Eighteenth Series, Vol. V No. 13 Thursday, December 12, 2024
Agrahayana 21, 1946 (Saka)

LOK SABHA DEBATES

(Original Version)

Third Session

(Eighteenth Lok Sabha)

सत्यमेव जयते

(Vol. V contains Nos.11 to 20)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Mamta Kemwal
Joint Secretary

Bishan Kumar
Director

Narad Prasad Kimothi
Sunita Thapliyal
Joint Director

Anil Kumar Chopra
Maneesha Bhooshan
Deputy Director

© 2024 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Eighteenth Series, Vol. V, Third Session, 2024/1946 (Saka)
No. 13, Thursday, December 12, 2024/ Agrahayana 21, 1946 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 241 to 247	13-80
WRITTEN ANSWERS TO QUESTIONS	81-943
Starred Question Nos. 248 to 260	81-141
Unstarred Question Nos. 2761 to 2990	141-943

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 944-976

PUBLIC ACCOUNTS COMMITTEE

2nd to 4th Reports 976-977

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

Statements 977-978

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

1st Report 979

STANDING COMMITTEE ON WATER RESOURCES

Statement 979

STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

1st to 3rd Reports 980

STATEMENTS BY MINISTERS 980-982

(i)(a) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Energy on Demands for Grants (2021-22) pertaining to the Ministry of Power 980

(b) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Energy on Demands for Grants (2022-23) pertaining to the Ministry of Power 981

(c) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Energy on Demands for Grants (2023-24) pertaining to the Ministry of Power 981

(d) Status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Energy on Development of Coal Blocks Allocated to Power Sector pertaining to the Ministry of Power 982

(e) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Energy on Review of Power Tariff Policy – need for uniformity in Tariff Structure across the country pertaining to the Ministry of Power

Shri Shripad Yesso Naik 982

DEMANDS FOR SUPPLEMENTARY GRANTS (2024-25) 983

MATTERS UNDER RULE 377 991-1007

(i) Regarding establishment of a cancer hospital in Gorakhpur, Uttar Pradesh

Shri Ravindra Shukla Alias Ravi Kishan 991

(ii) Need to connect stepwells in Udaipur as a perennial water sources under Jal Jeevan Mission and develop them as 'Gram Teerth' under cultural tourism

Dr. Manna Lal Rawat 992

(iii) Need to provide the electricity and pucca roads in Lawalong Block in Chatra Parliamentary Constituency, Jharkhand

Shri Kali Charan Singh 992-993

(iv) Regarding utilization of portion of land acquired for establishment of Bokaro Steel Plant, Jharkhand

Shri Dulu Mahato 993

(v) Need to set up 'Safal' Store for sale and storage of Green Peas in Jabalpur Parliamentary Constituency, Madhya Pradesh
Shri Ashish Dubey 993-994

(vi) Regarding four laning of Bhilwara – Shahpura – Jahazpur – Deoli road in Rajasthan
Shri Damodar Agrawal 994

(vii) Need to establish an AIIMS in Siliguri, West Bengal
Shri Raju Bista 994-995

(viii) Need to formulate a scheme for utilization of vacant land under Bhilai Steel Plant
Shri Vijay Baghel 995-996

(ix) Regarding grant of GI tag to Basmati rice produced in Madhya Pradesh and declare MSP for procurement of the rice
Shri Darshan Singh Choudhary 996

(x) Need to provide package for development of Nandurbar district in Maharashtra and other Aspirational Districts
Adv. Gowaal Kagada Padavi 996-997

(xi) Regarding disposal of claims under Pradhan Mantri Fasal Bima Scheme
Shri Rahul Kaswan 997

(xii) Regarding safety of personal data of students utilized for generation of APAAR ID and Digi-locker

Dr. Prashant Yadaorao Padole 998

(xiii) Need to revise the cost norms for supplementary nutrition meant for children and women under Supplementary Nutrition Programme

Shri Manish Tewari 998-999

(xiv) Need to release funds and recruit staff in Kishanganj Centre of Aligarh Muslim University in Bihar

Dr. Mohammad Jawed 999-1000

(xv) Need to ensure treatment of patients in private hospitals under Ayushman Bharat Yojana

Dr. Dharamvira Gandhi 1000

(xvi) Need to ensure strict implementation of Forest Rights Act, 2006 in all the states

Sushri Iqra Choudhary 1000-1001

(xvii) Regarding railway related issues of Etah Parliamentary Constituency, Uttar Pradesh

Shri Devesh Shakya 1001-1002

(xviii) Regarding exploitation of vulnerable communities by Micro-Finance Institutions and private Self-Help Groups in the country

Dr. Rani Srikumar 1002-1003

(xix) Regarding construction of Panchdeori-Bhatni Railway Line Project
Dr. Alok Kumar Suman 1003

(xx) Regarding restoration of concession in rail fare for senior citizens
Shri Sanjay Dina Patil 1003-1004

(xxi) Need to control OTT and social media platforms streaming objectionable and obscene contents
Shri Naresh Ganpat Mhaske 1004-1005

(xxii) Need to collaborate with Pakistan to facilitate for guided tours, cultural festivals and academic exchanges at Indus Valley Sites situated in Pakistan
Shri Subbarayan K. 1005

(xxiii) Regarding problems faced by Gig and platform workers in the country
Dr. D. Ravi Kumar 1005-1006

(xxiv) Regarding violence against the Satnami Community in Baloda Bazar, Chhattisgarh
Adv. Chandra Shekhar 1006-1007

DISASTER MANAGEMENT (AMENDMENT) BILL, 2024 1110-1178

Shri Nityanand Rai 1139-1154

Shri Ram Shiromani Verma 1010-1013

Shrimati Kanimozhi Karunanidhi 1013-1021

Shri Kesineni Sivanath	1021-1023
Shri Dinesh Chandra Yadav	1024-1026
Shri Anil Yeshwant Desai	1026-1030
Shri Rajesh Verma	1030-1033
Shri Saptagiri Sankar Ulaka	1033-1038
Shri Ganesh Singh	1038-1042
Dr. Gumma Thanuja Rani	1042-1047
Shri Shrirang Appa Chandu Barne	1047-1048
Shri K. Radhakrishnan	1049-1051
Shri Sudhakar Singh	1051-1055
Shri Chhotelal	1055-1057
Prof. Sougata Ray	1058-1061
Shri Navaskani K.	1061-1066
Captain Viriato Fernandes	1066-1070
Shri Arun Govil	1070-1073
Shri Gurmeet Singh Meet Hayer	1073-1075
Shri Subbarayan K.	1075-1077
Shri Rajesh Ranjan	1077-1079
Shri Anil Baluni	1080-1083
Adv. Gowaal Kagada Padavi	1083-1087
Shri Mian Altaf Ahmad	1087-1089

Shri Putta Mahesh Kumar	1089-1091
Shri Chandan Chauhan	1091-1093
Shri Sudama Prasad	1093-1095
Shri M. Mallesh Babu	1095-1096
Shri Virendra Singh	1096-1098
Shri Ve. Vaithilingam	1099-1100
Shri Shankar Lalwani	1100-1102
Shri Durai Vaiko	1102-1104
Shri Hanuman Beniwal	1104-1107
Shri Arun Nehru	1107-1108
Shri Santosh Pandey	1108-1110
Shri Shyamkumar Daulat Barve	1110-1112
Shri N. K. Premachandran	1113-1117
Shrimati Lovely Anand	1118-1119
Shri Asaduddin Owaisi	1119-1122
Shri Sanjay Uttamrao Deshmukh	1122-1124
Adv. Chandra Shekhar	1124-1127
Shri Umeshbhai Babubhai Patel	1127-1129
Dr. Indra Hang Subba	1129-1131
Shri Vishaldada Prakashbapu Patil	1131-1132
Adv. Dean Kuriakose	1132-1134

Shri Anand Bhadauria	1135-1136
Shri Brijmohan Agrawal	1136-1139
Clauses 2 to 51 and 1	1155-1178
Motion to Pass	1178

ANNEXURE – I 1179-1189

Member-wise Index to Starred Questions 1179-1180

Member-wise Index to Unstarred Questions 1181-1189

ANNEXURE – II 1190-1192

Ministry-wise Index to Starred Questions 1190

Ministry-wise Index to Unstarred Questions 1191-1192

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Thursday, December 12, 2024/ Agrahayana 21, 1946 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

माननीय अध्यक्ष: प्रश्न संख्या-241.

… (व्यवधान)

माननीय अध्यक्ष: एक मिनट, आप सब बैठ जाइए।

… (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, कल सदन में जो कुछ भी हुआ, वह अत्यंत दुर्भाग्यपूर्ण है। किसी भी माननीय सदस्य को विशेष रूप से महिलाओं पर विशेष टिप्पणी नहीं करनी चाहिए। यह सदन की गरिमा और मार्यादा के अनुकूल नहीं है। मैं माननीय सदस्यों से अनुरोध करूंगा कि वे किसी जाति, समाज, महिला व पुरुष सब पर अपने भाषण के अंदर व्यक्तिगत टिप्पणियों से बचें। यहां पर सहमति-असहमति और सकारात्मक तरीके से व्यंग्य भी हुए हैं, लेकिन एक विशेष तरीके से टिप्पणी करना, यह संसदीय मर्यादाओं के अनुकूल नहीं है।

माननीय सदस्य ने इस बारे में सदन में क्षमा मांग ली है और मुझे लिखित में भी दे दिया है।

11.02 hrs

ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष: क्वैश्चन नम्बर- 241, श्री शफी परम्बिल जी।

… (व्यवधान)

माननीय अध्यक्ष: प्लीज, आप सब बैठ जाइए। अब हो गया।

… (व्यवधान)

PORT CONNECTIVITY HIGHWAY CORRIDOR

***241. SHRI SHAFI PARAMBIL:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the current status of the port connectivity highway corridor (NH 966-B) that links Nettoor on the Vyttila-Aroor NH bypass with CIFT Junction in WillingdonIsland; and

(b) the expected date of completion of the project?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):
(क) और (ख) विवरण सभा पटल पर रख दिया है।

विवरण

(क) और (ख) पत्तन संपर्कता राजमार्ग गलियारा (राष्ट्रीय राजमार्ग-966बी), जो विटिला अरूर राष्ट्रीय राजमार्ग बाईपास पर नेत्तूर को विलिंगडन आइलैंड में सीआईएफटी जंक्शन से जोड़ता है, के लिए संरेखण अध्ययन, व्यवहार्यता अध्ययन, निर्माण-पूर्व कार्य-कलापों (भूमि अधिग्रहण के आकलन सहित) सहित विस्तृत परियोजना रिपोर्ट (डीपीआर) सौंप दी गई है तथा संरेखण को अभी अनुमोदन मिलना बाकी है। यह परियोजना सरकार की किसी भी योजना में शामिल नहीं है। तदनुसार, आगे की आवश्यक कार्रवाई डीपीआर के परिणाम, तकनीकी-आर्थिक व्यवहार्यता, निधियों की उपलब्धता और पारस्परिक प्राथमिकता के आधार पर की जाएगी। कार्य को सौंपने और उसके पूरा होने का अनुमान लगाना अभी जल्दबाजी होगी, क्योंकि डीपीआर प्रारंभिक चरण में है।

SHRI SHAFI PARAMBIL: Thank you hon. Speaker, Sir, for the opportunity.

Sir, I would like to bring to your attention through this House, the difficulties faced by the people of Vadakara Constituency due to the delay in the ongoing construction works of the national highways.

Sir, we have so many issues regarding underpasses, overbridges, width of service roads and so many junctions having embankments. Sir, in places like

Thikkodi, the people have been protesting for more than one year for allotting an underpass in the town where there is a railway station, where there is school, where there is mosque, where there is temple and so many other things.

I will come to the point. Will your goodself order a high-level meeting to be convened to discuss these difficulties faced in Thikkodi, Anela, Arayur, Panthalayani, Nandi, Vadakara Junction, and so many other places? Can you take appropriate action to settle this issue?

SHRI NITIN JAIRAM GADKARI: Hon. Member, regarding this problem, Kerala is in such a situation that in Kerala, the whole development is the roadside development. On the one side, there are schools and colleges and on the other side, the residential area is there. So, everyone is demanding for an underpass. Suppose we are going to implement it, we have to make the road of underpasses and that will be a big problem. So, somewhere where there is the road connectivity, we can make it. Somewhere because of educational institutions, we consider it. Many times, many Members of Parliament from Kerala come to me. Even if that is up to the criteria also, we sanction it.

But regarding this issue, I will call the hon. Member. Again, I will go through all the problems which he has already presented here and I will try to find a way out positively as to how it can be helpful for them.

SHRI SHAFI PARAMBIL: Sir, there is yet another long-pending public demand for an alternative road to the existing Thamarassery Ghat road connecting Wayanad and Kozhikode districts. It is part of National Highway - 766 Kozhikode -Kollegal.

Sir, there is a proposal that has been proposed since 1993 for the Padinjarethara – Poozhidhode greenfield highway. It is a matter of just eight kilometres land. If the Central Government can involve and settle this issue, this will be a great blessing for an alternative road to the ghat road where landslides during monsoons are a common thing, and there even the narrow width of the road is creating havoc for traffic.

Even the narrow width of the road is creating havoc for traffic. This Padinyarathara-Puzithode road is a much-demanded and much-awaited proposal. If you can start an inquiry and do investigation on this, this will be much helpful for the people.

SHRI NITIN JAIRAM GADKARI: Sir, the Question is only related to the port connectivity highway corridor in Kerala. It neither referred directly or indirectly to any other project. But this alignment is being figured out. It is still in the process. I do not know the details about it.

When I have a meeting with him, we will discuss it. By and large, I am always positive in considering the convenience of the people. I will try to find out the option.

SHRI HIBI EDEN: As the hon. Minister has mentioned, the Question is mainly related to the National Highway 966-B. You were the Shipping and Port Minister

and you know the importance of the Kochi Shipyard Limited. We are all proud to say that it built the first indigenous aircraft carrier, INS Vikrant, for this country.

Sir, Cochin Port has a historical importance. The highway, which you have proposed, connecting Nettoor Junction-Vyttila-Aroor with Cochin Port, has very much significance in the field of construction. Will this be a major interactive area? A flyover is built here. Further, it also intersects with NH 66 and NH 66B. How is the project progressing? How is the design? We all know that Cochin Port is in a very bad shape. This highway would be extremely helpful for the development of that port also.

SHRI NITIN JAIRAM GADKARI: Sir, the Government, under the leadership of Prime Minister Modi ji, has decided to give the highest priority to the port development in the country. Anywhere in the world, in any country, the growth of a country depends upon the ports, and it is a very important thing.

Previously, I was the Shipping Minister. At that time, the Cochin Shipyard Limited was a flagship company of our Government. Now that company is doing a very, very miraculous job. It is a well-reputed company and is recognized in the whole world now.

At that time, when it went for capital market, there was a very, very big response from the people of India. At that time, we gave some land to the Cochin Shipyard Limited in the Cochin Port. But the Cochin Port was making losses. There was a big refinery constructed by the previous Government. But in the construction

of the pipeline, there was a problem. I constantly pursued this matter for ten years. This is the first time that the present Shipping Minister has taken an interest, and he has completed it. That is the reason now the economic viability of the Cochin Port is increasing.

Regarding the port connectivity, we have overall 108 port connectivity projects. The cost is Rs.1,25,000 crore. We have already decided to construct all these projects. In Mumbai-Kanyakumari Highway, NH-966-B, we need to make a spur. Nettoor to Vyttila-Arror bypass with CIFT Junction in Willington Island is a very important project. The DPR is under process. Within a month we will get the DPR. Immediately we will go for the tender and we will start this project.

At the same time, there are also three port connectivity projects in Kerala. First is 4-lane NH-96B connecting Willingdon Island to Kundanoor. Second is Alappuzha Port. This is a non-major port providing ramps to the 6-lane elevated highway being developed from the Alappuzha beach to Allappuzha bypass intersection. And the third project is Azhikkal Port. That is also a non-major port. There is a proposal for widening of NH bypass up to two kilometres. The DPR is under process for all these three projects. Within a month, we will get the final DPR, and after that we will start the project.

DR. SHASHI THAROOR : Thank you, Sir. I think, the hon. Minister has forgotten one more port which is the Vizhinjam Port in my constituency. As you know, the Government is supposed to have worked with the State Government, with the

NHAI, to expedite approvals for interim and permanent cloverleaf intersection road connectivity to the Vizhinjam International Sea Port. As you know, it is supposed to be commissioned next month. So, there is a big lag between the progress and the commissioning of the port, and the need to modify the existing National Highway 66 in order to construct the highway to give us the port connectivity. What steps are you being able to take with the State Government and the NHAI to ensure that this is done in a timely manner? Otherwise, we will have a port, but no roads to take the goods inside the country.

SHRI NITIN JAIRAM GADKARI: Hon. Speaker, Sir, whatever Dr. Shashi Tharoor has said is very, very important. I sanctioned that port when I was the Minister for Shipping. The problem is that the port is taken over by a private party, Adani Ports. Previously, they had committed that they would construct these roads but, now, they are backing out. There are some problems now. I have a long meeting with the Chief Minister four or five days back. We are now calling them. I will find out a way out because, as you have said, without road connectivity, there is no use of any port. So, within a week's time, I will find out a way out. It is already under process.

माननीय अध्यक्ष :प्रश्न संख्या 242.

श्री अमरिंदर सिंह राजा वारिंग।

MSME INDUSTRIES IN LUDHIANA

***242. *SHRI AMRINDER SINGH RAJA WARRING:** Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has any plans to open a State-of the-art Exhibition Centre for the promotion and use by MSME industries in Ludhiana;

(b) if not, whether the Government is planning to consider such a proposal in the near future; and

(c) if not, whether the Government has any plans to promote MSME sector in Ludhiana which is facing difficulties in sustainable growth due to various policy limitations and if so, the details thereof?

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री जीतन राम माँझी):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) : लुधियाना में सूक्ष्म, लघु एवं मध्यम उद्यमों (एमएसएमई) के लिए अत्याधुनिक प्रदर्शनी केंद्र स्थापित करने के लिए सरकार के पास कोई योजना विचाराधीन नहीं है। एमएसएमई मंत्रालय की खरीद और विपणन सहायता (पीएमएस) योजना पंजाब राज्य के लुधियाना सहित देश भर में आयोजित राष्ट्रीय/अंतर्राष्ट्रीय व्यापार मेलों/प्रदर्शनियों/एमएसएमई एक्सपो आदि के आयोजन/ उनमें भागीदारी के माध्यम से नए बाजार तक पहुंच संबंधी पहलों को बढ़ावा देती है। ये प्रदर्शनियां/मेले अस्थायी प्रकृति के होते हैं और देश भर में उपलब्ध स्थलों/स्थानों पर आयोजित किए जाते हैं। दिनांक 01.04.2022 से अब तक पीएमएस योजना के तहत लुधियाना में 12 प्रदर्शनियां/मेले आयोजित किए गए हैं (**अनुबंध-I**)। लुधियाना में आयोजित इन 12 मेलों/प्रदर्शनियों (**अनुबंध-II**) में कुल 729 सूक्ष्म और लघु उद्यमों (एमएसई) ने भाग लिया है।

---

* Since Shri Amrinder Singh Raja Warring was not present, Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri Manish Tewari to ask the Supplementary Questions.

(ग): सरकार कई तरह की योजनाओं के माध्यम से लुधियाना स्थित एमएसएमई सहित संपूर्ण एमएसएमई क्षेत्र के विकास को सक्रिय रूप से बढ़ावा दे रही है, ताकि उनका सतत विकास किया जा सके। इन योजनाओं/कार्यक्रमों में अन्य योजनाओं के साथ-साथ, सूक्ष्म और लघु उद्यमों के लिए ऋण गारंटी योजना, प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), सूक्ष्म और लघु उद्यम-क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी), एमएसएमई चैंपियंस योजना और खरीद एवं विपणन सहायता योजना (पीएमएस) शामिल हैं।

पिछले पांच वर्षों के दौरान, सरकार ने लुधियाना सहित देश में सूक्ष्म और लघु उद्यमों को बढ़ावा देने के लिए अनेक पहलें की हैं, जिनमें अन्य पहलों के साथ-साथ निम्नलिखित पहलें शामिल हैं: -

i. एमएसएमई क्षेत्र के दायरे को व्यापक बनाने के लिए निवेश और कारोबार की उच्चतर सीमा के आधार पर एमएसएमई के वर्गीकरण के लिए नए मानदंड।
ii. व्यापार करने की सुगमता के लिए 'उद्यम पंजीकरण' के माध्यम से एमएसएमई का नया पंजीकरण। दिनांक 01.07.2020 को एमएसएमई की संशोधित परिभाषा को अपनाने के बाद से, दिनांक 01.07.2020 से 08.12.2024 तक उद्यम असिस्ट प्लेटफ़ॉर्म (यूएपी) सहित उद्यम पंजीकरण पोर्टल पर 5.6 करोड़ से अधिक सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) पंजीकृत किए गए हैं।
iii. प्राथमिकता प्राप्त क्षेत्र को प्रदान किए जाने वाले ऋण (पीएसएल) के तहत लाभ प्राप्त करने के लिए अनौपचारिक सूक्ष्म उद्यमों (आईएमई) को औपचारिक दायरे में लाने हेतु दिनांक 11.01.2023 को उद्यम असिस्ट प्लेटफ़ॉर्म (यूएपी) का शुभारंभ।
iv. उद्यम पोर्टल के अंतर्गत 3,16,72,134 पंजीकरण किए गए हैं और उद्यम असिस्ट के अंतर्गत अनौपचारिक सूक्ष्म उद्यम (आईएमई) 2,43,89,837 पंजीकृत हैं।

(दिनांक 01.04.2023 से दिनांक 09.12.2024 त

विवरण	**एमएसएमई (उद्यम) पंजीकरण**	**उद्यम असिस्ट प्लेटफॉर्म (यूएपी)**	**कुल पंजीकरण**
अखिल भारत	1,64,39,863	2,30,57,345	3,94,97,208
पंजाब	6,34,844	4,10,612	10,45,456
लुधियाना	1,06,290	65,102	1,71,392

v. क्रेडिट गारंटी योजना के तहत सूक्ष्म एवं लघु उद्यमों के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के माध्यम से ऋण की विभिन्न श्रेणियों के लिए 85% तक की गारंटी कवरेज

के साथ एमएसई को 500 लाख रुपए तक की सीमा का कोलेटरल मुक्त ऋण (दिनांक 01.04.23 से प्रभावी)। सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी स्कीम के तहत :

1. 1. गारंटी सीमा को 2 करोड़ रुपए से बढ़ाकर 5 करोड़ रुपए कर दिया गया है।
2. दिनांक 01.04.2023 से वार्षिक गारंटी फीस के लिए स्टैण्डर्ड दर 50 प्रतिशत कम कर दिया गया है।

सूक्ष्म एवं लघु इकाइयों के लिए दिनांक 01.04.2000 से 31.03.2024 तक विस्तारित ऋण गारंटी

विवरण	**अखिल भारत**	**पंजाब**	**लुधियाना**
गारंटी (संख्या में)	87,96,062	2,76,437	43,806
गारंटी (राशि करोड़ रु. में)	6,29,364	22,048	6,446

vi. एमएसएमई मंत्रालय, खादी और ग्रामोद्योग आयोग (केवीआईसी) के माध्यम से गैर-कृषि क्षेत्र में नए उद्यम स्थापित करने में उद्यमियों की सहायता के लिए प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) को लागू कर रहा है।

(दिनांक 01.04.2023 से 09.12.2024 तक)

विवरण	**सहायता प्राप्त इकाइयों की संख्या**	**अनुमानित रोजगार सृजन**	**मार्जिन मनी सब्सिडी (लाख रु. में)**
अखिल भारत	1,16,073	9,28,584	4,15,206
पंजाब	2,035	16,280	13,693
लुधियाना	184	1,472	1,436

vii. 200 करोड़ रुपए तक की खरीद के लिए कोई वैश्विक निविदा नहीं।

viii. एमएसएमई के स्तर में उन्नयन के मामले में गैर-कर लाभ का 3 साल के लिए विस्तार।

ix. 5 वर्षों में 6,000 करोड़ रुपए के परिव्यय के साथ एमएसएमई कार्यनिष्पादन में वृद्धि और गतिवर्धन (रेम्प) कार्यक्रम की शुरुआत।

x. 18 व्यवसायों में लगे पारंपरिक कारीगरों और शिल्पकारों को लाभ प्रदान करने के लिए दिनांक 17.09.2023 को 'पीएम विश्वकर्मा' योजना का शुभारंभ।

अनुबंध-I

दिनांक 01.04.2022 से अब तक पीएमएस योजना के तहत लुधियाना में आयोजित किए गए प्रदर्शनियां/मेलों का ब्यौरा

क्र. सं.	एमएसएमई-डीएफओ / डीसी (एमएसएमई)	कार्यक्रम का नाम एवं पता	तारीख	उत्पाद विवरण
1	लुधियाना	5वां भारत कृषि प्रगति एक्सपो 2024, लुधियाना प्रदर्शनी केंद्र, जी टी रोड, साहनेवाल, लुधियाना, लुधियाना, पंजाब	05.12.2024 से 08.12.2024	कृषि मशीनरी, इंजीनियरिंग उत्पाद, स्वचालन प्रौद्योगिकी, रोटावेटर पार्ट्स सिकल, कुल्वांग उपकरण, डेयरी उपकरण और कई अन्य
2	लुधियाना	10वां मचमा मशीनरी टूल्स और ऑटोमेशन एक्सपो, ग्रेन मार्केट ग्राउंड, बहादुर के रोड, जी.टी. रोड, लुधियाना, लुधियाना	08.03.2024 से 11.03.2024	मशीनरी, मशीन टूल्स, स्वचालन और इंजीनियरिंग प्रौद्योगिकी
3	लुधियाना	मचऑटो एक्सपो 2024, लुधियाना प्रदर्शनी केंद्र, जी टी रोड, साहनेवाल, लुधियाना, लुधियाना, पंजाब	23.02.2024 से 26.02.2024	औद्योगिक मशीनरी, इंजीनियरिंग उत्पाद, स्वचालन प्रौद्योगिकी, रोबोटिक्स, वायवीय विद्युत उपकरण, लेजर मशीनरी, और कई अन्य।
4	लुधियाना	आईएनटी- ईएक्सटी एक्सपो 2024, लुधियाना प्रदर्शनी केंद्र, जी टी रोड, साहनेवाल, लुधियाना, लुधियाना, पंजाब	02.02.2024 से 05.02.2024	स्नान और स्वच्छता, संगमरमर और पत्थर, छत और आवरण, टाइलें और चीनी मिट्टी की चीज़ें, अंतर्राष्ट्रीय साज-सज्जा, गृह और स्वचालन, फर्नीचर और कई अन्य।
5	लुधियाना	सीएफओएसई 2024 (14वां अंतर्राष्ट्रीय साइकिल, फिटनेस और आउटडोर खेल, दाना मंडी, बहादुरके रोड, लुधियाना, लुधियाना, पंजाब)	01.02.2024 से 03.02.2024	साइकिल, साइकिल पार्ट्स, इलेक्ट्रिक वाहन, बैटरी, टायर और ट्यूब, साइकिल मशीनरी, संबद्ध उत्पाद, फिटनेस जिम उपकरण, खेल उत्पाद आदि।
6	लुधियाना	चौथा भारत कृषि प्रगति एक्सपो एक्सपो 2024, लुधियाना प्रदर्शनी केंद्र, जी टी रोड, साहनेवाल, लुधियाना, लुधियाना, पंजाब	19.01.2024 से 21.01.2024	कृषि मशीनरी, इंजीनियरिंग उत्पाद, स्वचालन प्रौद्योगिकी, रोटावेटर पार्ट्स सिकल, कुल्वांग उपकरण, डेयरी उपकरण और कई अन्य
7	लुधियाना	12वां मचऑटो एक्सपो 2023, लुधियाना प्रदर्शनी केंद्र, जी. टी. रोड, साहनेवाल, लुधियाना, लुधियाना, पंजाब	24.02.2023 से 27.02.2023	मशीन टूल्स - कटिंग, मशीन टूल्स सहायक उपकरण, वेल्डिंग और कटिंग, रोबोटिक्स और ऑटोमेशन, इलेक्ट्रिक और इलेक्ट्रिक उत्पाद, हाइड्रोलिक और न्यूमेटिक, अन्य इंजीनियरिंग उत्पाद, औद्योगिक आपूर्ति, ऑटोमेशन, कृषि मशीन निर्माण, ऑटोमोबाइल और ऑटो घटक
8	लुधियाना	सीएफओएसई (इंडिया इंटरनेशनल साइकिल, फिटनेस और आउटडोर स्पोर्ट्स एक्सपो), गवर्नमेंट कॉलेज फॉर गर्ल्स, लुधियाना (पंजाब), लुधियाना, पंजाब	03.02.2023 से 05.02.2023	साइकिल, साइकिल पार्ट्स, फिटनेस जिम उपकरण, खेल उत्पाद, इलेक्ट्रिक वाहन, बैटरी, टायर और ट्यूब, साइकिल मशीनरी, संबद्ध उत्पाद आदि।
9	लुधियाना	आईएनटी- ईएक्सटीएक्सपो 2023, लुधियाना प्रदर्शनी केंद्र, जी. टी. रोड, साहनेवाल, लुधियाना, लुधियाना, पंजाब	03.02.2023 से 06.02.2023	एयर कंडीशनिंग, वास्तुकला और सजावटी प्रकाश व्यवस्था, पेंट और कोट, रसोई और मॉड्यूलर, टाइलें और सिरेमिक, इलेक्ट्रिकल, तार और केबल,

				फर्नीचर और फिक्सचर, लकड़ी, हार्डवेयर, छत और क्लैडिंग, पाइप और फिटिंग, निर्माण सामग्री, स्टील आदि।
10	लुधियाना	तीसरा भारत कृषि प्रगति एक्सपो 2023, लुधियाना प्रदर्शनी केंद्र, जी. टी. रोड, साहनेवाल, लुधियाना, लुधियाना, पंजाब	20.01.2023 से 22.01.2023	कृषि मशीनरी, कृषि उपकरण, ट्रैक्टर और ट्रैक्टर पार्ट्स, फसल सफाई मशीन, उर्वरक, कीटनाशक और कवकनाशक, सिंचाई प्रणाली, डेयरी उपकरण निर्माता, कृषि कास्टिंग, खेती के उपकरण, दूध मशीनें, पशु चारा आदि।
11	लुधियाना	मचमा एक्सपो, अनाज मंडी ग्राउंड, जालंधर बाईपास, जी. टी. रोड, लुधियाना, लुधियाना, पंजाब	09.12.2022 से 12.12.2022	मशीन टूल्स, प्लास्टिक मशीनरी, स्वचालन और इंजीनियरिंग प्रौद्योगिकी, ऑटोमोटिव विनिर्माण और ऑटो घटक, इलेक्ट्रिकल और इलेक्ट्रॉनिक्स, हस्त उपकरण और फास्टनर, सामान्य इंजीनियरिंग, कृषि मशीनरी और उपकरण आदि।
12	लुधियाना	आईएनटी- ईएक्सटीएक्सपो एक्सपो 2022, पऊ ग्राउंड, लुधियाना, लुधियाना, पंजाब	08.04.2022 से 11.04.2022	फर्नीचर, दरवाजे और खिड़कियाँ, हार्डवेयर, लिफ्ट और एस्केलेटर, लकड़ी, लिबास, छत, बिजली, तार और केबल, निर्माण सामग्री, जल प्रबंधन, नलसाज़ी, संगमरमर और पत्थर, भूनिर्माण और उद्यान, फर्श, पेंट और कोट, रसोई, सुरक्षा,

अनुबंध-II

पीएमएस योजना के तहत घरेलू व्यापार मेलों/प्रदर्शनियों में भाग लेने वाले सूक्ष्म और लघु उद्यमों की संख्या

वित्त वर्ष	अखिल भारत	पंजाब	लुधियाना
2022-23	10733	740	386
2023-24	11034	738	290
2024-25 (दिनांक 09.12.2024 तक)	5006	204	53

श्री मनीश तिवारी: अध्यक्ष जी, आपका बहुत-बहुत धन्यवाद। यह सवाल लुधियाना से संबंधित है, लेकिन मैं आपकी अनुमति से एक व्यापक सवाल मंत्री जी से पूछना चाहता हूं। 8 अप्रैल, 2022 को फाइनेंस मिनिस्ट्री की स्थायी समिति ने लघु और छोटे उद्योगों के ऊपर एक रिपोर्ट इस सदन के पटल पर रखी थी। उस रिपोर्ट में यह कहा गया है कि एमएसएमई सेक्टर के छोटे और लघु उद्योगों में जो

क्रेडिट गैप है, वह 20 से 25 लाख करोड़ रुपये का है। सिर्फ 40 प्रतिशत ऐसे छोटे और लघु उद्योग हैं, जो औपचारिक वित्तीय संस्थाओं से फाइनेंस लेते हैं। इस चीज से निजात पाने के लिए उस रिपोर्ट में यह सिफारिश की गई थी कि जैसे किसान क्रेडिट कार्ड्स हैं, उसी तरह से व्यापार क्रेडिट कार्ड्स की स्कीम को शुरू किया जाए।

महोदय, यह इसलिए जरूरी है, क्योंकि भारत की 30 प्रतिशत जीडीपी लघु और छोटे उद्योगों से आती है, 45 परसेंट मैन्युफैक्चरिंग आउटपुट लघु और छोटे उद्योगों से आती है, 48 परसेंट एक्सपोर्ट एमएसएमई सेक्टर से आता है। मैं मंत्री जी से यह पूछना चाहता हूं कि क्या फाइनेंस मिनिस्ट्री की स्थायी संसदीय समिति की 8 अप्रैल, 2022 की रिपोर्ट की सिफारिशों को आपके मंत्रालय ने लागू किया है?

श्री जीतन राम माँझी : अध्यक्ष महोदय, मैं माननीय सदस्य महोदय को धन्यवाद देता हूं कि हमारे एमएसएमई विभाग के बारे में चाहे एक्सपोर्ट की मात्रा हो या नौकरी देने का मामला हो या जीडीपी का मामला हो, उस पर उन्होंने एक अच्छी टिप्पणी की है। क्रेडिट गारंटी योजना के तहत सूक्ष्म एवं लघु उद्योगों के लिए क्रेडिट गारण्टी फण्ड ट्रस्ट के माध्यम से ऋण की विभिन्न श्रेणियों के लिए 85 प्रतिशत तक की गारण्टी कवरेज के साथ-साथ एमएसएमई को 500 लाख रुपये तक की सीमा का कोलैट्रल मुक्त ऋण सूक्ष्म एवं लघु उद्योगों के लिए क्रेडिट गारण्टी की स्कीम के तहत है। गारण्टी की सीमा को दो करोड़ रुपये से बढ़ाकर पांच करोड़ रुपये कर दिया गया है। दिनांक 01.04.2023 से वार्षिक गारण्टी फीस के लिए स्टैण्डर्ड दर को 50 प्रतिशत कम कर दिया गया है।

… (व्यवधान)

माननीय अध्यक्ष : यह प्रश्न केवल लुधियाना से संबंधित था। अगर उस परिप्रेक्ष्य में होता तो मैं मौका दे देता।

… (व्यवधान)

12.12.2024

माननीय अध्यक्ष : क्वेश्चन नम्बर – 243.

श्री राजकुमार चाहर।

CASHLESS TREATMENT OF ROAD ACCIDENT VICTIMS

***243. +SHRI RAJKUMAR CHAHAR:**
SHRI NAVEEN JINDAL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has implemented/formulated any scheme for cashless treatmentof road accident victims mandated by Section 162 of the Motor Vehicles Act, 1988;

(b) if so, the details thereof and if not, the time by which it is expected to be implementednationwide;

(c) the Government's experiences and key takeaways from the cashless treatment schemesin Chandigarh and Assam;

(d) whether the Government is aware that the cap of Rs.1.5 lakh and one-week limit forcashless treatment may be inadequate for severely injured victims; and

(e) if so, whether the Government plans to revise these limits in the final scheme and if so, thedetails thereof?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ङ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) सड़क दुर्घटनाओं के कारण होने वाली मौतों को कम करने की अपनी प्रतिबद्धता और मोटर यान अधिनियम, 1988 की धारा 162 के तहत कानूनी अनिवार्यता के अनुरूप, सरकार मोटर वाहनों के उपयोग से होने वाली सड़क दुर्घटनाओं के पीड़ितों को कैशलैस उपचार प्रदान करने के लिए एक योजना तैयार कर रही है। योजना की मुख्य विशेषताएं इस प्रकार हैं:

- आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना (एबी पीएम-जेएवाई) के तहत आघात (ट्रामा) और बहुआघात (पॉलीट्रामा) के लिए स्वास्थ्य लाभ पैकेज के अनुसार, पीड़ितों को दुर्घटना की

तारीख से अधिकतम 7 दिनों की अवधि के लिए प्रति दुर्घटना अधिकतम 1.5 लाख रुपये तक के कैशलेस उपचार का अधिकार है।

- किसी भी श्रेणी की सड़क पर मोटर वाहन के उपयोग से होने वाली सभी सड़क दुर्घटनाओं पर लागू है।
- राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) पुलिस, अस्पतालों, राज्य स्वास्थ्य एजेंसी (एसएचए) आदि के साथ समन्वय करके, सड़क परिवहन और राजमार्ग मंत्रालय के मौजूदा इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ईडीएआर) एप्लिकेशन और एनएचए के लेनदेन प्रबंधन प्रणाली (टीएमएस) की कार्यात्मकता को मिलाकर एक आईटी प्लेटफॉर्म के माध्यम से इस योजना को लागू करेगा।

(ग) सरकार का सड़क परिवहन एवं राजमार्ग मंत्रालय (एमओआरटीएच) ने राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) के साथ मिलकर संघ राज्य क्षेत्रों चंडीगढ़ और पुडुचेरी तथा असम, हरियाणा, पंजाब और उत्तराखंड राज्यों में सड़क दुर्घटनाओं के पीड़ितों को कैशलैस उपचार प्रदान करने के लिए पायलट कार्यक्रम लागू किया है। पायलट कार्यक्रम का उद्देश्य राज्यों/केंद्र शासित प्रदेशों के सहयोग से जमीनी स्तर पर सत्यापन और मूल्यांकन के माध्यम से योजना को सुदृढ़ करना है, साथ ही योजना को पूरे भारत में शुरू करने के लिए राज्यों/संघ राज्य क्षेत्रों की संचालन तत्परता सुनिश्चित करना है। पायलट कार्यक्रम के कार्यान्वयन के दौरान निम्नलिखित महत्वपूर्ण बातें सामने आई हैं:

- पीड़ित को निकटतम सूचीबद्ध अस्पताल में शीघ्र स्थानांतरित करने के लिए, एम्बुलेंस इकोसिस्टम को मजबूत करना और 112 संबंधित हेल्पलाइनों जैसे 108, 102, 1033 या किसी भी केंद्रीय/राज्य-विशिष्ट हेल्पलाइन के साथ अधिकतम अभिसरण करना समय पर चिकित्सा देखभाल प्रदान करने के लिए आवश्यक है, विशेष रूप से उस स्वर्णिम समय (गोल्डन ऑवर) के दौरान जब मृत्यु को रोकने की संभावना अधिक होती है ।
- फील्ड अधिकारियों के लिए व्यापक और कठोर प्रशिक्षण सत्र आवश्यक हैं। इसमें योजना की विशेषताओं से परिचित होना और प्रासंगिक पोर्टलों पर डेटा प्रविष्टि प्रक्रियाओं में दक्षता हासिल करना शामिल है।
- योजना के अंतर्गत पहुंच और कवरेज का विस्तार करने के लिए अधिक अस्पतालों को विशेष रूप से दुर्घटना प्रभावित क्षेत्रों के निकट स्थित अस्पतालों को पैनल में शामिल किए जाने की आवश्यकता है।
- पुलिस प्रतिक्रिया समय का अनुकूलन तथा विभिन्न हितधारकों के बीच बेहतर समन्वय आवश्यक है।

(घ) और (ड.) इस योजना का उद्देश्य सड़क दुर्घटनाओं के पीड़ितों को उपचार प्रदान करना है, जिसमें वह स्वर्णिम समय भी शामिल है जब जान बचने की संभावना अधिक होती है। राष्ट्रीय स्वास्थ्य प्राधिकरण के आघात और बहुआघात देखभाल के लिए लाभ पैकेजों के उपयोग के आंकड़े, जिसमें पायलट कार्यान्वयन के दौरान देखा गया डेटा भी शामिल है, यह दर्शाता है कि सड़क दुर्घटना के अधिकांश पीड़ितों को 1.5 लाख रुपये से अधिक के उपचार या सात दिनों से अधिक अस्पताल में भर्ती होने की आवश्यकता नहीं होती है।

योजना की निर्धारित सीमा से अधिक उपचार राज्यों/संघ राज्य क्षेत्रों की संबंधित योजनाओं के अंतर्गत निर्धारित पात्रता मानदंडों के अनुसार प्राप्त किया जा सकता है।

श्री राजकुमार चाहर : माननीय अध्यक्ष जी, आपने मुझे एक जनहित के मुद्दे पर बोलने का अवसर प्रदान किया है, उसके लिए मैं आपको धन्यवाद देता हूँ। मैं आपके माध्यम से मोदी सरकार और माननीय मंत्री जी को धन्यवाद देना चाहता हूँ कि उन्होंने मोटर अधिनियम, 1988 की धारा 162 के अंतर्गत सड़क दुर्घटनाओं में घायल पीड़ितों के इलाज के लिए कैशलेस व्यवस्था की है, जिससे उनका इलाज हो सके, लेकिन यह व्यवस्था सिर्फ छ: राज्यों में लागू की गई है। आयुष्मान भारत पीएम जन आरोग्य योजना के अंतर्गत यह योजना लागू की गई है, लेकिन यह योजना सिर्फ असम, हरियाणा, चंडीगढ़, पुडुचेरी तथा उत्तराखंड सहित केवल छ: राज्यों में है।

माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करना चाहता हूँ और पूछना चाहता हूँ कि कई मरीज जो गंभीर दुर्घटनाओं में घायल हो जाते हैं जैसे किसी की रीढ़ की हड्डी टूट जाती है, किसी के सिर में चोट आ जाती है, किसी के कई जगहों पर फ्रैक्चर हो जाता है तो मैं बताना चाहता हूँ कि कैशलेस इलाज के अंतर्गत एक बाध्यता है कि दुर्घटना के सात दिनों के भीतर और डेढ़ लाख रुपये तक का ही इलाज हो सकता है। इसलिए मैं पूछना चाहता हूँ कि क्या यह योजना पूरे देश भर में लागू की जाएगी? इसके अलावा सात दिन और डेढ़ लाख की जो बाध्यता है, क्या उसको समाप्त किया जाएगा?

श्री नितिन जयराम गडकरी : माननीय अध्यक्ष महोदय, हमारे देश में दुर्भाग्य यह है कि रोड एक्सीडेंट्स की संख्या लगातार बढ़ती जा रही है। अब तक 4 लाख 80 हजार 583 क्रैशेस हुए और मरने वालों की संख्या, जो कि पहले डेढ़ लाख थी, वह अब 1 लाख 72 हजार 890 हो गई है। नीति आयोग और एम्स की रिपोर्ट में यह आया है कि टोटल डेथ का जो 30 परसेंट है, वह मेडिकल इमरजेंसी में जो सर्विस मिलनी चाहिए, जिनका एक्सीडेंट होता है, उनको यह सर्विस न मिलने के कारण होती हैं। इसलिए हम कैशलेस ट्रीटमेंट की स्कीम लेकर आए हैं।

इस स्कीम के तहत अगर व्हीकल का इंश्योरेंस होगा तो सात दिनों तक का खर्चा या डेढ़ लाख रुपये, इसमें से जो भी होगा, वह उनको तुरंत मिल जाएगा। आयुष और हेल्थ कमीशन का जो हमारा प्लेटफॉर्म है, उसके तहत स्टेट गवर्नमेंट की नेशनल हेल्थ अथॉरिटी तथा स्टेट हेल्थ एजेंसी से हॉस्पिटल्स को तुरंत ही ये पैसा मिल जाएगा।

अध्यक्ष महोदय, माननीय सदस्य ने जैसा कहा कि पायलट प्रोजेक्ट के रूप में असम, चंडीगढ़, पंजाब, उत्तराखंड, हरियाणा और पुडुचेरी में यह स्कीम शुरू हो चुकी है और इसके तहत 2100 लोगों की जान बची है। अभी तक मैक्सिमम ट्रीटमेंट अमाउंट के रूप में केवल 1 लाख 25 हजार रुपये देने पड़े हैं। मैं माननीय सदस्य को बताना चाहता हूँ कि वे उत्तर प्रदेश से हैं और उत्तर प्रदेश से ही इसकी शुरूआत हो रही है। अगले तीन महीनों में यह पायलट प्रोजेक्ट सेट हो जाएगा। उसके बाद पूरे देश में हम इस योजना की शुरूआत करेंगे।

इसके अलावा जिन लोगों का एक्सीडेंट होता है और उस समय यह कैशलेस ट्रीटमेंट मिलता है तो मुझे लगता है कि इससे अनेक लोगों की जान बचेगी और इसका सही उपयोग होगा। मैं आपके मार्फत फिर से एक बार सदन के सभी सम्मानीय सदस्यों से अनुरोध करता हूँ कि हमने हर संसद सदस्य की अध्यक्षता में एक एक्सीडेंट निवारण कमेटी हर जिले में बनाई है। कलेक्टर उसके सेक्रेटरी हैं। हर जिले में काफी लोग मर रहे हैं। इतने लोग न लड़ाई में मरते हैं, न कोविड़ में मरते हैं, न दंगों में मरते हैं। हर

साल 1 लाख 78 हजार लोग एक्सीडेंट में मरते हैं। मैं आपसे अनुरोध करूंगा कि ये जो ब्लैक स्पोट्स हैं, बाकी सब बातें हम कर रहे हैं, तो आपकी अध्यक्षता में आप इसकी मॉनिटरिंग कीजिए। पुलिस, स्टेट गवर्नमेंट तथा एनएचएआई को आप आदेश दीजिए। हम उसे सुधारेंगे।

माननीय अध्यक्ष : माननीय मंत्री जी, आप सबको एक बार दोबारा लैटर लिख दीजिए। कई संसद सदस्य मीटिंग नहीं बुलाते हैं। इसलिए एक बार दोबारा लैटर लिख दीजिए।

श्री नितिन जयराम गडकरी : मैं दोबारा पत्र लिख दूंगा और आपके जिले में एक्सीडेंट्स कम हों, उसके लिए आप सब लोग सहयोग करें और इन लोगों की जान बचाएं। मैं आपको एक और दुखद बात बताना चाहता हूँ कि ये जो 1 लाख 78 हजार लोग मर रहे हैं, उनमें से 60 परसेंट लोग 18 से 34 एज ग्रुप के हैं। ये यंग लड़के हैं। इनमें इंजीनियर हैं, डॉक्टर्स हैं। रास्ते में जाते हुए स्कूटर पर हेलमेट न पहनने के कारण 30 परसेंट लोग मर रहे हैं।

कुछ लोग रेड सिग्नल का पालन नहीं करते हैं। अभी भी कुछ लोगों में कानून के प्रति डर भी नहीं है और सम्मान भी नहीं है। ऐसी विचित्र अवस्था है। मैं यह सदन के माध्यम से आह्वान करता हूं कि आप सहयोग से यह काम जरूर करिए

माननीय अध्यक्ष जी, जैसा कि आपने मुझे आदेश दिया है, मैं तुरंत इस संबंध में पत्र लिखूंगा।

माननीय अध्यक्ष : आप सप्लिमेंट्री प्रश्न नहीं पूछेंगे, आपने प्रश्न पूछ लिया है।

नवीन जिंदल जी।

श्री सतीश कुमार गौतम जी।

श्री सतीश कुमार गौतम : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से मोटर व्हीकल के संशोधन एक्ट में नेशनल रोड सेफ्टी बोर्ड की स्थापना की बात हुई थी, इसका स्टेटस क्या है और कब तक इस बोर्ड की स्थापना होना अपेक्षित है?

श्री नितिन जयराम गडकरी : आदरणीय अध्यक्ष महोदय, छ: साल पहले इस बोर्ड की स्थापना के लिए निर्णय हुआ। उसके बाद इसके लिए रिटायर्ड सेक्रेट्री अपॉइंट करना, वह किस ग्रेड का होगा, मुझे दु:ख है कि इसके लिए पूरे एप्रूवल्स नहीं मिल पाए और इसके कारण इस बोर्ड का गठन नहीं हो पाया है। मैं जल्दी ही इसे करने की कोशिश करूंगा।

माननीय अध्यक्ष :प्रश्न संख्या 244.

श्री गुरुमीत सिंह मीत हायेर।

DATA ON ROAD ACCIDENT FATALITIES

***244. SHRI GURMEET SINGH MEET HAYER:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of data on road accident fatalities during the last ten years, categorized by State, age group, and type of accident;

(b) the steps taken by the Government to address the disproportionate impact of accidents on vulnerable road users such as pedestrians and cyclists; and

(c) whether the Government has a targeted strategy or specific plans to reduce road accident deaths in the coming years, if so, the details thereof including timelines and objectives set thereof and if not, the reasons for the absence of such plans?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग) विवरण सभा पटल पर रख दिया गया है।

12.12.2024

विवरण

(क) केंद्र सरकार राज्यों/संघ राज्य क्षेत्रों से प्राप्त आंकड़ों के आधार पर प्रतिवर्ष "भारत में सड़क दुर्घटनाएँ" नामक रिपोर्ट प्रकाशित करती है। विगत वर्षों की वार्षिक रिपोर्टों के आधार पर, कैलेंडर वर्ष 2013 से 2022 के दौरान सड़क दुर्घटना में हुई मौतों के आंकड़ों का विवरण, राज्य, आयु समूह और दुर्घटना के प्रकार के अनुसार वर्गीकृत किया गया है, जो क्रमशः **अनुबंध-I, अनुबंध-II** और **अनुबंध-III** में संलग्न है।

(ख) और (ग) रिपोर्ट "भारत में सड़क दुर्घटना, 2022" में पैदल यात्रियों, साइकिल चालकों और मोटरसाइकिल चालकों को असुरक्षित समूह के रूप में पहचाना गया है, जो सड़क यातायात मौतों के एक बड़े हिस्से के लिए उत्तरदायी हैं।

सड़क दुर्घटनाएँ बहु-कारणीय वाली घटनाएँ हैं और विभिन्न कारकों के पारस्परिक क्रिया का परिणाम हैं। इन्हें मोटे तौर पर (i) मानवीय भूल, (ii) सड़क की स्थिति/पर्यावरण और (iii) वाहनों की स्थिति में वर्गीकृत किया जा सकता है।

सड़क सुरक्षा पर स्टॉकहोम घोषणा पत्र के अनुसार, भारत 2030 तक सड़क यातायात से होने वाली मौतों और चोटों की संख्या को 50% तक कम करने के लिए प्रतिबद्ध है। घोषणापत्र में सड़क सुरक्षा के लिए समग्र दृष्टिकोण के महत्व पर बल दिया गया है, जिसमें सड़कों और वाहनों के डिजाइन में सुधार करना; नियमों और कानून प्रवर्तन को बेहतर बनाना; घायलों के लिए समय पर जीवनरक्षक आपातकालीन देखभाल प्रदान करना; और सार्वजनिक परिवहन को बढ़ावा देना आदि शामिल हैं।

इसलिए, सरकार ने 4ई अर्थात् शिक्षा, इंजीनियरिंग (सड़क और वाहन दोनों की), प्रवर्तन और आपातकालीन देखभाल के आधार पर सड़क सुरक्षा के मुद्दे को समाधान करने के लिए एक बहुआयामी कार्यनीति तैयार की है। तदनुसार, मंत्रालय द्वारा विभिन्न पहल की गई हैं जिनका विवरण **अनुबंध-IV** में दिया गया है।

अनुबंध- I

कैलेंडर वर्ष 2013 से 2022 तक देश में राज्य/संघ राज्य क्षेत्र-वार मृत्यु दर

12.12.2024

क्र. सं.	राज्य/संघ राज्य क्षेत्र	कुल मौतें
1	आंध्र प्रदेश	86035
2	अरुणाचल प्रदेश	1328
3	असम	27548
4	बिहार	63041
5	छत्तीसगढ	45031
6	गोवा	2810
7	गुजरात	75738
8	हरियाणा	48326
9	हिमाचल प्रदेश	11154
10	झारखंड	32308
11	कर्नाटक	106544
12	केरल	40389
13	मध्य प्रदेश	104874
14	महाराष्ट्र	130613
15	मणिपुर	1343
16	मेघालय	1640
17	मिजोरम	706
18	नगालैंड	474
19	ओडिशा	47483
20	पंजाब	46150
21	राजस्थान	102712
22	सिक्किम	713
23	तमिलनाडु	165847
24	तेलंगाना	63396
25	त्रिपुरा	1985
26	उत्तराखंड	8911
27	उत्तर प्रदेश	197283
28	पश्चिम बंगाल	59492
29	अंडमान और निकोबार	216

30	चंडीगढ़	1069
31	दादरा एवं नगर हवेली	342
32	दमन और दीव	225
33	दिल्ली	15337
34	जम्मू और कश्मीर	9070
35	लद्दाख	118
36	लक्षद्वीप	5
37	पुदुचेरी	1930
कुल (संपूर्ण भारत)		15,02,416

नोट: 1. दमन और दीव का *आंकड़ा 2020* से दादरा और नगर हवेली में शामिल किया गया है।
2. पश्चिम बंगाल के लिए कैलेंडर वर्ष *2015* से *2017, 2019* और *2020* तथा तमिलनाडु के लिए कैलेंडर वर्ष *2017* से *2020* के आंकड़ों का मिलान *संबंधित राज्यवार किया गया है।*

अनुबंध-II

2016 से 2022 तक आयु समूह के अनुसार वर्गीकृत मृत्यु की संख्या

क्र. सं.	**राज्य/संघ राज्य क्षेत्र**	**18 वर्ष से कम**	**18 से 25 वर्ष**	**>25 से 60 वर्ष**	**>60 वर्ष**
1	आंध्र प्रदेश	3,898	9,885	37,588	5,288
2	अरुणाचल प्रदेश	112	261	587	11
3	असम	2,191	5,685	12,423	582
4	बिहार	6,900	11,845	27,337	3,716
5	छत्तीसगढ	2,680	7,980	21,068	2,283
6	गोवा	80	363	1,330	207
7	गुजरात	4,072	10,426	35,725	3,095
8	हरियाणा	5,224	6,522	17,658	7,043
9	हिमाचल प्रदेश	759	1,498	4,958	761
10	झारखंड	2,613	5,349	12,380	4,562
11	कर्नाटक	4,399	15,833	51,526	4,816

12	केरल	1,747	4,709	15,588	6,604
13	मध्य प्रदेश	6,975	17,440	49,479	5,737
14	महाराष्ट्र	3,603	17,795	65,096	5,793
15	मणिपुर	90	184	583	47
16	मेघालय	153	233	857	27
17	मिजोरम	74	99	250	21
18	नगालैंड	32	96	177	48
19	उड़ीसा	2,342	8,235	23,088	2,156
20	पंजाब	2,638	7,385	19,848	2,701
21	राजस्थान	5,322	19,483	47,261	2,019
22	सिक्किम	40	145	319	22
23	तमिलनाडु	6,498	15,319	63,182	14,268
24	तेलंगाना	3,132	8,825	34,477	3,767
25	त्रिपुरा	116	321	934	83
26	उत्तराखंड	573	1,338	4,122	532
27	उत्तर प्रदेश	19,028	36,894	84,433	12,293
28	पश्चिम बंगाल	5,129	6,269	25,318	5,414
29	अंडमान एवं निकोबार द्वीप समूह	10	30	88	5
30	चंडीगढ़	75	101	444	92
31	दादरा एवं नगर हवेली	35	101	255	37
32	दमन और दीव	9	39	85	5
33	दिल्ली	720	2,127	6,435	1,224
34	जम्मू और कश्मीर	784	1,668	3,290	568
35	लद्दाख	0	32	86	0
36	लक्षद्वीप	1	1	2	1
37	पुदुचेरी	91	198	769	274
	कुल	**92,145**	**2,24,714**	**6,69,046**	**96,102**

टिप्पणी:

1. वर्ष *2013* के लिए राज्य/संघ राज्य क्षेत्र-वार आयु प्रोफ़ाइल *आंकड़ा* उपलब्ध नहीं है।

2. कैलेंडर वर्ष *2014* और *2015* के लिए *25-60* वर्ष और *60* और उससे अधिक आयु वर्ग का *आंकड़े* उपलब्ध नहीं है।

3. 'आयु ज्ञात नहीं' श्रेणी को *'60* और उससे अधिक' में शामिल किया गया

4. दमन *और दीव का आंकड़ा 2020* से दादरा और नगर हवेली में शामिल किया गया है

5. पश्चिम बंगाल में कैलेंडर वर्ष *2015* से *2017, 2019* और *2020* तथा तमिलनाडु में कैलेंडर वर्ष *2017* से *2020* के सड़क दुर्घटना आंकड़ों का संबंधित राज्यों द्वारा मिलान किया गया है।

अनुबंध-III

कैलेंडर वर्ष 2019 से 2022 के लिए विभिन्न प्रकार के वाहनों से घातकताओं की संख्या

टक्कर मारने वाले वाहन का प्रकार	सड़क प्रयोक्ता श्रेणी-वार मारे गए व्यक्तियों की संख्या					
	पैदल यात्री	साइकिल यात्री	दो पहिया चालक	कार, जीप और टैक्सी में व्यक्ति	ट्रकों में व्यक्ति	कुल
दो पहिया	30617	4382	93204	10028	7085	145316
ऑटो रिक्शा	4647	1041	8879	2446	1368	18381
कार, टैक्सी, वैन और एलएमवी	27565	4336	58197	34805	5654	130557
ट्रक/लॉरी	18016	3603	47344	18550	19444	106957
बस	6731	1574	13775	6129	3917	32126
अन्य	23708	3114	36051	10343	5943	79159
कुल	111284	18050	257450	82301	43411	

टिप्पणी:

1. कैलेंडर वर्ष 2013 से 2018 के आंकड़े मंत्रालय में उपलब्ध नहीं हैं।

2. अन्य श्रेणी में साइकिल, ई-रिक्शा, गैर-मोटर वाले वाहन इत्यादि शामिल।

अनुबंध-IV

सड़क सुरक्षा के मुद्दे का समाधान करने के लिए मंत्रालय द्वारा की गईं विभिन्न पहलों का विवरण:-

(1) शिक्षा:

- मंत्रालय ने सड़क सुरक्षा के बारे में जागरूकता बढ़ाने और सड़क सुरक्षा कार्यक्रमों का आयोजन करने के लिए विभिन्न एजेंसियों को वित्तीय सहायता प्रदान करने के लिए सड़क सुरक्षा प्रचार योजना लागू की है।
- जागरूकता फैलाने और सड़क सुरक्षा सुदृढ़ीकरण के लिए प्रति वर्ष राष्ट्रीय सड़क सुरक्षा माह/ सप्ताह मनाना।
- मंत्रालय ने देश भर में राज्य/जिला स्तर पर ड्राइविंग प्रशिक्षण और अनुसंधान संस्थान (आईडीटीआर), क्षेत्रीय ड्राइविंग प्रशिक्षण केंद्र (आरडीटीसी) और ड्राइविंग प्रशिक्षण केंद्र (डीटीसी) की स्थापना के लिए एक योजना लागू की है।

(2) इंजीनियरिंग (सड़क और वाहन दोनों)

2.1 सड़क इंजीनियरिंग

i. सभी राष्ट्रीय राजमार्गों (रारा) का सड़क सुरक्षा ऑडिट (आरएसए) तीसरे पक्ष के लेखा परीक्षकों/विशेषज्ञों के माध्यम से सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव आदि में करवाना अनिवार्य कर दिया गया है।

ii. राष्ट्रीय राजमार्गों पर ब्लैक स्पॉट्स/दुर्घटना संभावित स्थानों को चिह्नित और सुधार करने को उच्च प्राथमिकता दी गई है।

iii. मंत्रालय के अधीन सड़क स्वामित्व वाली एजेंसियों के प्रत्येक क्षेत्रीय कार्यालय में सड़क सुरक्षा अधिकारी (आरएसओ) को आरएसए और सड़क सुरक्षा संबंधी अन्य कार्यों की देखरेख के लिए नियुक्त किया गया है।

iv. मंत्रालय ने पूरे भारत में सड़क दुर्घटनाओं के आंकड़ों को दर्ज करने, उनका प्रबंधन और विश्लेषण के लिए एक केंद्रीय भंडार स्थापित करने के लिए इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) परियोजना लागू की है।

v. मंत्रालय ने एक्सप्रेसवे और राष्ट्रीय राजमार्गों पर संकेतक लगाने के लिए दिशा-निर्देश जारी किए हैं, ताकि वाहन चालकों को बेहतर दृश्यता और सहज मार्गदर्शन मिल सके।

vi. सड़क डिजाइन, निर्माण और रखरखाव के लिए समय-समय पर केंद्र सरकार द्वारा निर्धारित मानकों का पालन न करने के लिए मोटर यान अधिनियम, 1988 में प्रावधान किए गए हैं।

2.2 वाहन इंजीनियरिंग:

मंत्रालय ने वाहनों को सुरक्षित बनाने के लिए विभिन्न पहल की हैं, जिनमें निम्नलिखित शामिल हैं:-

i. मंत्रालय ने वाहन की अगली सीट पर चालक के बगल में बैठे यात्री के लिए एक एयरबैग का अनिवार्य प्रावधान किया है।

ii. मंत्रालय ने सवारी करने या मोटर साइकिल पर ले जाने वाले चार साल से कम उम्र के बच्चों के लिए सुरक्षा उपायों से संबंधित मानदंड निर्धारित किए हैं। इसमें एक सुरक्षा उपकरण, क्रैश हेलमेट के उपयोग को निर्दिष्ट किया गया है और गति को 40 किमी प्रति घंटे तक सीमित किया गया है।

iii. निम्नलिखित सूचीबद्ध सुरक्षा प्रौद्योगिकियों को लगाने के लिए अनिवार्य प्रावधान: -

एम1 श्रेणी के वाहनों के लिए:

- ड्राइवर और सह-चालक के लिए सीट बेल्ट रिमाइंडर (एसबीआर)
- सेंट्रल लॉकिंग सिस्टम के लिए मैनुअल ओवरराइड
- अति रफ्तार चेतावनी प्रणाली

सभी एम और एन श्रेणी के वाहनों के लिए:

- रिवर्स पार्किंग चेतावनी प्रणाली

iv. एल [चार पहियों से कम वाले मोटर वाहन और क्वाड्रिसाइकिल शामिल है] एम [यात्रियों को परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन] और एन [माल के परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन, जो बीआईएस मानकों में निर्धारित शर्तों के अधीन माल के अलावा व्यक्तियों को भी ले जा सकते हैं] श्रेणियों के कुछ वर्गों के लिए एंटी-लॉक ब्रेकिंग सिस्टम (एबीएस)।

v. मंत्रालय ने दो पहिया, तीन पहिया, क्वाड्रिसाइकिल, दमकल वाहन, एम्बुलेंस और पुलिस वाहनों को छोड़कर सभी परिवहन वाहनों में गति नियंत्रण फंक्शन / गति नियंत्रण डिवाइस को अनिवार्य कर दिया है।

vi. स्वचालित परीक्षण स्टेशनों की मान्यता, विनियमन और नियंत्रण के लिए नियम प्रकाशित किए, जो स्वचालित उपकरणों के माध्यम से वाहनों की फिटनेस जांच की प्रक्रिया और एटीएस

द्वारा फिटनेस प्रमाण पत्र देने की प्रक्रिया को परिभाषित करते हैं। इन नियमों में 31.10.2022 और 14.03.2024 को और संशोधन किया गया है।

vii. प्रोत्साहन/हतोत्साहन के आधार पर वाहन स्क्रैपिंग नीति तैयार की और पुराने, अनुपयुक्त तथा प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र बनाया।

viii. स्वचालित प्रणाली के माध्यम से वाहनों की फिटनेस की जांच के लिए केंद्रीय सहायता से प्रत्येक राज्य/संघ राज्य क्षेत्र में एक आदर्श निरीक्षण और प्रमाणन केंद्र स्थापित करने की योजना।

ix. यात्री कारों की सुरक्षा रेटिंग की अवधारणा शुरू करने और उपभोक्ताओं को सूचित निर्णय लेने के लिए सशक्त बनाने के लिए भारत नई कार मूल्यांकन कार्यक्रम (बीएनसीएपी) के संबंध में नियम प्रकाशित किए गए।

x. मूल उपकरण निर्माताओं (ओईएम) और बस बॉडी बिल्डरों द्वारा बसों के निर्माण के क्षेत्र में निर्धारित समान अवसर के संबंध में नियम प्रकाशित किए गए।

xi. 1 अक्टूबर, 2025 को या उसके बाद निर्मित अनिवार्य वाहनों को एन2 (3.5 टन से अधिक लेकिन 12.0 टन से कम वाले सकल वाहन भार वाले माल वाहन) और एन3 (12.0 टन से अधिक सकल वाहन भार वाले माल वाहन) श्रेणी के वाहनों के केबिन को एयर कंडीशनिंग प्रणाली से सुसज्जित किया जाएगा।

xii. 01 अप्रैल, 2025 से श्रेणी एम, एन और एल7 के मोटर वाहनों में सुरक्षा बेल्ट असेंबली, सुरक्षा बेल्ट एंकरेज और सुरक्षा बेल्ट और संयम प्रणालियों की स्थापना के लिए संशोधित मानकों की प्रयोज्यता के प्रावधान प्रदान करने के लिए सुरक्षा बेल्ट, संयम प्रणाली और सुरक्षा बेल्ट रिमाइंडर के मानकों के संशोधन के लिए नियम प्रकाशित किए गए। इसके अलावा, 1 अप्रैल 2025 को और उसके बाद निर्मित श्रेणी एम1 के वाहन एआईएस-145-2018 के अनुसार सभी आगे की ओर वाली पिछली सीटों के लिए सुरक्षा बेल्ट रिमाइंडर की आवश्यकता को पूरा करेंगे।

(3) प्रवर्तन

- मोटर यान (संशोधन) अधिनियम, 2019 में सख्त अनुपालन सुनिश्चित करने और यातायात नियमों के उल्लंघन के प्रतिवारण बढ़ाने और प्रौद्योगिकी के उपयोग के माध्यम से सख्त प्रवर्तन के लिए कठोर शास्तियों का प्रावधान है।

ii. मंत्रालय ने सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम जारी किए हैं। इन नियमों में भारत के राष्ट्रीय राजमार्गों, राज्यीय राजमार्गों और राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत शामिल शहरों महत्वपूर्ण जंक्शनों पर उच्च जोखिम और उच्च सघनता वाले गलियारों में इलेक्ट्रॉनिक प्रवर्तन उपकरण लगाने के विस्तृत प्रावधान निर्दिष्ट किए गए हैं।

iii. मंत्रालय ने 10 जून, 2024 को सभी राज्यों और संघ राज्य क्षेत्रों को मोटर यान अधिनियम, 1988 के अनुपालन को सुनिश्चित करने के लिए तकनीकी उपाय करने का परामर्श जारी किया है।

(4) आपातकालीन देखभाल:

i. मंत्रालय ने ऐसे नेक नागरिक (गुड समारिटन) की सुरक्षा की बात कही है जो सद्भावनापूर्वक, स्वेच्छा से तथा किसी पुरस्कार या मुआवजे की अपेक्षा के बिना दुर्घटना स्थल पर पीड़ित को आपातकालीन चिकित्सा या गैर-चिकित्सा देखभाल या सहायता प्रदान करते हैं या ऐसे पीड़ित को अस्पताल पहुंचाते हैं।

ii. मंत्रालय ने हिट एंड रन मोटर दुर्घटनाओं के पीड़ितों के मुआवजे को बढ़ा दिया है (गंभीर चोट के लिए 12,500 रुपये से 50,000 रुपये और मृत्यु के लिए 25,000 रुपये से 2,00,000 रुपये)।

iii. भारतीय राष्ट्रीय राजमार्ग प्राधिकरण ने राष्ट्रीय राजमार्गों के पूरे हो चुके कॉरिडोर के टोल प्लाजाओं पर पैरामेडिकल स्टाफ/आपातकालीन चिकित्सा तकनीशियन/नर्स के साथ एम्बुलेंस तैनात करने का प्रावधान किया है।

iv. मंत्रालय ने राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) के साथ मिलकर चंडीगढ़, हरियाणा, पंजाब, उत्तराखंड, पुडुचेरी और असम में सड़क दुर्घटनाओं के पीड़ितों को नगदीरहित उपचार प्रदान करने के लिए एक पायलट कार्यक्रम लागू किया है।

श्री गुरमीत सिंह मीत हायेर : माननीय मंत्री जी आप अपने काम के प्रति बहुत डेडिकेटेड हैं। आपने पूरे देश में बहुत अच्छे हाइवेज बनाए हैं, उन हाइवेज की वजह से लोग गाड़ियां 110, 120 और 150 किलोमीटर की स्पीड से भी चलाते हैं। अभी आपने जिक्र भी किया है कि हर साल तकरीबन पौने दो लाख लोगों की मौत भी हो रही है और पिछले 10 सालों में तकरीबन 15 लाख लोगों की मौत सिर्फ सड़क दुघर्टना के कारण हो गई है और प्रतिदिन लगभग 400 लोगों की मौत हो रही है।

माननीय मंत्री जी, पंजाब में पिछले एक साल में, अगर हम वर्ष 2023 से तुलना करें, तो दुर्घटना की डेथ रेट में 47 प्रतिशत कमी आई है। उसका कारण है कि हमने एक डेडिकेटेड फोर्स, सड़क सुरक्षा फोर्स पंजाब में लगाई है उसमें 1600 पुलिस ऑफिशियल्स को डिप्लॉय किया है। हर 30 किलोमीटर के बाद ट्योटा की एक तकरीबन 40 लाख रुपए की गाड़ी लगाई गई है उससे 47 प्रतिशत डेथ रेट कम हो गई है।

मैं मंत्री जी से सवाल पूछना चाहता हूं कि क्या केन्द्र सरकार भी आने वाले समय में ऐसी कोई डेडिकेटेड फोर्स का गठन करेगी, जिससे सड़क दुर्घटनाएं कम हो सकें?

श्री नितिन जयराम गडकरी : सम्मानीय स्पीकर महोदय, मोटर व्हीकल एक्ट कंकरेंट लिस्ट में है। राज्य सरकार को जो कानून बनाने का अधिकार है, उसे स्टेट लिस्ट कहा जाता है, भारत सरकार जो कानून बनाती है, उसे सेंट्रल लिस्ट कहा जाता है और जिसमें स्टेट और सेंट्रल दोनों कानून बनाते हैं, उसको कंकरेंट लिस्ट कहा जाता है। यह राज्य सरकार के अधिकार में है। मैं पंजाब सरकार को धन्यवाद दूंगा कि उन्होंने पॉजिटिव्ली प्रयास किया है। असम सरकार ने भी दुर्घटनाएं कम किए हैं।

मैं आपके सामने यह भी जानकारी देना चाहता हूं कि देश में सबसे ज्यादा दुर्घटना में मरने वालों की संख्या उत्तर प्रदेश में है, उत्तर प्रदेश इसमें नम्बर वन पर है। उत्तर प्रदेश में दुघर्टना में मरने वालों की 23,652 है, जो टोटल ऐक्सिडेंट्स का 13.7 प्रतिशत है। दूसरे नम्बर पर तमिलनाडु है। तमिलनाडु में दुर्घटना में मरने वालों की संख्या 18,347 है, जो टोटल ऐक्सिडेंट्स का 10.6 प्रतिशत है। तीसरे नम्बर पर महाराष्ट्र है। महाराष्ट्र में दुर्घटना में मरने वालों की संख्या 15,366 यानी यह 9 प्रतिशत है और मध्य प्रदेश दुघर्टना में मरने वालों की संख्या 13798 है, यानी 8 यह प्रतिशत है।

अभी मैं लखनऊ गया था, तो ऊत्तर प्रदेश के मुख्यमंत्री जी से डिटेल्ड बातचीत हुई है, उन्होंने इसको सीरियसली लिया है और मैं बाकी अन्य मुख्यमंत्रियों से भी बात करके इसके लिए कोशिश करूंगा।

भारत की सिटीज में सबसे ज्यादा लोगों की डेथ होती है। उनमें पहले नम्बर पर दिल्ली है – 1457 डेथ दिल्ली में होती है। बेंगलुरु में 915 डेथ होती है, जयपुर में 850 डेथ होती है। मैं यह मानता हूं कि इसके लिए रोड इंजीनियरिंग, ऑटो मोबाइल इंजीनियरिंग, दोनों चीजें महत्वपूर्ण हैं। हमने ऑटो मोबाइल इंजीनियरिंग में 'भारत एनकैप' रेटिंग शुरू कर दी है। इकोनॉमिक कार मॉडल में छ: एयर बैग्स लगने लगे हैं। हमने पूरे ऑटोमोबाइल में सुधार कर दिया है। रोड इंजीनियरिंग में कमियां थीं। हम 40 हजार करोड़ रुपए ब्लैक स्पॉट्स इम्प्रूवमेंट के लिए खर्च कर रहे हैं। हमने काफी ब्लैक स्पॉट्स दूर किए हैं। इनमें 49 प्रतिशत दुर्घटनाएं एनएच पर हो रहे हैं और यह मेरे लिए सबसे चिंता का विषय है। इसका कारण है कि जो डिटेल्ड प्रोजेक्ट रिपोर्ट बनती है, तो हमारी ऐसी सिस्टम है कि जो लोएस्ट बिड आती है, हम उसके गले में माला पहनाते हैं।

वे इतनी घटिया क्वालिटी की डीपीआर बनाते हैं, जिसके कारण फ्यूचर में यह प्रॉब्लम आती है। अभी हमने इस सिस्टम को भी, जो लोऐस्ट वाली बात है, हम उसको बदलकर उसकी रेटिंग कर रहे हैं। कॉन्ट्रैक्टर की भी रेटिंग कर रहे हैं और डीपीआर वालों की भी कर रहे हैं। अभी मैं रोज चार-चार, पांच-पांच कॉन्ट्रैक्टर्स, मैंने कल ही 5 लोगों को ब्लैक-लिस्ट कर दिया। हम कॉन्ट्रैक्टर, कंसल्टेंट और अधिकारियों की, जो भी नेग्लिजेंस होगी, उसके ऊपर कड़ी कार्रवाई करने के बारे में कोई सहानुभूति किसी के प्रति नहीं रखेंगे, क्योंकि लोगों की जान बचाना आवश्यक है और निश्चित रूप से हम करेंगे।

एक इम्पोर्टेंट चीज है कि देश में 18 लाख ड्राइवर्स की कमी है। ये जो एक्सीडेंट्स हुए हैं, इसमें जिनके पास ड्राइविंग लाइसेंस नहीं था, आज कल क्या बतायें कि हमारे देश में ट्रेलर और ट्रक पर जो कंडक्टर होता है, वह चुपचाप ड्राइविंग सीखकर गाड़ी चलाना शुरू कर देता है। मुझे दुर्भाग्यवश कहना पड़ रहा है कि दुनिया में जो नंबर एक पर देश है, जहां आसानी से ड्राइविंग लाइसेंस मिलता है, उस देश का नाम भारत है। हम इसे सुधार रहे हैं। स्टेट गवर्नमेंट के सहयोग से इसको काफी स्ट्रिक्ट करने की कोशिश कर रहे हैं। मेरा विश्वास है और हमने यह तय किया है कि मैं सब मैम्बर्स साहब को आह्वान करूंगा

कि हमने ड्राइविंग ट्रेनिंग सेंटर एवं फिटनैस सेंटर हर जिले में, हर तालुका प्लेस पर एक-एक शुरू करने की योजना बनाई है। उसमें आर्थिक मदद कर रहे हैं। हमने करीब 75 खोले हैं और अभी हमें एक हजार सेंटर्स खोलने हैं। आप अपनी कॉन्स्टीट्यूएंसी का प्रपोजल स्टेट गवर्नमेंट के थ्रू भिजवाइये और मेरे पास से यह स्कीम लेकर जाइये । विशेष रूप से जो ट्राइबल एरिया है, जो सोशयली, इकोनॉमिकली, एजुकेशनली बैकवर्ड है, रूरल एरिया है, जहां एम्प्लॉयमेंट नहीं है, वहां फिटनैस सेंटर और ड्राइविंग ट्रेनिंग सेंटर का कॉम्बिनेशन हमने किया है । हम आठ दिन में उस स्कीम को डिक्लेयर करेंगे । इसमें ट्रेन्ड ड्राइवर भी तैयार होंगे और फिटनैस के कारण 15 साल के बाद गाड़ियों की जो स्क्रैपिंग करनी है, उसकी सुविधा प्राप्त होगी। आप दोनों के लिए अपनी कॉन्स्टीट्यूएंसी में इस उपक्रम के लिए सहयोग करें। यह मैं अनुरोध करता हूं।

माननीय अध्यक्ष : श्री गौरव गोगोई जी।

श्री गुरमीत सिंह मीत हायेर : सर, मेरा सप्लीमेंट्री क्वेश्चन है।

माननीय अध्यक्ष : हाँ, आपका सप्लीमेंट्री क्वेश्चन है।

श्री गुरमीत सिंह मीत हायेर : सर, मैं माननीय मंत्री जी से पूछना चाहता हूं कि जो विकसित देश हैं, जैसे जापान, स्वीडन और आस्ट्रेलिया है। उन्होंने जीरो डेथ इन रोड एक्सीडेंट की कोई टाइम लाइन तय कर दी है। क्या हमारी भारत सरकार ने भी कोई टाइम लाइन तय की है कि जीरो डेथ इन रोड एक्सीडेंट हो?

श्री नितिन जयराम गडकरी : सम्मानीय स्पीकर महोदय, मैं उनकी भावना को समझता हूं। मुझे इस मिनिस्ट्री में 11 साल हो चुके हैं। स्वीडन ने जीरो किया है– नो एक्सीडेंट। बहुत से देशों ने यह रिकॉर्ड बनाया है। मैं जब वर्ल्ड कॉन्फ्रेंस में जाता हूं तो मुंह छिपाता हूं, क्योंकि सबसे गंदा रिकार्ड अगर वर्ल्ड में किसी का है तो हमारे देश का है। मैं बहुत ट्रांसपेरेंट हूं, इसलिए मैं आपको सीधी बात बता देता हूं कि मैंने यह कहा था कि वर्ष 2024 के समाप्त होने के पहले हम 50 परसेंट डेथ और एक्सीडेंट कम करेंगे।

कम तो हुए नहीं, उलटे एक्सीडेंट्स और बढ़ गए। यह एक ही सब्जेक्ट है, जिसमें हमारे डिपार्टमेंट को सफलता नहीं मिली है। उसके वैरियस रीजन्स हैं। मैं आपको यही बताता हूं कि जब तक समाज का सहयोग नहीं मिलेगा, ह्यूमन बिहेवियर नहीं बदलेगा, कानून के प्रति सम्मान पैदा नहीं होगा, तब तक यह मुश्किल है। आप सब के सहयोग से, हमारा पहला टारगेट तो फेल हो गया और उसको स्वीकार करने में मुझे कोई संकोच नहीं है, क्योंकि सच्चाई है। लेकिन इसके बाद फिर हम तेजी से आपके सहयोग से काम पर लगे हैं, हमने निश्चित रूप से आगे कोई टारगेट तय नहीं किया है, लेकिन कम करने की लगातार कोशिश करते हैं। मैं इसलिए संवेदनशील हूं कि मैं एक एक्सीडेंट का भुक्तभोगी हूं। मैं महाराष्ट्र में विधान मंडल में लीडर ऑफ अपोजिशन था। मेरे ड्राइवर को कैटरेक्ट था। पुलिस प्रोटेक्शन में पुलिस की सायरन वाली कार के साथ मेरी पत्नी, मेरा बेटा-बेटी पूरे ट्रक के नीचे चले गए। वे टायर के कारण, जो पीछे लटकता है, उसके कारण जान बची है। मैं दो साल तक हॉस्पिटल में था। मैं इसके प्रति तो बहुत ही ज्यादा संवदेनशील हूं। दुर्भाग्यवश बहुत कोशिश करने के बाद भी उसमें कमी तो हुई नहीं, बल्कि वह बढ़ी है। यह चिंता का विषय है। आप सब के सहयोग से इस उद्देश्य को पूरा करने की कोशिश करेंगे।

श्री गौरव गोगोई : अध्यक्ष महोदय, धन्यवाद।

प्रश्न काल के समय चंद ही एक ऐसे मंत्री हैं, अगर वह समय भी लें तो हमें कोई आपत्ति नहीं है, हमें कोई मुश्किल नहीं है। क्योंकि आपकी जो पूरी बात होती है, वह सकारात्मक होती है। रोड एक्सीडेंट्स के मामले में आपके उत्तर में विवरण है कि असम में लगभग 27 हजार एक्सीडेंट्स हुए हैं।

ज्यादातर एक्सीडेंट्स उसी चीज के कारण हुए हैं, जिसका आपने अपना खुद का उदाहरण दिया है, जो ट्रक्स के कारण हुआ। ये ट्रक्स ओवरलोड होकर आते हैं, बड़ी स्पीड में जाते हैं। रात के समय जब फॉग होती है, विशेष रूप से वर्तमान के शीतकालीन समय में जो फॉगी कन्डीशंस होती हैं, इन कन्डीशंस में रात के एक बजे या सुबह के तीन-चार बजे ये ट्रक्स जाते हैं। इस संदर्भ में आपका मंत्रालय क्या कर सकता है? लाइटिंग के संदर्भ में क्या कर सकते हैं? क्या हाईवे कॉन्ट्रैक्टर्स अलग-अलग जगहों

पर लाइटिंग लगा सकते हैं? क्या अलग-अलग जगहों पर लॉ एंड ऑर्डर, हालांकि वह कॉन्करंट विषय है, लेकिन क्या आप सीसीटीवी कैमरे लगा सकते हैं, जिससे आपके पास डेटा पहुंचे और उसकी जानकारी पुलिस तक पहुंचे, ताकि जो भी ट्रक ओवरस्पीड कर रहा हो, उसको हम पहले ही रोक लें? क्या इस प्रकार की कोई सकारात्मक सोच है?

सर, मेरे क्षेत्र में इसका एक और कारण है और आपको भी पता है कि जोरहाट लोक सभा क्षेत्र में कितने साल हो गए और कितने कॉन्ट्रैक्टर्स चेंज हो गए, लेकिन हमारा एनएच-37 संपूर्ण नहीं हुआ है। वहां डिज़ाइन बहुत खराब है। उसके कारण और लाइटिंग के कारण वहां ट्रक्स के बहुत एक्सीडेंट्स हो रहे हैं। क्या जोरहाट के संबंध में आपका मंत्रालय कोई डेडलाइन दे पाएगा कि वहां के हाईवे का काम कब तक संपूर्ण हो जाएगा? धन्यवाद।

श्री नितिन जयराम गडकरी : माननीय स्पीकर महोदय, दिक्कत यह है कि एनएच रोड के ऊपर ट्रक्स खड़े रहते हैं। मैं बोलता हूं कि उनके ऊपर कार्रवाई कीजिए। कार्रवाई करने का अधिकार, लॉ एंड ऑर्डर राज्य सरकार का होता है। हमने इससे तंग आकर एक नई टैक्नोलॉजी का नियम लगाया है। अब हमने ऑटोमैटिक एक्सेल में वेट मैनेजमेंट सिस्टम तैयार किया है। अब ट्रक्स के ऊपर लिखकर आएगा कि कितना वजन डाला हुआ है? मैं आपसे बोल नहीं सकता कि इसमें क्या-क्या होता है? इसलिए, मुझे लगता है कि यह भी होगा।

माननीय सदस्य का विषय जोरहाट-झांजी का है। यह आपका विषय है, मैं भी इसकी 10-12 मीटिंग्स ले चुका हूं, चीफ मिनिस्टर भी परसों आए थे, वे भी कह रहे थे। लगभग फरवरी, 2025 तक यह काम पूरा होगा। अब नए कॉन्ट्रैक्टर को काम दिया गया है और काम गति से चल रहा है। फरवरी, 2025 तक वह पूरा होगा। ये जो कैमरे हैं, ये हमने लगाए हैं। अब हमने यह किया है कि हमारे पास खाली जगह पड़ी हुई थी, तो हमने एक 'हमसफर योजना' चालू की है, जहां पेट्रोल, डीज़ल और गैस स्टेशन होगा। वहीं, बाजू में एक छोटा रेस्टोरेंट-ढाबा भी होगा। वहां कम से कम दस ट्रक्स और 15-20 कार्स

की पार्किंग भी होगी। उस छोटी जगह पर वॉशरूम्स-टॉयलेट्स भी होंगे। वहां ट्रक्स वगैरह अंदर खड़े होंगे। लोग जो रोड पर पार्किंग करते हैं, वह एक प्रॉब्लम है।

केवल हाई-स्पीड ही प्रॉब्लम नहीं है, पूरे वर्ल्ड में हाई-स्पीड चलती है। हाई-स्पीड एक प्रॉब्लम है, ऐसा नहीं करना चाहिए, उसमें दो मत हैं, लेकिन प्रॉब्लम लेन-डिसिप्लन की है। लेन-डिसिप्लन में ट्रक्स वाले इधर से उधर लेन्स बदलते हैं और स्कूटर वाले उसके अंदर घुसते हैं। इससे स्कूटर और गाड़ी वाले लोग ट्रक्स के नीचे आ जाते हैं। अत: लेन डिसिप्लन का पालन करना होगा। शहरों में कुछ जगहों पर कैमरे लगे हैं। बहुत फाइन्स भी लगने लगे हैं। मेरी कार पर मुंबई में दो बार फाइन लगा, जिसे मुझे भरना पड़ा। जो कैमरे में आता है, हम लोग उस पर भी तकरार कर रहे हैं। प्रॉब्लम यह है कि जितना इंटेलिजेंट ट्रैफिक सिस्टम है, वह हम करेंगे और उसके साथ-साथ हमें अपने मन में ह्यूमन बिहेवियर को भी बदलना होगा।

फिल्म स्टार्स जैसे श्री अमिताभ बच्चन हैं, हर साल कार्यक्रम होता है, सबकी मदद कर रहे हैं। क्रिकेटर्स की मदद ले रहे हैं, सेलिब्रिटीज़ को ले रहे हैं, स्कूल्ज़ में कार्यक्रम कर रहे हैं। मैं आपसे आह्वान करता हूं कि अपने एरिया में, स्कूल्ज़ में बड़े-बड़े कार्यक्रम कीजिए। हमारा डिपार्टमेंट आपको सहयोग करेगा। एजुकेशनल इंस्टिट्यूशंस, यूनीवर्सिटीज में कार्यक्रम कीजिए, ताकि हम सब 'रूल्स-ऑफ-दि-रोड' का पालन करें और उसका वॉयलेशन नहीं करें। मेरे सामने रेड सिग्नल होने के बाद एक गाड़ी बीच में घुस जाती है। वह गाड़ी आई और दूसरे ने डैश मार दिया। मैंने आंखों से देखा था। आप सब इतनी जल्दी क्यों करते हैं? रेड सिग्नल हुआ है, तो आप रुक जाइए। ये सारी छोटी-छोटी बातें आप सबके और सोसाइटी के सभी स्टेकहोल्डर्स के सहयोग के बिना नहीं होंगी।

मैं आपको एक बात बताता हूं, मैं विदेश जाता हूं। मैं चॉकलेट खाता हूं और उसके रैपर को नैचुरली मैं अपनी जेब में रखता हूं। हिन्दुस्तान में उसे खिड़की से बाहर फेंक देते हैं, प्रॉब्लम यही है। हमें बदलना पड़ेगा। छोटे बच्चों के लिए कोर्सेज़ लगे हैं, कैंपेन चल रहे हैं। ऐसे ही आप लोग भी अपनी

कांस्टिट्यूएंसी में इस बारे में मदद कीजिए। 'बस बॉडी कोड', यह मेरे से एक गलती हुई है। हर बार लोग हथौड़ा लेकर, रोड पर खड़े होकर बस बॉडी बनाते थे। जब मैं कहता था, तो गरीब लोग कहते थे कि हम लोग बेकार हो जाएंगे। लुधियाना, पंजाब और इंदौर में यह होता था कि गरीबों का क्या होगा? मैं हर बार उनको एक्सटेंशन देता था। हमारे समृद्धि महामार्ग पर एक प्राइवेट बस का बुरी तरह एक्सीडेंट हो गया, वह पूरी तरह जल गई और 45 लोग जलकर मर गए।

जब मैंने यह देखा तो मुझे लगा कि यह तो अपनी गलती है। अब हमने वर्ष 2024 से इंटरनेशनल स्टैंडर्ड का बस कोड से लागू कर दिया है। हिंदुस्तान में इसके बाद हर बस इंटरनेशनल स्टैंडर्ड सेफ्टी के अनुसार होगी। यदि बस में एक्सीडेंट होगा तो उसमें इतना बड़ा कांच लगाया जाएगा और पास में रखी प्लास्टिक की हथौड़ी से उसे तोड़ कर यात्री सुरक्षित बाहर निकल सकेंगे। हमें अपने लोगों के जीवन के साथ किसी भी तरह से खिलवाड़ नहीं करना है।

माननीय अध्यक्ष : माननीय सदस्यगणों, पूरा सदन इस बात को लेकर चिंतित है। यहां पूरा देश बैठा है। मैं सदन में सभी माननीय सदस्यों से आग्रह करता हूं कि इस विषय को गंभीरता से लेना चाहिए। हमारी अध्यक्षता के अंदर एक कमेटी भी है। हमें गंभीर प्रयास करना चाहिए कि हम सड़क दुर्घटनाओं को रोकने में कामयाब हो सकें और इसके लिए जब तक हम समाज में जागृति पैदा नहीं करेंगे, विशेष रूप से नौजवानों को इन गंभीर दुर्घटनाओं के बारे में नहीं बताएंगे, तब तक हम दुर्घटनाओं में कमी नहीं कर पाएंगे। समाज को जागृत करना, दिशा देना हम सभी जनप्रतिनिधियों का दायित्व है। मुझे आशा है कि हम सामूहिक और गंभीर प्रयास करके सड़क दुर्घटनाओं में कमी करने के संकल्प के साथ अपनी बात को समाप्त करेंगे।

माननीय अध्यक्ष :प्रश्न संख्या 245.

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर।

राष्ट्रीय राजमार्गों का निर्माण

***245. + श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:**

श्री संजय हरिभाऊ जाधव:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्ष 2024 में पूरा करने के लिए देश भर में अनेक राष्ट्रीय राजमार्ग (एनएच) परियोजनाओं की पहचान की गई है,

(ख) यदि हां, तो देश में, विशेषतः महाराष्ट्र और उत्तर प्रदेश सहित राज्य-वार कितनी लंबित परियोजनाएं पूरी की जानी हैं;

(ग) पिछले तीन वर्षों के दौरान देश में राज्य-वार और परियोजना वार कितने राष्ट्रीय राजमार्गो का निर्माण किया गया;

(घ) किन-किन राज्यों में राष्ट्रीय राजमार्ग परियोजनाओं को समय पर पूरा करने में भूमि अधिग्रहण की समस्या आ रही है;

(ङ) इस समस्या का समाधान किस प्रकार किया जाएगा;

(च) क्या सरकार संबंधित राज्यों के परामर्श से देश के विभिन्न हिस्सों में ऐसी परियोजनाओं को शीघ्र पूरा करने के लिए नियमित रूप से निगरानी कर रही है; और

(छ) यदि हां, तो विगत वर्ष के दौरान संबंधित राज्यों के साथ राज्य-वार कितनी बैठकें हुई?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (छ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) सरकार में सड़क परिवहन और राजमार्ग मंत्रालय लंबाई के संदर्भ में राष्ट्रीय राजमार्गों (एनएच) के निर्माण के लिए लक्ष्य निर्धारित करता है, और प्रत्येक राज्य/संघ राज्य क्षेत्र के लिए समग्र आधार पर

विभिन्न परियोजनाओं के तहत निर्मित लंबाई के संदर्भ में प्रगति की निगरानी करता है। वर्तमान में, चालू वित्त वर्ष के दौरान विभिन्न परियोजनाओं के तहत लगभग 10,400 किलोमीटर एनएच के निर्माण का लक्ष्य रखा गया है, जिनमें से कुछ परियोजनाओं को वित्तीय वर्ष के दौरान पूरा करने का लक्ष्य रखा गया है। राज्य/संघ राज्य क्षेत्र-वार मंत्रालय के परियोजनाओं की संख्या, जिन्हें वर्तमान में वित्त वर्ष 2024-25 के अंत तक पूरा करने का लक्ष्य रखा गया है, **अनुबंध-I** में दी गई है।

विगत तीन वर्षों के दौरान विभिन्न परियोजनाओं के तहत निर्मित राष्ट्रीय राजमार्गों की लंबाई का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **अनुबंध-II** में दिया गया है।

(घ) से (छ) विलंबित परियोजनाओं का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा, जहां देरी का एक कारण भूमि अधिग्रहण था, **अनुबंध-I** में दिया गया है। सरकार एनएच परियोजनाओं की पूर्णता को प्रभावित करने वाले विभिन्न मुद्दों जैसे भूमि अधिग्रहण, अतिक्रमण हटाना, कानून एवं व्यवस्था के मुद्दे, जनोपयोगी सुविधाओं का स्थानांतरण, मिट्टी/एग्रीगेट की अनुपलब्धता, पर्यावरण/वन/वन्यजीव मंजूरी, आरओबी एवं आरयूबी मुद्दे, संविदा संबंधी मुद्दे आदि पर राज्य सरकारों और अन्य केंद्रीय मंत्रालयों/विभागों सहित सभी हितधारकों के साथ बारीकी से नजर रखता है। मुद्दों की गंभीरता के आधार पर आवश्यकतानुसार स्थानीय/जिला/राज्य स्तर पर संबंधित राज्य अधिकारियों के साथ दैनिक/साप्ताहिक/मासिक/त्रैमासिक आधार पर नियमित बैठकें आयोजित की जाती हैं।

अनुबंध-I

देश भर में वित्त वर्ष 2024-25 के अंत तक पूरी की जाने वाली परियोजनाओं की राज्य-वार संख्या और वैसी विलंबित परियोजनाओं का विवरण, जहां देरी का एक कारण भूमि अधिग्रहण था।

क्र.सं.	राज्य/संघ राज्य क्षेत्र	परियोजनाओं की कुल संख्या	परियोजनाएँ जहाँ भूमि अधिग्रहण की समस्या के कारण देरी हुई
1	आंध्र प्रदेश	32	14
2	अरुणाचल प्रदेश	9	0
3	असम	19	3
4	बिहार	32	14

5	छत्तीसगढ	21	2
6	गोवा	14	
7	गुजरात	22	9
8	हरियाणा	8	1
9	हिमाचल प्रदेश	18	0
10	झारखंड	6	3
11	कर्नाटक	14	7
12	केरल	6	
13	मध्य प्रदेश	22	7
14	महाराष्ट्र	69	25
15	मणिपुर	13	8
16	मेघालय	10	1
17	मिजोरम	10	8
18	नागालैंड	10	0
19	ओडिशा	23	12
20	पंजाब	9	6
21	राजस्थान	21	9
22	सिक्किम	3	0
23	तमिलनाडु	21	8
24	तेलंगाना	26	11
25	त्रिपुरा	4	4
26	उत्तर प्रदेश	42	14

27	उत्तराखंड	25	4
28	पश्चिम बंगाल	16	9
29	संघ राज्य क्षेत्र	23	9
	कुल	**548**	**188**

अनुबंध-II

विगत तीन वर्षों के दौरान विभिन्न परियोजनाओं के तहत निर्मित राष्ट्रीय राजमार्गों की लंबाई (किमी) का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	2023-24	2022-23	2021-22
1	अंडमान एवं निकोबार द्वीप समूह	11	25	39
2	आंध्र प्रदेश	799	438	347
3	अरुणाचल प्रदेश	262	320	206
4	असम	272	310	318
5	बिहार	497	488	576
6	चंडीगढ़	0	0	0
7	छत्तीसगढ	251	243	320
8	दादरा नगर हवेली	0	0	0
9	दमन और दीव	0	0	0
10	दिल्ली	53	43	5
11	गोवा	11	16	65
12	गुजरात	622	658	249
13	हरियाणा	300	358	290
14	हिमाचल प्रदेश	251	139	146

12.12.2024

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	2023-24	2022-23	2021-22
15	जम्मू और कश्मीर	243	217	263
16	झारखंड	248	245	298
17	कर्नाटक	741	393	419
18	केरल	282	171	76
19	लद्दाख	81	51	0
20	मध्य प्रदेश	792	667	871
21	महाराष्ट्र	1463	1087	1534
22	मणिपुर	202	269	221
23	मेघालय	162	98	26
24	मिजोरम	209	205	239
25	नागालैंड	159	236	254
26	ओडिशा	357	410	544
27	पुदुचेरी	11	0	0
28	पंजाब	409	274	150
29	राजस्थान	868	715	722
30	सिक्किम	78	49	45
31	तमिलनाडु	814	690	470
32	तेलंगाना	513	172	236
33	त्रिपुरा	47	204	181
34	उत्तर प्रदेश	939	642	824
35	उत्तराखंड	216	219	354

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	2023-24	2022-23	2021-22
36	पश्चिम बंगाल	190	284	169

***SHRI OMPRAKASH BHUPALSINH *ALIAS* PAVAN RAJENIMBALKAR:** The Hon'ble Minister replied that in Maharashtra about 69 projects are currently going on. Out of that 25 projects are stuck due to land acquisition issues. I wanted to tell the Hon'ble Minister that 10 years ago, land acquisition was done for Solapur-Chatrapati Sambhaji Nagar highway i.e NH-211. That time, one farmer named Laxmikant Shankar Veer got at the rate of Rs.2.30 lakh per gunta. Now the land acquisition is going on for Surat- Chennai highway. One farmer named Balaji Madhav Patil got only at the rate of Rs.6,250 per gunta for handing over his land for highway construction. There is a huge difference between land acquisition that took place 10 years ago and that is taking place today. That is why the farmers are approaching courts and the land acquisition takes time. Sir, through you, I would like to request the Hon'ble Minister to kindly complete the land acquisition process by implementing the 2013 law. There are constant efforts to dilute this 2013 law. With the help of this law, the farmers will get more financial benefits. So, please implement this law to complete the land acquisition process. Also to connect the Surat- Chennai highway to Dharashiv city, I have sent a connecting road proposal

* English translation of the speech originally delivered in Marathi.

from my side. You also seem to be positive about the project. Please confirm the deadline to clear the project. Thank you.

SHRI NITIN JAIRAM GADKARI: Hon'ble Speaker Sir, land acquisition is a State Government issue. The district collectors decide the rates as per the concerned State Government norms. After finalising the cost, there is a provision for appeal. We have accepted the final cost. If we accept the compensation payment cost and if it is not acceptable to both the parties then, we can approach the court. I would like to suggest about the case the Hon'ble MP is referring to, kindly visit the local Collector office and ask him to recalculate.

अध्यक्ष जी, माननीय सदस्य के क्षेत्र से एक बहुत महत्वपूर्ण सड़क जा रही है। आपको याद होगा कि कश्मीर से कन्याकुमारी तक की बात केवल भाषण में करते थे। पहली बार हुआ है कि हिमाचल प्रदेश में हमें मनाली से रोहतांग पास जाने के लिए साढ़े तीन घंटे लगते थे लेकिन अब केवल आठ मिनट का समय लगता है। बाद में हिमालय के बीच में से हम लद्दाख-लेह तक 18 टनल्स बना रहे हैं और रोड का काम शुरू हुआ है। वहां से हम एशिया की सबसे बड़ी जोजिला टनल बना रहे हैं। मैंने आपसे रिक्वेस्ट की थी कि आप पार्लियामेंट कमेटी के साथ आएं। वह एशिया की सबसे बड़ी 11.6 किलोमीटर की रोड है। मुझे कहते हुए अभिमान होता है कि इस टनल की लागत 12 हजार करोड़ रुपये थी। हमने एक साल मेहनत करके टनल पर 5,600 करोड़ रुपये खर्च किए और पांच हजार करोड़ रुपये बचाए हैं। इस टनल का 75 परसेंट काम पूरा हो चुका है। इसके बाद जेड-मोड टनल आती है, जहां आतंकवादियों ने हमारे कैम्प पर हमला किया था। वह टनल पूरी हो चुकी है। प्रधान मंत्री जी से डेट लेकर हम उसका उद्घाटन करने वाले हैं। इसके बाद हम श्रीनगर की बात करते हैं।

महोदय, फिर हम श्रीनगर आते हैं। श्रीनगर से जम्मू के बीच 18 टनल्स बन गयी हैं। फिर हम कटरा-दिल्ली एक्सप्रेस हाईवे से अमृतसर होते हुए दिल्ली आते हैं।

अध्यक्ष महोदय, दिल्ली जुड़ने के बाद आपके मतदार क्षेत्र से आगे जो मुम्बई-दिल्ली हाईवे है, यह सूरत जाता है। जो लोग उत्तर से दक्षिण जाते थे, उन्हें पहले मुम्बई, पुणे, कोल्हापुर, शोलापुर जाना पड़ता था, पर अब उन्हें इन सब ज़गहों से होकर जाने की जरूरत नहीं है। अब नया एक्सप्रेस हाईवे बन रहा है, जिससे सूरत से नासिक, नासिक से अहमदनगर, अहमदनगर से शोलापुर, शोलापुर से कुरनूल और कुरनूल से कन्याकुमारी, चेन्नई, हैदराबाद, बैंगलुरु, मंगलुरु, कोच्चि आदि पूरे साउथ जा सकते हैं।

अध्यक्ष महोदय, ये जो प्रश्न पूछ रहे हैं, ये हाईवे चेन्नई से दिल्ली के बीच की दूरी को 320 किलोमीटर कम कर रहा है । इसकी एक विशेषता है, जैसे आपके राजस्थान में, यह पूरे ट्राइबल डिस्ट्रिक्ट्स होते हुए जा रहा है। मुझे लगता है कि यह हाईवे पूरे हिन्दुस्तान में दिल्ली-मुम्बई हाईवे से भी महत्वपूर्ण सेक्शन है, जो उत्तर को दक्षिण से जोड़ने वाला है। इसमें माननीय सदस्य का क्षेत्र धाराशिव, उस्मानाबाद आता है और उसको एक 'स्पर' देना चाहिए, जैसा हमने कोटा के लिए दिया है। यह माननीय सदस्य की मांग है। हम उसको जरूर कंसीडर करेंगे।

***SHRI OMPRAKASH BHUPALSINH *ALIAS* PAVAN RAJENIMBALKAR:** I have a question regarding Umarga -Solapur NH 65 highway.

In 2014, the work order was issued for the project work, and now it is 2024. It was expected to complete this project in 2.5 years but unfortunately, even after passing of 10- year time, the road is still incomplete. Taj Mahal would have been constructed earlier than this road. Due to this incomplete road, there is a life threat

---

* English translation of the speech originally delivered in Marathi.

to a lot of lives as people are dying due to road accidents. Yesterday one of my known persons, died there due to wrong side driving. He was a small child and his name was Arnav Sonawane. It is very unfortunate incident. Please tell us by when this Umarga- Solapur road construction is likely to be completed. Is there any time bound schedule you have to share with us? Also, Tembhurni- Latur four lane DPR is also pending with you. Please start this project as early as possible. I expect an early completion of this project in a time-bound manner. Thank you.

श्री नितिन जयराम गडकरी : टेम्भुर्णी से लातूर तक की जो रोड है, उसको 4-लेन के लिए मंजूर किया गया है। एक महीने के समय में उसका टेन्डर आ जाएगा। आप बोल रहे हैं कि वह एक गम्भीर समस्या है। मैं भी यह मानता हूं। उसके कारण काफी लोग तकरार करते हैं। दूसरा जो रास्ता है, जो शोलापुर तक आता है, उसमें जो कम्पनी थी, उसने दिवाला पीटा। वह एनसीएलएटी में गयी। फिर उस कम्पनी के ऊपर सी.बी.आई. और ई.डी. ने रेड मारी और उसके पैसे सीज़ कर दिए। अब प्रॉब्लम यह है कि वह कंपनी रोड के काम को पूरा नहीं कर पा रही है। फिर उसमें हम कोर्ट में गए। रोड के निर्माण में ये जो मेजोरिटी ऑफ प्रॉब्लम्स आते हैं, उसमें लैंड एक्वीजीशन की प्रॉब्लम, फॉरेस्ट, वाइल्ड लाइफ, एनवायरनमेंट का क्लियरेंस, रेलवे एप्रूवल, यूटीलिटी शिफ्टिंग, अदर क्लियरेंसेज़, लॉ एण्ड ऑर्डर सिचुएशंस, कॉन्ट्रैक्टर इश्यूज़ होते हैं। उससे बैंक का डिस्बर्समेंट रुकता है, 'फोर्स मेज्योर' होते हैं। इसमें कॉन्ट्रैक्टर ने दिवाला पीट लिया। वह एनसीएलएटी में गया। हम उसे शुरू करके दूसरे को लाए थे। उसके ऊपर सी.बी.आई. और ई.डी. की रेड पड़ी। उसके विरुद्ध वह कोर्ट में गया। कोर्ट ने भी उसमें स्टे दिया। ये सब 'बियॉण्ड कपैसिटी' कुछ प्रॉब्लम्स हैं।

क्वैश्चन आवर के बाद एक मीटिंग है। उसमें सभी एम.पीज़. आने वाले हैं। आप भी वहां आ जाइए। क्या फिर से इसमें कुछ वे-आउट निकल सकता है, इसके लिए मैं कोशिश करूंगा।

श्री संजय हरिभाऊ जाधव : अध्यक्ष महोदय, माननीय मंत्री महोदय ने सविस्तार जानकारी दी है। फिर भी मैं माननीय मंत्री महोदय से जानना चाहता हूं कि परियोजनाओं को पूरा करने में भूमि अधिग्रहण की समस्या के कारण जो देरी हुई है, तो उसको किस तरह से पूरा किया जाएगा? इसमें महाराष्ट्र की परभणी संसदीय क्षेत्र की कुल कितनी राष्ट्रीय राजमार्ग योजनाएं हैं? क्या सरकार परभणी क्षेत्र को अन्य क्षेत्रों और राज्यों से जोड़ने के लिए कोई राज्य राजमार्ग या राष्ट्रीय राजमार्ग का निर्माण कर रही है या करने का विचार रखती है?

श्री नितिन जयराम गडकरी : अध्यक्ष महोदय, आप मुझे संरक्षण दीजिए। 1800 रोड्स के प्रोजेक्ट चल रहे हैं और प्रश्न केवल लिमिटिड इसका है। अब मेरे पास इसकी जानकारी नहीं है। जनरली वैसे थोड़ी बहुत जानकारी होती है। लेकिन मैं महाराष्ट्र के बारे में इतना ही बताऊंगा कि तीन सालों से 23 प्रोजेक्ट्स पेंडिंग हैं, दो सालों से 18 प्रोजेक्ट्स पेंडिंग हैं औ एक साल में 37 प्रोजेक्ट्स पेंडिंग हैं, टोटल 78 प्रोजेक्ट्स हैं। सर, प्रॉब्लम्स हैं। मैं उनको इतना ही विश्वास दिलाऊंगा कि इसमें जल्दी करने की कोशिश करेंगे। मैं माननीय सदस्य से कहना चाहूंगा कि परभणी की डिटेल के बारे में आप मुझसे मिलिए, मैं आपको जानकारी दूंगा।

माननीय अध्यक्ष :प्रश्न संख्या 246.

श्री लालजी वर्मा **।**

एनटीपीसी द्वारा व्यय की गई सीएसआर निधि

***246. श्री लालजी वर्माः**

क्या **विद्युत** मंत्री यह बताने की कृपा करेंगे किः

(क) उत्तर प्रदेश के अंबेडकर नगर जिले के टांडा में स्थित नेशनल थर्मल पावर कॉरपोरेशन (एनटीपीसी) द्वारा 1 नवंबर, 2022 से 31 अक्तूबर, 2024 तक विभिन्न कार्यों पर उपयोग की गई पुनर्वास और

पुनर्स्थापन (आर एंड आर) तथा कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) के लिए निधि का ब्यौरा क्या है;

(ख) क्या एनटीपीसी ने उक्त निधि का उपयोग करके स्कूटियां वितरित की हैं;

(ग) यदि हां, तो स्कूटी प्राप्त करने वाले व्यक्तियों की सूची क्या है; और

(घ) एनटीपीसी के विस्तार के कारण प्रभावित क्षेत्रों में उक्त निधि का उपयोग करके किए गए कार्यों का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्री; तथा विद्युत मंत्री (श्री मनोहर लाल):

(क) से (घ) : विवरण सभा पटल पर रख दिया गया है।

<u>विवरण</u>

(क): एनटीपीसी लिमिटेड द्वारा उत्तर प्रदेश के अंबेडकर नगर जिले में स्थित टांडा में दिनांक 1 नवंबर, 2022 से 31 अक्टूबर, 2024 तक व्यय की गई पुनर्वास और पुनर्स्थापन (आरएंडआर) और कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि का विवरण निम्नानुसार है:

क्रम सं.	**विवरण**	**रूपये (लाख में)**
1.	पुनर्वास और पुनर्स्थापन (आरएंडआर) निधि	276.33
2.	निगमित सामाजिक उत्तरदायित्व (सीएसआर) निधि	710.14

(ख) से (ग): जी हां। जिला प्रशासन, अंबेडकर नगर द्वारा अनुशंसित तथा चयनित व्यक्तियों जिन्हे स्कूटी मिली, की सूची **अनुबंध-I** पर है।

(घ): एनटीपीसी टांडा द्वारा सीएसआर और आरएंडआर निधियों का उपयोग करके किए गए कार्य क्रमशः **अनुबंध-II** और **अनुबंध-III** पर हैं।

<u>अनुबंध-I</u>

<u>जिला प्रशासन, अंबेडकर नगर द्वारा चयनित व्यक्तियों की सूची</u>

12.12.2024

क्रम सं.	लाभार्थी का नाम	लाभार्थी का पता
1	जनक नंदिनी	ग्राम चितवई, अम्बेडकर नगर, इल्तफ़ातगंज, उत्तर प्रदेश
2	अमृता	ग्राम सलारपुर नैपुरा, इल्तिफ़ात बाज़ार, अम्बेडकर नगर, इल्तिफ़ातगंज, उत्तर प्रदेश
3	रेनू देवी	ग्राम पिछवाड़ा साया, अम्बेडकर नगर, अम्बेडकर नगर, उत्तर प्रदेश
4	रमा देवी	ग्राम अधनापुर, मधरभारी भीटी, अम्बेडकर नगर, उत्तर प्रदेश
5	किरण	ग्राम बन गाँव, अम्बेडकर नगर, उत्तर प्रदेश
6	प्रेमा देवी	ग्राम पुरे दरबार, सीताराम का पुरा, दहेमा, अम्बेडकर नगर, उत्तर प्रदेश
7	रेनू गौड़	ग्राम साया, अम्बेडकर नगर, उत्तर प्रदेश
8	अलका	ग्राम अर्जुनपुर, अम्बेडकर नगर, उत्तर प्रदेश
9	अर्चना कुमारी	310, विल. मिजघौड़ा, अम्बेडकर नगर, उत्तर प्रदेश
10	अनिता	ग्राम रोहनपुरा, भरपुरवा, रोशनपारा, अम्बेडकर नगर, उत्तर प्रदेश
11	चंद्रिका देवी	9, भूपतपुर, अम्बेडकर नगर, उत्तर प्रदेश
12	ममता देवी	198, मीरामऊ, दरवान, अम्बेडकर नगर, उत्तर प्रदेश
13	उमा देवी	ग्राम रामपुर नोनशिला, मटाने, मथानी, अम्बेडकर नगर, उत्तर प्रदेश
14	सुमित्रा देवी	ग्राम मझगवां, यार्के, अम्बेडकर नगर, उत्तर प्रदेश
15	मालती निषाद	ग्राम जलापुर सहारा, अम्बेडकर नगर, उत्तर प्रदेश
16	गुंजा	201, हेडे पकरिया, अम्बेडकर नगर, उत्तर प्रदेश
17	सवित्री देवी	ग्राम कालेसर, चांदपुर, अम्बेडकर नगर, उत्तर प्रदेश
18	संगम	ग्राम हरिनाथपुर, ऐनवा, दशरथपुर, अम्बेडकर नगर, उत्तर प्रदेश
19	रीना देवी	111बी, जतीपुर निधियावां, जतीपुर, अम्बेडकर नगर, उत्तर प्रदेश
20	साधना	ग्राम जगन्नाथपुर, बारीडीहा, खजवा, अम्बेडकर नगर, उत्तर प्रदेश

21	बिटन	ग्राम शाहपुर मनियारी पट्टी, असगवां, अम्बेडकर नगर, उत्तर प्रदेश
22	मंजू	ग्राम रामपुर वनायु, रामपुर बनेथू, अम्बेडकर नगर, उत्तर प्रदेश
23	पूनम	ग्राम खैरा, महबूबगंज, अम्बेडकर नगर, उत्तर प्रदेश
24	सुनीता	18, ग्राम नंदपुर, अम्बेडकर नगर, उत्तर प्रदेश
25	सीमा देवी	56, ग्राम कोल्हुवा मुकुंदपुर, शादीपुर, अम्बेडकर नगर, उत्तर प्रदेश

अनुबंध-II

एनटीपीसी टांडा द्वारा सीएसआर निधियों का उपयोग करके किए गए कार्यों का ब्यौरा

वर्ष	सीएसआर गतिविधियां
2021-22	1. आस-पास के गांवों की लड़कियों के लिए एक महीने की बालिका सशक्तिकरण मिशन आवासीय कार्यशाला का आयोजन और एक सप्ताह का शीतकालीन अनुवर्ती कार्य। 2. आस-पास के सरकारी स्कूलों (हुसैनपुर सुधाना, फतेहपुर, हासिमपुर, ककराही, फरीदपुर कला, रायपुर, हकीमपुर, सम्हरिया, महरीपुर और अंबेडकर नगर जिले के सरकारी स्कूलों) में फर्नीचर और उपकरणों का वितरण। 3. तीन नजदीकी गांवों: महरीपुर, हकीमपुर और हुसैनपुर सुधाना में एक होम्योपैथिक डॉक्टर की साप्ताहिक सेवाएं प्रदान की गईं। 4. हासिमपुर, ककराही, जोत जीना, रायपुर और आसोपुर में कोविड-19 की तीसरी लहर की रोकथाम के लिए हाथ धोने के साबुन, फेस मास्क और सैनिटाइजर का वितरण। 5. आस-पास के गाँवों में 40 सोलर स्ट्रीट लाइट की स्थापना: हुसैनपुर सुधाना, फ़तेहपुर, हासिमपुर, ककराही, फरीदपुर कला, रायपुर, हकीमपुर, सम्हरिया, महरीपुर, मीरानपुर सदर अली, फरीदपुर कला, कटरिया और खैरपुर। 6. सहायक इलेक्ट्रीशियन के लिए व्यावसायिक प्रशिक्षण।

वर्ष	सीएसआर गतिविधियां
	7. पास के तीन सरकारी स्कूलों में फिल्म आधारित शिक्षण: कटारिया, महरीपुर और मखदूम नगर। 8. एनटीपीसी टांडा द्वारा की गई सीएसआर गतिविधियों का सामाजिक प्रभाव मूल्यांकन (एसआईई) आयोजित करना।
2022-23	1. आस-पास के गांवों की लड़कियों के लिए एक महीने की बालिका सशक्तीकरण मिशन आवासीय कार्यशाला का आयोजन तथा एक सप्ताह की शीतकालीन अनुवर्ती कार्रवाई। 2. दो सरकारी स्कूलों में मध्याह्न भोजन के लिए स्कूल शेड का निर्माण। 3. फतेहपुर में एक नजदीकी सरकारी स्कूल में दस कंप्यूटरों का वितरण। 4. विभिन्न सरकारी स्कूलों में स्कूल बैग और स्टेशनरी किट वितरित किए। 5. एनटीपीसी टांडा के छह नजदीकी गांवों में मातृ एवं शिशु स्वास्थ्य क्लिनिक (एमएमयू) सेवाएं प्रदान की। 6. तीन नजदीकी गांवों महरीपुर, हकीमपुर और हुसैनपुर सुधान में एक होम्योपैथिक डॉक्टर की साप्ताहिक सेवाएं प्रदान की। 7. नजदीकी सामुदायिक स्वास्थ्य केंद्रों (सीएचसी) और सार्वजनिक स्वास्थ्य केंद्रों (पीएचसी) में स्वास्थ्य एटीएम वितरित किए। 8. अकबरपुर में एक वृद्धाश्रम, अयोध्या में एक अंध विद्यालय, पिचवारा में जागृति विकास केंद्र और रायपुर गांव में चार स्वास्थ्य शिविर आयोजित किए। 9. अकबरपुर में अस्पताल को एक वेंटिलेटर प्रदान किया। 10. परियोजना प्रभावित गांवों में कंबल वितरित किए। 11. अंबेडकर नगर, लोकसभा क्षेत्र में 500 सौर स्ट्रीट लाइटें लगाईं। 12. अंबेडकर नगर में जिला स्तरीय खेल प्रतियोगिता आयोजित की। 13. अकबरपुर में सांसद/संसद ग्रीन मैराथन आयोजित की।

वर्ष	सीएसआर गतिविधियां
	14. फतेहपुर ग्राम पंचायत और आसपास के सरकारी स्कूलों को खेल सामग्री प्रदान की। 15. महिलाओं के लिए फैशन डिजाइनिंग प्रशिक्षण आयोजित किया। 16. आसपास के गांवों में किसान प्रशिक्षण आयोजित किया। 17. आसपास के गांवों में एयर कंडीशनर (एसी) मरम्मत के लिए व्यावसायिक प्रशिक्षण आयोजित किया। 18. आसपास के गांवों में पशु स्वास्थ्य शिविर आयोजित किए। 19. अंबेडकर नगर महोत्सव (अंबेडकर नगर स्थापना दिवस समारोह) के आयोजन के लिए जिला प्रशासन प्रोत्साहन समिति, अंबेडकर नगर को सहायता प्रदान की। 20. अनुसूचित जाति/अनुसूचित जनजाति/दिव्यांग वर्ग के वंचित छात्रों को छात्रवृत्ति प्रदान की। 21. श्रवण क्षेत्र महोत्सव के आयोजन हेतु सहायता प्रदान की गई।
2023-24	1. आस-पास के गांवों की लड़कियों के लिए एक महीने की बालिका सशक्तिकरण मिशन आवासीय कार्यशाला का आयोजन तथा एक सप्ताह की शीतकालीन अनुवर्ती कार्रवाई। 2. आस-पास के गांवों के छह स्कूलों में स्मार्ट क्लास (फिल्म आधारित शिक्षण पद्धति - एफबीटीएम)। 3. एनटीपीसी कॉलोनी में विवेकानंद शिशुकुंज विद्यालय में पढ़ने वाले एसटी/एससी और शारीरिक रूप से विकलांग व्यक्तियों के लिए छात्रवृत्ति। 4. पीएवी (आसोपुर, मेहरीपुर, हकीमपुर, जोत जैना, फत्तरपुर, कटरिया) में मातृ एवं शिशु स्वास्थ्य क्लिनिक (एमएमयू)। 5. पंद्रह कंडोम डिस्पेंसिंग मशीनें लगाई गईं। 6. सरकारी स्कूलों में स्कूल बैग का वितरण। 7. सीएसआर कार्य के तहत आसोपुर गांव में हारून रसीद बाबा स्थल पर तालाब का जीर्णोद्धार। 8. आस-पास के गांवों में 100 सौर स्ट्रीट लाइटें लगाई गईं। 9. दिलासीगंज ग्राम पंचायत में दो हाई मास्ट लाइटें लगाई गईं।

वर्ष	सीएसआर गतिविधियां
	10. जिला स्तरीय खेलकूद प्रतियोगिताओं का आयोजन। 11. स्वच्छ वायु मैराथन का समर्थन किया। 12. सेंट्रल इंस्टीट्यूट ऑफ पेट्रोकेमिकल्स इंजीनियरिंग एंड टेक्नोलॉजी (सीआईपीईटी) के माध्यम से 21 युवाओं को व्यावसायिक प्रशिक्षण प्रदान किया। 13. एनटीपीसी फाउंडेशन एनआईएलडी (नेशनल इंस्टीट्यूट फॉर लोकोमोटर डिसेबिलिटीज) डिसेबिलिटी रिहैबिलिटेशन सेंटर (एनएफएनडीआरसी) टांडा में मोमबत्तियाँ बनाने के लिए मोम खरीदा। 14. मानसिक रूप से विकलांग और शारीरिक रूप से विकलांग स्कूली बच्चों के लिए लोक जागृति विकास केंद्र का समर्थन किया। 15. आस-पास के गाँवों में पशु स्वास्थ्य शिविर आयोजित किए। 16. अयोध्या में ब्लाइंड स्कूल में पेंटिंग का काम पूरा किया और मीरानपुर सदर अली में रीइनफोर्स सीमेंट कंक्रीट (आरसीसी) प्रीकास्ट स्लैब प्रदान और स्थापित किए। 17. अंबेडकर नगर में अपर जिला मजिस्ट्रेट (एडीएम) कार्यालय को रिवर्स ऑस्मोसिस (आरओ) के साथ एक वाटर कूलर की आपूर्ति की। 18. कांवड़ और उर्स के लिए जिला प्रशासन की सहायता की। 19. औद्योगिक प्रशिक्षण संस्थान (आईटीआई) अकबरपुर अंबेडकर नगर को सहायता प्रदान की। 20. अंबेडकर नगर महोत्सव के आयोजन में सहायता प्रदान की। 21. राष्ट्रीय परिवार कल्याण कार्यक्रम 2023-2024 के लिए लाभार्थियों और प्रेरकों को सहायता प्रदान की। 22. कंबलों का वितरण किया। 23. अंबेडकर नगर में जिला पुलिस प्रशासन को महिलाओं की सुरक्षा के लिए छह अपाचे मोटरसाइकिल प्रदान की। 24. दो स्कूलों में मिड-डे मील शेड का निर्माण।

वर्ष	सीएसआर गतिविधियां
	25. आस-पास के गांवों में 30 हैंडपंप लगाए। 26. अंबेडकर नगर में दरवान झील का पुनरुद्धार।

अनुबंध-III

एनटीपीसी टांडा द्वारा पुनर्वास और पुनर्स्थापन (आरएंडआर) निधियों का उपयोग करके किए गए कार्यों का ब्यौरा

क्रम सं.	वर्ष	गतिविधियां
1.	वित्तीय वर्ष 2013-14	1. सलाहपुर रजोर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, आसोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा के 22 पीएपी वार्डों में एसी/रेफ्रिजरेटर प्रशिक्षण आयोजित किया गया।
2.	वित्तीय वर्ष 2014-15	1. सलाहपुर रजोर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, आसोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा के 15 पीएपी वार्डों को विद्युत प्रशिक्षण आयोजित किया गया। 2. सलाहपुर रजोर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, असोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा के 22 पीएपी वार्डों को वेल्डिंग प्रशिक्षण आयोजित किया गया।
3.	वित्तीय वर्ष 2015-16	1. ग्राम सलाहपुर राजौर एवं हासिमपुर में शौचालयों का निर्माण। 2. सलाहपुर रजौर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, आसोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा में प्लंबिंग प्रशिक्षण आयोजित किया गया।
4.	वित्तीय वर्ष 2016-17	1. सलाहपुर राजौर में प्राथमिक विद्यालय का निर्माण 2. सलाहपुर राजौर में जूनियर हाई स्कूल का निर्माण 3. सलाहपुर राजौर में प्राथमिक विद्यालय (शौचालय और चारदीवारी) का निर्माण। 4. सलाहपुर राजौर गांव में शौचालयों का निर्माण
5.	वित्तीय वर्ष	1. सलाहपुर राजौर और हासिमपुर में स्कूल के लिए पीने के पानी की सुविधा। 2. सलाहपुर राजौर में प्राथमिक और जूनियर हाई स्कूल के लिए बरामदा शेड का निर्माण

	2017-18	3. सलाहपुर राजौर में प्राथमिक और जूनियर हाई स्कूल में फर्नीचर का वितरण 4. सलाहपुर राजौर में नवनिर्मित स्कूल के लिए व्हाइट बोर्ड और विविध स्टेशनरी प्रदान करना। 5. सलाहपुर राजौर में प्राथमिक और जूनियर हाई स्कूल को खेल उपकरण प्रदान करना। 6. हुसैनपुर सुधाना गाँव में सड़कों और नालियों का निर्माण 7. मुख्य सड़क से गेट नंबर 6 तक और यादव ढाबा से एनटीपीसी-टांडा में नए स्कूल भवन तक सड़क की मरम्मत। 8. सलाहपुर राजौर में प्राथमिक और जूनियर हाई स्कूल का विद्युतीकरण। 9. हुसैनपुर सुधाना की रुखसार फातिमा को छात्रवृत्ति प्रदान करना।
6.	**वित्तीय वर्ष 2018-19**	1. सांसद अंबेडकर नगर के हुसैनपुर सुधाना निर्वाचन क्षेत्र में 25 इंडिया मार्का हैंडपंपों की स्थापना 2. हुसैनपुर सुधाना भाग-I में प्राथमिक विद्यालय का निर्माण 3. हुसैनपुर सुधाना भाग-II में प्राथमिक विद्यालय का निर्माण 4. हुसैनपुर सुधाना में जूनियर हाईस्कूल का निर्माण। 5. ककराही गांव में 300 मीटर सड़क और नालियों का निर्माण। 6. प्राथमिक विद्यालय में शौचालय और बाउंड्रीवाल का निर्माण। 7. तहसील-टांडा में 10 सीटर शौचालय का निर्माण। 8. कटेरिया गांव से वाजिदपुर गांव तक सड़क के उत्तर की ओर 08 डस्टबिन का निर्माण। 9. एनटीपीसी-टांडा के आसपास के गांवों में 07 डस्टबिन का निर्माण। 10. परियोजना प्रभावित गांवों सलाहपुर रजोर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, असोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा में 12 डब्ल्यू लाइट एमिटिंग डायोड (एलईडी) सौर स्ट्रीट लाइट।
7.	**वित्तीय वर्ष 2019-20**	1. सलाहपुर रजौर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, असोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा में सोलर एलईडी स्ट्रीट लाइट की स्थापना 2. सलाहपुर रजौर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, असोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा में विद्युत मैकेनिक प्रशिक्षण आयोजित किया गया। 3. ए.एन.एम. का निर्माण कुतुबपुर में केंद्र।

		4. अकबरपुर (डीएम कार्यालय) में 10 सीटर सुलभ शौचालय का निर्माण 5. महरीपुर केशवपुर पचपखरा में पंचायत भवन/बारात घर का निर्माण) 6. समहरिया में पंचायत भवन का निर्माण 7. आसोपुर स्थित कब्रिस्तान में शेड का निर्माण 8. 77 नगों का निर्माण। कटारिया गांव में व्यक्तिगत शौचालय। 9. हुसैनपुर सुधाना में स्कूल परिसर के लिए सामान्य सुविधाओं (शौचालय, चारदीवारी और गेट) का निर्माण। 10. हुसैनपुर सुधाना में प्राथमिक एवं जूनियर हाई स्कूल का विद्युत कनेक्शन (एक बार)। 11. प्राथमिक विद्यालय आसोपुर में इंटरलॉकिंग टाइल कार्य 12. प्राथमिक विद्यालय महरीपुर में आंगन पर छत का निराकरण एवं निर्माण एवं शौचालय के लिए पानी की टंकी के साथ सबमर्सिबल पंप की स्थापना। 13. खैरपुर में आंगनबाडी केन्द्र की चहारदीवारी का निर्माण 14. खैरपुर में सीमेंट कंक्रीट सड़क का निर्माण। 15. ग्राम हासिमपुर (सलाहपुर ग्राम सभा) में 1 किमी लंबाई की कनेक्टिंग रोड (एनटीपीसी टांडा की चारदीवारी से सटी हुई) का चौड़ीकरण और सुदृढ़ीकरण। 16. ग्राम महरीपुर, ककराही जोतजैना/समहरिया, मीरानपुर सदरअली, फरीदपुरकला में 05-05 सीटर शौचालय काम्पलेक्स का निर्माण। 17. ककराही में रामलीला एवं शिव मंदिर का जीर्णोद्धार। 18. आस-पास के क्षेत्र में 12 वॉट की एलईडी स्ट्रीट लाइट की स्थापना। 19. हुसैनपुर सुधाना में प्राथमिक एवं जूनियर हाई स्कूल में फर्नीचर का वितरण।
8.	**वित्तीय वर्ष 2020-21**	1. आसोपुर में 350 मीटर लम्बाई की सीमेंट कंक्रीट (सीसी) सड़क (टांडा-मया रोड से केशवराज यादव के घर तक) का निर्माण।

		2. माहिरपुर में केवटहिया गोपाल की दुकान से नदी किनारे तक सीसी सड़क का निर्माण। पार्ट-1 (चैनल - 0 मीटर से चैनल - 500 मीटर तक)। 3. हकीमपुर में 225 मीटर लम्बाई की नाली का निर्माण (प्राथमिक विद्यालय के पास से काली चौरा होते हुए पोखरा तक)। 4. सम्हरिया में प्राथमिक विद्यालय में इंटरलॉकिंग टाइल्स लगाना और बिछाना। 5. माहिरपुर में रामचंद्र हाउस से मिठाईलाल हाउस तक 1100 मीटर सीसी सड़क का निर्माण। 6. हकीमपुर में बरुआजालाकी से प्राथमिक विद्यालय चौराहा तक सीसी सड़क का निर्माण पार्ट-1 (चैनल - 0 मीटर से चैनल - 400 मीटर तक)। 7. पुराबक्सराय में प्राथमिक विद्यालय में फर्श में कोटा स्टोन लगाना और दरवाजे के शटर बदलना। 8. माहिरपुर में केसवपुर पचपोखरा माइनर नहर से हाईवे पार्ट-1 तक (चैनल-0 मीटर से चैनल-500 मीटर तक) सीसी रोड का निर्माण। 9. सम्हरिया में नाले पर पुलिया का निर्माण। 10. ककराही में प्राथमिक विद्यालय और जूनियर हाईस्कूल में बाउंड्रीवाल का निर्माण। 11. हकीमपुर में प्राथमिक विद्यालय में शौचालय का निर्माण। 12. ककराही में सीसी रोड (लाडनपुर-मुजीबुल्लाह की दुकान से अबू मोहम्मद के घर तक) का निर्माण। 13. हकीमपुर में काली चौराहा से पोखरा तक 120 मीटर लंबी सीसी रोड का निर्माण। बरुआजालकी से प्राथमिक विद्यालय चौराहा भाग-III तक सी.सी. रोड का निर्माण (चैनल-801 से) 14. आसोपुर में सी.सी. रोड 350 मीटर लम्बाई (टाण्डा-मया रोड से केशवराज यादव के घर तक) का निर्माण। 15. माहिरपुर में केवटहिया गोपाल की दुकान से नदी किनारे सी.सी. रोड का निर्माण। भाग-I (चैनल-0 मीटर से चैनल-500 मीटर तक)

		16. हकीमपुर में 225 मीटर लम्बाई (प्राथमिक विद्यालय के पास से काली चौरा होते हुए पोखरा तक) नाले का निर्माण। 17. सम्हरिया में प्राथमिक विद्यालय में इंटरलॉकिंग टाइल्स का निर्माण एवं बिछाना। 18. माहिरपुर में रामचन्द्र हाउस से मिठाईलाल हाउस तक 1100 मीटर सी.सी. रोड का निर्माण। 19. हकीमपुर में बरुआजालकी से प्राथमिक विद्यालय चौराहा भाग-1 (चैनल-0 मीटर से चैनल-400 मीटर तक) सी.सी. रोड का निर्माण। 20. पुराबक्सराय में प्राथमिक विद्यालय में फर्श में कोटा स्टोन तथा दरवाजे के शटर बदले जाएंगे। 21. माहिरपुर में केसवपुर पचपोखरा माइनर नहर से हाईवे पार्ट-1 तक (चैनल-0 मीटर से चैनल-500 मीटर तक) सीसी रोड का निर्माण। 22. सम्हरिया में नाले पर पुलिया का निर्माण। 23. ककराही में प्राथमिक विद्यालय तथा जूनियर हाईस्कूल में बाउंड्रीवाल का निर्माण। 24. हकीमपुर में प्राथमिक विद्यालय में शौचालय का निर्माण। 25. ककराही में सीसी रोड (लाडनपुर-मुजीबुल्लाह की दुकान से अबू मोहम्मद के घर तक) का निर्माण।
9.	**वित्तीय वर्ष 2021-22**	1. हुसैनपुर सुधाना में जूनियर हाईस्कूल और प्राइमरी-I और II की मरम्मत और पेंटिंग का काम। 2. माहिरपुर और मखदूम नगर में सहायक नर्स और मिडवाइफ (एएनएम) केंद्र का निर्माण। 3. बस्ती और अंबेडकर नगर में एक एम्बुलेंस और दो मोर्चरी वैन उपलब्ध कराई गई। 4. जिला अस्पताल अंबेडकर नगर में 5 एनएम 3/घंटा क्षमता के 01 (एक) प्रेशर स्विंग एडसोर्प्शन (पीएसए) ऑक्सीजन प्लांट और 36 एनएम 3/घंटा क्षमता के 01 (एक) पीएसए ऑक्सीजन प्लांट की खरीद, स्थापना और कमीशनिंग।

		5. कटेरिया और बहादरपुर में मेसर्स पीडब्ल्यूडी अंबेडकरनगर द्वारा डिपॉजिट वर्क के आधार पर एनटीपीसी-टांडा टाउनशिप से मुख्य प्लांट (2 किमी लंबाई) के बीच मुख्य सड़क का चौड़ीकरण। 6. केवटहिया गोपाल की दुकान से नदी किनारे तक सीसी रोड का निर्माण भाग-I (चैनल - 0 मीटर से चैनल - 500 मीटर तक) माहिरपुर-केवटहिया में। 7. केवटहिया गोपाल की दुकान से नदी किनारे तक सीसी रोड का निर्माण। भाग-II (चैनल - 501 मीटर से चैनल - 1000 मीटर तक) माहिरपुर-केवटहिया में। 8. सम्हरिया में नाला नाले का निर्माण (पन्नालाल के घर से डॉ. फुरखान की दुकान तक मखदूमनगर में) 9. हुसैनपुर सुधाना में जूनियर हाईस्कूल और प्राइमरी-I और II की मरम्मत और रंगाई-पुताई का काम। 10. माहिरपुर और मखदूम नगर में सहायक नर्स और दाई (एएनएम) केंद्र का निर्माण। 11. बस्ती और अंबेडकर नगर में एक एम्बुलेंस और दो मोर्चरी वैन उपलब्ध कराए गए। 12. 5 एनएम3/घंटा क्षमता के 01 (एक) पीएसए ऑक्सीजन प्लांट जिला अस्पताल अंबेडकर नगर में 36Nm3/hr क्षमता के पीएसए ऑक्सीजन प्लांट का निर्माण। 13. कटेरिया और बहादरपुर में मेसर्स पीडब्ल्यूडी अंबेडकरनगर द्वारा डिपॉजिट वर्क के आधार पर एनटीपीसी-टांडा टाउनशिप से मुख्य प्लांट (2 किमी लंबाई) के बीच मुख्य सड़क का चौड़ीकरण। 14. केवटहिया गोपाल की दुकान से नदी किनारे तक सीसी रोड का निर्माण। भाग-I (चैनल - 0 मीटर से चैनल - 500 मीटर तक) माहिरपुर-केवटहिया में। 15. केवटहिया गोपाल की दुकान से नदी किनारे तक सीसी रोड का निर्माण। भाग-II (चैनल - 501 मीटर से चैनल - 1000 मीटर तक) माहिरपुर-केवटहिया में। 16. सम्हरिया में नाला नाले का निर्माण (पन्नालाल के घर से डॉ. फुरखान की दुकान तक मखदूमनगर में)।

		17. हुसैनपुर सुधाना में रामनेवल के घर से नहर तक तथा गंगाराम के घर से गोविंद राम के घर तक 500 मीटर लम्बाई की सी.सी. सड़क का निर्माण। 18. हुसैनपुर सुधाना में सदानंद के घर से पश्चिमी तरफ रेलवे लाइन तक तथा रेलवे कालोनी से नंदलाल के घर तक 890 मीटर लम्बाई की सी.सी. सड़क का निर्माण। 19. माहिरपुर में केसवपुर पचपोखरा माइनर नहर से हाईवे पार्ट-2 (चैनल-500 मीटर से चैनल-900 मीटर तक) तक सी.सी. सड़क का निर्माण। 20. कटेरिया में रिवर फ्रंट पर घाट का निर्माण। 21. ज्योतजैना/सम्हरिया में 05 सीटर शौचालय परिसर का निर्माण। 22. आसोपुर में मीटिंग रूम एवं शौचालय थाना अलीगंज परिसर का निर्माण।
10.	**वित्तीय वर्ष 2022-23**	1. हुसैनपुर सुधाना में मस्जिद का निर्माण। 2. ककराही में सीसी रोड का निर्माण। 3. ककराही में बाउंड्रीवाल का निर्माण, गेट की स्थापना और कब्रिस्तान विकास कार्य। 4. सम्हरिया में एएनएम सेंटर का निर्माण
11.	**वित्तीय वर्ष 2023-24**	1. ग्राम पंचायत फ़तेहपुर के ग्राम बहादुरपुर हेतु 650 मीटर सीसी रोड एवं नाली का निर्माण। 2. सम्हरिया, असोपुर एवं ककराही में नहर साइफन से सरयू नदी तक नाला/नाली की सफाई। 3. सलाहपुर रजोर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, आसोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा में सोलर लाइट (123) की आपूर्ति और स्थापना 4. सलाहपुर रजोर, हासिमपुर, हुसैनपुर सुधाना, सरीफपुर, आसोपुर, ककराही, सम्हरिया, लाडनपुर और केसवपुर पचपोखरा में परियोजना प्रभावित गांवों में हैंडपंप (60 नग) की स्थापना। 5. सलाहपुर राजोर, हासिमपुर, हुसैनपुर सुधना, सरीफपुर, असोपुर, ककराही, समहरिया, लाडनपुर और केसवपुर पचपोखरा में पीएपी को 96 नग हाथ सिलाई मशीन का वितरण

12.	**वित्तीय वर्ष 2024-25**	1. आस-पास के गांवों आसोपुर, हकीमपुर, शरीफपुर, जोत जैना, सम्हरिया, ककराही, लाडनपुर, महरीपुर, केशवपुर पचपोखरा, सलाहपुर, राजौर, हासिमपुर, हुसैनपुर सुधाना में इंडिया मार्का-II हैंडपंप (60 नग) लगवाना। 2. ग्राम पंचायत जोत जैना में पंचायत भवन मखदूम नगर की बाउंड्रीवाल, गेट व इंटरलॉकिंग का निर्माण। 3. ग्राम पंचायत महरीपुर में रामबदल के घर से नदी किनारे तक सीसी रोड व नाली का निर्माण। 4. थाना अलीगंज के निकट आसोपुर गांव में हारून रसीद बाबा स्थल के पास 06 शौचालय व 06 स्नानघर का निर्माण। 5. महरीपुर गांव में रामलीला मंच के साथ-साथ सीढ़ी व ममटी सहित 02 कमरे का निर्माण। 6. जूनियर हाईस्कूल हासिमपुर गांव में बाउंड्रीवाल का निर्माण, अन्य मरम्मत कार्य। 7. महरीपुर गांव में ग्राम पंचायत में मुरली हाउस के पास से रमौता हाउस तक नाली सहित सीसी रोड का निर्माण। 8. हुसैनपुर सुधाना में मस्जिद की मरम्मत का कार्य। 9. हकीमपुर में प्राथमिक विद्यालय का निर्माण।

श्री लालजी वर्मा : माननीय अध्यक्ष जी, हमने मूल प्रश्न में स्पेसिफिक सवाल किया था और एक नवंबर, 2022 से 31 अक्टूबर, 2024 तक का ब्यौरा मांगा था । माननीय मंत्री जी ने उन प्रोजेक्ट्स का जो विवरण दिया है, वह इस बीच का नहीं दिया है । एक तो मैं यह जानना चाहता हूँ कि हमने जिस समय अवधि के लिए ब्यौरा मांगा था, दिनांक एक नवंबर, 2022 से 31 अक्टूबर, 2024 तक सीएसआर और आर एंड आर फंड के अंतर्गत एनटीपीसी टांडा के द्वारा किन-किन परियोजनाओं पर कितनी-कितनी लागत का कार्य कराया गया और उसका चयन का आधार क्या है? किस आधार पर वे चयनित किए गए? मेरा पहला प्रश्न यह है कि आप यह डिटेल बताने की कृपा करें और उसी समय का बताएं ।

दूसरा, मान्यवर, इसी के साथ जो व्यक्ति चयनित किए गए हैं, केवल एक विधान सभा में, जहां बाय इलेक्शन होना था और जिस दिन आचार संहिता लागू की गई, उसी दिन 25 स्कूटी भेंट की गईं, उसका चयन किस आधार पर किया गया?

श्री मनोहर लाल : अध्यक्ष महोदय, माननीय सदस्य महोदय ने जो जानकारी मांगी है कि details of the funds for Rehabilitation and Resettlement (R**and**R) and Corporate Social Responsibility (CSR) utilized by the NTPC. इसमें हमने पूरा फंड वहां दिया है। रीहैबिलिटेशन और रीसैटलमेंट में दो करोड़ 76 लाख रुपये की लागत की गई है और सीएसआर के अंतर्गत 7 करोड़ 10 लाख रुपये की लागत की गई है। हमने इन दोनों की डिटेल दी है। जहां तक वर्षों की डिटेड की बात है, इसमें इन सभी वर्षों का ब्यौरा है। वर्ष 2021-22 में आठ प्रोजेक्ट्स के नाम दिए गए हैं। वर्ष 2022-23 में 21 प्रोजेक्ट्स के नाम दिए गए हैं। वर्ष 2023-24 में 26 प्रोजेक्ट्स के नाम दिए गए हैं। इस प्रकार से एक-एक प्रोजेक्ट के नाम की डिटेल माननीय सदस्य महोदय को उपलब्ध करा दी गई है।

श्री लालजी वर्मा : मान्यवर, माननीय मंत्री जी ने जो जानकारी उपलब्ध कराई है, उसमें इस दौरान का किस-किस प्रोजेक्ट में कितना खर्च है, इसका उल्लेख नहीं किया है। एक तो मैं आपका संरक्षण चाहता हूँ इसमें प्रोजेक्ट वाइज़ कॉस्ट नहीं दी गई और उसका चयन का आधार क्या है? मान्यवर इसमें बड़े पैमाने पर, जो जिलाधिकारी का कार्यालय है, एसपी का कार्यालय है, एसपी को गाड़ी देने में, इन चीज़ों पर खर्च किया जा रहा है। हम लोग उसके प्रदूषण से पीड़ित हैं। … (व्यवधान) माननीय मंत्री जी, आप बैठ जाएं, पहले मैं सवाल पूछ लूं। … (व्यवधान)

श्री मनोहर लाल : मैं आपकी बात का जवाब दे रहा हूँ न। … (व्यवधान)

श्री लालजी वर्मा : मान्यवर, पहले मेरा सवाल आ जाए।

माननीय अध्यक्ष : आप शॉर्ट में सवाल पूछो।

… (व्यवधान)

श्री लालजी वर्मा : मान्यवर, मैं पूछ रहा हूँ, ज्यादा समय नहीं लूंगा। … (व्यवधान)

माननीय अध्यक्ष : आप शॉर्ट में सवाल पूछो और मंत्री जी को डायरेक्शन मता दो।

… (व्यवधान)

श्री लालजी वर्मा : मान्यवर, मैं सीधा सवाल पूछूंगा। मान्यवर हम लोग प्रदूषण से पीड़ित हैं। मान्यवर, हमारी जमीन ले ली गई, हमारा मकान गिरा दिया गया। हमारा नहीं बन पा रहा है। … (व्यवधान)

माननीय अध्यक्ष : आपका सवाल क्या है?

… (व्यवधान)

श्री लालजी वर्मा : मान्यवर, उसके लिए नहीं दिया जा रहा है तो मैं आपके माध्यम से यह जानना चाहता हूं कि केवल एक विधान सभा में चुनाव के समय इस तरह के कितने कार्यों पर पैसा दिया गया? दूसरा, इसमें दिया गया है कि स्थापना दिवस पर, स्थापना दिवस 29 सितंबर, 2023 में हुआ, 2024 में नहीं हुआ। उस पर जो खर्च किया गया, वह किसके आधार पर दिया गया? दूसरा, मेरा मानना है कि इसका चयन करने का, जो प्रोजेक्ट लिए जाते हैं … (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी।

… (व्यवधान)

श्री मनोहर लाल : अध्यक्ष महोदय, कॉरपोरेट सोशल रेस्पॉन्सिबिलिटी का प्रावधान कंपनीज एक्ट के सेक्शन 135 में किया गया है। इसमें बहुत विस्तार से सारा सिस्टम बनाया गया है। अगर जिस कंपनी का एक वर्ष के अंदर 1000 करोड़ रुपये या इससे अधिक टर्नओवर होगा अथवा जिसकी नेटवर्थ 500 करोड़ रुपये होगी, प्रॉफिट 500 करोड़ रुपये या इससे अधिक होगा तो ऐसी कंपनी को अपनी एक सीएसआर कमेटी बनानी होगी। उस सीएसआर कमेटी के अण्डर शेड्यूल 7 में प्रावधान दिये गये हैं। इसमें 12 तरह की एक्टिविटीज को शामिल किया गया है। वह कमेटी बैठ कर तय करेगी कि इनमें से किस-किस एक्टिविटीज की डिमांड आई हुई है, उस डिमांड के आधार पर कितना पैसा कहां खर्च करना

है। खास कर जिस प्रश्न की बात की जा रही है, इसमें स्पष्ट बताया गया है कि उस कमेटी ने एनटीपीसी का जो प्रावधान बनाया है, उसके अंदर डिस्ट्रिक्ट एडमिनिस्ट्रेटिव को बताया गया है कि डिस्ट्रिक्ट एडमिनिस्ट्रेशन से जो डिमांड आएगी, उसको भी कंसीडर किया जा सकता है। पंचायतों से जो डिमांड आएगी, उसको भी कंसीडर किया जा सकता है। उनका अपना जो सर्वे है, उसमें भी कंसीडर किया जा सकता है। किसी भी प्रकार की सेंट्रल गर्वनमेंट की जो गाइडलाइन है, उसे भी कंसीडर किया जा सकता है। ऐसे बहुत से प्रावधान किये गये हैं।

महोदय, इस पार्टिकुलर केस के अंदर डिस्ट्रिक्ट एडमिनिस्ट्रेशन ने एक पत्र लिखा, जिसमें यह कहा गया कि इस क्षेत्र के अंदर 25 इलेक्ट्रॉनिक स्कूटी दे दी जाए। यह उस प्रावधान के अंतर्गत आता है। जहां तक इसकी डेट की बात है कि किस डेट को यह दिया गया और चुनाव के समय दिया गया। पहली बात तो यह है कि ये सारे विषय चुनाव के बाद के हैं। लोक सभा का चुनाव सितंबर में समाप्त होता है। यह डिस्ट्रीब्यूशन अक्टूबर महीने के अंदर हुआ है। 1 अक्टूबर, 2024 को डिस्ट्रिक्ट एडमिनिस्ट्रेशन की ओर से पत्र दिया गया है। … (व्यवधान)

महोदय, अगली बात है कि अगर चुनाव से जुड़ा हुआ कोई विषय है, तो मैं अपने सदस्य महोदय से कहना चाहता हूं कि यह विषय चुनाव आयोग का होता है। वहां पर इनको कोई उल्लंघन लगता है कि यह काम चुनाव प्रक्रिया के अंतर्गत हुआ है तो चुनाव आयोग के पास शिकायत करनी चाहिए और उसमें कोई न कोई निर्णय लेना चाहिए। इसमें कोई भी आपत्ति नहीं है। लेकिन, यह सब उसके बाद के विषय हैं। इसका चुनाव से कोई लेना-देना नहीं है।… (व्यवधान)

इस प्रकार से यह जो 25 स्कूटीज दी गई है, इन 25 स्कूटीज का पूरा विवरण दिया गया है कि किस-किस परिवार और महिला को दिया गया है। महिलाओं के सशक्तिकरण के लिए उसमें प्रावधान दिया गया है। एक तरफ हम लखपति दीदी की बात करते हैं, दूसरी तरफ महिलाओं की सशक्तिकरण की बात करते हैं। अगर ऐसे गरीब परिवारों में, एससी महिलाओं को 25 स्कूटीज दे दी जाती हैं तो हमारे

सदस्य महोदय को आपति होती है, यह मेरी समझ से परे है।... (व्यवधान) क्या यह चाहते हैं कि एससी समाज की मदद नहीं की जाए? क्या यह चाहते हैं कि हमारी महिलाओं को और किसी प्रकार की सहायता नहीं दी जाए? क्या आप उनके सशक्तिकरण के विरोधी हैं? अगर यह विरोधी हैं तो फिर इनको सदन में स्वीकार करना पड़ेगा कि इस प्रकार की छोटी-छोटी बातों पर आपत्ति नहीं करनी चाहिए। अगर माननीय सदस्य चुनाव को लेकर कोई आपत्ति करते हैं तो आप जैसे लोगों के लिए यह शर्म की बात है।... (व्यवधान)

माननीय अध्यक्ष: श्री जी.के. पाडवी।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, आप प्रश्न पूछिए।

ADV. GOWAAL KAGADA PADAVI : Hon. Speaker, I want to ask a Supplementary on Q. 247, not on Q. 246.

माननीय अध्यक्ष: यह क्वेश्चन नंबर के बारे में नहीं है। आपको सप्लीमेंट्री क्वेश्चन पूछने के लिए कहा गया है। अभी आपका क्वेश्चन नंबर नहीं आया है।

माननीय अध्यक्ष :प्रश्न संख्या 247.

श्री भाऊसाहेब राजाराम वाकचौरे ।

महाराष्ट्र में राष्ट्रीय राजमार्ग

***247. श्री भाऊसाहेब राजाराम वाकचौरे:**

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या महाराष्ट्र के शिरडी संसदीय निर्वाचन क्षेत्र और अहमदनगर जिले से गुजरने वाले राष्ट्रीय राजमार्ग जर्जर स्थिति में हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है,

(ख) क्या सरकार ने उपर्युक्त राष्ट्रीय राजमार्गों के सुदृढ़ीकरण/निर्माण/उन्नयन के लिए कोई कदम उठाया है, यदि हां, तो आज तक तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने पिछले तीन वर्षों के दौरान उपर्युक्त राजमार्गों के लिए कोई धनराशि आवंटित की है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या निर्माण कार्य निर्धारित समय-सीमा के अनुसार चल रहा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं, और

(ङ) सरकार द्वारा तय समय-सीमा के भीतर निर्माण कार्य पूरा करने के लिए क्या कदम उठाए गए हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ड.) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) महाराष्ट्र के शिरडी संसदीय क्षेत्र और अहमदनगर जिले से गुजरने वाले सभी राष्ट्रीय राजमार्ग यातायात योग्य स्थिति में हैं, सिवाय राष्ट्रीय राजमार्ग-160 के सावली विहिर से अहमदनगर खंड के, जो पहले नियुक्त ठेकेदार द्वारा रखरखाव न किए जाने के कारण खराब हो गया है। ठेकेदार की चूक के कारण इस कार्य का अनुबंध समाप्त कर दिया गया था और इस खंड का रखरखाव अलग अनुबंध के माध्यम से किया जा रहा है। इसके अतिरिक्त, राष्ट्रीय राजमार्ग -752जी के कोपरगांव से सावली विहिर खंड में 1.41 किलोमीटर लंबाई भूमि अधिग्रहण संबंधी मुद्दों के कारण वीयूपी के निर्माण में देरी की वजह से क्षतिग्रस्त हुई है तथा इस खंड के निर्माण के दौरान रखरखाव का कार्य किया जा रहा है।

(ख) पिछले तीन वर्षों और वर्तमान वर्ष के दौरान महाराष्ट्र राज्य के शिरडी संसदीय क्षेत्र और अहमदनगर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए 360 किलोमीटर लंबाई में 2439 करोड़ रुपये की लागत वाले 7 कार्यों को स्वीकृति दी गई है।

(ग) सरकार ने पिछले तीन वर्षों और वर्तमान वर्ष के दौरान महाराष्ट्र राज्य में शिरडी संसदीय क्षेत्र और अहमदनगर जिले से गुजरने वाले राष्ट्रीय राजमार्गों सहित महाराष्ट्र राज्य में राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए 68,764 करोड़ रुपये आवंटित किए हैं।

(घ) और (ङ) सरकार द्वारा स्वीकृत सभी कार्य कार्यान्वयन के अधीन हैं, सिवाय राष्ट्रीय राजमार्ग 548डी के जामखेड से सौताडा खंड के पुनर्स्थापन और उन्नयन के कार्यों और राष्ट्रीय राजमार्ग 752जी के कोपरगांव से सावलीविहिर खंड के पुनर्वास और उन्नयन के कार्यों के, जो भूमि अधिग्रहण, जनोपयोगी सुविधाओं के स्थानांतरण और ठेकेदार के नकदी प्रवाह के मुद्दों के कारण विलंबित हो गए और राष्ट्रीय राजमार्ग 160 के सावली विहिर से अहिल्यानगर (अहमदनगर) बाईपास खंड के उन्नयन/सुदृढ़ीकरण कार्य, ठेकेदार की चूक के कारण अनुबंध समाप्त होने के कारण विलंबित हो गए हैं।

लंबित मुद्दों का समाधान कर लिया गया है और राष्ट्रीय राजमार्ग 548डी के जामखेड से सौताडा खंड के पुनर्स्थापन और उन्नयन तथा राष्ट्रीय राजमार्ग -752जी के कोपरगांव से सावली विहिर खंड के पुनर्स्थापन और उन्नयन के कार्यों को अप्रैल, 2025 तक पूरा करने का लक्ष्य रखा गया है। राष्ट्रीय राजमार्ग -160 के सावली विहिर से अहिल्यानगर (अहमदनगर) बाईपास खंड के उन्नयन/सुदृढ़ीकरण कार्य के समाप्त अनुबंध के शेष कार्यों के निष्पादन के लिए निर्धारित तिथि के बाद दो वर्ष की पूर्णता अवधि के साथ बोलियां आमंत्रित की गई हैं।

श्री भाऊसाहेब राजाराम वाकचौरे : अध्यक्ष महोदय, आपके माध्यम से माननीय मंत्री जी ने उत्तर दिया है कि महाराष्ट्र के लिए 68 हजार करोड़ रुपये आवंटित किये गये हैं। मेरी जो अहमदनगर कंस्टीटुएन्सी है, वहां के 360 किलोमीटर सड़क के लिए मंत्री जी ने 68 हजार करोड़ रुपये सैंक्शन कर दिये हैं। इसके लिए मैं आपको धन्यवाद दूंगा। पूरे देश में माननीय मंत्री जी का काम चल रहा है। आपने पहले महाराष्ट्र में भी काम किया है।

मैं इसके लिए आपको सलाम करता हूं, देश भी आपको सलाम करता है। आपने उत्तर के विवरण में इसके बारे में बताया। आप भी बाबा के भक्त हैं, साईं भक्त हैं। शिर्डी कांस्टीच्युएंसी में बहुत से भक्त आते हैं।

माननीय अध्यक्ष : आपका समय खत्म हो जाएगा। जल्दी प्रश्न पूछिए, 12 बजने वाले हैं।

श्री भाऊसाहेब राजाराम वाकचौरे : पूरे हिंदुस्तान से, अनेक राज्यों से लोग सावलीविहिर टू अहिल्यानगर के रास्ते से आते हैं। 12 सालों से यह रास्ता इतना खराब हो रहा है कि आने वाला हर एक भक्त गाली देकर चला जाता है। इस रोड पर अनेक एक्सीडेंट्स भी हुए हैं।

माननीय अध्यक्ष : माननीय सदस्य, आप सवाल पूछ लीजिए, नहीं तो समय खत्म हो जाएगा। मैं इसलिए आपसे आग्रह कर रहा हूं।

श्री भाऊसाहेब राजाराम वाकचौरे : इस रास्ते का काम जल्दी से जल्दी हो, मेरी आपसे यह विनती है।

श्री नितिन जयराम गडकरी : सम्माननीय सदस्य जो कह रहे हैं, वह वस्तुस्थिति है। यह मालूम नहीं कि क्या हुआ? तीन बार टेंडर निकला, तीन कांट्रैक्टर्स भाग गए। एक की बैंक गारंटी फ्रॉड निकली। कल जब आया तो दो कांट्रैक्टर्स ने ही टेंडर भरा। उसमें अधिकारियों ने फिर सवाल पूछा, तो वह भी मैंने कैंसिल करने का आदेश दिया। अब इसका 15 दिनों का शार्टेस्ट टेंडर निकालेंगे। यह करीब ढाई हजार करोड़ रुपये का प्रोजेक्ट है। शिरडी में बहुत लोग आते हैं। मुझे भी बड़ा संकोच होता है, दु:ख होता है। जल्दी ही, दो महीने के अंदर इसका अच्छा काम करेंगे। नया टेंडर निकल रहा है तो वहां के सांसद ने भी मांग की थी कि इसको कंक्रीट का बनाएं, क्योंकि वहां की सिचुएशन खराब है। मैं उसका अध्ययन करके जल्द से जल्द यह काम शुरू कराऊंगा। रोड की बहुत खराब स्थिति है, तब तक उसकी मेंटीनेंस करके वह रोड राइडेबल रहेगी, ऐसी मैं जरूर कोशिश करूंगा।

श्री भाऊसाहेब राजाराम वाकचौरे : महोदय, इसके बारे में मेरा दूसरा एक प्रस्ताव है, मैंने उसका आपको निवेदन भी दिया है। शाहपुर टू गेवराई रोड अनेक जिलों और महाराष्ट्र के लिए बहुत इंपोर्टेंट है। आप इसे जल्दी से जल्दी सैंक्शन करें। मैं आपको सुझाव तो नहीं दे रहा हूं, लेकिन बता रहा हूं कि टेंडर न्यूनतम 40 से 50 पर्सेंट तक ही जाते हैं, इसको रोकने के लिए आप कोई प्रस्ताव लाएं।

दूसरा, जो ठेकेदार, इंजीनियर रोड बनाते हैं, उनके ऊपर निश्चित रूप से जवाबदेही रखनी चाहिए। इसके लिए कोई नया लॉ बनाना चाहिए। मेरी यह विनती रहेगी।

श्री नितिन जयराम गडकरी: सम्माननीय स्पीकर साहब, यह सच्चाई है कि पहले बड़े-बड़े लोग ही कांट्रैक्ट लेते थे। टेक्निकल और फाइनेंशियल जो क्राइटेरिया था, उसको हमने डाइलूट किया, ताकि और लोग कांट्रैक्टर बनें। हमने जो दिया, इसका गलत इफेक्ट आया। इसमें 38 पर्सेंट बिलो, 40 पर्सेंट बिलो, 42 पर्सेंट बिलो, 50 पर्सेंट बिलो तक टेंडर आए। जो टेंडर बिलो भरता है, उसको देना पड़ता है। जो टेक्निकल और फाइनेंशियल नार्म्स थे, वे बहुत लिबरल कर दिए थे। अब उनको हम फिर से थोड़ा कड़क कर रहे हैं, ताकि क्वॉलिटी वाला काम हो और इस प्रकार के काम में कांट्रैक्टर भी अच्छे डेवलप हों। थोड़ा बीच में ऐसा हुआ है। हमने यह अच्छे भाव से किया था। दुर्भाग्य से जो छोटे लोग थे, मैंने मजाक में कहा कि जो ...* थे, उनको हमने ...* बना दिया। हम इसके परिणाम भुगत रहे हैं। अब फिर से हम ...* ही बनाएंगे। अब उसको दुरुस्त करेंगे।

माननीय अध्यक्ष : यह शब्द डिलीट कर देना।

****ADV. GOWAAL KAGADA PADAVI:** Thank you, hon. Speaker, Sir, for allowing me to speak. Sir, my direct question is to the hon. Minister. The stretch between Pimpalner to Satana, road no. 21/427 is not in good condition. There are major construction challenges in this part. This part of the road needs a concrete work to avoid future accidents. I request you to look into this matter on priority basis because this has been pending for the last three years.

SHRI NITIN JAIRAM GADKARI: Yes, sure I will look into it.

---

* Not recoded as ordered by the Chair.

** English translation of the speech originally delivered in Marathi.

श्री श्रीरंग आप्पा चंदू बारणे : अध्यक्ष महोदय, मैं गडकरी जी का अभिनंदन करना चाहता हूं। जो पालखी मार्ग है, वह देहू से पंढरपुर जाता है। देहू से एन.एच. 4 तक, देहू रोड तक रक्षा विभाग की जगह है। कई सालों से उस मार्ग का काम पेंडिंग है। इस मार्ग का काम कब तक पूरा हो जाएगा और रक्षा विभाग के लिए आप क्या कार्रवाई करेंगे?

श्री नितिन जयराम गडकरी: अध्यक्ष महोदय, हम रक्षा विभाग से परमिशन के लिए कोशिश कर रहे हैं। हम उनका भी सहयोग लेंगे और काम को जल्द से जल्द करने की कोशिश करेंगे।

———

WRITTEN ANSWERS TO QUESTIONS

CONSTRUCTION OF TUNNELS

***248.SHRI CAPTAIN BRIJESH CHOWTA:**
SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the total number of tunnels planned for construction across the country in the coming years, including their total distance and estimated cost, State-wise, particularly in Palghar in Maharashtra;

(b) the details of completed tunnel projects and the projects currently under construction;

(c)the role of tunnels in improving the connectivity and reducing travel time especially in the hilly regions of the country;

(d) whether the Government has any plans to construct a tunnel road to bypass the ShiradiGhat section between Mangalore and Bangalore to address travel challenges; and

(e) if so, the details of the proposed project including the status of feasibility studies, timelines, and budget allocations?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b) The Central Government is primarily responsible for development and maintenance of National Highways (NHs) in the country. To date, 42 tunnels covering 60.37 km length have been completed in 27 projects and 57 tunnels

covering 93.96 km length are currently under implementation in 37 projects on NHs in the country. Additionally, 3 tunnels covering 9.68 km length have been approved for construction in 3 projects at an estimated cost of Rs. 1,962 crore. A tunnel with a length of 0.8 km on NH-248S in Palghar district, Maharashtra is in the project preparation stage as part of the Vadhavan Port Connectivity project. The State / Union Territory (UT) - wise details of tunnels approved for construction on NHs are as below:

S. N.	State/UT	No. of Tunnels	Length (km)	Estimated Cost (Rs. in Crore)
1	Andhra Pradesh	1	3.68	700
2	Himachal Pradesh	1	3.5	700
3	Mizoram	1	2.5	562

Besides, one 6-lane project in Maharashtra costing Rs. 4501 crore, including construction of 2 tunnels having total length of 3.47 km has been apprised by Public Private Partnership Appraisal Committee (PPPAC).

(c) Tunnels on NHs are constructed to avoid passage through snow bound areas, eco-sensitive areas, pass below water bodies or congested areas, etc. The fundamental objective of road tunnel is to ensure safe transit of the road traffic in difficult terrain. Tunnels play a crucial role in enhancing connectivity and reducing travel time, especially in the hilly regions of the country by providing a safer

alternative to treacherous mountain passes, resulting in lesser vehicle operating cost and emission of greenhouse gases. Tunnels are less affected by adverse weather conditions like heavy snow or fog ensuring more reliable travel round the year in hilly terrain.

(d) and (e) Preparation of Detailed Project Report (DPR) including alignment option study, feasibility study, cost estimation, assessment of the construction period, groundwork for pre-construction activities, etc. for construction of greenfield alignment in ShiradiGhat section of NH-75 including tunnels has been awarded. The construction work can be taken up based on the outcome of DPR and inter-se-priority.

पंजाब में भूजल संदूषण

*__249. श्री सुखजिंदर सिंह रंधावा:__

__श्री शेर सिंह घुबाया:__

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पंजाब में भूजल पीने के लिए सुरक्षित नहीं है और इसके उपयोग से गंभीर रोग हो रहे हैं;

(ख) यदि हां, तो क्या सरकार के पास भूजल की गुणवत्ता का परीक्षण करने की कोई योजना है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) भूजल को संदूषित होने से बचाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जाने का प्रस्ताव है;

(घ) क्या सरकार ने इस ओर ध्यान दिया है कि कुछ भारी उद्योग बोरिंग के माध्यम से अपने अपशिष्टों को जमीन में डाल रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) सरकार द्वारा ऐसे उद्योगों के खिलाफ क्या कार्रवाई की गई है/किए जाने की संभावना है?

जल शक्ति मंत्री (श्री सी आर पाटिल):

(क) और (ख) भारत सरकार, राज्यों के साथ भागीदारी में, अगस्त 2019 से जल जीवन मिशन (जेजेएम) को कार्यान्वित कर रही है, ताकि देश के प्रत्येक ग्रामीण परिवार को पर्याप्त मात्रा में निर्धारित गुणवत्ता वाली नियमित तथा दीर्घकालिक आधार पर पीने योग्य नल जल आपूर्ति प्रदान की जा सके। जल जीवन मिशन के तहत, मौजूदा दिशानिर्देशों के अनुसार, पाइपगत जलापूर्ति योजनाओं के माध्यम से आपूर्ति किए जा रहे जल की गुणवत्ता के लिए भारतीय मानक ब्यूरो के बीआईएस:10500 मानकों को बेंचमार्क के रूप में अपनाया जाता है।

जल जीवन मिशन के अंतर्गत, परिवारों को नल जल आपूर्ति उपलब्ध कराने के लिए जल आपूर्ति स्कीमों की योजना बनाते समय रासायनिक संदूषकों से प्रभावित बसावटों को प्राथमिकता दी जाती है। जल जीवन मिशन के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को निधियों का आबंटन करते समय रासायनिक संदूषकों से प्रभावित बसावटों में रहने वाली आबादी को 10% भारांक महत्व दिया जाता है। राज्यों/संघ राज्य क्षेत्रों को जल गुणवत्ता संबंधी समस्याओं वाले गांवों के लिए वैकल्पिक सुरक्षित जल स्रोतों पर आधारित पाइपगत जल आपूर्ति स्कीमों की आयोजना और कार्यान्वयन करने की सलाह दी गई है।

जल राज्य का विषय होने के कारण जल जीवन मिशन के अंतर्गत आने वाली स्कीमों सहित पेयजल आपूर्ति स्कीमों की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव का उत्तरदायित्व राज्य/संघ राज्य क्षेत्र (यूटी) सरकारों का है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके पंजाब सहित राज्यों की सहायता करती है। पंजाब सरकार द्वारा दी गई सूचना के अनुसार, पंजाब राज्य में सभी ग्रामीण परिवारों को नल जल आपूर्ति की सुविधा उपलब्ध है।

देश में पेयजल गुणवत्ता के परीक्षण के लिए केन्द्र सरकार द्वारा विभिन्न कदम उठाए गए हैं, जो निम्नानुसार हैं:

i) जल गुणवत्ता परीक्षण करने और सूचना देने, पेयजल स्रोतों की निगरानी, स्वच्छता सर्वेक्षण, प्रयोगशालाओं की स्थापना आदि का विस्तार करने के लिए राज्यों/संघ राज्य क्षेत्रों के अधिकारियों और स्थानीय ग्राम स्तर के पदाधिकारियों के मार्गदर्शन के लिए 13.03.2021 को 'पेयजल गुणवत्ता निगरानी और पर्यवेक्षण फ्रेमवर्क' जारी किया गया है।

ii) जल जीवन मिशन के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को आबंटन के 2% तक का उपयोग जल गुणवत्ता निगरानी एवं पर्यवेक्षण (डब्ल्यूक्यूएमएंडएस) गतिविधियों के लिए किया जा सकता है जिसमें अन्य बातों के साथ-साथ जल गुणवत्ता परीक्षण प्रयोगशालाओं की स्थापना और सुदृढ़ीकरण, उपकरणों, उपस्करों, रसायनों, कांच के बने सामान, उपभोज्य वस्तुओं की खरीद, कुशल जनशक्ति को काम पर रखना, फील्ड टेस्ट किटों (एफटीके) का उपयोग करके समुदाय द्वारा निगरानी, जागरूकता सृजन, जल गुणवत्ता संबंधी शैक्षिक कार्यक्रम, प्रयोगशालाओं को एनएबीएल प्रत्यायन/मान्यता आदि जैसे कार्यकलाप शामिल हैं।

iii) जल जीवन मिशन के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को रासायनिक और भौतिक मापदंडों के लिए वर्ष में एक बार तथा बेक्टिरियोलॉजिकल मापदंडों के लिए वर्ष में दो बार पेयजल स्रोतों का परीक्षण करने की सलाह दी गई है। राज्यों/संघ राज्य क्षेत्रों को जल गुणवत्ता के लिए पानी के नमूनों का परीक्षण करने और पेयजल स्रोतों के नमूना संग्रह, रिपोर्टिंग, निगरानी एवं पर्यवेक्षण में सक्षम बनाने के लिए, एक ऑनलाइन जेजेएम-जल गुणवत्ता प्रबंधन सूचना प्रणाली (डब्ल्यूक्यूएमआईएस) पोर्टल विकसित किया गया है। डब्लूक्यूएमआईएस पर सूचित किए गए जल गुणवत्ता परीक्षण का राज्य-वार ब्यौरा जेजेएम डैशबोर्ड पर सार्वजनिक रूप से उपलब्ध है और इसे निम्न लिंक पर भी देखा जा सकता है:

https://ejalshakti.gov.in/WQMIS/

iv) राज्यों/संघ राज्य क्षेत्रों को सलाह दी गई है कि वे स्थानीय समुदाय से प्रत्येक गांव में 5 व्यक्तियों, अधिमानतः महिलाओं अर्थात आशा कार्यकर्ताओं, स्वास्थ्य कार्यकर्ताओं, ग्राम जल और स्वच्छता समिति (वीडब्ल्यूएससी) के सदस्यों, शिक्षकों आदि को ग्राम स्तर पर एफटीके/बैक्टीरियोलॉजिकल शीशियों का उपयोग करके जल गुणवत्ता परीक्षण करने तथा पोर्टल पर सूचना देने के लिए प्रशिक्षित करें। जल गुणवत्ता हेतु एफटीके परीक्षण करने के लिए 24.77 लाख से अधिक महिलाओं को प्रशिक्षित किया गया है और वित्त वर्ष 2024-25 में 73.92 लाख से अधिक परीक्षण किए गए हैं।

v) राज्यों/संघ राज्य क्षेत्रों में 2160 से अधिक जल गुणवत्ता परीक्षण प्रयोगशालाएं स्थापित की गई हैं और जल जीवन मिशन के अंतर्गत 53 लाख से अधिक नमूनों की जांच की गई है।

vi) मार्च 2023 में पेयजल शोधन प्रौद्योगिकियों पर एक पुस्तिका जारी की गई थी ताकि सभी हितधारकों के बीच उपलब्ध नई प्रौद्योगिकियों के बारे में जानकारी का प्रसार किया जा सके जिससे स्थानीय मुद्दों और जल गुणवत्ता प्रभावित गांवों में आने वाली चुनौतियों का समाधान करने वाली प्रौद्योगिकियों का उपयोग करके पेयजल शोधन संयंत्रों के कार्यनिष्पादन और कार्यान्वयन में सुधार किया जा सके। राज्य तकनीकी-आर्थिक व्यवहार्यता के आधार पर उपयुक्त जल शोधन प्रणाली शुरू कर सकते हैं।

पंजाब सरकार ने सूचित किया है कि वह अपने स्वयं के जल आपूर्ति स्रोतों का नियमित परीक्षण अर्थात् रासायनिक मापदंडों के लिए एक बार और बेक्टिरियोलॉजिकल संबंधी मापदंडों के लिए दो बार (मानसून पूर्व और मानसून पश्चात्) परीक्षण करती है। वर्ष 2023-24 के दौरान, पंजाब द्वारा जेजेएम-डब्ल्यूक्यूएमआईएस पोर्टल पर सूचित किए गए अनुसार, जल परीक्षण प्रयोगशालाओं में 33,107 जल

नमूनों और फील्ड टेस्टिंग किट का उपयोग करके 1,46,504 जल नमूनों का परीक्षण किया गया है। दिनांक 09.12.2024 तक, राज्य में वर्ष 2024-25 के दौरान अब तक प्रयोगशालाओं में 46,397 नमूनों और एफटीके का उपयोग करके 1,01,793 नमूनों का परीक्षण किया गया है।

(ग) केन्द्रीय भूमि जल बोर्ड ने देश में भूजल गुणवत्ता सुधार/संदूषण के उपचारण को सुकर बनाने के लिए निम्नलिखित कदम उठाए हैं:

i) सीजीडब्ल्यूबी के पास उपलब्ध भूजल गुणवत्ता संबंधी आंकड़े विभिन्न हितधारकों द्वारा उपयोग किए जाने के लिए रिपोर्टों के साथ-साथ वेबसाइट (http://www.cgwb.gov.in) के माध्यम से पब्लिक डोमेन में उपलब्ध कराए जाते हैं। आवश्यक उपचारात्मक उपाय करने के लिए संबंधित राज्य सरकारों के साथ आंकड़ें साझा भी किए जाते हैं।

ii) पंजाब राज्य में 50369 वर्ग किमी क्षेत्र के लिए राष्ट्रीय जलभृत मानचित्रण अध्ययन किए गए हैं। एनएक्यूयूआईएम अध्ययनों के आधार पर भूजल प्रबंधन योजनाएं तैयार की गई हैं और कार्यान्वयन के लिए राज्य तथा जिला प्राधिकारियों के साथ रिपोर्टें साझा की गई हैं।

iii) सीजीडब्ल्यूबी के राष्ट्रीय जलभृत मानचित्रण कार्यक्रम (एनएक्यूयूआईएम) के अंतर्गत भूजल में आर्सेनिक जैसे विषैले पदार्थों द्वारा संदूषण सहित भूजल गुणवत्ता के पहलू पर विशेष ध्यान दिया जा रहा है। सीजीडब्ल्यूबी, संदूषण मुक्त जलभृतों के दोहन के लिए सीमेंट सीलिंग प्रौद्योगिकी का उपयोग करते हुए आर्सेनिक प्रभावित क्षेत्रों में आर्सेनिक मुक्त कुओं का सफलतापूर्वक निर्माण कर रहा है और राज्य के विभागों को फ्लोराइड न्यूनीकरण के संबंध में तकनीकी सहायता भी प्रदान कर रहा है।

iv) सीजीडब्ल्यूबी द्वारा भूजल प्रदूषण को रोकने और संदूषित जल के सुरक्षित उपयोग सहित भूजल के विभिन्न पहलुओं के संबंध में जागरूकता सृजन कार्यक्रम/कार्यशालाएं आवधिक रूप से आयोजित की जा रही हैं।

पंजाब राज्य सरकार ने जल संसाधनों के संरक्षण और प्रबंधन के मुख्य उद्देश्य से एक समर्पित भूजल प्रबंधन निदेशालय की स्थापना भी की है।

(घ) और (ङ): पंजाब प्रदूषण नियंत्रण बोर्ड (पीपीसीबी) द्वारा दी गई सूचना के अनुसार, पंजाब प्रदूषण नियंत्रण बोर्ड द्वारा जल प्रदूषण फैलाने वाले उद्योगों सहित सभी उद्योगों की अधिदेश अनुसूची के अनुसार नियमित रूप से निगरानी और भौतिक जांच की जा रही है। पीपीसीबी के रिकार्ड के अनुसार कोई भी उद्योग बोरिंग के माध्यम से अपने तरल अपशिष्ट को भू-सतह पर नहीं बहा रहा है।

वाहन स्क्रैपिंग नीति

*250. **श्री दुष्यंत सिंहः**

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) देशभर में पंजीकृत वाहन स्क्रैपिंग सुविधा केंद्रों (आरवीएसएफ) और स्वचालित परीक्षण स्टेशनों (एटीएस) की स्थापना और संवर्धन पर विशेष ध्यान केन्द्रित करते हुए, अनफिट और प्रदूषण फैलाने वाले वाहनों को चरणबद्ध तरीके से हटाने के लिए एक प्रभावी इकोसिस्टम बनाने हेतु सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;

(ख) देश भर में संचालित पंजीकृत वाहन स्क्रैपिंग सुविधा केंद्र (आरवीएसएफ) और स्वचालित परीक्षण स्टेशनों (एटीएस) की कुल संख्या कितनी है तथा स्थापित किए जाने वाले अतिरिक्त सुविधा केंद्रों की संख्या कितनी है;

(ग) पुराने वाहनों को स्क्रैप करने के लिए सरकार द्वारा वाहन मालिकों और निर्माताओं को क्या विशिष्ट प्रोत्साहन प्रदान किए जाते हैं;

(घ) विशेषत: वायु प्रदूषण को कम करने और नए तथा ईंधन की कम खपत करने वाले वाहनों के उपयोग को प्रोत्साहन देने के संबंध में, वाहन स्क्रैपिंग नीति के संभावित पर्यावरणीय और आर्थिक लाभ क्या हैं तथा यह स्वच्छ और सरकार के सस्टेनेबल मोबिलिटी के व्यापक लक्ष्यों के किस प्रकार अनुरूप है; और

(ङ) इस नीति से वाहन विनिर्माण क्षेत्र, विशेषतः उत्पादन के संबंध में क्या प्रभाव पड़ा?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) सरकार ने स्वैच्छिक वाहन बेड़ा आधुनिकीकरण कार्यक्रम (वीवीएमपी) तैयार किया है जिसमें पुराने, अनुपयुक्त प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारि-तंत्र बनाने के लिए प्रोत्साहन/हतोत्साहन की एक प्रणाली शामिल है। इस नीति के प्रावधानों को लागू करने के लिए, मोटर यान अधिनियम, 1988 और केंद्रीय मोटर यान नियमावली, 1989 की रूपरेखा के अंतर्गत नियमों को अधिसूचित किया गया है। निम्नलिखित अधिसूचनाएं जारी की गई हैं और मंत्रालय की वेबसाइट पर अपलोड की गई हैं:

(1) सा.का.नि. अधिसूचना 653 (अ), दिनांक 23.09.2021 के तहत पंजीकृत वाहन स्क्रैपिंग सुविधा(आरवीएसएफ) की स्थापना के लिए मोटर यान (वाहन स्क्रैपिंग केंद्र का पंजीकरण और कार्य) नियमावली, 2021 का प्रावधान किया गया है। अधिसूचना 25 सितंबर, 2021 से प्रभावी हो गई है। इन नियमों को सा.का.नि. अधिसूचना 695(अ) दिनांक 13.09.2022 और सा.का.नि. अधिसूचना 212(अ) दिनांक 15.03.2024 के तहत संशोधित किया गया है।

(2) सा.का.नि. अधिसूचना 652(अ), दिनांक 23.09.2021 में स्वचालित परीक्षण स्टेशनों की मान्यता,विनियमन और नियंत्रण का प्रावधान किया गया है। अधिसूचना 25 सितंबर, 2021 से प्रभावी

हो गई है। इन नियमों को सा.का.नि. अधिसूचना 797(अ) दिनांक 31.10.2022 और सा.का.नि. अधिसूचना 195(अ) दिनांक 14.03.2024 के तहत संशोधित किया गया है।

(3) सा.का.नि. अधिसूचना 714(अ), दिनांक 04.10.2021 के तहत वाहनों के पंजीकरण शुल्क, फिटनेस परीक्षण शुल्क और फिटनेस प्रमाणन शुल्क में और संशोधन करने का प्रावधान किया गया है। अधिसूचना 1 अप्रैल, 2022 से प्रभावी हो गई है।

(4) सा.का.नि. अधिसूचना 720(अ), दिनांक 05.10.2021 "निक्षेप प्रमाणपत्र" प्रस्तुत करने पर पंजीकृत वाहनके लिए मोटर वाहन कर में रियायत प्रदान करती है। अधिसूचना 1 अप्रैल, 2022 से प्रभावी हो गई है।

(5) सा.का.नि. अधिसूचना 272 (अ), दिनांक 05.04.2022 के तहत केंद्रीय मोटर यान नियमावली, 1989 के नियम 175 के अनुरूप पंजीकृत किसी स्वचालित परीक्षण स्टेशन के माध्यम से ही मोटर वाहनों की अनिवार्य फिटनेस का प्रावधान किया गया है, जो निम्नानुसार है -

i. भारी माल वाहनों/भारी यात्री मोटर वाहनों के लिए 01 अप्रैल, 2023 से आगे और
ii. मध्यम माल वाहनों/मध्यम यात्री मोटर वाहनों और हल्के मोटर वाहनों(परिवहन) के लिए 01 जून, 2024 से प्रभावी।

(6) सा.का.नि. अधिसूचना 29 (अ) दिनांक 16.01.2023 में प्रावधान है कि केंद्र, राज्य और संघ राज्य क्षेत्र सरकारों और उनके विभागों, स्थानीय सरकार (नगर निगम या नगर पालिका या पंचायत), राज्य परिवहन उपक्रमों, सार्वजनिक उपक्रमों और केंद्र सरकार और राज्य सरकारों के साथ अन्य स्वायत्त निकायों के स्वामित्व वाले वाहनों के पंजीकरण प्रमाणपत्र को पंद्रह वर्ष की अवधि बीत जाने के बाद नवीनीकृत नहीं किया जाएगा।

(7) सा.का.नि. अधिसूचना 663 (अ) दिनांक 12.09.2023 में केंद्रीय मोटर यान नियमावली 1989 के नियम 175 के अनुसार पंजीकृत स्वचालित परीक्षण स्टेशन के माध्यम से परिवहन वाहनों के अनिवार्य परीक्षण की तारीख को 01 अक्टूबर 2024 तक बढ़ाने का प्रावधान है।

(8) सा.का.नि. अधिसूचना 709 (अ) दिनांक 14.11.2024 में केंद्रीय मोटर यान नियमावली 1989 के नियम 175 के अनुसार पंजीकृत स्वचालित परीक्षण स्टेशन के माध्यम से परिवहन वाहनों के अनिवार्य परीक्षण की तारीख को 01 अप्रैल 2025 तक बढ़ाने का प्रावधान है।

(ख) 04.12.2024 तक देश भर में 76 आरवीएसएफ और 92 एटीएस कार्यरत हैं।

(ग) और (घ) (i) अपने वाहनों को स्वैच्छिक रूप से स्क्रैप करने का विकल्प चुनने वाले नागरिकों को निम्नलिखित प्रोत्साहन प्रदान किए जाते हैं:-

- सा.का.नि. अधिसूचना 714 (अ) दिनांक 04.10.2021 में प्रावधान है कि, यदि वाहन 'जमा प्रमाणपत्र' के प्रस्तुत करने पर पंजीकृत है, तो पंजीकरण प्रमाणपत्र जारी करने के लिए शुल्क नहीं लगाया जाएगा।
- सा.का.नि. अधिसूचना 720 (अ) दिनांक 05.10.2021 में "जमा प्रमाणपत्र" प्रस्तुत करने के एवज में पंजीकृत वाहन के लिए मोटर वाहन कर में छूट (गैर-परिवहन वाहनों के मामले में पच्चीस प्रतिशत तक और परिवहन वाहनों के मामले में पंद्रह प्रतिशत तक) प्रदान की गई है। बशर्ते कि यह छूट परिवहन वाहनों के मामले में आठ वर्ष तक और गैर-परिवहन वाहनों के मामले में पंद्रह वर्ष तक उपलब्ध होगी।

(ii) स्वैच्छिक वाहन बेड़े आधुनिकीकरण कार्यक्रम (वीवीएमपी) का उद्देश्य सर्कुलर अर्थव्यवस्था को बढ़ावा देना है, जहां जीवन के अंतिम चरण में पहुंच चुके वाहनों (ईएलवी) को पर्यावरण के अनुकूल तरीके से नष्ट किया जाता है, ताकि पुनर्चक्रित सामग्री का उपयोग टिकाऊ तरीके से किया जा सके।

(ड.) वाहन विनिर्माण क्षेत्र पर वीवीएमपी के प्रभाव का आकलन नहीं किया जा सकता है। हालांकि, यह उत्पादन में सामग्री के पुन: उपयोग और पुनर्चक्रण द्वारा सर्कुलर अर्थव्यवस्था को बढ़ावा देगा।

INTEGRATED ROAD ACCIDENT DATABASE

***251. SHRI SUDHAKAR SINGH:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the current status of implementation of the Integrated Road Accident Database (IRAD) system across the country and the number of the States who have fully adopted this system;

(b) the number of road accidents reported through IRAD since its implementation, along with the measures taken to analyze and address the identified causes, State-wise;

(c) the steps taken/being taken to ensure the timely creation of accident IDs under IRAD to provide prompt assistance and compensation to accident victims; and

(d) the manner in which the Government is using data from IRAD to formulate policies for reducing road accidents and the improvements observed in accident-prone areas as a result thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b) The Integrated Road Accident Database (iRAD) system has been rolled out in all the States/ UTs. State-wise dates of roll out and number of road accidents reported by the States/UTs on the system till 09 December, 2024 is given at **Statement** . A total of **14,10,590**number of road accidents have been reported on the System till-date since the roll-out of iRAD system. The accident details along with inspection/certification request are forwarded by Police Department to concerned stakeholder departments i.e. Transport, Health and Roads/ Highways.

Based on findings/outcomes of inspection by the concerned Department, various road safety measures such as effective implementation of enforcement measures including placement of electronic enforcement devices, rectification and improvement of roads/ highways infrastructure etc. are implemented.

(c) The Government has assigned the development and implementation of iRAD to National Informatics Centre (NIC). State Rollout Managers (SRMs) and District Rollout Managers (DRMs) have been deployed under iRAD for training, awareness and proper usage of the application by various stakeholders like Police, Transport, Highways and Health across the States. These initiatives are taken to train and sensitize the field officers for timely creation of accident IDs and capture the accident details on the accident spots.

The Government has implemented pilot program for providing cashless treatment to road accident victims. iRAD system has been integrated with Transaction

Management System (TMS) of National Health Authority (NHA) for smooth implementation of the program.

(d) Whilst the data flow in iRAD is recent (approximately 2 years), some of the steps/ policy decisions taken to ensure reduction in road accidents though integrated planning and coordinated implementation are as under:

- The iRAD has been integrated with PM Gati Shakti. The integration helps to identify accident-prone areas in planning and design stage so that adequate safety measures may be finalized in the design and development of new highway projects.
- Government vide circular dated 27.02.2024 has issued directions to road owning agencies including States/UTs for immediate short term rectification measures on the accident spots recorded on iRAD System. The progress of same is monitored on regular basis. Out of total 86,515 highway road inspection requests raised by Police to the Road-owning agencies, 64376 (74%) requests have been inspected and report uploaded on the system.
- The accident data is analyzed using grid analysis to identify top accident locations based on no. of accidents, no. of persons involved, etc. for planning interventions accordingly. Moreover, transition matrix has also been built in to analyse the accident trends between two time periods.

- iRAD is also helpful for conducting impact assessment of various rectification measures undertaken. Impact assessment of 4816 rectified blackspots was carried out for determining the efficacy of road engineering measures in reducing crashes and fatalities. It was observed that there is approximately 85% positive impact (reduction in crashes and fatalities where spot has been rectified).

- iRAD is also used for identification of corridors of continuous 5 km length, where no road accident fatalities have occurred.

STATEMENT

State-wise date of roll out of iRAD system and number of Road Accidents reported on the System (as on 9/12/2024)

S. No	State	Roll out date	Number of Accidents
1	ANDAMAN **and** NICOBAR	27.12.2021	368
2	ANDHRA PRADESH	01.03.2022	51,174
3	ARUNACHAL PRADESH	21.02.2022	393
4	ASSAM	20.06.2022	27,214
5	BIHAR	13.01.2022	31,474
6	CHANDIGARH	22.04.2022	2,996
7	CHHATTISGARH	01.08.2021	38,480
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	30.08.2022	395

9	DELHI	28.03.2022	17,016
10	GOA	13.10.2021	8,147
11	GUJARAT	01.05.2022	51,064
12	HARYANA	02.01.2022	30,115
13	HIMACHAL PRADESH	17.11.2022	4,902
14	JAMMU AND KASHMIR	20.06.2022	13,710
15	JHARKHAND	01.06.2022	10,780
16	KARNATAKA	15.02.2021	142,770
17	KERALA	15.11.2021	136,816
18	LADAKH	27.04.2022	697
19	LAKSHADWEEP	11.01.2022	10
20	MADHYA PRADESH	19.02.2021	181,479
21	MAHARASHTRA	15.02.2021	117,872
22	MANIPUR	28.01.2022	1,010
23	MEGHALAYA	12.10.2021	563
24	MIZORAM	15.09.2021	457
25	NAGALAND	05.04.2022	554
26	ODISHA	15.08.2021	27,005
27	PUDUCHERRY	04.10.2021	4,286
28	PUNJAB	01.04.2022	1,800
29	RAJASTHAN	15.02.2021	86,255
30	SIKKIM	31.01.2022	488
31	TAMIL NADU	15.02.2021	197,097

32	TELANGANA	09.08.2021	46,282
33	TRIPURA	15.02.2022	1,702
34	UTTARAKHAND	22.01.2022	4,337
35	UTTAR PRADESH	15.02.2021	150,107
36	WEST BENGAL	28.11.2022	20,775
Total			14,10,590

NATIONAL HIGHWAY PROJECTS IN THE NORTH-EASTERN STATES

*252. **SHRI RAJESH RANJAN:**

SHRI HIBI EDEN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the current status of the ninety eight National Highway projects in the North-Eastern States of Arunachal Pradesh, Nagaland, Manipur and Tripura including the number of projects completed, under construction and yet to commence;

(b) the total estimated investment for these projects and the allocation of funds across the four States;

(c) whether the Government has established specific deadlines for completion of these highway projects, if so, the details thereof; and

(d) the steps taken to address challenges and prevent delays in the execution of these projects in North-Eastern Region?

12.12.2024

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b) The State-wise details of National Highway (NH) Projects (under construction, completed during 2024-25, approved but yet to be commenced) in the States of Arunachal Pradesh, Nagaland, Manipur, and Tripura are as under:

Sl. No.	Name of State	Details of under construction Projects			Details of Projects completed during 2024-25			Details of Projects approved but yet to be commenced		
		No.	Length (km)	Cost (Rs in Cr)	No.	Length (km)	Cost (Rs in Cr)	No.	Length (km)	Cost (Rs in Cr)
1	Arunachal Pradesh	33	604	7828	3	53	471	35	1238	27344
2	Nagaland	34	713	9502	1	23	365	0	0	0
3	Manipur	35	753	10355	3	26	188	5	115	1717
4	Tripura	16	302	7098	1	9	5	1	36	727
	Total	**118**	**2372**	**34783**	**8**	**111**	**1029**	**41**	**1389**	**29788**

Funds are not allocated project-wise but State-wise to meet the expenses for under construction works, completed works and approved but yet to commence NH projects. The funds allocated for development and maintenance works on National Highways in the States of Arunachal Pradesh, Nagaland, Manipur, and Tripura during 2024-25 are as below:

Sl. No.	State	Allocation (Rs in cr)

1	Arunachal Pradesh	2,287
2	Nagaland	734
3	Manipur	1,097
4	Tripura	406

(c) Completion of NH projects are dependent upon availability of encumbrance free land, forest clearance, environment clearance, utility shifting, working season, contractor's financial position, etc. All the under construction NH projects in the States of Arunachal Pradesh, Nagaland, Manipur and Tripura are scheduled to be completed by 2027.

(d) The steps taken to address challenges and prevent delays in executing NH projects in north-eastern region include the following:

(i) Streamlining of land acquisition

(ii) Disputes Resolution mechanism revamped

(iii) Award of projects after adequate preparation in terms of land acquisition, clearances, etc.

(iv) Correctly worked out utility estimates are to be obtained at the earliest after the alignment finalization and shall form part of appraisal proposal.

(v) Close coordination with other Ministries and State Governments

(vi) Regular review at various levels

(vii) Expediting approval of Change of Scope and Extension of Time proposals; and

(viii) Network Planning Group appraisal before sanction of works so that other Departments/ Ministries can flag their issues with the project regarding clearances beforehand and solution can be worked out in advance.

ALLOCATION OF NEW PETROL PUMPS

***253. SHRI KODIKUNNIL SURESH:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the details of the current plans for the allocation of new petrol pumps across the country, including the total number of proposed and distributed new petrol pumps, States/UT-wise;

(b) the criteria and guidelines established for the allocation of new petrol pumps including eligibility, location, selection and other relevant factors;

(c) the total number of petrol pumps closed down during the last five years and the current year along with the reasons such as non-compliance with regulations, financial viability or other factors for their closure;

(d) whether the Government has any plans to repurpose or utilize the closed petrol pump infrastructure for other public or private work and if so, the details thereof; and

(e) the steps taken/being taken to ensure adequate availability of petrol pumps in remote, rural, and underserved areas to address their fuel needs?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI):

(a) to (e) Subsequent to dismantling of Administered Pricing Mechanism (APM) w.e.f. 1.4.2002, the selection/cancellation of Retail Outlet (RO) dealers is done by Public Sector Oil Marketing Companies (OMCs) themselves.

Expansion of RO network (in urban/rural) by PSU OMCs is a continuous process to ensure adequate availability of motor fuels such as petrol and diesel throughout the country. ROs are set up by PSU OMCs at identified locations based on field survey and feasibility studies. Locations having sufficient potential and which are economically viable are rostered in the Marketing Plans for setting up ROs. PSU OMCs award RO dealership to the selected applicants meeting eligibility criteria and fulfilling the selection process laid down as per extant Dealership Selection Guidelines. The selection is made based on online process of draw of lots/bidding amongst eligible applicants maintaining transparency.Detailed Criteria/Guidelines for allotment of RO dealerships in the country are available at www.petrolpumpdealerchayan.in/petrol-2023/.

As on 01.11.2024, PSU OMCs have a network of total 83,612 ROs including 24,045ROs in rural and remote areas.

PSU OMCs have released advertisement in June, 2023/July, 2023 for selection of 49,964 RO dealerships on all India basis including remote and rural areas. Out of these, Letter of Intent (LOI) has been issued in respect of 21,320 ROs

and 1,740 ROs have been set up. State-wise details of locations advertised by PSU OMCs in June, 2023/July, 2023 are given in **Statement** .

PSU OMCs have informed that as on date, there are 3,970 temporarily non-operational ROs which have been non-operational through this financial year on account of various factors which, inter alia, include dealers finance issues, suspension of trade licenses, family dispute, low sales etc. Currently, there is no plan to repurpose or utilize the infrastructure of such temporarily non-operational ROs for other public or private usage.

STATEMENT

PSU OMC - State-wise number of locations advertised for setting up of new Retail Outlets		
Sl. No.	**State / UT**	**Total Locations advertised**
1	Andaman and Nicobar	17
2	Andhra Pradesh	2104
3	Arunachal Pradesh	239
4	Assam	941
5	Bihar	1552
6	Chandigarh	6
7	Chhattisgarh	1359
8	Dadra and Nagar Haveli and Daman and Diu	46
9	Delhi	138
10	Goa	235

11	Gujarat	3174
12	Haryana	2729
13	Himachal Pradesh	641
14	Jammu and Kashmir	643
15	Jharkhand	1105
16	Karnataka	4112
17	Kerala	1509
18	Ladakh	34
19	Lakshadweep	5
20	Madhya Pradesh	2342
21	Maharashtra	5186
22	Manipur	0
23	Meghalaya	225
24	Mizoram	84
25	Nagaland	115
26	Odisha	1453
27	Puducherry	110
28	Punjab	1625
29	Rajasthan	2787
30	Sikkim	70
31	Tamil Nadu	4151
32	Telangana	1975
33	Tripura	152
34	Uttar Pradesh	6609

35	Uttarakhand	583
36	West Bengal	1908
GRAND TOTAL		**49964**
Source - PSU OMCS		

INSTALLATION OF EV CHARGING INFRASTRUCTURE

***254. SHRI JAGADISH SHETTAR:**

SHRI BIBHU PRASAD TARAI:

Will the Minister of **POWER** be pleased to state:

(a) whether the Government proposes to standardize the charging infrastructure, vehicle charging and battery swapping for Electric Vehicle (EV) across the country and if so, the details thereof;

(b) the details of the guidelines issued regarding "Installation and Operation of EV charging Infrastructure-2024" to support nationwide connected EV charging infrastructure;

(c) the number of charging stations proposed to be set up in the country during the coming years, State/UT-wise; and

(d) whether the Government has any plans to include private sector for installation and operation of EV charging infrastructure and if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) and (b) : Development of standards for electric mobility is an ongoing process. So far, Bureau of Indian Standards (BIS) has published 21 standards for charging Infrastructure and 9 standards for Electric Vehicles (EVs) and battery. These standards also include safety standards. The details are at **Statement** .

Ministry of Power has issued "Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024" on 17th September 2024 to facilitate the EV charging infrastructure network in the country. The salient features of the above mentioned guidelines are as follows:

To facilitate electricity connection for EV charging stations, timelines have been specified. Owners of EV charging stations may opt for Low Tension (LT) connection for loads up to 150 kW.

To provide land at affordable prices to government / public entities and through revenue sharing model to any entity for setting up of public EV charging stations.

Tariff for supply of electricity to EV charging stations has been simplified. It has been advised to make tariff single part and limited to "Average Cost of Supply" till 31st March 2028.

Residential owners may use existing electricity connections for EV charging or may opt for a separate metered connection from Distribution Licensee with a dedicated EV charging tariff.

To promote charging through solar energy, charging during solar hours (9 a.m. to 4 p.m.) has been incentivized.

Service fee charged by a public and community EV charging station from a customer has been rationalized.

Use of open communication protocols like Open Charge Point Protocol (OCPP), Open Charge Point Interface (OCPI) and Unified Energy Interface (UEI) to create connected and interoperable EV charging infrastructure has been encouraged.

(c) : Installation and operationalization of Charging Infrastructure is a focus area of PM e-DRIVE (Electric Drive Revolution in Innovative Vehicle Enhancement). With the allocation of Rs. 2,000 Cr (18% of total allocation), it proposes to support 72,300 public charging stations (48,400 for e-2W **and** 3W, 22,100 for e-4W and 1800 e-buses) and instil confidence among EV users. The scheme will be implemented through involvement of Central Ministries/authorities, State Govts, Central Public Sector Enterprises (CPSEs), etc. In addition to setting

up of EV charging infrastructure within city limits, the scheme also envisages selected inter-city/inter-state highways to be made EV ready.

(d) : As per the aforementioned guidelines, all entities, including private entities are allowed to install and operate EV charging stations. As on 30.11.2024, a total number of 25,202 Public Charging Stations have been installed by public and private entities.

STATEMENT

Published standards for charging infrastructure (21)

S. no.	IS Number	Title
1	IS/ISO 15118-1 : 2013	Road vehicles - Vehicle to grid communication interface: Part 1 general information and use - Case definition
2	IS/ISO 15118-2 : 2014	Road vehicles - Vehicle - To - Grid communication interface: Part 2 network and application protocol requirements
3	IS/ISO 15118-3 : 2015	Road vehicles - Vehicle to grid communication interface: Part 3 physical and data link layer requirements
4	IS/ISO 15118-5 : 2018	Road vehicles - Vehicle to grid communication interface: Part 4 network and application protocol conformance test
5	IS/ISO 15118-2 : 2014	Road vehicles - Vehicle to grid communication interface: Part 5 physical layer and data link layer conformance test
6	IS/ISO 15118-8 : 2020 ISO 5400:1984 ISO 5400:1984 (First Revision)	Road Vehicles - Vehicle to Grid Communication Interface Part 8: Physical Layer and Data Link Layer Requirements for Wireless Communication (First Revision)
7	IS 17017 (Part 1) : 2018	Electric Vehicle Conductive Charging System Part 1 General Requirements
8	IS 17017 (Part 2/Sec 1) : 2020	Electric Vehicle Conductive Charging System Part 2 Plugs, Socket-Outlets, Vehicle Connectors, and Vehicle Inlets Section 1 General requirements
9	IS 17017 (Part 2/Sec 2) : 2020	Electric Vehicle Conductive Charging System Part 2 Plugs, Socket - Outlets, Vehicle Connectors and Vehicle Inlets

		Section 2 Dimensional compatibility and interchangeability requirements for a.c. pin and contact-tube accessories
10	IS 17017 (Part 2/Sec 3) : 2020	Electric Vehicle Conductive Charging System Part 2 Plugs, Socket - Outlets, Vehicle Connectors and Vehicle Inlets Section 3 Dimensional compatibility and interchangeability requirements for d.c. and a.c./d.c. pin and contact-tube vehicle couplers
11	IS 17017 (Part 2/Sec 6) : 2021 ISO 622 : 2016 ISO 622 : 2016	Electric Vehicle Conductive Charging System Part 2 Plugs, Socket-Outlets, Vehicle Connectors and Vehicle Inlets Section 6 Dimensional compatibility requirements for DC pin and contact-tube vehicle couplers intended to be used for DC EV supply equipment where protection relies on electrical separation
12	IS 17017 (Part 2/Sec 7) : 2023	Electric Vehicle Conductive Charging System Part 2 Plugs, Socket-Outlets, Vehicle Connectors and Vehicle Inlets Section 7 Dimensional Compatibility and Interchange Ability Requirements for a.c., d.c. and a.c./d.c. Pin and Contact-Tube Vehicle Couplers Intended to be used for a.c./d.c. EV Supply Equipment where Protection Relies on Electrical Separation
13	IS 17017 (Part 21/Sec 1) : 2019 IEC 61851-21-1 : 2017 IEC 61851-21-1 : 2017	Electric Vehicle Conductive Charging System Part 21 Electromagnetic Compatibility (EMC) Requirements Section 1 On-board chargers
14	IS 17017 (Part 21/Sec 2) : 2019 IEC 61851-21-2 : 2018 IEC 61851-21-2 : 2018	Electric Vehicle Conductive Charging System Part 21 Electromagnetic Compatibility (EMC) Requirements Section 2 Off-board chargers
15	IS 17017 (Part 22/Sec 1) : 2021 ISO 21084 : 2019 ISO 21084 : 2019	Electric Vehicle Conductive Charging Systems Part 22 AC Charging Configurations Section 1 - AC Charge Point for Light Electric Vehicle
16	IS 17017 (Part 23) : 2021 ISO/IEC 11160-1:1996 ISO/IEC 11160-1:1996	Electric Vehicle Conductive Charging Systems Part 23 dc Electric Vehicle Supply Equipment
17	IS 17017 (Part 24) : 2021 ISO/IEC 18000-64:201	Electric Vehicle Conductive Charging System Part 24 : Digital Communication between a DC Electric

		Vehicle Supply Equipment and an Electric Vehicle for control of DC Charging
18	IS 17017 (Part 25) : 2021 ISO 6658:2017 ISO 6658:2017	ELECTRIC VEHICLE CONDUCTIVE CHARGING SYSTEM Part 25: DC EV supply equipment where protection relies on electrical separation
19	IS 17017 (Part 31) : 2024	ELECTRIC VEHICLE CONDUCTIVE CHARGING SYSTEM Part 31: ac or dc EV supply equipment for where protection relies on electrical separation
20	IS 17896 (Part 1) : 2022 62751-2:2014+AMD1:2019CSV 62751-2:2014+AMD1:2019CSV	Electric vehicle battery swap system - Part 1: General and Guidance
21	IS 17896 (Part 2) : 2022 62823-:2015+AMD1:2019CSV 62823-:2019+AMD1:2019CSV	Electric vehicle battery swap system - Part 2: Safety requirements
	ETD 51 Standard under development (1)	
	ETD/51/21658	Electric Vehicle Conductive Charging System Part 30 Dual Gun DC EVSE

Standards for Electric Vehicle and Battery (9)

S. no.	IS Number	Title
1	IS 15886 : 2010 Revised In : 2017	Road Vehicles â€" Battery Operated--Vehicles â€" Code Of Practice
2	IS 17191 (Part 1) : 2019 Revised In : 2024	Electric Power Train Vehicles Part 1 Measurement of Electrical Energy Consumption
3	IS 17191 (Part 2) : 2019 Revised In : 2024	Electric Power Train Vehicles Part 2 Method of Measuring the Range
4	IS 17191 (Part 3) : 2019	Electric Power Train Vehicles Part 3 Measurement of Net Power and the Maximum 30 Minute Power
5	IS 17855 : 2022 TR 63262 : 2019 TR 63262 : 2019	Electrically propelled road vehicles - Test specification for lithium-ion traction battery packs and systems - Part 4: Performance testing
6	IS 18073 : 2023	Electric Traction Motor - Performance and Functional Requirements
7	IS 18294 : 2023	Electric Rickshaw E-Kart Construction and Functional Safety Requirements Specification
8	IS 18590 : 2024	Electric Power Train of L Category Vehicles Specific Requirements

9	IS 18606 : 2024	Electric Power Train of M and N Category Vehicles Specific Requirements

METRO TRAIN PROJECTS IN TAMIL NADU

255. SHRI K. GOPINATH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a)whether the Union Government has any plans to start Metro Rail project in various districts of Tamil Nadu and if so, the details thereof;

(b) the steps taken/being taken by the Government to expedite the said projects;

(c) whether it is true that the Union Government has sanctioned Rs. 63,000 crore for the execution of Phase-II of the Chennai Metro Rail project and no funds have been released so far for the said project till now; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) and (b) Urban transport, which is an integral part of urban development, is a State subject. Hence, respective State Governments/Union Territory administration (UT) are responsible for initiating and developing urban transport infrastructure including metro rail projects. Based on the proposals of GoTN, Metro Projects having route length of 173 km worth Rs 85,395 Cr has been sanctioned by Government of India for Chennai under Phase-I/Extension and Phase- II. Out of above, presently, 54 km of Metro Network covered under phase-I and phase-I extension is already operational. GoTN has submitted Detailed Project Report for Coimbatore and Madurai metro rail projects in February 2024, however,

Comprehensive Mobility Plan (CMP) and Alternative Analysis Report (AAR) which is pre- requisite for appraisal process has been submitted only on 05.12.2024. Metro project being cost intensive, the approval thereof requires extensive examination and appraisal at different level in Central Government. The approval of such project is dependent upon feasibility of proposal and availability of resources.

(c) and (d) Chennai Metro Phase II project has been sanctioned by Central Government at the cost of Rs. 63,246 crores. Central Funds for Metro projects are released based on the requirement posed by concerned Special Purpose Vehicle (SPV) implementing the project and fulfilment of requisite conditions contained in sanction order. Chennai Metro Rail Limited, which is SPV implementing the project, has not raised any demand for central finance assistance for the project.

MSME UDYAM PORTAL

***256. SHRI KRISHNA PRASAD TENNETI:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the number of youth and women-led micro enterprises registered on the MSME Udyam portal during the last ten years, State-wise and district-wise in Andhra Pradesh especially in Bapatla Parliamentary Constituency;

(b) the number of such registered youth and women-led enterprises provided with grants, incentives and subsidies during the said period, State-wise and district-wise in Andhra Pradesh especially in Bapatla Parliamentary Constituency;

(c) the number of such registered youth and women led enterprises who have applied for license/sanction and those sanctioned and started commercial activities during the said period, State-wise and district-wise in Andhra Pradesh especially in Bapatla Parliamentary Constituency; and

(d) whether there has been a study commissioned to enlist and categorise the reasons for low success rate of the Udyam Portal and if so, the details thereof along with the steps taken/being taken by the Government in this regard?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI JITAN RAM MANJHI):

(a): A revised definition based on the twin criteria of investment and turnover, was adopted to define Micro, Small and Medium Enterprises (MSME) in 2020. For registration of MSMEs, Udyam Registration Portal (URP) was launched on 01.07.2020. Further, to formalise Informal Micro Enterprises (IMEs), Udyam Assist Platform (UAP) was launched on 11.01.2023. Since the adoption of the revised definition, over 5.60 crore enterprises have already registered on these platforms.

Udyam registration is based on self-declaration and at the time of registration, the age of the owner of enterprise is not captured. As on 30.11.2024, the State/UTs-wise number of women-led Micro Enterprises registered on URP, including UAP, including State of Andhra Pradesh, is given at **Statement** -I. District-wise number of women-led Micro Enterprises in the State of Andhra Pradesh, including Bapatla District is given at **Statement** - II.

(b): There are special concessions and incentives for women-owned enterprises in some schemes and programmes of Ministry of MSME, e.g. Credit Guarantee Scheme for Micro and Small Enterprises, Procurement and Marketing Support Scheme (PMSS) and Prime Minister's Employment Generation Programme (PMEGP). As on 30.11.2024, an amount of Rs.4,154 crore has been approved as guarantee to 3,38,626 women-owned enterprises in the State of Andhra Pradesh under Credit Guarantee Scheme for Micro and Small Enterprises (MSEs) during 2014-15 to 2023-24.

PMSS support to Micro and Small Enterprises (MSEs) during last 3 years

Financial year 2022-23, 2023-24 and 2024-25 (Upto 10.12.2024)

Particulars	**All India**	**Andhra Pradesh**	**Baptala District**
Total Beneficiaries	26,848	197	2
No. of women beneficiaries	7,892	80	2

Ministry of MSME, through Khadi and Village Industries Commission (KVIC) implements PMEGP for assisting entrepreneurs in setting up new enterprises in non-farm sector. The details of support extended to women owned enterprises since inception of the scheme is as given below:

Number of women –owned Units assisted under PMEGP Scheme

Particulars	All India women	Andhra Pradesh-women	Baptala District* women
Number of Units assisted	3,21,333	17,149	149
Margin Money (In Rs Crore)	9841.36	684.69	4.61

* District wise data available from FY 2017-18 onwards.

(c): The Central Government does not issue any license/ sanction to start commercial activities. As per data available on Udyam Portal, the number of enterprises, details of State-wise and District-wise in the State of Andhra Pradesh, including Bapatla District, which have commenced production/business during the last 10 years, are given in **Statement** -III and **Statement** -IV.

(d): The number of registered enterprises on Udyam has increased from 1.65 crore on 31.03.2023 to 5.60 crore on 30.11.2024. This shows an addition of 3.95 crore enterprises during the period. Further, the average number of registrations on Udyam per day is now more than 30,000.

The Ministry of MSME through its Development and Facilitation Offices and in coordination with the State Governments and MSME Associations, promotes formalisation/ registration drives across the country to increase the number of MSME registrations.

STATEMENT – I

State/UTs-wise total Women-led Micro Enterprises registered under Udyam Registration Portal since 01.07.2020 to 30.11.2024		
Sr. No.	**State/UTs**	**Micro**
1	Andaman and Nicobar Islands	4,621
2	**Andhra Pradesh**	13,28,039
3	Arunachal Pradesh	11,605
4	Assam	329,675
5	Bihar	15,22,785
6	Chandigarh	14,123
7	Chhattisgarh	410,720
8	Dadra **and** Nagar Haveli and Daman **and** Diu	6,576
9	Delhi	272,295
10	Goa	38,345
11	Gujarat	904,157
12	Haryana	385,933
13	Himachal Pradesh	52,060
14	Jammu and Kashmir	153,552
15	Jharkhand	549,547
16	Karnataka	16,50,281
17	Kerala	604,554
18	Ladakh	4,859
19	Lakshadweep	446
20	Madhya Pradesh	13,46,019
21	Maharashtra	25,22,651
22	Manipur	64,949
23	Meghalaya	16,698
24	Mizoram	24,070
25	Nagaland	26,821
26	Odisha	777,568
27	Puducherry	40,004
28	Punjab	488,481
29	Rajasthan	809,238
30	Sikkim	10,012
31	Tamil Nadu	19,15,879
32	Telangana	944,582
33	Tripura	162,253

34	Uttar Pradesh	568,909
35	Uttarakhand	15,36,132
36	West Bengal	24,82,261
	Total:-	2,19,80,700
Report Dated:- 09.12.2024 02:10 PM		

Source: Udyam Portal

STATEMENT – II

District-wise total Women-owned Micro Enterprises registered on Udyam Registration Portal in Andhra Pradesh from 01.07.2020 to 30.11.2024		
Sr. No.	**District**	**Micro**
1	Alluri Sitharama Raju	2,852
2	Anakapalli	29,090
3	Ananthapur	86,206
4	Annamayya	14,178
5	**Bapatla**	15,268
6	Chitoor	63,675
7	East Godavari	129,777
8	Eluru	22,525
9	Guntur	101,065
10	Kakinada	19,045
11	Konaseema	12,555
12	Krishna	103,038
13	Kurnool	72,099
14	Nandyal	15,756
15	Ntr	24,181
16	Palnadu	13,430
17	Parvathipuram Manyam	7,747
18	Prakasam	77,733
19	Spsr Nellore	66,287
20	Sri Sathya Sai	74,598
21	Srikakulam	14,773
22	Tirupati	32,658
23	Visakhapatnam	112,920
24	Vizianagaram	52,911
25	West Godavari	86,827
26	Y.S.R	76,845
	Total:-	13,28,039
Report Dated:- 09.12.2024 02:10 PM		

Source: Udyam Portal

STATEMENT – III

State/UT-wise total Women-owned MSMEs Incorporated from 01.04.2014 to 30.11.2024					
Sl. No.	**State/UTs**	**Micro**	**Small**	**Medium**	**Total**
1	Andaman and Nicobar Islands	3,384	13	-	**3,397**
2	**Andhra Pradesh**	**333,619**	**2,912**	**130**	**336,661**
3	Arunachal Pradesh	5,139	51	2	**5,192**
4	Assam	188,116	720	33	**188,869**
5	Bihar	224,573	1,798	48	**226,419**
6	Chandigarh	7,708	83	3	**7,794**
7	Chhattisgarh	83,218	933	46	**84,197**
8	Dadra and Nagar Haveli and Daman and Diu	3,401	80	2	**3,483**
9	Delhi	120,054	2,588	163	**122,805**
10	Goa	13,846	98	3	**13,947**
11	Gujarat	295,449	5,081	181	**300,711**
12	Haryana	162,076	2,603	102	**164,781**
13	Himachal Pradesh	34,262	289	15	**34,566**
14	Jammu and Kashmir	98,877	276	15	**99,168**
15	Jharkhand	114,409	509	20	**114,938**
16	Karnataka	371,673	4,027	218	**375,918**
17	Kerala	189,984	1,082	31	**191,097**
18	Ladakh	2,150	11	-	**2,161**
19	Lakshadweep	145	-	-	**145**
20	Madhya Pradesh	224,570	2,304	90	**226,964**
21	Maharashtra	1,036,254	6,947	411	**1,043,612**
22	Manipur	35,314	73	6	**35,393**
23	Meghalaya	10,111	55	3	**10,169**
24	Mizoram	13,863	50	1	**13,914**
25	Nagaland	11,665	25	3	**11,693**
26	Odisha	219,523	1,374	48	**220,945**
27	Puducherry	12,005	104	8	**12,117**
28	Punjab	228,942	1,570	66	**230,578**
29	Rajasthan	279,129	3,600	139	**282,868**
30	Sikkim	4,047	16	2	**4,065**
31	Tamil Nadu	793,358	5,891	241	**799,490**
32	Telangana	303,265	2,652	135	**306,052**

33	Tripura	22,944	98	6	**23,048**
34	Uttar Pradesh	461,435	5,793	240	**467,468**
35	Uttarakhand	57,590	559	30	**58,179**
36	West Bengal	245,577	2,296	103	**247,976**
	Total:-	**62,11,675**	**56,561**	**2,544**	**62,70,780**
Source: Udyam Portal , **Report Dated:- 09.12.2024 07:20 PM**					

STATEMENT – IV

District-wise total Women-owned MSMEs Incorporated from 01.04.2014 to 30.11.2024 in State of Andhra Pradesh					
Sl. No.	**District**	**Micro**	**Small**	**Medium**	**Total**
1	Alluri Sitharama Raju	1,384	4	-	**1,388**
2	Anakapalli	6,633	21	1	**6,655**
3	Ananthapur	19,334	142	4	**19,480**
4	Annamayya	10,003	27	1	**10,031**
5	**Bapatla**	**8,711**	**34**	**1**	**8,746**
6	Chitoor	17,836	166	9	**18,011**
7	East Godavari	17,590	207	15	**17,812**
8	Eluru	10,563	43	-	**10,606**
9	Guntur	20,983	351	14	**21,348**
10	Kakinada	11,832	39	-	**11,871**
11	Konaseema	7,505	23	-	**7,528**
12	Krishna	23,168	316	21	**23,505**
13	Kurnool	13,722	135	4	**13,861**
14	Nandyal	8,273	20	-	**8,293**
15	Ntr	13,941	80	2	**14,023**
16	Palnadu	8,142	33	-	**8,175**
17	Parvathipuram Manyam	2,028	10	1	**2,039**
18	Prakasam	16,083	172	8	**16,263**
19	Spsr Nellore	19,835	213	12	**20,060**
20	Sri Sathya Sai	8,787	19	-	**8,806**
21	Srikakulam	9,424	76	1	**9,501**
22	Tirupati	14,972	53	4	**15,029**
23	Visakhapatnam	19,019	244	9	**19,272**
24	Vizianagaram	9,375	75	-	**9,450**
25	West Godavari	15,725	271	21	**16,017**
26	Y.S.R	18,751	138	2	**18,891**
	Total:-	**333,619**	**2,912**	**130**	**336,661**

12.12.2024

Report Dated:- 09.12.2024 07:20 PM

Source: Udyam Portal

ANGAMALY-THIRUVANANTHAPURAM GREENFIELD HIGHWAY

***257. ADV K. FRANCIS GEORGE:**
ADV DEAN KURIAKOSE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the current status of the proposed greenfield highways between Angamaly to Thiruvananthapuram and between Kochi to Dhanushkodi;

(b) whether the Government has decided to postpone the implementation of the Angamaly- Thiruvananthapuram Greenfield Highway project proposed in the State of Kerala under the 'Vision 2037' initiative and if so, the details thereof including the reasons for such a decision;

(c) the details of the proposed alignment of the Angamaly -Thiruvananthapuram Greenfield Highway; and

(d) whether the Government will reconsider the implementation of the project without delay and if so, the timeline for the same?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d) Up-gradation/development of National Highways(NHs)/ Expressways is taken based on the fulfillment of the criteria, requirement of connectivity, inter-se priority, availability of funds and synergy with PM Gati Shakti National Master Plan.

At present, there is no proposal for development of the greenfield alignments between Angamaly to Thiruvananthapuram and between Kochi – Munnar - Dhanushkodi.

विभिन्न योजनाओं के अंतर्गत कार्यों का विकास

*258. **श्रीमती कमलेश जांगडे:**

श्री मनोज तिवारी:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले तीन वर्षों के दौरान प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू), दीनदयाल अंत्योदय योजना - राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम) तथा अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) 2.0 जैसे विभिन्न कार्यक्रमों के तहत विशेषत: भीलवाड़ा लोक सभा निर्वाचन क्षेत्र सहित राजस्थान तथा देश भर में राज्य-वार प्रदत्त फायदों का ब्यौरा क्या है;

(ख) छत्तीसगढ़ में उक्त कार्यक्रमों सहित विभिन्न कार्यक्रमों के तहत किए गए विकास कार्यों का ब्यौरा क्या है;

(ग) क्या सरकार का छत्तीसगढ़ में किसी विशेष अभियान के तहत विकास कार्य करने का विचार है और यदि हां, तो तत्सबंधी ब्यौरा क्या है;

(घ) शहरी क्षेत्रों में युवाओं की शिक्षा/कौशल और रोजगार के अवसरों में सुधार के लिए सरकार द्वारा कार्यान्वित विभिन्न योजनाओं के तहत क्या पहल की गई है/उपाय किए गए हैं; और

(ङ) राजस्थान में उक्त उपायों में सरकार द्वारा हासिल की गई उपलब्धियों का जिला-वार ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्री; तथा विद्युत मंत्री (श्री मनोहर लाल):

(क) और (ख): सातवीं और बारहवीं अनुसूची के साथ-साथ संविधान के अनुच्छेद 243 डब्ल्यू के प्रावधानों के अनुसार, शहरी विकास से संबंधित मामले राज्यों/शहरी स्थानीय निकायों के अधिकार क्षेत्र में आते हैं। हालांकि, आवासन और शहरी कार्य मंत्रालय अपने प्रमुख मिशनों/कार्यक्रमों जैसे प्रधान मंत्री आवास योजना- शहरी (पीएमएवाई-यू), दीनदयाल अंत्योदय योजना- राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत 2.0) आदि के माध्यम से राज्यों/संघ राज्य क्षेत्रों (यूटी) को उनके शहरी विकास एजेंडे में कार्यक्रम संबंधी सहायता प्रदान करता है। इसके अलावा, पीएमएवाई-यू, डीएवाई-एनयूएलएम और अमृत 2.0 के तहत देश भर में पिछले 3 वर्षों के दौरान दिए गए लाभों का छत्तीसगढ़, राजस्थान और भीलवाड़ा लोक सभा निर्वाचन क्षेत्र सहित राज्य-वार ब्यौरा क्रमशः **विवरण** -1, 2 और 3 में दिया गया है।

(ग): अमृत 2.0 सुधारों के अंतर्गत, जल क्षेत्र में महिला स्वयं सहायता समूहों (एसएचजी) को सक्रिय रूप से शामिल करने के लिए 'अमृत मित्र' पहल शुरू की गई है। यह पहल जल गुणवत्ता परीक्षण, बिल संग्रहण/वितरण, जल शोधन संयंत्रों (डब्ल्यूटीपी)/सीवेज शोधन संयंत्रों (एसटीपी)/ फिकल स्लज शोधन संयंत्रों (एफएसटीपी), पार्कों, जलाशयों आदि के रखरखाव जैसे कार्यों में महिलाओं की भागीदारी को बढ़ावा देती है। आवासन और शहरी कार्य मंत्रालय ने 29 राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों को अनुमोदित किया है, जिनमें 117.50 करोड़ रु. की लागत वाली 1,426 परियोजनाएं शामिल हैं। राज्यों/संघ राज्य क्षेत्रों को 19.87 करोड़ रु. जारी किए जा चुके हैं। अब तक कुल 4,800 स्वयं सहायता समूहों के सदस्यों को प्रशिक्षित किया जा चुका है। छत्तीसगढ़ में 115.76 लाख रुपये की लागत वाली 15 परियोजनाएं शुरू की जा चुकी हैं और 113.01 लाख रुपये का कार्य आदेश जारी किया जा चुका है। छत्तीसगढ़ में शुरू की गई अमृत मित्र परियोजनाओं का ब्यौरा **विवरण** -4 में दिया गया है।

(घ) और (ङ) डीएवाई-एनयूएलएम के कौशल प्रशिक्षण और रोजगार (ईएसटीएंडपी) घटकों के माध्यम से रोजगार के तहत, शहरी गरीबों को स्वरोजगार उद्यम स्थापित करने के लिए कौशल प्रशिक्षण दिया जा चुका है। इसके साथ ही, डीएवाई-एनयूएलएम ट्यूलिप इंटर्नशिप (शहरी शिक्षण इंटर्नशिप कार्यक्रम) की अवधारणा शहर, राज्यों/संघ राज्य क्षेत्रों और राष्ट्रीय स्तर पर शहरी सुधार प्रक्रिया से देश के युवाओं को रणनीतिक रूप से जोड़ने के लिए तैयार की गई थी। यह इंटर्नशिप कार्यक्रम डीएवाई-एनयूएलएम और अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) के सहयोग से तैयार किया गया था। राजस्थान में हुई वास्तविक प्रगति इस प्रकार है (जिले-वार डेटा नहीं रखा जाता है):

गठित स्वयं सहायता समूहों (एसएचजी) की संख्या	:	34,637
परिक्रामी निधि पाने वाले स्वयं सहायता समूहों की संख्या	:	26,689
कौशल प्रशिक्षित उम्मीदवारों की संख्या	:	51,887
रोजगार पाने वाले कुशल उम्मीदवारों की संख्या	:	24,058
व्यक्तिगत/सामूहिक सूक्ष्म उद्यम स्थापित करने के लिए सहायता पाने वाले लाभार्थियों की संख्या	:	33,535
बैंक लिंकेज कार्यक्रम के तहत स्वयं सहायता समूहों को संवितरित ऋणों की संख्या	:	3,770

इसी प्रकार अमृत 2.0 सुधारों के अंतर्गत, जल क्षेत्र में महिला स्वयं सहायता समूहों (एसएचजी) को सक्रिय रूप से शामिल करने के लिए 'अमृत मित्र' पहल की शुरूआत की गई है। यह पहल जल गुणवत्ता परीक्षण, बिल संग्रहण/वितरण, जल शोधन संयंत्रों (डब्ल्यूटीपी)/सीवेज शोधन संयंत्रों (एसटीपी)/ फिकल स्लज शोधन संयंत्रों (एफएसटीपी), पार्कों, जलाशयों आदि के रखरखाव जैसे कार्यों में महिलाओं की भागीदारी को बढ़ावा देती है। आवासन और शहरी कार्य मंत्रालय ने 29 राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों को अनुमोदित किया है, जिनमें 117.50 करोड़ रु. की लागत वाली 1,426 परियोजनाएं शामिल हैं। राज्यों/संघ राज्य क्षेत्रों को 19.87 करोड़ रु. जारी किए जा चुके हैं। अब तक कुल 4,800 स्वयं सहायता समूहों के सदस्यों को प्रशिक्षित किया जा चुका है। राजस्थान में 3.93 करोड़ रु. की कुल 60

परियोजनाएं शुरू की जा चुकी हैं। 168.36 लाख रु. का कार्य आदेश जारी किया जा चुका है। राजस्थान में शुरू की गई अमृत मित्र परियोजनाओं का विवरण **विवरण** 5 में है।

12.12.2024

विवरण 1

प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू)

पीएमएवाई-यू के तहत पिछले तीन वर्षों (वित्त वर्ष 2021-24) के दौरान स्वीकृत और जारी की गई केंद्रीय सहायता के साथ-साथ स्वीकृत, निर्माणाधीन, पूर्ण/ लाभार्थियों को सौंपे गए आवासों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र.सं.		राज्य/ संघ राज्य क्षेत्र का नाम	स्वीकृतआवास (संख्या)	निर्माणाधीन आवास(संख्या)*	पूर्ण/सौंपे गए आवास (संख्या)*	स्वीकृत केंद्रीय सहायता (करोड़ रू. में)	जारी केंद्रीय सहायता (करोड़ रू. में)**
1	राज्य	आंध्र प्रदेश	7,22,004	7,60,677	5,64,889	10,991.94	13,718.35
2		बिहार	28,705	1,06,086	45,307	487.97	917.27
3		छत्तीसगढ	1,02,147	94,965	92,920	1,677.62	1,570.69
4		गोवा	639	642	640	16.54	16.54
5		गुजरात	3,34,461	3,33,422	3,92,649	7,909.63	8,763.09
6		हरियाणा	12,411	16,812	24,251	303.26	499.55
7		हिमाचल प्रदेश	4,056	3,851	4,840	69.09	76.09
8		झारखंड	64,472	69,974	43,774	995.49	728.06
9		कर्नाटक	92,878	1,62,393	1,06,663	1,603.75	2,292.57
10		केरल	52,076	35,418	30,214	893.02	846.00
11		मध्य प्रदेश	2,62,098	2,61,363	3,48,765	4,594.36	6,023.71
12		महाराष्ट्र	4,17,548	4,16,468	4,10,215	8,825.47	8,774.84
13		ओडिशा	74,191	54,015	50,869	1,139.44	922.54
14		पंजाब	36,673	38,975	42,377	731.28	785.05
15		राजस्थान	1,74,974	1,31,589	77,871	3,159.12	2,377.61
16		तमिलनाडु	1,20,002	1,14,775	1,76,495	2,140.82	3,178.64
17		तेलंगाना	26,939	25,088	38,694	604.10	973.89
18		उत्तर प्रदेश	4,09,748	4,77,078	6,83,663	6,540.08	10,656.87
19		उत्तराखंड	28,351	30,487	14,497	484.39	393.82
20		पश्चिम बंगाल	1,76,379	2,49,250	1,55,717	2,947.33	2,514.78
उप- कुल (राज्य)			**31,40,752**	**33,83,328**	**33,05,310**	**56,114.70**	**66,029.96**
21	उत्तर पूर्वी राज्य	अरूणाचल प्रदेश	2,512	2,124	5,247	37.79	42.74
22		असम	59,630	61,104	71,707	900.54	973.77
23		मणिपुर	6,041	12,140	9,054	90.90	134.91
24		मेघालय	10	2,866	839	0.36	35.12

25		मिजोरम	1,130	21,742	4,471	20.54	222.02
26		नागालैंड	4	7,594	16,463	0.09	120.62
27		सिक्किम	63	73	63	2.03	2.03
28		त्रिपुरा	20,754	21,359	18,875	317.55	215.05
उप- कुल (उ.पु. राज्य)			**90,144**	**1,29,002**	**1,26,719**	**1,369.80**	**1,746.26**
29	संघ राज्य क्षेत्र	अंडमान व निकोबार द्वीप समूह	2	331	4	0.06	2.03
30		चंडीगढ़	269	269	269	6.67	6.67
31		दादरा नगर हवेली तथा दमन और दीव	2,474	2,736	3,988	61.40	61.40
32		दिल्ली	4,476	4,476	4,476	113.37	113.37
33		जम्मू एवं कश्मीर	16,699	11,470	14,076	255.15	163.65
34		लद्दाख	3	3	377	0.07	6.37
35		लक्षद्वीप	-	-	0	-	-
36		पुदुचेरी	4,007	3,050	4,375	64.96	72.21
उप- कुल (यूटी) : -			**27,930**	**22,335**	**27,565**	**501.68**	**425.70**
कुल योग : -			**32,58,826**	**35,34,665**	**34,59,594**	**57,986.18**	**68,201.92**

* इसमें इस वर्ष निर्माणाधीन और पूर्ण हो चुके वे आवास भी शामिल हैं, जिन्हें पिछले वर्षों में स्वीकृत किया गया था।

** इसमें पिछले वर्षों में आवासों के लिए स्वीकृत केन्द्रीय सहायता में से इस वर्ष के दौरान जारी केन्द्रीय सहायता भी शामिल है।

पीएमएवाई-यू के अंतर्गत भीलवाड़ा संसदीय क्षेत्र (राजस्थान) में पिछले तीन वर्षों (2021-24) के दौरान स्वीकृत आवासों के निर्माण कार्यों की वास्तविक एवं वित्तीय प्रगति

क्र.सं.	विवरण	पीएमएवाई-यू के अंतर्गत उपलब्धि
1	स्वीकृत आवास(संख्या में)	7,771
2	निर्माणाधीन आवास(संख्या)	7,369
3	आवासों का निर्माण कार्य पूर्ण (संख्या में)	5,828
4	स्वीकृतकेंद्रीय सहायता (करोड़ रु. में)	163.189
5	जारी केंद्रीय सहायता (करोड़ रु. में)	156.249

पीएमएवाई-यू के अंतर्गत छत्तीसगढ़ राज्य में शुरुआत से स्वीकृत आवासों के निर्माण की वास्तविक

एवं वित्तीय प्रगति

क्र.सं.	विवरण	पीएमएवाई-यू के अंतर्गत उपलब्धि
1	स्वीकृत आवास(संख्या में)	3,02,663
2	निर्माणाधीन आवास(संख्या)	2,85,324
3	आवासों का निर्माण कार्य पूर्ण (संख्या में)	2,46,352
4	स्वीकृतकेंद्रीय सहायता (करोड़ रु. में)	4,810.98
5	जारी केंद्रीय सहायता (करोड़ रु. में)	4,266.60

विवरण - 2

दीनदयाल अंत्योदय योजना - राष्ट्रीय शहरी आजीविका मिशन (डीएआई-एनयूएलएम)

डीएवाई-एनयूएलएम के अंतर्गत पिछले 3 वर्षों (2021-22 से 2023-24) के दौरान राज्य-वार वास्तविक प्रगति							
क्र. सं.	राज्य का नाम	गठित स्वयं सहायता समूहों (एसएचजी) की संख्या	रिवाल्विंग फंड पाने वाले स्वयं सहायता समूहों की संख्या	कौशल प्रशिक्षित उम्मीदवारों की संख्या	रोजगार पाने वाले कुशल उम्मीदवारों की संख्या	व्यक्तिगत/समूह सूक्ष्म उद्यम स्थापित करने के लिए सहायता पाने वाले लाभार्थियों की संख्या	बैंक लिंकेज कार्यक्रम के तहत स्वयं सहायता समूहों को संवितरित ऋणों की संख्या
1	आंध्र प्रदेश	19489	27	610	134	24192	74483
2	अरुणाचल प्रदेश	213	153	1455	686	4	5
3	असम	7328	7127	24112	10985	3398	2401
4	बिहार	15642	12632	12184	4558	5207	7270
5	छत्तीसगढ	9059	7707	68	484	16162	3810
6	गोवा	699	202	1967	2456	54	6.5
7	गुजरात	14231	11154	47830	12358	12337	4472
8	हरियाणा	3350	2434	13695	2548	3230	323
9	हिमाचल प्रदेश	1269	1654	3780	2280	1127	369
10	जम्मू और कश्मीर	1879	981	2319	1045	5068	81
11	झारखंड	10374	8694	17153	7636	6277	2465

12	कर्नाटक	18030	11493	11683	1489	9197	2416
13	केरल	5155	9162	6618	4568	6373	9304
14	मध्य प्रदेश	33606	17930	90503	45604	30648	7579
15	महाराष्ट्र	37533	31430	20003	6820	17776	20217
16	मणिपुर	705	0	10243	9397	129	30.5
17	मेघालय	183	52	1775	1113	25	0
18	मिजोरम	389	377	3261	1713	325	46
19	नागालैंड	108	39	582	315	109	0
20	ओडिशा	6542	4936	0	0	16475	5779
21	पंजाब	3920	1646	54521	35639	4538	88
22	राजस्थान	11785	8263	38412	12723	7834	1013
23	सिक्किम	59	34	0	0	0	0
24	तमिलनाडु	58258	54176	37182	34151	86703	49084
25	तेलंगाना	10746	8173	413	0	4003	33470
26	त्रिपुरा	3043	2930	52	280	1246	2090
27	उत्तर प्रदेश	37097	21442	62369	32017	31619	4670
28	उत्तराखंड	2313	1977	2207	617	3275	305
29	पश्चिम बंगाल	19032	19885	10167	3456	7282	13680
30	अंडमान और निकोबार द्वीप समूह	45	40	143	0	3	1
31	चंडीगढ़	340	277	4829	2603	259	0
32	दिल्ली	981	234	1458	694	994	1
33	पुदुचेरी	383	375	3180	345	151	173
34	लद्दाख	57	37	0	0	17	0
	कुल	**3,33,843**	**2,47,673**	**4,84,774**	**2,38,714**	**3,06,037**	**2,45,626**

विवरण -3

अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) 2.0

अमृत 2.0 के अंतर्गत पिछले 3 वर्षों में राज्य/संघ राज्य क्षेत्र की प्रगति

राज्य/संघ राज्य क्षेत्र	अनुमोदित		पूर्ण हो चुके कार्यों की लागत (करोड़ रु.)
	परियोजनाओं के लिए स्वीकृत राज्य जल कार्य योजनाएं	लागत (करोड़ रु.)	
अंडमान व निकोबार द्वीप समूह	1	34.90	
आंध्र प्रदेश	552	8,517.69	429.07
अरुणाचल प्रदेश	19	185.02	3.14

असम	60	961.98	37.01
बिहार	64	8,481.14	
चंडीगढ़	6	175.94	28.20
छत्तीसगढ	111	2,541.68	199.99
दादरा और नगर हवेली तथा दमन और दीव	1	63.47	
दिल्ली	89	2,499.05	245.74
गोवा	24	173.42	10.66
गुजरात	922	17,717.74	3,540.97
हरियाणा	57	1,727.36	190.17
हिमाचल प्रदेश	49	321.66	60.20
जम्मू और कश्मीर	153	1,665.11	5.76
झारखंड	113	4,202.53	72.96
कर्नाटक	703	10,274.13	858.90
केरल	740	3,743.43	414.45
लद्दाख	3	195.05	
मध्य प्रदेश	1,273	12,963.14	412.11
महाराष्ट्र	303	31,722.23	3,873.61
मणिपुर	32	155.73	1.36
मेघालय	1	121.00	91.96
मिजोरम	166	157.78	40.54
नागालैंड	64	218.90	
ओडिशा	348	3,940.98	1,276.09
पुदुचेरी	19	189.68	55.58
पंजाब	195	3,659.47	15.24
राजस्थान	321	10,823.72	1,432.32
सिक्किम	8	49.41	17.52
तमिलनाडु	1,270	14,687.83	4,809.45
तेलंगाना	252	9,584.26	69.06
त्रिपुरा	18	191.53	113.85
उत्तर प्रदेश	654	26,626.97	3,476.53
उत्तराखंड	19	263.04	48.89
पश्चिम बंगाल	388	10,621.59	1,184.99
कुल योग	**8,998**	**1,89,458.55**	**23,016.30**

आवासन और शहरी कार्य मंत्रालय द्वारा भीलवाड़ा संसदीय क्षेत्र में 505.14 करोड़ रुपये की लागत वाली 17 परियोजनाएं अनुमोदित की जा चुकी हैं, जिसमें 242.89 करोड़ रुपये की 14 जलापूर्ति परियोजनाएं, 258.55 करोड़ रुपये की 2 सीवरेज एवं सेप्टेज प्रबंधन परियोजनाएं तथा 3.7 करोड़ रुपये

की एक जलाशय पुनरुद्धार परियोजना शामिल है। 258.55 करोड़ रुपये की 2 सीवरेज एवं सेप्टेज प्रबंधन परियोजनाओं के ठेके दिए जा चुके हैं तथा शेष परियोजनाएं कार्यान्वयन के विभिन्न चरणों में हैं।

छत्तीसगढ़ राज्य में 2,541.68 करोड़ रु. की लागत वाली 111 परियोजनाओं के लिए राज्य जल कार्य योजनाएं अनुमोदित की जा चुकी हैं, जिसमें 1,716.5 करोड़ रु. की लागत वाली 46 जलापूर्ति परियोजनाएँ, 775.5 करोड़ रु. की लागत वाली 5 सीवरेज और सेप्टेज प्रबंधन परियोजनाएँ और 49.68 करोड़ रु. की लागत वाली 60 जलाशय पुनरुद्धार परियोजनाएँ शामिल हैं। 1,022.98 करोड़ रु. की लागत वाली 22 परियोजनाओं के ठेके दिए जा चुके हैं। राज्य ने बताया है कि 199.99 करोड़ रु. के कार्य पूरे हो चुके हैं।

विवरण -4

छत्तीसगढ़ में शुरू की गई अमृत मित्र परियोजनाओं का विवरण

क्र. सं.	ज़िला	शहरी स्थानीय निकाय	परियोजना का शीर्षक	परियोजना का प्रकार	परियोजना की लागत (लाख रु. में)
1	सरगुजा	अंबिकापुर	वार्ड क्रमांक 7 और 18 में 2 उद्यानों का रखरखाव	गैर-तकनीकी	6
2	सरगुजा	अंबिकापुर	वार्ड क्रमांक 4 में 2 उद्यानों का रखरखाव	गैर-तकनीकी	6.5
3	सरगुजा	अंबिकापुर	वार्ड क्रमांक 12 और 15 में 2 उद्यानों का रखरखाव	गैर-तकनीकी	5.5
4	सरगुजा	अंबिकापुर	वार्ड नं. 30 में उद्यान का रखरखाव	गैर-तकनीकी	6
5	सरगुजा	अंबिकापुर	वार्ड नं. 41 में उद्यान का रखरखाव	गैर-तकनीकी	6
6	सरगुजा	अंबिकापुर	वार्ड क्रमांक 5, 15, 17, 35 एवं 45 में जल नमूना संग्रहण कार्य	गैर-तकनीकी	8.64
7	सरगुजा	अंबिकापुर	वार्ड क्रमांक 2, 9, 11, 13 एवं 14 में जल नमूना संग्रहण कार्य	गैर-तकनीकी	8.64
8	सरगुजा	अंबिकापुर	वार्ड क्रमांक 7, 20, 23, 41 में जल नमूना संग्रहण कार्य	गैर-तकनीकी	8
9	रायपुर	रायपुर	रायपुर के जोन 7 और 8 का जल नमूना संग्रहण	गैर-तकनीकी	8.64
10	रायपुर	रायपुर	रायपुर के जोन 1,2 और 4 का जल नमूना संग्रहण	गैर-तकनीकी	8.64
11	रायपुर	रायपुर	रायपुर के ,जोन 9, जल नमूना संग्रहण	गैर-तकनीकी	8.64
12	रायपुर	रायपुर	रायपुर के जोन 3 और 10, जल नमूना संग्रहण	गैर-तकनीकी	8.64
13	रायपुर	रायपुर	रायपुर में 3 उद्यानों (उध्या सोसायटी, कबीर नगर चरण-1 और 2) का रखरखाव	गैर-तकनीकी	8.64

14	रायपुर	रायपुर	रायपुर में 3 उद्यानों (इंद्रावती कॉलोनी, राम कृष्ण अस्पताल, अवंती विहार) का रखरखाव	गैर-तकनीकी	8.64
15	रायपुर	रायपुर	रायपुर में 3 उद्यानों (देवेंद्र नगर, सरजू तालाब, एमआर कॉलोनी) का रखरखाव	गैर-तकनीकी	8.64

विवरण -5
राजस्थान में शुरू की गई अमृत मित्र परियोजनाओं का विवरण

क्र. सं.	ज़िला	शहरी स्थानीय निकाय	परियोजना का शीर्षक	परियोजना का प्रकार	परियोजना की लागत (लाख रु. में)
1	हनुमानगढ़	हनुमानगढ़ (एम सी एल)	जल बिलों का वितरण और शुल्कों का संग्रहण	तकनीकी	4.98
2	चुरू	चूरू (एम सी एल)	मुख्य पार्क अग्रसेन नगर का संचालन एवं रखरखाव	गैर-तकनीकी	9.13
3	चुरू	चूरू (एम सी एल)	वन विहार कॉलोनी में पार्क का संचालन एवं रखरखाव	गैर-तकनीकी	9.43
4	चुरू	चूरू (एम सी एल)	गांधी नगर पार्क का संचालन एवं रखरखाव	गैर-तकनीकी	10
5	चुरू	चूरू (एम सी एल)	इंदरमणि पार्क का संचालन और रखरखाव	गैर-तकनीकी	10
6	चुरू	चूरू (एम सी एल)	हाउसिंग बोर्ड पार्क का संचालन एवं रखरखाव -1	गैर-तकनीकी	10
7	चुरू	चूरू (एम सी एल)	सैनिक बस्ती पार्क का संचालन एवं रखरखाव -2	गैर-तकनीकी	10
8	भरतपुर	भरतपुर (एम सी एल)	नगर निगम भरतपुर (ग्रुप-1) में 15 पार्कों का रखरखाव	गैर-तकनीकी	9.95
9	भरतपुर	भरतपुर (एम सी एल)	नगर निगम भरतपुर (ग्रुप-2) में 10 पार्कों का रखरखाव	गैर-तकनीकी	10
10	भरतपुर	भरतपुर (एम सी एल)	नगर निगम भरतपुर (ग्रुप-3) में 10 पार्कों का रखरखाव	गैर-तकनीकी	9.98
11	भरतपुर	भरतपुर (एम सी एल)	नगर निगम भरतपुर (ग्रुप-4) में 10 पार्कों का रखरखाव	गैर-तकनीकी	9.97
12	धौलपुर	धौलपुर (एम)	नगरपालिका क्षेत्र धौलपुर में गौशाला पार्कों का सौंदर्यीकरण	तकनीकी	5
13	धौलपुर	धौलपुर (एम)	नगरपालिका क्षेत्र धौलपुर में लीला बिहार पार्कों का सौंदर्यीकरण	तकनीकी	10
14	धौलपुर	धौलपुर (एम)	नगर निगम क्षेत्र धौलपुर में हाउसिंग बोर्ड पार्कों का सुंदरीकरण	तकनीकी	10

15	करौली	हिण्डौन (एम)	अमृत मित्र अमृत 2.0 के अंतर्गत सार्वजनिक पार्कों एवं खेल के मैदानों का रखरखाव	गैर-तकनीकी	10
16	करौली	हिण्डौन (एम)	सार्वजनिक पार्कों और खेल के मैदानों का रखरखाव अमृत मित्र 2.0	गैर-तकनीकी	5
17	सवाई माधोपुर	गंगापुर सिटी (एम)	गंगापुर सिटी में नगरपालिका क्षेत्र के शास्त्री पार्क का सौन्दर्यीकरण एवं वृक्षारोपण	गैर-तकनीकी	2.38
18	सवाई माधोपुर	सवाई माधोपुर (एम)	गांधी पार्क नगरपालिका क्षेत्र सवाई माधोपुर में सौंदर्यीकरण एवं वृक्षारोपण कार्य	गैर-तकनीकी	5
19	सवाई माधोपुर	सवाई माधोपुर (एम)	महावीर पार्क नगरपालिका क्षेत्र सवाई माधोपुर में सौंदर्यीकरण एवं वृक्षारोपण कार्य	गैर-तकनीकी	10
20	सवाई माधोपुर	सवाई माधोपुर (एम)	बाल मंदिर पार्क नगरपालिका क्षेत्र सवाई माधोपुर में सौंदर्यीकरण एवं वृक्षारोपण कार्य	गैर-तकनीकी	8
21	जयपुर	जयपुर हेरिटेज (एमसी)	श्रेडर मशीन का संचालन और रखरखाव	गैर-तकनीकी	3.8
22	जयपुर	जयपुर हेरिटेज (एमसी)	श्रेडर मशीन का संचालन और रखरखाव	गैर-तकनीकी	3.5
23	जयपुर	जयपुर हेरिटेज (एमसी)	श्रेडर मशीन का संचालन और रखरखाव	गैर-तकनीकी	3.5
24	जयपुर	जयपुर हेरिटेज (एमसी)	श्रेडर मशीन का संचालन और रखरखाव	गैर-तकनीकी	3.5
25	जयपुर	जयपुर हेरिटेज (एमसी)	श्रेडर मशीन का संचालन और रखरखाव	गैर-तकनीकी	3.5
26	जयपुर	जयपुर हेरिटेज (एमसी)	श्रेडर मशीन का संचालन और रखरखाव	गैर-तकनीकी	3.5
27	जयपुर	जयपुर हेरिटेज (एमसी)	श्रेडर मशीन का संचालन और रखरखाव	गैर-तकनीकी	3.5
28	जयपुर	जयपुर हेरिटेज (एमसी)	श्रेडर मशीन का संचालन और रखरखाव	गैर-तकनीकी	3.5
29	जयपुर	जयपुर हेरिटेज (एमसी)	सिटी प्रभाग I उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	6.95
30	जयपुर	जयपुर हेरिटेज (एमसी)	सिटी प्रभाग III उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	8.11
31	जयपुर	जयपुर हेरिटेज (एमसी)	सिटी प्रभाग II उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	6.95

32	सीकर	सीकर (एम सी एल)	नगरपालिका क्षेत्र सीकर में सार्वजनिक पार्कों, पम्प हाउसों का संचालन एवं रख-रखाव	गैर-तकनीकी	10
33	नागौर	डीडवाना (एम)	पाइप लाइनों में गैर क़ानूनी कनेक्शन की पहचान	तकनीकी	2.4
34	नागौर	डीडवाना (एम)	जल गुणवत्ता परीक्षण शहरी जलापूर्ति योजना डीडवाना जिला डीडवाना कुचामन के अंतर्गत जल गुणवत्ता परीक्षण	गैर-तकनीकी	3.12
35	नागौर	डीडवाना (एम)	शहरी डीडवाना में जल बिल वितरण	तकनीकी	3.6
36	नागौर	डीडवाना (एम)	शहरी डीडवाना वार्ड क्रमांक 1 से 40 तक पाइप लाइनों में गैर-क़ानूनी कनेक्शन की पहचान	तकनीकी	4.14
37	जोधपुर	जोधपुर दक्षिण (एमसी)	सार्वजनिक पार्कों और खेल के मैदानों का रखरखाव	गैर-तकनीकी	5
38	जोधपुर	जोधपुर दक्षिण (एमसी)	सार्वजनिक पार्कों और खेल के मैदानों का रखरखाव	गैर-तकनीकी	5
39	पाली	पाली (एम सी एल)	मीरा गार्डन और केशव माधव उद्यान, पाली का संचालन और रखरखाव	गैर-तकनीकी	10
40	पाली	पाली (एम सी एल)	अटल वाटिका का संचालन एवं रखरखाव	गैर-तकनीकी	10
41	बूंदी	बूंदी (एम)	वार्ड सं. 57 नगर निगम बूंदी में तारेश पार्क का रखरखाव कार्य	गैर-तकनीकी	4.44
42	बूंदी	बूंदी (एम)	वार्ड सं. 57 नगर निगम बूंदी में स्मृति कुमज पार्क का रखरखाव कार्य	गैर-तकनीकी	4.07
43	बूंदी	बूंदी (एम)	वार्ड सं. 52 नगर निगम बूंदी में रजत गृह वाटर टैंक के पास पार्कों का रखरखाव कार्य	एन ऑन- तकनीकी	3.9
44	बूंदी	बूंदी (एम)	वार्ड सं. 52 नगर निगम बूंदी में रजत गृह गेट नंबर 04 के पास के पार्कों का रखरखाव कार्य	गैर-तकनीकी	4.1
45	बूंदी	बूंदी (एम)	वार्ड सं. 01 नगर निगम बूंदी में नवल सागर पार्क रखरखाव कार्य	गैर-तकनीकी	4.33
46	बूंदी	बूंदी (एम)	वार्ड सं. 51 नगर निगम बूंदी में महाकालेश्वर पार्क का रखरखाव कार्य	गैर-तकनीकी	4.19
47	बूंदी	बूंदी (एम)	वार्ड सं. 45 नगर निगम बूंदी में रामजानकी पार्क जवाहर नगर हाउसिंग बोर्ड रखरखाव कार्य	गैर-तकनीकी	4.03
48	बूंदी	बूंदी (एम)	वार्ड सं. 02 नगर निगम बूंदी में विकास नगर पार्क का रखरखाव कार्य	गैर-तकनीकी	4.23
49	बूंदी	बूंदी (एम)	वार्ड सं. 06 नगर निगम बूंदी में गुरुनानक कॉलोनी पार्क रखरखाव कार्य	गैर-तकनीकी	4.25
50	बूंदी	बूंदी (एम)	वार्ड सं. 02 नगर निगम बूंदी में रखरखाव कार्य बूंदा मीना पार्क	गैर-तकनीकी	3.97

51	बूंदी	बूंदी (एम)	वार्ड सं. 31 नगर निगम बूंदी में आज़ाद पार्क का रखरखाव कार्य	गैर-तकनीकी	5.91
52	उदयपुर	उदयपुर (एम सी एल)	नगर निगम, उदयपुर पार्क परियोजनाएँ 1	गैर-तकनीकी	7.3
53	उदयपुर	उदयपुर (एम सी एल)	नगर निगम पार्क परियोजनाएँ 2	गैर-तकनीकी	6.08
54	उदयपुर	उदयपुर (एम सी एल)	नगर निगम पार्क परियोजनाएँ 3	गैर-तकनीकी	6.08
55	जयपुर	जयपुर ग्रेटर (एमसी)	सिटी उप प्रभाग I उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	9.26
56	जयपुर	जयपुर ग्रेटर (एमसी)	सिटी उप प्रभाग I उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	9.26
57	जयपुर	जयपुर ग्रेटर (एमसी)	सिटी उप प्रभाग II उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	9.26
58	जयपुर	जयपुर ग्रेटर (एमसी)	सिटी उप प्रभाग III उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	9.26
59	जयपुर	जयपुर ग्रेटर (एमसी)	सिटी उप प्रभाग III उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	9.26
60	जयपुर	जयपुर ग्रेटर (एमसी)	सिटी उप प्रभाग IV उत्तर पीएचईडी जयपुर दिशानिर्देशों के अनुसार स्वयं सहायता समूहों को संगठित करने के लिए अमृत मित्र के तहत प्रस्तावित कार्य	तकनीकी	8.11

CONSTRUCTION OF NH FROM MADANPUR TO PANIYHAVA

***259. SHRI SUNIL KUMAR:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the construction of National Highways (NHs) stretch of NH-727 (previously known as NH-28B) from Madanpur to Paniyhava has been obstructed for years for want of environmental clearances, if so, the details thereof;

(b) whether the Government proposes to complete the construction work of the said road;

(c) if so, whether the construction of the said road is likely to be completed in the near future; and

(d) if not, whether the Government proposes to build an elevated road or an alternative route on this route falling under forest land and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d) The State Forest Department has not allowed construction work on NH-727from Madanpur to Paniyhava passing throughValmiki Wildlife Sanctuary and Tiger Reserve.Government has engaged consultancy firm for preparation of Detailed Project Report (DPR) for new 2 lane alignment from km 95.2 near SSB camp (Ausani village) to near UP border on NH 727 in the boundary zone of Valmiki Wildlife Sanctuary and Tiger Reserve. Based on relative merits/demerits of different alignments proposed by DPR consultant and in consultation with State Government of Bihar, Government has approved an alignment of about 19 km length outside Valmiki Wildlife Sanctuary and Tiger Reserve. The approved alignment starts at km

83 of NH-727, traverses towards North- West outskirt of Bagaha-1, crosses existing NH-727 at km 89 between Bagaha-1 and Bagaha-2, then approved alignment crosses river Gandak, pass through North of Nainaha, Turkhi villages and South of Narakahawa village in Bihar thereafter crossing the Bihar/Uttar Pradesh border and terminating at km 122 of NH-727 between villages Belwania and Doman Patti in Uttar Pradesh.

STATUS OF VISAKHAPATNAM METRO TRAIN PROJECTS

260. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- the details of existing metro rail projects sanctioned across the country along with the quantum of funds released with a breakdown of contributions from the Union Government, State Governments and foreign entities;
- the details of metro project proposals currently pending with the Union Government along with the reasons for the delays in approval and the expected timeline for approvals of the said proposals;
- whether the Government has received any proposals for metro rail projects in Visakhapatnam and Vijayawada and if so, the details of the proposed stretches along with the estimated project costs;

- the details of funding commitments made by the Union Government for both approved and pending metro rail projects along with the timelines for disbursement of funds; and
- whether the Union Government has granted approvals and clearances for these projects, if so, the details thereof and if not, the reasons therefor along with the expected timeline for granting approval?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a): The details of Metro Rail projects sanctioned by Government of India along with breakup of funds released by Central **and** State Government and Multilateral/Bilateral funding agencies in last three years and current year are enclosed as **Statement** -I.

(b) : Urban Planning is a State subject, therefore, formulation of proposals with regard to Metro Rail projects is done by the respective State Governments. The details of Metro Rail project proposals currently submitted to the Union Government by State governments are enclosed as **Statement** -II. Further, Metro Rail projects are cost intensive which require extensive examination/appraisal at different level in Central Government and their approval depends on feasibility of projects and availability of resources. Therefore, as such no time limit can be specified for grant of approval of these projects.

(c) to (e) : The Government of Andhra Pradesh proposed Visakhapatnam Light Metro Rail Project in January, 2024 consisting 76.90 km of network length on Public Private Partnership (PPP) model at an estimated Project cost of Rs 14,309 crores. The Comprehensive Mobility Plan (CMP) document submitted along with the proposal has been found to be more than five years old, which is not in accordance to appraisal guidelines of Central Government. Government of Andhra Pradesh has been asked to submit latest CMP at the earliest for undertaking appraisal process. Further, this Ministry has not received any proposal of Vijayawada Metro Rail Project in accordance with Metro Rail Policy, 2017 from Government of Andhra Pradesh.

STATEMENT -I

FUNDS RELEASED IN LAST 3 YEARS AND CURRENT YEAR

Sr. No.	Name of Metro Rail/ RRTS Project/ Extension	Month and year of Sanction by GoI	Funds released in last 3 years and current year till 30.11.2024		
			GoI (in the form of Equity, SD and Grant)	State Government(s)	financial assistance from external agencies
1	Delhi Metro Rail Project (all the phases/ extensions)	From Nov, 1996 to Dec, 2024 in stages	3,700.04	3,880.81	6,729.65

2	Millennium City Centre to Cyber City, Gurugram	July, 2023	10.00	10.00	0.00
3	Mumbai Metro Line-3	July, 2013	2,183.51	3,198.41	8,877.62
4	Nagpur Metro Rail Project Phase-I	Aug, 2014	0	251.34	599.06
5	Nagpur Metro Rail Project Phase-II	Dec, 2022	600	559.33	0
6	Pune Metro Rail Project Phase-I	Dec, 2016	321.14	647.93	4,231.50
7	Pune Metro Rail Project Phase-I PCMC to Nigdi	Oct, 2023	0.00	0.00	0.00
8	Pune Metro Extension from swargate to Katraj	Sept, 2024	0.00	0.00	0.00
9	Thane Metro	Sept, 2024	0.00	0.00	0.00
10	Ahmedabad Metro Rail Project Phase -I	Nov, 2014	132.18	292.90	1,931.36
11	Ahmedabad Metro Rail Project Phase -II	March, 2019	582.53	760.39	1,832.64

12	Surat Metro Rail Project	March, 2019	1,417.71	2,594.95	4,400.00
13	* Chennai Metro Phase -I	June, 2008	0.00	0.00	0.00
14	*Chennai Metro Phase –I-Extension	Feb, 2009	0.00	0.00	0.00
15	Chennai Metro Phase -II	Oct, 2024	0.00	13,290.57	12,100
16	*East west Kolkata Metro	June, 2016	0.00	0.00	0.00
17	*Lucknow Metro Phase 1A	Jan, 2016	0.00	0.00	0.00
18	*Noida Metro (Sec. 51 to Gr. Noida Depot)	June, 2017	0.00	0.00	0.00
19	Kanpur Metro	May, 2019	1,345.25	2,225.25	3,558.25
20	Agra Metro	May, 2019	979.68	1,799.50	2,443.00
21	*Kochi Metro Rail Project Phase I	July, 2012	0.00	0.00	0.00
22	Kochi Metro Rail Project Phase IA	Feb, 2023	46.74	135.86	0.00
23	Kochi Metro Rail Project Phase II	Nov, 2022	100.00	69.69	0.00

24	*Bangalore Metro Phase-I	May, 2006 and Jan, 2010	0.00	0.00	0.00
25	Bangalore Metro Phase-2, 2A **and**2B	Feb, 2014 and June, 2021	2,568.10	8,799.56	10,113.01
26	Bangalore Metro Phase- 3	Sept, 2024	0.00	0.00	0.00
27	Patna Metro	Feb, 2019	1,213.50	1,268.12	0.00
28	Bhopal Metro	Nov, 2018	738.62	1,720.98	815.22
29	Indore Metro	Nov, 2018	1,021.4	1,869	766.13
30	Delhi-Meerut RRTS corridor	March, 2019	2,198.00	12,380.00	4,991.00

* These projects are already operational and all the financial liabilities of Government of India have been fully discharged.

STATEMENT -II

PROPOSED METRORAIL PROJECTS

Sr No	State / UT	Name of Project	Length (in Kms)
2.	Maharashtra	Pune Metro Rail Project Phase-2	12.75
3.	Tamil Nadu	Coimbatore Metro Rail Project	34.8
4.		Madurai Metro Rail Project	32
5.	Delhi **and** NCR	Palam Vihar (Rezangala Chowk) to Dwarka Sector-21	8.4
6.	Uttar Pradesh	Lucknow Metro Rail Project Phase 1B	11.165

7.		Extension of Noida Metro Aqua line (from Noida Sector 51 to Knowledge Park V)	17.435
8.		Extension of Noida Metro Aqua line (from Depot Station to Boraki MMTH)	2.6
9.		Botanical Garden to Sector-142	11.56
10.	Gujarat	Rajkot Metro Rail Project	37.80
11.		Baroda Metro Rail Project	42.35
12.		Ahmedabad Metro Rail Project Phase-2A	6.334
13.		Ahmedabad Metro Rail Project Phase-2B	7.585
14.	Kerala	Kochi Metro Rail Project Phase-1 B	1.2

मलिन बस्तियों में स्वच्छता कार्य

2761. श्री अरुण कुमार सागरः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या केन्द्र सरकार ने राज्य सरकारों को पिछली और वर्तमान पंचवर्षीय योजना के दौरान मलिन बस्तियों में, विशेषकर पिछड़े और ग्रामीण क्षेत्रों में, स्वच्छता कार्य, शहरी क्षेत्रों में लोगों को मूलभूत सुविधाएं प्रदान करने और अन्य विकास कार्यों के साथ-साथ अन्य योजनाओं के लिए निधि आवंटित की है; और

(ख) यदि हां, तो तत्संबंधी राज्य, तिथि और योजना-वार ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):
(क) स्वच्छ भारत मिशन-शहरी (एसबीएम-यू) के अंतर्गत किए गए उपायों का लक्ष्य स्लमों सहित शहरी क्षेत्रों की संपूर्ण जनसंख्या को लाभ पहुंचाना है। एसबीएम-यू के अंतर्गत, स्लमों सहित शहरी क्षेत्रों के सभी नागरिकों को आवश्यकता के आधार पर सामुदायिक/सार्वजनिक शौचालयों (सीटी/पीटी) और वैयक्तिक पारिवारिक शौचालयों (आईएचएचएल) के निर्माण के लिए राज्यों/संघ राज्य क्षेत्र प्रशासनों को निधियां

आबंटित और जारी की जाती हैं। सामुदायिक शौचालय (सीटी) और आईएचएचएल समाज के वंचित वर्गों के लिए लक्षित हैं जो इन सुविधाओं का खर्च नहीं उठा सकते। दूसरी ओर, सार्वजनिक शौचालयों (पीटी) को शहरी क्षेत्रों में सार्वजनिक स्थानों पर अस्थायी आबादी और आम व्यक्तियों के लिए लक्षित किया जाता है। एसबीएम-यू के ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) घटक के अंतर्गत घर-घर जाकरअपशिष्ट का एकत्रण, स्रोत स्थान पर पृथक्करण और अपशिष्ट प्रसंस्करण संयंत्रों की स्थापना जैसे कार्यकलापों के लिए राज्यों/संघ राज्य क्षेत्रों को निधियां जारी की जाती हैं। इसके अतिरिक्त, एसबीएम-यू के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को संपूर्ण मिशन अवधि के लिए निधियां आबंटित की जाती हैं न कि वार्षिक आधार पर। एसबीएम-यू और एसबीएम-यू 2.0 के अंतर्गत निधि आबंटन और जारी की गई निधि के राज्य/संघ राज्य क्षेत्र-वार ब्यौरे **विवरण -I** में हैं।

(ख) ठोस अपशिष्ट प्रसंस्करण की स्थिति सहित आईएचएचएल और सीटी/पीटी का राज्य-वार ब्यौरा **विवरण -II** में है।https://sbmurban.org/swachh-bharat-mission-progressवेबलिंक पर ठोस अपशिष्ठ संयंत्रों का ब्यौरा उपलब्ध है।

विवरण – I

एसबीएम-यू और एसबीएम-यू 2.0 के अंतर्गत निधि आबंटन और जारी की गई निधि के राज्य/संघ राज्य क्षेत्र-वार ब्यौरे

करोड़ रुपये में

क्र. सं.	राज्य	मिशन आवंटन		एसबीएम (यू) के सभी घटकों के तहत जारी निधियों का विवरण					
		एसबीएम-यू (2014-2021)	एसबीएम-यू 2.0 (2021-2026)	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (तक 05.12.24)
1	आंध्रप्रदेश	571.33	1413.30	57.50	0.00	67.00	231.69	0.00	0.00
2	अंडमानएवंनिकोबार द्वीपसमूह	3.52	8.60	0.95	0.00	0.06	0.00	1.89	0.00
3	अरुणाचलप्रदेश	36.28	129.00	0.00	5.92	9.84	0.00	22.58	0.00
4	असम	244.30	503.50	83.70	3.34	9.10	70.40	4.86	1.00
5	बिहार	556.68	1204.80	39.87	0.00	8.58	0.00	0.00	200.89
6	चंडीगढ़	28.02	45.20	18.79	0.00	22.64	0.50	11.83	0.00
7	छत्तीसगढ़	357.85	727.30	0.00	0.00	10.14	199.53	0.00	0.00

12.12.2024

क्र. सं.	राज्य	मिशन आवंटन		एसबीएम (यू) के सभी घटकों के तहत जारी निधियों का विवरण					
		एसबीएम-यू (2014-2021)	एसबीएम-यू 2.0 (2021-2026)	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (तक 05.12.24)
8	दादराएवंनगरहवेली औरदमणवदीव	6.71	31.20	0.05	0.00	0.18	0.00	0.00	0.00
9	दिल्ली	349.75	1192.60	3.11	0.00	193.82	36.55	235.31	5.00
10	गोवा	17.09	77.80	3.27	0.00	1.20	6.88	0.00	0.00
11	गुजरात	834.15	1918.90	0.00	25.31	70.15	0.00	183.76	68.92
12	हरियाणा	287.08	645.70	58.47	4.83	5.58	7.88	0.00	0.00
13	हिमाचलप्रदेश	43.95	156.70	7.63	0.00	16.03	0.00	27.29	0.00
14	जम्मूएवंकश्मीर	200.63	429.90	23.23	0.00	27.98	0.00	89.46	0.00
15	झारखंड	258.71	519.00	1.77	2.25	2.52	53.32	46.49	0.00
16	कर्नाटक	820.96	2245.30	0.00	0.00	216.23	77.05	232.41	0.00
17	केरल	219.99	875.10	0.96	0.00	5.64	49.69	0.00	0.00
18	लद्दाख	0.00	62.70	0.00		0.32	0.00	2.34	0.00
19	मध्य प्रदेश	920.04	2200.20	26.72	36.45	121.14	29.07	89.17	347.59
20	महाराष्ट्र	1677.80	3758.50	286.63	153.61	245.22	83.75	625.38	0.00
21	मणिपुर	83.10	96.20	8.50	17.93	1.62	15.42	2.86	0.00
22	मेघालय	24.12	67.30	3.36	0.00	0.60	0.00	16.19	0.00
23	मिजोरम	49.02	82.50	12.11	4.48	14.83	0.00	13.46	5.09
24	नागालैंड	53.49	158.88	9.89	6.27	2.34	0.00	37.83	0.00
25	ओडिशा	372.02	821.40	100.45	22.12	185.13	0.00	120.47	0.00
26	पुदुचेरी	28.94	83.21	0.58	5.79	0.50	22.24	0.00	0.00
27	पंजाब	364.02	1054.20	102.57	0.02	9.96	183.83	22.70	0.00
28	राजस्थान	705.46	1765.80	0.00	0.00	47.84	76.19	128.05	0.00
29	सिक्किम	11.52	19.40	0.93	0.00	4.50	0.00	3.61	0.00
30	तमिलनाडु	1200.50	3296.70	236.19	21.08	224.91	384.66	69.05	173.50
31	तेलंगाना	413.74	1067.30	0.00	129.64	62.07	349.64	0.00	0.00
32	त्रिपुरा	100.37	85.30	20.22	22.54	5.53	0.00	9.81	0.00
33	उत्तर प्रदेश	1740.98	4073.80	84.01	485.13	43.99	13.88	293.07	111.14
34	उत्तराखंड	112.00	343.40	20.58	22.23	71.86	0.00	0.00	0.00
35	पश्चिमबंगाल	911.34	1449.30	0.00	0.00	223.50	0.00	0.00	209.97

विवरण – II

ठोस अपशिष्ट प्रसंस्करण की स्थिति सहित आईएचएचएल और सीटी/पीटी का राज्य-वार ब्यौरा

12.12.2024

क्र.सं.	राज्य	वैयक्तिक घरेलू शौचालय (संख्या)	सामुदायिक और सार्वजनिक शौचालय (सीटों की संख्या)	अपशिष्ट प्रसंस्करण का %
1	आंध्रप्र देश	2,43,764	17,799	86.68%
2	अंडमान एवं निकोबार द्वीप समूह	336	609	100.00%
3	अरुणाचल प्रदेश	11,606	89	7.67%
4	असम	78,787	3,356	60.07%
5	बिहार	4,04,444	28,677	26.54%
6	चंडीगढ़	6,117	2,512	100.00%
7	छत्तीसगढ़	3,26,435	18,832	100.00%
8	दादरा एवं नगर हवेली और दमणव दीव	2,378	615	79.87%
9	दिल्ली	776	28,256	82.56%
10	गोवा	3,801	1,270	99.99%
11	गुजरात	5,60,046	24,149	97.50%
12	हरियाणा	66,749	11,374	91.59%
13	हिमाचल प्रदेश	6,743	1,700	99.04%
14	जम्मू एवं कश्मीर	51,246	3,451	72.70%
15	झारखंड	2,18,700	9,643	42.73%
16	कर्नाटक	3,93,278	36,556	89.12%
17	केरल	37,207	2,872	99.97%
18	लद्दाख	434	194	0%
19	मध्य प्रदेश	5,79,642	29,867	99.61%
20	महाराष्ट्र	7,22,791	1,66,465	94.92%
21	मणिपुर	40,707	581	82.48%
22	मेघालय	1,604	152	44.42%
23	मिजोरम	13,484	1,324	100.00%
24	नागालैंड	21,471	238	35.50%
25	ओडिशा	1,65,196	12,211	76.91%
26	पुदुचेरी	5,189	836	87.46%
27	पंजाब	1,03,683	11,522	80.87%
28	राजस्थान	3,68,515	31,300	47.55%
29	सिक्किम	1,559	268	78.02%
30	तमिलनाडु	5,43,261	92,744	64.27%
31	तेलंगाना	1,57,165	15,465	97.72%
32	त्रिपुरा	23,393	1,089	98.57%
33	उत्तर प्रदेश	9,00,113	70,370	97.39%
34	उत्तराखंड	27,976	4,694	96.49%
35	पश्चिम बंगाल	2,82,542	5,746	9.98%

राजस्थान में नदियों को प्रदूषण मुक्त रखने का तंत्र

2762. श्री उम्मेदा राम बेनीवालः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) नदियों को प्रदूषण मुक्त रखने के लिए क्या तंत्र है और इसकी विशेषताएं क्या हैं;

(ख) क्या पाली, जोधपुर और बालोतरा में कारखानों से रसायन युक्त संदूषित जल छोड़े जाने से राज्स्थान की लूनी नदी में प्रदूषण होने की शिकायतें मिली हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस पर सरकार द्वारा क्या कार्रवाई की गई है/किए जाने की संभावना है;

(घ) क्या कारखानों और सामान्य बहिस्त्राव शोधन संयंत्रों (सीईटीपी) के एचआरटीएस से रसायन युक्त जल लूनी नदी में छोड़े जाने सहित विभिन्न शिकायतें प्राप्त होने पर उच्च न्यायालय और राष्ट्रीय हरित अधिकरण द्वारा जारी किए गए निर्देशों का अनुपालन नहीं किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) सरकार द्वारा लूनी नदी को प्रदूषण मुक्त रखने के लिए क्या कदम उठाए गए हैं/उठाए जाने हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क):यह राज्यों/संघ राज्य क्षेत्रों (यूटी) और शहरी स्थानीय निकायों (यूएलबी) की प्राथमिक जिम्मेदारी है कि वे नदियों और अन्य जल निकायों में छोड़े जाने से पहले सीवेज और औद्योगिक अपशिष्टों का निर्धारित मानदंडों के अनुसार आवश्यक उपचार सुनिश्चित करें। भारत सरकार गंगा नदी और उसकी सहायक नदियों के लिए नमामि गंगे, गंगा के अलावा अन्य नदी घाटियों के लिए राष्ट्रीय नदी संरक्षण योजना (एनआरसीपी) अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) जैसे विभिन्न कार्यक्रमों के तहत राज्यों और शहरी स्थानीय निकायों को वित्तीय और तकनीकी सहायता प्रदान करती है।

पर्यावरण (संरक्षण) अधिनियम, 1986 और जल (प्रदूषण की रोकथाम और नियंत्रण), अधिनियम 1974 के प्रावधानों के अनुसार, औद्योगिक इकाइयों और स्थानीय निकायों को क्रमशः अपशिष्ट जल उपचार संयंत्र (ईटीपी)/सामान्य अपशिष्ट जल उपचार संयंत्र (सीईटीपी) और सीवेज उपचार संयंत्र (एसटीपी) स्थापित करने

और नदी व उनके जल निकायों में निर्वहन से पहले निर्धारित पर्यावरण मानकों का अनुपालन करने के लिए अपने अपशिष्ट/सीवेज का उपचार करने की आवश्यकता होती है। तदनुसार, केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी), राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/प्रदूषण नियंत्रण समितियां (पीसीसी) अपशिष्ट जल निर्वहन मानकों के संबंध में उद्योगों की निगरानी करती हैं और इन अधिनियमों के प्रावधानों के तहत गैर-अनुपालन के लिए दंडात्मक कार्रवाई करती हैं।

इसके अलावा, देश में प्रदूषित नदी क्षेत्रों के पुनरुद्धार के संबंध में मूल आवेदन संख्या 673/2018 में राष्ट्रीय हरित अधिकरण (एनजीटी) के आदेशों के अनुपालन में, राज्यों/संघ राज्य क्षेत्रों को सीपीसीबी द्वारा चिन्हित किए गए अपने अधिकार क्षेत्र में प्रदूषित क्षेत्रों के पुनरुद्धार के लिए अनुमोदित कार्य योजनाओं को लागू करना आवश्यक है। इसके अलावा सचिव, जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग, जल शक्ति मंत्रालय, भारत सरकार की अध्यक्षता में केंद्रीय निगरानी समिति का गठन किया गया है।

(ख) से (ङ): केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की 2022 में प्रकाशित रिपोर्ट के अनुसार, यह पाया गया कि राजस्थान में लूनी नदी जैव रासायनिक ऑक्सीजन मांग (बीओडी), जो जैविक प्रदूषण का एक संकेतक है, के अनुरूप प्रदूषित थी।

सीपीसीबी के अनुसार, पाली, जोधपुर और बालोतरा में कारखानों से दूषित जल के निर्वहन के कारण राजस्थान की लूनी नदी में प्रदूषण के बारे में शिकायतें प्राप्त हुई थीं। उक्त शिकायतों को सीपीसीबी ने उचित कार्रवाई करने के लिए राजस्थान प्रदूषण नियंत्रण बोर्ड (आरएसपीसीबी) को अग्रेषित किया था। आरपीसीबी के अनुसार, राजस्थान के पाली, जोधपुर और बालोतरा में 1831 कपड़ा इकाइयां हैं। 1831 कपड़ा इकाइयों में से 1674 सामान्य अपशिष्ट उपचार संयंत्रों (सीईटीपी) से जुड़ी हैं और 157 इकाइयों के पास अपने स्वयं के अपशिष्ट उपचार संयंत्र हैं। औद्योगिक अपशिष्ट के उपचार के लिए, 110 एमएलडी की कुल क्षमता वाले 9 सीईटीपी हैं: पाली में 4, जोधपुर में 2 और बालोतरा में 3। अनुपालक और गैर-अनुपालक सीईटीपी की संख्या क्रमशः 5 और 4 है। विनियामक निकाय गैर-अनुपालन वाले सीईटीपी के विरुद्ध दंडात्मक कार्रवाई करते हैं।

एनआरसीपी के तहत, राजस्थान में लूनी नदी की सहायक नदी, जोजरी के प्रदूषण उपशमन हेतु जोधपुर, राजस्थान में 40 मिलियन लीटर प्रति दिन (एमएलडी) क्षमता के सीवेज उपचार संयंत्र स्थापित करने की परियोजनाओं को मंजूरी दी गई है। इन परियोजनाओं की कुल लागत 172.60 करोड़ रुपये है।

PRADHAN MANTRI UJJWALA YOJANA IN KARNATAKA

2763. **SHRI BASAVARAJ BOMMAI**:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the achievements of the Government in implementing the Pradhan Mantri Ujjwala Yojana in Karnataka;

(b) the number of enrollments under the scheme in Karnataka and the total subsidy provided to beneficiaries, district-wise;

(c) the impact of the scheme on energy savings and reductions in consumer electricity bills;

(d) whether the Government is aware of any technical issues on the registration portal affecting the user accessibility; and

(e) if so, the details thereof along with the measures taken to address the issues and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): Pradhan Mantri Ujjwala Yojana (PMUY) was launched in May, 2016 with an objective to provide deposit free LPG connection to adult women from poor households across the country. The target to release 8 crore connections under PMUY Phase-I was achieved in September, 2019. To cover the remaining poor households, PMUY Phase-2 (Ujjwala 2.0) was launched in August 2021 with a target to release 1 crore additional PMUY connections, which was achieved in January 2022. Subsequently, the Government decided to release 60 lakh more LPG connections under Ujjwala 2.0 and as on 01.01.2023, the target of 1.60 crore Ujjwala 2.0 connections had already been achieved. Further, government approved release of additional 75 lakh connections under PMUY Scheme for the period FY 2023-24 to 2025-26 which has already been achieved during July, 2024 and as a result of these efforts, LPG coverage in the country has improved from 62% in April 2016 to near saturation now.

To make LPG more affordable to PMUY consumers and ensure sustained usage of LPG by them, Government started a targeted subsidy of Rs.200/- per 14.2 kg cylinder for up to 12 refills per Annum (and proportionately pro-rated for 5 Kg connections) to the PMUY consumers in May 2022. In October 2023, Government has further increased targeted subsidy Rs.300 per 14.2 kg cylinder for up to 12 refills per Annum (and proportionately pro-rated for 5 Kg connections). After a targeted subsidy of Rs.300/- per cylinder to PMUY consumers, Government of India is providing 14.2 Kg LPG cylinders at an effective price of Rs.503 per cylinder (in

Delhi). This is available to more than 10.33 crore Ujjwala beneficiaries across the country including 41.47 lakh beneficiaries in Karnataka. District- Wise details of PMUY beneficiaries in Karnataka are **at Statement** .

(c) : LPG in India is primarily used for cooking purposes and seldom competes with electricity as a source of household energy.

(d) and (e) : LPG consumers including PMUY beneficiaries can book a refill by various methods including Interactive Voice Response System(IVRS), Short Message Service(SMS), Whatsapp, calling directly on the phone of distributor, e-commerce platforms, OMC mobile applications, OMCs web-portals etc. These various options provide enhanced user accessibility for seamless and hassle-free booking of LPG refills.

STATEMENT

District- Wise details of PMUY beneficiaries in Karnataka

District	Total connections released under PMUY
Bagalkot	1,95,230
Bangalore	30,713
Bangalore Rural	48,888
Belgaum	4,12,293
Bellary	1,53,710
Bidar	1,97,211
Bijapur (KAR)	2,14,711
Chamarajanagar	90,064
Chikkaballapur	87,158
Chikmagalur	61,916
Chitradurga	1,58,012

	Dakshina Kannada	58,102
	Davanagere	1,48,251
	Dharwad	1,14,261
	Gadag	1,07,545
Industry basis	Gulbarga	2,53,461
	Hassan	99,928
	Haveri	1,74,460
COAL FIRED	Kodagu	17,733
	Kolar	88,799
	Koppal	1,66,617
	Mandya	1,43,714
	Mysore	1,62,671
	Raichur	2,54,225
	Ramanagar	64,306
	Shimoga	86,700
	Tumkur	2,10,377
	Udupi	32,367
	Uttara Kannada	97,748
	Vijayanagara	62,934
	Yadgir	1,53,268

Source: IOCL on

ELECTRICITY OUTPUT AND EMISSION

2764. **SHRI YADUVEER WADIYAR**:

Will the Minister of **POWER** be pleased to state:

(a) the data on India's coal-fired electricity output and emissions during the last five years and the current year;

(b) whether the Government has any data on the effectiveness of current technologies and practices in reducing emissions from coal-fired power plants including any recent advancements or pilot projects and if so, the details thereof; and

(c) the measures taken/being taken by the Government to abide by the international conventions during the process of coal-fired electricity output?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The details of India's coal-fired electricity generation and CO_2 emissions during the last five years and the current year are at **Statement**.

(b): In order to reduce emissions, the Government is presently adopting various technologies and practices as mentioned below:

(i) Ministry of Power is promoting installation of efficient Supercritical/ Ultra Supercritical units over Subcritical Thermal Units as these units are more efficient and their CO2 emission per unit of electricity generation is less than subcritical units. Further, GoI has also planned to set up a highly efficient 800 MW Advance Ultra Supercritical (AUSC) thermal power plant.

(ii) To improve the energy efficiency, the Perform Achieve and Trade (PAT) scheme has been implemented in various thermal power plants. Improvement in energy efficiency reduces carbon dioxide emission in thermal power generation.

(iii) Carbon Capture Utilization and Storage (CCUS) project are under implementation in few thermal power plants on pilot basis to reduce carbon dioxide in the flue gases.

(iv) Ministry of Power has issued a policy on Bio-mass Utilization for Power Generation through Co-firing in Coal based Power Plants to use 5-10 % blend of biomass pellets made, primarily of agro-residue along with coal after assessing the technical feasibility.

(c): As per updated Nationally Determined Contribution **(**NDC) submissions to United Nations Framework Convention on Climate Change (UNFCCC) in August 2022, India has committed to achieve 50 percent cumulative electric power installed capacity from non-fossil fuel-based energy resources by 2030, with the help of transfer of technology and low-cost international finance including from Green Climate Fund (GCF). India has achieved non-fossil installed capacity of 211.40 GW (46.52 % of total installed Capacity of 454.45 GW) as on 31.10.2024.

The Government has taken following capacity addition programme in non-fossil sectors to reduce dependence on coal based generation:

i. 13,997.5 MW of Hydro Electric Projects and 6,050 MW of Pumped Storage Projects are under construction and 24,225.5 MW of Hydro Electric Projects and 50,760 MW of PSP are under various stage of planning.

ii. 7,300 MW of Nuclear Capacity is under construction and 7,000 MW is under various stages of planning/approval.

iii. 1,27,050 MW of Renewable Capacity is under construction and 89,690 MW is under various stages of tendering.

Further, Government has undertaken the following steps to promote uptake of Renewable Energy :

i. Transmission plan for integration of 5,00,000 MW RE capacity is being implemented in a phased manner commensurate with RE capacity

ii. Waiver of ISTS charges on transmission of electricity generated from Solar, Wind, Pumped Storage Plants and Battery Energy Storage Systems.

iii. Renewable Purchase Obligations (RPOs) and Energy Storage obligations Trajectory till 2029-30.

iv. Construction of Green Energy Corridors and putting in place 13 Renewable Energy Management Centres.

v. Setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers for installation of RE projects at large scale.

vi. Production Linked Incentive (PLI) Scheme: The Government of India is implementing the Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules, for achieving domestic manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules, with an outlay of Rs. 24,000 crore.

STATEMENT

Details of coal-fired electricity generation and CO_2 emissions during the last five years and the current year:

Year	Coal fired Electricity Generation (BUs)	CO2 emission (Million Tonne) from Coal Based Generating stations
2019-20	961.21	867.92
2020-21	950.93	853.82
2021-22	1041.48	943.04
2022-23	1145.90	1039.55
2023-24	1260.9	1135.32*
2024-25 (upto Oct. 2024)	760.67	684.91**

* Provisional Figures

** CO_2 baseline data report for emission is prepared only year wise, hence tentative figures for 2024-25(upto October 2024) is calculated based on previous year data on pro-rata basis indicated.

उत्तर-पूर्वी क्षेत्र में जल विद्युत विकास

2765. श्री हरेन्द्र सिंह मलिकः

क्या **विद्युत** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार द्वारा देश के उत्तर-पूर्वी क्षेत्र की जल विद्युत क्षमता का दोहन करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं:

(ख) इन पहलों का उक्त क्षेत्र में जल विद्युत विकास से जुड़ी चुनौतियों का समाधान किस प्रकार करने का उद्देश्य है; और

(ग) इसके लिए प्रदान की गई वित्तीय सहायता का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) : सरकार ने पूर्वोत्तर क्षेत्र (एनईआर) सहित देश में जलविद्युत के विकास के लिए कई नीतिगत पहल की हैं, जो इस प्रकार हैं:-

1. दिनांक 08.03.2019 को जलविद्युत को बढ़ावा देने के लिए कई उपायों को मंजूरी दी गई, जैसे (i) बड़ी जलविद्युत (25 मेगावाट से अधिक क्षमता वाली(परियोजनाओं को नवीकरणीय ऊर्जा स्रोत घोषित करना (ii) गैर-सौर नवीकरणीय क्रय दायित्व (आरपीओ) के भीतर एक अलग इकाई के रूप में हाइड्रो क्रय दायित्व (एचपीओ) (iii) हाइड्रो पावर टैरिफ को कम करने के लिए टैरिफ युक्तिकरण उपाय (iv) बाढ़ नियंत्रण/भंडारण जल विद्युत परियोजनाओं के लिए बजटीय सहायता (v) सक्षम अवसंरचना, यानी सड़कों/पुलों की लागत के लिए बजटीय सहायता। बजटीय सहायता को बढ़ाकर इसमें: (i) राज्य/केंद्रीय पारेषण यूटिलिटी के पूलिंग सबस्टेशन का उन्नयन सहितपावर हाउस से निकटतम पूलिंग पॉइंट तक पारेषण लाइन (ii) रोपवे (iii) रेलवे साइडिंग, और (iv) संचार अवसंरचनाके निर्माण पर होने वाली लागत को शामिल किया गया है।
2. जलविद्युत परियोजनाओं के विकास के लिए पूर्वोत्तर क्षेत्र राज्य सरकारों केइक्विटी हिस्से को वित्तपोषित करने के लिए केन्द्रीय वित्तीय सहायतास्कीम, जिसे कुल परियोजना इक्विटी के 24% पर अधिकतम 750 करोड़रुपये प्रति परियोजना के अध्यधीन रखा गया है जिसमें मामला-दर-मामला आधार पर 750 करोड़ रुपये की सीमा पर पुनर्विचार करने का प्रावधान है।

3. विद्युत मंत्रालय ने दिनांक 22.12.2021 और दिनांक11.05.2023 के आदेशों के माध्यम से हाइड्रो सीपीएसयू द्वारा कार्यान्वयन के लिए अरुणाचल प्रदेश में 44.7 मेगावाट की संस्थापित क्षमता वाली 58 जल विद्युत परियोजनाओंको इंगितकिया है। अरुणाचल प्रदेश सरकार और सीपीएसयू के बीच कुल 12.7 गीगावाट की 13 परियोजनाओं के लिए समझौता ज्ञापन पर हस्ताक्षर किए गए।
4. नई जल विद्युत परियोजनाओं के साथ-साथ पंप भंडारण परियोजनाओं (पीएसपी) से विद्युत के संचरण पर आईएसटीएस प्रभार में छूट।
5. सरकार के लगातार प्रयासों और नीतियों के कारण पिछले कुछ वर्षों के दौरान लंबे समय से अटकी हुई कई जल विद्युत परियोजनाओं को पुनर्जीवित किया गया है। इनमें सिक्किम में तीस्ता VI (500 मेगावाट) और रंगितIV (120 मेगावाट) और अरुणाचल प्रदेश में लोअर सुबनसिरी (2000 मेगावाट) और दिबांग परियोजना (2880 मेगावाट) शामिल हैं।

(ख) : इन उपायों को पूर्वोत्तर में जल विद्युत परियोजनाओं के विकास के लिए लाभकारी माना जाता है, जो सुदूर और दूर-दराज के क्षेत्रों में स्थित हैं और जिन्हें परियोजना स्थल तक भारी, बड़े आकार के उपकरणों और मशीनरी के परिवहन के लिए सड़कों, पुलों जैसी व्यापक संबद्ध अवसंरचना के विकास की आवश्यकता होती है। इसके अलावा, जल विद्युत परियोजनाओं के विकास के लिए पूर्वोत्तर की राज्य सरकारों के इक्विटी हिस्से को वित्तपोषित करने के लिए केंद्रीय वित्तीय सहायता राज्य सरकारों को भूमि अधिग्रहण, पुनर्वास और पुनर्स्थापन तथा स्थानीय कानून एवं व्यवस्था में देरी के मुद्दों को हल करने के लिए प्रोत्साहित करेगी।

(ग): पूर्वोत्तर राज्यों में जल विद्युत के विकास के लिए प्रदान की गई केंद्रीय सहायता का विवरण निम्नानुसार है:

1. सुबनसिरी लोअर जल विद्युत परियोजना (2000 मेगावाट) के संबंध में डाउनस्ट्रीम संरक्षण कार्यों की लागत के लिए 164.70 करोड़ रूपये की राशि जारी की गई है।

2. दिबांग बहुउद्देशीय परियोजना (2880 मेगावाट) के बाढ़ नियंत्रण घटक के लिए किए गए व्यय के लिए 109 करोड़ रूपये की राशि की प्रतिपूर्ति की गई है।

ENERGY CONSERVATION PROGRAMMES

2766. **DR. NISHIKANT DUBEY**:

Will the Minister of **POWER** be pleased to state:

(a) whether the performance of the country with regard to energy conservation is satisfactory as compared to other countries of the world;

(b) if so, the details thereof and if not the reasons therefor;

(c) the details of energy conservation programmes being implemented by the Government; and

(d) the extent to which success has been achieved in meeting the set targets?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) : The performance of the country with regard to energy conservation is one of the best when compared to other countries of the world. As per the estimates of International Energy Agency, the improvement of global energy intensity during the period from 2010-19 was 2% whereas same for India was 2.5%. During the period from 2021-24, the global energy intensity improved by 1.3% whereas, India's energy intensity improved by 1.6%. It is estimated that in 2024 itself the global

energy intensity is expected to improve by around 1% in 2024 whereas, India's energy intensity is expected to improve by 2.5%. (Energy intensity has been measured in terms of Mega Joule/USD at 2015 Purchasing Power Parity in the above estimations.)

(c) and (d) : The major Energy Conservation programmes being implemented by Government include Perform, Achieve and Trade for industries, Standards and Labelling scheme for appliances, Unnat Jyoti by Affordable LEDs for All (UJALA) scheme, Energy Conservation Building Code and adoption of electric mobility.

As per the report of Bureau of Energy Efficiency, a statutory body under Ministry of Power, the implementation of various energy efficiency schemes/ programmes have led to an overall energy savings of 53.60 Million tonnes of Oil equivalent (MTOE) which is about 5.89% of the total primary energy supply of the country for the year 2023-24.

जल जीवन मिशन (जेजेएम) के अंतर्गत 'हर घर जल' के रूप में प्रमाणित गाँव

2767. श्री आलोक शर्मा:
श्री लुम्बा राम:
श्री बिद्युत बरन महतो:
श्री विजय बघेल:
श्री विनोद लखमशी चावड़ा:
श्री अरुण गोविल:
श्री प्रवीण पटेल:
श्री अनिल फिरोजिया:

श्री जनार्दन मिश्राः
श्री चन्द्र प्रकाश जोशीः
श्री दिलीप शइकीया:
श्री धर्मबीर सिंहः
श्री मनोज तिवारीः
श्री कंवर सिंह तंवरः
श्रीमती स्मिता उदय वाघः
श्रीमती कमलजीत सहरावतः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि**:**

(क) जल जीवन मिशन (जेजेएम) की हर घर जल योजना के अंतर्गत देश में अमरोहा, भिवानी-महेंद्रगढ़, महाराष्ट्र में फूलपुर संसदीय निर्वाचन क्षेत्र, जलगांव जिला, राजस्थान के जालौर और सिरोही जिले, मध्य प्रदेश का उज्जैन जिला सहित राज्य/संघ राज्यक्षेत्र-वार कितने गांवों को प्रमाणित/चयनित किया गया है;

(ख) उक्त योजना के अंतर्गत वर्ष 2019 से अब तक ग्रामीण घरों में नल के जल के कनेक्शनों की संख्या में कितनी वृद्धि हुई है और कितने गांव लाभान्वित हुए हैं;

(ग) क्या जल जीवन मिशन के अंतर्गत हर घर जल योजना प्रत्येक ग्रामीण परिवार को क्रियाशील घरेलू नल कनेक्शन प्रदान करने में सफल रही है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और योजना की वर्तमान स्थिति क्या है और यदि नहीं, तो इसके क्या कारण हैं और उक्त लक्ष्य को प्राप्त करने के लिए क्या उपाय किए गए हैं/किए जा रहे हैं;

(ङ) ग्रामीण क्षेत्रों, विशेषकर अल्पसेवित/जल की कमी वाले क्षेत्रों में नल के जल के लंबित कनेक्शनों की संस्थापना को शीघ्र पूरा करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं; और

(च) देश में उक्त योजना के अंतर्गत सभी ग्रामीण घरों को निरंतर और विश्वसनीय जलापूर्ति सुनिश्चित करने और नल के जल के कनेक्शनों के रखरखाव और स्थिरता बनाए रखने में पेश आ रही चुनौतियों का समाधान करने के लिए सरकार की क्या योजना है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):
(क) से (घ) अगस्त 2019 से, भारत सरकार देश के प्रत्येक ग्रामीण परिवार को कार्यशील नल जल कनेक्शन के माध्यम से पीने योग्य जल अर्थात नियमित और दीर्घकालिक आधार पर निर्धारित गुणवत्ता (बीआईएस: 10500) के साथ 55 लीटर प्रति व्यक्ति प्रति दिन (एलपीसीडी) के सेवा स्तर का प्रावधान करनेहेतु राज्यों की भागीदारी में जल जीवन मिशन (जेजेएम)-हर घर जल को कार्यान्वित कर रही है।

अगस्त, 2019 में, जल जीवन मिशन की शुरुआत में केवल 3.23 करोड़ (16.8%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, दिनांक 09.12.2024 तक, लगभग 12.11 करोड़ और ग्रामीण परिवारों को जल जीवन मिशन (जेजेएम) – हर घर जल के अंतर्गत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, दिनांक 09.12.2024 तक, देश के 19.35 करोड़ ग्रामीण परिवारों में से 15.34 करोड़ (79.28%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है और शेष परिवारों को राज्यों द्वारा उनकी आयोजना के अनुसार कवर किए जाने की आशा है।हर घर जल संसूचित और प्रमाणित जिलों और गांवों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** में दिया गया है।

इसके अलावा, जल जीवन मिशन के अंतर्गत उपलब्ध कराए गए नल कनेक्शनों का संसदीय निर्वाचन क्षेत्र-वार ब्यौरा भारत सरकार के स्तर पर नहीं रखा जाता है। तथापि, हरियाणा में भिवानी और महेंद्रगढ़, महाराष्ट्र में जलगांव, उत्तर प्रदेश में अमरोहा और प्रयागराज, मध्य प्रदेश में उज्जैन, राजस्थान में जालौर और सिरोही में जल जीवन मिशन के अंतर्गत ग्रामीण परिवारों को प्रदान किए गए नल जल कनेक्शनों की जिला-वार संख्या निम्नानुसार है:

संख्या लाख में

जिला और राज्य	कुल ग्रामीण परिवार (एचएच)	नल कनेक्शन वाले परिवार
भिवानी, हरियाणा	1.68	1.68 (100.00%)
महेंद्रगढ़, हरियाणा	1.49	1.49 (100.00%)
जलगांव, महाराष्ट्र	6.91	6.90 (99.92%)
अमरोहा, उत्तर प्रदेश	2.98	2.64 (88.91%)
प्रयागराज, उत्तर प्रदेश	6.51	4.89 (75.10)
उज्जैन, मध्य प्रदेश	2.64	1.90 (71.87%)
जालौर, राजस्थान	2.27	1.35 (59.69%)
सिरोही, राजस्थान	1.86	1.06 (57.08%)

स्रोत: जेजेएम-आईएमआईएस

इसके अलावा, ग्रामीण क्षेत्रों में मिशन के तहत प्रदान किए गए नलजल कनेक्शन की जिला-वार और ग्राम-वार स्थिति भी पब्लिक डोमेन और जेजेएम डैशबोर्ड पर उपलब्ध है:

https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx

(ङ) और (च) राज्यों ने सूचित किया गया है कि आयोजना चरण के दौरान जल संकटग्रस्त, सूखा प्रवण और मरूभूमि क्षेत्रों में भरोसेमंद पेयजल स्रोतों की कमी, भूजल में भू-जनित संदूषकों की मौजूदगी, विषम भौगोलिक भू-भाग और अलग-थलग बसी ग्रामीण बसावटों जैसी चुनौतियों ने प्रगति को प्रभावित किया है। यह देखा गया कि कुछ राज्यों में समतुल्य राज्य अंश जारी करने में विलंब और कार्यान्वयन एजेंसियों के पास अपेक्षित तकनीकी क्षमता की कमी ने भी कार्यान्वयन में बाधा उत्पन्न की है। इसके अलावा, कोविड-19 महामारी और रूस-यूक्रेन संघर्ष के कारण कच्चे माल विशेष रूप से डीआई/एचडीपीई पाइपों की अपर्याप्त उपलब्धता ने भी राज्यों में कार्यान्वयन की गति को प्रभावित किया है।

भारत सरकार ने चुनौतियों का समग्र रूप से निराकरण करने और इन पर काबू पाने के लिए अनेक कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ पूंजीगत निवेश परियोजनाओं के लिए 50-वर्षीय ब्याज मुक्त ऋण के रूप में वित्तीय सहायता हेतु वित्त मंत्रालय के माध्यम से पूंजीगत व्यय हेतु राज्यों को विशेष सहायता का कार्यान्वयन, तर्कसंगत मूल्यों पर पाइपों की सुनिश्चित तथा पर्याप्त उपलब्धता बनाए रखने

हेतु उपयुक्त उपाय करना, सांविधिक/अन्य मंजूरी प्राप्त करने में राज्यों को सुविधा प्रदान करने के लिए केन्द्रीय नोडल मंत्रालयों/विभागों/एजेंसियों के साथ समन्वय करने के लिए विभाग में एक नोडल अधिकारी को नामित किया जाना, ग्राम स्तर पर कुशल स्थानीय व्यक्तियों की उपलब्धता सुनिश्चित करने के लिए राज्य कार्यक्रम प्रबंधन इकाइयों (एसपीएमयू) और जिला कार्यक्रम प्रबंधन इकाइयों (डीपीएमयू) की स्थापना और "नल जल मित्र कार्यक्रम" का कार्यान्वयन शामिल है।

इसके अलावा, सृजित अवसंरचना की दीर्घावधिक स्थिरता सुनिश्चित करने के लिए, भुगतान करने से पूर्व तृतीय पक्ष निरीक्षण के माध्यम से सामग्री और निर्माण की गुणवत्ता सुनिश्चित की जा रही है। इसके अलावा, सेंसर आधारित आईओटी समाधान के माध्यम से गांवों में जल आपूर्ति की माप और निगरानी, संविधिक प्रावधानों के अधीन लक्षित वितरण के लिए घर के मुखिया के आधार को जोड़ना, सृजित परिसंपत्तियों की जियो-टैगिंग आदि का भी जेजेएम के तहत प्रावधान किया गया है।

इसके अलावा, पारदर्शिता लाने और प्रभावी निगरानी के लिए, एक ऑनलाइन 'जेजेएम डैशबोर्ड' और मोबाइल ऐप बनाया गया है, जो राज्य/संघ राज्य क्षेत्र, जिला और गांव-वार प्रगति के साथ-साथ ग्रामीण घरों में नल जल आपूर्ति के प्रावधान की स्थिति की जानकारी प्रदान करता है।

जेजेएम के तहत अन्य योजनाओं जैसे मनरेगा, ग्रामीण स्थानीय निकायों (आरएलबी)/पंचायती राज संस्थाओं (पीआरआई) को 15वें वित्त आयोग के अनुदान, एकीकृत वाटरशेड प्रबंधन कार्यक्रम (आईडब्ल्यूएमपी), राज्य योजनाओं, एमपी/एमएलए-एलएडी निधि, जिला खनिज विकास कोष, सीएसआर निधि, सामुदायिक योगदान आदि के सामंजस्य से स्थानीय पेयजल स्रोतों के संवर्धन और सुदृढ़ीकरण के लिए भी प्रावधान किए गए हैं।

12.12.2024

विवरण

'हर घर जल' संसूचित और प्रमाणित जिलों तथा गांवों का राज्य/संघ राज्य क्षेत्र-वार विवरण

क्र. सं.	राज्य	कुल जिले	हर घर जल जिले की संख्या		कुल गाँव	हर घर जल गांव की संख्या	
			संसूचित	प्रमाणित		संसूचित	प्रमाणित
1	अंडमान और निकोबार द्वीप समूह	3	3	3	265	265	265
2	आंध्र प्रदेश	26	1	0	15,999	4,781	3,701
3	अरुणाचल प्रदेश	25	25	25	5,133	5,133	5,133
4	असम	35	0	0	24,295	7,998	4,361
5	बिहार	38	5	0	37,270	32,311	1
6	छत्तीसगढ़	33	0	0	19,656	3,638	2,033
7	दादराएवंनगरहवेलीऔरदमण वदीव	3	3	3	96	96	96
8	गोवा	2	2	2	373	373	373
9	गुजरात	33	33	6	18,024	18,024	16,840
10	हरियाणा	22	22	22	6,600	6,600	6,600
11	हिमाचल प्रदेश	12	11	1	17,633	17,632	13,812
12	जम्मू एवं कश्मीर	20	1	1	6,153	1,191	664
13	झारखंड	24	0	0	29,398	4,442	2,167
14	कर्नाटक	31	0	0	26,563	6,412	4,111
15	केरल	14	0	0	1,435	126	87
16	लद्दाख	2	0	0	240	164	80
17	लक्षद्वीप	1	0	0	10	8	6
18	मध्य प्रदेश	52	2	1	51,056	17,055	9,916
19	महाराष्ट्र	34	0	0	40,297	18,588	11,655
20	मणिपुर	16	0	0	2,556	613	295
21	मेघालय	12	0	0	6,457	2,678	1,469
22	मिजोरम	11	11	6	637	637	595
23	नागालैंड	16	1	0	1,425	1,029	615
24	ओडिशा	30	0	0	46,597	13,956	8,226
25	पुदुचेरी	2	2	2	91	91	91
26	पंजाब	23	23	23	11,977	11,977	11,977
27	राजस्थान	48	0	0	41,917	8,383	4,159
28	सिक्किम	6	0	0	400	166	108
29	तमिलनाडु	37	13	5	11,816	7,742	6,514
30	तेलंगाना	32	32	0	9,693	9,693	0
31	त्रिपुरा	8	0	0	765	97	86
32	उत्तर प्रदेश	75	0	0	97,081	31,043	22,014
33	उत्तराखंड	13	0	0	14,985	10,705	7,229
34	पश्चिम बंगाल	22	0	0	38,196	3,814	2,294
कुल		**761**	**190**	**100**	**5,85,089**	**2,47,461**	**1,47,573**

स्रोत: जेजेएम-आईएमआईएस

12.12.2024

DRINKING WATER SUPPLY UNDER CHANDIGARH SMART CITY MISSION

2768. **SHRI MANISH TEWARI:**

Will the **Minister of HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of the progress and outcomes of the Chandigarh Smart City Mission since 2016;

(b) whether the Government is aware that despite the high-profile launch in August 2024, Chandigarh Smart City Limited (CSCL) has failed to deliver 24x7 clean water in Manimajra and supplying only two hours of muddy, undrinkable water daily to residents;

(c) if so, the measures taken/being taken to ensure timely completion of infrastructure initiatives in Chandigarh to address the issue failures;

(d) the details of budgetary allocation and expenditure on the water supply project in Manimajra since inception;

(e) the measures taken/being taken to address inadequacies in the CSCL website, especially incomplete details of ongoing and completed projects; and

(f) whether an independent external audit or a C and AG performance audit of Smart City Projects has been conducted in the country, if so, the details thereof, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) As on 03.12.2024, out of a total 36 projects amounting to ₹1,537 crore, 34 projects amounting to ₹1,475 crore have been completed by Chandigarh Smart City Limited (CSCL), as per data provided by the city. The progress and outcome of CSCL is given at **Statement** - I **and** II, respectively.

(b) **and** (c) As apprised by CSCL, under the Smart City Mission (SCM), a 24x7 water supply pilot project has been initiatedin Manimajra. The project is currently at trial phase, during which the installed systems and equipment are being tested under working conditions to verify performance, identify the defects, if any, and ensure that components meet desired standards. The project has achieved the below mentioned deliverables:

i. Supply hours have beenenhanced from 9 hours to 18 hours in various zones.
ii. Water billing quantity has been increased from 2.5 million gallon per day (MGD) to 3.5 MGD with the installation of 12,700 smart water meters, which would help in reducing Non-Revenue Water (NRW).
iii. Identification and isolation of unauthorized water connections.
iv. Potable water is being supplied to the citizens, with chlorine analyzers installed in each District Metered Area (DMA) and at critical points to ensure maintenance of water quality.

To ensure water quality, daily water samples are being collected by Municipal Corporation of Chandigarh (MCC). Additionally, random water samples are

taken on daily basis from various households in Manimajra. No grievance hasbeen reported in November 2024 for Manimajra.

(d) The budgetary allocation and expenditure on water supply project Manimajra is given at **Statement** –III.

(e) As informed by CSCL, the status of all completed and ongoing project are updated on website (www.chandigarhsmartcity.in).

(f) Third-Party Assessment on Integrated Command and Control Center (ICCCs) has been done by Quality Council of India (QCI). QCIis conducting evaluations across 100 Smart Cities in two cycles - the first to identify gaps and the second to ensure their resolution. On-ground assessments for Cycle 1 have been completed.Independent external audit has also been conducted by Standard Testing and Quality Control (STQC) Directorate, Ministry of Electronics and Information Technology (MeitY) for a cybersecurity audit of all 100 Cities. The State Auditor General auditing under the provisions of Companies Act, 2013 is regularly conducted by the smart cities Special Purpose Vehicles. This information is not maintained Centrally.

STATEMENT - I

Details of Completed Projects made by Chandigarh Smart City Projects as on 03.12.2024

S. No.	Project Name	Total Cost (in ₹ crore)

	Work for 24× 7 water supply pilot project under SCM in Manimajra Chandigarh consist of retrofitting of existing network, laying of new network including civil, Electromechanical, smart metering SCADA on EPC mode	166.06
	Selection of System Integrator for Design, Develop, Implement and Maintain the SCADA System Along with Various Analysing Equipment for Recycled Water Distribution Network for Pan City Chandigarh under Chandigarh Smart City Project.	4.79
	Implementation of ICCC - Phase II - Finishing & furnishing of MunicipalSCADA building at Integrated Command Control Centre, Sector 17, Chandigarh	7.35
	Engagement of Agency for Design, Build, Operate, Finance Transfer Public Bike Sharing System in Chandigarh on PPP Mode - PHASE III & IV	10.00
	Engagement of Agency for Design, Build, Operate, Finance Transfer Public Bike Sharing System in Chandigarh on PPP Mode	10.06
	Procurement of Battery Operated Cart, 10 Nos for Movement of Elderly and Disabled in Sec 17, e rickshaw	0.47
	Implementation of ICCC	333.61
	Smart Class Room total 90 Classrooms in 4 schools	4.83
	Development of Basic Infrastructure for Smart Schools	0.38
	Mobile Van for Hearing Screening for Elderly Citizens Health ATMs	0.52
	Water ATMs at different Locations	0.52
	Monitoring of Individual Street Lights in ABD	2.58
	Legacy Waste Mining at Daddu Majra Dump Site	34.03
	Construction and Management of Sanitary Landfill Site	13.44
	selection of system Integrator for implementation of E Governance Services for Chandigarh Smart City	13.46
	Underground Utility Mapping Using Ground Penetrating Radar Other Non-Penetrating Techniques	5.99
	Construction of Material Recovery Facility and Garbage Transfer Stations 3 Nos - Civil Works	16.46
	Refurbishment of Public Toilets - Package I Sector 17	1.41
	Refurbishment of Public Toilets - Package II Sector 22	2.64
	Refurbishment of Public Toilets - Package III Sector 35 43	1.17
	Procurement of furniture for 4 smart schools	2.85
	Construction of Material Transfer stations and Garbage recovery facility - Mechanical works	19.63
	Provision of SCADA for Solid Waste Management for Route Management, Efficiency of Collection, Mobile Application, Daily Management of Solid Waste Including Dry Wet as per Swachh Bharat Standards and O M for 5 Years	6.40

	Provisions of 1.8.- 2.0 cum Vehicles for Last Mile Connectivity to Small Lanes Congested Areas of Villages, Manimajra, etc.	2.12
	Operation and Maintenance of Battery Operated Cart, 10 Nos for Movement of Elderly and Disabled in Sec 17	0.61
	Procurement of Garbage Hopper Tippers for Door to Door collection 3.2 5.0 cum Vehicles	29.66
	Furnishing of Chandigarh Smart City Building	6.76
	Augmentation Enhancement of Raw Water and Clear Water storage capacity at Sector-39 Water works, Chandigarh	34.94
	Rehabilitation Upgradation of Existing Sewage Treatment Plant On Design, Build and Operate Basis, 1 Year DLP Plus 15 Years O and M, at Diggian, Sector 66, Chandigarh Under Smart City Project	454.21
	Rehabilitation Upgradation of Existing Sewage Treatment Plant On Design, Build and Operate Basis, 1 Year DLP Plus 15 Years O and M, AtRaipur Kalan and Raipur Khurd, Chandigarh Under Smart City Project	159.14
	Rehabilitation Upgradation of Existing Sewage Treatment Plants Based On SBR Technology By Adding Additional Units On Design, Build and Operate Basis, 1 Year DLP Plus 15 Years O and M, At 3 BRD and Dhanas, Chandigarh Under Smart City Project	125.56
	Additional Work for Development of Basic Infrastructure in Smart Schools	1.11
	Additional Work for Implementation of Smart School in Government Schools in ABD Area and Operation and Maintenance of the Completesystem for a period of Five Years Under Smart City Mission	1.05
	Construction of Approach Road to Material Recovery Facility-cum-garbage Transfer Station at 3BRD STP	0.90
	TOTAL	**1474.71**

Information provided by Chandigarh Smart City Limited

Ongoing Projects

	Project Name	Total Cost (in ₹ crore)	Physical Progress (%)
	24 X 7 Water Supply- Chandigarh	60.77	5
	Incinerator for Animal Carcass	1.82	0
	Total	**62.59**	

Information provided by Chandigarh Smart City Limited

STATEMENT - II

Major outcomes of Chandigarh Smart City Projects

Sr. No.	Outcome Indicator	Value
1	Number of services operationalized through ICCCs	16
2	Traffic violations reported through ICCC till November 2024	49.30 Lakhs

3	Traffic Challans issued through ICCC till November 2024	18.93 Lakhs
4	Assistance in criminal cases through CCTV surveillance till November 2024	1,542
5	Number of civic services made available through digital platforms/mobile applications	15
6	Total application processed through e-Governance - Online Building Plan Approval System (OBPAS)	3,843
7	Revenue generated from e-Governance - OBPAS	Rs. 40.54 Crore
8	Number of students benefiting from education facilities built or refurbished, annually	4,808
9	People benefitted by using e-Carts in ABD Area	4.67 Lakh persons

Information provided by Chandigarh Smart City Limited

STATEMENT - III

Detail of Budgetary Allocation and Expenditure on Water Supply Project Manimajra, Chandigarh as on 03.12.2024

(In ₹ crore)

Sr. No.	Project Name	Proposed in Smart City Proposal (SCP)	Capex by CSCL	Opex by MCC for 15 years	Budgetary Allocation	Expenditure till date Capex
1	Work for 24*7 Water supply pilot project under SCM in Manimajra Chandigarh consist of retrofitting of existing network, laying of new network including civil, Electromechanical, smart metering SCADA on EPC mode	166.06	74.76	91.30	74.76	57.90

Information provided by Chandigarh Smart City Limited

डिब्बाबंद खाद्य कंपनियां

2769. श्री गणेश सिंह:

श्री पी. सी. मोहन:

श्री दुष्यंत सिंह:

श्री तापिर गाव:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने व्यवसाय करने में आसानी, माल और सेवा कर, आयात और व्यापार संबंधी अन्य मामलों से संबंधित चिंताओं को दूर करने के लिए अग्रणी डिब्बाबंद खाद्य कंपनियों के साथ जुड़ने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसमें भागीदारी वाली कंपनियों की संख्या कितनी है और यदि नहीं, तो इसके क्या कारण हैं;

(ख) सरकार द्वारा खाद्य प्रसंस्करण उद्योग को बढ़ावा देने, विशेषकर बढ़ते विकास, निर्यात, किसानों की आय और रोजगार के अवसरों के सृजन के संदर्भ में किए गए/किए जा रहे विशिष्ट उपायों का ब्यौरा क्या है;

(ग) प्रधान मंत्री किसान संपदा योजना (पीएमकेएसवाई) के अंतर्गत अनुमोदित खाद्य पार्कों, शीत श्रृंखला परियोजनाओं और कृषि-प्रसंस्करण समूहों की कुल संख्या का ब्यौरा क्या है और इन परियोजनाओं का ग्रामीण विकास, विशेषकर राजस्थान के झालावाड़-बारां जैसे क्षेत्रों पर क्या प्रभाव पड़ा है; और

(घ) खाद्य प्रसंस्करण उद्योग के लिए उत्पादन से जुड़ी प्रोत्साहन योजना (पीएलआईएसएफपीआई) के अंतर्गत महत्वपूर्ण उपलब्धियों का ब्यौरा क्या है और उक्त क्षेत्र के विकास में उनका योगदान क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) खाद्य और संबद्ध क्षेत्रों में हितधारकों जिसमें पैकेज्ड फूड सेगमेंट में बड़े, मध्यम और छोटे उद्यम शामिल हैं, के साथ सक्रिय रूप से जुड़ा हुआ है, ताकि इस क्षेत्र के विकास में बाधा डालने वाली चुनौतियों की पहचान और उनका समाधान किया जा सके। इन विचार-विमर्शों का उद्देश्य इस क्षेत्र की पूरी क्षमता का पता लगाना और व्यापार करने में आसानी को बढ़ाना है। 6 और 7 नवंबर, 2024 को उद्योग प्रतिनिधियों और संघों के साथ हितधारक परामर्श बैठकें आयोजित की गईं। उक्त हितधारक परामर्श में प्रतिभागियों की सूची **विवरण** में संलग्न है।

(ख): खाद्य प्रसंस्करण उद्योग मंत्रालय का उद्देश्य विभिन्न पहलों और योजनाओं जैसे प्रधान मंत्री किसान सम्पदा योजना (पीएमकेएसवाई), प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना और खाद्य प्रसंस्करण उद्योगों के लिए उत्पादन से जुड़ी प्रोत्साहन योजना (पीएलआईएसएफपीआई) के कार्यान्वयन के माध्यम से खाद्य प्रसंस्करण क्षेत्र का समग्र विकास करना है, जिसमें खेत से लेकर खुदरा दुकान तक कुशल आपूर्ति श्रृंखला प्रबंधन के साथ आधुनिक अवसंरचना का निर्माण करना, और किसानों को बेहतर लाभ प्रदान करने, रोजगार के अवसरों का सृजन करने, अपशिष्ट को कम करने, प्रसंस्करण स्तर को बढ़ाने और प्रसंस्कृत खाद्य पदार्थों के निर्यात को बढ़ाने में मदद करना शामिल है।

(ग): 31 अक्टूबर, 2024 तक प्रधान मंत्री किसान संपदा योजना (पीएमकेएसवाई) के तहत योजना के अंतर्गत मेगा फूड पार्क, एकीकृत शीत शृंखला एवं मूल्य संवर्धन अवसंरचना तथा कृषि प्रसंस्करण क्लस्टरों के लिए अवसंरचना सृजन की घटक योजनाओं की शुरुआत से अब तक स्वीकृत परियोजनाओं की संख्या का विवरण निम्नानुसार है:

घटक योजना का नाम	**स्वीकृत परियोजनाओं की संख्या**	**कुल परियोजना लागत (करोड़ रुपए में)**	**स्वीकृत अनुदान सहायता (करोड़ रुपए में)**	**सृजित रोजगार**
मेगा फूड पार्क*	41	4631.13	1958.53	97491

एकीकृत शीत श्रृंखला एवं मूल्य संवर्धन अवसंरचना	399	11682.35	3009.71	239400
कृषि प्रसंस्करण क्लस्टरों के लिए अवसंरचना का सृजन	76	2460.41	658.83	77496

*: मेगा फूड पार्क योजना को 01.04.2021 से केवल प्रतिबद्ध देयताओं के प्रावधान के साथ बंद कर दिया गया है।

पीएमकेएसवाई की उपरोक्त घटक योजना मांग आधारित है और इच्छुक लाभार्थी को दिशानिर्देशों के अनुसार योजनाओं का लाभ उठाने के लिए आवेदन करना और अर्हता प्राप्त करना अपेक्षित है। इन योजनाओं के तहत आवेदकों को प्रोत्साहन उपलब्ध हैं, जिनमें राजस्थान के झालावाड़-बारां क्षेत्र के आवेदक भी शामिल हैं, जो प्रत्येक योजना के दिशानिर्देशों में उल्लिखित मानदंडों को पूरा करते हैं। हालाँकि, मेगा फूड पार्क, एकीकृत शीत शृंखलाऔर मूल्य संवर्धन अवसंरचना और कृषि प्रसंस्करण क्लस्टरों के लिए अवसंरचना के निर्माण के तहत राजस्थान के झालावाड़ और बारां जिलों में कोई भी परियोजना स्वीकृत नहीं की गई है ।

(घ): पीएलआईएसएफपीआई को केंद्रीय मंत्रिमंडल ने 31 मार्च 2021 को ₹10,900 करोड़ के बजट के साथ मंजूरी दी थी , जिसे 2021-22 से 2026-27 तक लागू किया जाना है। इस योजना के तहत कुल 171 आवेदकों को नामांकित किया गया है। सरकार द्वारा अब तक 85 पात्र मामलों में ₹1084.01 करोड़ की प्रोत्साहन राशि वितरित की जा चुकी है। देश भर में 213 स्थानों पर अब तक ₹8910 करोड़ का निवेश किया गया है। योजना के लाभार्थियों द्वारा बताए गए आंकड़ों के अनुसार, योजना के कार्यान्वयन के बाद 2,89,832 प्रत्यक्ष और अप्रत्यक्ष रोजगार के अवसर पैदा हुए हैं।

इस योजना ने घरेलू विनिर्माण को बढ़ाकर, मूल्य संवर्धन को बढ़ावा देकर, कच्चे माल के घरेलू उत्पादन को बढ़ावा देकर और रोजगार के अवसर पैदा करके देश की समग्र वृद्धि और विकास में महत्वपूर्ण योगदान

दिया है। यह योजना बड़ी कंपनियों, मिलेट आधारित उत्पादों, नवीन और जैविक उत्पादों के साथ-साथ छोटे और मध्यम उद्यमों को सहायता देती है, साथ ही वैश्विक स्तर पर भारतीय ब्रांडों को बढ़ावा देती है।

विवरण

हितधारक परामर्श बैठकों में भाग लेने वाले उद्योग संघों की सूची:

1. भारतीय उद्योग परिसंघ
2. एसोसिएटिड चैंबर ऑफ कॉमर्स एंड इंडस्ट्री ऑफ इंडिया
3. अखिल भारतीय खाद्य प्रसंस्करणकर्ता संघ
4. भारतीय वाणिज्य एवं उद्योग मण्डल महासंघ
5. पीएचडी चैंबर ऑफ कॉमर्स एंड इंडस्ट्री
6. इंटरनेशनल स्पिरिट्स एंड वाइन एसोसिएशन ऑफ इंडिया
7. भारतीय डेयरी संघ
8. प्लांट बेस्ड फूड्स इंडस्ट्री एसोसिएशन

POWER PROJECTS IN MAHARASHTRA

2770. **SHRI NILESH DNYANDEV LANKE:**

SHRI BAJRANG MANOHAR SONWANE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

DR. AMOL RAMSING KOLHE:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI AMAR SHARADRAO KALE:

SHRI SANJAY DINA PATIL:

Will the Minister of **POWER** be pleased to state:

(a) the details on new power projects proposed to be constructed and under construction to meet the rising demand of electricity across the country, State/UT-wise;

(b) the timeline for completion of power projects currently under development in the State of Maharashtra along with the estimated additional capacity of their contribution so far;

(c) the estimated costs of the new power projects in the pipeline;

(d) whether there is a provision for foreign direct investment or public-private partnerships in the new power projects to ensure timely completion and cost-effectiveness and if so, the details thereof;

(e) whether the Government is coordinating with State Governments to address the regional disparities in power supply by prioritizing the projects in underserved areas and if so, the details thereof;

(f) whether the Government has taken steps to ensure that new power projects are sufficient to meet the projected future electricity demand, particularly in urban and industrial areas;

(g) the data on the expected impact of new power projects on energy scarcity, employment and economic growth during the next five years; and

(h) the key challenges faced in the development of new power projects and manner in which Government proposes to overcome them?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (c): According to the information available with Central Electricity Authority (CEA), the details of new power projects in the pipeline are as follows:

Fuel	**Stage**	**No. of Projects**	**Capacity (In GW)**	**Cost (Rs Cr.)**
Coal & Lignite	Under Construction	22	29.2	2,81,450
	Under Bidding	10	12.2	1,01,784
	Under Planning	30	39.3	3,27,929
Hydro	Under Construction	33	20	1,75,097
	Under Bidding	01	.09	900
	Under Planning	15	10.14	101400
Nuclear	Under Construction	4	7.3	1,29,908*
	Accorded Approval	-	7.0	
Solar/Wind	Under Construction	-	140.5	6,32,520

	Under Bidding	-	84.2	3,79,305

* Under revision

The state-wise details are in **Statement**.

(b) : Two Pumped Storage Projects (PSPs) in Maharashtra—Bhivpuri (1,000 MW) and Bhavali (1,500 MW)—have received concurrence from the Central Electricity Authority (CEA). Additionally, nine PSPs are currently undergoing Survey & Investigation (S&I) for the preparation of Detailed Project Reports (DPRs) in the state.

As of 31-10-2024, one thermal power project at Bhusawal, Unit-6 (660 MW), is under implementation and is expected to be commissioned by January 2025. Furthermore, two coal-based power plants—Koradi (2×660 MW) and Chandrapur (800 MW)—are under planning.

(d) : Government of India vide their Gazette Notification No. 237 dated 22nd October 1991 have permitted foreign investment upto 100% through automatic route in power sector (except atomic energy).

(e) to (g) : In December 2022, the Central Government notified the Electricity Rules, requiring Distribution Licensees to prepare Resource Adequacy Plans to ensure 24x7 power supply. State Commissions are mandated to issue regulations aligned with the Central Government guidelines on Resource Adequacy and to review compliance, imposing penalties for non-compliance as necessary. As part

of this, CEA has been supporting States in the preparation of Resource Adequacy Plans.

CEA has a robust mechanism of capturing data regarding power requirement in various regions of the country and accordingly power projects are planned. Further, there are five Regional Power Committees (RPCs) which deliberate upon power requirements of the constituent states.

As per CEA, the country's peak power demand is projected to reach approximately 345 GW by 2030. To meet this demand, the installed capacity is set to increase from the current 442 GW (as of FY 2024) to 777 GW by 2030. This expansion includes 500 GW of non-fossil energy capacity. The installed capacity includes capacities from nuclear, hydro, solar, wind, coal and lignite sources besides storage.

As per the National Electricity Plan (NEP), a capacity addition of 211 GW during 2022-27 will require an estimated manpower of 1,50,970, comprising 1,15,480 technical personnel and 35,490 non-technical personnel. Similarly, for a capacity addition of 291 GW during 2027-32, the estimated manpower requirement will be 2,27,400, including 1,74,210 technical and 53,190 non-technical personnel.

These new power projects are expected to meet the country's electricity demand and significantly boost India's economy by driving increased industrial production, creating jobs, and fostering overall economic growth.

(h) : The development of new power projects faces the following general challenges:

(i) land acquisition and rehabilitation & resettlement issues

(ii) delays in environment and forest clearances

(iii) Law & Order issues

(iv) Contractual issues and litigation, and

(v) Availability of skilled workforce.

Additionally, geological surprises, natural calamities, and inter-state disputes are major challenges for hydroelectric projects. Delays in securing adequate coal linkages, along with constraints in railway lines and sidings, create hurdles for coal-based power projects.For nuclear projects, major challenges include the high upfront cost of reactors, regulatory hurdles, the availability of suitable land, and the dependency on imported nuclear fuel.

To ensure timely completion of projects, the Government has implemented a robust monitoring mechanism. The CEA monitors the progress of under-construction projects through site visits and regular meetings with developers to resolve critical issues. The Ministry of Power conducts regular reviews with state agencies to address inter-ministerial constraints and facilitate the resolution of outstanding matters. Additionally, project milestones are incorporated into the

annual MoU between CPSUs and the Ministry of Power, with progress reviewed during Quarterly Performance Review meetings. The Project Monitoring Group (PMG) portal enables monthly project reviews for proactive governance. The PMG portal highlights pending issues, allowing developers to raise concerns for resolution via the PMG Portal. These mechanisms aim to ensure the timely completion of power projects and overcome the challenges involved.

STATEMENT

Details of Under Construction Thermal Projects

State/UT	Thermal		
	No. of Projects	**Capacity (In MW)**	**Cost (Rs. Crore)**
Bihar	2	1980	17901
Chhattisgarh	2	2400	25321
Haryana	1	800	6900
Jharkhand	2	3060	24082
Madhya Pradesh	2	3200	29634
Maharashtra	**1**	**660**	**6350**
Odisha	2	3720	39057
Tamil Nadu	3	3440	39679

Telangana	1	4000	34543
Uttar Pradesh	5	5280	53416
West Bengal	1	660	4567
Total	**22**	**29200**	**281450**

Details of Hydro Projects Including PSPs

State/UT	Under Construction			DPRs Concurred			Survey & Investigation*	
	No. of Projects	Capacity	Cost	No. of Projects	Capacity	Cost	No. of Projects	Capacity
Andhra Pradesh	4.0	3740.0	24639.5				14.0	15850.0
Arunachal Pradesh	2.0	4880.0	53123.9	14.0	13798.0	116300.0	7.0	17606.0
Assam	1.0	120.0	2450.5					
Chhattisgarh							2.0	1800.0

State/UT	Under Construction			DPRs Concurred			Survey & Investigation*	
	No. of Projects	Capacity	Cost	No. of Projects	Capacity	Cost	No. of Projects	Capacity
Gujarat							6.0	3940.0
Himachal Pradesh	9.0	2446.0	28352.5	4.0	937.0	8291.6		
Jammu and Kashmir	5.0	3051.5	22848.6	4.0	3119.0	29800.1	2.0	1060.0
Karnataka	1.0	2000.0	6709.6				2.0	1900.0
Kerala	2.0	100.0	1150.0				1.0	800.0
Ladakh							1.0	95.0
Madhya Pradesh				1.0	1920.0	11834.5	1.0	640.0

State/UT	Under Construction			DPRs Concurred			Survey & Investigation*	
	No. of Projects	Capacity	Cost	No. of Projects	Capacity	Cost	No. of Projects	Capacity
Maharashtra				**2.0**	**2500.0**	**15410.3**	**9.0**	**16700.0**
Meghalaya				1.0	85.0	965.4	2.0	270.0
Nagaland				1.0	186.0	1994.7		
Odisha				1.0	600.0	3394.5	1.0	500.0
Punjab	1.0	206.0	3929.9					
Rajasthan							4.0	6160.0
Sikkim	2.0	620.0	6686.3	1.0	520.0	3594.7		

Tamil Nadu	1.0	500.0	3523.4					
Uttar Pradesh							7.0	13020.0
Uttarakhand	4.0	2264.0	20300.5	3.0	815.0	4318.2	1.0	660.0
West Bengal	1.0	120.0	1381.8	1.0	1000.0	4234.9	1.0	90.0
Total	**33.0**	**20047.5**	**17509 6.6**	**33.0**	**25480.0**	**200138.8**	**61.0**	**81091.0**

*The timelines and cost for commissioning of the projects are determined upon the completion of the Detailed Project Report.

Details of Under Construction Nuclear Power Projects

State	**Location**	**Project**	**Capacity (MW)**	**Sanctioned Cost (Rs crore)**
Rajasthan	Rawatbhata	RAPP-7&8	2x700 MW	12,320*
	Kundankulam	KKNPP-3&4	2x1000 MW	39,849**

Tamil Nadu		KKNPP-5&6	2x1000 MW	49,621
	Kalapakkam	PFBR#	1x500 MW	7,524@
Haryana	Gorakhpur	GHAVP-1&2	2x700 MW	20,594

* under revision to Rs. 22924 crore ** under revision to Rs68893 crore

@ In addition to sanctioned cost of Rs. 6840 crore, Atomic Energy Commission approved Rs. 684 crore towards interim expenditure

IMPACT OF NATIONAL WATER AWARDS

2771. **SHRI JANARDAN SINGH SIGRIWAL**

SHRI HANUMAN BENIWAL

SHRI ANUP SANJAY DHOTRE

SHRI RAMVIR SINGH BIDHURI

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the impact of National Water Awards in development, conservation and efficient management of water as a national asset;

(b) whether the said awards are creating awareness about the importance of water and if so, the details thereof;

(c) whether the Government has distributed water resources fairly among the States facing water scarcity and if so, the details thereof; and

(d) the reasons for the failure of the Government in checking the continuous decline of groundwater level despite the institution of National Water Awards?

12.12.2024

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) and (b) National Water Awards (NWAs) focus on the good work and efforts made by individuals and organisations across the country in attaining the government's vision of a *'Jal Samridh Bharat'.* The objective of these awards is to recognize exemplary work done by people in the water sector and to motivate more and more people to work towards water conservation and water management with a greater zeal. The NWAs encourage various stakeholders including the States, Districts, Schools, Civil Societies, Gram Panchayats, Urban Local Bodies, Water User Associations, Institutions, Corporate Sector, etc. to adopt holistic approach towards water resources management in the country. The National Water Awards not only celebrate achievements but also act as a catalyst for nationwide action in water conservation and making efficient water management an integral part of India's development narrative.

Since their inception in 2018, the NWAs have been instrumental in the propagation of the idea of water conservation, preservation and efficient management in general public. It has got reflected in generation of the mass movement through community level participation on a large scale in water conservation campaign of "Jal Shakti Abhiyan" of the Department. Under the Abhiyan, more than 1.05 crore water conservation related works have been completed, out of these nearly 34 lakh works are related to Water conservation and Rainwater Harvesting, 6.5 lakh works on renovation of traditional water bodies, nearly 18.5 lakh related to Reuse and Recharge Structures and nearly 39 lakh works related to watershed development. Besides, NWAs have helped in successful mobilization of communities leading to significant

improvements in the groundwater sector. From 2019 onwards, each year, the majority of groundwater monitoring wells (Range 52% to 70%) have shown rising water levels compared to their average levels from the past decade. This has resulted in significant decline of Over-exploited Assessment units from nearly 17% in the year 2017 to 11% in 2023. While various other factors like rainfall patterns, effective monitoring, support of respective States/UTs, etc have contributed to these achievements in water conservation and management, the contribution of NWAs has been in the form of the awareness generation for successful implementation.

(c) Water being a State Subject, decision for distribution of water resources has to be taken by respective States. Transfer of water from surplus water basins to deficit regions among different States depends on consensus among concerned States.

Government of India has formulated National Perspective Plan (NPP) in the year 1980 to transfer surplus water to water deficit regions. National Perspective Plan (NPP) has been formulated for providing storage and transfer of water from surplus basins to water deficit regions to minimize the effects brought by droughts and also to mitigate the ravages of annually recurring floods.

(d) Central Ground Water Board (CGWB) monitors groundwater levels throughout the country on a regional scale, four times in every year. In order to assess the long term fluctuation in ground water level, the water level data collected by CGWB during November 2023 has been compared with the decadal mean of November water levels of ten years (2013-2022). Analysis

of water level data indicates that about 51.7% of the wells monitored in the country have registered rise in ground water levels.

Water being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments themselves as per their own resources and priorities. Role of Government of India is limited to being catalytic, providing technical support and, in some cases partial financial assistance in terms with the existing schemes being implemented by the Department of Water Resources, River Development and Ganga Rejuvenation.

CAPACITY OF POWER PLANTS

2772. **SHRI ARVIND DHARMAPURI:**

Will the Minister of **POWER** be pleased to state:

(a) the details of total number and capacity of power plants in the country supplying electricity to neighbouring countries, public and private ownership-wise;

(b) the data on power plants operated and owned by Indian PSUs and private companies in foreign countries, including their capacity and location; and

(c) the revenue generated from cross-border electricity trade and power plant operations abroad during the last five years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : The details of power plants in India supplying Electricity to neighboring countries are given at **Statement**.

(b) and (c) : Presently, No power plant is being operated and owned by Indian PSUs and private companies in foreign countries. However, Rampal Maitree Power Project (2x660 MW) in Bangladesh has been established by Bangladesh India Friendship Power Company (BIFPCL) [(50:50 JV between NTPC and Bangladesh Power Development Board (BPDB)]. Tata Power also had 26% stake in Dagachhu Hydro power plant (126 MW) in Bhutan.

Import/Export of Electricity is done either through power exchange or through bilateral agreement between buying and selling entities on commercial terms as per PPA.

STATEMENT

Details of power plants in India supplying Electricity to Bangladesh:

Sl. No.	Project with installed capacity	Company Name	Ownership	Quantum Exported (MW)
1.	Singrauli (2000 MW)	NTPC	Public	250 MW
2.	Rihand-I (1000 MW)			
3.	Rihand-II (1000 MW)			
4.	National Capital Thermal Power Station Dadri-II (980 MW)			
5.	Farakka STPS STAGE-I**and**II, 1600 MW (3x200+2x500)			
6.	Kahalgaon STPS STAGE-I, 840 MW (4x210)			
7.	Kahalgaon STPS STAGE-II, 1500 MW (3x500)			
8.	Talchar STPS STAGE-I, 1000 MW (2x500)			

9.	Korba STPS-I (2100 MW)			
10.	Vindhyachal STPS-I (1260 MW)			
11.	Vindhyachal -II (1000 MW)			
12.	Vindhyachal -III (1000 MW)			
13.	Sipat-II (1000 MW)			
14.	Adani Power Jharkhand Ltd., Godda (1600 MW)	Adani Power Jharkhand Limited (APJL)	Private	1,600 MW
15.	Sembcorp Energy India Limited Project2, Andhra Pradesh (1320 MW)	Sembcorp Gayatri Pvt. Ltd (SGPL)	Private	450 MW

In addition, Power is being exported from DVC (300 MW) and Tripura State Electricity Corporation (TSECL) (160 MW) to Bangladesh. Power is also exported from Manipur State Power Distribution Company Limited (MSPDCL) (3 MW) to Myanmar. Further, Nepal and Bhutan import electricity from Indian power exchange(s).

ACHIEVEMENTS OF SMART CITIES MISSION

2773. SHRI ANURAG SINGH THAKUR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the current status of the Smart Cities Mission (SCM) in transforming urban infrastructure across selected cities, State/UT-wise;

(b) the specific achievements observed in improving urban living standards, safety, and public services;

(c) the challenges encountered in implementing smart city projects along with the manner in which they are being addressed to achieve the set targets; and

(d) the future roadmap for scaling successful smart city solutions to other cities across the country?

THE MINISTER OF STATE IN THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) As on 15.11.2024, under the Smart Cities Mission (SCM), work orders have been issued in 8,066 projects amounting to ₹1,64,669 crore, of which 7,352 projects (i.e. 91% of total projects) amounting to ₹1,47,366 crore have been completed, as per the data provided by 100 Smart Cities. The State/UT-wise details of currentstatus of the SCM are given at **Statement** .

(b) Some of the key achievements of SCM observed in improving urban living standards, safety, and public services include, *inter-alia*, Integrated Command and Control Centres (ICCC) atall 100 smart cities, 84,000 CCTV surveillance cameras,1,884 emergency call boxes, more than 3,000 public address systems, more than 1,740 kms of smart roads, 713 kms of cycle tracks, 17,026 kms of water supply system being monitored through Supervisory Control and Data Acquisition (SCADA) system, more than 66 cities are managing Solid Waste Management with increased usage of technology, around 9,194 vehicles have been Radio Frequency

Identification (RFID) enabled for Automatic Vehicle Location (AVL), more than 9,433 smart classrooms and 41 Digital Libraries have been developed, 172 e-health centers and clinics developed and 152 health ATMs have been installed.

(c)Government of India's policy and strategy for Indian Urban Development follows the provisions as laid down in the Constitution of India. It is pertinent to mention here that 'Land' and 'Colonization' are State subjects. Further, as per the 12th Schedule of Indian Constitution (Article 243W), Urban Planning including Town Planning is the responsibility of Urban Local Bodies (ULBs)/ Urban Development Authorities. However, Government of India views high urbanization as an opportunity towards aspirations of faster economic development. Government of India supplements the efforts of the States through schematic interventions/ advisories.

As apprised by the Smart Cities, the challenges encountered in implementing smart city projects include, *inter alia*, legal issues, delay in obtaining clearances from different departments, land acquisition, construction in hilly areas, challenges in vendor and resource availability in small and medium cities, centralization of decision making in few cities, utilization of full capacity of ICCCs with integration of all municipal departments and agencies, frequent changing and dropping of projects.

The Ministry of Housing and Urban Affairs (MoHUA) has a multi-level review structure to expedite the progress of projects under the SCM. At State level, Mission implementation is monitored by the State level High Powered Steering Committee

(HPSC) chaired by the Chief Secretary. At the National level, implementation is monitored by an Apex Committee headed by Secretary, MoHUA. Nominee Directors of MoHUA on the Boards of SPVs monitor progress in respective cities on a regular basis. MoHUA also regularly interacts with the States /Smart Cities through video conferences, review meetings, field visits, regional workshops, Chief Executive Officer's (CEO's) Conference etc. at various levels to assess the performance of the 100 smart cities / ULBs and handhold them for improving the same, wherever required.

(d) SCM has created replicable models/projects in the 100 Smart Cities which can act as `lighthouses' forother aspiring cities of the country including 'area based development' smart cities solution (Pan city features) projects.

Based on the learning of more than 7,000 completed projects under SCM, the mission has created multiple knowledge products to document the learnings from scalable and replicable projects. These publications are available at SCM website:https://smartcities.gov.in/documents.

STATEMENT

State/UT-wise details of current status of the SCM

(in ₹ crore)

State/City	Total		Completed		Ongoing	
	No. of Projects	Amount	No. of Projects	Amount	No. of Projects	Amount
Andaman Nicobar Islands	**18**	**511.33**	**7**	**39.65**	**11**	**471.68**
Port Blair	18	511.33	7	39.65	11	471.68
Andhra Pradesh	**281**	**6616.07**	**234**	**5653.20**	**47**	**962.87**
Amaravati	20	930.00	14	746.00	6	184.00

State/City	Total		Completed		Ongoing	
	No. of Projects	Amount	No. of Projects	Amount	No. of Projects	Amount
Kakinada	92	1908.09	79	1722.97	13	185.12
Tirupati	104	2082.75	79	1610.65	25	472.10
Visakhapatnam	65	1695.23	62	1573.58	3	121.65
Arunachal Pradesh	**75**	**1032.11**	**52**	**560.57**	**23**	**471.54**
Itanagar	32	520.61	20	346.12	12	174.49
Pasighat	43	511.50	32	214.45	11	297.05
Assam	**21**	**754.65**	**19**	**722.42**	**2**	**32.23**
Guwahati	21	754.65	19	722.42	2	32.23
Bihar	**153**	**5401.74**	**123**	**4142.84**	**30**	**1258.90**
Bhagalpur	27	1504.14	25	1394.96	2	109.18
Biharsharif	61	1449.15	50	1095.64	11	353.51
Muzaffarpur	30	965.89	22	626.16	8	339.73
Patna	35	1482.56	26	1026.08	9	456.48
Chandigarh	**97**	**2694.25**	**95**	**2631.66**	**2**	**62.59**
Chandigarh	97	2694.25	95	2631.66	2	62.59
Chhattisgarh	**520**	**4443.43**	**479**	**3655.98**	**41**	**787.45**
Atal Nagar	52	944.03	36	573.55	16	370.48
Bilaspur	126	1765.46	111	1474.10	15	291.36
Raipur	342	1733.94	332	1608.33	10	125.61
Dadra and Nagar Haveli	**29**	**853.06**	**9**	**382.72**	**20**	**470.34**
Silvassa	29	853.06	9	382.72	20	470.34
Daman and Diu	**54**	**1037.43**	**43**	**705.67**	**11**	**331.76**
Diu	54	1037.43	43	705.67	11	331.76
Delhi	**133**	**1034.15**	**118**	**827.67**	**15**	**206.48**
NDMC	133	1034.15	118	827.67	15	206.48
Goa	**49**	**1053.14**	**36**	**585.55**	**13**	**467.59**
Panaji	49	1053.14	36	585.55	13	467.59

State/City	Total		Completed		Ongoing	
	No. of Projects	Amount	No. of Projects	Amount	No. of Projects	Amount
Gujarat	**354**	**11451.36**	**339**	**10824.14**	**15**	**627.22**
Ahmedabad	70	2655.39	69	2626.40	1	28.99
Dahod	36	984.46	27	710.42	9	274.04
Gandhinagar	43	1045.99	41	777.99	2	268.00
Rajkot	71	2183.73	69	2156.62	2	27.11
Surat	82	2638.38	82	2638.38	0	0.00

Vadodara	52	1943.41	51	1914.33	1	29.08
Haryana	**166**	**2082.83**	**140**	**1634.58**	**26**	**448.25**
Faridabad	44	928.96	32	687.23	12	241.73
Karnal	122	1153.87	108	947.35	14	206.52
Himachal Pradesh	**291**	**1551.66**	**259**	**1165.05**	**32**	**386.61**
Dharamshala	80	655.74	54	353.74	26	302.00
Shimla	211	895.92	205	811.31	6	84.61
Jammu and Kashmir	**291**	**6603.39**	**261**	**6085.10**	**30**	**518.29**
Jammu	127	2969.07	117	2773.31	10	195.76
Srinagar	164	3634.32	144	3311.79	20	322.53
Jharkhand	**26**	**1847.23**	**26**	**1847.23**	**0**	**0.00**
Ranchi	26	1847.23	26	1847.23	0	0.00
Karnataka	**908**	**13791.75**	**882**	**13380.57**	**26**	**411.18**
Belagavi	217	2779.52	211	2716.46	6	63.06
Bengaluru	48	1033.53	47	1014.77	1	18.76
Davanagere	128	1976.27	125	1932.81	3	43.46
Hubballi-Dharwad	81	1949.61	78	1816.62	3	132.99
Mangaluru	105	2573.14	93	2428.81	12	144.33
Shivamogga	112	1381.00	111	1372.42	1	8.58
Tumakuru	217	2098.68	217	2098.68	0	0.00
Kerala	**177**	**3003.20**	**150**	**2398.11**	**27**	**605.09**
Kochi	98	1760.73	85	1555.47	13	205.26
Thiruvananthapuram	79	1242.47	65	842.64	14	399.83
Lakshadweep	**8**	**11.21**	**8**	**11.21**	**0**	**0.00**
Kavaratti	8	11.21	8	11.21	0	0.00
Madhya Pradesh	**788**	**15078.54**	**748**	**14192.23**	**40**	**886.31**
Bhopal	82	2790.60	82	2790.60	0	0.00
Gwalior	83	1572.00	76	1367.23	7	204.77
Indore	232	3767.04	230	3725.38	2	41.66
Jabalpur	130	2196.50	130	2196.50	0	0.00
Sagar	80	1782.22	75	1574.96	5	207.26
Satna	86	1357.33	68	1065.34	18	291.99
Ujjain	95	1612.85	87	1472.22	8	140.63

State/City	Total		Completed		Ongoing	
	No. of Projects	Amount	No. of Projects	Amount	No. of Projects	Amount
Maharashtra	**347**	**17042.17**	**318**	**14851.31**	**29**	**2190.86**

Aurangabad	47	2835.40	44	2622.66	3	212.74
Kalyan-Dombivali	19	1244.58	15	715.86	4	528.72
Nagpur	47	1767.71	37	1498.37	10	269.34
Nashik	53	3197.19	48	2903.91	5	293.28
Pimpri-Chinchwad	25	1303.61	22	1134.84	3	168.77
Pune	55	3333.07	55	3333.07	0	0.00
Solapur	49	1650.56	48	1256.56	1	394.00
Thane	52	1710.05	49	1386.04	3	324.01
Manipur	**27**	**513.02**	**19**	**247.28**	**8**	**265.74**
Imphal	27	513.02	19	247.28	8	265.74
Meghalaya	**13**	**517.41**	**10**	**453.41**	**3**	**64.00**
Shillong	13	517.41	10	453.41	3	64.00
Mizoram	**47**	**513.30**	**32**	**277.64**	**15**	**235.66**
Aizawl	47	513.30	32	277.64	15	235.66
Nagaland	**40**	**689.30**	**36**	**516.94**	**4**	**172.36**
Kohima	40	689.30	36	516.94	4	172.36
Odisha	**107**	**3589.05**	**104**	**3426.64**	**3**	**162.41**
Bhubaneswar	32	2071.59	31	2056.59	1	15.00
Rourkela	75	1517.46	73	1370.05	2	147.41
Puducherry	**82**	**629.98**	**46**	**85.05**	**36**	**544.93**
Puducherry	82	629.98	46	85.05	36	544.93
Punjab	**204**	**4449.54**	**176**	**3949.32**	**28**	**500.22**
Amritsar	44	1911.06	39	1759.21	5	151.85
Jalandhar	80	1196.50	71	974.88	9	221.62
Ludhiana	80	1341.98	66	1215.23	14	126.75
Rajasthan	**579**	**8639.95**	**561**	**8315.22**	**18**	**324.73**
Ajmer	179	2223.58	171	2135.76	8	87.82
Jaipur	170	2545.38	165	2368.83	5	176.55
Kota	87	2153.81	82	2093.45	5	60.36
Udaipur	143	1717.18	143	1717.18	0	0.00
Sikkim	**55**	**1660.99**	**45**	**1415.22**	**10**	**245.77**
Gangtok	29	743.75	23	652.14	6	91.61
Namchi	26	917.24	22	763.08	4	154.16

State/City	Total		Completed		Ongoing	
	No. of Projects	Amount	No. of Projects	Amount	No. of Projects	Amount
Tamil Nadu	**733**	**17983.63**	**708**	**17470.09**	**25**	**513.54**
Chennai	49	1104.19	47	1037.46	2	66.73
Coimbatore	72	1454.82	72	1454.82	0	0.00

Erode	55	1304.12	54	1302.34	1	1.78
Madurai	16	1899.66	16	1899.66	0	0.00
Salem	114	1860.64	114	1860.64	0	0.00
Thanjavur	104	1001.33	101	973.91	3	27.42
Thoothukudi	75	1038.48	72	993.74	3	44.74
Tiruchirappalli	83	1547.68	79	1314.89	4	232.79
Tirunelveli	84	1844.17	76	1755.85	8	88.32
Tiruppur	28	2832.71	26	2795.55	2	37.16
Vellore	53	2095.83	51	2081.23	2	14.60
Telangana	**169**	**2917.65**	**97**	**2122.91**	**72**	**794.74**
Greater Warangal	119	1800.38	68	1288.28	51	512.10
Karimnagar	50	1117.27	29	834.63	21	282.64
Tripura	**76**	**807.54**	**71**	**642.32**	**5**	**165.22**
Agartala	76	807.54	71	642.32	5	165.22
Uttar Pradesh	**889**	**21115.53**	**850**	**20251.13**	**39**	**864.40**
Agra	62	2368.80	62	2368.80	0	0.00
Aligarh	52	1839.98	48	1580.45	4	259.53
Bareilly	88	1475.70	88	1475.70	0	0.00
Jhansi	78	1867.74	77	1851.74	1	16.00
Kanpur	91	3061.78	88	2999.66	3	62.12
Lucknow	103	2126.41	102	2115.41	1	11.00
Moradabad	41	1460.67	39	1425.21	2	35.46
Prayagraj	140	2294.83	135	2221.11	5	73.72
Saharanpur	117	1277.75	96	880.45	21	397.30
Varanasi	117	3341.87	115	3332.60	2	9.27
Uttarakhand	**33**	**1143.60**	**31**	**908.84**	**2**	**234.76**
Dehradun	33	1143.60	31	908.84	2	234.76
West Bengal	**226**	**1604.22**	**220**	**986.71**	**6**	**617.51**
New Town Kolkata	226	1604.22	220	986.71	6	617.51
Total	**8,066**	**164,669**	**7,352**	**147,366**	**714**	**17,303**

As per information provided by States / UTs / Smart Cities Mission as on 15 November, 2024.

EASY ACCESS FOR ENTREPRENEURS IN UDYAM PORTAL

2774. **SHRI DHARAMBIR SINGH:**
SHRI DINESHBHAI MAKWANA:

SHRI LUMBA RAM:
SHRI VIJAY BAGHEL:
SHRI DULU MAHATO:
SHRIMATI KAMLESH JANGDE:
SHRI VIJAY KUMAR DUBEY:
SHRI JANARDAN MISHRA:
SHRI DILIP SAIKIA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the efforts made by the Government to provide ease of access for entrepreneurs to onboard the Udyam portal, State-wise particularly in Bhiwani-Mahendragarh;

(b) the total number of enterprises registered on the Udyam portal and the number classified as Micro, Small, and Medium Enterprises (MSMEs) from them in the country, State-wise particularly in Janjgir-Champa, Chhattisgarh;

(c) the specific measures being implemented to increase the registration of MSMEs from rural and underserved areas, including Bhiwani-Mahendragarh;

(d) whether the Government has launched any targeted awareness or training programmes for MSME entrepreneurs in Haryana, and if so, the details thereof; and

(e) the steps being taken to ensure that MSMEs benefit from Government schemes and the financial support provided through the Udyam portal?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (c): The Ministry of Micro, Small and Medium Enterprises (MSME) launched Udyam Registration Portal (URP) on 01.07.2020. To provide ease of access for entrepreneurs to onboard the Udyam portal, the Ministry of MSME through its Development and Facilitation Offices (DFOs) and in coordination with the State Governments, MSME Associations promotes formalisation/ registration drives across the various States of the country, including the States of Haryana which also includes rural areas of Bhiwani-Mahendragarh.

(b): The State/UTs-wise total number of enterprises registered on the Udyam portal and classified as Micro, Small, and Medium Enterprises (MSMEs) in the country, are given in the **Statement** . As on 30.11.2024, in Janjgir-Champa, Chhattisgarh, a total number of 58,268 Micro Enterprises, 381 Small Enterprises and 18 Medium Enterprises have been registered.

(d) **and** (e): The Ministry of MSME, runs campaigns to create awareness of its schemes for MSME entrepreneurs across the country, including the State of Haryana. To provide training support to MSMEs, Entrepreneurship Skill Development Programme (ESDP) is implemented by the Ministry. Further, there are a number of schemes/initiatives to provide financial support to MSMEs e.g.

Credit Guarantee Scheme (CGS), Self Reliant India (SRI) Fund, Prime Minister's Employment Generation Programme (PMEGP), which are available to an enterprise registered on Udyam, subject to meeting the eligibility criteria.

STATEMENT

State/UT-wise total MSMEs registered on Udyam Registration Portal and Udyam Assist Platform from 01.07.2020 to 30.11.2024					
Sr. No.	**State/UTs**	**Micro**	**Small**	**Medium**	**Total**
1	Andaman and Nicobar Islands	16,790	274	14	17,078
2	Andhra Pradesh	2,488,770	24,692	1,973	2,515,435
3	Arunachal Pradesh	26,917	390	37	27,344
4	Assam	937,482	9,807	837	948,126
5	Bihar	3,048,314	19,138	1,025	3,068,477
6	Chandigarh	57,404	1,980	207	59,591
7	**Chhattisgarh**	957,325	11,976	1,281	970,582
8	Dadra **and** Nagar Haveli and Daman **and** Diu	25,432	1,275	236	26,943
9	Delhi	995,355	40,928	4,992	1,041,275
10	Goa	96,950	1,709	156	98,815
11	Gujarat	3,165,371	83,041	8,508	3,256,920
12	Haryana	1,384,491	34,267	3,306	1,422,064
13	Himachal Pradesh	238,370	3,903	444	242,717
14	Jammu And Kashmir	663,312	5,200	350	668,862
15	Jharkhand	1,135,719	8,903	659	1,145,281
16	Karnataka	3,594,898	46,254	4,376	3,645,528
17	Kerala	1,284,090	18,982	1,461	1,304,533
18	Ladakh	16,486	142	4	16,632
19	Lakshadweep	1,899	1	-	1,900
20	Madhya Pradesh	3,555,151	29,773	2,263	3,587,187
21	Maharashtra	7,219,966	106,326	12,286	7,338,578
22	Manipur	120,981	672	38	121,691
23	Meghalaya	36,509	498	61	37,068
24	Mizoram	40,109	199	11	40,319
25	Nagaland	50,157	245	17	50,419
26	Odisha	1,751,737	14,777	1,095	1,767,609

27	Puducherry	80,614	951	126	81,691
28	Punjab	1,561,318	27,118	2,460	1,590,896
29	Rajasthan	3,155,824	42,528	3,412	3,201,764
30	Sikkim	21,756	192	19	21,967
31	Tamil Nadu	4,420,908	59,586	5,313	4,485,807
32	Telangana	2,062,334	27,780	3,119	2,093,233
33	Tripura	245,140	986	72	246,198
34	Uttar Pradesh	5,914,809	62,055	4,801	5,981,665
35	Uttarakhand	457,276	6,299	539	464,114
36	West Bengal	3,950,899	36,132	3,267	3,990,298
	Total:-	54,780,863	728,979	68,765	55,578,607
Report Dated:- 09/12/2024 02:10 PM					

फूड पार्कों को आवंटित निधि

2775 श्री हनुमान बेनीवाल:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्रीयह बताने की कृपा करेंगे कि:

(क) केन्द्र सरकार द्वारा मेगा फूड पार्क परियोजना के अंतर्गत फूड पार्कों को आवंटित निधि का ब्यौरा क्या है;

(ख) क्या मेगा फूड पार्क परियोजनाओं ने विभिन्न क्षेत्रों में अपने लक्ष्य को प्राप्त नहीं किया है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संबंध में क्या कदम उठाए गए/उठाए जा रहे हैं; और

(घ) क्या उक्त योजना के लाभों के प्रचार की जानकारी जनता तक नहीं पहुंची है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): केन्द्र सरकार द्वारा पिछले चार वर्षों और चालू वर्ष के दौरान मेगा फूड पार्क्स स्कीम के अंतर्गत फूड पार्कों को आवंटित धनराशि का ब्यौरा **विवरण** में दिया गया है।

(ख) से (घ):मेगा फूड पार्क स्कीम के अंतर्गत कोई क्षेत्र-वार लक्ष्य नहीं था।मंत्रालय ने 41 मेगा फूड पार्क परियोजनाओं को मंजूरी दी है। इनमें से 24 मेगा फूड पार्क चालू हैं, जिनकी कुल परियोजना लागत 2,754.33 करोड़ रुपये है, 1,175.27 करोड़ रुपये की अनुदान सहायता स्वीकृत की गई है और इन परियोजनाओं के लिए 1,072.55 करोड़ रुपये जारी किए गए हैं, जिससे 70,343 रोजगार सृजित हुए हैं और 60,277 किसान लाभान्वित हुए हैं।मेगा फूड पार्क स्कीम के तहत परियोजनाओं कोएक अवधि में मंजूरी दी गई और परियोजनाओं के पूरा होने की अवधि 30 महीने है। परियोजनाओं को राज्य सरकारों से विभिन्न वैधानिक मंजूरी की आवश्यकता होती है और मेगा फूड पार्कों को खाद्य प्रसंस्करण इकाइयों से आबाद करनाअधिक समय लेने वाला काम है। यह स्कीम 2008-09 से चालू है और इसके लिए कम से कम 50 एकड़ भूमि की आवश्यकता होती है जो पहाड़ी और दुर्गम क्षेत्रों में अक्सर बाधा बनती है।मंत्रालय द्वारा मेगा फूड पार्कों को शीघ्रातिशीघ्र प्रचालनरत बनाने के लिए उठाए गए कदमों में परियोजनाओं को समयबद्ध तरीके से पूरा करने हेतु खाद्य प्रसंस्करण उद्योग मंत्री और खाद्य प्रसंस्करण उद्योग सचिव द्वारा प्रमोटरों और संबंधित राज्य सरकार के प्रतिनिधियों के साथ नियमित प्रगति समीक्षा बैठकें आयोजित करना, परियोजनाओं के क्रियान्वयन में आने वाली बाधाओं को दूर करने के लिए समय-समय पर योजना के दिशा-निर्देशों में संशोधन करना, प्राथमिक प्रसंस्करण केन्द्रों (पीपीसी), मानक डिजाइन फैक्टरी (एसडीएफ) शेड और खाद्य प्रसंस्करण इकाइयों की स्थापना के लिए भूमि पट्टे पर देने सहित सभी परियोजना घटकों पर आनुपातिक वास्तविक प्रगति के साथ अनुदान किस्त जारी करना शामिल है और देरी के लिए उचित जुर्माना लगाया गया है।प्रधान मंत्री किसान संपदा योजना (पीएमकेएसवाई) स्कीम के अंतर्गत योजना की शुरुआत से ही राष्ट्रीय और राज्य स्तर पर जागरूकता अभियान जैसे समाचार पत्र विज्ञापन, रेडियो जिंगल्स, प्रदर्शनियां और एक्सपो, क्रेता-विक्रेता बैठकें, मंत्रालय की वेबसाइट आदि के माध्यम से लाभार्थियों के बीच जागरूकता और भागीदारी को बढ़ावा देने और वृद्धि के लिए विभिन्न पहल की गई हैं।कई राज्य सरकारों और 12वें वित्त आयोग के तहत गठित

कार्य समूह की सिफारिशों को ध्यान में रखते हुए, पीएमकेएसवाई के तहत कृषि प्रसंस्करण क्लस्टरों के लिए अवसंरचना निर्माण स्कीम (एपीसी) की एक नई स्कीम शुरू की गई ताकि 10 एकड़ के अपेक्षाकृत छोटे भौगोलिक क्षेत्र में सामान्य अवसंरचना का विकास किया जा सके। तदनुसार, मेगा फूड पार्क योजना को 01.04.2021 से बंद कर दिया गया है।

विवरण

केन्द्र सरकार द्वारा पिछले चार वर्षों और चालू वर्ष के दौरान मेगा फूड पार्क्स स्कीम के अंतर्गत फूड पार्कों को आवंटित धनराशि का ब्यौरा

वित्तीय वर्ष	**बजट अनुमान (करोड़ रूपये में)**	**संशोधित बजट अनुमान (करोड़ रूपये में)**	**वास्तविक व्यय रूपये में)**
2020-21	100	61.85	61.86
2021-22	57.6	54.37	52.59
2022-23	55.8	24.8	22.14
2023-24	54.8	20.66	20.64
2024-25 (15.11.2024 तक)	24.8	अभी अंतिम रूप दिया जाना है	8.14

CONSULTATION WITH MSME ASSOCIATIONS

2776. **SHRI AZAD KIRTI JHA**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the various MSME Associations have been consulted for identifying the various difficulties faced by them, if so, the details thereof and if not, the reasons therefor; and

(b) whether any action has been taken on the suggestions/concerns raised by any such MSME Associations and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The MSME Associations are consulted from time to time for various issues, including the difficulties faced by the MSMEs. Chapter-II of the Micro, Small and Medium Enterprises Development Act, 2006, has provisions to include representation of MSME Associations in the National Board for Micro, Small and Medium Enterprises. Recently, based on the suggestions of stakeholders, including Associations, Government of India, through Notification dated 07.11.2024 reduced the turnover threshold of buyers for mandatory onboarding on Trade Receivables Discounting System (TReDS) Platform from Rs. 500 crore to Rs. 250 crore.

NTPC DOUBLE PIPELINE FROM UJANI DAM

2777. **SUSHRI PRANITI SUSHILKUMAR SHINDE:**

Will the Minister of **POWER** be pleased to state:

(a) whether the proposal sent by the Solapur Municipal Corporation to use one of the double pipelines of National Thermal Power Corporation (NTPC) from Ujani

Dam for supply of drinking water to Solapur city on the lines of the Nagpur Municipal Corporation was rejected by the Solapur NTPC; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (b) : Thermal Power Plant of NTPC Ltd., Solapur has designed and built 2 pipelines of 72 MLD capacity each from Ujani reservoir to NTPC-Solapur to meet water requirements for its 2 X 660 MW capacity power plant for power generation. A request from District Administration, Solapur has been received for sparing one among the two pipelines for supplying water to Solapur Municipal Corporation(SMC). Non-availability of one pipeline will impact the reliable generation of power from NTPC Solapur as both pipelines are required to meet the normative water requirement of the plant. Further, in case of single long-distance pipeline, outage of the same will lead to complete stoppage of water supply to the plant.

However, for supply of drinking water to Solapur city and neighbouring project affected villages (PAVs), an agreement was made with Solapur Municipal Corporation (SMC) on 28.09.2016. As per agreement, NTPC committed to pay Rs. 250 Crores in phased manner for augmentation of water supply infrastructure including pipeline from Ujani Dam. NTPC has already paid Rs. 240.07 Cr. till date.

12.12.2024

SCHEMES TO RESOLVE WATERLOGGING ISSUES

2778. SHRI EATALA RAJENDER:
SHRIMATI D K ARUNA:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether any steps have been taken/being taken by the Government to improve connectivity between the existing canal culverts and the newly constructed stormwater drains by constructing underground drain systems, converting and enlarging nalas under roads without disturbing the beauty of the roads to avoid waterlogging, particularly in metropolitan cities like Hyderabad, Chennai, Mumbai, future planned cities and other cities/towns across the country and if so, the details thereof;

(b) the details of the funds sanctioned and utilised thereon; and

(c) the steps taken/being taken on the proposals received in this regard across the country, State-wise including Telangana and Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): As per seventh schedule (Article 246) of the Constitution, water supply, canals, drainage and embankments are State subjects. Further, as per 12th Schedule of the Constitution, Urban Planning is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the

efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States to strengthen Urban Planning ecosystem.

Ministry of Housing and Urban Affairs (MoHUA) is implementing Atal Mission for Rejuvenation and Urban Transformation (AMRUT), under which storm water drainage is an admissible component which involves construction and improvement of drains/ storm water drains in order to reduce and eliminate flooding.States/ Union Territories (UTs) are empowered to design, prioritize and implement the projects within the broad framework of AMRUT guidelines.Under AMRUT, 841 Storm Water Drainage projects worth ₹3,018 crore have been approved. As reported by the States, 783 Storm Water Drainage projects worth ₹2,271 crore have been completed, which has resulted in elimination of 3,621 water logging points and 1379.91 km of drain. State-wise details of storm water drainage projects are at **Statement** -I.

In the State of Andhra Pradesh, 14 storm water drainage projects have been taken up resulting in elimination of 12 water logging points. The State of Telangana has not taken up any project for storm water drainage under AMRUT.

Under AMRUT 2.0, rejuvenation of water bodies and wells is one of the main components. The admissible elements under this include harvesting the rainwater through storm water drains into water body (which is not receiving sewage/

effluent). Under AMRUT 2.0, 3,078 water body rejuvenation projects worth ₹6,159 crore have been approved so far.State-wise details of water body rejuvenation projects are at **Statement** -II.

In the State of Andhra Pradesh, 196 waterbody rejuvenation projects worth ₹522.04 crore and in Telangana, 142 projects worth ₹380.11 crore have been approved.

Under Smart Cities Mission, a total of 95 Storm Water Drainage Projects worth ₹1,911.28 crore have been taken up. State-wise details of the projects are at **Statement** -III.

MoHUA has also published the following documents/advisory guidelines for improving urban drainage and flood management, viz.:

(i) Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014: https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I(2).pdf

(ii) Standard Operating Procedure (SOP) for Urban Flooding:

http://www.tcpo.gov.in/sites/default/files/TCPO/schemes/SOP-Urban-flooding.pdf

(iii) Manual on Storm Water drainage systems, 2019

https://mohua.gov.in/publication/manual-on-storm-water-drainage-systems--2019.php

(iv) River Centric Urban Planning Guidelines in 2021 to enable cities in the development of conjunctive water management approaches including nature-based solution:

https://mohua.gov.in/upload/uploadfiles/files/RCUP%20Guidelines.pdf

(v) Guidance Document on Creation of Rain Water Harvesting Parks:

https://mohua.gov.in/pdf/6566e1048ab41guidance-document-on-rainwater-harvesting-parks-final.pdf

STATEMENT -I

STATE-WISE PROGRESS OF STORM WATER DRAINAGE PROJECTS UNDER AMRUT

S. No	State/UTs	Total		Work Completed	
		No. of Projects	Number of water logging points	No. of Projects	Number of water logging points
1	Andaman and Nicobar Islands	8	11	8	11
2	Andhra Pradesh	14	12	4	6
3	Arunachal Pradesh	3	10	3	10
4	Bihar	3	23	2	13
5	Delhi	3	17	3	17
6	Gujarat	36	245	33	233

7	Haryana	19	306	18	241
8	Himachal Pradesh	10	244	9	244
9	Jammu and Kashmir	36	179	36	179
10	Karnataka	84	128	83	128
11	Kerala	536	1415	504	1271
12	Madhya Pradesh	23	223	22	206
13	Maharashtra	1	20	1	20
14	Mizoram	3	0	3	0
15	Nagaland	8	18	3	0
16	Rajasthan	6	30	6	30
17	Sikkim	25	853	25	853
18	Uttarakhand	16	104	15	103
19	West Bengal	7	68	5	56
	Total	**841**	**3906**	**783**	**3621**

STATEMENT -II

STATE WISE WATERBODY REJUVENATION PROJECTS APPROVED UNDER AMRUT 2.0

State	Total Approved Projects			
	No. of Projects	Cost (in Cr.)	Area (in sq. km)	Proposed Volume (ML)
ANDHRA PRADESH	196	522.04	81.68	4,105,794.64
ARUNACHAL PRADESH	4	12.32	0.12	118,060.21
ASSAM	34	18.48	1.56	656,598.96
BIHAR	7	11.64	2.56	43,211.18
CHHATTISGARH	60	49.68	1.54	1,901,285.00
DELHI	45	157.30	0.50	757,254.70
GOA	2	11.96	0.02	60,765.12
GUJARAT	188	650.93	26.45	3,178,815.95
HIMACHAL PRADESH	19	8.39	2.11	11,475.86
JAMMU AND KASHMIR	50	19.29	1.25	152,375.55
JHARKHAND	70	106.28	2.53	578,325.91
KARNATAKA	203	542.27	41.02	2,132,098.30
KERALA	371	145.08	3.38	2,130,087.92

LADAKH	1	3.00	0.00	0.00
MADHYA PRADESH	430	511.75	89.48	6,416,623.75
MAHARASHTRA	99	1,555.01	56.94	2,452,315.66
MANIPUR	21	4.28	0.26	151,934.47
MIZORAM	73	12.00	3.80	232.50
NAGALAND	1	0.76	0.03	31,961.99
ODISHA	137	184.31	8.33	3,663,689.53
PUDUCHERRY	9	9.17	1.05	50,354.51
PUNJAB	23	57.24	0.82	503,582.99
RAJASTHAN	98	356.33	23.07	2,032,020.98
SIKKIM	1	1.25	0.18	3.50
TAMIL NADU	474	229.19	20.83	7,019,605.78
TELANGANA	142	380.11	63.55	1,461,092.15
TRIPURA	9	22.46	0.11	63,784.16
UTTAR PRADESH	194	385.64	3.30	3,979,023.21
WEST BENGAL	117	191.13	38.72	2,893,471.86
Grand Total	**3,078**	**6,159.29**	**475.19**	**46,545,846.31**

STATEMENT -III

STORM WATER DRAINAGE PROJECTS UNDER SMART CITY MISSION

S.No.	State	Total	
		No	Project Cost(In ₹ Cr.)
1	Arunachal Pradesh	2	35.51
2	Bihar	2	313.68
3	Chhattisgarh	9	73.9
4	Gujarat	5	244.38
5	Haryana	1	8.35
6	Jharkhand	1	46.67
7	Karnataka	12	109.57
8	Kerala	1	10

S.No.	State	Total	
		No	Project Cost(In ₹ Cr.)
9	Madhya Pradesh	4	98.81
10	Maharashtra	1	31.85
11	Odisha	1	83.68
12	Puducherry	20	73.37
13	Punjab	2	22.21
14	Rajasthan	1	2.88
15	Tamil Nadu	23	433.6
16	Telangana	1	189.79
17	Tripura	5	5.12
18	Uttar Pradesh	4	127.91
Total		**95**	**1911.28**

DEVELOPMENT OF THE FOOD PROCESSING INDUSTRY

2779. SHRI KRIPANATH MALLAH:

DR. K SUDHAKAR:

Will the Minister of ***FOOD PROCESSING INDUSTRIES*** be pleased to state:

(a) whether Government has any data regarding the various steps taken by the Government to boost the Food Processing Industries (FPIs) and if so, the details thereof;

(b) whether the Government proposes to introduce any Production Linked Incentive (PLI) scheme in FPI sector in the country and if so, the details thereof;

(c) whether any food processing plants are being planned at ChikkaballapurLok Sabha Constituency and if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has noticed that there is a great scope for food processing industries at Chikkaballapur due to blue grape farming on large scale in the region; and

(e) if so, the details thereof along with the details of the steps taken/being taken for food processing of blue grapes?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): In order to boost and ensure overall development in the food processing sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its Central Sector Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally Sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme across the country. These schemes are not region or state specific but demand driven. Under sub-schemes of PMKSY, MoFPI provides mostly credit linked financial assistance (capital

subsidy) to entrepreneurs with total outlay of Rs.5520 crores for 15thFinance Commission Cycle.MoFPI also provides financial, technical and business support for setting up/ upgradation of micro food processing enterprises under PMFME scheme. The scheme is operational from 2020-21 to 2025-26 with total outlay of Rs.10,000 crores. PLISFPI is, inter alia, intended to support creation of global food manufacturing champions and support Indian brands of food products in international market. The Scheme is operational for a period from 2021-22 to 2026-27 with an outlay of Rs. 10,900 crores.

(b):PLISFPI scheme for food processing sector was approved by the Union Cabinet on 31st March 2021 with a budget of ₹10,900 crores, to be implemented from 2021-22 to 2026-27. Under scheme, Ministry provides financial incentives to promote Indian food brands abroad, supporting branding and marketing activities for Indian-branded consumer food products in global markets.

(c):The details of Food Processing projects sanctioned by MoFPI under its schemes in ChikkaballapurLok Sabha Constituency (district of Chikkaballapur, Bengaluru Rural and Bengaluru Urban) is at **STATEMENT**.

(d)and (e):Ministry extends financial support to prospective entrepreneurs for setting up of different kinds of food processing industries including processing of blue grapes as per respective scheme guidelines across the country including Chikkaballapur district of Karnataka.

STATEMENT

A. List of approved projects in ChikkaballapurLok Sabha Constituency, Karnataka under component scheme of PMKSY

Projects approved in Bengaluru (Karnataka)			
Component Scheme--Scheme for Creation/ Expansion of Food Processing and Preservation Capacities			
Sr. No.	**Project**	**Total project cost (₹ in crore)**	**Approved grant (₹ in crore)**
1	Jubliant Food Works Limited	49.88	5.00
2	Sridevi General Engineering	13.04	5.00
3	Kanishka Beverages India Pvt. Ltd	13.27	4.99
4	VB Foods	10.12	3.70
Component Scheme --Scheme for Food Safety and Quality Assurance Infrastructure			
5	ALS Testing Services India Pvt Ltd	10.9	3.335
6	Eureka Analytical, Bangalore	10.79	3.15
7	Banjara LambaniSamaj	11.83	6.65
Component Scheme --Scheme for Integrated Cold Chain and Value Addition Infrastructure of PMKSY			
8	Square Meal Private Limited	9.97	3.76
Project approved in Chikkaballapur (Karnataka)			
Component Scheme --Scheme for Operation Greens			
S. No	**Project**	**Total project cost (₹ in crore)**	**Approved grant (₹ in crore)**
1.	Karavan	26.87	9.95

B. Micro Food Processing Industry based proposals approved in ChikkaballapurLok Sabha Constituency, Karnataka under PMFME

(i) Number of Micro Food Processing Industries approved with credit linked subsidy are-

Districts	No of Micro Food Processing Industries sanctioned
Bengaluru Rural	72
Bengaluru Urban	339
Chikkaballapur	45

(ii) The details of Self Help Groups (SHG) approved for Seed Capital are-

Chikkballapur		**Bangalore Urban**		**Bangalore Rural**	
SHG members	**Amount sanctioned (In Rs. Cr.)**	**SHG members**	**Amount sanctioned (In Rs. Cr.)**	**SHG members**	**Amount sanctioned (In Rs. Cr.)**
800	3.178	927	3.667	515	2.0558

(iii) Incubation centre: 1 Incubation Centre has been approved in the district of Chikkaballapur with grant-in-aid of Rs. 2.08 Cr.

(iv)Capacity Building: 192 beneficiaries trained under the component.

(v)Marketing and Branding: 1 proposal with brand name of 'India Coffee' approved from the districts of Bengaluru Rural **and** Bengaluru Urban.

C. List of projects with committed Investments in ChikkaballapurLok Sabha Constituency, Karnataka under PLISFPI Scheme

S. No	Name of the Applicant	Category	District	Committed Investment (Rs in Crore)
1.	MTR Foods Private Limited	Fruits and Vegetables	Bangalore	15.42
2.	Vidya Herbs Private Limited	Fruits and Vegetables	Bengaluru	13.50
3.	ITC Limited	Consumer Products (RTC/RTE)	Bengaluru	38.00
4.	Prataap Snacks Limited	Consumer Products (RTC/RTE)	Bengaluru	0.87
5.	Phalada Agro Research Fondations Pvt Ltd	Category 2-Organic	Bengaluru	0
6.	ITC Limited	Millet LE	Bengaluru	0
7.	Mrs Bectors Food Specialities Limited	Millet LE	Bengaluru	0
8.	Sproutlife Foods Private Limited	Millet MSME	Bengaluru	0
9.	Wholsum Foods Pvt Ltd	Millet MSME	Bengaluru	0

राजस्थान के सीकर में गैस पाइपलाइन

2780 श्री अमरा राम :

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सीकर संसदीय निर्वाचन क्षेत्र में गैस पाइपलाइन बिछाई जा रही है और यदि हां, तो सर्वेक्षण प्रतिवेदनों के ब्यौरे सहित तत्संबंधी ब्यौरा क्या है;

(ख) किसानों को उनकी भूमि के उपयोग हेतु मुआवजा देने के लिए क्या मानदंड निर्धारित किए गए हैं;

(ग) किसानों को दिए गए मुआवजे की मात्रा का ब्यौरा क्या है; और

(घ) कंपनी के दिशा-निर्देशों के अनुसार किसी भी प्रकार की निजी निर्माण गतिविधियों को करने के लिए गैस पाइपलाइन के दोनों और कितनी जगह छोड़ी जानी है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क): पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) ने जीएसपीएल इंडिया गैसनेट लिमिटेड (जीआईजीएल) को मेहसाना भटिंडा प्राकृतिक गैस पाइपलाइन की मुख्य लाइन बिछाने के लिए अधिकृत किया है। यह पाइपलाइन सीकर जिले से होकर गुजरेगी और इसकी लंबाई लगभग 69 किलोमीटर होगी।

(ख): पेट्रोलियम और खनिज पाइपलाइन (भूमि में उपयोग के अधिकार का अधिग्रहण) अधिनियम 1962 (पी एंड एमपी अधिनियम, 1962) के तहत, जिस भूमि के नीचे पाइपलाइन बिछाई गई है, उसमें रुचि रखने वाले व्यक्ति को किसी भी नुकसान, हानि या चोट के लिए सक्षम प्राधिकारी द्वारा निर्धारित राशि के अनुसार मुआवजा दिया जाता है। इस निर्धारण में फसलों, पेड़ों और फलों आदि की उपज की जांच करना, फसल, लकड़ी, लकड़ी, फलों आदि के बाजार मूल्य की मांग करना और निर्दिष्ट एजेंसी से अन्य नुकसानों का आकलन करवाना शामिल है। इसके अलावा, अधिनियम में उस व्यक्ति को भूमि के बाजार मूल्य के 10% के हिसाब से मुआवजा देने का भी आदेश दिया गया है, जिसका किसी भी तरह से किसी भी भूमि पर उपयोग का अधिकार प्रभावित हुआ है।

(ग): जीआईजीएल ने राजस्थान के सीकर जिले के 40 गांवों के लगभग 4150 भूमि मालिकों को आगे वितरण के लिए सक्षम प्राधिकारी, राजस्थान के बैंक खाते में लगभग 2.61 करोड़ रुपये मुआवजा राशि जमा कर दी है।

(घ): जीआईजीएल ने 30 मीटर चौड़ा आरओयू का अधिग्रहण किया जिसमें पाइपलाइन बिछाई गई है। पीएंडएमपी अधिनियम 1962 की धारा 9 (भूमि के उपयोग के संबंध में प्रतिबंध) के प्रावधान के अनुसार 30 मीटर आरओयू की लाइन के भीतर कोई निर्माण नहीं किया जाना चाहिए।

LEAKAGE AND RUPTURE DUE TO CORROSION

2781. **DR. SHRIKANT EKNATH SHINDE:**
SHRIMATI SHAMBHAVI:
SHRI NARESH GANPAT MHASKE:
SHRI RAJESH VERMA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the data on the number of leakage or rupture taken place due to corrosion in the pipelines during the last five years and the current year along with the action taken for addressing it;
(b) the data on the number of Tank Truck crew given the defensive driving and simulator-based training;

(c) the data on the number of safety audits conducted by the Oil Industry Safety Directorate across the petroleum industry during the last five years along with data where safety standards
were prescribed; and

(d) whether any initiatives have been taken by the Government for increasing public awareness about the opportunities and the safety measures in petroleum transportation and storage, especially in the rural areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) A total of five accidents have occurred due to leakage or rupture caused by corrosion during the last 5 years and so far in the current year.

Oil Industry Safety Directorate (OISD) has notified the standards related to pipeline safety namely OISD-STD-141 (for liquid pipelines), OISD-STD-214 (for LPG pipelines), and OISD-STD-226 (for natural gas pipelines) to enhance the pipeline integrity.

Advanced diagnostic tools such as intelligent pigging and Magnetic Tomography Method (MTM) are used to detect internal defects or corrosion in pipelines as per relevant standards. Corrosion protection and mitigation measures like external coating systems, dosing of corrosion inhibitors and injection of biocides are implemented in pipelines whenever needed.

Furthermore, oil and gas companies have implemented various measures to protect underground pipelines from leakage and rupture which inter-alia, include use of Supervisory Control and Data Acquisition (SCADA) systems for real-time monitoring, regular security patrolling, Leak Detection Systems (LDS), Pipeline Intrusion Detection Systems (PIDS), negative pressure wave leak detection system, Geographic Information System (GIS)-based pipeline mapping, etc.

(b) Public Sector Oil Marketing Companies (OMCs) have conducted various training sessions, including defensive driving and simulator-based training, covering more than 3.5 lakh crew members over the past five years.

(c) Oil Industry Safety Directorate (OISD) has conducted 1,316 external safety audits of oil and gas installations, covering over 51,600 km of cross-country pipelines during the past five years.

(d) The oil PSUs have undertaken various initiatives to raise public awareness about the opportunities and safety measures in petroleum transportation and storage, particularly in rural areas. These initiatives include:

i. Village awareness programs around oil and gas installations to highlight the potential dangers, associated risks, and necessary safety measures.
ii. Awareness campaigns on emergency scenarios, environmental protection, and general safety practices.
iii. Displaying hazardous chemical (HAZCHEM) signs on tank trucks.
iv. Vehicle tracking is implemented
v. Defensive driving and simulator-based training to Tank Truck (TT) crew.
vi. Safety measures like limiting device, Terminal Automation System (TAS), advanced fire fighting systems and Remote Operated Shut-off Valves (ROSOV)
vii. Promoting safety measures at Retail Outlets including awareness campaigns through billboards.
viii. Promoting safe handling of LPG cylinders through various mediums such as TV/ Radio jingles, short clips, LPG Panchayat, awareness campaigns etc.

Offsite mock drills are also conducted by the District Administration, with active participation from Oil and Gas Companies, to ensure preparedness for emergency situations and to enhance coordination during crises.

12.12.2024

AI IN CIVIL AVIATION SECTOR

2782. **SHRIMATI SMITA UDAY WAGH**
SHRI VIJAY BAGHEL
SHRIMATI KAMLESH JANGDE
SHRI DINESHBHAI MAKWANA
SHRI JANARDAN MISHRA
SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA
SHRI CHANDRA PRAKASH JOSHI
SHRI VINOD LAKHAMSHI CHAVDA

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the details of the outcomes of the meeting between the Civil Aviation Minister and the heads of YouTube and Google regarding the integration of Artificial Intelligence (Al) in civil aviation sector;

(b) the manner in which the Government envisions the role of YouTube in enhancing public awareness and knowledge about the civil aviation sector;

(c) the specific challenges of the aviation industry to be addressed through collaboration with Google, particularly for aviation-related startups; and

(d) the steps likely to be taken by the Government in Chhattisgarh regarding aviation startups?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (d): There has been no joint meeting with heads of YouTube and Google. However, meetings are held with various IT experts and companies from time to time to enable adoption of suitable IT tools and social media platforms for improving aviation and enhancing public awareness. For example, in August, 2024, there was a meeting with Asia Pacific Head of Google and CEO of Youtube. Presently, there are no initiatives under consideration in Chhattisgarh regarding aviation startups.

राज्य राजमार्ग-69 का राष्ट्रीय राजमार्ग के रूप में स्तरोन्नयन

2783. **श्री अभय कुमार सिन्हा**:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) किसी राज्य राजमार्ग (एसएच) के राष्ट्रीय राजमार्ग (एनएच) में स्तरोन्नयन करने के मानदंड और तत्संबंधी ब्यौरा क्या है; और

(ख) क्या सरकार का विचार राज्य राजमार्ग-69 को राष्ट्रीय राजमार्ग के रूप में उन्नत करने का है और यदि हां, तो ऐसा कब तक किया जाएगा और यदि नहीं, तो इसके क्या कारण हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) राज्य राजमार्गों (एसएच) सहित राज्य के अन्य सड़कों को समय-समय पर अच्छी तरह से स्थापित सिद्धांतों के आधार पर राष्ट्रीय राजमार्ग (एनएच) घोषित किया जाता है। राष्ट्रीय राजमार्गों की घोषणा के लिए महत्वपूर्ण मानदंडों में निम्नलिखित शामिल हैं: -

i. देश की एक छोरसे होकर दूसरे छोर तक गुजरने वाली सड़कें।
ii. निकटवर्ती देशों, राष्ट्रीय राजधानियों को राज्य की राजधानियों से जोड़ना/राज्य की राजधानियों, प्रमुख बंदरगाहों, गैर-प्रमुख बंदरगाहों, बड़े औद्योगिक केंद्रों या पर्यटन केंद्रों को परस्पर जोड़ने वाली सड़के।

iii. पहाड़ी एवं अलग-थलग क्षेत्र में महत्वपूर्ण सामरिक महत्व वाली सड़कें।

iv. मुख्य सड़कें जो यात्रा की दूरी को कम करने और पर्याप्त आर्थिक विकास हासिल करने में सक्षम बनाती हैं।

v. सड़कें जो पिछड़े क्षेत्र और पहाड़ी क्षेत्र के बड़े भू-भाग से जुड़ने में मदद करती हैं।

vi. 100 किमी की राष्ट्रीय राजमार्ग ग्रिड की उपलब्धि में योगदान देने वाली सड़कें।

vii. पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान (एनएमपी) के साथ अनुरूप सड़कें।

(ख) मंत्रालय को राज्य राजमार्गों (एसएच) सहित अन्य राज्य सड़कों को नए राष्ट्रीय राजमार्ग (एनएच) के रूप में घोषणा करने/उन्नयन के लिए बिहार राज्य सरकार सहित विभिन्न राज्य सरकारों/संघ राज्य क्षेत्रों (यूटी) से प्रस्ताव प्राप्त होते रहते हैं। मानदंडों की पूर्ति, संपर्कता की आवश्यकता, परस्पर प्राथमिकता और निधियों की उपलब्धता के आधार पर निर्णय लिए जाते हैं।वर्तमान में, बिहार राज्य में एसएच-69 को राष्ट्रीय राजमार्ग घोषित करने पर विचार नहीं किया जा रहा है।

वर्तमान में बिहार में राष्ट्रीय राजमार्गों की कुल लंबाई लगभग 6,132 किलोमीटर है। अप्रैल, 2014 से बिहार राज्य में राज्य राजमार्गों सहित लगभग 1,579 किलोमीटर लंबाई की राज्य सड़कों को राष्ट्रीय राजमार्ग के रूप में अधिसूचित किया गया है।

PM JANMAN SCHEME IN ODISHA

2784. **SHRI SAPTAGIRI SANKAR ULAKA:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether Odisha's Particularly Vulnerable Tribal Groups (PVTGs) such as the DongriaKondh and Bonda continue to face malnutrition, inadequate healthcare and infrastructure deficiencies and if so, the details thereof;

(b)the specific interventions undertaken and progress achieved under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) scheme to address the said issues of Odisha's PVTGs;

(c) the reasons for any delays or gaps in the implementation of the PM JANMAN scheme in Odisha; and

(d) the details of the funds allocated and utilized for Odisha’s PVTGs under the PM JANMAN scheme during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): As PVTGs including DongriaKondh and Bondo in Odisha had been facing vulnerability in social, economic and educational fields, on 15th November 2023, Hon'ble PM launched Pradhan Mantri Janjati Adivasi Nyaya MahaAbhiyaN (PM JANMAN) for socio-economic development of 75 PVTG communities residing in 18 states and one UT including Odisha. The mission aims to provide basic facilities such as safe housing, clean drinking water and improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in 3 years. These objectives are planned to be met through 11 interventions implemented by 9-line Ministries. The details of benefits given under the Abhiyan scheme in Odisha since its

inception, Ministry-wise, is given in **Statement**. The perusal of interventions undertaken under mission would show that malnutrition, inadequate healthcare and infrastructure deficiencies are also being taken care under the mission through setting up of Anganwadis, Mobile Medical Units and construction of road etc for all PVTGs including Odisha.

The budget under the Mission has been fixed at Rs 24,104 cr and the mission is till the period ending on 31.3.2026. As on 21.11.2024, projects worth of Rs.8369.87 Cr have been sanctioned under the abhiyan by line Ministries / Departments including Ministry of Tribal Affairs. Ministry of Tribal Affairs is the nodal Ministry for the abhiyan. However, each Ministry has been allocated budget and targets under abhiyan and responsible for implementing the intervention assigned to it. As on date, no delays or gaps in the implementation of PM JANMAN in Odisha has been brought to the notice of this Ministry by line Ministries / Departments.

STATEMENT

The details of benefits* given under PM JANMAN (as on 21.11.2024) in Odisha

Ministry	Intervention	Sanctions	Financial sanctions (in Rs. cr)
	Pucca houses	28757 houses	263.72

MoRD	Connecting roads	147.87 Km road	149.75
MoJS	Piped Water Supply	525 villages saturated	Not Available
MoHFW	Mobile Medical Units (MMUs)	50 MMUs sanctioned	16.94
MoWCD	Anganwadi Centers (AWCs)	90 AWCs	14.64
MoE	Hostels	30 Hostels	82.50
MoP	Energization of HHs	1326 HHs	0**
MNRE	Energization of HHs	-	-
DoT, MoC	Mobile towers	130 habitations	13.5
MoTA	Multipurpose Centres(MPCs)	61 MPCs	24.64
	Setting up of VDVKs	43 VDVKs	1.7765

*As per information provided by concerned Ministries

**As informed by Ministry of Power, State of Odisha is implementing electrification works of PVTG households under PM JANMAN through its State's scheme.

USAGE OF SEAPLANES TO BOOST CONNECTIVITY

2785. **DR. SHASHI THAROOR**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether it is true that the Government has explored the use of seaplanes to improve connectivity across the country particularly in Kerala;

(b) if so, the details thereof; and

(c) if not, whether the Government would consider exploring the use of seaplane operations in Kerala and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): The Government has issued 'Guidelines for Seaplane Operations in India' on 22.08.2024 to provide seamless and safe seaplane operations while enabling the citizens in remote areas to benefit from air connectivity under the RCS-UDAN scheme. The Guidelines allow operators to commence seaplane operations from water-aerodromes that have been developed in compliance with DGCA CAR Section 3 Series C Part IX "Minimum Safety Requirements for Seaplane Operations'. UDAN Round 5.5 has been launched wherein interested airlines, based on their assessment of demand on particular routes, may submit their proposals to connect water-bodies at the time of bidding.

The Government of Kerala has proposed 14 locations, namely, Kovalam, Bolgatty, Kumarakom, Idukki Dam, Malampuzha, Banasura Sagar Dam, Kasaragod, Munnar, (Mattupetty Dam/Sengulam Dam), Karapuzha Dam, Valapattanam River, Muzhappilangad Drive in beach, Pazhassi Dam, Kakkayam Dam, Valiyaparamba back waters for inclusion in the list of waterbodies available for bidding under round 5.5 of the Regional Connectivity Scheme - Ude Desh Ka Aam Nagrik (RCS-UDAN).

CONTRIBUTION OF MSMEs IN EXPORTS

2786. **SHRI THARANIVENTHAN M S:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether Government has the details of the percentage of contribution of MSMEs in Tamil Nadu in the country's total exports during the last five years; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): As on 30.11.2024, the year wise number of Micro, Small and Medium Enterprises registered on Udyam Registration Portal is **3.13 crore.** Which are exporting enterprises and the value of their exports in all India and Tamil Nadu state respectively is given below:

Financial Year Wise Total Exporting MSMEs and Respective Export Values (Rs. In Crore) Reported Under Udyam Since 01/07/2020 to 30/11/2024 for All India vis-a-vis Tamil Nadu State

Financial Year	All India		Tamil Nadu	
	Exporting MSMEs	Export Value	Exporting MSMEs	Export Value
2020-21 (01/07/2020 - 31/03/2021)	52,849	3,95,354.15	6,065	45,753.58
2021-22	96,769	5,96,557.49	10,843	71,609.49

2022-23	1,21,159	8,55,057.41	12,920	93,221.27
2023-24	1,53,274	14,05,403.61	15,268	1,48,157.88
2024-25 (Till 30/11/2024)	1,73,350	12,39,770.67	16,980	1,27,090.80

ADDITIONAL MEGA FOOD PARKS IN TAMIL NADU

2787. Dr. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN :

Will the Minister of ***FOOD PROCESSING INDUSTRIES***be pleased to state:

(a) whether the Government has any plans to set up additional Mega Food Parks in Tamil Nadu;

(b) if so, the details thereof;

(c) whether any investments in cold storages are being planned by the Government in Tamil Nadu, if so, the details thereof;

(d) whether the Government proposes to develop additional biomass facilities owing to large production of sugarcane in the State; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a)and (b) Ministry of the Food Processing Industries (MoFPI) has approved 41 Mega Food Park projects and out of this, 24 Mega Food Parks are operational. The scheme has been discontinued by the Government w.e.f. 01.04.2021 with provision

for committed liabilities and hence, there is no proposal to set up additional Mega Food Parks in India, including Tamil Nadu.

(c) to (e) MoFPI has been implementing central sector umbrella scheme namely “Pradhan Mantri Kisan Sampada Yojana (PMKSY) since 2017-18 across the country. The objective of the scheme is to ensure overall development of food processing sector in the country. The PMKSY has several on-going component schemes such as Creation of Infrastructure for Agro Processing Cluster (APC), Integrated Cold Chain and Value Addition Infrastructure (ICC), Creation / Expansion of Food Processing and Preservation Capacities (CEFPPC) and Operation Greens (OG) to provide financial assistance for setting up of Food Processing Industries (FPI) including setting up of cold chain infrastructure in the country. MoFPI does not set up food processing unit including cold storage infrastructure on its own. Schemes are demand drivenand not region specific wherein proposals are invited through Expression of Interest from eligible entities as per scheme guidelines.MoFPI does not provide financial assistance for stand-alone cold storages and biomass facilities under any of the component schemes of PMKSY.

Ministry of Agriculture and Farmers Welfare is implementing Mission for Integrated Development of Horticulture (MIDH) under which financial assistance is provided for various horticulture activities including Construction/Expansion/ Modernization of cold storages for storage of perishable horticultural produce

throughout the country including Tamil Nadu on the basis of Annual Action Plan (AAP) received from States/UTs. AAPs are prepared by the States/UTs based on their requirement, capacity and availability of resources. The component under the scheme is demand/entrepreneur driven for which Government assistance in the form of credit linked back ended subsidy is available at the rate of 35% of the project cost in general areas and 50% of the project cost in hilly and scheduled areas through respective State Horticulture Missions.

GREENFIELD AIRPORT IN BHOGAPURAM, ANDHRA PRADESH

2788. **SHRI Y S AVINASH REDDY**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the work on the Greenfield Airport in Bhogapuram, Andhra Pradesh is being done at a rapid pace;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the time by which the said airport would be operational; and

(d) the steps taken by the Government to promote Bhogapuram airport as an international State-of-the-art airport?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): Construction work at Bhogapuram Greenfield airport project has commenced and till 30.11.2024, physical Progress of 52.44% has been achieved.

(c): The probable date of completion of the project is June, 2026.

(d): Bhogapuram Greenfield Airport Project is being implemented by Government of Andhra Pradesh (GoAP) under Public Private Partnership (PPP) mode. The airport has been envisaged by the GoAP with a state-of-the-art infrastructure, catering to both domestic and international passengers with the initial handling capacity of 6 Million Passengers Per Annum.

COMPLAINTS ON AIR SEWA PORTAL

2789. **SHRIMATI KANIMOZHI KARUNANIDHI**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government has received any complaints against airlines on its Air Sewa Portal;

(b) if so, the details thereof, year wise along with the status of the said complaints;

(c) the details of the complaints regarding overbooking of air tickets and flight delays along with their status;

(d) the measures taken/being taken by the Government to ensure that the airlines provide better service to the passengers; and

(e) whether the Government has conducted periodic audits on all airlines regarding their service delivery and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b) Yes; the Government has received 50,620 complaints against airlines and 50,539 complaint has been resolved on Air Sewa Portal (from 01.01.2021 to 03.12.2024).

The year wise complaints received against airlines on Air Sewa Portal are as under;

Year	Complaint Received	Complaint Resolved;
2021	12,670	12,670;
2022	8,578	8,578;
2023	12,657	12,657;
2024 (till 03.12.2024);	16,715	16,634;

(c) There is no separate category of Overbooking of air tickets on Air Sewa Portal. However, the year-wise details of the complaints of flight delays along with their status are as under;

Year	Complaint Received	Complaint Resolved;
2021	491	491;
2022	1142	1142;
2023	2544	2544;
2024 (till 03.12.2024)	4442	4433;

(d) In order to ensure appropriate protection for the air travelers, DGCA has issued following passenger centric regulations;

i) Carriage by Air of Persons with Disability and/or Persons with Reduced Mobility.

ii) Refund of Airline Tickets to Passengers

iii) Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights (CAR Section 3, Series M, Part IV);

(e) To ensure the compliance of provisions laid down under the relevant Civil Aviation Requirements on passenger services delivery, surveillance (planned inspection) is carried out by DGCA as per Annual Surveillance Plan covering Mumbai, New Delhi and Chennai, Bangalore and Hyderabad.

STATUS OF AMRUT IN RAJASTHAN

2790. SHRI DAMODAR AGRAWAL:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the present status of the implementation of Atal Mission for Rejuvenation and UrbanTransformation (AMRUT) in Rajasthan including Bhilwara district;

(b) the total State Annual Action Plan approved, completed and under progress in variousdistricts of Rajasthan, particularly in Bhilwara district under AMRUT;

(c) the status of various water and sewer connection projects completed under AMRUT inRajasthan during the last three years and the current year, district-wise;

(d) the status of sewerage and septage management projects completed under AMRUT inRajasthan during the last three years and the current year, district-wise; and

(e) the details of the funds sanctioned, released and utilised under AMRUT during the lastthree years and the current year in Rajasthan, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25th June 2015. State Annual Action Plans (SAAPs) of the State of Rajasthan for the projects worth ₹3,223.94 crore were approved including Central share of ₹1,541.95 crore.

As reported by the Government of Rajasthan on AMRUT portal, under AMRUT, 144 projects worth ₹3,548.32 crore were taken up of which 122 projects worth ₹2,232.35 crore have been completed and 22 Projects worth ₹1,315.97 crores are at implementation stage.

Under AMRUT, 02 projects worth ₹24.63 crore were taken up in Bhilwara district of which 01 project worth ₹23.12 crore have been completed. District-wise details of projects under AMRUT in the State of Rajasthan is at **STATEMENT** -I.

(c**)** and **(**d): So far, 4.45 lakh water tap connections and 6.15 lakh sewer connections [including households covered through Fecal Sludge and Septage Management (FSSM)]have been provided under AMRUT and in convergence.Further, in the State of Rajasthan, 31 water supply projects worth ₹1,008.22 crore and 30 sewerage and septage management projects worth ₹2,422.54 crore were taken up under AMRUT. Details of projects is given at **STATEMENT** -II. 01Sewerage and Septage Management project worth ₹89.27 crore was taken up in Rajasthan in last 3 years of which work worth ₹76.77 crore has been physically completed.

(e): Under AMRUT, central funds are released to States/UTsGovernments and notdirectly toUrban Local Bodies (ULBs)/ cities,States/ UTs further disburse itto their ULBs/ cities.

Under AMRUT in Rajasthan, Against the committed Central Assistance (CA) of ₹1,541.95 crore for projects, ₹1,511.23 crore has been released against which Utilization Certificates (UCs) have been received worth ₹1,456.95 crore.

Funds released for Rajasthan under AMRUT for projects during the last 3 years

(In ₹ crore)

Financial Year			
2021-22	**2022-23**	**2023-24**	**2024-25**
-	**-**	**53.26**	**-**

STATEMENT -I

DISTRICT WISE PROJECTS UNDER AMRUT IN RAJASTHAN

S.No	District	Total Projects		Completed Projects		Projects at implementation Stage		
		Nos.	Cost (in ₹ Crore)	Nos.	Cost (in ₹ Crore)	Nos.	Cost (in ₹ Crore)	Physical Work Completed (in ₹ Crore)
1	Ajmer	14	364.38	14	364.38			
2	Alwar	11	321.69	10	191.55	1	130.14	128.84
3	Baran	7	174.55	1	1	6	173.55	153.26
4	Bharatpur	5	144.51	5	144.51			
5	Bhilwara	2	24.63	1	23.12	1	1.51	0.42
6	Bikaner	5	161.81	5	161.81			
7	Bundi	5	221.23	4	109.49	1	111.74	100.57
8	Chittaurgarh	6	165.24	5	56.48	1	108.76	97.88
9	Churu	11	246.52	10	140.85	1	105.67	104.61
10	Dhaulpur	6	68.91	4	27.24	2	41.67	39.59
11	Ganganagar	3	1.15	3	1.15			

S.No	District	Total Projects		Completed Projects		Projects at implementation Stage		
		Nos.	Cost (in ₹ Crore)	Nos.	Cost (in ₹ Crore)	Nos.	Cost (in ₹ Crore)	Physical Work Completed (in ₹ Crore)
12	Sawai Madhopur	8	237.41	7	115.29	1	122.12	120.90
13	Hanumangarh	4	9.37	4	9.37			
14	Karauli	5	127.67	3	2.5	2	125.17	120.63
15	Jaipur	7	151.83	7	151.83			
16	Jhalawar	3	77.88	2	2.65	1	75.23	66.20
17	Jhunjhunun	4	8.44	4	8.44			
18	Jodhpur	9	214.09	8	124.82	1	89.27	76.77
19	Kota	8	314.02	6	219.35	2	94.67	92.93
20	Nagaur	4	104.62	3	42.44	1	62.18	59.69
21	Pali	3	1.8	3	1.8			
22	Sikar	6	216.67	5	142.38	1	74.29	72.80
23	Tonk	2	1.85	2	1.85			
24	Udaipur	6	188.05	6	188.05			
Total		144	3548.32	122	2232.35	22	1315.97	1235.10

STATEMENT -II

LIST OF SEWERAGE AND SEPTAGE MANAGEMENT PROJECTS GROUNDED IN RAJASTHAN UNDER AMRUT

S.No.	City	Title	Milestone	Project Cost (in ₹ crore)	Physical Progress (in ₹ crore)
1	**Ajmer**	**Sewerage and Septage Management**	**Work Completed**	**75.12**	**75.12**
2	**Alwar**	**Sewerage and Septage under AMURT Scheme GOI for Alwar Town, Rajasthan**	**Work Completed**	**86.22**	**86.22**
3	**Beawar**	**Sewerage and Septage Management**	**Work Completed**	**125.63**	**125.63**
4	**Bharatpur**	**Sewerage and Septage Management**	**Work Completed**	**93.24**	**93.24**

S.No.	City	Title	Milestone	Project Cost (in ₹ crore)	Physical Progress (in ₹ crore)
5	Bikaner	Sewerage and Septage Management	Work Completed	125.05	125.05
6	Bundi	Sewerage and Septage Management Part-1	Work Completed	62.35	62.35
7	Churu	Sewerage and Septage Management	Work Completed	102.18	102.18
8	Dhaulpur	Dhaulpur Sewerage and Septage Management	Work Completed	26.23	26.23
9	Hanumangarh	Sewerage and septage Management	Work Completed	6.98	6.98
10	Jaipur	Sewerage and Septage Management(Brahmpuri STP)	Work Completed	21.17	21.17
11	Jaipur	Sewer Network(near Kartarpura Nala)	Work Completed	32.82	32.82
12	Jaipur	Upgradation of STP(Delawas)	Work Completed	44.08	44.08
13	Jodhpur	Sewerage management	Work Completed	71.78	71.78
14	Kishangarh	Sewerage And Septage Management	Work Completed	100.29	100.29
15	Kota	Kota Sewerage and Septage Management	Work Completed	95.19	95.19
16	Sikar	Sewerage and Septage Management under AMRUT Scheme GoI for Sikar Town, Rajasthan	Work Completed	109.69	109.69
17	Udaipur	Sewerage and Septage Management(Phase - I)	Work Completed	75.24	75.24
18	Udaipur	Sewerage and Septage Management(Phase - II)	Work Completed	68.28	68.28
19	Baran	Sewerage and Septage Management under AMRUT Scheme	Implementation Stage	97.56	89.76
20	Bhiwadi	Sewerage and Septage under AMRUT Scheme GOI for Bhiwadi Town, Rajasthan	Implementation Stage	130.14	128.84

S.No.	City	Title	Milestone	Project Cost (in ₹ crore)	Physical Progress (in ₹ crore)
21	Bundi	Sewerage and Septage Management Part-2	Implementation Stage	111.74	100.57
22	Chittaurgarh	Sewerage and Septage Management	Implementation Stage	108.76	97.88
23	Gangapur City	Sewerage and Septage Management under AMRUT Scheme	Implementation Stage	122.12	120.90
24	Hindaun	Sewerage and Septage Management under AMRUT Scheme	Implementation Stage	104.6	103.55
25	Jodhpur	Construction of works of sewer network and construction of sewerage treatment plant, sewerage pumping station and all allied works including operation services of STP and SPS for 10 years at Jodhpur	Implementation Stage	89.27	76.77
26	Kota	Kota Sewerage Phase-2	Implementation Stage	79.48	77.89
27	Kota	Kota Sewerage Phase-3	Implementation Stage	15.19	15.04
28	Nagaur	Sewerage and Septage Management	Implementation Stage	62.18	59.69
29	Sikar	Sewerage Project Phase-2 under AMRUT(against savings of SAAP I ,II and III)	Implementation Stage	74.29	72.80
30	Sujangarh	Sewerage and Septage Management under AMRUT Scheme GoI for Sujangarh Town, Rajasthan	Implementation Stage	105.67	104.61
	Total			2422.54	2369.85

LIST OF WATER SUPPLY PROJECTS GROUNDED IN RAJASTHAN UNDER AMRUT

S.No.	City	Title	Milestone	Project Cost (in ₹ crore)	Physical Progress (in ₹ crore)
1	Ajmer	Ajmer Water Supply Management	Work Completed	29.98	29.98
2	Alwar	Water Supply Management Part-1	Work Completed	46.18	46.18
3	Alwar	Water Supply Management Part-2	Work Completed	40.62	40.62
4	Beawar	Water Supply Management Part-1	Work Completed	14	14.00
5	Beawar	Water Supply Management Part-2	Work Completed	14.53	14.53
6	Bharatpur	Water Supply Management	Work Completed	49.58	49.58
7	Bhilwara	Water Supply Management	Work Completed	23.12	23.12
8	Bhiwadi	Water Supply	Work Completed	15.07	15.07
9	Bikaner	Water Supply Management	Work Completed	34.95	34.95
10	Bundi	Water Supply project under AMRUT Scheme	Work Completed	46.36	46.36
11	Chittaurgarh	Water Supply Management-1	Work Completed	40	40.00
12	Chittaurgarh	Water Supply Management-2	Work Completed	15	15.00
13	Churu	Water Supply Management	Work Completed	20.59	20.59
14	Gangapur City	Water Supply project Part -1	Work Completed	40	40.00
15	Gangapur City	Water Supply project Part -2	Work Completed	21.91	21.91
16	Jaipur	Water Supply Management	Work Completed	52.18	52.18
17	Jodhpur	Water Supply Management	Work Completed	9.36	9.36
18	Kota	Water Supply project part 1	Work Completed	60.25	60.25
19	Kota	Water Supply project part 2	Work Completed	21.73	21.73
20	Kota	Kota Water supply phase-2	Work Completed	40.01	40.01
21	Nagaur	Water Supply Management	Work Completed	41.32	41.32
22	Sawai Madhopur	Water Supply Management	Work Completed	48.87	48.87
23	Sikar	Water Supply Management	Work Completed	30.37	30.37
24	Sujangarh	Water Supply Management	Work Completed	9.97	9.97
25	Udaipur	Water Supply Management	Work Completed	30	30.00
26	Baran	Water Supply Management Part-1	Implementation Stage	46.49	39.52

S.No.	City	Title	Milestone	Project Cost (in ₹ crore)	Physical Progress (in ₹ crore)
27	Baran	Water Supply Management Part-2	Implementation Stage	28.31	23.21
28	Dhaulpur	Water Supply Management Part-1	Implementation Stage	30	28.50
29	Dhaulpur	Water Supply Management Part-2	Implementation Stage	11.67	11.09
30	Hindaun	Water Supply Management	Implementation Stage	20.57	17.07
31	Jhalawar	Water Supply Management	Implementation Stage	75.23	66.20
	Total			1008.22	981.54

E-KYC OF LPG BENEFICIARIES

2791. **SHRI TARIQ ANWAR**:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the steps taken/proposed to be taken by the Government to address the inconvenience caused to the LPG beneficiaries, particularly women and elderly, during the e-KYC process;

(b) the steps taken by the Government to address the issue faced by the LPG beneficiaries during e-KYC process; and

(c) the number of LPG consumers in the State who have not completed their e-KYC at their respective gas agencies, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): Under PAHAL Scheme, the LPG cylinders are sold at non-subsidised price and the applicable subsidy to LPG consumers is transferred directly into the bank account of the consumers. The subsidy is transferred either through Aadhaar Transfer Compliant (ATC) or Bank Transfer Compliant (BTC) mode. PAHAL has helped in identifying 'ghost' accounts, multiple accounts and inactive accounts. This has helped in curbing diversion of subsidised LPG to commercial purposes. As on 01.11.2024, more than 30.43 crore LPG consumers are enrolled under PAHAL scheme.

To make LPG more affordable to PMUY consumers and ensure sustained usage of LPG by them, Government started a targeted subsidy of Rs.200/- per 14.2 kg cylinder for up to 12 refills per Annum (and proportionately pro-rated for 5 Kg connections) to the PMUY consumers in May 2022. In October 2023, Government has further increased targeted subsidy to Rs.300 per 14.2 kg cylinder for up to 12 refills per Annum (and proportionately pro-rated for 5 Kg connections). After a targeted subsidy of Rs 300/cylinder to PMUY consumers, Government of India is providing 14.2 Kg LPG cylinders at an effective price of Rs.503 per cylinder (in Delhi).

It is important to ensure that these benefits reach the eligible and targeted beneficiaries in an efficient and timely manner. Aadhaar based authentication for Direct Benefit Transfer (DBT) schemes enables accurate, real-time and cost-effective identification, authentication and de-duplication of beneficiaries for targeted delivery of benefits to the intended beneficiaries.

To augment the authentication of consumers, Government in October 2023 had issued directions to public sector Oil Marketing Companies (OMCs) to undertake **and** complete Biometric Aadhaar Authentication of PMUY and PAHAL beneficiaries.

Consumers can complete their biometric Aadhaar authentication through various methods. This includes use of mobile applications provided by their respective OMCs. This option offers convenience and flexibility, allowing consumers to complete the authentication process using their smart phones, without visiting a distributor, at their convenience. Consumers can also complete the biometric Aadhaar authentication at the time of their cylinder delivery. This method also allows consumers to complete the process without the need to visit any place. Consumers may also choose to complete the authentication process by visiting their LPG distributor's showroom which provides an alternative for those who may not be available during delivery hours or prefer to complete the process in person.

All PMUY and DBTL LPG Consumers are required to undergo biometric Aadhaar authentication using any of the available methods at their convenience. This flexible approach ensures that consumers can choose the method and timing that best suits their individual preference and circumstances. Significant numbers of Biometric Aadhaar Authentications (more than 35 lakh PMUY beneficiaries) were successfully conducted during Viksit Bharat Sankalp Yatra camps. Authentication activities are being undertaken at the customer's doorstep as a part of LPG Safety Inspections/Camps which are currently undergoing. No service or benefit has been stopped for consumers whose biometric authentication has not been completed.

More than 92% of domestic LPG consumers are Aadhaar seeded. State-wise details of biometric Aadhaar authentication of LPG consumers are at **Statement**.

STATEMENT

S.No.	State/UT Name	No. of LPG Consumers	LPG Aadhaar Seeding	% LPG Aadhaar Seeding	Cash Transfer Compliant (PAHAL) Consumers	Biometric Authentication CTC PAHAL consumers	% of Biometric Authenticated
1	Andaman **and** Nicobar	1,27,930	1,12,088	87.62%	107410	59339	55.25%
2	Andhra Pradesh	1,57,84,682	1,50,21,480	95.16%	14697280	9738581	66.26%
3	Arunachal Pradesh	3,29,275	2,62,939	79.85%	286780	21042	7.34%
4	Assam	91,72,178	33,99,874	37.07%	8853981	1713710	19.36%
5	Bihar	2,28,62,336	2,21,57,991	96.92%	22200016	10887772	49.04%
6	Chandigarh	3,04,376	2,60,964	85.74%	247508	42381	17.12%
7	Chhatisgarh	63,05,762	60,41,276	95.81%	6045016	3733172	61.76%
8	Dadra Nagar-Haveli and Daman	1,70,780	1,54,949	90.73%	147601	96933	65.67%
9	Delhi	56,44,932	46,12,451	81.71%	4413654	1347311	30.53%

10	Goa	5,76,105	4,78,247	83.01%	448228	210915	47.06%
11	Gujarat	1,27,51,505	1,17,58,700	92.21%	11550734	5212757	45.13%
12	Haryana	81,83,894	75,15,688	91.84%	7278338	2643806	36.32%
13	Himachal Pradesh	22,29,512	20,32,837	91.18%	1944304	881997	45.36%
14	Jammu **and** Kashmir	35,31,149	27,94,119	79.13%	3142230	1298676	41.33%
15	Jharkhand	66,04,388	62,61,434	94.81%	6268201	2639367	42.11%
16	Karnataka	1,87,52,903	1,74,37,091	92.98%	17052029	9523264	55.85%
17	Kerala	97,75,013	93,61,531	95.77%	8898976	5876664	66.04%
18	Ladakh	99,482	74,907	75.30%	75214	23129	30.75%
19	Lakshadweep	11,867	11,240	94.72%	9876	1752	17.74%
20	Madhya Pradesh	1,74,77,292	1,67,30,557	95.73%	16621883	7236504	43.54%
21	Maharashtra	3,16,05,235	2,88,49,328	91.28%	27834066	12897298	46.34%
22	Manipur	6,98,795	6,53,618	93.54%	665113	81317	12.23%
23	Meghalaya	5,21,695	2,28,968	43.89%	496235	146388	29.50%
24	Mizoram	3,63,350	3,04,103	83.69%	325060	129125	39.72%
25	Nagaland	3,81,757	2,94,894	77.25%	315876	99893	31.62%
26	Odisha	1,00,35,285	95,27,621	94.94%	9493542	4493884	47.34%
27	Puducherry	4,08,931	3,90,912	95.59%	381015	199578	52.38%
28	Punjab	95,85,893	87,74,230	91.53%	8502654	2976741	35.01%
29	Rajasthan	1,83,20,605	1,71,24,680	93.47%	17029542	9630159	56.55%
30	Sikkim	1,86,745	1,76,234	94.37%	170926	68201	39.90%
31	Tamil Nadu	2,36,46,112	2,24,66,365	95.01%	22255373	12757097	57.32%
32	Telangana	1,26,19,420	1,18,73,391	94.09%	11413808	6775984	59.37%
33	Tripura	8,39,776	8,06,545	96.04%	808025	254698	31.52%
34	Uttarakhand	32,07,502	28,45,745	88.72%	2829009	1305484	46.15%
35	Uttar Pradesh	4,81,61,129	4,56,36,053	94.76%	45583432	19814605	43.47%
36	West Bengal	2,70,64,252	2,61,22,601	96.52%	25967028	16887633	65.03%

Source: Indian Oil Corporation Limited on industry basis (as of 1st week of November 2024)

ALTERNATIVE FUEL SOURCES IN PETROLEUM SECTOR

2792. **SHRI ARUN BHARTI:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether the Government specify the advancements in the use of alternative fuels in the petroleum sector during the last five years and the current year and if so, the details thereof;

(b) the details of the projects that have been initiated to develop alternative fuel sources and their current status of operation;

(c) the details of the budget allocation for these projects for the current fiscal year; and

(d) the details of comparative data on the reduction in carbon emissions and environmental impact due to these projects during the last five years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): Government has been promoting various alternative fuels in the petroleum sector, which *inter-alia* include Compressed Natural Gas (CNG), Piped Natural Gas (PNG), Compressed Bio Gas (CBG) and Ethanol blended Petrol. Under the Ethanol Blended Petrol (EBP) Programme, Oil Marketing Companies (OMCs) sell petrol blended with ethanol and under the 'Sustainable Alternative towards Affordable Transportation' (SATAT) initiative, Compressed Bio Gas (CBG) is marketed along with Compressed Natural Gas (CNG).

Under the EBP Programme, the blending of ethanol in petrol increased from 188.6 crore litres in Ethanol Supply Year (ESY) 2018-19 to more than 700 crore litres in ESY 2023-24, with a corresponding increase in the blending percentage from 5% in ESY 2018-19 to 14.6% in ESY 2023-24.

The number of CNG stations has increased from 1742 in 2019 to 7341 in 2024 (as on 31.10.2024), improving accessibility to cleaner fuels for the transport sector. Domestic PNG connections to households have increased from 54.04 lacs in 2019 to 1.37 crore in 2024 (as on 31.10.2024). More than 740 districts have been covered under City Gas Distribution (CGD) authorisation. Around 80 CBG plants have been commissioned under the SATAT initiative in the last 5 years.

(d): Over the last five years, ethanol blending in petrol by Public Sector Oil Marketing Companies (OMCs) has contributed to a reduction of approximately 433 lakh metric tonnes of CO_2 emissions.

INVESTMENT IN EXPLORATION PROJECTS

2793: **SHRI BHARTRUHARI MAHTAB:**
SHRI VIJAY KUMAR DUBEY:
SHRI JANARDAN MISHRA:
SHRI VINOD LAKHAMSHI CHAVDA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the steps taken/being taken by the Government to facilitate investments in exploration of major offshore oil deposits;

(b) whether such investments by the private companies would help in reducing oil dependency and if so, the details thereof; and

(c) whether the total area opened by the Government for exploration activities was previously under “no-go area” and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): The Government has taken various policy initiatives to facilitate investment in exploration of major offshore oil reserves, increase hydrocarbon production and reduce dependence which *inter-alia* include:

i. Notification of Hydrocarbon Exploration Licensing Policy (HELP) on 30th March 2016 for the award of exploration acreages to boost the Indian Exploration and Production (EandP) Sector. This year also marked the landmark shift from Production Sharing mechanism to Revenue Sharing mechanism.

ii. The Government introduced the Discovered small field policy in 2015 for awarding discovered acreages and enable monetization of unmonetized discoveries of Oil and Natural Gas Corporation (ONGC) Limited and Oil India Limited (OIL).

iii. Government notified policies in 2016 and 2017 for marketing including pricing freedom for the gas produced from Deepwater, ultra deepwater and High Pressure-High Temperature areas subject to a ceiling price on the basis of landed price of alternate fuels.

iv. The Government deregulated the sale of domestically produced crude oil in July, 2022.

v. Government further notified the policy reforms on 28th February 2019 to promote Ease of Doing Business and incentivize production. (Revenue Share from Category II and III type of basins were removed except in case of windfall gains, 7-year Royalty Holiday and concessional Royalty Rates for Deep and Ultra-deep blocks, fiscal incentives for early monetization of fields as well as Marketing and Pricing freedom for natural gas)

vi. Under the Open Acreage Licensing Program (OALP) under HELP, till date eight OALP bid rounds have concluded and 144 exploration blocks have been awarded for EandP activities with a total anticipated investment of 3.37 billion USD. In OALP Bid Round-IX, out of 28 blocks offered, 19 blocks are in offshore area covering an area of around 1,22,721 Sq. Km. (SKM).

vii. Government is also spending substantially on acquisition of vital seismic data for appraisal of offshore sedimentary basins such as Andaman and India's Exclusive Economic Zone (EEZ) and drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders. Beyond the current EEZ boundary, Government has approved acquisition of 30,000 LKM of seismic data in the Extended Continental Shelf (ECS) of India.

viii. Setting up of National Data Repository, 2017.

ix. In 2022, Government of India released about 1 million SKM 'No-Go' area (which was previously prohibited for EandP operations) in offshore areas for new exploration.

x. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.

xi. In June 2020, Government allowed monetization of early stage discovery during the Exploration period itself to help reduce the full gestation period of the project and enable investors to start earning revenues at an early stage.

xii. In November 2021, Government allowed monetization of ad-hoc and test gas making such gas that would have been flared available to the market.

xiii. Expediting approval processes for oil and gas blocks through online portals and implementation of several processes on self-certification basis.

Oil and gas exploration and production projects are high risk, capital and technology intensive. India has 26 sedimentary basins. Government has undertaken various measures to appraise the unappraised sedimentary basins area which include Hydrocarbon Reassessment Survey, National Seismic Programme etc. Oil and gas exploration is carried out by companies in the public sector and private sector both. Exploration and production companies, including international oil companies, can contribute to the capital and technology required for projects to fulfill the energy requirement of the country.

(c): The “No-Go” area, which was prohibited for EandP operations, has now been reduced to 24,832 SKM from 1,366,708 SKM, thereby opening of up to ~99% of erstwhile “No-Go” area for exploration activities.

These areas lie off the coast of India in the Bay of Bengal, Indian Ocean and the Arabian Sea.

CAPITAL INFUSION IN MSMEs

2794. **SHRI S VENKATESAN**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the amount mobilized as Capital infusion through Self-Reliant India Fund in MSMEs and number of MSMEs benefitted, year-wise since inception of the scheme;

(b) the original annual target fixed and percentage of achievement thereof;

(c) the number of companies failed after the receipt of Self-Reliant India (SRI) fund along with the names of companies; and

(d) the number of companies which have risen to the stature of National and international level along with the names of companies?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a)**:** The details of amount mobilized as Capital infusion through Self-Reliant India (SRI) Fund in MSMEs and number of MSMEs benefitted, year-wise, since inception in year 2021 till 30.11.2024, are as under:

Financial Year	No. of MSMEs	Total amount infused (Rs. in Crore)
FY 2021-22	**75**	**1,335**
FY 2022-23	**250**	**3,007**
FY 2023-24	**107**	**3,306**
FY 2024-25 (as on 30.11.2024)	**91**	**1,964**

(b): Details of annual Target of SRI Fund and achievement, year-wise, since inception in year 2021 till 30.11.2024, are as under:

Financial Year	Annual target (No. of MSMEs)	No. of MSMEs assisted	Achievement in %
FY 2021-22	**75**	**75**	**100%**
FY 2022-23	**246**	**250**	**101%**
FY 2023-24	**55**	**107**	**195%**
FY 2024-25 (as on 30.11.2024)	**65**	**91**	**140%**

(c): Seven companies have closed its operation after the receipt of Self Reliant India Fund. There name are as under:

Sl. No.	Name of Company
1.	Kid Aptivity Technologies Private Limited
2.	Quality Tutorials Private Limited
3.	Signalx Private Limited
4.	Vc Agritech Private Limited
5.	Curiosity Edtech Pvt Ltd
6.	GFM Retail Private Limited
7.	Mooofarm Private Limited

(d): Eight companies had more than Rs.50 crore foreign exchange earnings through export during FY 2023-24. There name are as under:

Sl. No.	**Name of Company**
1.	Lohum Cleantech Pvt Ltd
2.	Sukino Healthcare Solutions Private Limited
3.	SBCDC Software Private Limited
4.	Amber Internet Solutions Private Limited
5.	Transformative Learning
6.	Covalense Digital Solutions Pvt. Ltd.
7.	Webklipper Technologies Private Limited ('Webengage')
8	Exotel Techcom Private Limited

BENEFICIARIES UNDER ODOP

2795. SHRI G M HARISH BALAYOGI:

Will the Minister of ***FOOD PROCESSING INDUSTRIES*** be pleased to state:

(a) the steps taken/ being taken by the Government for capacity building along with the number of beneficiaries under One District One Product (ODOP) initiative for coconut in Dr. B.R. AmbedkarKonaseema district;

(b) whether the Government has identified any disruptions in the supply chain of coconut from Dr. BR AmbedkarKonaseema district;

(c) if so, the details of the possible interventions recommended to bridge the gap;

(d) whether any action report has been prepared for coconut from Dr. B.R. Ambedkar Konaseema district and if so, the details thereof;

(e) whether any coconut/ coconut product has been identified from Dr. B.R. Ambedkar Konaseema district for export potential under District Export Hub initiative; and

(f) if so, details regarding the District Export action plan of the said products?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) Ministry of Food Processing Industries (MoFPI) is implementing a Centrally Sponsored- "Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for upgradation of micro food processing enterprises in the country. The scheme is operational from 2020-21 to 2025-26 with an outlay of Rs. 10,000 Crore. The scheme aims to enhance the competitiveness of existing individual micro-enterprises in the unorganized segment of the food processing industry and promote formalization of the sector.Coconut has been identified as One District One Product (ODOP) for the Dr.

B.R. Ambedkar Konaseema district. Under Credit Linked Subsidy, 6 Loans have been sanctioned in ODOP for Coconut based products in the Dr. B.R. AmbedkarKonaseema district. Under Capacity Building component of PMFME Scheme, training is provided to the beneficiaries, Trainers (Master Trainers, District Level Trainers) and District Resource Persons (DRPs) on Food Processing Entrepreneurship Development Program. For the district of Dr. B.R. Ambedkar Konaseema, 102 beneficiaries have been trained till 31st October 2024.

(b) and (c).No, Sir. However, Ministry is extending credit linked subsidy of 35% with maximum limit upto 10 lakhs to the interested individual/entity for upgradation of existing or setting up of new micro-food processing facility, in accordance with the guidelines of Centrally Sponsored- PMFME scheme since June, 2020. Establishment of Common Infrastructure projects by FPOs/SHGs/Cooperatives/Govt. Entities; Seed Capital to SHG members; Marketing and Branding projects; and Capacity Building through training institutions are also supported as per the PMFME scheme guidelines. The scheme is operational from 2020-21 to 2025-26 with an outlay of Rs. 10,000 Crore.

(d). No, Sir.

(e) and (f). Yes, Sir. Coir and coir Products were identified as a product for export potential under District as Export Hub initiative by the Directorate General of Foreign Trade, Ministry of Commerce and has been included in the Draft Export Action plan prepared by the District Industrial and Export Promotion Committee (DIEPC), Dr. B.R. Ambedkar Konaseema district.

12.12.2024

ALLOCATION OF FUNDS UNDER PMAY-U

2796. **SHRIMATI HARSIMRAT KAUR BADAL**:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of the funds sanctioned, allocated and utilized under the Pradhan Mantri Awas Yojana-Urban (PMAY-U) during the last three years and the current year, State/UT-wise including Punjab;

(b) the details of the beneficiaries under the said scheme, State/UT-wise and district-wise in Punjab; and

(c) the manner in which the Union Government ensures that slum dwellers and low-income groups can access to the benefits from interest subsidies in getting financial assistance in Punjab under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country including Punjab. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS).

Government of India provided its fixed share as Central Assistance of ₹1.0 lakh per unit under ISSR, ₹1.5 lakh per unit for AHP and BLC verticals of PMAY-U. Under CLSS vertical, an interest subsidy up to ₹2.67 lakh per house was provided to beneficiaries.

Based on the project proposals submitted by States/Union Territories (UTs), as on 02.12.2024, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 114.23 lakh have been grounded and 88.32 lakh are completed/delivered to the beneficiaries across the country including Punjab. Similarly, a total of 1.32 lakh houses have been sanctioned by the Ministry in Punjab, out of which 1.18 lakh have been grounded and 0.91 lakh are completed/delivered to the beneficiaries. The State/UT-wise details of Central Assistance sanctioned, released and utilised during the last three years and the current year under PMAY-U including Punjab is at **Statement** -I. State/UT-wise details of houses sanctioned, grounded and completed/delivered to the beneficiaries since inception is at **Statement** -II. District-wise details of houses sanctioned, grounded and completed/delivered to the beneficiaries in the State of Punjab is at **Statement** -III.

The scheme provided flexibility to the beneficiaries of EWS/LIG and MIG including slum dwellers to avail the benefit under any vertical as per the requirement and eligibility criteria.

Further, learning from the experiences of PMAY-U, MoHUA has launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by eligible beneficiaries at affordable cost through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). As on date, 29 States/UTs including Punjab have signed Memorandum of Agreement (MoA) to implement PMAY-U 2.0 as per scheme guidelines. The scheme guidelines are available at https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf.

12.12.2024

STATEMENT - I

State/UT-wise details of Central Assistance sanctioned, released and utilised during the last three years and the current year under PMAY-U including Punjab

S. No.		State/UT	Central Assistance Sanctioned (₹ in crore)	Central Assistance Released (₹ in crore)*	Central Assistance Utilised (₹ in crore)
1	States	Andhra Pradesh	10,991.94	13,718.35	10,632.51
2		Bihar	487.97	1,086.76	917.27
3		Chhattisgarh	1,677.62	1,748.48	1,503.29
4		Goa	16.54	16.54	16.54
5		Gujarat	7,909.63	8,763.09	8,333.07
6		Haryana	303.26	499.55	299.69
7		Himachal Pradesh	69.09	83.76	70.44
8		Jharkhand	995.49	728.06	568.80
9		Karnataka	1,603.75	2,292.57	2,199.25
10		Kerala	893.02	883.25	785.14
11		Madhya Pradesh	4,594.36	6,023.71	5,576.11
12		Maharashtra	8,825.47	8,774.84	7,769.37
13		Odisha	1,139.44	1,017.68	823.78
14		Punjab	731.28	844.94	740.29
15		Rajasthan	3,159.12	2,537.11	2,385.79
16		Tamil Nadu	2,140.82	3,251.42	3,067.03
17		Telangana	604.10	973.89	872.27
18		Uttar Pradesh	6,540.08	11,710.00	10,882.40
19		Uttarakhand	484.39	429.57	377.05
20		West Bengal	2,947.33	3,020.58	2,329.74

Sub-total (States)			**56,114.70**	**68,404.15**	**60,149.83**
21	North East States	Arunachal Pradesh	37.79	42.74	27.90
22		Assam	900.54	1,130.04	1,083.35
23		Manipur	90.90	159.91	131.53
24		Meghalaya	0.36	38.02	24.57
25		Mizoram	20.54	256.97	222.02
26		Nagaland	0.09	120.62	94.46
27		Sikkim	2.03	2.03	2.03
28		Tripura	317.55	263.47	164.16
Sub-total (NE States)			**1,369.80**	**2,013.80**	**1,750.02**
29	Union Territories	A**and**N Islands	0.06	2.03	2.03
30		Chandigarh	6.67	6.67	6.67
31		D**and**NH and D**and**D	61.40	65.69	61.40
32		Delhi	113.37	113.37	113.37
33		J**and**K	255.15	163.65	106.68
34		Ladakh	0.07	6.69	6.35
35		Lakshadweep	-	-	-
36		Puducherry	64.96	72.21	28.40
Sub-total (UTs)			**501.68**	**430.31**	**324.90**
Grand Total			**57,986.18**	**70,848.26**	**62,224.75**

* Includes Central Assistance released during the year against the Central Assistance approved forhouses sanctioned in preceding years of last three years and current year.

STATEMENT -II

State/UT-wise details of houses sanctioned, grounded and completed/delivered to the beneficiaries since inception under PMAY-U

S. No.		State/ UT	**Houses Sanctioned (Nos.)**	**Houses Grounded (Nos.)**	**Houses Completed/ Delivered (Nos.)**

1	States	Andhra Pradesh	21,37,028	19,46,394	10,03,220
2		Bihar	3,14,477	3,08,391	1,61,011
3		Chhattisgarh	3,02,663	2,85,324	2,46,352
4		Goa	3,146	3,146	3,145
5		Gujarat	10,05,204	9,79,715	9,32,396
6		Haryana	1,15,034	90,422	69,011
7		Himachal Pradesh	12,758	12,640	10,890
8		Jharkhand	2,29,156	2,13,900	1,49,955
9		Karnataka	6,38,121	5,72,472	3,76,314
10		Kerala	1,67,322	1,53,353	1,26,806
11		Madhya Pradesh	9,61,147	9,45,013	8,34,789
12		Maharashtra	13,64,923	10,94,519	8,70,689
13		Odisha	2,03,380	1,85,273	1,53,960
14		Punjab	1,32,235	1,18,331	90,985
15		Rajasthan	3,19,877	2,96,389	2,08,036
16		Tamil Nadu	6,80,347	6,64,731	5,87,352
17		Telangana	2,50,084	2,34,737	2,23,318
18		Uttar Pradesh	17,76,823	17,58,368	16,46,083
19		Uttarakhand	64,391	62,404	38,090
20		West Bengal	6,68,953	6,07,277	4,18,551
Sub-total (States)			**113,47,069**	**105,32,799**	**81,50,953**
21	North East States	Arunachal Pradesh	8,499	8,070	8,063
22		Assam	1,76,643	1,69,036	1,14,632
23		Manipur	56,037	50,430	14,964
24		Meghalaya	4,758	4,006	1,789
25		Mizoram	39,605	39,076	19,353
26		Nagaland	31,860	31,055	26,113
27		Sikkim	316	316	202
28		Tripura	92,854	87,300	75,112
Sub-total (NE States)			**4,10,572**	**3,89,289**	**2,60,228**
29	Union Territories	A**and**N Islands	376	376	47
30		Chandigarh	1,256	1,256	1,256
31		D**and**NH and D**and**D	9,947	9,947	9,230
32		Delhi	29,976	29,976	29,976
33		J**and**K	47,040	41,937	27,660
34		Ladakh	1,307	991	876
35		Lakshadweep	-	-	-
36		Puducherry	15,995	15,923	10,481
Sub-total (UTs)			**1,05,897**	**1,00,406**	**79,526**

Grand Total	118.64 Lakh	114.23 Lakh*	88.32 Lakh*

* Includes completed (3.41 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.

STATEMENT -III

District-wise details of houses sanctioned, grounded and completed/delivered to the beneficiaries in the State of Punjab under PMAY-U

S. No.	District Name	Houses Sanctioned (Nos.)	Houses Grounded for Construction (Nos.)	Houses Completed (Nos.)
1	Amritsar	10,516	9,699	6,696
2	Barnala	3,177	2,853	957
3	Bathinda	11,208	9,049	7,482
4	Faridkot	1,190	1,063	564
5	Fatehgarh Sahib	2,248	2,066	1,609
6	Fazilka	2,164	1,920	1,136
7	Ferozepur	3,286	2,837	1,813
8	Gurdaspur	3,970	3,433	1,591
9	Hoshiarpur	2,087	1,869	1,562
10	Jalandhar	16,370	15,025	10,464
11	Kapurthala	2,251	2,101	1,474
12	Ludhiana	15,065	12,871	10,179
13	Malerkotla	1,445	986	680
14	Mansa	5,192	4,736	4,043
15	Moga	3,052	2,480	1,564
16	Pathankot	2,191	1,945	641
17	Patiala	7,710	6,336	5,009
18	Rupnagar	1,806	1,683	1,561
19	Sahibzada Ajit Singh Nagar	26,192	25,844	24,921
20	Sangrur	3,742	3,385	3,023
21	Shahid Bhagat Singh Nagar	850	764	463

22	Sri Muktsar Sahib	2,892	2,697	1,597
23	Tarn Taran	3,631	2,689	1,956
Total		**1,32,235**	**1,18,331**	**90,985**

अपशिष्ट एवं सीवेज जल शोधन प्रबंधन संयंत्रों का लगाया जाना

2797. श्रीमती विजयलक्ष्मी देवी:

श्री सौमित्र खान:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश के शहरी क्षेत्रों में कचरा, अपशिष्ट और सीवेज प्रबंधन एक गंभीर मुद्दा बनता जा रहा है;

(ख) यदि हां, तो तत्संबंधी व्यौरा क्या है और सरकार द्वारा इस संबंध में क्या कदम उठाए गए हैं/उठाए जा रहे हैं;

(ग) क्या सरकार विगत तीन वर्षों और वर्तमान वर्ष के दौरान अपशिष्ट और सीवेज जल शोधन संयंत्रों की स्थापना के लिए राज्यों को वित्तीय और तकनीकी सहायता प्रदान करती है;

(घ) यदि हां, तो विशेष रूप से सीवान संसदीय क्षेत्र के शहरों के लिए वर्ष-वार और शहर-वार तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार ने इस संबंध में राज्यों द्वारा की गई प्रगति का आकलन करने का कार्य किया है/करने का प्रस्ताव है और यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): कचरा, अपशिष्ट और सीवेज से संबंधित विभिन्न मुद्दों के समाधान के लिए सरकार ने दिनांक 02 अक्टूबर, 2014 को स्वच्छ भारत मिशन-शहरी (एसबीएम-यू) तथा दिनांक 25 जून, 2015 को 500 शहरों में अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) प्रारंभ किया है।

चरण-I में जमीनी स्तर पर किए गए कार्यों को आगे बढ़ाने के लिए, स्वच्छ भारत मिशन-शहरी (एसबीएम-यू) 2.0 को दिनांक 01 अक्टूबर, 2021 को पांच वर्ष की अवधि के लिए दिनांक 01 अक्टूबर, 2026 तक प्रारंभ किया गया है, जिसका उद्देश्य सभी शहरों में सुरक्षित स्वच्छता और नगरपालिका के ठोस कचरे का वैज्ञानिक तरीके से प्रसंस्करण करना है।

अमृत 2.0 को दिनांक 01 अक्टूबर, 2021 को शहरों को 'आत्मनिर्भर' और 'जल संरक्षित' बनाने के लिए प्रारंभ किया गया है। अमृत 2.0 देश के 500 शहरों से लेकर सभी सांविधिक कस्बों तक जलापूर्ति में सार्वभौमिक कवरेज को बढ़ाकर जीवन को आसान बनाएगा।

(ग) और (घ) : एसबीएम-यू के तहत केंद्रीय (सीएस) हिस्से की सहायता राज्यों/संघ राज्य क्षेत्रों को विभिन्न प्रकार के एमएसडब्ल्यू प्रबंधन संयंत्रों की संस्थापना के लिए दी जाती है, जैसे अपशिष्ट से खाद (डब्ल्यूटीसी), अपशिष्ट से ऊर्जा (डब्ल्यूटीई), जैव-मीथेनेशन, सामग्री पुनर्प्राप्ति सुविधाएं (एमआरएफ) और पुराने अपशिष्ट डंपसाइट शोधन आदि एसडब्ल्यूएम घटक के तहत एसबीएम-यू (दिनांक 02.10.2014 से 30.09.2021 तक) में 7,365.82 करोड़ रुपये आवंटित किए गए थे और एसबीएम-यू 2.0 (दिनांक 01.10.2021 से 01.10.2026 तक) में 10,930.12 करोड़ रुपये आवंटित किए गए हैं।

एसबीएम-यू और एसबीएम-यू 2.0 के तहत केंद्रीय निधियां राज्यों/संघ राज्य क्षेत्रों को जारी की जाती हैं, न कि शहरों को। इसलिए, आवासन और शहरी कार्य मंत्रालय में निधियों का शहरवार ब्यौरा नहीं रखा जाता है। एसबीएम-यू और एसबीएम-यू 2.0 के तहत बिहार राज्य को आवंटित और जारी की गई निधियों का ब्यौरा निम्नानुसार है:

(करोड़ रुपए में)

क्र.सं.	एसबीएम चरण	आवंटित निधि	जारी की गई निधि
1	एसबीएम-यू (वर्ष 2014 से 2021)	556.68	385.95
2	एसबीएम-यू 2.0 (वर्ष 2021 से 2026)	1204.80	209.47

बिहार में यूएलबी-वार ठोस अपशिष्ट संयंत्रों का विवरण **https://sbmurban.org/swachh-bharat-mission-progess** पर उपलब्ध है

अमृत के तहत, सीवरेज और सेप्टेज प्रबंधन क्षेत्र के अंतर्गत, 34,488 करोड़ रुपये की लागत वाली 888 परियोजनाएं निर्माणाधीन हैं, जिनमें से 32,022 करोड़ रुपये के कार्य भौतिक रूप से निष्पादित किए जा चुके हैं। अमृत 2.0 के तहत, सीवरेज और सेप्टेज प्रबंधन क्षेत्र में अब तक 68,198 करोड़ रुपये की लागत वाली 595 परियोजनाओं को आवासन और शहरी कार्य मंत्रालय की शीर्ष समिति द्वारा अनुमोदित किया गया है।

अमृत के तहत, बिहार के सीवान निर्वाचन क्षेत्र में 104.92 करोड़ रुपये की लागत की 02 जलापूर्ति परियोजना तथा 0.63 करोड़ रुपये की लागत की 01 पार्क एवं हरित क्षेत्र परियोजना शुरू की गई थी और पूर्ण की जा चुकी हैं।

अमृत 2.0 के तहत, बिहार के सिवान निर्वाचन क्षेत्र के लिए 105.24 करोड़ रुपये की लागत की 01 जलापूर्ति परियोजना और 372.59 करोड़ रुपये की लागत की 01 सीवरेज एवं सेप्टेज प्रबंधन परियोजना को अनुमोदित किया गया है।

(ङ): स्वच्छ भारत मिशन-शहरी (एसबीएम-यू) की निगरानी एसबीएम-यू की प्रगति पर राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत सूचना की विभिन्न स्तरों पर समीक्षा तथा क्षेत्रीय दौरों के माध्यम से की जाती है। इसके अतिरिक्त, शहरों में एसबीएम-यू के कार्यान्वयन में स्वच्छता की स्थिति तथा प्रगति का मूल्यांकन करने के लिए तीसरे पक्ष द्वारा मूल्यांकन 'स्वच्छ सर्वेक्षण' के माध्यम से प्रतिवर्ष किया जाता है।

EMPLOYMENT GENERATION THROUGH MSMEs

2798. **SHRI SAUMITRA KHAN:**
SHRI CHANDRA PRAKASH CHOUDHARY:

SHRI UMMEDA RAM BENIWAL:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the number of jobs created by Micro, Small and Medium Enterprises, State-wise particularly district-wise of West Bengal, Rajasthan and Jharkhand;

(b) the details of Micro, Small and Medium Enterprises Policy of the Government;

(c) the number of Micro, Small and Medium Enterprises started and closed in Rajasthan, West Bengal and Jharkhand during the last five years; and

(d) whether the Government has conducted any survey of the closed Micro, Small and Medium Enterprises (MSMEs) in the said States and if so, the details of steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): State-wise total employment and district-wise employment for the states of West Bengal, Rajasthan and Jharkhand reported under Udyam and Udyam Assist Platform (UAP) since 01/07/2020 to 30/11/2024 are given at **Statement -I.**

(b): The Government has taken a number of steps for Policy Support for Micro, Small and Medium Enterprises (MSMEs) across the country which inter-alia includes the following:

i) New revised criteria for defining MSMEs.“Udyam Registration” for MSMEs for Ease of Doing Business w.e.f. 1.7.2020.

ii) Udyam Registration (UR) Portal to provide fully online, paperless and transparent MSME registration process. No documents or proof are required to be uploaded for registering an MSME. Only Aadhaar Number and PAN is enough for registration.

iii) No global tenders for procurement up to Rs. 200 crores.

iv) Launching of an online Portal “Champions” in June, 2020 to cover many aspects of e- governance including grievance redressal and hand holding of MSMEs.

v) Inclusion of Retail and Wholesale traders as MSMEs w.e.f. 02.07.2021.

vi) Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.

vii) Launch of Udyam Assist Platform (UAP) on 11.01.2023 to bring Informal Micro Enterprises (IMEs) under the formal ambit for availing the benefit under Priority Sector Landing.

viii) To enhance access to credit for MSMEs through digital platforms and other innovative mechanisms for facilitating MSMEs, Trade Receivables e-Discounting System (TReDS), an electronic platform, facilitates the discounting of trade receivables of MSMEs through multiple financiers. To unlock their working capital by converting their trade receivables into cash

the Government of India has announced to reduce the turnover threshold of buyers for mandatory onboarding on the TReDS platform from Rs. 500 crore to Rs. 250 crore.

(c): The number of Micro, Small and Medium Enterprises incorporated and closed under Udyam in the states of Rajasthan, West Bengal and Jharkhand since 01/04/2020 to 30/11/2024 is given at **Statement -II**.

(d): No survey has been conducted, however, as per data on Udyam Registration Portal (URP) about 0.22% MSMEs have been deregistered due to closure.

STATEMENT -I

State-wise total employment reported under Udyam and UAP since 01/07/2020 to 30/11/2024:

Sl. No.	State	Employment
1	ANDAMAN AND NICOBAR ISLANDS	2,42,121
2	ANDHRA PRADESH	1,19,19,494
3	ARUNACHAL PRADESH	1,80,815
4	ASSAM	51,43,753
5	BIHAR	1,05,12,727
6	CHANDIGARH	3,51,121
7	CHHATTISGARH	31,04,062
8	DELHI	69,21,438
9	GOA	3,80,443
10	GUJARAT	1,28,76,613
11	HARYANA	67,25,257
12	HIMACHAL PRADESH	10,98,497
13	JAMMU AND KASHMIR	24,72,422
14	**JHARKHAND**	**41,97,957**
15	KARNATAKA	1,90,67,433
16	KERALA	46,05,200
17	LADAKH	50,116
18	LAKSHADWEEP	5,491

19	MADHYA PRADESH	1,01,96,494
20	MAHARASHTRA	2,48,83,201
21	MANIPUR	6,19,924
22	MEGHALAYA	1,80,912
23	MIZORAM	1,92,985
24	NAGALAND	2,01,351
25	ODISHA	81,63,364
26	PUDUCHERRY	3,16,290
27	PUNJAB	72,16,205
28	**RAJASTHAN**	**1,32,60,870**
29	SIKKIM	85,395
30	TAMIL NADU	2,40,82,651
31	TELANGANA	1,30,46,827
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	2,26,611
33	TRIPURA	8,18,982
34	UTTAR PRADESH	2,29,27,485
35	UTTARAKHAND	19,37,116
36	**WEST BENGAL**	**1,55,85,387**
	Total:-	**23,37,97,010**

District-wise total employment reported under Udyam and UAP since 01/07/2020 to 30/11/2024 for West Bengal State:

Sl. No.	District	Employment
1	ALIPURDUAR	1,69,263
2	BANKURA	2,02,868
3	BIRBHUM	4,47,288
4	COOCHBEHAR	7,76,356
5	DAKSHIN DINAJPUR	3,15,301
6	DARJEELING	3,49,420
7	EAST MEDINIPUR	7,22,687
8	HOOGHLY	6,79,317
9	HOWRAH	8,83,066
10	JALPAIGURI	9,03,594
11	JHARGRAM	52,325
12	KALIMPONG	17,717
13	KOLKOTA	17,41,727
14	MALDA	9,59,204
15	MURSHIDABAD	11,33,471

16	NADIA	8,44,246
17	NORTH 24 PRAGANAS	18,13,784
18	PASCHIM BARDHAMAN	4,04,215
19	PURBA BARDHAMAN	5,75,995
20	PURULIA	1,52,995
21	SOUTH 24 PRAGANAS	11,93,441
22	UTTAR DINAJPUR	5,13,434
23	WEST MEDINIPUR	7,33,673
	Total:-	**1,55,85,387**

District-wise total employment reported under Udyam and UAP since 01/07/2020 to 30/11/2024 for Rajasthan State:

Sl. No.	District	Employment
1	AJMER	6,15,953
2	ALWAR	8,17,827
3	ANOOPGARH	16,963
4	BALOTRA	26,058
5	BANSWARA	1,91,762
6	BARAN	1,80,677
7	BARMER	3,24,306
8	BEAWAR	21,191
9	BHARATPUR	2,65,854
10	BHILWARA	11,47,260
11	BIKANER	4,22,160
12	BUNDI	1,50,652
13	CHITTORGARH	3,23,385
14	CHURU	2,84,844
15	DAUSA	2,36,643
16	DEEG	8,554
17	DHOLPUR	1,02,093
18	DIDWANA KUCHAMAN	23,420
19	DUDU	4,138
20	DUNGARPUR	1,31,107
21	GANGANAGAR	3,35,694
22	GANGAPURCITY	8,548
23	HANUMANGARH	3,01,349
24	JAIPUR	24,67,769
25	JAIPUR GRAMIN	69,985
26	JAISALMER	98,349

27	JALORE	1,37,951
28	JHALAWAR	1,79,194
29	JHUNJHUNU	3,12,298
30	JODHPUR	7,85,162
31	JODHPUR GRAMIN	19,222
32	KARAULI	89,200
33	KEKRI	9,249
34	KHAIRTHAL-TIJARA	13,705
35	KOTA	4,39,037
36	KOTPUTLI-BEHROR	30,011
37	NAGAUR	4,14,255
38	NEEM KA THANA	12,250
39	PALI	3,01,075
40	PHALODI	19,253
41	PRATAPGARH	85,796
42	RAJSAMAND	2,66,656
43	SALUMBAR	3,154
44	SANCHOR	6,799
45	SAWAI MADHOPUR	1,21,988
46	SHAHPURA	6,890
47	SIKAR	5,51,121
48	SIROHI	1,24,227
49	TONK	2,14,272
50	UDAIPUR	5,41,564
	Total:-	**1,32,60,870**

District-wise total employment reported Under Udyam and UAP since 01/07/2020 to 30/11/2024 for Jharkhand State:

Sl. No.	District	Employment
1	BOKARO	2,76,879
2	CHATRA	3,33,897
3	DEOGHAR	1,38,650
4	DHANBAD	3,52,462
5	DUMKA	1,10,261
6	EAST SINGHBHUM	4,72,631
7	GARHWA	1,93,017
8	GIRIDIH	2,04,093
9	GODDA	1,21,713
10	GUMLA	45,938
11	HAZARIBAG	2,33,714

12	JAMTARA	39,627
13	KHUNTI	23,640
14	KODERMA	84,159
15	LATEHAR	42,086
16	LOHARDAGA	47,390
17	PAKUR	98,758
18	PALAMU	2,07,780
19	RAMGARH	1,38,296
20	RANCHI	6,54,436
21	SAHEBGANJ	80,240
22	SERAIKELA-KHARSAWAN	1,40,319
23	SIMDEGA	66,912
24	WEST SINGHBHUM	91,059
	Total:-	**41,97,957**

STATEMENT -II

Financial Year- wise total MSMEs incorporated under Udyam since 01/04/2020 to 30/11/2024:

FY	West Bengal	Jharkhand	Rajasthan
2020-21	1,11,511	56,731	2,36,003
2021-22	1,28,798	63,057	2,36,940
2022-23	1,56,526	71,686	2,69,777
2023-24	1,83,330	64,055	2,63,689
2024-25	99,685	31,997	1,39,369
Total:-	**6,79,850**	**2,87,526**	**11,45,778**

Financial Year- wise total closed/shut down MSMEs under Udyam since 01/07/2020 to 30/11/2024:

FY	West Bengal	Jharkhand	Rajasthan
2020-21 (01/07/2020 - 31/03/2021)	17	-	11
2021-22	153	134	312

2022-23	363	251	1,068
2023-24	686	365	1,682
2024-25 (01/04/2024 - 30/11/2024)	905	398	2,099
Total:-	**2,124**	**1,148**	**5,172**

राष्ट्रीय शहरी आजीविका मिशन का प्रभावी कार्यान्वयन

2799. श्रीमती कलाबेन मोहनभाई देलकरः

श्री रविन्द्र दत्ताराम वायकरः

श्री ज्ञानेश्वर पाटीलः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार का मुंबई, महाराष्ट्र और दादरा और नगर हवेली सहित देश भर में राष्ट्रीय शहरी आजीविका मिशन (एनयूएलएम) कार्यक्रमों को प्रभावी ढंग से लागू करने और शहरी गरीबों की बड़ी आबादी तक पहुंचने के लिए वित्तपोषण की बाधाओं को किस प्रकार दूर करने का विचार है;

(ख) क्या एनयूएलएम ने रोजगार और टिकाऊ आजीविका सुनिश्चित करके शहरी गरीबों और उद्योग की आवश्यकताओं के बीच कौशल असंतुलन को दूर किया है;

(ग) यदि हां, तो दादरा और नगर हवेली और मध्य प्रदेश सहित राज्य/संघ राज्यक्षेत्र-वार तत्संबंधी ब्यौरा क्या है; और

(घ) देश में उक्त मिशन के तहत चल रहे कार्यक्रमों की निगरानी और मूल्यांकन में सुधार करने और इसकी पहलों के समग्र प्रभाव में सुधार करने के लिए प्रौद्योगिकी का अधिक प्रभावी ढंग से उपयोग किस प्रकार किए जाने की संभावना है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): 'भूमि' और 'कॉलोनीकरण' राज्य के विषय हैं और इसके अंतर्गत योजनाओं/कार्यक्रमों का कार्यान्वयन राज्य/संघ राज्य क्षेत्र सरकारों की जिम्मेदारी है। आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) "दीनदयाल अंत्योदय योजना - राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम)" के अंतर्गत केंद्रीय सहायता प्रदान करके राज्यों/ संघ राज्य क्षेत्रों के प्रयासों में सहायता प्रदान करता है। महाराष्ट्र राज्य और दादरा और नगर हवेली संघ राज्य क्षेत्र सहित राज्यों/ संघ राज्य क्षेत्रों से प्राप्त आवश्यकताओं और उनके पास उपलब्ध धन के उपयोग के आधार पर योजना के प्रभावी कार्यान्वयन के लिए उन्हें निधि जारी की गई हैं।

(ख) और (ग): मिशन के अंतर्गत कौशल प्रशिक्षण और रोजगार (ईएसटी एंड पी) घटक के माध्यम से रोजगार का उद्देश्य शहरी गरीबों को बाजार-उन्मुख पाठ्यक्रमों में कौशल प्रशिक्षण प्रदान करना है, जिससे उन्हें स्व-रोजगार उद्यम स्थापित करने या वेतनभोगी रोजगार सुरक्षित करने में सक्षम बनाया जा सके। इसके अतिरिक्त, स्व-रोज़गार कार्यक्रम (एसईपी) घटक लाभकारी स्व-रोज़गार उद्यम या सूक्ष्म उद्यम स्थापित करने के लिए शहरी गरीब व्यक्तियों/समूहों/एसएचजी को वित्तीय सहायता प्रदान करता है। मिशन के अंतर्गत, दिनांक 20.11.2024 तक, कुल 8,73,701 कौशल प्राप्त उम्मीदवारों को रोजगार मिल चुका है। दादरा और नगर हवेली और मध्य प्रदेश राज्य सहित जिन कौशल प्रशिक्षित उम्मीदवारों को नौकरी मिली है, उनका राज्य/ संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** में संलग्न है।

(घ): योजना के अंतर्गत प्रगति की निगरानी एनयूएलएम-एमआईएस वेब पोर्टल के माध्यम से की जाती है। इसके अतिरिक्त, शहरी आजीविका ई-लर्निंग और रिसोर्स नेटवर्क (यू-लर्न), एक ई-लर्निंग टूल डीएवाई-एनयूएलएम पदाधिकारियों के कौशल और ज्ञान को बढ़ाने के लिए विकसित किया गया है। यह मोबाइल आधारित एप्लिकेशन के साथ-साथ वेब-आधारित प्लेटफॉर्म के माध्यम से भी उपलब्ध है। इसके अतिरिक्त, मिशन के अंतर्गत लाभार्थियों को बैंक ऋण पर ब्याज छूट देने के लिए एक केंद्रीकृत

ऑनलाइन प्लेटफ़ॉर्म नामत: पोर्टल फॉर अफोर्डेबल क्रेडिट एंड इंटरेस्ट सबवेंशन एक्सेस (पैसा) पोर्टल विकसित किया गया है।

मिशन के योजना कार्य निष्पादन, निगरानी और मूल्यांकन को बढ़ाने और समग्र प्रभाव में सुधार के लिए, केन्द्रीय स्तर पर माननीय आवासन और शहरी कार्य मंत्री (एमओएचयूए) की अध्यक्षता में एक गवर्निंग काउंसिल और आवासन और शहरी कार्य मंत्रालय के सचिव की अध्यक्षता में एक कार्यकारी समिति का गठन किया गया था। राज्य स्तर पर, मिशन की निगरानी एक गवर्निंग काउंसिल (जीसी) और कार्यकारी समिति (ईसी) द्वारा की जाती है। शहर/यूएलबी स्तर पर, मिशन की निगरानी नगर आयुक्त की अध्यक्षता में एक कार्यकारी समिति द्वारा की गई थी। इसके अतिरिक्त, मंत्रालय ने योजना की प्रभावी निगरानी और मूल्यांकन के लिए राज्यों/यूएलबी के साथ नियमित सेमिनार, सम्मेलन, कार्यशालाएं आयोजित की।

विवरण

डीएवाई-एनयूएलएम के अंतर्गत दिनांक 01.04.2014 से 20.11.2024 तक राज्यवार भौतिक प्रगति

क्र. सं.	राज्य/संघ राज्य क्षेत्र	कौशल प्रशिक्षित रोजगार पाने वाले अभ्यर्थियों की संख्या
1	अंडमान एवं निकोबार द्वीप समूह	0
2	आंध्र प्रदेश	74250
3	अरुणाचल प्रदेश	1792
4	असम	18816
5	बिहार	12945
6	चंडीगढ़	4416
7	छत्तीसगढ	16393
8	गोवा	4808
9	गुजरात	53627
10	हरियाणा	15483
11	हिमाचल प्रदेश	3881
12	जम्मू और कश्मीर	1538
13	झारखंड	52110

14	कर्नाटक	1732
15	केरल	16825
16	लद्दाख	0
17	मध्य प्रदेश	164908
18	महाराष्ट्र	113297
19	मणिपुर	9664
20	मेघालय	2101
21	मिजोरम	5151
22	नागालैंड	570
23	राष्ट्रीय राजधानी क्षेत्र दिल्ली	776
24	ओडिशा	4475
25	पुदुचेरी	406
26	पंजाब	49869
27	राजस्थान	24058
28	सिक्किम	340
29	तमिलनाडु	44954
30	तेलंगाना	17437
31	त्रिपुरा	783
32	उत्तर प्रदेश	120747
33	उत्तराखंड	9815
34	पश्चिम बंगाल	25734
	कुल	**8,73,701**

दादरा और नगर हवेली डीएवाई-एनयूएलएम के ईएसटीएंडपी और एसईपी घटकों को कार्यान्वित नहीं कर रहा था।

INCREASE IN POPULATION OF PVTGs

2800. **SHRI SASIKANTH SENTHIL**:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether there has been an increase in the estimated population and number of families of Particularly Vulnerable Tribal Groups (PVTGs) in the country since the inception of the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-

JANMAN) scheme and if so, the latest estimated population and number of families of PVTGs, State-wise;

(b) whether the increase in the population and families of PVTGs has resulted in a corresponding increase in the budget allocation for the PM-JANMAN scheme since November 2024 and if so, the details of the latest budget allocation for each scheme under PM-JANMAN;

(c) whether the increase in the estimated population and families of PVTGs has led to a revision of the target for the number of pucca houses under PM-JANMAN and if so, the details thereof; and

(d) the revised targets for the number of pucca houses to be constructed under PM-JANMAN, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): The enumeration of tribes other than STs has not been done separately in any of the decadal Censuses since 1951 Census. However, keeping in view the implementation of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN), Ministry of Tribal Affairs through the State Governments/ UT Administration/departments has undertaken habitation level data collection exercise through PM Gati Shakti mobile application to estimate PVTG population figures and infrastructure gaps in order to cover PVTG population residing in villages and habitations covered under PM JANMAN.

Based on the data captured (as on 21.11.2024), State/UT- wise, PVTG population and PVTG households is tabulated at **Statement.** Accordingly, as per these estimates and the gaps identified through Antodaya Mission 2019 data, provision of 4.90 lakh pucca houses has been made under Abhiyan. The data with regard to progress of these houses like registration, sanction, fund release and houses completed is updated on PM AWAS (https://akam-samaveshivikaas.nic.in//netiay/Janman/JanmanProgressReport.aspx) portal by Ministry of Rural Development,As on date 3,79,677 Households have registered on PM-Awas, out of which 3,43,275 have been sanctioned. Construction of 66,736 houses have been completed. The actual number beneficiaries to be covered under the Abhiyan is subject to eligibility criteria of specific guidelines of concerned interventions as per norms approved including construction of Pucca houses. The budget under the Mission has been fixed at Rs 24,104 cr for the period ending on 31.3.2026 and Ministry has set the targets to complete all 4.9 lakh houses by the target date. As of now, there is no proposal to increase the budget and targets (including PM Awas) for the finance cycle ending on 31.3.2026.

STATEMENT

Estimate of PVTG population and PVTG households based on the mobile application-based habitation survey by State Governments / UT Administrations/department (as on 21.11.2024)

S.No	State/UT*	PVTG Population	Number of PVTG HHs
1	ANDAMAN **and** NICOBAR	191	59
2	ANDHRA PRADESH	492552	129736
3	CHHATTISGARH	229743	59820
4	GUJARAT	153516	31024
5	JHARKHAND	398952	93596
6	KARNATAKA	57448	15631
7	KERALA	29511	8337
8	MADHYA PRADESH	1229201	306182
9	MAHARASHTRA	623143	147666
10	ODISHA	300436	65724
11	RAJASTHAN	128456	31896
12	TAMIL NADU	380376	91094
13	TELANGANA	63194	16584
14	TRIPURA	273240	62599
15	UTTAR PRADESH	3527	815
16	UTTARAKHAND	92233	13573
17	WEST BENGAL	67087	19225
Grand Total		**4522806**	**1093561**

* Bihar and Manipur are the other States covered under Abhiyan.

TECHNOLOGICAL INTERVENTIONS FOR GROUNDWATER CONTAMINATION UNDER JJM

2801.**SHRI SHASHANK MANI**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Jal Jeevan Mission (JJM) has encountered challenges related to groundwater contamination in ensuring supply of safe drinking water;

(b) if so, the details thereof and the steps taken/being taken by the Government to address these challenges;

(c) whether the Government is leveraging technology such as Internet of Things (IoT) and Geographic Information Systems (GIS) mapping to improve water resource management and monitoring under the JJM; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) and (b) Yes, the mandate of the Department of Drinking Water and Sanitation is limited to rural drinking water supply. Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM) since August, 2019 to provide potable tap water supply in adequate quantity, of prescribed quality and on regular and long-term basis to every rural household in the country. Drinking Water being a state subject, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission, lies with State/UT Governments. The Government of India supports the States by providing technical and financial assistance.

Under Jal Jeevan Mission, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmarks for quality of water being supplied through the piped water supply schemes. Under JJM, while planning water supply schemes to provide tap water supply to households, priority is given to quality-affected habitations. While allocating the funds to States/ UTs in a particular financial year, 10% weightage is given to the population residing in habitations affected by chemical contaminants such as Arsenic, Fluoride, Iron, salinity, Nitrate and Heavy Metals.

Under JJM, it was envisaged that planning, implementation and commissioning of piped water supply scheme based on a safe water source may take time, therefore, purely as an interim measure, States/ UTs have been advised to install community water purification plants (CWPPs) especially in Arsenic and Fluoride affected habitations to provide potable water to every household to meet their drinking and cooking requirements. Since launch of JJM, due to the efforts taken under the mission, the number of reported quality affected habitations have reduced over the years from 57,539 in August, 2019 to 12,080 as on 09/12/2024. Further, provision of safe drinking water for cooking and drinking requirements has been made available in all the remaining 314 Arsenic and 255 Fluoride affected habitations through CWPPs/ IHPs.

A Handbook on Drinking Water Treatment Technologies was released in March 2023 to disseminate information regarding new technologies available amongst all

stakeholders to improve the performance and implementation of drinking water treatment plants using technologies that address local issues and challenges faced in water-quality affected villages. The States may take up appropriate water treatment system depending upon techno-economic feasibility.

To enable States/ UTs to test water samples for water quality, and for sample collection, reporting, monitoring and surveillance of drinking water sources, an online JJM – Water Quality Management Information System (WQMIS) portal has been developed. The State–wise details of water quality test reported through WQMIS are available in public domain and can be accessed at:

https://ejalshakti.gov.in/WQMIS/Main/report

States/UTs have been advised to carry out testing of water quality on a regular basis and take remedial action wherever necessary, to ensure that the water supplied to households is of prescribed quality.

Government of India launched Jal Shakti Abhiyan (JSA) in 2019, a time bound campaign with a mission mode approach intended to improve water availability including ground water conditions in the water stressed blocks of 256 districts in India. In this regard, teams of officers from Central Government along with technical officers from Ministry of Jal Shakti were deputed to visit water stressed districts and to work in close collaboration with district level officials to undertake suitable interventions. The improved groundwater recharge due to construction of artificial

recharge structures and increased water harvesting is likely to significantly contribute towards reducing the contaminants level in the aquifer waters.

Under Atal Mission for Rejuvenation and Urhan Transformation (AMRUT) was launched on 25th June, 2015 in selected 500 cities of the country with focus on development of urban infrastructure in various sectors including water supply. State/UTs have the option to take projects on special water supply arrangements for difficult areas, hill and coastal cities, including those having water quality problems.

Under the National Aquifer Mapping Programme (NAQUIM) of CGWB, special attention is being given to the aspect of ground water quality including contamination by toxic substances such as Arsenic in ground water.

CGWB has constructed several exploratory and observation wells in the Country tapping the Arsenic safe deeper aquifer zones delineated through exploration aided detailed aquifer mapping under National Aquifer Mapping programme. Successful wells have been handed over to the State Governments for their purposeful utilization. Further, CGWB is providing technical assistance to the States by sharing the cement sealing technology for tapping contamination free aquifers in Gangetic flood plains.

(c)and(d) Yes, to set up a proper mechanism for continuous measurement and monitoring of these water supply systems to ensure their long-term sustenance. In

May 2021, while releasing report of Expert Committee constituted by DDWS for suggesting roadmap for measurement and monitoring of water service delivery, State/ UTs were requested to start installation of IoT sensors in rural water supply infrastructure.

Subsequently, to enable the deployment of such smart water management solutions, DDWS conducted an ICT Grand Challenge program through which 100 pilot IoT solutions were implemented across Country. Additionally, 18 IoT sensors were deployed by JJM-Sector Partners or States/ UTs. To facilitate State/UTs in procurement of IoT solutions, NJJM got the service category launched on the GeM portal. Consequently, the States started to step-in towards the installation of IoT sensors in water supply infrastructure.

Moreover, the functioning of the IoT sensors deployed in the States has been integrated with JJM dashboard i.e. the data monitored by sensors is reflected at JJM dashboard. Details may be seen at:

https://ejalshakti.gov.in/jjmreport/Iot/IoTMonitoring.aspx

As far as Geographical Information System (GIS) mapping is concerned, it is stated that as per provisions of the JJM Operational guidelines; to bring transparency and monitoring, States are required to geo-tag all the assets of water supply schemes. Every infrastructure asset either new or otherwise will be geo-tagged including

washing and bathing places, greywater collection and treatment plants, source sustainability structures, etc.

As on date, as per data provided by States, around 8.56 Lakhs piped water supply water source, 5.97 Lakhs scheme information board, 3.28 Lakhs storage structures 2.16Lakhs other water assets have been Geo-tagged. The State-wise details may kindly be seen at:

https://ejalshakti.gov.in/JJM/JJMReports/BasicInformation/Geo_tagging_Summary.aspx

Further, this department has also mapped around 4.5 lakh KMs. of bulk village water supply pipeline infrastructure at PM Gatishakti portal through GIS mapping.

PMEGP TO SUPPORT ENTREPRENEURS

2802. **SHRI MUHAMMED HAMDULLAH SAYEED**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government is actively implementing the Prime Ministers Employment Generation Programme (PMEGP) to support entrepreneurs and small scale industries in both urban and rural areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is actively implementing Prime Minister's Employment Generation Programme (PMEGP) for assisting entrepreneurs in setting up of new enterprises in the non-farm sector in both urban and rural areas. Under the scheme, General Category beneficiaries can avail Margin Money subsidy of 25% of the project cost in rural areas and 15% in urban areas. For Special Categories such as SC / ST / OBC / Minorities / Women / Ex-serviceman / Transgenders / Differently-abled / NER / Aspirational Districts / Hill and Border areas etc., the Margin Money subsidy is 35% in rural areas and 25% in urban areas. The maximum cost of project is Rs. 50 lakh in the manufacturing sector and Rs. 20 lakh in the service sector.

Since 2018-19, existing PMEGP /MUDRA enterprises are also supported with 2nd loan for upgradation and expansion. Under 2nd Loan, maximum project cost admissible for Margin Money (MM) subsidy under Manufacturing sector is Rs. 1.00 crore and for Service sector, it is Rs. 25 lakh. Eligible subsidy for 2nd loan for all categories is 15% of project cost (20% for NER and Hill States).

(b): Performance of PMEGP in terms of no. of units assisted, Margin Money (MM) subsidy disbursed and estimated employment generated during FY 2019-20 to FY 2024-25* (upto 06.12.2024) is given below:

Year	No. of Units Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
FY2019-20	66,653	1,950.82	5,33,224
FY2020-21	74,415	2,188.80	5,95,320
FY2021-22	1,03,219	2,977.65	8,25,752
FY2022-23	85,167	2,722.17	6,81,336
FY2023-24	89,118	3,093.87	7,12,944
FY2024-25*	26,955	1,058.17	2,15,640

Area-wise performance of PMEGP in terms of number of units assisted, Margin Money (MM) subsidy disbursed and estimated employment generated during FY 2019-20 to FY 2024-25* (upto 06.12.2024) is given below:

Financial Year	Rural			Urban		
	No. of Units Assisted	Estimated Employment Generated	MM Subsidy (Rs. Cr)	No. of Units Assisted	Estimated Employment Generated	MM Subsidy (Rs. Cr)
FY 2019-20	53,714	4,29,712	1,695.71	12,939	1,03,512	255.11
FY 2020-21	60,682	4,85,456	1,914.46	13,733	1,09,864	274.34
FY 2021-22	84,696	6,77,568	2,585.86	18,523	1,48,184	391.80
FY 2022-23	68,470	5,47,760	2,323.48	16,697	1,33,576	398.69
FY 2023-24	68,939	5,51,512	2,546.19	20,179	1,61,432	547.68
FY2024-25*	21,920	1,75,360	905.99	5,035	40,280	152.19

PROCESS OF IDENTIFYING BENEFICIARIES UNDER PMAY-U

2803. SHRI A MANI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the process for identifying beneficiaries along with the manner in which the Government ensure that eligible individuals would receive benefits under Pradhan Mantri Awas Yojana Urban (PMAY-U);

(b) the details of the specific measures taken/being taken to ensure that Economically Weaker Sections (EWS), Scheduled Castes (SC), Scheduled Tribes (ST) and women-headed households would get optimum benefit from PMAY-U;

(c) the details of the houses sanctioned, constructed and handed over to the beneficiaries under PMAY-U, State/UT-wise;

(d) the key challenges faced in the implementation of PMAY-U, particularly in metropolitan cities; and

(e) the plans to simplify administrative processes to speed up the construction and allocation of houses under PMAY-U and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e) ‘Land’ and ‘Colonization’ are State subjects. Schemes related to housing in their respective areas areimplemented by States/ Union Territories (UTs). However, Government of India supplements the efforts ofStates/ UTs by providing

Central assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U) since June,2015 to providepucca houses with basic amenities to all eligible urban beneficiaries especially belonging to Economically Weaker Sections (EWS).

Identification of eligible beneficiaries and implementation of projects under PMAY-U is the responsibility ofconcerned State/UT Governments.For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

The scheme has inbuilt provisions like Aadhaar seeding and validation of beneficiaries, transfer of assistance through Direct Benefit Transfer (DBT)/ Expenditure-Advance-Transfer (EAT) module of Public Financial Management System (PFMS), Geotagging of houses, etc., integrated into robust PMAY-U MIS system for ensuring transparency, efficiency and accountability in the system to ensure that benefits reach to the genuine beneficiaries.

As per scheme guidelines preference is to be given to manual scavengers, women (withoverriding preference to widows), persons belonging to scheduled castes/scheduledtribes/other backward classes, minorities, persons with disabilities and transgender.The details of the houses sanctioned, constructed and handed over to beneficiaries under PMAY-U, State/UT-wise are at **Statement** .

Under PMAY-U, the State/UT Governments formulate project proposals and submitthem in a phased manner, based on the resource available with States/UTs, to UnionGovernment for seeking admissible central assistance. The completion timeline forhousesdepends onvarious factors likeavailabilityofland,statutory compliances forstart ofconstruction,arrangement of funds by beneficiaries, tendering process, provision of basic infrastructure atthe site, viz., water supply, sewerage, approach roads, etc.

Further, based on the learning from the experiences of PMAY-U, MoHUA has launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for assisting one crore households to construct, purchase and rent a house at affordable cost in urban areas across the country through four verticals i.e., Beneficiary Led Construction(BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). As on date, 29 States/UTs have signed Memorandum of Agreement (MoA) to implement PMAY-U 2.0 as per scheme guidelines launched on 17.09.2024 and available athttps://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf.

STATEMENT

State/UT-wise details of houses sanctioned, grounded andcompleted/delivered to the beneficiaries under PMAY-U since inception

12.12.2024

Sr. No.		State/ UT	**Houses Sanctioned (Nos)**	**Houses Grounded (Nos)**	**Houses Completed/ Delivered (Nos)**
1	States	Andhra Pradesh	21,37,028	19,46,394	10,03,220
2		Bihar	3,14,477	3,08,391	1,61,011
3		Chhattisgarh	3,02,663	2,85,324	2,46,352
4		Goa	3,146	3,146	3,145
5		Gujarat	10,05,204	9,79,715	9,32,396
6		Haryana	1,15,034	90,422	69,011
7		Himachal Pradesh	12,758	12,640	10,890
8		Jharkhand	2,29,156	2,13,900	1,49,955
9		Karnataka	6,38,121	5,72,472	3,76,314
10		Kerala	1,67,322	1,53,353	1,26,806
11		Madhya Pradesh	9,61,147	9,45,013	8,34,789
12		Maharashtra	13,64,923	10,94,519	8,70,689
13		Odisha	2,03,380	1,85,273	1,53,960
14		Punjab	1,32,235	1,18,331	90,985
15		Rajasthan	3,19,877	2,96,389	2,08,036
16		Tamil Nadu	6,80,347	6,64,731	5,87,352
17		Telangana	2,50,084	2,34,737	2,23,318
18		Uttar Pradesh	17,76,823	17,58,368	16,46,083
19		Uttarakhand	64,391	62,404	38,090
20		West Bengal	6,68,953	6,07,277	4,18,551
Sub- total (States) :-			**1,13,47,069**	**1,05,32,799**	**81,50,953**
21	North East States	Arunachal Pradesh	8,499	8,070	8,063
22		Assam	1,76,643	1,69,036	1,14,632
23		Manipur	56,037	50,430	14,964
24		Meghalaya	4,758	4,006	1,789
25		Mizoram	39,605	39,076	19,353
26		Nagaland	31,860	31,055	26,113
27		Sikkim	316	316	202
28		Tripura	92,854	87,300	75,112
Sub- total (N.E. States) :-			**4,10,572**	**3,89,289**	**2,60,228**
29	Union Territories	A**and**N Island	376	376	47
30		Chandigarh	1,256	1,256	1,256
31		DNH **and** DD	9,947	9,947	9,230
32		Delhi	29,976	29,976	29,976
33		J**and**K	47,040	41,937	27,660
34		Ladakh	1,307	991	876

35		Lakshadweep	-	-	-
36		Puducherry	15,995	15,923	10,481
Sub- total (UT) :-			**1,05,897**	**1,00,406**	**79,526**
Grand Total :-			**118.64 lakh**	**114.23 lakh***	**88.32 lakh***

* Includes completed (3.41 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.

GREEN HYDROGEN HUB

2804. **SHRI PARVATAGOUDA CHANDANAGOUDA GADDIGOUDAR**:

Will the Minister of **POWER** be pleased to state:

(a) whether the National Thermal Power Corporation Limited (NTPC) has recently set up country's largest Green Hydrogen Production Facility – 'Green Hydrogen Hub' in the country;

(b) if so, the details along with its features thereof;

(c) whether the Government has any plan to set up more such facility hubs in various States in the country particularly in Karnataka; and

(d) if so, the details thereof and the time by which those are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) : NTPC Green Energy Limited (NGEL), a wholly owned subsidiary of NTPC Ltd., is in the process of setting up a Green Hydrogen Hub in Pudimadaka, Anakapalli District in the state of Andhra Pradesh, for which 1200 acres of land have been registered and is in its possession. The Hub is proposed to be developed

in phases and after completion, it is planned to produce Green Hydrogen for production of Green Chemicals (Ammonia, Methanol, Sustainable Aviation Fuel/Green Urea).

(c) and (d) : The Ministry of New and Renewable Energy is implementing the National Green Hydrogen Mission, approved by the Union Cabinet in January, 2023, to make India a global hub of production, usage and export of Green Hydrogen and its derivatives. Under the Mission, it is proposed to be set up at least two Green Hydrogen hubs by FY 2025-26. Further, the Govt. of Karnataka has planned to notify “Karnataka Green Hydrogen Policy 2024-2029” to facilitate development of Green Hydrogen production in the state of Karnataka.

IMPLEMENTATION OF CRIF

2805. **SHRI ARVIND GANPAT SAWANT:**
SHRI SHRIRANG APPA CHANDU BARNE:
SHRI DHARMENDRA YADAV:
SHRIMATI BHARTI PARDHI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Union Government has allocated funds for State Governments/UnionTerritories (UTs) for development and maintenance of State Roads under the Central Road and Infrastructure Fund (CRIF) Scheme;

(b) if so, the criteria adopted for allocation of funds for development of State Roads under theCRIF Act, 2000;

(c) the details of the funds allocated during the last three years and current year so far, State and UT-wise, particularly Maharashtra and Uttar Pradesh;

(d) whether the Union Government is responsible for sanction of projects and monitoring ofspecific projects and expenditure incurred thereon particularly where road work of economicimportance and interstate connectivity is sanctioned; and

(e) if so, the details of such projects undertaken by the Union Government in Maharashtra andUttar Pradesh?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) The Government in Ministry of Road Transport and Highways (MoRTH) allocates funds for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road **and** Infrastructure Fund (CRIF) Scheme as per the provisions of the amended CRIF Act, 2000.

(b) to (d) Government has finalized the criteria for allocation of funds for development and maintenance of State Roads under the CRIF Scheme in consultation with the Ministry of Finance under the amended CRIF Act, 2000.

The criteria inter-alia provides for finalization of list of projects by State Governments/ UTs to be approved by MoRTH. Administrative Approval, Technical Approval and Financial Sanction of projects of the approved list is given by concerned State Governments/ UTs, with permissible excess cost of upto 10 percentage over approved cost, maintaining a revolving balance of one third of accrual/ allocation for the State/ UT for the year with State/ UT while releasing funds, release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs), further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds, Project monitoring and quality control of works to be done at State/UT level at regular intervals, framework of Gati Shakti to be the guiding principle for identification, sanction and implementation of Projects, etc.

Government releases funds to various State Governments/ UTs for State Road projects under CRIF Scheme based on proposals received from them along with submission of Utilization Certificates of funds released earlier under the scheme.

State / UT – wise details of accrual and release of funds / expenditure incurred for development and maintenance of State roads under CRIF Scheme

during the last three years and current year, including for the States of Maharashtra and Uttar Pradesh, are at **Statement** .

(e) Details of the State Road projects approved under CRIF Scheme in the States of Maharashtra and Uttar Pradesh during the last three years and current year are as under:-

Approved			
State	No.	Length (in Km)	Cost (in ₹ Cr)
Maharashtra	536	3,203	7,108
Uttar Pradesh	18	93	1,123

STATEMENT

State / UT – wise details of accrual and release of funds / expenditure incurred for development and maintenance of State roads under CRIFScheme during the last three years and current year, including for the States of Maharashtra and Uttar Pradesh: -

Amount in ₹Crore

Sr. No.	State/UT	2021-22		2022-23		2023-24		2024-25 (till 31.10.2024)	
		Accrual	Release	Accrual#	Release#	Accrual#	Release#	Accrual#	Release#
1	Andhra Pradesh	334.96	300.80	380.19	356.55	420.10	485.48	420.00	0.00
2	Arunachal Pradesh	128.39	128.33	147.65	183.63	167.75	238.00	168.04	65.55
3	Assam	143.80	77.51	169.64	122.82	194.65	223.24	193.55	117.51
4	Bihar	201.16	447.06	226.47	226.47	258.43	258.43	255.17	215.61
5	Chhattisgarh	245.74	230.29	281.12	86.92	320.19	353.60	322.62	85.34
6	Goa	13.41	0.00	16.26	0.00	18.47	48.16	17.79	7.52
7	Gujarat	434.06	725.29	509.31	249.12	586.35	73.79	585.01	472.85
8	Haryana	177.05	163.71	197.73	0.00	205.63	108.60	203.31	105.03

Amount in ₹Crore

Sr. No.	State/UT	2021-22		2022-23		2023-24		2024-25 (till 31.10.2024)	
		Accrual	Release	Accrual#	Release#	Accrual#	Release#	Accrual#	Release#
9	Himachal Pradesh	99.74	188.01	117.73	169.05	136.32	136.32	130.95	110.65
10	Jharkhand	164.33	40.79	184.96	81.56	207.57	192.64	208.51	83.87
11	Karnataka	443.11	442.90	513.13	465.27	608.06	660.91	608.81	0.00
12	Kerala	126.77	126.71	147.19	133.46	171.14	186.37	166.06	70.16
13	Madhya Pradesh	556.21	622.93	632.99	573.96	719.10	778.13	721.61	647.56
14	Maharashtra	683.80	390.27	783.19	1,084.15	886.63	886.63	891.52	376.66
15	Manipur	36.60	13.43	42.10	13.81	48.37	146.98	46.87	0.00
16	Meghalaya	40.63	90.55	47.51	43.08	54.83	78.42	55.37	0.00
17	Mizoram	33.14	22.06	38.20	10.96	43.62	35.60	43.86	0.00
18	Nagaland	27.02	27.00	31.31	28.39	35.54	46.09	35.79	30.24
19	Odisha	298.67	535.07	340.95	313.52	387.41	423.41	392.13	165.67
20	Punjab	149.41	193.35	176.96	106.84	195.33	72.04	195.97	53.92
21	Rajasthan	627.89	148.40	715.82	906.62	812.41	745.90	816.17	689.63
22	Sikkim	12.06	25.78	14.09	17.04	16.27	28.04	16.18	13.67
23	Tamil Nadu	350.32	350.15	402.67	377.63	457.11	486.15	457.75	211.68
24	Telangana	262.01	261.88	304.27	275.89	335.09	366.38	335.58	141.77
25	Tripura	18.49	33.76	21.23	19.42	23.94	25.92	24.01	7.98
26	Uttar Pradesh	616.59	616.29	702.42	658.75	777.40	821.07	777.88	657.28
27	Uttarakhand	98.85	98.80	114.01	378.17	129.83	140.46	129.95	0.00
28	West Bengal	213.97	287.06	240.31	217.90	275.67	298.08	272.75	115.23
29	Andaman **and** Nicobar Islands	15.17	10.08	17.49	15.81	19.75	16.68	19.75	5.56
30	Chandigarh	4.76	0	6.55	0.00	7.39	0.00	7.40	0.00
31	Dadra **and** Nagar Haveli	4.80	2.38	5.74	0.31	6.50	0.00	6.49	0.00
32	Daman **and** Diu								
33	Delhi	27.20	0	32.06	0.00	36.31	0.00	36.31	0.00
34	Jammu **and** Kashmir	96.91	321.18	113.61	343.61	128.67	206.67	128.67	108.72
35	Ladakh	250.83	0.00	289.06	83.44	326.41	68.10	326.41	0.00
36	Puducherry	7.39	5.18	10.39	7.83	11.76	9.94	11.76	4.97

Funds to some States/UTs have been released more than the accrual of the State from the unspent balance of previous years of that State/UT.

#Including funds allocated/released for construction of ROBs/ RUBs/ Bridges on State Roads under SETU BANDHAN under CRIF Scheme

PRIVATISATION OF AIRPORTS

2806. **SHRI K RADHAKRISHNAN**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the number of airports privatised since 2014;

(b) the details of companies that currently run the airports, airport-wise;

(c) the names of airports that the Government proposes to privatise in the next five years; and

(d) the justification of the Government for privatisation of these assets?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): Since 2014, Airports Authority of India (AAI) has leased out six of its airports at Lucknow, Ahmedabad, Mangaluru, Jaipur, Guwahati and Thiruvananthapuram for better operations, management and development of these airports under Public Private Partnership (PPP). The details of companies that currently run these airports are as under:

(1) Chaudhary Charan Singh International Airport, Lucknow - M/s Lucknow International Airport Limited (LIAL)

(2) Sardar Vallabhbhai Patel International Airport, Ahmedabad - M/s Ahmedabad International Airport Limited (AIAL)

(3) Mangaluru International Airport - M/s Mangaluru International Airport Limited (MaIAL)

(4) Jaipur International Airport - M/s Jaipur International Airport Limited (JIAL)

(5) Lokpriya Gopinath Bordoloi International Airport, Guwahati - M/s Guwahati International Airport Limited (GIAL)

(6) Thiruvananthapuram International Airport - M/s TRV-Kerala International Airport Limited (TIAL)

These airports have not been privatised per se but leased out for a period of 50 years. AAI remains the owner of airport land throughout the lease period and land and other assets would come back to AAI after expiry of the lease period, as per the provisions of the Concession Agreement.

(c): As per National Monetisation Pipeline (NMP), 25 AAI airports namely, Bhubaneswar, Varanasi, Amritsar, Trichy, Indore, Raipur, Calicut, Coimbatore, Nagpur, Patna, Madurai, Surat, Ranchi, Jodhpur, Chennai, Vijayawada, Vadodara, Bhopal, Tirupati, Hubli, Imphal, Agartala, Udaipur, Dehradun and Rajahmundry have been earmarked for leasing over the years 2022 to 2025.

(d): Airports of AAI are leased out for their better management, utilising private sector efficiency and investment. Airports have emerged as a nucleus of economic activities and have multiplier effect on the economy of the State. States and

passengers are the ultimate beneficiary of enhanced airport infrastructure and facilities created by private partner, who operates, manages and develops the leased airport under PPP. The revenue received by AAI from the leased airports is also utilised for the development of airport infrastructure across the country.

SETTING UP OF THERMAL POWER PLANT IN KHAJURAHO

2807. **SHRI VISHNU DATT SHARMA**:

Will the Minister of **POWER** be pleased to state:

(a) whether the Government has any proposal or plan to set up thermal power plant in Khajuraho in Chhattarpur district of Madhya Pradesh considering the requirement of energy in the Bundelkhand region;

(b) if so, the details regarding the status of the project along with the timelines of execution of the said project; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) : Power generation is a de-licensed activity under Section-7 of Electricity Act, 2003 and any generating company may establish, operate and maintain a generating station without obtaining license under this Act if it complies

with the technical standards related to connectivity with the grid. However, at present there is no proposal or plan to set up a thermal power plant in Khajuraho of Chhatarpur district of Madhya Pradesh by the Government.

MICRO AND SMALL ENTERPRISES-CLUSTER DEVELOPMENT PROGRAMME

2808. **SHRI C N ANNADURAI:**
SHRI VISHNU DAYAL RAM:
SHRI G SELVAM:
SHRI SUDHEER GUPTA:
SHRI NAVASKANI K:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) details of clusters supported and approved under the Micro and Small Enterprises-Cluster Development Programme (MSE-CDP) during last three years, State/UT-wise;

(b) the total budget allocation and fund disbursed for the programme along with the criteria for providing financial assistance to clusters under the MSE-CDP;

(c) whether all eligible clusters have received the approved funds in a timely manner and if so, number of clusters that faced delays in fund disbursement and reasons for such delay and corrective measures taken thereon;

(d) whether Government has identified new clusters for development under the MSE-CDP in the current financial year;

(e) if so, the current status and the details of these clusters including their location and focus industries along with the timeline for their development and the number of completed clusters, State-wise;

(f) whether the Government provides financial or technical assistance to existing clusters for modernization and capacity building under MSE-CDP;

(g) if so, amount disbursed for these purposes during the last three years;

(h) the estimated number of employment opportunities generated through clusters supported under MSE-CDP; and

(i) the specific measures being taken to expedite the development of pending clusters?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a), (b), (f) and (g): Micro and Small Enterprises Cluster Development Programme (MSE-CDP) is implemented for establishment of Common Facility Centers (CFCs) and establishment/up-gradation of Infrastructure Development (ID) projects in industrial estates/areas/flatted factory complexes with an objective to enhance the productivity and competitiveness of Micro and Small Enterprises (MSEs) for their holistic development addressing the common issues of the existing clusters.

The detail of projects supported for development of existing clusters State/UT-wise is enclosed as **Statement** and the total budget allocation and fund disbursed under the MSE-CDP scheme during last three years (2021-22 to 2023-24) is given below:

Year	Budget Allocation	Budget Utilized
	(Rs. in crore)	
2021-22	156.50	135.59
2022-23	120.00	119.54
2023-24	180.00	178.96

As per the criteria laid in the guidelines of the scheme, GoI grants are released for implementation of projects in three installments after final approval, depending upon the implementation plan, progress made, requirements of funds, the utilization of GoI grants released, etc.

(c) and (i): The MSE-CDP scheme is a demand driven scheme wherein, the proposals to establish Common Facility Centers (CFCs) and Infrastructure Development (ID) Projects are received as per common needs of existing clusters from States/UTs Governments. Further, the requirement of GoI grants for ongoing projects is received from the State Governments on the basis of physical progress of the approved projects under the scheme. In addition, COVID pandemic has also adversely impacted the physical progress of the ongoing projects and utilisation of allotted funds during the period.

Ministry has simplified the scheme guidelines and mandated online submission of proposals on MSE-CDP Portal. The stages for final approval of the proposal by the National Project Appraisal Committee, has also been reduced to expedite the process of approval of project proposals. Further, the field offices of the Ministry located in the states also actively coordinate with respective State Governments for formulation and implementation of projects.

(d) and (e): State/UTs Governments identify the new clusters in the respective States/UTs.

(h): As per the evaluation study of the scheme conducted by National Productivity Council in 2021, the reported increase in employment is up to 15%.

STATEMENT

List of projects under MSE-CDP approved to support existing clusters during last 3 years (i.e. FY 2021-22 to 2023-24)

States/UTs	Projects Approved		
	CFC	ID	TOTAL
Andhra Pradesh	03	18	21
Assam	01	-	01
Bihar	-	04	04
Gujrat	05	-	05
Haryana	02	-	02
Himachal Pradesh	-	03	03
Karnataka	01	-	01
Kerala	01	04	05

Madhya Pradesh	-	01	01
Maharashtra	24	-	24
Nagaland	03	-	03
Odisha	02	02	04
Punjab	01	-	01
Rajasthan	01	01	02
Tamilnadu	07	08	15
Telangana	01	13	14
Uttarakhand	02	-	02
Uttar Pradesh	02	10	12

CREDIT GUARANTEE FUND TRUST FOR MICRO AND SMALL ENTERPRISES

2809. **SHRI KESINENI SIVANATH**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the funds allocated, disbursed and utilized under the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) during the last five years, State-wise;

(b) the total number of claims raised and settled under the CGTMSE during the last five years, State -wise and district-wise in Andhra Pradesh;

(c) the total number of beneficiaries under the scheme during the last five years, State-wise and district-wise of Andhra Pradesh; and

(d) the details of the measures taken by the Government to enhance the availability of credits to the MSME sector and ensure the reach/coverage of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) provides credit guarantee to its Member Lending Institutions (MLIs) for loans extended by them to Micro and Small Enterprises (MSEs) without any collateral security and third party guarantee. CGTMSE implements the Credit Guarantee Scheme (CGS) for MSEs. CGS is a Central Sector Scheme and no funds are allocated to the States as such. The funds allocated and disbursed during the last five years are Rs. 9,585.10 crore. The number of guarantees extended under CGS during last 5 years is 52,89,121, amounting to Rs. 4,46,511.26 crore.

(b): The details of claims raised and settled under CGS, during the last five years, State/UT- wise and district-wise for Andhra Pradesh are at **Statement** -I and **Statement** -II, respectively.

(c): The details of guarantee extended under CGS during the last five years, State/UT-wise and district-wise for Andhra Pradesh are given at **Statement** -III and **Statement** -IV, respectively.

(d): The details of the measures taken by Government to enhance the availability of credit to the MSME sector and ensure the reach and coverage of the CGS are given below:

i. Increase in guarantee ceiling from ₹2 crore to ₹5 crore.

ii. Annual Guarantee Fee structure revised with significant reduction in the fee from peak rate of 2% pa to 0.37% pa.

iii. For ease of claim lodgment and settlement, the limit for waiver of legal action has been increased to ₹10 lakh while invoking claim by MLIs.

iv. Concession in fee by 10% and coverage of 85% has been introduced in respect of loans given to special categories of the borrowers.

STATEMENT -I

CGTMSE – NO. OF CLAIMS RAISED AND SETTLED- PAN INDIA											
		[Amount ₹ Crore]									
		FY 2019-20		FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24	
Sr. No	States / UTs	Raised	Settled	Raised	Settled	Raised	Settled	Raised	Settled	Raised	Settled
1	Andaman **and** Nicobar Islands	7	8	5	6	20	16	26	20	76	82
2	**Andhra Pradesh**	**573**	**561**	**499**	**368**	**3,087**	**1,983**	**7,503**	**5,838**	**7,474**	**7,730**
3	Arunachal Pradesh	278	243	115	146	95	34	145	125	134	170
4	Assam	2,002	1,659	1,244	1,140	1,982	1,462	3,007	2,685	3,062	3,240
5	Bihar	2,098	1,864	1,431	1,576	3,053	2,399	4,255	3,667	5,802	6,518
6	Chandigarh	179	199	58	51	203	150	243	243	165	190
7	Chhattisgarh	498	508	268	319	1,261	1,063	1,649	1,489	1,918	1,931

8	Dadra **and** Nagar Haveli **and** Daman **and** Diu	20	15	7	8	34	36	46	50	40	48
9	Delhi	767	818	432	458	2,139	1,673	2,798	2,579	2,224	2,356
10	Goa	85	85	65	60	142	143	266	263	107	107
11	Gujarat	1,466	1,292	782	884	3,778	2,905	4,219	3,481	4,225	5,159
12	Haryana	633	550	532	503	2,209	1,716	2,637	2,202	2,993	3,108
13	Himachal Pradesh	505	565	327	316	437	399	512	482	1,139	1,161
14	Jammu **and** Kashmir	497	596	394	278	548	538	487	505	990	1,054
15	Jharkhand	2,100	2,346	1,632	1,786	2,512	2,415	2,534	2,440	3,262	3,531
16	Karnataka	4,054	3,726	3,201	3,249	6,704	5,674	8,686	8,291	6,990	7,740
17	Kerala	3,069	3,084	2,283	2,118	4,453	3,665	7,227	7,120	6,712	6,309
18	Ladakh	0	0	4	0	0	0	1	0	5	1
19	Lakshadweep	0	0	1	1	0	0	0	0	1	1
20	Madhya Pradesh	3,005	2,764	2,082	2,200	5,279	4,065	12,763	10,587	13,055	12,522
21	Maharashtra	5,929	6,193	3,639	3,842	12,214	9,419	11,395	9,893	10,555	12,343
22	Manipur	345	373	283	289	117	115	196	193	511	479
23	Meghalaya	105	113	87	78	180	163	209	193	172	177
24	Mizoram	35	28	32	20	40	25	83	77	186	174
25	Nagaland	247	237	224	195	174	99	234	348	157	147
26	Odisha	1,898	2,138	1,183	1,256	3,164	2,345	2,961	2,630	4,953	5,223
27	Puducherry	69	51	31	35	176	123	130	141	238	226
28	Punjab	1,041	937	525	495	2,188	1,656	2,357	1,893	2,659	3,005
29	Rajasthan	810	820	511	481	3,516	2,197	3,919	3,099	5,005	5,477
30	Sikkim	8	7	6	3	15	9	46	45	57	40
31	Tamil Nadu	3,180	3,157	1,961	2,062	8,375	6,453	9,839	9,039	9,893	11,272
32	Telangana	1,041	909	953	787	3,660	3,169	3,891	3,529	2,600	3079
33	Tripura	143	121	187	156	115	77	156	141	258	262
34	Uttar Pradesh	8,562	6,800	3,975	5,002	9,206	7,420	15,031	13,607	19,619	20,334
35	Uttarakhand	359	301	252	287	801	626	1,078	920	1,409	1,534
36	West Bengal	1,380	2,130	923	1,042	4,216	3,316	4,989	4,463	5,443	5,892

	TOTAL	**46,988**	**45,198**	**30,134**	**31,497**	**86,093**	**67,548**	**1,15,518**	**1,02,278**	**1,24,089**	**1,32,622**

Note:

No. of claims settled during an FY more than the no. of claims raised during the same FY due to following reasons:

1) Claims raised during the last month of FY settled in subsequent FY.

2) Claims returned due to submission of insufficient information by the MLI and settlement of such claims on re-lodgement in subsequent FY.

Source: CGTMSE

STATEMENT -II

CGTMSE - NO. OF CLAIMS RAISED AND SETTLED - ANDHRA PRADESH											
											[Amount ₹ Crore]
		FY 2019-20		**FY 2020-21**		**FY 2021-22**		**FY 2022-23**		**FY 2023-24**	
Sr. No.	**District**	**Raised**	**Settled**	**Raised**	**Settled**	**Raised**	**Settled**	**Raised**	**Settled**	**Raised**	**Settled**
1	Anantapur	25	27	55	30	374	302	980	639	615	648
2	Chittoor	123	116	24	35	345	196	809	542	320	383
3	Cuddapah (Ysr)	13	15	14	17	109	74	302	241	196	215
4	East Godavari	28	17	46	18	266	163	374	295	1,162	1,121
5	Guntur	35	39	27	37	495	292	691	542	1,065	1,058
6	Krishna	69	77	76	59	440	262	1,013	864	670	769
7	Kurnool	23	33	62	27	151	102	601	496	381	395
8	Nellore	36	26	11	10	230	140	713	659	391	430
9	Prakasam	109	105	26	16	115	72	322	280	223	229
10	Srikakulam	14	19	22	14	54	42	181	105	610	637
11	Visakhapatnam	73	62	74	54	261	176	686	528	547	562
12	Vizianagaram	13	10	35	22	47	29	93	63	259	270
13	West Godavari	12	15	27	29	200	133	738	584	1,035	1,013
	TOTAL	**573**	**561**	**499**	**368**	**3,087**	**1,983**	**7,503**	**5,838**	**7,474**	**7,730**

12.12.2024

Note:

No. of claims settled during an FY more than the no. of claims raised during the same FY due to following reasons:

1) Claims raised during the last month of FY settled in subsequent FY.

2) Claims returned due to submission of insufficient information by the MLI and settlement of such claims on re-lodgement in subsequent FY.

Source: CGTMSE

STATEMENT -III

CGTMSE - GUARANTEE APPROVED - PAN INDIA											
											[Amount ₹ Crore]
		FY 2019-20		FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24	
Sr. No	**States / UTs**	**No.**	**Amt.**	**No.**	**Amt.**	**No.**	**Amt.**	**No.**	**Amt.**	**No.**	**Amt.**
1	Andaman and Nicobar Islands	264	29	329	25	374	35	495	50	600	128
2	**Andhra Pradesh**	**50,562**	**1,557**	**1,63,610**	**1,560**	**49,848**	**1,456**	**2,37,520**	**3,545**	**79,938**	**5,395**
3	Arunachal Pradesh	415	47	464	55	628	82	935	147	981	198
4	Assam	14,070	687	12,158	673	14,918	1,262	21,195	2,156	34,556	3,750
5	Bihar	24,531	1,303	22,317	1,086	24,217	1,661	42,360	3,468	1,13,262	8,582
6	Chandigarh	1,778	134	1,274	97	1,382	159	1,706	303	2,459	604
7	Chhattisgarh	14,022	706	12,970	552	9,670	776	17,733	1,569	25,845	2,968
8	Dadra and Nagar Haveli and Daman and Diu	447	59	726	50	447	101	505	111	1,039	277
9	Delhi	24,917	2,183	12,757	1,557	15,810	2,769	21,458	4,897	35,127	8,527
10	Goa	2,594	183	2,235	135	2,218	174	2,826	325	4,947	611
11	Gujarat	58,595	3,859	40,397	2,960	34,929	4,836	43,336	8,209	1,06,073	19,668
12	Haryana	25,916	1,583	18,499	1,218	22,285	2,707	30,343	5,025	48,455	8,553
13	Himachal Pradesh	7,538	437	8,572	487	10,075	792	14,898	1,275	20,600	2,080

14	Jammu and Kashmir	12,887	416	21,371	714	38,352	1,295	51,431	1,808	53,295	2,415
15	Jharkhand	15,340	1,116	14,996	860	12,953	1,247	21,090	2,488	34,800	4,432
16	Karnataka	68,572	4,069	50,974	3,225	41,028	4,308	53,766	7,712	1,35,959	14,016
17	Kerala	33,739	1,248	28,810	1,005	18,937	1,104	25,761	2,121	45,515	4,590
18	Ladakh	26	2	110	12	205	23	467	44	637	84
19	Lakshadweep	52	1	72	2	11	1	25	3	7	1
20	Madhya Pradesh	40,822	2,098	60,835	1,893	64,108	2,651	50,289	5,290	75,023	9,569
21	Maharashtra	83,709	5,808	71,850	4,416	56,027	6,840	66,055	11,926	1,29,892	23,359
22	Manipur	939	42	830	41	1,294	101	2,268	171	1,580	111
23	Meghalaya	1,153	70	1,063	60	886	93	1,410	160	1,693	252
24	Mizoram	473	29	431	30	1,029	86	1,032	74	1,232	73
25	Nagaland	917	61	1,120	68	1,692	139	1,813	162	1,563	160
26	Odisha	26,167	1,347	28,288	1,134	25,788	1,801	34,081	3,045	56,392	6,109
27	Puducherry	1,578	80	1,588	67	1,013	74	1,087	107	2,418	233
28	Punjab	24,542	1,022	20,379	865	23,172	1,661	49,720	4,385	81,259	9,632
29	Rajasthan	41,289	1,998	32,883	1,441	38,622	2,553	72,391	5,366	85,848	9,180
30	Sikkim	435	23	340	16	479	34	765	61	1,108	102
31	Tamil Nadu	89,725	4,353	61,535	3,344	44,897	4,134	61,883	7,114	1,13,815	15,061
32	Telangana	39,162	2,212	22,021	1,408	24,009	1,959	29,792	3,503	41,940	6,368
33	Tripura	1,378	54	1,673	58	2,020	115	3,845	207	6,523	381
34	Uttar Pradesh	89,271	4,154	78,655	3,727	86,616	5,628	1,30,769	10,742	2,47,258	21,200
35	Uttarakhand	11,158	482	9,671	441	10,048	629	16,296	1,177	26,361	2,253
36	West Bengal	37,667	2,398	29,789	1,618	37,033	2,887	54,440	6,036	1,06,073	11,887
	TOTAL	**8,46,650**	**45,851**	**8,35,592**	**36,899**	**7,17,020**	**56,172**	**11,65,786**	**1,04,781**	**17,24,073**	**2,02,807**

Source: CGTMSE

STATEMENT -IV

CGTMSE - GAURANTEE APPROVED - ANDHRA PRADESH											
		[Amount ₹ Crore]									
		FY 2019-20		FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24	
Sr. No.	District	No.	Amt.	No.	Amt.	No.	Amt.	No.	Amt.	No.	Amt.
1	Anantapur	6,097	233	11,553	108	4,141	133	36,222	438	8,151	447
2	Chittoor	3,349	91	11,818	113	3,040	87	4,020	176	5,433	353
3	Cuddapah (Ysr)	1,979	53	6,164	34	2,013	60	20,029	228	6,568	317
4	East Godavari	5,120	144	27,568	196	5,525	136	13,654	271	8,162	471
5	Guntur	5,876	158	27,784	167	5,492	146	25,643	346	5,902	558
6	Krishna	6,692	222	16,373	197	6,080	221	25,176	445	9,687	708
7	Kurnool	3,351	78	10,192	88	3,831	101	28,258	298	7,773	327
8	Nellore	3,433	88	7,821	107	1,699	83	28,359	298	6,543	446
9	Prakasam	2,660	80	4,054	74	3,842	95	23,961	253	4,616	341
10	Srikakulam	1,789	44	6,900	65	3,406	40	3,066	73	2,620	141
11	Visakhapatnam	4,918	219	8,172	202	3,823	206	10,934	397	6,957	762
12	Vizianagaram	1,450	44	5,097	72	1,608	43	2,047	65	2,339	164
13	West Godavari	3,848	104	20,114	137	5,348	104	16,151	259	5,187	360
	TOTAL	**50,562**	**1,557**	**1,63,610**	**1,560**	**49,848**	**1,456**	**2,37,520**	**3,545**	**79,938**	**5,395**

Source: CGTMSE

WATER TREATMENT AND DESALINATION PLANTS

2810. **SHRI MAGUNTA SREENIVASULU REDDY**:

Will the Minister of **JAL SHAKTI** be pleased to state:

a) the details of the total number of water treatment and desalination plants set up in the country during the last five years and the current year, State-wise;

b) the details of the total number of beneficiaries of the said plants;

c) the details of the total funds allocated and utilised for the construction and maintenance of the said plants; and

d) whether the Government has undertaken any scheme/programme to provide skill development training for the purposes of setting up of water treatment and desalination plants and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) to (d) Government of India is committed to make provision for safe **and** potable tap water supply in adequate quantity, of prescribed quality and on a regular and long-term basis to all rural households in the country. Towards this end, the Government of India launched the Jal Jeevan Mission (JJM), to be implemented in partnership with States, in August 2019. Under the Jal Jeevan Mission, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmarks for quality of water being supplied through the piped water supply schemes. Drinking Water being a state subject, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission, lies with State/UT Governments. The Government of India supports the States by providing technical and financial assistance. The choice of technology, best suited to the context in a state/UT, including use of desalination, for making provision of potable water supply to households lies with the respective State/UT Governments. As such, project-

wise details of individual projects/ schemes for rural water supply projects are not maintained at the Government of India level.

A Handbook on Drinking Water Treatment Technologies was released in March 2023 to disseminate information regarding new technologies available amongst all stakeholders to improve the performance and implementation drinking water treatment plants using technologies that address local issues and challenges faced in water-quality affected villages. The States may take up appropriate water treatment system depending upon techno-economic feasibility.

The State/ UT-wise details of Central fund allocated, drawn and utilization reported by the States/ UTs under JJM since 2019-20 to 2024-25 (as on 09.12.2024) for making provision of safe water through household tap water connection is at **Statement-I**.

Significant progress has been made in the State since the launch of Jal Jeevan Mission, towards enhancing access to tap water to rural households. At the time of announcement of Jal Jeevan Mission in August 2019, 3.23 Crore (16.72%) rural households were reported to have tap water connections in the country. So far, as reported by States/ UTs as on 09.12.2024, around 12.10 Crore additional rural households have been provided with tap water connections under JJM. Thus, as on 09.12.2024, out of 19.35 Crore rural households in the State, approximately 15.34 Crore (79.28%) households are reported to have tap water supply in their

homes.As reported by State/ UT on JJM-IMIS, as on date, total of 35,018 water treatment plants have been reported to be geo-tagged. State/ UT -wise details is at **Statement-II**.

A number of steps have been taken to plan and implement Jal Jeevan Mission in the whole country with speed and scale, *inter alia* which includes joint discussion and finalization of saturation plan and annual action plan (AAP) of States/ UTs, regular review of implementation, workshops/ conferences/ webinars for capacity building, training, knowledge sharing, field visits by multi-disciplinary team to provide technical support, etc. All States/ UTs are continuously requested to take up skill development training/ activities based on their requirements.

STATEMENT-I

Jal Jeevan Mission: Central fund allocated, drawn and reported utilization in 2019-20

(Amount in Rs. Crore)

S. No.	State/ UT	Central share					Expenditure under State share
		Opening Balance	Fund allocated	Fund drawn	Available fund	Reported utilization	
1.	A **and** N Islands	-	1.78	0.50	0.50	NR	NR
2.	Andhra Pr.	25.74	372.64	372.64	398.38	121.62	60.59
3.	Arunachal Pr.	6.22	132.55	177.47	183.69	127.68	13.05
4.	Assam	359.35	694.95	442.36	801.71	358.87	29.01
5.	Bihar	313.16	787.31	417.35	730.51	473.33	150.34
6.	Chhattisgarh	31.58	208.04	65.82	97.40	39.23	38.52
7.	D**and**NH and D**and**D	-	-	-	-	-	-
8.	Goa	-	7.57	3.08	3.08	3.08	6.17
9.	Gujarat	-	390.31	390.31	390.31	384.61	394.74

10.	Haryana	10.13	149.95	149.95	160.08	69.29	73.80
11.	Himachal Pr.	-	148.67	205.83	205.83	197.41	15.46
12.	Jammu **and** Kashmir	27.14	322.03	322.03	349.17	200.25	24.01
13.	Jharkhand	75.79	267.69	291.19	366.98	114.89	120.78
14.	Karnataka	26.61	546.06	546.06	572.67	491.01	298.70
15.	Kerala	2.58	248.76	101.29	103.87	62.69	57.23
16.	Ladakh	8.10	166.65	67.86	75.96	NR	0.61
17.	Lakshadweep	-	-	-	-	-	-
18.	Madhya Pr.	1.26	571.60	571.60	572.86	326.65	288.75
19.	Maharashtra	248.12	847.97	345.28	593.40	308.04	431.79
20.	Manipur	-	67.69	91.17	91.17	28.20	6.60
21.	Meghalaya	0.80	86.02	43.01	43.81	26.35	0.77
22.	Mizoram	0.14	39.87	68.05	68.19	37.41	1.81
23.	Nagaland	-	56.49	56.49	56.49	23.54	4.67
24.	Odisha	0.78	364.74	364.74	365.52	260.46	241.12
25.	Puducherry	1.27	2.50	ND	1.27	0.97	NR
26.	Punjab	102.91	227.46	227.46	330.37	73.27	78.20
27.	Rajasthan	313.67	1,301.71	1,301.71	1,615.38	620.31	702.35
28.	Sikkim	0.84	15.41	26.15	26.99	14.71	1.48
29.	Tamil Nadu	1.49	373.87	373.10	374.59	114.58	99.14
30.	Telangana	4.48	259.14	105.52	110.00	88.33	72.89
31.	Tripura	48.94	107.64	145.37	194.31	59.45	6.48
32.	Uttar Pr.	58.33	1,206.28	1,513.14	1,571.47	638.22	379.17
33.	Uttarakhand	6.12	170.53	170.53	176.65	110.04	23.02
34.	West Bengal	760.82	995.33	994.75	1,755.57	609.00	469.54

ND: Not Drawn *NR: Not Reported* *Source: JJM - IMIS*

Jal Jeevan Mission: Central fund allocated, drawn and reported utilization in 2020-21

(Amount in Rs. Crore)

S. No.	State/UT	Central share					Expenditure under State share
		Opening Balance	Fund allocated	Fund drawn	Available fund	Reported utilization	
1.	A **and** N Islands	0.50	2.93	1.46	1.96	1.45	NR
2.	Andhra Pr.	276.76	790.48	297.62	574.38	419.30	181.31

3.	Arunachal Pr.	56.02	254.85	344.85	400.87	392.43	47.15
4.	Assam	452.45	1,608.51	551.77	1,004.22	880.44	91.08
5.	Bihar	257.18	1,839.16	353.60	610.78	551.82	374.42
6.	Chhattisgarh	58.17	445.52	334.14	392.31	223.77	221.04
7.	D**and**NH and D**and**D	-	-	-	-	-	-
8.	Goa	-	12.41	6.20	6.20	2.99	13.49
9.	Gujarat	5.70	883.08	983.08	988.78	838.50	883.43
10.	Haryana	90.80	289.52	72.38	163.18	130.67	120.09
11.	Himachal Pr.	8.42	326.20	547.48	555.90	329.01	42.25
12.	Jammu **and** Kashmir	148.92	681.77	53.72	202.64	88.69	5.17
13.	Jharkhand	268.08	572.24	143.06	411.14	286.62	177.73
14.	Karnataka	81.65	1,189.40	446.36	528.01	349.62	428.26
15.	Kerala	41.18	404.24	303.18	344.36	304.29	311.25
16.	Ladakh	75.96	352.09	ND	75.96	9.43	NR
17.	Lakshadweep	-	-		-	NR	NR
18.	Madhya Pr.	246.21	1,280.13	960.09	1,206.30	1,014.70	876.84
19.	Maharashtra	285.35	1,828.92	457.23	742.58	473.59	324.56
20.	Manipur	62.96	131.80	141.80	204.76	189.14	18.52
21.	Meghalaya	17.46	174.92	184.92	202.38	188.30	20.44
22.	Mizoram	30.77	79.30	104.30	135.07	107.90	10.13
23.	Nagaland	34.90	114.09	85.57	120.47	91.95	10.00
24.	Odisha	105.07	812.15	609.11	714.18	686.41	671.98
25.	Puducherry	0.30	4.64	1.06	1.36	0.20	1.00
26.	Punjab	257.10	362.79	ND	257.10	146.74	152.77
27.	Rajasthan	995.07	2,522.03	630.51	1,625.58	762.04	815.90
28.	Sikkim	12.30	31.36	39.36	51.66	43.43	3.75
29.	Tamil Nadu	264.09	921.99	690.36	954.45	576.87	399.57
30.	Telangana	31.10	412.19	82.71	113.81	61.17	133.98
31.	Tripura	136.46	156.61	117.46	253.92	195.00	22.26
32.	Uttar Pr.	933.25	2,570.94	1,295.47	2,228.72	1,774.65	885.89
33.	Uttarakhand	66.60	362.58	271.93	338.53	227.32	20.02
34.	West Bengal	1,146.58	1,614.18	807.08	1,953.66	1,196.07	641.17

ND: Not Drawn *NR: Not Reported* *Source: JJM - IMIS*

Jal Jeevan Mission: Central fund allocated, drawn and reported utilization in 2021-22

(Amount in Rs. Crore)

S. No.	State/ UT	Central share					Expenditure under State share
		Opening Balance	Fund allocated	Fund drawn	Available fund	Reported utilization	
1.	A **and** N Islands	0.52	8.26	2.06	2.58	1.95	NR
2.	Andhra Pr.	155.09	3,182.88	791.06	946.15	234.02	233.84
3.	Arunachal Pr.	8.43	1,013.53	1,555.53	1,563.96	1,113.37	117.99
4.	Assam	123.78	5,601.16	4,200.87	4,324.65	2,505.42	312.89
5.	Bihar	58.95	6,608.25	ND	58.95	4.00	336.79
6.	Chhattisgarh	168.54	1,908.96	477.24	645.78	498.69	488.63
7.	D**and**NH and D**and**D	-	-	ND	-	NR	NR
8.	Goa	3.21	45.53	22.77	25.98	14.03	17.98
9.	Gujarat	150.28	3,410.61	2,557.96	2,708.24	2,124.85	2,226.25
10.	Haryana	32.51	1,119.95	559.98	592.49	433.78	430.31
11.	Himachal Pr.	226.89	1,262.78	2,012.78	2,239.67	1,420.78	149.71
12.	Jammu **and** Kashmir	113.96	2,747.17	604.18	718.14	112.43	8.31
13.	Jharkhand	124.51	2,479.88	512.22	636.73	437.21	510.99
14.	Karnataka	178.39	5,008.80	2,504.40	2,682.79	1,418.68	1,567.62
15.	Kerala	40.07	1,804.59	1,353.44	1,393.51	957.44	1,059.57
16.	Ladakh	66.52	1,429.96	340.68	407.20	144.96	NR
17.	Lakshadweep	-	-	-	-	-	-
18.	Madhya Pr.	191.61	5,116.79	3,837.59	4,029.20	2,262.78	2,479.33
19.	Maharashtra	268.99	7,064.41	1,666.64	1,935.63	377.98	477.98
20.	Manipur	15.62	481.19	601.19	616.81	474.78	52.80
21.	Meghalaya	14.18	678.39	1,078.39	1,092.57	672.05	76.55
22.	Mizoram	27.17	303.89	303.89	331.06	250.98	32.31
23.	Nagaland	28.52	444.81	333.61	362.13	345.14	27.88
24.	Odisha	27.77	3,323.42	2,492.56	2,520.33	1,305.79	1,288.36
25.	Puducherry	1.18	30.22	7.47	8.65	2.32	0.10
26.	Punjab	110.36	1,656.39	402.24	512.60	247.83	265.70
27.	Rajasthan	863.53	10,180.50	2,345.08	3,208.61	1,919.83	1,693.61
28.	Sikkim	8.23	124.79	194.79	203.02	90.12	11.57
29.	Tamil Nadu	377.58	3,691.21	614.35	991.93	457.63	496.16
30.	Telangana	55.15	1,653.09	ND	55.15	17.70	68.88
31.	Tripura	61.51	614.09	714.09	775.60	599.82	65.13
32.	Uttar Pr.	454.07	10,870.50	5,435.25	5,889.32	2,728.48	2,935.18
33.	Uttarakhand	111.22	1,443.80	1,082.85	1,194.07	603.31	67.99
34.	West Bengal	757.58	6,998.97	1,404.61	2,162.19	1,547.52	725.77

ND: Not Drawn *NR: Not Reported* *Source: JJM - IMIS*

Jal Jeevan Mission: Central fund allocated, drawn and reported utilization in 2022-23

(Amount in Rs. Crore)

S. No.	State/ UT	Central share					Expenditure under State share
		Opening Balance	Fund allocated	Fund drawn	Available fund	Reported utilization	
1.	A **and** N Islands	0.63	9.15	2.16	2.79	0.60	NR
2.	Andhra Pr.	712.13	3,458.20	ND	712.13	304.71	98.38
3.	Arunachal Pr.	450.59	1,116.35	1,116.35	1,566.94	1,256.17	181.27
4.	Assam	1,819.22	6,117.61	4,588.21	6,407.43	3,959.95	442.75
5.	Bihar	54.95	4,766.90	-	54.95	-	66.19
6.	Chhattisgarh	147.09	2,223.98	2,223.98	2,371.07	2,096.70	2,079.12
7.	D**and**NH and D**and**D	-	-	-	-	NR	NR
8.	Goa	11.95	49.98	ND	11.95	11.04	20.14
9.	Gujarat	583.39	3,590.16	3,590.16	4,173.55	3,084.89	3,272.38
10.	Haryana	158.71	1,157.44	463.00	621.71	519.77	447.46
11.	Himachal Pr.	818.89	1,344.94	1,344.94	2,163.83	1,615.65	182.29
12.	Jammu **and** Kashmir	605.71	3,039.11	1,439.50	2,045.21	1,141.38	153.69
13.	Jharkhand	199.52	2,825.52	2,119.14	2,318.66	1,789.85	1,593.00
14.	Karnataka	1,264.11	5,451.85	2,725.93	3,990.04	2,806.03	3,237.49
15.	Kerala	436.08	2,206.54	2,206.54	2,642.62	1,741.93	1,741.68
16.	Ladakh	262.25	1,555.77	382.76	645.01	364.34	NR
17.	Lakshadweep	-	36.99	9.25	9.25	-	-
18.	Madhya Pr.	1,766.42	5,641.02	2,820.51	4,586.93	3,526.87	3,516.37
19.	Maharashtra	1,557.65	7,831.25	3,915.62	5,473.27	3,109.53	2,967.95
20.	Manipur	142.03	512.05	256.03	398.06	233.64	26.03
21.	Meghalaya	420.52	747.76	1,047.00	1,467.52	1,098.48	122.85
22.	Mizoram	80.08	333.91	448.58	528.66	407.40	45.74
23.	Nagaland	17.00	484.28	484.28	501.28	481.71	52.71
24.	Odisha	1,214.54	3,608.62	1,768.73	2,983.27	2,166.00	2,143.19
25.	Puducherry	6.34	17.83	ND	6.34	0.94	0.22
26.	Punjab	264.78	2,403.46	ND	264.78	264.80	210.69
27.	Rajasthan	1,288.79	13,328.60	6,081.80	7,370.59	3,935.10	4,123.31
28.	Sikkim	112.90	136.17	188.92	301.82	222.53	20.63
29.	Tamil Nadu	534.30	4,015.00	872.96	1,407.26	593.71	663.13

30.	Telangana	37.44	1,657.56	ND	37.44	11.39	13.52
31.	Tripura	175.78	666.97	849.91	1,025.69	798.67	82.64
32.	Uttar Pr.	3,160.84	12,662.05	9,496.54	12,657.38	9,650.07	9,259.84
33.	Uttarakhand	590.75	1,612.50	1,209.38	1,800.13	1,515.65	163.77
34.	West Bengal	614.67	6,180.25	3,090.12	3,704.79	1,953.73	3,204.21

ND: Not Drawn *NR: Not Reported* *Source: JJM - IMIS*

Jal Jeevan Mission: Central fund allocated, released and reported utilization in 2023-24

(Amount in Rs. Crore)

S. No.	State/UT	Central share					Expenditure under State share
		Opening Balance	Fund allocated	Fund drawn	Available fund	Reported utilization	
1.	A **and** N Islands	2.20	7.52	3.76	5.96	0.99	NR
2.	Andhra Pr.	407.42	6,530.49	793.57	1,200.99	861.11	939.08
3.	Arunachal Pr.	310.77	1,057.11	771.21	1,081.98	1,055.15	137.77
4.	Assam	2,447.48	10,351.68	6,204.00	8,651.48	7,870.90	866.11
5.	Bihar	54.95	-	ND	54.95	NR	NR
6.	Chhattisgarh	274.38	4,485.60	2,885.56	3,159.94	2,638.91	2,627.12
7.	D**and**NH and D**and**D	-	-	-	-	-	-
8.	Goa	0.92	11.25	11.25	12.17	11.76	11.25
9.	Gujarat	1,088.66	2,982.85	2,237.14	3,325.80	2,377.83	2,676.40
10.	Haryana	101.93	1,053.44	526.72	628.65	589.79	687.56
11.	Himachal Pr.	548.18	379.67	402.34	950.52	859.96	97.18
12.	Jammu **and** Kashmir	903.84	9,611.31	3,267.12	4,170.96	3,510.26	364.69
13.	Jharkhand	528.81	4,722.76	2,875.35	3,404.16	3,140.70	3,291.53
14.	Karnataka	1,184.01	12,623.37	4,966.62	6,150.63	5,236.52	6,015.14
15.	Kerala	900.69	1,342.36	671.18	1,571.87	1,465.41	1,448.53
16.	Ladakh	280.66	477.11	131.07	411.73	346.73	NR
17.	Lakshadweep	9.25	39.63	19.82	29.07	NR	NR
18.	Madhya Pr.	1,060.06	10,297.86	5,419.90	6,479.96	6,388.57	6,390.54
19.	Maharashtra	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,370.96
20.	Manipur	164.42	110.54	ND	164.42	119.49	18.75
21.	Meghalaya	369.04	3,567.25	1,500.00	1,869.04	1,572.14	171.74
22.	Mizoram	121.27	425.46	303.10	424.37	416.52	43.77
23.	Nagaland	19.57	366.86	314.90	334.47	294.71	44.02

24.	Odisha	817.27	2,108.54	2,108.54	2,925.81	2,441.58	2,428.16
25.	Puducherry	5.40	15.39	1.00	6.40	6.39	0.62
26.	Punjab	-	479.02	119.76	119.76	103.79	166.43
27.	Rajasthan	3,435.49	3,019.94	250.00	3,685.49	2,898.54	3,903.05
28.	Sikkim	79.29	634.55	251.61	330.90	318.98	29.67
29.	Tamil Nadu	813.55	3,615.56	2,617.10	3,430.65	2,617.49	2,612.30
30.	Telangana	26.06	-	ND	26.06	NR	NR
31.	Tripura	227.01	1,773.40	744.18	971.19	860.09	105.25
32.	Uttar Pr.	3,007.30	20,884.45	16,947.00	19,954.30	19,102.47	20,285.30
33.	Uttarakhand	284.48	4,689.69	1,890.66	2,175.14	1,942.63	236.81
34.	West Bengal	1,751.06	3,806.29	4,206.29	5,957.35	5,004.16	5,155.11

ND: Not Drawn *NR: Not Reported* *Source: JJM - IMIS*

Jal Jeevan Mission: Central fund allocated, released and reported utilization in 2024-25

(as on 09.12.2024)

(Amount in Rs. Crore)

S. No.	State/UT	Central share					Expenditure under State share
		Opening Balance	Fund allocated	Fund drawn	Available fund	Reported utilization	
1.	A **and** N Islands	4.97	2.98	ND	4.97	NR	NR
2.	Andhra Pr.	339.88	2,520.97	ND	339.88	253.04	406.00
3.	Arunachal Pr.	26.84	217.82	65.35	92.19	22.32	0.06
4.	Assam	780.58	5,198.78	2,059.63	2,840.21	2,398.57	265.35
5.	Bihar	54.95	-	ND	54.95	NR	NR
6.	Chhattisgarh	521.03	1,277.27	191.59	712.62	252.39	256.51
7.	D**and**NH and D**and**D	-	-	-	-	-	-
8.	Goa	0.40	4.32	ND	0.40	NR	NR
9.	Gujarat	947.97	2,420.14	ND	947.97	747.97	1,271.54
10.	Haryana	38.86	462.03	ND	38.86	16.96	176.75
11.	Himachal Pr.	90.56	916.53	137.48	228.04	138.87	13.83
12.	Jammu **and** Kashmir	660.69	2,112.86	633.86	1,294.55	985.58	86.24
13.	Jharkhand	263.46	2,114.22	ND	263.46	108.16	280.06
14.	Karnataka	914.11	3,804.41	570.66	1,484.77	672.56	2,643.48
15.	Kerala	106.45	1,949.36	974.68	1,081.13	795.79	783.52

16.	Ladakh	65.00	624.78	93.72	158.72	36.95	NR
17.	Lakshadweep	29.06	0.75	0.38	29.44	NR	NR
18.	Madhya Pr.	91.39	4,044.70	2,622.35	2,713.74	2,505.01	2,488.84
19.	Maharashtra	1,599.47	5,352.93	1,605.88	3,205.35	1,977.34	2,220.55
20.	Manipur	44.93	-	ND	44.93	24.65	1.12
21.	Meghalaya	296.90	653.60	196.08	492.98	449.74	53.20
22.	Mizoram	7.85	45.09	6.76	14.61	12.03	7.32
23.	Nagaland	39.75	39.75	5.96	45.71	45.54	5.08
24.	Odisha	484.23	2,455.94	368.39	852.62	511.62	509.09
25.	Puducherry	0.01	12.58	ND	0.01	NR	0.01
26.	Punjab	15.97	644.54	ND	15.97	2.93	45.58
27.	Rajasthan	786.95	11,061.46	1,659.22	2,446.17	2,164.79	979.03
28.	Sikkim	11.92	124.50	18.67	30.59	18.68	7.91
29.	Tamil Nadu	813.15	2,438.89	731.67	1,544.82	1,267.41	1,273.52
30.	Telangana	26.06	-	ND	26.06	NR	NR
31.	Tripura	111.10	736.75	221.03	332.13	287.21	29.43
32.	Uttar Pr.	851.83	12,621.95	6,310.98	7,162.81	6,862.75	8,625.59
33.	Uttarakhand	232.51	1,016.80	508.40	740.91	250.94	NR
34.	West Bengal	953.19	5,049.98	2,524.99	3,478.18	2,555.61	2,775.17

ND: Not Drawn *NR: Not Reported* *Source: JJM - IMIS*

STATEMENT-II

Number of Water Treatment Plant geo-tagged

(As on 09.12.2024)

S. No.	State Name	Water Treatment Plant (WTP)
1.	A **and** N Islands	-
2.	Andhra Pradesh	276
3.	Arunachal Pradesh	3,311
4.	Assam	17,074
5.	Bihar	-
6.	Chhattisgarh	67
7.	DNH **and** DD	-
8.	Goa	12
9.	Gujarat	199

10.	Haryana	977
11.	Himachal Pradesh	618
12.	Jammu **and** Kashmir	1,314
13.	Jharkhand	349
14.	Karnataka	2,218
15.	Kerala	522
16.	Ladakh	-
17.	Lakshadweep	2
18.	Madhya Pradesh	416
19.	Maharashtra	908
20.	Manipur	437
21.	Meghalaya	1,437
22.	Mizoram	291
23.	Nagaland	631
24.	Odisha	108
25.	Puducherry	-
26.	Punjab	763
27.	Rajasthan	547
28.	Sikkim	135
29.	Tamil Nadu	247
30.	Telangana	-
31.	Tripura	445
32.	Uttar Pradesh	639
33.	Uttarakhand	531
34.	West Bengal	544
Total		**35,018**

Source: JJM-IMIS

COMPLETION OF NATIONAL HIGHWAY NO. 16

2811. **SHRI AVIMANYU SETHI:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state: (a) whether the six-laning of National Highway-16 has been completed and if so, the total amount spent on this project till date;

(b) whether any portion of National Highway-16 in the State of Odisha remains incomplete and if so, the specific reasons for the delay;

(c) whether the condition of the Bhadrak and Balasore portions, specifically from Akhuapada to Bahanaga is currently in a poor state due to lack of timely action and completion, if so, the details thereof; and

(d) whether the construction work on the Vehicular Under Pass (VUP), Light Vehicular Under Pass (LVUP) and underpass in the Akhuapada to Bahanaga section will be completed by 2025, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) NH-16 passes through the State of West Bengal, Odisha, Andhra Pradesh and Tamil Nadu. A length of about 400 KM passes through the State of Odisha, out of which, 198 Km has been 6-laned with an expenditure of about Rs 3536 Crore.

(b) The details are enclosed as **Statement**.

(c) The stretch is being maintained in traffic worthy condition, with regular maintenance.

(d) Out of 7 Underpasses between Akhuapada to Bahanaga section of NH-16, 4 Underpass has been completed and remaining 3 underpasses are scheduled for completion by May 2025.

STATEMENT

Status of incomplete/pending work of NH-16 in Odisha

Sl No	Name of Project	Length (km.)	Status	Specific reason for remains incomplete Project
1	6 laning of Bhadak to Balasore	62.0	Physical Progress – 78.50%. Revised scheduled Completion - May 2025.	1. Covid-19 2. Shortage of Construction Material due to Non-availability of Quarry Permission. 3. Shifting of Utilities, Delay in acquisition of additional land, incorporation of additional works under VIP reference and public demand. 4. Shortfall in supply of Flyash.
2	4/6 lanning of Puniatola to Tangi (Km 284.00 to Km 335	75.36	Physical Progress – 98.85% PCOD issued on 24.01.2023. Punch list items scheduled for completion by 31.12.2024.	1. Covid-19, 2. Utility shifting works at Humma 3. CoS based on VIP references and public demand have been approved for multiple structures)

3	Construction of 6L flyover at Km 5.68 (Naharakanta) of Chandikhole-Jagatpur-Bhubaneswar section from Km 414.00 to Km 419.00 and from Km 0.00 to Km.62.00 of NH – 16	0.48	Physical Progress – 89.0%. Revised scheduled completion - January, 2025.	1. Covid-19, 2. Shifting of building/religious structure. 3. EPC Contractor was terminated on 13.06.2024, due to poor performance and subsequently remaining Flyover construction work was assigned to nearby contractor.

प्रौद्योगिकी केंद्र

2812. श्रीमती भारती पारधी :
श्री धर्मेन्द्र यादव :
श्री श्रीरंग आप्पा चंदू बारणे :
श्री अरविंद गणपत सावंत :
क्या **सूक्ष्म, लघु और मध्यम उद्यम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने विश्व बैंक से सहायता प्राप्त टेक्नोलॉजी सेंटर सिस्टम्स प्रोग्राम (टीसीएस) के अंतर्गत मौजूदा प्रौद्योगिकी केन्द्रों के नेटवर्क में वृद्धि करने के लिए नए प्रौद्योगिकी केन्द्रों की स्थापना-विस्तार किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस पर कितना व्यय हुआ है;

(ग) विशेषकर उत्तर प्रदेश, मध्य प्रदेश और महाराष्ट्र में अब तक कितने नए प्रौद्योगिकी केन्द्रों की स्थापना की गई है;

(घ) उक्त प्रौद्योगिकी केन्द्रों/विस्तारित प्रौद्योगिकी केन्द्रों द्वारा एमएसएमई और कौशल सीखने की इच्छा रखने वालों को प्रदान की गई सेवाओं का ब्यौरा क्या है; और

(ङ) उक्त नए प्रौद्योगिकी केन्द्र/विस्तारित प्रौद्योगिकी केन्द्र एमएसएमई को कुशल बनाने, परामर्श प्रदान करने और रोजगार सृजन को बढ़ावा देने में किस हद तक सहायक हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री(कुमारी शोभा कारान्दलाजे):

(क) और (ख) : मौजूदा प्रौद्योगिकी केंद्रों के नेटवर्क के प्रसार के लिए, सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) मंत्रालय ने विश्व बैंक की सहायता प्राप्त प्रौद्योगिकी केंद्र प्रणाली कार्यक्रम (टीसीएसपी) के तहत 9 नए प्रौद्योगिकी केंद्र (टीसी) स्थापित किए हैं और नए प्रौद्योगिकी केंद्रों/विस्तार केंद्रों (टीसीईसी) की स्थापना योजना के तहत 25 विस्तार केंद्रों (ईसी) की स्थापना की जाएगी, जिस पर क्रमशः 1555.56 करोड़ रुपए और 214.55 करोड़ रुपए खर्च होंगे।

(ग) : टीसीएसपी के तहत उत्तर प्रदेश के कानपुर और ग्रेटर नोएडा में 2 टीसी और मध्य प्रदेश के भोपाल में 1 टीसी स्थापित किया गया है। महाराष्ट्र राज्य में कोई टीसी स्थापित नहीं किया गया है।

(घ) और (ङ) : ये नए टीसी/ईसी एमएसएमई को तकनीकी और व्यावसायिक परामर्श संबंधी सहायता देते हैं और युवाओं को तकनीकी कौशल विकास के अवसर प्रदान करते हैं। इन नए टीसी/ईसी ने नवंबर, 2024 तक 1,29,514 से अधिक प्रशिक्षुओं को प्रशिक्षित किया है और एमएसएमई सहित 3800 से अधिक उद्योगों को सहायता प्रदान की है।

झारखंड में गैस पाइपलाइन

2813. श्री मनीष जायसवाल :

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) झारखंड में गैस पाइपलाइन के संबंध में क्या प्रगति हुई है;

(ख) क्या झारखंड का क्षेत्र मौजूदा गैस पाइपलाइन से जुड़ा हुआ है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा हजारीबाग और रामगढ़ गैस पाइपलाइन के कार्य में क्या प्रगति हुई है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): गैस पाइपलाइन बिछाना, नगर गैस वितरण (सीजीडी) नेटवर्कों के विकास का हिस्सा है और उक्त कार्य को पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) द्वारा प्राधिकृत कम्पनियों द्वारा किया जाता है। पीएनजीआरबी ने सीजीडी नेटवर्क के विकास जिसमें अन्य बातों के साथ-साथ गैस पाइपलाइनें बिछाना भी शामिल है, के लिए हज़ारीबाग़ तथा रामगढ़ के जिले सहित 11 भौगोलिक क्षेत्रों (जीएज) को प्राधिकृत किया है। झारखण्ड राज्य में पीएनजीआरबी द्वारा प्राधिकृत जीएज का एमडब्ल्यूपी लक्ष्यों के साथ जीए-वार पाइपलाइनों का ब्यौरा **विवरण** में दिया गया है।

विवरण

झारखण्ड में गैस पाइपलाइन के संबंध में दिनांक 12.12.2024 को पूछे गए लोक सभा अतारांकित प्रश्न सं. 2813 के भाग (क) से (घ) के उत्तर में उल्लिखित विवरण

झारखंड राज्य में जीए-वार पाइपलाइनों का ब्यौरा-सितंबर 2024

क्र. सं.	भौगोलिक क्षेत्र	राज्य/ संघ शासित प्रदेश	प्राधिकृत सीजीडी कंपनी	पाइपलाइन (इंच-किमी)				
				पाइपलाइन एमडब्ल्यूपी लक्ष्य	आनुपातिक लक्ष्य	उपलब्धि		
						स्टील पाइपलाइन	एमडीपीई	योग
1	बोकारो , हज़ारीबाग़ और रामगढ़ जिले	झारखंड	इंडियन ऑयल कॉर्पोरेशन लिमिटेड	1300	390	1089	809	1899
2	गिरिडीह और धनबाद जिले	झारखंड	गेल गैस लिमिटेड	650	195	426	373	799
3	नवादा और कोडरमा जिले	बिहार और झारखंड	इंडियन ऑयल कॉर्पोरेशन लिमिटेड	527	158	360	107	467

4	शेखपुरा , जमुई और देवघर जिले	बिहार और झारखंड	इंडियन ऑयल कॉर्पोरेशन लिमिटेड	1564	678	1633	521	2154
5	चतरा और पलामू जिले	झारखंड	भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड	100	50	100	77	177
6	सरायकेला-खरसावां जिला	झारखंड	गेल गैस लिमिटेड	601	180	361	603	963
7	पश्चिमी सिंहभूम जिला	झारखंड	गेल गैस लिमिटेड	100	30	0	0	0
8	गुमला , लातेहार , लोहरदगा , सिमडेगा , गढ़वा और खूंटी जिले	झारखंड	अडानी टोटल गैस लिमिटेड	978	49	35	0	35
9	पूर्वी सिंहभूम जिला	झारखंड	गेल (इंडिया) लिमिटेड	1282	1218	232	465	697
10	रांची जिला	झारखंड	गेल (इंडिया) लिमिटेड	1800	1710	431	1159	1590
11	बांका (बिहार), दुमका , गोड्डा , जामताड़ा , पाकुड़ और साहिबगंज जिले	बिहार और झारखंड	हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड	2007	502	750	36	787
योग				10909	5160	5417	4150	9568

स्रोत:पीएनजीआरबी

स्मार्ट सिटी मिशन की विशेषताएं

2814 श्री रविन्द्र दत्ताराम वायकर:

श्री ज्ञानेश्वर पाटील:

श्रीमती कलाबेन मोहनभाई देलकर:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार दवारा देशभर में चलाए जा रहे स्मार्ट सिटी मिशन (एससीएम) की विशेषताएं क्या हैं;

(ख) विगत तीन वर्षों और वर्तमान वर्ष के दौरान उक्त मिशन के अंतर्गत आवंटित और उपयोग की गई निधियों का क्रमश: मुम्बई और खंडवा सहित महाराष्ट्र, दादरा और नागर हवेली और मध्य प्रदेश में वर्ष-वार और जिला-वार ब्यौरा क्या है;

(ग) उक्त मिशन के अंतर्गत महाराष्ट्र, दादरा और नागर हवेली तथा मध्य प्रदेश सहित मुंबई और खंडवा में क्रमश: पूर्ण हो चुकी तथा पूर्ण होने के अंतिम चरण में चल रही परियोजनाओं का ब्यौरा क्या है;

(घ) उक्त मिशन के अंतर्गत अब तक प्राप्त किए गए प्रमुख उपलब्धियों का राज्य-वार और वर्ष-वार ब्यौरा क्या है; और

(ङ) क्या एससीएम देश भर में जीवन की गुणवता में सुधार करने वाला शहरी परिवर्तन का प्रतीक रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) स्मार्ट सिटीज मिशन (एससीएम) का उद्देश्य उन शहरों को बढ़ावा देना है जो मूल इंफ्रास्ट्रक्चर प्रदान करते हैं और अपने नागरिकों को एक सभ्य जीवन स्तर, स्वच्छ और स्थायी पर्यावरण और 'स्मार्ट समाधान' प्रदान करते हैं। भारतीय स्मार्ट सिटीज मिशन में व्यापक विकास की कुछ विशिष्ट विशेषताओं में, अन्य बातों के साथ-साथ, क्षेत्र-आधारित विकास में मिश्रित भूमि उपयोग को बढ़ावा देना; आवास और समावेशिता; पैदल चलने योग्य इलाके बनाना; खुली जगहों को संरक्षित और विकसित करना; विभिन्न प्रकार के परिवहन विकल्पों को बढ़ावा देना, जैसे, पारगमन उन्मुख विकास (टीओडी), सार्वजनिक परिवहन और अंतिम गंतव्य तक पैरा-ट्रांसपोर्ट कनेक्टिविटी; शासन को नागरिक-अनुकूल और लागत प्रभावी बनाना; शहर को उसकी मुख्य आर्थिक गतिविधि के आधार पर एक पहचान देना; और उन्हें बेहतर बनाने के लिए क्षेत्र-आधारित विकास में इन्फ्रास्ट्रक्चर और सेवाओं में स्मार्ट समाधान लागू करना। तथापि, शहर अपनी स्थानीय आवश्यकताओं के आधार पर, इन कार्यक्रमों को कार्यान्वित करते समय इनमें से कुछ विशेषताओं का उपयोग कर सकते हैं।

(ख) एससीएम के तहत, केंद्र सरकार ने 100 शहरों के लिए कुल 48,000 करोड़ रु. का परिव्यय रखा है। 15.11.2024 तक, केंद्र सरकार ने एससीएम के तहत राज्यों/संघ राज्य क्षेत्रों को 47,225 करोड़ रु.

जारी किए हैं, जिनमें से 44,626 करोड़ रु. (अर्थात जारी किए गए कुल केंद्रीय हिस्से का 94%) का उपयोग किया जा चुका है।

पिछले तीन वर्षों और चालू वर्ष में एससीएम के अंतर्गत संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव (डीएनएच और डीडी), महाराष्ट्र और मध्य प्रदेश राज्यों को जारी और उपयोग की गई केंद्रीय सहायता का विवरण **विवरण** -I में दिया गया है।

(ग) एससीएम के अन्तर्गत महाराष्ट्र, दादरा और नगर हवेली तथा दमन और दीव तथा मध्य प्रदेश में पूर्ण हो चुकी तथा अंतिम चरण में पहुंच चुकी परियोजनाओं का विवरण **विवरण** - II में दिया गया है। एससीएम के तहत चयनित 100 शहरों में मुंबई और खंडवा शहर शामिल नहीं हैं।

(घ) और (ड.) 100 स्मार्ट सिटीज द्वारा उपलब्ध कराए गए आंकड़ों के अनुसार, 15.11.2024 तक, स्मार्ट सिटीज मिशन (एससीएम) के तहत 1,64,669 करोड़ रु. की लागत वाली 8,066 परियोजनाओं में से 1,47,366 करोड़ रूपये की लागत वाली 7,352 परियोजनाएं (अर्थात कुल परियोजनाओं का 91%) पूरी हो चुकी हैं।

एससीएम की पूर्ण की जा चुकी परियोजनाओं की कुछ प्रमुख उपलब्धियों में, अन्य बातों के साथ-साथ, सभी 100 स्मार्ट सिटीज में एकीकृत कमान और नियंत्रण केंद्र (आईसीसीसी), 84,000 सीसीटीवी निगरानी कैमरे, 1,884 आपातकालीन कॉल बॉक्स, 3,000 से अधिक जन सूचना प्रणालियां, 1,740 किलोमीटर से अधिक स्मार्ट सड़कें, 713 किलोमीटर साइकिल ट्रैक, 17,026 किलोमीटर जल आपूर्ति प्रणाली शामिल है, जिनकी निगरानी पर्यवेक्षी नियंत्रण और डेटा अधिग्रहण (एससीएडीए) प्रणाली के माध्यम से की जा रही है, 66 से अधिक शहर प्रौद्योगिकी के बढ़ते उपयोग के साथ ठोस अपशिष्ट प्रबंधन कर रहे हैं, लगभग 9,194 वाहनों को ओटोमेटिड व्हिकल लोकेशन (एवीएल) के लिए रेडियो फ्रीक्वेंसी आईडेंटिफिकेशन (आरएफआईडी) सक्षम बनाया गया है, 9,433 स्मार्ट क्लासरूम और 41 डिजीटल

लाइब्रेरी विकसित की गई है, 172 ई-हेल्थ सेंटर और क्लिनिक विकसित किए गए हैं और 152 हेल्थ एटीएम लगाए गए हैं।

विवरण -I

पिछले तीन वर्षों और वर्तमान वर्ष 15.11.2024)तक) के लिए संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव, महाराष्ट्र और मध्य प्रदेश राज्यों में स्मार्ट सिटीज का विकास करने के लिए जारी और उपयोग की गई केंद्रीय सहायता का वर्ष-वार और स्मार्ट शहर-वार ब्यौरा

(करोड़ रुपए में)

राज्य/शहर	वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24	वित्त वर्ष 2024-25	शुरूआत से लेकर 15 नवंबर 2024 तक जारी कुल केंद्रीय निधियां	भारत सरकार की निधियों का उपयोग
दादर और नगर हवेली तथा दमन और दीव	**0**	**92**	**472**	**0**	**778**	**759**
सिल्वासा	0	92	196	0	392	386
दीव	0	0	276	0	386	373
मध्य प्रदेश	**186**	**424**	**645**	**49**	**3,510**	**3,373**
भोपाल	0	0	0	0	490	490
ग्वालियर	0	98	147	49	490	466
इंदौर	0	0	0	0	490	490
जबलपुर	0	49	49	0	490	490
सागर	56	147	147	0	490	489
सतना	0	98	196	0	490	480
उज्जैन	130	32	106	0	570	467
महाराष्ट्र	**469**	**612**	**760**	**0**	**3,826**	**3,801**
अमरावती#	0	0	0	0	2	2
औरंगाबाद	0	98	98	0	490	490
ग्रेटर मुंबई#	0	0	0	0	2	2
कल्याण-डोम्बीवली	0	98	196	0	490	468
नागपुर	77	49	110	0	453	453
नासिक	0	49	184	0	429	426
पिंपरी-चिंचवाड	98	98	0	0	490	490

राज्य/शहर	वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24	वित्त वर्ष 2024-25	शुरूआत से लेकर 15 नवंबर 2024 तक जारी कुल केंद्रीय निधियां	भारत सरकार की निधियों का उपयोग
पुणे	49	98	0	0	490	490
सोलापुर	147	24	74	0	490	490
ठाणे	98	98	98	0	490	490

15 नवंबर, 2024 तक राज्यों/संघ राज्य क्षेत्रों/स्मार्ट सिटी मिशन द्वारा उपलब्ध कराई गई जानकारी के अनुसार

टिप्पणी:

का अर्थ है कि इनका 'स्मार्ट सिटी के रूप में चयन नहीं हुआ है (18 करोड़ रु.)

विवरण -II

एससीएम के तहत दादरा और नगर हवेली तथा दमन और दीव तथा मध्य प्रदेश में पूर्ण हो चुकी तथा अंतिम चरण में पहुंच चुकी परियोजनाओं का ब्यौरा

(करोड़ रुपए में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	कुल परियोजनाएं	परियोजना लागत	पूर्ण हो चुकी परियोजनाएं	पूर्ण परियोजनाओं की लागत	शेष परियोजनाएँ	शेष परियोजनाओं की लागत
1	महाराष्ट्र	347	17,042	318	14,851	29	2,191
2	दादरा और नगर हवेली	83	1890	52	1088	31	802
3	मध्य प्रदेश	788	15,078	748	14,192	40	886

15 नवंबर, 2024 तक राज्यों/संघ राज्य क्षेत्रों/स्मार्ट सिटी मिशन द्वारा उपलब्ध कराई गई जानकारी के अनुसार।

PROMOTING ELECTRIC VEHICLES

2815. **SHRI BAIJAYANT PANDA:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the measures being taken by the Government to promote the adoption of Electric Vehicles (EVs) across the country including any incentives provided to vehicle owners;

(b) the steps undertaken to improve charging infrastructure on national highways and major roads and the total number of public charging stations installed so far; and

(c) whether the Government has set any targets for the establishment of charging stations along highways and major roads and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) The following steps have been taken by the Government in the Ministry of Road Transport and Highways to promote adoption of Electric Vehicles (EVs) in the country:

(i) Notification issued vide S.O. 5333(E) dated the 18th October, 2018, has granted exemption from the requirements of permit to the battery operated transport vehicles and transport vehicles running on Ethanol and Methanol fuels.

(ii) Notification issued vide G.S.R. 525(E) dated the 2nd August, 2021 has exempted Battery Operated Vehicles from the payment of fees for the purpose of issue or renewal of registration certificate and assignment of new registration mark.

(iii) Notification issued vide G.S.R. 749(E) dated the 7th August, 2018, has notified the registration mark for Battery Operated Vehicles to be in Yellow colour on Green background for the transport vehicles and, for all other cases, in White colour on Green background.

(iv) Notification issued vide G.S.R. 302(E) dated the 18th April, 2023 to issue All India Tourist Permit for battery operated vehicles without payment of any permit fee.

(v) Notification issued vide G.S.R. 167(E) dated the 1st March, 2019 for retro-fitment of hybrid electric system or electric kit to vehicles and their compliance standards shall be as per AIS 123.

(vi) Advisory dated 17th July, 2019 has been issued to all States and Union Territories regarding incentivisation of electric vehicles and induction of electric vehicles in shared mobility and public transport operations.

(vii) An advisory dated 12th August, 2020 has been issued to all States and UTs regarding sale and registration of Electric Vehicles without batteries.

(b) and (c) A total of 25202 number of Charging Stations have been developed across the country. Government has taken following steps to improve charging infrastructure across the country:

(i) Government in the Ministry of Power has issued “Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure - 2024”, dated 17th

September, 2024 for setting up of EV Charging Infrastructure on Public Private Partnership (PPP) mode, with a revenue sharing model.

(ii) Government in the Ministry of Road Transport and Highways has made charging facilities as a mandatory facility under the Wayside Amenities for promoting EV charging infrastructure.

(iii) Government in the Ministry of Heavy Industries (MHI) has formulated following schemes to improve charging infrastructure:

A. Under phase-II of FAME India Scheme, MHI allocated Rs.873.50 Crore as a capital subsidy to three Oil Marketing Companies (OMCs) for setting up 10,585 EV Public Charging Stations (EVPCS). Further, Rs.39 Crore has been sanctioned to other entities for installation of 400 EV PCS.

B. Recently, PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme has been launched to support electric mobility, including e-2W, e-3W, e-Trucks, e-Ambulances, and e-buses, as well as the development of charging infrastructure and upgrading testing agencies over two years, up to FY 2025-26. The total outlay is Rs.10,900 Crore, with Rs.2,000 Crore allocated for installation of 22,100 fast chargers for e-4Ws, 1800 fast chargers for e-buses and 48,400 fast chargers for e-2W/3Ws.

12.12.2024

EXPORT GENERATION BY MSMEs

2816. **SHRI VISHNU DAYAL RAM:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the total value of exports generated by MSMEs during the last three years;

(b) the steps taken to enhance MSMEs' access to global markets through the Export Promotion Scheme;

(c) the funds allocated and utilized for MSME export promotion during the last three years; and

(d) the challenges being faced by MSMEs in scaling to global markets and the measures being taken to address these?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The total value of exports generated by Micro, Small, and Medium Enterprises (MSMEs) during the last three years is as under:

Financial Year	**Value of Exports by MSME (Million USD)**
2021-22	190019.21
2022-23	196635.62

2023-24	199718.29

(b) to (d): MSMEs face several challenges in the global market, including difficulties in meeting international quality standards, certifications, limited financial access, high shipping costs, and transportation delays.

The Ministry of Micro, Small and Medium Enterprises has undertaken the following measures to enhance MSMEs' access to global markets:

i. International Cooperation Scheme for enhancing the marketability of products and services in the MSME sector. The scheme has following components:

- **Market Development Assistance:** Under this component financial assistance is provided for participation of MSMEs as exhibitors in delegations led by Industry/Government Associations in international exhibitions, trade fairs and buyer-seller meets in foreign countries.
- **Capacity Building of First Time Exporters (CBFTE)**: It offers reimbursements to micro and small exporters, with an IEC Code/Registration under 3 years, for expenses related to Registration-cum-Membership Certification (RCMC) charges/fee paid to Export Promotion Councils (EPCs), export insurance premiums paid to Export Credit Guarantee Corporation Ltd (ECGC), and testing **and** quality certification for exports.

ii. 65 Export Facilitation Centers (EFCs) have been established across the country with an aim to provide requisite mentoring and handholding support to MSMEs in exporting their products and services to the foreign market. These include disseminating information on available schemes and benefits, providing guidance on export processes and documentation. Furthermore, assistance in identifying suitable markets, connecting with financial institutions for competitive credit, and guiding on technology adoption is also provided.

The Funds allocated and utilized for MSME export promotion by the Ministry of Micro, Small and Medium Enterprises during the last three years are as under:-

Financial Year	**Funds allocated**	**Funds Utilized**
		(in Rs crore)
2021-22	3.6502	3.6302
2022-23	17.2054	17.1854
2023-24	26.3734	26.2834

PROMOTION OF LOCAL ENTREPRENEURSHIP IN TRIBALS

2817. **SHRI YOGENDER CHANDOLIA:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether there is any scheme or setup to promote local entrepreneurship in tribal majority population areas and if so, the details thereof; and

(b) the number of beneficiaries under such scheme, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (b): The Ministry of Tribal Affairs through its two agencies namely Tribal Co-operative Marketing Development Federation of India (TRIFED) and National Scheduled Tribes Finance and Development Corporation (NSTFDC) have contributed significantly in promoting economic activities including entrepreneurship among the tribal communities.

Ministry is implementing the scheme 'Pradhan Mantri Janjatiya Vikas Mission (PMJVM)' through TRIFED which envisions to strengthen tribal entrepreneurship initiatives and to facilitate livelihood opportunities by promoting more efficient, equitable, self-managed, optimum use of natural resources, Agri / Minor Forest Produce (MFPs) / Non-farm produce. Under the scheme, financial support of INR 15.00 lakhs is provided to the State Governments for setting up of each Van Dhan Vikas Kendras (VDVKs) which are the centres of value addition activities of MFPs/Non-MFPs. So far, 3958 VDVKs have been sanctioned. The state-wise details of sanctioned VDVKs are given in **Statement -I**. TRIFED also provides

backward and forward linkages to tribal artisans / suppliers for marketing of tribal products of various categories like metal craft, textile, jewellery, painting, cane and bamboo, terracotta and pottery, organic and natural food products etc. through online and offline platforms. TRIFED has empaneled 4990 tribal artisans / suppliers so far for procurement of tribal products. During the last five years, TRIFED has made a procurement of Rs 130.58 cr and has realized a sale of Rs. 186.02 cr.

In addition, TRIFED also organizes and participates in festivals, melas etc. to provide platforms to the tribal artisans to showcase their products and connect them to the potential buyers giving thereby an opportunity to enhance their entrepreneurship activities.

National Scheduled Tribes Finance and Development Corporation (NSTFDC), a Central Public Sector Enterprise (CPSE) under the Ministry of Tribal Affairs, provides credit linkage by extending concessional loans to the eligible Scheduled Tribe persons for undertaking income generation activities/ self-employment thereby instilling the spirit of entrepreneurship. The prominent schemes of NSTFDC are given as under:

1. Term Loan Scheme: NSTFDC provides Term Loan for viable projects costing upto ₹50.00 lakh per unit. Under the scheme, financial assistance is extended upto 90% of the cost of the project and the balance is met by way of subsidy/ promoter contribution/ margin money.

2. Adivasi MahilaSashaktikaran Yojana (AMSY): This is an exclusive scheme for economic development of Scheduled Tribes Women. Under the scheme, NSTFDC provides loan upto 90% for projects costing upto ₹2.00 lakh at highly concessional rate of interest of 4% per annum.

3. Micro Credit Scheme for Self Help Groups (MCF): This is an exclusive scheme for Self Help Groups for meeting small loan requirement of ST members. Under the scheme, the Corporation provides loans upto ₹50,000/- per member and maximum ₹5 Lakh per Self Help Group (SHG).

4. Adivasi Shiksha Rrinn Yojana (ASRY): This is an education loan scheme to enable the ST students to meet expenditure for pursuing technical and professional education including Ph.D. in India. Under this scheme, the Corporation provides financial assistance upto ₹10.00 lakh per eligible family at concessional rate of interest of 6% per annum.

During the last five years an amount of Rs. 1577.12 cr has been disbursed to 6,23,605 beneficiaries. The state-wise details of the same are given in **Statement -II.**

12.12.2024

STATEMENT -I

Details of PMJVM Van Dhan Vikas Kendras (VDVKs) Sanctioned to States

Sl. No.	State	Total No. of VDVKs Sanctioned	Total No. of VDVKs Beneficiaries	Amount Sanctioned (In Rs/ Lakh)
1	Andhra Pradesh	415	123578	6,162.90
2	Arunachal Pradesh	106	32897	1590
3	Assam	471	143309	7065
4	Chhattisgarh	139	41700	2085
5	Dadra **and** Nagar Haveli and Daman **and** Diu	1	302	15
6	Goa	10	3000	150
7	Gujarat	200	57968	2895.65
8	Himachal Pradesh	4	1110	55.5
9	Jammu **and** Kashmir	100	29791	1457
10	Ladakh	10	3000	150
11	Jharkhand	146	43701	2174.7
12	Karnataka	140	41748	2087.4
13	Kerala	44	12038	597.25
14	Madhya Pradesh	126	37860	1890
15	Maharashtra	264	79350	3960
16	Manipur	200	60403	2996.8
17	Meghalaya	169	50835	2534.1
18	Mizoram	259	76168	3806.55
19	Nagaland	284	85198	4259.9
20	Odisha	170	50094	2479.25
21	Rajasthan	479	144803	7135.6
22	Sikkim	80	23381	1169.05
23	Tamil Nadu	8	2400	120
24	Telangana	17	5100	255
25	Tripura	57	16116	776
26	Uttar Pradesh	25	7238	359.55
27	Uttarakhand	12	3605	179.95
28	West Bengal	22	6719	329.35
TOTAL		**3958**	**1183412**	**58,736.50**

12.12.2024

STATEMENT -II

State-wise details of beneficiaries assisted and loans disbursed to them under the schemes of NSTFDC in the last five years (till 2023-24)

S. No.	State/UT	Loans disbursed (in crores)	Beneficiaries
1	Andhra Pradesh	171.06	55705
2	Andaman **and** Nicobar Islands	2.45	7501
3	Arunachal Pradesh	25.10	10426
4	Assam	1.03	212
5	Bihar	0.15	958
6	Chhattisgarh	30.52	6676
7	Dadra **and** Nagar Haveli	0.05	6
8	Goa	0.00	1
9	Gujarat	76.89	36453
10	Haryana	0.00	
11	Himachal Pradesh	1.27	201
12	Jammu **and** Kashmir	37.86	1361
13	Jharkhand	37.44	32501
14	Karnataka	69.62	8817
15	Kerala	22.32	1641
16	Lakshadweep	0.00	
17	Madhya Pradesh	174.43	33198
18	Maharashtra	45.96	11649
19	Manipur	3.23	296
20	Meghalaya	78.72	40731
21	Mizoram	273.87	30504
22	Nagaland	54.25	149187
23	Odisha	69.76	84849
24	Rajasthan	65.27	9986
25	Sikkim	4.32	164
26	Tamil Nadu	44.09	16723
27	Telangana	190.13	54311
28	Tripura	49.31	5530
29	Uttarakhand	2.23	277
30	Uttar Pradesh	0.05	8

31	West Bengal	45.78	23733
	TOTAL	**1577.12**	**623605**

MODERN AUTOMATED VEHICLE INSPECTION CENTRE

2818. **SHRI RAHUL KASWAN**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has established at least one modern automated vehicle inspection center in every State and Union Territory as recommended by the World Bank for the immediate to short-term period during 2020 to 2022;

(b) if so, the data on their locations and the impact they have had on vehicle safety and compliance of regulations;

(c) the specific measures that are being implemented to ensure that these inspection centers operate effectively and are accessible to all vehicle owners;

(d) the actions that have been taken to implement weigh-in-motion systems at heavy vehicle stations for enforcing vehicle load limits, as recommended by the World Bank; and

(e) the data regarding the status of these initiatives at the State level during the immediate to short-term period?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e) Government administers a scheme for setting up of one model Inspection and Certification (IandC) Centre in each State/UT with central assistance. 28 IandC Centres, one each in 28 States/UTs, have been sanctioned as detailed at **Statement** . Out of these centres, two centres i.e. IandC, Port Blair (AandN) and IandC, Shillong (Meghalaya) have been sanctioned during the period from 2020 to 2022.

Out of the IandC Centres sanctioned under the scheme, 7 IandC centres i.e. IandC, Rohtak (HR), Surat (GJ -Upto 6/2024), Bengaluru (KN), Nashik (MH), Cuttack (OR), Jhujhuli (DL) and Lucknow (UP) are operational. The details of tests for fitness in respect of transport vehicles are prescribed in Rule 62 of the Central Motor Vehicles Rules, 1989.

As per information received from the States/UTs having operational IandC centres under the scheme, a total of 7,25,613 vehicles have been tested at these 7 operational IandC Centres since inception.

The Government vide GSR No. 652(E) dated 23rd September, 2021 has notified rules for recognition, regulation and control of Automated Testing Stations(ATS). These rules cover procedure for registration, eligibility, infrastructure and manpower requirement, testing process and procedure, audit and assessment,

tests to be conducted at ATS, test lane equipment specification etc. The test lane equipments at such centre includes Roller brake tester, Axle Weight Measurement, Suspension tester, Side Slip Tester, Joint Play Tester, Electronic Steering Gear Play Detector, Semi-Automatic Head light tester, Opacimeter, Exhaust gas analyzer, Speedometer, OBD Scan Tool, Sound level meter, etc.

STATEMENT

Details of location of landC Centre sanctioned under MoRTH's scheme

S No.	State/ UT	Location
1.	Andaman and Nicobar Islands	Port Blair
2.	Andhra Pradesh	Vizag (Vishakhapatnam)
3.	Assam	Guwahati
4.	Bihar	Patna
5.	Chandigarh	Raipur Kalan
6.	Chhattisgarh	Raipur
7.	**Gujarat**	**Surat**
8.	**Haryana**	**Rohtak**
9.	Himachal Pradesh	Solan
10.	Jammu **and** Kashmir	Samba
11.	Jharkhand	Dhanbad

12.	**Karnataka**	**Bengaluru**
13.	Kerala	Kochi
14.	Madhya Pradesh	Chinndwara
15.	**Maharashtra**	**Nashik**
16.	Meghalaya	Shillong
17.	Mizoram	South Hlimen
18.	Nagaland	Dimapur
19.	**Odisha**	**Cuttack**
20.	Puducherry	Puducherry
21.	Punjab	Kapurthala
22.	Rajasthan	Railmagra
23.	Sikkim	Ranipool
24.	Telangana	Hyderabad
25.	**NCT of Delhi**	**Jhujhuli**
26.	Uttarakhand	Rishikesh and Kotdwar
27.	**Uttar Pradesh**	**Lucknow**
28.	West Bengal	Kolkata

सीएनजी, एलएनजी और इथेनॉल के उपयोग को बढ़ावा देना

2819. **श्री नारायण तातू राणे:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा सड़क निर्माण वाहनों और मशीनरी में सीएनजी, एलएनजी और इथेनॉल के उपयोग को बढ़ावा देने के लिए क्या कदम उठाए गए हैं;

(ख) क्या सरकार ने आयातित ईंधन के स्थान पर किफायती प्रदूषण मुक्त और स्वदेशी तरीकों तथा वैकल्पिक ईंधन के विकास पर जोर दिया है;

(ग) क्या सरकार ने सड़क के दोनों ओर टाउनशिप, स्मार्ट सिटी, लॉजिस्टिक पार्क और औद्योगिक समूह स्थापित करने की कोई योजना तैयार की है, यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है; और

(घ) उक्त प्रयोजनार्थ चिह्नित की गई सड़कों का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) सरकार का सड़क परिवहन और राजमार्ग मंत्रालय गैर-जीवाश्म ईंधन पर चलने वाले मोटर वाहनों के विकास को सुविधाजनक बनाने के लिए, संपीड़ित प्राकृतिक गैस या जैव-संपीड़ित प्राकृतिक गैस या तरलीकृत प्राकृतिक गैस इंजन के साथ दोहरे ईंधन डीजल द्वारा संचालित कृषि ट्रैक्टरों, पावर टिलर, निर्माण उपकरण वाहनों और कंबाइन हार्वेसेटर के उत्सर्जन मानकों को अधिसूचित किया है ।

(ख) सरकार ने वैकल्पिक ईंधन को शुरू करने के लिए बड़े पैमाने पर उत्सर्जन मानकों को अधिसूचित किया है जैसे गैसोलीन के साथ इथेनॉल का मिश्रण (ई -10, ई -12, ई -15, ई -20), फ्लेक्स-फ्यूल (ई 85) या (ई 100), बायो डीजल, बायो-सीएनजी, तरलीकृत प्राकृतिक गैस (एलएनजी), मेथनॉल एम 15 या एम 100 और मेथनॉल एमडी 95, द्वि ईंधन, एम 85 और डाय-मिथाइल ईथर (डीएमई या डी 100), हाइड्रोजन ईंधन सेल वाहन, हाइड्रोजन सीएनजी।

(ग) और (घ) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) ब्राउनफील्ड राष्ट्रीय राजमार्गों और ग्रीनफील्ड एक्सप्रेसवे पर 40-60 किलोमीटर के नियमित अंतराल पर मार्गस्थ सुविधाओं के विकास

की परिकल्पना करता है। इन राजमार्ग सुविधाओं का उद्देश्य नियमित यात्रियों, फुर्सत वाले यात्रियों और ट्रक चालकों सहित राजमार्ग प्रयोक्ता की एक व्यापक श्रेणियों की जरूरतों को पूरा करना है। इसके अलावा, सरकार ने मल्टी मॉडल लॉजिस्टिक्स पार्क (एमएमएलपी) के विकास के लिए पूरे भारत में 35 स्थानों को मंजूरी दी है, जिनकी परिकल्पना एक ही सुविधा के भीतर सभी प्रकार के कार्गो के लिए विश्व स्तरीय लॉजिस्टिक्स एकत्रीकरण/पृथक्करण बिंदुओं के रूप में की गई है। 35 स्थानों का विवरण इस प्रकार है:

क्र. सं.	स्थान
1	दिल्ली-एनसीआर (दिल्ली, गुड़गांव, गाजियाबाद, फरीदाबाद, नोएडा)
2	मुंबई (मुंबई, मुंबई उपनगर, जेएनपीटी, मुंबई बंदरगाह, रायगढ़ जिला)
3	उत्तर गुजरात (अहमदाबाद और वडोदरा)
4	हैदराबाद
5	दक्षिण गुजरात (सूरत और भरूच)
6	दक्षिण पंजाब (लुधियाना, संगरूर , पटियाला)
7	उत्तरी पंजाब (अमृतसर, जालंधर, गुरुदासपुर)
8	जयपुर
9	बैंगलोर
10	पुणे
11	विजयवाड़ा
12	चेन्नई
13	नागपुर
14	इंदौर
15	पटना
16	कोलकाता
17	अंबाला
18	वैसाड
19	कोयंबटूर
20	जगतसिंहपुर
21	नासिक
22	गुवाहाटी
23	कोटा

24	पणजी
25	हिसार
26	विशाखापत्तनम
27	भोपाल
28	सुंदरगढ़
29	भटिंडा
30	सोलन
31	राजकोट
32	रायपुर
33	जम्मू
34	कांडला
35	कोचीन

DISPLACEMENTS DUE TO INTER-LINKING OF RIVERS

2820. **SHRI P V MIDHUN REDDY**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the progress made by the Government in furtherance of inter-linking of rivers;

(b) whether the Government has conducted any survey to estimate the level of displacements that may occur during the course of implementation of such a project and if so, the details thereof;

(c) whether the Government has come up with a comprehensive plan to rehabilitate such persons being displaced; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) The Government of India formulated a National Perspective Plan (NPP) in the year 1980 and the National Water Development Agency (NWDA) has been entrusted with the work of Interlinking

Rivers (ILR) under the NPP. Under the NPP, 30 ILR projects have been identified, 16 link projects under Peninsular component and 14 link projects under Himalayan component. The Government of India has accorded top priority to the ILR Programme. Out of these 30 ILR projects, Detailed Project Reports (DPRs) of 11 link projects, Feasibility Reports (FR) of 26 link projects, and Pre-Feasibility Reports (PFRs) of all the 30 link projects have been completed. Five projects have been identified as “Priority link projects”, viz; the Ken- Betwa Link Project, the Godavari-Cauvery Link Project (comprising 3 links) and the Modified Parbati-Kalisindh-Chambal (MPKC) Link Project. The Ken-Betwa Link Project (KBLP) is the first ILR project, which is under implementation. The details and status of ILR Projects under the NPP is given at **Statement .**

(b) to (d) The ILR projects are huge water transfer projects and like other water resources projects, these projects also have issues related to the displacement of project affected people and their Resettlement and Rehabilitation (RandR). For dealing with such issues, detailed studies on displacements involved in the link projects along with the socio-economic surveys are carried out during the preparation of the DPRs of the respective link projects. Details of the socio-economic analysis and the RandR plan are mentioned in the DPRs, with complete information on submergence area, number of Project Affected Families (PAFs), land acquisition required, the cost involved, and the details of land compensation and the RandR of PAFs. The RandR of PAFs and land acquisition for the ILR projects are carried out by the respective State Governments, in accordance with the provisions contained in the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

12.12.2024

As for the Ken-Betwa Link Project, a Monitoring Committee for RandR has been constituted under the Chairmanship of the Secretary, Department of Land Resources, Ministry of Rural Development, Government of India, to oversee the effective implementation and monitoring of land acquisition and the RandR Plan for the project.

12.12.2024

STATEMENT

DETAILS AND STATUS OF THE ILR PROJECTS UNDER THE NPP

Peninsular Component

Sl. No	Name	States benefited	Status
1	a. Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Andhra Pradesh (AP) and Odisha	FR completed
	b. Alternate Mahanadi (Barmul) - Rushikulya – Godavari (Dowlaiswaram) link	AP and Odisha	FR completed
2	Godavari (Polavaram) - Krishna (Vijayawada) link **	AP	FR completed
3	a. Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	Telangana	FR completed
	b. Alternate Godavari (Inchampalli) - Krishna (Nagarjunasagar) link *	Telangana	DPR completed
4	Godavari (Inchampalli / SSMPP) - Krishna (Pulichintala) link	Telangana and AP	DPR completed
5	a. Krishna (Nagarjunasagar) - Pennar (Somasila) link	AP	FR completed
	b. Alternate Krishna (Nagarjunasagar) - Pennar (Somasila) link *	AP	DPR completed
6	Krishna (Srisailam) – Pennar link	AP	Draft DPR completed
7	Krishna (Almatti) – Pennar link	AP and Karnataka	Draft DPR completed
8	a. Pennar (Somasila) - Cauvery (Grand Anicut) link	AP, Tamil Nadu and Puducherry	FR completed
	b. Alternate Pennar (Somasila) - Cauvery (Grand Anicut) link *	AP, Tamil Nadu and Puducherry	DPR completed
9	Cauvery (Kattalai) - Vaigai - Gundar link	Tamil Nadu	DPR completed
10	a. Parbati –Kalisindh - Chambal link	Madhya Pradesh (MP) and Rajasthan	FR completed
	b. Modified Parbati – Kalisindh-Chambal link (duly integrated with ERCP)	MP and Rajasthan	Draft PFR completed

11	Damanganga - Pinjal link	Maharashtra	DPR completed
12	Par-Tapi-Narmada link	Gujarat and Maharashtra	DPR completed
13	Ken-Betwa link	Uttar Pradesh (UP) and MP	DPR completed **and** project is under implementation
14	Pamba - Achankovil – Vaippar link	Tamil Nadu and Kerala	FR completed
15	Bedti - Varda link @	Karnataka	DPR completed
16	Netravati – Hemavati link @@	Karnataka	PFR completed

* Due to pending consensus on Manibhadra and Inchampalli dams, Alternate study to divert unutilized waters of Godavari river was carried out and DPR of Godavari (Inchampalli) – Krishna (Nagarjunasagar) - Pennar (Somasila) – Cauvery (Grand Anicut) link project was completed. Godavari-Cauvery link project has been prepared comprising of Godavari (Inchampalli) - Krishna (Nagarjunasagar), Krishna (Nagarjunasagar)- Pennar (Somasila) and Pennar (Somasila) – Cauvery (Grand Anicut) link projects.

** Godavari (Polavaram) - Krishna (Vijayawada) link – The project has been taken up by Govt. of Andhra Pradesh.

@ Bedti - Varda link – DPR was prepared directly after preparation of its PFR, no FR was prepared.

@@ Further studies are not taken up since after implementation of Yettinahole project by Govt. of Karnataka, as no surplus water is available in Netravati basin for diversion through this link.

Himalayan Component

Sl. No.	Name of the Link	Country/ States benefited	Status
1.	Kosi-Mechi link	Bihar and Nepal	PFR completed
2.	Kosi-Ghaghra link	Bihar, UP and Nepal	FR completed
3.	Gandak - Ganga link	UP and Nepal	FR completed
4.	Ghaghra - Yamuna link	UP and Nepal	Draft FR completed
5.	Sarda - Yamuna link	UP and Uttarakhand	FR completed
6.	Yamuna-Rajasthan link	Haryana and Rajasthan	FR completed

7.	Rajasthan-Sabarmati link	Rajasthan and Gujarat	FR completed
8.	Chunar - Sone Barrage link	Bihar and UP	Draft FR completed
9.	Sone Dam - Southern Tributaries of Ganga link	Bihar and Jharkhand	Draft FR completed
10.	Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Assam, West Bengal (WB) and Bihar	FR completed
11.	Jogighopa-Tista-Farakka link (Alternative to M-S-T-G)	Assam, WB and Bihar	PFR completed (The proposal has been dropped)
12.	Farakka-Sundarbans link	WB	FR completed
13.	Ganga(Farakka) - Damodar-Subarnarekha link	WB, Odisha and Jharkhand	FR completed
14.	Subarnarekha-Mahanadi link	WB and Odisha	FR completed

DPR – Detailed Project Report

PFR- Pre Feasibility Report

FR- Feasibility Report

CIVIL AVIATION PROJECTS IN ANDHRA PRADESH

2821. SHRI PUTTA MAHESH KUMAR
SHRI PRABHAKAR REDDY VEMIREDDY
SHRI MAGUNTA SREENIVASULU REDDY

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government has undertaken any survey regarding the status of airports across the country during the last five years and the current year;

(b) if so, the details of the list of operational airports at present across the country which were set up during the said period, especially in Andhra Pradesh;

(c) the list of airports proposed to be built, under construction/upgradation along with the timeline proposed for their completion across the country during the said period, especially in Andhra Pradesh;

(d) whether the Government has undertaken any survey of areas having high potential for airport infrastructure and if so, the details thereof, State-wise including Andhra Pradesh;

(e) the amount of the funds allocated and utilised for the purpose of the said aviation projects; and

(f) whether the Government has set any target to setup airports across the country by 2047 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (f): At present, there are 158 operational airports in the country. The State/ UT-wise list of these airports is at **Statement** . Government of India (GoI) has accorded 'In-Principle' approval for setting up of 21 Greenfield Airports across the country namely Mopain Goa, Navi Mumbai, Shirdi and Sindhudurg in Maharashtra, Kalaburagi, Vijayapura, Hassan and Shivamogga in Karnataka, Dabra (Gwalior) in Madhya Pradesh, Kushinagar and Noida (Jewar) in Uttar Pradesh, Dholera and Rajkot (Hirasar) in Gujarat, Karaikal in Puducherry, Dagadarthi , Bhogapuram and Oravakal (Kurnool) in Andhra Pradesh, Durgapur in West Bengal, Pakyong in

Sikkim, Kannur in Kerala and Itanagar (Hollongi) in Arunachal Pradesh, as per GFA Policy, 2008. Out of these 21 Greenfield Airports Projects, 12 Greenfield airports have been operationalized. Eight (8) Greenfield Airports namely Kalaburagi, Oravakal (Kurnool), Sindhudurg, Kushinagar, Itanagar (Hollongi), Mopa, Shivamogga and Rajkot (Hirasar) have been operationalised since 2019.

The expansion and modernisation of airports is a continuous process and is undertaken by Airports Authority of India (AAI) and other Airport Operators from time to time depending on the availability of land, commercial viability, socio-economic considerations, traffic demand and willingness of airlines to operate to/from such airports. To address the anticipated growth in air traffic, AAI and other Airport Operators have targeted capital outlay of more than Rs. 91,000 crore in the airport sector during 2019-24 under National Infrastructure Pipeline (NIP) for construction of Greenfield Airports and new terminals, expansion and modernisation of existing terminals and strengthening of runways, among other activities.

AAI has undertaken the construction of New Integrated Terminal Building including Apron and allied works at Vijayawada Airport, construction of ATC tower cum technical block at Tirupati Airport, construction of New Domestic Departure Terminal Building at Kadapa Airport and construction of New Domestic Terminal Building at Rajahmundry Airport in Andhra Pradesh.

The timelines for airport projects depend upon various factors such as land acquisition, mandatory clearances, removal of obstacles, financial closure etc. by the respective airport developers.

With the budgetary support of Rs. 1000 crore, GoI has approved the proposal of Revival/Development of 50 more unserved and underserved Airports/ Helipads/ Water Aerodromes and Advance Landing Grounds (ALGs) during the period of 03 years i.e. from 01.04.2023 to 31.03.2026.

STATEMENT

The State/ UT-wise list of 158 operational airports in the country

S. NO.	STATE / UT	NAME OF AIRPORT
1	A AND N ISLAND (UT)	PORT BLAIR
2	ANDHRA PRADESH	KADAPA
3	ANDHRA PRADESH	KURNOOL
4	ANDHRA PRADESH	RAJAHMUNDRY
5	ANDHRA PRADESH	TIRUPATI
6	ANDHRA PRADESH	VIJAYAWADA
7	ANDHRA PRADESH	VISAKHAPATNAM
8	ARUNACHAL PRADESH	DONYI POLO (ITANAGAR)
9	ARUNACHAL PRADESH	PASSIGHAT (CE)
10	ARUNACHAL PRADESH	TEZU
11	ARUNACHAL PRADESH	ZIRO
12	ASSAM	DIBRUGARH (MOHANBARI)
13	ASSAM	GUWAHATI (LGBI)
14	ASSAM	JORHAT
15	ASSAM	LILABARI (NORTH LAKHIMPUR)
16	ASSAM	RUPSI
17	ASSAM	SILCHAR

18	ASSAM	TEZPUR
19	BIHAR	DARBHANGA
20	BIHAR	GAYA
21	BIHAR	PATNA
22	CHANDIGARH (UT)	CHANDIGARH
23	CHHATTISGARH	BILASPUR
24	CHHATTISGARH	JAGDALPUR
25	CHHATTISGARH	RAIPUR
26	DAMAN **and** DIU (UT)	DIU
27	DELHI (UT)	DELHI , IGI AIRPORT
28	DELHI (UT)	SAFDARJUNG
29	GOA	GOA
30	GOA	MOPA
31	GUJARAT	AHMEDABAD (SVBPI)
32	GUJARAT	BHAVNAGAR
33	GUJARAT	BHUJ
34	GUJARAT	JAMNAGAR
35	GUJARAT	KANDLA
36	GUJARAT	KESHOD (JUNAGARH)
37	GUJARAT	MUNDRA
38	GUJARAT	PORBANDAR
39	GUJARAT	RAJKOT (HIRASAR)
40	GUJARAT	SABARMATI RIVER FRONT (WA)
41	GUJARAT	STATUE OF UNITY (WA)
42	GUJARAT	SURAT
43	GUJARAT	VADODARA
44	HARYANA	HISAR
45	HIMACHAL PRADESH	KANGRA (GAGGAL)
46	HIMACHAL PRADESH	KULLU MANALI (BHUNTAR)
47	HIMACHAL PRADESH	MANDI(H)
48	HIMACHAL PRADESH	RAMPUR(H)
49	HIMACHAL PRADESH	SHIMLA
50	JAMMU **and** KASHMIR (UT)	JAMMU
51	JAMMU **and** KASHMIR (UT)	SRINAGAR

52	JHARKHAND	DEOGHAR
53	JHARKHAND	JAMSHEDPUR
54	JHARKHAND	RANCHI
55	KARNATAKA	BELAGAVI
56	KARNATAKA	BENGALURU (BIAL)
57	KARNATAKA	BENGALURU (HAL)
58	KARNATAKA	BIDAR
59	KARNATAKA	HUBBALLI
60	KARNATAKA	JINDAL VIJAYANAGAR
61	KARNATAKA	KALABURAGI
62	KARNATAKA	MANGALURU
63	KARNATAKA	MYSURU
64	KARNATAKA	SHIVAMOGGA
65	KERALA	CALICUT
66	KERALA	COCHIN (CIAL)
67	KERALA	KANNUR (KIAL)
68	KERALA	THIRUVANANTHAPURAM
69	LADAKH (UT)	LEH
70	LAKSHDWEEP (UT)	AGATTI
71	MADHYA PRADESH	BHOPAL
72	MADHYA PRADESH	GWALIOR
73	MADHYA PRADESH	INDORE
74	MADHYA PRADESH	JABALPUR
75	MADHYA PRADESH	KHAJURAHO
76	MADHYA PRADESH	REWA
77	MAHARASHTRA	AKOLA
78	MAHARASHTRA	AURANGABAD
79	MAHARASHTRA	GONDIA
80	MAHARASHTRA	JALGAON
81	MAHARASHTRA	JUHU
82	MAHARASHTRA	KOLHAPUR
83	MAHARASHTRA	MUMBAI,CSMI AIRPORT
84	MAHARASHTRA	NAGPUR
85	MAHARASHTRA	NANDED

86	MAHARASHTRA	NASIK (HAL OZAR)
87	MAHARASHTRA	PUNE
88	MAHARASHTRA	SHIRDI
89	MAHARASHTRA	SINDHUDURG
90	MAHARASHTRA	SOLAPUR
91	MANIPUR	IMPHAL
92	MANIPUR	JIRIBAM (H)
93	MANIPUR	TAMENGLONG (H)
94	MEGHALAYA	BARAPANI (SHILLONG)
95	MIZORAM	LENGPUI (AIZWAL)
96	NAGALAND	DIMAPUR
97	ODISHA	BHUBANESWAR
98	ODISHA	JEYPORE
99	ODISHA	JHARSUGUDA
100	ODISHA	ROURKELA
101	ODISHA	UTKELA
102	PUDUCHERRY (UT)	PUDUCHERRY
103	PUNJAB	ADAMPUR (JALANDHAR)
104	PUNJAB	AMRITSAR
105	PUNJAB	BHATINDA
106	PUNJAB	LUDHIANA
107	PUNJAB	PATHANKOT
108	RAJASTHAN	BIKANER
109	RAJASTHAN	JAIPUR
110	RAJASTHAN	JAISALMER
111	RAJASTHAN	JODHPUR
112	RAJASTHAN	KISHANGARH
113	RAJASTHAN	KOTA
114	RAJASTHAN	UDAIPUR
115	SIKKIM	PAKYONG
116	TAMIL NADU	CHENNAI
117	TAMIL NADU	COIMBATORE
118	TAMIL NADU	MADURAI
119	TAMIL NADU	SALEM

120	TAMIL NADU	TIRUCHIRAPPALLI
121	TAMIL NADU	TUTICORIN
122	TELANGANA	HYDERABAD (BEGUMPET)
123	TELANGANA	HYDERABAD (GHIAL)
124	TRIPURA	AGARTALA
125	UTTAR PRADESH	AGRA
126	UTTAR PRADESH	ALIGARH
127	UTTAR PRADESH	AYODHYA
128	UTTAR PRADESH	AZAMGARH
129	UTTAR PRADESH	BAREILLY
130	UTTAR PRADESH	CHITRAKOOT
131	UTTAR PRADESH	GORAKHPUR
132	UTTAR PRADESH	HINDAN
133	UTTAR PRADESH	KANPUR (CHAKERI)
134	UTTAR PRADESH	KANPUR (CIVIL)
135	UTTAR PRADESH	KUSHINAGAR
136	UTTAR PRADESH	LUCKNOW
137	UTTAR PRADESH	MEERUT
138	UTTAR PRADESH	MORADABAD
139	UTTAR PRADESH	PRAYAGRAJ
140	UTTAR PRADESH	SHRAVASTI
141	UTTAR PRADESH	VARANASI
142	UTTARAKHAND	ALMORAH (H)
143	UTTARAKHAND	CHAMPAWAT (H)
144	UTTARAKHAND	CHINYALI SAUR (H)
145	UTTARAKHAND	DEHRADUN
146	UTTARAKHAND	GAUCHER (H)
147	UTTARAKHAND	HALDWANI(H)
148	UTTARAKHAND	MUNSYARI (H)
149	UTTARAKHAND	NEW TEHRI(H)
150	UTTARAKHAND	PANTNAGAR
151	UTTARAKHAND	PITHORAGARH
152	UTTARAKHAND	SAHASTRADHARA(H)
153	UTTARAKHAND	SRINAGAR(H)

154	WEST BENGAL	BAGDOGRA
155	WEST BENGAL	BEHALA
156	WEST BENGAL	COOCH BEHAR
157	WEST BENGAL	DURGAPUR
158	WEST BENGAL	KOLKATA (NSCBI)

H - Heliport
WA - Water Aerodrome

BENEFICIARIES UNDER UDAN

2822. **SHRI ANURAG SHARMA**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the number of beneficiaries and the employment opportunities generated in the aviation sector through initiatives such as the Ude Desh ka Aam Nagrik (UDAN) scheme and regional airport development programmes, State/UT-wise; and

(b) the specific targets set and achievements made so far in Uttar Pradesh in expanding regional connectivity and employment generation in the aviation sector?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): So far, more than 1.46 crore passengers have traveled on UDAN flights. Airports have emerged as a nucleus of economic activities and have multiplier effect on the economy of the State. The linkage between the Civil Aviation Sector and Economic Growth is well recognised. An International Civil Aviation

Organisation (ICAO) study shows that the air connectivity has an economic multiplier of 3.25 and employment multiplier of 6.1. Further, the development of airports in the Country is expected to significantly boost regional connectivity, stimulate economic growth, and enhance tourism.

In the State of Uttar Pradesh, 18 airports namely Agra, Aligarh, Ayodhya, Prayagraj, Bareilly, Kanpur, Chitrakoot, Ghazipur, Jhansi, Moradabad, Kushinagar, Meerut, Muirpur, Azamgarh, Shravasti, Saharanpur, Fursatganj and Hindon have so far been identified under Ude Desh Ka Aam Nagrik (UDAN) in Uttar Pradesh.

Out of these Agra, Ayodhya, Prayagraj, Bareilly, Kanpur, Hindon, Kushinagar, Aligarh, Azamgarh, Shravasti, Moradabad and Chitrakoot have been operationalised.

HIGHWAY PROJECTS IN KARNATAKA

2823. **SHRI VISHWESHWAR HEGDE KAGERI**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the total number of highway projects sanctioned for Karnataka including their total length;

(b) the impact which these projects will leave on the connectivity of western ghats region in driving economic growth; and

(c) the progress of ongoing highway projects in the State and its role in shaping the lives of citizens?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) to (c) Government in the Ministry of Road Transport and Highways is mainly responsible for development and maintenance of National Highways (NHs). 151 No. of projects on NHs having total length of 2,958 km have been sanctioned in the State of Karnataka during the period of last 5 years, i.e., from 2019-20 to 2023-2024, out of which,99 No. of projectsare ongoing in a total length of 2,514 km. The improvement and upgradation projects on NHs passing through Western Ghats will improve connectivity of Western Ghats and north-eastern parts of Karnataka with coastal area and ports thereby making movement of passengers and goods fast and safe,boosting tourism, promoting export and contributing to economic growth of the region and, as a result, there is economic prosperity and all-round development in the lives of citizens.

DEPENDENCY ON CRUDE OIL IMPORT

2824. **SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:**
SHRI B MANICKAM TAGORE:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether the Government has taken any measures to reduce the India's dependency on 85 percent import of crude oil and if so, the details thereof;

(b) the estimated impact of the 15 percent rise in oil and gas imports on India's trade deficit along with the mechanism adopted by the Government to mitigate the inflationary pressures due to rise in oil prices;

(c) the Government's strategy to diversify India's energy mix;

(d) the scheme of the Government to promote renewable energy sources;

(e) the reasons by which the domestic crude oil production declined by three percent;

(f) the steps taken/being taken by the Government to boost the domestic oil production and domestic natural gas production;

(g) whether the Government has any plan to address the decline in petroleum product exports; and

(h) if so, the details thereof along with the plan to increase refining capacity to reduce the dependence on imports?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Government has adopted a multi-pronged strategy to reduce the import dependency on crude oil which, inter alia, include demand substitution by promoting usage of natural gas as fuel/feedstock across the country towards increasing the share of natural gas in economy and moving towards gas based economy, promotion of renewable and alternate fuels like ethanol, compressed bio gas and biodiesel, creating electric vehicle charging infrastructure, refinery process improvements, promoting energy efficiency and conservation, efforts for increasing production of oil and natural gas through various policies initiatives, etc. For promoting the use of Compressed Bio Gas (CBG) as automotive fuel, Sustainable

Alternative Towards Affordable Transportation (SATAT) initiative has also been launched.

Government has also taken several other steps to insulate common citizens from high international prices, which included diversifying the crude import basket, invoking the provisions of Universal Service Obligation to ensure availability of petrol and diesel in domestic market, increasing the blending of ethanol in petrol, etc.

Recently PSU OMCs have carried out intra-state freight rationalisation. This has benefitted consumers located at remote areas, far from Petroleum Oil and Lubricants (POL) Depots in form of reduced Petrol and Diesel prices in remote parts within the states. This initiative has also reduced the difference between the maximum and minimum retail prices of Petrol or Diesel within a state.

During the last ten years, Ethanol Blending Program (EBP) by Public Sector OMCs has resulted in approximate savings of more than Rs. 1,08,655 crore of foreign exchange as on 30.09.2024. The ethanol produced from sugar-based feedstock has helped sugar factories to reduce its surplus sugar inventory and generate revenue early to clear the dues of cane farmers. During the last ten years, EBP has helped in expeditious payment of approx. Rs. 92,409 crore to the farmers as on 30.09.2024. It is anticipated that 20% ethanol blending in petrol is likely to result in payment of more than Rs. 35,000 crore annually to the farmers.

India's energy sector is undergoing a significant transformation with a growing focus on cleaner sources of energy. Government is working towards achieving 500 GW of installed electricity capacity from non-fossil sources by 2030. Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission, have been launched. Scheme for setting up of Ultra Mega Renewable Energy Parks is being implemented to facilitate the project developers for expeditious completion of such projects. Government has also approved the Viability Gap Funding (VGF) scheme for offshore wind energy projects for installation and commissioning of 1 GW of offshore wind energy projects.

Further, The Ministry of New and Renewable Energy is implementing the National Green Hydrogen Mission, with an objective to make India a global hub of production, usage and export of Green Hydrogen and its derivates.

Government also notified the National Bioenergy Programme (NBP) with an aim to promote the use of bioenergy and waste-to-energy technologies to support clean energy solutions to enhance energy security and support sustainable development in India. To promote green fuel and other alternate fuels, public sector undertaking oil and marketing companies (IOCL/BPCL/HPCL) are required to install facilities for marketing at least one new generation alternate fuels i.e. CNG/LNG/Electric Vehicle Charging points etc. at their retail outlets.

(e) and (f): The decline in production of crude oil in recent years has been due to natural decline and increase in water cut in wells of matured fields. However, the trend has reversed in 2023-24 as the government has been taking various steps to boost domestic oil and gas production which, *inter-alia,* include:

i. Policy under PSC regime for early monetization of hydrocarbon discoveries, 2014.

ii. Discovered Small Field Policy, 2015.

iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.

iv. Policy for Extension of PSCs, 2016 and 2017.

v. Setting up of National Data Repository, 2017.

vi. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.

vii. Policy framework for extension of PSCs for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.

viii. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.

ix. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.

x. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III basins to attract bidders.

xi. Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore which were blocked for exploration for decades.

xii. Government is also acquiring seismic data in onland and offshore areas and drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders. Government has approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

(g) and (h): Oil Companies after meeting the domestic demand, export surplus production of petroleum products through tendering. Export of petroleum products by Indian refiners depends on various factors such as local demand supply scenario, international prices, price bids received, seasonality, refinery shut down etc. Oil Refining capacity of the country has been augmented gradually from 215.07 Million Metric Ton per annum (MMTPA) to 256.8 MMTPA over last 10 years.

RE-ALIGNMENT OF NATIONAL HIGHWAY- 66 IN KERALA

2825. **SHRI RAJMOHAN UNNITHAN:**

12.12.2024

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS**

be pleased to state:

(a) whether re-alignment of the National Highway- 66 in Kerala particularly at Kasaragoddistrict is in progress, if so, the details thereof;

(b) the time by which the work of six-lane widening of National Highway (NH)-66 would becompleted and opened for general public;

(c) the details of new provisions for Under-Pass, Light Vehicular Underpass (LVUP), SmallVehicular Underpass (SVUP), Over-Bridges and any other provisions in each area of the saidwork in Thalappady to Kannur reach; and

(d) the main obstacles in progress of work thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) No Sir,

(b) Details are enclosed as **Statement**

(c) Details are enclosed as **Statement.**

(d) The project got delayed primarily due to COVID Pandemic, public demands for additional structures at various locations, delay in quarry permission issues (poor mobilization of resources by the Contractor) etc. Government has taken various initiatives for expediting project on National highway in the country including

the state of Kerala, like streamlining and expediting of land acquisition, Revamping Parivesh Portal for forest and environment clearances, online approval of General Arrangement Drawing (GAD) of ROB/RUB from Railways, review meetings at various levels with all stake holders including State Governments.

STATEMENT

Details of ongoing works on NH-66 in Kerala.

Sr. No.	Project Name	Length (Km.)	Cost (in Rs.Cr.)	Physical Progress (%)	Revised Scheduled date of Completion
1	Six Laning of Thalapady-Chengala Section of NH-66 from Ch. Km. 17+200 to Ch.Km. 56+200 on HAM mode	39	2467.68	78.83	31.03.2025
2	Six Laning of Chengala-Neeleshwaram Section of NH-66 from Ch.Km. 56.200 to Ch. Km. 93.468 on HAM mode	37.27	2377.88	60.1	30.11.2025
3	Six Laning of Neeleshwaram-Thaliparambha Section of NH-66 from Ch. 94.540 to Ch. Km. 134.650	40.11	3799.76	54.5	31.12.2025
4	Six Laning of Thaliparambha-Muzhapilangad Section of NH-66 from Ch. 134.650 to Ch. 164.958 on HAM Mode	29.95	3319.41	61.2	31.12.2025
5	Six Laning of Azhiyur to Vengalam section of NH-66 from Ch. 189.200 (existing km 188.000) to Ch. 232.100 (existing Km 230.400) (Total length 40.8 km) in the State of Kerala on Hybrid annuity Mode	40.8	3713.14	48.3	31.12.2025

6	Six laning of Existing Kozhikode Bypass (i.e. Vengalam Jn. to Ramanattukara Jn.) from km 230.400 to km 258.800 (Design Chainage) of NH-66 in the State of Kerala	28.4	1862.77	78.35	31.03.2025
7	Six laning of Ramanattukara Jn. to Start of Valanchery Bypass of NH-66 from Design chainage 258+818 to 298+500 in the State of Kerala on Hybrid Annuity Mode	39.68	4728.4	86.17	31.03.2025
8	Six laning of Valanchery bypass to Kappirikkad of NH – 66 from Design Chainage 298+500 to 335+850 of NH 66 in the state of Kerala on Hybrid Annuity mode.	37.35	3999.49	85.5	31.03.2025
9	Six laning of Kappirikkad toThalikkulam of NH-66 from Design chainage 335+850 to 369+015 of NH-66 in the State of Kerala on Hybrid Annuity Mode.	33.17	3946.56	54.85	30.11.2025
10	Six laning of Thalikulam to Kodungallur Section of NH - 66 from Design Chainage 369.015 to km 397.850 on Hybrid Annuity Mode (HAM)	28.83	4009.57	47.81	31.12.2025
11	Six laning of Kodugallur to Edapppally section from km 397.750 to km 423.780 of NH - 66 (old NH-17)	26.03	3606.2	43.89	21.10.2025
12	Construction of 6 lane Elevated Corridor along with development of existing 4 lane road at ground level from Aroor to ThuravoorThekku section of NH 66 (from Km. 366+330 to Km.379+082 of NH-66) (Length 12.752 Km) on EPC mode.	13	2382.83	38.98	31.01.2026
13	Six Laning of Thuravoor (Design Ch. 378.612) - Paravoor (Design Ch. 417.000)	38.39	2638.67	27.04	31.03.2026

	section of New NH-66 (Old NH-47) in the State of Kerala on EPC Mode under BharatmalaPariyojana.				
14	Six laning of Paravoor-Kottankulangara Section of NH - 66 in the State of Kerala on Hybrid Annuity Mode (HAM).	37.5	3175.85	46.3	31.12.2025
15	Six laningof Kottankulangara- Start of Kollam Bypass Section of NH - 66 in the State of Kerala on Hybrid Annuity Mode (HAM).	31.5	3351.23	58.12	31.12.2025
16	Six laning of Start of Kollam bypass – Kadambattukonam Section of NH - 66 in the State of Kerala on Hybrid Annuity Mode (HAM).	31.25	3082.32	56.62	31.12.2025
17	Six laningof Kadambattukonam to Kazhakkoottam Section of NH - 66 in the State of Kerala on Hybrid Annuity Mode (HAM).	29.83	3463.78	36.8	31.03.2026
18	Rectification of 4 Nos, Blackspots/ Accident Spots in Thiruvanthapuram Bypass section of NH-66	2.42	119.88	6.85	22.08.2025
19	Widening of 4 nos existing 2 Lane major Bridge of Six-laning to Kozhikode Bypass (Calicut Bypass) in the State of Kerala on EPC Mode	1.895	148.62	0	05.03.2026
	Total	**566.38**	**56194**		

12.12.2024

New provision for Under-Pass, Light Vehicular Underpass (LVUP), Small Vehicular Underpass (SVUP), Over-Bridges beyond the Contract Agreement for the works in the Stretch from Thalapady – Kannur.

S.No	Project Name	Chainage	Type of Structure
1	Six Laning of Thalapady to Chengala section of NH-17 (New NH-66) Appointed Date : 18.11.2021	18+050	FOB
2		18+692	CUP
3		19+828	CUP
4		22+960	CUP
5		24+188	VOP
6		26+200	FOB
7		26+658	CUP
8		28+412	FLYOVER
9		29+356	LVUP
10		29+702	CUP
11		32+204	VOP
12		32+500	FOB
13		32+960	FOB
14		34+300	CUP
15		39+900	FOB
16		42+811	CUP
17		44+420	FOB
18		46+478	CUP

19		47+962	CUP
20		51+240	CUP
21		53+440	LVUP
22		54+460	CUP
23		54+982	LVUP
24	Six Laning of Chengala to Neeleshwaram section of NH-17 (New NH-66) Appointed Date : 15.10.2021	57+048	Uni directional Flyover Ramp on SH
25		60+200	Box type PUP
26		63+530	VOP
27		69+500	SVUP
28		70+595	FOB
29		71+180	Box type PUP
30		79+645	LVUP
31		84+500	LVUP
32		88+420(LHS)	Box type PUP
33		88+874(LHS)	Box type PUP
34		89+260	FOB
35		91+640	Box type PUP
36	Six Laning of Chengala to Neeleshwaram section of NH-17 (New NH-66) Appointed Date : 15.10.2021	137+261	Box type Underpass
37		138+040	Box type Underpass
38		138+870	Box type Underpass
39		139+579	Box type Underpass

40		142+150	VUP
41		142+300	SVUP
42		143+200	SVUP
43		147+752	VOP
44		150+080	Box type Underpass
45		155+000	VOP
46		160+835	Box type Underpass
47		162+320	SVUP
48		163+840	Box type Underpass
49		164+800	FOB
50	Six Laning of Neeleshwaram to Thaliparambha Appointed Date : 15.10.2021	96+670	SVUP
51		106+500	FOB
52		108+260	SVUP
53		111+040	LVUP
54		111+517	LVUP
55		114+200	LVUP
56		115+340	FOB
57		123+400	FOB
58		124+600	PUP
59		125+350	LVUP
60		125+700	PUP
61		128+200	LVUP

62		128+840	LVUP
63		130+100	VOP
64		131+100	LVUP
65		132+100	LVUP
66		132+860	LVUP
67		133+360	LVUP
68		134+370	LVUP

FINANCIAL INCLUSION FOR MSMEs

2826. **DR. KALANIDHI VEERASWAMY**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has taken measures to improve financial inclusion for MSMEs in rural areas of Southern States;

(b) if so, the details of credit support provided through schemes such as MUDRA and Prime Minister Employment Generation Programme (PMEGP) in these regions;

(c) the number of MSMEs in rural areas of Tamil Nadu, Kerala, Andhra Pradesh, Karnataka, and Telangana that have benefited from these schemes;

(d) whether the Government is encouraging banks to simplify loan procedures for rural MSMEs; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Measures taken by the Government to improve financial inclusion for MSMEs in the country include:

(i) Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing Prime Minister's Employment Generation Programme (PMEGP) for assisting entrepreneurs in setting up of new enterprises in the non-farm sector in the country. The Scheme provide access to institutional finance to new micro enterprises upto to Rs. 50 lakh under Manufacturing sector and Rs. 20 lakh under Service sector with the assistance of Government subsidy from 15% to 35% of the project cost. Second loan assistance with project cost upto Rs. 1.00 crore in Manufacturing sector and Rs. 25 lakh in Service sector is also provided to existing PMEGP/MUDRA enterprises for upgradation and expansion. Eligible subsidy for second loan is 15% of project cost (20% for NER and Hill States).

(ii) Credit Guarantee Scheme for MSEs: Under CGSMSE, through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), collateral free loans are provided to MSEs up to a limit of Rs. 500 lakh (since 01.04.2023) with a guarantee coverage up to 85% for various categories of loans.

(iii) Under the Special Credit Linked Subsidy Scheme (SCLCSS) component of NSSH scheme, 25% subsidy (subsidy cap of Rs. 25 Lakh) is provided to SC-ST owned MSEs for purchase of new plant and machinery and equipment of through term loan from Prime Lending Institutes (PLIs) for manufacturing sectors and service sectors on which banks/financial institutions are offering business loans.

(iv) Pradhan Mantri Mudra Yojana (PMMY) provides access to institutional finance to micro/small business units upto to Rs. 20 lakh for income generating activities such as manufacturing, trading, services, activities allied to agriculture.

(v) Priority Sector Lending: All bank loans to MSMEs qualify for classification under priority sector lending.

(vi) Collateral requirements: Scheduled Commercial Banks have been mandated not to accept collateral security in the case of loans up to ₹10 lakh extended to units in micro and small enterprises (MSE).

(vii) Timeline for credit decisions: For loans up to ₹25 lakh to units in the MSE borrowers, banks are advised that the timelines for credit decisions shall not be more than 14 working days.

(b) and (c): Details of credit support provided and number of enterprises benefitted under MUDRA and PMEGP in Southern States is given at **Statement**.

(d) and (e): Reserve Bank of India has advised to banks on 'Credit delivery to the Micro and Small Enterprises Sector' to have a simplified application cum sanction form (which should also be printed in regional language) for loans upto Rs. 1 crore for micro units.

12.12.2024

STATEMENT

Details of credit support provided to the enterprises under PMEGP in rural in Southern States in last three financial years and current year (upto 09.12.2024) is given below:

Performance of PMEGP in South-zone during FY 2024-25 (up to 09.12.2024)

Sr. No.	State/UTs	Loan sanctioned (Rs. Lakh)	No of Units Assisted	MM Subsidy (Rs. Lakh)
1	Andhra Pradesh	25,040.24	1,744	8,922.03
2	Karnataka	9,561.08	1,027	3,446.06
3	Kerala	6,203.00	904	2,241.47
4	Tamil Nadu	12,627.01	1,316	4,480.33
5	Telangana	8,822.89	675	3,103.07

Performance of PMEGP in South-zone during FY 2023-24

Sr. No.	State	Loan sanctioned (Rs. Lakh)	No of Units Assisted	MM Subsidy (Rs. Lakh)
1	Andhra Pradesh	41,428.49	4,721	14,682.84
2	Karnataka	32,720.58	3,196	11,714.28
3	Kerala	18,805.40	2,764	6,709.11
4	Tamil Nadu	47,790.55	5,259	16,943.45
5	Telangana	26,012.13	1,903	9,073.13

Performance of PMEGP in South-zone during FY 2022-23:

Sr. No	State	Loan sanctioned (Rs. Lakh)	No of Units Assisted	MM Subsidy (Rs. Lakh)
1	Andhra Pradesh	31,132.05	2,497	11,147.15
2	Karnataka	34,440.51	4,012	12,499.74
3	Kerala	18,035.76	2,644	6,508.04
4	Tamil Nadu	43,963.59	4,879	15,813.22
5	Telangana	24,924.92	2,023	8,891.18

Performance of PMEGP in South-zone during FY 2021-22

Sr. No	State	Loan sanctioned (Rs. Lakh)	No of Units Assisted	MM Subsidy (Rs. Lakh)
1	Andhra Pradesh	24,626.13	2,009	8,840.95

Sr. No	State	Loan sanctioned (Rs. Lakh)	No of Units Assisted	MM Subsidy (Rs. Lakh)
2	Karnataka	34,787.51	4,357	12,656.43
3	Kerala	16,658.38	2,287	5,979.10
4	Tamil Nadu	39,869.10	4,916	14,516.28
5	Telangana	23,330.73	2,272	8,488.42

Details of credit support provided through MUDRA upto 01.11.2024 in Southern States since inception of the Scheme:

S. No.	State	No. of Loan Accounts (in cr.)	Loan Disbursed (Rs. in lakh cr.)
1.	Andhra Pradesh	0.97	1.10
2.	Karnataka	4.81	2.86
3.	Kerala	1.63	1.10
4.	Tamil Nadu	5.67	3.09
5.	Telangana	0.73	0.67

PM GATI SHAKTI NATIONAL MASTER PLAN

2827 **SHRI MALAIYARASAN D:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has launched a district version of the PM Gati Shakti NationalMaster Plan for the 27 aspirational districts in the country;

(b) the objectives of this district-level version of the plan and the key areas it focuses on;

(c) the steps being taken to ensure the effective implementation of the plan in these districts; and

(d) the expected impact of the scheme on infrastructure development and economic growth inthese districts?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d) PM GatiShakti National Master Plan is primarily dealt by the Government in Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade).

The Government in Ministry of Road Transport and Highways (MoRTH) is primarily responsible for development and maintenance of National Highways (NHs). All the aspirational districts are connected with the NH network.

PM GatiShakti District Master Plan portal was initially launched on 15.10.2024 as a trial version in 27 aspirational districts in the country. PM GatiShakti District Master Plan portal is geo-spatial technology based platform for economic and social infrastructure planning as well as preparation of master plan at district level. Development of dedicated PM GatiShakti District Master Plan portal, specific tools developed for planning at district, orientation and capacity building of district officers are the steps taken to ensure effective implementation of the Plan in these districts.

Development of PM GatiShakti District Master Plan portal is a significant step towards data driven decision making for comprehensive integrated district level

planning which ensures that infrastructure development at the district level follows a streamlined planned approach aligned with State and National development objectives. It promotes coherence and synergy across various levels of Government, enabling targeted investment decisions that address local needs and potentials.

Development and maintenance of NHs, including NHs providing connectivity to aspirational districts, is a continuous process. All the NHs development projects are planned in line with PM GatiShakti National Master Plan (NMP) Principles.

ENERGY SECURITY FUND

2828. **SHRI DEVUSINH CHAUHAN:**
SHRI DUSHYANT SINGH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether the Government has a plan to set up an Energy Security Fund to achieve self sufficiency in the energy sector and if so, the details thereof along with the key objectives and timelines for this initiative and if not, the reasons therefor;

(b) whether any specific measures is being undertaken by the Government to meet the growing energy demands in the country, particularly in light of increasing population and industrial growth, if so, the details thereof; and

(c) the targeted increase in the share of natural gas in India's energy mix by 2030 along with the plan to achieve this target?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) No, There is no plan to set up an energy security fund currently under the consideration of the Government.

(b) India’s energy consumption is increasing continuously due to sustained economic growth over the last few years through industrialisation, urbanisation, transportation needs, infrastructure development, rising income, improved standard of living, increased access to modern energy coupled with increase in private consumption and gross fixed capital formation, etc. resulting in increasing import of Crude Oil.

Government has adopted a multi-pronged strategy to achieve the self-sufficiency in the energy sector which, inter alia, include demand substitution by promoting usage of natural gas as fuel/feedstock across the country towards increasing the share of natural gas in economy and moving towards gas based economy, promotion of renewable and alternate fuels like ethanol, second generation ethanol, compressed bio gas and biodiesel, creating electric vehicle charging infrastructure, refinery process improvements, promoting energy efficiency and conservation,

efforts for increasing production of oil and natural gas through various policies initiatives, etc.

Alongside, Government has been taking various steps to boost domestic oil and gas production which, *inter-alia,* include:

i. Policy under PSC regime for early monetization of hydrocarbon discoveries, 2014.

ii. Discovered Small Field Policy, 2015.

iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.

iv. Policy for Extension of PSCs, 2016 and 2017.

v. Policy for early monetization of Coal Bed Methane, 2017.

vi. Setting up of National Data Repository, 2017.

vii. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.

viii. Policy framework for extension of PSCs for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.

ix. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.

x. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.

xi. Natural Gas Marketing Reforms, 2020.

xii. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III basins to attract bidders.

xiii. Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore which were blocked for exploration for decades.

xiv. Government is also acquiring seismic data in onland and offshore areas and supporting drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders. Government has approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

c) The Government has set a target to raise the share of natural gas in energy mix to 15% in 2030. Various steps taken by the Government in this direction include expansion of National Gas Grid Pipeline, expansion of City Gas Distribution (CGD) network, setting up of Liquefied Natural Gas (LNG) Terminals, allocation of domestic gas to Compressed Natural Gas (Transport) / Piped Natural Gas (Domestic) CNG(T)/PNG(D), allowing marketing and pricing freedom with a ceiling price to gas produced from high pressure/high temperature areas, deep water and ultra-deep water and from coal seams, Sustainable Alternative Towards Affordable Transportation (SATAT) initiative to promote Bio-CNG, etc.

With the aim to create a National Gas Grid (One Nation, One Gas Grid) and increase the availability of natural gas across the country, Petroleum and Natural Gas Regulatory Board (PNGRB) has authorised approximately 33,475 km natural gas pipeline network across the country out of which 24,945 km natural gas pipeline including spur lines, tie-in connectivity, Sub-Transmission Pipelines (STPL) and dedicated pipelines are already operational and a total of 10,805 km length of pipelines is under various stages of construction.

NEW INTERNATIONAL AIRPORTS IN UTTAR PRADESH

2829. **SHRI TANUJ PUNIA**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the total number of new international airports set up in the country during the last five years;

(b) the details of the States having maximum number of airports; and

(c) the details of new international airports to be set up in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): In last five years, 3 new International Greenfield Airports namely, Kushinagar in Uttar Pradesh, Mopa in Goa and Rajkot (Hirasar) in Gujarat have been

operationalised. Apart from this, Surat and Ayodhya Airports have been upgraded to International status.;

(b): The State of Uttar Pradesh has the maximum number of operational airports in the country, i.e. 17, out of which 4 are International Airports.;

(c): In 2018, Government of India (GoI) has accorded 'In-Principle' approval to Government of Uttar Pradesh for development of International Greenfield Airport at Noida (Jewar), Uttar Pradesh. Airport Development in Phase-I is for single Code E compliant Runway of 3900 m x 45 m and Passenger handling capacity of 12 Million Passengers Per Annum at a project cost of Rs. 10,056 crore.

BHARATMALA PHASE-I

2830. **SHRI ANTO ANTONY:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the percentage of the National Highways approved under Phase-I of Bharatmala project that has been completed so far;

(b) the time likely to be taken in completing the remaining distance;

(c) the funds allocated under Phase-I of Bharatmala Project and the amount utilised and that remained unutilised thereof so far; and

(d) the additional cost that is needed for the completion of the project?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b) BharatmalaPariyojana was approved by Government of India covering a length of 34,800 km across the country. As on 31st Oct, 2024, projects of length 26,425 km have been awarded. Out of this, 18,714 km of length (71% of the total awarded length) has been constructed across projects in various states. No new projects are proposed to be undertaken in BharatmalaPariyojana. Ministry is taking all relevant steps to ensure timely completion of the remaining length of the awarded projects.

(c) and (d) Provisional budgetary allocation for BharatmalaPariyojana (BMP) during the year 2024-25, including debt servicing and annuity payments for BMP projects (including subsumed NHDP projects), is about Rs. 1,79,464 Crore. Further, the expenditure is made within the sanctioned cost of the individual project.

पीएम विश्वकर्मा योजना के अंतर्गत विशेष प्रावधान

2831. श्री लुम्बा राम :

श्री दिलीप शइकीया :

क्या **सूक्ष्म, लघु और मध्यम उद्यम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के जालौर और सिरोही जिलों सहित पूर्वोत्तर राज्यों तथा राजस्थान को प्रधानमंत्री विश्वकर्मा योजना के अंतर्गत कोई विशेष सहायता प्रदान करने का प्रावधान है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री(कुमारी शोभा कारान्दलाजे):

(क) और (ख) : पीएम विश्वकर्मा स्कीम दिनांक 17.09.2023 को शुरू की गई थी, और इसे पूर्वोत्तर राज्यों और राजस्थान, जिसमें राजस्थान के जालौर और सिरोही जिले भी शामिल हैं, सहित पूरे देश में लागू किया गया है। स्कीम की शुरुआत के बाद से दिनांक 06.12.2024 तक, राजस्थान के जालौर और सिरोही जिलों सहित पूर्वोत्तर राज्यों और राजस्थान से सफल पंजीकरणों की कुल संख्या का विवरण निम्नानुसार है:

पूर्वोत्तर राज्य	पंजीकरण की संख्या
अरुणाचल प्रदेश	1,104
असम	1,03,063
मेघालय	243
मिजोरम	2,608
नागालैंड	2,816
सिक्किम	1,934
त्रिपुरा	19,953

राज्य/जिला	पंजीकरण की संख्या
राजस्थान (समग्र)	2,05,684
जालौर	4,421
सिरोही	1,832

ROAD ACCIDENT

2832. **SHRI SELVARAJ V:**
SHRI SUBBARAYAN K:

12.12.2024

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether it is a fact that the number of fatalities by road accidents is highest in the countrycompared to other countries;

(b) if so, the details of the road accidents reported and the number of people killed/injured inthe year 2021 and year-wise thereafter, till date; and

(c) the reasons for the everincreasing number of road accidents in the country?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) As per the study of World Bank on Road crashes and injuries published in 2021, India accounts for the highest number of road accident fatalities in the world.

(b) As per the report published by the Central Government on Road Accidents in India, 2022, based on data received from States/UTs, total number of road accidents and road accident fatalities in the country from calendar year 2021 to 2022 is given in the table below : -

Year	Accidents	Fatalities	Person Injured
2021*	4,12,432	1,53,972	3,84,448
2022	4,61,312	1,68,491	4,43,366

** - Covid affected year*

(c) As per the Report "Road Accidents in India, 2022", road accidents occur due to multiple causes such as over speeding, use of mobile phone, drunken driving/consumption of alcohol and drug, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition etc.

MANUFACTURING OF ELECTRIC/HYBRID TRACTORS

2833. **SHRI ANUP SANJAY DHOTRE**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government is planning for manufacturing of electric or hybrid tractor; and

(b) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b)Government in the Ministry of Road Transport and Highways vide G.S.R. 342(E) dated the 25th May, 2021 has amended the Central Motor Vehicles Rules, 1989 to insert new rule 125J to include safety requirements in respect of electric power trains of hybrid agricultural tractors and pure electric agricultural tractors, which facilitates and creates an enabling ecosystem to manufacture electric tractors.

COMMUNITY-BASED APPROACH FOR RESOLVING WATER CRISIS

2834. **SHRI DILESHWAR KAMAIT**:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has a plan to promote community-based approaches for resolving water crisis to liberate the women fetching water from distant source;

(b) if so, the details thereof along with the initiatives taken/proposed to be taken by the Government keeping in view the fact that the country holds only four per cent of the water resources which makes it one of the most water-deficient regions in the world; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) to (c) Since August 2019, Government of India in partnership with States is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of potable water to every rural household of the country, through functional tap water connection i.e. at a service level of 55 litre per capita per day (lpcd), of prescribed quality (BIS:10500), on regular and long-term basis.

Significant progress has been made in the country since the launch of Jal Jeevan Mission, towards enhancing access to tap water for rural households. At the start of Jal Jeevan Mission in August 2019, only 3.23 Crore (16.8%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 10.12.2024, under Jal Jeevan Mission (JJM) – Har Ghar Jal around 12.12

Crore additional rural households have been provided with tap water connections. Thus, as on 10.12.2024, out of 19.35 Crore rural households in the country, around 15.35 Crore (79.30%) households are reported to have tap water supply in their homes.

To instill a sense of ownership among the rural communities and Panchayats, the aspects of village level planning and community participation in all decisions pertaining to water supply systems have been included in the design of JJM.

The World Health Organization (WHO) has estimated that achieving saturation of tap water coverage in rural households in the country will result in savings of more than 5.5 Crore hours of time every day, which is otherwise spent in collection of water for household needs, primarily by women.

Some of the major initiatives taken up under the mission for participation of women are listed as under:

- More than 5.29 lakh sub-committee/ user group of the Gram Panchayats i.e. Village Water and Sanitation Committee (VWSC) or Pani Samiti with at least 50% women members and suitable representation to marginalized sections of society, have been constituted to plan, implement, manage, operate, and maintain in-village water supply system.

- Five women are identified and trained from every village for testing the water samples through Field Test Kits (FTKs) and so far, 24.78 lakh women have

been trained and so far, more than 74.17 lakh samples have been tested through FTKs in 2024-25.

- More than 14 thousand NGOs/ VOs/ Women SHGs/ CBOs/ Trusts/ Foundations referred as ISAs are engaged across the country to facilitate women participation at all levels of planning, implementation, management, operation and maintenance of in-village water supply systems and contribution.

PNG CONNECTION BY BPCL

2835. **DR. ALOK KUMAR SUMAN**:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether it is a fact that Bharat Petroleum Corporation Limited (BPCL) the authorized CityGas Distribution (CGD) entity for districts of Gopalganj, Siwan, West Champaran, East Champaran of Bihar and Deoria of Uttar Pradesh is not working properly to provide Piped NaturalGas Connection to consumers, if so, the details thereof and if not, the reasons therefor;

(b)whether it is fact that the BPCL has laid CGD networks in the Geographical Area (GA) commissioned Compressed Natural Gas (CNG) Stations and completed the tendering process for providing gas connections to the consumers and if so, the details thereof;

(c) whether BPCL has started providing connection to the consumers in the above saiddistricts, if so, the details thereof and if not, the reasons therefor; and

(d) whether it is fact that due to delay in providing PNG connection in the said districts, lakhsof the consumers are bound to use wood for cooking purpose which is causing pollution in thearea and if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c) Establishment of Compressed Natural Gas (CNG) stations and providing Piped Natural Gas (PNG) connections are part of development of City Gas Distribution (CGD) network and the same is carried out by the entities authorised by the Petroleum and Natural Gas Regulatory Board (PNGRB). PNGRB has authorised Bharat Petroleum Corporation Limited (BPCL) in May, 2022 for development of CGD network in Gopalganj, Siwan West Champaran, East Champaran and districts of Bihar and Deoria district of Uttar Pradesh. As per Minimum Work Programme (MWP) target mandated by PNGRB, BPCL has to establish 67 CNG stations and 10,10,999 PNG connections in the Geographical Area (GA) by 2030. As on 30.09.2024, against thepro-rata target of establishing 13 CNG stations and providing 1,26,375 PNG connections, BPCL has established 26

CNG stations and provided 12,823 PNG connections in Gopalganj, Siwan, West Champaran, East Champaran and Deoria districts GA.

(d) To provide access to clean cooking fuel households, Government has introduced Pradhan Mantri Ujjwala Yojana (PMUY). As on 04.12.2024, more than 18.5 lakhLPG connections have already been provided in Gopalganj, Siwan West Champaran, East Champaran districts of Bihar and in Deoria district of Uttar Pradesh under PMUY.

LED BULBS UNDER UJALA

2836. **DR. K SUDHAKAR**:

Will the Minister of **POWER** be pleased to state:

(a) the details of the number of LED bulbs distributed by the Government under the UJALA scheme across the country, State-wise;

(b) the data regarding distribution of LED bulbs in Chikkaballapur Parliamentary Constituency under the scheme;

(c) whether 100% electrification of all households have been done in Karnataka and if so, the details thereof, district-wise;

(d) the details of the steps taken/being taken by the Government to ensure that power supply remains accessible to the farmers regularly across the State of Karnataka; and

(e) the details of comparison of power tariffs given to farmers across the country?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) **:** Energy Efficiency Services Limited (EESL), a joint venture of CPSEs under the Ministry of Power is the implementing agency for distribution of LED bulbs under UJALA scheme. The state wise details of LED bulbs distribution under the UJALA scheme are at **Statement -I.**

(b) **:** A total of approximately 97.84 lakh LED bulbs have been distributed in the Chikkaballapur Parliamentary Constituency to date.

(c) **:** Government of India launched the Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) to electrify all willing households in rural areas and poor households in urban areas across the country. During this scheme, 1,82,856 households were electrified in Karnataka. The state has reported that all eligible households identified as on 10.10.2017 were electrified by 31.01.2019. (District-wise details are provided in **Statement -II.**)

Government of India is supporting states in electrifying identified households of Particularly Vulnerable Tribal Groups (PVTGs) under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) and tribal households under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA).

As on now, based on requests from the State of Karnataka, projects worth ₹3.77 crore have been sanctioned for the electrification of 1,615 PVTG households under PM-JANMAN (details provided in **Statement -III**).

Additionally, under the New Solar Power Scheme, off-grid solar-based electrification works have been approved for 179 PVTG households in Karnataka, including 108 in Kodagu and 71 in Mysuru districts.

(d) **:** The Government of India has been supporting State Governments through various schemes such as Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Integrated Power Development Scheme (IPDS), SAUBHAGYA, and the Revamped Distribution Sector Scheme (RDSS) to ensure reliable power supply for all consumers, including farmers.

Under DDUGJY, projects for separating mixed-load feeders with high agricultural load were undertaken to enable judicious rostering of power supply for agricultural and non-agricultural consumers in rural areas. In Karnataka, feeder segregation projects worth ₹865 crore have been implemented, covering 11,783 ckm of 11kV lines.

(e) **:** According to data compiled and published by the Central Electricity Authority, state-wise details of agricultural power tariffs across the country for the financial year 2022-23 are provided in **Statement –IV.**

12.12.2024

STATEMENT -I

The state wise details of LED bulbs distribution under the UJALA scheme

S. No.	States and UTs	Number of LED bulbs Distributed
1	Andaman Nicobar	400,000
2	Andhra Pradesh	2,20,40,227
3	Arunachal Pradesh	4,99,498
4	Assam	71,92,072
5	Bihar	1,96,08,609
6	Chandigarh	5,54,283
7	Chhattisgarh	1,08,22,335
8	Dadra **and** Nagar Haveli	1,63,808
9	Daman **and** Diu	1,42,623
10	Delhi	1,34,31273
11	Goa	10,05,890
12	Gujarat	4,14,48,713
13	Haryana	1,56,08,119
14	Himachal Pradesh	86,48,483
15	Jammu and Kashmir	84,86,579
16	Jharkhand	1,36,45,874
17	Karnataka	2,42,64,486
18	Kerala	1,54,29,919
19	Ladakh	2,30,630

20	Lakshadweep	2,00,000
21	Madhya Pradesh	1,75,74,110
22	Maharashtra	2,19,86,569
23	Manipur	2,99,934
24	Meghalaya	4,33,789
25	Mizoram	6,15,332
26	Nagaland	10,99,038
27	Odisha	5,22,70,570
28	Puducherry	6,09,251
29	Punjab	30,16,739
30	Rajasthan	1,73,21,034
31	Sikkim	1,64,000
32	Tamil Nadu	43,63,183
33	Telangana	28,75,082
34	Tripura	10,54,437
35	Uttar Pradesh	2,62,95,772
36	Uttarakhand	56,73,850
37	West Bengal #	92,29,228
Total		**36,87,05,340**

12.12.2024

STATEMENT -II

District-wise details of Households electrified in the SAUBHAGYA scheme in State of Karnataka

District	Total
Bagalkot	11404
Belgaum	28211
Belgaum-Hukeri	8720
Bellary	15425
Bidar	17174
Bijapur	4682
Chikmagalur	1052
Dakshina Kannada	1069
Dharwad	7389
Gadag	7871
Gulbarga	13604
Haveri	12938
Kodagu	4138
Koppal	8120
Raichur	13704
Shimoga	12

Udupi	3537
Uttara Kannada	7516
Yadgir	16290
All District	**182856**

STATEMENT -III

PVTG household electrification works sanctioned under RDSS for the State of Karnataka

Name of Districts	No. of households sanctioned	No. of households electrified till date
Chamarajanagar	197	176
Kodagu	604	266
Mysuru	805	470
Dakshin Kannada	1	1
Udupi	8	8
Total	**1,615**	**921**

STATEMENT -IV

State-wise details of agricultural power tariffs across the country for the financial year 2022-23 according to data compiled and published by the Central Electricity Authority

AGRICULTURE 10 HP (2000 Units/Month)				
Sr. No.	Name of Utility	Av. Rate (P/KWh)	Duty/Tax (P/KWh)	Total (P/KWh)
1	Andaman **and** Nicobar Island	196	0	196

2	Andhra Pradesh			
	With Demand Side Management Measures (DSM)	350	0	350
	Without Demand Side Management Measures (DSM)	450	0	450
3	Arunachal Pradesh	310	0	310
4	Assam	486	24	510
5	Bihar	570	4	574
6	Chandigarh	260	0	260
7	Chhattisgarh	555	0	555
8	Dadra and Nagar Haveli	90	0	90
9	Daman and Diu	90	0	90
10	Delhi-(BYPL/BRPL/TPDDL)	197	8	205
11	Delhi-(NDMC)	197	8	205
12	Goa	159	20	179
13	Gujarat	90	0	90
14	Gujarat-(Torrent Power Ltd., Ahmedabad)	340	0	340
15	Gujarat-(Torrent Power Ltd., Surat)	70	0	70
16	Haryana	667	0	667
17	Himachal Pradesh	395	39	434
18	Jammu and Kashmir	90	12	102
19	Jharkhand	510	0	510
20	Karnataka	0	0	0
21	Kerala	236	23	259
22	Ladakh	120	15	135
23	Madhya Pradesh	625	0	625
24	Maharashtra	352	0	352
25	Maharashtra - Mumbai-(B.E.S.T)	387	0	387
26	Maharashtra - Mumbai-(Adani Electricity)	547	0	547
27	Maharashtra - Mumbai-(TATA's)	389	0	389
28	Manipur	479	0	479
29	Mizoram	399	0	399
30	Meghalaya	341	6	347
31	Nagaland	320	0	320
32	Odisha	155	3	158
33	Puducherry With Govt. Subsidy	0	0	0
34	Punjab With Govt. Subsidy	0	0	0
	Without Govt. Subsidy	566	0	566
35	Rajasthan	570	4	574

36	Tamil Nadu	0	0	0
37	Telangana			
	Corporate Farmers	252	0	252
	Other than Corporate Farmers	2	0	2
38	Tripura	477	36	513
39	Uttarakhand	215	0	215
40	Uttar Pradesh (URBAN)	665	0	665
	(RURAL)	235	0	235
41	West Bengal	510	0	510
42	D.V.C. (Jharkhand Area)	315	0	315

AGRICULTURE 5 HP (1000 Units/Month)				
Sr. No.	**Name of Utility**	**Av. Rate (P/KWh)**	**Duty/Tax (P/KWh)**	**Total (P/KWh)**
1	Andaman **and** Nicobar Island	196	0	196
2	Andhra Pradesh			
	With Demand Side Management Measures (DSM)	350	0	350
	Without Demand Side Management Measures (DSM)	450	0	450
3	Arunachal Pradesh	310	0	310
4	Assam	486	24	510
5	Bihar	570	4	574
6	Chandigarh	260	0	260
7	Chhattisgarh	555	0	555
8	Dadra **and** Nagar Haveli	90	0	90
9	Daman **and** Diu	90	0	90
10	Delhi-(BYPL/BRPL/TPDDL)	197	8	205
11	Delhi-(NDMC)	197	8	205
12	Goa	159	20	179
13	Gujarat	90	0	90
14	Gujarat-(Torrent Power Ltd., Ahmedabad)	340	0	340
15	Gujarat-(Torrent Power Ltd., Surat)	70	0	70
16	Haryana	667	0	667
17	Himachal Pradesh	401	39	440
18	Jammu **and** Kashmir	90	12	102
19	Jharkhand	510	0	510

20	Karnataka	0	0	0
21	Kerala	236	23	259
22	Ladakh	120	15	135
23	Madhya Pradesh	599	0	599
24	Maharashtra	352	0	352
25	Maharashtra - Mumbai-(B.E.S.T)	387	0	387
26	Maharashtra - Mumbai-(Adani Electricity)	547	0	547
27	Maharashtra - Mumbai-(TATA's)	389	0	389
28	Manipur	479	0	479
29	Mizoram	399	0	399
30	Meghalaya	341	6	347
31	Nagaland	320	0	320
32	Odisha	155	3	158
33	Puducherry With Govt. Subsidy	0	0	0
34	Punjab With Govt. Subsidy	0	0	0
	Without Govt. Subsidy	566	0	566
35	Rajasthan	570	4	574
36	Tamil Nadu	0	0	0
37	Telangana			
	Corporate Farmers	253	0	253
	Other than Corporate Farmers	3	0	3
38	Tripura	366	27	393
39	Uttarakhand	215	0	215
40	Uttar Pradesh (URBAN)	665	0	665
	(RURAL)	235	0	235
41	West Bengal	510	0	510
42	D.V.C. (Jharkhand Area)	315	0	315

COVERAGE OF PM-SVANIDHI SCHEME

2837. **SHRI TEJASVI SURYA**:

Will the Minister of Housing and Urban Affairs be pleased to state:

(a) the details of the coverage of PM-SVANidhi scheme across the country, State-wise;

(b) the details of the financial outlay and utilisation for providing the benefits to street vendors under the said scheme since its launch;

(c) the total number and percentage of street vendors who have repaid their loans and taken higher loan amounts to make progress, State-wise; and

(d) the number of women-led credit availed under the said scheme, State-wise along with the total financial assistance provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) As on 04.12.2024, more than 94 lakh loans have been disbursed to 67.4 lakh street vendor beneficiaries under PM SVANidhi. Details of State-wise coverage under Pradhan Mantri Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi) Scheme is at **Statement** -I.

(b) PM SVANidhi is a Central Sector Scheme. Loan amount is disbursed by lending institutions directly into the bank accounts of the beneficiaries. No funds are released to the States/Union Territories under the scheme.

(c) State-wise, the total number and percentage of street vendors who have repaid their loans and taken higher amounts are at **Statement** – II.

(d) State-wise number of loans and amount of loans availed by women beneficiaries under PM SVANidhi scheme is at **Statement** – III.

12.12.2024

STATEMENT -I

STATE/UT- WISE NUMBER OF BENEFICIARIES AND LOAN DISBURSED UNDER PM SVANIDHI SCHEME

(Ason04.12.2024)

S. No.	State	Number of Beneficiaries	Total Loans Disbursed
1	Andaman and Nicobar Islands	547	994
2	Andhra Pradesh	3,48,257	5,17,011
3	Arunachal Pradesh	4,686	7,419
4	Assam	1,19,971	1,74,962
5	Bihar	1,27,360	1,59,118
6	Chandigarh	5,010	8,361
7	Chhattisgarh	88,456	1,26,706
8	Daman Diu **and** Dadra and Nagar Haveli	2,199	3,261
9	Delhi	1,89,974	2,29,654
10	Goa	1,564	2,685
11	Gujarat	4,74,447	6,75,790
12	Haryana	1,64,783	1,98,439
13	Himachal Pradesh	5,434	9,892
14	Jammu and Kashmir	17,062	27,397
15	Jharkhand	84,854	1,06,684
16	Karnataka	3,91,403	5,50,968
17	Kerala	1,17,982	1,46,892
18	Ladakh	462	800
19	Madhya Pradesh	8,78,663	13,14,368
20	Maharashtra	8,42,712	10,57,471
21	Manipur	9,823	13,862
22	Meghalaya	3,827	5,026
23	Mizoram	2,573	3,361
24	Nagaland	3,401	4,543
25	Odisha	63,124	96,894
26	Puducherry	3,515	5,141
27	Punjab	1,64,362	2,06,811
28	Rajasthan	1,82,914	2,34,130
29	Sikkim	1,166	1,327
30	Tamil Nadu	3,97,428	5,55,794

31	Telangana	4,25,062	7,12,794
32	Tripura	5,497	7,865
33	Uttar Pradesh	13,80,572	19,66,800
34	Uttarakhand	27,737	41,182
35	West Bengal	2,03,262	2,29,684
	Total	**67,40,089**	**94,04,086**

Note: Lakshadweep has no urban areas.

DataSource:PMSVANidhiPortal

STATEMENT -II

DETAILS STATE/UT-WISE DETAILS OF NUMBER AND PERCENTAGE OF STREET VENDORS WHO HAVE REPAID THE LOANUNDER THE SCHEME

(As on 04.12.2024)

S. No.	State Name	No. of street vendor Beneficiaries	No. of SVs who have Repaid Loans	Percentage of SVs who have Repaid Loans	No. of SVs who have availed Higher Loans
1	Andaman and Nicobar Islands	547	466	85%	338
2	Andhra Pradesh	3,48,257	1,86,521	54%	1,37,186
3	Arunachal Pradesh	4,686	3,409	73%	2,027
4	Assam	1,19,971	66,098	55%	45,775
5	Bihar	1,27,360	54,000	42%	27,667
6	Chandigarh	5,010	3,879	77%	2,607
7	Chhattisgarh	88,456	49,422	56%	31,412
8	Daman, Diu **and** Dadra and Nagar Haveli	2,199	1,277	58%	927
9	Delhi	1,89,974	70,023	37%	34,571
10	Goa	1,564	1,259	80%	795
11	Gujarat	4,74,447	2,53,116	53%	1,62,193
12	Haryana	1,64,783	47,687	29%	27,934
13	Himachal Pradesh	5,434	4,043	74%	3,038
14	Jammu and Kashmir	17,062	13,835	81%	7,517
15	Jharkhand	84,854	35,501	42%	18,476
16	Karnataka	3,91,403	1,88,871	48%	1,27,286

17	Kerala	1,17,982	38,118	32%	25,542
18	Ladakh	462	307	66%	234
19	Madhya Pradesh	8,78,663	4,69,197	53%	3,48,291
20	Maharashtra	8,42,712	3,08,236	37%	1,85,396
21	Manipur	9,823	7,029	72%	3,457
22	Meghalaya	3,827	1,656	43%	992
23	Mizoram	2,573	1,189	46%	668
24	Nagaland	3,401	1,929	57%	880
25	Odisha	63,124	38,061	60%	27,473
26	Puducherry	3,515	1,644	47%	1,337
27	Punjab	1,64,362	61,686	38%	37,222
28	Rajasthan	1,82,914	89,130	49%	46,456
29	Sikkim	1,166	317	27%	159
30	Tamil Nadu	3,97,428	2,10,351	53%	1,32,519
31	Telangana	4,25,062	3,05,662	72%	2,17,854
32	Tripura	5,497	2,867	52%	1,886
33	Uttar Pradesh	13,80,572	7,27,864	53%	5,13,873
34	Uttarakhand	27,737	15,855	57%	10,850
35	West Bengal	2,03,262	49,324	24%	25,545
	Total	**67,40,089**	**33,09,829**	**49%**	**22,10,383**

Note: Repayment of loans is a continuous process

DataSource:PMSVANidhiPortal

12.12.2024

STATEMENT -III

DETAILS STATE/UT-WISE NUMBER OF LOANS AND AMOUNT OF LOANS AVAILED BY WOMEN BENEFICIARIES UNDER PM SVANIDHI SCHEME

(As on 04.12.2024)

S. No.	State/UT	Women Beneficiaries	Total Loans Disbursed to Women Beneficiaries	Amount of Loan Disbursed to Women Beneficiaries (in Rs. in Cr.)
1	Andaman and Nicobar Islands	240	433	0.8
2	Andhra Pradesh	2,65,618	3,88,142	572.5
3	Arunachal Pradesh	3,398	5,463	9.1
4	Assam	59,334	87,224	128.5
5	Bihar	48,733	58,307	70.8
6	Chandigarh	830	1,374	2.3
7	Chhattisgarh	42,916	61,176	88.3
8	Daman, Diu **and** Dadra and Nagar Haveli	749	1,045	1.4
9	Delhi	69,445	80,541	95.1
10	Goa	753	1,293	2.3
11	Gujarat	2,03,319	2,87,516	417.1
12	Haryana	51,239	57,710	66.1
13	Himachal Pradesh	1,193	2,248	4.3
14	Jammu and Kashmir	735	1,151	1.9
15	Jharkhand	42,359	50,477	61.4
16	Karnataka	2,16,729	2,98,122	424.0
17	Kerala	76,983	92,431	110.0
18	Ladakh	283	505	0.9
19	Madhya Pradesh	3,46,015	4,98,053	730.4
20	Maharashtra	3,78,018	4,66,506	585.6
21	Manipur	9,233	13,036	18.5
22	Meghalaya	2,904	3,844	5.3
23	Mizoram	2,257	2,964	4.0
24	Nagaland	2,909	3,934	5.7
25	Odisha	14,356	20,477	29.6
26	Puducherry	1,847	2,650	3.9

27	Punjab	61,669	73,987	89.3
28	Rajasthan	63,461	76,600	91.7
29	Sikkim	846	959	1.1
30	Tamil Nadu	2,71,845	3,76,390	527.0
31	Telangana	2,78,561	4,66,797	783.9
32	Tripura	939	1,288	1.8
33	Uttar Pradesh	4,40,423	6,28,216	872.8
34	Uttarakhand	6,675	9,149	12.8
35	West Bengal	97,383	1,08,434	119.5
Total		**30,64,197**	**42,28,442**	**5,939.7**

DataSource:PMSVANidhiPortal

IMPLEMENTATION OF ODOP SCHEME IN ANDHRA PRADESH

2838. SHRI G LAKSHMINARAYANA:

SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of ***FOOD PROCESSING INDUSTRIES*** be pleased to state:

(a) the products identified under the One District One Product (ODOP) scheme in Andhra Pradesh, district-wise;

(b) the details of Common Facility Centres (CFCs) established under ODOP in Andhra Pradesh including total project costs, financial assistance provided and the current operational status, district-wise;

(c) the details of the number of artisans, MSMEs, small businesses in Andhra Pradesh that have received financial support under the ODOP Marketing Development Assistance Scheme, particularly for participation in national and international fairs or exhibitions, district-wise;

(d) the details of number of artisans and MSMEs that have benefited under the ODOP Finance Assistance Scheme (Margin Money Scheme) along with the total amount of margin money disbursed and percentage of project costs covered, district-wise; and

(e) the details of artisans in Andhra Pradesh who have received skill development training under the ODOP Skill Development Scheme, including the type of training conducted and the provision of advanced toolkits to artisans, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a).Under the “Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME)” Scheme, One District One Product (ODOP) has been identified for 26 districts for the State of Andhra Pradesh. The district-wise list is at **STATEMENT .**

(b).In the State of Andhra Pradesh, 2 proposals for IncubationCentres have been approvedwith ODOP and other product lines, under the scheme till 31st October 2024. The details of incubation centres approved under PMFME Scheme in the State of Andhra Pradesh are as under:

S.No.	District	Name of Host institute	Grant –in-aid Approved (in lakhs)	Grant-in-aid Released (in lakhs)

1.	Tirupati	Indian Institute of Technology (IIT)	260.75	238.00
2.	Vishakhapatnam	Acharya N. G. Ranga Agricultural University at its Regional Agricultural Research Station, Anakapalle	350.00	100.00

(c) to (e): The information is being collected and will be laid on the Table of the House.

STATEMENT

The district-wise list 26 districts for the State of Andhra Pradesh identified under the "Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME)" Scheme, One District One Product (ODOP)

ANDHRA PRADESH		
S. No.	**District**	**ODOP**
1	Ananthapur	Groundnut Products
2	Chittoor	Tomato based Products
3	East Godavari	Banana
4	Guntur	Spices (Chilli and Turmeric)
5	Kadapa	Banana based Products
6	Krishna	Fish **and** Shrimp based products
7	Kurnool	Pulses based Products
8	Nellore	Rice based products (eg. flaked **and** puffed)
9	Prakasam	Pulses based products
10	Srikakulam	Cashewnut based Products
11	Vishakhapatnam	RTE **and** RTC (eg. Traditional Local Snacks)
12	Vizianagaram	Millets (eg. ragi and korra)
13	West Godavari	Fish **and** Marine based products
14	ParvathipuramManyam	Minor Forest Produce (eg. tamarind and amla)
15	Alluri Sitharama Raju	Coffee

16	Anakapalli	Sugarcane (eg. Jaggery cubes, powder and liquid jaggery)
17	Kakinada	Fish **and** Shrimp based products
18	Konaseema	Coconut
19	Eluru	Pulses (eg. Black gram and green gram)
20	NTR	RTC **and** RTE (eg. Ulavacharu)
21	Palnadu	Pulses (eg. Vinukonda Red gram)
22	Bapatla	Spices (eg. Chillies **and** turmeric)
23	Nandyal	Millets based products
24	Sri Sathya Sai	Groundnut
25	Tirupati	RTC **and** RTE (eg.bengal gram muruku)
26	Annamayya	Tamarind
TOTAL		**26**

शहरी गरीबों के लिए आवास इकाइयां

2839. श्री धवल लक्ष्मणभाई पटेल:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि सरकार ने विगत तीन वर्षों और चालू वर्ष के दौरान शहरी गरीबों के लिए अनेक आवासीय इकाइयों का निर्माण किया है;

(ख) यदि हां, तो इन इकाइयों के निर्माण के दौरान और पात्र लाभार्थियों को इन इकाइयों को देने से पूर्व विचारार्थ मानदंडों और शर्तों का ब्यौरा क्या है;

(ग) विगत पांच वर्षों तथा वर्तमान वर्ष के दौरान इससे कितने व्यक्ति लाभान्वित हुए तथा कितने आवासों का निर्माण किया गया; और

(घ) क्या लाभ कमाने के लिए लाभार्थियों दवारा आवंटित मकानों को बेचने अथवा हस्तांतरित किए जाने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): 'भूमि' और 'कॉलोनीकरण' राज्य के विषय हैं। इसलिए, राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा अपने नागरिकों के लिए आवास से संबंधित योजनाओं को कार्यान्वित किया जाता है। हालांकि, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) देश भर के शहरी क्षेत्रों में पक्का आवास प्रदान करने के लिए 25 जून, 2015 से प्रधान मंत्री आवास योजना शहरी (पीएमएवाई-यू) के तहत केंद्रीय सहायता प्रदान करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहायता करता है। इस योजना को चार घटकों अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), "स्व-स्थाने" स्लम पुनर्विकास (आईएसएसआर) और ऋण संबद्ध सब्सिडी योजना (सीएलएसएस) के माध्यम से कार्यान्वित किया जाता है। योजना के दिशानिर्देशों के अनुसार, लाभार्थियों का चयन शहरी स्थानीय निकायों (यूएलबी) द्वारा निम्नलिखित पात्रता मानदंडों के आधार पर किया जाता है:

(i) भारत में, कहीं भी अपने नाम या परिवार के किसी अन्य सदस्य के नाम पर पक्के आवास का मालिक नहीं हो।

(ii) 3 लाख रूपए तक की वार्षिक घरेलू आय वाले आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस) से संबंध रखता हो, सीएलएसएस घटक को छोड़कर जिसमें निम्न आय समूह (एलआईजी) और मध्यम आय समूह (एमआईजी) के लाभार्थियों को भी शामिल किया गया था।

(iii) बीएलसी घटक के तहत लाभ उठाने के लिए भूमि का स्वामित्व हो।

बीएलसी घटक के तहत आवासों का निर्माण स्वयं लाभार्थियों द्वारा किया जाना है। राज्यों/संघ राज्य क्षेत्रों/यूएलबी द्वारा यह सुनिश्चित किया गया है कि आईएसएसआर और एएचपी परियोजनाओं के तहत बुनियादी नागरिक इन्फ्रास्ट्रक्चर जैसे पानी, स्वच्छता, सीवरेज, सड़क, बिजली आदि हैं। यूएलबी यह सुनिश्चित कर रहे हैं कि बीएलसी और सीएलएसएस घटक के तहत व्यक्तिगत घरों में इन बुनियादी नागरिक सेवाओं का प्रावधान हो। पीएमएवाई-यू के योजना दिशानिर्देशों के अनुसार, मिशन के तहत भूकंप, बाढ़, चक्रवात, भूस्खलन आदि से बचने के लिए संरचनात्मक सुरक्षा की आवश्यकताओं को पूरा करने के लिए राष्ट्रीय भवन संहिता (एनबीसी)

और अन्य प्रासंगिक भारतीय मानक ब्यूरो (बीआईएस) कोड के अनुरूप घरों का डिजाइन और निर्माण किया गया है।

पीएमएवाई-यू के तहत राज्य/संघ राज्य क्षेत्र सरकारों द्वारा प्रस्तुत परियोजना प्रस्तावों के आधार पर, मंत्रालय द्वारा कुल 118.64 लाख आवासों को स्वीकृति दे दी गई है, जिनमें से 114.23 लाख आवास निर्माणाधीन हैं और 02.12.2024 तक शहरी क्षेत्रों में 88.32 लाख आवासों को पूरा किया गया है/लाभार्थियों में वितरित किया गया है। पिछले पांच वर्षों के दौरान, कुल 66.17 लाख आवासों को स्वीकृति दे दी गई है और क्रमशः 70.53 लाख और 57.14 लाख आवास निर्माणाधीन हैं और पूरे किए गए हैं/लाभार्थियों को वितरित किए गए हैं।

स्थानीय संदर्भ के अनुसार, लॉक-इन अवधि को परिभाषित करके संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा घरों के हस्तांतरण या बिक्री से संबंधित नीतियां तैयार की जाती हैं। पीएमएवाई-यू के अनुभवों से सीखते हुए आवासन और शहरी कार्य मंत्रालय ने देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से "सभी के लिए आवास" पीएमएवाई-यू 2.0 मिशन शुरू किया है, ताकि पात्र लाभार्थियों द्वारा चार घटकों अर्थात लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से किफायती लागत पर घर का निर्माण, खरीद की जा सके और किराए पर लिया जा सके। पीएमएवाई-यू 2.0 के तहत, बीएलसी, एएचपी और आईएसएस घटक के तहत घर के पूरा होने की तारीख से पांच साल की अवधि का एक अनिवार्य लॉक-इन प्रावधान किया गया है और लाभार्थियों को लॉक-इन अवधि के दौरान घर बेचने/स्थानांतरित करने की अनुमति नहीं है।

STATUS OF CALICUT LIGHT METRO PROJECT

2840. SHRI M K RAGHAVAN:

Will the Minister of Housing And Urban Affairs be pleased to state:

(a) whether the Union Government has received any revised proposal in consonance with the provision of Metro Rail Policy 2017 from the State Government of Kerala for Calicut Metro Rail/Light Metro project; and

(b) if so, the details thereof along with the status of the said project ?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) No.

(b) Question does not arise.

ELECTRICITY ACT 2003

2841. **SHRI KONDA VISHWESHWAR REDDY**:

Will the Minister of **POWER** be pleased to state:

(a) whether the "Works of Licensees Rules", issued in 2006 under the Electricity Act, 2003, are applicable to transmission companies empowered under Section 164 of the Act and operating under the provisions of the Telegraph Act, 1885;

(b) if so, the details thereof; and

(c) whether any transmission company has adopted these rules since the Act was passed in 2003 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) : Under Section 164 of the Act, the Appropriate Government may grant Telegraph Authority powers to licensees, electricity suppliers, or public officers for placing electric lines.

Further, under provisions of Section 67 of the Act, transmission and distribution licensees may lay down or place electric supply lines and carry out necessary works which may include breaking or altering existing infrastructure. The Works of Licensees Rules, 2006, issued under Section 67(2) of the Act, prescribe the procedures, inter-alia, for obtaining permission, determining and paying compensation, and restoring affected property. However, the provisions under these rules shall not affect the powers conferred upon any licensee under Section 164 of the Act.

पीएम-स्वनिधि के अंतर्गत लाभार्थी फेरीवाले

2842 श्री सतपाल ब्रह्मचारी:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) हरियाणा के सोनीपत लोक सभा निर्वाचन क्षेत्र में प्रधानमंत्री स्वनिधि योजना के अंतर्गत लाभान्वित हुए फेरीवालों का ब्यौरा क्या है;

(ख) उक्त योजना के अंतर्गत शुरुआत से अब तक कितनी ऋण राशि संवितरित की गई है;

(ग) उक्त योजना के अंतर्गत दिए गए ऋणों की चुकौती दर और चूक दर का ब्यौरा क्या है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) फेरीवालों की सामाजिक-आर्थिक स्थिति पर इस योजना का क्या प्रभाव पड़ा है; और

(ङ) क्या इसके प्रभावों का आकलन करने के लिए कोई अध्ययन या सर्वेक्षण किया गया है और यदि यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) दिनांक 04.12.2024 तक, प्रधानमंत्री पथ विक्रेता आत्मनिर्भर निधि (पीएम स्वनिधि) योजना के अंतर्गत सोनीपत लोकसभा निर्वाचन क्षेत्र में कुल 17,080 पथ विक्रेता लाभार्थियों को लाभान्वित किया गया है। योजना के अंतर्गत सोनीपत लोकसभा निर्वाचन क्षेत्र में लाभान्वित लाभार्थियों का ब्यौरा **विवरण** में है।

(ख) और (ग) दिनांक 04.12.2024 तक, पीएम स्वनिधि योजना के अंतर्गत 13,364 करोड़ रुपए की धनराशि के कुल 94.04 लाख ऋण वितरित किए गए हैं। 94.04 लाख ऋणों में से, 40.17 लाख ऋण चुकाए जा चुके हैं।

(घ) और (ङ) इस योजना के प्रभाव का आकलन करने के लिए इंडियन स्कूल ऑफ बिजनेस (आईएसबी) और भारतीय स्टेट बैंक (एसबीआई) द्वारा एक अध्ययन किया गया था। अध्ययन के मुख्य निष्कर्ष निम्नानुसार हैं:

i. जमानत-मुक्त कार्यशील पूंजी ऋण की बेहतर उपलब्धता।

ii. सड़क विक्रेताओं द्वारा डिजिटल भुगतान को अपनाने में वृद्धि।

iii. पथविक्रेताओं पर वित्तीय बोझ कम होना तथा ऋण पर 7% ब्याज सब्सिडी के माध्यम से उन्हें समय पर ऋण चुकाने के लिए प्रोत्साहित होना।

iv. योजना के 'स्वनिधि से समृद्धि' घटक के माध्यम से योजना लाभार्थियों के लिए वित्तीय समावेशन का लाभ, पेंशन, खाद्य सुरक्षा, मातृ स्वास्थ्य और कल्याण के लाभ प्रदान करने के लिए एक सामाजिक सुरक्षा जाल का निर्माण।

इसके अतिरिक्त, अध्ययनों में पाया गया है कि पीएम स्वनिधि 95% लाभार्थियों के लिए बैंक से लिया गया पहला ऋण था और ऋण का उपयोग उनके व्यवसाय को बढ़ाने, कार्यशील पूंजी की जरूरतों के लिए किया गया था और 10,000 रुपये के पहले ऋण के निवेश से स्ट्रीट वेंडरों को औसतन 20% का मासिक रिटर्न मिला।

विवरण

प्रधानमंत्री स्वनिधि योजना के अंतर्गत सोनीपत लोकसभा निर्वाचन क्षेत्र में लाभान्वित पथ विक्रेता लाभार्थियों का ब्यौरा दर्शाने वाला ब्यौरा

(दिनांक 04.12.2024 तक)

निर्वाचन क्षेत्र का नाम	यूएलबी का नाम	लाभार्थियों की संख्या
सोनीपत	गन्नौर नगर पालिका	1,150
	गोहाना अधिसूचित क्षेत्र परिषद	2,533
	जींद अधिसूचित क्षेत्र परिषद	4,281
	जुलाना नगर पालिका	383
	खरखौदा नगर पालिका	931
	कुंडली नगर पालिका	1,068
	सफीदों नगर पालिका	913
	सोनीपत नगर निगम	5,821
	कुल	17080,

डेटा स्रोत: पीएम स्वनिधि पोर्टल

12.12.2024

FINANCIAL ASSISTANCE FOR DIFFERENT SCHEMES

2843. **SHRI A RAJA:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of Central Assistance provided for housing and basic civic amenities to the urban poor including slum dwellers in urban areas under various schemes like AMRUT, PMAY-U during the last five years and the current year, State/UT and year-wise including Tamil Nadu; and

(b) the details of the funds allocated and utilised under Swachh Bharat Mission (SBM) for construction of community/public toilets and individual household toilets in the country during the last three years and the current year, State/UT-wise including Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b) : As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies. However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship

Missions/Programmes viz. AMRUTand AMRUT 2.0, PMAY-U, SBM-Uand SBM – U 2.0 etc. The details of Central Assistance/ Funds released to various States/UTsduring the last 5 years and current year under AMRUT, AMRUT 2.0 and PMAY-U are at **Statement I** and **Statement II** respectively. Further, details of funds allocated and utilized in last three years under SBM-U and SBM -U 2.0 are at **Statement III**.

STATEMENT – I

STATE-WISE STATUS OF FUNDS RELEASED UNDER AMRUT

(Figures in ₹ crore)

S. No	State / UT	Financial year					
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	A **and** N Islands	4.32	0.00	4.32	0.00	0.00	0.00
2	Andhra Pradesh	246.69	0.00	0.00	76.37	107.13	0.00
3	Arunachal Pradesh	17.63	0.00	56.44	0.00	0.00	0.00
4	Assam	0.00	0.00	179.64	258.84	0.00	0.00
5	Bihar	0.00	685.93	0.00	0.00	90.28	0.00
6	Chandigarh	26.31	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	145.67	415.55	0.00	0.00	0.00	0.00
8	Dadra and Nagar Haveli	4.27	0.00	4.16	0.00	0.00	0.00
	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00
9	Delhi	151.55	0.00	206.20	0.00	155.53	0.00

10	Goa	0.00	0.00	0.00	0.00	41.84	0.00
11	Gujarat	1074.58	0.00	73.60	0.00	300.00	0.00
12	Haryana	289.71	147.18	147.18	0.00	9.43	0.00
13	Himachal Pradesh	60.23	56.73	66.71	0.00	0.00	0.00
14	Jammu and Kashmir	116.95	0.00	95.64	0.00	0.00	0.00
15	Ladakh	37.40	0.00	0.00	0.00	1.80	0.00
16	Jharkhand	135.22	109.62	109.62	0.00	0.00	0.00
17	Karnataka	710.54	280.50	125.93	0.00	0.00	0.00
18	Kerala	194.74	399.25	119.62	0.00	207.23	0.00
19	Lakshadweep	0.70	0.41	0.41	0.00	0.00	0.00
20	Madhya Pradesh	925.00	0.00	100.76	0.00	0.00	0.00
21	Maharashtra	0.00	1243.73	330.00	0.00	0.00	249.94
22	Manipur	0.00	66.07	0.00	0.00	0.00	0.00
23	Meghalaya	0.00	0.00	22.69	39.42	0.00	0.00
24	Mizoram	0.00	45.27	0.00	0.00	5.65	0.00
25	Nagaland	12.03	0.00	43.52	0.00	30.69	0.00
26	Odisha	312.83	0.00	0.00	0.00	0.00	0.00
27	Puducherry	12.73	9.19	9.19	19.66	0.00	0.00
28	Punjab	0.00	121.44	623.57	0.00	204.87	0.00
29	Rajasthan	143.91	586.54	0.00	0.00	53.26	0.00
30	Sikkim	5.30	0.00	18.55	0.00	2.97	0.00
31	Tamil Nadu	377.16	278.84	1454.55	0.00	828.95	0.00

32	Telangana	178.82	350.70	0.00	0.00	0.00	0.00
33	Tripura	0.00	26.21	79.58	0.00	0.00	0.00
34	Uttar Pradesh	226.03	964.37	1418.72	566.88	460.21	0.00
35	Uttarakhand	122.01	113.39	147.02	0.00	0.00	0.00
36	West Bengal	153.30	245.82	675.26	0.00	0.00	0.00
	Total	5685.63	6146.74	6112.88	961.17	2499.83	249.94

STATE-WISE STATUS OF FUNDS RELEASED – PROJECTS UNDER AMRUT 2.0 (AMRUT 2.0 STARTED FROM OCTOBER, 2021)

(Figures in ₹ crore)

S.NO	State / UT	Financial year			
		2021-22	2022-23	2023-24	2024-25
1	Andaman and Nicobar	0.00	0.00	0.00	5.51
2	ANDHRA PRADESH	0.00	213.12	376.43	0.00
3	ARUNACHAL PRADESH	0.00	0.00	29.50	0.00
4	ASSAM	0.00	56.65	0.00	0.00
5	BIHAR	0.00	0.00	400.00	0.00
6	CHANDIGARH	0.00	33.00	0.00	0.00
7	CHHATTISGARH	0.00	148.40	0.00	0.00
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	0.00	0.00	0.00	6.00
9	Delhi	0.00	211.41	0.00	71.25

10	GOA	0.00	0.00	15.76	0.00
11	GUJARAT	0.00	602.73	0.00	702.74
12	HARYANA	0.00	0.00	140.00	0.00
13	HIMACHAL PRADESH	0.00	0.00	51.56	51.11
14	JAMMU AND KASHMIR	0.00	158.60	0.00	0.00
15	JHARKHAND	98.23	6.29	0.00	0.00
16	KARNATAKA	0.00	614.37	0.00	311.23
17	KERALA	0.00	148.74	0.00	0.00
18	LADAKH	0.00	11.70	0.00	0.00
19	LAKSHADWEEP	0.00	0.00	0.00	0.00
20	MADHYA PRADESH	130.08	153.77	0.00	0.00
21	MAHARASHTRA	0.00	1140.68	0.00	691.28
22	MANIPUR	0.00	0.60	16.45	0.00
23	MEGHALAYA	0.00	21.69	43.38	0.00
24	MIZORAM	0.00	0.00	28.00	0.00
25	NAGALAND	0.00	0.00	35.19	0.00
26	ODISHA	127.47	101.92	126.00	45.24
27	PUDUCHERRY	0.00	12.42	16.40	0.00
28	PUNJAB	0.00	254.69	0.00	0.00
29	RAJASTHAN	0.00	95.53	213.75	386.17
30	SIKKIM	0.00	0.00	3.62	4.38
31	TAMIL NADU	0.00	398.13	447.73	769.07

32	TELANGANA	100.00	0.00	0.00	0.00
33	TRIPURA	0.00	18.42	46.51	0.00
34	UTTAR PRADESH	0.00	521.41	156.66	618.60
35	UTTARAKHAND	0.00	42.08	0.00	28.84
36	WEST BENGAL	0.00	495.65	0.00	0.00

STATEMENT – II

State/UT, year-wise details of Central Assistance released during the last five years and current year under the Pradhan Mantri Awas Yojana – Urban (PMAY-U)

Sr. No.	State/ UT	Central Assistance Released (₹ in Cr.)					
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	1,434.43	2,417.09	2,464.92	6,098.84	5,154.59	-
2	Bihar	528.23	571.50	92.30	227.86	597.11	169.49
3	Chhattisgarh	724.64	735.02	389.13	698.43	483.13	177.79
4	Goa	9.82	36.95	7.98	8.56	-	-
5	Gujarat	1,979.09	3,109.54	4,118.27	3,989.01	655.81	-
6	Haryana	247.72	287.71	173.90	125.79	199.86	-
7	Himachal Pradesh	29.96	32.81	47.04	19.44	9.61	7.67
8	Jharkhand	331.12	535.15	258.31	311.31	158.44	-
9	Karnataka	752.58	1,089.86	533.48	1,141.07	618.02	-
10	Kerala	265.94	173.58	378.88	241.64	225.48	37.25
11	Madhya Pradesh	1,044.94	2,411.03	2,003.46	2,739.98	1,280.27	-

12	Maharashtra	2,397.06	3,689.50	3,380.40	3,851.58	1,542.86	-
13	Odisha	320.97	386.39	333.66	295.44	293.44	95.14
14	Punjab	188.08	506.42	255.89	349.88	179.28	59.89
15	Rajasthan	600.89	788.65	1,013.79	680.62	683.20	159.50
16	*Tamil Nadu*	*1,992.30*	*1,575.24*	*1,578.91*	*722.16*	*877.57*	*72.78*
17	Telangana	384.76	775.36	294.95	193.94	485.00	-
18	Uttar Pradesh	4,111.17	4,859.51	3,915.16	2,290.34	4,451.37	1,053.13
19	Uttarakhand	79.95	160.76	90.27	172.71	130.84	35.75
20	West Bengal	931.36	1,606.02	431.24	1,138.22	945.32	505.80
21	Arunachal Pradesh	21.31	8.57	27.71	0.19	14.84	-
22	Assam	494.46	125.49	182.50	395.41	395.86	156.27
23	Manipur	65.09	99.94	0.14	98.82	35.95	25.00
24	Meghalaya	0.64	1.30	16.97	4.59	13.56	2.90
25	Mizoram	7.89	71.92	15.51	163.15	43.36	34.95
26	Nagaland	14.48	106.43	34.19	0.02	86.41	-
27	Sikkim	0.38	1.57	1.41	0.62	-	-
28	Tripura	166.45	233.95	63.44	58.71	92.90	48.42
29	A**and**N Island	0.17	0.46	1.06	0.97	-	-
30	Chandigarh	8.24	9.18	3.49	3.18	-	-
31	DNH **and** DD	35.90	45.55	27.91	33.49	-	4.29
32	Delhi	144.27	144.15	46.85	66.52	-	-
33	J**and**K	99.78	131.54	44.36	79.32	39.97	-
34	Ladakh	-	0.43	4.45	0.07	1.85	0.32

35	Lakshadweep	-	-	-	-	-	-
36	Puducherry	51.08	37.11	17.61	23.49	31.11	-

STATEMENT – III

State/UT, year-wise details of funds allocated and released for toilet construction during the last three years and current year under the Swachh Bharat Mission – Urban (SBM-U)

(₹ in crore)

S. No.	States	Mission Allocation for toilet construction		Details of funds released/utilised for toilet construction			
		SBM-U (2014-2021)	SBM – U 2.0 (2021-2026)	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	0.53	0.50	0.00	0.00	0.13	0.00
2	Andaman and Nicobar	212.03	47.10	0.00	20.30	0.00	0.00
3	Arunachal Pradesh	13.75	1.00	0.00	0.00	0.00	0.00
4	Assam	84.26	14.20	0.00	0.00	3.54	0.00
5	Bihar	237.17	37.90	0.00	0.00	0.00	0.16
6	Chandigarh	2.98	3.30	1.22	0.00	0.83	0.00
7	Chhattisgarh	175.16	19.10	0.00	3.05	0.00	0.00

8	Dadra Nagar Haveli and Daman **and** Diu	1.72	1.10	0.00	0.00	0.00	0.00
9	**Delhi**	**55.31**	**10.00**	**0.00**	**0.00**	**0.00**	**0.00**
10	Goa	3.69	2.90	0.00	1.16	0.00	0.00
11	Gujarat	194.78	83.00	5.70	0.00	14.95	0.00
12	Haryana	67.28	28.50	0.00	0.00	0.00	0.00
13	Himachal Pradesh	14.92	2.20	3.77	0.00	0.55	0.00
14	Jammu and Kashmir	106.32	10.30	0.00	0.00	2.57	0.00
15	Jharkhand	113.49	25.60	0.00	0.00	0.00	0.00
16	Karnataka	202.66	76.10	0.00	0.00	0.00	0.00
17	Kerala	72.15	51.40	0.00	4.11	0.00	0.00
18	Ladakh		0.70		0.00	0.18	0.00
19	Madhya Pradesh	358.21	64.70	0.00	0.00	5.51	3.93
20	Maharashtra	417.47	163.80	0.00	0.00	40.95	0.00
21	Manipur	47.74	2.50	0.00	0.00	0.63	0.00
22	Meghalaya	5.98	1.90	0.00	0.00	0.48	0.00
23	Mizoram	18.16	1.80	9.77	0.00	0.45	0.00
24	Nagaland	26.78	8.17	0.00	0.00	2.04	0.00
25	Odisha	195.15	22.60	0.19	0.00	0.00	0.00
26	Puducherry	8.35	1.45	0.00	0.58	0.00	0.00
27	Punjab	87.11	33.50	0.00	15.69	0.00	0.00
28	Rajasthan	260.74	54.90	0.00	23.49	0.00	0.00

29	Sikkim	2.69	0.50	1.13	0.00	0.13	0.00
30	Tamil Nadu	277.54	112.50	0.00	57.91	0.00	13.65
31	Telangana	153.55	43.90	17.93	6.48	0.00	0.00
32	Tripura	68.77	3.10	0.00	0.00	0.00	0.00
33	Uttar Pradesh	553.31	143.40	0.00	0.00	31.94	0.00
34	Uttarakhand	31.89	9.80	0.00	0.00	0.00	0.00
35	West Bengal	340.15	93.80	24.00	0.00	0.00	23.45

भारतमाला परियोजना में एक्सप्रेसवे

2844. **श्री संतोष पांडेयः**

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे किः

(क) भारतमाला परियोजना के अंतर्गत छत्तीसगढ़ में रायपुर और हैदराबाद के बीच प्रस्तावित एक्सप्रेसवे की वर्तमानस्थिति क्या है;

(ख) एक्सप्रेसवे के निर्माण हेतु अधिग्रहण के लिए चयनित भूमि को रद्द किए जाने के क्या कारण हैं;

(ग) सरकार द्वारा उक्त परियोजना के अंतर्गत अब तक कितनी धनराशि व्यय की गई है, और

(घ) इस परियोजना को फिर से शुरू करने की संभावना क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग) रायपुर और हैदराबाद के बीच पहुंच नियंत्रित संपर्कता के लिए पूर्व में विस्तृत परियोजना रिपोर्ट (डीपीआर) सौंपी गई थी और डीपीआर पर 1.83 करोड़ रु. व्यय किया गया है। वन एवं वन्यजीव

क्षेत्रों से होकर गुजरने वाले पर्याप्त लंबाई और संरेखण से संबंधित अन्य संबद्ध जटिलताओं को ध्यान में रखते हुए डीपीआर समय से पहले बंद कर दिया गया।

(घ) राष्ट्रीय राजमार्गों (एनएच) का विकास एक सतत प्रक्रिया है। सरकार को राष्ट्रीय राजमार्गों/एक्सप्रेसवे की घोषणा/उन्नयन/विकास के लिए प्रस्ताव/आवश्यकता प्राप्त होते रहते है, जिनका आकलन किया जा रहा है। मानदंडों के पूरा किए जाने, संपर्कता की आवश्यकता, परस्पर प्राथमिकता, निधियों की उपलब्धता के आधार पर पीएम गति शक्ति मास्टर प्लान के अनुरूप निर्णय लिए जाते हैं।

IMPACT OF UDAN SCHEME ON AIR TRAVEL AFFORDABILITY

2845. **SHRI P P CHAUDHARY**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the total subsidy disbursed under UDAN scheme since its inception, particularly under UDAN 5.0, State and route-wise along with the details of funding pattern between the Centre and the States;

(b) whether the Government has conducted any analysis on the impact of UDAN scheme on air travel affordability and if so, the route-wise comparison of fares before and after implementation thereof;

(c) the number of underserved and unserved airports operationalized under each phase of UDAN scheme, State-wise along with their current operational status and passenger traffic; and

(d) whether the Government has conducted any assessment of operational viability for routes that have ceased operations under UDAN scheme and if so, the details thereof along with the steps taken to revive them?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (d): The total subsidy disbursed under UDAN scheme since its inception, particularly under UDAN 5.0, State and route-wise alongwith the details of funding pattern between the Centre and the States is placed at **Statement-I** . The funding pattern between the Centre and the States is in the ratio of 80:20, however, for the North Eastern States and Union Territories (UTs), it is in the ratio of 90:10.

The following studies have been conducted on the RCS-UDAN Scheme that also cover air travel affordability:

1. The report "The Regional Connectivity Scheme UDAN - Progress and Prospects" by the Indian School of Business (ISB), (2021-22).

2. The mid-term appraisal for the Schemes "Evaluation Study of Regional Connectivity Scheme" by DMEO NITI Aayog (2023-24).

These reports have compared the RCS airfares with non-RCS airfares at that point in time and found that "the Scheme has promoted affordability and extended consumer surplus for the passengers."

Details regarding underserved and unserved airports operationalized under each phase of UDAN scheme are placed at **Statement** -II.

The airport wise passengers handled at RCS Airports in current year 2023-24 (Apr to Oct) is given at **Statement** -III.

The routes that have ceased operations under UDAN are continuously monitored by the Ministry and special UDAN bidding rounds (4.1, 4.2, 5.3 and 5.4) have been conducted to operationalise such routes.;

STATEMENT – I

UDAN 5.0 State and Route wise VGF

S. No.	State	Departure Airport	Arrival Airport	Total VGF
1	Andhra Pradesh	Tirupati	Shivamogga	5,13,17,176
2	Arunachal Pradesh	Hollongi	Delhi	8,40,41,440
3	Daman and Diu	Diu	Ahmedabad	5,37,02,532
4	Daman and Diu	Diu	Surat	4,51,00,692
5	Delhi	Delhi	Bhatinda	4,60,71,340
6	Delhi	Delhi	Hollongi	8,40,41,440
7	Goa	New Goa (MOPA)	Jalgaon	3,69,61,365
8	Goa	New Goa (MOPA)	Agatti	5,95,74,830
9	Goa	New Goa (MOPA)	Shivamogga	3,22,06,520

10	Gujarat	Ahmedabad	Diu	5,45,82,192
11	Gujarat	Ahmedabad	Nanded	2,73,70,640
12	Gujarat	Surat	Diu	4,79,67,444
13	Himachal Pradesh	Kullu	Amritsar	2,17,58,483
14	Himachal Pradesh	Shimla	Amritsar	1,45,19,923
15	Karnataka	Bangalore	Salem	2,80,22,610
16	Karnataka	Bangalore	Salem	2,49,09,339
17	Karnataka	Bangalore	Nanded	4,74,12,372
18	Karnataka	Bangalore	Sindhudurg	1,87,06,730
19	Karnataka	Shivamogga	New Goa (MOPA)	3,30,26,028
20	Karnataka	Shivamogga	Tirupati	5,15,63,796
21	Karnataka	Shivamogga	Hyderabad	3,97,21,552
24	Kerala	Cochin	Salem	2,78,77,570
25	Lakshdweep	Agatti	New Goa (MOPA)	5,92,09,885
26	Maharashtra	Jalgaon	Pune	2,20,74,220
27	Maharashtra	Jalgaon	Hyderabad	2,87,69,475
28	Maharashtra	Jalgaon	New Goa (MOPA)	3,69,61,365
29	Maharashtra	Nagpur	Nanded	87,82,484
30	Maharashtra	Nagpur	Kishangarh	4,31,30,921
31	Maharashtra	Nanded	Ahmedabad	2,76,42,264

32	Maharashtra	Nanded	Pune	90,05,354
33	Maharashtra	Nanded	Hindon	5,62,77,164
34	Maharashtra	Nanded	Bangalore	4,74,12,372
35	Maharashtra	Nanded	Nagpur	87,82,484
36	Maharashtra	Nanded	Hyderabad	2,32,37,038
37	Maharashtra	Pune	Nanded	90,05,354
38	Maharashtra	Pune	Kishangarh	5,81,18,834
39	Maharashtra	Pune	Jalgaon	2,18,36,500
40	Maharashtra	Pune	Sindhudurg	34,23,560
41	Maharashtra	Sindhudurg	Pune	32,34,490
42	Maharashtra	Sindhudurg	Bangalore	1,74,91,880
43	Maharashtra	Sindhudurg	Hyderabad	1,14,07,445
44	Punjab	Adampur	Hindon	4,18,78,128
45	Punjab	Amritsar	Shimla	1,43,89,122
46	Punjab	Amritsar	Kullu	2,38,83,246
47	Punjab	Bhatinda	Delhi	4,29,11,890
48	Rajasthan	Kishangarh	Pune	5,83,90,458
49	Rajasthan	Kishangarh	Nagpur	4,40,07,401
50	Rajasthan	Kishangarh	Hindon	2,89,42,776
51	Rajasthan	Kishangarh	Lucknow	3,29,90,156

53	Tamil Nadu	Salem	Cochin	2,88,42,660
54	Tamil Nadu	Salem	Bangalore	2,73,23,975
55	Tamil Nadu	Salem	Bangalore	2,49,09,339
56	Tamil Nadu	Salem	Hyderabad	4,70,55,801
57	Telangana	Hyderabad	Nanded	2,37,56,802
58	Telangana	Hyderabad	Shivamogga	4,17,41,974
60	Telangana	Hyderabad	Salem	4,70,55,801
61	Telangana	Hyderabad	Jalgaon	2,87,69,475
62	Telangana	Hyderabad	Sindhudurg	1,14,07,445
63	Uttar Pradesh	Hindon	Adampur	4,18,78,128
64	Uttar Pradesh	Hindon	Nanded	5,65,47,762
65	Uttar Pradesh	Hindon	Kishangarh	2,91,68,116
66	Uttar Pradesh	Lucknow	Kishangarh	3,27,18,532
			Total	**2,15,48,28,090**
			Rs. In Cr.	**215.48**

STATEMENT II

Details regarding underserved and unserved airports operationalized under each phase of UDAN scheme

UDAN Round	**Aerodromes Operationalized – Total 87 aerodromes including 13 Heliports and 2 Water Aerodromes**

12.12.2024

	Unserved Airports	**Underserved Airports**	**Heliports**	**Water Aerodrome**
1.0	26	12	--	--
2.0	17	05	11	--
3.0	03	02	--	02
3.1	01	--	--	--
4.0	01	--	--	--
4.1	03	--	--	--
4.2	--	--	--	--
4.3	01	--	--	--
5.0	--	01	--	--
5.1	--	--	02	--
5.2	--	--	--	--
5.3	--	--	--	--
Total	**52**	**20**	**13**	**02**

STATEMENT III

Total Passenger Handled at Airports Under all phases of UDAN scheme (In Numbers)

S.No.	State	Airport	2024-2025 (Apr-Oct)
1	ANDHRA PRADESH	CUDDAPAH	25737
2		KURNOOL	10731
3	ARUNACHAL PRADESH	ITANAGAR (HOLONGI)	101310
4		PASIGHAT	4250
5		TEZU	841
6	ASSAM	JORHAT	71795
7		LAKHIMPUR (LILABARI)	22881
8		RUPSI	1000
9		TEZPUR	27944
10	BIHAR	DARBHANGA	250292
11	CHHATISHGARH	BILASPUR	19206
12		JAGDALPUR	48262
13	DAMAN AND DIU	DIU	51052
14	GUJARAT	BHAVNAGAR	37933
15		JAMNAGAR	104408
16		KANDLA	25279
17		KESHOD (JUNAGARH)	7741
18		MUNDRA	2415
19		PORBANDAR	514
20		SABARMATI RIVER FONT(W)	0
21		STATUE OF UNITY(W)	0
22	HARYANA	HISAR	0
23	HIMACHAL PRADESH	BHUNTAR (KULLU MANALI)	19577
24		SHIMLA	13578
25		MANDI(H)	0
26		RAMPUR(H)	0
27	JHARKHAND	DEOGHAR	132867
28		JAMSHEDPUR	5171
29	KARNATAKA	BELAGAVI	204372
30		BIDAR	16
31		HUBBALI	188648
32		KALABURAGI (GULBARGA)	24321

33		MYSURU	53555
34		SHIVAMOGGA	47168
35		VIJAYANAGAR	32842
36	KERALA	KANNUR (KIAL)	778268
37	LAKSHDWEEP ISLAND	AGATTI	57297
38	MADHYA PRADESH	GWALIOR	196608
39		REWA	Started in Nov.
40	MAHARASHTRA	GONDIA	18765
41		JALGAON	41908
42		KOLHAPUR	90018
43		NANDED	71881
44		NASIK (HAL OZAR)	176634
45		SINDHUDURG	13507
46	MEGHALAYA	BARAPANI (SHILLONG)	75468
47	NAGALAND	DIMAPUR	180636
48	ODISHA	JEYPORE	5857
49		JHARSUGUDA	163661
50		ROURKELA	30415
51		UTKELA	1333
52	PUDUCHERRY	PUDUCHERRY	3033
53	PUNJAB	ADAMPUR (JALANDHAR)	18728
54		BHATINDA	18139
55		LUDHIANA	1758
56		PATHANKOT	0
57	RAJASTHAN	BIKANER	4918
58		JAISALMER	14587
59		KISHANGARH	41830
60	SIKKIM	PAKYONG	11111
61	TAMILNADU	SALEM	77711
62	UTTAR PRADESH	AGRA	86896
63		BAREILLY	70863
64		HINDON	25911
65		KANPUR (CHAKERI)	167277
66		KUSHINAGAR	270
67		PRAYAGRAJ	319299
68		ALIGARH	1130
69		AZAMGARH	927
70		MORADABAD	519
71		CHITRAKOOT	1114

72		SHRAVASTI	657
73	UTTRAKHAND	PANTNAGAR	60688
74		PITHORAGARH	6461
75		SAHASTRADHARA(H)	1204
76		CHINYALISAUR(H)	609
77		GAUCHER(H)	822
78		NEW TEHRI(H)	0
79		SRINAGAR(H)	7
80		HALDWANI(H)	3020
81		ALMORA(H)	224
82		CHAMPAWAT(H)	1024
83		MUNSYARI(H)	1971
84	WEST BENGAL	COOCHBEHER	2860
85		DURGAPUR	279066
TOTAL			**4662596**
TOTAL PASSENGER (IN MILLION)			**4.66**

FOOD PROCESSING AND PRESERVATION INDUSTRIES

2846. DR. KIRSAN NAMDEO:

SHRI HARIBHAI PATEL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the details of t-he steps taken/being taken by the Government to encourage investments in both on-farm and off-farm preservation and processing infrastructure during the last five years and the current year;

(b) the details of the specific initiatives or assistance programmes aimed at enhancing the capabilities of farmers to mitigate post-harvest losses;

(c) the details of the funds allocated and utilised for advancement of the food processing sector during the financial years from 2018-19 to 2024-25, State/UT-wise and scheme-wise; and

(d) the details of the credit-linked financial aid offered to entrepreneurs for establishing food processing or preservation industries during the said period, encompassing the number of recipients and the overall disbursed amount?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b). Ministry of Food Processing Industries (MoFPI) incentivizes investment in processing and preservation infrastructure of the country through its Central Sector Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) scheme and thus helping in reduction of post-harvest losses in the country. Under component schemes of PMKSY, MoFPI provides mostly credit linked financial assistance (capital subsidy) to entrepreneurs with total outlay of Rs.5520 Crore for 15th Finance Commission Cycle. Ministry also provides financial, technical and business support for setting up/ upgradation of micro food processing enterprises under PMFME scheme. The scheme is operational for a period of five years from

2020-21 to 2025-26 with total outlay of Rs. 10,000 Crore. Under the Capacity Building component of the Scheme, MoFPI provides assistance for training of Trainers, District Resource Persons, Entrepreneurs and various other groups.PLISFPI is, inter alia, intended to support creation of global food manufacturing champions and support Indian brands of food products in international market. The Scheme is being implemented over a six-year period from 2021-22 to 2026-27 with an outlay of Rs. 10,900 Crore.

(c) and (d).Being central sector schemes, no state-wise budget allocation is done under PMKSY and PLISFPI. The details of incentives available and year-wise total allocation and funds utilized under these schemes since 2018-19 is placed at **STATEMENT -I.** The state wise funds released under PMFME schemes since 2020-21 is placed at **STATEMENT -II.** MoFPI has sanctioned 41 Mega food Parks, 399 Cold Chain projects, 76 Agro- Processing Clusters, 559 Food Processing Units, 61 Creation of Backward and Forward Linkages Projects and 51 Operation Green projects under corresponding component schemes of PMKSY till 31st October, 2024.Till 31stOctober, 2024, 1,08,580 loans have been sanctioned to micro food processing enterprises for assistance under PMFME Scheme.Under PLISFPI, 171 food processing companies have been approved for assistance under various categories of the scheme so far.

STATEMENT -I

Incentives available under Pradhan MantriKisanSamapadaYojana (PMKSY)

S. No.	Component Scheme	Scheme Benefits (Grant-in-aid) for projects in General Area	Scheme Benefits (Grant-in-aid) for projects in Difficult Areas as well as SC/ST, FPOs, SHGs
1.	Integrated Cold Chain and Value Addition Infrastructure	Grant-in-aid @ 35% of eligible project cost [subject to maximum of Rs.10 crores per project]	Grant-in-aid @ 50% of eligible project cost [subject to maximum of Rs. 10 crores per project]
2.	Creation/ Expansion of Food Processing **and** Preservation Capacities	Grants-in-Aid @35% of eligible project cost [subject to maximum of Rs. 5 crores per project]	Grants-in-Aid @50% of eligible project cost [subject to maximum of Rs.5 crores per project]
3.	Infrastructure for Agro-Processing Clusters	Grants-in-aid @35% of eligible project cost in General Area [subject to maximum of Rs. 10 crores per project]	Grants-in-aid @50% of eligible project [subject to max. of Rs. 10 crore per project]
4.	Operation Greens	Grants-in-Aid @35% of eligible project cost for Integrated Value Chain Development Projects, maximum grants-in-aid would be ₹15 crore per project; and for Standalone Post-Harvest Infrastructure Projects, maximum grants-in-aid would be ₹10 crore per project.	Grants-in-Aid maximum @50% of eligible project cost for Integrated Value Chain Development Projects, maximum grants-in-aid would be ₹15 crore per project; and for Standalone Post-Harvest Infrastructure Projects, maximum grants-in-aid would be ₹10 crore per project.
5.	Food Safety and Quality Assurance - Food Testing Laboratories	100% grants-in-aid for Govt. organizations For Private organizations/ entities: grant-in-aid of @ 50% of the eligible cost	For Private organizations/ entities: grant-in-aid of @ 70% of the eligible cost

6.	Human Resource **and** Institutions- Research **and** Development	For Government Organizations - Grants @ 100% of equipment cost, consumables, For private organizations /universities/institutions, grant @ 50 % of equipment cost.	For Government Organizations - Grants @ 100% of equipment cost, consumables For Private Organizations /Universities/ Institutions, Grants @ 70% of equipment cost.

The details of assistance available to Micro Food Processing Enterprises under PMFME Scheme

(i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

(ii). *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.

(iii). *Support for Common Infrastructure:* Credit linked capital subsidy @35% subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.

(iv). *Branding and Marketing Support:* Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building:* The scheme envisages training for Entrepreneurship Development Skilling (EDP+): program modified to meet the requirement of food processing industry and product specific skilling.

Details of funds allocated and funds utilized in the schemes of MoFPI

(Rs in Crores)

Year	2018-19	2019-20	2020 21	2021-22	2022-23	2023-24	2024-25

Scheme	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	B.E.	A.E. 06.12.2024
PMKSY	870.33	591.38	889.43	694.94	750.00	667.05	791	713.49	673	561.92	745	666.21	729	280.28
PMFME	Scheme started in 2020-21				400	394.59	399	326.46	290	274.76	800	778.84	879.5	654.25
PLIS	Scheme started in 2021-22						10	9.27	801	489.83	1150	590.5	1444.02	11.72

R.E.—Revised Estimates, A.E.- Actual Expenditure, B.E. – Budget Estimate

STATEMENT -II

States / UTs-wise details of funds (Centre Share) released under PMFME Scheme since inception (till 31st October, 2024)

Sl. No.	States / UTs	Total Amount released (Rs. in Cr.)
1	Andaman **and** Nicobar Island	4.12
2	Andhra Pradesh	115.78
3	Arunachal Pradesh	18.59
4	Assam	118.02
5	Bihar	211.28
6	Chandigarh	2.00
7	Chhattisgarh	28.58
8	Dadarand Nagar Haveli and Daman and Diu	1.29
9	Delhi	3.98
10	Goa	9.34
11	Gujarat	47.04
12	Haryana	42.63
13	Himachal Pradesh	70.51
14	Jammu and Kashmir	18.39
15	Jharkhand	24.22
16	Karnataka	148.06
17	Kerala	75.30
18	Ladakh	6.29
19	Lakshadweep	1.01
20	Madhya Pradesh	111.08

21	Maharashtra	318.62
22	Manipur	6.41
23	Meghalaya	9.23
24	Mizoram	10.67
25	Nagaland	16.52
26	Odisha	75.28
27	Puducherry	6.00
28	Punjab	93.15
29	Rajasthan	43.95
30	Sikkim	12.87
31	Tamil Nadu	164.30
32	Telangana	90.36
33	Tripura	18.21
34	Uttar Pradesh	240.39
35	Uttarakhand	27.45
36	West Bengal	6.28

पीएम-स्वनिधि के अंतर्गत लाभार्थी

2847. श्री कौशलेन्द्र कुमार:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम-स्वनिधि) योजना के अंतर्गत बिहार में अब तक कितने लाभार्थियों को सहायता राशि प्राप्त हुई है तथा केंद्र सरकार दवारा कितनी धनराशि वितरित की गई है;

(ख) उक्त योजना के अंतर्गत बिहार सहित राज्य-वार पंजीकृत लाभार्थियों की संख्या कितनी है; और

(ग) उक्त योजना की मुख्य विशेषताएं क्या हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) पीएम स्वनिधि एक केंद्रीय क्षेत्र योजना है। ऋण धनराशि विभिन्न ऋण संस्थाओं द्वारा सीधे लाभार्थियों के खातों में वितरित की जाती है। इस योजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को कोई

धनराशि जारी नहीं की जाती है। बिहार राज्य में पीएम स्वनिधि योजना के अंतर्गत लाभार्थियों की कुल संख्या 1.27 लाख से अधिक है और वितरित ऋणों की कुल धनराशि 201.71 करोड़ रुपए है;

(ख) पीएम स्वनिधि योजना के अंतर्गत बिहार राज्य सहित देश भर में लाभार्थियों की कुल संख्या का राज्य-वार ब्यौरा **विवरण** में है।

(ग) आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) ने पथ विक्रेताओं को अपने व्यवसायों को फिर से शुरू करने के लिए जमानत मुक्त कार्यशील पूंजी ऋण की सुविधा प्रदान करने के उद्देश्य से पीएम स्वनिधि योजना दिनांक 1 जून, 2020 को शुरू की, जिन पर कोविड-19 महामारी के दौरान प्रतिकूल प्रभाव पड़ा था। इस योजना के उद्देश्य इस प्रकार हैं:

I. 12 महीने की अवधि के लिए 10,000 रूपए तक जमानत मुक्त कार्यशील पूंजी ऋण की सुविधा प्रदान करना। बढ़े हुए ऋण की आवश्यकता को ध्यान में रखते हुए, 18 महीने की अवधि के लिए 20,000 रूपए तक का दूसरा ऋण दिनांक 09.04.2021 से शुरू किया गया था। इसके अतिरिक्त, क्रमशः 10,000 रुपए और 20,000 रुपए के पहले और दूसरे ऋण के अलावा 36 महीने की अवधि के साथ 50,000 रुपए तक का तीसरा ऋण दिनांक 27.04.2022 से शुरू किया गया था।
II. प्रति वर्ष 7% की दर से ब्याज सब्सिडी के माध्यम से नियमित पुनर्भुगतान को प्रोत्साहित करना; और
III. 1,200 रुपए तक वार्षिक कैशबैक के माध्यम से डिजिटल लेनदेन को पुरस्कृत करना।

विवरण

पीएम स्वनिधि योजना के अंतर्गत बिहार सहित लाभार्थियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

12.12.2024

(दिनांक 02 दिसंबर 2024 तक)

क्र.सं.	राज्य का नाम	लाभार्थियों की संख्या	वितरित कुल ऋण राशि)करोड़ रुपए में)
1	अंडमान व निकोबार द्वीप समूह	547	1.7
2	आंध्र प्रदेश	3,48,156	769.0
3	अरुणाचल प्रदेश	4,676	12.2
4	असम	1,19,849	256.2
5	बिहार	1,27,247	201.7
6	चंडीगढ़	5,010	13.9
7	छत्तीसगढ	88,382	184.3
8	दमन और दीव तथा दादरा और नगर हवेली	2,198	4.7
9	दिल्ली	1,89,831	283.2
10	गोवा	1,564	4.8
11	गुजरात	4,74,097	990.5
12	हरियाणा	1,64,409	246.6
13	हिमाचल प्रदेश	5,433	18.5
14	जम्मू और कश्मीर	17,058	45.9
15	झारखंड	84,820	137.8
16	कर्नाटक	3,90,815	802.0
17	केरल	1,17,856	184.6
18	लद्दाख	462	1.4
19	मध्य प्रदेश	8,77,850	2,001.5

20	महाराष्ट्र	8,42,306	1,355.1
21	मणिपुर	9,823	19.6
22	मेघालय	3,816	6.8
23	मिजोरम	2,572	4.5
24	नागालैंड	3,397	6.4
25	ओडिशा	63,077	148.5
26	पुदुचेरी	3,513	7.6
27	पंजाब	1,64,053	261.1
28	राजस्थान	1,82,686	295.7
29	सिक्किम	1,166	1.5
30	तमिलनाडु	3,97,239	784.8
31	तेलंगाना	4,25,007	1,201.2
32	त्रिपुरा	5,494	11.6
33	उत्तर प्रदेश	13,79,826	2,748.7
34	उत्तराखंड	27,724	62.0
35	पश्चिम बंगाल	2.03,121	255.9
कुल		67,35,080	13,331.4

डेटा स्रोत: पीएम स्वनिधि पोर्टल

INCREASE IN AIRFARE AT AHMEDABAD AIRPORT

2848. SHRI B MANICKAM TAGORE:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the manner in which the increased airfare at Ahmedabad Airport, for flights during events like the ICC Cricket World Cup, align with the responsibility of the Government to ensure affordability for the common man;

(b) the manner in which the said hike in airfare would impact the affordability of air travel for the common man, especially those who rely on regular flights rather than charter services at the said airport; and

(c) the manner in which the Government proposes to ensure that such hikes do not disproportionately affect ordinary passengers including those who travel for business or leisure

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): The airfares are dynamic in nature and follow the principle of demand and supply. The trends in airfare prices in India exhibit considerable seasonality, prevailing fuel price, the capacity of the aircraft operating on the route, competition on the sector, season, holidays, festivals, long weekends, events (sports, fairs, contests) etc. Besides this, the pricing of airfares is significantly influenced by operational constraints at airports. Routes experiencing high tourist demand, are subject to limitations imposed by terrain, weather conditions, and restricted

operating hours. The combination of constrained capacity and elevated demand leads to fluctuations in airfares.

Furthermore, with continuous engagement with airlines and monitoring of airfares by the government, the airfares have moderated in 2024 relative to 2023. The airlines have also been sensitized to ensure reasonability while fixing the airfares and to keep passengers' interest in mind. Notably, during festival seasons, a decrease in airfares was observed in various sectors.

With the enhancement of capacity by induction of more aircraft fleet, modernization of airports and development of new airports, domestic passenger traffic has increased to 153,674,310 in 2023-24 as compared to 136,028,656 in the year 2022-23. Even in the current financial year 2024-25 as of October, the domestic passenger traffic has reached (93,002,510 surpassing the corresponding figure of 87,995,187 for the fiscal year 2023-24, reflecting an impressive growth of 5.7%.

Directorate General of Civil Aviation (DGCA) has setup a Tariff Monitoring Unit (TMU) that monitors airfares on select domestic sectors on random basis by using airlines' websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them.

The airlines are mandated to display the Tariff Sheet at a prominent location on the home page of airlines' website

Airfares are not subject to regulation by the Government and airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937. While the government generally refrains from regulating airfares to maintain market competitiveness, however, it remains vigilant, and the Government intervenes to shift capacity from one sector to another to prevent exorbitant pricing to ensure passenger comfort and welfare. Given the complex dynamics of the Indian aviation industry, Government is playing the role of a facilitator by way of creating enabling environment to support the growth of the sector.

UNIFORM PROTECTION PROTOCOL

2849. **DR. M P ABDUSSAMAD SAMADANI**:

Will the Minister of **POWER** be pleased to state:

(a) the details of the Uniform Protection Protocol (UPP) prepared by the National Power Committee (NPC) including its key objectives and timelines for implementation;

(b) the specific measures outlined in the UPP to ensure grid stability and security in light of the target to integrate 450 GW renewable energy into the National Grid by 2030 and 2100 GW by 2047; and

(c) the current status and timeline for the transition to Five-Minute Interface Energy Meters and the deployment of the Advanced Metering Infrastructure (AMR) system across the country?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : Uniform Protection Protocol (UPP), prepared by National Power Committee (NPC), was approved in the 15th meeting of NPC held on 14.11.2024. The key objectives of UPP include proper co-ordination of protection system in order to protect the equipment/system from abnormal operating conditions, isolate the faulty equipment and avoid unintended operation of protection system.

The UPP is applicable to all Regional entities, State/Central/Private Generating Companies/ Generating Stations, State Load Dispatch Centers (SLDCs), Regional Load Dispatch Centers (RLDCs), Central Transmission Utility (CTU), State Transmission Utilities (STUs), Transmission Licensees and Regional Power Committees (RPCs), connected at 220 kV (132 kV for North Eastern Region) and above.

During 15th NPC meeting deliberations, all RPCs informed that they have already adopted the Uniform Protection Protocol and same is under implementation.

(b) : The Uniform Protection Protocol addresses the protection requirements for thermal and hydro generating units, renewable energy generations (REGs), battery energy storage system (BESS), substations, transmission lines, and HVDC terminals and also envisage the General Philosophy of Protection System which covers the Objective, Design Criterion fault clearance time, reliability, sensitivity and other details, which will be implemented uniformly and ensure grid stability and security in light of the target to integrate 450 GW renewable energy into the National Grid by 2030 and 2100 GW by 2047.

(c) : The Technical Specifications (TS) of Five Minutes Interface Energy Meters (IEMs) with Automatic Meter Reading (AMR) and Meter Data Processing (MDP) for the Interstate Transmission System (ISTS) has already been finalized. Action has been initiated for preparation of Detail Project Report (DPR) for deployment of Five Minutes IEMs with Advance Metering Infrastructure system at ISTS (Inter State Transmission System) level.

ROAD PROJECTS IN MADHYA PRADESH AND MAHARASHTRA

2850. **SHRI SUDHEER GUPTA:**

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the MINISTER OF **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of the ongoing road construction projects in Madhya Pradesh and Maharashtra, region-wise;

(b) the current allocation and disbursement of funds for road infrastructure development in the State, region-wise;

(c) the details of mechanism to ensure the equitable distribution of road construction across different regions of Madhya Pradesh and Maharashtra;

(d) the details of the key road connectivity goals and priorities outlined for Madhya Pradesh and Maharashtra; and

(e) the steps taken by the Government to address challenges such as land acquisition, environmental concerns and community engagement in road projects in Madhya Pradesh and Maharashtra?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c) Government sanctions works for development and maintenance of National Highways (NHs) based on traffic requirements, inter-se priority and overall availability of funds. The details of on-going NH projects, allocation and expenditure in the States of Madhya Pradesh and Maharashtra are as under:

S. No.	State	On-going projects			Tentative Allocation FY 2024-2025 (Rs. In Crore)	Expenditure FY 2024-25 Till 31.10.2024 (Rs. In Crore)
		No.	Length (km)	Cost (Rs. In Crore)		

1	Madhya Pradesh	58	1,865	27,229	4,100	3,662
2	Maharashtra	146	3,750	78,061	11,887	10,504

(d) The construction of NHs in the States of Madhya Pradesh and Maharashtra will ensure smooth flow of traffic with better connectivity boosting the overall economic growth of these states. This will also ensure reduction in the travel time and vehicle operating cost with increased safety of the road users.

(e) Public consultations are held at the time of NH alignment finalization to address various issues that affect project implementation including land acquisition, environment concerns and community engagement. Progress of projects is monitored through advanced digital platforms such as Project Monitoring Information System (PMIS) and Data Lake, BhoomiRashi portal (for Land Acquisition). Periodic reviews are held at various levels in the Ministry with all stakeholders including officers of executing agencies, State / UT Governments to resolve these issues and ensure timely implementation of projects.

ADDITIONAL DEMAND OF POWER

2851. SHRI V K SREEKANDAN:

Will the Minister of **POWER** be pleased to state:

(a) whether it is a fact that the peak power demand in the country would grow at a higher rate of 15GW per annum during the next six years compared with 11GW per annum during the last one decade;

(b) if so, the details thereof;

(c) whether it is true that about 85 GW of additional power demand would be added during the solar hours and more than 90 GW would be added to the peak demand by 2030 during the non-solar hours; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d) : The details of all India peak electricity demand during the last ten years from 2014-15 to 2023-24, showing an average annual growth of 11 GW, are as given **Statement -I**.

Further, as per projections of Central Electricity Authority (CEA), the peak power demand from 2024-25 to 2029-30 is projected to increase at an average annual growth of 18 GW during Solar hours and 16 GW during Non-Solar hours. The details are given at **Statement -II.**

STATEMENT -IDetails of all India peak electricity demand during the last ten years from 2014-15 to 2023-24:

FY	Peak Demand (GW)
2014-15	148
2015-16	153
2016-17	160
2017-18	164
2018-19	177
2019-20	184
2020-21	190
2021-22	203
2022-23	216
2023-24	243
Average annual growth = 11 GW	

STATEMENT -II

Details of Peak demand projection from 2024-25 to 2029-30:

FY	Peak Demand (GW) Solar hours	Peak Demand (GW) Non-Solar hours
2024-25	253*	235*

2026-27	289	265
2029-30	345	317
Average annual growth	18 GW	16 GW

*During 2024-25 (till October 2024), maximum peak demand is 250 GW during Solar hours and 236 GW during Non-Solar hours.

हिमाचल प्रदेश में सी.आर.आई.एफ.

2852. **डॉ. राजीव भारद्वाजः**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे किः

(क) केंद्रीय सड़क एवं अवसंरचना निधि (सीआरआईएफ) के अंतर्गत हिमाचल प्रदेश में स्वीकृत परियोजनाओं की संख्या कितनी है;

(ख) सीआरआईएफ के अंतर्गत अब तक पूरी की गई परियोजनाओं की संख्या कितनी है; और

(ग) पूर्ण किए गए कार्यों पर सरकार द्वारा कितनी धनराशि व्यय की गई है?

सड़क परिवहन और राजमार्ग मंत्री(श्री नितिन जयराम गडकरी):

(क) सी.आर.आई.एफ. के अंतर्गत2390.40 करोड़ रुपये की 196 परियोजनाएं स्वीकृत की गई हैं।

(ख) हिमाचल प्रदेश राज्य में सी.आर.आई.एफ. के तहत अब तक 146 कार्य पूरे किए गए हैं।

(ग) सरकार द्वारा पूर्ण किए गए कार्यों पर 881.35 करोड़ रुपये की धनराशि व्यय की गई है।

CONSTRUCTION OF RASGOVINDAPUR - AMARDA ROAD AIRPORT

2853. **SHRI PRATAP CHANDRA SARANGI**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the present status of the Rasgovindapur - Amarda road Airport along with the reasons for delay in its completion;

(b) the amount of funds sanctioned for the construction of the said airport; and

(c) the time by which the said construction work is likely to be started along with the time by which it would be completed and made fully operational?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

a) to c) Amarda Airstrip, owned by DRDO, was identified for flights under 4.2 round of the Regional Connectivity Scheme (RCS)-UDAN scheme. The requisite working permission for development of the airstrip has been granted to the State Government by Ministry of Defence and DRDO has handed over the land to the State Government. Rs.45 crore has been allocated for development of the airstrip under the scheme for revival of airstrips. The OLS survey for the site has been completed. The State Government of Odisha is in the process of acquisition of additional land, for development / expansion of the airport as 3C-IFR.

WASTE MANAGEMENT ISSUE IN BANGALORE CENTRAL

2854. **SHRI P C MOHAN**

12.12.2024

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether any special funding has been allocated under the Jal Shakti Abhiyan to address the pressing waste management issues in Bangalore Central, specifically regarding the frothing lakes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) and (b**)** Water is a State subject, and the management, including maintaining the quality of water bodies as per applicable standards, is the responsibility of State Governments and Local Bodies (ULBs). The Jal Shakti Abhiyan: Catch the Rain" (JSA: CTR) campaign, covering rural and urban areas nationwide, is an annual campaign for water conservation especially through rain water harvesting and convergent financing from various schemes of the Central, State and local bodies like the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Per Drop More Crop, Repair, Renovation and Restoration Components under the Pradhan Mantri Krishi Sinchai Yojana (PMKSY), Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Finance Commission grants etc. Ministry of Housing and Urban Affairs has taken several steps towards sustainable management of water in urban areas through issuance of various guidelines and implementation of National Missions i.e., Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0. No special funds have been allocated under the Jal Shakti Abhiyan for Bangalore Central by the Ministry.

12.12.2024

GROWTH AND INNOVATION IN MSME

2855. **SHRIMATI KAMALJEET SEHRAWAT:**

SHRI JUGAL KISHORE:

SHRI KANWAR SINGH TANWAR:

SHRI VIJAY KUMAR DUBEY:

SHRI BHARATSINHJI SHANKARJI DABHI:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI MANOJ TIWARI:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the role of programmes like Atal Innovation Mission and Startup India in creating a robust ecosystem for small businesses and startups in the country particularly in metropolitan regions like Delhi;

(b) the total contribution of Micro, Small, and Medium Enterprises (MSMEs) to the GDP of the country and the employment opportunities generated therefrom during the last five years and the current year;

(c) the steps taken by the Government to ensure active participation of people in MSMEs, entrepreneurship and small business ventures particularly the youth in the country especially in Delhi; and

(d) whether any special initiatives are planned to enhance the accessibility of resources and funding for Delhi's youth aspiring to establish startups or small businesses and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The role of Atal Innovation Mission (AIM) in creating a robust ecosystem for small businesses and startups in the country is developing skills such as computational thinking, adaptive learning, and rapid problem-solving to build an innovation-driven culture. Through initiatives like Atal Incubation Centers (AICs), AIM supports entrepreneurs with technical guidance, mentorship, funding, and networking opportunities. Atal New India Challenge (ANIC) is a flagship program of Atal Innovation Mission, NITI Aayog. The program aims to seek, select, support and nurture technology-based innovations that solve sectoral challenges of national importance and societal relevance ANIC solicits innovations in the prototype stage.

The role of Startup India in creating a robust ecosystem for small businesses and startups in the country is promoting a startup ecosystem by encouraging

innovation, entrepreneurship, and private investments. The initiative focuses on developing employment generation, nurturing innovative ideas, and providing a conducive environment for startups to grow.

(b): As per the information received from the Ministry of Statistics and Programme Implementation, the share of MSME Gross Value Added (GVA) in all India Gross Domestic Product (GDP) during last five years are as follows:

Year	Share of MSME GVA in All India GDP (%)
2017-18	29.7
2018-19	30.5
2019-20	30.5
2020-21	27.3
2021-22	29.6
2022-23	30.1

As on 30.11.2024, the total employment reported by the MSMEs on the Udyam Registration Portal is 23.38 crore (including informal micro enterprises registered on Udyam Assist Platform).

(c) and (d): Government of India implements various schemes and programmes to ensure active participation of people in MSMEs, entrepreneurship and small business ventures in the country which inter-alia includes Atal Sectoral Innovation Launchpads (ASIL) and Industrial Accelerator program under Atal Innovation

Mission, Start UP India, Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), Prime Minister's Employment Generation Programme (PMEGP), Micro and Small Enterprises - Cluster Development Programme (MSE-CDP), Strengthening Entrepreneurial Climate through Capacity Building, Incubation Support, Mentoring, and Handholding under SANKALP Scheme, Skill Strengthening for Industrial Value Enhancement (STRIVE) Project and Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PMJANMAN) Project. These schemes and initiatives enhance the accessibility of resources of funding for the youth across the states / UTs, including Delhi. Further, the Delhi Government has also implemented Rajiv Gandhi Swavlamban Rozgar Yojana (RGSRY) for financial support. As a special initiative, Ministry of Micro Small and Medium Enterprises under the Incubation component of the MSME Innovative Scheme, launched **Hackathon 4.0**, exclusively for youth, it received **29,236 ideas**.

AVIATION TRAINING INSTITUTES

2856 **SHRI YUSUF PATHAN**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the details of the Government and Private aviation training centres across the country along with their average cost, State and training centre-wise;

(b) whether the Government has taken any steps to expand aviation training in the country and if so, the details thereof;

(c) the details of the criteria laid down by the Government for setting up of new aviation training institutes along with the details of the infrastructure required in this regard; and

(d) the number of pilots trained during the last three years in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) Currently, there are 38 Flying Training Organisations (FTOs) operating at 56 bases as approved by the Directorate General of Civil Aviation (DGCA) . The list of DGCA approved FTOs is at **Statement** I.

Directorate General of Civil Aviation (DGCA) approves FTOs as per laid down rules and regulations. DGCA does not regulate the financial aspects of obtaining CPLs by students from FTOs. The cost of training for obtaining Commercial Pilot License (CPL) is determined by the FTOs.

The courses along with their costs provided by Indira Gandhi RashtriyaUranAkademi (IGRUA) and Rajiv Gandhi National Aviation University (RGNAU) is at **Statement** II.

(b) Steps taken by government to expand aviation training in the country are as follows:

(i) In order to augment the supply of trained pilots in the country, the Airports Authority of India (AAI) has brought out a liberalised Flying Training Organisation (FTO) policy whereby the concept of airport royalty (revenue share payment by FTOs to AAI) has been abolished and land rentals have been significantly rationalised.

(ii) In 2021 and 2022, after two rounds of competitive bidding process, AAI awarded fifteen FTO slots at ten airports in Karnataka, Maharashtra, Madhya Pradesh, Assam, Gujarat, Andhra Pradesh, Rajasthan and Tamil Nadu.;

(iii) In June 2023, AAI issued FTO policy which deals with allotment of land / space for setting up FTOs at AAI Airports to willing agencies on card rate basis for a period of 25 years. No royalty/ concession fee shall be payable/ applicable.

(c) The details of criteria prescribed including the basic infrastructure facilities required for setting up a new Flying Training Organization (FTO) are laid down under Rules 41B of the Aircraft Rules and Civil Aviation requirements Section 7, Series D, part I.

(d) The total number of Commercial Pilot Licenses (CPL) issued by DGCA during last 03 years is as mentioned below:

Year	Total Commercial Pilot Licenses(CPLs) Issued;
2021	862
2022	1165

12.12.2024

2023 1622;

2024 1213

(Till 30.11.2024)

STATEMENT I

LIST OF FLYING TRAINING ORGANISATIONS (FTOs)

S No	State	Name	Ownership Type	Flying Bases
1.	Bihar	Bihar Flying Institute	State Government	Patna Airport,Patna
2.	Gujarat	Blue Ray Aviation Pvt. Ltd.	Private	Mehsana Airstrip, Ahmedabad, Gujarat-384002
3.	Gujarat	Dunes Aviation Academy	Private	Bhavnagar Airport, Bhavnagar, Gujarat-364001
4.	Gujarat	Gujarat Flying Club,	Society	1. Civil Aerodrome, Harni Road, Vadodara Airport, Gujarat. 2. Amreli Airstrip, Amreli, Gujarat-365601.
5.	Gujarat	Vision Flying Training Institute	Trust	VFTI Hangar, Amreli Airport, Chital Road, mreli, Gujarat 365601
6.	Haryana	Haryana Institute of CivilAviation	State Government	1. Civil Aerodrome,Kunjpura Road,Karnal, Haryana.

S No	State	Name	Ownership Type	Flying Bases
				2. Civil Aerodrome, Hisar, Haryana. 3. Civil Aerodrome, Pinjore, Haryana
7.	Haryana	FSTC Flying School Private Ltd	Private	1. Chaudhary BansiLalAirport,Bhiwani, Haryana 2. Narnaul Airstrip.
8.	Jharkhand	Alchemist AviationPvt.Ltd.	Private	Jamshedpur, Jharkhand
9.	Karnataka	Govt.FlyingTraining School	State Government	Jakkur Aerodrome,Bangaluru, Karnataka
10.	Karnataka	Orient Flight Aviation Academy	Private	Mysore Airport,Mandakally post, Mysore, Karnataka-571311
11.	Kerala	Rajiv Gandhi Academy for AviationTechnology	State Government	International Airport, Thiruvananthapuram, Kerala
12.	Madhya Pradesh	Chimes Aviation Academy,	Private	1. Dhana Airstrip, Sagar, Madhya Pradesh. 2. Neemuch Airstrip, Jaysingpura, Neemuch, Madhya Pradesh - 458441
13.	Madhya Pradesh	The Madhya Pradesh Flying Club Ltd.	Society	1. Devi Ahilyabai Holkar Airport,CivilAerodrome,BijasanRoad,

S No	State	Name	Ownership Type	Flying Bases
				Indore, Madhya Pradesh. 2. Raja Bhoj Airport, Nairagarh, Bhopal, Madhya Pradesh-462030.
14.	Madhya Pradesh	Sha-Shib Flying Academy,	Society	Guna Airport, Madhya Pradesh
15.	Madhya Pradesh	Jet Serve Aviation Pvt. Ltd.	Private	Fly Ola Aviation Academy, Terminal Road, Khajuraho Airport, Khajuraho, Madhya Pradesh
16.	Madhya Pradesh	Indian Flying Academy	Private	Khajuraho Airport, Khajuraho, Madhya Pradesh
17.	Maharashtra	Academy of Carver Aviation,	Private	BaramatiAirport,Baramati, Maharashtra
18.	Maharashtra	Ambitions Flying Club Pvt. Ltd.	Private	Karad Airport, Karad, Satara, Maharashtra-415124
19.	Maharashtra	Nagpur Flying Club	State Government	Hangar No. 1, Dr. Babasaheb Ambedkar International Airport, Sonegaon Aerodrome, Nagpur, Maharashtra 440005
20.	Maharashtra	National Flying Training Institute,Pvt.Ltd,	Private	BirsiAirport,P.O.P;Paraswada, Gondia, Maharashtra
21.	Maharashtra	Redbird Flight Training Academy Pvt. Ltd.	Private	1. Baramati Airport, Baramati, Pune, Maharashtra 413133.

S No	State	Name	Ownership Type	Flying Bases
				2. Suktara Airport, Seoni, Madhya Pradesh. 3. Lilabari Airport, Assam. 4. Kalaburagi Airport, Karnataka. 5. Belagavi Airport, Belagavi, Karnataka
22.	Maharashtra	SVKMNMIMS Academy of Aviation	Private	Shirpur Airstrip,Dist.Dhule, Maharashtra 425405
23.	Maharashtra	SKYNEX Aero Pvt. Ltd.	Private	Jalgaon Airport, Jalgaon, Maharashtra 425003
24.	Maharashtra	The Bombay Flying Club,	Society	1. Juhu Airport,Santacruz(W),Mumbai, Maharashtra. 2. Dhule Airstrip, Mumbai, Maharashtra
25.	Odisha	Govt.Aviation Training Institute	State Government	1. Biju Pattanaik International Airport,Bhubaneshwar, Odisha. 2. Birasal Airstrip, Birasal, Dhenkanal, Odisha-759039
26.	Punjab	Patiala Aviation Club	State Government	1. Hangar-1, Civil Aerodrome, Sangrur Road, Patiala, Punjab. 2. Sri Guru Ram Das Jee International Airport, Amritsar, Punjab.

12.12.2024

S No	State	Name	Ownership Type	Flying Bases
27.	Rajasthan	Banasthali Vidyapith Gliding Flying Club	Society	Banasthali Aerodrome,Dist.Tonk, Rajasthan-304022
28.	Rajasthan	Avyanna Aviation Pvt. Ltd.	Private	Kishangarh Airport, Ajmer, Rajasthan-305802
29.	Tamil Nadu	Ekvi Air Training Organisation	Private	Salem Airport, Tamil Nadu-636309
30.	Telangana	Asia Pacific FlightTraining Academy Ltd.		1. GMR HIAL Airport, Rajiv Gandhi International Airport, Shamshabad, Hyderabad, Telangana 2. Kalaburagi Airport, Gulbarga, Karnataki
31.	Telangana	Flytech Aviation Academy,	Private	1. Nadergul Aerodrome, Hyderabad,Telangana 2. NagarjunaSagar, Airfield, Guntur, Andhra Pradesh
32.	Telangana	Telangana State Aviation Academy,	State Government	Begumpet Airport, Hyderabad, Telangana500011
33.	Telangana	Wings Aviation Pvt. Ltd.,	Private	Begumpet Airport, Hyderabad, Telangana500016
34.	Uttar Pradesh	Chetak Aviation	Society	MS-10,NH-91,AligarhAirstrip,DhanipurAligarh, Uttar Pradesh

S No	State	Name	Ownership Type	Flying Bases
35.	Uttar Pradesh	Falcon Aviation Academy	Private	1. Civil Airport, Ayodhya, Faizabad, Uttar Pradesh. 2. Rewa Airfield, Rewa, Madhya Pradesh.
36.	Uttar Pradesh	Garg Aviations Ltd.	Private	HangarNo.3,CivilAerodrome,Cantt. Kanpur, Uttar Pradesh
37.	Uttar Pradesh	Indira Gandhi Rashtriya Udan Akademy	Central Government	1. Fursatganj, Dist.Raebareli, Uttar Pradesh 229302. 2. Airport Authority of India, Birsi Airport, Gondia, Maharashtra 3. Kalaburagi Airport, Gulbarga, Karnataka
38.	Uttar Pradesh	Pioneer Flying Academy Pvt .Ltd	Private	MS-10,NH-91,Dhanipur Airport, Post Panethi,Aligarh, Uttar Pradesh-202001

Source: Directorate General of Civil Aviation (DGCA)

STATEMENT II

INDIRA GANDHI RASHTRIYA URAN AKADEMI (IGRUA)

S.No	Programme/Course Name	Course Fees
1.	Commercial Pilot License (CPL) Training	Rs. 45.00 Lakhs

RAJIV GANDHI NATIONAL AVIATION UNIVERSITY (RGNAU)

S.No	Programme/Course Name	Course Fees
1.	Post Graduate Diploma in Airport Operations	Rs 3,28,500/-
2.	Bachelor of Management Studies in Aviation Services and Air Cargo	Rs. 2,50,000/-
3.	Basic Fire Fighters Course	Rs. 2,95,000/-

ROPEWAY CONSTRUCTION

2857. **DR. RICKY ANDREW J SYNGKON**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government is considering the construction of ropeways in regions where road construction is difficult and prohibitively expensive due to challenging terrain such as deep gorges and mountainous areas especially in North-Eastern Region (NER);

(b) if so, the steps being taken to facilitate ropeway projects for the transportation of people and agricultural, horticultural and forest products in such areas;

(c) whether any consultations or collaborations have been initiated with State Governments or private entities for implementing these projects, if so, the details thereof;

(d) whether the Government would include such projects in its rural infrastructure development plans especially in Meghalaya considering the benefits of ropeways for farmers engaged in horticulture and agro-forest activities, if so, the details thereof; and

(e) whether there are any specific schemes or financial incentives under consideration to promote the development of ropeways in remote and hilly areas and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b) Government of India has announced National Ropeway Development Programme – ParvatmalaPariyojana - in Union Budget 2022-23 for development of Ropeways to improve last mile connectivity in hilly regions and alternative mobility in heavily congested urban areas. The idea is to improve connectivity and convenience for commuters, besides promoting tourism. This may also cover congested urban areas, where conventional mass transit system is not feasible.

Tawang Ropeway Project in Arunachal Pradesh and Kamakhya Ropeway Project in Assam have been included in the list of ropeway projects.

(c) to (e) Though there is no plan for constructing ropeways for transportation of agricultural/ horticultural products, the Government has undertaken consultations with state Governments through NHLML for development of ropeway

infrastructure. The Government receives proposals from various State Governments from time to time, including North-Eastern states. Decisions are taken based on techno-financial outcome of DPR, fulfilment of the criteria, requirement of connectivity and inter-se priority.

ESTABLISHMENT OF NEW EKLAVYA MODEL RESIDENTIAL SCHOOLS

2858. **SHRI RAJU BISTA:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the details of progress made in establishing new Eklavya Model Residential Schools (EMRS) during the last three years;

(b) the details and number of EMRS sanctioned, constructed and operational during the said period, particularly in Kalimpong, Darjeeling and North Dinajpur districts;

(c) the details of budget allocation for EMRS development for the current fiscal year; and

(d) the details of the academic achievements and enrollment statistics of students in EMRS?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The Central Sector Scheme of Eklavya Model Residential School (EMRS) was started in the year 2018-19 to provide quality education at par with Navodaya Vidyalaya to the tribal children in their own environment. Under the new scheme, Government decided to establish 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). With 288 schools sanctioned under Article 275(1), Ministry has set the target to set up total of 728 EMRSs across the country. As on date, 715 schools have been sanctioned, out of which 476 EMRSs are functional benefiting about 1,33,929 students. The progress made in establishing new Eklavya Model Residential Schools (EMRS) during the last three years is as under:-

- **Locations Approved for EMRS (2021-22 to 2023-24) for setting up new EMRSs: 111**.
- **Operational EMRSs: 48 EMRSs** have been made functional during this period
- **Construction Progress: 119 buildings** have been completed.

(b): Nine EMR Schools have been identified for State of West Bengal as detailed at table below. Out of which 01 EMRS has been approved in Kalimpong Block of Kalimpong District in the year 2018-19 and the same has been made functional by

State Govt. Presently, this school is currently in the pre-construction stage. No EMRS has been approved in Darjeeling and North Dinajpur district.

S. No.	District	Block/ Taluka	Village	Scheme	Year of sanction
1	Bankura	Khatra	Gorabari	Article 275 (1)	1997-98
2	Birbhum	BolpurSriniketan	Kankutia	Article 275 (1)	2005-06
3	Dakshin Dinajpur	Bansihari	Kuarsai	Article 275 (1)	2005-06
4	Jalpaiguri	Nagrakata	Sulkapara	Article 275 (1)	1997-98
5	Jhargram	Jhargram	Jhargram (Satyabanpally)	Article 275 (1)	1997-98
6	Kalimpong	Kalimpong	Kalimpong	Article 275 (1)	2018-19 (Old)
7	Paschim Bardhaman	Kanksa	Raghunathpur	Article 275 (1)	1997-98
8	Purulia	Manbazar - II	Shusina	Article 275 (1)	1997-98
9	Purulia	Bundwan	land is to be identified by State Govt	New Scheme	land is to be identified by State Govt

(c): Ministry of Tribal Affairs releases funds to National Education Society for Tribal Students (NESTS), an autonomous body under Ministry of Tribal Affairs managing and implementing scheme of EMRS and NESTS further releases funds to States/ UTs/ PSUs/ Construction Agencies/ State Societies as per their requirements for construction of EMRSs and recurring cost for running of the schools. An amount of Rs. 6,399.00 crore has been allocated for Central Sector Scheme of Eklavya Model Residential Schools in the Budget Estimate for the year 2024-25.

(d): The details of academic achievements of EMRSs is as under :

1. Pass percentage of 88.69% and 82.18% results has been achieved in class X and XII respectively during 2023-24.
2. Completed teacher's training on School Quality Accreditation and Assessment (SQAA) organized by CBSE Successfully
3. Introduction of vocational Courses for EMRS students for Academic Year 2024-25.
4. Through launch of dedicated EKLAVYA Channel EMRS students are being equipped in Science Technology Engineering Mathematics (STEM) subjects On this channel, STEM contents from class 9^{th} to 12^{th} are aired on the channel also IIT and NEET preparation recorded lectures are aired for helping tribal students to prepare for competitive examination. STEM contents are also aired in Tribal Language.
5. 158 EMRS have been provided with smart classroom infrastructure and manpower training and 328 EMRSs are being equipped with smart classrooms with internet connectivity in collaboration with ERNET.
6. Project has been initiated for preparing students for engineering and medical competitive exams through digital mode and live classes are aired in EMRSs having Senior secondary.
7. The students of EMRSs across the States have successfully got into Institutes of repute including IIT, NIT, IIITs, AIIMS and Olympiads etc.

Several students have also excelled in the competitive examinations such as State PCS, other govt Jobs etc.

8. Amazon Future Engineer (AFE), a comprehensive childhood-to-career program aimed at increasing access to computer science education for children and young adults from underserved and underrepresented communities. It recognizes the criticality of Computational skills including problem solving abilities, logical thinking, coding skills etc. for children in the ever-evolving future.
9. Till date (350+) schools have been affiliated with CBSE so far.
10. EMRS students have participated in Pariksha-pe-Charcha Programme organized by DoSEandL, Ministry of Education.
11. EMRS students have participated in the Youth Parliament Program, organized by Ministry of Parliament Affairs.
12. Hon'ble Prime Minister of India, interacted with 6 EMRS students on Jan Jatiya Gaurav Diwas that is 15th Nov, 2024 and appreciated paintings made by these students.The painting exhibition stall showcasing paintings of EMRS students was appreciated by Hon'ble PM.
13. 16 selected students of EMRSs successfully completed Advance Mountaineering Course conducted by ABVIMAS. The selection was made from the pool of students who completed the Basic Mountaineering Course.

14. Space science program is introduced by NESTS in collaboration with ISRO and it is known as **J**anatiyaYuvaAntarikshKaryakram (JAYAKAR) and in Pilot Phase 120 senior secondary students participated in the program. This program is a 7-days residential program in which Space Science Course designed by ISRO was disseminated among EMRS students.
15. NESTS has introduced a program named as Tribal **A**ptitude **L**ife Skills **A**nd **S**elf Esteem **H**ub (TALASH) ,under this program tribal students are provided with Life Skills and Self Esteem training helping them in personality development.
16. 400 Skill labs in 200 EMRSs in collaboration with Ministry of Skill Development and Entrepreneur are being set up

Further, in academic session 2024-25, a total 1,33,929 students have enrollment in EMRSs.

ETHANOL BLENDING IN DIESEL

2859. **SHRI T.M. SELVAGANAPATHI:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether the Government is considering blending 5% of ethanol in diesel, if so, the details thereof;

(b) whether the country is closer to achieve the target of 20% blending in petrol in the next two years and if so, the details thereof;

(c) whether the trial of ethanol-blended diesel has so far been done on BS-VI vehicles and if so, the details thereof;

(d) whether it is true that the blending of ethanol with diesel was at an experimental stage and initial tests showed the formation of deposits in fuel tanks and other implications; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Government has not launched any programme for ethanol blending in diesel.

(b): The Government has been promoting blending of ethanol in petrol under the Ethanol Blended Petrol (EBP) Programme. The National Policy on Biofuels-2018, as amended in 2022, inter-alia advanced the target of 20% blending of ethanol in petrol to Ethanol Supply Year (ESY) 2025-26 from 2030. Public Sector Oil Marketing Companies (OMCs) achieved the target of 10% ethanol blending in

petrol in June, 2022 i.e., five months ahead of the target during ESY 2021-22. Blending of ethanol further increased to 12.06% in ESY 2022-23 and approx. 14.6% during ESY 2023-24.

(c) to (e): Research and Development efforts to blend biofuels with diesel/petrol are ongoing activities. In respect of blending of ethanol with diesel, Indian Oil Corporation Limited has conducted a Pilot Evaluation in 2022-23 to assess the performance and emission of 5% blend of ethanol in diesel. The Automotive Research Association of India (ARAI) has conducted few short duration experiments using ethanol blended diesel on BS-IV engines only. During these short duration trials, deposits in fuel tanks have not been observed.

ASPIRE IN TELANGANA

2860. **DR. KADIYAM KAVYA:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the details of the Technology Business Incubators and Livelihood Business Incubators set up and operational under the 'A Scheme for Promotion and Innovation, Rural Industries and Entrepreneurship (ASPIRE)' in Telangana; and

(b) the details of start-ups incubated in Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The details of Technology Business Incubators(TBIs) and Livelihood Business Incubators(LBIs) set up and operational under the 'A Scheme for Promotion of Innovation, Rural Industry and Entrepreneurship (ASPIRE)' in Telangana are enclosed as **Statement** -I.

(b): The details of start-ups/micro enterprises incubated in Telangana are enclosed as **Statement** -II.

STATEMENT -I

List of TBIs set up and operational under ASPIRE in Telangana

Sr. No.	Name of TBI	District	Total GoI Assistance (₹ in lakh)
1	Institute of Aeronautical Engineering	Medchal-Malkajgiri, Hyderabad	46.12
2	SRIX- SR University	Warangal Urban	30
		TOTAL	76.12

List of LBIs set up and operational under ASPIRE in Telangana

Sr. No.	Name of LBI	District	Total GoI Assistance (In ₹ Lakhs)

1	National Institute for Micro, Small and Medium Enterprises,	Hyderabad	85.09
2	Association of Lady Entrepreneurs of India (ALEAP)	Hyderabad	50
3	'MLR Institute of Technology' Hyderabad, Telangana	Hyderabad	50
4	Government ITI, Department of Employment and Training	Nizamabad	100
5	Government ITI, Department of Employment and Training	Wanaparthy	100
6	Government ITI, Department of Employment and Training	RajannaSircilla	100
7	Government ITI, Department of Employment and Training	Nirmal	100
8	Government ITI, Department of Employment and Training	Khammam	100
9	Government ITI, Department of Employment and Training	Karimnagar	100
10	Central Institute of Tool Design	Medchal-Malkajgiri, Hyderabad	100
		TOTAL	885.09

STATEMENT -II

Details of Startups/Micro-enterprises incubated under ASPIRE Scheme in Telangana

S. No.	Name of Startup/ Micro-enterprise/Beneficiary	Industry/Sector
1	Vivid Plastics	Plastic Fabrication
2	Asista Composites Pvt Ltd	Composite Products
3	Unified Global 3D Solutions	3D Printing
4	MGS Machine Tools	Manufacturing

5	Datalog Controls **and** Solutions Pvt Ltd	Electronics Sector
6	Yantram Med Tech	Medical Sector
7	Radient Corporation Pvt Ltd	Electrical Cables
8	Explore Engineering Works	Manufacturing
9	Welp Plastics Pvt Ltd.	Manufacturing Fan Blade
10	Ultra 3D Technologies	3D Printing
11	Vihati Techno health Pvt Ltd	Manufacturing
12	Fabric Labs	3D Printing
13	Mekuva Technologies	3D Printing
14	T Works	3D Printing
15	Martech Tool Crafts	Manufacturing
16	Crop IQ Agritech Pvt Ltd.	Agritech
17	Agfai Innovations Private Limited	Agritech
18	Pavani Creations	Textiles
19	Vijayalaxmi Ikat Fabs	Textiles
20	Sri Vasundara Coton Prints	Textiles
21	Hansitha Creations	Textiles
22	Endless knots	Textiles
23	Skanda Apparels	Textiles
24	Anthara Textiles	Textiles
25	Jagisa Apparels	Textiles
26	Mastercraft garments	Textiles
27	Prasad Garment	Textiles
28	Sree Sree Garments	Textiles
29	Sri Sai Apparels	Textiles
30	Sun Rise Apparels	Textiles
31	Unique9 Uniforms	Textiles
32	Veeraadhya Agency	Textiles
33	Vijaya Garments	Textiles
34	Dristi Apparels	Textiles
35	Eswaramba Mahila Society	Textiles
36	Amuktha Garments	Textiles
37	Sri Sai Readymade Garment	Textiles
38	Amuktha Garments	Textiles
39	Vessa Couture	Textile
40	Laven Health Mart	Textile
41	Sarasi Handlooms	Textiles
42	Shikara Eco Products	Textile
43	Mathasis Eco Ways	Textile

44	Geethas Handicrafts	Textile
45	Negill Business Solutions Private Limited	Textile
46	Aradhya Fashion Hub	Textile
47	V.G. Trends	Textile
48	Criztone Technology Private Limited	Sewage and refuse disposal, sanitation and similar activities
49	Eco Amigos Pvt Ltd	Sustainability
50	Eco Orbit Solutions	Robots for Cleaner
51	Agrodroid Private Limited	Agriculture
52	Marktech Creations private Limited	Sustainability

INCUBATION OF NEW CITIES

2861. SUSHRI SAYANI GHOSH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether it is a fact that the selection of eight cities by granting a performance-based challenge fund of rupees 8,000 crores for their expansion, as recommended by the 15th Finance Commission, is yet to be finalized and if so, the reasons therefor;

(b) whether the fund amounting to rupees 8,000 crore would be granted to cities under anyspecific scheme and if so, the detailed modalities of the scheme;

(c) the names of the cities proposed by the States for incubation in the said cities till date; and

(d) whether the Government has set any timeline for the grant of the fund of rupees 8,000crore to the cities, considering the fact that it would lapse on 31 March 2026 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): 15th Finance Commission (15th FC) has allocated ₹8,000 crore as performance based challenge fund for incubation of new cities. A State can have only one new city through this fund.

In line with the recommendations of15th FC, the Ministry constituted an Expert Committee (EC) for finalization of bid parameters for incubation of new cities. The Committee finalized minimum eligibility conditions and bid parameters, and a Request for Proposal (RfP) was circulated to all States. The Ministry received 26 proposals from 21 States upto the last date. Due to non-receipt of qualitative proposals from North-Eastern States, fresh/revised proposals were sought from these States. Consequently, total 28 proposals from 23 States have been received. The names of the cities proposed by the States are at **Statement** .

All the proposals are at the competent level for examination/scrutiny.

STATEMENT

List of proposals from States on Incubation of New Cities

S.No.	Name of State	Proposal for new city	District/ region
1	Andhra Pradesh	Kopparthay	YSR District
2	Arunachal Pradesh	Gumin Nagar	East Siang
3	Assam	Jagiroad	Morigaon
4	Goa	New MOPA Ayush City, Pernem	North Goa
5	Gujarat	GIFT city expansion	Gandhinagar
6		Ambaji	Banaskantha

7	Haryana	Gurugram	Gurugram
8	Himachal Pradesh	Mountain Township	Shimla
9	Jharkhand	New Ranchi City	Ranchi
10	Kerala	Aerocity,	Kannur
11		OAGC Neopolis – The New City, Pallipuram	Ernakulam
12	Madhya Pradesh	Jabalpur Extension	Jabalpur
13		Pithampur phase 4	Dhar
14	Maharashtra	Virul	Wardha
15		Savargaon Mal	Buldhana
16	Manipur	Gateway City	Imphal
17	Meghalaya	New Shillong Knowledge City	East Khasi Hills
18	Mizoram	Tanhril Local Council	Aizawl
19	Nagaland	Chhathe Valley	Chümoukedima
20	Odisha	Bhubaneswar	Bhubaneswar
21	Punjab	Aerotropolis	Mohali
22	Rajasthan	GFC-Ranpur	Kota
23	Sikkim	Pakyong	Pakyong
24	Tamil Nadu	Thirumazhisai	Thiruvallur
25	Uttar Pradesh	Ayodhya	Ayodhya
26	Uttarakhand	Doiwala	Dehradun
27		Prag Farm Township	Uddham Singh Nagar
28	West Bengal	Bantala Greenfield City,Karmadiganta	South 24 Parganas

DAMAGE TO NATIONAL HIGHWAYS DUE TO NATURAL CALAMITIES

2862. **SHRI ASADUDDIN OWAISI**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether any National Highways suffered damage and closure due to natural disasters likelandslides, flooding etc. and if so, the details of damage to National Highways for the past fiveyears, year-wise;

(b) the total expenditure undertaken for the reconstruction of highways damaged due tonatural disasters during the last five years, year-wise; and

(c) whether any studies have been undertaken to do a threat analysis of highways toincreased climate risk, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) Year - wise details of reported damages that occurred on National Highways (NHs) during the last five years, including damage and closure due to natural disasters like landslides, flooding etc., are as under:-

Year	Length of Damaged NHs (in km)
2019-20	6,188
2020-21	4,919
2021-22	6,105
2022-23	5,250
2023-24	2,718

(b) Development and maintenance of NHs is a continuous process. The conditions of NHs are assessed from time to time by MoRTH and its various executing agencies. The maintenance works on NHs are accordingly taken up from time to time to keep the NHs in traffic worthy condition. Reconstruction of damaged sections of NHs is part of overall development works undertaken in the State.

The MandR of stretches of NHs, where development works have commenced or Operation, Maintenance and Transfer (OMT) Concessions/ Operation and Maintenance (OandM) Contracts have been awarded, are the responsibility of the concerned Concessionaires/ Contractors till the end of the Defect Liability Period (DLP)/ the Concession Period. Similarly, for NHs stretches undertaken under TOT (Toll Operate and Transfer) and InvIT (Infrastructure Investment Trust), MandR responsibility lies with concerned Concessionaire till the end of the Concession Period. No separate maintenance expenditure is recorded in respect of these NHs stretches.

For all remaining sections of NHs stretches, the Government has prioritized the maintenance and inter-alia evolved a mechanism to ensure MandR of all NHs sections through accountable maintenance agency through Performance based Maintenance Contract (PBMC) or Short Term Maintenance Contract (STMC). Details of expenditure incurred by MoRTH on MandR of such NHs stretches, includingrectification / reconstruction of NHs damaged due tonatural disasters,during the last five years are as under:-

Year	Expenditure (in ₹Crore)
2019-20	3,011
2020-21	5,948
2021-22	5,135

2022-23	6,278
2023-24	6,523

(c) No specific study hasbeen undertaken to do a threat analysis of highways toincreased climate risk. However, aspects of climatic condition, rainfall, terrain type, soil category etc. are invariably taken into consideration during preparation of Detailed Project Report (DPR) for all NH development / upgradation projects.

GROUNDWATER DEPLETION AND WATER CONSERVATION INITIATIVES

2863. **SHRI K SUDHAKARAN**

SHRI HARISH CHANDRA MEENA

SHRI MURARI LAL MEENA

DR. DHARAMVIRA GANDHI

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the current status of groundwater levels across various regions in the country, particularly in Rajasthan including Tonk-Sawai Madhopur districts highlighting areas experiencing significant depletion;

(b) the specific measures implemented/being implemented by the Government during 2024 to address the issue of groundwater depletion including the outcomes of initiatives like the Jal Shakti Abhiyan and the 'Catch the Rain' campaign;

(c) the key challenges faced in implementing these water conservation initiatives, particularly in the regions with severe water scarcity in the country including Rajasthan;

(d) the steps taken/being taken to promote community participation and to spread awareness in groundwater conservation efforts; and

(e) the details of collaborations established with the State Governments, non-governmental organisations/international bodies and other stake holders to enhance the effectiveness of water conservation strategies?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) Central Ground Water Board (CGWB) monitors groundwater levels throughout the country on a regional scale including Rajasthan, four times in every year. The state-wise water level measured for the Month of November 2023 for the country shows that about 84.8% of the wells across the country record the water level data within the range of 0-10 meters below ground level (mbgl), indicating ease of access to ground water. State-wise distribution of depth to Water Level for November 2023 for the whole country is presented in **Statement I.**

In the state of Rajasthan, 37% of the monitored wells have recorded water levels in the 0-10 mbgl range and for the Districts of Tonk and Sawai Madhopur, wells in the said range are 78.2% and 52.9% respectively. District-wise distribution of depth to Water Level for November 2023 in respect of the State of Rajasthan is presented in **Statement II.**

(b) Water being a State subject, sustainable development and management of groundwater resources is primarily the responsibility of the State Governments. However, the Central

Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. In this direction, the important steps taken by the Ministry of Jal Shakti and other central ministries for sustainable development of ground water resources in the country in 2024 are given below:-

i. The Government is implementing Jal Shakti Abhiyan (JSA) in the country since 2019 in which is a mission mode and time bound programme for harvesting the rainfall and taking up water conservation activities. Currently, JSA 2024 is being implemented in the country with the theme ‘Nari Shakti se Jal Shakti’ with special focus on 151 water stressed districts of the country. JSA is an umbrella campaign under which various ground water recharge and conservation related works are being taken up in convergence with various central and state schemes. Coming to outcomes, construction of a total of around 1.05 cr water conservation and rain water harvesting structures has been completed under JSA since 2019 and in 2024 alone around 18.86 lakh structures have been completed so far (from March 2024) with 1.14 lakh structures in Rajasthan.

ii. CGWB has completed the mapping of the entire mappable area of the country of around 25 lakh sq. km under its National Aquifer Mapping and Management Programme(NAQUIM) with an aim to delineate aquifer disposition and their characterization. District-wise management plans have been prepared and shared with the respective State governments for implementation. Taking it forward, CGWB

is conducting NAQUIM 2.0 studies in 2024 for detailed mapping with much higher granularity in identified priority areas like water stressed areas, areas affected with ground water contamination, coastal areas, urban agglomerates, spring sheds, industrial clusters etc.

iii. Government of India is continuing to fund various water conservation and ground water recharge activities under its flagship schemes like MGNREGS and PMKSY-WDC. In convergence with these schemes, Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country.

(c) The key challenges faced in implementation of water conservation initiatives, *inter alia,* include local land right and ownership issues, lack of appropriate information at the field level, non-availability of sufficient pool of skilled personnel at the grassroots level; Insufficient coordination among various agencies and stakeholders; Winning community trust and their dedicated co-operation; Insufficient institutional capacities at State and local Level; Lack of attention to operation and maintenance activities post construction work etc.

(d) Since no water conservation activity can be sustained over long term without ensuring community participation, the central government has taken several important steps to make ground water management a truly peoples' movement.

i. The government of India is implementing Atal Bhujal Yojana in 80 water stressed districts across 7 states. The scheme has community led sustainable management of ground water resources and demand management as its core theme and through sustained information, education, communication (IEC) and awareness activities, it aims at ensuring active community involvement and to bring about behavioural change in people.

ii. Central Ground Water Board organizes various Public Interaction Programs (PIP), Mass Awareness Programs (MAP), Tier II and Tier –III programmes on local ground water issues, wherein the local public is made aware of rainwater harvesting techniques and conservation of water harvesting structures.

iii. The Government is implementing Jal Shakti Abhiyan (JSA) in the country since 2019 under which Jal Shakti Kendras (JSKs) are being set up in every district of the country which act as knowledge centers for disseminating information related to water issues.

iv. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari: A Community-Driven Path to Water Sustainability in India has been launched by the Hon'ble Prime Minister on September 6, 2024, in Surat, Gujarat with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions.

(e) To enhance the effectiveness of water conservation strategies, the Ministry of Jal Shakti and its organizations, work with a very large number of Non-Governmental Organizations and academic institutions to promote public awareness and for enhancing water resource management in the country. Notably, the Ministry has entered into several MoUs with NGOs working at the grassroots level like Rotary India Water Conservation Trust, International Water Management Institute, Foundation for Ecological Security etc. Additionally, under Atal Bhujal Yojana, several NGOs have been roped in as District Implementation Partners(DIPs) who act as a bridge between the government agencies and the community in implementation of the scheme.

Further, International organizations such as the World Bank, Asian Development Bank, European Union, Physikalisch-Technische Bundesanstalt (PTB), Deutsche Gesellschaft für Internationale Zusammenarbeit (GIZ), Organization for Industrial, Spiritual and Cultural Advancement (OISCA) etc are associated with the Ministry in various capacities aimed at improving water resource management.

STATEMENT -I

State-wise Depth to Water Level Distribution of Percentage of Observation Wells Post-Monsoon 2023 (Unconfined Aquifers)

SN	State Name	No of well analysed	No./Percentage of Wells Showing Depth to Water Level (mbgl) in the Range of											
			0 to 2		2 to 5		5 to 10		10 to 20		20 to 40		> 40	
			No.	%	No.	%	No.	%	No.	%	No.	%	No.	%
1	Andhra Pradesh	809	109	13.5	382	47.2	241	29.8	54	6.7	16	2.0	7	0.9
2	Arunachal	28	12	42.9	8	28.6	7	25.0	1	3.6	0	0.0	0	0.0

	Pradesh													
3	Assam	318	125	39.3	156	49.1	30	9.4	6	1.9	1	0.3	0	0.0
4	Bihar	784	116	14.8	525	67.0	139	17.7	4	0.5	0	0.0	0	0.0
5	Chhattisgarh	1046	172	16.4	628	60.0	228	21.8	16	1.5	2	0.2	0	0.0
6	Goa	82	17	20.7	38	46.3	21	25.6	6	7.3	0	0.0	0	0.0
7	Gujarat	753	105	13.9	305	40.5	215	28.6	96	12.7	26	3.5	6	0.8
8	Haryana	985	71	7.2	160	16.2	154	15.6	198	20.1	253	25.7	149	15.1
9	Himachal Pradesh	171	30	17.5	69	40.4	30	17.5	26	15.2	12	7.0	4	2.3
10	Jharkhand	396	51	12.9	216	54.5	114	28.8	8	2.0	7	1.8	0	0.0
11	Karnataka	1264	228	18.0	504	39.9	454	35.9	75	5.9	3	0.2	0	0.0
12	Kerala	1377	323	23.5	477	34.6	485	35.2	85	6.2	5	0.4	2	0.1
13	Madhya Pradesh	1470	151	10.3	654	44.5	501	34.1	147	10.0	12	0.8	5	0.3
14	Maharashtra	1658	248	15.0	706	42.6	526	31.7	141	8.5	32	1.9	5	0.3
15	Meghalaya	51	23	45.1	27	52.9	1	2.0	0	0.0	0	0.0	0	0.0
16	Mizoram	2	2	100.0	0	0.0	0	0.0	0	0.0	0	0.0	0	0.0
17	Nagaland	10	0	0.0	6	60.0	3	30.0	1	10.0	0	0.0	0	0.0
18	Odisha	1370	528	38.5	694	50.7	142	10.4	6	0.4	0	0.0	0	0.0
19	Punjab	283	29	10.2	55	19.4	34	12.0	65	23.0	81	28.6	19	6.7
20	**Rajasthan**	**1061**	**27**	**2.5**	**171**	**16.1**	**195**	**18.4**	**234**	**22.1**	**194**	**18.3**	**240**	**22.6**
21	Tamil Nadu	857	186	21.7	359	41.9	239	27.9	60	7.0	11	1.3	2	0.2
22	Telangana	623	58	9.3	278	44.6	204	32.7	72	11.6	9	1.4	2	0.3
23	Tripura	96	26	27.1	57	59.4	13	13.5	0	0.0	0	0.0	0	0.0
24	Uttar Pradesh	1092	179	16.4	481	44.0	265	24.3	133	12.2	30	2.7	4	0.4
25	Uttarakhand	171	17	9.9	48	28.1	35	20.5	31	18.1	25	14.6	15	8.8
26	West Bengal	736	224	30.4	413	56.1	85	11.5	14	1.9	0	0.0	0	0.0
27	Andaman **and** Nicobar	111	103	92.8	8	7.2	0	0.0	0	0.0	0	0.0	0	0.0
28	Chandigarh	14	0	0.0	5	35.7	2	14.3	2	14.3	4	28.6	1	7.1
29	Daman **and** Diu and Dadra **and** Nagar Haveli	30	7	23.3	17	56.7	6	20.0	0	0.0	0	0.0	0	0.0
30	Delhi	119	9	7.6	30	25.2	39	32.8	26	21.8	11	9.2	4	3.4
31	Jammu **and** Kashmir	385	96	24.9	173	44.9	59	15.3	27	7.0	21	5.5	9	2.3
32	Puducherry	9	2	22.2	5	55.6	2	22.2	0	0.0	0	0.0	0	0.0

	Total	**18161**	**3274**	**18.0**	**7655**	**42.2**	**4469**	**24.6**	**1534**	**8.4**	**755**	**4.2**	**474**	**2.6**

STATEMENT -II

District-wise Depth to Water Level Distribution of Percentage of Observation Wells Post-Monsoon 2023 (Unconfined Aquifers)

SN	District Name	No Of Well Analysed	No./Percentage of Wells Showing Depth to Water Level (mbgl) in the Range of											
			0 to 2		2 to 5		5 to 10		10 to 20		20 to 40		> 40	
			No.	%	No.	%	No.	%	No.	%	No.	%	No.	%
1	Ajmer	17	0	0.0	8	47.1	3	17.6	1	5.9	5	29.4	0	0.0
2	Alwar	19	0	0.0	0	0.0	1	5.3	5	26.3	7	36.8	6	31.6
3	Anupgarh	5	0	0.0	0	0.0	2	40.0	3	60.0	0	0.0	0	0.0
4	Balotra	9	0	0.0	0	0.0	2	22.2	2	22.2	5	55.6	0	0.0
5	Banswara	33	1	3.0	14	42.4	13	39.4	5	15.2	0	0.0	0	0.0
6	Baran	14	1	7.1	6	42.9	6	42.9	1	7.1	0	0.0	0	0.0
7	Barmer	34	0	0.0	1	2.9	4	11.8	6	17.6	12	35.3	11	32.4
8	Beawar	11	0	0.0	2	18.2	4	36.4	4	36.4	1	9.1	0	0.0
9	Bharatpur	19	1	5.3	2	10.5	4	21.1	4	21.1	4	21.1	4	21.1
10	Bhilwara	50	0	0.0	15	30.0	10	20.0	19	38.0	5	10.0	1	2.0
11	Bikaner	40	0	0.0	0	0.0	4	10.0	13	32.5	12	30.0	11	27.5
12	Bundi	10	1	10.0	4	40.0	4	40.0	1	10.0	0	0.0	0	0.0
13	Chittorgarh	14	3	21.4	0	0.0	4	28.6	5	35.7	2	14.3	0	0.0
14	Churu	27	0	0.0	0	0.0	1	3.7	5	18.5	13	48.1	8	29.6
15	Dausa	30	0	0.0	0	0.0	1	3.3	14	46.7	5	16.7	10	33.3
16	Deeg	9	0	0.0	2	22.2	3	33.3	3	33.3	1	11.1	0	0.0
17	Dholpur	19	0	0.0	7	36.8	3	15.8	3	15.8	5	26.3	1	5.3
18	Didwana Kuchaman	19	0	0.0	0	0.0	0	0.0	6	31.6	8	42.1	5	26.3
19	Dudu	24	1	4.2	8	33.3	10	41.7	4	16.7	1	4.2	0	0.0
20	Dungarpur	17	1	5.9	7	41.2	8	47.1	1	5.9	0	0.0	0	0.0
21	Ganganagar	31	0	0.0	2	6.5	8	25.8	13	41.9	6	19.4	2	6.5
22	Gangapurcity	12	0	0.0	4	33.3	2	16.7	5	41.7	0	0.0	1	8.3

23	Hanumangarh	31	2	6.5	0	0.0	1	3.2	11	35.5	14	45.2	3	9.7
24	Jaipur	13	0	0.0	1	7.7	1	7.7	1	7.7	2	15.4	8	61.5
25	Jaipur (Gramin)	73	0	0.0	2	2.7	8	11.0	11	15.1	12	16.4	40	54.8
26	Jaisalmer	55	0	0.0	1	1.8	6	10.9	11	20.0	22	40.0	15	27.3
27	Jalore	6	0	0.0	1	16.7	1	16.7	1	16.7	1	16.7	2	33.3
28	Jhalawar	24	0	0.0	6	25.0	13	54.2	5	20.8	0	0.0	0	0.0
29	Jhunjhunu	23	0	0.0	0	0.0	0	0.0	0	0.0	2	8.7	21	91.3
30	Jodhpur	7	0	0.0	2	28.6	1	14.3	2	28.6	1	14.3	1	14.3
31	Jodhpur(Gramin)	48	0	0.0	8	16.7	5	10.4	12	25.0	8	16.7	15	31.3
32	Karauli	27	1	3.7	2	7.4	4	14.8	7	25.9	11	40.7	2	7.4
33	Kekri	7	0	0.0	2	28.6	3	42.9	2	28.6	0	0.0	0	0.0
34	Khairthal-Tijara	8	0	0.0	0	0.0	0	0.0	0	0.0	5	62.5	3	37.5
35	Kota	16	3	18.8	4	25.0	4	25.0	3	18.8	2	12.5	0	0.0
36	Kotputli-Behror	14	0	0.0	0	0.0	0	0.0	0	0.0	4	28.6	10	71.4
37	Nagaur	20	0	0.0	0	0.0	0	0.0	4	20.0	2	10.0	14	70.0
38	Neem Ka Thana	3	0	0.0	0	0.0	1	33.3	0	0.0	1	33.3	1	33.3
39	Pali	18	2	11.1	7	38.9	6	33.3	3	16.7	0	0.0	0	0.0
40	Phalodi	13	0	0.0	1	7.7	1	7.7	1	7.7	0	0.0	10	76.9
41	Pratapgarh	15	3	20.0	4	26.7	5	33.3	3	20.0	0	0.0	0	0.0
42	Rajsamand	27	1	3.7	14	51.9	6	22.2	6	22.2	0	0.0	0	0.0
43	Salumbar	10	2	20.0	3	30.0	2	20.0	3	30.0	0	0.0	0	0.0
44	Sanchore	9	0	0.0	0	0.0	0	0.0	2	22.2	3	33.3	4	44.4
45	SawaiMadhopur	17	0	0.0	3	17.6	6	35.3	6	35.3	1	5.9	1	5.9
46	Shahpura	12	1	8.3	4	33.3	4	33.3	3	25.0	0	0.0	0	0.0
47	Sikar	41	0	0.0	1	2.4	0	0.0	1	2.4	9	22.0	30	73.2
48	Sirohi	13	0	0.0	4	30.8	5	38.5	4	30.8	0	0.0	0	0.0
49	Tonk	23	0	0.0	9	39.1	9	39.1	3	13.0	2	8.7	0	0.0
50	Udaipur	25	3	12.0	10	40.0	6	24.0	6	24.0	0	0.0	0	0.0
	Total	**1061**	**27**	**2.5**	**171**	**16.1**	**195**	**18.4**	**234**	**22.1**	**194**	**18.3**	**240**	**22.6**

IMPACT OF GREAT NICOBAR ISLAND PROJECT

2864. **SHRI RAJA RAM SINGH**:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the infrastructure upgrade proposed under the Great Nicobar Island Project raises serious concerns on the impact upon Shompen and Nicobarese tribes which clearly stands in violation of the Forest Rights Act (FRA), 2006 and if so, the details thereof;

(b) the measures taken by the Government to protect the FRA Laws in context of the Great Nicobar Island Project; and

(c) the measures taken by the Government to preserve the rights of the Shompen tribe in managing the tribal reserve?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA) seeks to recognize and vest the forest rights and occupation in forest land in Forest Dwelling Scheduled Tribes and Other Traditional Forest Dwellers who have been residing in such forests for generations but whose rights could not be recorded. The implementation of the Act lies with respective State Government and UT Administration. The Andaman and Nicobar Administration (AandN Administration) has informed that no violation of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act" (in short, FRA) has been done while proposing for infrastructure upgrade under Great Nicobar Island Project (GNIP) and all due procedures has been followed strictly. Further Government has also constituted an Island

Development Authority with effect from 1.06.2017 **u**nder the Chair of Hon'ble Home Minister to oversee holistic development of identified Islands of Andaman Nicobar and Lakshadweep**.** Further, AandN Administration has informed that the several measures have been taken to minimize impact of infrastructure upgradation upon the Shompen and Nicobarese tribes of Great Nicobar Island as mentioned below.

(i).. The Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956, promulgated by the President of India provides protection of the interests of aboriginal tribes and declaration of the geographical area as reserved areas, which are predominantly and exclusively inhabited by these tribes. As provided in the Regulation, the ownership of the land is vested in the tribal communities wherein, they have unfettered right of meeting their day-to-day requirement for their sustenance and transfer, acquisition etc. of land in Tribal Reserved areas are strictly prohibited. The Regulation was amended in 2012 to make it stringent (penal action for photography/videography, introduction of intoxicants and poaching etc in the tribal reserve).

(ii). For the safety and protection of the tribe, the AandN Administration has notified the Policy on Shompen Tribe of Great Nicobar Island on 22.5.2015. With respect to the Great Nicobar Island Project, the Shompen Policy allows development proposals in Great Nicobar Island subject to due consultation with the concerned authorities which has been done.AandN Administration has informed that the project will not disturb or displace any Shompen PVTG.

(iii). Enforcement of SCs and STs (Prevention of Atrocities) Act 1989 and Amendment Act 2015 and SCs and STs (Prevention of Atrocities) Rules 1995 and Amendment Rule 2016. UT and District level Vigilance and Monitoring Committees have been constituted.

(iv). Hon'ble Lt. Governor of Andaman and Nicobar Islands constituted an Empowered Committee, including the Head of Office/Superintending Anthropologist, Anthropological Survey of India, Port Blair, and Anthropologists. During a meeting held on 30.09.2020, the empowered committee discussed the matter at length to ensure that the interests of the tribes of Great Nicobar Island are safeguarded in the wake of holistic development of the GNI Project.

(c): Several measures are being taken to preserve the rights of the Shompen tribe : -

(i). A and N Administration notified the Policy on Shompen Tribe of Great Nicobar Island on 22.05.2015, which among others recognizes the social, ecological and economic diversity among Shompen with preservation and protection of their cultural heritage Including language.

(ii). As informed by MoEFandCC, . EC and CRZ Clearance granted for the project is subject to following conditions.

a). To ensure tribal welfare and not to disturb Shompen tribe and their habitations.

b). Clear demarcation of the land has to be done for specific purpose of land use in the vicinity of project area such that habitations of the tribal shall not be intervened.

c). To establish a Special Medical Unit to monitor and mitigate human-induced diseases from increased domestic and international populations.

In pursuance of this, an amount of Rs.75.00 crores have been especially provisioned to carry out the welfare activities for tribals of Great Nicobar Island such as Purchase of boat ambulance and Installation of technology based Geo-surveillance towers for the protection of the tribes etc.

(iii). The Directorate of Health Services, AandN Administration has worked out a plan of setting up special medical and health care unit for prevention and control of the disease with special reference to tribal population of Great Nicobar Island. The plan envisaged major up-gradation of the medical facilities with advanced infrastructure, medicines, and qualified staff in the Great Nicobar Island alongwith setting up of special disease control/ surveillance unit. The medical plan envisaged an outlay of Rs. 126 Crore.

(iv). Andaman and Nicobar Islands (AandN) has informed that Andaman AdimJanjati Vikas Samiti (AAJVS) is working for the welfare, wellbeing and protection of Particularly Vulnerable Tribal Groups (PVTGs) and provides free ration and clothes to the Onges, Andamanese andShompens and has also created amenities for supply of potable water, free ration, medical care, education, protection, communication through police wireless and provided infrastructure as

Community Hall, houses, footpath, jetty for berthing of the boats, helipad etc. in the tribal settlements for these tribal groups. It has also been informed that AAJVS implements several programmes for the promotion of traditional skills and craft of the tribal people in Andaman and Nicobar Islands.

IMPACT ON LANDLESS URBAN POOR UNDER PMAY-U

2865. **SHRIMATI PRATIMA MONDAL**:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the steps taken/being taken by the Government for improvement under Pradhan Mantri Awas Yojana-Urban (PMAY-U) with a view to focus on landless urban poor having most vulnerable situation instead of the beneficiaries with existing land or access to capital; and

(b) the measures taken/being taken by the Government to address the regional imbalance in completion rates, especially in States like Bihar, the North-Eastern Region and Jammu and Kashmir, where the progress is below 50 per cent?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs) including providing land to the landless urban poor to construct the house. However, the Ministry of Housing and Urban Affairs supplements the efforts of States/UTs by providing Central

Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS).

The scheme provided flexibility to the beneficiaries of Economically Weaker Section (EWS)/Low Income Group (LIG) and Middle Income Group (MIG) including landless urban poor and slum dwellers to avail the benefit under any vertical as per the requirement and eligibility criteria. The States/UTs provide land patta/rights to the landless beneficiaries as per their local regulations and applicable policies.

Based on the project proposals submitted by States/UTs, as on 02.12.2024, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 114.23 lakh have been grounded and 88.32 lakh are completed/delivered to the beneficiaries across the country.

The scheme has been extended till 31.12.2024, except CLSS vertical of the scheme, to complete all the houses sanctioned without changing the funding pattern and implementation methodology. The Ministry conducts regular review with the States lagging behind the completion of houses, to complete the houses within stipulated timeframe.

12.12.2024

URBAN INFRASTRUCTURE PROJECTS IN MAHARASHTRA

2866. **DR. BACHHAV SHOBHA DINESH:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of the Centrally Sponsored Schemes and the Central Sector Schemes for urban infrastructure projects being implemented by the Government in Maharashtra during the last five years and the current year, scheme/district-wise;

(b) the details of the funds allocated, sanctioned, released and utilized for the said schemes during the said period, scheme/district-wise in Maharashtra;

(c) the details of physical targets set and achieved while implementing the said schemes during the said period, year/scheme/district-wise in Maharashtra;

(d) whether there is time and cost overrun of any of the said schemes and if so, the reasons therefor; and

(e) the steps taken/being taken by the Government for expediting the under-going projects?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies. However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union

Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation and Urban Transformation (AMRUTand AMRUT 2.0), Smart Cities Mission (SCM), Swachh Bharat Mission (SBM**and**SBM 2.0), Urban Transport(UT) etc.

AMRUT and AMRUT 2.0:

Under AMRUT in Maharashtra, 19 projects worth ₹933.56 crore taken up during the last five years of which works worth ₹781.44 crore have been physically completed (**STATEMENT I**).

Under AMRUT 2.0 in Maharashtra, a total of 303 projects worth ₹31,722.23 crore (including Operations **and** Maintenance cost) have been approved by Ministry of Housing and Urban Affairs (MoHUA) (**STATEMENT II**). Contract have been awarded for 181 projects worth ₹19,969.95 crore.

Funds under AMRUT and AMRUT 2.0 are allocated to the State Governments/UTs and not District-wise.

Under AMRUT, against the committed Central Assistance (CA) of ₹3534.08 crore, ₹3356.19 crore were released out of which Utilisation of ₹3065.01 has been received.Similarly, under AMRUT 2.0 against the central Committed Assistance of ₹9310 crore, ₹1831.96 crore has been released against which Utilisation of ₹1514.04 has been received.

SCM:

In the State of Maharashtra there are 8 Smart Cities and total Central share released in last 5 years is ₹3822 crore out of which ₹3797 crore has been utilised.Details are at **STATEMENT** – III.

SBM:

Under SBM-U, funds are allocated to States/UTs for entire mission period and not on yearly basis. Year-wise details of funds allocated and released to Maharashtra are as under:

(Rs. in Crores)

Mission phase	Mission allocation	Fund Released in last five years	
		2019-20 to 2023-24	2024-25 (till 05.12.2024)
SBM-U (2014-2021)	1677.80	602.78	0.00
SBM-U 2.0 (2021-2026)	3758.50	791.81	0.00

UT: Details of metro projects being implemented in the State of Maharashtra under 50:50 Joint Venture equity partnership between Government of India and Government of Maharashtra and funds released by Govt. of India during the last five years are at **STATEMENT – IV.**

Large infrastructure projects with ling gestation period sometimes delayed due to issues related to land acquisition issues, climatic challenges, delay in obtaining requisite clearances/ permissions and shortage of experienced and technically skilled contractors for complex urban infrastructure projects, etc.

The Ministry of Housing and Urban Affairs (MoHUA) has a multi-level review structure to expedite the progress of projects under the SCM. At State level, Mission implementation is monitored by the State level High Powered Steering Committee (HPSC) chaired by the Chief Secretary. At the National level, implementation is monitored by an Apex Committee headed by Secretary, MoHUA. Nominee Directors of MoHUA on the Boards of Special Purpose Vehicles (SPVs) monitor progress in respective cities on a regular basis. MoHUA also regularly interacts with the States /Smart Cities through video conferences, review meetings, field visits, regional workshops, Chief Executive Officer's (CEO's) Conference etc. at various levels to assess the performance of the 100 smart cities / ULBs and handhold them enabling them to address various challenges, wherever required.

To ensure timely completion and tracking the implementation of AMRUT projects, the progress is periodically reviewed and monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by MoHUA with the States/UTs and their ULBs. There are AMRUT and AMRUT 2.0 portals for tracking the progress of projects provided by the States. The Apex Committee constituted under the ambit of Mission guidelines reviews, monitors and supervises the AMRUT Mission periodically. For assessment and monitoring of work done under AMRUT in the States, there is a provision for setting up Independent Review and Monitoring Agencies (IRMAs) in all the States/UTs. Funds are released to the States/UTs upon satisfactory compliance of IRMA reports.

STATEMENT - I

Projects taken up in Maharashtra under AMRUT during the last 5 Years

12.12.2024

#	City	Title	Sector	Milestone	Project Cost (in ₹ crore)	Physical Progress (in %)	Physically Completed on Ground (in ₹ crore)
1	Dhule	Dhule Akkalpada Water Supply	Water Supply	Work Completed	169.13	100	169.13
2	Pune	Pune Green Space 17-18	Others(Parks)	Work Completed	2	100	2.00
3	Badlapur	Badlapur City Sewerage Project	Sewerage and Septage Management	Contract Awarded	47.15	85	40.08
4	Kalyan Dombivali	Kalyan Dombivali Water Supply	Water Supply	Contract Awarded	194.2	65	126.23
5	Ulhasnagar	Ulhasnagar Sewerage Project Phase II	Sewerage and Septage Management	Work Completed	12.92	100	12.92
6	Panvel	Panvel Nhava Sheva Water Supply	Water Supply	Contract Awarded	173.27	99	171.54
7	Chandrapur	Chandrapur Recycling and Reuse of Waste Water	Sewerage and Septage Management	Work Completed	78.93	100	78.93
8	Navi Mumbai	Sewerage - New Project RRWW	Sewerage and Septage Management	Work Completed	10.43	100	10.43

#	City	Title	Sector	Milestone	Project Cost (in ₹ crore)	Physical Progress (in %)	Physically Completed on Ground (in ₹ crore)
9	Thane	Sewerage - New Project	Sewerage and Septage Management	Work Completed	25.73	100	25.73
10	Ahmadnagar	Sewerage - New Project	Sewerage and Septage Management	Contract Awarded	32.43	40	12.97
11	Barshi	Sewerage Project in Zone 1 and 2	Sewerage and Septage Management	Contract Awarded	12.25	73	8.94
12	Dhule	Sewerage - Manhole Construction	Sewerage and Septage Management	Contract Awarded	45.71	52	23.77
13	Hinganghat	Sewerage - Providing House Service Conncetions	Sewerage and Septage Management	Contract Awarded	18.25	42	7.67
14	Jalgaon	Sewerage - New Project	Sewerage and Septage Management	Contract Awarded	10.25	85	8.71
15	Nagpur	Water Supply - New Project	Water Supply	Contract Awarded	37.17	89	33.08
16	Parbhani	Water Supply - New Project	Water Supply	Contract Awarded	27.89	95	26.50

#	City	Title	Sector	Milestone	Project Cost (in ₹ crore)	Physical Progress (in %)	Physically Completed on Ground (in ₹ crore)
17	Dhule	Dhule Water Supply Laying of DI 300 mm Dia Pipeline from Valvadi WTP to Tulsiram and Erection of 33 KV line for RAW Water Pump House	Water Supply	Contract Awarded	8.47	70	5.93
18	Panvel	Water Supply - AMR Meter	Water Supply	Contract Awarded	18.25	60	10.95
19	Vasai-Virar City	Vasai Virar Bulk Flow Meter	Water Supply	Contract Awarded	9.13	65	5.93
	Total				933.56		781.44

STATEMENT - II

Projects approved in Maharashtra under AMRUT 2.0

S.NO.	District	No. of Projects	Est. TPC (in Cr.)

1	AHMADNAGAR	6	314.10
2	AKOLA	6	1114.64
3	AMRAVATI	4	1114.95
4	AURANGABAD	5	3915.69
5	BEED	3	60.00
6	BHANDARA	8	131.59
7	BULDANA	14	562.86
8	CHANDRAPUR	18	1223.10
9	DHULE	5	909.55
10	GADCHIROLI	3	138.10
11	GONDIYA	2	278.00
12	JALGAON	33	2357.66
13	JALNA	1	48.63
14	KOLHAPUR	14	914.33
15	LATUR	3	635.41
16	NAGPUR	11	2637.01
17	NANDED WAGHALA	10	684.21
18	NANDURBAR	1	31.22
19	NASHIK	13	1402.16
20	OSMANABAD	7	633.56
21	PALGHAR	6	1174.91
22	PARBHANI	2	573.61

23	**PUNE**	**14**	**2615.44**
24	**RAIGAD**	**19**	**747.98**
25	**RATNAGIRI**	**3**	**59.27**
26	**SANGLI**	**4**	**360.94**
27	**SATARA**	**13**	**522.77**
28	**SINDHUDURGA**	**1**	**1.25**
29	**SOLAPUR**	**6**	**624.67**
30	**THANE**	**54**	**5164.56**
31	**WARDHA**	**9**	**431.36**
32	**WASHIM**	**1**	**42.16**
33	**YAVATMAL**	**4**	**296.54**
Grand Total		**303**	**31722.23**

STATEMENT - III

DETAILS OF THE FUNDS RELEASED DURING THE LAST FIVE YEARS AND THE CURRENT, DISTRICT-WISE, WITH TOTAL CENTRAL RELEASE AND UTILIZATION FOR SMART CITIES MISSION (SCM)

(in ₹ crore)

District	Smart Cities sanctioned	Central release in the last-5 years and current year	Total Central Release	Utilization of GOI Funds
Aurangabad	Aurangabad	294	490	490
Thane	Kalyan-Dombivali, Thane	588	980	958

Nagpur	Nagpur	257	453	453
Nashik	Nashik	233	429	426
Pune	Pimpri-Chinchwad, Pune	588	980	980
Solapur	Solapur	294	490	490
		2254	3,822	3,797

STATEMENT - IV

(a) Details of Metro projects being implemented in the State of Maharashtra under 50:50 Joint Venture equity partnership between Government of India and Government of Maharashtra:-

Sl. No.	Name of Metro Project	Sanction date	Implementing Agency	Length	Project Cost (Rs. in Cr)
1	Pune Metro Phase -I	Dec. 2016	Maharashtra Metro Rail Corporation Limited (Maha Metro)	33.28 km	13,656.22
2	Pune Metro Phase-I Extension project from PCMC to Nigri	Oct. 2023	-do-	4.413 km	910.18
3	Pune Metro Phase-I Extension project from Swargate to Katraj	Sept. 2024	-do-	5.464 km	2,954.53
4	Nagpur Metro Phase-I	Aug. 2014	-do-	40.022 km	9,759.79
5	Nagpur Metro Phase-II	Dec. 2022	-do-	43.80 km	6,708.00
6	Mumbai Metro Line-III	July 2013	Mumbai Metro Rail Corporation Limited (MMRCL)	33.50 km	37,276.00

(b) Details of funds released by Govt. of India to the Metro Projects in the Maharashtra in the last five years:

12.12.2024

Pune Metro Phase-I

(in ₹ crore)

	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
Equity	**381.00**	**100.00**	**173.91**	**95.09**	**0**	**0**
Subordinate debt	**122.86**	**100.00**	**50.00**	**2.14**	**0**	**0**
Pass Through Assistance	**1,500**	**100.00**	**2971.00**	**1260.50**	**0**	**0**
Total	**2,003.86**	**300.00**	**3,194.91**	**1,357.73**	**0**	**0**

Pune Metro Extension Projects:- NIL

Nagpur Phase-I

(in ₹ crore)

	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
Equity	**199.03**	**46.85**	**0.00**	**0.00**	**0.00**	**0.00**
Subordinate debt	**110.00**	**23.00**	**0.00**	**0.00**	**0.00**	**0.00**
Pass Through Assistance	**1550.00**	**302.00**	**0.00**	**0.00**	**599.06**	**0.00**
Total	**1859.03**	**371.85**	**0.00**	**0.00**	**599.06**	**0.00**

Nagpur Phase-II

(in ₹ crore)

	2023-24	2024-25
Equity	**500.00**	**0**
Subordinate debt	**100.00**	**0**
Pass Through Assistance	**0.00**	**0**
Total	**600.00**	**0**

Mumbai Metro Line-3

(in ₹ crore)

	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
Equity	**650.00**	**100.00**	**296.00**	**199.10**	**358.83**	**804.47**
Subordinate debt	**260.52**	**50.00**	**104.80**	**80.46**	**236.00**	**103.85**
Pass Through Assistance	**3,498.59**	**1,225.00**	**2,011.29**	**227.66**	**3,300.00**	**3,338.67**
Total	**4,409.11**	**1,375.00**	**2,412.09**	**507.22**	**3,894.83**	**4,246.99**

राष्ट्रीय राजमार्गों पर दुर्घटना की आशंका वाले क्षेत्र

2867. **श्री सनातन पांडेयः**

श्री चन्द्र प्रकाश चौधरीः

क्या **सड़क परिवहन और राजमार्ग मंत्री** यह बताने की कृपा करेंगे किः

(क) सरकार/भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) द्वारा संपूर्ण देश में राष्ट्रीय राजमागों (एनएच) पर आज तक चिह्नित किए गए दुर्घटना की आशंका वाले क्षेत्रों (ब्लैक स्पॉट) की राज्य-वार संख्या कितनी है;

(ख) क्या राष्ट्रीय राजमार्गों पर अधिकांश दुर्घटनाएं उक्त दुर्घटना की आशंका वाले क्षेत्रों में होती हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार ने दुर्घटना की आशंका वाले क्षेत्रों को ठीक करने के लिए कोई उपाय किया है, और

(ङ) यदि हां, तो तत्संबंधी राज्य-वार/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) राष्ट्रीय राजमार्गों (एनएच) पर चिन्हित ब्लैक स्पॉट्स का **विवरण** संलग्न है।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठता।

(घ) और (ङ) सरकार ने ब्लैक स्पॉट्स पर तत्काल अल्पकालिक उपाय करने के लिए कदम उठाए हैं, जैसे कि सड़क चिह्नांकन, साइनेज, क्रैश बैरियर, रोड स्टड, डिलिनेटर, मध्य मार्ग को बंद करना, यातायात कम करने के उपाय, आदि। ब्लैक स्पॉट्स के स्थायी सुधार के लिए सड़क ज्यामितीय सुधार, जंक्शन सुधार, कैरिजवे का चौड़ीकरण, अंडरपास/ओवरपास का निर्माण आदि जैसे दीर्घकालिक उपाय भी किए गए हैं। राष्ट्रीय राजमार्गों पर चिन्हित कुल 13,795 ब्लैक स्पॉट्स में से 9,525 ब्लैक स्पॉट्स पर अल्पकालिक सुधार उपाय पूरे किए गए हैं और 4,777 ब्लैक स्पॉट्स पर स्थायी सुधार पूरा किया गया है।

विवरण

राष्ट्रीय राजमार्गों (एनएच) पर चिन्हित ब्लैक स्पॉट्स

12.12.2024

राज्य/संघ राज्य क्षेत्र	राष्ट्रीय राजमार्गों पर ब्लैक स्पॉट्स की संख्या
अंडमान	4
आंध्र प्रदेश	1202
अरुणाचल प्रदेश	9
असम	236
बिहार	355
चंडीगढ़	7
छत्तीसगढ	257
दमन और दीव	1
दिल्ली	132
गोवा	47
गुजरात	373
हरयाणा	144
हिमाचल प्रदेश	226
जम्मू और कश्मीर	200
झारखंड	263
कर्नाटक	1217
केरल	692
मध्य प्रदेश	674
महाराष्ट्र	642
मणिपुर	27
मेघालय	55
मिजोरम	2
नगालैंड	40
ओडिशा	568
पुदुचेरी	69
पंजाब	911
राजस्थान	954
सिक्किम	19
तमिलनाडु	1011
तेलंगाना	1121
त्रिपुरा	22
उतार प्रदेश।	981
उत्तराखंड	81
पश्चिम बंगाल	1253
कुल	13795

12.12.2024

राजस्थान में घटता जल स्तर

2868. श्रीमती मंजू शर्माः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार देश के विभिन्न राज्यों में लगातार घटते जल स्तर के कारण उत्पन्न गंभीर पेयजल संकट से अवगत है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) सरकार द्वारा इस स्थिति पर नियंत्रण पाने के लिए क्या कदम उठाए गए/उठाए जा रहे हैं:

(ग) सरकार द्वारा राजस्थान के सुदूर जिलों के गांवों में कार्यान्वित की जा रही परियोजनाओं का ब्यौरा क्या है;

(घ) राजस्थान के विभिन्न जिलों में पिछले पांच वर्षों और वर्तमान वर्ष के दौरान पेयजल परियोजनाओं के अंतर्गतआबंटित और उपयोग की गई निधि का जिले-वार ब्यौरा क्या है;

(ङ) क्या सरकार का विचार पेयजल की पर्याप्त आपूर्ति के लिए कोई विशेष योजना कार्यान्वित करने का है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) और (ख) भारत सरकार देश के सभी ग्रामीण परिवारों को पर्याप्त मात्रा में निर्धारित गुणवत्ता वाली नियमित और दीर्घकालिक आधार पर सुरक्षित तथा पीने योग्य नल जल आपूर्ति के लिए प्रावधान करने के लिए प्रतिबद्ध है। इस दिशा में, भारत सरकार ने अगस्त 2019 में राज्यों/संघ राज्य क्षेत्रों के साथ भागीदारी में लागू होने वाले जल जीवन मिशन (जेजेएम) की शुरुआत की। पेयजल राज्य का विषय है और इसलिए जल जीवन मिशन के अंतर्गत आने वाली स्कीमों सहित पेयजल आपूर्ति स्कीमों की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव का उत्तरदायित्व राज्य/संघ राज्य क्षेत्र

सरकारों का है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

जल जीवन मिशन के शुभारंभ के बाद से देश के ग्रामीण परिवारों हेतु नल जल तक पहुंच में विस्तार करने की दिशा में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 3.23 करोड़ ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, दिनांक 09.12.2024 को राज्यों/संघ राज्य क्षेत्रों की सूचना के अनुसार, लगभग 12.10 करोड़ और ग्रामीण परिवारों को जल जीवन मिशन (जेजेएम)-हर घर जल के तहत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 09.12.2024 की स्थिति के अनुसार, देश के19.35करोड़ ग्रामीण परिवारों में से लगभग 15.34करोड़ (79.28%) परिवारों के पास नल जल आपूर्ति की सुविधा होने की सूचना है।

गांवों में जल आपूर्ति प्रणाली की दीर्घकालिक स्थिरता प्रदान करने के लिए विश्वसनीय पेयजल स्रोतों का विकास और/या मौजूदा स्रोतों का संवर्धन, जल जीवन मिशन का एक अभिन्न अंग है। जल जीवन मिशन के कार्यान्वयन के लिए कार्यसंबंधी दिशा-निर्देशों के अनुसार, मुख्य सचिव/अपर मुख्य सचिव/प्रधान सचिव/जन स्वास्थ्य अभियांत्रिकी (पीएचई)/ग्रामीण जल आपूर्ति (आरडब्ल्यूएस) विभाग के प्रभारी सचिव की अध्यक्षता वाली राज्य स्तरीय योजना स्वीकृति समिति (एसएलएसएससी) जेजेएम के अंतर्गत शुरू की जा रही योजनाओं/परियोजनाओं को अनुमोदित करती है। एसएलएसएससी के समक्ष रखे गए प्रस्तावों की स्कीम की डिजाइन अवधि के लिए निर्धारित गुणवत्ता वाली पर्याप्त मात्रा में पेयजल की उपलब्धता के लिए स्रोत अन्वेषण समिति द्वारा निरपवाद रूप से समीक्षा की जाती है। इसके अतिरिक्त, ग्राम समुदाय द्वारा ग्राम कार्य योजना (वीएपी) तैयार करने के लिए प्रावधान किया गया है जिसमें *अन्य बातों के साथ-साथ* मनरेगा, ग्रामीण स्थानीय निकायों/पंचायती राज संस्थाओं को वित्त आयोग अनुदान, सांसद एवं विधायक स्थानीय क्षेत्र विकास निधि, जिला खनिज विकास निधि, सीएसआर निधि आदि जैसी अन्य स्कीमों के सामंजस्य से पेयजल स्रोतों का सुदृढ़ीकरण शामिल है।

(ग) और (घ) जल जीवन मिशन में राजस्थान के दूरस्थ जिलों के गांवों सहित सभी गांवों को कवर करने के लिए एक सार्वभौमिक दृष्टिकोण अपनाया जाता है। राजस्थान राज्य सरकार द्वारा सूचित किए गए अनुसार,15 अगस्त 2019 को राज्य में जेजेएम के शुभारंभ के समय, लगभग 11.68 लाख ग्रामीण परिवारों के पास नल जल कनेक्शन थे। तब से, 47.21 लाख और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 09.12.2024 तक, राजस्थान में 58.89 लाख (54.87%) से अधिक ग्रामीण परिवारों को नल जल आपूर्ति का प्रावधान उपलब्ध है।

जल जीवन मिशन के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को निधियां सीधे जारी की जाती हैं और उनके जिला-वार निधि ब्यौरे भारत सरकार स्तर पर नहीं रखे जाते हैं। हालांकि, राजस्थान राज्य को पिछले पांच वर्षों (2019-20, 2020-21, 2021-22, 2022-23 और 2023-24) और चालू वित्तीय वर्ष 2024-25 (09.12.2024 तक) के दौरान आवंटित निधि, आहरित निधि और राज्य द्वारा संसूचित उपयोग का विवरण निम्नानुसार है:

(राशि करोड़ रु. में)

वर्ष	केंद्र					राज्य हिस्से के तहत व्यय
	अथशेष	आवंटन	आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
2019-20	313.67	1,301.71	1,301.71	1,615.38	620.31	686.69
2020-21	995.07	2,522.03	630.51	1,625.58	762.04	789.05
2021-22	863.53	10,180.50	2,345.08	3,208.61	1,919.83	1,665.84
2022-23	1,288.79	13,328.60	6,081.80	7,370.59	3,935.10	4,122.44
2023-24	3,435.49	3,019.94	250.00	3,685.49	2,898.54	3,904.64
2024-25*	786.95	11,061.46	1,659.22	2,446.17	2,164.79	979.03

स्रोत : जेजेएम-आईएमआईएस **09.12.2024के अनुसार*

(ङ) और (च) भारत सरकार जेजेएम का कार्यान्वयन कर रही है जिसका उद्देश्य देश में सभी ग्रामीण परिवारों को पेयजल की पर्याप्त आपूर्ति उपलब्ध कराना है। विस्तृत ब्यौरा (क) से (घ) में दिया गया है।

ROAD CONDITIONS IN CHOKPOT SUB-DIVISION, SOUTH GARO HILLS

2869. **SHRI SALENG A SANGMA**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the status of road maintenance and development projects under the National Highways Authority of India (NHAI) in Chokpot Sub-division, South Garo Hills and outline any plans to address the deplorable road conditions and lack of amenities in the area;

(b) the funds allocated and disbursed so far by NHAI for road maintenance in South Garo Hills; and

(c) the manner in which the NHAI is collaborating with local authorities to ensure prompt completion of these road improvement projects and address any logistical or environmental challenges faced thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) There is only one National Highway i.e. NH-62 passing through Chokpot Sub-division in South Garo Hills district of Meghalaya which is entrusted to the State Public Works Department (PWD) of Meghalaya for development and maintenance and not to National Highways Authority of India (NHAI). Currently, road

maintenance work is in progress under the Short Term Maintenance Contract (STMC). Approval of the work for improvement and upgradation of the section of NH-62 in Chokput Sub-division to two-lane with paved shoulders configuration is planned under current year Annual Plan.

(b) Funds are allocated for development and maintenance of all National Highways in the State. For maintenance of NH-62 in South Garo Hills district works amounting to Rs.628.06 lakh has been approved.

(c) Government in Ministry of Road Transport and Highways and its executing agencies actively coordinate with local authorities at district and state level to expedite project preparation, pre-construction activities like land acquisition, forest clearance, etc. and construction issues.

SUBSIDIES UNDER PMEGP

2870. **SHRI MATHESWARAN V S:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether it is a fact that subsidies have not been released by the Government under Prime Ministers Employment Generation Programme (PMEGP) for a large number of claims by Banks who have given loans to the applicants in the State of Tamil Nadu: and

(b) whether it is true that as per PMEGP Guidelines the subsidy shall be released to the bank within 24 hours of raising the claim, if so, the reasons for not releasing the same?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Achievement for the State of Tamil Nadu under Prime Minister's Employment Generation Programme (PMEGP) from FY 2021-22 to FY 2023-24 is given below:

Financial Year	Achievement	
	Number of units	MM subsidies (Rs. in Lakh)
2021-22	5972	16445.76
2022-23	6140	17891.66
2023-24	6814	19871.81

417 number of claims involving Margin Money subsidy of Rs. 20.73 crore is pending due to budget constraint in FY 2023-24.

(b): Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing Prime Minister's Employment Generation Programme (PMEGP) for assisting entrepreneurs in setting up of new enterprises in the non-farm sector. Under the Scheme, KVIC verifies and validates the Margin Money subsidy claims and forward to the Nodal Bank for onward releasing of the Margin Money to the

Financing Bank within 3 working days in case the claims are in order. Nodal Bank will transfer the Margin Money subsidy claim amount validated by KVIC to the respective Financing Bank branch within 24 hours of the receipt of validation.

EV CHARGING STATIONS

2871. **DR. VINOD KUMAR BIND:**

SHRI PRATAP CHANDRA SARANGI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the total number of charging stations and battery swapping stations in the country;

(b) whether the Government plans to increase the number of charging stations and battery swapping stations, especially in Odisha and Uttar Pradesh, if so, the details thereof and if not, the reasons therefor;

(c) the number of EV charging stations established through PPP model, especially in Odisha and Uttar Pradesh; and

(d) whether there are any plans for converting the NH-135A and Bhubneswar-Kharagpur road (NH) in Odisha to an Electric Highway, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) As per information received from Ministry of Power, 25202 charging stations have so far been developed in the country. Apart from above, 50 EV Charging stations have been operationalized as a part of Way Side Amenity (WSA) facilities being developed along National Highways (NH)/Expressways.

(b) Yes, Sir, Government in the Ministry of Power has issued "Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024", dated 17th September 2024 for setting up of EV Charging Infrastructure on PPP basis, with a revenue sharing model. A copy of these guidelines is enclosed at **Statement**. Additionally, Government of Odisha and Uttar Pradesh have announced state specific EV policies emphasizing fiscal and non-fiscal incentives for deployment of EV charging infrastructure in respective states. Charging facilities have been made as a mandatory facility for wayside Amenities for promoting EV Charging Infrastructure.

(c) 6 EV charging stations along NHs/under WSA have been developed in Uttar Pradesh on PPP mode. 25 EV charging stations along 10 NHs/Expressways are planned in Odisha on Public-Private Partnership (PPP) mode.

(d) Government has not planned to convert the NH-135A and Bhubaneswer-Kharagpur road (NH) in Odisha to an Electric Highway.

12.12.2024

STATEMENT

Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024", dated 17th September 2024 for setting up of EV Charging Infrastructure on PPP basis, with a revenue sharing model

No. 12/2/2018-EV (Comp No. 241852)

Government of India

Ministry of Power

Shram Shakti Bhawan, Rafi Marg,

New Delhi, the 17th September, 2024

To,

1. The Secretaries of all Ministries/Departments of Government of India
2. The Chief Secretaries of the States/UTs

Subject: Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024 – reg.

Sir/Madam,

Ministry of Power issued "Charging Infrastructure for Electric Vehicles – Guidelines and Standards" in 2018 which were amended from time to time.After careful consideration and suggestions received from various stakeholders, it has been decided that there is a need to bring greater clarity with regards to the

applicability of these guidelines to public, semi-public and private charging stations, Power Utilities, Central and State agencies. Accordingly, revised consolidated guidelines titled “Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024”,as mentioned in the subsequent para of these guidelines, are hereby issued.

These guidelines shall supersede all the previous versions issued by Ministry of Power and shall be effective from date of its issuance.

1. Short Title: These guidelines shall be called “Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024”.

2. Applicability: These guidelines shall be applicable to

(i) Manufacturers, Owners and Operators of EV Charging Infrastructure located

a) In private parking spaces,

b) In semi restricted places like office buildings, educational institutions, hospitals, Group Housing Societies, e-bus depots and

c) In public places like commercial complexes, railway stations, petrol pumps, airports, metro stations, shopping arcades, municipal parking and

d) On highways and expressways.

(ii) Power utilities and Central and State agencies.

3. Objectives:

a) To drive EV adoption by making charging stationssafe, reliable and accessible.

b) To develop a robust charging network across theNation initially prioritising the essential locations.

c) To increase the viability of charging stations by facilitating public land at promotional rates, expeditious approval of electricity connections and standardising pricing of power supply.

d) To encourage charging of EVs during solar hours.

e) To prepare the electricity grid to handle the increased demand from EV charging.

4. Definitions:

a) **Captive Charging Station (CCS)** means an exclusive facility for chargingof EVs owned orcontrolledby the owner of charging stationor governed by him under a business agreement. Example: Government Departments, Corporate entities, Bus Depots, fleet owners etc.

b) **Central Nodal Agency (CNA)** means a CentralAgency for the rollout of Public EV Charging Infrastructure across the country.

c) **Charge Point Operator (CPO)** means any individual/entity operating the EV Charging Station.

d) **Charger Management System (CMS)** means a system used by fleet operators, charge point operators, and others, to monitor and optimize electric vehicle charging operations.

e) **Community Charging Station** means semi-public charging station installed at Group Housing Societies or other residential accommodations where only residents or authorized visitors can get their EV charged.

f) **Electric Vehicle** means any vehicle propelled, partly or wholly, by an electric motor drawing current from a rechargeable storage battery, or other portable energy storage devices or other self-generating electric source, as defined by Central Electricity Authority (CEA) in Measures relating to Safety and Electric Supply" regulations 2023, as amended from time to time.

g) **Electric Vehicle Charging Infrastructure (EVCI)** is a network of charging stations catering to diverse EV charging requirement and includes components such as EVSE, connection to DISCOM's supply system including electricity meter, Power Management System for energy optimization, energy distribution, grid stability and renewables integration, Communication network to assist data exchange in real time and remotely manage EV charging stations, cables, connectors, RFID tags, software applications, circuit breakers, solar panels (if connected), civil work, smart meter, transformer, etc.

h) **Electric Vehicle Charging Station:** Premises having any one or more EVSEs or combination thereof, with or without supporting upstream infrastructureoramenitiesas specified in subsequent sections of these guidelines.

i) **Electric Vehicle Supply Equipment (EVSE)** means an element in Electric Vehicle Charging Infrastructure (EVCI) that supplies electric energy for recharging the battery of electric vehicles as defined by Central Electricity Authority (CEA) in Measures relating to Safety and Electric Supply" regulations 2023, as amended from time to time.

j) **Group Housing Society (GHS)** means a building unit constructed or to be constructed with one or more floors having more than two dwelling units having common service facilities where land is owned jointly (as in the case of co-operative societies or the public agencies, such as local authorities or housing boards, etc.) and the construction is undertaken by one Agency, as defined in Model Building Bye-Laws 2016, as amended from time to time.

k) **Network Service Provider (NSP)** with respect to any electronic record is an intermediary which receives, stores or transmits or provides any service with respect to that record. This includes telecom service providers, internet service providers, web-hosting service providers, search engines, online payment sites, online-auction sites, online-market places and cyber cafes.

l) **Open Access** means non-discriminatory provision for use of transmission lines or distribution system or associated facilities with such lines or systems by any licensee or consumer or a person engaged in generation in accordance with the regulations specified by the Appropriate Commission.

m) **Open Automated Demand Response (Open ADR)**is an open, highly secure, and two-way information exchange model and Smart Grid standard to standardize, automate, and simplify Demand Response (DR) and Distributed Energy Resources (DER) to enable utilities and aggregators to cost-effectively manage growing energy demand **and** decentralized energy production, and customers to control their energy future.

n) **Open Charge Point Interface (OCPI)** means a communication protocol that supports information exchange between multiple network service providers (NSPs) and charge point operators to enable automated roaming between public charging networks for the ease of EV charging.

o) **Open Charge Point Protocol (OCPP)** means an open protocol used for communication between EVSE and the Charger Management system.

p) **Public Charging Station (PCS)** means EV charging station where any electric vehicle can get its battery recharged, without access restriction.

q) **Resident Welfare Association(RWA)**means an association comprising all the property owners within a Co-operative Group Housing Society, Multi storied Building, Residential Colony, or a similar body registered with the State Government, as defined in Electricity (Rights of Consumers) Rules, 2020as amended from time to time.

r) **Smart Charging** is a way to optimize the charging process according to distribution grid constraints, utilization of renewable energy sources and customer preference. This helps reducing transformer overloading requirement for enhancing capability of grid, mitigating voltage fluctuation in grids having high penetration of renewable energy sources. Smart charging includes bi-directional vehicle to grid integration.

s) **State Nodal Agency (SNA)** means an agency designated by StateGovernment for rollout of Public EV Charging Infrastructure in the state.

t) **Unified Energy Interface (UEI)** is a standardand interoperable network based on open source Beckn Protocol, which facilitates interoperability among charging networks, flexible demand response, grid services and cloud storage.

u) **Vehicle to Grid (V2G)** means a set of technologies which facilitates drawing unused electrical energy from electric vehicles into the grid. V2G can supply electricity to the grid during peak hours. V2G can enable electric vehicles toact as extra power source when weather-dependent renewable energy sources are not available.

Note: In case of anyconflict, definitions in respective Acts, Rules and Regulation as amended from time to time shall prevail.

5. General Requirements

(1) Setting up and operation of EV Charging Stations is a de-licensed activity and anyentity is free to establish EV Charging Infrastructure by adhering to these guidelines.

(2) Charge Point Operators may apply for an electricity connection for their EV charging stations. The Distribution Licensee must provide the required connection according to the following timelines specified under Electricity (Rights of Consumers) Rules, 2020 as amended from time to time:

S.No.	Area Type	Maximum time period within which distribution licensee shall provide new connection
1.	Metropolitan Area	3 days
2.	Other Municipal Area	7 days

3.	Rural Area	15 days
4.	Rural Area having hilly terrain	30 days
5.	If extension of distribution mains, or commissioning of new substations is required	90 days

In case of delay in supplying electricity within the period specified by the appropriate Commission, distribution licensee shall be liable for a penalty as may be determined by the Commission as per Electricity (Rights of Consumers) Rules, 2020 as amended from time to time.

To expedite the process, Distribution Licensees must establish a customer-friendly online single window clearance system, following the Standard Operating Procedure and application form outlined in **Annexure - III.**

(3) Appropriate Electricity Regulatory Commission must pre-specify connection charges up to 150 kW as perrule 4 (13) of Electricity (Rights of Consumers) Rules, 2020 as amended from time to time.Distribution Licensee must provide Low Tension (LT) connection up to 150 kW for charging stations provided, application for a separate LT electricity connection is made for EV charging station.

(4) State Nodal Agencies and Municipal Commissioners will conduct a yearly assessment of potential EV charging demand across their geographical area to ensure strategic placement of EV Charging Stations. State Nodal Agency (SNA) shall publish this data for benefit of Charge Point Operator.

(5) The Ministry of Housing and Urban Affairs (MoHUA) has amended relevant sections of the Model Building Bye-laws (2016) and the Urban and Regional Development Plans Formulation and Implementation Guidelines (URDPFI — 2014) to support the growth of electric mobility.These amendments take into account evolving charging technologies, EVs with different charging

needs and have a 20-year vision. Local Development Authorities are encouraged to adopt these revisions and ensure adequate space is allocated for establishing EV charging stations in new buildings and urban development plans.

(6) Charging Station owner may adopt newer technologies for charging of EVs such as induction charging, pantograph etc. compliant withsafety and connectivity requirements stipulated by CEA and BIS from time to time.

(7) Charging stations may also integrate solar energy for their stations.

6. Safety, Functionality and User Experience

(1) All Electric Vehicle Supply Equipmentshall comply with BIS standards indicated at **Annexure – I**.

(2) Safety and Connectivity of Electric Vehicle Supply Equipment requirementsshallbe as specified in CEA “Measures relating to Safety and Electric Supply” Regulations 2023 as amended from time to timeand CEA“Technical Standards for Connectivity of the Distributed Generation Resources”Regulation (2013) as amended from time to time.

(3) Functionality and User Experience requirements specified in **Annexure – II** of these guidelines.

7. Provision of public land at promotional rates for Public Charging Stations

Initially, Public Charging Stations (PCS) may experience low usage due to the gradual increase in electric vehicles on the road. The combination of high land rent

and uncertain future revenue streams can make setting up PCS financially unattractive. Therefore, the following provisions are made to lower the land cost.

a. Government/Public entities shall offer land for installation of PCS at a subsidized rate to Government/Public entity. This will be a revenue-sharing model where the land-owning agency receives ₹1 per kWh of electricity used for charging at the station, to be paid quarterly. The revenue sharing agreement may be initially entered by parties for a period of 10 years. A model revenue sharing agreement is placed at **Annexure - IV**.
b. The Revenue Sharing Model may also be adopted by the public Land-owning agency for providing the land to a private entity for installation of Public Charging Stations on bidding basis with floor price of ₹1 per kWh.

8. Charging Fee

The total feecharged by Charge Point Operators from customers shall comprise the following components: -

a. Electricity supply tariff which will be considered as pass through (₹ per kWh).

b. Service charge as per Clause 10.0 of these guidelines (₹ per kWh).

c. Land cost which will be pass through as per registered land deed (₹ per kWh).

d. GST as applicable (₹).

9. Tariff for supply of electricity to EV charging stations

(1) The tariff for supply of electricity to EV Charging Stations shall be single part and shall not exceed "Average Cost of Supply" till 31st March 2028.

(2) The Distribution Licensee will charge 0.7 times the Average Cost of Supply (ACoS) during solar hours (9:00 AM to 4:00 PM) and 1.3 times ACoS during non-solar hours (remaining hours of the day).

(3) Each EV charging station must have separate metering arrangements to accurately record consumption and apply the appropriate tariff.

(4) Distribution Licensee may provide sub metering for EV charger, behind-the-meter of an existing HT connection.

10. Service charges for EV Charging Stations

(1) The following ceiling limit for service charges (excluding GST and land cost) shall be applicable till 31st March, 2028for conductive AC/DC charging at PCS and Community EV Charging Stations setup on either public or private land. :-

S.No.	Charging Type	During Solar Hours (9:00 A.M. - 4:00 P.M.)	During Non-Solar Hours (4:00 P.M. - 9:00 A.M.)
1.	AC (Slow)	₹3.00 per unit	₹4.00 per unit
2.	DC (Fast)	₹11.00 per unit	₹13.00 per unit

***Note:** These ceiling limit are subject to annual review.

(2) Central and State governments may offer subsidies for setting up public charging stations.

(3) **Transparent Pricing:** EV Charging Stations will prominently display:

a. Charging rates per unit.

b. Applicable service charges.

(4) A committee under the Central Electricity Authority (CEA) will recommend service charges from time to time.

11. Charging Station Network

To ensure widespread availability, the following guidelines for Public Charging Station placement may be adopted.

(1) **Density**:

a. Urban Areas: By FY 2030, there will be at least one charging station within a 1 km x 1 km grid in urban areas as notified by respective state governments.

b. Highways: ChargingStations will be located every 20 km on both sides of highways, expressways, and major roads.

c. Long-Range and Heavy-Duty EVs: For long-range EVs and heavy-duty vehicles like buses and trucks, a fast-charging station (as per specifications in Clause 12 (7) of these guidelines will be located every 100 km on each side of the designated expressways, highways and major roads. Ideally, these stations will be situated within or near existing public charging stations. Cities/Urban Development Authorities/States may locate these facilities in urban regions within areas such as transport hubs or bus depots.

(2) **Flexibility**: Additional charging stations, both standard and fast-charging, can be installed beyond the minimum requirements.

(3) **Infrastructure Planning**: State and UT governments will utilize these density/distance guidelines to:

a. Secure land for public charging stations.

b. Prioritize installation of supporting infrastructure like transformers and feeders for electricity distribution.
c. Implement these measures even in cases without central or state subsidies.

(4) **Partnerships**: The government may prioritize existing fuel retail outlets operated by Oil Marketing Companies (OMCs) for installing public EV charging stations (meeting safety and connectivity standards as in **Annexure – I** and **Annexure - II**) to achieve the desired network coverage.
   a. OMCs with charging facilities should prominently advertise this on their signage to inform EV owners.
   b. Directional signs on nearby roads leading to charging stations will further enhance accessibility.

(5) **Additional Locations**: EVCharging stations can also be installed at:
   a. Group Housing Societies including Residential Societies
   b. Shopping malls
   c. Office complexes
   d. Restaurants and Hotels
   e. Educational institutions
   f. Hospitals

These charging stations should allow charging for visitor vehicles and be strategically located near entrances, exits, or well-lit elevator areas for optimal accessibility.

12. Public Charging Stations – General Requirements

(1) **EV Charger Specifications**:EV Chargers shall be as per the Indian Standards mentioned at **Annexure – I**.For small size EVs such as two wheelers, three wheelers, quadri-cycles, four wheelers etc.Charge Point Operatorswillpreferably providea minimum 7.4 kW AC or DC EV chargers.

(2) **User Convenience**:

(i) **Online Booking (Optional):**Public Charging Stations may partner with network service providers for convenient selection ofEVchargers and remote booking of charging slots.

(ii) **Real-Time Information:** Public Charging Stations will display user-friendly information including:

a. Location
b. EV Charger types (AC/DC, kW capacity)
c. Number of available EV chargers
d. Charging rates
e. Any additional fees
f. Information specified by the Central Nodal Agency (CNA)

(3) **Communication Protocols**: Open Standards are recommended. PublicCharge Point Operators (CPOs) may adopt open communication protocols like UEI, OCPP, OCPIor open ADR for efficient communication with DISCOMs regarding demand response.The protocols must be compliant to extant provisions of cyber security.

(4) **Payment Options**: Flexible Payment Methods must be offered. Public Charging Stations will offer (prepaid/postpaid) payment options, potentially with time-based rates and discounts during solar hours.

(5) **Electricity Connections**:

(i) **Distribution Licensee Connection**: Owner of Public Charging Stations can apply for electricity connections with their Distribution Licensee following the process outlined in **Annexure – III** of these guidelines.

(ii) **Open Access Option**:Owner of the PublicCharging Station can also choose to obtain electricity through open access within 15 days of submission of a complete application. This option involves paying a surcharge (not exceeding 20% of the tariff applicable to the category of the consumers seeking open access as per Tariff Policy 2016), transmission charges and wheeling charges. No additional fee will be applied beyond these.

(iii) Owner of PublicCharging Station may explore potential integration of renewable energy sources (example solar) in their charging stations.

(6) **Station Amenities (Optional)**:LargerPublicEV Charging stations i.e. stations with more than 10 EV chargers for four-wheeled vehicles may offer additional amenities like washrooms, drinking water, and covered waiting areas for customers.They may also be equipped with surveillance cameras with at least one month storage.

(7) **Fast Charging for Long-Range and Heavy-Duty EVs**: Public Charging Stations equipped for fast charging long-range EVs and heavy-duty vehicles (like trucks and buses) must meet the following specifications:

(i) **High-Power EV Chargers:** At least two EV chargers with a minimum capacity of 240 kW each, complying with Power Levels 3 or 4 as defined in **Annexure –I**.

(ii) **Liquid Cooled Cables (Optional):**PublicCharging Stations may also choose to provide Liquid Cooled Cables for high-speed charging of vehicles with compatible fluid-cooled batteries (a feature found in some long-range EVs).

13. Information about the database of Public Charging Stations:

(1) The Bureau of Energy Efficiency (BEE) has createdNational online database of all public charging stations across India. This will help EV owners to easily locate nearby Publiccharging stations.

(2)PublicCharge Point Operators (CPOs) are advised to adopt open communication standards/protocolsfor data sharing likeUnified Energy Interface (UEI), Open Charge Point Protocol (OCPP), Open Charge Point Interface (OCPI) and Open Automated Demand Response (open ADR).

(i) Centralized Platform:

a. **National Database:** BEE, in collaboration with State Nodal Agencies (SNAs), will maintain a databaseof public charging stations nationwide.

b. **Open APIs for third party developers:**BEE will provide open APIs to third party developer for integrating value added services to the National database. Open APIs shall be restricted to non-confidential information.

c. **Standardized Information:** A common data format using minimal fields will ensure consistent information across all EV charging stations.

(ii) Simple Registration: Public Charge Point Operators will register their EV charging stations on theNational database using minimal fields.

(iii) Energy Data Sharing: PublicCharge Point Operators will share annual data on energy sold per EV charger on National database.

(3) Bureau of Energy Efficiency will provide awareness using the EV Yatra Portal.

14. Charging at Office/Commercial buildings

(1) **New Connection:**Building/Office owner can request for a separate metered connection from Distribution Licensee with a dedicated EV charging tariff. This will be installed within the timelines specified in Electricity (Rights of Consumers) Rules, 2020 as amended from time to time.

(2) **Existing Connections**: Building/Office owner may use their existing electricity connections to charge employee EVs at the workplace.

(3) **Increased Load**: If necessary, Building/Office owner can apply to their electricity distribution licensee for a higher power load to accommodate EVcharging stations.

(4) **EV Charger Selection**: In consultation with the distribution licensee, commercial building owners can choose the types and number of workplace EVchargers to install based on employee needs.

15. Charging at Residence

(1) **New Connection:** Owners can request for a separate metered connection from Distribution Licensee with a dedicated EV charging tariff. This shall be granted within the timelines specified in Electricity (Rights of Consumers) Rules, 2020 as amended from time to time.

(2) **Existing Connection:** Owners can use their existing electricity connection to charge their EVs at home.

(3) **Increased Load:** If EV charging station requires more power than the current sanctioned load, the owner will apply to the distribution licensee for seeking increase in the sanction load.

(4) **Charging Rates:** Domestic electricity rates will apply to charging EVs at home.

16. Community Charging for Residents

(1) **New Connection:** Resident Welfare Association, Group Housing Society, an owner of a flat, house in an Association, any other consumer within a GHS, can request for a separate metered connection from Distribution Licensee with a dedicated EV charging tariff. This will be installed within the timelines specified in Electricity (Rights of Consumers) Rules, 2020 as amended from time to time.

(2) **Group Housing Societies (GHS)**: In consultation with the distribution licensee, Residential Welfare Associations (Society) can establish EV charging stations within their premises.

(3) **Choice of EVChargers**: Residents can decide on the types and number of community EVchargers to be installed.

(4) **Visitor Charging**: Community stations can be equipped to allow charging for authorized visitor vehicles.

(5) **Private Charging Points**: Residents can install private EVcharging stations in their designated parking spaces.The Distribution Licensee will ensure electricity supply through the resident's existing meter or a separate sub-meter depending on consumer's choice.

(6) **Increased Load:**If community EV charging stations requires more power than the current sanctioned load, then GHS will apply to the distribution licensee for seeking increase in the sanctioned load.

(7) **Community Charging Rates**: GHS will determine the charging fees for community charging based on the applicable electricity tariff and service ceiling limits laid down under these guidelines.

17. Charging Stations for E-Buses

Electricity Connections:

(1) **Distribution Licensee Connection**: Bus depot operators can apply for electricity connections with their Distribution Licensee, following the process outlined in **Annexure - III** of these guidelines.

(2) **Open Access Option**: E-Bus depots can also choose to obtain electricity through open access within 15 days of submitting a complete application. This option involves paying a surcharge (not exceeding 20% of the tariff applicable to the category of the consumers seeking open accessas per Tariff

Policy 2016), transmission charges, and wheeling charges. No additional fees will be applied beyond these.

(3) State Transport Undertakings may explore potential integration of renewable energy sources (example solar) in bus depots.

Charging Station Equipment for E-Buses:

(4) **High-PowerEV Chargers**: E-Bus depots must install EVchargers with a minimum capacity of 240 kW, complying with Power Level 3 or 4 as defined in **Annexure - I.**

(5) **Liquid Cooled Cables (Optional)**: For depots with e-buses equipped with liquid-cooled batteries (common in some long-range models), appropriate cables for high-speed charging of such batteries can be installed at theEV charging stations, if needed.

18. Implementation of Vehicle to Grid

(1) EV fleets act as vast electricity storages, flexible loads and decentralised energy resources capable of providing flexibility to support power system operations.V2G may be enabled as per the requirements of respective Distribution Licensee.

(2) Tariff for electricity under V2G operation will be as determined by the appropriate Electricity Regulatory Commission.

(3) Public Charge Point Operators may maximise amount of smart charging instead of uncontrolled/unmanaged charging in consultation with aggregators/distribution licensee.

(4) Public Charge Point Operators may complimentEVcharging stations with storages and facilitate bi-directional flow of electricity between grid and electric vehicles.

(5) Vehicle and EVSE OEMs may explore capabilities of V2G enabled electric vehicles and EV chargers to allowgrid services while protecting the vehicle batteries against overcharging and discharging.

19. Charging station as Solar Carport

Solar carport is a dual purpose, stand-alone structure that provides shelter for vehicles, whilst generating clean, renewable energy from the sun for use on-site including electric vehicle charging.

Solar carports can be installed independently or integrated with grid. Solar carport with Battery Storage can be charged with solar energy and store energy onsite. This stored energy can subsequently be utilized to charge electric vehicles, providing an independent and sustainable alternative to traditional grid-dependent charging.

20. Implementation Mechanism

(1) **Central Nodal Agency**: The Bureau of Energy Efficiency (BEE) will act as the Central Nodal Authority to monitor the implementation of these guidelines. All relevant agencies, including electricity distribution companies (DISCOMs), the Central Electricity Authority (CEA), and state government agencies, will be expected to cooperate and provide necessary support to the BEE.

(2) **State Nodal Agencies**: Each state will designate a State Nodal Agency (SNA) responsible for coordinating with DISCOMs to facilitate electricity connections for public, community, workplace, and e-bus depot charging stations.State governments have the flexibility to choose their Nodal Agency. The state DISCOMs will be the default option.However, states can also designateState

Public Sector Undertakings (SPSU),Urban local bodies (ULBs) or Urban Development Authorities. A state level steering committee chaired by Secretary in-charge of Energy and comprising secretaries of Transport, Municipal Administration and Urban Development, such other members as required shall be constituted to plan and monitor the implementation of EV Charging Infrastructure at the state level.

(3) **Progress Review- Steering Committee**:A central steering committee chaired by the Additional Secretary of the Ministry of Power including members from relevant ministries, representative from states,BEE and CEAwill review the implementation of these guidelines.

(Under Secretary to GoI)

Copy to

As per list of addressee

Annexure - I

Indian Standards forEV Chargersnotified by BIS:

Power Level	Type of EV Charger	EV Charger Capacity	Charging Device / Protocol	EV – EVSE Communication	Charge Point Plug / Socket	Vehicle Inlet / Connector
Power Level 1	Light EV AC Charge Point (for 2W, 3W and 4W – M1 Category)	Up to 7 kW	IS-17017-22-1	Bluetooth Low Energy	IS-60309	IS-17017-2-7, IS-17017-2-2
	Light EV DC Charge Point (for 2W, 3W Category)	Up to 12 kW	IS-17017-25 [CAN]		IS-17017-2-6	IS-17017-2-6
	Light EV AC/DC Combo (for 2W, 3W)	Up to 7 kW (AC) or up to 12 kW (DC)	IS-17017-31		IS-17017-2-7	IS-17017-2-7
Power Level 2	Parkbay AC Charge Point (for 3W and 4W – M1 Category)	Normal Power ~11kW/ 22 kW	IS-17017-1	IS-15118 [PLC]	IS-17017-2-2	IS-17017-2-2

Power Level	Type of EV Charger	EV Charger Capacity	Charging Device / Protocol	EV – EVSE Communication	Charge Point Plug / Socket	Vehicle Inlet / Connector
Power Level 3	DC Charging Protocol (for 4W (M1 Category), Buses and Trucks (M3 Category))	DC 50 kW to 250 kW	IS-17017-23	IS-17017-24 [CAN] IS-15118 [PLC]	IS-17017-2-3	IS-17017-2-3
Power Level 4	DC High Power for e-Bus and Trucks Charging Station (M3 Category)	DC High Power (250 kW --> 500 kW)	IS-17017-23	IS-17017-24 [CAN] IS-15118 [PLC]	IS-17017-2-3	IS-17017-2-3

Note: For the purpose of these guidelines, terminologies “Electric Vehicle Supply Equipment (EVSE)” and “EV Charger(s)” have been used inter-changeably.

Annexure - II

Checklist – A (Safety Requirements)

- ☑ **Reliable Wiring**: Appropriate cabling and electrical work to ensure safety.
- ☑ **Surge Protection**: Type-1 and Type-2 protection (as per Indian Standard Code IS / IEC 62305-4/IEC 61643-12 © IEC: 2008 (Edition 2.0 2008-11) to safeguard against electrical surges implemented.
- ☑ **Fire Safety**: Adequate fire protection equipment and facilities installed as per relevant Indian Standards.
- ☑ **Weather Protection**: As per Clause 12.4 of BIS 17017 (Part 1) 2018.
- ☑ **Compliances –NationalRegulations**: All electrical equipment installed in EVcharging station complies with Central Electricity Authority regulations, specifically the Technical Standards for Connectivity of Distributed Generation Resources (2013) and Safety and Electric Supply Measures (2023), as amended from time to time.
- ☑ **Compliances - Equipment Testing**: Each EVSE model with different power ratings and communication protocols type tested by the Original Equipment Manufacturer in accordancewith BIS standards specified in **Annexure - I** in

atesting agency accredited by the National Accreditation Board for Testing and Calibration Laboratories (NABL), with a valid Type Test certificate.

Checklist – B (Functionality and User Experience)

- ☑ **Station Design:** The EVcharging station is well-lit and has appropriate infrastructure to meet local regulations.
- ☑ **Vehicle Manoeuvring:**Adequate space for charging vehicles and easy entry/exit provided.
- ☑ **EVCharger Options:** Stations with one or more EVchargers, compliant with standards specified in **Annexure - I**.
- ☑ **Clear Instructions:**Publicand semi-publicEVcharging stations display visual aids/pictorial narration in English/Hindi and Local Language to guide users through the charging process.
- ☑ **EVCharger Information:** Specifications of the available EVchargers displayed on EVSE for user reference in Public charging stations.
- ☑ **Trained Staff:**EVCharging stations with more than four EVchargers manned with trained personnel on hand for safe operation. (optional)
- ☑ **Dedicated Parking:** Clearly marked and unobstructed parking spaces reserved for EV charging at charging stations.
- ☑ **Digital Convenience:** Arrangements for usage tracking, automatic billing, and convenient payment options made.
- ☑ **User Security:** Customer care number of the CPO (Charge Point Operator), National Emergency Number (112), and Women's Helpline Number (1091) prominently displayed in Public charging stations.
- ☑ **Security Cameras:** Stations equipped with CCTV cameras with a month’s worth of data storage. (optional)
- ☑ **Minimum Parking Space:** Offices, commercial buildings, resident welfare associationstoset aside a minimum share of total common vehicle/parking capacity as specified in the building bye-laws of the state.

Annexure – III

Standard Operating Procedure (SOP) for Single Window System and Standard Application Form:

S.No.	Action	Responsible Entity	Timeline
1.	Develop Online Portal for receiving application and granting ofelectricity connection to Charge Point Operators (CPOs) and integrate it with SNA/CNA portal for monitoring.	DISCOM/SNA/CNA	As per Electricity (Rights of Consumers) Rules, 2020as amended from time to time.
2.	Fill and submit online application form seeking connection from DISCOM. Online forms maybe based on **Annexure – III (A) and Annexure III - (B)**of these guidelines.	CPOs	-

3.	Scrutinize and inform discrepancies in applications, if any, and provide details of concerned DISCOM official to the CPO.	DISCOM	3 days
4.	Re-submission of complete application addressing discrepancies pointed out by DISCOM.	CPOs	3 days
5.	Conduct technical feasibility assessment of location and issuance of demand note for release of electricity connection	DISCOM	As per Electricity (Rights of Consumers) Rules, 2020 as amended from time to time/ State ERC
6.	Electrical Inspectorate Safety clearance and other compliances to be shared by applicant before energization of connection and CPO to install EV charger and required electrical infrastructure.	CPO	-

Annexure - III (A)

Application form (proposed)

S. No.	Particulars	Response
1.	Name of Applicant / Organization	
2.	Company registered under (Indian Companies Act / Individual / Co-operative Society / Any Other Corporate Entity) Company Registration Certificate / Memorandum of Understanding to be submitted as proof)	
3.	Company registration number	
4.	Registered Address	
5.	Present activity/business carried by the applicant/ organization	
Details of Authorised person		
6.	Name	
7.	Designation	
8.	Mobile Number	
9.	Email ID	
10.	ID number of any Government ID proof	
Location details of proposed site		
11.	Type of Location (Retail Outlets / Public / Semi-public (Restricted)	

12.	Address of location along with Area Pin Code	
13.	City	
14.	District	
15.	Geo-graphical co-ordinates of Location (Latitude and Longitude)	
16.	Details of Network Service Provider	
17.	Existing load (kW / kVA), if any	
18.	Desired Load (kW / kVA)	
19.	Supply type (LT / HT)	
20.	Tariff category	
EV Charger details		
21.	Type of EVCharger (CCS / Type 2 / Bharat AC-001 / Others)	
22.	Number of EV chargers	
23.	Capacity of each EVcharger (kW)	
24.	No. of connector guns	
25.	Total connected load	

Annexure - III (B)

Documents required from the CPO (Tentative list).

1) Registered land deed between Land Owning Agency and the CPO or between lessee and charge point operator in case of sub leased property.
2) Power of Attorney confirming powers on the person(s) who are competent to execute the MoU / agreement.
3) Certified copy of Company Registration Certificate.
4) Copy of PAN Card.
5) Copy of GST Registration.
6) Self-Attested copy of Govt. ID Proof of the Authorised Representative.
7) Petroleum and Explosives Safety Organization (PESO)Approval in case electricity connection required for installation of EV chargers at Petrol Pumps / Gas Stations, shall be sought by CPO.
8) NOC from fire department (if EV charger is to be installed in the basement of a building).
9) EV Charger typetest certificate fromNABL Accredited Lab.
10) Undertaking on Stamp Paper for using power supply only for public EV charging.

ANNEXURE – IV

Model Revenue Sharing Agreement between Land-Owning Agency (LOA) and Charge Point Operator (CPO) for deployment of Public EV Charging Stations

This agreement is entered into this ….. day of …… <YYYY> at....., India.

BETWEEN

M/s. <Insert Name of Land Owning Agency>which expression shall unless repugnant to the context or meaning thereof, include successors and assigns of the **FIRST PART**.

AND

M/s. <Name of CPO>a Company registered under the 1956 Act, having its registered Office at <CPO registered address> (hereinafter referred to as "<CPO>" which expression shall mean and include its successor(s), administrator(s) and assigns) of the **SECOND PART.**

<LAND OWNING AGENCY> and <CPO> are hereinafter individually referred to as the "**Party**" and collectively as the "**Parties**".

WHEREAS:

A. <Details of <LAND OWNING AGENCY> (Name & Address)>.

B. <Details of CPO (Name & Address)>,

C. **<CPO>** intends to establish, setup and operate Charging Point(s) (*defined herein below*) for charging of electric vehicles at identified sites operated by <<LAND OWNING AGENCY> Name> and <LAND OWNING AGENCY> intends to grant permission to **<CPO NAME>** to set up Public EV Charging Stations at selected sites in ……. (hereinafter referred as "**Public Charging Station Locations/ SOL**") and manage the same at <LAND OWNING AGENCY> sites on mutually agreed terms and conditions outlined in this Agreement.

D. In consideration of the above, this Agreement sets out the intent of the Parties in relation to the said proposal.

NOW THEREFORE, in consideration of the mutual covenants, terms, conditions and understandings set forth in this Agreement, the Parties hereby agree as follows:

1. Definitions

The following capitalized terms wherever used in this AGREEMENT shall have the meanings given hereunder:

"**Public EV Charging Stations(s)**" means a device or station that supplies power to charge the batteries of an electric vehicle;

"**CPO**" mean Charger Point Operator.

"**AC**" shall mean Alternating Current Charging;

"**DC**" shall mean Direct Current Charging;

"**GST**" shall mean Goods and Services Tax;

"**Installation Work**" means the construction and installation of the Public Charging stations and upstream supply, (if required) System and the operation and maintenance thereof, all performed by or for **<CPO NAME>** at the identified site.

"**kW**" shall mean rating of public EV Charger;

"**Operating Cost**" shall include direct electricity energy charge payment through payment gateway service provider appointed by **<CPO NAME>**, salary of supervisor or equivalent level person designated for managing the backend system, salary for semi-skilled/ skilled workers appointed by <CPO NAME> for maintenance of chargers, annual maintenance cost of chargers, telecommunication cost, IT System cost and customer support;

"**Projects/ Charging Locations** shall have a meaning ascribed in above Recital C hereof;

"**SOL**" means sites owned and/or operated by <LAND OWNING AGENCY>.

"**Term**" shall mean 10 years with Annual Maintenance Cost (AMC) starting from the earlier of: (a) six months from the Effective Date, or (b) the date of installation of the last Charging Point at the identified SOL in terms of this Agreement.

Effective Date: DD/MM/YYYY

"**System**" includes the Charging Points, assemblies, converters, switches, wiring devices and wiring, and all other material/civil works comprising the Installation Work.

2. Proposal

a. M/s CPO Name has proposed to establish and operate up to ……. no. of Public Electric Vehicle Charging Point(s) at SOL owned and/or operated by Land owning agency. For Setting up of such Public EV charging stations by M/s

CPO, Landowning agency would provide the required space of about Sq. Ft within the premises of the identified locations subject to feasibility in order to develop the required infrastructure for charging of electric vehicles.

b. The Parties are keen to develop partnership for the Projects/ Public EV Charging Locations at <Location Address> and may discuss further expansion at other locations, at the sole discretion of M/s <CPO Name>.

c. The Parties shall jointly select the identified locations based on availability of space and feasibility of operation of the Public Charging Stations without affecting regular operation of the identified locations.

d. M/s <CPO NAME> agrees to establish, setup and operate ……. nos. of charging points at each public charging station. The Charging Station shall have chargers in accordance with Guidelines notified by the Ministry of Power. The charging infrastructure so installed shall comply with the government/ministry of power guidelines and regulations for performance, safety & quality from time to time.

e. M/s <CPO NAME> agrees to invest in setting up and operating the public charging stations including separate power connection, transformer and meter, if required, at itsown cost, and shall upgrade and refurbish the Public Charging Stations, in line with thetechnology advancements and business needs, from time to time. The cost of electricityincluding surcharge, duty, contingency for power purchase adjustment charges, etc. and all operating and maintenance expenses related to Charging Points shall be borne by M/s <CPO NAME>.

f. The Parties agree that the Public Charging Stations may be operated through a cloud- based solution technology developed and owned by M/s <CPO NAME> and manpower deployed at the identified locations by M/s <CPO name>

g. The Parties agree that all applicable statutory approvals/ permissions from the respective authorities for the Public Charging Stations shall be procured and obtained by M/s <CPO NAME>. <LAND OWNING AGENCY> shall provide all assistance toM/s <CPO NAME> to enable M/s <CPO NAME> to obtain the consents, clearances and permits, and the governmental approvals in a timely manner in connection with theProject. Further, <Land owning agency> agrees to

assist in obtaining separate power connection or enhancing the power supply at each location, if required by M/s <CPO NAME> in connection with the Project.

h. M/s <CPO NAME> shall arrange deployment of qualified and suitable manpower andrequired necessary tools, logistics, spares & consumables during installation, commissioning and O&M of Public EV charging stations at SOL. <LAND OWNINGAGENCY> hereby grants to M/s <CPO NAME> a right, co-terminus with the term toingress and egress the location and access to electrical panels and conduits to interconnect or disconnect the System with the SOL electrical wiring.

i. Safety is of paramount importance and M/s <CPO NAME> shall take all safety precautions in connection with the setting up and operation of the Public Charging Stations to ensure safety to the user. <LAND OWNING AGENCY> agrees to ensure to provide safe and secure environment to install and operate the System. In the eventof any damage to the land-owning agency facilities, property due to any fault in the M/s <CPO NAME>'s equipment, M/s <CPO NAME> will be liable to make good thelosses to SOL for the same. <LAND OWNING AGENCY> shall be responsible for the loss incurred by M/s <CPO NAME> limited to Public Charging Stations and established infrastructure due to gross negligence or willful default on the part of <LAND OWNING AGENCY> or their agents/ employees.

j. <LAND OWNING AGENCY> agrees and confirms that the Public Charging Locations (including the unfettered access to the identified space for the respective <LAND OWNING AGENCY>) shall be free from encumbrances or hindrances, and if during the installation and operation period, the same is identified by M/s <CPO NAME>, then <LAND OWNING AGENCY> shall remove the encumbrance or hindrance or provide suitable space for the System within the same location at the cost and expense of <LAND OWNING AGENCY> with immediate effect.

k. The Parties agree to jointly undertake the planning, design, setting-up and implementing the Projects/ Public Charging Stations at the respective <LAND OWNING AGENCY>. The Parties, *inter-alia*, agree to ensure; (a) Planning and designing the charging infrastructure in relation to the Projects; (b) Investment in

the Projects by M/s <CPO NAME>; (c) Operating and maintaining the Projects by <CPOName>; and (d) Managing the Projects using cloud-based solution system software.

l. <LAND OWNING AGENCY> shall not directly or indirectly cause, create, incur, assume, or suffer to exist any lien on or with respect to the System or any interest therein. The Project and the System shall remain the property of M/s <CPO NAME> and shall not attach to or be deemed a part of, or fixture to the <LAND OWNING AGENCY>. Neither <LAND OWNING AGENCY> nor its lessees or tenants or any other Person shall have any right, benefit, or interest in the Project.

m. <LAND OWNING AGENCY> shall provide sufficient space at the provided locationfor the temporary storage and staging of tools, materials, equipment and facilities reasonably necessary during the Installation Work, or Project removal, and access for rigging and material handling.

n. Wherever separate power connection to Public EV Charging Stations is not mandated/not provided, <LAND OWNING AGENCY> shall provide required power to M/s<CPO NAME> for the maintenance and operation of its System at the rate <LAND OWNING AGENCY> is paying to the distribution utility at the relevant SOL and M/s<CPO NAME> shall reimburse the same to <LAND OWNING AGENCY> on actuals.In case, requires additional transformer or any expenses for providing the power, the same shall be incurred by M/s <CPO NAME>. In the event of the Govt. announcing a policy for subsidized power charges for EV charging stations, then M/s <CPO NAME>shall make necessary arrangements including separate meter and approvals as requiredat their own cost to avail the lower tariff.

o. Any other activities considered necessary for setting up Public Charging Stations for electric vehicles at provided locations or other suitable locations on mutually agreed covenants/commercials arrangements, which are not specifically set out herein, but which may be identified at a later date, shall be included by mutual discussion and consent of Parties.

p. The number of identified locations considered for Public EV Charging Stations would not be a binding number and could be amended seeing the potential,

increase in business volume, less vehicle turnaround etc., if any.

q. The number of Public EV Charging Stations in a cluster would be tentative and could increase / decrease subject to joint agreement between <LAND OWNING AGENCY> and M/s. <CPO NAME>. The addition or deletion of EV Charging Stations could be subsequently conveyed to each other in writing.

r. Branding: <LAND OWNING AGENCY> and M/s. <CPO NAME> shall do joint branding of the venture so as to create positive long-term association, market penetration, to create synergies based on unique strengths of each parties/brand, gain market share and increase revenue and also to boost the reputation of the parties in thisproject.

3. Payment of License Fee, Revenue Share and Billing Cycle raising of invoices, release of payments, security deposit etc.

a. M/s. **<CPO NAME>** to pay <LAND OWNING AGENCY> Rs. xxx/kWh which shall be ₹ 1.0 / kWh in case of such CPO being a Government/Public Entity or at discovered price through bidding with floor price of ₹ 1 / kWh in case CPO being aprivate entity of billed units(kWh) from charging business starting from 1st year, of billed units from charging business to <LAND OWNING AGENCY> within …. days after end of Quarter.

b. For the purpose of revenue sharing, M/s **<CPO NAME>** shall furnish the complete details of accounting of the billed units to <LAND OWNING AGENCY> for transparency and shall be governed by confidentiality under this Agreement.

M/s <CPO NAME> shall promptly pay the bill on monthly basis within 10 days of demand for electrical energy consumed for charging electric vehicles at the said locations as per actual minimum charges /as per actual. The charges should be paid to the <LAND OWNING AGENCY> till such time a separate meter is obtained in the name of <CPO NAME>. After obtaining a separate meter in the name of <CPONAME>, the electricity charges shall be directly paid by <CPO NAME> based on the electrical energy consumed for charging EVs at each SOL. Dispute resolution mechanism of electricity bills, if any, to

be taken up with relevant Discom with support from land owning agency.

4. Payment of Taxes

M/s **<CPO NAME>** shall pay all the statutory levies and taxes imposed by the Government or any other authorities present or future on the operation of EV charging stations. Further, M/s **<CPO NAME>** shall also pay to <LAND OWNING AGENCY> increase in the taxes and/or any levies on the land area used specifically for Public EV charging station, by any local authority including Municipal corporation/municipality/gram panchayat or any other statutory authority or by the government except property tax. <LAND OWNING AGENCY> shall pay property tax.

5. Insurance

M/s **<CPO NAME>** shall at all times and from time to time at its own cost and expensetake out adequate and proper insurance during the continuance of this agreement froma well reputed insurance company against all risks including third party risk to persons and properties, fire and explosion risk and riot risks etc. covering operation of the Public Charging stations installed at SOL.

6. Standard Indemnification

Each party (indemnifying party) agrees to indemnify, defend and hold the other party (indemnified party) harmless from and against:

a. Any third party claim (including intellectual property infringement claim), liability, obligation, loss, damage, deficiency, assessment, judgement, cost or expense (including, without limitation to costs and expenses incurred in preparing and defending against or prosecuting any third party litigation, claim, action, suit proceeding or demand) of any kind or character, arising out of or in any manner solely attributable to any failure of the indemnifying Party to perform its obligations described hereunder, gross negligence or wilful misconduct in the fulfilment of its obligations hereunder or for infringing the intellectual property rights of any third party.

b. Any claim, liability, obligation, loss, damage, deficiency, assessment, judgement, cost or expense (including, without limitation to costs and expenses incurred in preparing and defending against or prosecuting any third party litigation, claim, action, suit proceeding or demand) of any kind or character arising from claims

orsanctions or penalties imposed by any regulatory authority for failure by a Party orany of its respective officers, directors, employees, servants, sub-contractors or agents to comply with any applicable laws, rules and regulations.

c. Any claim, liability, obligation, loss, damage, deficiency, assessment, judgement, cost or expense (including, without limitation to costs and expenses incurred in preparing and defending against or prosecuting any third party litigation, claim, action, suit proceeding or demand) of any kind or character with respect to any damage to or loss of property of a third party arising out of acts or omissions by a Party or any of its respective officers, directors, employees, servants, sub-contractors, or agents in the performance of its obligations under this agreement.

7. Term & Termination

7.1 This Agreement shall come into force from the Effective Date of this agreement and remain in force during the 'Term' as defined under Definitions above. The agreement shall be further extended for a period as decided and agreed mutually in writing by the Parties. The Agreement may be terminated / exited by the Parties prior to the scheduled validity period due to any one of the following reasons:

a. Any misrepresentation, breach or violation of the terms of this Agreement by either of the Parties;

b. If <LAND OWNING AGENCY> fails to provide the Charging Locations for locating the Charging Points at the identified SOL or M/s **<CPO NAME>** failing to install the charging Points at the identified SOL within a reasonable time as agreed mutually; and

c. With mutual consent of both the parties without assigning any reason.

7.2 Upon such early termination, M/s <CPO NAME> shall have the right to dismantle all the System, equipment and Charging Points and take control in its custody, the Charging Points, System and equipment. <LAND OWNING AGENCY> shall have noright to claim and recover any of the Charging Points and the System from any Charging Locations at the identified locations and the equipment/ infrastructureestablishment by M/s <CPO NAME>.

8. Representations and Warranties

Each Party represents and warrants to the other Parties that:

(a) it has power to execute, deliver and perform its obligations under the Agreement andall necessary corporate and other actions have been taken to authorise such execution, delivery and performance;

(b) it has all requisite power and authority, and does not require the consent of any thirdparty to enter into this AGREEMENT and grant the rights provided herein;

(c) it is in compliance with all applicable laws and regulations, as may be applicable to it.

(d) the execution, delivery and performance of its obligations under the Agreement doesnot and will not: (i) contravene any applicable law, or any judgment or decree of anycourt having jurisdiction over it; or (ii) conflict with or result in any breach or default under any agreement, instrument, regulation, license or authorisation binding upon it or any of its assets.

(e) violate the memorandum and articles of association, by-laws or other applicable organisational documents thereof; and

(f) there is no litigation pending or, to the best of such Party's knowledge, threatened towhich it is a party that presently affects or which would have a material adverse effect on the financial condition or prospects or business of such Party in the fulfilment of its obligations under this AGREEMENT.

9. Confidentiality

9.1. During the subsistence of this Agreement and after termination or expiration of this Agreement for any reason whatsoever, the Party receiving any information and/or document which are marked as Confidential (hereinafter referred to as the "Confidential Information") shall:

a. Keep the confidential Information confidential;

b. Do not disclose the Confidential Information to any other person without the prior written consent of the Party disclosing such information (hereinafter referred to as the "**Disclosing Party**") except to its employees, agents, shareholders, investors, partners and advisors on a strictly need-to-know basis,and upon such person executing a non-disclosure undertaking in respect of the Confidential Information in a format reasonably satisfactory to the DisclosingParty;

c. Do not use the Confidential Information for any purpose other than the

performance of its obligations under this Agreement; Without the prior written consent of the Disclosing Party, not to make a public announcement or any other disclosure of the Confidential Information except as required by any legal stipulation applicable to it. In case of such disclosure required by legal stipulation, a Party which is required to make such disclosure shall, as soon as practicable after it is made aware of the requirement to make such disclosure, inform the Disclosing Party of the need to disclose such Confidential Information, the content thereof and the legal stipulation which requires disclosure of such Confidential Information.

9.2. The obligations contained in the relevant clauses above shall not apply to anyConfidential Information which:

a. is at the date of this Agreement or at any time after the date of this Agreement comes into the public domain other than through breach of this Agreement by such Party; can be shown by the Party receiving the information to thereasonable satisfaction of the Disclosing Party that the same was known to such Party prior to the disclosure;
b. subsequently comes lawfully into the possession of the Party receiving such information from a person other than the Disclosing Party; or
c. such information which any Party is required to disclose by law, by a court of competent jurisdiction or by another appropriate regulatory body, provided that the Party required to disclose shall use reasonable endeavors to consult with the Disclosing Party and take into consideration is reasonable requests inrelation to such disclosure.

10. Notice

All communication, demand and notices required to be sent under this Agreement shall be sent or delivered to the receiving Party at the address set forth herein, or at such other address as the Parties may from time to time designate in writing:

M/s <CPO NAME>:

Address : -

…….

12.12.2024

…….

……..

……..

Fax No.:

Email id :-

LOA:

Address:

Email id:-

Any Notice, demand or other communication shall be sent by registered post / hand delivery.

11. Intellectual Property Rights

Intellectual Property Rights owned by each respective Party shall remain the propertyof such Party and nothing in this AGREEMENT shall be taken to represent an assignment, license or grant of other rights in or under such Intellectual Property Rightsto the other Party. All right, title and interest to all Intellectual Property of each Party as of the Effective Date of this AGREEMENT, including that which is or may becomeprotectable by patent, copyright, trademark, trade secret or similar law, shall remain exclusively with that Party.

12. Governing Law and Jurisdiction

This AGREEMENT shall be governed by and construed in accordance with the lawsof India. Courts at <City, State>, India shall have exclusive jurisdiction in respect ofmatters arising out of or in relation to this AGREEMENT.

13. Dispute Settlement

The Parties hereby agree that they shall work together to resolve any disputes that may arise under, in relation to or in connection with this Agreement (referred to in this clause as a "**Dispute**"). In the event such Dispute is not resolved amicably within 60 (sixty) days of the date of receipt of notice issued by disputing party with respect to same by the non-disputing party then in such case all Dispute shall be settled by binding arbitration pursuant to the Arbitration and Conciliation Act, 1996, as amended("**Arbitration Act**"), in

following manner:

If any dispute or difference of any kind whatsoever shall arise between the Parties in connection with or arising out of this agreement, such dispute or difference shall be resolved through arbitration as per the procedure mentioned herein below:

a. The dispute or difference shall be referred to a sole arbitrator.
b. The arbitration shall be through High Court Mediation and Arbitration Centre at High Court of Judicature at <city name> for the state of <state name>.
c. The rules of the above mentioned Institutional Arbitration Forum shallbe applicable to the arbitral proceedings.
d. The Indian Arbitration & Conciliation Act 1996 and Arbitration and Conciliation (amendment) Act 2015 or any statutory modification or re-enactment thereof and the rules made there under for the time being in force shall apply to the arbitration proceedings under the clause.
e. The seat of arbitration shall be at <city name>, <state name>, India.
f. The proceedings shall be conducted in English language.
g. The cost of the proceedings shall be equally borne by the parties, unless otherwise directed by the sole arbitrator.
h. The following shall not be referred to arbitration: Disputes having financial claims less than Rs. 5 Lakhs.

Notwithstanding anything contained herein above (except 'h') upon arising of disputethe parties may agree to refer the same to arbitration of mutually acceptable sole arbitrator.

14. Limitation of Liability

Notwithstanding anything in this AGREEMENT to the contrary and to the extent permitted by applicable law, in no event shall either Party, its officers, directors, or employees be liable for any form of incidental, consequential, indirect, special or punitive damages of any kind, or for loss of revenue or profits, loss of business, loss ofinformation or data, or other financial loss, whether such damages arise in contract, tortor otherwise, irrespective of fault, negligence or strict liability or whether such Party has been advised in advance of the possibility of such damages. A Party will not be inbreach of the AGREEMENT or be liable to the other Parties if it fails to perform or delays the performance of an obligation

as a result of an event beyond its reasonable control, including, legislation, regulation, order or other act of any Government or Governmental agency.

15. Waiver

Failure of a Party to require performance of any provision of this Agreement shall not affect such Party's right to full performance thereof at any time thereafter, and any waiver by a Party of a breach of any provision hereof shall not constitute a waiver of asimilar breach in the future or of any other breach. No waiver shall be effective unlessin writing and duly executed by the concerned Party.

16. Assignment

Except as provided in this Agreement, none of the Parties shall be entitled to assign their rights and obligations under the Agreement to a third party without the prior written consent of the other Party, except to its affiliate companies

17. Amendment

No modification or amendment to this Agreement and no waiver of any of the terms or conditions hereof shall be valid or binding unless made in writing and duly executed by the Parties.

18. Severability

If any provision of this Agreement is held to be invalid, illegal or unenforceable, such provision will be struck from the Agreement and the remaining provisions of this Agreement shall remain in full force and effect. Further, the Parties shall endeavour to replace such provision with a valid, legally enforceable provision that reflects the original intent of the Parties.

19. Entire Agreement

This Agreement supersedes all prior discussions and agreements (whether oral or written, including all correspondence) if any, between the Parties with respect to the subject matter of this Agreement, and this Agreement contains the sole and entire understanding and agreement between the Parties hereto with respect to the subject matter contained herein.

20. Force Majeure

Neither Party shall be held responsible for non-fulfillment of their respective obligations under this AGREEMENT due to the exigency of one or more of the force majeure events

which are beyond the reasonable control of the Party concerned such as but not limited to acts of God, wars, floods, earthquakes, lawful strikes not confinedto the premises of the Party, lockouts beyond the control of the Party claiming force majeure, epidemics, riots, civil commotions etc. provided on the occurrence and cessation of any such event , the Party affected thereby shall give a notice in writing tothe other Party within one (1) month of such occurrence or cessation. If the force majeure conditions continue beyond six (6) months, the Parties shall jointly decide about the future course of action.

21. Survival

Those Clauses that by its nature should survive expiration or termination of this Agreement shall remain in effect after the expiration or termination of this Agreement. It specifically clarified that the provisions of Clauses 9 (*Representations and Warranties*), Clause 10 (*Confidentiality*), Clause 12 (*Intellectual Property Rights*), Clause 13 (*Governing Law and Jurisdiction*) and Clause 14 (*Dispute Settlement*) shall survive expiration or termination of this Agreement.

22. Counterparts

This Agreement may be signed in counterparts, each of which shall be deemed to be an original, and all of which together shall constitute the same instrument.

23. Miscellanous

a. It is agreed and understood by the Parties that this Agreement is a legally binding contract and under no circumstances shall stand terminated, except in terms of Clause 3 of this Agreement.
b. This Agreement is on a principal-to-principal basis between the Parties hereto. Nothing contained in this Agreement shall be construed or deemed to create any association, partnership or joint venture or employer-employee relationship or principal-agent relationship in any manner whatsoever between the Parties.
c. The Parties shall not use each other’s name and/or trademark/logo or publicize or release any information about this Agreement or its contents or market, publish, advertise in any manner any information without prior written consent of the otherParty.

24. Rules of Interpretation

a. Irrelevance of Gender and Plurality. The definitions in this Agreement shall apply equally to both the singular and plural forms of the terms defined. Whenever the context may require, any pronoun shall include the corresponding masculine, feminine and neuter forms.

b. Internal References. All references herein to Clauses and Annexure shall be deemed to be references to Clauses of and Annexure to, this Agreement unless thecontext shall otherwise require. All Annexure attached hereto shall be deemed incorporated herein as if set forth in full herein. The terms “clause(s)” and “sub-clause(s)” shall be used herein interchangeably. The words “hereof,” “herein” and “hereunder” and words of similar import when used in this Agreement shall refer to this Agreement as a whole and not to any particular provision of this Agreement. The words “include”, “includes”, and “including” shall be deemed to be followed by the words “without limitation”.

c. Default Rules. Unless expressly contradicted or otherwise qualified, (i) all references to a Person also refer to that Person’s successors and permitted assigns,including permitted transferees, and (ii) all references to and definitions of any agreement, instrument or statute herein or in any agreement or instrument referred to herein mean such agreement, instrument or statute, including the Articles, as from time to time may be amended, modified, supplemented or restated, including (in the case of agreements or instruments) by waiver or consent and (in the case ofstatutes) by succession of comparable successor statutes and references to all attachments thereto and instruments incorporated therein.

d. Drafting. The Parties have participated jointly in the negotiation and drafting of this Agreement; accordingly, in the event an ambiguity or a question of intent or interpretation arises, this Agreement shall be construed as if drafted jointly by the Parties, and no presumption or burden of proof shall arise favoring or disfavoring any Party by virtue of the authorship of any provisions of this Agreement.

e. Clause Heading: The clause heading contained in this Agreement are for the convenience of the Parties and shall not affect the meaning or interpretation of thisAgreement.

25. GENERAL PROVISIONS

a. If any provision of this AGREEMENT is held to be invalid or unenforceable to any extent, the remaining provisions of this AGREEMENT shall not be affected thereby and each remaining provision of this AGREEMENT shall be valid and enforceable to the fullest extent permitted by law. Any invalid or unenforceable provision of this AGREEMENT shall be replaced with a provision which is valid and enforceable and reflects, to the maximum extent possible, the original intent ofthe unenforceable provision.

b. Each Party will be solely responsible for its own acts and omissions (and the acts and omissions of its employees and other agents) and neither Party will have the authority nor will purport to act for, or legally binding, the other Party in any transactions with a third party except as agreed in writing by the Parties.

c. The release of any information and of all public announcements (other than when such disclosure is required under any applicable law) related to such projects by a Party shall be subject to the prior written approval of the other Party, unless required under stock exchange regulations/SEBI.

d. This Agreement shall not be amended, modified or supplemented without prior written consent of the other Party.

In Witness Whereof The Parties Hereto Have Signed This MoU In Duplicate On The _____Day,_____Month and_____Year Herein Above Written In The Presence Of:

For <LAND OWNING AGENCY>For M/s <CPO NAME>

Signed & Sealed **Signed & Sealed**

WITNESS: **WITNESS:**

1. **1.**

2. **2.**

12.12.2024

ESTABLISHMENT OF EV CHARGING STATIONS

2872. **SUSHRI S JOTHIMANI:**

Will the Minister of **POWER** be pleased to state:

(a) the details of the number of Electric Vehicle (EV) Charging Stations currently operational in the country, State/UT-wise;

(b) whether the Government has any plan to establish EV charging stations at a frequent distance and if so, the details thereof;

(c) whether the Government has had any consultations with State Governments on the same; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : As per data available with Bureau of Energy Efficiency (BEE), 25,202 nos. of public EV charging stations are deployed in the country. Details of State-wise Public Charging Stations deployed are at **Statement .**

(b) : Ministry of Power's "Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure – 2024", dated 17th September 2024, suggests the following deployment density for EV charging infrastructure:

- At least one charging station may be located within a 1 km x 1 km grid in urban areas as notified by respective state governments.

- EV Charging Stations may be located every 20 km on both sides of highways, expressways, and major roads.
- For long range and heavy duty EVs, 1 fast-charging station (with at least two EV chargers of minimum 240 kW capacity each) at every 100 km on each side of the designated expressways, highways and major roads may be located. Cities / Urban Development Authorities / States may locate these facilities in urban regions within areas such as transport hubs or bus depots.

(c) to (d) : Ministry of Power consulted relevant stakeholders including State agencies while finalizing these guidelines.

STATEMENT

State / UT wise deployed Public EV charging stations (PCS)

S. No.	State Name	No. of PCS
1.	Andaman **and** Nicobar	4
2.	Andhra Pradesh	601
3.	Arunachal Pradesh	41
4.	Assam	276
5.	Bihar	347
6.	Chandigarh	13
7.	Chhattisgarh	271
8.	Delhi	1941
9.	Goa	137
10.	Gujarat	992
11.	Haryana	709
12.	Himachal Pradesh	106
13.	Jammu **and** Kashmir	159
14.	Jharkhand	256
15.	Karnataka	5765

16.	Kerala	1212
17.	Lakshadweep	1
18.	Ladakh	1
19.	Madhya Pradesh	903
20.	Maharashtra	3728
21.	Manipur	46
22.	Meghalaya	43
23.	Mizoram	12
24.	Nagaland	28
25.	Odisha	488
26.	Puducherry	41
27.	Punjab	593
28.	Rajasthan	1129
29.	Sikkim	5
30.	Tamil Nadu	1413
31.	Telangana	956
32.	Tripura	50
33.	Uttar Pradesh	1989
34.	Uttarakhand	177
35.	UT of D**and**NH and D**and**D	6
36.	West Bengal	763
Total PCS (nos.)		**25,202**

ओडिशा में हर घर नल से जल योजना का कार्यान्वयन

2873. श्री रुद्र नारायण पाणीः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि ओडिशा में 'हर घर नल से जल' योजना के काम की गति बहुत धीमी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) सरकार द्वारा इसके निवारण के लिए क्या उपाय किए गए हैं/किए जाने का विचार है; और

(ग) ढेंकनाल और अंगुल जिलों में उक्त योजना की वर्तमान स्थिति क्या है और उक्त कार्य कब तक पूरा होने की संभावना है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग) भारत सरकार अगस्त 2019 सेओडिशा राज्य सहित राज्यों की भागीदारी मेंकार्यशील नल जल कनेक्शन के माध्यम से पीने योग्य जल अर्थात नियमित और दीर्घकालिक आधार पर निर्धारित गुणवत्ता (बीआईएस: 10500) के 55 लीटर प्रति व्यक्ति प्रति दिन (एलपीसीडी) के सेवा स्तर का प्रावधान करनेहेतु जल जीवन मिशन (जेजेएम)-हर घर जल को क्रियान्वित कर रही है।

अगस्त 2019 में जल जीवन मिशन की शुरुआत के समय ग्रामीण परिवारों में नल जल तक पहुंच बढ़ाने की दिशा में, जेजेएम के शुभारंभ के बाद से ओडिशा राज्य में महत्वपूर्ण प्रगति हुई है,केवल 3.11 लाख (3.5%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्य द्वारा दी गई सूचना के अनुसार, दिनांक 09.12.2024 तक,जेजेएम के तहत 64.16 लाख से अधिक और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 09.12.2024 की स्थिति के अनुसार, राज्य में लगभग 88.70 लाख ग्रामीण परिवारों में से 67.27 लाख (75.84%) से अधिकपरिवारों के पास उनके घरों में नल जल आपूर्ति की सुविधा होने की सूचना है और राज्य द्वारा उसकी आयोजना के अनुसार शेष11.43 लाख परिवारों को कवर किए जाने की आशा है।

इसी तरह, ओडिशा के ढेंकनाल जिले में 2.14 लाख और परिवारों तथा अंगुल जिले में 2.27 लाख और परिवारों को नलजल कनेक्शन प्रदान किए गए हैं और अब ढेंकनाल तथा अंगुल जिलों में क्रमशः 2.27 लाख (83.73%) और 2.36 लाख (76.56%) सेअधिकपरिवारों को उनके घरों में नलजल आपूर्ति मिल

रही है। इसके अलावा, ग्रामीण क्षेत्रों में मिशन के तहत प्रदान किए गए नलजल कनेक्शन की जिला-वार और ग्राम-वार स्थिति भी पब्लिक डोमेन में है और जेजेएम डैशबोर्ड पर निम्न लिंक पर उपलब्ध है:

https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx

ETHANOL BLENDING IN PETROL

2874. **DR. M K VISHNU PRASAD:**

SHRI K GOPINATH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether the Government proposes for ethanol blending in petrol in order to reduce the dependence on import of crude oil from other countries and to save India's foreign exchange for undertaking the infrastructure developmental projects;

(b) if so, the details thereof; and

(c) the details of the roadmap of the Government to sell ethanol blended petrol in the market along with the country's foreign exchange that can be saved in a particular year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): Government has been promoting blending of ethanol in petrol under the Ethanol Blended Petrol (EBP) Programme with multiple objectives including reducing import dependence, savings in foreign exchange, providing boost to domestic agriculture sector and for associated environmental benefits. During the last ten years (as on 30.09.2024), ethanol blending in petrol by Public Sector Oil Marketing Companies (OMCs) has resulted in approximate savings of more than Rs. 1,08,655 crore of foreign exchange and crude oil substitution of about 185 lakh metric tonnes.

(c): The Roadmap for Ethanol Blending in India 2020-25, prepared by an Inter-Ministerial Committee estimated average ethanol blending targets for Ethanol Supply Year (ESY) 2020-21 to ESY 2025-26. Public Sector OMCs have achieved the target of 10% ethanol blending in petrol in June, 2022 i.e. five months ahead of the target during ESY 2021-22. Blending of ethanol further increased to 12.06% in ESY 2022-23 and approx. 14.6% during ESY 2023-24. As per the Roadmap, a successful E-20 programme can save the country about 4 billion US Dollar (USD) per annum.

हरित गलियारे

2875. श्री उत्कर्ष वर्मा मधुरः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) शहरों में जैव-विविधता के संरक्षण और उसके सामाजिक-आर्थिक पहलुओं का संवर्धन करने के लिए हरित गलियारे स्थापित करने की योजना का ब्यौरा क्या है; और

(ख) ऐसे हरित गलियारे वाले शहरों की संख्या का राज्य-वार ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): भारतीय संविधान की 12वीं अनुसूची के अनुसार, नगर नियोजन सहित शहरी नियोजन, शहरी स्थानीय निकायों (यूएलबी)/शहरी विकास प्राधिकरणों का कार्य है। भारत सरकार योजनाबद्ध कार्यक्रमों/परामर्शिकाओं के माध्यम से राज्यों के प्रयासों में सहायता करती है।

आवासन और शहरी कार्य मंत्रालय, भारत सरकार ने शहरी और क्षेत्रीय विकास योजना निरूपण और कार्यान्वयन (यूआरडीपीएफआई) दिशानिर्देश, 2014 (https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I(2).pdf) जारी किए हैं। यूआरडीपीएफआई दिशानिर्देश 2014 का अध्याय-5 "शहरी नियोजन दृष्टिकोण" हरित शहर से संबंधित है।

आवासन और शहरी कार्य मंत्रालय, अटल नवीकरण एवं शहरी परिवर्तन मिशन (अमृत) को क्रियान्वित कर रहा है । मिशन का एक मुख्य उद्देश्य पैदल यात्री पथ, गैर-मोटर चालित और सार्वजनिक परिवहन सुविधाओं का निर्माण है। अमृत के तहत, पर्यावरण अनुकूल परिवहन और इन्फ्रास्ट्रक्चर को बढ़ावा देने के लिए 323 ग्रीन मोबिलिटी परियोजनाएं पूरी की जा चुकी हैं। इन परियोजनाओं का राज्य-वार ब्यौरा विवरण **-I** में दिया गया है।

इसके अलावा, अमृत के तहत 5**,044.28** करोड़ रुपये की लागत से 2**,429** पार्क परियोजनाओं का विकास किया गया है। इन परियोजनाओं का राज्य-वार ब्यौरा विवरण **-II** में दिया गया है। अमृत **2.0** के तहत अब तक आवासन और शहरी कार्य मंत्रालय द्वारा 1**,027.62** करोड़ रुपये की लागत की 1**,729** पार्क परियोजनाएं अनुमोदित की जा चुकी हैं। इन परियोजनाओं का राज्य-वार ब्यौरा विवरण **-III** में दिया गया है।

स्मार्ट सिटीज मिशन के एक उप-घटक, सिटी इन्वेस्टमेंट टू इनोवेट, इंटीग्रेट एंड सस्टेन (सीआईटीआईआईएस**) 1.0** कार्यक्रम के तहत, कर्नाटक के हुबली धारवाड़ में एक ग्रीन मोबिलिटी कॉरिडोर विकसित किया जा चुका है। इस परियोजना के लिए हुबली धारवाड़ स्मार्ट सिटी लिमिटेड को **115.68** करोड़ रु. का अनुदान दिया जा चुका है। यह परियोजना शहर में 9**.25** किलोमीटर लंबे जल निकासी चैनल उंकल नाला के पुनरुद्धार पर केंद्रित है, ताकि यह महज नाला न रहकर समुदाय के लिए एक सर्वांगीण विकसित स्थान बन सके। इस कॉरिडोर के विकास से ग्रीन कॉरिडोर परियोजना को उंकल नाला से गुजरने वाली शहर की प्रमुख सड़कों से जोड़ने का अवसर मिला है, जिससे शहर में गैर-मोटर चालित परिवहन (एनएमटी**)** कॉरिडोर का एक नेटवर्क तैयार होगा।

विवरण -I

<u>ग्रीन मोबिलिटी परियोजनाओं की राज्य-वार प्रगति</u>

क्र.सं.	राज्य/संघ राज्य क्षेत्र	पूर्ण परियोजनाएं	कार्यान्वयन चरण में परियोजनाएं	कुल
1	गोवा	7	-	7
2	गुजरात	60	1	61
3	हिमाचल प्रदेश	15	2	17
4	जम्मू और कश्मीर	16	1	17
5	कर्नाटक	41	2	43
6	केरल	109	19	128

7	लद्दाख	1	2	3
8	मध्य प्रदेश	19	2	21
9	मिजोरम	3	-	3
10	नागालैंड	5	-	5
11	सिक्किम	45	-	45
12	पश्चिम बंगाल	2	-	2
कुल		323	29	352

विवरण -II

अमृत के अंतर्गत हरित क्षेत्र विकास की राज्य-वार प्रगति

क्र.सं.	राज्य/संघ राज्य क्षेत्र	पूर्ण परियोजनाओं की संख्या	कार्यान्वयन चरण में परियोजनाओं की संख्या	परियोजनाओं की कुल संख्या
1	अंडमान और निकोबार द्वीप समूह	3		3
2	आंध्र प्रदेश	89	10	99
3	अरुणाचल प्रदेश	2		2
4	असम	12	1	13
5	बिहार	25		25
6	चंडीगढ़	3		3
7	छत्तीसगढ	191	3	194
8	दादरा और नगर हवेली	1		1
	दमन और दीव	1		1
9	दिल्ली	5	2	7
10	गोवा	2		2
11	गुजरात	124		124
12	हरियाणा	33		33
13	हिमाचल प्रदेश	9		9
14	जम्मू और कश्मीर	14		14
15	झारखंड	35		35
16	कर्नाटक	179	2	181
17	केरल	73	5	78
18	लद्दाख	6		6
19	लक्षद्वीप	3		3
20	मध्य प्रदेश	108	3	111
21	महाराष्ट्र	128		128
22	मणिपुर	1	2	3
23	मेघालय	8		8

24	मिजोरम	4		4
25	नागालैंड	10		10
26	ओडिशा	48		48
27	पुदुचेरी	9		9
28	पंजाब	32	11	43
29	राजस्थान	73	4	77
30	सिक्किम	3		3
31	तमिलनाडु	409		409
32	तेलंगाना	35		35
33	त्रिपुरा	3		3
34	उत्तर प्रदेश	297	44	341
35	उत्तराखंड	42	2	44
36	पश्चिम बंगाल	409	6	415
कुल		2429	95	2524

विवरण -III

अमृत 2.0 के अंतर्गत अनुमोदित पार्क परियोजनाएं

क्र.सं.	राज्य	परियोजनाओं की संख्या	कुल परियोजना लागत (करोड़ रुपए में)
1	अरुणाचल प्रदेश	8	3.43
2	बिहार	18	41.41
3	दिल्ली	9	24.31
4	गोवा	1	1.83
5	गुजरात	133	120.34
6	हिमाचल प्रदेश	11	2.80
7	झारखंड	25	30.20
8	कर्नाटक	254	142.21
9	केरल	73	40.72
10	मध्य प्रदेश	390	129.77
11	महाराष्ट्र	27	202.08
12	मणिपुर	2	5.36
13	मिजोरम	73	0.75
14	नागालैंड	38	13.06

15	पंजाब	15	10.79
16	राजस्थान	2	2.76
17	सिक्किम	2	0.79
18	तमिलनाडु	565	113.65
19	उत्तर प्रदेश	15	108.21
20	पश्चिम बंगाल	68	33.15
कुल		1729	1027.62

NHs IN TELANGANA

2876. **SHRI MADHAVANENI RAGHUNANDAN RAO**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of the National Highways (NHs) in Telangana including their length and the districts they pass through; and

(b) the details of the funds allocated to Telangana for National Highway development since 2014?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) The details of the National Highways (NHs) in Telangana along with length of the said NHs and districts covered by themin Telangana are enclosed as **Statement**.

(b) Funds to the tune of Rs. 31,000 crore have been allocated to the State of Telangana for NH developmental works since 2014 to till date.

STATEMENTDetails of the National Highways (NHs) in Telangana along with length of the said NHs and districts covered by them in Telangana.

12.12.2024

S. No.	NH No.	NH Sections Telangana	District(s)	Length (Km)
1	30	Andhra Pradesh Border - Chhattisgarh Border	Khammam, BhadadriKothagudem	100.40
2	44	Maharashtra Border – Hyderabad-Karnataka Border	Adilabad, Nirmal, Nizamabad, Kamareddy, Medak, MedchalMalkajgiri, Rangareddy, Mahabubnagar, Wanaparthy, JogulambaGadwal	497.91
3	61	Maharashtra Border - Raikal - Jagityal	Nirmal, Jagityal	131.60
4	63	Maharashtra Border- Nizamabad – Chhatisgarh Border	Nizamabad, Jagityal, Mancherial,	264.50
5	65	Maharashtra Border – Hyderabad - Andhra Pradesh Border	YadadriBhuvanagiri, Nalgonda, Suryapet, Sangareddy, Rangareddy	277.36
6	150	Karnataka Border-Krishna road	Narayanpet	12.24
7	161	Sangareddy - Maharashtra Border	Sangareddy, Medak, Kamareddy	135.75
8	163	Hyderabad - Warangal - Bhoopalapatnam Road	Hyderabad, MedchalMalkajgiri, YadadriBhuvanagiri, Jangaon, Hanumakonda, Warangal, Mulugu	307.00
		Hyderabad - Moinabad - Chevella - Manneguda - Kodangal Road	Rangareddy, Vikarabad	116.20

12.12.2024

9	167	Karnataka Border -Mahbubnagar - Jadcherla Road	Narayanpet, Mahabubnagar	100.88
		Jadcherla - Kalwakurthy - Devarakonda - Miryalaguda - Kodad	Mahabubnagar, Nagarkurnool, Nalgonda, Suryapet	218.91
10	353C	Maharashtra Border - Mahadevpur - Parkal - Atmakur	JayashankarBhupalapally, Warangal	98.56
11	365	Nakrekal - Mahabubabad - Narsampet - Mallampalli	Nalgonda, Suryapet, Mahabubabad, Warangal, Mulugu	180.96
12	565	Nakrekal -Andhra Pradesh Border	Nalgonda	85.06
13	765	Hyderabad - Amangal - Kalwakurti - Achampet - Andhra Pradesh Border	Hyderabad, Rangareddy, Nalgonda, Nagarkurnool	186.90
14	563	Jagityal - Karimnagar - Warangal - Khammam	Jagityal, Karimnagar, Hanumakonda, Warangal, Mahabubabad, Khammam	248.83
15	365A	Kodad - Khammam - Kuravi	Suryapet, Khammam, Mahabubabad	76.00
16	365B	Suryapet (NH-65) - Arvapally - Jangaon - Duddeda - Siddipet - Siricilla	RajannaSiricilla, Siddipet, Jangaon**and**Suryapet	183.57
17	363	Mancherial - Maharashtra Border	Mancherial, KumarambheemAsifabad	94.60
18	353B	Adilabad – Bela – Maharashtra Border	Adilabad	33.00

19	161B	Nizampet - Narayankhed – Nayalkal-Karnataka Border	Sangareddy	49.00
20	365BB	Suryapet – Mothey – Khammam – Wyra – Sattupalli - Ashwaraopet Road	Suryapet, Khammam, BhadadriKothagudem	177.00
21	161AA	Sangareddy - Narsapur - Toopran - Gajwel - Pragnapur - Jagdevpur - Bhongir - Choutuppal	Sangareddy, Medak, Siddipet, YadadriBhuvanagiri	149.36
22	161BB	Madnoor - Bodhan - Basar - Bhainsa	Kamareddy, Nizamabad, Nirmal	112.70
23	765D	Hyderabad (junction at ORR) - Narsapur - Medak - Yellareddy - Rudrur	MedchalMalkajgiri, Sangareddy,Medak, Kamareddy, Nizamabad	199.92
24	365BG	Khammam - Andhra Pradesh Border **(Greenfield)**	Khammam	89.87
25	167K	Kalwakurthy – Kollapur-Andhra Pradesh Border	Nagarkurnool	85.00
26	765DG	Medak - Siddipet - Elkathurthy	Medak, Siddipet, Hanumakonda	133.00
27	930P	Junction at Hyderabad Outer ring road-Valigonda-Thorrur-Nellikuduru-Mahububabad-Yellandu-Kothagudem (NH30)	Rangareddy, YadadriBhuvanagiri, Suryapet,Jangaon, Mahabubabad, BhadadriKothagudem	226.40
28	167N	Karnataka Border – Kodangal– Mahabubnagar road	Mahabubnagar,Narayanpet, Vikarabad	100.00

29	150 C	Rampur Village (Akkalkot Bypass) in the state of Maharashtra -Bapuram in the state of Karnataka - Aiza , Budamarsu in the state of Telangana - Basavapuram - terminating at its junction with NH-40 (Kurnool) in the state of Andhra Pradesh	JogulambaGadwal	55.00
30	163G	Junction with NH-63 near Ramraopeta connecting Manthani, Mogullapalle, Shayampet, Mahabubabad, V.Venkattapalem in the state of Telangana, tunikipadu, Konduru, Jakkampudi and terminating at its junction with NH-16 (Vijayawada bypass) in the state of Andhra Pradesh	Mancherial, Peddapally, JayashankarBhupalapally, Mahbubabad, Warangal, Khammam	279.00

HOUSING AND EDUCATION FOR PVTGs

2877. **SHRI CHAMALA KIRAN KUMAR REDDY**:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has fully implemented housing and educational programmes sanctioned for Particularly Vulnerable Tribal Groups (PVTGs) including the construction of 200 housing units for the Chenchus Tribe and 50 model GP schools;

(b) if so, the details thereof and if not, the reasons for the delay;

(c) the status of utilization of the amount of Rupees 5032.5 lakhs allocated for PVTG housing projects;

(d) whether Rupees 4524.38 lakhs remain unreleased as per recent correspondence and if so, the reasons therefor; and

(e) the timeline for ensuring the release and effective utilization of these pending funds?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (e): For socio-economic and holistic development of PVTGs, the Ministry of Tribal Affairs was implementing scheme of “Development of PVTGs” wherein funds are provided to the concerned State Government / UT on the basis of their proposals for Conservation cum Development (CCD) plans. Under the scheme, the execution and implementation of the sanctioned projects / activities is the responsibility of the concerned State Government. During FY 2022-23, the following approvals were given to the State Government of Telangana under the said scheme:

S. No.	Scheme	PAC approved amount
1	Housing programme for Chenchus (Total: 200 Units: Unit Cost Rs.4.00 lakhs)	800.00
2	Model GP Schools in PVTG Habitations Total Units-50 (@4.00 Lakhs)	200.00
3	Construction of Houses for PVTGs (Total 2013 units; Unit Cost Rs.2.50 Lakhs)	5032.50
	Total	**6032.50**

During FY 2022-23, funds were approved to State Govt. of Telangana and in accordance with SNA procedure 25% of approved amount i.e. Rs. 1508.125 lakhs was released to the State Government during 2022-23. State Government of Telangana has informed that all works have been executed and has submitted the utilization certificates thereof and as per PFMS report, as on date there is SNA balance of Rs.97.97 lakhs with the State. Further release of committed liabilities of Rs.4524.375 lakhs to State Government is subject to compliance of SNA procedure and conditions stipulated by PAC for the State Government while approving the project.

NATIONAL HIGHWAYS IN KARNATAKA

2878. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of current status of the Two-laning work of NH-73 from Ujire to Periyashanthi via Dharmasthala in Karnataka including removing of dangerous hairpin curves;

(b) the details of current status of Mangaluru-Tumakuru NH-73 between Charmadi village and hairpin curve 9 of CharmadiGhat;

(c) the details of current status of Karkala – Mala Gate;

(d) the details of current status of AgumbeGhat and Two– laning of CharmadiGhat; and

(e) the time by which the above Projects would be completed?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e) The work of widening to two lane with paved shoulder of NH-73 from Ujire to Periyashanthi via Dharmasthala in the State of Karnataka has been sanctioned for an amount of Rs. 613.65 crore on 09.01.2024 and the same is in bidding stage. The work of widening to two lane with paved shoulder from km 75.00 to km 86.20 (CharmadiGhat) of NH-73 has been sanctioned for an amount ofRs. 343.74 crore on 19.01.2024 and awarded to the contractor on 25.10.2024 and not yet appointed. The work of improvement and upgradation of the balance stretch from km 86.20 to km 99.20 (CharmadiGhat) of NH-73 has been included in Annual Plan 2024-25.

The work of 4-lanining of Mala Gate to Karkala of NH-169 onShimoga-Mangalore Section was sanctioned for an amount ofRs. 177.94 crore on 30.03.2022 and the same is in progress withpresentphysical progress of 65%. The work is scheduled to be completed in February 2025.

The work of widening to two lane with paved shoulder on NH-169A on AgumbeGhat has been included in Annual Plan 2024-25.

Appointed date of a project is given after administrative approval and financial sanction of the project, completion of bidding process and physical possession of land in a required length of project highway. Construction period of a project is decided based on size, nature and complexity of a project and indicated in the Request For Proposal(RFP) while inviting bids.

ROAD ACCIDENT CASUALTIES

2879. **SHRI DEEPAK ADHIKARI (DEV):**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of road accidents happened and number of casualties therefrom in the countryduring the last ten years, State-wise; and

(b) the number of permanently disabled people due to road accidents during the last tenyears?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS(SHRI NITIN JAIRAM GADKARI):

(a) As per the report published by Government in its annual publication 'Road Accidents in India', based on data received from Police Departments of States/UTs, total number of road accidents, fatalities and persons injured in the country from calendar year 2013 to 2022 is attached as **Statement** -I.

(b) Government does not compile information about number of permanently disabled people due to road accidents. However, as per the report published by

Government on 'Road Accidents in India', State-wise details of grievously injured persons in road accidents in the country from calendar year 2013 to 2022 is attached as **Statement** -II.

12.12.2024

STATEMENT -I

State/UTs-wise details of road accidents, road accident fatalities and road accident injuries in the country from calendar year 2013 to 2022

S. No.	State/UT	No. Road accidents	No. of fatalities	No. of injuries
1	**Andhra Pradesh**	251576	**86035**	**276996**
2	**Arunachal Pradesh**	2445	**1328**	**3129**
3	**Assam**	73546	**27548**	**63983**
4	**Bihar**	94988	**63041**	**68141**
5	**Chhattisgarh**	134140	**45031**	**123279**
6	**Goa**	36466	**2810**	**15621**
7	**Gujarat**	193376	**75738**	**180034**
8	**Haryana**	106799	**48326**	**93432**
9	**Himachal Pradesh**	28554	**11154**	**48176**
10	**Jharkhand**	50981	**32308**	**38523**
11	**Karnataka**	409641	**106544**	**508509**
12	**Kerala**	374776	**40389**	**420061**
13	**Madhya Pradesh**	518241	**104874**	**540344**
14	**Maharashtra**	420655	**130613**	**320262**
15	**Manipur**	5780	**1343**	**9734**
16	**Meghalaya**	4554	**1640**	**2970**
17	**Mizoram**	837	**706**	**1100**
18	**Nagaland**	3559	**474**	**2402**
19	**Odisha**	106046	**47483**	**108553**
20	**Punjab**	62629	**46150**	**37989**
21	**Rajasthan**	226372	**102712**	**230136**
22	**Sikkim**	1918	**713**	**3344**
23	**Tamil Nadu**	640336	**165847**	**688024**
24	**Telangana**	192531	**63396**	**197380**
25	**Tripura**	5968	**1985**	**8216**
26	**Uttarakhand**	14364	**8911**	**14643**
27	**Uttar Pradesh**	367287	**197283**	**255600**
28	**West Bengal**	137139	**59492**	**124784**
29	**AandN Island**	1984	**216**	**2278**
30	**Chandigarh**	3190	**1069**	**2730**
31	**Dadra and Nagar Haveli**	968	**342**	**1221**

32	**Daman and Diu**	463	**225**	**528**
33	**Delhi**	64997	**15337**	**61771**
34	**Jammu and Kashmir**	57457	**9070**	**76592**
35	**Ladakh**	610	**118**	**588**
36	**Lakshadweep**	19	**5**	**20**
37	**Puducherry**	13739	**1930**	**14713**
Total (all India)		**46,08,931**	**15,02,416**	**45,45,806**

Note:

*1. Data of Daman **and** Diu is included in Dadra **and** Nagar Haveli from 2020 onwards*

*2. Data have been reconciled for West Bengal for the calendar year 2015 to 2017, 2019 **and** 2020 and Tamil Nadu for the calendar year 2017 to 2020 by respective state.*

STATEMENT -II

State-wise details of total number of grievously injured persons in Road Accidents in the country during the calendar year 2014 to 2022

S. No	State/UT	No. of grievously injured persons
1	Andhra Pradesh	57,872
2	Arunachal Pradesh	1,706
3	Assam	48,630
4	Bihar	49,666
5	Chhattisgarh	19,324
6	Goa	2,680
7	Gujarat	81,434
8	Haryana	22,263
9	Himachal Pradesh	10,345
10	Jharkhand	25,590
11	Karnataka	2,07,997
12	Kerala	2,62,747
13	Madhya Pradesh	58,884
14	Maharashtra	1,78,347
15	Manipur	2,170
16	Meghalaya	1,437

17	Mizoram	389
18	Nagaland	837
19	Orissa	53,200
20	Punjab	22,547
21	Rajasthan	55,209
22	Sikkim	1,205
23	Tamil Nadu	92,282
24	Telangana	26,797
25	Tripura	6,821
26	Uttarakhand	10,187
27	Uttar Pradesh	1,53,789
28	West Bengal	80,507
29	A **and** N Islands	616
30	Chandigarh	128
31	**Dadra and Nagar Haveli**	800
32	Daman **and** Diu	309
33	Delhi	5,071
34	Jammu **and** Kashmir	28,230
35	Ladakh	79
36	Lakshadweep	11
37	Puducherry	5,240
Total		**15,75,346**

Note: 1. Grievously Injured persons data is not available for calendar year 2013.

*2. Data of Daman **and** Diu is included in Dadra **and** Nagar Haveli from 2020 onwards*

*3. Road accident data for West Bengal for the calendar year 2015 to 2017, 2019 **and** 2020 and Tamil Nadu for the calendar year 2017 to 2020 have been reconciled by respective state.*

UPGRADATION OF SEWERAGE SYSTEM IN AMRITSAR

2881. **SHRI GURJEET SINGH AUJLA**:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the steps taken/being taken by the Government to prevent the mixing of sewage in drinking water supplied to the residents and visitors of Amritsar;

(b) the details of the plans to upgrade the sewerage systems to improve the drinking water quality and overall sanitation in Amritsar city; and

(c) the details of the specific initiatives taken and budgetary provisions made/being made to enhance cleanliness and water management in Amritsar being a global tourist destination?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) to (c) As per information received from Ministry of Housing and Urban Affairs, Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. The Mission focuses on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. A set of Urban Reforms and Capacity Building have been included in the Mission.

Under AMRUT, Amritsar city has taken up 10 projects worth ₹89.36 crore which includes 5 water supply projects worth ₹75.03 crore, one Sewerage and Septage Management project worth ₹13.34 crore and 4 park projects worth ₹0.99

crore. 54,377 water tap connections and 4,048 sewer connections [including households covered through Faecal Sludge and Septage Management (FSSM)] have been provided under AMRUT and Convergence.

Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 scheme has been launched on 01 October 2021 in all ULBs/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Rejuvenation of water bodies, development of green spaces and parks and Technology Sub-Mission to leverage latest technologies in the field of water are other components of the Mission. The total indicative outlay for AMRUT 2.0 is ₹2,77,000 crore including Central share of ₹76,760 crore for five years.

Under AMRUT 2.0 so far, 8 projects worth ₹213.29 crore have been approved by MoHUA in Amritsar district which includes 7 water supply projects worth ₹102.89 crore and one Sewerage/Septage Management project worth ₹110.4 crore. 25.99 MLD water treatment plant capacity has been approved to be added/augmented.

Funds under AMRUT and AMRUT 2.0 are allocated/released to State/UTs and not district/UlBs/Sector wise, further State/UTs releases funds to districts/ULBs based on the progress of the projects.

Under AMRUT in Punjab, against the committed Central Assistance (CA) of ₹1,204.47 crore for projects, ₹1,190.77 crore has been released. Under AMRUT 2.0 in Punjab, against the committed Central Assistance (CA) of ₹1,596.29 crore for projects, ₹254.69 crore has been released.

INTER-STATE POWER TRANSMISSION

2882. **SHRI KARTI P CHIDAMBARAM**:

Will the Minister of **POWER** be pleased to state:

(a) the data on power generation, power utilization and net power export/import, including details of conventional and renewable sources of energy during the last five years and the current year, State-wise;

(b) the name of net power exporters/importers States along with the annual figures for power exported/imported;

(c) the steps taken/being taken by the Government to help power deficits in meeting the demand through inter-State power trade or enhanced local generation capacity; and

(d) the efforts made/being made to improve inter-State power transmission and regional grid integration along with ensuring better distribution and reduced power shortages?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) **:** State/UT wise details of power generation from the conventional and renewable energy sources during the last five (5) years and current year (upto October, 2024) are given at **Statement -I**. State/UT wise details of Energy Requirement and Energy Supplied in the country during the last five (5) years and current year upto October, 2024 are given at **Statement -II**.

State/UT wise details of Net power Import/ Export, through Inter-State Transmission network, during the last five (5) years and current year (till October, 2024) are given at **Statement -III**.

(c) : Government of India has taken the following steps to meet the Power demand in the country:

(i) In order to augment the power generation capacity, the Government of India has initiated following capacity addition programme:

(a) Ministry of Power, in consultation with States, has envisaged a plan to add thermal capacity of a minimum 80,000 MW by 2031-32. Against this target, 29,200 MW Thermal Capacity is already under construction while 51,520 MW is at various stages of planning and development.

(b) 13,997.5 MW of Hydro Electric Projects and 6,050 MW Pumped Storage Projects (PSP) are under construction. 24,225.5 MW of hydro electric projects and 50,760 MW of PSP are under various stage of planning and targeted to be completed by 2031-32.

(c) 7,300 MW of Nuclear Capacity is under construction and 7,000 MW is under various stages of planning and approval.

(d) Present installed Renewable Energy (RE) capacity of the country is 2,03,215 MW. Further, 1,27,050 MW of RE is under construction and 89,690 MW is under various stages of tendering. India has committed to augment non fossil fuel based installed electricity generation capacity to over 5,00,000 MW by 2030.

(ii) Directions under Section 11 of Electricity Act have been issued to imported coal based plants to operate and generate power to their full capacity.

(iii) Gas based power plants of NTPC as well as gas-based generation procured through NVVN were scheduled during high power demand period.

(iv) Steady supply of coal to all the thermal power plants is being ensured to prevent fuel shortages.

(v) All the GENCOs including IPPs and Central generating stations have been advised to generate and maintain full availability on daily basis excluding the period of planned maintenance or forced outage.

(vi) Hydro based generation is being scheduled in a manner so as to conserve water for meeting demand during peak period.

(vii) Planned maintenance of generating units is being minimized during period of high demand.

(viii) To meet the growing electricity demand, new power generation capacity was monitored closely for timely addition.

(ix) Government has facilitated power trading through regulatory framework whereby states with surplus generation can sell power to states which are in deficit through three (3) power exchanges viz. Indian Energy Exchange (IEX), Power Exchange India Ltd (PXIL) and Hindustan Power Exchange Ltd. These exchanges are being utilized for Inter-state trading of power by the States.

(x) Electricity market has been reformed by adding the Real Time Market (RTM), Green Day Ahead Market (GDAM), Green Term Ahead Market (GTAM), High Price Day Ahead Market (HPDAM) in Power exchange. Also, there is DEEP portal (Discovery of Efficiency Electricity Price) for e-bidding and e-Reverse for procurement of short-Term power by DISCOMs.

(d) : To improve interstate power transmission, a robust national grid has been established to facilitate the transfer of power from power surplus regions to power deficit regions. The inter-regional transmission capacity has been increased from 75.050 GW during 2016-17 to 118.740 GW as on October 2024 which is planned to increase to 143 GW by the year 2027 and further to 168 GW by the year 2032. The capacity of National Grid is being expanded on a continuous basis commensurate with the growth in electricity generation and electricity demand.

As per Electricity Act 2003, distribution of electricity is a licensed activity and it is the duty of the respective distribution licensee to develop and maintain an efficient, co-ordinated and economical distribution system in its area of supply to

provide reliable power supply to the consumers. However, Government of India supplements the efforts of the states by launching various schemes from time to time to enable states to improve and augment their Sub-transmission and Distribution Infrastructure for providing 24x7 reliable and quality power to all the consumers.

Distribution system has been strengthened by implementing projects of 1.85 lac crores under DDUGJY (Deen Dayal Upadhyaya Gram Jyoti Yojana)/ IPDS (Integrated Power Development Scheme)/SAUBHAGYA (Pradhan Mantri Sahaj Bijli Har Ghar Yojana). Under the above distribution sector schemes, 2927 new sub-stations have been added, upgradation of 3965 existing sub-stations has been carried out, 6,92,200 Distribution Transformers have been installed, Feeder separation of 1,13,938 ckm has been done and 8.5 Lakh ckm of HT and LT lines have been added/upgraded across the States.

Government of India launched Revamped Distribution Sector Scheme (RDSS) in July 2021, with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient distribution Sector. The scheme has an outlay of Rs. 3,03,758 Crore with an estimated Government Budgetary Support (GBS) of Rs. 97,631 Crore. Under RDSS, projects worth Rs. 2.77 lakh crore for distribution infrastructure works and smart metering works have been sanctioned at National level.

STATEMENT -I

The details of power generation from the conventional and renewable energy sourcesfrom 2019-20, 2020-21 and 2021-22:-

(All figures in MUs)

State	2019-20		2020-21		2021-22	
	Conventional Source	Renewable Source	Conventional Source	Renewable Source	Conventional Source	Renewable Source
Andaman and Nicobar Islands		17	118	40	117	35
Andhra Pradesh	62,943	13,993	52,749	14,134	58,535	15,663
Arunachal Pradesh	1,786	2	3,451	2	4,161	2
Assam	8,030	59	5,969	52	8,277	122
Bihar	35,361	359	33,866	227	43,940	240
Chhattisgarh	1,18,229	1,108	1,35,034	1,634	1,41,275	1,938
Delhi	6,015	424	5,304	427	4,949	459
Goa	0	1	0	1	0	17
Gujarat	1,06,949	17,717	1,03,882	17,977	63,047	24,840
Haryana	17,317	734	14,896	761	22,968	1,135
Himachal Pradesh	40,835	2,167	37,473	2,160	36,460	2,044
Jammu and Kashmir	18,094	443	17,003	439	17,074	416
Jharkhand	26,223	24	27,443	26	28,887	29
Karnataka	45,129	25,648	39,543	27,850	51,934	28,634
Kerala	5,466	805	6,738	1,092	9,317	1,615
Ladakh	270	0	376	0	406	0
Lakshadweep		1		0		0
Madhya Pradesh	1,21,100	8,298	1,29,567	8,518	1,34,321	8,717
Maharashtra	1,31,418	13,986	1,17,572	14,233	1,37,220	15,846
Manipur	367	4	622	8	455	7
Meghalaya	1,018	63	1,152	57	842	45
Mizoram	177	50	159	34	137	28
Nagaland	181	76	204	70	101	63
Odisha	48,254	783	62,066	878	65,392	1,081
Puducherry	256	4	232	6	251	12
Punjab	26,025	2,723	22,742	2,864	27,886	3,242

State	2019-20		2020-21		2021-22	
	Conventional Source	Renewable Source	Conventional Source	Renewable Source	Conventional Source	Renewable Source
Rajasthan	55,942	14,349	54,091	16,516	59,898	24,099
Sikkim	11,027	61	10,880	56	11,494	12
Tamil Nadu	83,498	19,764	70,077	21,659	82,020	24,061
Telangana	51,855	6,794	48,406	6,933	57,177	7,346
Tripura	6,093	28	7,043	16	6,332	8
Uttar Pradesh	1,24,180	5,143	1,26,921	5,748	1,36,830	6,329
Uttarakhand	16,541	1,194	14,314	1,237	15,344	872
West Bengal	74,312	1,475	75,947	1,531	86,407	1,845
Dadra and Nagar Haveli and Daman and Diu	-	28	-	52	-	97
Chandigarh	-	13	-	10	-	14
Total	**12,44,990**	**1,38,337**	**12,25,842**	**1,47,248**	**13,13,454**	**1,70,912**
Grand Total (Conventional + Renewable)	**13,83,327**		**13,73,090**		**14,84,366**	

Note: Conventional Sources includes Coal, Diesel, Lignite, Naptha, Natural Gas, Nuclear and Large Hydro (more than 25 MW) and Renewable sources includes Solar, Wind, Biomass, Bagasse and Small Hydro.

The details of power generation from the conventional and renewable energy sources from 2022-23, 2023-24 and current year (upto October, 2024)

(All figures in MUs)

State	2022-23		2023-24		2024-25 (Upto Oct 2024)	
	Conventional Source	Renewable Source	Conventional Source	Renewable Source	Conventional Source	Renewable Source
Andaman **and** Nicobar Islands	215	38	336	39	216	23
Andhra Pradesh	65,290	16,412	72,617	17,464	44,219	10,406
Arunachal Pradesh	4,821	25	4,278	3	3,219	1
Assam	8,875	279	9,048	381	5,718	333
Bihar	55,200	289	58,362	342	35,958	204

12.12.2024

State	2022-23		2023-24		2024-25 (Upto Oct 2024)	
	Conventional Source	Renewable Source	Conventional Source	Renewable Source	Conventional Source	Renewable Source
Chhattisgarh	1,42,837	2,003	1,62,710	2,477	95,482	1,808
Delhi	3,784	530	3,755	729	3,213	449
Goa	0	20	0	68	0	38
Gujarat	65,255	29,763	96,916	38,483	69,648	26,651
Haryana	32,139	1,420	28,197	1,652	19,505	1,264
Himachal Pradesh	38,667	2,913	36,366	2,587	32,559	2,612
Jammu and Kashmir	16,777	393	15,874	409	12,680	325
Jharkhand	30,778	22	35,962	23	23,546	11
Karnataka	55,615	29,574	60,942	30,527	36,499	20,327
Kerala	7,989	1,946	5,156	2,204	4,591	1,683
Ladakh	403	0	388	0	337	0
Lakshadweep	15	0	65	0	39	0
Madhya Pradesh	1,43,148	8,873	1,55,125	9,655	88,775	6,992
Maharashtra	1,41,787	17,207	1,50,273	18,765	88,418	11,123
Manipur	478	9	298	9	426	5
Meghalaya	980	72	809	67	753	92
Mizoram	204	62	119	99	195	49
Nagaland	177	112	165	81	189	66
Odisha	70,337	1,192	72,182	1,262	42,934	809
Puducherry	233	12	224	12	123	7
Punjab	35,906	4,170	37,139	4,122	24,397	1,883
Rajasthan	64,973	40,990	69,696	47,149	42,551	33,287
Sikkim	11,697	12	8,610	12	1,641	7
Tamil Nadu	89,062	27,626	93,708	29,603	57,825	23,199
Telangana	56,748	7,430	58,157	7,509	36,860	4,284
Tripura	7,079	7	6,353	7	2,962	3
Uttar Pradesh	1,56,230	7,217	1,57,850	7,202	1,02,437	3,329
Uttarakhand	15,436	932	14,529	931	12,016	545
West Bengal	91,036	1,959	92,330	1,920	56,474	1,123
Dadra and Nagar Haveli and Daman and Diu	-	31	-	29	-	16
Chandigarh	-	13	-	12	-	6
Total	**14,14,171**	**2,03,553**	**15,08,540**	**2,25,835**	**9,46,409**	**1,52,961**

State	2022-23		2023-24		2024-25 (Upto Oct 2024)	
	Conventional Source	Renewable Source	Conventional Source	Renewable Source	Conventional Source	Renewable Source
Grand Total (Conventional + Renewable)	16,17,724		17,34,375		10,99,370	

Note: Conventional Sources includes Coal, Diesel, Lignite, Naptha, Natural Gas, Nuclear and Large Hydro (more than 25 MW) and Renewable sources includes Solar, Wind, Biomass, Bagasse and Small Hydro.

STATEMENT -II

The details of State / UT wise Energy Requirement and Energy Supplied in the country from FY 2019-20 and FY 2020-21:-

	April, 2019 -March, 2020				April, 2020 - March, 2021			
State/UT	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Chandigarh	1,732	1,732	0	0	1,523	1,523	0	0
Delhi	33,086	33,077	9	0	29,560	29,555	4	0
Haryana	54,505	54,492	13	0	53,161	53,108	53	0.1
Himachal Pradesh	10,424	10,353	71	0.7	10,186	10,130	56	0.5
Jammu and Kashmir	20,025	16,259	3,767	18.8	19,773	17,222	2,551	12.9
Punjab	56,776	56,770	6	0	58,445	58,377	67	0.1
Rajasthan	81,281	81,222	58	0.1	85,311	85,205	106	0.1
Uttar Pradesh	1,22,549	1,21,004	1,545	1.3	1,24,367	1,23,383	984	0.8
Uttarakhand	14,472	14,376	96	0.7	13,827	13,818	8	0.1
Chhattisgarh	30,111	30,107	4	0	30,472	30,449	22	0.1
Gujarat	1,13,940	1,13,939	1	0	1,11,622	1,11,622	0	0

12.12.2024

State/UT	April, 2019 -March, 2020				April, 2020 - March, 2021			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Madhya Pradesh	76,172	76,172	0	0	83,437	83,437	0	0
Maharashtra	1,55,167	1,55,166	0	0	1,50,679	1,50,663	16	0
Daman and Diu	2,574	2,574	0	0	2,223	2,223	0	0
Dadra and Nagar Haveli	6,528	6,528	0	0	5,497	5,497	0	0
Goa	4,350	4,350	0	0	4,083	4,083	0	0
Andhra Pradesh	65,452	65,414	38	0.1	62,080	62,076	4	0
Telangana	68,306	68,303	3	0	66,998	66,994	4	0
Karnataka	72,799	72,796	3	0	68,851	68,831	19	0
Kerala	26,315	26,265	50	0.2	25,118	25,102	16	0.1
Tamil Nadu	1,08,816	1,08,812	4	0	1,01,194	1,01,189	5	0
Puducherry	2,847	2,846	1	0	2,644	2,644	0	0
Lakshadweep	46	46	0	0	56	56	0	0
Bihar	31,627	31,533	94	0.3	34,171	34,018	153	0.4
DVC	22,429	22,427	2	0	21,368	21,368	0	0
Jharkhand	8,941	8,872	69	0.8	9,953	9,675	278	2.8
Odisha	29,692	29,692	0	0	29,848	29,848	0	0
West Bengal	52,948	52,824	124	0.2	51,644	51,543	100	0.2
Sikkim	554	554	0	0	546	546	0	0
Andaman-Nicobar	346	323	23	6.7	346	323	23	6.7
Arunachal Pradesh	753	749	4	0.5	719	714	5	0.7
Assam	9,804	9,288	516	5.3	10,192	9,815	377	3.7
Manipur	924	917	6	0.7	974	969	5	0.5
Meghalaya	2,112	2,064	48	2.3	2,031	2,005	26	1.3
Mizoram	647	643	4	0.7	728	723	4	0.6
Nagaland	814	809	5	0.7	826	822	4	0.5
Tripura	1,538	1,515	23	1.5	1,484	1,481	3	0.2
All India	12,91,010	12,84,444	6,566	0.5	12,75,534	12,70,663	4,871	0.4

The details of State / UT wise Energy Requirement and Energy Supplied in the country from FY 2021-22 and FY 2022-23:-

	April, 2021 - March, 2022				April, 2022 - March, 2023			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
State/UT	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Chandigarh	1,606	1,606	0	0	1,788	1,788	0	0
Delhi	31,128	31,122	6	0	35,143	35,133	10	0
Haryana	55,499	55,209	290	0.5	61,451	60,945	506	0.8
Himachal Pradesh	12,115	12,088	27	0.2	12,649	12,542	107	0.8
Jammu and Kashmir	19,957	18,434	1,524	7.6	19,639	19,322	317	1.6
Punjab	62,846	62,411	436	0.7	69,522	69,220	302	0.4
Rajasthan	89,814	89,310	504	0.6	1,01,801	1,00,057	1,745	1.7
Uttar Pradesh	1,29,448	1,28,310	1,138	0.9	1,44,251	1,43,050	1,201	0.8
Uttarakhand	15,521	15,426	94	0.6	15,647	15,386	261	1.7
Chhattisgarh	31,908	31,872	35	0.1	37,446	37,374	72	0.2
Gujarat	1,23,953	1,23,666	287	0.2	1,39,043	1,38,999	44	0
Madhya Pradesh	86,501	86,455	46	0.1	92,683	92,325	358	0.4
Maharashtra	1,72,823	1,72,809	14	0	1,87,309	1,87,197	111	0.1
Dadra and Nagar Haveli and Daman and Diu	9,433	9,433	0	0	10,018	10,018	0	0
Goa	4,448	4,448	0	0	4,669	4,669	0	0
Andhra Pradesh	68,413	68,219	194	0.3	72,302	71,893	410	0.6
Telangana	70,539	70,523	16	0	77,832	77,799	34	0
Karnataka	72,437	72,417	20	0	75,688	75,663	26	0
Kerala	26,579	26,570	9	0	27,747	27,726	21	0.1
Tamil Nadu	1,09,816	1,09,798	18	0	1,14,798	1,14,722	77	0.1
Puducherry	2,894	2,893	1	0	3,051	3,050	1	0
Lakshadweep	56	56	0	0	64	64	0	0
Bihar	36,216	35,761	455	1.3	39,545	38,762	783	2
DVC	23,741	23,736	4	0	26,339	26,330	9	0
Jharkhand	11,148	10,590	558	5	13,278	12,288	990	7.5
Odisha	38,339	38,332	7	0	42,631	42,584	47	0.1
West Bengal	54,001	53,945	57	0.1	60,348	60,274	74	0.1
Sikkim	610	609	0	0	587	587	0	0

12.12.2024

	April, 2021 - March, 2022				April, 2022 - March, 2023			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
State/UT	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Andaman-Nicobar	335	327	8	2.29199	348	348	0	0.1
Arunachal Pradesh	875	874	1	0.1	915	892	24	2.6
Assam	10,844	10,825	19	0.2	11,465	11,465	0	0
Manipur	1,019	1,018	1	0.1	1,014	1,014	0	0
Meghalaya	2,256	2,243	13	0.6	2,237	2,237	0	0
Mizoram	656	644	12	1.8	645	645	0	0
Nagaland	852	851	1	0.1	926	873	54	5.8
Tripura	1,578	1,578	0	0	1,547	1,547	0	0
All India	13,79,812	13,74,024	5,787	0.4	15,13,497	15,05,914	7,583	0.5

The details of State / UT wise Energy Requirement and Energy Supplied in the country from FY 2023-24 and current year (upto October, 2024)

	April, 2023 - March, 2024				April, 2024 - October, 2024			
State / UT	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Chandigarh	1,789	1,789	0	0	1,360	1,360	0	0
Delhi	35,501	35,496	5	0	26,704	26,693	11	0
Haryana	63,983	63,636	348	0.5	47,519	47,490	29	0.1
Himachal Pradesh	12,805	12,767	38	0.3	7,989	7,964	25	0.3
UT of J**and**K and Ladakh	20,040	19,763	277	1.4	11,097	11,042	55	0.5
Punjab	69,533	69,528	5	0	54,610	54,610	0	0
Rajasthan	1,07,422	1,06,806	616	0.6	65,163	64,860	304	0.5
Uttar Pradesh	1,48,791	1,48,287	504	0.3	1,11,484	1,11,188	296	0.3
Uttarakhand	15,644	15,532	112	0.7	10,520	10,479	41	0.4
Chhattisgarh	39,930	39,872	58	0.1	25,656	25,640	17	0.1
Gujarat	1,45,768	1,45,740	28	0	89,842	89,842	0	0
Madhya Pradesh	99,301	99,150	151	0.2	55,921	55,841	80	0.1
Maharashtra	2,07,108	2,06,931	176	0.1	1,14,835	1,14,777	58	0.1

12.12.2024

State / UT	April, 2023 - March, 2024				April, 2024 - October, 2024			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Dadra **and** Nagar Haveli and Daman **and** Diu	10,164	10,164	0	0	6,351	6,351	0	0
Goa	5,111	5,111	0	0	3,157	3,157	0	0
Andhra Pradesh	80,209	80,151	57	0.1	46,477	46,475	1	0
Telangana	84,623	84,613	9	0	48,387	48,385	2	0
Karnataka	94,088	93,934	154	0.2	50,019	50,018	2	0
Kerala	30,943	30,938	5	0	18,414	18,407	8	0
Tamil Nadu	1,26,163	1,26,151	12	0	79,602	79,600	2	0
Puducherry	3,456	3,455	1	0	2,206	2,205	0	0
Lakshadweep	64	64	0	0	39	39	0	0
Bihar	41,514	40,918	596	1.4	29,804	29,656	148	0.5
DVC	26,560	26,552	8	0	15,539	15,536	3	0
Jharkhand	14,408	13,858	550	3.8	9,355	9,286	69	0.7
Odisha	41,358	41,333	25	0.1	27,015	26,991	24	0.1
West Bengal	67,576	67,490	86	0.1	46,772	46,687	84	0.2
Sikkim	544	543	0	0	297	297	0	0
Andaman-Nicobar	386	374	12	3.2	248	240	8	3.4
Arunachal Pradesh	1,014	1,014	0	0	601	601	0	0
Assam	12,445	12,341	104	0.8	8,538	8,533	6	0.1
Manipur	1,023	1,008	15	1.5	580	579	0	0.1
Meghalaya	2,236	2,066	170	7.6	1,128	1,128	0	0
Mizoram	684	684	0	0	391	391	0	0
Nagaland	921	921	0	0	570	570	0	0
Tripura	1,691	1,691	0	0	1,235	1,235	0	0
All India	16,26,132	16,22,020	4,112	0.3	10,26,642	10,25,379	1,263	0.1

STATEMENT -III

Details of all India Net Inter State Power Transmission from FY 2020-21 to FY 2024-25 (till September, 2024)

All figures in MUs

State/ ISTS connected consumer	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (till Oct)
Punjab	29869	34688	34296	33606	33147	30496
Haryana	41013	41967	39422	37507	44276	33862
Rajasthan	23192	28915	25613	30456	33159	20888
Delhi	26941	24119	25894	30948	31103	23316
UP	53920	51811	50138	53411	57574	50223
Uttarakhand	6365	7301	7705	9467	9629	5772
HP	3908	3901	3968	4472	5712	1511
JandK(UT) and Ladakh(UT)	10992	12156	13370	14278	14639	6687
Chandigarh	1639	1513	1609	1789	1789	1365
Chhattisgarh	11624	11590	14661	18928	18234	14144
Gujarat	31547	32735	62685	75476	62321	33672
MP	38610	47491	50785	48727	53679	28819
Maharashtra	48600	53366	54917	62516	71294	39349
Goa	3966	3343	4179	4566	4890	3066
DDandDNH	9072	7692	9427	9955	10472	6354
Andhra Pradesh	20119	26022	27985	24914	29112	12347
Telangana	28505	30227	25946	29931	41075	23614
Karnataka	19682	23856	19101	23124	36456	14275
Kerala	20179	17585	16139	18261	24382	12784
Tamil Nadu	55289	56679	60386	60825	66250	40026
Puducherry	2803	2616	2887	3045	3252	2087
Bihar	30390	32145	33009	34971	37748	27545
Jharkhand	5853	6612	7661	7821	9266	6682
Odisha	7794	3371	14062	16090	13806	9267
West Bengal	17729	12919	8888	12056	18655	16906
Sikkim	464	488	529	576	529	282
Arunachal Pradesh	762	723	791	799	940	532
Assam	8009	8367	8803	9081	9976	7014
Manipur	913	958	1013	1007	992	594
Meghalaya	994	793	1347	1199	1185	277
Mizoram	501	488	489	450	501	176

State/ ISTS connected consumer	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (till Oct)
Nagaland	731	750	805	769	847	536
Tripura	1167	1435	1257	1390	1695	1161

Note: Import(+ve)/Export(-ve)

छत्तीसगढ़ में बाढ़ नियंत्रण के लिए कार्यक्रम

2883. श्री बृजमोहन अग्रवालः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि छत्तीसगढ़ राज्य सरकार द्वारा पिछले पांच वर्षों के दौरान बाढ़ नियंत्रण और जल प्रबंधन से संबंधित कार्यक्रम के कार्यान्वयन में चूक रही हैं;

(ख) यदि हां, तो ऐसी चूक के प्रकार सहित तत्संबंधी ब्यौरा क्या है;

(ग) छत्तीसगढ़ के लिए उक्त अवधि के दौरान कितनी निधि आवंटित और उपयोग की गई;

(घ) उक्त कार्यक्रमों के अंतर्गत आवंटित निधि के दुरुपयोग से संबंधित सूचित की गई घटनाएं, जिनके परिणामस्वरूप अपेक्षित लक्ष्य प्राप्त नहीं हो सके, क्या हैं;

(ङ) क्या सरकार का विचार छत्तीसगढ़ में ऐसी अनियमितताओं की जांच करने के लिए केंद्रीय जांच दल भेजने का है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और जांच का दायरा क्या है तथा इसके संभावित परिणाम क्या होंगे?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (घ):छत्तीसगढ़ राज्य सरकार द्वारा बाढ़ नियंत्रण तथा जल प्रबंधन कार्यक्रम के कार्यान्वयन सहित उसे आबंटित की गई धनराशि के दुरुपयोग से संबंधित घटनाओं के बारे में पिछले पांच वर्षों के दौरान कोई सूचना

प्राप्त नहीं हुई है। उक्त अवधि के दौरान केन्द्र द्वारा राज्य को बाढ़ नियंत्रण के लिए कोई निधि आबंटित नहीं की गई है।

प्रधानमंत्री कृषि सिंचाई योजना-त्वरित सिंचाई लाभ कार्यक्रम (पीएमकेएसवाई-एआईबीपी) और पारी-पासू कमान क्षेत्र विकास के अंतर्गतछत्तीसगढ़ की तीन परियोजनाओं को शामिल किया गया है। दो परियोजनाओं नामत मनियारी टैंक परियोजना और खारुंग परियोजना के एआईबीपी घटक का कार्य पूरा हो चुका है, जबकि केलो परियोजना चल रही है। पीएमकेएसवाई-एआईबीपी के अंतर्गतवर्ष 2016-17 से वर्ष 2023-24 के दौरान छत्तीसगढ़ को 49.62 करोड़ रुपये प्रदान किए गए हैं। इसके अलावा, केलो सिंचाई परियोजना को 40.633 करोड़ रुपये, मनियारी टैंक को 43.57 करोड़ रुपये और वर्ष 2016 से पहले (वर्ष 2008-09 से वर्ष 2015-16 के दौरान) खारुंग परियोजना को 10.47 करोड़ रुपये प्रदान किए गए हैं।

सभी तीनों परियोजनाओं के कमान क्षेत्र विकास-जल प्रबंधन (सीएडीडब्ल्यूएम) घटक नामतः मनियारी टैंक परियोजना, खारुंग परियोजना और केलो परियोजना चल रहे हैं और वर्ष 2016-17 से वर्ष 2023-24 के दौरान छत्तीसगढ़ को 28.58 करोड़ रुपये प्रदान किए गए हैं।

(ङ) और (च): भाग (क) से (घ) के उत्तर के मद्देनजरछत्तीसगढ़ मेंअनियमितताओं की जांच करने के लिए केन्द्रीय अन्वेषण दल भेजने का कोई प्रस्ताव विचाराधीन नहीं है।

STRENGTHENING THE URBAN TRANSPORT INFRASTRUCTURE

2884. PROF. SOUGATA RAY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of the steps taken/to be taken by the Government to strengthen the Urban Transport Infrastructure in the country, State/UT-wise;

(b) whether the Government has sanctioned electric buses (E-buses) for various cities and if so, the details thereof;

(c) whether the Government has noticed that a large number of buses provided under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) are still lying unused by various State Transport Corporations and if so, the details thereof along with the reasons therefor; and

(d) whether the Union Government has any mechanism to monitor the use of these vehicles given to the States and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) Central Government has formulated National Urban Transport Policy (2006), Metro Rail Policy, 2017 and Transit Oriented Development Policy, 2017, which act as a guide to State Government for integrated planning and implementation of urban transport systems in most sustainable and viable manner with emphasis on strengtheningthe urban infrastructure in the country.

Government of India launched a Centrally Sponsored Scheme titled “PM-eBus Sewa” Scheme on 16th August, 2023 which aims to augment city bus operation by deploying 10000 electric buses on PPP model and development Civil Depot and Behind the Meter (BTM) Power infrastructure in urban area by providing

Central Assistance to citieswith population size between 3 to 40 lakh, as per census 2011 including capital cities having population less than 3 lakh.Government of India provides Central Financial Assistance for Metro projects. In the last ten years Rs.166061.05 has been disbursed to various Special Purpose Vehicles (SPVs) implementing Metro Rail Projects in different parts of the country. With above support about 993 Kms of Metro rail lines have become operational and another 997 Kms of Metro rail lines are under construction in various cities.

(b) Ministry of Housing and Urban Affairs has sanctioned 5738 electric buses in 77 cities for 16 States / UTs under PM–eBus Sewa Scheme. The details of sanctioned electric buses are attached as per **Statement** I. Ministry of Heavy Industries has informed that under Phase-I of Faster Adoption and Manufacturing of Hybrid and Electric Vehicle (FAME) India Scheme incentive for deployment of 425 electric and hybrid buses were sanctioned to various cities in the country. The details are at **Statement** -II. Under Phase-II of FAME India Scheme incentive for deployment of 6862 electric buses were sanctioned to various cities/STUs/CTUs/State Government entities for intra-city and intercity operations. The details are at **Statement** -III. The Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme with an outlay of Rs.10,900 crore was notified by MHI on 29th September 2024. It is a two-year scheme which aims to support electric vehicles including e-2W, e-3W, e-trucks, e-buses, e-Ambulances, EV public charging stations and upgradation of testing agencies. Out of the total outlay, Rs. 4,391 crore have been kept for incentivizing

deployment of 14028 e-buses. Support for e-buses will be provided on an Operational Expenditure (OPEX) model or Gross Cost Contract (GCC) through State/City Transport Undertaking Corporations (STUs).The PM-eBus Sewa –Payment Security Mechanism (PSM) Scheme notified by MHI on 28th October 2024, has an outlay of Rs. 3,435.33 crore and aims to support deployment of more than 38,000 electric buses. The objective of scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs).

(c) Ministry of Housing and Urban Affairs had only provided central financial assistance for procurement of buses under bus funding components.The Scheme ended on 31.3.2017 and ownership, operation and maintenance of buses vested with the respective state/city/public Transport Authority.

(d) Transport planning is intertwined with Urban planning, which is a State subject. Therefore, the respective State governments /UTs are responsible for planning initiating and developing urban transport infrastructure including monitoring city bus operation.

STATEMENT -I

Details of sanctioned buses under PM-eBus Sewa Scheme

S. No.	State	Name: UA/City	Buses Sanctioned
1	Assam	Guwahati	100
2	Bihar	Patna	150
3		Bhagalpur	50
4		Darbhanga	50
5		Gaya	50

6		Muzaffarpur	50
7		Purnia	50
8	Chandigarh	Chandigarh	100
9	Chhattisgarh	Durg-Bhillai Nagar	50
10		Raipur	100
11		Bilaspur	50
12		Korba	40
13	Gujarat	Rajkot	100
14		Vadodara	100
15		Bhavnagar	100
16		Jamnagar	50
17		Junagadh	25
18		Gandhinagar	50
19	Haryana	Faridabad	100
20		Gurugram	100
21		Hisar	50
22		Karnal	50
23		Panipat	50
24		Rohtak	50
25		Yamunanagar	50
26	Jammu and Kashmir	Srinagar	100
27		Jammu	100
28	Ladakh	Leh	15
29	Madhya Pradesh	Indore	150
30		Bhopal	100
31		Gwalior	70
32		Jabalpur	100
33		Ujjain	100
34		Sagar	32
35	Maharashtra	Nagpur	150
36		Aurangabad	100
37		Kalyan Dombivali	100
38		Nashik	50
39		Thane	100
40		Vasai Virar City	100
41		Bhiwandi	100
42		Kolhapur	100
43		Malegaon	26
44		Mira Bhayander	100

45		Sangli	50
46		Solapur	100
47		Ulhasnagar	100
48		Ahmadnagar	40
49		Akola	50
50		Chandrapur	50
51		Dhule	28
52		Ichalkaranji	25
53		Jalgaon	50
54		Latur	50
55		Parbhani	40
56		Amaravati	50
57	Meghalaya	Shillong	50
58	Odisha	Bhubaneswar	100
59		Cuttack	100
60		Rourkela	100
61		Brahmapur Town	50
62		Sambalpur	50
63	Puducherry	Puducherry	75
64	Punjab	Amritsar	100
65		Ludhiana	100
66		Jalandhar	97
67		Patiala	50
68	Rajasthan	Jaipur	150
69		Jodhpur	100
70		Kota	100
71		Ajmer	100
72		Bikaner	75
73		Alwar	50
74		Bhilwara	50
75		Udaipur	50
76	Uttarakhand	Dehradun	100
77		Haridwar	50
TOTAL			5738

STATEMENT -II

DETAILS OF ELECTRIC AND HYBRID BUSES SANCTIONED UNDER FAME INDIA SCHEME PHASE-I

State/CIty	No. of Buses Sanctioned
MP/Indore	40
UP/Lucknow	40
Assam/Guwahati	15
J**and**K	40
West Bengal	80
Best Mumbai	40
Hyderabad	40
Himachal Pradesh	75
Navi Mumbai	30
MMRD	25 (Hybrid)
Total	425

STATEMENT -III

DETAILS OF ELECTRIC AND HYBRID BUSES SANCTIONED UNDER FAME INDIA SCHEME PHASE-II

State/CIty	No. of Buses Sanctioned
Andhra Pradesh	100
Bihar	25
Dadra and Nagar Haveli	25
Delhi	1321
Telangana	300
Gujarat	800
Karnataka	1121
Maharashtra	830
Odisha	50
Uttarakhand	30
Uttar Pradesh	600
West Bengal	1230
Goa	150
Chandigarh	80
Jammu and Kashmir	200
Total	6862

12.12.2024

SELF-HELP GROUPS IN FPI

2885. SHRIMATI POONAMBEN HEMATBHAI MAADAM:

Will the Minister of ***FOOD PROCESSING INDUSTRIES*** be pleased to state:

(a) whether the Government is encouraging Self-Help Groups (SHGs) in villages and urban areas to engage in Food Processing activities;

(b) if so, the details thereof;

(c) whether the Government has sanctioned and released any fund for the said purpose;

(d) if so, the details thereof; and

(e) the details of the total number of Self-Help Groups supported in the field of Food Processing Industries (FPI) across the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b).Ministry of Food Processing Industries is supporting Self-Help Groups(SHGs) engaged in Food Processing activities through its schemes. UnderCentrally Sponsored PM Formalisation of Micro Food Processing Enterprises (PMFME) Scheme, Ministry provides grants for Seed Capital up to Rs. 40,000/per member of SHG. Individual SHG member can avail credit linked grant @35% of the project cost with maximum ceiling of Rs.10 lakh as a single unit of food

processing enterprise. SHGs are also eligible for assistance under relevant component schemes of Central Sector Pradhan MantriKisan SAMPADA Yojana(PMKSY).

(c) to (e). The Seed Capital component of PMFME Scheme is implemented through respective State Rural Livelihood Missions (SRLMs) and State Urban Livelihood Missions (SULMs). An amount of Rs. 1032.31 Cr. has been sanctioned for supporting 3,10,121 SHG members. Out of which, an amount of Rs. 810.89 Cr. has been sanctioned for 2,47,984 rural SHG members and an amountof Rs. 221.42 Cr. sanctioned for 62,137 urban SHG members till 31ST October 2024.Under Credit Linked Subsidy component, 692 number of SHG members engaged in food processing activity have been approved for assistance till 31ST October, 2024.

MSMEs IN PUNJAB

2886. **SHRI CHARANJIT SINGH CHANNI**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether it is a fact that forty eight percent of MSMEs in Punjab have closed down in recent years;

(b) if so, the details of specific initiatives being implemented to protect MSMEs and their contribution to employment and economic stability in the State; and

(c) the number of closed MSMEs and operational MSMEs, year, district and sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (c): Enterprises de-register on the Udyam portal due to a number of reasons such as change in the company owner, certificate not required, duplicate registration, shut down of enterprises and such other reasons. A total number of 439 MSMEs have closed down in Punjab from 01.07.2020 till 30.11.2024, whereas in the same period, the number of registration on Udyam Registration Portal (URP) and Udyam Assist Platform (UAP) is 15,90,896. Thus, the number of enterprises closed is 0.03% of total registration in the State.

The details of district and sector-wise closed MSMEs and registered MSMEs (from 01.07.2020 to 30.11.2024), are given at **Statement -I** and **Statement -II**.

(b): The details of initiatives being implemented to promote and protect MSMEs are as given below:

i. New revised criteria for classification of MSMEs, based on Investment and Turnover, adopted to widen the ambit of the MSME sector.
ii. “Udyam Registration” for MSMEs launched for Ease of Doing Business.
iii. No global tenders for procurement allowed up to Rs. 200 crores.

iv. Ministry of MSME launched Udyam Assist Platform, for bringing Informal Micro Enterprises (IMEs), in the formal ambit. Registered IMEs can avail the benefits of Priority Sector Lending.

v. Inclusion of Retail and Wholesale traders as MSMEs w.e.f. 02.07.2021.

vi. Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.

vii. Ministry of MSME has launched Samadhaan Portal for filing of grievances and monitoring of outstanding dues to the MSEs from the buyers of goods and services.

viii. Launching of an online Portal “Champions” in June, 2020 to cover many aspects of e-governance including redressing grievances and handholding of MSMEs.

ix. PM Vishwakarma is a Central Government scheme launched on 17th September 2023 by the Hon’ble Prime Minister. The Scheme aims to provide end-to-end support to artisans and craftspeople who work with their hand and tools. The Scheme components include recognition through PM Vishwakarma Certificate and ID Card, Skill Upgradation, Toolkit Incentive, Credit Support, Incentive for Digital Transaction and Marketing Support.

12.12.2024

STATEMENT -I

District Wise Total MSMEs Closed/Shut Down on Udyam Registration Portal from 01.07.2020 to 30.11.2024 for the State of Punjab																				
Sl. No.	**District**	**2020-21 (01.07.2020 – 31.03.2021)**			**2021-22**			**2022-23**			**2023-24**			**2024-25 (01.04.2024 – 30.11.2024)**			**Total**			**Total MSMEs**
		Manufacturing	**Services**	**Trading**	**Manufacturing**	**Services**	**Trading**	**Manufacturing**	**Services**	**Trading**	**Manufacturing**	**Services**	**Trading**	**Manufacturing**	**Services**	**Trading**	**Manufacturing**	**Services**	**Trading**	
1	Amritsar	-	-	-	3	8	1	3	2	1	-	7	-	1	-	2	7	17	4	**28**
2	Barnala	-	-	-	-	2	-	-	-	2	1	-	-	-	1	-	1	3	2	**6**
3	Bathinda	-	-	-	7	9	1	1	1	4	2	-	1	-	1	-	10	11	6	**27**
4	Faridkot	-	-	-	1	-	-	1	-	-	1	-	-	-	-	-	3	-	-	**3**
5	Fatehgarh Sahib	-	-	-	3	4	1	2	1	1	-	-	-	-	1	-	5	6	2	**13**
6	Fazilka	-	-	-	-	2	-	-	-	-	-	-	1	-	-	-	-	2	1	**3**
7	Firozepur	-	-	-	-	3	-	-	1	-	-	-	-	-	-	-	-	4	-	**4**
8	Gurdaspur	-	-	-	1	5	2	-	-	-	-	-	-	-	-	-	1	5	2	**8**
9	Hoshiarpur	-	-	-	3	8	2	-	-	2	-	-	-	-	-	-	3	8	4	**15**
10	Jalandhar	-	-	-	6	13	1	3	1	4	-	-	-	-	2	3	9	16	8	**33**
11	Kapurthala	-	-	-	-	3	-	1	2	1	-	-	-	-	1	-	1	6	1	**8**
12	Ludhiana	-	-	-	13	20	-	10	9	6	7	5	9	13	14	7	43	48	22	**113**
13	Malerkotla	-	-	-	-	-	-	-	-	-	-	-	-	1	-	-	1	-	-	**1**

14	Mansa	-	-	-	-	1	-	-	1	-	-	-	-	-	-	-	-	2	-	**2**
15	Moga	-	-	-	4	4	1	1	1	-	-	-	2	1	-	-	6	5	3	**14**
16	Pathankot	-	-	-	-	2	-	-	1	-	-	-	-	-	-	-	-	3	-	**3**
17	Patiala	-	-	-	1	7	-	1	1	1	3	14	1	-	1	1	5	23	3	**31**
18	Rupnagar	-	-	-	3	2	-	-	2	-	-	1	-	-	-	1	3	5	1	**9**
19	Sangrur	-	-	-	-	6	-	-	2	-	-	-	6	-	-	1	-	8	7	**15**
20	Sas Nagar	-	-	-	9	31	4	-	11	4	-	-	-	1	2	1	10	44	9	**63**
21	Shahid Bhagat Singh Nagar	-	-	-	1	4	-	-	1	-	-	1	-	-	-	-	1	6	-	**7**
22	Sri Muktsar Sahib	-	-	-	1	1	1	-	-	-	-	-	3	5	8	8	6	9	12	**27**
23	Tarn Taran	-	-	-	-	1	2	-	-	2	-	-	-	-	-	1	-	1	5	**6**
	Total:-	**-**	**-**	**-**	**56**	**136**	**16**	**23**	**37**	**28**	**14**	**28**	**23**	**22**	**31**	**25**	**115**	**232**	**92**	**439**
Report Dated:- 09.12.2024 07:40 PM																				

STATEMENT -II

District Wise Total MSMEs Registered on Udyam Registration Portal and UAP from 01.07.2020 to 30.11.2024 for Punjab State																				
Sl. No.	District	2020-21 (01.07.2020 – 31.03.2021)			2021-22			2022-23			2023-24			2024-25 (01.04.2024 – 30.11.2024)			Total			Total MSMEs
		Manufacturing	Services	Trading	Manufacturing	Services	Trading	Manufacturing	Services	Trading	Manufacturing	Services	Trading	Manufacturing	Services	Trading	Manufacturing	Services	Trading	
1	Amritsar	2,658	4,028	697	4,286	6,217	4,001	5,506	6,686	10,310	8,770	18,042	24,451	5,389	7,975	26,429	26,609	42,948	65,888	**135,445**
2	Barnala	640	996	190	786	1,454	890	1,515	2,024	2,321	3,140	4,346	4,639	2,614	2,571	5,167	8,695	11,391	13,207	**33,293**
3	Bathinda	1,508	2,782	753	2,107	3,926	2,805	2,752	3,963	5,455	5,093	12,186	13,167	4,228	5,889	14,391	15,688	28,746	36,571	**81,005**
4	Faridkot	509	1,114	192	885	1,737	1,204	1,343	2,136	2,466	2,399	4,761	5,200	1,518	2,214	6,072	6,654	11,962	15,134	**33,750**
5	Fatehgarh Sahib	895	1,119	251	1,021	1,845	1,220	1,197	1,949	2,426	1,878	4,122	4,829	1,627	2,258	5,126	6,618	11,293	13,852	**31,763**
6	Fazilka	530	1,551	274	835	2,146	1,388	1,142	2,069	3,277	2,958	5,703	6,983	2,268	3,386	6,075	7,733	14,855	17,997	**40,585**
7	Firozepur	555	1,576	225	874	2,113	1,352	1,731	2,598	3,498	3,531	7,228	7,491	2,538	4,191	9,162	9,229	17,706	21,728	**48,663**
8	Gurdaspur	641	1,428	185	1,224	2,281	1,658	2,084	3,187	4,551	4,324	9,792	11,184	2,772	3,780	9,076	11,045	20,468	26,654	**58,167**
9	Hoshiarpur	904	2,323	334	1,587	3,545	2,582	2,244	3,667	5,685	3,973	10,141	13,240	2,644	4,551	10,540	11,352	24,227	32,381	**67,960**
10	Jalandhar	3,442	5,467	722	5,562	8,571	5,480	6,407	8,980	11,909	10,332	23,910	26,701	6,761	10,803	20,915	32,504	57,731	65,727	**155,962**
11	Kapurthala	791	1,706	195	1,287	2,756	1,533	1,808	3,121	3,730	3,357	8,241	8,120	2,382	3,909	7,189	9,625	19,733	20,767	**50,125**
12	Ludhiana	13,875	9,313	2,052	15,659	13,002	8,428	15,670	15,037	17,976	23,786	32,687	39,530	14,069	19,270	40,708	83,059	89,309	108,694	**281,062**
13	Malerkotla	-	-	-	115	91	174	759	590	1,082	1,535	1,575	1,959	1,495	1,055	2,340	3,904	3,311	5,555	**12,770**
14	Mansa	727	1,133	162	914	1,574	782	1,454	1,878	2,210	2,379	3,998	5,263	1,732	3,931	6,543	7,206	12,514	14,960	**34,680**
15	Moga	881	1,692	259	1,282	2,868	1,557	2,034	3,563	3,766	4,715	8,623	9,599	3,290	4,078	10,256	12,202	20,824	25,437	**58,463**
16	Pathankot	274	819	96	557	1,289	956	727	1,277	2,435	1,103	2,953	5,050	886	1,847	3,364	3,547	8,185	11,901	**23,633**
17	Patiala	2,595	4,116	623	3,542	6,609	4,220	5,153	7,598	9,198	9,565	18,379	18,655	6,948	9,961	18,975	27,803	46,663	51,671	**126,137**
18	Rupnagar	489	985	127	716	1,600	1,324	921	1,764	2,587	1,544	5,854	5,339	1,097	3,198	5,039	4,767	13,401	14,416	**32,584**
19	Sangrur	2,170	2,668	413	2,441	3,455	2,190	2,980	3,731	4,638	6,405	10,867	11,986	3,816	4,839	11,732	17,812	25,560	30,959	**74,331**
20	Sas Nagar	2,687	5,497	745	3,487	8,041	3,929	3,236	8,032	7,735	4,532	14,013	13,193	2,875	9,204	14,108	16,817	44,787	39,710	**101,314**
21	Shahid Bhagat Singh Nagar	459	1,036	128	794	1,674	1,162	1,268	1,844	2,355	2,309	6,302	5,468	1,719	2,525	3,912	6,549	13,381	13,025	**32,955**
22	Sri Muktsar Sahib	710	1,393	252	998	1,989	1,301	1,553	2,206	2,714	3,572	6,723	6,623	2,104	3,601	6,443	8,937	15,912	17,333	**42,182**
23	Tarn Taran	375	828	129	675	1,428	893	1,802	1,732	2,659	2,836	4,877	6,679	1,908	2,171	5,075	7,596	11,036	15,435	**34,067**
	Total:-	**38,315**	**53,570**	**9,004**	**51,634**	**80,211**	**51,029**	**65,286**	**89,632**	**114,983**	**114,036**	**225,323**	**255,349**	**76,680**	**117,207**	**248,637**	**345,951**	**565,943**	**679,002**	**1,590,896**
																				Report Dated:- 09/12/2024 07:40 PM

12.12.2024

BRAHMAPUTRA BOARD

2887. **SHRI PRADYUT BORDOLOI**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the details of the number of vacancies and total number of positions among the technical staff of the Brahmaputra Board during the last five years and the current year;

(b) the details of the percentage of technical staff of the Brahmaputra Board who were natives of the North-Eastern Region during the last ten years;

(c) whether the Government has conducted any review of the recruitment policy of the Brahmaputra Board and if so, the details thereof; and

(d) whether there is any plan to transfer the North Eastern Hydraulic and Allied Research Institute (NE-HARI) to North Eastern Regional Institute of Water and Land Management (NERIWALM) and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) and (b) The details of the number of vacancies and total number of positions among the technical staff of the Brahmaputra Board during the last five years and the current year; and the details of the percentage of technical staff of the Brahmaputra Board who were natives of the North- Eastern during the last ten years are given in **Statement .**

(c) No. However, the Recruitment Rules pertaining to various post of Brahmaputra Board have been updated and amended as required.

(d) There is no such proposal.

STATEMENT

The details of the number of vacancies and total number of positions among the technical staff of the Brahmaputra Board during the last five years and the current year are as under:

YEAR	SANCTIONED STRENGTH	VACANT	IN POSITION
2019	182	59	123
2020	182	66	116
2021	182	81	101
2022	182	82	100
2023	182	85	97
2024	182	65	117

The details of the percentage of technical staff of the Brahmaputra Board who were natives of the North East during the last ten years are as under:

Year	Sanctioned Strength	In Position	Native To North East Region.	Percentage Of Natives To North East Region w.r.t. In Position
2014	246	193	184	95%
2015	246	217	212	97%
2016	246	198	193	97%
2017	246	179	174	97%
2018	246	148	143	97%
2019	182	123	118	96%
2020	182	116	111	96%

2021	182	101	97	96%
2022	182	100	96	96%
2023	182	97	88	90%

बंद पड़े विमानपत्तनों से हवाई सेवाएं पुनः आरंभ करना

2888. श्री अनिल फिरोजिया:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे किः

(क) उन विमानपत्तनों के नाम क्या हैं जहाँ पहले हवाई सेवाएं चालू थीं परन्तु किन्हीं कारणों से बंद कर दी गई हैं;

(घ) क्या सरकार द्वारा उक्त विमानपत्तनों से हवाई सेवाएं पुनः शुरू करने के लिए कोई ठोस कदम उठाए जा रहे हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या समय-सीमा निर्धारित की गई है, और

(घ) उक्त बंद पड़े विमानपत्तनों में से किन विमानपत्तनों से विमान सेवाएं पुनः आरंभ किए जाने का प्रस्ताव है और यह कार्य कब तक किए जाने की संभावना है?

नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) से (घ): आज की तारीख तक, उड़े देश का आम नागरिक (उड़ान) योजना के अंतर्गत प्रचालनरत निम्नलिखित हवाईअड्डों पर विमान सेवाएं विमानों की कमी, मौसम के कारण एयरलाइन द्वारा अस्थायी निलंबन, कम पीएलएफ, आदि जैसेविभिन्न कारणों सेबंद कर दी गई हैं: कुशीनगर, पाक्योंग, पोरबंदर, पठानकोट, पुडुचेरी, तेजपुर, अलीगढ़, आजमगढ़, चित्रकूट, मुरादाबाद और श्रावस्ती।

जिन असेवित/अल्पसेवित हवाईअड्डों को जोड़ने वाले मार्गों को एक बार अवॉर्ड किया गया था, किन्तुउन्हें आरंभ नहीं किया या जारी नहीं रखा जा सका, उन्हें उड़ान योजना केबाद के दौरों के अंतर्गत

पुनः बोली प्रक्रिया के लिए शामिल किया गया है।इसके अलावा, स्लॉट समन्वय समिति की बैठकों के दौरान और वर्ष के दौरान समय-समय पर, भारतीय विमानपत्तन प्राधिकरण द्वारा एयरलाइनों से अनुरोध किया गया है कि वे उन हवाईअड्डों से अधिक उड़ानें आरंभ करें जहां क्षमता उपलब्ध है।

मौसम की स्थिति में सुधार होने पर पाक्योंग, अलीगढ़, आजमगढ़, चित्रकूट, मुरादाबाद और श्रावस्ती में उड़ान परिचालन पुनः आरंभ हो सकता है।इंडिगो के पास पुडुचेरी हवाईअड्डे से दिनांक 20.12.24 से अनुसूचित उड़ान परिचालन उपलब्ध है। उड़ान योजना के 5.3 और 5.4की बोली प्रक्रिया के तहत कुशीनगर, पोरबंदर और पठानकोट से उड़ान परिचालनों के लिए मार्गों को शामिल किया गया है।

मार्च, 1994 में वायु निगम अधिनियम के निरस्त होने के साथ ही भारतीय घरेलू विमान को पूरी तरह से नियंत्रण मुक्त कर दिया गया है। एयरलाइनें बाजार और मार्ग चुनने, किसी भी प्रकार के विमान को शामिल करने और सरकार द्वारा जारी मार्ग संवितरण दिशा-निर्देशों (आरडीजी) के अनुपालन के अध्यधीनप्रचालन करने के लिए स्वतंत्र हैं। इसलिए, किसी भी हवाईअड्डे तक या वहां से हवाई सेवाएं करने का निर्णय एयरलाइन की परिचालन और वाणिज्यिक व्यवहार्यता पर निर्भर करता है।

अनुसूचित जनजाति सूची में समुदायों को शामिल करना

2889. **श्री राजकुमार रोत**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान कितने जनजातीय समुदायों को अनुसूचित जनजातियों की सूची में शामिल किया गया है और उनका राज्य-वार और समुदाय-वार ब्यौरा क्या है;

(ख) नए शामिल किए गए जनजातीय समुदायों की जनसंख्या का राज्य-वार और समुदाय-वार ब्यौरा क्या है; और

(ग) अनुसूचित जनजाति की सूची में जनजातीय समुदायों को शामिल करने के लिए सरकार को प्राप्त और विचाराधीन प्रस्तावों की राज्य-वार और समुदाय-वार ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): पिछले पांच वर्षों में अनुसूचित जनजातियों (एसटी) की सूची में शामिल किये गये जनजातीय समुदायों की सूची **विवरण** के अनुसार है।

(ख): भारत के महापंजीयक कार्यालय द्वारा बताया गया है कि "2011 की जनगणना संचालन की फ्रीजिंग तिथि तक सभी राज्यों/संघ राज्य क्षेत्रों की एससी/एसटी सूचियों में नए जोड़े गए समुदायों की गणना 2011 की जनगणना में की गई है। 2011 की जनगणना के अनुसार, सभी राज्यों और केंद्र शासित प्रदेशों की व्यक्तिगत एसटी आबादी का विवरण भारत की जनगणना वेबसाइट www.censusindia.gov.in पर तालिका A-11: व्यक्तिगत अनुसूचित जनजातियों के लिए राज्य प्राथमिक जनगणना सार (पीसीए) में उपलब्ध है। तालिका को निम्नलिखित प्रक्रिया द्वारा देखा जा सकता है। http://censusindia.gov.in/census.website/data/census-tables ⟶जनगणना वर्ष 2011 ⟶तालिका: A-11: व्यक्तिगत अनुसूचित जनजातियों के लिए राज्य प्राथमिक जनगणना सार (पीसीए) (सभी राज्यों/केंद्र शासित प्रदेशों के लिए अलग-अलग तालिकाएँ होंगी)।"

(ग): भारत सरकार ने दिनांक 15.06.1999 को (25.06.2002 व 14.09.2022 को पुन: संशोधित) अनुसूचित जनजातियों की सूचियों में समावेशन, से अपवर्जन और अन्य संशोधनों के दावों पर निर्णय लेने के लिए प्रविधियां निर्धारित की हैं। प्रविधियां के अनुसार, केवल उन्हीं प्रस्तावों पर विधान के संशोधन के लिए विचार किया जाता है जिन्हें संबंधित राज्य सरकार/केंद्रीय शासित प्रदेश प्रशासन द्वारा अनुशंसित किया गया हो और न्यायोचित माना गया हो और भारत के महापंजीयक(आर.जी.आई.) तथा राष्ट्रीय अनुसूचित जनजाति आयोग (एन.सी.एस.टी.) के द्वारा सहमति प्राप्त हो । सभी कार्यवाही अनुमोदित

प्रविधियों के अनुसार की जाती हैं। मामले को आगे संसाधित करने के लिए संबंधित राज्य सरकार की सिफारिश पूर्व-अपेक्षित है।

किसी राज्य या केंद्र शासित प्रदेश की अनुसूचित जनजातियों की सूची में समावेशन के प्रस्तावों में प्रविधियों के अनुसार कुछ प्रक्रियाओं का पालन किया जाता है। यह एक सतत प्रक्रिया है। राज्य सरकार से प्राप्त प्रस्तावों के साथ एक नृवंशविज्ञान रिपोर्ट होनी चाहिए। प्रस्तावों की जांच आरजीआई के कार्यालय और फिर राष्ट्रीय अनुसूचित जनजाति आयोग (NCST) द्वारा की जाती है। यदि प्रस्ताव आरजीआई द्वारा अनुशंसित नहीं है, तो राज्य सरकारों को आरजीआई द्वारा उठाए गए बिंदुओं के बारे में सूचित किया जाता है, ताकि अतिरिक्त जानकारी, यदि कोई हो, राज्य सरकार द्वारा प्रस्तुत की जा सके। इसलिए ऐसे कई प्रस्ताव विभिन्न स्तरों पर जांच के अधीन रह सकते हैं।

विवरण

पिछले पांच वर्षों में अनुसूचित जनजाति की सूची में जोड़े गए जनजातीय समुदायों की सूची इस प्रकार है: -

क्र.सं.	**आदेश/अधिनियम का नाम**	**अधिसूचना की तिथि**	**उन राज्यों/केंद्र शासित प्रदेशों के नाम जिनके लिए लागू है (के रूप में संशोधन)**	**समुदाय शामिल हैं**
1.	संविधान (अनुसूचित जनजाति) आदेश (संशोधन) अधिनियम, 2020 (2020 का क्रमांक 4)	19.3.2020	**कर्नाटक**	समुदायों का समावेश, अर्थात् कर्नाटक की अनुसूचित जनजातियों की सूची में (i) क्रमांक 38 पर नायकडा, नायक की जगह नायकडा, नायक('परिवारा' और 'तलवारा' सहित) और (ii) क्रमांक 50 पर धारवाड़ और बेलागवी जिलों के "सिद्दी" समुदाय को उत्तर कन्नड़ जिले के मौजूदा 'सिद्दी' समुदाय के साथ

12.12.2024

क्र.सं.	आदेश/अधिनियम का नाम	अधिसूचना की तिथि	उन राज्यों/केंद्र शासित प्रदेशों के नाम जिनके लिए लागू है (के रूप में संशोधन)	समुदाय शामिल हैं
2.	संविधान (अनुसूचित जनजाति) आदेश (संशोधन) अधिनियम, 2021 (क्रमांक 32 सन् 2021)	13.8.2021	**अरुणाचल प्रदेश**	अरुणाचल प्रदेश की एसटी की सूची में निम्नलिखित संशोधन किए गए। प्रविष्टि 1 में "अबोर" को हटा दिया गया है, क्योंकि यह प्रविष्टि 16 में "आदि" के समान है; प्रविष्टि 6 पर “खाम्ती" का प्रतिस्थापन "ताई खाम्ती " द्वारा प्रविष्टि 8 पर इदु , तारोअन" का प्रतिस्थापन "मिश्मी-कामन (मिजू मिश्मी), इदु (मिश्मी) और तारोन (दिगारु मिश्मी); प्रविष्टि 9 में " मोम्बा " का प्रतिस्थापन " मोन्पा, मेम्बा, सरताङ् , सजोलाङ्(मिजी) द्वारा किया गया है; प्रविष्टि 10 में "किसी भी नागा जनजाति" का प्रतिस्थापन "नोक्टे, ताङसा, तुत्सा ,वान्चो" द्वारा किया गया।
3.	संविधान (अनुसूचित जाति एवं अनुसूचित जनजाति) आदेश (संशोधन) अधिनियम, 2022 (क्रमांक 8 सन् 2022)	08.04.2022	झारखंड	(i) अनुसूचित जाति की सूची में प्रविष्टि 3 पर सूचीबद्ध भोगता को हटाना। (ii) अनुसूचित जनजातियों की सूची में पुरान को नई प्रविष्टि के रूप में शामिल करना; और (iii) एसटी की सूची में प्रविष्टि 16 पर प्रविष्ट खरवार के पर्यायवाची के रूप में भोगता, देशवारी, गंझू, दौतलबन्दी (द्वालबंदी), पटबन्दी, राउत, माझिया, खैरी (खेरी) को शामिल करना। (iv) अनुसूचित जनजाति की सूची में प्रविष्टि24 पर'मुंडा' के पर्यायवाची के रूप में तमरिया, तमड़िया को शामिल करना।

क्र.सं.	आदेश/अधिनियम का नाम	अधिसूचना की तिथि	उन राज्यों/केंद्र शासित प्रदेशों के नाम जिनके लिए लागू है (के रूप में संशोधन)	समुदाय शामिल हैं
4.	संविधान (अनुसूचित जनजाति) आदेश (संशोधन) अधिनियम, 2022 (क्रमांक 9 सन् 2022)	18.4.2022	त्रिपुरा	त्रिपुरा राज्य की अनुसूचित जनजातियों की सूची में प्रविष्टि 9 में 'डार्लोंग' को 'कुकी' की उप-जनजाति के रूप में दर्शाया गया है।
5.	संविधान (अनुसूचित जाति एवं अनुसूचित जनजाति) आदेश (द्वितीय संशोधन) अधिनियम, 2022 (क्रमांक 20 सन् 2022)	24.12.2022	उत्तर प्रदेश	उत्तर प्रदेश के संतकबीरनगर, कुशीनगर, चंदौली और भदोही जिलों में गोंड, धुरिया, नायक, ओझा, पठारी, राजगोंड
6.	संविधान (अनुसूचित जनजाति) आदेश (द्वितीय संशोधन) अधिनियम, 2022 (2023 का क्रमांक 1)	3.1.2023	तमिलनाडु	“नरिकुरवन” को “कुरूविक्कारन” के साथ तमिलनाडु की अनुसूचित जनजाति की सूची में प्रविष्ठी 37 पर शामिल करना।
7.	संविधान (अनुसूचित जनजाति) आदेश (चौथा संशोधन) अधिनियम, 2022 (2023 का क्रमांक 2)	3.1.2023	कर्नाटक	कर्नाटक की एसटी की सूची में प्रविष्टि 16 पर'काडू कुरुबा' के पर्याय के रूप में बेट्टा-कुरुबा समुदाय को शामिल करना।
8.	संविधान (अनुसूचित जनजाति) आदेश (संशोधन) अधिनियम, 2023	4.8.2023	छत्तीसगढ	प्रविष्टि 5 पर भारिया भूमिया के पर्यायवाची के रूप मेंभुईंया, भुईयाँ, भुयां का समावेश

क्र.सं.	आदेश/अधिनियम का नाम	अधिसूचना की तिथि	उन राज्यों/केंद्र शासित प्रदेशों के नाम जिनके लिए लागू है (के रूप में संशोधन)	समुदाय शामिल हैं
	(क्रमांक 13 सन् 2023)			(ii). भारिया को इसके अंग्रेजी संस्करण को बदले बिना भरिया के रूप में सुधार, अर्थात् प्रविष्टि संख्या 5 में भरिया (iii). प्रवेश संख्या 5 पर पांडो के भिन्न देवनागरी संस्करण के रूप मेंपण्डो, पन्डो, पंडो का समावेश (iv). प्रविष्टि संख्या 14 पर धनवार के पर्यायवाची के रूप में धनुहार, धनुवार का समावेश। (v). अंग्रेजी संस्करण में परिवर्तन के बिना अनुसूचित जनजाति सूची में प्रविष्टि क्रमांक 15 पर"गदबा"। (vi). प्रविष्टि संख्या 16 पर "गोंड"और "गोंड़"। (vii). प्रविष्टि संख्या 23 पर कोंद के साथ कोंध। (viii). प्रविष्टि क्रमांक 27 पर हिंदी संस्करण में कोडाकू के साथ कोड़ाकू। (ix). प्रविष्टि संख्या 32 पर नगेसिया, नागासिया, के पर्याय के रूप में "किसान" (x) प्रविष्टि संख्या 33 पर अंग्रेजी संस्करण में बदलाव किए बिना हिंदी संस्करण में 'धनगढ़' का संशोधन, 'धांगड़' के प्रतिस्थापन द्वारा। (xi). सौंरा व संवरा को सवर, सवरा के पर्यायवाची के रूप में प्रविष्टि संख्या 41 पर शामिल किया गया। (xii) प्रविष्टि क्रमांक 43 पर 'बिंझिया' को शामिल किया गया।
9.	संविधान (अनुसूचित जनजाति) आदेश	4.8.2023	हिमाचल प्रदेश	सिरमौर जिले के ट्रांसगिरी क्षेत्र के हाटी समुदाय को हिमाचल प्रदेश की एसटी की सूची में प्रविष्टि11 पर शामिल किया गया।

क्र.सं.	आदेश/अधिनियम का नाम	अधिसूचना की तिथि	उन राज्यों/केंद्र शासित प्रदेशों के नाम जिनके लिए लागू है (के रूप में संशोधन)	समुदाय शामिल हैं
	(द्वितीय संशोधन) अधिनियम, 2023 (क्रमांक 14 सन् 2023)			
10.	संविधान (अनुसूचित जाति एवं अनुसूचित जनजाति) आदेश (संशोधन) अधिनियम, 2024 (क्रमांक 6 सन् 2024)	15.02.2024	ओडिशा	(i) क्र.सं. 6 पर भुइया, भुयां के पर्यायवाची के रूप में पाउडि भूयां, पाउडि भूयां; (ii) क्र.सं. 9 पर भुन्जिया के पर्यायवाची के रूप में चुकटिआ भुन्जिया; (iii) क्र.सं. 47 पर अजजा "मांकिरडिआ" के पर्याय के रूप में मांकिडिया। (iv) क्रमांक 13 पर "वोंडो पोरजा, बोंड परजा, बांडा परजा" अनुसूचित जनजाति के तहत उप-प्रविष्टि के रूप में बंडा परजा, बंडा परजा, बंडा, बंडा, बंडा। (v) अनुसूचित जातियों की सूची में क्रम संख्या 87 पर सूचीबद्ध तामाडिया और क्रम संख्या 88 पर सूचीबद्ध तामुडिया का विलोपन और (i) क्रम संख्या 8 पर तामाडिया, तामारिआ, तामुडिया, तामडिया भूमिज, तामुडिया भूमिज, तामुंडिया भूमिज, तामुलीया भूमिज, तामाडिया भूमिज को "भूमिज" मुख्य प्रविष्टि के तहत उप-प्रविष्टि के रूप में समावेशन। (vi) प्रविष्टि 17 पर धारूआ, धुरूबा, धुर्वा के उप-समूह के रूप में दुरुआ, धुरुआ, धुरवा (vii) क्रमांक 28 पर अजजा "कावार, कनवार" के पर्याय के रूप में कउर, कुँवर, कुँवर, कुँवर, कंवर, कुँवर, कअंर, कअंर, कुँवर (viii) प्रविष्टि 31 पर कुई (कंध) एसटी खोंड के तहत एक नई उप-प्रविष्टि के रूप में और कन्ध कुम्भार समुदाय कन्ध अनुसूचित जनजाति के एक उपसमूह के रूप में का समावेशन।

क्र.सं.	आदेश/अधिनियम का नाम	अधिसूचना की तिथि	उन राज्यों/केंद्र शासित प्रदेशों के नाम जिनके लिए लागू है (के रूप में संशोधन)	समुदाय शामिल हैं
				(ix) क्रमसंख्या 53 पर सूचीबद्ध ओरांव के पर्यायवाची के रूप में उराम, ओराम, उराओं, धांगर और ओरा नमुदी समुदाय। (x) क्रमसंख्या 55 पर अजजा परोजा के पर्याय के रूप में बारेंग झोडिया परजा, पेंगपरजा, पेंगुपरजा, परजा, सेलिआपरजा। (xi) क्रमसंख्या 57 पर अजजा राजुआर के पर्याय के रूप में राजुआल, राजुआड (xii) क्रम संख्या 59 पर सवोरा, सवर, सौंरा, सहरा आदि के तहत सअर को पर्यायवाची के रूप में (xiii) क्र.सं. 63 पर मुका दोरा, मुका दोरा, नुका दोरा, नुका दोरा क्षेत्र प्रतिबंध के साथ (अविभाजित कोरापुट जिले में, जिसके अंतर्गत कोरापुट, नवरंगपुर, रायगढ़ और मल्कानगिरी जिलों हैं)। (xiv) क्र. सं. 64 पर कोंडा रेड्डि, कोंडा रेड्डि क्रमांक पर।
11.	संविधान (अनुसूचित जनजाति) आदेश (संशोधन) अधिनियम, 2024 (क्रमांक 7 सन् 2024)	15.02.2024	आंध्रप्रदेश	(i) बोंडो पुर्जा,खोंड पुर्जा, क्रमांक पर पोरजा के एक खंड के रूप में क्रमसंख्या 25 पर (ii) क्रमांक पर सवार के खंड के रूप में कोंडा सवार क्रम संख्या 28 पर
12.	संविधान (जम्मू और कश्मीर) अनुसूचित जनजाति आदेश (संशोधन) अधिनियम, 2024 (क्रमांक 3 सन् 2024)	12.02.2024	जम्मू और कश्मीर	(i) पहाड़ी जातीय समूह (ii) पाडरी जनजाति (iii) कोली (iv) गद्दा ब्राह्मण

12.12.2024

CASHLESS TREATMENT

2890. **SUSHRI IQRA CHOUDHARY**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the number of States in which the scheme for cashless treatment for road crash victimshas been implemented as on December 2024;

(b) the number of road crash victims who have received cashless treatment under thescheme;

(c) whether the Government plans to expand the scheme to all the States including UttarPradesh; and

(d) if so, the timeline for implementation of the scheme and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) In line with its commitment to reduce fatalities due to road accidents and the legal mandate under section 162 of the Motor Vehicles Act, 1988, Government is formulating a scheme to provide cashless treatment to the victims of road accidents caused by the use of motor vehicles. Government in the Ministry of Road Transport and Highways (MoRTH), along with National Health Authority (NHA), has implemented pilot programs for providing cashless treatment to victims of road

accidents in the Union Territories of Chandigarh andPuducherryand States of Assam, Haryana, Punjab andUttarakhand.

(b) As on 7th December 2024, cashless treatment has been provided under pilot program to 2,183 victims of road accidents.

(c) and (d) The ongoing pilot program under implementation is aimed at further strengthening the scheme through on-ground validation and assessment in collaboration with all stakeholders, while also ensuring operational readiness of States/Union Territories for pan India launch of the Scheme.

WOMEN CENTRIC ENTERPRISES IN ASSAM AND TRIPURA

2891. **SHRI KAMAKHYA PRASAD TASA:**

SHRI BIPLAB KUMAR DEB:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the details of the programmes/schemes of the Government for women owned and women centric enterprises in Assam and Tripura;

(b) the number of beneficiaries under the said programmes/schemes, State/UT-wise including Assam;

(c) the criteria for selection of such enterprises for the said programmes/schemes; and

(d) the number of beneficiaries benefited from the said programmes/schemes during the last three years and the current year, State/UT-wise including Assam and Tripura?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Ministry of MSME implements many schemes for promoting entrepreneurship, including among women, in all the States/UTs in the country, including Assam and Tripura. The Ministry's flagship programme "Prime Minister's Employment Generation Programme (PMEGP) provides assistance to entrepreneurs for setting up new enterprises in the non-farm sector. It aims at providing employment opportunities to traditional artisans/ rural and urban unemployed youth at their doorstep by providing margin money subsidy of 25% of project cost in rural areas and 15% in urban areas (max project cost is Rs. 50 lakhs in manufacturing sector and Rs. 20 lakhs in service sector). However, for beneficiaries belonging to categories such as Scheduled Caste, Scheduled Tribes, OBCs, Minorities and women, ex-servicemen, physically handicapped, transgender, NER and Hilly and border areas, and aspiration districts, the margin money subsidy is higher at 35% in rural areas and 25% in urban areas.

The Ministry of MSME also implements the Credit Guarantee Scheme for Micro and Small Enterprises through the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE). Credit Guarantee is provided to the member lending institutions for credit facilities extended by them to MSEs without any collateral security and third-party guarantee for all eligible activities. The MSME Sustainable (ZED) Certification Scheme enables MSMEs to manufacture quality products using latest technology, tools and to constantly upgrade their processes for achievement of high quality and high productivity with the least effect on the environment. For Women owned MSMEs, 100% subsidy on cost of certification is provisioned at all levels of Certifications**.** The Ministry also implements Mahila Coir Yojana(MCY), which envisages training women artisans with an aim to provide self-employment opportunities to rural women artisans in the manufacture of coir and coir products. The two-month training programme under MCY is stipendiary in nature.

(b): The number of beneficiaries, State/UT –wise, under these programmes is given in **Statement.**

(c): The criteria for selection of beneficiaries differs for each scheme, and is as per the guidelines of each scheme. Details of the schemes are available at https://msme.gov.in

(d): The number of beneficiaries, State/UT –wise under these programmes for the last three years, and the current year, is provided in **Statement.**

STATEMENT I

A. State-wise number of units set up by women entrepreneurs under PMEGP during FY 2021-22 to FY 2024-25* (as on 09.12.2024) is given below:

Sr. No.	States / UTs	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	1,320	1,716	3,457	3
2	Karnataka	1,940	1,888	1,654	1,142
3	Kerala	1,092	1,257	1,396	35
4	Lakshadweep	1	1	-	479
5	Puducherry	24	13	16	674
6	Tamil Nadu	2,857	2,856	3,285	-
7	Telangana	1,111	953	967	276
8	Chandigarh	11	10	7	11
9	Delhi	45	30	27	13
10	Haryana	692	626	638	721
11	Himachal Pradesh	472	352	344	206
12	Jammu Kashmir	8,520	5,035	7,082	126
13	Ladakh	82	28	35	981
14	Punjab	818	759	725	63
15	Rajasthan	670	596	567	452
16	Chhattisgarh	848	703	662	384
17	Madhya Pradesh	2,385	1,813	1,690	11
18	Uttar Pradesh	3,712	3,549	3,733	-
19	Uttarakhand	489	484	377	404
20	Andaman and Nicobar	43	24	12	411
21	Bihar	838	1,335	2,303	149
22	Jharkhand	502	613	671	153
23	Odisha	1,874	1,757	1,430	105
24	West Bengal	1,073	928	966	256
25	Goa	43	36	38	352

26	Gujarat	2,630	1,821	1,821	9
27	Maharashtra	1,712	1,523	1,150	318
28	Arunachal Pradesh	84	70	78	179
29	**Assam**	**1,272**	**907**	**761**	**31**
30	Manipur	552	244	153	758
31	Meghalaya	283	121	103	351
32	Mizoram	333	195	194	92
33	Nagaland	535	196	244	1,167
34	Sikkim	33	22	68	134
35	**Tripura**	**260**	**165**	**152**	**257**
Grand Total		**39,156**	**32,626**	**36,806**	**10,703**

B. State –wise number of women entrepreneurs who availed CGTMSE Guarantees during FY 2021-22 to FY 2024-25* (as on 30.11.2024) is given below:

Sr. No.	States / Uts	2021-22	2022-23	2023-24	2024-25
1	Andaman and Nicobar Islands	66	74	97	71
2	Andhra Pradesh	22,641	1,73,840	32,470	16,520
3	Arunachal Pradesh	151	287	254	430
4	**Assam**	**2,323**	**3,936**	**6,313**	**9,247**
5	Bihar	3,029	7,153	35,836	22,762
6	Chandigarh	229	324	461	257
7	Chhattisgarh	1,521	3,454	8,788	9,029
8	Dadra and Nagar Haveli and Daman and Diu	51	84	142	96
9	Delhi	1,915	2,708	4,587	3,310
10	Goa	477	572	1,265	821

11	Gujarat	3,977	6,636	11,291	8,486
12	Haryana	3,168	5,506	8,018	6,864
13	Himachal Pradesh	2,290	3,210	4,284	2,902
14	Jammu and Kashmir	13,494	19,843	19,284	10,937
15	Jharkhand	1,875	3,466	8,985	6,083
16	Karnataka	6,219	10,689	52,382	30,347
17	Kerala	4,005	7,386	10,753	9,155
18	Ladakh	68	87	126	77
19	Lakshadweep	3	0	1	2
20	Madhya Pradesh	17,229	10,930	16,894	11,587
21	Maharashtra	5,989	10,713	24,881	17,518
22	Manipur	380	739	607	494
23	Meghalaya	281	498	651	773
24	Mizoram	337	462	718	618
25	Nagaland	542	646	476	408
26	Odisha	5,032	7,692	12,867	11,279
27	Puducherry	283	411	822	722
28	Punjab	3,945	13,136	17,184	10,536
29	Rajasthan	5,084	15,297	15,042	7,518
30	Sikkim	165	270	418	493
31	Tamil Nadu	10,205	16,571	25,163	27,159
32	Telangana	4,500	7,760	9,779	7,476
33	**Tripura**	**246**	**728**	**1,456**	**1,390**
34	Uttar Pradesh	10,678	18,598	69,691	41,621
35	Uttarakhand	1,539	3,042	4,788	2,435
36	West Bengal	5,307	8,834	19,091	21,741
Total		**1,39,244**	**3,65,582**	**4,25,865**	**3,01,164**

C. The State-wise details of number of beneficiaries under the Scheme Mahila Coir Yojana, during FY 2021-22 to 2024-25(As on 30th November, 2024) :

Sl. No	State /UT	No. of women beneficiaries			
		2021-22	2022-23	2023-24	2024-25
1	Tamil Nadu	299	200	338	138
2	Andaman and Nicobar	100	80	60	40
3	Karnataka	100	80	100	40
4	Gujarat	100	60	80	0
5	Maharashtra	260	179	200	40
6	Goa		20	40	0
7	Andhra Pradesh	198	79	119	60
8	Telangana	80	20	60	0
9	Odisha	157	173	200	100
10	Kerala	619	170	410	180
11	Lakshadweep	0	0	60	40
12	**Assam(NER)**	**320**	**140**	**216**	**80**
13	West Bengal	98	100	80	60

	Total	**2331**	**1301**	**1963**	**778**

D. The total State/UT wise and year wise number of **Women Owned ZED Certified MSMEs** including the State of Assam and Tripura as on 09.12.2024 may please be seen below since launch of the Scheme(28.04.2022):

		Number of ZED certifications		
S. No.	State/UTs	2022-23	2023-24	2024-25 (till 9.12.2024)
1	Andaman and Nicobar Islands	0	0	0
2	Andhra Pradesh	4	1466	604
3	Arunachal Pradesh	0	0	0
4	**Assam**	**3**	**522**	**179**
5	Bihar	10	3589	974
6	Chandigarh	0	62	4
7	Chhattisgarh	1	529	62
8	Delhi	6	98	28
9	Goa	2	1	0
10	Gujarat	5	6708	1949
11	Haryana	16	1311	292
12	Himachal Pradesh	9	188	93
13	Jammu And Kashmir	0	24	54
14	Jharkhand	1	200	20
15	Karnataka	76	8789	2143
16	Kerala	7	627	164
17	Ladakh	1	0	1
18	Lakshadweep	0	0	0

		Number of ZED certifications		
S. No.	State/UTs	2022-23	2023-24	2024-25 (till 9.12.2024)
19	Madhya Pradesh	2	948	252
20	Maharashtra	61	1762	1034
21	Manipur	1	0	1
22	Meghalaya	0	0	0
23	Mizoram	0	0	0
24	Nagaland	1	0	8
25	Odisha	13	261	33
26	Puducherry	2	40	26
27	Punjab	47	942	404
28	Rajasthan	14	1109	753
29	Sikkim	0	0	0
30	Tamil Nadu	107	2295	245
31	Telangana	7	401	312
32	Dadra and Nagar Haveli and Daman and Diu	1	1	19
33	**Tripura**	**0**	**11**	**5**
34	Uttar Pradesh	18	1160	1011
35	Uttarakhand	0	70	23
36	West Bengal	14	544	241
	Grand Total	**430**	**33658**	**10834**

PROGRESS UNDER AMRUT 2.0 IN ANDHRA PRADESH

2892. DR. BYREDDY SHABARI:

12.12.2024

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the total number of projects sanctioned under Atal Mission for Rejuvenation and UrbanTransformation (AMRUT) 2.0 for Nandyal, Andhra Pradesh, along with the details of eachapproved project;

(b) the current status of implementation for these projects along with the number of projectscompleted, under-completion and yet to be commenced;

(c) whether it is true that the total approved project cost for Nandyal under AMRUT 2.0 isRupees 280 crore across 15 projects, but only 4 projects worth ten crore have been awarded sofar and if so, the reasons for the delay in awarding the funds to the remaining projects; and

(d) whether there are any pending proposals for AMRUT 2.0 projects in Nandyal and if so, thetimeline for their approval and current status of its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): As informed by the Government of Andhra Pradesh, under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0, 15 projects worth ₹280 crore have been sanctioned in Nandyal district which includes 10 water supply projects worth ₹141.21 crore, 04 sewerage and septage management projects worth ₹135.13 crore and 01 water body rejuvenation project worth ₹3.5 crore. Out of these15 projects, 6 projects worth ₹58.42 crore have been awarded

and09 projects worth ₹58.42 crore are at the stage of issuance of tender. Project-wise details is at **STATEMENT .**

Further, as reported by the Government of Andhra Pradesh, the delay in awarding these projects is due to change in the strategy of calling tenders by grouping the projects and exploring innovative models like Hybrid Annuity Model (HAM).

(d): There are no pending proposals under AMRUT 2.0 with the Ministry for Nandyal district.

STATEMENT

APPROVED PROJECTS IN NANDYAL DISTRICT UNDER AMRUT 2.0

(cost in ₹ crore)

S.No.	Name of the ULB	Sector	Project Title	Project Status	Project Cost
1	Nandyal	Water Supply	APTIDCO - PROVIDING WATER SUPPLY FACILITY AT NANDYAL ULB IN KURNOOL DISTRICT	Awarded. At implementation Stage.	3.34
2	Nandyal	Sewerage/ Septage Management	APTIDCO-Providing 1.00 MLD STP at the location of Ayyulurimitta at Nandyal in Kadapa District	Awarded. At implementation Stage.	4.02
3	Nandyal	Sewerage/	Nandyal Sewerage and Septage Management	Tender Stage	27.47

S.No.	Name of the ULB	Sector	Project Title	Project Status	Project Cost
		Septage Management	Project under AMRUT 2.0		
4	Nandyal	Water Supply	Providing Water Supply Scheme in Nandyal Municipality under AMRUT 2.0	Tender Stage	32.94
5	Nandyal	Water Supply	Providing Water Supply to Weaker Section colonies in Nandyal Municipality under AMRUT 2.0	Tender Stage	10.47
6	Nandyal	Sewerage/ Septage Management	Providing Sewerage to Weaker Section colonies in Nandyal Municipality under AMRUT 2.0	Tender Stage	29.64
7	Nandyal	Sewerage/ Septage Management	Providing Sewerage Scheme in Nandyal Municipality under AMRUT 2.0	Tender Stage	74
8	Nandyal	Water Body Rejuvenation	Rejuvenation of Chinna Cheruvu in Nandyal Municipality under AMRUT 2.0	Tender Stage	3.5
9	Dhone	Water Supply	APTIDCO - PROVIDING WATER SUPPLY FACILITY AT DHONE ULB IN KURNOOL DISTRICT	Awarded. At implementation Stage.	0.26

S.No.	Name of the ULB	Sector	Project Title	Project Status	Project Cost
10	Dhone	Water Supply	Providing water supply Infrastructure to Dhone Municipality	Tender Stage	23.56
11	Nandikotkur	Water Supply	Providing Water Supply to Weaker Section colonies in Nandikotkur Municipality under AMRUT 2.0	Tender Stage	10.18
12	Allagadda	Water Supply	APTIDCO - PROVIDING WATER SUPPLY FACILITY AT ALLAGADDA ULB IN KURNOOL DISTRICT	Awarded. At implementation Stage.	3.14
13	Bethamcharla	Water Supply	PROVIDING WATER SUPPLY FACILITIES (including HSC, DISTRIBUTION NETWORK, Rejuvation of Water Bodies,	Awarded. At implementation Stage.	45
14	Bethamcharla	Water Supply	Providing Water Supply to Weaker Section colonies in Bethamcharla Nagar Panchayat under AMRUT 2.0	Awarded. At implementation Stage.	2.66
15	Atmakur_K	Water Supply	Providing Water Supply to Weaker Section colonies in Atmakur	Tender Stage	9.66

S.No.	Name of the ULB	Sector	Project Title	Project Status	Project Cost
			Municipality under AMRUT 2.0		
Total					279.84

PROGRESS UNDER PMKSY

2893. DR. BHOLA SINGH:

Will the Minister of ***FOOD PROCESSING INDUSTRIES***be pleased to state:

(a) the progress made under the Pradhan Mantri Kisan Sampada Yojna (PMKSY) in creating food processing infrastructure;

(b) the impact of these initiatives on reducing post-harvest losses and enhancing farmers' income;

(c) the number of Mega Food Parks operationalized so far and their regional distribution; and

(d) the measures being implemented to address regional disparities in food processing facilities?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b).Ministry of Food Processing Industries (MoFPI) is implementing a centrally sponsored umbrella scheme Pradhan Mantri Kisan Sampada Yojana

(PMKSY). Under component schemes of PMKSY, Ministry provides financial assistance for setting up food processing industries and related infrastructure. Under PMKSY, 1187food processing projects have been approved since inception of component schemes. Out of these 666 projects are operational, benefitting 32,80,369 farmers and creating processing capacity of 188.83 LMT/annum and preservation capacity of 48.76 LMT/annum.MoFPI estimates post-harvest losses from time to time for various agri-produces in the country through commissioning of studies based on primary surveys. As per the latest study conducted by NABARD Consultancy Service Pvt. Ltd (NABCONS) in 2022, the post-harvest losses are estimated at about 5–13% of fruits and vegetables and 3–7% of other crops including oil seeds and spices between harvesting and consumption.MoFPI is actively working to minimize these losses, increase value addition as well as increase in level of processing through implementation of various schemes for creation and expansion of processing/ preservation capacities.

Crops/Commodities	**Loss (%)**	
	As per ICAR-CIPHET Study (2015)*	**As per NABCONS study (2022)****
Cereals	4.65 - 5.99	3.89-5.92
Pulses	6.36 - 8.41	5.65-6.74
Oil Seeds	3.08 - 9.96	2.87-7.51
Fruits	6.70-15.88	6.02-15.05

Vegetables	4.58-12.44	4.87-11.61
Plantation Crops and Spices	1.18-7.89	1.29-7.33
Milk	0.92	0.87
Fisheries (Inland)	5.23	4.86
Fisheries (Marine)	10.52	8.76
Meat	2.71	2.34
Poultry	6.74	5.63
Egg	7.19	6.03

Source: *Report on Assessment of Quantitative Harvest and Post-Harvest Losses of Major Crops and commodities in India, 2015. **NABCONS Study 2022

(c). 41 projects have been sanctioned under Mega Food Park Scheme in 25 different States out of these 24 Mega Food Parks are operational. The details of 24 operational Food Parks are as under:

S. No.	**SPV/IA Name**	**State/ UT Name**	**District Name**
1	Srini Food Park Pvt Ltd	Andhra Pradesh	Chittoor
2	Godavari Mega Aqua Food Park Pvt Ltd	Andhra Pradesh	West Godavari
3	North East Mega Food Park Ltd	Assam	Nalbari
4	Indus Best Mega Food Park Pvt Ltd	Chhattisgarh	Raipur
5	Gujarat Agro Infrastructure Mega Food Park Pvt Ltd	Gujarat	Surat

6	Haryana State Industrial and Infrastructure Development Corporation Ltd (HSIIDC)	Haryana	Sonipat
7	Cremica Food Park Pvt Ltd	Himachal Pradesh	Una
8	Integrated Food Park Ltd	Karnataka	Tumkur
9	Kerala Industrial Infrastructure Development Corporation (KINFRA)	Kerala	Palakkad
10	Kerala State Industrial Development Corporation Ltd (KSIDC)	Kerala	Alappuzha
11	Indus Mega Food Park Pvt Ltd	Madhya Pradesh	Khargone
12	Avantee Mega Food Park Pvt Ltd	Madhya Pradesh	Dewas
13	Satara Mega Food Park Pvt Ltd	Maharashtra	Satara
14	Paithan Mega Food Park Pvt Ltd	Maharashtra	Aurangabad
15	Zoram Mega Food Park Pvt Ltd	Mizoram	Kolasib
16	MITS Mega Food Park Ltd	Odisha	Rayagada
17	International Mega Food Park Ltd	Punjab	Fazilka
18	Sukhjit Mega Food Park and Infra Ltd	Punjab	Kapurthala
19	Greentech Mega Food Park Pvt Ltd	Rajasthan	Ajmer

20	Smart Agro Food Park Pvt Ltd	Telangana	Nizamabad
21	Sikaria Mega Food Park (P) Ltd	Tripura	West Tripura
22	Patanjali Food and Herbal Park Pvt Ltd	Uttarakhand	Haridwar
23	Himalayan Food Park Pvt Ltd	Uttarakhand	Udham Singh Nagar
24	Jangipur Bengal Mega Food Park Ltd	West Bengal	Murshidabad

(d). PMKSY is demand driven in nature and applications are invited through Expression of Interest (EoI) from all over India. MoFPI does not set up the food processing projects on its own. To boost the food processing industries in North Eastern States and Difficult Areas [State of Uttarakhand, State of Himachal Pradesh, Union Territories of Jammu and Kashmir and Ladakh, State Notified ITDP (Integrated Tribal Development Project) areas and Islands (Union Territories of Andaman and Nicobar and Lakshadweep], following measures are incorporated in the scheme guidelines:

(i) Higher rates of grants-in-aid/ subsidy @ 50% compared to 35% in general areas;
(ii) Net worth requirement - not less than grants-in-aid/ subsidy sought as against 1.5 times of grants-in-aid/ subsidy sought for general areas
(iii) Lower equity contribution – 10% required as against 20% for general areas;
(iv) Lower loan requirement – 10% required as against 20% for general areas;
(v) Lower eligibility threshold for project approval – 45 marks against 60 marks for others; and

(vi)Time for completion and operationalisation of projects is 30 months for projects in difficult areas as against 24 months from the date of issue of approval letter for projects in general areas.

गंगा उत्सव की भूमिका

2894. श्री कंवर सिंह तंवर:

श्री भर्तृहरि महताब:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) गंगा नदी के संरक्षण और श्रद्धा को बढ़ावा देने में गंगा उत्सव की क्या भूमिका है;

(ख) गंगा बेसिन में स्थित कितने जिलों ने गंगा उत्सव 2024 में भाग लिया; और

(ग) जल संरक्षण में जन भागीदारी का क्या महत्व है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): गंगा उत्सव का मुख्य उद्देश्य गंगा बेसिन के किनारे जीवन-यापन कर रहें लोगों में जन जागरूकता, प्रतिभागिता, सहभागिता और व्यवहारिक बदलाव लाया जाए। यह उत्सव गंगा नदी के संरक्षण में पर्णधारकों की सहभागिता और जन भागीदारी को बढ़ावा देते हुए गंगा नदी को पुनर्जीवित करने में जन भागीदारी की महत्ता को हाइलाइट करता है।

गंगा उत्सव, 2024, नदी संरक्षण की दृष्टि से तकनीकी, सांस्कृतिक, आध्यात्मिक और शैक्षणिक कार्यकलापों का एक सम्मिश्रण है। भारत में पहली बार, एक केंद्रीय स्तर के कार्यक्रम को गंगा नदी के तट पर एक उत्सव के रूप में मनाया गया, ताकि वह नदियो के लिए एक आदर्श उत्सव के रूप में मनाया जाए। इस कार्यक्रम में स्कूली बच्चे, कॉलेज स्टुडेंट, नदी व्यवसायी, शहरी स्थानिय निकायों के

अधिकारी, एनएमसीजी के पार्टनर, कंपनी, आध्यात्मिक गुरू, केंद्रीय अधिकारी और उत्तराखंड राज्य सरकार और एनएमसीजी के अधिकारी और कर्मचारी द्वारा एक वैविध्यपूर्ण भागीदारी शामिल थी। यह कार्यक्रम चांदी घाट, हरिद्वार, उत्तराखंड में आयोजित किया गया था।

इस कार्यक्रम में "नागरिकों द्वारा शहरी नदी प्रबंधन", उपचारित जल पुनःउपयोग: कार्य करने की नीति और नदी संरक्षण के लिए अंतर्राष्ट्रीय सहयोग जैसे तकनीकी सत्रों को शामिल किया गया।इससे नदी की आध्यात्मिकता और संरक्षण से जुड़ी गहरी जड़ों पर विचार-विमर्श करने के लिए एक आध्यात्मिक सत्र आयोजित किया गया। युवाओं और बच्चों को नदियों से जोड़ने के लिए कहानी सुनाने का सत्र के साथ-साथ गंगा से संबंधित फिल्में दिखायी गई। विभिन्न पणधारकों द्वारा तकनीकी, जैव-विविधता, नमामि गंगे की पहल और प्रभाव और अन्य संबंधित विषयों पर एक प्रदर्शनी आयोजित की गई। गंगा आरती, गंगा बेसिन में और उसके चारों ओर सतत विकास को बढ़ावा देने के उद्देश्य से नागरिकों के साथ नदी जुडाव को सुदृढ़ बनाती है।

(ख):गंगा नदी की मुख्य धारा पर 139 जिले हैं, जिन्हें जिला गंगा समिति के रूप में अधिसूचित किया गया है। इसमें से, वर्ष 2024 में 110 जिलों से अधिक में गंगा उत्सव मनाया गया।

(ग): जन भागीदारी जल संसाधन के संरक्षण और कुशल प्रबंधन की कुंजी है। समाज के सभी वर्गों से सामुहिक प्रयास सहित बड़ी संख्या में जन भागीदारी जल संरक्षण के लिए विभिन्न पहल और कार्यकलापों की एक स्थायी कुंजी है। घरेलू स्तरों पर जल के कम उपयोग को बढ़ावा देने के लिए जल की कटौती, पुनःचक्रण और पुनःउपयोग के सिद्धांत, वर्षा जल संचयन द्वारा जल संरक्षण, सामुदायिक स्तर पर उपचारित जल का पुनःउपयोग आदि जल संरक्षण और सतत जल कार्यकलापों पर जागरूकता लाने से जुड़े कुछ कार्यकलाप है।

NON-FUNCTIONAL DOOR-FRAME METAL DETECTOR AT AIRPORTS

2895. **SHRI ESWARASAMY K** :

Will the Minister of **CIVIL AVIATION** be pleased to state:-

a) whether it is a fact that every single door-frame metal detector put up at airports across the country is non-functional and it uncovered door-frame metal detector scam in the Ministry and if so, the details thereof;

(b) whether the Government has made any investigations in this matter and if so, the details thereof; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): No. All security equipment, including Door Frame Metal Detectors (DFMDs) are regularly calibrated for its accuracy and operational readiness before being put to use, on regular basis. Defective/non-functional equipment is not operated for screening of passengers.;

(b) and (c); Does not arise.

घरेलू उड़ान सेवाओं का विस्तार

2896. श्री अरुण गोविल:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 'विकसित भारत' की संकल्पना को साकार करने के लिए विमानपत्तनों का विकास आवश्यक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) क्या यात्रियों की बढ़ती संख्या के मद्देनजर सरकार का विचार देश भर में, विशेषकर पश्चिमी उत्तर प्रदेश के लिए घरेलू उड़ान सेवाओं के विस्तार का है क्योंकि 500 किलोमीटर क्षेत्र के भीतर अतिरिक्त अंतर्राष्ट्रीय विमानपत्तन नहीं है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) संपर्क बढ़ाने के लिए हवाईअड्डों का विकास महत्वपूर्ण है, जिससे आर्थिक अवसर उत्पन्न होंगे, व्यापार और पर्यटन का विकास होगा एवं दूरदराज के क्षेत्रों को शहरी और वैश्विक बाजारों से जोड़ा जा सकेगा।

ग्रीनफील्ड हवाईअड्डा (जीएफए) नीति 2008 के अंतर्गत अब तक देश भर में 21 ग्रीनफील्ड हवाईअड्डों की स्थापना के लिए 'सैद्धांतिक' मंजूरी दी जा चुकी है, जिनमें से 12 हवाईअड्डों का प्रचालन शुरू हो चुका है।

सरकार ने जनसाधारण के लिए हवाई यात्रा को किफायती बनाने के के लिए देशभर में असेवित और अल्पसेवित हवाईअड्डों से क्षेत्रीय हवाई संपर्क बढ़ाने के लिए अक्टूबर 2016 में क्षेत्रीय संपर्क योजना (आरसीएस)-उड़ान (उड़े देश का आम नागरिक) शुरू की। आरसीएस-उड़ान योजना के अंतर्गत 87 हवाईअड्डों (13 हेलीपोर्टों और 2 वाटर एयरोड्रमों सहित) का प्रचालन शुरू किया गया है।

(ख) सरकार ने पश्चिमी उत्तर प्रदेश मेंजेवर (नोएडा) हवाईअड्डे के विकास के लिए सैद्धांतिक अनुमोदन दे दिया है,जो निर्माणाधीन है। इसके अलावा, अब तक उत्तर प्रदेश राज्य में आरसीएस उड़ान योजना के अंतर्गत विकास के लिए 18 (अठारह) हवाईअड्डों की पहचान की गई है। 12 हवाई अड्डों नामत:

आगरा, प्रयागराज, बरेली, कानपुर, हिंडन, कुशीनगर, अलीगढ़, आज़मगढ़, श्रावस्ती, मुरादाबाद और चित्रकूट तथा अयोध्या हवाईअड्डे का प्रचालन शुरू हो चुका है। सहारनपुर हवाईअड्डा प्रचालन के लिए तैयार है। उड़ान एक सतत योजना है, जिसके तहत अधिक से अधिक गंतव्यों/स्टेशनों और मार्गों को शामिल करने के लिए समय-समय पर बोली प्रक्रिया आयोजित की जाती है।

मार्च 1994 में वायु निगम अधिनियम के निरस्त होने के साथ ही भारतीय घरेलू विमानन को नियंत्रण मुक्त कर दिया गया। इसलिए, यह एयरलाइनों पर निर्भर करता है कि वे विशिष्ट स्थानों पर यातायात की मांग और वाणिज्यिक व्यवहार्यता के आधार पर, इस संबंध में मौजूदा दिशा-निर्देशों के अनुपालन के अध्यधीन हवाई सेवाएं प्रदान करें।

TECHNOLOGY SUB-MISSION UNDER PMAY-U

2897. **SHRI LAVU SRI KRISHNA DEVARAYALU:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of the total number of houses built under Technology Submission under Pradhan Mantri Awas Yojana–Urban (PMAY-U), year and district-wise for Andhra Pradesh;

(b) the funds released and the houses built under the said Sub-mission, year and State-wise;

(c) whether the flood resilient houses are built under the said mission in Andhra Pradesh;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the details and the usage of the experimental technologies being applied in Andhra Pradesh under the said mission?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Ministry of Housing and Urban Affairs is implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Under PMAY-U, a Technology Sub-Mission (TSM) has been set up for promotion and adoption of innovative, sustainable, eco-friendly, energy efficient and disaster-resilient technologies and building materials by various stakeholders of construction sector for fast, cost effective and quality construction of houses across the country.

Under TSM, Ministry initiated Global Housing Technology Challenge - India (GHTC-India) to identify and mainstream globally best available proven construction technologies that are rapid, sustainable, green and disaster resilient. Under GHTC-India, 54 innovative proven construction technologies shortlisted from across the globe. Under TSM, 6 Light House Projects (LHPs) comprising of 6,368 Houses using six distinct technologies shortlisted under GHTC-India are constructed at Chennai (Tamil Nadu), Rajkot (Gujarat), Indore (Madhya Pradesh), Lucknow (Uttar Pradesh), Ranchi (Jharkhand) and Agartala (Tripura).

Further, under TSM, 13 Demonstration Housing projects (DHPs) using new technologies are built in different part of the country including Andhra Pradesh to showcase innovative and eco-friendly technology and energy-efficient materials to States/UTs and disseminating technical awareness among professionals. The State-wise details of LHPs and DHPs along with fund released is at **Statement** .

Apart from the above, no houses have been constructed under TSM in any State/UT including Andhra Pradesh. However, under PMAY-U about 10 lakh houses have been constructed using innovative construction technologies in the country including about 2.4 lakh houses in Andhra Pradesh.

STATEMENT

Details of Fund released for LHPs and DHPs

S No	LHP Location		No. of storeys and houses	Technology used	Usages	Fund Released (TIG Component (Rs. in Lakhs)
	State	City				
1.	Madhya Pradesh	Indore	S+8 1024 and other facilities	Prefabricated Sandwich Panel System along with PEB Steel structure	PMAY Beneficiaries	5,632.00
2.	Gujarat	Rajkot	S+13 1144 and other facilities	Monolithic Concrete Construction (Tunnel Form)	PMAY Beneficiaries	6,292.00
3.	Tamil Nadu	Chennai	G+5 1152 and other facilities	Precast Concrete Construction System-components	PMAY Beneficiaries	6,336.00

				assembled at Site		
4.	Jharkhand	Ranchi	G+8 1008	3 D Volumetric Precast Concrete construction	PMAY Beneficiaries	5,544.00
5.	Tripura	Agartala	G+6 1000 and other facilities	Light Gauge Steel Structural System with Concrete Panel filled with Light Weight Concrete and Pre-Engineered Steel Structural System	PMAY Beneficiaries	5,200.00
6.	Uttar Pradesh	Lucknow	S+13 1040 and other facilities	Stay In Place Formwork System along with PEB Steel structure	For PMAY Beneficiaries	5,720.00

Sl. No.	DHP Location		No. of storeys and houses	Technology used	Usages	Fund Released (TIG Component (Rs. in Lakhs)
	State	City				
1.	Andhra Pradesh	Nellore	G+1 36 and other facilities + Comm. Centre	Glass Fibre Reinforced Gypsum Panel (GFRG)	Training Institute of Centre of Excellence for Studies in classical Telugu	566.00
2.	Odisha	Bhubaneswar	G+3 32	Reinforced Expanded Polystyrene sheet core with sprayed concrete as wall and slab	PMAY(U) Beneficiaries	94.20
3.	Bihar	Biharshriff	G+2 36	Structural Stay In Place Steel Formwork System	Sports Hostel and other social welfare activities	95.47
4.	Uttar Pradesh	Lucknow	G+1 40	Stay in place EPS based double walled panel system with infill concrete	Rental basis to Hospital patients and their attendees	108.38
		Ayodhya	G+2 40 and other facilities + Comm. Centre	Light Gauge Steel Frame structure with cement fiber board and mineral wool as in-fill.	Destitute widow Ashram and orphanage and Community Centre	785.21
5.	Telangana	Hyderabad	G+3 32	Light Gauge Steel Structural	Training Hostel	400.37

				System (LGSF)- 16 units Structural Stay In Place Steel Formwork System - 16 Units		
6.	Haryana	Panchkula	G+3 40 and other facilities	Light Gauge Steel Framework System (LGSF) with Cement Fibre board on both side of walls and infill of rock wool	Working Women Hostel	622.26
7.	Tripura	Agartala	G+1 40 and other facilities	Structural Stay In Place Steel Formwork System	Old Age Home	816.07
8.	Gujarat	Ahmedabad	G+2 40	Precast Concrete Construction System - Integrated Hybrid Solution-One	PMAY (U) Beneficiaries	215.51
9.	Madhya Pradesh	Bhopal	G+3 40 and other facilities	Load bearing Monolithic Walls using Insulating Concrete Forms (ICF) Block	Sports Hostel	567.26
10.	Assam	Guwahati	G+3	Light Gauge Steel Frame	Contractual Safai	904.66

			40 and other facilities + Comm. Centre	Structure with V-infill concrete wall	Karamcharis and Community Centre	
11.	Tamil Nadu	Tiruppur	G+3 40 and other facilities	Precast Construction System	Working Women Hostel/Widow Home	687.54
12.	Jammu	Bhalwal	G+2 40 and other facilities	EPS core panel using Quikbuild Panels as walling and EPS roof/slab Panel with concreting	Sports Hostel	853.44
13.	Nagaland	Dimapur	G+2 40 and other facilities + Comm. Centre	EPS Cement Sandwich Panels with steel structure	Working Women Hostel	1,181.53

COMMERCIAL DRONE USAGE

2898. **SHRI MADDILA GURUMOORTHY**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the details of commercial drone usage in the country, sector-wise;

(b) the list of the initiatives taken by the Government wherein drone usage is being done for mapping, surveying and agriculture; and

(c) the extent of availability of such data and imagery for farmers?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b) Drones have applications in almost all sectors of the economy in ordinary as well as emergency services. Sectors having drone application include agriculture, vaccine delivery, surveillance, search and rescue, transportation, mapping, defence and law enforcement to name a few.

The Government approved Central Sector Scheme 'NAMO DRONE DIDI' for providing 15,000 drones to Women Self Help Groups (SHGs), during the period of three years (2023-24 to 2025-26) with a view to provide sustainable business and livelihood support to them. 500 drones have been procured by Lead Fertilizer Companies (LFCs) in 2023-24 using their internal resources and distributed to selected SHGs. The details are as given below:

State Name	No. of Drones; distributed by LFCs
Andhra Pradesh	96
Assam	9
Bihar	5
Chhattisgarh	12
Gujarat	18

Haryana	22
Himachal Pradesh	4
Jharkhand	1
Karnataka	82
Kerela	2
Madhya Pradesh	34
Maharashtra	30
Odisha	12
Punjab	23
Rajasthan	19
Tamil Nadu	17
Telangana	72
Uttar Pradesh	32
Uttarakhand	3
West Bengal	7

The ownership of these drones will be with Cluster Level Federation (CLF) of SHGs. The drones provided under "NAMO DRONE DIDI" Yojana to the SHGs will be used by them for providing rental services to the farmers for spraying of liquid fertilizers and pesticides.

The Government has undertaken Survey of Villages Abadi and Mapping with Improvised Technology in Village Areas (SVAMITVA) Scheme for land mapping and issuance of digital property card.

The Government has also undertaken various other initiatives with respect to Drone and related Technology for technology development, skilling and deployment of technologies for different sectors.

(c) Ministry has no such data.

DEVELOPMENT OF AVIATION SECTOR

2899. **SHRI S JAGATHRATCHAKAN**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether it is true that India may need to rely on other nations to meet its growing civil aviation needs if proactive measures aren't taken; and

(b) if so, the details of the steps taken/proposed to be taken by the Government to support the aviation sector?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b) The Government has taken several proactive measures to boost the Indian civil aviation sector which include:

i. The National Civil Aviation Policy, 2016 seeks to provide a conducive ecosystem for overall growth of the Indian aviation sector in a harmonised manner that includes growth of all its sub-sectors.;;

ii. The Government had announced a set of policy provisions for broad-based development of aircraft MRO in India. There are many incentives /rebates like Exempted Customs Duty, Simplified clearance processing, land allotment etc. that have been provided under the NCAP-2016 for development of MRO sector in India. The Government announced new MRO guidelines on September 1, 2021, with a promise to provide land allotments for MROs in Airports Authority of India-operated airports.

iii. Government has reduced the taxes (IGST) on imports of aircraft components and aircraft engine parts to 5% from the earlier rates which were from 5% to 28%. Also, the period for export of goods imported for repairs has been extended from six months to one year and the time-limit for re-import of goods for repairs under warranty has been extended from three to five years.

iv. Government of India (GoI) has accorded 'In-Principle' approval for setting up of 21 new Greenfield Airports. Out of these, 12 Greenfield airports viz. Durgapur, Shirdi, Kannur, Pakyong, Kalaburagi, Orvakal (Kurnool), Sindhudurg, Kushinagar, Itanagar, Mopa, Shivamogga and Hirasar (Rajkot) have been operationalised.

v. Central Government has notified the Drone Rules, 2021 on 25th August, 2021 with subsequent amendments made from time to time

vi. In order to augment the supply of trained pilots in the country, the Airports Authority of India (AAI) has brought out a liberalised Flying Training Organisation (FTO) policy whereby the concept of airport royalty (revenue share payment by FTOs to AAI) has been abolished and land rentals have been significantly rationalised.

vii. A conducive aircraft leasing and financing environment has been enabled through Budget incentives for India's lone International Financial Services Centre (IFSC) in GIFT CITY.

FUNDS FOR PRE-MATRIC SCHOLARSHIP SCHEME

2900. **SHRI BALASHOWRY VALLABHANENI:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the number of tribal students benefited in Andhra Pradesh under Pre-Matric Scholarship Scheme (PMS) since 2019-20, year and district-wise;

(b) whether the allocation of the funds for the above scheme came down since 2020-21 and if so, the reasons therefor;

(c) whether no funds could be released in 2022-23 and if so, the reasons therefor; and

(d) the status of the funds released and utilized in 2023-24 along with the funds proposed for 2024-25?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The Pre-Matric scholarship scheme for ST students is a Centrally Sponsored Scheme implemented by the Ministry of Tribal Affairs through respective State Governments/UT Administrations. States/UTs are responsible for inviting application, verification of students and release of funds. The total No. of beneficiaries district-wise and year-wise from 2019-20 to 2022-23 as reported by State Govt. of Andhra Pradesh is given at **Statement.**

(b): The scheme of Pre-Matric Scholarship for ST students is a demand driven, open ended scheme, therefore every eligible beneficiary is entitled for benefit under the scheme. The Central share is released to respective States/UTs based on the demand/proposal received from them along with other requisite documents/compliance. The perusal of table below will show that the allocation under BE has not come down in last 5 years, however based on the actual demand submitted by States, the RE allocation has been reduced.

Amount in Rs crores

Financial Year	(Budget Estimate) BE	Final Allocation	Actual Expenditure
2019-20	340.00	440.00	439.99
2020-21	400.00	250.00	248.90

2021-22	400.00	394.14	394.14
2022-23	419.00	357.30	357.30
2023-24	411.63	308.61	308.60
2024-25	440.36	-	Ongoing

Further release of Central Share funds under the Pre-Matric Scholarship for ST students to the State Govt. of Andhra Pradesh since 2019-20 by Ministry of Tribal Affairs are given in the table below:

Financial Year	Central Share released by MoTA to Andhra Pradesh (Rs. in lakhs)
2019-20	736.32
2020-21	1433.81
2021-22	3935.06
2022-23	0.00
2023-24	5700.16

(c): Fund could not be released in FY 2022-23 due to the non-compliance of SNA (as mandated by Department of Expenditure) by the State Government of Andhra Pradesh.

(d): During FY 2023-24, Central Share of Rs. 5700.16 Lakh was released by Ministry of Tribal Affairs. As can be seen in table in reply to part (b) above, Ministry has got sufficient funds available for release to State Government based on proposal submitted by State Government for the current FY 2024-25, which is received on 09.12.2024. The release of funds is a continuous process which requires examination of Utilization Certificate, SNA compliance, putting State share in SNA account and submission of beneficiary data submitted by the State Government.

12.12.2024

STATEMENT -I

The total No. of beneficiaries district-wise and year-wise from 2019-20 to 2022-23

S.No	District	Year wise No. of Beneficiaries			
		2019-20	2020-21	2021-22	2022-23
1	Anantapur	3737	1774	2321	1229
2	Chittoor	3571	1776	2060	854
3	East Godavari	6728	2927	4117	352
4	Guntur	5390	2723	3367	1112
5	Kadapa	1512	695	856	589
6	Krishna	2960	1574	1734	567
7	Kurnool	2014	849	1139	459
8	Nellore	3323	1807	2198	2233
9	Prakasam	2508	1211	1515	1114
10	Srikakulam	4307	1909	2460	1317
11	Visakhapatnam	13030	5240	8234	593
12	Vizianagaram	5768	2616	3566	814
13	West Godavari	3019	1575	1797	314
14	Alluri Sitharama Raju				11221
15	Anakapalli				950
16	Annamayya				1073
17	Bapatla				1061
18	Eluru				1827
19	Kakinada				469
20	Konaseema				265
21	Manyam				4050
22	Nandyal				840
23	NTR				1295
24	Palnadu				2112
25	Sri Satya Sai				1267
26	Tirupati				2488
	Total	**57866**	**26676**	**35364**	**40465**

Note: 13 New Districts have been formed from the year 2022-23.

12.12.2024

FLOODING OF THE TEESTA RIVER

2901. **DR. JAYANTA KUMAR ROY**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has undertaken any initiatives to address the recurring flood of the Teesta River in Jalpaiguri district and if so, the details thereof along with the measures taken in implementation of the flood control projects including the funds allocated; and

(b) whether the Government is collaborating with the State Government of West Bengal to install permanent water conservation structures in flood-prone areas of Jalpaiguri and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas. To strengthen the structural measures of flood management, Ministry had implemented during XI and XII Flood Management Plan (FMP) for providing Central Assistance to States for works related to river management, flood control, anti-erosion, etc. which subsequently continued as a component of "Flood Management and Border Areas Programme" (FMBAP) for the period from 2017-18 to 2020-21 and further extended up to 2026. Central Assistance (CA) of Rs 11.31 Crore has been released to the State of West Bengal under FMP component benefitting Jalpaiguri district.

For Non-structural measures, Central Water Commission (CWC) is the nodal Organisation entrusted with the task of flood forecasting and early flood warnings in the country. The network has been established in consultation with the State Governments and UTs. Besides short-range forecasts with response time of 24 hours, CWC has also developed basin wise flood forecasting model based on rainfall-runoff mathematical modelling for 7 days' advance advisory at its forecasting stations in order to provide more lead time to the local authorities to plan evacuation of people and take other remedial measures. There are two flood forecasting stations in Jalpaiguri district viz. Domohani on river Teesta and NH-31 on river Jaldhaka.

(b) Ministry of Jal Shakti has launched Jal Shakti Abhiyan : Catch the Rain (JSA: CTR) campaign in rural and urban areas of all districts (all blocks and municipalities) of the country including Jalpaiguri district of West Bengal. The campaign has five focused interventions which inter-alia includes rainwater harvesting and water conservation. Under this campaign, 7,841 water-related works (Water Conservation, Rain Water Harvesting, Renovation of Traditional Water Bodies, Reuse and Recharge Structures and Watershed Development) have been completed in the Jalpaiguri district of West Bengal during 22.03.2021 to 10.12.2024.

SELF SUFFICIENCY IN ENERGY DEMAND

2902. SHRI ANIL YESHWANT DESAI:

Will the Minister of **POWER** be pleased to state:

(a) whether India is self sufficient in the field of energy demands and supply and if so, the details thereof;

(b) the different conventional and non-conventional sources of energy and their share to meet the energy demand; and

(c) the details of the steps taken/being taken by the Government to increase the green energy availability?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : There is adequate availability of power in the country. Present installed generation capacity of the country is 4,54,452 MW. Government of India has addressed the critical issue of power deficiency by adding 2,22,500 MW of generation capacity since April, 2014 transforming the country from power deficit to power sufficient.

1,98,970 ckm of transmission lines have been added since April 2014 connecting the whole country into one grid running on one frequency. This has enabled to transfer 1,18,740 MW from one corner of the country to another. Distribution system has been strengthened by implementing projects of 1.85 lac crores under DDUGJY (Deen Dayal Upadhyaya Gram Jyoti Yojana) /IPDS (Integrated Power Development Scheme)/SAUBHAGYA (Pradhan Mantri Sahaj Bijli Har Ghar Yojana). Under the above distribution sector schemes, 2927 new

sub-stations have been added, upgradation of 3965 existing sub-stations has been carried out, 6,92,200 Distribution Transformers have been installed, Feeder separation of 1,13,938 ckm has been done and 8.5 Lakh ckm of HT and LT lines have been added/upgraded across the States.

Under RDSS, projects worth Rs. 2.77 lakh crore for distribution infrastructure works and smart metering works have been sanctioned at National level.

As a result of these measures, the hours of supply for rural areas has improved from 12.5 hrs in FY 2014 to 21.9 hrs in FY 2024 and for urban areas it has improved from 22.1 hrs in FY 2014 to 23.4 hrs in FY 2024. The gap between Energy Requirement and Energy Supplied has come down from 4.2% in 2013-14 to 0.1% in FY 2024-25 (till October, 2024). Marginal gap between Energy Requirement and Energy Supplied is generally on account of constraints in the State transmission/distribution network.

The details of power supply position in the country in terms of Energy for the last ten years and the current year till October-2024 are given at **Statement -I.**

(b) : The details of the different conventional and non-conventional sources of energy as on 31.10.2024 and their share to meet energy demand in the country are given at **Statement -II.**

(c): India has committed to augment non fossil fuel based installed electricity generation capacity to over 5,00,000 MW by 2030. The Government has taken the following steps to increase the green energy production in the country:

(i) 1,27,050 MW of Renewable Capacity is under construction and 89,690 MW is under various stages of tendering.

(ii) Permitting Foreign Direct Investment (FDI) in Renewable energy sector up to 100 percent under the automatic route.

(iii) Waiver of Inter State Transmission System (ISTS) charges for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025.

(iv) Declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2029- 30.

(v) Setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers for installation of RE projects on a large scale.

(vi) Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission, Development of 1 GW Offshore Wind Energy Projects, etc.

(vii) Laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power.

(viii) To achieve the objective of increased domestic production of Solar PV Modules, the Govt. of India is implementing the Production Linked Incentive

(PLI) scheme for High Efficiency Solar PV Modules with an outlay of Rs. 24,000 crore. This will enable manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV Module.

(ix) Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar PV and Wind Projects.

(x) Notification of Promoting Renewable Energy through Green Energy Open Access Rules 2022.

(xi) Launch of Green Term Ahead Market (GTAM) to facilitate sale of Renewable Energy Power through exchanges.

(xii) National Green Hydrogen Mission launched with an aim to make India a global hub for production, utilization and export of Green Hydrogen and its derivatives.

(xiii) Construction of Green Energy Corridors and putting in place 13 Renewable Energy Management Centres.

STATEMENT -I

The details of power supply position in the country in terms of Energy for the last ten years and the current year till October-2024

Years	Energy [in Million Units (MU)]		
	Energy Requirement	Energy Supplied	Energy not Supplied

	(MU)	(MU)	(MU)	(%)
2014-15	10,68,923	10,30,785	38,138	3.6
2015-16	11,14,408	10,90,850	23,558	2.1
2016-17	11,42,928	11,35,332	7,596	0.7
2017-18	12,13,326	12,04,697	8,629	0.7
2018-19	12,74,595	12,67,526	7,070	0.6
2019-20	12,91,010	12,84,444	6,566	0.5
2020-21	12,75,534	12,70,663	4,871	0.4
2021-22	13,79,812	13,74,024	5,787	0.4
2022-23	15,13,497	15,05,914	7,583	0.5
2023-24	16,26,132	16,22,020	4,112	0.3
2024-25 (upto October, 2024)	10,28,850	10,27,589	1,261	0.1

STATEMENT -II

The details of the different conventional and non-conventional sources of energy as on 31.10.2024 and their share to meet energy demand in the country

Sources		**Installed Capacity (MW)**	**% age share of Total**
Conventional Sources :			
Thermal	Coal	2,11,030	46.44
	Lignite	6,620	1.46
	Gas	24,818	5.46
	Diesel	589	0.13

	Total Thermal	2,43,057	53.48
Nuclear		8,180	1.80
Large Hydro		46,968	10.34
Sub-total (Conventional Sources)		**2,98,205**	**65.62**

Non-Conventional :			
Renewable Energy Sources (RES) (Including small Hydro)	Solar Power	92,119	20.27
	Wind Power	47,717	10.50
	Bio Power	10,728	2.36
	Small Hydro Power	5,077	1.12
	Waste to Energy	606	0.13
Sub-total (Non-Conventional Sources)		**1,56,247**	**34.38**

Total Installed Capacity	**4,54,452**	**100.00**

INDIA'S IMPORT PLANS FOR BRENT CRUDE OIL

2903 **SHRI D M KATHIR ANAND**:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether it is a fact that the Energy Information Administration's (EIA) and Commodities Research forecasts Brent could average $80/bbl in the fourth quarter of 2024 and $75/bbl in 2025, declining to the low $60s by end-2025;

(b) if so, the details thereof along with India's import plans for Brent crude oil and West Texas Intermediate (WTI) sources in the upcoming year;

(c) whether the Government has taken/proposed to take any sincere efforts to bring down the prices of Petrol/ Diesel/ LPG/CNG/ LNG in the country and if so, the details thereof; and

(d) whether any innovative measures being adopted by the Government to reduce the heavy burden arising out of its huge oil imports obligations and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): The price of crude oil in international markets is based on the demand supply scenario, geopolitical issues and various other market conditions. It is difficult to make accurate predictions about crude oil prices, specially amid ongoing volatility. India is majorly dependent on crude oil imports to meet its domestic requirements. Public Sector Oil Companies finalize their crude oil requirements annually based on techno-economic analysis of the petroleum products' demand and evaluation of various crude oil supply sources through annual term contracts as well as short term spot contracts. During this procurement of crude oil through Term and Spot contracts by the OMCs and standalone refineries, various

compatible grades of crude oil available in the international market (including crude oils benchmarked to Brent/WTI) are contracted out.

(c): **Petrol and Diesel:**

Retail prices of petrol and diesel in the domestic market are market-determined and Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of petrol and diesel.

Domestically, Petrol and Diesel prices have come down to Rs. 94.77 and Rs. 87.67 per litre respectively (Delhi prices) as a result of various steps taken by Government and PSU OMCs, including reduction of Central Excise duty by the Central Government by a total of Rs. 13/litre and Rs. 16/litre on petrol and diesel respectively in two tranches in November 2021 and May 2022, which was fully passed on to consumers. Some State Governments also reduced state VAT rates to provide relief to citizens. In March, 2024, OMCs also reduced the retail prices of petrol and diesel by Rs. 2 per litre each, across the country.

Government of India also took several other steps to insulate common citizens from high international prices, which included diversifying the crude import basket, invoking the provisions of Universal Service Obligation to ensure availability of petrol and diesel in domestic market, increasing the blending of ethanol in petrol, etc.

Recently PSU OMCs have carried out intra-state freight rationalisation. This has benefitted consumers located at remote areas, far from Petroleum Oil and Lubricants (POL) Depots in form of reduced Petrol and Diesel prices in remote parts within the states. This initiative has also reduced the difference between the maximum and minimum retail prices of Petrol or Diesel within a state.

LPG:

India imports about 60% of the domestic LPG consumed. Price of LPG in the country is linked to its price in the international market. Government continues to modulate the effective price to consumer for domestic LPG. While the average Saudi CP (international benchmark for LPG pricing) rose by 64% (from US$ 385/MT in July 2023 to US$ 632 /MT in November 2024), the effective price for Pradhan Mantri Ujjawala Yojana (PMUY) consumers for domestic LPG was reduced by 44% (from Rs. 903 in August 2023 to Rs. 503 in November 2024).

The retail selling price of a 14.2 Kg domestic LPG cylinder is currently Rs 803 in Delhi. After a targeted subsidy of Rs 300/cylinder to PMUY consumers, Government of India is providing 14.2 Kg LPG cylinders at an effective price of Rs.503 per cylinder (in Delhi). This is available to more than 10.33 crore Ujjwala beneficiaries, across the country. Apart from the direct subsidy to consumers, the OMCs have also been compensated Rs 22,000 crore in FY 2022-23 by

Government of India to cover the under-recoveries suffered by them in not passing on the high international LPG prices to the domestic LPG consumers.

Natural Gas:

The prices of Compressed Natural Gas (CNG) in any location is fixed by the authorised City Gas Distribution (CGD) entity after considering cost of gas procured, State taxes, tariff and other components.

LNG (Liquefied Natural Gas) is imported by various natural gas consumers, marketeers etc. on long term contracts and in spot markets. The prices of LNG are commercially agreed upon between buyer and seller in the international market. However, to reduce the impact of increase in international gas prices on CNG prices in India, Government has taken various steps, including, increasing domestic APM gas allocation to CNG (Transport) and PNG (Domestic) by about 250% of the allocation in 2013-14, diverting domestic gas from power and other non-priority sectors to meet the requirements for CNG (transport) and PNG (domestic) segments, declaring CNG(T)/PNG(D) segment as the first priority for allocation of domestic natural gas.

(d): Government has adopted a multi-pronged strategy to reduce the dependency on crude oil which, inter alia, include demand substitution by promoting usage of natural gas as fuel/feedstock across the country towards increasing the share of natural gas in economy and moving towards gas based

economy, promotion of renewable and alternate fuels like ethanol, second generation ethanol, compressed bio gas and biodiesel, refinery process improvements, promoting energy efficiency and conservation, efforts for increasing production of oil and natural gas through various policies initiatives, etc. For promoting the use of Compressed Bio Gas (CBG) as automotive fuel, Sustainable Alternative Towards Affordable Transportation (SATAT) initiative has also been launched.

The government has been taking various steps to boost domestic oil and gas production which, inter-alia, include:

i. Policy under PSC regime for early monetization of hydrocarbon discoveries, 2014.

ii. Discovered Small Field Policy, 2015.

iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.

iv. Policy for Extension of PSCs, 2016 and 2017.

v. Policy for early monetization of Coal Bed Methane, 2017.

vi. Setting up of National Data Repository, 2017.

vii. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.

viii. Policy framework for extension of PSCs for Discovered Fields and Exploration Blocks

under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.

ix. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.

x. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.

xi. Natural Gas Marketing Reforms, 2020.

xii. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III basins to attract bidders.

xiii. Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore which were blocked for exploration for decades.

xiv. Government is also spending about Rs.7500 Cr. for acquisition of seismic data in onland and offshore areas and drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders. Government has approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

GROWING ENERGY DEMAND

2904. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state**:**

(a) whether any measures have been undertaken by the Ministry to meet the growing energy demands in the country and if so, the details thereof; and

(b) whether the Government has targeted any increase in the share of natural gas in energy sector by 2030, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) India's energy demand is increasing continuously due to sustained economic growth over the last few years through industrialisation, urbanisation, transportation needs, infrastructure development, rising income, improved standard of living, increased access to modern energy coupled with increase in private consumption and gross fixed capital formation, etc.

Government has adopted a multi-pronged strategy to meet the growing energy demand in the energy which, inter alia, include demand substitution by promoting usage of natural gas as fuel/feedstock across the country towards increasing the share of natural gas in economy and moving towards gas based economy, promotion of renewable and alternate fuels like ethanol, second generation ethanol, compressed bio gas and biodiesel, creating electric vehicle charging infrastructure, refinery process improvements, promoting energy efficiency and conservation,

efforts for increasing production of oil and natural gas through various policies initiatives, etc.

Alongside, Government has been taking various steps to boost domestic oil and gas production which, *inter-alia,* include:

i. Policy under PSC regime for early monetization of hydrocarbon discoveries, 2014.

ii. Discovered Small Field Policy, 2015.

iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.

iv. Policy for Extension of PSCs, 2016 and 2017.

v. Policy for early monetization of Coal Bed Methane, 2017.

vi. Setting up of National Data Repository, 2017.

vii. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.

viii. Policy framework for extension of PSCs for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.

ix. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.

x. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.

xi. Natural Gas Marketing Reforms, 2020.

xii. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III basins to attract bidders.

xiii. Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore which were blocked for exploration for decades.

xiv. Government is also acquiring seismic data in onland and offshore areas and supporting drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders. Government has approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

b) The Government has set a target to raise the share of natural gas in energy mix to 15% in 2030. Various steps taken by the Government in this direction include expansion of National Gas Grid Pipeline, expansion of City Gas Distribution (CGD) network, setting up of Liquefied Natural Gas (LNG) Terminals, allocation of domestic gas to Compressed Natural Gas (Transport) / Piped Natural Gas (Domestic) CNG(T)/PNG(D), allowing marketing and pricing freedom with a ceiling price to gas produced from high pressure/high temperature areas, deep water **and** ultra-deep water and from coal seams, Sustainable Alternative Towards Affordable Transportation (SATAT) initiative to promote Bio-CNG, etc.

With the aim to create a National Gas Grid (One Nation, One Gas Grid) and increase the availability of natural gas across the country, Petroleum and Natural Gas Regulatory Board (PNGRB) has authorised approximately 33,475 km natural gas pipeline network across the country out of which 24,945 km natural gas pipeline including spur lines, tie-in connectivity, Sub-Transmission Pipelines (STPL) and dedicated pipelines are already operational and a total of 10,805 km length of pipelines is under various stages of construction.

FOOD PARKS IN UTTAR PRADESH

2905. SHRI PRAVEEN PATEL:

Will the Minister of ***FOOD PROCESSING INDUSTRIES***be pleased to state:

(a) the total Food Processing Industries(FDI)inflow in the food processing sector during 2014 to 2024;

(b) the details of the number of food parks established in Uttar Pradesh to meet the increasing demands and ensure food safety; and

(c) whether the Government proposes any plan to establish food park in Phulpur in Uttar Pradesh and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a). The details of the total Foreign Direct Investment (FDI) inflow in Food Processing Sector are as below:

Year	FDI (in US$ million)
2014-15	516.72
2015-16	505.02
2016-17	727.22
2017-18	904.90
2018-19	628.24
2019-20	904.70
2020-21	393.41
2021-22	709.72
2022-23	895.34
2023-24	608.31

(b) and (c). No Mega Food Park has been established in the state of Uttar Pradesh. Ministryof Food Processing Industries (MoFPI) has been implementing Mega Food Park Scheme (MFPS), a component scheme under the Pradhan Mantri Kisan Sampada Yojana (PMKSY), to create modern infrastructure for the food processing sector along the value chain from farm to market. The MFP scheme has been discontinued by the Government with effect from 01.04.2021 with provision for committed liabilities for ongoing projects.

ELECTRICITY DISTRIBUTION COMPANIES

2906. **SHRIMATI ANITA SUBHADARSHINI:**

Will the Minister of **POWER** be pleased to state:

(a) whether it is a fact that the State Electricity Distribution Companies in the country have an outstanding dues of about 1.40 lakh crores of the Power Generation companies at present;

(b) if so, the details thereof, State-wise;

(c) whether the Government has any proposal to initiate Liquidation Scheme for State Electricity distribution companies for paying their outstanding dues to the Power Generation companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d) : Government of India has notified the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 (LPS Rules, 2022) on 3rd June, 2022. The Rules provides that all the dues, including late payments surcharges, upto 3rd June 2022 were considered as arrears which were to be rescheduled and the distribution licensee shall pay such dues in equated monthly instalments (EMIs) as per LPS Rules, starting from August 2022. 13 States reported arrears amounting to Rs. 1,39,947 Cr. as on 03.06.2022 and rescheduled them into EMIs.

As a result, after payment of 29 EMIs by the distribution utilities, including pre-payment of legacy dues by some utilities, the outstanding dues have reduced to Rs. 24,684 Cr. as on 06.12.2024. State-wise details placed at **Statement** .

STATEMENT

Details of State-wise outstanding dues as on 03.06.2022 and balance outstanding dues as on 06.12.2024

Sl. No.	State	Name of Discom	Total Overdue Amount as on 03.06.2022 as communicated by Discoms	Total Legacy Dues Paid/ Settled as on 06.12.2024	Balance Legacy Dues as on 06.12.2024
1	Andhra Pradesh	Andhra Pradesh Central Power Distribution Company Limited	2,224	18,310	-
		Andhra Pradesh Eastern Power Distribution Company Limited	3,252		
		Andhra Pradesh Southern Power Distribution Company Limited	12,834		
2	Rajasthan	Ajmer Vidyut Vitran Nigam Ltd.	4,096	4,096	-
		Jodhpur Vidyut Vitran Nigam Ltd.	8,874	8,733	141
		Jaipur Vidyut Vitran Nigam Ltd.	9,264	9,076	188
3	Telangana	Telangana State Northern Power Distribution Company	2,977	2,787	190
		Telangana State Southern Power Distribution Company	6,973	6,119	854
4	Jammu and Kashmir	Jammu And Kashmir Power Distribution Department	14,164	12,720	1,444
5	Manipur	Manipur State Power Distribution Company Ltd.	161	161	-
6	Chhattisgarh	Chhattisgarh State Power Distribution Company Limited	4,162	3,017	1,145
7	Jharkhand	Jharkhand Bijli Vitran Nigam Limited	6,000	5,413	587
8	Tamil Nadu	Tamil Nadu Generation **and** Distribution Corporation Limited	17,734	11,274	6,460

9	Maharashtra	Maharashtra State Electricity Distribution Co. Ltd	17,320	11,350	5,970
10	Karnataka	Chamundeshwari Electricity Supply Corporation Limited	1,247	812	435
		Bangalore Electricity Supply Company Ltd.	7,529	4,642	2,887
		Hubli Electricity Supply Company Ltd.	2,528	2,163	365
		Gulbarga Electricity Supply Company Ltd.	2,129	1,565	564
		Mangalore Electricity Supply Company Ltd.	125	76	50
11	Madhya Pradesh	Madhya Pradesh Power Management Co Ltd	8,500	6,206	2,294
12	Bihar	North Bihar Power Distribution Company Ltd.	430	430	-
		South Bihar Power Distribution Company Ltd.	662	662	-
13	Uttar Pradesh	Uttar Pradesh Power Corporation Ltd	6,762	5,651	1,111
Total			**1,39,947**	**1,15,263**	**24,684**

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान

2907.**डॉ. मन्ना लाल रावत:**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने जनजातीय वर्ग के उत्थान के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) शुरू किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त अभियान के तहत राज्य-वार कितनी धनराशि आवंटित की गई है; और

(ग) सरकार के विभिन्न मंत्रालयों के माध्यम से निकट भविष्य में उक्त अभियान के तहत किए जाने वाले संभावित कार्यों का मंत्रालय-वार ब्यौरा क्याहै?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (ग): माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान का शुभारंभ किया। अभियान में 17 संबंधित मंत्रालयों द्वारा कार्यान्वित 25 उपाय शामिल हैं और इसका उद्देश्य 5 वर्षों में 63,843 गांवों में बुनियादी ढांचे के अंतरों को भरना, स्वास्थ्य, शिक्षा, आंगनवाड़ी सुविधाओं तक पहुंच में सुधार करना और 30 राज्यों/संघ राज्य क्षेत्रों के 549 जिलों और 2,911 ब्लॉकों में 5 करोड़ से अधिक जनजातियों को लाभान्वित करते हुए आजीविका के अवसर प्रदान करना है।

प्रत्येक मंत्रालय को अभियान के तहत बजट और लक्ष्य आवंटित किए गए हैं और वह सौंपे गए उपाय को लागू करने के लिए जिम्मेदार है। अभियान का उद्देश्य अभिसरण और आउटरीच (पहुंच) के माध्यम से संतृप्ति प्रदान करना है।अभियान का कुल बजटीय परिव्यय 79,156 करोड़ रुपये है (केंद्रीय हिस्सा: ₹56,333 करोड़ और राज्य हिस्सा: ₹22,823 करोड़)।राज्यों/संघ राज्य क्षेत्रों को निधियों की वास्तविक निर्मुक्ति, किसी विशेष राज्य/संघ राज्य क्षेत्र में अभियान के अंतर्गत कवर किए जाने वाले लाभार्थियों की वास्तविक संख्या, जो अनुमोदित मानदंडों के अनुसार संबंधित उपायों के विशिष्ट दिशानिर्देशों की पात्रता मानदंडों के अनुसार है और निर्धारित दिशानिर्देशों/प्रक्रियाओं के अनुसार संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत प्रस्ताव के अधीन है।अभियान के अंतर्गत मंत्रालय-वार विभिन्न उपायों और लक्ष्यों का ब्यौरा **विवरण** में दिया गया है।

विवरण

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के तहत मंत्रालय-वार विभिन्न उपायों और लक्ष्यों का ब्यौरा

क्र.सं.	मंत्रालय	उपाय/ (योजना)	लक्ष्य
1	ग्रामीण विकास मंत्रालय (एमओआरडी)	पक्के मकान- (पीएमएवाई)- ग्रामीण	20 लाख मकान
		सम्पर्क सड़क - (पीएमजीएसवाई)	25000 किमी सड़क

2	जल शक्ति मंत्रालय	जल आपूर्ति-जल जीवन मिशन (जेजेएम)	(i) हर पात्र गांव (ii). 5,000 बस्तियाँ ≤ 20आवास
3	विद्युत मंत्रालय	घरों का विद्युतीकरण- (नवस्वरूपित वितरण क्षेत्र योजना (आरडीएसएस)	अविद्युतीकृत आवास और असंबद्ध सार्वजनिक संस्थान
4	नवीन और नवीकरणीय ऊर्जा मंत्रालय	ऑफ-ग्रिड सोलर कनेक्शन - नई सौर ऊर्जा योजना	(i) प्रत्येक अविद्युतीकृत आवास और सार्वजनिक संस्थान जो ग्रिड के माध्यम से कवर नहीं किए गए हैं।
5	स्वास्थ्य और परिवार कल्याण मंत्रालय	सचल चिकित्सा इकाइयाँ- राष्ट्रीय स्वास्थ्य मिशन	1000 तक एमएमयू
		आयुष्मान कार्ड - प्रधानमंत्री जन आरोग्य योजना (पीएमजेएवाई)-एनएचए	अभियान के अंतर्गत प्रत्येक पात्र एचएच को शामिल किया गया
6	पेट्रोलियम और प्राकृतिक गैस मंत्रालय	एलपीजी कनेक्शन-(पीएम उज्ज्वला योजना)	25 लाख एचएच (परिवार) (मूल योजना के अंतर्गत स्वीकृत लक्ष्यों के अधीन)
7	महिला एवं बाल विकास मंत्रालय	आंगनबाडी केन्द्रों की स्थापना - पोषण 2.0	8000 (2000 नये आंगनवाड़ी केंद्र) और 6000 का सक्षम एडब्ल्यूसी में उन्नयन)
8	शिक्षा मंत्रालय	छात्रावासों का निर्माण-समग्र शिक्षा अभियान (एसएसए)	1000 छात्रावास
9	आयुष मंत्रालय	पोषण वाटिकाएँ- राष्ट्रीय आयुष मिशन	700 पोषण वाटिकाएँ
10	दूरसंचार विभाग	4जी/5जी नेटवर्क - सार्वभौमिक सेवा दायित्व निधि (डीओटी)	5000 गांव
11	कौशल विकास और उद्यमिता मंत्रालय	कौशल भारत मिशन (मौजूदा योजनाएँ)/प्रस्तावित	जनजातीय जिलों में कौशल केंद्र
			1000 वीडीवीके, जनजातीय समूह आदि
12	इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय	सहयोग से जनजातियों के लिए डिजिटल पहलें	पीएम गतिशक्ति पोर्टल के साथ मंत्रालय विशिष्ट पोर्टलों का विकास और एकीकरण
13	कृषि एवं किसान कल्याण मंत्रालय	टिकाऊ (सतत) कृषि को बढ़ावा देना - कृषि एवं किसान कल्याण विभाग की विभिन्न योजनाएं	एफआरए पट्टा धारक (~2 लाख)

14	मत्स्य पालन विभाग	मछली पालन सहायता-प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	10,000 समुदायिक और 1,00,000 व्यक्तिगत लाभार्थी
	पशुपालन एवं डेयरी विभाग	पशुधन पालन- राष्ट्रीय पशुधन मिशन	8500 व्यक्तिगत/समूह लाभार्थी
15	पंचायती राज मंत्रालय	एफआरए पर क्षमता निर्माण - राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए)	एफआरए से संबंधित उप मंडल, जिला और राज्य स्तर पर सभी ग्राम सभाएं और संबंधित अधिकारी
16	पर्यटन मंत्रालय	जनजातीय गृहप्रवास (होम स्टे) - स्वदेश दर्शन	1000 जनजातीय गृहप्रवासों के लिए 5 लाख रुपये प्रति इकाई (नए निर्माण के लिए), 3 लाख रुपये (नवीनीकरण) और ग्राम समुदाय की आवश्यकता के लिए 5 लाख रुपये तक की सहायता ।
17	जनजातीय कार्य मंत्रालय	पीएमएएजीवाई	अन्य उपायों को शामिल करके एससीए का दायरा जनजातीय विकास/पीएमएएजीवाई तक बढ़ाना*
*100 जनजातीय बहुउद्देश्यीय विपणन केंद्र, आश्रम विद्यालयों, छात्रावासों, सरकारी/राज्य जनजातीय आवासीय विद्यालयों की अवसंरचना में सुधार, सिकल सेल रोग (एससीडी) के लिए सक्षमता केंद्र और परामर्श सहायता, एफआरए और सीएफआर प्रबंधन उपायों के लिए सहायता, एफआरए प्रकोष्ठ (सेल) की स्थापना और शीर्ष प्रदर्शन करने वाले जनजातीय जिलों के लिए प्रोत्साहन के साथ परियोजना प्रबंधन निधियां।			

RECTIFICATION OF BLACK SPOTS

2908. **SHRI DURAI VAIKO**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of number of black spots (accident-prone spots, based on fatalities) found (including black spots on State Government roads) and rectified during the last ten years, year-wise;

(b) the details (name, among other details) of number of contractors and consultants, held responsible for deficiency in design, construction or maintenance of the roads, year and State-wise; and

(c) the percentage of National Highways that have speed change lanes?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) Government in Ministry of Road Transport and Highways (MoRTH) is primarily responsible for development and maintenance of National Highways (NHs). Data on black spots on state roads are not maintained by Central Government. Based on data on accidents involving fatalities and grievous injuries, Government has identified 13,795 black spots on the NHs. Government has taken steps for immediate short-term measures like road markings, signages, crash barriers, road studs, delineators, closure of unauthorized median openings, traffic calming measures, etc. at accident black spots. Long-term measures like improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. are taken for permanent rectification of black spots. Short-term rectification measures have been completed on 9,525 black spots and permanent rectification of 4,777 black spots have been completed.

(b) The details are enclosed as **Statement**.

(c) Acceleration and Deceleration lanes are provided for entry and exit to/from NHs for safe maneuvering of vehicles.

STATEMENT

The year and State-wise details (name, among other details) of number of contractors and consultants, held responsible for deficiency in design, construction or maintenance of the roads,

Srl.No.	State	Name of the Company	Year
1	Karnataka	IRB West Coast Tollway Ltd	2024
2	Bihar	Progressive - Sunway Construction Berhad	2023
3	Bihar	Progressive - Sunway Construction Berhad	2023
4	Bihar	AshokaBuildcon Limited	2023
5	Jammu and Kashmir	Hindustan Construction Company Ltd.	2021
6	Rajasthan, Haryana	Tantia Constructions Ltd.	2022
7	Karnataka	Bangalore-Malur Highways Pvt Ltd	2022
8	Karnataka	DilipBuildcon Ltd.	2022
9	Jammu and Kashmir	Ceigall India Limited-Patel Engineering Limited (JV)	2022
10	Jammu and Kashmir	Ceigall India Limited-Patel Engineering Limited (JV)	2022
11	Rajasthan	RathoreBhagyajeet and Co.	2022
12	Jammu and Kashmir	Ceigall India Limited-Patel Engineering Limited (JV)	2022
13	Jammu and Kashmir	Ceigall India Limited-Patel Engineering Limited (JV)	2022

14	Kerala	GHV India Pvt. Ltd. -EKK Infrastructure Pvt. Ltd(JV)	2020
15	Kerala	GHV India Pvt. Ltd. -EKK Infrastructure Pvt. Ltd(JV)	2020
16	Tamil Nadu	Patel Infrastructure Limited	2022
17	Gujarat	ILandFS Transportation Networks Ltd.	2021
18	West Bengal	CQCE - RKEC (JV)	2020
19	West Bengal	CQCE - RKEC (JV)	2020
20	Tamil Nadu	JMC Projects (India) Ltd.	2021
21	Tamil Nadu	Madhucon Projects Ltd	2020
22	Tamil Nadu	Madhucon Projects Ltd	2020
23	Tamil Nadu	Madhucon Projects Ltd	2020
24	Andhra Pradesh	DilipBuildcon Ltd.	2021
25	Rajasthan	E5 Infrastructure Pvt. Ltd.	2021
26	Madhya Pradesh	PNC Bundelkhand Highways Pvt. Ltd.	2024
27	Madhya Pradesh	PNC Khajuraho Highways Pvt. Ltd.	2024
28	Madhya Pradesh	PNC Infratech Pvt. Ltd.	2024
29	Madhya Pradesh	PNC Infratech Pvt. Ltd.	2024
30	Gujarat	MKC Infrastructure Ltd.	2023
31	Gujarat	GHV (India) Pvt Ltd.	2023
32	Bihar	Lea International Ltd.	2022
33	Bihar	SPAN CONSULTANTS PVT	2022
34	Bihar	SPAN CONSULTANTS PVT	2022
35	Assam	AnupamNirman Pvt. Ltd	2021
36	Delhi	MBL Infrastructures Ltd.	2021
37	Uttar Pradesh	Gayatri Projects Limited	2021
38	Uttar Pradesh	Gayatri Projects Limited	2021

39	Chhattisgarh	Bloom Companies LLC In JV With M/s Almondz Global Infra-Consultant Limited	2024
40	Chhattisgarh	Bloom Companies LLC In JV With M/s Almondz Global Infra-Consultant Limited	2024
41	Chhattisgarh	Bloom Companies LLC In JV With M/s Almondz Global Infra-Consultant Limited	2024
42	Chhattisgarh	Bloom Companies LLC In JV With M/s Almondz Global Infra-Consultant Limited	2024
43	Uttar Pradesh	G-Eng Advisory Services Pvt. Ltd. In JV With Voyants Solution Pvt Ltd. Associate With NU-Infra Engineering Pvt. Ltd	2024
44	Uttar Pradesh	G-Eng Advisory Services Pvt. Ltd. In JV With Voyants Solution Pvt Ltd. Associate With NU-Infra Engineering Pvt. Ltd	2024
45	Uttar Pradesh	G-Eng Advisory Services Pvt. Ltd. in JV with Voyants Solutions Private Limited in association with Nu-Infra Engineers Pvt. Ltd.	2024
46	Uttar Pradesh	G-Eng Advisory Services Pvt. Ltd. in JV with Voyants Solutions Private Limited in association with Nu-Infra Engineers Pvt. Ltd.	2024
47	Chhattisgarh	Transys Consulting Pvt. Ltd.	2024
48	Karnataka	Theme Engineering Services Pvt. Ltd.	2024
49	Rajasthan	Louis Berger Group Inc.	2024

50	Bihar	SAI Consulting Engineers Pvt. Ltd.	2024
51	Chhattisgarh	Transys Consulting Pvt. Ltd.	2024
52	Maharashtra	Monarch Surveyors	2024
53	Maharashtra	Monarch Surveyors	2024
54	Haryana	SA Infrastructure Consultants Pvt. Ltd.	2024
55	Maharashtra	K**and**J Projects Pvt. Ltd.	2024
56	Bihar	Holtech Consulting Pvt. Ltd.	2023
57	Odisha	TPF GetinsaEurostudioes SL - Segmental Consulting **and** Infrastructure (JV)	2023
58	Odisha	TPF GetinsaEurostudioes SL - Segmental Consulting **and** Infrastructure (JV)	2023
59	Andhra Pradesh	ISAN CORPORATION INDIA PVT LTD IN ASSOCIATION WITH WITH SES PVT LTD	2022
60	Andhra Pradesh	ISAN CORPORATION INDIA PVT LTD IN ASSOCIATION WITH WITH SES PVT LTD	2022
61	Haryana	AECOM Asia Co. Ltd.	2022
62	Haryana	AECOM Asia Co. Ltd.	2022
63	Tamil Nadu	Theme Engineering Services Pvt. Ltd.	2022
64	Himachal Pradesh	SNC-LAVALIN Infrastructure Pvt. Ltd.	2021
65	Tamil Nadu	Yongama Engineering Pvt. Ltd. - Sterling Indo Tech (JV)	2021
66	Tamil Nadu	Yongama Engineering Pvt. Ltd. - Sterling Indo Tech (JV)	2021
67	Andhra Pradesh	Cemosa - Armenge (JV)	2021
68	Andhra Pradesh	Cemosa - Armenge (JV)	2021

69	Jharkhand	Lion Engineering Consultant Pvt. Ltd.	2021
70	Uttar Pradesh	DATA TECHNOSYS (ENGINEERS) PVT. LTD. IN ASSOCIATION WITH MSPARK FUTURISTICS and ASSOCIATES	2024
71	Uttar Pradesh	DATA TECHNOSYS (ENGINEERS) PVT. LTD. IN ASSOCIATION WITH MSPARK FUTURISTICS and ASSOCIATES	2024
72	Odisha	Sheladia Associates Inc.	2024
73	Delhi	Consulting Engineering Services Pvt. Ltd.	2021
74	Uttar Pradesh	MSV International Inc. - MSPARK (JV)	2021
75	Uttar Pradesh	MSV International Inc. - MSPARK (JV)	2021
76	Uttar Pradesh	MSV International Inc. - MSPARK (JV)	2021
77	Uttar Pradesh	MSV International Inc. - MSPARK (JV)	2021
78	Uttar Pradesh	M/s PIDCL	2024
79	Uttar Pradesh	M/s JC Technocrat Pvt. Ltd.	2024
80	Uttar Pradesh	M/s AV Construction Moradabad	2023
81	Uttar Pradesh	M/s Vikas Traders Lko	2023
82	Uttar Pradesh	M/s Dhyan Singh Kaushambi	2022
83	Uttar Pradesh	M/s Lion Construction Company Kanpur	2022
84	Uttarakhand	M/s Bloom Companies LLC	2024

85	Uttarakhand	M/s SubudhiTechnoengineersPvt Ltd	2024
86	Uttarakhand	M/s Technocrats Advisory Services	2024
87	Maharashtra	M/s. ParshuramArawali Highways Pvt. Ltd.	2024
88	Maharashtra	M/s. Bloom LLc, Chiplun	2024
89	Arunachal Pradesh	M/s Spar Geo Infra Pvt. Ltd.	2024

COIR WEAVERS IN KERALA

2909. **ADV. ADOOR PRAKASH:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government is aware of the plight of coir weavers due to nominal wages and low employment days and if so, the details thereof;

(b) whether the Government noted that the daily wages of coir weavers in Kerala has not been revised since the last several year and if so, the details thereof; and

(c) whether the Government would consider providing special financial assistance to the State to address the crisis situation in coir sector and revise the daily wages of coir weavers, if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The nominal wages to coir workers is not administered by Coir Board, a statutory body under Ministry of MSME. Government of Kerala notifies minimum wages from time-to-time to be paid by the manufacturers to the workers.

(c): Through the Domestic Market Promotion component under 'Coir Vikas Yojana' the Coir Board, provides Market Development Assistance (MDA) to the State Governments for State-supported organizations in coir sector such as apex Co-operative Societies, Central Co-operative Societies, Primary Co-operative Societies, Public Sector Enterprises (PSEs), Showroom, Sales Depots etc.

The MDA is granted at the rate of 10% of their average annual sales turnover of coir products during the preceding three financial years and is shared on 1:1 basis between the Central Government and the State/Union Territory Government concerned.

WIDENING OF NATIONAL HIGHWAY-10

2910. DR. INDRA HANG SUBBA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether any work has been undertaken to restore/repair NH-10 stretching from Sevoke to Rangpo in the State of West Bengal, if so, the details thereof;

(b) whether the Government has any plans for realignment and widening of NH-10 stretching between Sevoke and Gangtok, if so, the details thereof;

(c) whether the State Government of Sikkim has submitted any proposal for construction of new highway as an alternative to NH-10, if so, the details thereof; and

(d) the details of the funds allocated for immediate restoration of NH-10?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) Yes, Sir, the details of works undertaken to restore/ repair NH-10 from Sevoke to Rangpo in the State of West Bengal are enclosed as **Statement**.

(b) The details of status of realignment/ widening of NH-10 are given as below:

Stretch	Current Status
Sevoke-Rangpo	Bids for appointing consultant for Detailed Project Report (DPR) preparation has been received.
Rangpo-Ranipool	DPR preparation is going on.
Ranipool-Gangtok	No such proposal at present

(c) The State Government has submitted a proposal to the Ministry for construction of alternate highway from Melli to Singtam. Proposal is under scrutiny in the Ministry.

(d) The Ministry has sanctioned original works amounting to Rs. 530.47 crore for the development and Rs. 111.69 crore for maintenance and immediate restoration of NH-10 from Sevoke to Gangtok. Funds are allocated State-wise and year-wise for all NH projects in the State and not NH-wise.

STATEMENT

The details of works undertaken to restore/ repair NH-10 from Sevoke to Rangpo in the State of West Bengal

Sl No.	Name of Work	Cost (Rs. in Cr)	Status
1.	Slope stabilization at km 23.20 to km 23.960 and 26.53 to 26.58 (2 spots)	68.49	Work in progress
2.	Special repair at 13 locations (km 2.050, km 3.33, km 7.9, km 11.35, km 20.50, km 21.90, km 22.10, km 22.20, km 26.10, km 27.35, km 33.60, km 42.50 and km 50.85) due to damages and rain in June-July 2024 monsoon.	14.14	Work in progress
3.	Restoration work by IRCON through porcupines made of discarded railway sleepers at km 8.00, km 33.650 and km 34.750 (10/WB2024-25/552)	11.22	Work in progress
4.	OR(DPP) work Km 0 to km 25.80 and Km 25.80 to km 28.00	23.51	Completed
5.	FDR Work 28.00 to km 52.00 i.e (km 29.00 to km 33.85 , km 34.20 to km 34.60, km 35.20 to km 49.90)	10.71	Completed
6.	Restoration work of damages on NH-10 after flash flood on 04.10.2023 from km 25.800 to km 28.000 taken up by NHIDCL	12.60	Completed

IMPROVEMENT IN ROAD DURABILITY

2911. **SHRI VISHALDADA PRAKASHBAPU PATIL**:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether it is true that the country experienced a 22.6 per cent rise in the number of road accidents caused by potholes on national highways in 2022;

(b) if so, the reasons behind the improper durability of roads and the issue of pothole-related accidents;

(c) whether it is true that the National Highways Authority of India (NHAI) is exploring the technology of a self-healing asphalt; and

(d) if so, the details on this innovative technology which is proposed to address the persistent issue of potholes leading to road accidents and fatalities in the country?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b) Government publishes “Road Accidents in India” annually based on data received from States/ UTs. As per the data received from the States/UTs, road accidents occur due to multiple causes such as over speeding, use of mobile phone, drunken driving/consumption of alcohol and drug, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition etc. Total number of road accidents caused by potholes on national highways is not available. However, the number of Road accidents on all category of roads classified according to road features under "Pot holes" category in the year 2021 and 2022 were 3,625 and 4,446, respectively.

Indian Roads Congress (IRC) formulates Standards, Guidelines, Manuals, etc. for all aspects of highway building and maintenance, including road safety. Government in Ministry of Road Transport and Highways also issues policy circulars on road safety engineering issues pertaining to National Highways (NHs). Such Standards, Guidelines, Manuals of IRC and policy circulars are applicable and binding on all NHs.

Design and drawings prepared by the contractor/ concessionaire for NH project is vetted by Road Safety Auditor. Contractor/concessionaire prepares traffic management plan for the construction period to ensure safety of traffic and construction workers. Before issue of Completion Certificate, safety audit is carried out to ascertain the safety requirements of the projects. In the contracts, there are adequate provisions to address the lapses by either contractor/ concessionaire or authority's engineer/ independent engineer.

(c) and (d) NHAI has not taken up any research work/study on self-healing asphalt.

REVAMP OF MSMEs IN MANIPUR

2912. **DR. ANGOMCHA BIMOL AKOIJAM:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has conducted any assessment of the impact of the recent ongoing crisis in Manipur on the MSME sector, which forms a crucial part of the State's economy;

(b) if so, the details of the findings, including the extent of damage suffered by MSMEs, loss of livelihoods, and disruptions to local businesses; and

(c) whether the government proposes to introduce any special relief package or targeted measures to revamp the MSME sector in Manipur and if so, the details thereof including financial assistance, credit support and other initiatives to restore economic stability in the state?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): To assess the impact of ongoing issues in the State of Manipur, no specific assessment has been conducted, so far, for the MSME Sector of Manipur. As on 10.12.2024, 1,22,323 MSMEs are registered on Udyam Registration Portal and Udyam Assist Platform.

The Government has taken up number of initiatives in the country, including North Eastern Region, for the promotion and development of MSME Sector. Some of them are as detailed below:

i. Adopting new revised criteria for classification of MSMEs.
ii. No global tenders for procurement up to Rs. 200 crore.
iii. “Udyam Registration” for MSMEs launched for Ease of Doing Business w.e.f. 1.7.2020.

iv. Launching of an online Portal “Champions” in June, 2020 to cover many aspects of e-governance including grievance redress and handholding of MSMEs.

v. Inclusion of Retail and Wholesale traders as MSMEs w.e.f. 2.7. 2021.

vi. Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.

vii. Launch of Udyam Assist Platform on 11.1.2023 to bring Informal Micro Enterprises under the formal ambit for availing the benefits under Priority Sector Lending.

viii. In order to address the issue of delayed payment to MSMEs, RBI has issued guidelines for setting up and operating the Trade Receivables Discounting System (TReDS) to facilitate the financing of trade receivables of MSMEs from corporate and other buyers, including government departments and public sector undertakings (PSUs) through multiple financiers electronically. To facilitate working capital requirement of MSMEs by converting their trade receivables into cash the Government has notified to reduce the turnover threshold of buyers for mandatory on-boarding on the TReDS platform from Rs. 500 crore to Rs. 250 crore vide notification S.O.7845(E) dated 07.11.2024.

Additionally, some of the initiatives which focus on North Eastern Region, including Manipur, are detailed below:

i. Additional discount of 10% in Annual Guarantee Fees to units in North Eastern Region (NER) for loans up to Rs.50 Lakh under Credit Guarantee Scheme for Micro and Small Enterprises.

ii. Additional 5% Guarantee Coverage (i.e. 80%) to MSEs located in Northeast Region (NER) for loans up to 50 Lakh under Credit Guarantee Scheme for Micro and Small Enterprises.

iii. Government has allocated a budget outlay of Rs.295.00 Crore for setting up of new and modernization of existing Mini Technology Centres, development of new and existing industrial estates, and development of tourism sector during the period 2021-26.

NIGHT LANDING FACILITY AT AIRPORTS

2913. **SHRIMATI RACHNA BANERJEE**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether it is true that night landing facility is still not available at many airports of the country and if so, the details thereof;

(b) whether the Government is aware that the passengers suffer a lot due to non-operation of flights from such airports at night and if so, the details thereof; and

(c) whether the Government has taken/proposes to take measures to place night landing facilities at all the airports across the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): The State-wise list of airports in the country, licensed by the Directorate General of Civil Aviation, that do not have night landing facilities for civil operations is at **Statement** . The upgradation of airport infrastructure to enable night landing, is a continuous process and is undertaken by Airports Authority of India (AAI) and other airport operators from time to time depending on the availability of land, commercial viability, socio- economic considerations, traffic demand / willingness of airlines to operate to/from such airports etc.

STATEMENT

State-wise list of airports in the country, licensed by the Directorate General of Civil Aviation, that do not have night landing facilities for civil operations

	S. NO.	STATE / UT	NAME OF AIRPORT	
	1	ANDHRA PRADESH	KURNOOL	
	2	ARUNACHAL PRADESH	TEZU	
	3	ASSAM	RUPSI	
	4	CHHATTISGARH	AMBIKAPUR	
	5	CHHATTISGARH	BILASPUR	
	6	CHHATTISGARH	JAGDALPUR	
	7	GUJARAT	KESHOD (JUNAGARH)	

	8	HIMACHAL PRADESH	KANGRA (GAGGAL)	
	9	HIMACHAL PRADESH	KULLU MANALI (BHUNTAR)	
	10	HIMACHAL PRADESH	SHIMLA	
	11	JHARKHAND	JAMSHEDPUR	
	12	KARNATAKA	SHIVAMOGGA	
	13	LAKSHDWEEP (UT)	AGATTI	
	14	MAHARASHTRA	GONDIA	
	15	MAHARASHTRA	JUHU	
	16	MAHARASHTRA	SINDHUDURG	
	17	MAHARASHTRA	SOLAPUR	
	18	MIZORAM	LENGPUI (AIZWAL)	
	19	ODISHA	JEYPORE	
	20	ODISHA	ROURKELA	
	21	ODISHA	UTKELA	
	22	PUDUCHERRY (UT)	PUDUCHERRY	
	23	PUNJAB	LUDHIANA	
	24	SIKKIM	PAKYONG	
	25	TAMIL NADU	SALEM	
	26	UTTAR PRADESH	ALIGARH	
	27	UTTAR PRADESH	AZAMGARH	
	28	UTTAR PRADESH	CHITRAKOOT	
	29	UTTAR PRADESH	KUSHINAGAR	
	30	UTTAR PRADESH	MORADABAD	
	31	UTTAR PRADESH	SHRAVASTI	
	32	UTTARAKHAND	PANTNAGAR	
	33	UTTARAKHAND	PITHORAGARH	
	34	WEST BENGAL	COOCH BEHAR	

उडानों में तकनीकी खराबी

2914. श्री इमरान मसूदः

क्या **नागर विमानन मंत्री** यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने उड़ानों में तकनीकी खराबी के मामलों में वृद्धि का संज्ञान लिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) देश में ऐसी तकनीकी खराबी, इससे उड़ान में बार-बार होने वाली देरी और उड़ानों के रद्द होने के प्रघटन को कम करने के लिए सरकार द्वारा क्या उपाय किए गए / कदम उठाए गए हैं; और

(ग) सरकार हवाई किराए की ऊंची कीमतों का औचित्य किस प्रकार सिद्ध करेगी?

नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल)

(क) विमान परिचालन के दौरान तकनीकी खराबियां आ सकती हैं। यह विमान में लगे कलपुर्जों/प्रणाली/ सहायक उपकरणों के उचित रूप से काम न करने/खराब हो जाने के कारण हो सकता है। पिछले 5 वर्षों के दौरान भारतीय उड़ानों में आयी तकनीकी खराबी के मामलों की संख्या का ब्यौरा **विवरण** के रूप में दिया गया है।

(ख) डीजीसीए ने नागर विमानन अपेक्षा (सीएआर) के तहत विनियम निर्धारित किए हैं, जिनके अनुसार विमान का अनुरक्षण विनिर्माता और डीजीसीए के दिशानिर्देशों के अनुसार किया जाना चाहिए तथा विमान को उड़ान के लिए रिलीज करने से पहले उसमें रिपोर्ट की गई सभी तकनीकी खराबियों को ठीक कर लिया जाना चाहिए।

इसके अलावा, सीएआर 145 अनुरक्षण संगठन के अनुमोदन संबंधी अपेक्षाओं को निर्धारित करता है, जिसके अनुसार संगठन के पास अनुरक्षित किए जाने वाले विमान के प्रकार और बेड़े के अनुरूप अपेक्षित जनशक्ति, उपकरण और साहित्यिक सामग्री होना अनिवार्य है। इस प्रणाली के अंतर्गत एयरलाइनों को यह सुनिश्चित करना होता है कि विमान निरंतर उड़ान-योग्य स्थिति में बना रहे तथा सभी तकनीकी खराबियों को ठीक कर दिया जाए।

डीजीसीए ने निगरानी, स्पॉट चेक, रात्रि निगरानी आदि करने के लिए एयरलाइनों/संगठनों और कार्मिकों का एक तंत्र निर्धारित किया है, ताकि यात्रियों और विमानों की सुरक्षा सुनिश्चित करने के लिए सभी नियामक अपेक्षाओं का अनुपालन सुनिश्चित किया जा सके और सुधारात्मक कार्रवाई करने के लिए एयरलाइनों को टिप्पणियां/निष्कर्ष उपलब्ध कराए जा सकें।

सुधारात्मक और निवारक कार्रवाई लागू करने के लिए टिप्पणी पर की गई कार्रवाई की समीक्षा की जाती है। उल्लंघन के मामले में, डीजीसीए निर्धारित प्रक्रियाओं के अनुसार प्रवर्तन कार्रवाई करता है, जिसमें चेतावनी, निलंबन, रद्दकरण सहित संबंधित कार्मिक/एयरलाइन पर वित्तीय जुर्माना लगाना शामिल हो सकता है।

(ग) वर्ष 2023 की तुलना में वर्ष 2024 में विमान किराए में कमी आई है। विमान किराए सरकार के विनियमन के अधीन नहीं हैं और एयरलाइनों को वायुयान अधिनियम, 1937 के नियम 135 का अनुपालन करते हुए अपनी परिचालन आवश्यकताओं के आधार पर विमान किराए का निर्धारण करने की छूट है। यद्यपि सरकार आम तौर पर बाजार में प्रतिस्पर्धा बनाए रखने के लिए विमान किराए को विनियमित नहीं करती, तथापि वह सतर्क रहती है, और यात्रियों की सुविधा और कल्याण सुनिश्चित करने के लिए अत्यधिक मूल्य निर्धारण को रोकने के लिए एक सेक्टर से दूसरे सेक्टर में क्षमता हस्तांतरित करने के लिए हस्तक्षेप करती है।

एयरलाइनों को युक्तिसंगत विमान किराए निर्धारित करने के लिए तथा यात्रियों के हितों को ध्यान में रखने के लिए भी जागरूक किया गया है। उल्लेखनीय है कि त्यौहार सीजन के दौरान विभिन्न सेक्टरों में विमान किराए में कमी देखी गई।

एयरलाइनों के लिए अपनी वेबसाइट के होम पेज के प्रमुख स्थान पर टैरिफ शीट प्रदर्शित करना अनिवार्य है।

नागर विमानन महानिदेशालय (डीजीसीए) ने एक टैरिफ मॉनीटरिंग इकाई (टीएमयू) की स्थापना की है, जो मासिक आधार पर एयरलाइनों की वेबसाइटों का उपयोग करके चयनित घरेलू सेक्टरों पर विमान किराए की औचक मॉनीटरिंग करती है ताकि यह सुनिश्चित किया जा सके कि एयरलाइनें उनके द्वारा घोषित सीमा से अधिक विमान किराया न वसूलें।

विवरण

पिछले 5 वर्षों के दौरान भारतीय उड़ानों में आयी तकनीकी खराबी के मामलों की संख्या का ब्यौरा

क्र.सं.	एयरलाइनें	2020	2021	2022	2023	2024 (दिनांक 27.11.2024 तक)
		तकनीकी खराबी की संख्या	तकनीकी खराबी की संख्या	तकनीकी खराबी की संख्या	तकनीकी खराबी की संख्या	तकनीकी खराबी की संख्या
1	मेसर्स एलाइंस एअर एविएशन लिमिटेड)एलाइंस एअर(	1	4	3	6	5

2	मेसर्स इंटरग्लोब एविएशन लिमिटेड)इंडिगो(	297	286	472	115	118
3	मेसर्स स्पाइसजेट लिमिटेड	147	170	143	150	23
4	मेसर्स एअर इंडिया लिमिटेड	54	71	64	62	66
5	मेसर्स विस्तारा	11	7	3	14	8
6	मेसर्स एअरइंडिया एक्सप्रेस लिमिटेड	-	-	23	23	26
7	मेसर्स एयर एशिया लिमिटेड	11	10	8	16	18
8	मेसर्स बिग चार्टर प्राइवेट लिमिटेड)फ्लाई बिग(	-	1	5	3	3
9	मेसर्स अकासा एयर	-	-	1	-	5
10	मेसर्स ब्लू डार्ट एविएशन लिमिटेड	4	1	1	1	1
कुल तकनीकी खराबियाँ		**525**	**550**	**723**	**390**	**273**
वर्ष में कुल उड़ानें		**549214**	**733881**	**997041**	**1194777**	**1069680**
प्रति उड़ान खराबियों का प्रतिशत		**0.0955**	**0.0749**	**0.0725**	**0.0326**	**0.0255**

FUNDS UNDER PRADHAN MANTRI VISHWAKARMA YOJANA

2915. **DR. GUMMA THANUJA RANI**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the status of fund transfers for the Pradhan Mantri Vishwakarma Yojana;
(b) the nature of marketing and branding facilities provided to the artisans therein; and
(c) the future plans for service expansion to artisans, including the possibility of discounted
insurance for artisanship-related risks?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The PM Vishwakarma Scheme was launched on 17.09.2023 to provide end-to-end support to artisans and craftspeople of 18 trades, who work with their hands and tools. As of 06.12.2024, the funds sanctioned and spent under the Scheme are detailed below:

Financial Year	Revised Estimate (RE) (Rs. in crore)	Expenditure Incurred (Rs. in crore)
2023-24	746	746
2024-25 (as of 06.12.2024)	3,200	3,110

As this is a Central Sector Scheme, State-wise funds are not allocated.

(b): PM Vishwakarma Scheme provides marketing support to beneficiaries in the form of quality certification, branding, advertising, publicity and other marketing activities. Under the Scheme, trade fairs and exhibitions are being organized across the country to promote artisans and their crafts and skills.

(c): The PM Vishwakarma Scheme has been approved by the Cabinet to provide end-to-end support to artisans and craftspeople of 18 trades, who work with their hands and tools with following six components, which are as under:

(i) PM Vishwakarma Certificate and ID Card
(ii) Skill Upgradation

(iii) Toolkit Incentive
(iv) Collateral free concessional credit support
(v) Incentive for Digital Transactions
(vi) Marketing Support.

As of now, there are no plans for service expansion, including the possibility of discounted insurance for artisanship-related risks.

EFFICIENT USE OF GROUNDWATER RESOURCES IN BIHAR

2916. **DR. SANJAY JAISWAL**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has implemented any schemes for the efficient use of groundwater resources in Bihar, particularly in districts facing declining water tables like West Champaran; and

(b) if so, the details thereof and the current status thereon?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) and b) Water being a State subject, sustainable development and management of groundwater resources is primarily the responsibility of the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. In this direction, the important steps taken by the Ministry of Jal Shakti and other central ministries for sustainable development of ground water resources in the country are given below:-

i. Central Ground Water Board (CGWB) under the Ministry of Jal Shakti is implementing Ground Water Management and Regulation (GWMR) Scheme, a

Central Sector Scheme which covers the whole country for the purpose of ground water mapping, monitoring and development activities. Regular ground water level monitoring is also one of the activities under the Scheme and comparison of the November 2023 level with the decadal mean level (Mean of November 2013-22 levels) shows that, in Bihar about 41.7% of the wells monitored have registered rise in ground water levels. Whereas, for West Champaran, the analysis reveals that 86.67% of wells have registered rise.

ii. The Government is implementing Jal Shakti Abhiyan (JSA) in the country since 2019 in which is a mission mode and time bound programme for harvesting the rainfall and taking up water conservation activities. Currently, JSA 2024 is being implemented in the country with special focus on 151 water stressed districts of the country, including 2 such districts in Bihar. JSA is an umbrella campaign under which various ground water recharge and conservation related works are being taken up in convergence with various central and state schemes.

iii. Further, CGWB has also completed the National Aquifer Mapping (NAQUIM) Project covering approximately 25 lakh square kms. of mappable area across the country, including around 90,567 sq. km in the state of Bihar. The Aquifer maps and management plans have been prepared for all Districts, including West Champaran, and shared with the respective State agencies for implementation. Aquifer management plans prepared under NAQUIM, propose both supply side and demand side interventions.

iv. Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by the CGWB and shared with States/UTs providing a broad outline for construction

of around 1.42 crore rain water harvesting and artificial recharge structures in the country with estimated cost to harness about 185 Billion Cubic Meters (BCM) of water. Master plan for the state of Bihar recommends construction of about 91 thousand structures in the state.

v. Department of Agriculture and Farmers' Welfare (DA and FW), GoI, is implementing Per Drop More Crop (PDMC) Scheme in the country, including Bihar, since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation and better on-farm water management practices to optimize the use of available water resources.

vi. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country, including Bihar. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country with 2,717 in Bihar.

vii. Government of India supports construction of water conservation and rain water harvesting in states, including in Bihar, through its schemes like MGNREGS and PMKSY-WDC.

viii. The Central Ground Water Authority (CGWA) has been constituted under the Ministry of Jal Shakti for the purpose of regulation and control of ground water development and management in the country. Abstraction cum use of Groundwater in the country is regulated by CGWA by way of issuing NOCs as per the provisions of its Guidelines dated 24.09.2020 which have pan India applicability.

ix. This Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable ground water legislation for regulation of its development, which also

includes provision of rain water harvesting. So far, 21 States/UTs have adopted and implemented the ground water legislation, including Bihar.

In addition to the above, as per the information received from State Govt., Govt. of Bihar has implemented Jal Jeevan-Hariyali Mission for efficient use of ground water resources in Bihar, particularly in districts like West Champaran. These include:

- Rejuvenation of Ponds/Aahar/Pynes
- Rejuvenation of Wells
- Construction of Soak Pits/Recharge structures near Wells **and** Hand pumps.

DATA ON AMOUNT OF CARBON CREDITS

2917. **SHRI RAO RAJENDRA SINGH**:

Will the Minister of **POWER** be pleased to state:

(a) whether the Government has any data on the total amount of carbon credits entailed within its ambit since 2019 and if so, the details thereof;

(b) whether the Government has an adequate outreach mechanism of the entire procedure of availing carbon credits and if so, the details thereof;

(c) if so, the details thereof along with the incentives associated with various stakeholders and such initiatives; and

(d) whether the Government has any other mechanisms for providing monetary incentives to private firms and individuals to become carbon neutral and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : No carbon credits have been generated so far, under Carbon Credit Trading Scheme (CCTS) notified by Ministry of Power in 2023.

(b) to (d) : Carbon Credit Trading Scheme (CCTS) has been notified by Ministry of Power in 2023. Ministry of Power has formulated a detailed procedure for the compliance mechanism for obligated entities to comply with the prescribed GHG emission reduction norms in each compliance cycle of CCTS. The scheme also prescribes offset mechanism wherein the non-obligated entities can register their projects for GHG emission reduction or removal or avoidance for issuance of Carbon Credits Certificates.

Bureau of Energy Efficiency (BEE), under Ministry of Power is actively conducting regional consultation workshops and online webinars across the country to raise awareness about the CCTS.

Non-obligated entities such as private firms and individuals, under the offset mechanism of CCTS, can register their projects for GHG emission reduction or removal or avoidance for issuance of Carbon Credit Certificates. These credits can be traded and thus provide market based incentive to reduce carbon emissions.

जनजातीय क्षेत्रों में शिक्षा और रोजगार

2918 **श्रीमती गनीबेन नागाजी ठाकोरः**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या जनजातीय क्षेत्र शिक्षा और रोजगार के क्षेत्र में अभी भी पिछड़े हुए हैं;

(ख) यदि हां, तो इन क्षेत्रों में शिक्षा और रोजगार उपलब्ध कराने के लिए क्या उपाय किए जा रहे हैं;

(ग) क्या सरकार के पास विगत तीन वर्षों के दौरान जनजातीय युवाओं को प्रदान किए गए रोजगार के अवसरों के संबंध में कोई आंकड़ा उपलब्ध है; और

(घ) यदि हां, तो गुजरात के संदर्भ में तत्संबंधी जिलावार ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): जनजातीय क्षेत्रों में शिक्षा और रोजगार के क्षेत्र में काफी सुधार हुआ है, जैसा कि नीचे बताया गया है। शिक्षा के क्षेत्र में हालांकि जनजातीय और सभी छात्रों के बीच अंतर मौजूद है, लेकिन यह अंतर कम

हो रहा है। उपलब्ध आंकड़ों के अनुसार रोजगार के मामले में, अजजा समुदाय बेहतर प्रदर्शन कर रहा है।

नीचे दी गई तालिकाएं अनुसूचित जनजाति और सभी छात्रों की साक्षरता, नामांकन और स्कूल छोड़ने के संबंध में समग्र जानकारी प्रदान करती हैं।

(i) अनुसूचित जनजातियों में शिक्षा की स्थिति

साक्षरता दर:

शिक्षा/रोज़गार में अंतर है जो धीरे-धीरे कम होता जा रहा है। भारत, राज्यों और केंद्र शासित प्रदेशों के लिए वर्ष 1991, 2001 और 2011, 2021, 2022 के लिए कुल जनसंख्या और अनुसूचित जनजातियों की जनसंख्या की साक्षरता दर और उनमें अंतर क्रमशः निम्नानुसार है:

अनुसूचित जनजातियों और कुल जनसंख्या की तुलनात्मक साक्षरता दरें (प्रतिशत में)									
वर्ग/जनगणना वर्ष	**1961**	**1971**	**1981**	**1991**	**2001**	**2011**	**2020-21**	**2021-22**	**2022-23**
कुल जनसंख्या	28.3	34.45	43.57	52.21	64.84	73.00	79.2	79.7	80.3
अनुसूचित जनजातियाँ	8.53	11.30	16.35	29.60	47.10	59.00	71.6	72.1	73.6
अंतर	**19.77**	**18.15**	**19.88**	**22.61**	**17.74**	**14.00**	**7.6**	**7.6**	**6.7**

स्रोत: आरजीआई और पीएलएफएस, एमओएसपीआई

सकल नामांकन अनुपात

प्राथमिक स्तर पर जीईआर के आंकड़ों से संकेत मिलता है कि अजजा छात्रों का नामांकन अनुपात 2017-18 के दौरान 102.57 से बढ़कर 2021-22 के दौरान 103.48 हो गया है।

प्राथमिक चरण (I-VIII) 2017-18 से **2021-22 के लिए सभी श्रेणियों**, **अजा और अजजा का सकल नामांकन अनुपात (जीईआर)**

वर्ष	2017-18	2018-19	2019-20	2020-21	2021-22
सभी श्रेणियाँ	97.22	96.09	97.78	99.09	100.13
अनुसूचित जनजातियाँ	102.57	101.57	102.08	102.68	103.48

स्रोत: एकीकृत जिला सूचना प्रणाली (यूडीआईएसई+), शिक्षा मंत्रालय

(ii) अनुसूचित जनजातियों के रोजगार की स्थिति

श्रम बल भागीदारी दर अजजा की भागीदारी में लगातार वृद्धि दर्शाती है।

2021-22 से2023-24 तक अनुसूचित जनजातियों (अजजा) और सभी सामाजिक समूहों के लिए सामान्य स्थिति (पीएस+एसएस) के अनुसार श्रम बल भागीदारी दर (एलएफपीआर), अखिल भारत

(आंकड़े % में)

सामाजिक समूह	पुरुष	महिला	व्यक्ति
PLFS (2023-24)			
अनुसूचित जनजाति	59.5	46.7	53.0
सभी	58.2	31.7	45.1
PLFS (2022-23)			
अनुसूचित जनजाति	59.6	43.5	51.6
सभी	56.2	27.8	42.4
PLFS (2021-22)			
अनुसूचित जनजाति	59.0	39.3	49.2
सभी	57.3	24.8	41.3

(ख) और (ग): जनजातीय क्षेत्रों में शिक्षा और रोजगार उपलब्ध कराने के लिए उठाए गए कदमों के संबंध में। जनजातीय कार्य मंत्रालय (एमओटीए) के कार्यक्रमों को युवाओं के लिए रोजगार के अवसरों पर उपलब्ध जानकारी के साथ सूचीबद्ध किया गया है।

i. एकलव्य आदर्श आवासीय विद्यालय

जनजातीय बच्चों को उनके अपने परिवेश में नवोदय विद्यालय के समान गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए वर्ष 2018-19 में एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) की केंद्रीय क्षेत्र योजना शुरू की गई थी। नई योजना के तहत, सरकार ने 440 ईएमआरएस स्थापित करने का निर्णय लिया है,

50% से अधिक अजजा आबादी और कम से कम 20,000 जनजातीय व्यक्तियों (जनगणना 2011 के अनुसार) वाले प्रत्येक ब्लॉक में एक ईएमआरएस होगा। आज तक 715 स्कूलों को मंजूरी दी गई है, जिनमें से देशभर में 476 ईएमआरएस कार्यशील बताए गए हैं, जिनसे लगभग 1.33 लाख छात्र लाभान्वित हो रहे हैं। जनजातीय कार्य मंत्रालय के तहत एक स्वायत्त निकाय, राष्ट्रीय आदिवासी छात्र शिक्षा समिति (एनईएसटीएस) ईएमआरएस योजना का प्रबंधन और कार्यान्वयन कर रही है।

ii. जनजातीय छात्रों को प्रदान की जाने वाली छात्रवृत्ति

जनजातीय कार्य मंत्रालय का छात्रवृत्ति प्रभाग देश में अनुसूचित जनजाति के छात्रों को छात्रवृत्ति प्रदान करने के लिए निम्नलिखित चल रही योजनाओं को क्रियान्वित करता है: -

i. अनुसूचित जनजाति के छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति (कक्षा IX और X)

ii. अनुसूचित जनजाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति (कक्षा XI और उससे ऊपर)

iii. अनुसूचित जनजाति के छात्रों की उच्च शिक्षा के लिए राष्ट्रीय छात्रवृत्ति (शीर्ष श्रेणी)

iv. अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय अध्येतावृत्ति (एनएफएसटी)

v. अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्ति।

(iii) जनजातीय कार्य मंत्रालय के आजीविका कार्यक्रम

जनजातीय कार्य मंत्रालय ने अपनी दो एजेंसियों अर्थात् भारतीय जनजातीय सहकारी विपणन विकास संघ (ट्राइफेड) और राष्ट्रीय अनुसूचित जनजाति वित्त एवं विकास निगम (एनएसटीएफडीसी) के माध्यम से जनजातीय समुदायों के बीच उद्यमशीलता सहित आर्थिक गतिविधियों को बढ़ावा देने में महत्वपूर्ण योगदान दिया है।

मंत्रालय भारतीय जनजातीय सहकारी विपणन विकास महासंघ (ट्राइफेड) के माध्यम से 'प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम)' योजना क्रियान्वित कर रहा है, जिसमें जनजातीय उद्यमिता पहलों को सुदृढ़ करना और अधिक कुशल, न्यायसंगत, स्वप्रबंधित, प्राकृतिक संसाधनों के इष्टतम उपयोग, कृषि/लघु वन उपज (एमएफपी)/गैर-कृषि उपज को बढ़ावा देकर आजीविका के अवसरों को सुविधाजनक बनाने की परिकल्पना है। योजना के तहत, प्रत्येक वन धन

विकास केंद्र (वीडीवीके) की स्थापना के लिए राज्य सरकारों को 15.00 लाख रुपये की वित्तीय सहायता प्रदान की जाती है, जो एमएफपी/गैर-एमएफपी की मूल्य संवर्धन गतिविधियों के केंद्र हैं।दिनांक 01.11.2024 तक 3958 वीडीवीके स्वीकृत किए जा चुके हैं। ट्राइफेड ऑनलाइन और ऑफलाइन मंचों के माध्यम से धातु शिल्प, कपड़ा, आभूषण, पेंटिंग, बेंत और बांस, टेराकोटा और मिट्टी के बर्तन, जैविक और प्राकृतिक खाद्य उत्पादों आदि जैसे विभिन्न श्रेणियों के जनजातीय उत्पादों के विपणन के लिए जनजातीय कारीगरों / आपूर्तिकर्ताओं को बैकवर्ड और फॉरवर्ड लिंकेज भी प्रदान करता है। ट्राइफेड ने 31.07.2024 तक जनजातीय उत्पादों की खरीद के लिए 4990 जनजातीय कारीगरों/आपूर्तिकर्ताओं को सूचीबद्ध किया है। पिछले पांच वर्षों के दौरान, ट्राइफेड ने 130.58 करोड़ रुपये की खरीद की है और 186.02 करोड़ रुपये की बिक्री की है।

इसके अतिरिक्त, ट्राइफेड जनजातीय कारीगरों को अपने उत्पादों को प्रदर्शित करने तथा उन्हें संभावित खरीदारों से जोड़ने के लिए मंच प्रदान करने हेतु उत्सवों, मेलों आदि का आयोजन करता है तथा उनमें भाग लेता है, जिससे उन्हें अपनी उद्यमशीलता गतिविधियों को बढ़ाने का अवसर मिलता है।

जनजातीय कार्य मंत्रालय के तहत राष्ट्रीय अनुसूचित जनजाति वित्त और विकास निगम (एनएसटीएफडीसी), एक केंद्रीय सार्वजनिक क्षेत्र उद्यम (सीपीएसई)है, जो आय सृजन गतिविधियों/स्वरोजगार शुरू करने के लिए पात्र अनुसूचित जनजातिके व्यक्तियों को रियायती ऋण प्रदान करके क्रेडिट लिंकेज प्रदान करता है, जिससे उनमें उद्यमिता की भावना पैदा होती है। एनएसटीएफडीसी की प्रमुख योजनाएं निम्नानुसार दी गई हैं:

(क) सावधि ऋण योजना: एनएसटीएफडीसी प्रति ईकाई ₹50.00 लाख तक की लागत वाली व्यवहार्य परियोजनाओं के लिए सावधि ऋण प्रदान करता है। इस योजना के तहत, परियोजना की लागत के 90% तक वित्तीय सहायता दी जाती है और शेष राशि सब्सिडी (आर्थिक सहायता) / प्रमोटर योगदान / मार्जिन मनी के माध्यम से पूरी की जाती है।

(ख) आदिवासी महिला सशक्तिकरण योजना (एएमएसवाई): यह अनुसूचित जनजाति की महिलाओं के आर्थिक विकास के लिए एक विशेष योजना है। योजना के तहत, एनएसटीएफडीसी 4% प्रति वर्ष की अत्यधिक रियायती ब्यार दर पर₹2.00 लाख तक की लागत वाली परियोजनाओं के लिए 90% तक ऋण प्रदान करता है।

(ग) स्वयं सहायता समूहों के लिए सूक्ष्म (लघु) ऋण योजना (एमसीएफ): यह अनुसूचित जनजाति सदस्यों की छोटी ऋण आवश्यकता को पूरा करने हेतु स्वयं सहायता समूहों के लिए एक विशेष योजना है। इस योजना के तहत, निगम प्रति सदस्य ₹ 50,000/- तक और प्रति स्वयं सहायता समूह (एसएचजी) को अधिकतम ₹ 5 लाख तक का ऋण प्रदान करता है।

(घ) आदिवासी शिक्षा ऋण योजना (एएसआरवाई): यह अनुसूचित जनजाति के छात्रों को भारत में पीएचडी सहित तकनीकी और पेशेवर (व्यावसायिक) शिक्षा के लिए खर्च को पूरा करने में सक्षम बनाने के लिए एक शिक्षा ऋण योजना है। इस योजना के तहत, निगम 6% प्रति वर्ष की रियायती ब्याज दर पर प्रति पात्र परिवार को ₹10.00 लाख तक की वित्तीय सहायता प्रदान करता है।

पिछले पांच वर्षों के दौरान 623605 लाभार्थियों को 1577.12 करोड़ रुपये की राशि वितरित की गई है।

भाग (ग) के संबंध में युवाओं के लिए रोज़गार अवसरों के संबंध में विशेष रूप से डेटा केंद्रीकृत तरीके से उपलब्ध नहीं हैं। ऊपर उल्लिखित जनजातीय कार्य मंत्रालयके आजीविका कार्यक्रमों का एक बड़ा हिस्सा उद्यमिता पहलों और आजीविका के अवसरों को मजबूत करके युवाओं को लाभान्वित करता है।

(घ): गुजरात में पिछले तीन वर्षों के दौरान जनजातीय युवाओं को उपलब्ध कराए गए रोजगार के अवसरों के संबंध में जिला-वार जानकारी **विवरण 1** और **2** में संलग्न है।

गुजरात सरकार के तहत छात्रों को निम्नलिखित कार्यक्रमों में वजीफा/वित्तीय सहायक के रूप में सहायता प्रदान करती है ताकि वे बिना किसी कठिनाई के पाठ्यक्रम पूरा कर सकें और रोजगार प्राप्त करे सकें: -

विवरण -I

वर्ष 2023-24 में लाभार्थी					
परियोजना	विदेश में अध्ययन	पायलट प्रशिक्षण	अधिवक्ता वजीफा	स्व-रोजगार	नहरी केन्द्र
दाहोद/महिसागर/पंचमहल	4	0	1	143	6
बनासकांठा	1	0	0	12	0
साबरकांठा/अरावल्ली	6	0	2	13	0
छोटा उदेपुर	9	0	0	10	0
नर्मदा/भरूच	4	0	3	3	1
मांडवी	16	1	3	7	1
तापी	4	1	5	11	2
नवसारी/वलसाड	4	0	5	8	0
डांग	0	0	0	2	2
कुल	48	2	19	209	12

गुजरात की विकास सहायता एजेंसी गुजरात के जनजातीय क्षेत्रों में आजीविका संबंधी परियोजनाओं का क्रियान्वयन कर रही है।

डी-एसएजी द्वारा कार्यान्वित परियोजनाओं का जिला-वार विवरण नीचे संलग्न है: -

विवरण -II

कृषि विविधीकरण परियोजना के लिए स्वरोजगार से संबंधित आंकड़े निम्नानुसार हैं:

क्र. सं.	**जिले का नाम**	**परियोजना का नाम**	**2022-23**	**2023-24**	**2024-25**
1	बनासकांठा	कृषि विविधीकरण परियोजना	3246	1630	2529
2	साबरकांठा		4703	3853	5531
3	अरावल्ली		3803	4254	3661
4	महीसागर		6617	2654	3500
5	गोधरा		5699	3780	3478
6	दाहोद		34960	22170	24796
7	छोटा उदेपुर		16192	7425	7800
8	नर्मदा		6102	2959	2024
9	भरूच		1920	1606	1297
10	सूरत		4480	2484	2616
11	तापी		6008	7763	5544
12	नवसारी		4874	4159	4133
13	वलसाड		5641	5342	4370

14	डांग		2495	1417	1566
कुल			**106740**	**71496**	**72845**

ACHIEVEMENTS UNDER SFURTI SCHEME

2919. **SHRI G SELVAM:**
SHRI C N ANNADURAI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the number of clusters approved, operationalized and completed under the Scheme of Fund for Regeneration of Traditional Industries (SFURTI), State/UT-wise along with the key achievements of the scheme in reviving traditional industries;

(b) the estimated number of jobs created under the SFURTI scheme;

(c) the number of artisans supported under the SFURTI scheme during the last three years State/UT-wise;

(d) whether special clusters are being established under the SFURTI scheme in aspirational districts and if so, the details thereof, district-wise along with the additional benefits provided tosuch clusters;

(e) whether the SFURTI scheme has been effective in reviving traditional industries across the country and if so, the success stories and best practices emerging from the scheme;

(f) whether marketing and branding support is provided to clusters under the SFURTI scheme; and

(g) the initiatives taken to promote SFURTI products in domestic and international markets?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Under Scheme of Fund for Regeneration of Traditional Industries (SFURTI), a total of 513 clusters have been approved out of which 376 clusters have become operationalized. State/UT-wise details are enclosed as **Statement -I**.

The scheme has achieved significant milestones, including the revival of traditional industries like handicrafts, handlooms, agro-processing, textiles, bamboo etc. by organizing artisans into clusters, enhancing their sustainability and competitiveness. The scheme has enabled local employment in rural and semi-urban areas, fostering inclusive growth.

(b): Sustainable employment opportunities have been generated for around 2,20,800 artisans in 376 functional clusters.

(c): A total of 70,699 artisans have been supported under the SFURTI scheme during the last three years. State/UT-wise details are annexed as **Statement -II.**

(d): The scheme does not have any provision to establish special clusters. However, the scheme focuses to increase the spread in uncovered and Aspirational districts. As on date, 84 clusters have been approved in 54 aspirational districts. Details of these clusters are annexed as **Statement -III.**

(e): Yes. The evaluation study report of the Development Monitoring and Evaluation Office (DMEO), Niti Aayog, New Delhi on SFURTI, dated August, 2023, mention that, SFURTI has provided much needed environment and financial support for transformation of traditional industry. Majority of the functional clusters reported increase in sales and profits after joining SFURTI, enhancement of training and skills has been reported well.

Out of the 513 clusters approved under SFURTI, 376 clusters have successfully become functional and adopting best practices emerging from the scheme.

(f) and (g): Yes. The scheme provides comprehensive marketing and branding support under the soft intervention component of the scheme.

Several initiatives have been implemented to promote SFURTI products in both domestic and international markets such as packaging support, developing unique brand identities, E-commerce integration in collaborations with platforms like Amazon Karigar, ONDC, and GeM, to showcase traditional and cluster-based products. Participation in national and international exhibitions, craft fairs, and buyer-seller meets has been encouraged to expand visibility and the support for obtaining certifications like GI tags and export licenses to access global markets are other initiatives to promote exports.

STATEMENT -I

Details of SFURTI clusters State/UT –wise

Sl.	State	Total No. of Clusters approved	No. of Clusters operationalized
1	Andaman and Nicobar	1	0
2	Andhra Pradesh	16	14
3	Arunachal Pradesh	3	3
4	Assam	35	33
5	Bihar	10	8
6	Chhattisgarh	5	4
7	Gujarat	14	11
8	Haryana	5	4
9	Himachal Pradesh	4	3
10	Jammu and Kashmir	8	2
11	Jharkhand	15	12
12	Karnataka	29	20
13	Kerala	10	9
14	Madhya Pradesh	45	36
15	Maharashtra	29	19
16	Manipur	26	19
17	Meghalaya	6	6
18	Mizoram	1	1
19	Nagaland	9	7
20	Odisha	70	40
21	Punjab	2	2
22	Rajasthan	34	23
23	Sikkim	4	4

24	Tamil Nadu	28	19
25	Telangana	16	13
26	Tripura	3	2
27	Uttar Pradesh	59	43
28	Uttarakhand	5	4
29	West Bengal	21	15
Total		513	376

STATEMENT -II

Details of State/UTs-wise artisans supported in last 3 years under SFURTI Scheme

Sl. No.	State/UTs	Total Artisans
1.	Andhra Pradesh	4148
2.	Assam	3535
3.	Bihar	1554
4.	Chhattisgarh	927
5.	Gujarat	461
6.	Jharkhand	2273
7.	Karnataka	3295
8.	Kerala	538
9.	Madhya Pradesh	7011
10.	Maharashtra	3187
11.	Manipur	2469
12.	Meghalaya	466
13.	Nagaland	1137
14.	Odisha	13049
15.	Rajasthan	3902
16.	Tamil Nadu	1855
17.	Telangana	3025
18.	Tripura	301

19.	Uttar Pradesh	13155
20.	Uttarakhand	800
21.	West Bengal	3611
	Total	70699

STATEMENT -III

Details of SFURTI clusters approved in Aspirational Districts:

S. L	States/UTs	No. of Clusters	SFURTI Assistance (INR In Lakhs)	Total Artisans
1.	Aurangabad	1	330.38	725
2.	Bahraich	2	676.88	1169
3.	Baksa	1	140.5	550
4.	Baramulla	1	248.37	369
5.	Baran	1	249.27	337
6.	Barpeta	2	442.82	1216
7.	Barwani	1	352.04	1005
8.	Bastar	1	98.03	600
9.	Bhadradri-Kothagudem	1	313.47	1006
10.	Bokaro	1	238.84	257
11.	Chandel	1	222.07	500
12.	Chitrakoot	2	643.38	1252
13.	Dantewada	1	195.94	650
14.	Darrang	1	121.4	350
15.	Dhenkanal	6	2182.32	3558
16.	Dhubri	1	108.17	432
17.	East Singhbum	1	249.37	405
18.	Fatehpur	1	284.4	750
19.	Gajapati	2	774.3	1539
20.	Gaya	1	364.65	799

S. L	States/UTs	No. of Clusters	SFURTI Assistance (INR In Lakhs)	Total Artisans
21.	Goalpara	3	374.81	1500
22.	Godda	1	217.5	204
23.	Gumla	2	403.56	1309
24.	Haridwar	2	666	1300
25.	Hazaribagh	2	663.48	1098
26.	Jaisalmer	1	243.6	726
27.	Kalahandi	2	421.65	1047
28.	Kandhamal	2	543.06	1106
29.	Karauli	1	351.51	825
30.	Khandwa	2	460.73	852
31.	Kiphire	1	247.34	500
32.	Koraput	2	847.55	1916
33.	Korba	1	344.88	903
34.	Lohardaga	1	146.45	251
35.	Mamit	1	90.7	304
36.	Muzaffarpur	2	837.875	1330
37.	Namsai	1	396.7	575
38.	Narmada	1	213.14	415
39.	Nuapada	2	718.49	1592
40.	Purnia	1	448.41	1000
41.	RAMGARH	2	638.64	1320
42.	Ranchi	2	873.76	1599
43.	Rayagada	1	475.86	976
44.	Ri-Bhoi	1	154.49	216
45.	Shrawasti	1	416.4	646
46.	Siddharthnagar	1	299	821
47.	Sonbhadra	2	866.4	1350
48.	Udalguri	1	133.08	300
49.	Vidisha	2	395.82	751
50.	Visakhapatnam	2	457.4	1212

S. L	States/UTs	No. of Clusters	SFURTI Assistance (INR In Lakhs)	Total Artisans
51.	Vizianagaram	3	912.56	3609
52.	Washim	1	145.1	951
53.	West Sikkim	2	431.6	470
54.	West singhbhum	1	379.52	1048
55.	Yadgir	1	219.2	390
56.	YSR Kadapa	1	360.99	823
	Total	84	24033.855	52704

EMPLOYMENT CREATED THROUGH PMEGP

2920. **SHRI NAVASKANI K**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the number of new employment opportunities created through Prime Minister's Employment Generation Programme (PMEGP) during the last three years, State/UT-wise;

(b) the number of projects sanctioned under PMEGP to women entrepreneurs and individuals from SC/ST/OBC categories during the last three years;

(c) whether any special initiatives have been taken under PMEGP to promote entrepreneurship among women and marginalized groups and if so, the details thereof;

(d) the steps taken/being taken to raise awareness about PMEGP among potential beneficiaries, particularly in rural and remote areas;

(e) the annual targets set for PMEGP in terms of employment generation and project approvals; and

(f) whether the Government has been able to meet these targets consistently and if not, the reasons for the shortfall?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): State/UT-wise no. of estimated employment generated under PMEGP during the last three years is at **STATEMENT**:

(b): Number of micro enterprises assisted under PMEGP to women and SC/ST/OBC entrepreneurs during the last 3 years is given below:

Financial Year	**Number of enterprises Assisted**			
	Women	**SC**	**ST**	**OBC**
2021-22	39,158	10,161	7,225	32,751
2022-23	32,626	9,142	4,850	32,084
2023-24	36,806	10,364	4,681	32,602

(c) The initiatives taken by Government under PMEGP to promote entrepreneurship among prospective entrepreneurs including women and marginalized groups include the following:

i. Women beneficiaries and marginalized groups belonging Scheduled Caste(SC), Scheduled Tribe (ST), Other Backward Class(OBC) and Transgender are covered under Special category wherein the Margin Money subsidy is 35% in rural areas and 25% in urban areas as against 25% in rural areas and 15% in urban areas in case of General category.
ii. Own contribution of beneficiaries belonging Special category is 5% of the project cost against own contribution of 10% under General category.
iii. Inclusion of applicants from Aspirational districts under Special Category eligible for higher subsidy.

(d): The steps taken by Government to raise awareness about PMEGP among potential beneficiaries including in rural and remote areas include the following:

i. Awareness programs in all the States/UTs including backward and under-performing areas, aspirational districts, Northeastern Region etc.
ii. Publicity of PMEGP scheme through print and electronic media.
iii. Webinars are organized on various activities for setting up of micro-enterprises on every Sunday to create awareness among the youth and prospective entrepreneurs.
iv. Radio jingles in regional languages have been made to create awareness of the scheme.

v. PMEGP applications from prospective beneficiaries in 11regional languages since January 2024.

(e) and (f): The target and achievement under PMEGP Scheme in terms of number of micro enterprises to be and employment generation during the last three years and current Financial Year 2024-25 is given below:

Financial Year	**Target**		**Achievement**	
	No. of micro enterprises to be assisted	Estimated employment	(No. of micro enterprises assisted)	Estimated employment
2021-22	92,666	7,41,328	1,03,219	8,25,752
2022-23	83,210	6,65,680	85,167	6,81,336
2023-24	80,120	6,40,960	89,118	7,12,944
2024-25	79,478	6,35,824	26,955 (as on 09.12.2024)	2,15,650

STATEMENT

State/UT-wise no. of estimated employment opportunities generated under PMEGP:

Sr. No.	State	FY 2021-22	FY 2022-23	FY 2023-24
1	Andaman and Nicobar Island	1,296	968	1,080
2	Andhra Pradesh	19,816	24,584	44,616
3	Arunachal Pradesh	1,568	1,264	1,352
4	Assam	30,840	20,768	19,336
5	Bihar	19,816	35,672	54,696
6	Chandigarh	168	120	80
7	Chattishgarh	24,160	20,344	19,032
8	Delhi	800	576	400
9	Goa	696	528	544
10	Gujarat*	33,144	24,568	24,000
11	Haryana	13,808	12,472	11,184
12	Himachal Pradesh	10,192	7,440	7,792
13	Jammu and Kashmir	173,184	96,184	120,520
14	Jharkhand	13,712	14,808	16,808
15	Karnataka	47,016	44,944	37,376
16	Kerala	22,312	25,032	27,112
17	Ladakh	2,360	728	976
18	Lakshadweep	56	16	-
19	Madhya Pradesh	64,656	47,656	42,336
20	Maharashtra**	33,024	29,000	22,128
21	Manipur	9,112	4,360	2,784
22	Meghalaya	5,592	2,448	2,240
23	Mizoram	5,200	3,296	3,208
24	Nagaland	9,928	3,752	4,136
25	Odisha	34,408	31,040	23,800
26	Puducherry	528	200	240
27	Punjab	14,320	12,512	11,752
28	Rajasthan	20,792	16,296	13,424
29	Sikkim	680	456	1,056
30	Tamil Nadu	47,776	49,120	54,512
31	Telangana	23,248	20,320	20,024

Sr. No.	State	FY 2021-22	FY 2022-23	FY 2023-24
32	Tripura	7,664	5,624	4,704
33	Uttar Pradesh	100,752	92,808	93,512
34	Uttarakhand	14,688	14,424	10,832
35	West Bengal	18,440	17,008	15,352
	Total	**825,752**	**681,336**	**712,944**

**** Including Daman and Diu ** Including Dadra Nagar and Haveli***

सड़क डिज़ाइन की संपरीक्षा

2921. **श्री धर्मेन्द्र यादव**:

क्या **सड़क परिवहन और राजमार्ग मंत्री** यह बताने की कृपा करेंगे किः

(क) क्या सड़कों की खराब स्थिति, नियम-प्रवर्तन में ढिलाई, असुरक्षित वाहन और आवारा पशु हर साल 9,00,000 से अधिक मौतों और दुर्घटनाओं का कारण हैं;

(ख) यदि हां, तो विशेषकर उत्तर प्रदेश का ब्यौरा क्या है और सड़क दुर्घटनाओं को कम करने के लिए राज्य-वार क्या कार्य-योजना तैयार की गई है;

(ग) क्या निर्माण शुरू करने से पहले सड़क डिज़ाइन या सुरक्षा संबंधी संपरीक्षा की घोर अनदेखी की जाती है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) क्या सड़क डिज़ाइन की अधिकारियों द्वारा की जाने वाली डिज़ाइन संपरीक्षा से दुर्घटनाओं में कम से कम पच्चीस प्रतिशत की कमी आने की संभावना है;

(च) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है और इस संबंध में क्या कार्रवाई की गई है;

(छ) क्या सरकार ने नागरिकों की सड़क सुरक्षा सुनिश्चित करने के लिए सड़कों पर दुर्घटना प्रवण स्थलों क्षेत्रों की संख्या कम करने के लिए कोई कदम उठाए हैं; और

(ज) यदि हां, तो इसमें अब तक क्या सफलता प्राप्त हुई है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख) सरकार राज्यों/संघ राज्य क्षेत्रों से प्राप्त आंकड़ों के आधार पर प्रतिवर्ष "भारत में सड़क दुर्घटनाएँ" प्रकाशित करती है। राज्यों/ संघ राज्य क्षेत्रों से प्राप्त आंकड़ों के अनुसार, सड़क दुर्घटनाएँ कई कारणों जैसे कि तेज़ गति से गाड़ी चलाना, मोबाइल फोन का उपयोग करना, शराब पीकर गाड़ी चलाना/शराब और मादक पदार्थों का सेवन करना, गलत साइड में गाड़ी चलाना/लेन अनुशासनहीनता, लाल का उल्लंघन, हेलमेट और सीट बेल्ट जैसे सुरक्षा उपकरणों का उपयोग न करना, वाहनों की स्थिति, मौसम की स्थिति, सड़क की स्थिति आदिसे होती हैं।

राज्यों/संघ राज्य क्षेत्रों से प्राप्त आंकड़ों के आधार पर भारत में सड़क दुर्घटनाओं पर केन्द्र सरकार द्वारा प्रकाशित रिपोर्ट, 2022 के अनुसार, कैलेंडर वर्ष 2022 में देश में सभी प्रकार की सड़कोंपर कुल मौतों और घायल हुए व्यक्तियों की संख्या क्रमश: 1,68,491 और 4,43,366 थी। इसका राज्य-वार ब्यौरा **विवरण -I** में संलग्न है।

सरकार ने सड़क सुरक्षा के मुद्दे केसमाधान के लिए 4ई अर्थात् शिक्षा, इंजीनियरिंग (सड़क और वाहन दोनों), प्रवर्तन और आपातकालीन देखभाल के आधार पर एक बहुआयामी रणनीति तैयार की है। देश में सड़क दुर्घटनाओं को कम करने के लिए सरकार द्वारा की गई विभिन्न पहलों का ब्यौरा **विवरण -II** में दिया गया है।

(ग) से (च) केंद्र सरकार के सड़क परिवहन और राजमार्ग मंत्रालय को राष्ट्रीय राजमार्गों के निर्माण और रखरखाव का कार्य सौंपा गया है, जबकि राज्य/संघ राज्य क्षेत्र राज्यीय राजमार्गों और अन्य सड़कों का निर्माण, रखरखाव और प्रबंधन करते हैं।सड़क सुरक्षा प्रत्येक राष्ट्रीय राजमार्ग परियोजना का एक अभिन्न और अपरिहार्य घटक है। राष्ट्रीय राजमार्गों पर सड़क सुरक्षा पहल विस्तृत परियोजना रिपोर्ट की शुरुआत के साथ शुरू होती है क्योंकि सभी राष्ट्रीय राजमार्ग परियोजनाओं की सड़क सुरक्षा संपरीक्षा सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव पर तृतीय पक्ष के लेखा परीक्षकों/विशेषज्ञों के माध्यम से अनिवार्य कर दी गई है। वित्त वर्ष 22-23 में 31,423 किलोमीटर

राष्ट्रीय राजमार्ग और वित्त वर्ष 23-24 में लगभग 42,013 किलोमीटर राष्ट्रीय राजमार्ग का सड़क सुरक्षा संपरीक्षा पूरी हो चुकी है। वर्तमान वित्त वर्ष 2024-25 (30.09.2024 तक)के दौरान, लगभग 15329 किलोमीटर राष्ट्रीय राजमार्ग कीसंपरीक्षा की गई।

(छ) और (ज) सरकार ने राज्यों और संघ राज्य क्षेत्रों द्वारा उपलब्ध कराए गए सड़क दुर्घटना आंकड़ों के आधार पर राष्ट्रीय राजमार्गों पर ब्लैक स्पॉटस/दुर्घटना स्थलों की पहचान और सुधार को उच्च प्राथमिकता दी है। राष्ट्रीय राजमार्गों पर कुल 13,795 ब्लैक स्पॉट चिन्हित किए गए हैं।

सरकार साइट की आवश्यकता के अनुसार अल्पकालिक और दीर्घकालिक उपचारात्मक उपाय करती है।13,795 ब्लैक स्पॉट्स में से 9,525 ब्लैक स्पॉट्स पर अल्पकालिक सुधार उपाय पूरे कर लिए गए हैं और 4,777 ब्लैक स्पॉट्स पर दीर्घकालिक सुधार उपाय पूरे कर लिए गए हैं।

विवरण - I

कैलेंडर वर्ष 2022 के लिए सड़क दुर्घटना में हुई मौतों और घायलों का राज्य-वार ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	मृतकों की संख्या	चोटों की संख्या
1	आंध्र प्रदेश	8,293	21340
2	अरुणाचल प्रदेश	148	186
3	असम	2,994	5637
4	बिहार	8,898	7068
5	छत्तीसगढ	5,834	11695
6	गोवा	271	1091
7	गुजरात	7,618	15089
8	हरियाणा	4,915	8519
9	हिमाचल प्रदेश	1,032	4063
10	झारखंड	3,898	3747
11	कर्नाटक	11,702	48154

12	केरल	4,317	49307
13	मध्य प्रदेश	13,427	55168
14	महाराष्ट्र	15,224	27239
15	मणिपुर	127	817
16	मेघालय	162	310
17	मिजोरम	113	107
18	नागालैंड	73	291
19	ओडिशा	5,467	10302
20	पंजाब	4,756	3324
21	राजस्थान	11,104	22293
22	सिक्किम	92	354
23	तमिलनाडु	17,884	67703
24	तेलंगाना	7,559	20209
25	त्रिपुरा	241	541
26	उत्तराखंड	1,042	1613
27	उतार प्रदेश	22,595	28541
28	पश्चिम बंगाल	6,002	12843
29	अंडमान एवं निकोबार द्वीप समूह	19	136
30	चंडीगढ़	83	203
31	दादरा और नगर हवेली और दमन और दीव	90	273
32	दिल्ली	1,461	5201
33	जम्मू और कश्मीर	805	8372
34	लद्दाख	62	346
35	लक्षद्वीप	2	2
36	पुदुचेरी	181	1282
कुल (संपूर्ण भारत)		1,68,491	4,43,366

विवरण – II

सड़क सुरक्षा के मुद्दों का समाधान करने के लिए सरकार के सड़क परिवहन और राजमार्ग मंत्रालय द्वारा की गई विभिन्न पहलों का ब्यौरा: -

(1) शिक्षा:

i. सड़क परिवहन और राजमार्ग मंत्रालय ने सड़क सुरक्षा के बारे में जागरूकता बढ़ाने और सड़क सुरक्षा कार्यक्रमों का आयोजन करने के लिए विभिन्न एजेंसियों को वित्तीय सहायता प्रदान करने के लिए सड़क सुरक्षा प्रचार योजना लागू की है।

ii. जागरूकता फैलाने और सड़क सुरक्षा सुदृढ़ीकरण के लिए प्रति वर्ष राष्ट्रीय सड़क सुरक्षा माह/ सप्ताह मनाना।

iii. सड़क परिवहन और राजमार्ग मंत्रालय ने देश भर में राज्य/जिला स्तर पर ड्राइविंग प्रशिक्षण और अनुसंधान संस्थान (आईडीटीआर), क्षेत्रीय ड्राइविंग प्रशिक्षण केंद्र (आरडीटीसी) और ड्राइविंग प्रशिक्षण केंद्र (डीटीसी) की स्थापना के लिए एक योजना लागू कीहै।

(2) इंजीनियरिंग (सड़क और वाहन दोनों)

2.1 सड़क इंजीनियरिंग

i. सभी राष्ट्रीय राजमार्गों (रारा) का सड़क सुरक्षा ऑडिट (आरएसए) तीसरे पक्ष के लेखा परीक्षकों/विशेषज्ञों के माध्यम से सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव आदि में करवानाअनिवार्य कर दिया गया है।

ii. राष्ट्रीय राजमार्गों पर ब्लैक स्पॉट्स/दुर्घटना संभावित स्थानों को चिह्नित और सुधार करने को उच्च प्राथमिकता दी गई है।

iii. सड़क परिवहन और राजमार्ग मंत्रालय के अधीन सड़क स्वामित्ववाली एजेंसियों के प्रत्येक क्षेत्रीय कार्यालय में सड़क सुरक्षा अधिकारी (आरएसओ) को आरएसए और सड़क सुरक्षा संबंधी अन्य कार्यों की देखरेख के लिए नियुक्त किया गया है।

iv. सड़क परिवहन और राजमार्ग मंत्रालय ने पूरे भारत में सड़क दुर्घटनाओं के आंकड़ों को दर्ज करने, उनका प्रबंधन और विश्लेषण के लिए एक केंद्रीय भंडार स्थापित करने के लिए इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) परियोजना लागू की है।

v. सड़क परिवहन और राजमार्ग मंत्रालय ने एक्सप्रेसवे और राष्ट्रीय राजमार्गों पर संकेतक लगाने के लिए दिशा-निर्देश जारी किए हैं, ताकि वाहन चालकों को बेहतर दृश्यता और सहज मार्गदर्शन मिल सके।

vi. सड़क डिजाइन, निर्माण और रखरखाव के लिए समय-समय पर केंद्र सरकार द्वारा निर्धारित मानकों का पालन न करने के लिए मोटर यान अधिनियम, 1988 में प्रावधान किए गए हैं।

2.2 वाहन इंजीनियरिंग:

सड़क परिवहन और राजमार्ग मंत्रालय ने वाहनों को सुरक्षित बनाने के लिए विभिन्न पहल की हैं, जिनमें निम्नलिखित शामिल हैं:-

i. मंत्रालय ने वाहन की अगली सीट पर चालक के बगल में बैठे यात्री के लिए एक एयरबैग का अनिवार्य प्रावधान किया है।

ii. मंत्रालय ने सवारी करने या मोटर साइकिल पर ले जाने वाले चार साल से कम उम्र के बच्चों के लिए सुरक्षा उपायों से संबंधित मानदंड निर्धारित किए हैं। इसमें एक सुरक्षा हार्नेस, क्रैश हेलमेट के उपयोग को निर्दिष्ट किया गया है और गति को 40 किमी प्रति घंटे तक सीमित किया गया है।

iii. निम्नलिखित सूचीबद्ध सुरक्षा प्रौद्योगिकियों को लगाने के लिए अनिवार्य प्रावधान: -

एम1 श्रेणी के वाहनों के लिए:

- ड्राइवर और सह-चालक के लिए सीट बेल्ट रिमाइंडर (एसबीआर)

- सेंट्रल लॉकिंग सिस्टम के लिए मैनुअल ओवरराइड
- अति रफ्तार चेतावनी प्रणाली

सभी एम और एन श्रेणी के वाहनों के लिए:

- रिवर्स पार्किंग चेतावनी प्रणाली

iv. एल [चार पहियों से कम वाले मोटर वाहन और क्वाड्रिसाइकिल शामिल है] एम [यात्रियों को परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन] और एन [माल के परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन, जो बीआईएस मानकों में निर्धारित शर्तों के अधीन माल के अलावा व्यक्तियों को भी ले जा सकते हैं] श्रेणियों के कुछ वर्गों के लिए एंटी-लॉक ब्रेकिंग सिस्टम (एबीएस)।

v. मंत्रालय ने दो पहिया, तीन पहिया, क्वाड्रिसाइकिल, दमकल वाहन, एम्बुलेंस और पुलिस वाहनों को छोड़कर सभी परिवहन वाहनों में गति नियंत्रण फंक्शन/ गति नियंत्रण डिवाइस को अनिवार्य कर दिया है।

vi. स्वचालित परीक्षण स्टेशनों की मान्यता, विनियमन और नियंत्रण के लिए नियम प्रकाशित किए, जो स्वचालित उपकरणों के माध्यम से वाहनों की फिटनेस जांच की प्रक्रिया और एटीएस द्वारा फिटनेस प्रमाण पत्र देने की प्रक्रिया को परिभाषित करते हैं।

vii. प्रोत्साहन/हतोत्साहन के आधार पर वाहन स्क्रैपिंग नीति तैयार की और पुराने, अनुपयुक्त तथाप्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र बनाया।

viii. स्वचालित प्रणाली के माध्यम से वाहनों की फिटनेस की जांच के लिए केंद्रीय सहायता से प्रत्येक राज्य/संघ राज्य क्षेत्र में एक आदर्श निरीक्षण और प्रमाणन केंद्र स्थापित करने की योजना।

ix. यात्री कारों की सुरक्षा रेटिंग की अवधारणा शुरूकरने और उपभोक्ताओं को सूचित निर्णय लेने के लिए सशक्त बनाने के लिए भारत नई कार मूल्यांकन कार्यक्रम (बीएनसीएपी) के संबंध में नियम प्रकाशित किए गए।

x. मूल उपकरण निर्माताओं (ओईएम) और बस बॉडी बिल्डरों द्वारा बसों के निर्माण के क्षेत्र में निर्धारित समान अवसर के संबंध में नियम प्रकाशित किए गए।

xi. 1 अक्टूबर, 2025 को या उसके बाद निर्मित अनिवार्य वाहनों को एन2 (3.5 टन से अधिक लेकिन 12.0 टन से कमवाले सकल वाहन भार वाले माल वाहन) और एन3 (12.0 टन से अधिक सकल वाहन भार वाले माल वाहन) श्रेणी के वाहनों के केबिन कोएयर कंडीशनिंग प्रणाली से सुसज्जित किया जाएगा।

xii. 01 अप्रैल, 2025 से श्रेणी एम, एन और एल7 के मोटर वाहनों में सुरक्षा बेल्ट असेंबली, सुरक्षा बेल्ट एंकरेज और सुरक्षा बेल्ट और संयम प्रणालियों की स्थापना के लिए संशोधित मानकों की प्रयोज्यता के प्रावधान प्रदान करने के लिए सुरक्षा बेल्ट, संयम प्रणाली और सुरक्षा बेल्ट रिमाइंडर के मानकों के संशोधन के लिए नियम प्रकाशित किए गए। इसके अलावा, 1 अप्रैल 2025 को और उसके बाद निर्मित श्रेणी एम1 के वाहन एआईएस-145-2018 के अनुसार सभी आगे की ओर वाली पिछली सीटों के लिए सुरक्षा बेल्ट रिमाइंडर की आवश्यकता को पूरा करेंगे।

(3) प्रवर्तन

i. मोटर यान (संशोधन) अधिनियम, 2019 मेंसख्त अनुपालन सुनिश्चित करने और यातायात नियमों के उल्लंघन के प्रतिवारण बढ़ाने और प्रौद्योगिकी के उपयोग के माध्यम से सख्त प्रवर्तन के लिए कठोर शास्तियों का प्रावधान है।

ii. सड़क परिवहन और राजमार्ग मंत्रालय ने सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम जारी किए हैं। इन नियमों में भारत के राष्ट्रीय राजमार्गों, राज्यीय राजमार्गों और राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत शामिल शहरों महत्वपूर्ण जंक्शनों पर उच्च जोखिम और उच्च सघनता वाले गलियारों में इलेक्ट्रॉनिक प्रवर्तन उपकरण लगाने के विस्तृत प्रावधान निर्दिष्ट किए गए हैं।

iii. सड़क परिवहन और राजमार्ग मंत्रालय ने 10 जून, 2024 को सभी राज्यों और संघ राज्य क्षेत्रों को मोटर यान अधिनियम, 1988 के अनुपालन को सुनिश्चित करने के लिए तकनीकी उपाय करने का परामर्श जारी किया है।

(4) आपातकालीन देखभाल:

i. सड़क परिवहन और राजमार्ग मंत्रालय ने ऐसे नेक नागरिक (गुड समारिटन) की सुरक्षा की बात कही है जो सद्भावनापूर्वक, स्वेच्छा से तथा किसी पुरस्कार या मुआवजे की अपेक्षा के बिना दुर्घटना स्थल पर पीड़ित को आपातकालीन चिकित्सा या गैर-चिकित्सा देखभाल या सहायता प्रदान करते हैं या ऐसे पीड़ित को अस्पताल पहुंचाते हैं।

ii. सड़क परिवहन और राजमार्ग मंत्रालय ने हिट एंड रन मोटर दुर्घटनाओं के पीड़ितों के मुआवजे को बढ़ा दिया है (गंभीर चोट के लिए 12,500 रुपये से 50,000 रुपये और मृत्यु के लिए 25,000 रुपये से 2,00,000 रुपये)।

iii. भारतीय राष्ट्रीय राजमार्ग प्राधिकरण(एनएचएआई) ने राष्ट्रीय राजमार्गों के पूरे हो चुके कॉरिडोर के टोल प्लाजाओं पर पैरामेडिकल स्टाफ/आपातकालीन चिकित्सा तकनीशियन/नर्स के साथ एम्बुलेंस तैनात करने का प्रावधान किया है।

iv. सड़क परिवहन और राजमार्ग मंत्रालय ने राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) के साथ मिलकर चंडीगढ़, हरियाणा,पंजाब,उत्तराखंड,पुडुचेरी और असम में सड़क दुर्घटनाओं के पीड़ितों को नगदीरहित उपचार प्रदान करने के लिए एक पायलट कार्यक्रम लागू किया है।

झारखंड में नगर गैस वितरण परियोजना

2922. श्री चन्द्र प्रकाश चौधरी:

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) झारखंड में गैस पाइपलाइन परियोजना/नगर गैस वितरण (सीजीडी) परियोजना से जुड़े शहरों की संख्या कितनी है;

(ख) झारखंड के उक्त शहरों में ऐसा कितना प्रतिशत क्षेत्र है जहां घरेलू उपयोग के लिए पाइपलाइन के माध्यम से गैस की आपूर्ति की जाने की संभावना है;

(ग) पिछले पांच वर्षों और चालू वर्ष के दौरान उक्त परियोजना के लिए सरकार द्वारा कितनी धनराशि स्वीकृत और वितरित की गई है;

(घ) उक्त परियोजना के पूरा होने की लक्षित तारीख का ब्यौरा क्या और उक्त परियोजना के लिए शहर-वार स्वीकृत धनराशि कितनी है; और

(ड.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ड.): पाइप्ड प्राकृतिक गैस (पीएनजी) कनेक्शन उपलब्ध करवाना, नगर गैस वितरण (सीजीडी) नेटवर्क के विकास का भाग है और यह काम पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) द्वारा प्राधिकृत कंपनियों के माध्यम से किया जा रहा है। पीएनजीआरबी ने सीजीडी नेटवर्क के विकास के लिए पूरे झारखंड राज्य को कवर करते हुए 11 भैगोलिक क्षेत्रों (जीएज) (बिहार और झारखंड में फैले हुए 3जीएज सहित) को प्राधिकृत किया है। न्यूनत्तम कार्य कार्यक्रम (एमडब्ल्यूपी) लक्ष्य के अनुसार प्राधिकृत कंपनियों ने वर्ष 2031 तक प्राधिकृत किए गए जीएज में 21,09,382

पीएनजी कनेक्शन उपलब्ध कराने के लिए प्रतिबद्धता दी है। झारखंड राज्य में पीएनजी कनेक्शनों और एमडब्ल्यूपी लक्ष्य के जीए-वार ब्यौरे **विवरण** में दिए गए हैं।

सीजीडी परियोजनाओं के लिए सरकार द्वारा कोई भी निधि जारी नहीं की जाती है। सीजीडी परियोजनाओं के लिए परियोजना लागत का वहन संबंधित सीजीडी कंपनियों द्वारा अपने न्यूनतम कार्य योजना और तकनीकी वाणिज्यिक व्यवहार्यता के अनुसार किया जाता है।

विवरण

झारखंड राज्य में दिनांक 30.09.2024 तक की स्थिति के अनुसार पीएनजी (डी) कनेक्शन के एमडब्ल्यूपी लक्ष्य और उपलब्धि का जीए-वार ब्यौरा

क्र. सं.	भौगोलिक क्षेत्र/सीजीडी नेटवर्क	राज्य	प्राधिकृत सीजीडी कंपनी	प्राधिकार की तारीख	लक्ष्य पूर्ण होने की तारीख	कुल एमडब्ल्यूपी लक्ष्य	आनुपातिक एमडब्ल्यूपी लक्ष्य	उपलब्धि
1	बोकारो, हज़ारीबाग़ और रामगढ़ जिले	झारखंड	इंडियन ऑयल कारपोरेशन लिमिटेड	"06-09-2018	31-मार्च-30	79052	11858	10166
2	गिरिडीह और धनबाद जिले	झारखंड	गेल गैस लिमिटेड	(नई आरंभ तिथि 01.01.2022)"	31-मार्च-30	50000	7500	12178
3	नवादा और कोडरमा जिले	बिहार और झारखंड	इंडियन ऑयल कारपोरेशन लिमिटेड	06-सितम्बर-18	31-मार्च-30	13632	2045	1528
4	शेखपुरा, जमुई और देवघर जिले	बिहार और झारखंड	इंडियन ऑयल कारपोरेशन लिमिटेड	"29-03-2019	05-अगस्त-29	37441	8112	7492
5	चतरा और पलामू जिले	झारखंड	भारत पेट्रोलियम कारपोरेशन लिमिटेड	(नई आरंभ तिथि 01.01.2022)"	31-मार्च-29	10821	2705	3258
6	सरायकेला-खरसावां जिला	झारखंड	गेल गैस लिमिटेड	29-मार्च-19	31-मार्च-30	220001	33000	13058

7	पश्चिमी सिंहभूम जिला	झारखंड	गेल गैस लिमिटेड	29-मार्च-19	31-मार्च-30	6028	904	125
8	गुमला, लातेहार, लोहरदगा, सिमडेगा, गढ़वा और खूंटी जिले	झारखंड	अदानी टोटल गैस लिमिटेड	15 मार्च, 2022 (नई प्रारंभ तिथि 01 अक्तूबर, 2023)	30-सितम्बर-31	161978	0	0
9	पूर्वी सिंहभूम जिला	झारखंड	गेल (इंडिया) लिमिटेड	07-मार्च, 2018	31-मार्च, 2025	24278	20943	43136
10	रांची जिला	झारखंड	गेल (इंडिया) लिमिटेड	07-मार्च, 2018	31-मार्च, 2025	29962	25468	58019
11	बांका (बिहार), दुमका, गोड्डा, जामताड़ा, पाकुड़ और साहिबगंज जिले	बिहार और झारखंड	हिन्दुस्तान पेट्रोलियम कारपोरेशन लिमिटेड	14-जनवरी-22	30-जून-30	1476189	159920	0

स्रोत: पीएनजीआरबी

ALLOCATION OF FUNDS TO TELANGANA UNDER AMRUT 2.0

2923. SHRI GODAM NAGESH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government has received Detailed Project Report (DPR) on overcoming crisis of urban cities and Urban Local Bodies (ULBs) from Municipal Administration and Urban Development (MAandUD) of Telangana and if so, the details thereof;

(b) whether the Union Ministry of Finance has given Concurrence to Union Ministry of Housing and Urban Affairs to sanction the sewerage and drinking water capital expenditure, especially pertaining to Hyderabad city and neighbouring districts,

viz. Medchal-Malkajigiri, Ranga Reddy of Telangana State under AMRUT 2.0 scheme or under any other scheme/Special Purpose Vehicle; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) is implementing Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0, which has been launched on 1st Oct 2021 enabling the cities to become 'self-reliant' and 'water secure'.

Under AMRUT 2.0, States/ Union Territories (UTs) are empowered to design, prioritize and implement the projects within the broad framework of AMRUT 2.0 guidelines. MoHUA approves the State Water Action Plans (SWAP) as submitted by the States/ Union Territories (UTs). Preparation of Detailed Project Reports (DPRs) and implementation of projects are the responsibility of concerned State/ Urban Local Body (ULB). Further, AMRUT 2.0guidelines have specific provisions for formation of State High Powered Steering Committee (SHPSC), headed by the Chief Secretary of the State, to monitor and supervise the implementation of the scheme at the State level. Apart from this, a State Level Technical Committee (SLTC) headed by the Secretary, Urban Development and Housing Department also exists to provide technical support to the SHPSC in monitoring and supervising the scheme at the State level.

In the State of Telangana, projects worth ₹9,584.25 crore submitted by the State Government have been approved by MoHUA. Further, as per the information

submitted by the State on AMRUT 2.0 portal, 36 projects worth ₹4,072.96 crore has been approved under AMRUT 2.0 in Hyderabad city and Medchal-Malkajigiri and Ranga Reddy Districts of Telangana, which includes 3 sewerage and septage management projects worth ₹3,849.10 crore in Hyderabad city and 5 water supply projects worth ₹151 crore, 28 water body rejuvenation projects worth ₹72.86 crore in Medchal-Malkajigiri and Ranga Reddy districts.

BRIDGE FROM SHERPUR TO DIGHWARA IN BIHAR

2924. **SHRI RAJIV PRATAP RUDY:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether a bridge has been planned from Sherpur to Dighwara in Bihar, if so, the details including the estimation and the progress made thereof;

(b) whether the terminating traffic at NH 31 (old NH-19) on the Northern side requires an additional arm to connect to NH-722 for easy outflow of traffic in this region; and

(c) if so, the details thereof and the traffic plan for easement of traffic on this proposed stretch?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) Yes Sir. 6- lane bridge across river Ganga from Sherpur to Dighwara with a project length of 14.52 km and total project cost of Rs 7181.98 crore has been

sanctioned. The work was started on 05.09.2023 with scheduled date of completion as 04.09.2027. The physical progress as of now is 1.52%.

(b) and (c) The scheme for smooth flow of traffic from new Ganga bridge to NH-722 and vice- versa as a consequence of several NH developments underway in this area, is being studied.

दिल्ली-मेरठ एक्सप्रेसवे पर यातायात जाम

2925. **श्री रामभुआल निषादः**

क्या **सड़क परिवहन और राजमार्ग मंत्री** यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विशेष कर व्यस्ततम अवधि के दौरान दिल्ली-मेरठ एक्सप्रेसवे पर गाजीपुर बॉर्डर और एबीईएस कॉलेज के प्रवेश/निकास बिंदु पर बड़े पैमाने पर यातायात आवागमन और गंभीर जाम के कारणों का पता लगाने के लिए कोई सर्वेक्षण किया है और यदि हां, तो ऐसे सर्वेक्षण के निष्कर्ष/ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ख) क्या सरकार इस समस्या से निपटने, समय और ईंधन बचाने तथा इस यातायात जाम से होने वाले प्रदूषण को रोकने के लिए किसी योजना पर विचार कर रही है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) एबीईएस कॉलेज के पास दिल्ली-मेरठ एक्सप्रेसवे (एनई-3) के मुख्य कैरिजवे पर कोई भीड़भाड़ नहीं देखी गई। हालांकि, सर्विस/स्लिप रोड और शहर के अंदर की संकरी सड़कों के जंक्शन पर इस स्थान के पास भीड़भाड़ देखी गई, जहां अत्यधिक आबादी वाले शहरी क्षेत्रों के निकट होने के कारण व्यस्ततमसमय के दौरान यातायात का काफी दबाव रहता है।

दिल्ली नगर निगम (एमसीडी) के टोल प्लाजा पर परिचालन संबंधी समस्याओं के कारण गाजीपुर सीमा के पास व्यस्ततमसमय में यातायात जाम देखा गया है।

(ख) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण ने एमसीडी से अपने टोल प्लाजा के आसपास यातायात के निर्बाध आवागमन के लिए आवश्यक कार्रवाई करने का अनुरोध किया है।इसके अलावा, स्थानीय पुलिस विभाग से भी यातायात के सुचारू आवागमन को सुनिश्चित करने के लिए आवश्यक उपाय करने का अनुरोध किया गया है।

CONSTRUCTION OF DHALBHUMGARH AIRPORT

2926. **SHRI BIDYUT BARAN MAHATO**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the status of the construction and development of Dhalbhumgarh Airport and the time by which it is likely to be completed and operational;

(b) the total estimated cost of the project along with the steps taken/being taken to ensure timely allocation of funds and resources for the completion of the said infrastructure; and

(c) the manner in which the completion of Dhalbhumgarh Airport would improve air connectivity to Jamshedpur and surrounding regions and the details of the expected economic and developmental benefits for the local communities in Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): For the development of Dhalbhumgarh Airport, the State Government of Jharkhand is yet to provide the requisite land which in turn requires forest and wildlife clearance. As per the National Civil Aviation Policy, 2016, it is the responsibility of the respective State Government, to provide land free of cost and free from all encumbrances for the development of the Airport.

The operationalisation of an airport significantly enhances air connectivity by linking the region to national and international destinations, boosting tourism, and supporting emergency services. It drives economic growth by creating direct and indirect employment opportunities and benefiting local industries. Local communities benefit from improved access to healthcare and education, increased tourism revenue and cultural exchange, fostering social and economic upliftment.

ELECTRIFICATION OF PARTICULARLY VULNERABLE TRIBAL GROUPS HOUSEHOLDS

2927. **SHRI TAPIR GAO:**

DR. RAJESH MISHRA:

Will the Minister of **POWER** be pleased to state:

(a) the number of households so far belonging to Particularly Vulnerable Tribal Groups (PVTGs) located in remote and far flung areas provided with electricity connections;

(b) the impact of electrification on the lives of general public and the opportunities it offers; and

(c) the measures taken/being taken to overcome the obstacles in supplying electricity to PVTGs residing in the forest areas?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : Under Revamped Distribution Sector Scheme (RDSS), Government of India is supporting States for grid electrification of all identified households belonging to Particularly Vulnerable Tribal Group (PVTG) under PM-JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan) as per the scheme guidelines. Works amounting to Rs. 516 Cr. have been sanctioned for electrification of 1,29,269 left out PVTG households (State wise details enclosed as **STATEMENT -I**). Till date, 91,194 PVTG households have been electrified under PM-JANMAN. Further, under New Solar Power Scheme, works worth Rs. 49 Cr. have been sanctioned for off-grid solar based electrification for 9,863 PVTG households (State wise details enclosed as **STATEMENT -II**).

(b) : Electrification has a significant impact on the general population in several ways. Electrification of households particularly those in remote and tribal areas has positive impact on business and employment opportunities, educational achievements and agricultural production. Further, electrification of villages including remote areas contributes towards increase in per capita consumption of a State, signifying improved living standards.

(c) : Government of India is taking all necessary steps to support States for electrification of all PVTG households. Since most of the left-out areas were in remote, hilly and forest areas, hence the norms for electrification under RDSS were relaxed and the ceiling limit for cost of electrification was enhanced. Intensive survey has been carried out by distribution utilities to identify unelectrified PVTG households and electrification works have been sanctioned in mission mode under RDSS for these households. Grid based electrification works have been sanctioned under RDSS wherever found feasible as per the revised norms and for remaining areas off-grid solar based electrification works have been sanctioned. Further, for the sanctioned works, regular monitoring is being done so as to resolve issues, if any, and expedite the implementation.

STATEMENT -I

PVTG household electrification under RDSS

S. No.	Name of the States	Sanctioned Outlay (Rs. Crores)	No. of households Sanctioned	No. of households electrified till date
	Sanctioned under RDSS			
1	Andhra Pradesh	89	25,054	24,327
2	Bihar	0.28	51	0
3	Chhattisgarh	38	7,077	4,323
4	Jharkhand	74	12,442	62
5	Madhya Pradesh	143	29,290	9,445
6	Maharashtra	27	8,556	9,216

7	Rajasthan	40	17,633	15,667
8	Karnataka	4	1,615	921
9	Kerala	1	345	309
10	Tamil Nadu	30	10,673	4,851
11	Telangana	7	3,884	3,884
12	Tripura	62	11,664	6,001
13	Uttarakhand	1	669	669
14	Uttar Pradesh	1	316	195
	Sub Total	**516**	**1,29,269**	**79,870**
	Under State Plan			
1	Gujarat	0	0	6,626
2	Odisha	0	0	1,326
3	West Bengal	0	0	3,372
	Sub Total	**0**	**0**	**11,324**
	Total	**516**	**1,29,269**	**91,194**

STATEMENT -II

Off-grid solar based household electrification sanctioned under New Solar Power Scheme

Sl. No.	Name of the States	No. of households
1	Andhra Pradesh	1,675
2	Chhattisgarh	1,578
3	Jharkhand	2,342
4	Karnataka	179
5	Madhya Pradesh	2,060
6	Telangana	326
7	Tripura	1,703
Total		**9,863**

ग्वालियर में नया विमानपत्तन टर्मिनल

2928. श्री भारत सिंह कुशवाहः

क्या **नागर विमानन मंत्री** यह बताने की कृपा करेंगे किः

(क) मध्य प्रदेश में नए विमानपत्तन टर्मिनल और पुराने विमानपत्तन टर्मिनल के पुनर्निर्माण/मरम्मत हेतु चल रहे कार्यों की संख्या कितनी है और इनका ब्यौरा क्या है;

(ख) क्या ग्वालियर के नए विमानपत्तन टर्मिनल की क्षमता का उपयोग करने के लिए मौजूदा चार शहरों में हवाई संपर्क बढ़ाने का कोई प्रस्ताव प्रशासनिक स्तर पर विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) ग्वालियर से पुणे, सूरत, हैदराबाद और इंदौर के बीच नियमित हवाई संपर्क कब तक शुरू किए जाने की संभावना है?

नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) मध्य प्रदेश राज्य में 'उड़ान' योजना के अंतर्गत विकास के लिए ग्वालियर, रीवा, दतिया, पचमढ़ी, गुना और शिवपुरी हवाईअड्डों की पहचान की गई है। इनमें से ग्वालियर और रीवा हवाईअड्डे पर परिचालन शुरू हो चुका है। ग्वालियर हवाईअड्डे पर 426.22 करोड़ रुपए की लागत से निर्मित नए टर्मिनल भवन और नए एप्रन का प्रचालन दिनांक 08.08.2024 को शुरू हो गया है। दतिया हवाईअड्डे का विकास कार्य पूरा हो चुका है और इसके लिए लाइसेंसिंग प्रक्रिया चल रही है। पचमढ़ी हवाईअड्डे का विकास कार्य पर्यावरण क्लियरेंस के कारण रुका हुआ है। इसके अलावा, गुना और शिवपुरी हवाईअड्डे योजना चरण में हैं।

(ख) और (ग) मध्य प्रदेश राज्य में एएआई हवाईअड्डों से वर्तमान हवाई संपर्क का ब्यौरा **विवरण** के रूप में संलग्न है। इसके अलावा, मार्च 1994 में वायु निगम अधिनियम को निरस्त करने के साथ ही

भारतीय घरेलू विमानन को विनियमन मुक्त कर दिया गया। इसलिए, यह एयरलाइनों पर निर्भर है कि वे यातायात की मांग और वाणिज्यिक व्यवहार्यता के आधार पर विशिष्ट स्थानों पर हवाई सेवाएं प्रदान करें, बशर्ते कि इस संबंध में मौजूदा दिशानिर्देशों का अनुपालन किया जाए।

विवरण

मध्य प्रदेश राज्य में एएआई हवाई अड्डों की हवाई संपर्कता

हवाईअड्डे	एयरलाइनों के नाम	जुड़े हुए शहर	साप्ताहिक संचलन(आगमन+प्रस्थान)
भोपाल	इंडिगो, एअरइंडिया, फ्लाईबिग	अहमदाबाद, बैंगलोर, मुंबई, दिल्ली, गोवा, शमशाबाद, जयपुर, लखनऊ, पुणे, रायपुर, उदयपुर, रीवा	256
ग्वालियर	इंडिगो, एअर इंडिया एक्सप्रेस, अकासा	मुंबई, दिल्ली, बैंगलोर, अहमदाबाद	72
इंदौर	इंडिगो, एलाइंस एअर, एअर इंडिया, एअर इंडिया एक्सप्रेस	अहमदाबाद, बैंगलोर, मुंबई, कोलकाता, दिल्ली, गोवा, शमशाबाद, नासिक, चंडीगढ़, जम्मू, जयपुर, जोधपुर, जबलपुर, लखनऊ, चेन्नई, नागपुर, पुणे, रायपुर, शिरडी, उदयपुर, दुबई, शारजाह	610
जबलपुर	इंडिगो, एलाइंस एअर	बैंगलोर, मुंबई, दिल्ली, शमशाबाद, इंदौर, जगदलपुर, बिलासपुर	76

खजुराहो	इंडिगो, स्पाइसजेट, फ्लाईबिग	दिल्ली, वाराणसी, रीवा	52
रीवा	फ्लाईबिग	भोपाल, खजुराहो, लखनऊ	20

URBAN WATER CRISIS

2929. **SHRI SACHITHANANTHAM R:**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government is aware of the fact that addressing the urban water crisis in the country requires a sophisticated and integrated approach;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government keeping in mind that introducing progressive water pricing mechanisms, reflecting the true scarcity value of water and its externalities could promote its conservation and efficient use across urban India?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA): (a) to (c) Since August 2019, Government of India in partnership with States is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of potable water to every rural household of the country, through functional tap water connection i.e. at a service level of 55 litre per capita per day (lpcd), of prescribed quality (BIS:10500), on regular and long-term basis.

At the start of Jal Jeevan Mission in August 2019, only 3.23 Crore (16.8%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 09.12.2024, under Jal Jeevan Mission (JJM) – Har Ghar Jal, around 12.11 Crore additional rural households have been provided with tap water connections. Thus, as on 09.12.2024, out of 19.35 Crore rural households in the country, more than 15.34 Crore (79.28%) households are reported to have tap water supply in their homes and the remaining households are likely to be covered by the States as per their plans.

Further, the works related to Water supply relating to urban areas are being looked after by Ministry of Housing and Urban Affairs and it has informed that Water is a state subject, management of water is primarily the responsibility of the State Government. However, Ministry of Housing and Urban Affairs has taken several steps towards sustainable management of water in urban areas through issuance of various guidelines, implementation of National Missions i.e., Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0.

1. AMRUT

- Launched on June 25, 2015, in 500 selected cities across the country covering around 60% of the Urban Population. AMRUT focuses on development of basic urban infrastructure in the selected cities in the sectors of Water Supply; Sewerage and Septage Management; and other areas. Of the approved plan size of 77,640 crore, a significant amount of 39,011 crore (~50%) has been allocated for water supply sector.

- In Water Supply sector, ULBs/State may take up projects related to new/ augmentation/rehabilitation of water supply system; rejuvenation of water bodies for water supply and recharge of ground water etc. So far, 1,390 projects have been grounded worth 43,242 crore of which works worth 41,134 crore have been physically completed. Through these projects and in

convergence with other programmes, 189 lakh household water tap connections have been provided so far.

- In addition, States have also taken up projects related to rainwater harvesting and water bodies rejuvenation under water supply component of AMRUT. 09 water bodies have been taken up for rejuvenation and 7 projects related to rainwater harvesting have been taken up by the States to aid in water conservation.

- In addition, Ministry of Housing and Urban Affairs has formulated guidelines for the guidance of the States for their adoption suiting local conditions. Adequate focus has been given on requirement of rainwater harvesting and water conservation measures in Model Building Bye Laws (MBBL), 2016 and Urban and Regional Development Plan Formulation and Implementation (URDPFI) Guidelines, 2014.

2. AMRUT 2.0

- Taking it forward, AMRUT 2.0 has been launched on 1st October 2021 covering all the statutory towns of the country to ensure universal coverage of water supply and make cities 'water secure' and also to ensure universal coverage of sewerage and septage management in 500 AMRUT cities.

- It envisages rejuvenation of water bodies, urban aquifer management, promote recycle and reuse and rainwater harvesting to augment freshwater resources.

- Mission has a reform agenda focused on financial sustainability and water security of ULBs through reduction in non-revenue water, recycle/ reuse of 20% treated used water, and efficient town planning etc.

- The Aquifer Management Plan targets to focus on maintaining positive groundwater balance in urban aquifer systems.

- So far, under water supply sector, 3,596 projects worth 1,14,073.65 Crore and 3,078 Water Body Rejuvenation projects worth 6,159.29 crore have been approved by MoHUA.

नदियों के कटाव के कारण विस्थापित हुए लोगों का पुनर्वास

2930. श्री रमाशंकर राजभर:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(घ) क्या सरकार का नदियों के कटाव के कारण विस्थापित हुए लोगों का पुनर्वास करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा नदियों के कटाव से भूमि और गांवों को बचाने के लिए क्या उपाय किए गए हैं/किए जा रहे हैं;

(ङ) क्या सरकार की नदियों से गाद हटाने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(च) देश में भू-जल स्तर के परिदृश्य का अध्ययन करने के लिए योजना आयोग के विशेषज्ञ समूह के अब तक के मुख्य निष्कर्ष क्या है; और

(छ) सरकार द्वारा देश में भू-जल के तेजी से गिरते स्तर को रोकने के लिए क्या कदम उठाए गए हैं/उठाए जाने का विचार है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): भारत सरकार ने राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) के अंतर्गत कटाव से प्रभावित लोगों के पुनर्वास हेतु नीति तैयार की है। राज्य सरकार वर्षा और बाढ़ सहित 12 अधिसूचित प्राकृतिक आपदाओं के कारण हुए नुकसान का आकलन करती है और भारत सरकार के अनुमोदित मानदंडों के अनुसार पहले से ही उनके निपटान में रखे गए राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से राहत सहायता प्रदान करती है। 'गंभीर प्रकृति' की आपदा के मामले में निर्धारित प्रक्रिया के अनुसार राष्ट्रीय

आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है, जिसमें अंतर-मंत्रालयी केंद्रीय टीम (आईएमसीटी) के दौरे के आधार पर मूल्यांकन शामिल है।

बाढ़ प्रबंधन और कटाव निरोधक योजनाएं संबंधित राज्य सरकारों द्वारा उनकी प्राथमिकता के अनुसार तैयार और कार्यान्वित की जाती हैं। भारत सरकार गंभीर क्षेत्रों के लिए तकनीकी सहायता के साथ-साथ प्रोत्साहनात्मक वित्तीय सहायता भी प्रदान करती है। बाढ़ प्रबंधन और कटाव-रोधी संरचनात्मक उपायों को मजबूत करने के लिए, केंद्र सरकार नेग्यारहवीं और बारहवीं पंचवर्षीय योजना के दौरान बाढ़ नियंत्रण, कटाव-रोधी, जल निकासी विकास, समुद्री कटाव-रोधी आदि से संबंधित कार्यों के लिए राज्यों को केंद्रीय सहायता प्रदान करने के लिए बाढ़ प्रबंधन कार्यक्रम (एफएमपी) लागू किया था, जो बाद में 2017-18 से 2020-21 की अवधि के लिए "बाढ़ प्रबंधन और सीमा क्षेत्र कार्यक्रम" (एफएमबीएपी) के एक घटक के रूप में जारी रहा और इसे वर्ष 2026 तक आगे बढ़ा दिया गया। कुल 529 एफएमपी योजनाओं को मंजूरी दी गई है और इसकी स्थापना के बाद से विभिन्न राज्यों/संघ राज्य क्षेत्रों को एफएमपी घटक के तहत 7136.00 करोड़ रुपये की कुल केंद्रीय सहायता जारी की गई है। इनमें से 427 पूर्ण योजनाओं ने लगभग 5.04 मिलियन हेक्टेयर क्षेत्र को सुरक्षा प्रदान की है और लगभग 53.69 मिलियन की आबादी को सुरक्षा प्रदान की है।

(ख): नदी में कटाव, गति और तलछट का जमाव एक नदी के प्राकृतिक विनियमन कार्य हैं। नदियाँ ढोए गए गाद भार और जमा किए गए गाद भार के बीच संतुलन बनाए रखती हैं, जिससे नदी व्यवस्था बनी रहती है।नदियों की ड्रेजिंग/डिसिल्टिंग तकनीकी-आर्थिक रूप से व्यवहार्य नहीं माना जाता है क्योंकि इससे मामूली लाभ मिल सकता है और यह केवल अल्पावधि के लिए प्रभावी है।विशिष्ट खंडों जैसे ज्वारीय नदियों, संकीर्ण अवरोधों वाले संगम बिंदुओं आदि में चयनात्मक ड्रेजिंग, कभी-कभी स्थानीय स्थल स्थितियों के आधार पर की जानी पड़ सकती है। तथापि, इसके समर्थन में समुचित वैज्ञानिक मॉडल अध्ययन का सहारा लिया जाना चाहिए। जल निकासी की समस्या को दूर करने,

चैनल क्षमता में सुधार और नौवहन के उद्देश्य से नदियों के विशिष्ट क्षेत्रों में ड्रेजिंग सहित गाद निकालने के उपायों को आवश्यकतानुसार संबंधित राज्यों/एजेंसियों द्वारा तैयार और कार्यान्वित किया जाता है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय ने तलछट के व्यापक और समग्र प्रबंधन के लिए, केंद्र सरकार के मंत्रालयों/विभागों/राज्य सरकारों/संघ राज्य क्षेत्रों के साथ व्यापक परामर्श करके “तलछट प्रबंधन के लिए राष्ट्रीय ढांचा” (एनएफएसएम) तैयार की है। इसका जोर गाद हटाने के बजाय गाद उत्पादन को कम करने और प्रौद्योगिकीय नवाचारों तथा सर्वोत्तम प्रथाओं को बढ़ावा देने पर है। यह रूपरेखा पर्यावरण और पारिस्थितिकी को ध्यान में रखते हुए एकीकृत नदी बेसिन प्रबंधन योजना के माध्यम से तलछट प्रबंधन पर जोर देती है।

(ग):नीति आयोग के विशेषज्ञ समूह ने माना है कि कुछ क्षेत्रों में अतिदोहन के कारण भारत के भूजल संसाधन गंभीर खतरों का सामना कर रहे हैं, जिसके कारण छोटे किसानों और पर्यावरण पर प्रतिकूल प्रभाव के साथ जल स्तर में काफी गिरावट आई है। विशेषज्ञ समूह ने कृत्रिम पुनर्भरण विधियों और स्थायी निष्कर्षण प्रथाओं को बढ़ावा देने की आवश्यकता पर जोर दिया है। इसने मजबूत कानूनी सुधारों द्वारा समर्थित समुदाय-आधारित भूजल प्रबंधन के महत्व पर प्रकाश डाला। इसके अलावा, विशेषज्ञ समूह ने पुनर्भरण दरों के साथ भूजल उपयोग को संतुलित करते हुए सतत उपज दृष्टिकोण अपनाने का समर्थन किया है। इसने भूजल स्तर की वैज्ञानिक निगरानी और सतत उपयोग के आकलन की जिम्मेदारी केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) और राज्य भूजल बोर्डों (एसजीडब्ल्यूबी) को सौंपी है। यदि भूजल स्तर पुनःपूर्ति योग्य सीमा से नीचे चला जाता है, तो केंद्र सरकार पर्यावरण अधिनियम के तहत प्रभावित क्षेत्रों को "पर्यावरणीय रूप से संकटग्रस्त" घोषित करके हस्तक्षेप कर सकती है।

(घ):जल संसाधन के संरक्षण सहित जल संसाधन से संबंधित पहलुओं की आयोजना, वित्तपोषण और निष्पादन राज्य सरकारों द्वारा उनके संसाधनों और प्राथमिकताओं के अनुसार किया जाता है। केंद्र सरकार, राज्य सरकार के प्रयासों में सहायता करती है और जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा कार्यान्वित की जा रही मौजूदा योजनाओं के अनुसार अपेक्षित तकनीकी और वित्तीय सहायता प्रदान करती है।

देश भर में घटते जल स्तर के मुद्दे का समाधान करने के लिए सरकार द्वारा की गई पहलों का उल्लेख निम्नानुसार है:

- केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) ने लगभग 25 लाख वर्ग किमी के पूरे मानचित्रण योग्य क्षेत्र में राष्ट्रीय जलभृत मानचित्रण (एनएक्यूआईएम) परियोजना पूरी कर ली है। जलभृत मानचित्र और प्रबंधन योजनाएं तैयार कर ली गई हैं और कार्यान्वयन के लिए संबंधित राज्य एजेंसियों के साथ साझा की गई हैं।
- केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) ने राज्यों/संघ राज्य क्षेत्रों के परामर्श से भूजल के कृत्रिम पुनर्भरण के लिए मास्टर योजना-2020 तैयार की है जिसमें देश की विभिन्न भू-स्थितियों के लिए विभिन्न संरचनाओं को दर्शाया गया है।मास्टर प्लान सभी राज्यों/संघ राज्य क्षेत्रों को परिचालित कर दिया गया है और इसमें 185 बिलियन क्यूबिक मीटर (बीसीएम) मानसून वर्षा का उपयोग करने के लिए देश में लगभग 1.42 करोड़ वर्षा जल संचयन और कृत्रिम पुनर्भरण संरचनाओं के निर्माण की परिकल्पना की गई है। मास्टर प्लान को राज्यकी योजनाओं स्कीमों के साथ अभिसरण के माध्यम से प्रत्येक राज्य के एक जिले में कार्यान्वित किया जा रहा है।
- जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा तैयार की गई राष्ट्रीय जल नीति (2012), अन्य बातों के साथ-साथ वर्षा जल संचयन और जल संरक्षणकासमर्थन करती है और वर्षा के प्रत्यक्ष उपयोग के माध्यम से पानी की उपलब्धता बढ़ाने की आवश्यकता पर प्रकाश डालती है। इसमें अन्य बातों के साथ-साथ सामुदायिक भागीदारी के माध्यम से वैज्ञानिक रूप से नियोजित तरीके से नदी, नदी निकायों और अवसंरचना के संरक्षण का भी समर्थन किया गया है।
- देश में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3(3) के अंतर्गत केन्द्रीय भूमि जल प्राधिकरण (सीजीडब्ल्यूए) का गठन किया गया है।

- सरकार ने सभी राज्यों/संघ राज्य क्षेत्र को एक मॉडल बिल परिचालित किया है ताकि वे इसके विकास के विनियमन के लिए उपयुक्त भूजल कानून बनाने में सक्षम हो सकें, जिसमें वर्षा जल संचयन का प्रावधान भी शामिल है। अब तक 21 राज्यों/संघ राज्य क्षेत्रों ने भूजल कानून को अपनाया और कार्यान्वित किया है।

MECHANISM TO REGULATE AIRFARE

2931. **ADV. CHANDRA SHEKHAR**

Will the Minister of **CIVIL AVIATION** bepleased to state:-

(a) the specific policy initiatives that the Government considers to implement a price control mechanism for regulating airfares;

(b) the action taken by the Government in light of the recent recommendations from the Parliamentary Standing Committee on Transport, Tourism and Culture for route-specific fare capping and the establishment of a quasi-judicial entity to oversee airfare regulation; and

(c) the manner in which the Government proposes to address concerns regarding excessive fare hikes during peak travel seasons ensuring fair pricing for the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): The airfares have moderated in 2024, relative to 2023. The airlines have also been sensitized to ensure reasonability while fixing the airfares and to keep

passengers' interest in mind. Notably, during festival seasons, a decrease in airfares was observed in various sectors.

The airlines are mandated to display the Tariff Sheet at a prominent location on the home page of airlines' website.

Directorate General of Civil Aviation (DGCA) has setup a Tariff Monitoring Unit (TMU) that monitors airfares on select domestic sectors on random basis by using airlines' websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them.

The airfares are dynamic in nature and follow the principle of demand and supply. The trends in airfare prices in India exhibit considerable seasonality, prevailing fuel price, the capacity of the aircraft operating on the route, competition on the sector, season, holidays, festivals, long weekends, events (sports, fairs, contests) etc.Besides this, the pricing of airfares is significantly influenced by operational constraints at airports. Routes experiencing high tourist demand, are subject to limitations imposed by terrain, weather conditions, and restricted operating hours. The combination of constrained capacity and elevated demand leads to fluctuations in airfares.

Airfares are not subject to regulation by the Government and airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937. While the government generally refrains from regulating airfares to maintain market competitiveness, however, it remains vigilant, and the Government intervenes to shift capacity from one sector to another to prevent exorbitant pricing to ensure passenger comfort and welfare.

DGCA with quasi-judicial powers has been entrusted with the task of monitoring airfares charged by the airlines. Further, Anti-competitive practices are kept in check by the Competition Commission of India (CCI). As such, there is no requirement for another separate body to monitor airfares

Given the complex dynamics of the Indian aviation industry, Government is playing the role of a facilitator by way of creating enabling environment to support the growth of the sector.

यातायात जाम और सड़क दुर्घटनाएं

2932. **श्री उज्जवल रमण सिंहः**

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में वर्ष 2022-23 की तुलना में वर्ष 2023-24 में सड़क दुर्घटनाओं की संख्या में भारी वृद्धि हुई है और यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है;

(ख) सरकार द्वारा यातायात जाम, प्रैशर हॉर्न और यातायात नियमों के प्रति लोगों में जागरूकता की कमी, जो सड़क दुर्घटनाओं के मुख्य कारण हैं, से निपटने के लिए क्या ठोस प्रयास किए जा रहे हैं; और

(ग) क्या सरकार का यातायात नियमों को पाठ्यक्रम में एक विषय के रूप में शामिल करने का विचार है, ताकि छात्रों में कम आयु से ही इस ज्ञान का समावेश किया जा सके और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) केंद्र सरकार राज्यों/संघ राज्य क्षेत्रों से प्राप्त आंकड़ों के आधार पर प्रतिवर्ष “भारत में सड़क दुर्घटनाओं” पर रिपोर्ट प्रकाशित करती है। वर्ष 2022 की रिपोर्ट के अनुसार, वर्ष 2018 से 2022 तक देश में सड़क दुर्घटनाओं की कुल संख्या नीचे दी गई तालिका में दी गई है: -

वर्ष	सड़क दुर्घटनाओं की संख्या
2018	4,70,403
2019	4,56,959
2020*	3,72,181
2021*	4,12,432
2022	4,61,312

** - कोविड प्रभावित वर्ष*

वर्ष 2018 से 2022 तक देश में सड़क दुर्घटनाओं की राज्यवार कुल संख्या **विवरण** के अनुसार विस्तृत है।

(ख) यातायात प्रबंधन और प्रवर्तन अनिवार्य रूप से राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में है। जबकि केंद्र सरकार मोटर यान अधिनियम, 1988 के तहत नियम बनाती है, इन नियमों का प्रवर्तन राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में आता है।

इसके अलावा, मोटर यान अधिनियम, 1988 की धारा 67 राज्यों को सड़क परिवहन को नियंत्रित करने की शक्ति प्रदान करती है, जिसमें दिशा-निर्देश/अधिसूचनाएं जारी करना और यातायात की भीड़ को कम करने के लिए योजनाएं विकसित करना शामिल है। मोटर यान अधिनियम, 1988 की धारा 117 राज्य सरकारों को सड़क प्रयोक्ताओं की सुरक्षा और यातायात के निर्बाध आवागमन को प्राथमिकता देते हुए पार्किंग स्थलों और ठहराव स्टेशनों के लिए उपयुक्त स्थानों का निर्धारण करने की शक्ति प्रदान करती है।

मोटर यान (संशोधन) अधिनियम, 2019 राष्ट्रीय राजमार्गों, राज्य राजमार्गों, सड़कों या राज्य के भीतर किसी भी शहरी नगर में सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन का प्रावधान करता है, जिसकी आबादी केंद्र सरकार द्वारा निर्धारित सीमा तक है। तदनुसार, सरकार ने अगस्त 2021 में

राष्ट्रीय राजमार्गों, राज्य राजमार्गों और देश में राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के तहत दस लाख से अधिक आबादी वाले शहरों और शहरों में उच्च जोखिम और उच्च घनत्व वाले गलियारों पर सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम प्रकाशित किए हैं।

एनएचएआई के उच्च घनत्व और उच्च गति वाले गलियारों पर नई एनएच परियोजनाओं में, उन्नत यातायात प्रबंधन प्रणाली (एटीएमएस) की स्थापना आम तौर पर परियोजना का एक हिस्सा होती है। इसके अलावा, एटीएमएस को पहले से निर्मित महत्वपूर्ण गलियारों में स्टैंडअलोन परियोजनाओं के रूप में भी लागू किया जाता है।

सड़क परिवहन एवं राजमार्ग मंत्रालय सड़क सुरक्षा को बढ़ावा देने के लिए सड़क सुरक्षा का प्रचार, सोशल मीडिया आदि के माध्यम से जागरूकता अभियान चलाता है। सड़क सुरक्षा जागरूकता पैदा करने के लिए प्रति वर्ष राष्ट्रीय सड़क सुरक्षा माह भी मनाया जाता है।

(ग) सरकार ने एनसीईआरटी की पाठ्यपुस्तकों में स्कूली पाठ्यक्रम में सड़क सुरक्षा शिक्षा को शामिल करने का मामला शिक्षा मंत्रालय के स्कूल शिक्षा एवं साक्षरता विभाग के साथ उठाया है।

विवरण

कैलेंडर वर्ष 2018-2022 के लिए सड़क दुर्घटनाओं का राज्यवार ब्यौरा						
क्र. सं.	**राज्य/संघ राज्य क्षेत्र**	**2018**	**2019**	**2020**	**2021**	**2022**
1	**आंध्र प्रदेश**	24,475	21,992	19,509	21,556	21,249
2	**अरुणाचल प्रदेश**	277	237	134	283	227
3	**असम**	8,248	8,350	6,595	7,411	7,023
4	**बिहार**	9,600	10,007	8,639	9,553	10,801
5	**छत्तीसगढ**	13,864	13,899	11,656	12,375	13,279
6	**गोवा**	3,709	3,440	2,375	2,849	3,011
7	**गुजरात**	18,769	17,046	13,398	15,186	15,751
8	**हरियाणा**	11,238	10,944	9,431	9,933	10,429
9	**हिमाचल प्रदेश**	3,110	2,873	2,239	2,404	2,597

10	**झारखंड**	5,394	5,217	4,405	4,728	5,175
11	**कर्नाटक**	41,707	40,658	34,178	34,647	39,762
12	**केरल**	40,181	41,111	27,877	33,296	43,910
13	**मध्य प्रदेश**	51,397	50,669	45,266	48,877	54,432
14	**महाराष्ट्र**	35,717	32,925	24,971	29,477	33,383
15	**मणिपुर**	601	672	432	366	508
16	**मेघालय**	399	482	214	245	246
17	**मिजोरम**	53	62	53	69	133
18	**नगालैंड**	430	358	500	746	489
19	**ओडिशा**	11,262	11,064	9,817	10,983	11,663
20	**पंजाब**	6,428	6,348	5,203	5,871	6,138
21	**राजस्थान**	21,743	23,480	19,114	20,951	23,614
22	**सिक्किम**	180	162	138	155	211
23	**तमिलनाडु**	67,279	62,685	49,844	55,682	64,105
24	**तेलंगाना**	22,230	21,570	19,172	21,315	21,619
25	**त्रिपुरा**	552	655	466	479	575
26	**उत्तराखंड**	1,468	1,352	1,041	1,405	1,674
27	**उत्तर प्रदेश**	42,568	42,572	34,243	37,729	41,746
28	**पश्चिम बंगाल**	12,705	12,658	10,863	11,937	13,686
29	**अंडमान एवं निकोबार द्वीप समूह**	254	230	141	115	141
30	**चंडीगढ़**	316	305	159	208	237
31	**दादरा एवं नगर हवेली ***	80	68	100	140	196
32	**दमन और दीव**	76	69			
33	**दिल्ली**	6,515	5,610	4,178	4,720	5,652
34	**जम्मू और कश्मीर $**	5,978	5,796	4,860	5,452	6,092
35	**लद्दाख**				236	374
36	**लक्षद्वीप**	3	1	1	4	3
37	**पुदुचेरी**	1,597	1,392	969	1,049	1,181
कुल (संपूर्ण भारत)		**4,70,403**	**4,56,959**	**3,72,181**	**4,12,432**	**4,61,312**

नोट: * इसमें वर्ष 2020 से 2022 तक के लिए दमन और दीव का आंकड़ा शामिल है।

$वर्ष 2018 से 2020 तक का लद्दाख का आंकड़ा शामिल है।

दरभंगा विमानपत्तन पर सिविल एन्क्लेव का निर्माण

2933. श्री गोपाल जी ठाकुरः

क्या **नागर विमानन मंत्री** यह बताने की कृपा करेंगे किः

(क) क्या उड़ान योजना के अंतर्गत स्थापित दरभंगा विमानपत्तन बहुत सफल रहा है और 912 करोड़ रुपए की लागत से एक नए सिविल एन्क्लेव का निर्माण किया जा रहा है तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) क्या सरकार का उक्त विमानपत्तन को अंतर्राष्ट्रीय विमानपत्तन के रूप में विकसित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

<u>नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल)</u>:

(क): दरभंगा हवाईअड्डा भारतीय वायु सेना (आईएएफ) के अंतर्गत आता है तथा भारतीय विमानपत्तन प्राधिकरण (एएआई) इस हवाईअड्डे पर एक अंतरिम सिविल एन्क्लेव का अनुरक्षण करता है। इस क्षेत्र में यात्री यातायात की वृद्धि को ध्यान में रखते हुए, एएआई ने दरभंगा हवाईअड्डे पर 911.66 करोड़ रुपए की लागत से एक नए सिविल एन्क्लेव का विकास कार्य शुरू किया है। इस परियोजना में 53,250 वर्ग मीटर क्षेत्रफल वाला एक टर्मिनल भवन शामिल है, जिसे व्यस्ततम समय के दौरान 3,000 यात्रियों को संभालने के लिए डिज़ाइन किया गया है, तथा इसमें सात कोड-सी प्रकार के विमानों को रखने के लिए एक एप्रन भी शामिल है। कार्य दिनांक 03.07.2024 को अवार्ड किया गया।

(ख): किसी हवाईअड्डे को अंतर्राष्ट्रीय हवाईअड्डा घोषित करना यातायात क्षमता, अंतर्राष्ट्रीय उड़ानों के परिचालन के लिए एयरलाइनों की मांग, तथा द्विपक्षीय हवाई सेवा समझौते के अलावा ग्राउंड लाइटिंग सुविधाएं, इंस्ट्रूमेंट लैंडिंग सिस्टम, रनवे की लंबाई, आव्रजन, स्वास्थ्य और पशु एवं पादप

क्रम सं.	राज्य/संघ राज्य क्षेत्र का नाम	2024-25 (नवंबर 2024 तक)	2023-24	2022-23	2021-22	2020-21	2019-20
1	अंडमान एवं निकोबार द्वीप समूह	1	11	25	39	113	65
2	आंध्र प्रदेश	427	799	438	347	515	587
3	अरुणाचल प्रदेश	37	262	320	206	135	94
4	असम	117	272	310	318	567	247
5	बिहार	169	497	488	576	691	197
6	चंडीगढ़	0	0	0	0	0	0
7	छत्तीसगढ	154	251	243	320	247	198
8	दादरा और नागर हवेली	0	0	0	0	3	0
9	दमन और दीव	0	0	0	0	0	0
10	दिल्ली	3	53	43	5	20	38

11	गोवा	14	11	16	65	49	30
12	गुजरात	245	622	658	249	361	292
13	हरियाणा	70	300	358	290	406	220
14	हिमाचल प्रदेश	92	251	139	146	89	76
15	जम्मू और कश्मीर	128	243	217	263	234	46
16	झारखंड	83	248	245	298	358	298
17	कर्नाटक	251	741	393	419	425	500
18	केरल	59	282	171	76	344	186
19	लद्दाख	50	81	51	0	7	4
20	मध्य प्रदेश	335	792	667	871	877	714
21	महाराष्ट्र	514	1463	1087	1534	2870	2422
22	मणिपुर	24	202	269	221	224	304
23	मेघालय	33	162	98	26	36	0
24	मिजोरम	19	209	205	239	169	42
25	नगालैंड	64	159	236	254	197	68
26	ओडिशा	110	357	410	544	683	441

27	पुदुचेरी	0	11	0	0	7	3
28	पंजाब	70	409	274	150	188	344
29	राजस्थान	678	868	715	722	825	1018
30	सिक्किम	7	78	49	45	39	29
31	तमिलनाडु	246	814	690	470	447	204
32	तेलंगाना	170	513	172	236	227	340
33	त्रिपुरा	6	47	204	181	78	5
34	उत्तर प्रदेश	452	939	642	824	917	694
35	उत्तराखंड	66	216	219	354	577	357
36	पश्चिम बंगाल	67	190	284	169	400	174
	कुल	**4761**	**12349**	**10331**	**10457**	**13327**	**10237**

संगरोध सेवाएं, आदि, के प्रावधान पर निर्भर करता है। वर्तमान में, दरभंगा हवाईअड्डे को अंतर्राष्ट्रीय हवाईअड्डा घोषित करने का कोई प्रस्ताव नागर विमानन मंत्रालय में विचाराधीन नहीं है।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा नए राष्ट्रीय राजमार्गों का निर्माण

2934. **श्री राम शिरोमणि वर्मा:**

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) द्वारा वर्तमान वर्ष और आगामी वर्षों में कार्यान्वित की जाने वाली विभिन्न परियोजनाओं का ब्यौरा क्या है; और

(ख) गत पांच वर्षों के दौरान निर्मित किए गए नए राष्ट्रीय राजमार्गों का उत्तर प्रदेश सहित राज्य-वार ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) माध्यम से वित्त वर्ष 2024-25 के दौरान राष्ट्रीय राजमार्गों (रारा) के सौंपे जाने और निर्माण का लक्ष्य क्रमशः 12,900 किमी औरलगभग10,400 किमी है।

(ख) विस्तृत ब्यौरा **विवरण** में संलग्न है।

विवरण

वर्ष-वार निर्माण सारांश (लम्बाई किमी में)

क्रम सं.	राज्य/संघ राज्य क्षेत्र का नाम	2024-25 (नवंबर 2024 तक)	2023-24	2022-23	2021-22	2020-21	2019-20
1	अंडमान एवं निकोबार द्वीप समूह	1	11	25	39	113	65
2	आंध्र प्रदेश	427	799	438	347	515	587
3	अरुणाचल प्रदेश	37	262	320	206	135	94
4	असम	117	272	310	318	567	247
5	बिहार	169	497	488	576	691	197
6	चंडीगढ़	0	0	0	0	0	0
7	छत्तीसगढ	154	251	243	320	247	198
8	दादरा और नागर हवेली	0	0	0	0	3	0
9	दमन और दीव	0	0	0	0	0	0

10	दिल्ली	3	53	43	5	20	38
11	गोवा	14	11	16	65	49	30
12	गुजरात	245	622	658	249	361	292
13	हरियाणा	70	300	358	290	406	220
14	हिमाचल प्रदेश	92	251	139	146	89	76
15	जम्मू और कश्मीर	128	243	217	263	234	46
16	झारखंड	83	248	245	298	358	298
17	कर्नाटक	251	741	393	419	425	500
18	केरल	59	282	171	76	344	186
19	लद्दाख	50	81	51	0	7	4
20	मध्य प्रदेश	335	792	667	871	877	714
21	महाराष्ट्र	514	1463	1087	1534	2870	2422
22	मणिपुर	24	202	269	221	224	304
23	मेघालय	33	162	98	26	36	0
24	मिजोरम	19	209	205	239	169	42
25	नगालैंड	64	159	236	254	197	68
26	ओडिशा	110	357	410	544	683	441
27	पुदुचेरी	0	11	0	0	7	3
28	पंजाब	70	409	274	150	188	344
29	राजस्थान	678	868	715	722	825	1018
30	सिक्किम	7	78	49	45	39	29
31	तमिलनाडु	246	814	690	470	447	204
32	तेलंगाना	170	513	172	236	227	340
33	त्रिपुरा	6	47	204	181	78	5

34	उत्तर प्रदेश	452	939	642	824	917	694
35	उत्तराखंड	66	216	219	354	577	357
36	पश्चिम बंगाल	67	190	284	169	400	174
	कुल	**4761**	**12349**	**10331**	**10457**	**13327**	**10237**

मथुरा में 'जल ही अमृत' योजना के अंतर्गत लाभ

2935. श्रीमती हेमा मालिनी:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) 'जल ही अमृत' योजना के अंतर्गत बजटीय आबंटन और इस संबंध में निर्धारित लक्ष्य की तुलना में प्राप्त की गई उपलब्धियों का ब्यौरा क्या है;

(ख) क्या उक्त योजना शहरी क्षेत्रों में जल प्रबंधन प्रणाली को बेहतर और प्रभावी बनाने में लाभदायक रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) मथुरा सहित उत्तर प्रदेश के विभिन्न शहरों में जल प्रबंधन प्रणाली में किए गए सुधारों का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग) : "जल ही अमृत" अमृत 2.0 सुधारों के तहत एक उप-योजना है, जिसका उद्देश्य राज्यों और संघ राज्य क्षेत्रों (यूटी) को निरंतर आधार पर पर्यावरणीय मानकों का अनुपालन करने वाले पुनर्चक्रण योग्य शोधित जल हेतु सीवेज शोधन संयंत्रों का कुशलतापूर्वक प्रबंधन करने के लिए प्रोत्साहित करना है। इस उप-योजना का फोकस क्षमता निर्माण और बहकर आने वाले अपशिष्ट जल में गुणात्मक सुधार को प्रोत्साहित करना है। इस पहल का लक्ष्य जल के पुनः उपयुक्त उपयोग के अवसर

पैदा करना है, जो इस मिशन के तहत जल उपलब्धता बढ़ाकर जल संरक्षा के समग्र लक्ष्य में योगदान दें। परिकल्पित परिणाम इस प्रकार हैं:

- बहकर आने वाले शोधित अपशिष्ट जल की गुणवत्ता में सुधार
- शहरी क्षेत्र में शोधित प्रयुक्त जल के पुनः उपयोग की क्षमता में वृद्धि तथा प्रयुक्त जल के पुनः उपयोग के माध्यम से जल उपलब्धता में वृद्धि।
- लक्षित प्रशिक्षण के माध्यम से यूएलबी/पैरास्टेटल्स/परिचालन कार्मिकों की क्षमता में सुधार
- परिचालन दक्षता और पारदर्शिता हेतु ऑनलाइन सतत प्रवाह/उत्सर्जन निगरानी प्रणाली (ओसीईएमएस) और पर्यवेक्षी नियंत्रण और डेटा अधिग्रहण (एससीएडीए) जैसी निगरानी प्रणालियों में वृद्धि।

इस कार्यक्रम के तहत, डेस्कटॉप मूल्यांकन, फील्ड सत्यापन, जल गुणवत्ता परीक्षण के आधार पर भाग लेने वाले एसटीपी का मूल्यांकन करने और उसके बाद अंतिम मूल्यांकन के आधार पर पात्र एसटीपी को छह महीने की वैधता के साथ स्टार रेटिंग प्रमाण पत्र जारी करने का प्रावधान किया गया है। विभिन्न समूहों में 3-स्टार और उससे अधिक रेटिंग वाले एसटीपी के लिए प्रोत्साहन राशि इस प्रकार है:

	समूह - 1	समूह - 2	समूह - 3	समूह – 4	समूह – 5
स्टार रेटिंग	शोधन क्षमता वाले एसटीपी				
	< 5 एमएलडी	5 से <10 एमएलडी	10 से <50 एमएलडी	50 से <100 एमएलडी	100 एमएलडी और उससे अधिक
*****	0.75 करोड़	1.5 करोड़	4 करोड़	6 करोड़	8 करोड़
****	0.5 करोड़	1 करोड़	2 करोड़	3 करोड़	5 करोड़

***	0.25 करोड़	0.75 करोड़	1 करोड़	2 करोड़	3 करोड़

इस पहल के लिए राज्यों/संघ राज्य क्षेत्रों के लिए पहले आओ पहले पाओ के आधार पर दो वर्षों अर्थात चालू वित्तीय वर्ष और अगले वित्तीय वर्ष 2025-26 हेतु अमृत 2.0 के तहत सुधार प्रोत्साहन के रूप में कुल मिलाकर 1,300 करोड़ रुपये की राशि निर्धारित की गई है।

अब तक, 848 सीवेज शोधन संयत्रों को मूल्यांकन के लिए ऑनलाइन प्लेटफॉर्म के माध्यम से (प्रस्तुत सूचना के आधार पर) नामांकित किया गया है। उत्तर प्रदेश में, 45 सीवेज शोधन संयत्रों ने ऑनलाइन पोर्टल पर जानकारी प्रस्तुत की है, जिसमें मथुरा का 01 सीवेज शोधन संयत्र भी शामिल है।

देशगांव से बड़वानी तक सड़क को चार लेन का बनाया जाना

2936. **श्री गजेन्द्र सिंह पटेल**:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा खरगोन-बड़वानी संसदीय निर्वाचन क्षेत्र के अंतर्गत देशगांव से बड़वानी तक सड़क को चार लेन का बनाए जाने के संबंध में कोई घोषणा की गई थी और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार द्वारा उक्त घोषणा के संबंध में कोई कार्रवाई की जा रही है; और

(ग) यदि हां, तो उक्त सड़क का कार्य कब तक आरंभ होने की संभावना है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) ने राष्ट्रीय राजमार्ग (एनएच) संख्या 347बी के देशगांव से जुलवानिया खंड को राष्ट्रीय राजमार्ग मानकों के अनुसार चार लेन का बनाने के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने का कार्य शुरू कर दिया है। सरकार द्वारा परियोजना पर निर्णय डीपीआर के परिणाम और परस्पर प्राथमिकता के आधार पर लिया जाएगा।

राष्ट्रीय राजमार्ग-347बी का जुलवानिया से ठीकरी खंड राष्ट्रीय राजमार्ग-52 के साथ ओवरलैप है और इसे पहले ही राष्ट्रीय राजमार्ग मानकों के अनुसार चार लेन का बनाया जा चुका है, जबकि रारा-347बी के ठीकरी से अंजड़ खंड को वर्तमान यातायात आवश्यकताओं के आधार पर राष्ट्रीय राजमार्ग मानकों के अनुसार पेव्ड शोल्डर के साथ दो लेन का बनाने का कार्य कार्यान्वयन के अधीन है।

रारा-347बी के अजनाद-बड़वानी खंड के संबंध में, वर्तमान यातायात आवश्यकता के आधार पर पेव्ड शोल्डर के साथ दो लेन बनाने के लिए डीपीआर को अंतिम रूप दे दिया गया है और सरकार द्वारा पारस्परिक प्राथमिकता और निधियों की समग्र उपलब्धता के आधार पर कार्य को मंजूरी दी जाएगी।

छत्तीसगढ़ में पीएमएवाई-यू के अंतर्गत लाभार्थी

2937. श्री विजय बघेलः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत दस महीनों के दौरान छत्तीसगढ़ में प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) के अंतर्गत पंजीकृत लाभार्थियों की संख्या जिला-वार, विशेषकर दुर्ग और बेमेतरा जिले में कितनी है और कितने आवासों को स्वीकृत तथा पूर्ण किया गया है; और

(ख) स्वीकृत आवासों का कार्य कब तक पूरा होने की संभावना है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख) ' भूमि' और 'कालोनीकरण' राज्य के विषय हैं। इसलिए, अपने नागरिकों के लिए आवास से संबंधित योजनाओं को राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा कार्यान्वित किया जाता है। हालांकि, आवासन और शहरी कार्य मंत्रालय, देश भर में सभी पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं के साथ पक्के आवास उपलब्ध कराने के लिए दिनांक 25.06.2015 से प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) के तहत केंद्रीय सहायता प्रदान करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहायता कर रहा है।

पीएमएवाई-यू में मांग आधारित दृष्टिकोण अपनाया गया है और इसमें कोई निश्चित लक्ष्य नहीं हैं। लाभार्थियों की मांग और चयन के आधार पर, परियोजना प्रस्ताव तैयार और राज्यों/संघ राज्य क्षेत्रों के मुख्य सचिव की अध्यक्षता वाली राज्य स्तरीय स्वीकृति और निगरानी समिति (एसएलएसएमसी) द्वारा अनुमोदित किए जाते हैं, ताकि केंद्रीय स्वीकृति और निगरानी समिति (सीएसएमसी) द्वारा केंद्रीय सहायता जारी करने पर आगे विचार किया जा सके। छत्तीसगढ़ राज्य में पीएमएवाई-यू के तहत प्रारंभ से अब तक कुल 3.03 लाख आवास स्वीकृत किए गए हैं, कुल स्वीकृत आवासों में से 2.85 लाख आवासों का निर्माण शुरू हो चुका है, जिनमें से 2.46 लाख आवास पूर्ण हो चुके हैं/लाभार्थियों को सौंप दिए गए हैं और शेष आवास निर्माण के विभिन्न चरणों में हैं। दुर्ग और बेमेतरा जिलों सहित छत्तीसगढ़ राज्य में स्वीकृत और पूर्ण हो चुके आवासों का जिला-वार ब्यौरा **विवरण** में दिया गया है।

परियोजनाओं के पूर्ण होने की समय सीमा राज्य दर राज्य अलग-अलग है और आमतौर पर योजना के विभिन्न घटकों और विस्तृत परियोजना रिपोर्टों के अनुसार इसमें 12 से 36 महीने लगते हैं। इसके अलावा, राज्यों/संघ राज्य क्षेत्रों को विस्तारित मिशन अवधि के भीतर स्वीकृत आवासों के निर्माण में तेजी लाने की सलाह दी गई है। इस योजना के क्रेडिट लिंक्ड सब्सिडी स्कीम (सीएलएसएस) को छोड़कर इसे 31.12.2024 तक बढ़ा दिया गया है, ताकि फंडिंग पैटर्न और कार्यान्वयन कार्यप्रणाली में बदलाव किए बिना सभी स्वीकृत आवासों को पूर्ण किया जा सके।

पीएमएवाई-यू के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने दिनांक 01.09.2024 से पीएमएवाई-यू 2.0 ‘सबके लिए आवास’ मिशन प्रारंभ किया है, जिसका उद्देश्य देश

भर के शहरी क्षेत्रों में चार घटकों अर्थात लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से एक करोड़ परिवारों को किफायती लागत पर आवास बनाने, खरीदने और किराए पर लेने में सहायता प्रदान करना है। अब तक, छत्तीसगढ़ सहित 29 राज्यों/संघ राज्य क्षेत्रों ने https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf पर उपलब्ध योजना दिशानिर्देशों के अनुसार पीएमएवाई-यू 2.0 को कार्यान्वित करने के लिए सहमति ज्ञापन (एमओए) पर हस्ताक्षर किए हैं।

विवरण

पीएमएवाई-यू के तहत छत्तीसगढ़ राज्य में प्रारंभ से लेकर पिछले 10 महीनों के दौरान स्वीकृत और पूर्ण/लाभार्थियों को सौंपे गए आवासों का जिला-वार ब्यौरा

क्र.सं.	जिले का नाम	शुरूआत से स्वीकृत आवासों की संख्या	पूर्ण हो चुके/सौंपे जा चुके आवासों की संख्या	
			शुरूआत	पिछले 10 महीनों के दौरान
1	बालोद	6,523	5,595	826
2	बलौदाबाजार-भाटापारा	6,184	5,479	937
3	बलरामपुर रामानुजगंज	2,906	2,306	339
4	बस्तर	3,818	2,965	407
5	बेमेतरा	9,655	8,276	1647
6	बीजापुर	899	743	73
7	बिलासपुर	30,599	21,639	3292

8	दक्षिण बस्तर दंतेवाड़ा	2,559	1,644	200
9	धमतरी	11,247	9,028	1893
10	दुर्ग	41,715	34,339	4904
11	गरियाबंद	3,585	3,216	430
12	गौरेला पेंड्रा मरवाही	2,649	2,138	327
13	जांजगीर-चंपा	9,746	8,141	1827
14	जशपुर	5,630	3,679	901
15	कबीरधाम	9,351	7,266	1539
16	खैरागढ़ छुईखदान गंडई	5,872	4,618	1119
17	कोंडागांव	4,077	3,082	523
18	कोरबा	10,079	8,265	888
19	कोरिया	1,915	1,573	194
20	महासमुंद	6,618	5,263	863
21	मनेन्द्रगढ़ चिरमिरी भरतपुर	725	570	71
22	मोहला मनपुर अंबागढ़ चौकी	953	813	141
23	मुंगेली	5,028	3,756	1220
24	नारायणपुर	860	776	132
25	रायगढ़	12,652	10,825	1523
26	रायपुर	59,099	52,771	4879

27	राजनंदगांव	17,880	14,579	2241
28	शक्ति	5,631	4,942	1311
29	सारनगढ़ बिलाईगढ़	4,958	4,196	697
30	सुकमा	2,063	1,549	230
३१	सूरजपुर	3,692	2,313	676
32	सरगुजा	9,391	6,774	1319
33	उत्तर बस्तर कांकेर	4,104	3,233	396
कुल		3,02,663	2,46,352	37,965

नोट: पहले से स्वीकृत आवासों को पूर्ण करने के लिए पीएमएवाई-शहरी विस्तार चरण में है और पिछले 10 महीनों के दौरान छत्तीसगढ़ राज्य में कोई नया आवास स्वीकृत नहीं किया गया है।

घुमंतू जनजातियों के लिए योजनाएं

2938. **श्री मनसुखभाई धनजीभाई वसावा**:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में घुमंतू जनजातियों और समुदायों के लिए कर्यान्वित की जा रही योजनाओं के नाम क्या हैं;

(ख) उक्त योजनाओं के कार्यान्वयन में शामिल गैर-सरकारी संगठनों (एनजीओ) का ब्यौरा क्या है; और

(ग) क्या सरकार का इन लोगों को आवास और अन्य सरकारी सुविधाएं प्रदान करने के लिए कोई कार्य योजना बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (ग): सामाजिक न्याय एवं अधिकारिता मंत्रालय विमुक्त, घुमंतू एवं अर्ध घुमंतू समुदाय विकास एवं कल्याण बोर्ड (डीडब्ल्यूबीडीएनसी) के माध्यम से विमुक्त, घुमंतू एवं अर्ध घुमंतू समुदायों के विकास एवं कल्याण के लिए विमुक्त समुदाय आर्थिक सशक्तिकरण योजना (एसईईडी) का क्रियान्वयन कर रहा है। इस योजना के चार घटक हैं, नामत: शैक्षिक सशक्तिकरण (निःशुल्क कोचिंग), स्वास्थ्य बीमा, आजीविका और आवास।

एसईईडी का कार्यान्वयन सरकारी और गैर-सरकारी एजेंसियों के माध्यम से किया जा रहा है, यथा

i. प्रयत्न, नोएडा, उत्तर प्रदेश,
ii. राष्ट्रीय सूक्ष्म, लघु और मध्यम उद्यम संस्थान, हैदराबाद, तेलंगाना,
iii. निर्माण बहु-उद्देशीय संस्था, औरंगाबाद, महाराष्ट्र,
iv. महिला मंडल बाड़मेर आगोर, बाड़मेर, राजस्थान,
v. अर्पण सेवा संस्थान, जयपुर, राजस्थान,
vi. उन्नत अनुसंधान एवं विकास केंद्र (सीएआरडी), भोपाल, मध्य प्रदेश,
vii. प्रदान, नई दिल्ली
viii. आगा खान फाउंडेशन, नई दिल्ली

राजस्थान में पानी की कमी

2939. श्री बृजेन्द्र सिंह ओलाः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार द्वारा देश में पेयजल उपलब्ध कराने के लिए कार्यान्वित की जा रही कार्य योजना का राजस्थान सहित राज्य-वार ब्यौरा क्या है;

(ख) क्या सरकार इस बात से अवगत है कि झुंझुनू सहित राजस्थान के अधिकांश जिले पेयजल/कृषि प्रयोजन के लिए जल की कमी से जूझ रहे हैं और यदि हां, तो तत्संबंधी जिला-वार ब्यौरा क्या है तथा उक्त प्रयोजनार्थ कितना बजट आवंटित किया गया है; और

(ग) उक्त जिलों को पानी उपलब्ध कराने के लिए क्या रूपरेखा तैयार की गई है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) भारत सरकार देश केसभी ग्रामीण परिवारों को निर्धारित गुणवत्ता के साथ पर्याप्त मात्रा में तथा नियमित और दीर्घकालिक आधार पर सुरक्षित तथा पीने योग्य नल जल आपूर्ति के लिए प्रावधान करने हेतु प्रतिबद्ध है। इस उद्देश्य के लिए,भारत सरकार ने अगस्त 2019 में राज्यों/संघ राज्य क्षेत्रों की भागीदारी से कार्यान्वित किए जाने वाले जल जीवन मिशन (जेजेएम) की शुरूआत की। पेयजल राज्य का विषय है और इसलिए जल जीवन मिशन सहित पेयजल आपूर्ति स्कीमों की आयोजना,अनुमोदन,कार्यान्वयन,संचालन और रख-रखाव की जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

राजस्थान सहित पूरे देश में जेजेएम की आयोजना और तीव्र कार्यान्वयन के लिए अनेक कदम उठाए गए हैं, जिनमें अन्य बातों के साथ-साथ,संबंधित राज्यों/संघ राज्य क्षेत्रों की कार्य संपूर्णता योजना और वार्षिक कार्य योजना (एएपी) को अंतिम रूप देना, कार्यान्वयन की नियमित समीक्षा, क्षमता निर्माण, प्रशिक्षण और ज्ञान साझा करने के लिए कार्यशालाएं/सम्मेलन/वेबिनार, तकनीकी सहायता प्रदान करने के लिए बहु-विषयक टीम द्वारा क्षेत्र का दौरा करना आदि शामिल हैं। जेजेएम के कार्यान्वयन के लिए विस्तृत कार्यसंबंधी दिशानिर्देश; ग्रामीण परिवारों हेतु सुरक्षित पेयजल उपलब्ध कराने के लिए ग्राम पंचायतों तथा वीडब्ल्यूएससी के लिए मार्गदर्शिका राजस्थान सहित राज्यों/संघ राज्य क्षेत्रों के साथ साझा किए गए हैं ताकि जल जीवन मिशन की आयोजना और कार्यान्वयन को सुविधाजनक बनाया जा सके। ऑनलाइन निगरानी के लिए, जेजेएम-एकीकृत प्रबंधन सूचना प्रणाली (आईएमआईएस) और

जेजेएम-डैशबोर्ड की स्थापना की गई है। सार्वजनिक वित्त प्रबंधन प्रणाली (पीएफएमएस) के माध्यम से पारदर्शी ऑनलाइन वित्तीय प्रबंधन के लिए भी प्रावधान किया गया है।

जल जीवन मिशन के शुभारंभ के बाद से ग्रामीण परिवारों हेतु नल जल की सुविधा का विस्तार करने की दिशा में देश में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जल जीवन मिशन की शुरूआत के समय, केवल 3.23 करोड़ (16.8%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, दिनांक 10.12.2024 तक,जेजेएम के तहत लगभग 12.11 करोड़ और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार,दिनांक 10.12.2024की स्थिति के अनुसार, देश में 19.35 करोड़ ग्रामीण परिवारों में से लगभग 15.34 करोड़ (79.30%) परिवारों के पास नल जल आपूर्ति होने की सूचना है।

(ख) और (ग) राजस्थान राज्य सरकार ने सूचित किया है कि राजस्थान में झुंझुनू, चुरू और सीकर जैसे जिलों में भूजल उपलब्धता संबंधी महत्वपूर्ण चुनौतियों का सामना करना पड़ता है क्योंकि उनकी ग्रामीण आबादी के लिए पीने योग्य भूजल संसाधनों की कमी है। इस समस्या का समाधान करने के लिए, राज्य ने एक दीर्घकालिक स्थिरता रोडमैप विकसित किया है, जो बांधों और सतही जल स्रोतों का उपयोग करके मेगा जल आपूर्ति परियोजनाओं के माध्यम से 90% आबादी को सतही जल से जोड़ने पर केंद्रित है। इस कार्यनीतिक बदलाव का उद्देश्य राज्य में ग्रामीण आबादी की विश्वसनीय और स्थायी जल तक पहुंच सुनिश्चित करना है।

राजस्थान राज्य सरकार द्वारा सूचित किए गए अनुसार, राज्य में 15 अगस्त, 2019 कोजेजेएम के शुभारंभ के समय, लगभग 11.68 लाख ग्रामीण परिवारों के पास नल जल कनेक्शन थे। तब से, 47.23 लाख और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 10.12.2024 तक, राजस्थान में 107.33 लाख में से 58.89 लाख (54.87%) से अधिक ग्रामीण परिवारों के पास नल जल आपूर्ति का प्रावधान उपलब्ध है।

जल जीवन मिशन के अंतर्गत निधियां राज्यों/संघ राज्य क्षेत्रों को सीधे जारी की जाती हैं और उनके जिला-वार निधि ब्यौरे भारत सरकार स्तर पर नहीं रखे जाते हैं।तथापि, राजस्थान राज्य हेतु पिछले पांच वर्षों (2019-20, 2020-21, 2021-22, 2022-23 और 2023-24) और चालू वित्तीय वर्ष 2024-25 (10.12.2024 तक) के दौरान निधि आवंटन, आहरित निधि और राज्य द्वारा संसूचित निधि उपयोग का विवरण निम्नानुसार है:

(राशि करोड़ रुपये में)

वर्ष	केंद्रीय					राज्य हिस्से के अंतर्गत व्यय
	अथ शेष	आवंटन	आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
2019-20	313.67	1,301.71	1,301.71	1,615.38	620.31	686.69
2020-21	995.07	2,522.03	630.51	1,625.58	762.04	789.05
2021-22	863.53	10,180.50	2,345.08	3,208.61	1,919.83	1,665.84
2022-23	1,288.79	13,328.60	6,081.80	7,370.59	3,935.10	4,122.44
2023-24	3,435.49	3,019.94	250.00	3,685.49	2,898.54	3,904.64
2024-25*	786.95	11,061.46	1,659.22	2,446.17	2,164.79	996.35

स्रोत:जेजेएम-आईएमआईएस **10.12.2024 की स्थिति के अनुसार*

बिहार में कोसी नदी

2940. श्री दिनेश चंद्र यादव:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि बिहार में कोसी नदी के दोनों किनारों पर बने नए तटबंधों से इस नदी की स्थिरता पर प्रतिकूल प्रभाव पड़ रहा है यद्यपि इसकी क्षमता नौ लाख क्यूसेक पानी वहन करने की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या नेपाल से कोसी नदी में अतिरिक्त पानी छोड़े जाने से कोसी के तटीय क्षेत्रों तथा मधेपुरा,

सहरसा और खगड़िया जिलों में विनाशकारी बाढ़ आ जाती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या यह सच है कि बरसात के मौसम में नेपाल से छोड़े जाने वाले पानी में रेत और गाद की मात्रा अधिक होने के कारण कोसी नदी का तल काफी ऊपर उठ जाता है जो बाढ़ का मुख्य कारण है; और

(घ) यदि हां, तो क्या सरकार हाल ही में जमा गाद को निकालने के लिए कोसी के नदी तल से गाद निकालने की किसी योजना पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क):कोसी नदी बैराज और इससे संबद्ध संरचनाओं को और लेवीज़/तटबंधों को मूल रूप से 9.5 लाख क्यूसेक के अधिकतम जल-निर्वहन की दृष्टि से डिज़ाइन किया गया था। बिहार में कोसी नदी के दोनों किनारों पर तटबंधों के निर्माण से नदी की स्थिरता पर कोई प्रतिकूल प्रभाव नहीं पड़ रहा है।

(ख):कोसी नदी के ऊपरी जलग्रहण क्षेत्रों जो मुख्यत नेपाल में स्थित है, में भारी वर्षा के कारण नदी का बहाव बढ़ जाता है और यह बिहार राज्य के सुपौल, मधेपुरा, सहरसा, कटिहार और खगड़िया जिलों में बाढ़ का एक मुख्य कारण बनता है। इस क्षेत्र को हर साल, अलग-अलग स्तर की बाढ़ का सामना करना पड़ता है।

(ग) और (घ):किसी नदी में अपरदन और तलछट का जमाव नदी के प्राकृतिक नियंत्रणकार्यों में आताहै। नदियाँ अपने साथ चल रहे गाद भार और उसमें जमागाद भार के बीच संतुलन बनाए रखती हैं, जिससे नदी की व्यवस्था बनी रहती है। बाढ़ को कम करने हेतु नदियों की गाद निकालना/तलकर्षण कोई तकनीकी-आर्थिक व्यवहार्य समाधान नहीं माना जाता है, क्योंकि इससेकेवल आंशिक रूप से लाभ मिल सकता है औरवह केवल अल्पावधि के लिए प्रभावी होता है। विशिष्ट खंडों जैसे ज्वारीय नदियों, संगम स्थलों में संकीर्ण संकुचित स्थलों आदि में चयनात्मक तलकर्षण का कार्य कभी-कभी स्थानीय

स्थल स्थितियों के आधार पर करना पड़ सकता है। हालांकि, इसके लिए एक विशिष्ट वैज्ञानिक मॉडल अध्ययन होना चाहिए।

गाद निकालने के उपायों जिनमें जल निकासी अवरोधोंको हटाने, चैनल क्षमता सुधार और नौचालन उद्देश्यों के लिए नदियों के विशिष्ट क्षेत्रों सेगाद निकालने के कार्यकलाप शामिल है, कोसंबंधित राज्यों/एजेंसियों द्वारा आवश्यकतानुसार तैयार और कार्यान्वित किया जाता है। आज की तारीख तक राज्य सरकार से गाद के निकाले जाने के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

तलछट के व्यापक और समग्र प्रबंधन के लिए, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय ने केंद्र सरकार के मंत्रालयों/विभागों/राज्य सरकारों/ संघ राज्य क्षेत्रों के साथ विस्तृत परामर्श करते हुए "तलछट प्रबंधन के लिए एक राष्ट्रीय ढांचा" (एनएफएसएम) तैयार किया है। जो गाद हटाने के बजाय गाद उत्पादन को कम करने और तकनीकी नवाचारों एवं सर्वोत्तम प्रथाओं को बढ़ावा देने पर केंद्रितहै। इस फ्रेमवर्क में पर्यावरण और पारिस्थितिकी पर उचित ध्यान देते हुए एकीकृत नदी बेसिन प्रबंधन योजना के माध्यम से तलछट प्रबंधन पर बल दिया गया है।

INTER-LINKING OF GANGA AND CAUVERY RIVERS

2941. **DR. THOL THIRUMAAVALAVAN**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has any scheme or proposal to interlink River Ganga with River Cauvery; and

(b) if so, the details thereof along with the target date set for its commencement and completion?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) to (b) The Government of India formulated a National Perspective Plan (NPP) for the Interlinking of Rivers for transferring water from surplus basins to deficit basins/areas in 1980. The National Water Development Agency (NWDA) has been entrusted with the work of the Interlinking of Rivers (ILR) under the NPP.

Under the NPP, 30 ILR projects have been identified, which, inter alia, includes proposals for linking of rivers Manas, Sankosh, Tista, Ganga, Damodar, Subernarekha, Mahanadi, Godavari, Krishna, Pennar, Cauvery, Vaigai and Gundar. The Manas-Sankosh-Tista-Ganga-Damodar-Subernarekha-Mahanadi linkage system envisages to provide water to Mahanadi and thereafter, the Mahanadi-Godavari-Krishna-Pennar-Cauvery-Vaigai-Gundar linkage system system to provide water to the river Cauvery and further down South. Details and status of the ILR Projects under the NPP is given in the **Statement** .

Pending consensus on the Mahandi-Godavari link and the upper links, about 4189 Million Cubic Meters (MCM) of unutilised waters of the Indravati sub-basin of Chhattisgarh State has been envisaged to be diverted through the Godavari (Inchampalli)-Cauvery link, for providing irrigation benefits to about 5.74 lakh ha area in Telangana, Andhra Pradesh and Tamil Nadu States including supplementation of existing commands. The *enroute* demands of domestic and industrial needs of these three States including the domestic and industrial needs of the Malaprabha sub-basin in Karnataka and Puducherry have also been considered in the project. The Detailed Project Report for the link project has been prepared and circulated in January, 2024. Based upon the requests received from the party States in various consultation meetings held to bring them to consensus, the proposal for transfer of 4189 MCM from Godavari basin has been combined with the proposal for a supplementation in the Krishna basin through Bedti-Varda link. Concerted efforts have been made by the

Government of India in consultation with the Party States to bring them to consensus. It is, however, for the party States to reach a consensus for implementation of the river linking project.

Commencement of works of the ILR projects and their completion depend upon the party States reaching a consensus on issues like water sharing, routing of the interlink etc. and signing the project specific Memorandum of Agreement (MoA) for implementation of the respective ILR projects.

STATEMENT

DETAILS AND STATUS OF THE ILR PROJECTS UNDER THE NPP

Peninsular Component

Sl. No	Name	States benefited	Status
1	a. Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Andhra Pradesh (AP) and Odisha	FR completed
	b. Alternate Mahanadi (Barmul) - Rushikulya – Godavari (Dowlaiswaram) link	AP and Odisha	FR completed
2	Godavari (Polavaram) - Krishna (Vijayawada) link **	AP	FR completed
3	a. Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	Telangana	FR completed
	b. Alternate Godavari (Inchampalli) - Krishna (Nagarjunasagar) link *	Telangana	DPR completed
4	Godavari (Inchampalli / SSMPP) - Krishna (Pulichintala) link	Telangana and AP	DPR completed

5	a. Krishna (Nagarjunasagar) - Pennar (Somasila) link	AP	FR completed
	b. Alternate Krishna (Nagarjunasagar) - Pennar (Somasila) link *	AP	DPR completed
6	Krishna (Srisailam) – Pennar link	AP	Draft DPR completed
7	Krishna (Almatti) – Pennar link	AP and Karnataka	Draft DPR completed
8	a. Pennar (Somasila) - Cauvery (Grand Anicut) link	AP, Tamil Nadu and Puducherry	FR completed
	b. Alternate Pennar (Somasila) - Cauvery (Grand Anicut) link *	AP, Tamil Nadu and Puducherry	DPR completed
9	Cauvery (Kattalai) - Vaigai - Gundar link	Tamil Nadu	DPR completed
10	a. Parbati –Kalisindh - Chambal link	Madhya Pradesh (MP) and Rajasthan	FR completed
	b. Modified Parbati – Kalisindh-Chambal link (duly integrated with ERCP)	MP and Rajasthan	Draft PFR completed
11	Damanganga - Pinjal link	Maharashtra	DPR completed
12	Par-Tapi-Narmada link	Gujarat and Maharashtra	DPR completed
13	Ken-Betwa link	Uttar Pradesh (UP) and MP	DPR completed and project is under implementation
14	Pamba - Achankovil – Vaippar link	Tamil Nadu and Kerala	FR completed
15	Bedti - Varda link @	Karnataka	DPR completed
16	Netravati – Hemavati link @@	Karnataka	PFR completed

* Due to pending consensus on Manibhadra and Inchampalli dams, Alternate study to divert unutilized waters of Godavari river was carried out and DPR of Godavari (Inchampalli) – Krishna (Nagarjunasagar) - Pennar (Somasila) – Cauvery (Grand Anicut) link project was completed. Godavari-Cauvery link project has been prepared comprising of Godavari (Inchampalli) - Krishna (Nagarjunasagar), Krishna (Nagarjunasagar)- Pennar (Somasila) and Pennar (Somasila) – Cauvery (Grand Anicut) link projects.

** Godavari (Polavaram) - Krishna (Vijayawada) link – The project has been taken up by Govt. of Andhra Pradesh.

@ Bedti - Varda link – DPR was prepared directly after preparation of its PFR, no FR was prepared.

@@ Further studies are not taken up since after implementation of Yettinahole project by Govt. of Karnataka, as no surplus water is available in Netravati basin for diversion through this link.

Himalayan Component

Sl. No.	Name of the Link	Country/ States benefited	Status
1.	Kosi-Mechi link	Bihar and Nepal	PFR completed
2.	Kosi-Ghaghra link	Bihar, UP and Nepal	FR completed
3.	Gandak - Ganga link	UP and Nepal	FR completed

4.	Ghaghra - Yamuna link	UP and Nepal	Draft FR completed
5.	Sarda - Yamuna link	UP and Uttarakhand	FR completed
6.	Yamuna-Rajasthan link	Haryana and Rajasthan	FR completed
7.	Rajasthan-Sabarmati link	Rajasthan and Gujarat	FR completed
8.	Chunar - Sone Barrage link	Bihar and UP	Draft FR completed
9.	Sone Dam - Southern Tributaries of Ganga link	Bihar and Jharkhand	Draft FR completed
10.	Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Assam, West Bengal (WB) and Bihar	FR completed
11.	Jogighopa-Tista-Farakka link (Alternative to M-S-T-G)	Assam, WB and Bihar	PFR completed (The proposal has been dropped)
12.	Farakka-Sundarbans link	WB	FR completed
13.	Ganga(Farakka) - Damodar-Subarnarekha link	WB, Odisha and Jharkhand	FR completed
14.	Subarnarekha-Mahanadi link	WB and Odisha	FR completed

DPR – Detailed Project Report

PFR- Pre Feasibility Report

FR- Feasibility Report

GRIEVANCES OF DDA MARKETS / COMMERCIAL CENTRES

2942. **SHRI PRAVEEN KHANDELWAL**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the steps taken / being taken by the Government to address the grievances of DDA markets / commercial centres;

(b) whether the Government has a plan to initiate the online Freehold scheme with simplified processes and 25 per cent conversion charges by relaxing norms for additions / alterations and if so, the details thereof;

(c) whether the Government has taken any steps on the issues like pending pilot projects, Master Plan, BBL and Stamp Duty; and;

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d) The Delhi Development Authority (DDA) has informed that various steps have been taken by DDA to address the grievances of DDA Markets/Commercial Centres as under:

(i) For Freehold conversion, DDA has a specially dedicated portal – Interactive Disposal of Land Information (IDLI) for online submission and processing of applications.

(ii) Deed of Apartment policy has been implemented in DDA under which presently the applications for freehold conversion are being processed in off-line mode.

(iii) In order to streamline the process of freehold conversion of Space Units in Multi-Storeyed Buildings under the Delhi Apartment Ownership Act 1986, the following steps have been taken:

- In place of number of separate documents (viz. affidavit, indemnity bonds, undertakings etc.), now only one Affidavit and one Indemnity bond as per the specimen prescribed is required to be submitted by the Applicant.
- Allotment letter / Agreement / Demand letter accompanied by proof of purchase with consideration and receipts of payments are now being accepted in lieu of Builder Buyer Agreement (BBA) as alternative document.
- Cases of subdivision or amalgamation of units/ space are being allowed for conversion wherever such sub-division/ amalgamation has been duly approved by the competent authority.
- Standard Operating Procedure (SOP) for amalgamation of shops in DDA market have been issued on public representation.

(iv) The Development Control Norms are applicable on Commercial Centres as have been stipulated in Chapter 5 Trade and Commerce of Master Plan for Delhi – 2021.

PROMOTION OF SELF-EMPLOYMENT AND ENTREPRENEURSHIP IN TRIBAL AREAS

2943. SHRI E T MOHAMMED BASHEER:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the details of initiatives taken by the Government to promote self-employment and entrepreneurship in tribal areas, especially focusing on traditional tribal arts, crafts and agriculture; and

(b) whether any strategy has been chalked out by the Government to improve marketing and export opportunities for tribal products and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The Ministry of Tribal Affairs through its agency namely Tribal Co-operative Marketing Development Federation of India (TRIFED) have contributed significantly in promoting self-employment and entrepreneurship among the tribal communities.

Ministry is implementing the scheme 'Pradhan Mantri Janjatiya Vikas Mission (PMJVM)' through TRIFED which envisions to strengthen tribal entrepreneurship initiatives and to facilitate livelihood opportunities by promoting more efficient, equitable, self-managed, optimum use of natural resources, Agri / Minor Forest Produce (MFPs) / Non-farm produce. Under the scheme, financial support of INR 15.00 lakhs is provided to the State Governments for setting up of each Van Dhan Vikas Kendras (VDVKs) which are the centres of value addition activities of MFPs/Non-MFPs. So far, 3958 VDVKs have been sanctioned by TRIFED across the country. TRIFED also provides backward and forward

linkages to tribal artisans / suppliers for marketing of tribal products of various categories like metal craft, textile, jewellery, painting, cane and bamboo, terracotta and pottery, organic and natural food products etc. through online and offline platforms. So far, TRIFED has empaneled 4990 tribal artisans / suppliers for procurement of tribal products. During the last five years, TRIFED has made a procurement of Rs 130.58 cr and has realized a sale of Rs. 186.02 cr.

In addition, TRIFED also organizes and participates in national and international festivals, melas, exhibitions etc. wherein products made by tribal artisans across the country are exhibited for their promotion.

विमानपत्तनों पर भारी भीड़

2944, श्री शंकर लालवानीः

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या पिछले वर्ष त्यौहारों और सर्दी के मौसम के दौरान विमानपत्तनों पर भारी भीड़ की समस्या उत्पन्न हुई थी; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) और (ख): देश के हवाईअड्डों पर वर्ष 2022-23 की तुलना में वर्ष 2023-24 के अक्टूबर-मार्च के दौरान यात्री यातायात में कुल मिलाकर 8.98% की वृद्धि हुई है। त्यौहार सीज़न के दौरान भीड़ और सर्दियों में कोहरे जैसी चुनौतियों से निपटने के लिए, हवाईअड्डा प्रचालक सक्रिय कदम उठाते हैं। इनमें संबंधित हितधारकों के साथ सहयोग करना, महत्वपूर्ण क्षेत्रों में कार्मिकों की संख्या बढ़ाना, सेल्फ-बैगेज ड्रॉप सुविधाओं जैसी विशेषताओं के साथ अवसंरचना को उन्नत करना और अतिरिक्त एक्स-

बीआईएस मशीनें स्थापित करना शामिल है। ये उपाय सामूहिक रूप से निर्बाध और कुशल यात्री अनुभव सुनिश्चित करते हैं।

SAVING RELIGIOUS STRUCTURES/HOUSES/TEMPLE PONDS AT BHOMA

2945. **SHRI CAPTAIN VIRIATO FERNANDES**:

Will the MINISTER OF ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the steps taken by the Government to save religious structures, houses and temple ponds at proposed site of National Highway at Bhoma in Priol constituency of North Goa;

(b) whether locals were taken into confidence before initiating the process, if so, the details thereof;

(c) the details of land acquisition of this area for proposed widening of the road;

(d) the reasons for not opting for the bypass that was indicated in Regional Plan 2021; and

(e) whether the State Government of Goa proposes realignment of the National Highway at Bhoma in Priol constituency to protect the religious structures, houses and temple ponds at proposed site of National Highway, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e) The widening of National Highway (NH) No. 748 at Bhomain Priol constituency of North Goahas been finalized along the existing highway alignment

in such a way that there is bare minimum impact on the existing structures / water bodies. No religious structures are affected and the elevated structure in the built-up area has been proposed within available Right of Way (RoW) for smooth and incident free movement of traffic. The widening scheme of the NH along existing alignment has been finalised based on the proposal submitted by the State Government after local consultations. Acquisition of bare minimum 4.53 Ha land is required along the existing NH alignment.

PENDING NATIONAL HIGHWAY PROJECTS IN KALABURAGI

2946. **SHRI RADHAKRISHNA** :

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of pending National Highways (NHs) Projects in Kalaburagi including present status, completion timeline, reasons for the delay/funds allocated/utilized, etc.; and

(b) the steps that the Government has taken to ensure the timely completion of all pending and delayed projects in the region?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI):

(a) and (b) Details of ongoing projects on National Highways (NHs) in Kalaburagi in the state of Karnataka along with sanctioned cost, expenditure incurred, present status, reasons for delay, if any, and scheduled/revised scheduled date

of completion of the projects are enclosed as **Statement**. Various steps such as streamlining and expediting land acquisition and forest clearance processes, close coordination with other Stakeholders, revamping of dispute resolution mechanism, frequent review meetings with concessionaires/contractors, State Government at various levels, etc. have been taken upfor timely completion of the NH projects in the region.

STATEMENT

Details of ongoing projects on National Highways (NHs) in Kalaburagi in the state of Karnataka along with sanctioned cost, expenditure incurred, present status, reasons for delay and scheduled/revised scheduled date of completion of the projects

Sl.No.	Project Name	NH No	Total Length(km)	Total Project Cost (Rs in Cr)	Cumulative Physical Progress (in %)	Expenditure (Rs in Cr) till date	Scheduled / revised Scheduled Completion Date	Reasons for delay
1	Development of 6 lane Access Controlled Greenfield Highway from Km. 26.000 to Km. 97.000, MH/KN Border (Badadal) to Maradgi S	150 C	71.00	2355.00	36	557.00	27-Jun-25	NA

	Andola section of NH-150C.							
2	Balance work of construction of two/four lane with paved shoulder from Km. 54.370 to Km. 101.400 (Bidar to Humnabad section) of NH-50	50	47.03	344.79	97	121.14	31-Dec-24	Land Acquisition and Shifting of Utilities issues.
3	Realignment of road from Km 35.935 to 39.255 (Chowdapur village) Km 58.220 to Km 62.290 (Afzalpur town) and Km 70.125 to Km 72.920 (Ballurgi village) of NH-150E with 2 lane paved shoulders	150 A	7.73	125.15	66	49.34	15-Jun-25	NA
4	Construction of Yadgiri Bypass from Km. 70.900 to Km. 79.650 (Design	150	8.8	136.29	0	4.2	Appointed Date to be declared	NA

	chainages) of NH-150							
5	Work of 4 lane ROB at km 40.134(wadi) LC 03 on NH 150 including balance approaches work.	150	2	87.64	NA	NA	Under bidding	NA
PBMC works								
1	From 0 to 1.350	150	31.43	67.42	15	0	18-Jul-28	NA
2	20.6 to 22.60							
3	30.8 to 30.050							
4	1.35 to 19.00							
5	19 to 20.600							
6	25.17 to 30.800							
7	32.05 to 34.00							
8	59.34 to 60.515	150 E	10.57		15	0		
9	62.5 to 69.850							
10	70.35 to 72.400							

OIL AND GAS DISCOVERY BY ONGC IN RANAGHAT FIELD, WEST BENGAL

2947. SHRI JAGANNATH SARKAR:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the estimated volume of oil and gas reserves discovered by ONGC in the Ranaghat field along with its impact on the overall energy production in West Bengal;

(b) the current status of exploration and development activities in the Ranaghat field and the projected timelines for commencing commercial production;

(c) the measures being implemented to ensure that the development of the Ranaghat field adheres to environmental regulations and sustainable practices; and

(d) the infrastructure developments, such as pipelines and processing facilities planned to support the extraction and transportation of oil and gas from the Ranaghat field and the expected timeline for their completion?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Ranaghat-2 well in the NELP-VII block WB-ONN-2005/4 has been notified as a discovery on 15.04.2024. The hydrocarbon volume has not been estimated so far. The Appraisal Phase for the field is till 09.05.2027. Hydrocarbon potential of the field is calculated after the completion of appraisal of the field. Based on the findings, the Field Development Plan (FDP) is prepared and infrastructural requirement inter alia including pipelines, procuring facilities etc. are firmed up along with the timelines.

Environmental clearances including coastal zone clearances for oil and gas exploration including for Ranaghat field as per the laws for the time being in force, are essential before commencement of the activities. This typically involves an Environmental Impact Assessment study which involves public hearing and ensures proper assessment of exploration activities on environment. The companies can commence exploration activities only after obtaining necessary environmental clearances with necessary safeguards measures of environmental protection and compliance.

COIR INDUSTRY TECHNOLOGY UPGRADATION SCHEME

2948. **SHRI APPALANAIDU KALISETTI:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the details of proposals received, approved, and rejected under the Coir Industry Technology Upgradation Scheme (CITUS) during the last five years, particularly from Andhra Pradesh;

(b) the total financial assistance disbursed under the scheme so far as against the target set, district-wise;

(c) the details of 'state-of-the-art' coir processing units established under the scheme, along with their current operational status, funds allocated, and utilized, State-wise;

(d) the steps being taken to address regional imbalances in the development of the coir industry and to promote awareness among entrepreneurs, particularly in underdeveloped regions of Andhra Pradesh, especially Vizianagaram; and

(e) the increase in export value of coir products from Andhra Pradesh attributed to the adoption of modern technology under CITUS since its launch, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): Any unit has not been assisted underCITUS Scheme owing to availing financial assistance under the then existing similar schemes of this Ministry viz. Credit Linked Capital Subsidy Scheme (CLCSS) and Special Credit Linked Capital Subsidy Scheme (SCLCSS).

CONSTRUCTION OF NEW AIRPORTS

2949. **SHRI KULDEEP INDORA**:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government has prepared any plan to build new airports in the country to boost regional connectivity and connectivity to international routes;

(b) if so, the details about the cities where these airports are proposed to be constructed;

(c) the details of promoting civil aviation activities in the State of Rajasthan with a view to improve travel facilities and also to give a boost to the economic activities in the State; and

(d) whether the Government proposes to redevelop Sriganganagar Airport so that it can benefit the adjoining areas of Punjab and Haryana and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (d): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 for development of new Greenfield airports in the country through a two stage approval process, i.e. 'Site Clearance' followed by 'In-Principle' approval. As per GFA Policy, 2008, the responsibility for implementation of the Greenfield airport project including land acquisition and its funding etc. lies with the concerned airport developer or the State Government, as the case may be.

So far, GoI has accorded 'In-Principle'' approval for setting up of 21 Greenfield Airports across the country namely Mopa in Goa, Navi Mumbai, Shirdi and Sindhudurg in Maharashtra, Kalaburagi, Vijayapura, Hassan and Shivamogga in Karnataka, Dabra (Gwalior) in Madhya Pradesh, Kushinagar and Noida (Jewar) in Uttar Pradesh, Dholera and Rajkot (Hirasar) in Gujarat, Karaikal in Puducherry, Dagadarthi , Bhogapuram and Oravakal (Kurnool) in Andhra Pradesh, Durgapur

in West Bengal, Pakyong in Sikkim, Kannur in Kerala and Itanagar (Hollongi) in Arunachal Pradesh, as per GFA Policy, 2008.

Out of these, 12 Greenfield airports viz. Durgapur, Shirdi, Kannur, Pakyong, Kalaburagi, Orvakal (Kurnool), Sindhudurg, Kushinagar, Itanagar (Hollongi), Mopa, Shivamogga and Rajkot (Hirasar) have been operationalised.

Besides, GoI has also granted 'Site Clearance' for construction of 9 Greenfield airports namely Alwar in Rajasthan, Singrauli in Madhya Pradesh, Mandi in Himachal Pradesh, Kottayam in Kerala, Puri in Odisha, Doloo in Assam, Parandur in Tamil Nadu, Kota in Rajashtan and Raichur in Karnataka.

The expansion and development of infrastructure at airports is a continuous process and is undertaken by the Airports Authority of India (AAI) and other Airport Operators from time to time depending on the availability of land, commercial viability, socio-economic considerations, traffic demand and willingness of airlines to operate to/from such airports. AAI has taken up works for Construction of new Terminal Building at Jodhpur and Udaipur airport in State of Rajasthan.

Ministry of Civil Aviation has launched Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Nagrik) on 21.10.2016 to promote regional air connectivity and making air travel affordable to the masses. UDAN is a market driven scheme. Based on their assessment of demand on particular routes, interested airlines submit their proposals at the time of bidding under UDAN. An airport which is included in the awarded routes of UDAN and requires upgradation/development for commencement of UDAN operations, is developed under the 'Revival of unserved and underserved airports' scheme.

Under the UDAN scheme, RCS Airports namely; Bikaner, Kishangarh and Jaisalmer in the state of Rajasthan have already been developed and operationalized. Further, Sriganganagar and Uterlai (Indian Air Force) Airports have been identified for development and operation of RCS flights in Rajasthan.

DIGITAL TECHNOLOGIES

2950. **SHRI. ADITYA YADAV**:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government agrees with the view that the Micro, Small and Medium Enterprises (MSMEs) sector is pivotal to our economy and their adoption of digital technologies is crucial for the country's growth; and

(b) if so, the details of the steps that are proposed to be taken by the Government to foster an inclusive ecosystem that enhances skills and removes barriers, enabling all businesses to embrace digitalization, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Yes Sir, Micro, Small and Medium Enterprises (MSMEs) sector plays an important role to our economy. The Government has been constantly working to foster an inclusive ecosystem that enhances skills, removes barriers and promote digitalization in the MSME sectors. The steps being taken in this regard

includes; digitization and digitalization of services/ programmes of the Ministry of MSME, Implementation of Entrepreneurship and Skill Development Program, setting up single window clearances, reducing/ simplifying procedures for Ease of Doing Business (EODB), MSME SAMBANDH, Udyam Registration, MSME SAMADHAAN, MSME Mart and Government e-Marketplace portal etc.

PROMOTION OF TRIBAL PRODUCE

2951. **SHRI SUKANTA KUMAR PANIGRAHI**:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has taken any steps to promote the sale and marketing of tribal produce in the country, particularly for Odisha, especially for Kandhamal Parliamentary Constituency and if so, the details thereof;

(b) whether the Government has taken any recent initiatives to enhance the value chain of tribal products including organic and handicraft items ensuring fair pricing and market access for tribal communities and if so, the details thereof;

(c) the measures being implemented to ensure the involvement of tribal artisans and producers in national and international markets for their products;

(d) whether the Government is encouraging collaboration between tribal producers and Non-Governmental organizations (NGOs) or corporate partners to enhance the reach of tribal produce and if so, the details thereof; and

(e) the impact of these efforts on the livelihood and socio-economic status of tribal communities of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c):The Ministry of Tribal Affairs through its agency namely Tribal Co-operative Marketing Development Federation of India (TRIFED) is implementing the scheme 'Pradhan Mantri Janjatiya Vikas Mission' (PMJVM) wherein TRIFED provides backward linkages through empanelment of tribal artisans / suppliers for procurement of tribal products including organic and handicraft items and forward linkages through sale of these products in the market through its '*Tribes India*' outlets and e-commerce portal '*tribesindia.com*' apart from other e-marketing channels like Amazon.com, Flipkart.com, Paytm, Snapdeal.com and GeM. So far, TRIFED has empaneled 4990 tribal artisans / suppliers for this purpose. The details of procurement and sale made by TRIFED from tribal communities during the last three years are given below:

S. No.	Year	Procurement (Rs in Lakhs)	Sale (Rs in Lakhs)
1	2021-2022	2900.33	4342.32
2	2022-2023	1520.31	3574.09
3	2023-2024	1804.16	3607.22

In addition, TRIFED also organizes and participates in national and international festivals, melas etc. to provide platforms to the tribal artisans to

showcase their products and connect them to the potential buyers giving thereby an opportunity to enhance their entrepreneurship activities.

(d) to (e): Under PMJVM scheme the Ministry also provides funds to TRIFED for establishment of Van Dhan Vikas Kendra (VDVKs) for value addition activities of Minor Forest Products (MFPs) and non-MFPs. So far, 173 VDVKs amounting to Rs. 2479.25 lakhs impacting about 50,000 tribal beneficiaries have been sanctioned in the State of Odisha. A VDVK from Kandhamal Parliamentary constituency of Odisha has partnered with a corporate agency to supply turmeric from the region.

FREQUENCY OF POWER OUTAGES IN HOUSEHOLDS

2952. **SHRI NARESH GANPAT MHASKE:**

DR. SHRIKANT EKNATH SHINDE:

SHRI RAJESH VERMA:

SHRIMATI SHAMBHAVI:

Will the Minister of **POWER** be pleased to state:

(a) whether the Government maintains the data with regard to the frequency of power outages in the households of both rural and urban area after the implementation of the Saubhagya Yojana, if so, the details thereof, State/UT-wise;

(b) the data of the power supply being given to the rural household along with the details of any incentives/exemptions given to the vulnerable and rural households;

(c) whether the power produced from the renewable resources is being supplied to the households under the Saubhagya Yojana and if so, the details thereof; and

(d) the steps taken by the Government to address the challenges faced in Saubhagya Yojana and the remedial action taken thereon to prevent the same in the implementation of Revamped Distribution Sector Scheme (RDSS)?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) : Government of India has always supplemented the efforts of the States through schemes like Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Integrated Power Development Scheme (IPDS), Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) and Revamped Distribution Sector Scheme (RDSS), to help them achieve the objective of providing quality and reliable supply of power to all households.

As per Rule (10) of the Electricity (Rights of Consumers) Rules, 2020, the distribution licensee shall supply 24x7 power to all consumers. However, the Commission may specify lower hours of supply for some categories of consumers like agriculture. The Rules are applicable for all States and for all

areas including urban and rural areas. State-wise average daily hours of power supply data post SAUBHAGYA period are placed at **STATEMENT -I.**

It is the State Government which provides subsidy including incentives/exemptions support to DISCOMs for various category of consumers. Further, as per the provisions of the Electricity Act, 2003, the State Electricity Regulatory Commission determines the electricity tariff for retail sale of electricity to end consumers. Section 61 of the Electricity Act, 2003 and the Tariff Policy provide the guiding principles for determination of tariff.

(c) : Government of India launched SAUBHAGYA in October, 2017 with the objective to achieve universal household electrification for providing electricity connections to all willing un-electrified households in rural areas and all willing poor households in urban areas in the country. A total of 2.86 crore households were electrified during SAUBHAGYA period, out of which, 4.17 lakh households were provided electricity through Solar Photo Voltaic (SPV) based standalone systems. State-wise details of households electrified through off-grid systems under SAUBHAGYA are placed at **STATEMENT -II.**

(d) : The challenges faced for implementation of SAUBHAGYA included working in difficult topography like remote hilly regions and forests, extreme weather conditions and availability of skilled manpower for execution of the project. The steps taken to address the challenges include engineering solutions like portable substations and pre-fabricated structures, technologies including Geographical Information System (GIS), drones and remote supervision tools enhanced project

execution. Specialized training programs were conducted which equipped workers and contractors to work effectively and safely in hilly and forested areas.

Government of India is taking all necessary steps to support States for electrification of all households. Since most of the left-out households are in remote, hilly and forest areas, hence the norms for electrification under RDSS have been relaxed and the ceiling limit for cost of electrification has been enhanced. Survey has been carried out by distribution utilities to identify un-electrified households. Grid based electrification works have been sanctioned under RDSS wherever found feasible as per the revised norms and for remaining areas off-grid solar based electrification works have been sanctioned under New Solar Power Scheme. Further, for the sanctioned works, regular monitoring is being done so as to resolve issues, if any, and expedite the implementation.

STATEMENT -I

State/UT-wise hours of supply in rural and urban areas

State Name	2022-23 (Rural)	2023-24 (Rural)	2022-23 (Urban)	2023- 24 (Urban)
AandN Island	22.2	22.2	22.6	22.4
Andhra Pradesh	23.5	23.6	23.9	23.9
Arunachal Pradesh	18.3	20.1	19.4	22.1
Assam	22.5	22.5	23.7	23.8
Bihar	20.1	22.2	23.6	23.6
Chandigarh	*	*	22.5	23.8
Chhattisgarh	21.6	21.6	23.8	23.8
Delhi	*	*	24	24
Goa	23.8	23.8	23.9	23.9
Gujarat	23.8	23.7	23.8	23.9
Haryana	19.4	19.4	23.6	23.8
Himachal Pradesh	23	23	23.9	23.9
Jammu and Kashmir	17.7	19	22.5	21.7

Jharkhand	21.2	22.1	22.8	23.1
Karnataka	22.2	21.4	23.5	23.7
Kerala	23.5	22.4	24	24
Ladakh	22.2	22.2	23.4	23.3
Madhya Pradesh	20.7	22.6	23.6	23.8
Maharashtra	23.8	23.8	23.9	23.9
Manipur	22	22	23.8	23.9
Meghalaya	21.9	21.8	22.8	23.1
Mizoram	23.4	22.3	23.7	23.6
Nagaland	19	18	21	20
Odisha	23.4	23.4	23.5	23.7
Puducherry	22.4	22.7	23.8	23.7
Punjab	21.8	22.8	23.6	23.7
Rajasthan	21	21.7	23.6	23.9
Sikkim	21.4	21.5	22.5	22.6
Tamil Nadu	23.9	23.5	24	24
Telangana	21.8	21.9	23.9	24
Tripura	19.7	22.3	23.9	23.7
Uttar Pradesh	17.4	18.1	23.3	23.4
Uttarakhand	21.4	21.4	23.6	23.7
West Bengal	23.4	23.4	23.8	23.9
National Average	**21.7**	**21.9**	**23.3**	**23.4**

STATEMENT -II

Off-grid households electrified under SAUBHAGYA Scheme

Sl No	State	Number of households
1	ARUNACHAL PRADESH	5,398
2	ASSAM	50,754
3	BIHAR	39,100
4	CHHATTISGARH	65,373
5	JHARKHAND	7,740

6	KARNATAKA	207
7	LADAKH	168
8	MADHYA PRADESH	12,651
9	MAHARASHTRA	30,538
10	MANIPUR	3,387
11	MEGHALAYA	598
12	MIZORAM	1,466
13	ODISHA	13,735
14	PUNJAB	0
15	RAJASTHAN	1,23,682
16	TRIPURA	3,601
17	UTTAR PRADESH	53,234
18	UTTARAKHAND	4,837
19	WEST BENGAL	0
Total		**4,16,469**

राष्ट्रीय राजमार्गों के किनारे 'यूटिलिटी सर्विस डक्ट'

2953. **श्रीमती शोभनाबेन महेन्द्रसिंह बारैया**:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात को स्वीकार करती है कि साबरकांठा निर्वाचन क्षेत्र के हिम्मतनगर में राष्ट्रीय राजमार्ग-8 के विस्तार के दौरान 'यूटिलिटी सर्विस डक्ट' (जैसे जल निकासी, पानी की पाइपलाइन

और बरसाती पानी प्रबंधन) के उपलब्ध नहीं होने के कारण स्थानीय निवासियों को कठिनाइयों का सामना करना पड़ सकता है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का विचार हिम्मतनगर पालिका की मांग के अनुसार मोतीपुरा क्रास रोड जंक्शन, पॉलिटेक्निक क्रास रोड और सहकारीजीन क्रास रोड पर क्रमशः दो 'यूटिलिटी सर्विस डक्ट' उपलब्ध कराने का है;

(ग) यदि हां, तो उक्त डक्ट उपलब्ध कराने की समय-सीमा क्या है और इसके लिए कितने बजट की आवश्यकता है; और

(घ) यदि नहीं, तो क्या सरकार का विचार उपरोक्त मुद्दों को प्राथमिकता के आधार पर उठाने के लिए उचित कदम उठाने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) यूटिलिटी कॉरिडोर सामान्यतः एनएच मार्गाधिकार (आरओडब्ल्यू) के सबसे किनारे पर प्रदान किया जाता है। तथापि, आरओडब्ल्यू की विवशता के मामले में, यूटिलिटी एजेंसियों द्वारा डक्ट या वैकल्पिक संरेखण की व्यवस्था की खोज की जाती है। वर्तमान मामले में, मौजूदा यूटिलिटीज को स्थानांतरित करने/समायोजित करने के लिए, एनएच-48 के शामलाजी - हिम्मतनगर-मोटाचिलोडा खंड में आरओडब्ल्यू के सबसे किनारे पर यथासंभव स्थान निर्धारित किया गया है।

(ख) से (घ) मौजूदा यूटिलिटीज को पार करने के लिए, मोतीपुरा क्रॉस रोड जंक्शन, पॉलिटेक्निक क्रॉस रोड और सहकारी जो क्रॉस रोड पर नलिकाओं (डक्ट)का प्रावधान किया गया है, जो 25 जून तक पूरा होने वाले सिविल अनुबंध के भाग के रूप में है।

CONSERVATION AND REJUVENATION OF RIVER GODAVARI

2954. **SHRI RAJABHAU PARAG PRAKASH WAJE**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has any specific ongoing programme for effective abatement of pollution, conservation and rejuvenation of River Godavari in and around Nashik city;

(b) if so, the details thereof along with the current status of various segments of the programmes;

(c) whether the Government has any specific and concrete plans for ensuring that the River Godavari in and around Nashik city is pollution free before the mega event of Kumbh Mela scheduled to be held in 2027; and

(d) if so, the details thereof along with the budgetary provisions and allocations made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) to (d) It is the primary responsibility of States/Union Territories (UTs) and Urban Local Bodies (ULBs) to ensure required treatment of sewage and industrial effluents to the prescribed norms before discharging into the rivers and other water bodies. The Govt of India provides financial and technical support to the states and ULBs under various programs like National River Conservation Plan (NRCP) for river basins other than Ganga and Atal Mission or Rejuvenation and Urban Transformation (AMRUT).

As per the State Government, 11 STPs have been installed in six sewerage zones in Nashik with a capacity of 392.5 MLD against the sewage generation of 365 MLD.

Under NRCP, for conservation of the river Godavari, sewage treatment plants (STP) of capacity 100 MLD at Nashik has been setup. A sewage treatment capacity of 18 MLD at Gangapur and 32 MLD at Pimpalgaon Khamb has been created under AMRUT 1.0.

As per the Trimbak Municipal Council, to prevent pollution in the river Godavari, presently, 1.9 MLD STP has been created. Considering the increase in floating population and the upcoming Kumbh Mela, a treatment capacity of 4.5 MLD STP work has been sanctioned at a cost of Rs. 34.00 Crore by State Government in the Maharashtra Rajya Suvarna Jayanti Nagarotthan Yojana Scheme.

PROTECTION OF EXTINCT/ENDANGERED RIVERS

2955. **SHRI RAKESH RATHOR**:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government proposes to protect the extinct/endangered rivers in the country and if so, the details thereof;

(b) whether the Government also proposes to protect the rivers which are on the verge of extinction in Uttar Pradesh and if so, the details thereof;

(c) whether the Government has a plan to protect the Sarayan river flowing through Sitapur district of Uttar Pradesh; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) and (b) It is the primary responsibility of States/Union Territories (UTs) and Urban Local Bodies (ULBs) to ensure required treatment of sewage and industrial effluents to the prescribed norms before discharging into the rivers and other water bodies. The Government of India provides financial and technical support to the States and ULBs under various programs like Namami Gange for the rejuvenation and conservation of River Ganga and its

tributaries, National River Conservation Plan (NRCP) for river basins other than Ganga and Atal Mission for rejuvenation and Urban Transformation (AMRUT).

As per the report of the Central Pollution Control Board (CPCB) published in 2022, a total of 603 rivers in the country were monitored, and it was found that a total of 311 river stretches of 279 rivers were polluted.

National River Conservation Plan (NRCP) has so far covered 57 rivers, including small rivers namely, Nambul at Manipur, Rani Chu at Sikkim, Zuari at Goa, etc. spreading over 17 States in the country with a sanctioned cost of ₹ 8931.49 crore, and inter-alia, a sewage treatment capacity of 2941 million litres per day (MLD) has been created.

Under the Namami Gange Programme for rejuvenation of River Ganga and its tributaries, a total of 203 number of sewerage infrastructure projects costing ₹ 32,513 crore have been sanctioned for the creation and rehabilitation of Sewage Treatment Plant (STP) with treatment capacity of 6,255 Million Litres per Day (MLD). Sewage Treatment Capacity of 3327 MLD has been created.

As informed by Central Pollution Control Board (CPCB), for rejuvenation of polluted river stretches identified, action plans have been prepared and are monitored by River Rejuvenation Committee (RRC) constituted by the State Government. Prepared action plans covers aspects such as Source control (Municipal sewage management, Industrial pollution control, Waste management), River catchment/Basin Management (Adoption of good irrigation practices, Utilization of treated sewage, Ground water recharge aspects), Flood Plain Zone protection and its management (Setting up of bio-diversity parks, Removal of

encroachments, Rain water harvesting, Plantation on both sides of the river), Ecological/Environmental Flow (E-Flow) and Watershed management.

The Chief Secretary, Govt. of Uttar Pradesh vide letter dated 05.04.2022 has issued directions for the restoration and rejuvenation of 50 small rivers in the State of Uttar Pradesh through MGNREGA programme at the district level, under the supervision of District Ganga Committees. Vide this order, a committee has been constituted under the chairmanship of Divisional Commissioner comprising the members of 10 State Departments and Agencies to take up the restoration and rejuvenation of small rivers by converging resources available under MGNREGA.

(c) and **(d)** Action Plan for restoration of Sarayan river in Sitapur district has been prepared by State Government. This Plan includes plantation of trees, construction of ponds, restoration of drains, solid waste management, water harvesting and other conservation related works.

It has been informed by the State Government that 1,90,700 plants have been planted in the year 2022-23, 1,20,500 plants in the year 2023-24 and 27,200 plants in the year 2024-25 in the 05 km radius on the Sarayan river.

राष्ट्रीय राजमार्गों का निर्माण

2956. **श्री राजीव राय:**

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में विगत पांच वर्षों के दौरान उत्तर प्रदेश सहित राज्य-वार कितने नए राष्ट्रीय राजमार्गों का निर्माण किया गया है;

(ख) उक्त अवधि के दौरान कितने पुराने राजमार्गों को चौड़ा/विस्तारित किया गया;

(ग) भूमि अधिग्रहण और राजमार्ग निर्माण/मरम्मत पर वर्ष-वार और राज्य-वार कुल कितनी धनराशि व्यय की गई; और

(घ) क्या सरकार ने आगामी वर्षों में उत्तर प्रदेश में राष्ट्रीय राजमार्गों के निर्माण हेतु कोई लक्ष्य निर्धारित किया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख) सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएंडएच) पुराने और नए राष्ट्रीय राजमार्गों (एनएच) के बीच कोई अंतर किए बिना अपनी परियोजनाओं की निर्माण लंबाई की निगरानी करता है। विगत 5 वर्षों के दौरान उत्तर प्रदेश राज्य सहित, विभिन्न परियोजनाओं के तहत निर्मित राष्ट्रीय राजमार्गों की लंबाई का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** -I में संलग्न है।

(ग) विगत पांच वर्षों के दौरान राष्ट्रीय राजमार्ग परियोजनाओं के लिए भूमि अधिग्रहण पर किए गए व्यय सहित देश में राष्ट्रीय राजमार्गों के विकास और रखरखाव पर किए गए व्यय का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** -II में संलग्न है।

(घ) जी, नहीं।

विवरण -I

विगत5 वर्षों के दौरान उत्तर प्रदेश राज्य सहित, विभिन्न परियोजनाओं के तहत निर्मित राष्ट्रीय राजमार्गों की लंबाई का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र. सं.	राज्य	2019-20	2020-21	2021-22	2022-23	2023-24
1.	आंध्रप्रदेश	587	515	347	438	799
2.	अरुणाचलप्रदेश	94	135	206	320	262
3.	असम	247	567	318	310	272
4.	बिहार	197	691	576	488	497

5.	छत्तीसगढ़	198	247	320	243	251
6.	गोवा	30	49	65	16	11
7.	गुजरात	292	361	249	658	622
8.	हरियाणा	220	406	290	358	300
9.	हिमाचलप्रदेश	76	89	146	139	251
10.	झारखंड	298	358	298	245	248
11.	कर्नाटक	500	425	419	393	741
12.	केरल	186	344	76	171	282
13.	मध्यप्रदेश	714	877	871	667	792
14.	महाराष्ट्र	2422	2870	1534	1087	1463
15.	मणिपुर	304	224	221	269	202
16.	मेघालय	0	36	26	98	162
17.	मिजोरम	42	169	239	205	209
18.	नगालैंड	68	197	254	236	159
19.	ओडिशा	441	683	544	410	357
20.	पंजाब	344	188	150	274	409
21.	राजस्थान	1018	825	722	715	868
22.	सिक्किम	29	39	45	49	78
23.	तमिलनाडु	205	447	470	690	814
24.	तेलंगाना	340	227	236	172	513
25.	त्रिपुरा	5	78	181	204	47
26.	उत्तरप्रदेश	694	917	824	642	939
27.	उत्तराखंड	357	577	354	219	216
28.	पश्चिम बंगाल	174	400	169	284	190
29.	संघ राज्य क्षेत्र (यूटी)	156	385	307	336	399

विवरण -II

विगत पांच वर्षों के दौरान राष्ट्रीय राजमार्ग परियोजनाओं के लिए भूमि अधिग्रहण पर किए गए व्यय सहित देश में राष्ट्रीय राजमार्गों के विकास और रखरखाव पर किए गए व्यय का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

धनराशि करोड़ रु. में

क्र. सं.	राज्य/संघ राज्य क्षेत्र	2019-20	2020-21	2021-22	2022-23	2023-24
1	आंध्रप्रदेश	6,618	4,281	5,890	6,957	11,440
2	अरुणाचलप्रदेश	1,710	2,512	2,718	3,140	2,649
3	असम	2,436	3,753	3,150	4,557	9,137
4	बिहार	4,392	6,716	9,174	9,347	10,749
5	छत्तीसगढ़	1,653	2,224	1,936	2,468	4,255
6	गोवा	977	734	615	673	620
7	गुजरात	5,102	7,533	10,710	9,831	10,900
8	हरियाणा	6,721	10,651	7,203	3,924	6,062
9	हिमाचलप्रदेश	1,238	2,033	3,164	4,534	5,175
10	झारखंड	2,312	2,627	2,853	3,127	4,599
11	कर्नाटक	7,860	5,838	7,681	6,763	12,695
12	केरल	1,265	12,831	10,136	3,994	10,419
13	मध्यप्रदेश	6,429	8,250	9,006	6,210	7,447
14	महाराष्ट्र	24,166	20,844	18,655	18,355	19,867
15	मणिपुर	1,180	978	2,142	2,737	2,598
16	मेघालय	901	861	819	684	1,803
17	मिजोरम	1,252	1,238	2,054	3,218	2,189
18	नगालैंड	1,003	2,382	1,943	1,666	1,414
19	ओडिशा	3,355	5,336	4,510	4,643	5,948
20	पंजाब	2,777	3,301	7,179	10,093	12,419
21	राजस्थान	6,515	7,340	11,353	9,719	8,874
22	सिक्किम	286	1,053	811	1,008	684
23	तमिलनाडु	5,757	4,868	4,305	8,230	9,925
24	तेलंगाना	3,048	2,907	3,458	3,622	6,117
25	त्रिपुरा	175	1,026	1,085	1,156	1,546
26	उत्तरप्रदेश	13,375	18,768	13,944	21,453	28,114
27	उत्तराखंड	2,940	2,800	2,112	3,219	4,545
28	पश्चिम बंगाल	2,665	2,658	3,642	3,053	3,543
29	यूटी	1,781	1,889	11,413	15,339	14,510

ACCELERATE THE DOMESTIC CRUDE OIL PRODUCTION

2957. **DR. D RAVI KUMAR:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the measures taken by the Government for planning to increase the domestic crude oil production which declined from 37.9 MMT in Financial Year (FY) 2013-14 to 29.4 MMT in Financial Year (FY) 2024-25;

(b) whether the Government has a plan to address India's growing dependence on crude oil imports, which currently meet 88% of the country's requirements, amid rising demand in FY2025-26 and beyond, if so, the details thereof;

(c) the steps are being taken by the Government to accelerate gas production growth, especially from the Krishna Godavari Basin fields to meet the increasing domestic gas consumption expected in FY 2025-26;

(d) the mechanism from which the Government ensures stable gas prices as given in the revised APM pricing formula and the impact of ceiling price mechanism on domestic gas production; and

(e) the Government's strategy to leverage the Open Acreage Licensing Policy (OALP) Bid Round-IX and future bidding rounds to expand exploration and production activities across India's sedimentary basins?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) About 77% of the country's crude oil production is from mature fields (producing for more than 20 years). There is a natural decline in production year on year from mature fields. To arrest the natural decline, the Government approved the Policy framework in 2018 to promote and incentivize Enhanced Recovery (ER)/Improved Recovery (IR)/Unconventional Hydrocarbon (UHC) production methods through fiscal incentives in the form of partial waiver of royalty and cess.

New discoveries are also needed to accelerate production. During the earlier NELP regime, a total of 254 blocks were awarded till 2012. However, only a few discoveries could be made and majority of the blocks were relinquished by operators.

Thereafter, to increase domestic production, the Government unveiled a series of policy initiatives over the last 10 years. The reforms are aimed at reducing regulatory burden, enhancing transparency, increasing investment in exploration and consequently enhancing domestic oil and gas production. The Hydrocarbon Exploration and Licensing Policy (HELP) was notified on 30thMarch 2016, marking a major shift from Production sharing contract regime to Revenue sharing regime with easier regulatory compliances. 144 blocks have been awarded so far in 8 bidding rounds and already 13 discoveries have been made so far.

The Government has also focussed its approach towards generating more sedimentary basin data through projects like National Seismic Program (NSP),

Exclusive Economic Zone (EEZ) survey, Andaman Offshore Project, Mission Anveshan, Extended Continental Shelf Survey and Stratigraphic wells. The Government also opened up a significant portion of its offshore areas which previously remained prohibited for exploration in the name of No-Go Area.

In addition to the above, the list of policy reforms introduced by the Government *inter alia* include:

xiv. Policy under Production Sharing Contract (PSC) regime for early monetization of hydrocarbon discoveries, 2014.

xv. Discovered Small Field Policy, 2015.

xvi. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.

xvii. Policy for Extension of PSCs, 2016 and 2017.

xviii. Setting up of National Data Repository, 2017.

xix. Appraisal of Un-appraised areas under National Seismic Programme, 2017.

xx. Policy framework for extension of PSCs for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.

xxi. Policy to Promote / Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.

xxii. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.

xxiii. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in under Category II/III basins to attract bidders through 2019 policy.

xxiv. Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore in 2022 which were blocked for exploration for decades.

(b) Government has also taken various steps to reduce import dependency which *inter alia* include demand substitution by promoting usage of natural gas as fuel/feedstock across the country towards increasing the share of natural gas in economy and moving towards gas-based economy, promotion of renewable and alternate fuels like ethanol, second generation ethanol, compressed bio gas and biodiesel, refinery process improvements, promoting energy efficiency and conservation, etc. The Government has been promoting blending of ethanol in petrol under the Ethanol Blended Petrol (EBP) Programme. Blending of Petrol has reached approximately 14.6% during Ethanol Supply Year (ESY) 2023-24 and resulted in approximately forex savings of Rs. 1.09 Lakh Crores from ESY 2013-14 to ESY 2023-24. For promoting the use of Compressed Bio Gas (CBG) as automotive fuel, Sustainable Alternative Towards Affordable Transportation (SATAT) initiative has also been launched.

(c) The Government has introduced a slew of Natural Gas Marketing reforms to boost the gas-based economy, which *inter alia* include:

- Government approved ‘New Domestic Natural Gas Pricing Guidelines’ in October, 2014, based on the prices prevailing in major international hubs to strike a balance between the requirements of both producing and consuming sectors.
- Subsequently, from 2015 onwards, Government provided marketing and pricing freedom for gas under DSF, OALP, CBM regimes and for gas produced from North-Eastern Region (NER) and new gas discoveries after 28.02.2019 under all regimes.
- To incentivize gas production from difficult areas such as High Pressure- High Temperature (HP-HT) reservoirs and deepwater and ultra-deepwater areas, Government, on 23rd March, 2016, granted marketing including pricing freedom on natural gas production with a price ceiling announced on half yearly basis by Petroleum Planning and Analysis Cell (PPAC).
- Further, ‘Natural Gas Marketing Reforms’ were announced in October 2020, to prescribe standard procedure to discover market price of gas to be sold in the market by gas producers, through a transparent and competitive process through electronic bidding. Subsequently, detailed guidelines for Discovery of Market Price for Domestically Produced Natural Gas through e-bidding were issued in December 2020.
- Gas producers having pricing and marketing freedom have been permitted additional option for gas upto 500 MMSCM per annum through gas exchanges.

- As a further momentum to gas reforms and saving the environment, Government issued detailed guidelines for monetization of Ad-hoc/Test Gas produced during the Testing of oil and gas Well in November 2021.
- In January 2023, Government provided clarifications on discovery of market price and sale and resale of gas produced from discoveries in Deepwater, Ultra Deepwater and High Pressure/ High Temperature areas with marketing and pricing freedom.
- In April 2023, Government revised the domestic natural gas pricing and linked to 10% of the monthly average of Indian Crude Basket. In case of nomination fields by ONGC and OIL, the gas price subject to floor and ceiling price. 20% premium for the gas price is allowed for the gas produced from new wells and well intervention in the nomination fields of ONGC and OIL.

To boost gas production, especially from the Krishna Godavari (KG) Basin, and meet rising domestic gas demand, the Government has taken various initiatives which *inter alia* include:

i. Addition of new fields in KG-DWN-98/2 block and approval for high end Ocean Bottom Node (OBN) survey of KG-DWN-98/2 block.
ii. Drilling additional wells in D-34 and Satellite fields in KG-DWN-98/3 block.

(d) Government has approved the revised domestic natural gas pricing guidelines in April 2023 for gas produced from nomination fields of ONGC/OIL, New Exploration

Licensing Policy (NELP) blocks and pre-NELP blocks, where Production Sharing Contract (PSC) provides for Government's approval of prices. The price of such natural gas is 10% of the monthly average of Indian Crude Basket and is notified on a monthly basis. For the gas produced by ONGC and OIL from their nomination blocks, the Administered Price Mechanism (APM) price is subject to a floor and a ceiling which is $4 per million metric british thermal unit (mmbtu) and $6.5 per mmbtu currently. Gas produced from new wells or well interventions in the nomination fields of ONGC and OIL, is allowed a premium of 20% over the APM price.

(e) Through Open Acreages Licensing Policy (OALP) biddings, the Government is expanding and accelerating the pace of exploration across sedimentary basins of India. Till date eight OALP bid rounds have concluded and 144 exploration blocks have been awarded for Exploration and Production (EandP) activities with a total anticipated investment of 3.37 billion USD. In OALP Bid Round-IX, 28 Blocks spreading over an area of 1,36,596 Sq.km have been offered. The Government has brought reforms/ amendments to enhance the participation in bid rounds by addressing the difficulties faced by the existing operators in the existing contractual framework and to make them compatible with the needs of global EandP players so that the bid documents can be made globally competitive.

INSTALLATION OF SMART METERS IN TRIPURA

2958. **SHRI BIPLAB KUMAR DEB:**

Will the Minister of **POWER** be pleased to state:

(a) the funds approved by the Union Government for installation of smart meters in Tripura;

(b) whether there is a proposal to recharge electricity facility in future on the lines of mobile phones; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : Under Revamped Distribution Sector Scheme (RDSS), project worth Rs 319 Cr with a Gross Budgetary Support (GBS) of Rs 80 Cr have been sanctioned for installation of meters as detailed below:

i. Smart pre-paid consumer meter: 4,47,489

ii. Pre-paid consumer meter in rural areas having communication issues: 1,00,000

iii. Smart Distribution Transformer meter: 14,908

iv. Smart feeder meter: 473

(b) and (c) : Under RDSS, consumer meter roll out is planned in prepayment mode on the lines similar to the prepaid recharge facility being offered in mobile phones usage. Like mobile phones, smart meter provides several benefits to consumers which enhances the experience of electricity usage as illustrated below:

i. Prepaid feature helps consumers to
   - Pay for electricity as per usage through advance recharges.
   - Allows for budgeting of usage through small recharges.

ii. Helps in tracking of consumption of electricity.

iii. Rebate on electricity bills provided to prepaid smart meter consumer.

iv. Increases accuracy of meter reading by eliminating errors associated with manual meter reading.

v. Smart app features help in understanding consumption pattern.

vi. Facilitates net-metering for roof-top solar installation.

उत्तर पूर्व राज्यों में जल विद्युत क्षमता का विकास

2959. श्री दिलीप शइकीया:

क्या **विद्युत** मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर पूर्व राज्यों में जल विद्युत क्षमता के विकास के लिए कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है;

(ख) इसके लिए प्रदान की जा रही केन्द्रीय सहायता का ब्यौरा क्या है और उक्त योजनाओं के अंतर्गत कुल कितनी लागत आएगी; और

(ग) क्या उक्त योजनाओं से निवेश में आसानी होगी और स्थानीय लोगों के लिए प्रत्यक्ष रोजगार के अवसर पैदा होंगे और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क):पूर्वोत्तर क्षेत्र सहित देश में जलविद्युत विकास के लिए कार्यान्वित की जा रही स्कीमों का विवरण निम्नानुसार है:-

1. बाढ़ नियंत्रण/भंडारण जल विद्युत परियोजनाओं के लिए बजटीय सहायता

2. सड़कों/पुलों के निर्माण के लिए सक्षम अवसंरचना की लागत के लिए बजटीय सहायता। इस स्कीम को निम्नलिखित के निर्माण पर होने वाली लागत शामिल करने के लिए विस्तृत किया गया है: **(i)**पावर हाउस से निकटतम पूलिंग पॉइंट तक पारेषण लाइन जिसमें राज्य/केंद्रीय पारेषण यूटिलिटी के पूलिंग सबस्टेशन का उन्नयन शामिल है **(ii)**रोपवे **(iii)**रेलवे साइडिंग, और **(iv)**संचार अवसंरचना। परियोजना तक पहुँचने वाली मौजूदा सड़कों/पुलों को सुदृढ़ करना भी इस स्कीम के तहत केंद्रीय सहायता के लिए पात्र है।

3. जल विद्युत परियोजनाओं के विकास के लिए पूर्वोत्तर क्षेत्र की राज्य सरकारों के इक्विटी हिस्से को वित्तपोषित करने के लिए केंद्रीय वित्तीय सहायता (सीएफए) की स्कीम, जिसकी सीमा कुल परियोजना इक्विटी के 24% तक होगी, जो प्रति परियोजना अधिकतम 750 करोड़ रुपये होगी, जिसमें मामले-दर-मामला आधार पर 750 करोड़ रुपये की सीमा पर पुनर्विचार करने का प्रावधान है।

(ख):पूर्वोत्तर राज्यों में जलविद्युत के विकास के लिए प्रदान की जा रही केंद्रीय सहायता का विवरण निम्नानुसार है:

i. भारत सरकार ने अरुणाचल प्रदेश में दिबांग बहुउद्देशीय परियोजना (2880 मेगावाट) के बाढ़ नियंत्रण घटक के लिए 6159.40 करोड़ रूपये के अनुदान को अनुमोदित किया है। परियोजना के बाढ़ नियंत्रण कार्यों के लिए अब तक 109 करोड़ रूपये की राशि प्रतिपूर्ति की जा चुकी है।

ii. भारत सरकार ने वित्त वर्ष 2024-25 से वित्त वर्ष 2031-32 की अवधि के लिए ₹12,461 करोड़ के कुल परिव्यय के साथ देश में पंप भंडारण परियोजनाओं सहित जल विद्युत

परियोजनाओं के लिए सक्षम अवसंरचना की लागत के लिए बजटीय सहायता की स्कीम को अनुमोदित किया है। सक्षम अवसंरचना के लिए पूर्वोत्तर क्षेत्र में स्थित दिबांग बहुउद्देशीय परियोजना (2880 मेगावाट) के लिए ₹556.15 करोड़, टाटो-I जल विद्युत परियोजना (186 मेगावाट) के लिए ₹77.37 करोड़ और हीओ जल विद्युत परियोजना (240 मेगावाट) के लिए ₹127.28 करोड़ का अनुदान अनुमोदित किया गया है।

iii. भारत सरकार ने वित्त वर्ष 2024-25 से वित्त वर्ष 2031-32 की अवधि के लिए ₹4136 करोड़ के कुल वित्तीय परिव्यय के साथ पूर्वोत्तर क्षेत्र की राज्य सरकारों द्वारा इक्विटी भागीदारी को वित्तपोषित करने के लिए सीएफए की स्कीम को अनुमोदित किया है। स्कीम के तहत सीएफए के रूप में टाटो-I (186 मेगावाट) के लिए ₹120.43 करोड़ और हीओ (240 मेगावाट) जल विद्युत परियोजना के लिए ₹130.43 करोड़ की राशि अनुमोदित की गई है।

iv. सुबनसिरी लोअर जल विद्युत परियोजना (2000 मेगावाट) के संबंध में डाउनस्ट्रीम संरक्षण कार्यों की लागत के लिए निर्धारित राशि ₹ 188.24 करोड़ में से ₹ 164.70 करोड़ की राशि प्रदान की गई है।

(ग): जलविद्युत परियोजनाएं पूंजी गहन हैं और इनके लिए उच्च अग्रिम लागत की आवश्यकता होती है, जिसके परिणामस्वरूप उच्च टैरिफ होता है। उपर्युक्त स्कीमों के माध्यम से बजटीय सहायता के साथ, विकासकर्ता के निवेश के बोझ को कम करने की परिकल्पना की गई है। इसके अलावा, इन उपायों से पूर्वोत्तर क्षेत्र में भारी निवेश लाने और स्थानीय आबादी को बड़ी संख्या में प्रत्यक्ष रोजगार के अवसर प्रदान करने के साथ-साथ परिवहन, पर्यटन, लघु-स्तरीय व्यवसाय जैसे क्षेत्रों में अप्रत्यक्ष रोजगार/उद्यमिता के अवसर प्रदान करने और भविष्य में पूर्वोत्तर के सकल घरेलू उत्पाद में वृद्धि करने के लिए आर्थिक गतिविधियों में वृद्धि करने की परिकल्पना की गई है।

ESTABLISHMENT OF FOOD PROCESSING INDUSTRIES IN UTTAR PRADESH

2960. SHRI ANAND BHADAURIA:

Will the Minister of ***FOOD PROCESSING INDUSTRIES*** be pleased to state:

(a) the details of schemes being run by the Government to set up and promote food processing industries in the country, scheme-wise;

(b) the details of funds allocated, released and utilised for the same during 2023-24 and 2024- 25, scheme and year-wise; and

(c) the details of the number of food processing industries set up during the last three years and the current year in the State of Uttar Pradesh, district and year-wise, particularly in Sitapur and LakhimapurKheri districts?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a). In order to promote and ensure overall development in the food processing sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its Central Sector Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally Sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme across

the country. These schemes are not region or state specific but demand driven. Under sub-schemes of PMKSY, MoFPI provides mostly credit linked financial assistance (capital subsidy) to entrepreneurs with total outlay of Rs.5520 crore for 15th Finance Commission Cycle.MoFPI also provides financial, technical and business support for setting up/ upgradation of micro food processing enterprises under PMFME scheme. The scheme is operational from 2020-21 to 2025-26 with total outlay of Rs.10,000 crores. PLISFPI is, inter alia, intended to support creation of global food manufacturing champions and support Indian brands of food products in international market. The Scheme is operational for a period from 2021-22 to 2026-27 with an outlay of Rs. 10,900 crores.

(b).Year-wise total allocation and funds utilized under these schemes during 2023-24 and 2024-25 is placed at **STATEMENT -I.**

(c). MoFPI does not setup any food processing Industries on its own. However, it incentivizes setting up of such industries through its scheme. The details of projects approved in Uttar Pradesh state since 2021-22 under schemes of MoFPI is placed at **STATEMENT -II**.

STATEMENT -I

Details of funds allocated and funds utilized under schemes of MoFPI

(Rs in Crores)

Scheme	2023-24		2024-25 (as on 30.11.2024)	
	R.E.	A.E.	B.E.	A.E.
PMKSY	745.00	666.21	729.00	260.13
PMFME	800.00	778.84	879.50	653.69

PLIS	1150.00	590.50	1444.02	11.72

R.E.—Revised Estimates, A.E.- Actual Expenditure, B.E. – Budget Estimate

STATEMENT -II

A. List of approved projects in Uttar Pradesh state under component scheme of PMKSY since 2021-22

Sl. No.	Project Name	District	Date of Approval	Project Cost (Rs in Cr)	Approved Grant-in-aid (Rs in Cr)
Component Scheme -- Integrated Cold Chain and Value Addition Infrastructure Scheme					
1	Shree Laxmi Frozen Foods	Farukhhabad	25.05.2022	14.93	5.61
2	BrijwasiKeshav Milk Product	Mathura	08.12.2022	47.43	8.43
3	Dairy Craft India Private Limited	Bareily	08.12.2022	71.35	8.24
4	CP Milk and food products private limited	Gorakhpur	08.12.2022	50.5	9.05
5	MI Food Industries Pvt Ltd	Unnao	23.03.2023	24.74	6.26
6	Basera Dairy Projects	Aligarh	28.06.2023	37.66	10
7	Q Line Healthcare Private Limited	Lucknow	28.06.2023	36	10
Component Scheme -- Creation / Expansion of Food Processing and Preservation Capacities Scheme					

8	M/s Govindgreen Foods Infratech	Kanpur Dehat	19.05.2022	8.1553	2.13
9	M/s Mahaan Milk Foods Private Limited	Hathras	05.01.2023	50	5.00
10	M/s Om Cold Storage	Kanpur Dehat	19.05.2022	6.6435	2.06
11	M/s Rura Cold Storage and Ice Factory Pvt. Ltd	Kanpur Dehat	19.05.2022	13.36	4.55
12	M/s Vadilal Industries Limited	Bareilly	05.01.2023	31.06	5.00
13	M/s Alpha Milk Foods Private Limited	Hathras	05.01.2023	22.0406	5.00
14	M/s Haldiram Snacks Private Limited	Gautam Buddha Nagar	05.01.2023	219.5267	5.00
15	M/s Maa Annapurna Agro Refinery	Mirzapur	24.01.2023	20.6	5.00
16	M/s Hanuman Rice **and** General Mill	Pilibhit	24.01.2023	19.3429	5.00
17	M/s Shivam Naturals Oils Pvt Ltd	Hapur	24.01.2023	21.89	5.00
18	M/s Mahesh NamkeenPvt. Ltd.	Lucknow	08.07.2023	11.3464	3.20

19	TRS Gold Agro Private Limited	Chandauli	22.11.2023	7.7053	3.05
20	M/s MaaVaishno Rice Mill	Mirzapur	22.11.2023	18.8545	5.00
21	M/s Shrikeshari Food Agro	Bhadohi	29.02.2024	13.5947	5.00
22	M/s CRD Foods (389)	Mathura	29.02.2024	12.3121	5.00
23	M/s CRD Foods (406)	Mathura	29.02.2024	12.305	5.00
24	Shri Radhe Agro Foods	Aligarh	09.11.2022	45.39	9.45
25	Doab Agro Foods Private Limited	Ballia	09.11.2022	46.52	7.1
26	Grover Foods Limited	Bareilly	09.11.2022	40.86	10
27	RC Agro Foods	Budaun	09.11.2022	38.73	9.36
28	JCL Agro Products Private Limited	Meerut	09.11.2022	47.99	15
Component Scheme -- Food Safety and Quality Assurance Infrastructure					
29	Foodtech Consults India Private Limited	Agra	13.02.2024	13.0481	5.507

B. The number of loans sanctioned for Micro Food Processing enterprises under credit linked subsidy in districts of Uttar Pradesh under PMFME Scheme since 2021-22 (till 31st October, 2024):

Sl. No.	Districts	2021-2022	2022-2023	2023-2024	2024-2025
1	Agra	2	8	21	9
2	Aligarh	1	13	98	7
3	Ambedkar Nagar	1	37	144	89
4	Amethi	8	68	187	108
5	Amroha	2	4	79	31
6	Auraiya	0	34	78	36
7	Ayodhya	11	90	161	50
8	Azamgarh	4	17	102	85
9	Baghpat	0	4	24	10
10	Bahraich	4	24	93	27
11	Ballia	6	70	173	88
12	Balrampur	4	28	43	27
13	Banda	3	19	72	33
14	Barabanki	2	12	108	107
15	Bareilly	1	43	152	92
16	Basti	0	26	119	100
17	Bhadohi	1	62	151	94
18	Bijnor	2	13	119	62
19	Budaun	0	5	16	12
20	Bulandshahr	0	19	25	17
21	Chandauli	3	80	82	45
22	Chitrakoot	2	18	47	16
23	Deoria	1	12	39	28
24	Etah	0	6	32	10
25	Etawah	0	22	46	23
26	Farrukhabad	1	8	23	11
27	Fatehpur	1	67	240	94
28	Firozabad	0	11	17	16
29	Gautam Buddha Nagar	0	9	10	15
30	Ghaziabad	6	23	29	13

31	Ghazipur	1	57	224	93
32	Gonda	6	38	184	40
33	Gorakhpur	19	57	81	96
34	Hamirpur	0	10	41	11
35	Hapur	1	8	7	14
36	Hardoi	5	39	99	91
37	Hathras	0	3	28	9
38	Jalaun	1	7	42	30
39	Jaunpur	0	33	186	34
40	Jhansi	5	9	84	42
41	Kannauj	0	28	33	19
42	Kanpur Dehat	2	43	109	40
43	Kanpur Nagar	3	44	179	123
44	Kasganj	0	5	55	6
45	Kaushambi	0	20	113	40
46	Kheri	1	24	129	61
47	Kushi Nagar	1	33	114	35
48	Lalitpur	1	7	31	53
49	Lucknow	9	47	58	29
50	Maharajganj	1	12	89	25
51	Mahoba	2	31	65	12
52	Mainpuri	0	30	41	25
53	Mathura	0	11	56	16
54	Mau	0	24	76	46
55	Meerut	5	8	25	10
56	Mirzapur	11	196	88	109
57	Moradabad	3	27	67	22
58	Muzaffarnagar	0	8	16	4
59	Pilibhit	0	13	64	43
60	Pratapgarh	3	40	124	68
61	Prayagraj	2	42	334	129
62	Rae Bareli	5	28	141	101

63	Rampur	0	11	30	9
64	Saharanpur	1	12	16	10
65	Sambhal	1	15	57	31
66	SantKabeer Nagar	0	23	126	93
67	Shahjahanpur	2	14	92	56
68	Shamli	0	5	17	12
69	Shravasti	1	7	31	5
70	Siddharth Nagar	0	56	172	123
71	Sitapur	0	6	66	43
72	Sonbhadra	0	63	50	141
73	Sultanpur	25	93	266	125
74	Unnao	0	12	81	110
75	Varanasi	2	153	159	60

C. List of projects with committed Investments in Uttar Pradesh state under PLISFPI Scheme

S. No.	Name of the Applicant	Plant city	Date of Approval	Target Segment
1.	Mehrotra Consumer Products Private Limited	GautamBudh Nagar	04.01.2022	Category 2-Organic
2.	Organic India Private Limited	Barabanki	04.01.2022	Category 2-Organic
3.	Mrs Bectors Food Specialities Limited	GautamBudh Nagar	08.10.2022	Millet LE

PILOT TRAINING SCHOOLS

2961. **KUMARI SUDHA R.:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the number of State-run and private flight/pilot training schools in the country, State-wise;

(b) the fee structure and course details at the said training schools in the country;

(c) the list of pilot training schools closed since 2014, State-wise; and

(d) the list of overseas pilot training schools and courses approved by the Government and the DGCA for commercial as well as private jet?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b) Currently, there are 38 Flying Training Organisations (FTOs) operating at 56 bases as approved by the Directorate General of Civil Aviation (DGCA). The list of DGCA approved State run and Rrivate FTOs is at **STATEMENT-I.**

Directorate General of Civil Aviation (DGCA) approves FTOs as per laid down rules and regulations. DGCA does not regulate the financial aspects of obtaining CPLs by students from FTOs. The cost of training for obtaining Commercial Pilot License (CPL) is determined by the FTOs.

The courses along with their costs provided by Indira Gandhi RashtriyaUranAkademi (IGRUA) and Rajiv Gandhi National Aviation University (RGNAU) is at **STATEMENT-II**.

(c)The details of DGCA approved Flying Training Organizations (FTOs) closed since 2014 are as under-

(i) Ahmedabad Aviation and Aeronautics Ltd. Ahmedabad, Gujarat;;

(ii) HAL Rotary Wing Academy. Bangalore, Karnataka

(iii) Centaur Aviation Academy Ltd., Ujjain, Madhya Pradesh Academy;

(iv) Saraswati Aviation Academy, Sultanpur, Uttar Pradesh

(v) M/s Amber Aviation Pvt. Ltd., Pant Nagar, Uttarakhand

(vi) GlobalKonnect Aviation Services Pvt. Ltd., Pant Nagar, Uttarakhand

(vii) Orient Flying School, Chennai, Tamil Nadu

(viii) Amritsar Aviation Club, Rajasansi, Punjab

(ix) Madras Flying club, Chennai, Tamil Nadu;

(d) DGCA does not approve any overseas Flying Training Organisations or courses for issue of ab-initio licenses.

STATEMENT - I

LISTOF FLYING TRAINING ORGANISATIONS (FTOs)

S No	State	Name	Ownership Type	Flying Bases
1.	Bihar	BiharFlyingInstitute	State Government	PatnaAirport,Patna
2.	Gujarat	Blue Ray Aviation Pvt. Ltd.	Private	Mehsana Airstrip, Ahmedabad, Gujarat-384002
3.	Gujarat	Dunes Aviation Academy	Private	Bhavnagar Airport, Bhavnagar, Gujarat-364001

S No	State	Name	Ownership Type	Flying Bases
4.	Gujarat	GujaratFlyingClub,	Society	1. Civil Aerodrome, Harni Road, Vadodara Airport, Gujarat. 2. Amreli Airstrip, Amreli, Gujarat-365601.
5.	Gujarat	Vision Flying Training Institute	Trust	VFTI Hangar, Amreli Airport, Chital Road, mreli, Gujarat 365601
6.	Haryana	HaryanaInstitute of CivilAviation	State Government	1. CivilAerodrome,KunjpuraRoad,Karnal, Haryana. 2. Civil Aerodrome, Hisar, Haryana. 3. Civil Aerodrome, Pinjore, Haryana
7.	Haryana	FSTC Flying School Private Ltd	Private	1. Chaudhary BansiLalAirport,Bhiwani, Haryana 2. Narnaul Airstrip.
8.	Jharkhand	Alchemist AviationPvt.Ltd.	Private	Jamshedpur, Jharkhand
9.	Karnataka	Govt.FlyingTrainingSchool	State Government	Jakkur Aerodrome,Bangaluru, Karnataka
10.	Karnataka	OrientFlightAviationAcademy	Private	Mysore Airport, Mandakally post, Mysore, Karnataka-571311

S No	State	Name	Ownership Type	Flying Bases
11.	Kerala	RajivGandhiAcademyforAviationTechnology	State Government	International Airport, Thiruvananthapuram, Kerala
12.	Madhya Pradesh	ChimesAviationAcademy,	Private	1. Dhana Airstrip, Sagar, Madhya Pradesh. 2. Neemuch Airstrip, Jaysingpura, Neemuch, Madhya Pradesh - 458441
13.	Madhya Pradesh	The MadhyaPradeshFlyingClub Ltd.	Society	1. DeviAhilyabaiHolkarAirport,CivilAerodrome,BijasanRoad, Indore, Madhya Pradesh. 2. Raja Bhoj Airport, Nairagarh, Bhopal, Madhya Pradesh-462030.
14.	Madhya Pradesh	Sha-ShibFlyingAcademy,	Society	Guna Airport, Madhya Pradesh
15.	Madhya Pradesh	Jet Serve Aviation Pvt. Ltd.	Private	Fly Ola Aviation Academy, Terminal Road, Khajuraho Airport, Khajuraho, Madhya Pradesh
16.	Madhya Pradesh	Indian Flying Academy	Private	Khajuraho Airport, Khajuraho, Madhya Pradesh

S No	State	Name	Ownership Type	Flying Bases
17.	Maharashtra	AcademyofCarverAviation,	Private	BaramatiAirport,Baramati, Maharashtra
18.	Maharashtra	Ambitions Flying Club Pvt. Ltd.	Private	Karad Airport, Karad, Satara, Maharashtra-415124
19.	Maharashtra	NagpurFlyingClub	State Government	Hangar No. 1, Dr. BabasahebAmbedkar International Airport, Sonegaon Aerodrome, Nagpur, Maharashtra 440005
20.	Maharashtra	NationalFlyingTrainingInstitute,Pvt.Ltd,	Private	BirsiAirport,P.O.P;Paraswada, Gondia, Maharashtra
21.	Maharashtra	RedbirdFlightTrainingAcademyPvt.Ltd.	Private	1. Baramati Airport, Baramati, Pune, Maharashtra 413133. 2. Suktara Airport, Seoni, Madhya Pradesh. 3. Lilabari Airport, Assam. 4. Kalaburagi Airport, Karnataka. 5. Belagavi Airport, Belagavi, Karnataka
22.	Maharashtra	SVKMNMIMS AcademyofAviation	Private	Shirpur Airstrip,Dist.Dhule, Maharashtra 425405

S No	State	Name	Ownership Type	Flying Bases
23.	Maharashtra	SKYNEX Aero Pvt. Ltd.	Private	Jalgaon Airport, Jalgaon, Maharashtra 425003
24.	Maharashtra	TheBombayFlyingClub,	Society	1. JuhuAirport,Santacruz(W),Mumbai, Maharashtra. 2. Dhule Airstrip, Mumbai, Maharashtra
25.	Odisha	Govt.AviationTrainingInstitute	State Government	1. BijuPattanaik International Airport,Bhubaneshwar, Odisha. 2. Birasal Airstrip, Birasal, Dhenkanal, Odisha-759039
26.	Punjab	PatialaAviationClub	State Government	1. Hangar-1, Civil Aerodrome, Sangrur Road, Patiala, Punjab. 2. Sri Guru Ram Das Jee International Airport, Amritsar, Punjab.
27.	Rajasthan	BanasthaliVidyapithGlidingFlyingClub	Society	Banasthali Aerodrome,Dist.Tonk, Rajasthan-304022
28.	Rajasthan	Avyanna Aviation Pvt. Ltd.	Private	Kishangarh Airport, Ajmer, Rajasthan-305802

S No	State	Name	Ownership Type	Flying Bases
29.	Tamil Nadu	Ekvi Air Training Organisation	Private	Salem Airport, Tamil Nadu-636309
30.	Telangana	Asia Pacific FlightTrainingAcademyLtd.		1. GMR HIAL Airport, Rajiv Gandhi International Airport, Shamshabad, Hyderabad, Telangana 2. Kalaburagi Airport, Gulbarga, Karnataki
31.	Telangana	FlytechAviation Academy,	Private	1. Nadergul Aerodrome, Hyderabad,Telangana 2. NagarjunaSagar, Airfield, Guntur, Andhra Pradesh
32.	Telangana	TelanganaStateAviationAcademy,	State Government	Begumpet Airport, Hyderabad, Telangana 500011
33.	Telangana	WingsAviationPvt.Ltd.,	Private	Begumpet Airport, Hyderabad, Telangana 500016
34.	Uttar Pradesh	ChetakAviation	Society	MS-10,NH-91,AligarhAirstrip,DhanipurAligarh, Uttar Pradesh
35.	Uttar Pradesh	FalconAviationAcademy	Private	1. Civil Airport, Ayodhya, Faizabad, Uttar Pradesh. 2. Rewa Airfield, Rewa, Madhya Pradesh.

S No	State	Name	Ownership Type	Flying Bases
36.	Uttar Pradesh	GargAviationsLtd.	Private	HangarNo.3,CivilAerodrome,Cantt. Kanpur, Uttar Pradesh
37.	Uttar Pradesh	IndiraGandhiRashtriyaUdanAkademy	Central Government	1. Fursatganj, Dist.Raebareli, Uttar Pradesh 229302. 2. Airport Authority of India, Birsi Airport, Gondia, Maharashtra 3. Kalaburagi Airport, Gulbarga, Karnataka
38.	Uttar Pradesh	PioneerFlyingAcademyPvt.Ltd	Private	MS-10,NH-91,DhanipurAirport,PostPanethi,Aligarh, Uttar Pradesh-202001

Source: Directorate General of Civil Aviation (DGCA)

STATEMENT II

INDIRA GANDHI RASHTRIYA URAN AKADEMI (IGRUA)

S.No	Programme/Course Name	Course Fees
1.	Commercial Pilot License (CPL) Training	Rs. 45.00 Lakhs

RAJIV GANDHI NATIONAL AVIATION UNIVERSITY (RGNAU)

S.No	Programme/Course Name	Course Fees

1.	Post Graduate Diploma in Airport Operations	Rs 3,28,500/-
2.	Bachelor of Management Studies in Aviation Services and Air Cargo	Rs. 2,50,000/-
3.	Basic Fire Fighters Course	Rs. 2,95,000/-

लघु और मध्यम स्तर के खाद्य प्रसंस्करण उद्यमियों के लिए निधियां

2962.श्री जिया उर रहमान:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्रीयह बताने की कृपा करेंगे कि:

(क) क्या सरकार लघु और मध्यम स्तर के खाद्य प्रसंस्करण उद्यमियों को वित्तीय सहायता प्रदान कर रही है;

(ख) यदि हां, तो इससे कितने लोग लाभान्वित हुए हैं और इस संबंध में क्या नीतियां अपनाई गई हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) और (ख): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी केंद्रीय क्षेत्र की प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) योजना, खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंक्ड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्रीय प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के माध्यम से देश भर में संबंधित उद्योगों की स्थापना/विस्तार के लिए छोटे और मध्यम सहित खाद्य प्रसंस्करण उद्यमियों को प्रोत्साहित कर रहा है। ये योजनाएं क्षेत्र या राज्य विशेष नहीं हैं, बल्कि मांग आधारित हैं।

पीएमकेएसवाई की उप-योजनाओं के तहत, खाद्य प्रसंस्करण उद्योग मंत्रालय 15वें वित्त आयोग चक्र के लिए 5520 करोड़ रुपये के कुल परिव्यय के साथ उद्यमियों को ज्यादातर क्रेडिट लिंक्ड वित्तीय सहायता (पूंजी सब्सिडी) प्रदान करता है। खाद्य प्रसंस्करण उद्योग मंत्रालय ने दिनांक 31 अक्टूबर , 2024 तक पीएमकेएसवाई की संबंधित घटक योजनाओं के तहत 41 मेगा फूड पार्क, 399 शीत शृंखला परियोजनाएं, 76 कृषि प्रसंस्करण क्लस्टर, 559 खाद्य प्रसंस्करण इकाइयां, 61 बैकवर्ड और फॉरवर्ड लिंकेज सृजन परियोजनाएं और 51 ऑपरेशन ग्रीन परियोजनाओं को स्वीकृति दी है।

खाद्य प्रसंस्करण उद्योग मंत्रालय पीएमएफएमई योजना के तहत सूक्ष्म खाद्य प्रसंस्करण उद्यमों की स्थापना/उन्नयन के लिए वित्तीय, तकनीकी और व्यावसायिक सहायता भी प्रदान करता है। यह योजना वर्ष 2020-21 से 2025-26 तक 10,000 करोड़ रुपये के कुल परिव्यय के साथ प्रचालन में है। पीएमएफएमई योजना के तहत दिनांक 31 अक्टूबर, 2024 तक कुल 1,08,580 सूक्ष्म खाद्य प्रसंस्करण उद्यमों को सहायता के लिए अनुमोदित किया गया है।

पीएलआईएसएफपीआई का उद्देश्य अन्य बातों के अलावा वैश्विक खाद्य विनिर्माण चैंपियनों के सृजन में सहायता करना तथा अंतरराष्ट्रीय बाजार में खाद्य उत्पादों के भारतीय ब्रांडों का समर्थन करना है। यह योजना वर्ष 2021-22 से 2026-27 तक छह वर्ष की अवधि में 10,900 करोड़ रुपये के परिव्यय के साथ कार्यान्वित्त की जा रही है। योजना की विभिन्न श्रेणियों के अंतर्गत अब तक 171 खाद्य प्रसंस्करण कंपनियों को सहायता के लिए स्वीकृत दी गई है।

(ग): प्रश्न नहीं उठता।

गोंदिया विमानपत्तन से हवाई संपर्क

2963. डॉ. प्रशांत यादवराव पडोले:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार द्वारा गोंदिया (बिरसी) विमानपत्तन से मुम्बई, पुणे और अन्य प्रमुख शहरों तक हवाई संपर्क का विस्तार करने के लिए की गई/की जा रही पहलों का ब्यौरा क्या है;

(ख) गोंदिया (बिरसी) विमानपत्तन पर हाल ही में पूरा किए गए अवसंरचनात्मक विकास का ब्यौरा क्या है;

(ग) गोंदिया विमानपत्तन पर रात्रि में विमान उतारने की सुविधाओं की कमी के क्या कारण हैं और मंत्रालय द्वारा उक्त मुद्दे का समाधान किस प्रकार किए जाने का विचार है;

(घ) 'इंस्ट्रूमेंट लैंडिंग सिस्टम' (आईएलएस) के अभाव के कारण विमानपत्तन प्रचालन पर क्या प्रभाव पड़ा है; और

(ङ) उक्त विमानपत्तन पर विमानपत्तन सेवाओं और व्यवहार्यता उपकरणों में सुधार के लिए क्या उपाय प्रस्तावित हैं?

नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क): गोंदिया हवाईअड्डा क्षेत्रीय संपर्क योजना - उड़ान योजना में शामिल है। फ्लाईबिग ने गोंदिया को इंदौर और हैदराबाद से जोड़ने वाले मार्गों पर दिनांक 13.03.2022 को उड़ान परिचालन शुरू किया, तथापि, ये परिचालन दिनांक 09.08.2022 को बंद हो गए। गोंदिया-इंदौर-गोंदिया मार्ग को बाद में उड़ान 5.3 के तहत बोली प्रक्रिया के लिए प्रस्तुत किया गया था, परंतु गोंदिया हवाईअड्डे को जोड़ने वाली कोई बोली प्राप्त नहीं हुई।

मार्च 1994 में वायु निगम अधिनियम के निरस्त किए जाने के पश्चात, भारतीय घरेलू विमानन को विनियमन मुक्त कर दिया गया है। एयरलाइनें किसी भी प्रकार के विमान को शामिल करने और बाज़ार तथा मार्गों का चयन करने के लिए स्वतंत्र हैं। किसी भी हवाईअड्डे तक/से हवाई सेवाएँ शुरू करने का निर्णय, एयरलाइनों द्वारा उनके परिचालन और वाणिज्यिक व्यवहार्यता तथा एयरलाइनों की नीति के आधार पर लिया जाता है। वर्तमान में, इंडिगो गोंदिया और हैदराबाद के बीच वाणिज्यिक उड़ानों का परिचालन कर रही है।

(ख): गोंदिया हवाईअड्डे पर, भारतीय विमानपत्तन प्राधिकरण (एएआई) ने हाल ही में रनवे के विस्तारित हिस्से का प्रचालन, नए उपकरण अवतरण प्रणाली (आईएलएस) की स्थापना और विशेष दृश्य उड़ान नियम (वीएफआर) तथा उपकरण उड़ान नियम (आईएफआर) प्रचालन की सुविधा के लिए अप्रोच कंट्रोल यूनिट की स्थापना पूरी की है।

(ग) और (घ): आईएलएस एक सटीक दृष्टिकोण है, जो 3डी मार्गदर्शन (वर्टिकल मार्गदर्शन के साथ लैटरल मार्गदर्शन) प्रदान करता है, जो कम दृश्यता के दौरान परिचालन सुरक्षा को बढ़ाता है। गोंदिया हवाईअड्डे पर आईएलएस की स्थापना पूरी हो चुकी है और एएआई ने इसकी प्रचालन प्रक्रिया शुरू कर दी है।

(ङ): हवाईअड्डों पर अवसंरचना का विस्तार और विकास एक सतत प्रक्रिया है तथा ऐसे कार्य भूमि की उपलब्धता, वाणिज्यिक व्यवहार्यता, सामाजिक-आर्थिक सरोकार, यातायात मांग और एयरलाइनों की ऐसे हवाईअड्डों तक/से परिचालन करने की तत्परता, जैसे कारकोंपर निर्भर रहते हुए, भारतीय विमानपत्तन प्राधिकरण (एएआई) और अन्य हवाईअड्डा प्रचालकों द्वारा समय-समय पर किए जाते हैं। गोंदिया हवाईअड्डे पर हवाईअड्डा सेवाओं को अनुकूलतम बनाने के लिए, एएआई ने महाराष्ट्र राज्य सरकार से खटिया-कामथ सड़क और परसवाड़ा-झिमिल सड़क का मार्ग परिवर्तन करने का अनुरोध किया है, क्योंकि दोनों सड़कें वर्तमान में हवाईअड्डा क्षेत्र से होकर गुजरती हैं।

दमन और दीव में नल से पानी के कनेक्शन

2964. श्री उमेषभाई बाबूभाई पटेलः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) संघ राज्यक्षेत्र दमन और दीव में ग्राम पंचायत और नगरपालिका विस्तार में अब तक कितने घरों में नल से पानी के कनेक्शन उपलब्ध कराए गए हैं और 'नल से जल' योजना के अंतर्गत अब तक ग्राम पंचायत-वार और डीएमसी वार्ड-वार कितने घरों में नल से पानी के कनेक्शन उपलब्ध कराए गए हैं;

(ख) उक्त योजना के अंतर्गत कितने नए कनेक्शन प्रदान किए जाने की संभावना है और कितनी धनराशि आवंटित और उपयोग की गई है;

(ग) इस धनराशि का स्रोत क्या है और किन-किन शीर्षों के अंतर्गत धनराशि जमा करके जारी की गई है:

(घ) क्या उक्त योजना को बंद कर दिया गया है और यदि हां, तो इसे शुरू और बंद करने की तिथि क्या है; और

(ङ) उक्त योजना के अंतर्गत जारी किए गए कार्यादेशों का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) अगस्त 2019 से, भारत सरकारदेश के प्रत्येक ग्रामीण परिवार को कार्यशील नल जल कनेक्शन के माध्यम सेपीने योग्य जल अर्थात नियमित और दीर्घकालिकआधारपर निर्धारित गुणवत्ता (बीआईएस: 10500) के साथ 55 लीटर प्रति व्यक्ति प्रतिदिन (एलपीसीडी) के सेवा स्तरका प्रावधान करने हेतु राज्योंकी भागीदारी में जल जीवन मिशन (जेजेएम)-हर घर जल कोकार्यान्वित कर रही है।

अगस्त, 2019 में, जल जीवन मिशन की शुरुआत में केवल 3.23 करोड़ (16.8%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, दिनांक 09.12.2024 तक, लगभग 12.11 करोड़ और ग्रामीण परिवारों को जल जीवन मिशन (जेजेएम) – हर घर जल के अंतर्गत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, दिनांक 09.12.2024 तक, देश के 19.35 करोड़ ग्रामीण परिवारों में से 15.34 करोड़ (79.28%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

दादरा और नगर हवेली और दमन और दीव (डीएनएच और डीडी) के संघ राज्य क्षेत्र प्रशासन द्वारा सूचित किए गए अनुसार, 85,156 ग्रामीण परिवारों में से सभी परिवारों को नल जल कनेक्शन

प्रदान किए गए हैं, इस प्रकार यह 'हर घर जल' संघ राज्य क्षेत्र बन गया है, अर्थात् संघ राज्य क्षेत्र में 100% ग्रामीण परिवारों को नल जल आपूर्ति मिल रही है। शहरी क्षेत्रों में जल जीवन मिशन लागू नहीं किया जाता है। जिला और ग्राम पंचायत स्तर पर ग्रामीण परिवारों में नल जल कनेक्शन का विवरण पब्लिक डोमेन में निम्न लिंक पर उपलब्ध है:

https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx

(ख) दादरा और नगर हवेली तथा दमन और दीव के संघ राज्य क्षेत्र प्रशासन द्वारा सूचित किए गए अनुसार, आवेदक द्वारा किए गए अनुरोध के आधार पर आवेदक को नए कनेक्शन प्रदान किए जाएंगे। इस प्रयोजन के लिए अलग से कोई निधि आबंटित नहीं की जाती है।

(ग) से (ङ) केंद्रीय मंत्रिमंडल ने पांच वर्षों अर्थात् वर्ष 2019-20 से 2023-24 तक के लिए जल जीवन मिशन को मंजूरी दी थी। पेयजल राज्य का विषय है और इसलिए जल जीवन मिशन के अंतर्गत आने वाली स्कीमों सहित पेयजल आपूर्ति स्कीमों की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव का उत्तरदायित्व राज्य/संघ राज्य क्षेत्र सरकारों का है। भारत सरकार, तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है। दादरा और नगर हवेली और दमन और दीव के संघ राज्य क्षेत्र प्रशासन ने जल जीवन मिशन के तहत कोई निधि आहरित नहीं की है। अत: बजट शीर्षों, निधियों के स्रोत और कार्य आदेशों सहित ग्रामीण जलापूर्ति के लिए अलग-अलग परियोजनाओं/स्कीमों के ब्यौरे भारत सरकारके स्तर पर नहीं रखे जाते हैं।

पेट्रोलियम उत्पादों का मूल्य

2965. श्री वीरेन्द्र सिंह:

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में पेट्रोलियम उत्पादों का उनकी खपत की तुलना में कुल कितना उत्पादन होता है;

(ख) आयातित पेट्रोलियम उत्पादों की मात्रा और उनका मूल्य कितना है तथा पेट्रोलियम उत्पादों का आयात किन-किन देशों से किया जा रहा है;

(ग) देश के उपभोक्ताओं को खरीद मूल्य की तुलना में अधिक मूल्य पर डीजल और पेट्रोल उपलब्ध कराए जाने के क्या कारण हैं;

(घ) क्या सरकार डीजल और पेट्रोल की बढ़ती कीमतों से उपभोक्ताओं को राहत देने पर विचार कर रही है;

(ड.) क्या सरकार देश के किसानों को सस्ती कीमतों पर डीजल उपलब्ध कराने के लिए राजसहायता देने पर विचार कर रही है;

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(छ) यदि नहीं, तो इसके क्या कारण हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (छ): वित्त वर्ष 2023-24 के दौरान, देश में पेट्रोलियम उत्पादों का कुल उत्पादन और खपत क्रमशः 276 मिलियन मीट्रिक टन (एमएमटी) और 234 एमएमटी थी। एलपीजी, ईंधन तेल और पेटकोक आदि जैसे कुछ पेट्रोलियम उत्पादों की मांग और आपूर्ति के अंतर को पूरा करने के लिए देश ने विभिन्न भौगोलिक स्थलों जैसे मिडिल ईस्ट, अफ्रीका, उत्तरी अमेरिका, दक्षिण अमेरिका आदि में स्थित देशों से 22933 मिलियन अमरीकी डॉलर की लागत वाले 49 एमएमटी पेट्रोलियम उत्पादों का आयात किया। पेट्रोलियम उत्पादों के मूल्य के साथ उत्पादन, खपत और आयात का विवरण निम्नानुसार है:

वर्ष	**2023-24 (पी)**
उत्पादन (एमएमटी)	276
खपत (एमएमटी)	234
आयात की मात्रा (एमएमटी में)	49

निर्यात की मात्रा (एमएमटी में)	63
आयात का मूल्य (मिलियन यूएसडी में)	22933

स्रोतः पेट्रोलियम योजना एवं विश्लेषण प्रकोष्ठ पीःअनंतिम एमएमटीः मिलियन मीट्रिक टन

पेट्रोल और डीजल के मूल्य बाजार द्वारा निर्धारित होते हैं और सार्वजनिक क्षेत्र की तेल विपणन कंपनियां (ओएमसीज) पेट्रोल और डीजल के मूल्य निर्धारण पर उचित निर्णय लेती हैं।

भारत अपनी क्रूड ऑयल की जरूरतों का 85% से अधिक आयात करता है। क्रूड ऑयल के मूल्य (भारतीय बास्केट) $55/बीबीएल (मार्च 2015) से बढ़कर $113/बीबीएल (मार्च 2022) हो गई हैं और अत्यधिक अस्थिर बनी हुई हैं।

सरकार और पीएसयू ओएमसीज द्वारा उठाए गए विभिन्न कदमों के परिणामस्वरूप पेट्रोल और डीजल पर केंद्रीय उत्पाद शुल्क में दो बार नवंबर, 2021 और मई, 2022 में क्रमशः 13 रुपए/लीटर और 16 रुपए/लीटर की कमी है, जो उपभोक्ताओं को पूर्णतः प्रदान की गई थी, जिसके परिणाम स्वरुप घरेलू तौर पर, पेट्रोल और डीजल के मूल्य घटकर क्रमशः 94.77 रुपए/लीटर और 87.67 रुपए/लीटर हो गए हैं। कतिपय राज्य सरकारों ने भी नागरिकों को राहत पहुँचाने के लिए राज्य वैट दरों को कम कर दिया था। मार्च, 2024 में ओएमसीज ने भी, पूरे देश में पेट्रोल और डीजल के खुदरा मूल्यों में 2 रुपए प्रति लीटर की कमी की थी।

भारत सरकार ने आम नागरिको को उच्च अन्तरराष्ट्रीय मूल्यों से सुरक्षित रखने के लिए कई अन्य कदम भी उठाए हैं, जिनमें कच्चे तेल की आयात बास्केट में विविधता लाना, घरेलू बाजार में पेट्रोल और डीजल की उपलब्धता सुनिश्चित करने के लिए सार्वभौमिक सेवा दायित्व के प्रावधानों को लागू करना, पेट्रोल में एथेनॉल का मिश्रण बढ़ाना आदि शामिल है।

हाल ही में पीएसयू ओएमसीज ने अंतर-राज्य भाड़े का युक्तिकरण किया है। इससे राज्यों के भीतर सुदूर भागों में पेट्रोल और डीजल की कीमतों में कमी के रुप में पेट्रोलियम ऑयल और ल्यूब्रिकेंट (पोओएल) डिपो से दूर, सुदूर क्षेत्रों में रहने वाले उपभोक्ताओं को लाभ मिला है। इस पहल ने राज्य में पेट्रोल या डीजल के अधिकतम और न्यूनतम खुदरा मूल्यों के बीच के अंतर को भी कम कर दिया है।

सरदार सरोवर बांध से प्रभावित लोगों को भूमि का आवंटन

2966. एडवोकेट गोवाल कागडा पाडवी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(ङ) क्या महाराष्ट्र के नंदुरबार जिले में सरदार सरोवर बांध से प्रभावित लोगों का पूरी तरह से पुनर्वास किया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(च) कितने गांवों में लोगों का पुनर्वास अभी तक पूरा नहीं हुआ है;

(छ) क्या भूमि अधिग्रहण के बदले प्रभावित लोगों को प्रति लाभार्थी दो हेक्टेयर भूमि आबंटित करने का प्रावधान है;

(ज) यदि हां, तो ऐसे लाभार्थियों की संख्या सहित तत्संबंधी ब्यौरा क्या है; और

(झ) प्रभावित लोगों को भूमि आवंटन की प्रक्रिया कब तक आरंभ होने की संभावना है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क)और (ख): सरदार सरोवर बांध के कारण महाराष्ट्र में नंदुरबार जिले के अक्कलकुवा और अकरानी तालुका के 33 आंशिक रूप से जलमग्न गांवों के 4189 परियोजना प्रभावित परिवारों (पीएएफ) के पुनर्वास का कार्य पूरा हो चुका है। परियोजना प्रभावित परिवारों के सदस्यों का पुनर्वास उनके द्वारा दी गई सहमति के अनुसार, गुजरात और महाराष्ट्र राज्य (गुजरात में 752 परियोजना प्रभावित परिवार और महाराष्ट्र में 3437) में किया गया है।

महाराष्ट्र में नंदुरबार जिले के तलोदा, शहादा और अक्कलकुवा तालुकों में सरदार सरोवर परियोजना के परियोजना प्रभावित परिवारों के पुनर्वास के लिए कुल 14पुनर्वास स्थलों की स्थापना की गई है।

(ग) से (ङ): घोषित4192परियोजना प्रभावित परिवारों (पीएएफ) और उनके बालिग पुत्र और बालिग अविवाहित पुत्री को अधिगृहीत भूमि के बदले वैकल्पिक रूप से न्यूनतम 2 हेक्टेयर कृषि भूमि आबंटित किए जाने का प्रावधान है जिसकी निर्णायक तारीख 01-01-1987 के रूप में थी।

1470 लाभार्थियों के लिए भूमि आवंटन की प्रक्रिया पूरी हो चुकी है।

राजस्थान में पूर्वी राजस्थान नहर परियोजना

2967. श्री भजन लाल जाटव:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में पूर्वी राजस्थान नहर परियोजना (ईआरसीपी) के लिए किन राज्यों के बीच समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए हैं तथा इसकी तिथि सहित वर्तमान स्थिति क्या है;

(ख) उक्त परियोजना में राज्य सरकारों और केंद्र सरकार का योगदान क्या है;

(ग) संपूर्ण परियोजना में अनुमानित कितनी राशि उपयोग में लाई जाएगी और इस संबंध में प्रस्तावित विस्तृत परियोजना रिपोर्ट (डीपीआर) क्या है;

(घ) उक्त परियोजना के प्रारंभ होने की तारीख और इसके कब तक पूरा होने की संभावना है; और

(ङ) उक्त परियोजना में शामिल नदियों का विवरण और नाम क्या हैं और उक्त परियोजना के तहत किन जिलों को पानी उपलब्ध कराया जाना प्रस्तावित है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (ग): जल शक्ति मंत्रालय, भारत सरकार के साथ राजस्थान और मध्यप्रदेश राज्य द्वारा पूर्वी राजस्थान नहर परियोजना (ईआरसीपी) के साथ विधिवत एककृत संशोधित पार्बती-कालीसिंध-चंबल (एमपीकेसी) लिंक परियोजना की विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने और ऑन बोर्ड आयोजना के लिए दिनांक 28.01.2024 को एक समझौता ज्ञापन पर हस्ताक्षर किए गए हैं, जो नदियों को आपस में जोड़ने की राष्ट्रीय परिप्रेक्ष्य योजना (एनपीपी) का एक रूप है। इसके अलावा, जल शक्ति मंत्रालय द्वारा इस परियोजना के विभिन्न घटकों जल बंटवारा और विस्तृत परियोजन रिपोर्ट को शीघ्रता से पूरा करने से संबंधित उनकी आशंकाओं के समाधान के लिए दोनों राज्यों के साथ विभिन्न स्तरों पर संयुक्त प्रयास किया गया है। इस परियोजना की अंतिम लागत और लागत बंटवारे पर विचार का आंकलन दोनों राज्यों द्वारा इस लिंक परियोजना की सभी घटकों की डीपीआर के अंतिम रूप दिए जाने के पश्चात् किया जा सकता है।

(घ):परियोजना शुरू होने की तारीख और जिस समय इसके पूरे होने की संभावना है, वह दोनों राज्यों पर निर्भर करेगा कि वे अपने संबंधित घटकों की डीपीआर को पूरा करें, आवश्यक वैधानिक मंजूरी प्राप्त करें और परियोजना के कार्यान्वयन के लिए अन्य प्रारंभिक आवश्यकताओं को पूरा करें।

(ङ)एमपीकेसी लिंक परियोजना में अन्य बातों के साथ-साथ प्रमुख नदियां शामिल हैं, जैसे कि चंबल और उसकी सहायक नदियां जैसे कि पार्बती, कालीसिंध, कुनो, बनास, बाणगंगा, रूपारैल, गमभीरी और मेजे। इस परियोजना के तहत झालावाड़, बारां, कोटा, बूंदी, टोंक, सवाई माधोपुर, गंगापुर, दौसा, करौली, धौलपुर, भरतपुर, डींग, अलवर, खैरथल- तिजारा, कोटपुतली- बहरोड़, जयपुर शहरी, जयपुर ग्रामीण, डूडू, अजमेर, ब्यावर और केकरी जिलों के 21 नव गठित जिलों और राजस्थान के टैंक और गांव, और मध्यप्रदेश के गुना, शिवपुरी, श्योपुर, सीहोर, शाजापुर, देवास, राजगढ़, उज्जैन, मंदसौर, भिंड, मोरैना, अगर मालवा, रतलाम, ग्वालियर और धार के लिए पेयजल आपूर्ति, सिंचाई और औद्योगिक कार्यों के लिए जल की आपूर्ति को पूरा करने के लिए जल उपलब्ध करने की कल्पना की गई है।

TRAINING TO WORKERS IN FPI

2968. SHRIMATI APARAJITA SARANGI:

Will the Minister of ***FOOD PROCESSING INDUSTRIES***be pleased to state:

(a) whether the Government has any data on employment generation in the food processing industry especially in rural areas during the last five years and if so, the details thereof;

(b) whether the Government has initiated any skill development programs specifically aimed at providing training to workers in the food processing industry and if so, the details thereof; and

(c) the steps taken/being taken by the Government to offer financial or technical support to food processing units for adopting modern technologies?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a). The total employment in the food processing sectorfor the last five years as per the reports of Annual Survey of Industries (ASI) are as below:

Year	2018-19	2019-20	2020-21	2021-22	2022-23
Employment	20,05,286	20,32,625	20,36,874	20,68,048	22,96,654

However, rural/urban wise information on employment for food processing sector is not available in the ASI reports. Further, as per the reports of Annual

Survey of Unincorporated Sector Enterprises for the year 2021-22 and 2022-23, the total employment in food processing sector is 39,61,353 and 46,57,057 respectivelywherein employment in rural area is 22,08,072 in 2021-22 and 26,44,434 in 2022-23.

(b). The Directorate General of Training, under the Ministry of Skill Development and Entrepreneurship, is imparting vocational training in 166 National Skills Qualifications Framework (NSQF)-compliant courses, including 08 courses under Craftsmen Training Scheme in Food Industry Sectorwhich cater to the need of food processing industry. A list of courses in Food Industry Sector under the Craftsmen Training Scheme (CTS) is at **STATEMENT.**

(c).Ministry of Food Processing Industries (MoFPI) provides credit linked financial assistance (capital subsidy) in the form of grants-in-aid to entrepreneurs for setting up/upgradation of food processing/preservation infrastructure which, interalia, includes cold storages to minimize post-harvest losses through Pradhan MantriKisanSampadaYojana (PMKSY). The Ministry has launched Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme for providing financial, technical and business support for upgradation of existing micro food processing enterprises as well as setting up of new units. Production Linked Incentive Scheme for Food Processing Industry (PLISFPI)is, inter alia, intended to support creation of global food manufacturing champions and support Indian brands of food products in international market.

STATEMENT

List of courses in Food Industry Sector under the Craftsmen Training Scheme (CTS) are as below:

Sl. No.	Name of the Trade	Entry Qualification	NSQF Level	Duration	Year Revision
1	Food and Beverages Service Assistant	Passed 10th class examination or its equivalent	3	One year	2022
2	Food Beverage	Passed 10th Class examination with Science and Mathematics or its equivalent	3	One year	2022
3	Food Production (General)	Passed 10th class examination or its equivalent.	3	One year	2022
4	Fruits and Vegetables Processing	Passed 10th Class examination with Science and Mathematics or its equivalent	3	One year	2022
5	Milk and Milk Product Technician	Passed 10th class examination or its equivalent	3	One year	2022
6	Agro Processing	Passed 10th Class examination or its equivalent	3	One year	2022

7	Baker and Confectioner	Passed 10th class examination or its equivalent	3	One year	2022
8	Catering and Hospitality Assistant	Passed 10th class examination or its equivalent.	3	One year	2022

AIR TRAVEL SERVICES BETWEEN DELHI AND HINGOLI

2969. **SHRI NAGESH BAPURAO AASHTIKAR PATIL:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware that there is no direct flight connectivity between Delhi and Hingoli, Maharashtra which causes inconvenience to residents, businesses and tourists travelling to and from the said region;

(b) if so, whether the Government has any proposal under UDAN scheme or any other scheme to start air travel services between Delhi and Hingoli; and

(c) if so, the details thereof along with the timelines set for initiating such services?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c) : Hingoli is not included in the list of unserved airstrips for bidding in the UDAN Scheme document.

As per the provision of the scheme, the list of airstrips available for bidding is finalised in consultation with State Governments. If the Government of Maharashtra confirms the existence of Hingoli airstrip and submits a request for its inclusion under the UDAN scheme, it may be considered for bidding.

चेकडैम और नहरों का रख-रखाव

2970. श्री ज्योतिर्मय सिंह महतो:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार पश्चिम बंगाल के पुरूलिया जिले में मौजूदा चेकडैम और नहरों के उचित रखरखाव की कमी के कारण किसानों को प्रभावित करने वाले जल संकट से अवगत है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का इस क्षेत्र मे सिंचाई सुविधाओं में सुधार के लिए खेती के पानी की कमी को पूरा करने के लिए वैकल्पिक नहरों और चेकडैमों के निर्माण का प्रस्ताव है;और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं तो इसके क्या कारण हैं ?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (ग): जल राज्य का विषय है और जल संसाधन परियोजनाओं की आयोजना, वित्तपोषण, निष्पादन और अनुरक्षण राज्य सरकारों द्वारा स्वयं उनके अपने संसाधनों और प्राथमिकता के अनुसार किया जाता है। भारत सरकार की भूमिका इस मंत्रालय की चल रहीयोजनाओं के अंतर्गत कुछ अभिज्ञात परियोजनाओं के लिए एक प्रेरक के रूप मेंतकनीकी सहायता प्रदान करने और आंशिक वित्तीय सहायता प्रदान करने तक सीमित है। इसके अतिरिक्त, इस मंत्रालय के अंतर्गत केन्द्रीय जल आयोग द्वारा परियोजनाओं के जल संसाधनों का तकनीकी-आर्थिक मूल्यांकन किया जाता है।

पुरूलिया, पश्चिम बंगाल में सिंचाई सुविधाओं में सुधार करने हेतु कृषि जल की कमी को पूरा करने के लिए वैकल्पिक नहरों और चैक बांधों का निर्माण अथवा मौजूदा चैक बांधों और नहरों के उचित

रखरखाव में कमी के कारण जल संकट के संबंध में केन्द्रीय जल आयोग में कोई विशिष्ट सूचना अथवा प्रस्ताव प्राप्त नहीं हुआ है।

MAINTENANCE, REPAIR AND OVERHAUL(MRO)

2971. **DR. AMAR SINGH**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government has taken adequate steps to enhance the competitiveness and efficiency of the Maintenance, Repair and Overhaul (MRO) sector;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the initiatives taken/ being taken by the Government to strengthen the aviation sector of the country?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c) The Government has taken several steps to facilitate setting up of aircraft Maintenance, Repair and Overhaul (MRO) services in India through various policy, regulatory and other incentives which include:

i. In a major boost to the domestic Maintenance, Repair and Overhaul (MRO) industry and thereby to the aviation sector, the Government has announced that a uniform rate of 5% IGST will apply to imports of parts, components, testing equipment, tools and tool-kits of aircraft, irrespective of their Harmonised System of Nomenclature (HSN) classification subject to specified conditions.

ii. As part of the announcements made in Union Budget 2024-25, the period for export of goods imported for repairs has been extended from six months to one year. Also, the time-limit for re-import of goods for repairs under warranty has been extended from three to five years.

iii. New MRO Guidelines announced on 1st September, 2021 inter alia abolish royalties and build in transparency and certainty in land allotments for MROs in AAI airports.

iv. GST on MRO has been reduced from 18% to 5% with full Input Tax Credit from 1st April, 2020.

v. Transactions sub-contracted by foreign original equipment manufacturers (OEMs)/ MRO to domestic MRO are treated as 'exports' with zero-rated GST from 1st April, 2020

vi. Exempted Customs Duty on tools and tool kits

vii. Simplified clearance processing of parts

viii. 100% Foreign Direct Investment permitted via automatic route for MRO

Some of the other initiatives taken/ being taken by the Government to strengthen the aviation sector of the country include:

i. The National Civil Aviation Policy, 2016 seeks to provide a conducive ecosystem for overall growth of the Indian aviation sector in a harmonised manner that includes growth of all its sub-sectors.

ii. Government of India (GoI) has accorded 'In-Principle' approval for setting up of 21 new Greenfield Airports. Out of these, 12 Greenfield airports viz. Durgapur,

Shirdi, Kannur, Pakyong, Kalaburagi, Orvakal (Kurnool), Sindhudurg, Kushinagar, Itanagar, Mopa, Shivamogga and Hirasar (Rajkot) have been operationalised.

iii. Ministry of Civil Aviation has launched Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Nagrik) on 21.10.2016 to stimulate regional air connectivity from unserved and underserved airports in the country, making air travel affordable to the masses. As on date, 609 routes connecting 86 unserved and underserved airports (including 13 heliports and 2 water aerodromes) have so far been operationalised under the Scheme. More than 146 lakh domestic passengers have travelled through 2.86 Lakh RCS flights.

iv. Central Government has notified the Drone Rules, 2021 on 25th August, 2021 with subsequent amendments made from time to time

v. In order to augment the supply of trained pilots in the country, the Airports Authority of India (AAI) has brought out a liberalised Flying Training Organisation (FTO) policy whereby the concept of airport royalty (revenue share payment by FTOs to AAI) has been abolished and land rentals have been significantly rationalised.

vi. A conducive aircraft leasing and financing environment has been enabled through Budget incentives for India's lone International Financial Services Centre (IFSC) in GIFT CITY.

REDUCTION IN BUDGETARY ALLOCATION

2972. **SHRI BENNY BEHANAN**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether it is true that there is a significant reduction of Rs.756.22 crore in the budgetary allocation for the Ministry between the BE for 2023-2024 and 2024-2025 despite poor infrastructure and if so, the details thereof; and

(b) the reasons for failing to address the rising incidents of flight delays, considering the data of DGCA which shows that 41.6% of disruptions are caused due to technical issues?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) There is reduction of Rs. 756.22 crore in the Budget Estimates(BE) 2024-25 from BE 2023-24. However, the reduction is only Rs. 263.44 crore in Revised Estimate(RE) 2024-25 from RE 2023-24. RE 2023-24 had allocation of Rs. 600 crore towards equity infusion in AIAHL for financial support to Alliance Air Aviation Limited (AAAL) which is not provided in RE 2024-25. After release of payment towards construction of combined building for DGCA, BCAS and AAIB, the allocated budget in RE 2023-24 of Rs. 166.25 crore has been reduced to Rs. 29.2 crore in RE 2024-25.

(b) Flights are delayed and cancelled due to various reasons such as weather, technical, operational and miscellaneous reasons. In case, delay is caused due to technical factor such as engine issue, electrical failure, hydraulics issue etc., then airline/ mainytenance organisation rectifies the defects prior to next flight.

For the technical faults which are repetitive in nature, the airline mitigates the same in consultation with Original Equipment Manufacturer (OEM).

DGCA conducts regular audits, spot checks, night surveillance and ramp inspection of the airlines to ensure that delay due to technical factors are reduced. During the checks, if any major observation or deficiency is found then necessary enforcement action is taken by DGCA.

भरतपुर में राष्ट्रीय राजमार्ग (एनएच)

2973. **श्रीमती संजना जाटव**:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले दशक के दौरान राजस्थान में भरतपुर लोक सभा संसदीय क्षेत्र में कितने राजमार्गों को राष्ट्रीय राजमार्ग (एनएच) घोषित किया गया है;

(ख) उक्त अवधि के दौरान राजस्थान के भरतपुर में राष्ट्रीय राजमार्गों के निर्माण के लिए कितनी धनराशि आवंटित की गई;

(ग) भरतपुर सहित राजस्थान से गुजरने वाले राष्ट्रीय राजमार्गों की कुल लंबाई कितनी है;

(घ) राजस्थान में चल रहे सभी राष्ट्रीय राजमार्ग, एक्सप्रेसवे परियोजनाओं की वर्तमान स्थिति क्या है; और

(ङ.) उपरोक्त परियोजनाएं कब शुरू की गईं और उन पर कितनी लागत आई?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) सरकार को राजस्थान सरकार सहित विभिन्न राज्य सरकारों/संघ राज्य क्षेत्रों(यूटी) से राज्यीय राजमार्गों (एसएच) सहित राज्य की सड़कों को नए राष्ट्रीय राजमार्गों (एनएच) के रूप में घोषित/उन्नयन करने के प्रस्ताव प्राप्त होते रहते हैं। सरकारसंपर्कता की आवश्यकता,पारस्परिक प्राथमिकता और निधियों की उपलब्धता के आधार पर समय-समय पर राज्यीय राजमार्गों (एसएच) सहित कुछ राज्य

सड़कों को राष्ट्रीय राजमार्ग के रूप में घोषित करने पर विचार करता है। विगत दस वित्तीय वर्षों और चालू वित्तीय वर्ष के दौरान राजस्थान राज्य के लिए 2959 किलोमीटर लंबाई के नए राष्ट्रीय राजमार्ग घोषित किए गए हैं। इन नव घोषित राष्ट्रीय राजमार्गों में से 3.125 किलोमीटर भरतपुर संसदीय क्षेत्र से होकर गुजरते हैं।

(ख) सरकार द्वारा राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए राज्य/संघ राज्य क्षेत्र-वार धनराशि आवंटित की जाती है, धनराशि जिला/संसदीय क्षेत्र-वारआवंटित नहीं की जाती है।

विगत दस वर्षों के दौरान राजस्थान राज्य में राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए 61,060 करोड़ रुपये खर्च किए गए।

विगत दस वर्षों के दौरान राजस्थान राज्य में भरतपुर से गुजरने वाले राष्ट्रीय राजमार्गों के विकास के लिए किए गए व्यय का परियोजना-वार ब्यौरा **विवरण I** में दिया गया है।

(ग) भरतपुर से गुजरने वाले राष्ट्रीय राजमार्गों सहित राजस्थान राज्य में राष्ट्रीय राजमार्गों की कुल लंबाई 10,733 किमी है।

(घ) और (ङ) राजस्थान राज्य में एक्सप्रेसवे सहित राष्ट्रीय राजमार्गों पर चल रहे कार्यों की परियोजना-वार स्थिति, उनके सोंपे जाने की तिथि और उन पर किए गए व्यय का विवरण **विवरण II** में दिया गया है।

विवरण -I

विगत दस वर्षों के दौरान राजस्थान राज्य में भरतपुर से गुजरने वाले राष्ट्रीय राजमार्गों के विकास पर किए गए व्यय का परियोजना-वार ब्यौरा

(करोड़ रु. में)

क्र. सं.	परियोजना का नाम	लंबाई (किमी में)	टीपीसी (करोड़ रु. में)	संस्वीकृति की तिथि	सौंपने की तिथि	ओ एंड एम सहित कुल व्यय	टिप्पणियां
1	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 4	36.90	1569.025	08.05.2018	09.03.2019	1332.07	पूर्ण हो चुकी है और अब परिचालन एवं रखरखाव चरण में है
2	ईपीसी मोड पर एनएचडीपी चरण-IV के अंतर्गतराजस्थान/उत्तर प्रदेश राज्यों में रारा-123 (लंबाई 75.008 किमी) के ऊंचा नागला-खानुआ-रूपवास-धौलपुर खंड को पेव्ड शोल्डर सहित 2-लेन में चौड़ीकरण और सुदृढ़ीकरण	75.008 किमी	261.11	21.02.2014	06.08.2015	305.97	पूर्ण हो चुकी है और अब परिचालन एवं रखरखाव चरण में है

विवरण -II

राजस्थान राज्य में एक्सप्रेसवे सहित राष्ट्रीय राजमार्गों पर चल रहे कार्यों की सौंपने की तिथि और किए गए व्यय सहित परियोजना-वार स्थिति

क्र. सं.	परियोजना का नाम	लंबाई (किमी में)	टीपीसी (करोड़ रु. में)	सौंपने की तिथि	वास्तविक प्रगति (%)	कियागया व्यय (करोड़ रु. में)
1	दिल्ली-वडोदरा 8-लेन जी.एफ. कैरिजवे [बी.एम. (पैकेज-10) के अंतर्गतएनएच-166 पर मुई गांव के पास इंटरचेंज के अंतिम छोर से इंदरगढ़ के पास हरदेवगंज गांव तक (चै.292.95 से चै.319.40)	26.45	1272.97	30.06.2020	83.07	730.79
2	एचएएम पर भारतमाला परियोजना के चरण-I में राजस्थान राज्य में बांदीकुई के निकट दिल्ली-वडोदरा ग्रीनफील्ड एक्सप्रेसवे से जयपुर तक 4 लेन ग्रीन फील्ड एक्सप्रेसवे स्पर का निर्माण	66.62	1636.15	30.03.2022	80.58	1094.40
3	एचएएम पर एनएच (मूल) के अंतर्गत राजस्थान राज्य में 911 (डिजाइन	102.07	672.35	29.10.2021	94.25	289.67

क्र. सं.	परियोजना का नाम	लंबाई (किमी में)	टीपीसी (करोड़ रु. में)	सौंपने की तिथि	वास्तविक प्रगति (%)	कियागया व्यय (करोड़ रु. में)
	चै.0.500 से 101.00) के श्रीगंगानगर-रायसिंहनगर खंड का2लेन पीएस का निर्माण/उन्नयन (पीकेजी-I)					
4	ईपीसी पर हरियाणा और राजस्थान राज्य में एनएच-48 के किमी 42.700 से 273.00 के बीच छह लेन वाले गुड़गांव-कोटपुतली-जयपुर खंड पर अतिरिक्त संरचना का निर्माण कार्य	15.24	325.12	03.08.2022	44.80	110.97
5	राजस्थान में एनएच-52 और एनएच-58 के राजस्थान सीमा (किमी 0.0) से सालासर (किमी 154.141) तक 4 लेन क्षमता संवर्धन	154.14	941.30	26.11.2012	91.94	799.19
6	तनोट-रामगढ़-भदासर-जैसलमेर (एनएच-68) और भादासर (मोकल)- पाकिस्तान सीमा तक सरकारीतला (एनएच-968) (पीकेजी. बीएम/5) (ईपीसी)	191.50	830.37	23.02.2018	96.00	684.80
7	ईपीसी पर एनएच (मूल) के तहत एनएच - 68 के गंधव-सांचोर खंड के रानीवाड़ा सर्कल संचोर शहर में उत्थापित संरचना का निर्माण	6.20	186.49	02.03.2024	2.02	0
8	(एनएच-62 नागौर रोड का किमी 281.980) सेडांगियावास तक जोधपुर रिंग रोड कारवार को 4 लेन का बनाना पैकेज- II(ईपीसी)	30.09	736.75	31.03.2022	78.25	296.59
9	देवगढ़ (धंधिया के पास)-राज./गुजरात सीमा के किमी 125 से 150 तक (एजे/डीआरजीबी-पैकेज-6)	25.00	846.59	12.02.2020	97.80	616.03
10	देवगढ़ (धंधिया के पास)-राज./गुजरात सीमा के किमी 150 से 180 तक (एजे/डीआरजीबी-पैकेज-7)	30.00	662.08	12.02.2020	96.50	444.45
11	भारतमाला (पैकेज-15) के अंतर्गत 8-लेन दिल्ली-वडोदराकैरिजवे [एनएच-12 के जंक्शन से मनोहरपुरा के पास पुल की शुरुआत तक] (चै.419.00 से 427.30 तक)	8.30	1788.69	22.12.2020	68.81	820.31
12	पनियाला-बरोडामेओ के किमी 0+000 से किमी 40+080 (पनियाला से मटोर खंड) तक 6 लेन पहुंच नियंत्रित राजमार्ग(पैकेज 1)	40.08	664.00	30.01.2023	15.09.2024को कार्य प्रारंभ	

क्र. सं.	परियोजना का नाम	लंबाई (किमी में)	टीपीसी (करोड़ रु. में)	सौंपने की तिथि	वास्तविक प्रगति (%)	कियागया व्यय (करोड़ रु. में)
13	किमी 40+080 से किमी 86+513 तक (माटोर से बरोदामेओ खंड) 6 लेन पहुंच नियंत्रित राजमार्ग (पैकेज2)	46.43	784.00	30.01.2023	4.75	27.71
14	ईपीसी मोड पर (i) नए एनएच-752 (पुराना एनएच-90) के चिप्पाबड़ौद बाईपास के किमी 55+430 से किमी 64+530 (डिजाइन चै.0+000 से 8+300) तक पेव्ड शोल्डर सहित दो लेन का निर्माण और (ii) एनएच-90 पर किमी 72+080 से किमी 72+680 और किमी 78+750 से किमी 79+300 तक सुधार (लंबाई 900 मीटर) (कुल लंबाई = 9.2 किमी)	9.2	73	14.08.2019	31.29	26.38
15	ईपीसी आधार पर एनएच-89 (नया एनएच-58) पर किमी 0.000 से किमी 148.25 तक शेष कार्य निष्पादित करके अजमेर-नागौर खंड कापेव्ड शोल्डर सहित दो लेन में उन्नयन	36.12	255.23	24.04.2020	97.50	264.03
16	ईपीसी मोड पर नए एनएच-752 (पुराना एनएच-90) के किमी 90+840 से नए एनएच-52 (पुराना एनएच-12) के किमी 387+400 तक पेव्ड शोल्डर सहित दो लेन केअकलेरा बाईपास (डिजाइन चै.0+000 से 5+000 तक), का निर्माण (कुल लंबाई 5.000 किमी)	5	50.70	11.08.2020	40.46	23.04
17	ईपीसी मोड पर राजस्थान राज्य में एनएच-58 ब्यावर-गोमती खंड के मौजूदा किमी 58/245 से मौजूदा किमी 108/600 तक पेव्ड शोल्डर सहित 4 लेन में उन्नयन (पैकेज-I)	50.35	379.23	07.07.2021	94	241.70
18	राजस्थान राज्य के बाड़मेर जिले में एनएच-25ई के किमी 0.500 पर मौजूदा लेवल क्रॉसिंग संख्या 328ए के स्थान पर प्रस्तावित 4 लेन आरओबी और इसके पहुंचमार्गों का निर्माण	1	55.28	04.08.2021	88	39.11
19	राजस्थान राज्य के जालौर में एनएच-325 के किमी 102/00 पर एलसी संख्या सी-48 पर 4 लेन आरओबी का निर्माण	1.1	92.4	04.08.2021	97	61.98

क्र. सं.	परियोजना का नाम	लंबाई (किमी में)	टीपीसी (करोड़ रु. में)	सौंपने की तिथि	वास्तविक प्रगति (%)	कियागया व्यय (करोड़ रु. में)
20	ईपीसी मोड पर राजस्थान राज्य में एनएच-927ए के किमी 216.440 से 227.470, 243.630 से 251.120 तक मौजूदा चेनेज कापेव्ड शोल्डर सहित दो लेन में चौड़ीकरण/सुदृढ़ीकरण/उन्नयन तथा किमी 214.600 से 216.440, 227.470 से 243.630 (सागवाड़ा, गढ़ी, परतापुर, नयागांव-वजवाना) खंड का सुदृढ़ीकरण - (पैकेज V)	36.52	95.39	06.08.2021	95.34	75.22
21	ईपीसी मोड पर राजस्थान राज्य में एनएच-325 (बालोतरा से सांदेराव वाया जालौर) के विकास करने के शेष कार्य को पेव्ड शोल्डर सहित2 लेन का निर्माण,शहरी क्षेत्रों (1) आसोतरा-ब्रह्मधाम बाईपास (2) सिवाना बाईपास (3) मोकलसर बाईपास (4) काठाडी में प्रमुख पुनर्संरेखण (5) बिशनगढ़ में प्रमुख पुनर्संरेखण (6) जालौर बाईपास (7) दुजाना बाईपास के लिए पेव्ड शोल्डर सहित2 लेन बाईपास का निर्माण	41.45	411.4	28.02.2022	57	172.09
22	राजस्थान राज्य के चुरू जिले में सदलपुर रेलवे स्टेशन के पास एनएच-709विस्तारकके किमी 1.0 पर मौजूदा लेवल क्रॉसिंग संख्या ए-142 के स्थान पर प्रस्तावित 2 लेन आरओबी और इसके पहुंचमार्गों के शेष कार्य का निर्माण	0.7	36.03	06.05.2022	85	22.96
23	ईपीसी मोड पर राजस्थान राज्य में एनएच-25 पर किमी 73/60 से 95/70 तक पचपदरा-बागुंडी खंड को 4 लेन तक चौड़ीकरण	22.1	194.88	18.10.2022	70	88.79
24	ईपीसी मोड पर राजस्थान राज्य में एनएच-15 (नया एनएच-68) के बाड़मेर बाईपास पर किमी 0.000 (एनएच-15 (नया एनएच-68) के किमी 144.200) से किमी 21.042 एनएच-15 (नया एनएच-68) के किमी 160.700) तक 4 लेन विभाजित कैरिजवे	21.04	451.66	12.05.2022	99	347.76
25	ईपीसी मोड के तहत राजस्थान राज्य में एनएच-23 (पुराना एनएच-11बी) केकोथुन-लालसोट-करोली-धौलपुर	93.52	150.11	17.05.2022	65	62.51

क्र. सं.	परियोजना का नाम	लंबाई (किमी में)	टीपीसी (करोड़ रु. में)	सौंपने की तिथि	वास्तविक प्रगति (%)	कियागया व्यय (करोड़ रु. में)
	सड़क के किमी 33/0 से 126/520 तक पेव्ड शोल्डर सहित दो लेन का उन्नयन (लंबाई-93.52 किमी)					
26	ईपीसी मोड पर राजस्थान राज्य में एनएच-113 पर मौजूदा किमी 74.00 से किमी 81.600 तक (डिजाइन चेनेज किमी 0+00 से किमी 11+165 तक) प्रतापगढ़ सिटी बाईपास का पेव्ड शोल्डर सहित2 लेन विन्यास का निर्माण	11.16	98.9	13.07.2022	54	36.23
27	ईपीसीमोड परराजस्थान राज्य के सवाईमाधोपुर शहर में पुराने एनएच-116 (नया एनएच-552 एक्सटेंशन) के किलोमीटर 76 पर मौजूदा आरओबी (रेलवे भाग और पहुंच मार्ग) का निर्माण और चौड़ीकरण	0.82	43.03	17.08.2022	51	25.72
28	ईपीसी मोड पर राजस्थान राज्य में एनएच-11 के फतेहपुर बाईपास (डिजाइन किमी 0.000 से किमी 7.400), मंडावा बाईपास (डिजाइन किमी 20.925 से किमी 27.300) और झुंझुनू बाईपास (डिजाइन किमी 41.625 से किमी 54.689) के लिए पेव्ड शोल्डर सहितदो लेन का निर्माण	26.84	186.29	22.08.2022	74	109.04
29	ईपीसी मोड पर राजस्थान राज्य में एनएच-709विस्तार के डिजाइन चै. किमी 0.000 से किमी 5.400 तक राजगढ़ बाईपास और डिजाइन चै. किमी 35.840 से किमी 43.120 तक पिलानी बाईपास का निर्माण के लिए पेव्ड शोल्डर सहितदो लेन का निर्माण	12.68	107.63	01.09.2022	98	80.81
30	ईपीसी मोड पर राजस्थान राज्य में एनएच-248ए के शाहपुरा मौजूदा किमी. 0.00 (डिजाइन अध्याय 0+00) से थानागाजी मौजूदा किमी. 37+352 (डिजाइन अध्याय 36+810) तक पेव्ड शोल्डर सहितदो लेन का उन्नयन	36.81	174.34	06.09.2022	65	84.10
31	राजस्थान राज्य में एनएच-113 के प्रतापगढ़-पडी खंड (किमी 152/80 से 153/100, 156/650 से 157/180, 172/340 से 172/850 तक) की 1.340	1.34	6.66	20.09.2022	91.8	5.81

क्र. सं.	परियोजना का नाम	लंबाई (किमी में)	टीपीसी (करोड़ रु. में)	सौंपने की तिथि	वास्तविक प्रगति (%)	कियागया व्यय (करोड़ रु. में)
	किमी लंबाई में2लेन+पीएस का पुनर्स्थापन और उन्नयन का शेष कार्य					
32	ईपीसी मोड पर एनएच-162ई के डिजाइन किमी 0.00 (मौजूदा किमी 150.00) पर चारभुजा से डिजाइन चै. किमी 88.800 (मौजूदा किमी 55.950) पर नीचली ओडेन (नाथद्वारा) तक पेव्ड शोल्डर सहित 2 लेन का उन्नयन	88.8	838.43	03.10.2022	60	283.47
33	ईपीसी मोड पर राजस्थान राज्य में एनएच-927ए के मौजूदा चेनेज किमी 207.700 (डिजाइन चैनल 208+550) से किमी 216.440 (डिजाइन चैनल 216+890) [सागवाड़ा बाईपास] और मौजूदा किमी 227.470 (डिजाइन चैनल 227+900) से किमी 244.060 (डिजाइन चैनल 235+00) [गढ़ी-परतापुर बाईपास] खंड कापेव्ड शोल्डर सहित 2 लेन का उन्नयन	15.44	187.65	06.10.2022	60	74.91
34	ईपीसी मोड पर राजस्थान राज्य में कोटा शहर के उत्तरी बाईपास चरण-II के डिजाइन चै. किमी 0/0 (एसएच-33 के किमी 178+300) से किमी 12/915 (एनएच-52 के किमी 236+800) तक पेव्ड शोल्डर सहित 2 लेन का निर्माण	12.91	317.74	23.11.2022	10	77.29
35	पुनर्वासन ईपीसी मोड पर राजस्थान राज्य में एनएच-25 विस्तार (डिजाइन लंबाई 56.445 किमी) पर किमी 69.910 से किमी 126.355 तक घाघरिया-मुनाबाओ खंड कापेव्ड शोल्डर सहित दो लेन का उन्नयन एवं पुनर्स्थापन	56.45	235.15	15.05.2023	69.00	106.47
36	राजस्थान राज्य में ईपीसी मोड पर एनएच-62 पर विजय वल्लभ चौराहा से नागौर में मुंडवा चौराहा होते हुए मानासर पुल तक (छूटे हुए शहरी भाग) चार लेन का पुनर्निर्माण कार्य	3.04	35.24	30.05.2023	96.00	26.47
37	ईपीसी मोड पर राजस्थान राज्य में एनएच-311 का किमी 0 से 7.4 तक और किमी 18.00 से 36.600 तक पुनर्स्थापन	26.00	29.77	14.03.2024	18	4.94

क्र. सं.	परियोजना का नाम	लंबाई (किमी में)	टीपीसी (करोड़ रु. में)	सौंपने की तिथि	वास्तविक प्रगति (%)	कियागया व्यय (करोड़ रु. में)
38	वार्षिक योजना 2023-24 के अंतर्गत ईपीसी मोड पर राजस्थान राज्य के सूरतगढ़ शहर में एनएच-62 के किमी 171+706 से किमी 172+097 तक एलयूवीपी के पहुंचमार्गों में आरई दीवार का निर्माण	0.39	9.06	13.07.2024	15	0
39	ईपीसी मोड परराजस्थान राज्य में एनएच-62 जोधपुर-पाली खंड के किमी 340.0 से 341.550 तक मारवाड़ औद्योगिक क्लस्टर के निकट वीयूपी का निर्माण	0.99	43.19	13.07.2024	1	0
40	राजस्थान राज्य में जोधपुर पाली खंडपर एनएच-62 पर किमी 5+00 (रोहट बाईपास के अंत में) पर वीयूपी का निर्माण	0.90	39.03	13.07.2024	1	0
41	ईपीसी मोड पर राजस्थान राज्य में एनएच-162ई पर डिजाइन किमी 88.800 (मौजूदा किमी 55.95) पर नीचली ओडेन (नाथद्वारा) से डिजाइन किमी 142.028 (मौजूदा किमी 0.00) पर भटेवर तक पेव्ड शोल्डर सहित2 लेन का उन्नयन	53.23	606.61	06.02.2024	1	0
42	ईपीसी मोड पर राजस्थान राज्य में एनएच-54 पर हनुमानगढ़ से केंचियान तक किमी 0.00 (मौजूदा चेनेज किमी 23.2OO) से किमी 49.605 (मौजूदा चेनेज किमी 74.645) तक पेव्ड शोल्डर सहित दो लेन का उन्नयन	49.61	334.64	01.08.2024	5	30.69
43	ईपीसी मोड पर राजस्थान राज्य में एनएच-248ए (नटनी का बाड़ा) के डिजाइन किमी 36+300 से डिजाइन चेनेज 47+918 तक और डिजाइन चैनल 69+900 से डिजाइन चैनल 83+940 तक पेव्ड शोल्डर सहित दो लेन का उन्नयन	25.65	154.89	06.09.2024	निर्धारित तिथि 29.11.2024	
	जोड़	**1483.28**	**17040.42**			**8286.43**

एमएसएमई और एफपीओ योजनाएं

2975. श्री दर्शन सिंह चौधरी:

क्या **सूक्ष्म, लघु और मध्यम उद्यम** मंत्री यह बताने की कृपा करेंगे कि:

(क) सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) और किसान उत्पादक संगठन (एफपीओ) योजनाओं और उन्हें समर्थन देने के लिए की गई विशेष पहलों से लाभान्वित महिलाओं और हाशिए पर रहने वाले समुदायों की संख्या कितनी है;

(ख) उचित मूल्य और टिकाऊ व्यापार मॉडल सुनिश्चित करने के लिए एमएसएमई और एफपीओ के बीच एक मजबूत आपूर्ति श्रृंखला कनेक्टिविटी स्थापित करने में कितनी प्रगति हुई है; और

(ग) पिछले दो वर्षों के दौरान एफपीओ को प्राप्त कुल एफडीआई सहित एफपीओ में एफडीआई आकर्षित करने के लिए सरकार द्वारा क्या उपाय किए गए हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री(कुमारी शोभा कारान्दलाजे):

(क): सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एम/ओ एमएसएमई) तथा कृषि एवं किसान कल्याण मंत्रालय की किसान उत्पादक संगठनों (एफपीओ) से संबंधित स्कीमों से लाभान्वित महिलाओं और हाशिए पर रहने वाले समुदायों की संख्या तथा उन्हें सहायता प्रदान करने के लिए की गई विशेष पहलों का ब्यौरा **विवरण** में दिया गया है।

(ख): कृषि एवं किसान कल्याण मंत्रालय एफपीओ को बीज, कीटनाशक और उर्वरक लाइसेंस प्राप्त करने तथा कृषि इनपुट कंपनियों के माध्यम से डीलरशिप प्रदान करने में सहायता करता है। इस सहायता से एफपीओ डीलर/वितरक के रूप में कार्य करने और आय सृजित करने में सक्षम होते हैं। यह मंत्रालय भी एफपीओ को संस्थागत खरीदारों से जोड़कर तथा ओएनडीसी, ई-नाम आदि जैसे ई-कॉमर्स प्लेटफॉर्म के माध्यम से सहायता करता है।

(ग): "10,000 एफपीओ के गठन और संवर्धन स्कीम" के अंतर्गत गठित एफपीओ में कोई एफडीआई प्राप्त नहीं हुआ है।

विवरण

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एम/ओ एमएसएमई) तथा कृषि एवं किसान कल्याण मंत्रालय की किसान उत्पादक संगठनों (एफपीओ) से संबंधित स्कीमों से लाभान्वित महिलाओं और हाशिए पर रहने वाले समुदायों की संख्या तथा उन्हें सहायता प्रदान करने के लिए की गई विशेष पहलों का ब्यौरा

एमएसएमई मंत्रालय महिलाओं और हाशिए पर रहने वाले समुदायों में उद्यमशीलता को बढ़ावा देने के लिए कई स्कीमों का कार्यान्वयन करता है। मंत्रालय का प्रमुख कार्यक्रम "प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) उद्यमियों को गैर-कृषि क्षेत्र में नए उद्यम स्थापित करने के लिए सहायता प्रदान करता है। इसका उद्देश्य परंपरागत कारीगरों/ग्रामीण और शहरी बेरोजगार युवाओं को ग्रामीण क्षेत्रों में परियोजना लागत का 25% और शहरी क्षेत्रों में 15% (विनिर्माण क्षेत्र में अधिकतम परियोजना लागत 50 लाख रुपये और सेवा क्षेत्र में 20 लाख रुपये) मार्जिन मनी सब्सिडी प्रदान करके उनके स्थान पर ही रोजगार के अवसर प्रदान करना है। तथापि, अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग, अल्पसंख्यक और महिलाएं, पूर्व सैनिक, दिव्यांग, ट्रांसजेंडर, पूर्वोत्तर क्षेत्र एवं पहाड़ी तथा सीमावर्ती क्षेत्रों और आकांक्षी जिलों जैसी श्रेणियों से संबंधित लाभार्थियों के लिए, मार्जिन मनी सब्सिडी ग्रामीण क्षेत्रों में 35% और शहरी क्षेत्रों में 25% है।

एमएसएमई मंत्रालय सूक्ष्म एवं लघु उद्यमों के लिए ऋण गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के माध्यम से सूक्ष्म एवं लघु उद्यमों के लिए क्रेडिट गारंटी स्कीम का भी कार्यान्वयन करता है। सभी पात्र कार्यकलापों के लिए बिना किसी संपार्श्विक प्रतिभूति और तीसरे पक्ष की गारंटी के एमएसई को उनके

द्वारा दी जाने वाली ऋण सुविधाओं के लिए सदस्य ऋणदाता संस्थानों को ऋण गारंटी प्रदान की जाती है।

इन स्कीमों से लाभान्वित महिलाओं और हाशिए पर रहने वाले समुदायों के स्वामित्व वाले उद्यमों की संख्या नीचे दी गई है:

स्कीम	वर्ष	लाभान्वित उद्यमियों की सं.		
		महिला	अ. जा.	अ. ज. जा.
पीएमईजीपी	वि.व. 2022-23	3,2626	9,142	4,850
	वि.व. 2023-24	36,806	10,364	4,681
	वि.व. 2024-25	10,703	5,001	2,798
सीजीटीएमएसई	वि.व. 2022-23	3,65,582	70,812	21,849
	वि.व. 2023-24	4,25,865	1,01,863	27,926
	वि.व. 2024-25	3,01,164	68,198	19,936

कृषि एवं किसान कल्याण मंत्रालय की '10,000 एफपीओ का गठन एवं संवर्धन' स्कीम के अंतर्गत 9,411 एफपीओ का गठन किया गया है, जिसमें 26.17 लाख लाभार्थी किसान शामिल हैं। इनमें से 9.72 लाख महिला किसान, 3.72 लाख अनुसूचित जनजाति किसान, 2.89 लाख अनुसूचित जाति किसान और 11.79 अन्य पिछड़ा वर्ग किसान हैं। एफपीओ को क्षमता निर्माण प्रशिक्षण, बाजार और ऋण लिंकेज के अलावा एफपीओ प्रबंधन लागत, इक्विटी अनुदान और ऋण गारंटी सुविधा के रूप में धन उपलब्ध कराया जाता है।

GHAGGAR RIVER

2976. **KUMARI SELJA**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the water of the Ghaggar River, which is passing through Punjab, Himachal Pradesh and parts of Haryana, is suitable for drinking and irrigation purposes and if so, the details thereof;

(b) whether the water of the said river has been tested and if so, the details thereof along with its TDS level; and

(c) whether the said river has been found polluted/contaminated and the water is unsuitable for drinking and irrigation and if so, the details thereof along with the plan to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) to (c) As per the last report published by CPCB in November, 2022, two polluted stretches on Ghaggar river; one stretch each in the States of Punjab and Haryana have been identified. Based on water quality monitoring results of Ghaggar river for the year 2023, CPCB has informed that Total Dissolved Solids (TDS) were observed in the range of 198-1068 miligram per litre (mg/l) in the State of Haryana and 248-2010 mg/l in Punjab. Also, Ghaggar river is found complying the Designated Best Use Water Quality Criteria for Class E (Irrigation, Industrial Cooling) during the period. Surface waters, depending upon the water quality, require conventional treatment and disinfection to make it suitable for drinking purposes.

It is the primary responsibility of States/UTs and local bodies to ensure required treatment of sewage and industrial effluents, before discharging into recipient water bodies or land for prevention and control of pollution therein.

For conservation of rivers in the country in non-Ganga Basin, this Ministry has been supplementing efforts of the States/UTs by providing financial and technical assistance under the Centrally Sponsored Scheme of National River Conservation Plan. Under the scheme, sewage treatment capacity of 15 million litres per day (MLD) was created in different towns in Punjab for conservation of Ghaggar river.

Punjab Pollution Control Board has informed that to treat waste water from the towns in the catchment of river Ghaggar, 28 STPs of total capacity 291.7 MLD have been installed and 15 STPs of 97 MLD are under construction. Haryana State Pollution Control Board has informed that sewage treatment capacity of 588 MLD has been created in river catchment in the State under the Ghaggar Action Plan.

FOUR-LANING OF HYDERABAD-KALWAKURTHY SECTION OF NH-765

2977. **SHRI VAMSI KRISHNA GADDAM:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received any requests from the State Government of Telangana including letters dated December 10, 2023 and discussions held on June 26, 2024, to expedite the Detailed Project Report (DPR) for the four-laning of the Hyderabad-Kalwakurthy section of NH-765;

(b) if so, the current status of the DPR preparation and timeline for its completion;

(c) whether tenders for the project have been called and if not, the reasons for the delay;

(d) the estimated cost of the project and the funding arrangement proposed by the UnionGovernment; and

(e) the steps taken to ensure the timely execution of this project to enhance regional connectivity?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e) Development of National Highways is a continuous process. Government keeps on receiving proposals from various State Governments including state of Telangana for declaration/ upgradation/ development of NHs. Decisions are taken based on out come of DPR, fulfilment of the criteria, requirement of connectivity, inter-se priority and availability of funds. As far as the proposal of four-laning of the Hyderabad-Kalwakurthy section of NH-765 is concerned, the DPR work has been taken up.

SALINITY IN WATER BODIES IN RAIGAD

2978. **SHRI TATKARE SUNIL DATTATREY**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether it is a fact that about 32,000 hectares of land along the coast and creeks have become saline which resulted in decline of crop yielding drastically due to broken bunds in some areas of Raigad district of Maharashtra and if so, the details thereof;

(b) whether it is also a fact that the groundwater in the said areas has become unsuitable for irrigation due to salinity and if so, the details thereof; and

(c) the steps taken/being taken by the Government to restore the broken bunds in Raigad district to reduce the salinity in water bodies?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) and (b) Planning, funding, execution and maintenance of water resources projects, including construction and maintenance of bunds lies in the domain of the concerned State Governments. Role of Government of India is limited to providing technical support and in some cases, partial financial assistance under the existing schemes. However, Central Ground Water Board (CGWB) under this ministry generates ground water quality data of the country including Maharashtra state on a regional scale as part of its ground water quality monitoring program and various scientific studies.

Government of Maharashtra has informed that in Raigad district there are 165 saline embankments (Kharland Bunds). Out of these, 72 numbers of schemes have been renovated before 15 years. Raigad district falls in heavy rainfall region and high tidal zone. Because of heavy rainfall in monsoon season and high spring tides, these old schemes have been severely eroded and deteriorated. Hence, there are frequent breaches of these schemes during heavy rainfall and high tide. But emergency repairs of these breached sections are immediately done with available funds to avoid intrusion of saline water in agricultural land.

During the year 2023-24, a total of 50 groundwater samples were collected by CGWB from Raigad district, Maharashtra. The chemical analysis of these samples indicates that two samples i.e. Sukeli and Dapoli from Roha block exhibited high electric conductivity (EC) of 3,864 and 19,200 µs/cm respectively; while, the remaining 48 samples recorded EC values below 1500 µS/cm.

Further, suitability of ground water for irrigation not only depends on EC but also depends on Percent Sodium, Sodium absorption values, Residual Sodium Carbonate, Soil type and crop management practices.

(c) As a short term measure in order to protect area under Kharland bunds, the works are carried out by the Government of Maharashtra at the places where there is disturbance of the bunds due to heavy rainfall and spring tides. As long-term measures, renovation of Kharland bunds has been undertaken by Government of Maharashtra. Some of the recent interventions are as follows.

i. Through Maharashtra State fund, 5 schemes (Kalai, Burdi, Jamrutkhar, Tokekhar and Warathi) have been renovated in year 2023-24 resulting in protection of 171 hectares of land. 8 schemes to protect 1,345 hectares of land (Vadhav Borze, Mankule Sonkotha Hashivare, Wave Potage, Shenvai Pahal, Banumarium, Kandalwada, Kudgaon Harvit and Khargaon Budruk) are ongoing.

ii. Under National cyclone risk mitigation program (NCRMP), renovation of two kharland schemes (Narvel Benavale and Kachali Pitkari) has been completed in March 2024. Due to these two schemes, total 1,722 hectares area has been protected.

iii. Through Maharashtra State fund, 6 schemes for protection of 1,728 hectare land (Shahabaj, Dhakatapada Shahapur, Manoranjan, Walake Satirde, Karanjavira and Mahadevkhar Mhalunge) have been sanctioned by Government of Maharashtra during 2023-24. In addition, Government of Maharashtra has sanctioned 14 schemes during 2023-24 for protection of 1,735 hectare area under Konkan Disaster Mitigation (Konkan Package) Programme.

IMPLEMENTATION OF FMBAP IN WEST BENGAL

2979. **SHRI ISHA KHAN CHOUDHURY**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the actual amount of the funds provided to West Bengal as Central Assistance exclusively for flood and erosion reconstruction under the Flood Management and Border Areas Programme (FMBAP) since the beginning of the XI Plan, year-wise;

(b) the actual funds provided to Malda and Murshidabad districts by the State Government of West Bengal exclusively for flood and erosion reconstruction during the said Plan, year-wise;

(c) whether the relief work such as provision of Tarpaulins and foodstuff are being undertaken under FMBAP and if so, the details thereof; and

(d) the amount of the funds utilized exclusively for actual reconstruction/construction of flood and erosion related infrastructure as well as relief work?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (**DR. RAJ BHUSHAN CHOUDHARY**):

(a) Ministry had implemented Flood Management (FMP) during XI and XII Plan for providing Central Assistance to States for works related to river management, flood control, anti-erosion, etc. which subsequently continued as a component of "Flood Management and Border Areas Programme" (FMBAP) for the period from 2017-18 to 2020-21 and further extended up to March 2026 with limited outlay. Central Assistance (CA) released to the State of West Bengal since the beginning of the XI Plan is given at **STATEMENT** .

(b) Three flood management projects with an estimated cost of Rs. 490.73 crore of Murshidabad districts of West Bengal have been included for funding under FMBAP scheme and central

assistance amounting to Rs. 159.36 Crore has been released to State. At present no funding proposal is pending with the Government.

(c) The relief work such as provision of Tarpaulins and foodstuff are not being undertaken under FMBAP.

(d) Central Assistance (CA) released to the State of West Bengal under FMBAP since the beginning of the XI Plan is Rs 1282.11 Cr. State Government provides relief assistance from State Disaster Response Fund (SDRF) already placed at their disposal as per Government of India's approved norms. Total Rs. 4009.60 Crore under State Disaster Response Fund (SDRF) and Rs. 3558.74 Crore under National Disaster Response Fund (NDRF) has been released to State Government during the years 2019-20 to 2023-24.

STATEMENT

Year wise Central Assistance (CA) released to the State of West Bengal since the beginning of the XI Plan

Amount in Rs. crore

Yearwise fund released under FMBAP							
Funds Released (XI Plan)	**Funds Released (XII Plan)**	**Funds Released during XI and XII Plan**	**Central Assistance Released**				**Total Central Assistance released since inception**
			2017-18	**2018-19**	**2019-20**	**2021-22**	
771.75	194.75	966.5	65.03	89.312	117.12	44.15	**1282.11**

CONSTRUCTION OF FOUR LANE ROAD ON NH-49

2980. **SHRI PRADEEP PUROHIT:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is a proposal to construct a 4-lane road on NH-49 in Brajarajnagar, and if so, the budget allocated for this project;

(b) whether there is a proposal for the construction of a bridge over the IB river on NH-49, along with the estimated budget for the same;

(c) the current status of these proposals; and

(d) whether these projects have not been sanctioned, if so, the reasons for the delay or non-sanctioning?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI) :

(a) to (d) Development of National Highway (NH) is a continuous process. Project are sanctioned based on the fulfilment of the criteria, requirement of connectivity, inter-se priority and synergy with PM Gati Shakti National Master Plan. As regard to construction of bridge over the IB river on NH-49, the work has been awarded at an amount of Rs 33.50 Crore. Further, the Detailed Project Report (DPR) for 4-laning of Kanaktora- Brajarajnagar -Jharsuguda section of NH-49 is also awarded.

APPLICATIONS UNDER PRADHAN MANTRI VISHWAKARMA YOJANA

2981. **SHRI B Y RAGHAVENDRA:**

SHRI BHARTRUHARI MAHTAB:

SHRI HARENDRA SINGH MALIK:

DR. RAJEEV BHARADWAJ:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the total number of applications submitted under the Pradhan Mantri Vishwakarma Yojana (PMVY), State-wise and district-wise in Karnataka;

(b) the success rate of applications for this scheme in the country particularly in Karnataka

including Shivamogga Lok Sabha Constituency and the financial support being provided to beneficiaries under the PMVY;

(c) the number of individuals currently undergoing training under the Pradhan Mantri Vishwakarma Yojana in the country, particularly in Karnataka including Shivamogga Lok Sabha Constituency;

(d) the common reasons for the rejection of applications under this scheme;

(e) the number of castes likely to be benefitted under the scheme;

(f) the major challenges in the implementation of the scheme; and

(g) whether the Government proposes to set up markets at the local (district/tehsil) level to sell handicrafts/ handloom products and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The PM Vishwakarma Scheme was launched by the Hon'ble Prime Minister on 17.09.2023. Since the inception of the Scheme, as of 06.12.2024, a total of 2,60,91,923 applications have been received on the PM Vishwakarma Portal. The State/UT-wise of total number of applications received under the Scheme is at **STATEMENT -I**. The district-wise total number of applications for Karnataka is at **STATEMENT -II.**

(b): The State/UT-wise total number of successfully registered applications is at **STATEMENT -I.** The district-wise total number of successfully registered applications for Karnataka is at **STATEMENT -II.** Financial support is provided through collateral-free Enterprise Developmental loans at a concessional interest rate of 5%, with a total loan assistance amount of Rs.3,00,000. Beneficiaries can avail themselves of the first loan tranche of up to Rs.1,00,000 and the second loan tranche of up to Rs.2,00,000 after repaying the first tranche. The Government of India provides an interest subvention of up to 8%. Under the Digital Transactions Incentive, beneficiaries receive Re 1 per eligible digital transaction, up to a maximum of 100 eligible transactions per month, as a digital payout or receipt incentive.

(c): The State/UT-wise total number of beneficiaries who have completed basic skill training is at **STATEMENT -I.** The district-wise total number of beneficiaries who have completed basic skill training for Karnataka is at **STATEMENT -II.**

(d): Under PM Vishwakarma, the common reasons for the rejection of applications on the PM Vishwakarma Portal include the applicant does not belong to the specified area, the applicant does not belong to the specified trade, the applicant has a government employee in the family, another family member has already applied, etc.

(e): The beneficiaries under the Scheme include General, Other Backward Classes (OBC), Scheduled Castes (SC), and Scheduled Tribes (ST).

(f): There are no major challenges identified in the implementation of the Scheme.

(g): PM Vishwakarma scheme provides marketing support to beneficiaries in the form of quality certification, branding, advertising, publicity and other marketing activities. Under the Scheme, trade fairs and exhibitions are organized at the State level to promote beneficiaries, their crafts and skills.

STATEMENT -I

State/UT-wise details of total applications, registrations, and skill trainings completed under the PM Vishwakarma Scheme from 17.09.2023 to 06.12.2024

S. No.	STATE/UT	NUMBER OF APPLICATIONS	NUMBER OF REGISTRATIONS	NUMBER OF SKILL TRAININGS IMPARTED
1.	ANDHRA PRADESH	21,19,084	1,99,223	99,587
2.	ARUNACHAL PRADESH	10,865	1,104	52
3.	ASSAM	7,02,426	1,03,063	49,190
4.	BIHAR	17,60,549	98,687	32,542
5.	CHHATTISGARH	9,77,439	1,13,344	52,445
6.	GOA	35,043	17,355	4,390
7.	GUJARAT	14,87,809	2,02,961	1,43,954
8.	HARYANA	7,09,844	29,318	13,569
9.	HIMACHAL PRADESH	1,81,885	18,791	6,441
10.	JAMMU AND KASHMIR	4,64,003	1,48,475	1,08,176
11.	JHARKHAND	4,12,986	34,022	18,860
12.	**KARNATAKA**	**30,56,158**	**5,30,820**	**3,20,017**
13.	KERALA	56,259	20,436	4,848
14.	MADHYA PRADESH	30,71,653	2,13,320	94,418
15.	MAHARASHTRA	26,09,799	2,25,961	1,06,843
16.	MANIPUR	76,348	10,818	2,417
17.	MEGHALAYA	11,178	243	17
18.	MIZORAM	11,313	2,608	241
19.	NAGALAND	21,259	2,816	732
20.	ODISHA	6,65,623	91,704	28,354
21.	PUNJAB	1,73,614	9,104	2,806
22.	RAJASTHAN	20,36,848	2,05,684	1,25,790
23.	SIKKIM	4,559	1,934	255
24.	TAMIL NADU	8,52,671	1	0
25.	TELANGANA	3,40,095	68,234	43,578
26.	TRIPURA	53,829	19,969	11,212
27.	UTTAR PRADESH	30,78,308	1,47,668	49,115
28.	UTTARAKHAND	2,74,424	18,836	6,422
29.	WEST BENGAL	7,78,105	1	0

30.	ANDAMAN AND NICOBAR ISLANDS	2,005	714	327
31.	CHANDIGARH	1,128	241	56
32.	DAMAN AND DIU AND DADRA AND NAGAR HAVELI	6,577	702	86
33.	DELHI	35,917	641	13
34.	LADAKH	5,607	3,543	1,524
35.	LAKSHADWEEP	1,425	660	0
36.	PUDUCHERRY	5,288	560	44
	TOTAL	**2,60,91,923**	**2,54,3561**	**13,28,321**

STATEMENT -II

District-wise details of total applications, registrations, and skill trainings completed for Karnataka under the PM Vishwakarma Scheme from 17.09.2023 to 06.12.2024 are as follows:

S. No.	STATE/UT	NUMBER OF APPLICATIONS	NUMBER OF REGISTRATIONS	NUMBER OF SKILL TRAININGS IMPARTED
1.	BAGALKOTE	94,293	3,665	1,975
2.	BALLARI	1,13,424	23,161	16,120
3.	BELAGAVI	2,62,415	20,255	11,400
4.	BENGALURU RURAL	40,055	7,719	4,358
5.	BENGALURU URBAN	1,77,420	12,269	4,140
6.	BIDAR	1,57,896	32,782	23,591
7.	CHAMARAJANAGARA	1,04,311	27,316	15,103
8.	CHIKKABALLAPURA	1,02,625	20,739	15,478
9.	CHIKKAMAGALURU	46,819	6,253	3,632
10.	CHITRADURGA	1,41,604	39,408	27,961

11.	DAKSHINA KANNADA	24,876	6,848	4,119
12.	DAVANGERE	1,14,758	20,910	15,247
13.	DHARWAD	1,25,814	10,576	7,182
14.	GADAG	63,504	6,217	3,639
15.	HASSAN	69,797	10,265	6,344
16.	HAVERI	88,048	6,163	4,070
17.	KALABURAGI	1,06,419	11,745	6,448
18.	KODAGU	9,529	2,437	1,187
19.	KOLAR	1,00,773	37,509	22,893
20.	KOPPAL	1,14,187	16,864	11,271
21.	MANDYA	97,993	19,240	9,460
22.	MYSURU	1,71,401	32,353	14,834
23.	RAICHUR	1,42,269	24,907	18,672
24.	RAMANAGARA	39,869	8,737	5,070
25.	**SHIVAMOGGA**	**91,408**	**14,490**	**9,353**
26.	TUMAKURU	1,94,081	62,629	29,881
27.	UDUPI	16,937	6,741	4,051
28.	UTTARA KANNADA	46,840	8,879	3,624
29.	VIJAYANAGAR	77,513	14,426	9,017
30.	VIJAYAPURA	56,670	1,216	614
31.	YADGIR	62,610	14,101	9,283
	TOTAL	**30,56,158**	**5,30,820**	**3,20,017**

FINANCIAL ASSISTANCE TO TRIBALS

2982. DR. HEMANT VISHNU SAVARA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has provided any financial assistance to tribal dominated Palghar

district for entrepreneurship, education, and self-reliance; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (b): Ministry of Tribal Affairs is implementing various schemes/programmes for the welfare and development of the of the Scheduled Tribes (STs) in the country including Palghar District of Maharashtra.

Eklavya Model Residential School (EMRS) was started in the year 2018-19 to provide quality education at par with Navodaya Vidyalaya to the tribal children in their own environment. Under the new scheme, Government decided to establish 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). 288 EMRS schools were initially funded under Grants under Article 275(1) of the Constitution, which are being upgraded as per the new model. Accordingly, Ministry has set the target to set up total of 728 EMRSs benefiting around 3.5 lakh ST students across the country. Ministry of Tribal Affairs approved 39 EMRSs in Maharashtra, out of which 37 EMRSs are reported to be functional. Ministry has approved 7 EMRSs in Palghar district, out of which 5 are reported to be functional. Ministry releases funds to National Education Society for Tribal Students (NESTS) and NESTS further releases funds to States/ UTs/ PSUs/ Construction Agencies/ State Societies as per their requirements for construction of EMRSs and recurring cost

for running of the schools. NESTS has released Rs. 12,919.16 lakh in 2022-23 and Rs. 8,525.91 lakh in 2023-24 to Maharashtra.

Ministry is also implementing schemes – Pre- Matric Scholarship to ST students, Post- Matric Scholarship to ST students, National Scholarship for Higher Education for ST students, National Fellowship for ST students, National Overseas for ST students for providing scholarship to ST students in the country.

Under Pradhan Mantri Janjati Adivasi NyayMaha Abhiyan (PM JANMAN), Ministry of Tribal Affairs has approved 30 multi-purpose centres (MPCs) with total approved funds of Rs.1800 lakhs (@Rs.60 lakhs per MPC) in Palghar district, Maharashtra which are aimed at providing multiple services including health, nutrition, skilling etc to PVTG habitations.

In Palghar district of Maharashtra, under the Pradhan Mantri Janjatiya Vikas Mission (PMJVM) scheme, TRIFED has sanctioned 5 Van Dhan Vikas Kendras (VDVKs) amounting to Rs. 75 lakhs, associated with about 1500 members in Palghar district of Maharashtra. Additionally, under the PM-JANMAN, TRIFED has sanctioned 8 VDVKs in Palghar district with a financial outlay of Rs. 36.25 lakhs, associated with about 725 Particularly Vulnerable Tribal Groups (PVTG) members.

National Scheduled Tribes Finance and Development Corporation (NSTFDC), under Ministry of Tribal Affairs (MoTA) has extended financial assistance in the form of concessional loans to the tribal dominated Palghar district. This financial assistance is given through the implementing agencies in

the State of Maharashtra for self-employment. NSTFDC has disbursed ₹324 lakh covering 162 tribal beneficiaries in Palghar district (Maharashtra) for various activities including Agriculture Service Centre, Brick Business, Buffalo Rearing, Poultry Farming, Goat Rearing, Flour Mill, Hotel Dhaba, Egg and Chicken Shops, Vegetable and Fish Retailing, Grocery Store, Garage, Cargo Vehicle, Decorators and Online Seva Kendra.

The Ministry has approved VDPs of 1542 villages of Maharashtra (95 villages in Palghar District) under Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY). The Ministry has released an amount of Rs. 134.85 crores to the State of Maharashtra under the scheme.

DhartiAabaJanjatiya Gram Utkarsh Abhiyan (DA-JGUA) has been launched which will cover more than 63000 villages including the villages covered under PMAAGY. Maharashtra will have 4975 villages under DA-JGUA. The State Govt has been advised to cover these villages under DA- JGUA, which is more structured version of PMAAGY with dedicated convergence of funds and saturation for key interventions from line Ministries and State departments. It envisages providing dedicated funds for multi-sectoral interventions through convergence of specific schemes of line Ministries/Departments.

Survey on Black Spots on NHs

2983. **SHRI PRABHAKAR REDDY VEMIREDDY:**

SHRI PUTTA MAHESH KUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has conducted any study / survey regarding black spots in National Highways across the country during the last five years;

(b) the details regarding the list of accident black spots recognized, district-wise in Andhra Pradesh, especially in Nellore and Eluru districts;

(c) the details regarding the total number of accidents and fatal casualties caused at accident black spots identified, during the last five years, district-wise in Andhra Pradesh, especially in the said districts;

(d) whether the Government has undertaken any steps to reduce the number of accident black spots across country during the last five years;

(e) if so, the details regarding the same and funding allocated and utilized, State-wise, especially in Andhra Pradesh; and

(f) whether the Government has undertaken to raise awareness of accident black spots on National Highways; if so, the details regarding the same?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) Based on data on accidents involving fatalities and grievous injuries, Government has identified 13,795 black spots on the National Highways.

(b) and (c) Details are enclosed as **STATEMENT** .

(d) and (e) Government has taken steps for immediate short-term measures like road markings, signages, crash barriers, road studs, delineators, closure of unauthorized median openings, traffic calming measures, etc. at the accident

black spots. Long-term measures like improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. are taken for permanent rectification of black spots. Short-term rectification measures have been completed on 9,525 black spots and permanent rectification measures of 4,777 black spots have been completed.

No separate allocation of funds is made for rectification works on road accident black spots which are executed either as part of on-going NH development works or on standalone basis. However, details of funds allocated and expenditure incurred during the last three years for development and maintenance of National Highways in the State of Andhra Pradesh including rectification of road accident black spots are as under:

Year	Allocation (Rs. in crore)	Expenditure (Rs. in crore)
2019-20	6618	6618
2020-21	4281	4281
2021-22	5,890	5,890
2022-23	6,957	6,957
2023-24	11,440	11,440
2024-25	6721	5797

(f) Yes, Sir, Government in Ministry of Road Transport and Highways administers Road Safety Advocacy Scheme to provide financial assistance to various agencies for raising awareness about road safety and for administering road safety programs. Further, National Road Safety Month/Week is observed every year for spreading awareness and strengthening road safety. Government also administers scheme for setting up of Institutes of Driving Training and Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at State/district level across the country.

STATEMENT

District-wise Road Accident Black Spots including No. of Accidents and No. of Casualties during 2016-2021 at such black spots:

Sl. No.	District	No. of Black Spots	No. of Accidents	No. of casualties
1	AlluriSitharamaRaju	2	16	8
2	Anakapalli	24	279	149
3	Anantapuramu	84	777	441
4	Annamayya	26	212	151
5	Bapatla	10	95	70
6	Chittoor	41	332	149
7	East Godavari	103	1123	860

8	Eluru	21	142	93
9	Guntur	43	775	528
10	Kakinada	32	273	147
11	Dr. B. R. AmbedkarKonaseema	9	73	48
12	Krishna	78	697	436
13	Kurnool	84	718	465
14	Nandyal	4	34	17
15	NTR	58	520	304
16	Palnadu	10	117	70
17	ParvathipuramManyam	5	43	19
18	Prakasam	42	535	273
19	Sri PottiSriramulu Nellore	71	692	603
20	Sri SathyaSai	13	120	90
21	Srikakulam	52	434	222
22	Tirupati	34	341	197
23	Visakhapatnam	102	1554	475
24	Vizianagaram	133	1157	628
25	West Godavari	70	805	394
26	YSR	51	373	254
	Total	1202	12237	7091

जनजातीय समुदायों को भूमि अधिकार

2984. **श्री दुलू महतो:**

क्या **जनजातीय कार्य मंत्री** यह बताने की कृपा करेंगे किः

(क) झारखंड में जनजातीय समुदायों के भूमि अधिकारों की रक्षा हेतु सरकार की योजनाओं का ब्यौरा क्या है;

(ख) जनजातीय क्षेत्रों में भूमि अधिग्रहण के मामलों के संबंध में क्या सुधार कार्य किए जा रहे हैं;

(ग) सरकार द्वारा जनजातीय क्षेत्रों में शिक्षा की स्थिति में सुधार लाने के लिए कौन-कौन सी योजनाएं कार्यान्वित की जा रही हैं; और

(घ) जनजातीय समुदायों की गुणवत्तापूर्ण स्वास्थ्य सेवाओं तक पहुंच सुनिश्चित करने हेतु सरकार की क्या कार्यनीतियां हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) और (ख):अनुसूचित जनजाति और अन्य परंपरागत वन निवासी वन अधिकार मान्यता अधिनियम 2006" (संक्षेप में एफआरए) का उद्देश्य जनजातीय समुदायों और अन्य वन-आश्रित लोगों के वन संसाधनों और भूमि पर अधिकारों को मान्यता देना और उन्हें निहित करना है। एफआरए और उसके तहत बनाए गए नियमों के अनुसार, झारखंड सहित संबंधित राज्य सरकारें/संघ राज्यक्षेत्र प्रशासन अधिनियम के विभिन्न प्रावधानों के कार्यान्वयन के लिए जिम्मेदार हैं।

जनजातीय कार्य मंत्रालय, "अनुसूचित जनजाति और अन्य परंपरागत वन निवासी वन अधिकार मान्यता अधिनियम 2006" (संक्षेप में एफआरए) के विधायी मामलों की निगरानी और प्रशासन के लिए नोडल मंत्रालय होने के नाते, अधिनियम के समुचित कार्यान्वयन को सुनिश्चित करने के लिए विभिन्न पहलुओं पर समय-समय पर निदेश और दिशा-निर्देश जारी करता रहा है। एफआरए के प्रभावी कार्यान्वयन के लिए राज्य जनजातीय कल्याण विभाग (झारखंड सहित) और संबंधित प्राधिकारियों के साथ समय-समय पर नियमित रूप से समीक्षा बैठकें आयोजित की जा रही हैं। झारखंड सरकार द्वारा दी गई जानकारी के अनुसार, वन अधिकार अधिनियम के तहत व्यक्तियों और समुदायों को

अधिकार-पत्र प्रदान करने और मान्यता देने के लिए नवंबर 2023 में**"अबुआ वीर दिशोम अभियान"**शुरू किया गया है।हाल ही में, भारत सरकार ने**'धरती आबा जनजातीय ग्राम उत्कर्ष अभियान'(डीएजेजीयूए)**शुरू किया है, जो अन्य बातों के साथ-साथ एफआरए के प्रभावी कार्यान्वयन और विभिन्न सरकारी योजनाओं (आवास,पीएम किसान सम्मान निधि, पशुपालन विभाग की योजनाएं, कृषि विभाग, मत्स्य पालन विभागसे संबंधित) के लाभों को उनका सामाजिक आर्थिक विकास सुनिश्चित करने के लिएएफआरए पट्टा धारकों तक पहुंचाने पर केंद्रित है। अभियान के तहत, मंत्रालय ने पंचायती राज मंत्रालय की मदद से ग्राम पंचायतों, ग्राम सभा, उप-मंडल और जिला स्तर के अधिकारियों के निर्वाचित प्रतिनिधियों के लिए एफआरए, पेसा, संवैधानिक प्रावधानों और अजजा को सुरक्षा प्रदान करने के लिए विभिन्न कानूनों और भूमि अधिग्रहण या विकास परियोजनाओं के कार्यान्वयन के मामले में क्षमता निर्माण कार्यक्रम शुरू किए हैं। प्रावधान **विवरण** में हैं।

ग्रामीण विकास मंत्रालय, भूमि संसाधन विभाग (डीओएलआर) जो कि भूमि संबंधी मामलों के लिए केंद्र में नोडल मंत्रालय है, ने सूचित किया है कि भूमि और उसका प्रबंधन भारत के संविधान (सातवीं अनुसूची- सूची II (राज्य सूची)- प्रविष्टि संख्या (18) के तहत राज्यों के अनन्य विधायी और प्रशासनिक क्षेत्राधिकार के अंतर्गत आता है। इसके अलावा भूमि अधिग्रहण का कार्यडीओएलआर द्वारा प्रशासित भूमि अधिग्रहण, पुनर्वासन और पुनर्व्यवस्थापन में उचित मुआवजा और पारदर्शिता का अधिकार (आरएफसीटीएलएआरआर) अधिनियम, 2013 सहित, केंद्र और राज्य सरकारों द्वारा विभिन्न केंद्रीय और राज्य अधिनियमों के तहत किया जाता है।

(ग) और (घ):जनजातीय कार्य मंत्रालय जनजातीय क्षेत्रों में शिक्षा और स्वास्थ्य सेवाओं की स्थिति में सुधार के लिए निम्नलिखित योजनाएं क्रियान्वित कर रहा है:

1. एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस), जिसमें20,000 की जनजातीय आबादी और 50% जनजातीय व्यक्तियों के दोहरे मानदंड को पूरा करने वाले ब्लॉकों में 728ईएमआरएस स्थापित किए जा रहे हैं। आज तक, 715 स्कूलों को मंजूरी दी गई है, जिनमें से 476ईएमआरएस कार्यशील हैं, जो 28 राज्यों/केंद्र शासित प्रदेशों के 264 जिलों में 1,33,929 छात्रों को लाभान्वित कर रहे हैं। इसके

अलावा जनजातीय कार्य मंत्रालय डीए-जेजीयूए के तहत जनजातीय बच्चों के लिए राज्य सरकारों द्वारा चलाए जा रहे आश्रम स्कूलों के बुनियादी ढांचे के उन्नयन के लिए केंद्रीय सहायता के साथ राज्यों कीसहायता भी कर रहा है।

2. जनजातीय कार्य मंत्रालय झारखंड राज्य सहित पूरे देश में अनुसूचित जनजाति जनसंख्या के बीच बुनियादी और उच्च शिक्षा को बढ़ावा देने और प्रोत्साहित करने के लिए निम्नलिखित छात्रवृत्ति योजनाएं लागू कर रहा है:

i) अजजा छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति (कक्षा IX और X के लिए)

ii) अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति (कक्षा XI और उससे ऊपर के लिए)

iii) राष्ट्रीय छात्रवृत्ति योजना: उच्चतर अध्ययनों का अध्ययन करने के लिए 265 उच्चतर श्रेणी के संस्थानों में स्नातक/स्नातकोत्तर पाठ्यक्रमों को आगे बढ़ाने के लिए छात्रवृत्ति प्रदान की जाती है।

iv) राष्ट्रीय अध्येतावृत्ति योजना: भारत में एम.फिल या पीएचडी करने के लिए

v) अजजा छात्रों के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्ति: विदेश में उच्च शिक्षा प्राप्त करने के लिए।

3. शिक्षा मंत्रालय के तहत स्कूली शिक्षा और साक्षरता विभाग (डीओएसईएल) समग्र शिक्षा योजना क्रियान्वित कर रहा है। स्कूली शिक्षा के सभी स्तरों पर लैंगिक और सामाजिक श्रेणी के अंतर को पाटना इस योजना के प्रमुख उद्देश्यों में से एक है। यह योजना अजा, अजजा और अल्पसंख्यक समुदायों की सघनता के साथ-साथ नामांकन, प्रतिधारण और लिंग समानता के विभिन्न संकेतकों के प्रदर्शन के आधार पर पहचाने गए विशेष फोकस जिलों (एसएफडी) पर ध्यान केंद्रित करती है। राज्यों और केंद्र शासित प्रदेशों कोकस्तूरबा गांधी बालिका विद्यालयों की स्थापना, उन्नयन और संचालन, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना और संचालन, पीएम-जनमन के तहत 500 पीवीटीजीछात्रावासों की स्थापना और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत 1000 जनजातीय छात्रावासों की स्थापना आदि जैसी विभिन्न गतिविधियों के माध्यम से गुणवत्तापूर्ण शिक्षा के विस्तार के लिए वित्तीय सहायता प्रदान की जाती है।

4. सरकार ने 18 राज्यों और एक केंद्र शासित प्रदेश में रहने वाले 75पीवीटीजी समुदायों के सामाजिक-आर्थिक विकास के लिए प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) भी शुरू किया।मिशन का उद्देश्य 3 वर्षों में सुरक्षित आवास, स्वच्छ पेयजल और शिक्षा, स्वास्थ्य और पोषण, सड़क और दूरसंचार संपर्क, अविद्युतीकृत घरों का विद्युतीकरण और स्थायी आजीविका के अवसरों तक बेहतर पहुँच जैसी बुनियादी सुविधाएँ प्रदान करना है। इन उद्देश्यों को 9लाइन मंत्रालयों द्वारा कार्यान्वित 11 उपायों के माध्यम से पूरा करने की योजना है। पीएम जनमन के तहत दिए जाने वाले शिक्षा और स्वास्थ्य से संबंधित लाभों का विवरण **(नवंबर 2024 तक)** इस प्रकार है:

मंत्रालय	**उपाय**	**स्वीकृतियां**	**वित्तीय स्वीकृतियां (करोड़ रुपए में)**
स्वास्थ्य एवं परिवार कल्याण	सचल औषधालय इकाइयां (एमएमयू)	616 एमएमयू स्वीकृत और क्रियाशील हैं, जिनमें 25 लाख से अधिक लोग आते हैं।	208.7
शिक्षा	छात्रावासों का निर्माण एवं संचालन	194 छात्रावास	476.16

संबंधित मंत्रालयों द्वारा दी गई जानकारी के अनुसार

5. भारत सरकार ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान भी शुरू किया है।अभियान में 17लाइन मंत्रालयों द्वारा कार्यान्वित 25 उपाय शामिल हैं और इसका उद्देश्य 63,843 गांवों में बुनियादी ढांचे के अन्तरों को भरना, स्वास्थ्य, शिक्षा, आंगनवाड़ी सुविधाओं तक पहुंच में सुधार करना और 5 वर्षों में 30 राज्यों/केंद्र शासित प्रदेशों के 549 जिलों और 2,911 ब्लॉकों में 5 करोड़ से अधिक जनजातियों को लाभान्वित करते हुए आजीविका के अवसर प्रदान करना है। अभियान के तहत प्रत्येक मंत्रालय को बजट और लक्ष्य आवंटित किए गए हैं और उन्हें सौंपे गए उपाय को क्रियान्वित करने की जिम्मेदारी दी गई है। अभियान का उद्देश्य अभिसरण और आउटरीच (पहुंच) के माध्यम से संतृप्ति प्राप्त करना है। अभियान के तहत जनजातीय क्षेत्रों में शिक्षा और स्वास्थ्य सुविधाओं में सुधार के लिए 1000 छात्रावास और 1000सचल चिकित्सा इकाइयां स्थापित करने का

प्रावधान है। इसके अलावा इन 63,843 गांवों में रहने वाले सभी पात्र परिवारों को अभियान मोड के माध्यम से आयुष्मान भारत का लाभ प्रदान किया जाएगा।

विवरण

अनुसूचितजनजाति समुदाय के हितों की रक्षा के लिए भारत के संविधान में विशेष प्रावधान हैं, उनमें से कुछ इस प्रकार हैं:

(1) **अनुसूची-V के अंतर्गत संवैधानिक प्रावधान**भूमि अधिग्रहण आदि के कारण जनजातीय आबादी के विस्थापन के विरुद्ध सुरक्षा प्रदान करते हैं। अनुसूचित क्षेत्रों वाले राज्य के राज्यपाल को जनजातियों से भूमि के हस्तांतरण को निषेध या प्रतिबन्धित करने तथा ऐसे मामलों में अनुसूचित जनजातियों के सदस्यों को भूमि के आवंटन को विनियमित करने का अधिकार है। संविधान की अनुसूची V के पैरा 5.2 का मुख्य उद्देश्य अनुसूचित क्षेत्र में किसी जनजातीय व्यक्ति के अलावा किसी अन्य व्यक्ति को अचल संपत्ति हस्तांतरित करने पर पूर्ण प्रतिबंध लगाना है।

(2) **पंचायत (अनुसूचित क्षेत्रों तक विस्तार) अधिनियम, 1996** (संक्षेप में पेसा) में प्रावधान भीहै कि "विकास परियोजनाओं के लिए अनुसूचित क्षेत्रों में भूमि अधिग्रहण करने से पहले तथा अनुसूचित क्षेत्रों में ऐसी परियोजनाओं से प्रभावित व्यक्तियों को पुनः बसाने या पुनर्वासित करने से पहले ग्राम सभा या उचित स्तर की पंचायतों से परामर्श किया जाएगा।"

(3) **अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम** (संक्षेप में एफआरए) 2006 में अधिनियमित किया गया था, जो जनजातीय आबादी के किसी भी विस्थापन से बचने के लिए पर्याप्त सुरक्षा प्रदान करता है, लेकिन जमीनी स्तर पर वन अधिकारों की मान्यता और निहितीकरण की प्रक्रिया में लोकतांत्रिक संस्थाओं को शामिल करने का भी प्रयास करता है।

क) एफ.आर.ए.की धारा 4(2)(4) में यह प्रावधान है कि यह अधिकार विरासत में मिलेगा, लेकिन अधिग्रहणीय या हस्तांतरणीय नहीं होगा और विवाहित व्यक्तियों के मामले में दोनों पति-पत्नी के नाम पर संयुक्त रूप से पंजीकृत होगा तथा एकल व्यक्ति द्वारा संचालित परिवार के मामले में एकल मुखिया

के नाम पर पंजीकृत होगा और प्रत्यक्ष उत्तराधिकारी की अनुपस्थिति में, विरासत में मिला अधिकार निकटतम रिश्तेदार को हस्तांतरित हो जाएगा।

ख) एफआरए की धारा 4(5) में कहा गया है कि "अन्यथा प्रदान किए जाने के अलावा, वन में रहने वाली अनुसूचित जनजाति या अन्य परंपरागत वन निवासी के किसी भी सदस्य को मान्यता और सत्यापन प्रक्रिया पूरी होने तक उसके कब्जे वाली वन भूमि से बेदखल किया या हटाया नहीं जाएगा"।

(4) **अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989**में प्रावधान है कि अनुसूचित जनजाति के सदस्यों को उनकी भूमि या परिसर से गलत तरीके से बेदखल करना या किसी भूमि या परिसर या जल या सिंचाई सुविधाओं पर वन अधिकारों सहित उनके अधिकारों के उपभोग में हस्तक्षेप करना या फसलों को नष्ट करना या वहां से उपज ले जाना अत्याचार का अपराध माना जाएगा और उक्त अधिनियम के तहत दंड के अधीन होगा।

(5) भूमि अधिग्रहण, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013 (आरएफसीटीएलएआरआर अधिनियम, 2013) में अनुसूचित जनजातियों के लिए विशेष प्रावधान हैं, जिन्हें धारा 41 और 42 के तहत स्पष्ट किया गया है।

(i) **आरएफसीटीएलएआरआर अधिनियम की प्रथम अनुसूची**में भूमि स्वामियों के लिए मुआवजे का प्रावधान है। आरएफसीटीएलएआरआर, 2013 की धारा 3(द) (ii) के अनुसार, 'भूमि स्वामी' में वह व्यक्ति शामिल है जिसे एफआरए, 2006 (2007 का 2) या वर्तमान में लागू किसी अन्य कानून के तहत वन अधिकार प्रदान किए गए हैं।

(ii) **आरएफसीटीएलएआरआर की दूसरी अनुसूची**में पहली अनुसूची में दिए गए प्रावधानों के अतिरिक्त सभी प्रभावित परिवारों (भूमि मालिकों और ऐसे परिवारों जिनकी आजीविका मुख्य रूप से अधिग्रहीत भूमि परनिर्भर है) के लिए पुनर्वासन और पुनर्व्यवस्थापन का प्रावधान किया गया है।

(iii) **आरएफसीटीएलएआरआर की तीसरी अनुसूची**पुनर्वास क्षेत्र में उचित रूप से रहने योग्य और नियोजित बस्ती के लिए बुनियादी सुविधाओं का प्रावधान करती है। भूमि अधिग्रहण, पुनर्वासन और आरएफसीटीएलएआरआर अधिनियम, 2013 में उचित मुआवजे और पारदर्शिता का अधिकार

प्रभावित व्यक्तियों/परिवारों की पहचान करने की प्रक्रिया [धारा 3 की उपधारा (ग)], मुआवजे की राशि का निर्धारण और गणना (धारा 26 से 29), साथ ही पुनर्वासन और पुनर्व्यस्थापन प्रक्रियाओं को विकसित करने के लिए तंत्र (अध्याय V और VI) का भी उल्लेख किया गया है।

INCLUSION OF GORKHAS IN THE SCHEDULED TRIBES LIST FOR ASSAM

2985. **SHRI GAURAV GOGOI**:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Union Government has received any proposals from the Government of Assam to include Gorkhas as a sub-caste under Scheduled Tribes in Assam;

(b) if so, the details thereof; and

(c) the timeline of implementation to include the Gorkha community in the scheduled tribes list for Assam?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): There is no proposal pending with this Ministry for inclusion of Gorkhas as a sub-tribe in the Scheduled Tribes list of Assam. Moreover, the Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and

concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities. The recommendation of the concerned State Government is pre-requisite to process the case further.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government.

जनजातीय भाषाओं का संरक्षण

2986. **श्रीमती जोबा माझी:**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास झारखंड की आदिम जनजातियों, जिनकी जनसंख्या लगभग तीन लाख है, द्वारा बोली जाने वाली भाषाओं की लिपियों को संरक्षित और विकसित करने की कोई योजना है क्योंकि उनकी संस्कृति की पहचान वाली भाषा विलुप्त होने के कगार पर है, जो कुल जनजातीय आबादी का लगभग चार प्रतिशत है और जिनमें मुख्य रूप से बिरजिया, कोरवा, माल पहाड़िया, परहैया, सौरिया पहाड़िया, खड़िया जैसी आदिम जनजातियॉं शामिल हैं; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त भाषाओं के संभावित विलुप्त होने के क्या कारण हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) तथा (ख): जनजातीय कार्य मंत्रालय, भारत सरकार, केन्द्रीय प्रायोजित योजना 'जनजातीय अनुसंधान संस्थानों (टीआरआई) को सहायता' के अंतर्गत झारखंड सहित राज्यों/संघ राज्य क्षेत्रों में जनजातीय अनुसंधान संस्थानों (टीआरआई) को आदिम जनजातियों द्वारा बोली जाने वाली भाषाओं सहित जनजातीय भाषाओं और लिपियों के संरक्षण और संवर्धन के लिए नीचे उल्लिखित शुरू की गई परियोजनाओं/गतिविधियों के लिए वित्तीय सहायता प्रदान करता है :

I. जनजातीय भाषाओं में द्विभाषी शब्दकोष और त्रिभाषी प्रवीणता मॉड्यूल तैयार करना।
II. नई शिक्षा नीति 2020 के अनुरूप बहुभाषी शिक्षा (एमएलई) उपाय के तहत जनजातीय भाषाओं में कक्षा I, II और III के विद्यार्थियों के लिए प्रवेशिकाएं (प्राइमर) तैयार करना। जनजातीय भाषाओं में वर्णमाला, स्थानीय कविताएँ और कहानियाँ प्रकाशित करना।
III. जनजातीय साहित्य को बढ़ावा देने के लिए विभिन्न जनजातीय भाषाओं पर पुस्तकें, शोध पत्रिकाएँ (जर्नल्स) प्रकाशित करना।
IV. जनजातीय लोक परंपरा के संरक्षण और संवर्धन के लिए विभिन्न जनजातियों के लोकगीतों और लोककथाओं का दस्तावेजीकरण करना। मौखिक साहित्य (गानों, पहेलियाँ, गीतों (गाथाओं) आदि) एकत्रित करना।
V. सिकल सेल एनीमिया उन्मूलन मिशन के अंतर्गत आने वाले राज्यों में स्थानीय जनजातीय बोलियों में सिकल सेल एनीमिया रोग जागरूकता मॉड्यूल I और निदान और उपचार मॉड्यूल II के बारे में प्रशिक्षण मॉड्यूल का अनुवाद और प्रकाशन।
VI. सम्मेलन, सेमिनार, कार्यशालाएँ और काव्य संगोष्ठियाँ आयोजित करना।

2. इन परियोजनाओं और गतिविधियों के माध्यम से, जनजातीय समुदायों को सम्मेलनों, संगोष्ठियों, कार्यशालाओं और आदान-प्रदान कार्यक्रमों में भाग लेने के लिए प्रोत्साहित किया जाता है। सरकारी आश्रम विद्यालयों के शिक्षकों के साथ-साथ संबंधित समुदायों के भाषा विशेषज्ञ जनजातीय बोलियों और भाषा में शब्दकोष और प्रवेशिकाएं (प्राइमर्स) विकसित करने में शामिल हैं, जो न केवल जनजातीय भाषाओं को संरक्षित और परिरक्षित करता है, बल्कि कक्षा I से III तक जनजातीय छात्रों को बुनियादी शिक्षा (अधिगम) में मदद करता है और जब वे उच्च कक्षाओं में जाते हैं तो उन्हें सहज पारण (ट्रांजीशन) में मदद करता है। टीआरआई कार्यक्षेत्र (फील्ड) के कार्यकर्ताओं (फ्रंट-लाइन कार्यकर्ताओं) के लिए जनजातीय भाषा प्रशिक्षण कार्यक्रम भी आयोजित करता है।

3. इसके अलावा, नई शिक्षा नीति में यह भी निर्धारित है कि छोटे बच्चे अपनी घरेलू भाषा और मातृभाषा में जल्दी सीखें और समझें। तदनुसार, केंद्र और राज्य सरकारें शिक्षा प्रदान करने और भाषा के संरक्षण के लिए बहुभाषी नीति को प्रोत्साहित कर रही हैं। जैसा कि शिक्षा मंत्रालय द्वारा सूचित किया गया है, मंत्रालय ने 2013 में केंद्रीय भारतीय भाषा संस्थान (सीआईआईएल), मैसूर के तहत "लुप्तप्राय भाषाओं के संरक्षण और परिरक्षण योजना (एसपीपीईएल)" शुरू की थी। यह परियोजना प्रवेशिकाओँ (प्राइमर्स), द्वि/त्रिभाषी शब्दकोषों (इलेक्ट्रॉनिक और प्रिंट प्रारूप), व्याकरणिक रेखाचित्रों (स्केचेज), सचित्र शब्दावलियों और समुदाय की नृजातीय भाषा विज्ञान प्रोफ़ाइल के रूप में 10,000 से कम लोगों (वक्ताओं) द्वारा बोली जाने वाली भारत की मातृभाषाओं/भारतीय भाषाओं की भाषा और संस्कृति का दस्तावेजीकरण कर रही है। पहले चरण में, उन्होंने 117 जनजातीय भाषाओं की पहचान की है, ताकि उन भाषाओं पर काम किया जा सके, जिन्हें लगभग 10,000 से कम लोगों द्वारा बोला जाता है। सीआईआईएल के सात क्षेत्रीय भाषा केंद्र (आरएलसी) सेवारत और भावी स्कूल शिक्षकों के लिए भाषा शिक्षा में दस महीने का डिप्लोमा प्रदान करते हैं। इनमें से, पूर्वी क्षेत्रीय भाषा केंद्र (ईआरएलसी) और पूर्वोत्तर क्षेत्रीय भाषा केंद्र (एनईआरएलसी) क्रमशः संथाली और बोडो में दस महीने का डिप्लोमा प्रदान करते हैं। संस्थान ने एनसीईआरटी के सहयोग से कई जनजातीय भाषाओं के लिए प्राइमर तैयार किए

हैं। इन प्राइमरों से जनजातीय भाषाओं के बोलने वालों के साथ-साथ इन भाषाओं में शिक्षा देने वालों को भी मदद मिलने की उम्मीद है।

4. जैसा कि सूचित किया गया है, जनजातीय संस्थान, झारखंड ने विलुप्त होती भाषाओं के संरक्षण के लिए उन पर कुल 22 पुस्तकें विकसित और प्रकाशित की हैं।

FLIGHTS FROM INTERNATIONAL AIRPORTS

2987. **SHRI DHAIRYASHEEL SAMBHAJIRAO MANE**

SHRI SUDHEER GUPTA

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether there has been a huge increase in the number of domestic flight passengers in the country during the last three years and if so, the details thereof;

(b) whether it is true that many international airport facilities are less utilized at various airports as private airlines are not allowed to operate services there;

(c) if so, the reasons for not granting the requisite permission therefor;

(d) the list of the private airlines that have expressed their willingness to operate services from various international airports in the country;

(e) whether the Government proposes to allow the private sector airlines to operate flights from international airports; and

(f) if so, the details thereof and the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (f) The details of domestic flight passengers in the country during the last three years is placed at **STATEMENT** .

As per the ongoing Winter Schedule- 2024, 06 scheduled Indian carriers i.e M/s Air India, M/s Air India Express, M/s Indigo, M/s SpiceJet, M/s Alliance Air and M/s Akasa Air have filed to operate scheduled flights from the various airports in the country to the foreign destinations.

Airlines plan their international flight schedule on a specific route based on Bilateral Air services agreement between two countries, market demand and as per their respective company's policies.

STATEMENT

Domestic Passenger Handled at Indian Airports from 2021-22 to 2023-24		
Year	**Passenger (In Million)**	**% Growth wrt previous year**
2021-2022	166.80	58.5%
2022-2023	270.34	62.1%
2023-2024	306.79	13.5%
CAGR 2 Years	**35.6%**	

STATUS OF HIGHWAYS PROJECTS

2988. DR. PRADEEP KUMAR PANIGRAHY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the current status of all highways projects in the country;

(b) the number of accidents took place on National Highways as compared to the State Highways and during the last one year;

(c) the details of all pending road projects of Odisha including six lanning of highway in Ganjam district and Gopalpur Chilika coastal highway project; and

(d) the timeline to complete the pending projects in Odisha?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) Presently 1,304 projectshaving total length of about 31,500 kmof Ministry of Road Transport and Highways (MoRTandH)are under construction (appointed/commenced) in the entire country without attaining any of the various stages of project completion and excluding projects under consideration for termination / foreclosure.

(b) As per latest available information total number of road accidents occurred on NHs (including National Expressways) for calendar year 2022 is 1,51,997, whereas the same for State Highways is 1,06,682.

(c)and (d)Presently 58 MoRTandH projects having total length of about 1,260 kmare under construction (appointed/commenced) in the State of Odisha without attaining any of the various stages of project completion and excluding projects under consideration for termination / foreclosure. All these projects are targeted to be completed by FY: 2026-27.However, there is no ongoing 6-laning NH project in Ganjam district including Gopalpur Chilika coastal highway project.

बैगा जनजाति के लिए पहल

2989. **डॉ. राजेश मिश्रा:**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार द्वारा मध्य प्रदेश की बैगा जनजाति के लिए क्या पहल की गई है;

(ख) मध्य प्रदेश में पीवीटीजी श्रेणी में बैगा आदिवासी लोगों की संख्या कितनी है; और

(ग) मध्य प्रदेश के कितने जिले अब तक बैगा विकास प्राधिकरण के अधिकार क्षेत्र में आ चुके हैं और शेष जिलों के लिए इसका गठन कब तक होने की संभावना है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): मध्य प्रदेश में बैगा पीवीटीजी सहित 18 राज्यों और एक केंद्र शासित प्रदेश में रहने वाले 75 पीवीटीजी समुदायों के सामाजिक-आर्थिक विकास के लिए, माननीय प्रधानमंत्री ने 15 नवंबर 2023 को प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) का शुभारंभ किया था। इस मिशन का उद्देश्य 3 वर्षों में सुरक्षित आवास, स्वच्छ पेयजल और शिक्षा, स्वास्थ्य और पोषण, सड़क और दूरसंचार संपर्क, अविद्युतीकृत घरों का विद्युतीकरण और स्थायी आजीविका के अवसरों तक

बेहतर पहुँच जैसी बुनियादी सुविधाएँ प्रदान करना है। इन उद्देश्यों को 9-लाइन मंत्रालयों द्वारा कार्यान्वित 11 उपायों के माध्यम से पूरा किया जा रहा है। मध्य प्रदेश राज्य में अभियान योजना के तहत इसकी शुरुआत से लेकर अब तक दिए गए लाभों का ब्यौरा **विवरण** में दिया गया है।

(ख): जनगणना 2011 के अनुसार, मध्य प्रदेश में बैगा जनजाति की जनसंख्या 414526 है।

(ग): राज्य सरकार द्वारा दी गई सूचना के अनुसार, मध्य प्रदेश में स्थापित बैगा विकास प्राधिकरण के अंतर्गत 6 जिले, अर्थात् डिंडोरी, मंडला, बालाघाट, उमरिया, शहडोल और अनूपपुर आते हैं। ये वे जिले हैं जहाँ बैगा जनजाति मुख्य रूप से निवास करती है। अन्य जिलों में बैगा विकास प्राधिकरण का विस्तार बैगा जनसंख्या, उनके मुद्दों और आवश्यकताओं के विश्लेषण पर निर्भर करता है।

विवरण

मध्य प्रदेश में पीएम जनमन के तहत दिए गए लाभों का विवरण (21.11.2024 तक)

मंत्रालय	उपाय	स्वीकृतियां	वित्तीय स्वीकृतियां (करोड़ रुपए में)
ग्रामीण विकास मंत्रालय	पक्के मकान	154153 मकान	1575.11
	संपर्क सड़कें	1096.015 किमी सड़क	836.21
जल शक्ति मंत्रालय	पाइप से जलापूर्ति	1310 गांव संतृप्त	उपलब्ध नहीं है
स्वास्थ्य एवं परिवार कल्याण मंत्रालय	सचल चिकित्सा इकाइयां (एमएमयू)	74 एमएमयू स्वीकृत	25.07
महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी केंद्र (एडब्ल्यूसी)	572 आंगनवाड़ी केंद्र	111.24
शिक्षा मंत्रालय	छात्रावास	51 छात्रावास	117.3
विद्युतमंत्रालय	आवासों (घरों) का विद्युतीकरण	29290 आवास	143.39
नवीनएवं नवीकरणीय ऊर्जा मंत्रालय	आवासों (घरों) का विद्युतीकरण	2060 आवास	10.3

दूरसंचारविभाग, संचार मंत्रालय	मोबाइल टावर	102 बस्तियां	18.9
जनजातीय कार्य मंत्रालय	बहुउद्देशीय केंद्र (एमपीसी)	125 एमपीसी	25.99
	वीडीवीके की स्थापना	83 वीडीवीके	2.58

*संबंधित मंत्रालयों द्वारा दी गई जानकारी के अनुसार

महिलाओं के स्वामित्व वाली एमएसएमई

2990. श्री हरीश चंद्र मीना :

श्री धवल लक्ष्मणभाई पटेल :

क्या **सूक्ष्म, लघु और मध्यम उद्यम** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में पिछले पांच वर्षों के दौरान टोंक-सवाई माधोपुर जिले और वलसाड (एसटी) संसदीय निर्वाचन क्षेत्र सहित विशेष रूप से गुजरात और राजस्थान में पंजीकृत सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) की महिला स्वामियों का राज्य-वार प्रतिशत कितना है;

(ख) देश और विशेष रूप से उक्त राज्यों तथा उक्त जिले और संसदीय निर्वाचन क्षेत्र में पंजीकृत एमएसएमई की महिला स्वामियों की वर्तमान संख्या कितनी है;

(ग) देश और विशेष रूप से उक्त राज्यों में वर्ष 2019 और 2013 की तुलना में वर्ष 2024 में महिला स्वामित्व वाले एमएसएमई की संख्या कितनी है; और

(घ) सरकार द्वारा देश और विशेष रूप से राष्ट्रीय राजधानी क्षेत्र दिल्ली, गुजरात और राजस्थान में एमएसएमई में महिलाओं की सहभागिता बढ़ाने के लिए क्या कदम उठाए गए हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) और (ख) : सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) की संशोधित परिभाषा दिनांक 01.07.2020 को अपनाई गई थी। तब से लेकर दिनांक 30.11.2024 तक, देश में उद्यम पंजीकरण पोर्टल (यूआरपी) और उद्यम असिस्ट प्लेटफॉर्म (यूएपी) पर महिला-स्वामित्व वाली कुल 2,20,73,675 एमएसएमई पंजीकृत हो चुकी हैं। पंजीकृत महिला स्वामित्व वाले एमएसएमई का राज्य/संघ राज्य क्षेत्र-वार प्रतिशत तथा विशेष रूप से गुजरात और राजस्थान में, उनकी संख्या, **विवरण** में दी गई है।

दिनांक 30.11.2024 तक टोंक और सवाई माधोपुर जिलों में महिला स्वामित्व वाले कुल 7,803 एमएसएमई ने यूआरपी और यूएपी पर पंजीकरण कराया है, जो राजस्थान के इन जिलों में कुल पंजीकृत एमएसएमई का 13% है।

दिनांक 30.11.2024 तक वलसाड जिले में महिला-स्वामित्व वाले कुल 11,942 एमएसएमई ने यूआरपी और यूएपी पर पंजीकरण कराया है, जो कि गुजरात के वलसाड जिले में कुल पंजीकृत एमएसएमई का 18.24% है।

(ग) : दिनांक 30.11.2024 तक देश में और गुजरात एवं राजस्थान राज्यों में यूएपी सहित यूआरपी पर पंजीकृत महिला स्वामित्व वाले एमएसएमई का विवरण निम्नानुसार है:

महिला स्वामित्व वाले एमएसएमई की संख्या		
वित्त वर्ष	**वर्ष 2020-21 (01.07.2020 से 31.03.2021 तक)**	**सकल योग (30.11.2024 तक)**
अखिल भारत	4,87,287	2,20,73,675
गुजरात	37,146	9,12,052
राजस्थान	29,371	8,15,207

(घ) : सरकार ने राष्ट्रीय राजधानी क्षेत्र दिल्ली, गुजरात और राजस्थान राज्य सहित देश में एमएसएमई में महिलाओं की सहभागिता में वृद्धि के लिए कई प्रयास किए हैं। वे निम्नानुसार हैं:

(i) महिला स्वामित्व वाले एमएसएमई के पंजीकरण के लिए विशेष अभियान।

(ii) महिला उद्यमियों को लाभान्वित करने के उद्देश्य से, वर्ष 2018 में सार्वजनिक खरीद नीति में संशोधन किया गया, जिसके तहत केंद्रीय मंत्रालयों/विभागों/उपक्रमों को अपनी वार्षिक खरीद का कम से कम 3% महिला उद्यमियों से क्रय करना अनिवार्य कर दिया गया है।

(iii) सूक्ष्म और लघु उद्यमों (एमएसई) के लिए क्रेडिट गारंटी योजना के तहत महिला उद्यमियों को समर्थन देने के लिए, वार्षिक गारंटी शुल्क में 10% की रियायत दी जाती है;. अन्य उद्यमियों के 75% की तुलना में महिला स्वामित्व वाले एमएसई को 90% गारंटी कवरेज दी जाती है।

(iv) एमएसएमई मंत्रालय प्रधानमंत्री रोजगार सृजन कार्यक्रम का कार्यान्वयन करता है, जो कि मुख्य रूप से ऋण-संबंधी सब्सिडी कार्यक्रम है जिसका उद्देश्य पारंपरिक कारीगरों और ग्रामीण/शहरी बेरोजगार युवाओं की मदद करके गैर-कृषि क्षेत्र में सूक्ष्म उद्यमों की स्थापना के माध्यम से स्वरोजगार के अवसर का सृजन करना है। इस योजना के तहत साधारण श्रेणी के लाभार्थियों के लिए सब्सिडी दर, शहरी क्षेत्रों में 15% और ग्रामीण क्षेत्रों में 25% है। अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़े वर्ग/अल्पसंख्यक, महिलाएं, सेवानिवृत्त सैनिक, दिव्यांगजन तथा पूर्वोत्तर, पहाड़ी और सीमावर्ती क्षेत्रों के विशेष श्रेणी के लाभार्थियों के लिए सब्सिडी, शहरी क्षेत्रों में 25% और ग्रामीण क्षेत्रों में 35% है।

(v) खरीद और विपणन सहायता योजना के अंतर्गत व्यापार मेलों में महिला उद्यमियों की सहभागिता को 100% सब्सिडी दी जाती है, जबकि अन्य उद्यमियों को 80% सब्सिडी दी जाती है।

(vi) महिलाओं में उद्यमिता को प्रोत्साहित करने के लिए, एमएसएमई मंत्रालय कयर विकास योजना के तहत 'कौशल उन्नयन और महिला कॅयर योजना' लागू करता है, जो कॅयर क्षेत्र में कार्यरत महिला कारीगरों के कौशल विकास के उद्देश्य से एक विशेष प्रशिक्षण कार्यक्रम है।

(vii) एमएसएमई मंत्रालय ने 27.06.2024 को 'यशस्विनी अभियान' की शुरुआत की। इस अभियान का उद्देश्य औपचारिकता, ऋण क्षमता निर्माण और इन योजनाओं के बारे में जागरूकता

पैदा करके मार्गदर्शन पर विभिन्न योजनाओं के माध्यम से पूरे भारत में महिला उद्यमियों को सशक्त बनाना है।

विवरण

दिनांक 01.07.2020 से दिनांक 30.11.2024 तक, महिला-स्वामित्व वाली एमएसएमई और संबंधित राज्य में यूआरपी और यूएपी पर पंजीकृत उनका राज्य/संघ राज्य क्षेत्र-वार प्रतिशत			
क्र.सं.	**राज्य/संघ राज्य क्षेत्र**	**महिला स्वामित्व वाली एमएसएमई**	**महिला स्वामित्व वाले एमएसएमई का प्रतिशत**
1	अंडमान व निकोबार द्वीप समूह	**4,655**	27%
2	आंध्र प्रदेश	**1,332,126**	53%
3	अरुणाचल प्रदेश	**11,683**	43%
4	असम	**331,016**	35%
5	बिहार	**1,525,287**	50%
6	चंडीगढ़	**14,304**	24%
7	छत्तीसगढ़	**412,172**	42%
8	दादरा और नगर हवेली तथा दमन और दीव	**6,739**	25%
9	दिल्ली	**276,746**	27%
10	गोवा	**38,561**	39%
11	गुजरात	**912,052**	28%
12	हरियाणा	**390,068**	27%
13	हिमाचल प्रदेश	**52,568**	22%
14	जम्मू और कश्मीर	**154,080**	23%
15	झारखंड	**550,417**	48%
16	कर्नाटक	**1,656,845**	45%
17	केरल	**606,823**	47%
18	लद्दाख	**4,872**	29%
19	लक्षद्वीप	**446**	23%
20	मध्य प्रदेश	**1,349,621**	38%
21	महाराष्ट्र	**2,535,077**	35%
22	मणिपुर	**65,068**	53%
23	मेघालय	**16,810**	45%

24	मिजोरम	**24,140**	60%
25	नागालैंड	**26,858**	53%
26	ओडिशा	**779,711**	44%
27	पुडुचेरी	**40,235**	49%
28	पंजाब	**491,259**	31%
29	राजस्थान	**815,207**	25%
30	सिक्किम	**10,046**	46%
31	तमिलनाडु	**1,926,040**	43%
32	तेलंगाना	**948,659**	45%
33	त्रिपुरा	**162,406**	66%
34	उत्तर प्रदेश	**1,968,385**	33%
35	उत्तराखंड	**146,090**	31%
36	पश्चिम बंगाल	**2,486,603**	62%
	कुल:-	**22,073,675**	40%
रिपोर्ट दिनांक :- 09.12.2024 02:10 सायं			

———————

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

श्रीमती कनिमोझी करुणानिधि, श्री बी. मणिक्कम टैगोर, डॉ. एम. के. विष्णु प्रसाद, श्री बजरंग मनोहर सोनवणे, श्री राजेश रंजन, श्री गौरव गोगोई, श्री के. सी. वेणुगोपाल, श्री शफी परम्बिल, श्री विजय कुमार दूबे, श्री धर्मेन्द्र यादव, श्री कोडिकुन्नील सुरेश, प्रो. सौगत राय, डॉ. डी. रवि कुमार, श्री उम्मेदा राम बेनीवाल और श्री बैन्नी बेहनन के स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई है। मैंने किसी भी माननीय सदस्य को स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

12.01 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर – 2. श्री मुरलीधर मोहोल जी।

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल) : अध्यक्ष महोदय, श्री किंजरापु राममोहन नायडू की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) भारतीय विमानपत्तन प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय विमानपत्तन प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1348 /18/24]

1201½ hrs (Shri Jagdambika Pal *in the Chair*)

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक) : सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) विद्युत अधिनियम, 2003 की उप-धारा 182 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) जम्मू-कश्मीर संघ राज्य क्षेत्र तथा लद्दाख संघ राज्यक्षेत्र के लिए संयुक्त विद्युत विनियामक आयोग (विद्युत आपूर्ति संहिता) (पहला संशोधन) विनियम, 2024 जो दिनांक 24 जुलाई, 2024 के भारत के राजपत्र में अधिसूचना सं. जेईआरसी-जेकेएल/रेग./2024/10 में प्रकाशित हुए थे।

(दो) गोवा राज्य और संघ राज्यक्षेत्र के लिए संयुक्त विद्युत विनियामक आयोग (विद्युत आपूर्ति कोड) (तीसरा संशोधन) विनियम, 2024 जो दिनांक 11 सितम्बर, 2024 के भारत के राजपत्र में अधिसूचना सं. जेईआरसी-23/2018 में प्रकाशित हुए थे।

(तीन) गोवा राज्य और संघ राज्यक्षेत्र के लिए संयुक्त विद्युत विनियामक आयोग (नेट मीटरिंग और सकल मीटरिंग पर आधारित सौर पीवी ग्रिड इंटरएक्टिव प्रणाली) (पहला संशोधन) विनियम, 2024 जो दिनांक 11 सितम्बर, 2024 के भारत के राजपत्र में अधिसूचना सं. जेईआरसी-23/2019 में प्रकाशित हुए थे।

(चार) संयुक्त विद्युत विनियामक आयोग (उपभोक्ता शिकायत निवारण मंच और लोकपाल) विनियम, 2024 जो दिनांक 27 अगस्त, 2024 के भारत के राजपत्र में अधिसूचना सं. जेईआरसी-31/2024 में प्रकाशित हुए थे।

(पांच) गोवा राज्य और संघ राज्यक्षेत्र के लिए संयुक्त विद्युत विनियामक आयोग (अंतरा-राज्य पारेषण और वितरण में संयोजकता और मुक्त पहुंच) (तीसरा

संशोधन) विनियम, 2024 जो दिनांक 19 सितम्बर, 2024 के भारत के राजपत्र में अधिसूचना सं. जेईआरसी-21/2024 में प्रकाशित हुए थे।

(छह) संयुक्त विद्युत विनियामक आयोग (चिकित्सा सुविधा) विनियम, 2024 जो दिनांक 20 नवम्बर, 2024 के भारत के राजपत्र में अधिसूचना सं. जेईआरसी-34/2024 में प्रकाशित हुए थे।

(2) उपर्युक्त (1) के (एक) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1349 /18/24]

(3) विद्युत अधिनियम, 2003 की धारा 179 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) केंद्रीय विद्युत विनियामक आयोग (विचलन निपटान तंत्र और संबंधित मामले) विनियम, 2024 जो दिनांक 21 अगस्त, 2024 के भारत के राजपत्र में अधिसूचना सं. एल-1/260/2021/सीईआरसी में प्रकाशित हुए थे।

(दो) अधिसूचना सं. एल-1/260/2021/सीईआरसी जो दिनांक 10 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 16 सितम्बर, 2024 को केंद्रीय विद्युत विनियामक आयोग (विचलन निपटान तंत्र और संबंधित मामले) विनियम, 2024 के प्रभावी होने की तिथि के रूप में अधिसूचित किया गया है।

(तीन) अधिसूचना सं. एल-1/260/2021/सीईआरसी जो दिनांक 5 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा केंद्रीय विद्युत विनियामक आयोग (विचलन निपटान तंत्र और संबंधित मामले) विनियम, 2024 में कतिपय संशोधन किए गए है।

(चार) अधिसूचना सं. एल-1/260/2021/सीईआरसी जो दिनांक 30 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा केंद्रीय विद्युत विनियामक आयोग (विचलन निपटान तंत्र और संबंधित मामले) विनियम, 2024 में कतिपय संशोधन किए गए है।

(पांच) केंद्रीय विद्युत विनियामक आयोग (भारतीय विद्युत ग्रिड संहिता) (पहला संशोधन) विनियम, 2024 जो दिनांक 29 अक्तूबर, 2024 के भारत के राजपत्र में अधिसूचना सं. एल-1/265/2022/सीईआरसी में प्रकाशित हुए थे।

(छह) केंद्रीय विद्युत विनियामक आयोग (क्षेत्रीय भार प्रेषण केन्द्र के शुल्क और प्रभार तथा अन्य संबंधित मामले) विनियम, 2024 जो दिनांक 1 अगस्त, 2024 के भारत के राजपत्र में अधिसूचना सं. एल-1/271/2024/सीईआरसी में प्रकाशित हुए थे।

[Placed in Library, See No. LT 1350 /18/24]

(4) ऊर्जा संरक्षण अधिनियम, 2001 की धारा 59 की उप-धारा (1) के अंतर्गत का.आ.4490(अ) जो दिनांक 14 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 26 सितम्बर, 2022 की अधिसूचना सं.4554(अ) में कतिपय संशोधन किए गए है।

[Placed in Library, See No. LT 1351 /18/24]

(5) (एक) दामोदर घाटी निगम, कोलकाता के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) दामोदर घाटी निगम, कोलकाता के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) दामोदर घाटी निगम, कोलकाता के वर्ष 2024-2025 के वार्षिक बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1352 /18/24]

(7) (एक) केन्द्रीय विद्युत अनुसंधान संस्थान, बेंगलुरू के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) केन्द्रीय विद्युत अनुसंधान संस्थान, बेंगलुरू के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1353 /18/24]

(8) (एक) ऊर्जा दक्षता ब्यूरो, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) ऊर्जा दक्षता ब्यूरो, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1354 /18/24]

(9) (एक) नेशनल पावर ट्रेनिंग इंस्टीट्यूट, फरीदाबाद के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल पावर ट्रेनिंग इंस्टीट्यूट, फरीदाबाद के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1355 /18/24]

(10) पावर सिस्टम डेवलपमेंट फंड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

[Placed in Library, See No. LT 1356 /18/24]

(11) (एक) फॉरम ऑफ रेगुलेटर्स (एफओआर), नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) फॉरम ऑफ रेगुलेटर्स (एफओआर), नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1357 /18/24]

(12) (एक) केंद्रीय विद्युत विनियामक आयोग (सीईआरसी), नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) केंद्रीय विद्युत विनियामक आयोग (सीईआरसी), नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1358 /18/24]

(13) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) चिनाब वैली पावर प्रोजेक्ट्स लिमिटेड, जम्मू के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) चिनाब वैली पावर प्रोजेक्ट्स लिमिटेड, जम्मू का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1359/18/24]

(ख) (एक) डीएनएच और डीडी पावर कारपोरेशन लिमिटेड, सिल्वासा के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) डीएनएच और डीडी पावर कारपोरेशन लिमिटेड, सिल्वासा का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1360 /18/24]

(ग) (एक) एनएचपीसी लिमिटेड, फरीदाबाद के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एनएचपीसी लिमिटेड, फरीदाबाद का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1361 /18/24]

(घ) (एक) एनएचडीसी लिमिटेड, भोपाल के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एनएचडीसी लिमिटेड, भोपाल का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1362 /18/24]

(ङ) (एक) टीएचडीसी इंडिया लिमिटेड, ऋषिकेश के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टीएचडीसी इंडिया लिमिटेड, ऋषिकेश का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1363 /18/24]

(च) (एक) टीआरईडीसीओ राजस्थान लिमिटेड, जयपुर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टीआरईडीसीओ राजस्थान लिमिटेड, जयपुर का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1364 /18/24]

(छ) (एक) टीयूएससीओ लिमिटेड, लखनऊ के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टीयूएससीओ लिमिटेड, लखनऊ का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1365 /18/24]

(ज) (एक) टीएचडीसीआईएल-यूजेवीएनएल एनर्जी कंपनी लिमिटेड, देहरादून के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टीएचडीसीआईएल-यूजेवीएनएल एनर्जी कंपनी लिमिटेड, देहरादून का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1366 /18/24]

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे) : सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूं:-

(1) (एक) एमएसएमई टेक्नोलोजी सेंटर, भिवाडी के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई टेक्नोलोजी सेंटर, भिवाडी के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1367 /18/24]

(2) (एक) एमएसएमई टेक्नोलोजी सेंटर, भोपाल के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई टेक्नोलोजी सेंटर, भोपाल के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1368 /18/24]

(3) (एक) एमएसएमई टेक्नोलोजी सेंटर, पुदी (विशाखापट्टनम) के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई टेक्नोलोजी सेंटर, पुदी (विशाखापट्टनम) के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1369 /18/24]

(4) (एक) एमएसएमई टेक्नोलोजी सेंटर, पुदुचेरी के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई टेक्नोलोजी सेंटर, पुदुचेरी के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1370 /18/24]

(5) (एक) एमएसएमई टेक्नोलोजी सेंटर, रोहतक के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई टेक्नोलोजी सेंटर, रोहतक के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1371 /18/24]

(6) (एक) एमएसएमई टेक्नोलोजी सेंटर, सितारगंज, ऊधम सिंह नगर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई टेक्नोलोजी सेंटर, सितारगंज, ऊधम सिंह नगर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1372 /18/24]

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) : सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 9 की उप-धारा (3) के अंतर्गत राष्ट्रीय राजमार्ग शुल्क (दरों का नियतन और संग्रहण) संशोधन नियम, 2024 जो दिनांक 10 सितम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 556(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1373 /18/24]

(2) मोटर यान अधिनियम, 1988 की धारा 212 की उप-धारा (4) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(एक) केंद्रीय मोटर यान (बारहवां संशोधन) नियम, 2024 जो दिनांक 21 नवम्बर, 2024 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 721(अ) में प्रकाशित हुए थे।

(दो) केंद्रीय मोटर यान (ग्यारहवां संशोधन) नियम, 2024 जो दिनांक 14 नवम्बर, 2024 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 709(अ) में प्रकाशित हुए थे।

(तीन) केंद्रीय मोटर यान (दसवां संशोधन) नियम, 2024 जो दिनांक 20 अगस्त, 2024 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 514(अ) में प्रकाशित हुए थे।

(चार) अधिसूचना सं. सा.का.नि.451(अ) जो दिनांक 26 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 15 जुलाई, 2024 की अधिसूचना सं. सा.का.नि.407(अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 1374 /18/24]

(3) राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 2874(अ) जो दिनांक 19 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो छत्तीसगढ़ राज्य में एनएच-130ए के डिजाइन कि.मी. 0.000 से कि.मी. 18.700 तथा कि.मी. 25.900 से कि.मी. 38.000 (वर्तमान कि.मी. 7.750 से कि.मी. 26.542; कि.मी. 32.093

से कि.मी. 44.186) तक बिलासपुर से मुंगेली खंड तक पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(दो) का.आ. 2875(अ) जो दिनांक 19 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में राष्ट्रीय राजमार्ग संख्या एनएच-4 के डिजाइन कि.मी. 427.300 से कि.मी. 452.425 तक दिल्ली-वडोडरा एक्सप्रेसवे की आठ लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(तीन) का.आ. 2876(अ) जो दिनांक 19 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो पश्चिम बंगाल राज्य में एनएच-12 (पुराना एनएच-34) के डिजाइन कि.मी. 48.553 से कि.मी. 115.272 (वर्तमान कि.मी. 48.553 से कि.मी. 115.272) तक बारासात-कृष्णानगर खण्ड की चार अथवा अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(चार) का.आ. 2877(अ) जो दिनांक 19 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तेलंगाना राज्य में एनएच-365ए के डिजाइन कि.मी. 0.000 से कि.मी. 31.800 (एनएच-65क के वर्तमान कि.मी. 185.000 से कि.मी. 29.400) तक कोडाड-खम्माम खण्ड की चार अथवा अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(पांच) का.आ. 2978(अ) जो दिनांक 26 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो बिहार राज्य में एनएच सं. 22 (पुराना एनएच-

83) के डिजाइन कि.मी. 0.000 से कि.मी. 127.217 (वर्तमान कि.मी. 0.000 से कि.मी. 127.000) तक पटना-गया-डोभी खण्ड की चार अथवा अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(छह) का.आ. 2979(अ) जो दिनांक 26 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो जम्मू-कश्मीर संघ राज्यक्षेत्र में एनएच सं. 1ए (नया एनएच-44) के कि.मी. 67.000 से कि.मी. 156.900 तक उधमपुर-रामबन-मारूग खण्ड की चार अथवा अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1375 /18/24]

(सात) का.आ. 3017(अ) जो दिनांक 29 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में एनएच- 52 (पुराना एनएच -211) के डिजाइन चैनेज कि.मी. 390.000 से कि.मी. 457.231 तक बोधरे-धुले खण्ड की चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(आठ) का.आ. 3018(अ) जो दिनांक 29 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो झारखण्ड राज्य में एनएच 23 (नया एनएच - 43) के डिजाइन कि.मी. 26.00 से कि.मी. 89.170 (वर्तमान कि.मी. 26.00 से कि.मी. 88.600) तक एनएच-23 (नया एनएच-43) के पलमा-गुमला खण्ड की चार अथवा अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(नौ) का.आ. 3041(अ) जो दिनांक 30 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो 344एम के एसपीयूआर के रूप में हरियाणा में गांव बरवासानी, सोनीपत में एनएच- 352ए के कि.मी. 00.000 से कि.मी. 29.600 के बवाना औद्योगिक क्षेत्र, दिल्ली (एनएच-344एम के कि.मी. 07.750 पर) से शुरू होकर सोनीपत बाईपास तक एनएच-344पी (यूईआर पैकेज-04) की चार अथवा अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(दस) का.आ. 3042(अ) जो दिनांक 30 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में एनएच 125ए के डिजाइन कि.मी. 0.000 से कि.मी. 74.619 तक दांगियावास-जाजीवाल खण्ड की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(ग्यारह) का.आ. 3043(अ) जो दिनांक 30 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो गुजरात राज्य में राष्ट्रीय राजमार्ग सं. 48 के कि.मी. 198.000 से कि.मी. 263.000 (डिजाइन चैनेज) तक भरूच-सूरत खण्ड की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(बारह) का.आ. 3044(अ) जो दिनांक 30 जुलाई, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो गुजरात राज्य में एनएच 8ई के कि.मी. 221.610 से कि.मी. 263.000 (डिजाइन चैनेज कि.मी. 222.400 से कि.मी. 263.430) और एनएच-8डी के कि.मी. 120.900 से कि.मी.

121.150 तक कोडिनार-वेराबल खण्ड की चार अथवा अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1376 /18/24]

(तेरह) का.आ. 3119(अ) जो दिनांक 5 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में एनएच सं. 752जी के डिजाइन कि.मी. 21.427 से कि.मी. 64.000 तक पिम्पलनेर से सताना खण्ड की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(चौदह) का.आ. 3130(अ) जो दिनांक 5 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में एनएच सं. 548एच के डिजाइन कि.मी. 71.530 से कि.मी. 132.958 तक अम्बोली जंक्शन-अजारा-संकेश्वर खण्ड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(पंद्रह) का.आ. 3131(अ) जो दिनांक 5 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ओडिशा राज्य में एनएच सं. 55 (पुराना एनएच सं. 42) के डिजाइन चैनेज कि.मी. 0.400 (वर्तमान कि.मी. 0.400) से डिजाइन चैनेज कि.मी. 60.200 (वर्तमान कि.मी. 60.200) तक कटक-अंगुल खण्ड की चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(सोलह) का.आ. 3132(अ) जो दिनांक 5 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ओडिशा राज्य में एनएच सं. 55 (पुराना एनएच सं. 42) के डिजाइन चैनेज कि.मी. 60.200 से कि.मी. 111.410 (वर्तमान

कि.मी. 60.200 से कि.मी. 112.000) तक कटक-अंगुल खण्ड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(सत्रह) का.आ. 3208(अ) जो दिनांक 7 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो जम्मू-कश्मीर संघ राज्यक्षेत्र में राष्ट्रीय राजमार्ग सं. एनएच 44 के डिजाइन कि.मी. -0.687 से डिजाइन कि.मी. 57.568 (पठानकोट-जम्मू खण्ड के वर्तमान कि.मी. 86 से जम्मू श्रीनगर खंड के वर्तमान कि.मी. 15.068 तक) तक जम्मू रिंग रोड (एनएच-244ए) की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(अठारह) का.आ. 4791(अ) जो दिनांक 4 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कर्नाटक राज्य में डिजाइन कि.मी. 184.912 से कि.मी. 230.060 (वर्तमान चैनेज कि.मी. 189.700 – कि.मी. 237.000) तक एनएच-75क के हासन-मारनहाली खण्ड की चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1377 /18/24]

(उन्नीस) का.आ. 4818(अ) जो दिनांक 5 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कर्नाटक राज्य में एनएच-161ए के डिजाइन कि.मी. 0.000 से कि.मी. 45.535 (वर्तमान कि.मी. 0.000 से कि.मी. 45.878) तक ओराड से बीदर खण्ड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(बीस) का.आ. 4872(अ) जो दिनांक 11 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में राष्ट्रीय एक्सप्रेसवे संख्या एनई4 के कि.मी. 29.100 से कि.मी. 417.810 के खण्ड की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(इक्कीस) का.आ. 4873(अ) जो दिनांक 11 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो पंजाब और हरियाणा राज्य में एनएच-07 के डिजाइन कि.मी. 35.500 से कि.मी. 44.500 तथा एनएच-09 के डिजाइन कि.मी. 0.000 से कि.मी. 38.450 तक मलोट-मंडी डबवाली खण्ड (मलोट और मंडी डबवाली बाईपासों सहित) की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(बाईस) का.आ. 4908(अ) जो दिनांक 12 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ओडिशा राज्य में एनएच सं. 53 (पुराना एनएच - 200) के डिजाइन चैनेज कि.मी. 388.000 (वर्तमान कि.मी. 388.382) से डिजाइन चैनेज कि.मी. 427.400 (वर्तमान कि.मी. 428.074) तक दुबुरी-चंडीखोले खण्ड की चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(तेईस) का.आ. 4907(अ) जो दिनांक 12 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ओडिशा राज्य में एनएच सं. 42 (नया एनएच - 55) के डिजाइन चैनेज कि.मी. 112.000 से कि.मी. 262.858 (वर्तमान कि.मी. 112.000 से कि.मी. 265.000) तक अंगुल संबलपुर खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(चौबीस) का.आ. 4914(अ) जो दिनांक 13 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में एनएच - 42 के डिजाइन चैनेज कि.मी. 76.00 से कि.मी. 129.300 (वर्तमान कि.मी. 76.00 से कि.मी. 133.471) तक एनएच- 42 के अनंतपुरामू-मुद्दीगुब्बा खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1378 /18/24]

(पच्चीस) का.आ. 4915(अ) जो दिनांक 13 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में एनएच – 167बी के डिजाइन चैनेज कि.मी. 143.320 से कि.मी. 189.050 (वर्तमान चैनेज कि.मी. 143.505 से कि.मी. 188.445) तक मलकोंडा से सिंहरायकोंडा खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(छब्बीस) का.आ. 4929(अ) जो दिनांक 14 नवम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो छत्तीसगढ़ राज्य में एनएच – 149बी के डिजाइन कि.मी. 0.000 से कि.मी. 38.200 (वर्तमान कि.मी. 5.750 से कि.मी. 27.150) तक चाम्पा-कोरबा-काटघोड़ा खंड की पक्के शोल्डर सहित चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(सत्ताईस) का.आ. 4043(अ) जो दिनांक 19 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में राष्ट्रीय राजमार्ग सं. 167 के डिजाइन चैनेज कि.मी. 14.900 से कि.मी. 69.700 (वर्तमान

कि.मी. 14.900 से कि.मी. 70.000) तक चिंताकुंता से अडोनी खंड की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(अट्ठाईस) का.आ. 4369(अ) जो दिनांक 8 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तमिलनाडु राज्य में राष्ट्रीय राजमार्ग सं. 83 (पुराना एनएच-67) के डिजाइन कि.मी. 1.600 से कि.मी. 16.690 तथा कि.मी. 29.850 से कि.मी. 80.133 तक नागपट्टिनम से तंजावुर खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(उनतीस) का.आ. 4371(अ) जो दिनांक 8 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तमिलनाडु राज्य में राष्ट्रीय राजमार्ग सं. 383 के कि.मी. 0.000 से कि.मी. 38.000 के डिंडीगुल-नाथम-कोट्टमपट्टी खंड की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(तीस) का.आ. 4385(अ) जो दिनांक 9 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तमिलनाडु और पुदुचेरी राज्य में राष्ट्रीय राजमार्ग सं. 45ए (नया एनएच-332) के डिजाइन कि.मी. 0.000 से कि.मी. 29.000 (वर्तमान कि.मी. 0.000 से कि.मी. 25.624) तक विलुपुरम से पुदुचेरी खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1379 /18/24]

(इकतीस) का.आ. 4394(अ) जो दिनांक 10 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में राष्ट्रीय राजमार्ग सं. 752ई के डिजाइन कि.मी. -1.800 से कि.मी. 42.417 (वर्तमान कि.मी. 0.000 से कि.मी. 44.400) तक औरंगाबाद से बिडकीन से पैठान खंड की चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(बत्तीस) का.आ. 4506(अ) जो दिनांक 15 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में राष्ट्रीय राजमार्ग सं. 548सी के डिजाइन कि.मी. 0.000 से कि.मी. 35.786 (वर्तमान कि.मी. 565.653 से कि.मी. 529.867) तक खामगांव देउलगांव सकरशा खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(तैंतीस) का.आ. 4540(अ) जो दिनांक 16 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में एनएच-61 के कि.मी. 0.000 से कि.मी. 40.600 तक [सिन्नेर-शिर्डी-अहमदनगर (एनएच-160) सड़क के वर्तमान कि.मी. 163.400 से एनएच-222 के कि.मी. 228.700 तक] अहमदनगर बाईपास खंड की चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(चौंतीस) का.आ. 4584(अ) जो दिनांक 18 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में राष्ट्रीय राजमार्ग सं. 5 (नया एनएच-16) के कि.मी. 355.000 से कि.मी. 434.15 तक चिल्कालूरीपेट-विजयवाड़ा खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(पैंतीस) का.आ. 4657 (अ) जो दिनांक 24 अक्तूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कर्नाटक राज्य में राष्ट्रीय राजमार्ग सं. - 50 के कि.मी. 54.370 से कि.मी. 101.400 तक बीदर-हुमनाबाद खंड की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(छत्तीस) का.आ. 3634 (अ) जो दिनांक 28 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तमिलनाडु राज्य में राष्ट्रीय राजमार्ग सं. 66 (नया एनएच सं. 77) के डिजाइन कि.मी. 37.600 से कि.मी. 219.782 (वर्तमान कि.मी. 37.600 से कि.मी. 214.200) तक तिंडीवनम से कृष्णागिरी खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1380 /18/24]

(सैंतीस) का.आ. 3635 (अ) जो दिनांक 28 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में एनएच-353जे के डिजाइन कि.मी. 34.000 से कि.मी. 62.035 तक नागपुर रिंग रोड खंड की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(अड़तीस) का.आ. 3711 (अ) जो दिनांक 30 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में एनएच - 968 के कि.मी. 0.000 से कि.मी. 67.950 तक मोकल सरकारीतल खंड तथा एनएच-68 के कि.मी. 0.000 से कि.मी. 125.573 तक तनोट-जेसलमेर खंड की दो/चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(उनतालीस) का.आ. 3712(अ) जो दिनांक 30 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ओडिशा राज्य में एनएच सं. 23 (नया एनएच - 143) के डिजाइन कि.मी. 287.200 से कि.मी. 337.050 (वर्तमान कि.मी. 287.205 से वर्तमान कि.मी. 337.882) तक राजमुंडा-बारकोटे खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(चालीस) का.आ. 3802(अ) जो दिनांक 4 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में एनएच – 08 (नया एनएच-58) के डिजाइन चैनेज कि.मी. 58.245 से कि.मी. 173.30 तक ब्यावर-गोमती खंड की पक्के शोल्डर सहित चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(इकतालीस) का.आ. 3803(अ) जो दिनांक 4 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में राष्ट्रीय राजमार्ग सं.- 911 के डिजाइन कि.मी. (-)0.500 से कि.मी. 101.000 तक रायसिंह नगर-गजसिंहपुर-कर्णपुर-साधुवाली (गंगानगर) खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(बयालीस) का.आ. 3829(अ) जो दिनांक 6 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो गुजरात राज्य में राष्ट्रीय राजमार्ग सं. 48 (पुराना एनएच-8) के डिजाइन कि.मी. 108.700 से कि.मी. 192.000 (वर्तमान चैनेज कि.मी. 108.700 से कि.मी. 192.000) तक वड़ोदरा-भरुच खंड की चार/छह लेन खंडों की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(तैंतालीस) का.आ. 3857(अ) जो दिनांक 9 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में राष्ट्रीय राजमार्ग सं. 71 के डिजाइन कि.मी. 0.000 से कि.मी. 57.046 (वर्तमान कि.मी. 124.600 से कि.मी. 183.400) तक रनीगुंटा-नायडूपेटा खंड की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1381 /18/24]

(चवालीस) का.आ. 3858(अ) जो दिनांक 9 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तमिलनाडु राज्य और पुदुचेरी संघ राज्यक्षेत्र में कि.मी. 0.000 से कि.मी. 85.000 तक एनएच-544एच तक थोपुर-मेटूर-भवानी-इरोड खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(पैंतालीस) का.आ. 3859(अ) जो दिनांक 9 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तमिलनाडु राज्य और पुदुचेरी संघ राज्यक्षेत्र में राष्ट्रीय राजमार्ग सं. 32 के कि.मी. 0.000 से 32.290 तक पांडेचेरी-तिंडिवनम खंड की चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(छयालीस) का.आ. 3860(अ) जो दिनांक 9 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो बिहार राज्य में राष्ट्रीय राजमार्ग – 327ई के डिजाइन कि.मी. 49.000 से कि.मी. 93.983 (वर्तमान कि.मी. 49.000 से कि.मी. 93.983) तक बहादुरगंज से अररिया खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(सैंतालीस) का.आ. 3921(अ) जो दिनांक 12 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में राष्ट्रीय राजमार्ग सं. 516ई के डिजाइन कि.मी. 2.400 से कि.मी. 51.772 तक पाडेरु-गोंडीगुड़ा और गोंडीगुड़ा-अराकू (भालूगुड़ा तक) खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(अड़तालीस) का.आ. 3923(अ) जो दिनांक 12 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में डिजाइन कि.मी. 106.000 से कि.मी. 136.520 और 0.000 से 32.900 (वर्तमान कि.मी. 105.171 से कि.मी. 135.740 तथा कि.मी. 0.000 से कि.मी. 34.230) तक राष्ट्रीय राजमार्ग सं. एनएच-214 और एनएच-214ए (नया एनएच-216) के पसरलापुडी से लोसारी खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1382 /18/24]

(उनचास) का.आ. 3924(अ) जो दिनांक 12 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो झारखण्ड और पश्चिम बंगाल राज्य में राष्ट्रीय राजमार्ग सं. 18 (पुराना एनएच-32) के पुरुलिया (जेएचआर बार्डर)– बलरामपुर-चांडिल खंड के डिजाइन कि.मी. 70.524 से कि.मी. 453.705 (वर्तमान कि.मी. 70.524 से कि.मी. 153.705) (वर्तमान कि.मी. 70.524 से कि.मी. 153.705) तक पुरुलिया (जेएचआर बार्डर)– बलरामपुर-चांडिल (एनएच-33 के साथ जंक्शन) खंड की पक्के शोल्डर सहित दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(पचास) का.आ. 3925(अ) जो दिनांक 12 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में राष्ट्रीय राजमार्ग सं.-26 के डिजाइन चैनेज कि.मी. 486.300 से कि.मी. 538.365 (वर्तमान कि.मी. 486.831 से कि.मी. 537.600) तक रायपुर-विशाखापट्टनम खंड की पक्के शोल्डर सहित दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(इक्यावन) का.आ. 3926(अ) जो दिनांक 12 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आंध्र प्रदेश राज्य में राष्ट्रीय राजमार्ग सं. 167बीजी के डिजाइन चैनेज कि.मी. 36.400 से कि.मी. 107.224 (वर्तमान कि.मी. 36.400 से कि.मी. 107.830) तक दत्तालुरु से कवाली खंड की दो/चार लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(बावन) का.आ. 4042(अ) जो दिनांक 19 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो उत्तर प्रदेश राज्य में राष्ट्रीय राजमार्ग सं. एनएच-730सी के कि.मी. 52.770 से कि.मी. 114.000 (राष्ट्रीय राजमार्ग सं. एनएच-730सी पर 52.770 कि.मी. पर शुरू होने वाला और कि.मी. 114.000 पर समाप्त होने वाला) तक अल्लाहगंज-मीरनपुर-कटरा खंड की दो/चार लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(तिरपन) का.आ. 3209(अ) जो दिनांक 7 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो गुजरात और महाराष्ट्र राज्य में कि.मी.

263.000 से कि.मी. 502.000 एनएच-8 तक सूरत-दहीसर खंड की छह लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(चौवन) का.आ. 3237(अ) जो दिनांक 9 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो बिहार राज्य में एनएच सं. 31 के डिजाइन कि.मी. 153.300 से कि.मी. 197.900 (एनएच- 31 के वर्तमान कि.मी. 153.300 से कि.मी. 204.741) तक बख्तियारपुर-मोकामा खंड की चार या अधिक लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1383/18/24]

(पचपन) का.आ. 3238(अ) जो दिनांक 9 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो बिहार राज्य में राष्ट्रीय राजमार्ग सं. 20 (पुराना एनएच-31) के डिजाइन कि.मी. 0.000 से कि.मी. 50.890 (वर्तमान कि.मी. 152.780 से कि.मी. 101.650) तक बख्तियारपुर-राजोली खंड की चार या अधिक लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(छप्पन) का.आ. 3441(अ) जो दिनांक 12 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो असम राज्य में एनएच सं. 127 के डिजाइन कि.मी. 278.600 से कि.मी. 315.315 (वर्तमान कि.मी. 278.58 से कि.मी. 315.315) तथा एनएच सं. 715 के डिजाइन कि.मी. 0.000 से कि.मी. 17.300 (वर्तमान कि.मी. 0.000 से कि.मी. 17.300) तक नौगांव बाईपास से कलियाबोर तिनियाली से दोलाबारी खंड की पक्के शोल्डर

सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(सत्तावन) का.आ. 3442(अ) जो दिनांक 12 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो असम राज्य में दोलाबारी से जामूगुरी खंड के डिजाइन कि.मी. 17.300 से कि.मी. 182.000 और जामूगुरी से गोहपुर खंड की एनएच-715 के डिजाइन कि.मी. 182.000 से कि.मी. 265.500 तक एनएच-15 की (वर्तमान कि.मी. 182.000 से कि.मी. 264.100) चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(अट्ठावन) का.आ. 3460(अ) जो दिनांक 14 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में राष्ट्रीय राजमार्ग सं. 927ए के डिजाइन कि.मी. 151.400 से डिजाइन कि.मी. 211.100 (वर्तमान कि.मी. 148.170 से वर्तमान कि.मी. 211.100) तक देवल-डूंगरपुर-हिराता-वर्दा-सागवाड़ा खंड की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(उनसठ) का.आ. 3461(अ) जो दिनांक 14 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो गुजरात राज्य में एनएच सं. एनई-4 के 844.667 से कि.मी. 936.141 (844.667 से शुरू होने वाली और शुल्क प्लाजा सीएच. 936.141 पर समाप्त होने वाली) (लंबाई 91.474 कि.मी.) तक खंड की आठ लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 1384 /18/24]

(साठ) का.आ. 3518(अ) जो दिनांक 20 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ईपीसी आधार पर दिल्ली-अमृतसर-कटरा एक्सप्रेसवे (पैकेज-1 से पैकेज-12 से सीएच. 0.000 से 397.700) की चार लेन ग्रीन फील्ड परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(इकसठ) का.आ. 3543(अ) जो दिनांक 21 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो केरल राज्य में राष्ट्रीय राजमार्ग सं. 66 (पुराना एनएच सं. 47) के कि.मी. 486.500 से कि.मी. 499.500 (कोल्लम बाईपास खंड) के उपयोग हेतु दिनांक 15 सितम्बर, 2020 की अधिसूचना सं. का.आ. 3132(अ) के अधिक्रमण में परियोजना हेतु प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(बासठ) का.आ. 3604(अ) जो दिनांक 23 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में राष्ट्रीय राजमार्ग सं. 965सी के डिजाइन चैनेज कि.मी. 48.375 से कि.मी. 79.533 (वर्तमान कि.मी. 51.575 से कि.मी. 82.800) तक पंढरपुर से संगोला खंड की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(तिरसठ) का.आ. 3605(अ) जो दिनांक 23 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो महाराष्ट्र राज्य में राष्ट्रीय राजमार्ग सं. 548ए के डिजाइन कि.मी. 0.000 से कि.मी. 42.345 (वर्तमान कि.मी. 0.000 से कि.मी. 43.925) तक इंदापुर से अग्रडंडा खंड की पक्के शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(चौसठ) का.आ. 3606(अ) जो दिनांक 23 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में एनएच- 25 विस्तार के कि.मी. 0.972 से कि.मी. 69.910 तक बाड़मेर-घागरिया खंड की दो/चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

(4) (एक) इंडियन एकेडमी ऑफ हाईवे इंजीनियर्स, नोएडा के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन एकेडमी ऑफ हाईवे इंजीनियर्स, नोएडा के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1385 /18/24]

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके) : सभापति महोदय, कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) राष्ट्रीय अनुसूचित जनजाति वित्त एवं विकास निगम, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(2) राष्ट्रीय अनुसूचित जनजाति वित्त एवं विकास निगम, नई दिल्ली का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1386/18/24]

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी) : सभापति महोदय, श्री तोखन साहू जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) मेट्रो रेल (संकर्म सन्निर्माण) अधिनियम, 1978 की धारा 32 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखेंगे:-

(एक) का.आ. 3587(अ) जो 23 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा भोपाल मेट्रो रेल परियोजना के संरेखण को अधिसूचित किया गया है।

(दो) का.आ. 3588(अ) जो 23 अगस्त, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा इंदौर मेट्रो रेल परियोजना के संरेखण को अधिसूचित किया गया है।

(तीन) का.आ. 4018(अ) जो 19 सितम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके भोपाल मेट्रो रेल परियोजना के संरेखण को अधिसूचित किया गया है।

[Placed in Library, See No. LT 1387 /18/24]

(2) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) मुंबई मेट्रो रेल कार्पोरेशन लिमिटेड, मुंबई के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) मुंबई मेट्रो रेल कार्पोरेशन लिमिटेड, मुंबई का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1388 /18/24]

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) राष्ट्रीय जल विकास अभिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय जल विकास अभिकरण, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1389 /18/24]

(2) (एक) नॉर्थ ईस्टर्न रीजनल इंस्टिट्यूट ऑफ वॉटर एंड लैंड मैनेजमेंट, तेजपुर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नॉर्थ ईस्टर्न रीजनल इंस्टिट्यूट ऑफ वॉटर एंड लैंड मैनेजमेंट, तेजपुर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1390 /18/24]

(3) (एक) ब्रह्मपुत्र बोर्ड, गुवाहाटी के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) ब्रह्मपुत्र बोर्ड, गुवाहाटी के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1391 /18/24]

(4) (एक) नमामि गंगे, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नमामि गंगे, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1392 /18/24]

(5) (एक) राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के वर्ष 2023-2024 के लेखापरीक्षित लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1393 /18/24]

(6) (एक) राष्ट्रीय बांध सुरक्षा प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय बांध सुरक्षा प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1394 /18/24]

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) एआई एसेट्स होल्डिंग लिमिटेड, नई दिल्ली के वर्ष 2022-2023 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।

(दो) एआई एसेट्स होल्डिंग लिमिटेड, नई दिल्ली का वर्ष 2022-2023 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1395 /18/24]

———————

12.02 hrs

PUBLIC ACCOUNTS COMMITTEE

2nd to 4th Reports

श्रीमती अपराजिता सारंगी (भुवनेश्वर) : सभापति महोदय, मैं लोक लेखा समिति (2024-25) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करती हूं:-

(1) 'अनियमित कर छूट के कारण राजस्व की हानि-दक्षिण एशियाई विश्वविद्यालय' विषय के बारे में लोक लेखा समिति के 80वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में दूसरा प्रतिवेदन।

(2) 'एक्स-इंजन की अधिप्राप्ति' विषय के बारे में लोक लेखा समिति के 81वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में समिति का तीसरा प्रतिवेदन।

(3) 'चैनल एयर बॉक्स की खरीद पर परिहार्य व्यय : बनारस रेल इंजन कारखाना' विषय के बारे में लोक लेखा समिति के 90वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में समिति का चौथा प्रतिवेदन।

———————

12.02 ½ hrs

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
Statements

श्री गणेश सिंह (सतना) : सभपति महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित अंतिम की-गई-कार्रवाई विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) विद्युत मंत्रालय से संबंधित 'नेशनल हाइड्रोइलेक्ट्रिक पावर कारपोरेशन (एनएचपीसी) लिमिटेड में रोजगार में ओबीसी का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण हेतु किए गए उपाय' विषय के बारे में अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के पहले प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों / सिफारिशों पर सरकार द्वारा की गई कार्रवाई से संबंधित समिति के नौवें प्रतिवेदन (सत्रहवीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा अंतिम-की-गई-कार्रवाई को दर्शाने वाला विवरण।

(2) नागर विमानन मंत्रालय से संबंधित 'भारतीय विमानपत्तन प्राधिकरण (एएआई) में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' विषय के बारे में अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के सत्रहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों / सिफारिशों पर सरकार द्वारा की गई कार्रवाई से संबंधित

समिति के चौबीसवें प्रतिवेदन (सत्रहवीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर पर सरकार द्वारा अंतिम-की-गई-कार्रवाई को दर्शाने वाला विवरण।

(3) श्रम और रोजगार मंत्रालय से संबंधित 'कर्मचारी भविष्य निधि संगठन (ईपीएफओ) में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' विषय के बारे में अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के उन्नीसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों / सिफारिशों पर सरकार द्वारा की गई कार्रवाई से संबंधित समिति के अट्ठाईसवें प्रतिवेदन (सत्रहवीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार पर सरकार द्वारा अंतिम-की-गई-कार्रवाई को दर्शाने वाला विवरण।

(4) रसायन और उर्वरक मंत्रालय से संबंधित 'मद्रास फर्टिलाइजर्स लिमिटेड (एमएफएल), ब्रह्मपुत्र वैली फर्टिलाइजर्स कारपोरेशन लिमिटेड (बीवीएफसीएल) और फर्टीलाइजर्स एंड केमिकल्स ट्रावनकोर लिमिटेड (एफएसीटी) में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने तथा उनके कल्याण के लिए किए गए उपाय' विषय के बारे में अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के बीसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों / सिफारिशों पर सरकार द्वारा की गई कार्रवाई से संबंधित समिति के उनतीसवें प्रतिवेदन (सत्रहवीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार पर सरकार द्वारा अंतिम-की-गई-कार्रवाई को दर्शाने वाला विवरण।

(5) श्रम और रोजगार मंत्रालय से संबंधित 'कर्मचारी राज्य बीमा निगम (ईएसआईसी) में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने तथा उनके कल्याण के लिए किए गए उपाय' विषय के बारे में अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के इक्कीसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों / सिफारिशों पर सरकार द्वारा की गई कार्रवाई से संबंधित समिति के इकतीसवें प्रतिवेदन (सत्रहवीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार पर सरकार द्वारा अंतिम-की-गई-कार्रवाई को दर्शाने वाला विवरण।

———

12.03 hrs

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

1st Report

SHRI SUNIL DATTATREY TATKARE (RAIGAD): Sir, I beg to present the First Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2024-25) on Demands for Grants (2024-25) of the Ministry of Petroleum and Natural Gas.

———————

12.04 hrs

STANDING COMMITTEE ON WATER RESOURCES

Statement

श्रीमती संजना जाटव (भरतपुर) : माननीय सभापति जी, मैं 'अनुदानों की मांगें (2023-24)' संबंधी इक्कीसवां प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों / सिफारिशों से संबंधित अट्ठाईसवां प्रतिवेदन (की-गई-कार्रवाई प्रतिवेदन) तथा 'भूजल; एक मूल्यवान लेकिन घटता संसाधन' विषय संबंधी बाईसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों / सिफारिशों से संबंधित पच्चीसवें प्रतिवेदन (की-गई-कार्रवाई प्रतिवेदन) पर सरकार द्वारा आगे की गई कार्रवाई को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूं।

———————

12.05 hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

1st to 3rd Reports

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Sir, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

(1) First Report on Demands for Grants (2024-25) pertaining to Department of Rural Development (Ministry of Rural Development).

(2) Second Report on Demands for Grants (2024-25) pertaining to Department of Land Resources (Ministry of Rural Development).

(3) Third Report on Demands for Grants (2024-25) pertaining to Ministry of Panchayati Raj.

12.05½ hrs

STATEMENTS BY MINISTER

(i)(a) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Energy on Demands for Grants (2021-22) pertaining to the Ministry of Power*

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay a statement regarding the status of

---

* Laid on the Table and also placed in Library, See No. LT 1343 /18/24.

implementation of the recommendations contained in the 7th Report of the Standing Committee on Energy on Demands for Grants (2021-22) pertaining to the Ministry of Power

(b) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Energy on Demands for Grants (2022-23) pertaining to the Ministry of Power*

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Energy on Demands for Grants (2022-23) pertaining to the Ministry of Power

(c) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Energy on Demands for Grants (2023-24) pertaining to the Ministry of Power*

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Energy on Demands for Grants (2023-24) pertaining to the Ministry of Power.

---

* Laid on the Table and also placed in Library, See Nos.LT1344/18/24 and LT 1345 /18/24.

(d)Status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Energy on Development of Coal Blocks Allocated to Power Sector pertaining to the Ministry of Power*

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Energy on Development of Coal Blocks Allocated to Power Sector pertaining to the Ministry of Power

(e) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Energy on Review of Power Tariff Policy – need for uniformity in Tariff Structure across the country pertaining to the Ministry of Power*

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Energy on Review of Power Tariff Policy – need for uniformity in Tariff Structure across the country pertaining to the Ministry of Power.

———————

* Laid on the Table and also placed in Library, See Nos. LT 1346 /18/24 and LT 1347/18/24..

12.08 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS (2024-25)

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): माननीय सभापति जी, मैं माननीय निर्मला सीतारमण जी की ओर से वर्ष 2024-25 के लिए 'अनुदानों की अनुपूरक मांगें – पहला बैच' को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

———————

माननीय सभापति : शून्य काल।

सुश्री एस. जोतिमणी जी।

SUSHRI S. JOTHIMANI (KARUR): Thank you Chairman Sir. Our farmers, who are the spine of the nation, are protesting at Shambhu and Khanauri with a vow to fulfil their demands. This is not just a struggle of farmers; it is a struggle for India's soul. Their demands are simple. They are demanding for a legal guarantee for a minimum support price, loan waiver, pension for farmers and justice for victims of the Lakhimpur Kheri violence. All these demands were already promised by the Union Government but they are yet to be fulfilled and they are totally forgotten.

Dallewall ji is fasting unto death to thrust more on this. His health is seriously deteriorating and farmers are facing brutality and oppression while they exercise their fundamental right to protest since the Government has turned a blind eye to their demands for years now. Reports show that several farmers are

injured as a result of police brutality, tear gas shells and water cannons. This is what our farmers are being treated with.

I call upon the Union Government to immediately halt the brutality, listen to the farmers' demands and ensure that justice is delivered and save the precious life of Dallewal ji. In order to cover this very serious farmers' protest, the BJP Government is raking up the issue of false charges. We are not afraid of this. It is very sad that …* is protected by this Government but the farmers are not. Thank you.

HON. CHAIRPERSON : No, you cannot take the name. It will be deleted.

… (*Interruptions*)

HON. CHAIRPERSON: Shri Richard ji.

… (*Interruptions*)

SUSHRI S. JOTHIMANI: Sir, why will it be deleted?

HON. CHAIRPERSON: You cannot take the name of a person who is not present in the House.

… (*Interruptions*)

HON. CHAIRPERSON: Shri Richard ji.

… (*Interruptions*)

HON. CHAIRPERSON: Gaurav ji, you a deputy leader. Kindly take your seat. Either you or Shri K. C. Venugopal should stand. K. C. Venugopal ji, kindly request

* Not recorded.

your Members to take their seats. Why is everybody standing? If you want to say something, you can say after Shri Richard. I will allow you.

SHRI RICHARD VANLALHMANGAIHA (MIZORAM): Sir, we all know about the communal violence in Manipur, which has been going on for the last one-and- a-half years. More than 200 people have lost their lives. More than 50,000 houses have been destroyed. More than 300 churches have been spoiled. Even if the Central Government has deployed more than one lakh paramilitary forces, this will not be a correct solution.

My State, being the neighbouring state of Manipur, has a number of internal displaced persons. It has also international displaced persons from Bangladesh and Myanmar. They are all our brothers and sisters.

As you know, the population of Mizoram is only 12 lakh whereas the budget and the resources are very limited. Knowing that the Central Government has given us a huge amount of fund to rehabilitate our sisters and brothers from Manipur, I would like to thank the Central Government wholeheartedly for their kindness towards these displaced people. … (*Interruptions*)

My request and suggestion to the Central Government is to act as a facilitator between these two community leaders under the guidance of the Central Government. Let them sit on one table to discuss, and negotiate many things. They can discuss many topics like the President's Rule, change of leadership, separate administration, ceasefire, compensation to the families whose loved-ones are dead, compensation to the wounded persons, and many, many more other things.

If we do not stop this, we do not know how many more lives will be lost. God has given us a precious life. Why are we taking the lives of others unnecessarily? We should find a measure to stop this. Thank you, Sir.

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, one of our Members, Ms. Jothimani raised an issue. During her deliberations, she mentioned one name. Then, you told her: "That should not go on the record."

Sir, yesterday, what happened was that during the 'Zero Hour', honourable Union Minister, Shri Piyush Goyal, intervened and mentioned all the same things what they were raising for the last two or three days. They levelled allegations against the leaders of the Congress Party. … (*Interruptions*) The Minister raised that thing in the same way during the 'Zero Hour'. 'Zero Hour' is the prerogative of the Members. You know that. That is all on the record. … (*Interruptions*)

HON. CHAIRPERSON : I got your point. Now, I am giving a ruling.

… (*Interruptions*)

SHRI K. C. VENUGOPAL : I have just one question, Sir. You have already deleted what Ms. Jothimani said. Is it applicable only to the Opposition Members, Sir? Is it not applicable to them? … (*Interruptions*) Whenever a Union Minister intervened in such a way during the 'Zero Hour', you are not deleting it. … (*Interruptions*) Sir, this is the …* (*Interruptions*)

HON. CHAIRPERSON: K.C. Venugopalji, you have raised an issue regarding your own Member. You are a senior-most Member. This is the tradition of this

* Expunged as ordered by the Chair.

House. That is as per the ruling given by the hon. Speaker. Please go through the rules and regulations.

… (*Interruptions*)

माननीय सभापति : के.सी. वेणुगोपाल जी, आपको मैंने अवसर दिया। आपको मैंने पूरा अवसर दिया। मैं अब रूलिंग दे रहा हूं, तो इसको सुन लीजिए।

… (व्यवधान)

HON. CHAIRPERSON: I have already given you an opportunity. Kindly, listen to me.

… (*Interruptions*)

HON. CHAIRPERSON: If Nishikantji has levelled any allegation against your party or any party Member, every Member of Parliament has a right to explain his position.

… (*Interruptions*)

HON. CHAIRPERSON: You have raised it, and I am mentioning it. You have expressed whatever your feelings were. I am only raising the same thing.

… (*Interruptions*)

HON. CHAIRPERSON: If he had mentioned the name of your party leader or any Member of Parliament, then, every Member of Parliament has a right to explain his position.

… (*Interruptions*)

HON. CHAIRPERSON: Now, Shrimati Krishna Deviji.

… (*Interruptions*)

श्रीमती कृष्णा देवी शिवशंकर पटेल (बांदा) : माननीय सभापति महोदय मै आपको धन्यवाद देती हूं कि आपने मुझे बोलने का अवसर दिया।

महोदय, मैं आपका ध्यान उत्तर प्रदेश के बांदा जिले के रानी दुर्गावती मेडिकल कॉलेज की तरफ आकर्षित करना चाहती हूं। वहां चिकित्सा सुविधाएं नाममात्र की हैं। इस मेडिकल कॉलेज में मूलभूत जरूरतें/ आवश्यकतायें जैसे पीने का पानी, सफाई आदि की स्थिति बहुत ही दयनीय है। यहां की लिफ्ट भी काफी समय से संचालित नहीं है। मरीजों को उनके तीमारदारों द्वारा कंधे पर उठाकर वार्ड में ले जाना पडता है। इस मेडिकल कालेज की अति गम्भीर समस्या यह है कि किसी भी विभाग के विभागाध्यक्ष महीने में सिर्फ एक दिन आते हैं। अन्य कार्य दिवसों में अपने व्यक्तिगत अस्पतालों में मरीज देखने का काम करते हैं, जिससे मरीजों को अत्यधिक परेशानी होती है।

12.14 hrs

At this stage, Sushri S. Jothimani and some other hon. Members came and stood on the floor near the Table.

HON. CHAIRPERSON: Jothimaniji, this is not fair. This is not fair.

… (*Interruptions*)

HON. CHAIRPERSON: Krishna Deviji, kindly conclude now.

… (*Interruptions*)

श्रीमती कृष्णा देवी शिवशंकर पटेल : महोदय, इस मेडिकल कालेज में डाक्टरों द्वारा मरीजों को बाहर से दवा लाने के लिये बाध्य किया जाता है एवं पैथालॉजी द्वारा सही जांच नहीं की जाती। डॉक्टरों द्वारा बाहर जांच करवाने के लिये कहा जाता है। अतः आपसे अनुरोध है कि सदन के माध्यम से लोकहित के इन बिन्दुओं पर माननीय स्वास्थ्य मंत्री गम्भीरतापूर्वक विचार करें । धन्यवाद।

डॉ. निशिकान्त दुबे (गोड्डा) : धन्यवाद सभापति महोदय। कांग्रेस से और राहुल गांधी जी से मेरे दस सवाल हैं। इन दस सवालों पर पिछले चार दिनों से विपक्ष मुझे बोलने नहीं दे रहा है। …(व्यवधान) मेरा सबसे पहला सवाल यह है कि एफडीएल-एपी, जो कश्मीर को अलग देश मानता है,

उसके साथ राजीव गांधी फाउंडेशन के, सोनिया गांधी के साथ क्या संबंध है, जिसको सोरोस फंड करता है? सोनिया और सोरोस का रिश्ता क्या है? … (व्यवधान)

सर, मेरा दूसरा सवाल, नाम्बियार कमेटी की रिपोर्ट यह कहती है कि 150 करोड़ रुपये का घोटाला सैम पित्रोदा ने किया। वह ओवरसीज फ्रेंड्स ऑफ कांग्रेस के चेयरमैन है। वह ग्लोबल नॉलेज इनिशिएटिव चलाता है, जिसको सोरोस पैसा देता है, जिसको 'यूएसएड' भी पैसा देती है। राहुल गांधी के अमेरिका दौरे का सारा खर्चा ग्लोबल नॉलेज इनिशिएटिव, सैम पित्रोदा देता है । ..... (व्यवधान) यह खालिस्तानियों से मिलता है। यह कश्मीर तोड़ने वालों से मिलता है। सैम पित्रोदा, राहुल गांधी, सोरोस और ग्लोबल नॉलेज इनिशिएटिव का संबंध क्या है?

मेरा तीसरा सवाल यह है कि वर्ष 2004 में सोरोस यहां आया और वर्ष 2009 में भी आया। उसने बॉम्बे स्टॉक एक्सचेंज में पांच परसेंट स्टेक लिया। वर्ष 2010 से लेकर वर्ष 2014 तक पूरा शेयर मार्केट से सोरोस पैसा लेता रहा। … (व्यवधान) वह गांधी फैमिली से मिला। सोरोस और गांधी फैमिली का संबंध क्या है? … (व्यवधान)

HON. CHAIRPERSON : Kindly conclude.

… (*Interruptions*)

डॉ. निशिकान्त दुबे: सर, मेरा चौथा सवाल यह है कि राजीव गांधी फाउंडेशन को सबसे ज्यादा पैसा सोरोस ने दिया। जो सोरोस है, वह मनोज भार्गव, हंस फाउंडेशन, रॉकफेलर फाउंडेशन और किंगस्टन के साथ ब्लैक मनी को व्हाइट मनी कर रहा है। राजीव गांधी फाउंडेशन के साथ सोरोस का रिश्ता क्या है? … (व्यवधान)

HON. CHAIRPERSON: Jothimani ji, you have already been given the opportunity.

… (*Interruptions*)

डॉ. निशिकान्त दुबे : सर, मनोज भार्गव के साथ राजीव गांधी फाउंडेशन का रिश्ता क्या है? हंस फाउंडेशन के साथ राहुल गांधी और सोनिया गांधी का रिश्ता क्या है? … (व्यवधान)

HON. CHAIRPERSON: Kindly conclude.

… (*Interruptions*)

डॉ. निशिकान्त दुबे : सर, मेरा पांचवां सवाल यह है कि सोरोस ने फ्रेशवर्क्स, एसईडी फंड, एस्पाडा फंड, इस तरह के फंड्स बनाए। उसने कांग्रेस पार्टी के 300 लोगों को स्टार्ट-अप्स के नाम पर पैसे दिए हैं। ये 300 लोग कौन हैं और उनका गांधी परिवार के साथ क्या संबंध है?

HON. CHAIRPERSON: Kindly conclude.

… (*Interruptions*)

डॉ. निशिकान्त दुबे : सर, मेरा छठा सवाल यह है कि 'भारत जोड़ो यात्रा' में सलिल शेट्टी गया था। 'भारत जोड़ो यात्रा' में कांग्रेस ने कितने पैसे खर्च किए और सोरोस फाउंडेशन ने उसको कितने पैसे दिए? … (व्यवधान)

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये।	**सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।**
Dr. Nishikant Dubey	Shri Sudheer Gupta
Sushri S. Jothimani	Dr. T. Sumathy alias Thamizhachi Thangapandian

माननीय सभापति : सभा की कार्यवाही एक बजे तक के लिए स्थगित की जाती है।

12.18 hrs

The Lok Sabha then adjourned till One of the Clock

———

13.00 hrs

The Lok Sabha reassembled at One of the Clock
(Shrimati Sandhya Ray *in the Chair*)

MATTERS UNDER RULE 377*

माननीय सभापति : माननीय सदस्यगण, जिन माननीय सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामले के अनुमोदित पाठ को तुरंत व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Regarding establishment of a cancer hospital in Gorakhpur, Uttar Pradesh

श्री रवीन्द्र शुक्ला उर्फ रवि किशन (गोरखपुर) : मेरा संसदीय क्षेत्र गोरखपुर उत्तर प्रदेश के पूर्वांचल का सबसे बड़ा शहर है। यहाँ कैंसर के मरीज़ों की संख्या बहुत बड़ी है। यहाँ एम्स अस्पताल है, लेकिन कैंसर का कोई अस्पताल नहीं है। गोरखपुर की आधारभूत संरचना पर आस पास के बीस ज़िले निर्भर हैं। उन्हें कैंसर का इलाज कराने के लिए दिल्ली और मुंबई जाना पड़ता है जो मेरे क्षेत्र और आस पास के जिलों और पड़ोसी राज्य बिहार के गरीब लोगों के लिए अत्यंत दुष्कर है, क्योंकि उनकी आर्थिक स्थिति अत्यंत दयनीय है।

अतः मैं केंद्र सरकार से माँग करता हूँ कि गोरखपुर में यथाशीघ्र एक कैंसर अस्पताल का निर्माण करने की कृपा करें।

* Treated as laid on the Table.

(ii) Need to connect stepwells in Udaipur as a perennial water sources under Jal Jeevan Mission and develop them as 'Gram Teerth' under cultural tourism

डॉ. मन्ना लाल रावत (उदयपुर) : विश्व आज शुद्ध पेयजल की कमी से जूझ रहा है। भारत सरकार भी जल जीवन मिशन चला कर हर घर शुद्ध पेयजल पहुँचाने को कटिबद्ध है। परन्तु मेरे लोकसभा क्षेत्र उदयपुर (राजस्थान) में 100 से अधिक बावड़ियों की जानकारी आई है, जिनका जल संरक्षण, सांस्कृतिक मिलन और सामाजिक जीवन में महत्वपूर्ण स्थान रहा है। समाज के विविध तीज - त्यौहार भी यहां बनाए जाते रहे है। इन स्थानों पर देवी - देवताओं के स्थान रहे हैं, लेकिन विगत कालखंड में ये पावन स्थान उपेक्षित होते गये, जिसमें प्रदूषण व मलबे के डंपिंग यार्ड भी बनाए जा रहे है। उदयपुर शहर में एक बावड़ी में मिट्टी डाल कर कब्जा करने की घटना भी चर्चा मे रही है। सनातन धर्म, संस्कृति व परम्परा में वास्तुकला के ये महत्वपूर्ण स्थान ग्राम समाज के स्थानीय तीर्थ के रूप में पुनः प्रतिष्ठित हो सकते है। मेरा सरकार से निवेदन है कि इन स्थानों को जल जीवन मिशन से जोड़कर जल स्रोत के रूप मे काम में लेने के साथ ही सांस्कृतिक पर्यटन में ग्राम तीर्थ के रूप में भी विकसित करने की आवश्यक है। यह कदम विकसित भारत @2047 की राह में महत्वपूर्ण कदम हो सकता है।

(iii) Need to provide the electricity and pucca roads in Lawalong Block in Chatra Parliamentary Constituency, Jharkhand

श्री काली चरण सिंह (चतरा) : आजादी के 77 वर्ष हो गए पर हमारे संसदीय क्षेत्र चतरा के अंतर्गत लावालौंग एक ऐसा प्रखंड है जहां अब तक बिजली और पक्की सड़क की सुविधा उपलब्ध नहीं है। इस प्रखंड में 50% आदिवासी, 30% अनुसूचित जाति तथा 20% ओबीसी आबादी की बसावट है। मैं माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी से मांग करता हूँ कि बगहा मोड़ NH. 22 से पांकी तक 30 किलोमीटर पक्की सड़क बन जाने से दो जिले जुड़ जाएंगे। साथ ही 70 हजार की आबादी लाभान्वित होगी और मेरा माननीय ऊर्जा मंत्री जी से आग्रह होगा कि बिजली के लगे पोल पर तार

टंगवा कर के इन ग्रामों में बिजली पहुंचाने का कष्ट करें ताकि यहां के गरीब बच्चे भी पढ़ लिख सके और टीबी, कम्प्यूटर और इंटरनेट का इस्तमाल कर सके। अतः माननीय सड़क परिवहन एवं राजमार्ग मंत्री और माननीय ऊर्जा मंत्री जी से आग्रह करता हूँ कि सड़क और बिजली का कनेक्शन इन गाँवों में देकर लोगों को बेहतर जीवन स्तर देने में सहायक सिद्ध होंगी बल्कि विकास का मार्ग भी खुलेगा।

(iv) Regarding utilization of portion of land acquired for establishment of Bokaro Steel Plant, Jharkhand

श्री दुलू महतो (धनबाद) : मैं मा. इस्पात मंत्री जी का ध्यान बिहार सरकार द्वारा 1950-60 के दशक में बोकारो इस्पात संयंत्र के लिए 31,287 एकड़ भूमि के अधिग्रहण की ओर आकर्षित करना चाहता हूँ। यह अधिग्रहण 10 मिलियन टन क्षमता वाले संयंत्र के लिए किया गया था, लेकिन वर्तमान में केवल 4 मिलियन टन क्षमता का संयंत्र स्थापित किया गया है, और बाकी भूमि अनुपयोगी पड़ी हुई है। इस संदर्भ में, मेरा विनम्र निवेदन है कि कृपया यह स्पष्ट किया जाए कि शेष भूमि का उपयोग 6 मिलियन टन क्षमता के संयंत्र के लिए किया जाएगा या इसे रैयतों को वापस किया जाएगा। भूमि मालिकों के हित में यह जानना अत्यंत आवश्यक है कि कितनी भूमि संयंत्र के लिए उपयोग की गई है, कितनी भूमि परती पड़ी है, और क्या इसे किसी अन्य परियोजना के लिए उपयोग किया जाएगा या रैयतों को वापस किया जाएगा। इस विषय पर कृपया शीघ्र और उचित निर्णय लिया जाए, ताकि प्रभावितों को न्याय मिल सके।

(v) Need to set up 'Safal' Store for sale and storage of green peas in Jabalpur Parliamentary Constituency, Madhya Pradesh

श्री आशीष दुबे (जबलपुर) : जबलपुर संसदीय क्षेत्र में कृषि आधारित जीवन जीने वाले किसान भाई-बहन अपने कठिन परिश्रम से खाद्यानों का उत्पादन करते हैं, जैसे मक्का, मटर आदि सभी प्रकार के अनाज एवं सब्जियों सहित दालों आदि कृषि उत्पादों की पैदावार करते हैं। किन्तु इन्हें बाजार न मिल

पाने के कारण हमारे कृषक भाइयों को समुचित दाम नहीं मिल पाते। समय पर बिक्री न हो पाने के कारण, भण्डारण के अभाव में अधिकांशत: सब्जी उत्पाद ख़राब हो जाती हैं, जिससे कारण किसानों को बहुत ही कष्टकारी परिस्थितियों का सामना करना पड़ता है। मेरा केंद्र सरकार से आग्रह है कि जबलपुर में मटर की खरीदी हेतु "सफल" का क्रय केंद्र एवं भण्डारण केंद्र स्थापित किया जाये। जिससे कि जबलपुर में बड़े पैमाने पर मटर उत्पादन करने वाले किसानों को उनकी फसलों का उचित मूल्य मिल सके एवं सम्पूर्ण देश में जबलपुर की मटर निर्बाध रूप से पहुँचाया जा सके।

(vi) Regarding four laning of Bhilwara – Shahpura – Jahazpur – Deoli road in Rajasthan

श्री दामोदर अग्रवाल (भीलवाड़ा) : मै भारत सरकार से मांग करता हूँ कि भीलवाड़ा-शाहपुरा-जहाजपुर-देवली रोड़, जिसकी लंबाई 95 किलोमीटर है, वो दो लेन से बढ़ाकर चार लेन किया जाए। इस रोड पर अप्रैल व जुलाई 2024 में किए गए ट्रैफिक सर्वे में औसतन प्रतिदिन 12,072 यात्री कार तथा 2706 वाणिज्यिक वाहन चलने की बात सामने आई है जबकि मंत्रालय के आदेश के तहत जिस रोड़ का औसतन प्रतिदिन 10,000 यात्री कार इकाई द्वारा प्रयोग किया जाता है उस 2 लेन के रोड को 4 लेन में परिवर्तित किया जा सकता है । भीलवाड़ा लोक सभा राजस्थान का एक बड़ा इंडस्ट्रियल हब है जोकि अपने वस्त्र और मिनरल उद्योग के लिए विश्वविख्यात है। इस रोड के 4 लेन हो जाने से भीलवाड़ा, टोंक रोड के माध्यम से जयपुर से ज्यादा बेहतर तरीके से कनेक्ट हो जाएगा और एन. एच. 48 पर भी ट्रैफिक का दवाब कम होगा, साथ ही पूर्वी राजस्थान से मेवाड़ क्षेत्र को आने वाले वाहनों को भी सुगमता बढ़ेगी।

(vii) Need to establish an AIIMS in Siliguri, West Bengal

SHRI RAJU BISTA (DARJEELING): The northern most districts of West Bengal – Darjeeling, Kalimpong, Alipurduars, Jalpaiguri, Cooach Behar, North Dinajpur

and South Dinajpur has a population of around 2.5 crore. People in these districts are dependent on tea estates for employment, or are engaged in farming for their sustenance. Due to low income, people here cannot afford treatment in private hospitals. Government run hospitals are inadequately staffed, and lack even the most basic equipment and facilities and most of the people of the region cannot afford to travel to distant cities for treatment. Additionally, 'Ayushman Bharat' scheme is yet to be implemented in the state and hence the poorest and most marginalized continue to suffer due to the lack of health care facilities. There is an urgent need to establish AIIMS at Siliguri for North Bengal. Siliguri is centrally located and lies in the heart of North Bengal. It is well connected by air, rail and road network. Thousands of people from across the North Bengal region travel to Siliguri for basic treatment already. Therefore, establishing an AIIMS in Siliguri will bring a major relief to the people from North Bengal. Even patients from eastern Bihar, parts of Sikkim, lower Assam will benefit.

(viii) Need to formulate a scheme for utilization of vacant land under Bhilai Steel Plant

श्री विजय बघेल (दुर्ग) : मेरे लोकसभा क्षेत्र दुर्ग (छत्तीसगढ़) में भारत का सबसे ख्याति प्राप्त भिलाई इस्पात संयंत्र स्थित है। भिलाई इस्पात सयंत्र के द्वारा अपने कर्मचारियों के लिये उच्च स्तरीय सुविधा प्रदान करने के उद्देश्य से अनके सेक्टर स्थापित किये गये तथा प्रत्येक सेक्टर में आवासीय मकान, खेल-कूद के लिये मैदान, स्कूल, बाजार, पार्क, मनोरंजन क्षेत्र स्थापित किये गये। वर्तमान में भिलाई इस्पात संयंत्र से बहुत से कर्मचारी सेवानिवृत्त हो चुके है जिनके द्वारा आवासीय मकान खाली कर दिये गये है। साथ ही भिलाई में भिलाई इस्पात संयंत्र के कर्मचारियों के अलावा संयंत्र के सहायक इकाईयों

के कर्मचारी एवं आम जनता निवासरत है। वर्तमान में भिलाई इस्पात संयंत्र के क्षेत्राधिकार के अतंर्गत आवासीय मकान जीर्णावस्था में है। संयंत्र में कर्मचारी कम होने के कारण संयंत्र के अनेक स्कूल बंद कर दिये गये हैं। जिससे संयंत्र की भूमि पर कतिपय अनाधिकृत लोगों द्वारा कब्जा किया जा रहा है। मेरा अनुरोध है कि उक्त संयंत्र के क्षेत्राधिकार में स्थित भूमि को जनसुविधा के विस्तार हेतु उपयोग किये जाने हेतु एक योजना बनायी जानी चाहिये, जिससे की बेशकीमती रिक्त पडी भूमि का सही उपयोग हो सके एवं उन्हें अनाधिकृत लोगों के कब्जे से मुक्त किया जा सके। इस संबंध में आवश्यक योजना के क्रियान्वय की आवश्यकता है।

(ix) Regarding grant of GI tag to Basmati rice produced in Madhya Pradesh and declare MSP for procurement of the rice

श्री दर्शन सिंह चौधरी (होशंगाबाद) : होशंगाबाद संसदीय क्षेत्र में धान की उत्तम खेती होती है। यहां नर्मदा के कछार हैं, जिनमें बासमती की श्रेष्ठतम क्वालिटी की धान पैदा होती है। क्या मध्य प्रदेश के बासमती चावल को जीआई टैग मिल सकता है? इसके लिए सरकार ने क्या कदम उठाए है? क्या बासमती धान का न्यूनतम समर्थन मूल्य घोषित करते हुए खरीदी की व्यवस्था की जा सकती है?

(x) Need to provide package for development of Nandurbar district in Maharashtra and other Aspirational Districts

एडवोकेट गोवाल कागडा पाडवी (नन्दुरबार) : मैं जनवरी 2018 में माननीय प्रधानमंत्री द्वारा शुरू किए गए आकांक्षी जिला कार्यक्रम के बारे में बोलना चाहता हूँ। नंदुरबार जिले को 112 जिलों में से आकांक्षी जिले के रूप में चुना गया था। दुर्भाग्य से 2018 से इन आकांक्षी जिलों के लिए कोई विशेष पैकेज घोषित नहीं किया गया है। इन 112 अल्पविकसित जिलों की स्थिति में सुधार लाने के लिए आकांक्षी जिला कार्यक्रम शुरू किया गया था। ये सभी 112 आकांक्षी जिले 'अविकसित' बने हुए हैं। इन आकांक्षी जिलों में कोई बदलाव या विकास नहीं दिखता है। इन आकांक्षी जिलों को करोड़ों रुपये

की राशि का कोई विशेष पैकेज नहीं मिला है। इन आकांक्षी जिलों को कोई बड़ी परियोजना नहीं मिली है। इन आकांक्षी जिलों को कोई लाभार्थी योजना नहीं मिली है। इन आकांक्षी जिलों को बड़े वादे भी नहीं मिले हैं। आकांक्षी जिला कार्यक्रम बड़ी विफलता का उदाहरण बन गया है और ये अविकसित जिले पहले से भी बदतर स्थिति में हैं। मैं केंद्र सरकार से अनुरोध करता हूं कि वह वर्ष 2018 में किए गए अपने वादों को पूरा करे और नंदुरबार जिले और मेरे निर्वाचन क्षेत्र के साथ-साथ अन्य आकांक्षी जिलों के लिए विशेष विकास पैकेज दे।

(xi) Regarding disposal of claims under Pradhan Mantri Fasal Bima Scheme

श्री राहुल कस्वां (चुरू) : मेरे संसदीय क्षेत्र चूरू में खरीफ 2023 की फसल के खराबे को लेकर प्रधानमंत्री फसल बीमा योजना के तहत बीमा के क्लेम पर बीमा कंपनी के द्वारा लगभग 716 इन्श्योरेन्स यूनिट के क्रॉप कटाई डाटा पर आपति लगाई गई है। राजस्थान सरकार द्वारा एक साल बीत जाने के बावजूद भी इस मामले को सुनने हेतु राज्य स्तरीय शिकायत समिति का गठन तक नहीं किया गया है। खरीफ 2023 हेतु लगभग 170 करोड़ से अधिक का बकाया अभी भी किसानों को नही दिया गया है। बीमा कंपनियों द्वारा बार बार इस प्रकार आपति लगाकर किसानों का शोषण किये जाने का कार्य किया जा रहा है। राज्य सरकार द्वारा इन आपतियों के निस्तारण में समय लगाया जा रहा हैं। प्रधानमंत्री फसल बीमा योजना के तहत प्रावधान है कि बीमा क्लेम देने में देरी होने पर बीमा कम्पनी ब्याज के साथ बीमा क्लेम भुगतान करेगी। राजस्थान सरकार को निर्देशित करते हुए मेरे लोकसभा क्षेत्र के किसानों का खरीफ 2023 की फसल पर बीमा कंपनी द्वारा लगाई आपतियों के निस्तारण हेतु राज्य स्तरीय शिकायत समिति का गठन किया जावे और बीमा क्लेम जारी करने का निर्देश दिया जायें।

(xii) Regarding safety of personal data of students utilized for generation of APAAR ID and Digi-locker

डॉ. प्रशांत यादवराव पडोले (भन्डारा-गोंदिया) : मैं सरकार का ध्यान छात्रों की गोपनीयता और उनके अधिकारों से जुड़े एक गंभीर मुद्दे की ओर आकर्षित करना चाहता हूं। देशभर के स्कूलों में छात्रों के आधार कार्ड और व्यक्तिगत जानकारी का उपयोग APAAR ID और Digi Locker खाता बनाने के लिए किया जा रहा है। माता-पिता की सहमति ली जा रही है, लेकिन यह सहमति बाध्यकारी प्रतीत होती है। सरकार यह सुनिश्चित नहीं कर पाई है कि इस डेटा का दुरुपयोग नहीं होगा। साथ ही, ग्रामीण और आर्थिक रूप से पिछड़े परिवार, जिनके पास डिजिटल सेवाओं की पर्याप्त पहुंच नहीं है, इस प्रक्रिया से वंचित हो सकते हैं। क्या यह उचित है कि सहमति न देने वाले छात्रों को शैक्षिक अवसरों से वंचित किया जाए? यह उनकी स्वतंत्रता और अधिकारों का उल्लंघन है। मैं सरकार से आग्रह करता हूं कि: 1. छात्रों के डेटा की गोपनीयता और सुरक्षा सुनिश्चित की जाए। 2. सहमति की प्रक्रिया को स्वैच्छिक रखा जाए। 3. ग्रामीण और वंचित परिवारों को जागरूकता और संसाधन प्रदान किए जाएं। शिक्षा के अधिकार और छात्रों की स्वतंत्रता के लिए सरकार को इस विषय पर स्पष्ट नीति बनानी चाहिए।

(xiii) Need to revise the cost norms for supplementary nutrition meant for children and women under Supplementary Nutrition Programme

SHRI MANISH TEWARI (CHANDIGARH): According to National Family Health Survey (NFHS)-5, 35.5% of children under five are stunted, 19.3% are wasted, and 32.1% are underweight, while 57% of women aged 15–49 years are anaemic. Despite this, the budgetary allocation for Saksham Anganwadi and POSHAN 2.0 for FY 2024-25 has been reduced by 3.14% from last year's revised estimates. Comprehensive guidelines under MISSION SAKSHAM ANGANWADI AND POSHAN 2.0 for the Supplementary Nutrition Programme (SNP) were issued in

January 2021, but ground realities remain dire. The cost norms for supplementary nutrition, last revised in October 2017, have not kept pace with inflation. Based on the 2012 base year, the Consumer Food Price Index rose from 139.4 in 2017 to 211.1 by October 2024, a 71.7 points increase. Current norms fail to reflect the rising prices of key inputs like pulses, oils, and vitamins. To address India's hunger and nutritional deficiencies, a multi-pronged approach is essential, with increased budgetary allocations and improved disbursement mechanisms. I urge the Government to promptly revise cost norms for supplementary nutrition in the interest of children and women.

(xiv) Need to release funds and recruit staff in Kishanganj Centre of Aligarh Muslim University in Bihar

DR. MOHAMMAD JAWED (KISHANGANJ): I wish to draw the attention of the Government to the urgent matter of the lack of fund allocation for the AMU Kishanganj Centre. The Kishanganj Centre was established in 2013 to bridge the gap in lack of access to quality education in Kishanganj and adjoining districts. A decade long delay in release of funds and allocation of teaching and non-teaching staff for the AMU Kishanganj campus, since 2014 has kept the centre non-functional. For the youth of Seemanchal, this centre represents an extremely valuable opportunity to contribute towards India's growth and yet it simply remains a dream even in 2024. The Kishanganj Centre has an aim to establish three new departments of studies and research every year. All these plans have been failed to be materialized because of a shortage of funds and staff. The students of

Seemanchal are still waiting for AMU Kishanganj and still dreaming about being a part of our country's march towards progress. For them and their dreams, on their behalf, I humbly request that this matter be considered on an urgent basis and funds as well as staff be allocated as soon as possible to save AMU Kishanganj.

(xv) Need to ensure treatment of patients in private hospitals under Ayushman Bharat Yojana

डॉ. धर्मवीर गांधी (पटियाला) : बहुचर्चित और बहु प्रचारित आयुष्मान कार्ड धारकों को मिलने वाली स्वास्थ्य सुविधाओं के बारे में तथ्य और जमीनी हकीकत यह है कि सभी बड़े अस्पताल इन गरीब कार्ड धारकों का इलाज करने से आनाकानी करते हैं जिसके चलते इन गरीब लोगों को स्वास्थ्य सुविधाएं न मिलने के कारण अक्सर जान से हाथ धोने पड़ते हैं या फिर गंभीर आर्थिक शोषण का शिकार होना पड़ता है मेरी सरकार से आयुष्मान भारत योजना को गंभीरता और ईमानदारी से लागू करने का अनुरोध है और मैं मांग करता हूं कि सभी निजी अस्पतालों को आयुष्मान कार्ड धारकों का इलाज करने को बाध्य किया जाये ताकि सभी लोग सरकार की इस योजना से लाभान्वित हो सके।

(xvi) Need to ensure strict implementation of Forest Rights Act, 2006 in all the States

SUSHRI IQRA CHOUDHARY (KAIRANA): The ineffective implementation of the Forest Rights Act of 2006 across India continues to marginalise traditional forest-dwelling communities. The FRA, enacted to correct historical injustices, seeks to recognise the land and forest rights of ST and Other Traditional Forest Dwellers.

However, its poor implementation in many states has excluded thousands of rightful claimants and denied them access to Government schemes.

For instance, in Uttar Pradesh and Uttarakhand the pastoral Van Gujjar community, reliant on forest resources for livelihood, has faced significant hurdles in recognising their individual and community rights claims. Procedural lapses and denial of Gram Sabhas and CFR to commence the procedure of recognition under the Act have resulted in their exclusion from benefits under the FRA. Similarly, in Jharkhand and entire country delays in recognising the rights of forest dwellings communities have even led to their land being diverted for mining and non-forest purposes. The Forest Department is obstructing the process of implementation and administration is working according to their advice. SLMC (State Level Mon. Comm.) is not functioning in many states.

The root causes include a lack of awareness among communities, insufficient training for authorities, and procedural flaws in verifying claims. Across states, critical forest rights remain unrealised, impacting communities' socio-economic stability and violating their constitutional rights to equality and livelihood. I request the Government to urgently ensure strict implementation of the FRA and its provisions by State Governments.

(xvii) Regarding railway related issues of Etah Parliamentary Constituency, Uttar Pradesh

श्री देवेश शाक्य (एटा) : मेरी लोकसभा एटा कासगंज में जनपद कासगंज में नगर पालिका गंजडुडवारा एटा मार्ग पर गणेशपुर रेलवे फाटक एवं नगर पंचायत सहारा में अमापुर मार्ग पर रेलवे फाटक होने के

कारण रोजाना घंटो-घंटो दोनों नगरों में जाम लगा रहता है, जिससे आम जनमानस को काफी कठिनाई का सामना करना पड़ता है। इन रेल लाइनों पर ऊपरी पुल बनाए जाने के साथ-साथ देश की आजादी के बाद से अब तक जनपद इटावा कासगंज आज भी राजधानी दिल्ली से रेल लाइन से नहीं जुड़ पाए हैं। क्या भविष्य में कोई योजना इन जनपदों को रेल लाइन से सीधा दिल्ली के लिए बनाई जाएगी? जिससे यहां के लोगों के लिए सुविधा हो सके। इसी के साथ-साथ जनपद इटावा में मैनपुरी फाटक अंडरपास पुल के ऊपर मेरे द्वारा पूर्व में माँग उठाई गई थी। रेलवे मैनपुरी फाटक अंडरपास इटावा के ऊपर से पैदल दुपहिया पुल बनवाने के लिए अभी तक क्या कार्रवाई की है? मेरा माननीय रेल मंत्री से विनम्र आग्रह है कि इन जनहित की समस्याओं का जल्द से जल्द निस्तारण करने का कष्ट करें।

(xviii) Regarding exploitation of vulnerable communities by Micro-Finance Institutions and private Self-Help Groups in the country

DR. RANI SRIKUMAR (TENKASI): I wish to draw the attention of the Government to the alarming exploitation of vulnerable communities by certain Microfinance Institutions (MFIs) and private Self-Help Groups (SHGs). These institutions are not empowering individuals but driving them into deep distress through predatory lending practices. This resulted in tragic consequences, including families being displaced and individuals taking their own lives. The distress is particularly acute in regions where Beedi and Matchbox industries, traditionally a source of livelihood for many, are in severe decline. With falling demand and rising operational costs, workers and small-scale producers in these industries are forced to borrow from MFIs and SHGs to survive. This cycle of indebtedness has taken a severe social and emotional toll on families. Reports of harassment by lenders, public humiliation, and relentless recovery tactics have

led to unbearable mental distress for borrowers. I urge the Government to take immediate action to address this crisis. Firstly, MFIs and SHGs must be strictly regulated to ensure transparency in lending practices, with clear and accessible terms provided in local languages. Additionally, there should be caps on interest rates and strict penalties for exploitative practices. Borrowers must be empowered through financial literacy campaigns to better understand their rights.

(xix) Regarding construction of Panchdeori-Bhatni Railway Line Project

डॉ. आलोक कुमार सुमन (गोपालगंज) : नार्थ ईस्टर्न रेलवे जोन के हथुआ-भटनी रेलवे लाइन प्रोजेक्ट जो कि 79.64 किलोमीटर का है उसकी ओर सरकार का ध्यान आकृष्ट करना चाहता हूँ। इस हथुआ-भटनी रेलवे लाइन को बनाने के लिए वर्ष 2019 तक 277.13 करोड़ की राशि खर्च हो चुकी है। हथुआ-पंचदेवरी सेक्शन यानि 31 किलोमीटर तक काम पूरा कर लिया गया है लेकिन पंचदेवरी-भटनी सेक्शन जो कि 48.64 किलोमीटर का है, इस सेक्शन का काम रुका पड़ा है जबकि इस सेक्शन के लिए रेलवे ने Land Acquisition का काम पूरा कर लिया है। Land Acquisition हो जाने के बाद भी एवं सारी Clearance मिलने के बाद भी रेलवे ने पंचदेवरी से भटनी तक की रेलवे लाइन का काम शुरू नहीं किया है। इससे रेलवे को रेवेन्यू की क्षति हो रही है। रेलवे लाइन के अभाव में परिवहन एवं व्यापार में बाधा आ रही है। मैं रेलमंत्री जी से आग्रह करता हूँ कि बाकी पड़े पंचदेवरी से भटनी तक यानि 48.14 किलोमीटर का लंबित रेलवे लाइन के कार्य के लिए आवश्यक धनराशि और प्रशासनिक स्वीकृति देकर यथाशीघ्र शुरु किया जाए ताकि रेलवे को रेवेन्यू की प्राप्ति हो साथ ही मेरे संसदीय क्षेत्र गोपालगंज के 32 लाख लोगों की पहुँच बाज़ार तक हो सके।

(xx) Regarding restoration of concession in rail fare for senior citizens

श्री संजय दिना पाटिल (मुंबई उत्तर-पूर्व) : 2020 में COVID-19 महामारी के दौरान भारतीय रेलवे ने वरिष्ठ नागरिकों को दी जाने वाली रियायतें बंद कर दी थीं, जो अब तक शुरू नहीं की गई हैं।

इसका सबसे ज्यादा असर बुजुर्गों पर पड़ा है, खासकर उन पर जो आर्थिक रूप से कमजोर हैं या निम्न आय वर्ग से आते हैं। पहले वरिष्ठ नागरिकों को रेलवे किराए में 40-50% तक की छूट मिलती थी। लेकिन अब उन्हें पूरा किराया देना पड़ रहा है, जिससे रेल यात्रा उनके लिए मुश्किल हो गई है। खासतौर पर वे बुजुर्ग जो सस्ती परिवहन सेवाओं पर निर्भर हैं, इससे ज्यादा प्रभावित हुए हैं। एक संसदीय समिति ने सुझाव दिया है कि Sleeper और 3AC श्रेणियों में वरिष्ठ नागरिकों को फिर से रियायत दी जाए, ताकि कमजोर वर्गों की मदद हो सके। मैं माननीय रेल मंत्री से निवेदन करता हूं कि इस सिफारिश पर अमल किया जाए और वरिष्ठ नागरिकों के लिए रियायतें बहाल की जाएं। इससे हमारे बुजुर्गों को राहत मिलेगी और उनकी यात्रा आसान और किफायती बन सकेगी।

(xxi) Need to control OTT and social media platforms streaming objectionable and obscene contents

श्री नरेश गणपत म्हस्के (ठाणे) : सोशल मीडिया और OTT प्लेटफार्मों पर प्रसारित होने वाली अश्लील और विकृत सामग्री हमारे राष्ट्र के सांस्कृतिक और नैतिक मूल्यों पर गहरा प्रहार कर रही है। यह न केवल हमारी पारिवारिक व्यवस्था की पवित्रता को नुकसान पहुँचा रही है,बल्कि समाज में असुरक्षित वातावरण पैदा कर रही है ।हाल की घटनाएँ,जैसे आंध्र प्रदेश में 8वर्षीय लड़की की त्रासदी और डुंगरपुर व छत्तीसगढ़ की घटनाएँ, इस विकृति का उदाहरण हैं। इस सामग्री का प्रसार युवाओं में अपराध और भटकाव को बढ़ावा देता है। पैसा कमाने की प्रणाली ने इसे एक घातक इकोसिस्टम बना दिया है, जिसे तोड़ने के लिए कड़े कदम उठाने की आवश्यकता है ।माननीय सुप्रीम कोर्ट ने भी OTT प्लेटफार्मों के नियंत्रण की कमी पर चिंता जताई है। मौजूदा कानूनों जैसे BNS एक्ट, महिलाओं का अभद्र प्रतिनिधित्व अधिनियम,और IT एक्ट में संशोधन कर कठोर प्रावधान जोड़े जाने चाहिए, ताकि ऐसी सामग्री के प्रसार को रोका जा सके और इसके लिए जिम्मेदार लोगों को सजा मिले ।यह मर्यादापुरुषोत्तम श्रीराम का देश है,जहाँ शील और नैतिकता का विशेष महत्व है ।अश्लील सामग्री से नागरिकों के मन,शरीर और आत्मा पर गहरा और हानिकारक प्रभाव पड़ता है। मेरा सरकार से अनुरोध

है कि OTT और सोशल मीडिया पर अश्लील और विकृत सामग्री पर सख्त नियंत्रण के लिए कार्यवाई करें।

(xxii) Need to collaborate with Pakistan to facilitate for guided tours, cultural festivals and academic exchanges at Indus Valley Sites situated in Pakistan

SHRI SUBBARAYAN K. (TIRUPPUR): It is 100 years since John Marshall announced the discovery of "Civilization of the Indus Valley" on September 20, 1924. The cumulative evidence from genetic, linguistic and archaeological studies reveal strong Dravidian ancestry of the 4500 year old civilization. Two Indus Valley sites are in the present day Pakistan. Harappa in the Punjab region and Mohenjo-Daro near the Indus river in the Sindh region. Facilitating visits to these archaeological sites can promote cultural exchange and heritage tourism. Union Government should initiate steps to collaborate with Pakistan to facilitate guided tours, cultural festivals and academic exchanges to these sites.

(xxiii) Regarding problems faced by Gig and platform workers in the country

DR. D. RAVI KUMAR (VILUPPURAM): I would like to use this opportunity to raise the alarming issue of exploitation of labour from Gig and platform workers in India. The gig workforce is expected to expand to 2.35 crore workers by 2029–30. Gig workers are expected to form 4.1% of the total livelihood in India by 2029–30. At present, about 47% of the gig work is in Semi-skilled jobs, about 22% in high skilled, and about 31% in unskilled jobs. By 2024, India's gig economy is projected

to reach $455 billion, but workers face severe challenges. Classified as "independent contractors," they lack legal protections, social benefits, job security, and steady wages. Studies highlight poor working conditions, meagre earnings, and stress from uncertain employment. Algorithmic management and rating-based performance evaluations add further pressure. This contractual setup denies gig workers essential workplace rights and entitlements, exacerbating their vulnerabilities despite the sector's rapid growth. I, therefore, urge the Ministry of Labour and Employment to urgently address this issue. It is important that we include all emerging sections of our developing society. I urge the Ministry to take it up on high priority.

(xxiv) Regarding violence against the Satnami Community in Baloda Bazar, Chhattisgarh

ADV. CHANDRA SHEKHAR (NAGINA): The recent violence against the Satnami community in Baloda Bazar, Chhattisgarh, is a matter of grave concern that demands immediate action. On June 10, 2024, peaceful protests erupted in response to the shocking vandalization of their sacred 'jaitkhamb' on May 15-16. This incident has not only disrespected their cultural identity but has also ignited deep-seated anger and frustration within the community. What is more concerning is that about 200 individuals have been arrested, with a disproportionate number being marginalized members of the Satnami community. This targeted approach raises alarming questions about systemic discrimination and the violation of fundamental rights. It is imperative that we address these grievances with

sensitivity and urgency. The targeting of marginalized sections and the use of excessive force by police are unacceptable and must be condemned. We must stand in solidarity with the Satnami community to uphold their rights and restore their dignity. Immediate Government intervention is essential to prevent further escalation and to promote peace and justice in our society.

…(व्यवधान)

माननीय सभापति : सभा की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

13.01 hrs

The Lok Sabha then adjourned till Fourteen of the Clock

14.00 hrs

The Lok Sabha reassembled at Fourteen of the Clock

(Shrimati Sandhya Ray *in the Chair*)

माननीय सभापति : माननीय सदस्य, श्री गौरव गोगोई जी।

श्री गौरव गोगोई (जोरहाट) : आदरणीय सभापति महोदया, धन्यवाद। हम बस यही आग्रह कर रहे हैं कि हम बार-बार देख रहे हैं कि एक विशेष कंपनी का नाम लेकर सदन और सत्तापक्ष वही पुराने आरोप लगा रहा है। ज़ीरो आवर में सब सदस्यगण प्रत्येक दिन अपना नाम देते हैं, लेकिन उनका नाम बैलेट में नहीं आता है, … * (व्यवधान)

माननीय सभापति : माननीय सदस्य, यह विषय नहीं है। प्लीज बैठिए।

… (व्यवधान)

श्री गौरव गोगोई: यह कैसे होता है? … (व्यवधान)

माननीय सभापति : माननीय सदस्य, प्लीज बैठिए।

… (व्यवधान)

श्री गौरव गोगोई: जो विषय उठ चुका है। …*

माननीय सभापति : आपदा प्रबंधन (संशोधन) विधेयक, 2024, माननीय सदस्य श्री राम शिरोमणि वर्मा जी।

… (व्यवधान)

माननीय सभापति : आप सभी माननीय सदस्य बैठ जाइए।

… (व्यवधान)

माननीय सभापति : माननीय सदस्य, प्लीज बैठिए।

… (व्यवधान)

---

* Not recorded

माननीय सभापति : माननीय मंत्री जी।

… (व्यवधान)

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : सभापति जी, यह ठीक नहीं है। चेयर की जो वर्किंग है, लोक सभा सचिवालय की जो वर्किंग है, ये उस पर ही अटैक कर रहे हैं। यह तो ठीक नहीं है। यह कार्यवाही से हटाना चाहिए **।** यह विषय हटाना चाहिए। … (व्यवधान)

माननीय सभापति : यह रिकॉर्ड में नहीं जाएगा। इसको रिकॉर्ड से हटा दीजिएगा।

… (व्यवधान)

श्री गौरव गोगोई: अगर एक विषय उठ गया है तो आप उसको बार-बार नहीं ले सकते हैं। … (व्यवधान)

माननीय सभापति : माननीय सदस्य राम शिरोमणि वर्मा जी, आप बोलिए।

… (व्यवधान)

माननीय सभापति : मैं सभी माननीय सदस्यों से निवेदन कर रही हूं कि आप बैठिए।

… (व्यवधान)

14.01 hrs

DISASTER MANAGEMENT (AMENDMENT) BILL, 2024*-Contd.

श्री राम शिरोमणि वर्मा (श्रावस्ती) : सभापति महोदया, आपने मुझे आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर बोलने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

आज जो यह संशोधन बिल माननीय मंत्री जी द्वारा लाया गया है, जिसमें एक तरफ तो यह राज्यों की राजधानियों और नगर निगम वाले शहरों को एक अलग शहरी आपदा प्रबंधन प्राधिकरण गठित करने का अधिकार देता है, लेकिन वहीं दूसरी तरफ यह बिल विशिष्ट मामलों पर नियम बनाने के लिए केंद्र सरकार को राज्यों से ज्यादा शक्ति प्रदान करता है। हमें लगता है कि शक्तियों का केन्द्रीकरण होने से आपदा प्रबंधन में देरी हो सकती है, जिस कारण वित्तीय लेने-देन का हस्तांतरण और समय पर तत्काल आवश्यक कार्यवाई के साथ साथ जरूरतमंदों को राहत सहायता पहुंचाने में कठिनाई हो सकती है।

महोदया, उत्तर प्रदेश सरकार के पास बाढ़ प्रबंधन से निपटने के लिए पैसा ही नहीं रहता है। अभी इसी साल 2024 में बरसात के समय राप्ती नदी में भीषण बाढ़ आई थी, जिसमें मेरे संसदीय क्षेत्र श्रावस्ती के बाढ़ प्रभावित क्षेत्रों में भ्रमण के दौरान मैंने बाढ़ खंड अधिकारी से बात की तो अधिकारी ने साफ शब्दों में कहा कि बाढ़ खंड विभाग के पास कोई पैसा नहीं है। एक तरफ सरकार कहती है कि हम संशोधन बिल लाकर और अच्छी व्यवस्था देने का प्रयास कर रहे है, लेकिन जब सरकारी विभाग ही कह रहा है कि मेरे पास पैसा नहीं है तो ऐसे में आपदा से कैसे निपटा जाएगा। आपके माध्यम से माननीय मंत्री जी से मेरी मांग है कि उक्त प्राधिकरणों के गठन के साथ उनको तात्कालिक जरूरी और गंभीर मामलों में निर्णय लेने की स्वतंत्रता के साथ-साथ स्थानीय स्तर पर अत्याधुनिक संसाधनों की उपलब्धता, बचाव एवं आपदा प्रभावित क्षेत्रों के पुनर्वास हेतु धन की पर्याप्त व्यवस्था हो सके, यह इस विधेयक में सुनिश्चित किया जाना चाहिए। इसके साथ ही कई बार ऐसा होता है कि एनडीआरएफ और

* Further discussion on the motion for consideration of the Bill moved by Shri Nityanand Rai on 11th December, 2024

एसडीआरएफ तमाम अन्य सहायता टीमों को आपदा प्रभावित क्षेत्रों तक पहुँचने में दो-तीन घंटे का समय लग जाता है और वे समय पर नहीं पहुँच पाते हैं, जिसके कारण भारी जान-माल का नुकसान हो जाता है। इससे बचने के लिए एनडीआरएफ और एसडीआरएफ की संख्या को बढ़ाया जाए और उनको ब्लॉक स्तर पर रखा जाए, जिससे वो समय पर घटना स्थल पर पहुंच सकें और ज्यादा से ज्यादा लोगों की जान बचाई जा सके। देश और प्रदेश के सभी आपदा संभावित क्षेत्रों में स्थानीय स्तर पर एक आपदा निगरानी तंत्र स्थापित किया जाए, जिसमें उस क्षेत्र के जनप्रतिनिधियों को भी शामिल किया जाना चाहिए।

सभापति महोदया, इसके साथ ही खाड़ी और पूर्वी तट के राज्यों सहित देश में चक्रवात के कारण होने वाली भीषण तबाही से निपटने के लिए पूर्व चेतावनी प्रणालियों का उपयोग किया जाना चाहिए। भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो), भारतीय मौसम विभाग और राष्ट्रीय सुदूर संवेदन एजेंसी (NRSA) की उन्नत तकनीकी का लाभ उठाकर चक्रवातों और भीषण तूफानों से होने वाले नुकसान को कैसे रोका जा सके इस ओर भी ध्यान देने की जरूरत है।

सभापति महोदया, मेरा संसदीय क्षेत्र श्रावस्ती और जनपद बलरामपुर एक आपदा प्रभावित क्षेत्र है, जो नेपाल सीमा से सटे तराई क्षेत्रों में राप्ती नदी के किनारे बसा है। राप्ती नदी में लगभग हर साल बाढ़ आती है । बाढ़ के कारण जनपद श्रावस्ती के कई गांव जैसे जगरावल गढ़ी, लैबुड़वा, पासीपुरवा, लौकिहा, खैरी, भुतहा, सेहनिया, सिकारी चौड़ा, राम नगर, गणेशपुर, गोड़पुरवा आदि गाँव प्रभावित होते हैं, साथ ही जनपद बलरामपुर के गाँव चौकाकला, रामगढ़ मैटाहवा, लालपुर विशुनपुर, मदारगढ़, चंदापुर, भिटौड़ी, बलरामपुर देहात, जोगिया कला, भगवानपुर खादर, लैबुड़वा, सरदारगढ़ सहित तमाम ऐसे गाँव जो राप्ती नदी के किनारे बसे हैं, बाढ़ के कारण लगभग हर साल जलमग्न हो जाते हैं और किसानों की हजारों एकड़ फसलें बर्बाद हो जाती हैं। इसके कारण किसानों की सारी फसलें तो नष्ट हो ही जाती हैं, साथ ही लोगों के घर नदी में भी समा जाते हैं। गाँव के गाँव जलमग्न हो जाते हैं। बड़ी बड़ी सड़कें कट कर पानी में बह जाती हैं तथा जगह-जगह बांध टूट जाते हैं साथ ही

लोगों की जान तक भी चली जाती हैं और जिस तरीके से उन्हे इसका मुआवजा मिलना चाहिए, उस तरीके से सरकार के द्वारा उनको मुआवजा नहीं दिया जाता है।

राप्ती नदी में जब बाढ़ आती है तो नदी का कटान इतना तेज होता है कि किनारे पर बसे गावों से नदी एक दिन में अगर 200 मीटर दूर है तो दूसरे दिन वह 100 मीटर के करीब आ जाती है, जिससे नदी के किनारों पर बने घर मिट्टी के कटान से पूरे के पूरे नदी में समा जाते हैं।

सभापति महोदया, राप्ती नदी हमारे लोक सभा क्षेत्र श्रावस्ती व बलरामपुर, बहराइच से होते हुए सिद्धार्थनगर और गोरखपुर तक बहती है और ये सभी जिले बाढ़ से प्रभावित हैं। एक व्यक्ति अपनी सारी जिंदगी की गाढ़ी कमाई को लगाकर अपना घर बनाता है, जो नदी में समा जाता है। जब घर का उचित मुआवजा देना होता है तो सरकार के माध्यम से कभी एक लाख, दो लाख या ढाई लाख देकर के फ्री कर दिया जाता है, जिससे जो किसान, गरीब, मजदूर और नदी के किनारे बसे लोग हैं वे और भी गरीब होते जा रहे हैं।

अत: सभापति महोदया, आपके माध्यम से मेरी केंद्र और प्रदेश की डबल इंजन की सरकार से मांग है कि केंद्र सरकार, राज्य सरकार के साथ मिलकर उनका सर्वे कराकर जो घर नदी के कटान में बह जाते है, उन्हें उचित मुआवजे के रूप में कम से कम 20 लाख रुपए उनके मकान की लागत के हिसाब से दिए जाए और साथ ही राप्ती नदी के दोनों तरफ स्थायी बांध बनाए जाए।

सभापति महोदया, इसके अलावा एक और गंभीर मामला है। उत्तर प्रदेश में किसानों के लिए आपदा जैसी स्थिति पैदा हो गई है। डीएपी खाद आपदा का ही एक तंत्र है। किसान इतना परेशान है कि वह अपनी खेती भी नहीं कर पा रहा है और डीएपी खाद की कमी हो गई है। किसानों को खाद नहीं मिल पा रही है। किसान परेशान है, क्योंकि अभी तक भी बुवाई नहीं हो पा रही है।

अत: सभापति महोदया, मैं आपके माध्यम से भारत सरकार से मांग करता हूँ, चूँकि यहां पर मंत्री जी बैठे हैं तो मैं बताना चाहता हूँ कि उत्तर प्रदेश में खाद की भारी कमी है। उसको पूरा कराने का काम किया जाए।

सभापति महोदया, आपने मुझे बोलने के लिए समय दिया, उसके लिए आपको बहुत-बहुत धन्यवाद।

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): I rise to oppose this Bill. This Bill needs more deliberations, debate, and discussion before it is brought to this House.

When you look at it now, it has more omissions and commissions than what is actually going to benefit this country. Climate change has increased the risk of natural disasters. The increase in global surface temperatures is leading to more powerful storms, droughts, aridification, huge wildfires, and sea erosion, which is leading to loss of lives, livelihood, and displacement.

The effect of climate change is just not something that we seem to be realising because all over the world, the floods, the fires and the droughts are unprecedented. Countries have never seen something like this happening, and in India practically every day we see a State flooded or affected by landslides. I think that it is time that we take disaster management much more seriously.

There is no harm in hoping for the best as long as you are prepared for the worst. We can never take anything for sure in this world except, of course, hon. Member, Shri Nishikant Dubey's matters during the 'Zero Hour'. I do not think that anything else can be taken as a sure thing.

Every time there is a cyclone, the Union Government proudly proclaims that they had warned the States. But sadly, the radars that you have are not powerful enough to predict the storm in advance and give us adequate advance warnings. Your information is more like astrological predications and not modern

weather forecasts. Only when the storm is within 150 kms, you are able to give any clear information or indication about the storm and that is practically just one day's notice. What can a State really do? How many people can it move to more protected areas? What can it actually do in a day's time? Whereas, if you upgrade your high-end radars and are able to predict in advance because many countries are able to predict storms and disasters, particularly cyclones at least when it is 300 kms away, that is, if you give three days of advance warning then it will make a difference. If you are able to give the State Governments three days of advance warning, then that will make a lot of difference in protecting the people and moving them to safer places. Using satellite images with AI interpretations will also be very helpful and give us a clearer picture of disasters because we are not able to understand or predict so many other kinds of disasters.

You call yourselves global teacher or Vishwa Guru. Then, we cannot be unprepared. If you are going to teach and lead the world, then I think that we should show leadership in disaster management and in protecting our people. But we do not seem to be really caring about it because most of the times it is the under-privileged, the poor and the farmers who are the worst hit. We know how this Government treats its farmers. So, you have taken away their right to speak, dignity of life and liberty, and now you cannot take their lives away too.

Like most of the Bills passed by the NDA, this Bill is also detrimental to the rights of the States. Cooperative federalism -- which you keep talking about -- has become confrontational federalism in reality.

Disaster management is a State subject. Any amendments without consulting the States will have negative impact on disaster response. Para 6 (1) has proposed including technical guidance to the State Governments and their authorities. Does it mean that the States will be bound by the advice of the Union?

Further, the Bill also proposes to create a national-level / State-level disaster database. This is something, which I think everybody of us over here will welcome. But will that study really be a detailed study of all the terrains, all the villages, all the cities, all the districts of the State, and the landscape? If Thamirabarani breaches, then you should be able to understand through the data as to which are the areas that will get affected and which are the settlements that will get affected.

If a lake breaches or a river breaches, this is the kind of data which has to be included in the database. And the most important thing is, once you collect data and create a database, most of the time the State Governments are not able to access that data. This should not be the case. They are playing with lives. It should be easily accessible to the State Governments also. We have to understand that there is sea erosion. We have a very long coastline, and every coastal city or village has the problem of sea erosion. The coastal areas are getting eroded. Also, there are predictions that many of the cities in this country will be submerged. So, we have to take this into consideration and plan ahead to keep our people safe.

Section 8(b), a new insertion in the Bill, talks about a High-Level Committee. This will act as a nodal body to decide whether the disaster is a serious disaster

or not. I am worried. Since this Committee does not have powers on its own, it will be completely under the Government. So, when it is under the Government, it has to decide according to the Government. Maybe, serious disasters will only happen in double-engine States, and States with single engine will be left to fend for themselves. The Bill fails to ensure disaster relief as a 'justiciable right'. Tamil Nadu has had to go to the Supreme Court for aid after it was affected very badly by the cyclone Migjaum. They wanted Rs. 37,000 crore to rebuild the lives of thousands of people, the houses we lost, and the farmlands we lost. Our hon. Chief Minister asked the Union Government and the hon. Prime Minister for aid to help these people in distress. But we did not get a single rupee from the Union Government. Today, we are forced to go to the Supreme Court. Wayanad has such a bad disaster in front of our eyes but they have not got any help. So, why is it that a State Government has to be forced to go to the Supreme Court? Every time there is an issue, every time there is a problem, every time we need help, we have to approach the court to get justice for us. The State had to argue that the Centre's inaction violates citizens' 'right to equality' and 'right to life with dignity' under Articles 14 and 21 of the Constitution.

You want to constitute a separate Urban Disaster Management Authority for State Capitals and municipal corporations. What is the point in it? Creation of multiple authorities without clear demarcation of powers leads to a lot of confusion and bureaucratic inefficiency. Already, we have different departments dealing with different calamities. The Centre for Seismology and Meteorological Department handles earthquakes. Mining disasters are dealt with by the Department of Mines.

This actually only leads to delays and it starts a blame game among the departments. It is high time we needed one department, one agency and maybe, it is time for the Government to think of one separate Ministry for disaster management to take care of the number of disasters happening every second day in this country. For example, the West Bengal Chief Minister, Madam Mamata Banerjee, has said that the flood in South Bengal in 2023 was caused by deliberate mismanagement of the DVC. They released water without consulting us and now the people are suffering. So, this is what happens when you have various multiple agencies without any clear demarcation; and too many people will not be able to deliver anything.

In section 44A, you said you will constitute a State Disaster Response Force for specialist responses, but there is no mention about who will be funding for this mechanism.

There is a proverb in Tamil –

> "*Aathukulla irunthu aroharanu sonnalum sothukullathan irrukkum sokkanathan*."
>
> It means "Even if one is standing in knee deep river water and chanting the hymns, his mind will be full of thoughts about food".

So, if you do not tell us who is going to fund it, again that burden will come on us. I think the Bill has to be very clear about who is going to fund this Disaster Response Force for specialist response.

Moreover, India has witnessed over 5,000 deaths from 2014 to 2020 due to heat waves. Due to global warming, heat waves are expected to increase and

become frequent. The Government has to notify “heat waves” as a disaster. The Tamil Nadu Government, under our Chief Minister, M. K. Stalin, has declared “heat waves” as a State specific disaster enabling relief and ex-gratia payment of Rs. 4 lakh to the families of the diseased. I would like to say, even if you would not want to hear it that it is a Dravidian-model Government. We lead by example. So, this is one more thing you could think of following us.

Regarding allocation of funds under the SDRF, 30 per cent weightage is given to population and the area. This puts States like Tamil Nadu, which has controlled population, at a very big disadvantage. You are giving 30 per cent weightage for the funds to be released to us. It puts us at a disadvantage. It is like you are punishing us for making sure that our population is under control.

This is like punishing a student who is a First rank holder by making him stand outside the classroom. We are facing such a situation. Tamil Nadu continues to remain as a progressive and developed State and due to this very reason, we are so kuch affected. We as a State are providing good governance and hence deprived of what is due to us as a developed State. Even our neighbouring State Kerala too is facing a similar situation. The Union Government has shown empty hands to us. They do not provide any fund to Tamil Nadu.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : माननीय सभापति महोदया**,** बहुत अच्छे से इनके प्रश्नों का उत्तर दिया जाएगा। **...** (व्यवधान)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, I am not yielding. … (*Interruptions*)

... English translation of this part of the speech originally delivered in Tamil.

श्री नित्यानन्द राय: लेकिन एक ही आग्रह है, ये लोग बैठे रहे, हमें आज गर्व होता है कि मोदी सरकार ने जो कार्य किया है ... (व्यवधान) हर प्रश्न का जोरदार उत्तर है। ... (व्यवधान) शानदार काम किया गया है। ... (व्यवधान)

SHRIMATI KANIMOZHI KARUNANIDHI: Yes, yes, thank you. That is why, I am speaking. We want a good reply from the Minister.

In the Disaster Risk Index, you have put us along the West Coast. Historical study shows Eastern Coastal States are more prone to cyclones due to wind movement in the atmosphere circulation. But you have not put us in the "high risk category". Please be fair. You have to put Tamil Nadu in the "high risk" category along with Andhra Pradesh because we are faced with frequent cyclones and storms and it is increasing.

Now, I hope the Minister has a reply for this particularly because I would like to read some numbers out. We do not deny the fact that when there is a storm or a disaster.

माननीय सभापति : माननीय सदस्य**,** आपका समय पूरा हो गया है। अब आप अपनी बात कंप्लीट कीजिए।

... (व्यवधान)

SHRIMATI KANIMOZHI KARUNANIDHI: Madam, give me a few minutes. In 2015-16 when there were floods in Tamil Nadu, we asked for Rs.25,000 crore. What we got was Rs.1,737 crore. When there was drought, Rs.39,565 crore was asked and we got Rs.1,700 crore and then Rs.48 crore. When Vardah cyclone hit us, what we asked for was Rs.22,573 crore. What we got was a mere Rs.266 crore. Then again, when Ockhi cyclone hit Tamil Nadu, we wanted Rs.9,302 crore

and we got Rs.133 crore. For cyclone Gaja, Rs.17,899 crore was asked and we got Rs.1,146 crore. Then again, when Nivar cyclone came, Rs.3,758 crore was asked and we got Rs.63 crore. Then again, there were rains and floods. Memorandums were given and nothing came. Last year again, we had cyclones and Tamil Nadu was badly hit. We got nothing. Thoothukkudi, my own constituency, was so badly affected. We got nothing, not a penny. Regarding cyclone Maichung, around Rs.37,000 crore was asked and we got nothing. Now, the Tamil Nadu Government has been forced to go to the Supreme Court to get justice. Regarding cyclone Fengal, initially the Chief Minister asked for Rs.2000 crore. Then, after the Central team visited there, we asked for Rs.6675 crore. We have got nothing.

माननीय सभापति : आप कृपया अपनी बात समाप्त कीजिए **।**

SHRIMATI KANIMOZHI KARUNANIDHI: Madam, I am finishing in two minutes. But then the Union Government announced that they are giving Rs.944 crore and they made it sound like they are giving us compensation for the floods and the cyclone. But actually, it was the SDRF money which they had to pay. You are not giving us any money from the NDRF whereas the States have to bear all the brunt of what happens to its people, to the farmers, to the lands. Houses were washed away; lives were lost. We have to take care of all of them. But you call this as one nation.

Coming to GST compensation, Tamil Nadu has lost nearly Rs.20,000 crore in GST compensation. We have lost our fiscal autonomy.

माननीय सभापति : धन्यवाद। आप समाप्त कीजिए।

SHRIMATI KANIMOZHI KARUNANIDHI: How do you expect us to take care of our people?

Debt-ridden farmers are in anguish and pain with tears rolling down their cheeks as thousands of acres of their farm lands are affected with damaged and destroyed crops. These farmers are stranded on streets with their children as their houses were even damaged. Even in such a pathetic situation, the Union Government has not given a single rupee to the people of Tamil Nadu and other States. Their 'not-so-kind' attitude is unacceptable. The Union Government has been continuously ignoring the interests of the people of Tamil Nadu. We hope that definitely a lesson would be taught to the Union Government very soon. Thank you.

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदया, मैं कुछ कहना चाहता हूं।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आपका विषय क्या है?

डॉ. निशिकान्त दुबे : सभापति महोदया, माननीय सांसद महोदया ने मेरा नाम लिया है।... (व्यवधान)

महोदया, इस हाउस में क्वैश्चन आवर और ज़ीरो आवर को स्पीकर साहब अपनी व्यवस्था के हिसाब से तय करते हैं, उसे सरकार तय नहीं करती है ।... (व्यवधान) सोरोस का सबसे ज्यादा इंवेस्टमेंट डी.एम.के. शासित तमिलनाडु स्टेट में है।... (व्यवधान) इसी को बचाने के लिए वे मेरा नाम ले रही थीं।... (व्यवधान)

SHRI KESINENI SIVANATH (VIJAYAWADA): Thank you, Madam Chairperson.

The Disaster Management (Amendment) Bill, 2024 is a timely legislation brought by the Government to address the increasing frequency of natural

.. English translation of this part of the speech originally delivered in Tamil

disasters in our country. From 2015 to 2023, funds released to SDRFs have nearly tripled, rising to Rs. 1 lakh crore under the leadership of our hon. Prime Minister Narendra Modi ji and hon. Home Minister Amit Shah ji.

The Bill focuses on the critical needs to address risks from extreme climate events like heatwaves, floods, and storms. Over 40 per cent of Andhra Pradesh's area is prone to tropical storms. From 2014 to 2020, it experienced the highest number of cyclones in India, including devastating events such as Cyclones Hudhud and Titli.

To strengthen the preparedness and resilience against such challenges, the Bill mandates the NDMA and SDMAs to assess and plan for these risks. It also introduces a Centralized Disaster Database at both the national and State levels. This system will enable better classification of disasters aiding in mapping, response planning, and mitigation. The most critical amendment is the creation of the Urban Disaster Management Authorities in the State capitals and cities.

I come from the constituency of Vijayawada, which is an urban constituency. The region was recently affected by severe flash floods in the month of September, 2024. The Vijayawada floods are a combination of both natural and man-made disasters. My city witnessing its highest rainfall in 50 years is the natural cause, while the previous State Government's failure to desilt River Krishna and cleaning its canals, is the man-made cause. Due to the neglect of the previous Government, the people of Vijayawada were severely impacted. More than three lakh people were shelter-less and countless hectares of land was flooded. The victims could not be accessed in the first 24 hours of flooding. The

flood relief operation was effectively managed by our hon. Chief Minister Nara Chandrababu Naidu Garu, who is an expert in crisis management. He used modern technologies like drones to provide relief packages, and fire engines were utilized to clean homes flooded with sand and debris. The Chief Minister's on-ground leadership ensured immediate relief for the affected citizens. This intervention was possible due to the timely coordination of the Central Government and synchronised working of the NDA Alliance. I appreciate the timely support extended by the Central Government and urge the hon. Home Minister to expedite the approval of the Rs. 1,100 crore flood relief funds for Vijayawada, which is currently pending with the High-Level Committee.

Experiencing how damaging floods can be, creation of the Urban Disaster Management Authority is a step in the right direction. However, to improve the functioning of UDMA, I recommend that Members of Parliament and other public representatives have to be a part of this Authority for comprehensive and localized disaster management. Countries like Japan that are highly disaster-prone, follow this convention. I stand in support of the Bill. The NDA alliance is strongly committed to good governance, transparency, and development.

To conclude, I would like to say that I have witnessed the devastation caused by the urban flooding in my constituency, and I am glad that my maiden speech in the Parliament is a progressive step towards sensitizing the issue of urban flooding to the august House and seeking support of the Central Government in rebuilding the affected areas.

Thank you.

श्री दिनेश चंद्र यादव (मधेपुरा) : सभापति महोदया, माननीय गृह मंत्री जी आपदा प्रबंधन अधिनियम, 2005 में वर्तमान की आवश्यकताओं को ध्यान में रखते हुए संशोधन का प्रस्ताव लाए हैं। यह प्रस्ताव दिसम्बर 2011 में गृह मंत्रालय द्वारा गठित टॉस्क फोर्स की सिफारिशों के आधार पर लाया गया है साथ ही मई, 2020 में गठित विशेषज्ञ समिति एवं 15वें वित्त आयोग की सिफारिशों को भी आधार बनाया गया है। मुख्य संशोधन धारा 2, धारा 3, धारा 5, और धारा-6 में कुछ नई धाराओं का समावेश एवं अन्य कई धाराओं में संशोधन का प्रस्ताव है। शब्दों को सरलीकरण के लिये नई परिभाषाओं का उल्लेख भी किया जा रहा है। मैं समझता हूँ कि संशोधन से आपदा प्रबंधन कानून और सशक्त एवं सक्षम होगा।

सभापति जी, अपने देश में प्राकृतिक और मानव निर्मित्त बड़ी-बड़ी आपदाओं का खतरा बना रहता है। समुद्री किनारे के लोगों को हमेशा प्राकृतिक आपदाओं, चक्रवात और सुनामी का सामना करना पड़ता है। देश के करीब 58.6 प्रतिशत भूभाग बहुत अधिक तीव्रता वाले भूकंप जोन में आता है। अतः यह एक बड़ा खतरा हमेशा बना रहता है। देश में खेती योग्य भूमि का करीब 12 प्रतिशत भाग बाढ़ और नदियों के कटाव से प्रतिवर्ष खतरा झेलने के लिये मजबूर है और इसका अधिकांश भाग मेरे राज्य बिहार में है। मेरे संसदीय क्षेत्र में तो कोसी नदी का प्रकोप प्रति वर्ष लाखों लोगों के लिए जान-माल की क्षति का कारण बना रहता है। इसी प्रकार पहाड़ी क्षेत्रों में भारी वर्षा एवं भूस्खलन का खतरा रहता है। खेती योग्य जमीन का करीब 68 प्रतिशत भाग सूखे के खतरों का सामना करने की स्थिति में आ जाता है। अब तो ग्लोबल वार्मिंग एक मुख्य खतरे की घंटी बजा रही है और यह तो विश्वव्यापी खतरे को अभी से लोगों को सचेत कर रही है।

सभापति जी, कानून में संशोधन से राष्ट्रीय आपदा प्रबंधन प्राधिकरण को सशक्त बनाकर एक शहरी आपदा प्रबंधन प्राधिकरण की स्थापना का प्रस्ताव है। केन्द्र और राज्यों को आपदा प्रबंधन संबंधी योजनाएं तैयार करने का अधिकार दिया जा रहा है। देश में सभी बड़ी विकास योजनाओं में आपदा प्रबंधन कार्यकर्त्ताओं को शामिल करने का प्रस्ताव भी है। एक डेटाबेस बनाकर लोगों को जागरूक करने का भी काम किया जाएगा। अब राज्य और केन्द्र मिलकर किसी भी खतरे की निगरानी

करने, आपदाओं को कम या उसके प्रभाव को कम करने के उपायों और किसी आपदा या आपदा का खतरा उत्पन्न करने वाली स्थिति में समग्र, समन्वित और तुरंत कार्रवाई करने हेतु आवश्यक संस्थागत तंत्रों की स्थापना करने का मार्ग प्रशस्त होगा।

सभापति जी, यह देखा गया है कि किसी भी आपदाओं से आर्थिक और समाजिक रूप से कमजोर वर्ग सबसे गंभीर रूप से प्रभावित होते हैं। इन कमजोर वर्गों में वृद्धजन, महिलाएं, बच्चे, बेसहारा महिलाएं, अनाथ हुए बच्चे और निःशक्त व्यक्तियों पर आपदा का प्रभाव अधिक पड़ता है। माल-मवेशी एवं खेतीबाड़ी और अन्य आधारभूत ढाँचे पर भी प्रभाव पड़ता है। मेरा कहना है कि इन प्रभावित वर्गों को अधिक ध्यान में रखकर योजनाएं बनाने की आवश्यकता है।

सभापति जी, मैं बिहार से आता हूँ और इस चर्चा में बिहार के बारे में चर्चा करना आवश्यक हो जाता है। उत्तरी बिहार में सहरसा, सुपौल, मधेपुरा, खगड़िया, पूर्णिया, अररिया, किशनगंज, कटिहार, सारण, गोपालगंज, वैशाली, शिवहर, समस्तीपुर, दरभंगा, मधुबनी बाढ़ से सर्वाधिक प्रभावित जिले हैं, जबकि दक्षिणी बिहार के अधिकांश जिले सूखे से प्रभावित रहते हैं। यह समस्या प्रतिवर्ष आती है। बिहार राज्य के 94,160 वर्ग किलोमीटर के कुल क्षेत्रफल के 68,800 वर्ग किलोमीटर भूमि क्षेत्र का 73 प्रतिशत हिस्सा बाढ़ के लिए कमजोर है। देश में बाढ़ से कुल क्षति का लगभग 40 प्रतिशत हिस्सा बिहार में आता है। देश में कुल बाढ़ प्रभावित आबादी का 22.1 प्रतिशत बिहार राज्य में स्थित है। उत्तर बिहार में पाँच प्रमुख नदियां - कोसी, महानंदा, बागमती, बूढी गंडक और गंडक नदी जो बाढ़ के लिये अति संवेदनशील हैं और इन नदियों का उद्गम स्थल नेपाल है। दरअसल बिहार में बाढ़ से क्षति में सबसे बड़ा योगदान कोसी नदी का ही है। इसी साल नेपाल के हिमालय क्षेत्र में अत्यधिक बारिश होने से कोसी नदी उफान पर आ गयी। वराह क्षेत्र में अत्यधिक पानी होने से एकाएक लगभग 7 लाख क्यूसेक पानी छोड़ना पड़ा। यदि पानी नहीं छोड़ा जाता तो भीमनगर का बैराज ही कोलेप्स हो जाता। नतीजा यह हुआ कि रातों-रात दोनों तटबंधों के बीच रह रहे लोगों के घर में 5 से 6 फीट पानी घुस गया।

गनीमत यह रही कि 12 घंटा पूर्व से ही जिला प्रशासन लोगों को घर से बाहर निकलने के लिए आगाह कर रहा था। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप अपनी बात कंप्लीट कीजिए।

श्री दिनेश चंद्र यादव : महोदया, प्रशासन उनको चेतावनी दे रहा है, इसलिए लोग ऊंचे स्थान पर चले गये। अंतत: पश्चिम तटबंध टूटने से पानी का बिखराव हो गया और नेपाल में बारिश भी कम हो गई, नहीं तो हमारे क्षेत्र के सहरसा, मधेपुरा, सुपौल जिले में भारी जान-माल की क्षति होती और यह क्षेत्र बर्बाद ही हो जाता। उन क्षेत्रों में बाढ़ का पानी आ जाता है। इसके साथ ही कोसी नदी में इतना गाद आ जाता है, जिससे नदी का सतह ऊंचा हो जाता है और प्रत्येक साल बाढ़ का प्रकोप बना रहता है।

सभापति जी, प्रश्न यह है कि बिहार में बाढ़ को नियंत्रित करने के लिए क्या-क्या किया जाना चाहिए? मात्र बिहार सरकार के प्रयास से यह संभव नहीं हो सकता है। केंद्र सरकार को आगे आना होगा। केंद्र सरकार बिहार को पूर्णरूपेण आर्थिक सहयोग दे। वहां के लिए परियोजना बनायी जाए और उसका कार्य समय से पूरा किया जाए। यहां दो देशों की बात है। केंद्र सरकार को नेपाल से बातचीत करके समुचित समाधान निकालना होगा, नहीं तो हर वर्ष बिहार बाढ़ की विभीषका को झेलने के लिए मजबूर होता रहेगा।

महोदय, अंत में, मैं एक और बात कहना चाहता हूं। आपदा प्रबंधन के लिए 15वें वित्त आयोग में, बिहार को 14वें वित्त आयोग की अनुशंसा के चार गुना राशि देने की बात की थी, वह लंबित है। केंद्र सरकार बिहार को उसके हक और समाधान के लिए समुचित धन मुहैया कराए। इन्हीं शब्दों के साथ मैं बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं। धन्यवाद।

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Thank you, Madam. The Government has introduced the Disaster Management (Amendment) Bill, 2024 and the same is being discussed and deliberated upon in this House.

After the enactment of the Disaster Management Act, 2005, it is almost two decades since we have made any amendment or changes in this Act, which is now being considered. Despite the fact that we have seen progress and growth in our economy, we have also witnessed weather events, vagaries of nature and also the way the things have become unpredictable.

We have come across climate extremes, pandemics etc. and we all withstood the cascading effects of disasters. Therefore, the provisions under the Disaster Management Act, 2005 need to be amended by way of bringing in much-required changes in the existing robust framework of DM Act, 2005.

The Disaster Management (Amendment) Bill 2024 is shifting the emphasis from reactive approach to proactive approach. It is advancing from preparedness approach to a risk-preventive approach. The proposed Amendment Bill seeks to enhance India's disaster management framework by establishing Urban Disaster Management Authorities, that is, UDMA. It aims to empower National and State Disaster Management Authorities, NDMA and SDMAs. It aims to create a comprehensive disaster database, which is also a part of the Bill.

The Bill aims to focus on disaster risk reduction also. Its objective is to improve coordination among various authorities and strengthen urban disaster management. The Bill permits the State Governments to establish their own SDRF.

Madam, the existing bodies such as National Crisis Management Committee (NCMC) and the high-level committee will get statutory status which will formalise their roles in managing national level disasters and overseeing

financial assistance during emergencies. While this piece of legislation is being discussed, there are a few questions or explanations which I feel that hon. Minister, while replying to the House, will put some light on this.

My first question is this. The Bill grants substantial rule-making and regulatory powers to the Central Government in the form of NDMA. NDMA is being strengthened now. This will infringe upon the rights of the State Government which will lead to bureaucratic overlap. That might affect the effective system of disaster management.

Secondly, the financial and administrative capacity of local authorities, especially, in smaller cities, require resources and expertise to discharge their responsibilities effectively under UDMAs.

Today, Madam, the Mumbai Corporation is the biggest corporation not only in India but in Asia. It has the capacity and resources. The State Government is ploughing its resources to other things than the autonomous corporations of Mumbai. You are leaving it. All the corporations and local bodies in the State are literally dependent on the resources being provided by the State Government. From where will they get the resources? From where will they bring in the financial assistance which they need to fight emergencies? That needs to be explained by the hon. Minister.

Thirdly, there is multiplicity of authorities. Creation of new bodies like UDMAs along with formalisation of existing committees will create mix-ups in the decision-making process. It will be, ultimately, defeating the purpose of fighting with emergencies.

As far as the penalty for non-compliance is concerned, the Bill introduces a penalty clause wherein those who obstruct the disaster management efforts will be penalised up to Rs. 10,000. There is no clear criterion about the penalty. That needs to be explained in this Bill.

My State of Maharashtra has faced extremes of climate change during the last few years. The cyclones like Nisarga and Tauktae had devasted the entire coastal belt of Konkan Region in the year 2021-22. The then State Government did its best but a much-needed relief, which was expected to come from the Central Government, did not come on time. That is the reason why, the coastal people of that region suffered a lot.

Similarly, there were grave damages done by the unseasonal rains. The flash floods had caused tremendous sufferings to the farming fraternity. At that point in time also NDRF relief was much expected, but it did not come on time. So, the then State Government had to carry the entire responsibility on its shoulder which was not sufficient to cope up with the losses and damages which had happened.

The next point is related to landslides which were taking place in the Western Ghats of Maharashtra. During these landslides, a lot of villagers and their families had lost their lives and properties. Exactly, at that point in time, whatever was need to be done, could not be done because the teams of the Central Government, which were supposed to visit them and provide relief, did not come in time. These are the things which really made people suffer. That should not

happen. As far as the Disaster Management Bill of 2024 is concerned, the hon. Minister would put some light on this by way of amendments.

If the State of Maharashtra, which is the number one State in the entire country, could suffer on these counts, we need to really think of it. How can we prevent others from such disasters? Prevention, mitigation, and relief should come at a time. Now, 'relief' is being made prominent and the word 'compensation' is being taken off. What is the difference between 'compensation' and 'relief'? That also needs to be elucidated by the hon. Minister at the time of reply. I think, if these things are put in place properly, then only this Amendment Bill will really be meaningful for the people of India. Thank you.

श्री राजेश वर्मा (खगड़िया) : सभापति महोदया, आपने मुझे आज आपदा प्रबंधन संशोधन विधेयक, 2024 बिल पर बोलने का अवसर दिया। मैं विशेष रूप से आपका धन्यवाद इसलिए करता हूं क्योंकि मैं जिस लोक सभा क्षेत्र से आता हूं, जिस राज्य से आता हूं, मेरा राज्य सबसे ज्यादा बाढ़ प्रभावित राज्य है। आपने मुझे आज इस विषय पर बोलने का मौका दिया, इसके लिए मैं खगड़िया लोक सभा की जनता और बिहार की जनता की तरफ से आपका धन्यवाद और आभार व्यक्त करता हूं। मैं उस राज्य से आता हूं, जहां हम प्रति वर्ष किसानों की फसलों को बाढ़ से बर्बाद होते हुए देखते हैं। मैं उस खगड़िया लोक सभा क्षेत्र से आता हूं जहां प्रति वर्ष हम लोग देखते हैं कि किस तरीके से एक-एक रुपये जोड़ कर एक परिवार अपना मकान बनाता है और अपने आंखों के सामने ही उस मकान को ढहते हुए देखता है। मैं उस लोक सभा क्षेत्र से आता हूं।

सभापति महोदया, मैं प्रति वर्ष छोटे-छोटे बच्चों और परिवारों को सड़क किनारे बिलखते हुए देखता हूं, जब वह अपने घर से बेघर होते हैं। जिस तरीके से एक चिड़िया तिनका-तिनका जोड़ कर अपना घर बनाती है और किस तरीके से एक ही वार में यदि उसका घर उजड़ जाए तो उसको क्या

महसूस होता है, वही मेरी कन्सटीट्यूएंसी के लगभग एक बड़ी आबादी महसूस करती है, जब वह अपना तिनका-तिनका जोड़ती है और अपने घर को ढ़हते हुए देखती है।

“यूं ही नहीं मिलती राहों को मंजिल

एक जुनून सा दिल में भरना पड़ता है

पूछा चिड़िया से कैसे बना आशियाना

बोली, भरनी पड़ती है उड़ान बार-बार

तिनका-तिनका उठाना पड़ता है।”

राज्य सरकार लगभग एक हजार करोड़ रुपये प्रति वर्ष बाढ़ सहायता के लिए पूरे बिहार में खर्च करती है लेकिन वह सहायता मात्र है। स्थायी समाधान की ओर आपका ध्यान आकृष्ट कराना चाहता हूं। मुझे पूरा विश्वास है कि इस बिल के माध्यम से हम स्थायी समाधान के ऊपर काम कर पाएंगे। इस बिल के लिए विशेष रूप से मैं गृह मंत्री आदरणीय अमित शाह जी और गृह राज्य मंत्री आदरणीय नित्यानंद राय जी का हृदय से आभार और धन्यवाद व्यक्त करता हूं। इसके साथ ही साथ मैं एनडीआरएफ और एसडीआरएफ के सभी कर्मचारियों और पदाधिकारियों का भी आभार व्यक्त करता हूं जिनके माध्यम से अब तक एनडीआरएफ की स्थापना के बाद से अब तक 1 लाख 55 हजार परिवारों को बचाने का काम किया गया है और लगभग 8 लाख फंसे हुए लोगों को सुरक्षित बाहर निकालने का काम किया गया है।

बिहार की इस पीड़ा के संबंध में मैं आपके माध्यम से सरकार का ध्यान कुछ विषयों की ओर दिलाना चाहता हूं। मेरी तरफ से एक सुझाव है, जिस पर सरकार को ध्यान देना चाहिए। बाढ़ प्रबंधन के लिए दीर्घकालिक योजनाएं, नदियों में प्रबंधन और जल निकासी को बेहतर बनाने की जरूरत है। स्थानीय समुदाय को आपदा से निपटने के लिए प्रशिक्षित किए जाने की जरूरत है, सरकार की एक बहुत महत्वपूर्ण योजना ‘रिवर लिंकिंग योजना’ है, जिसके माध्यम से मुझे लगता है कि सरकार को इसे बढ़ावा देना चाहिए ताकि खगड़िया लोक सभा और बिहार की एक बड़ी आबादी, जो बाढ़ से त्रस्त है, उसे बाढ़ से निजात मिले। इसके साथ ही कटाव एक बड़ी समस्या है। जिस कटाव को रोकने के लिए

हजारों करोड़ रुपये प्रति वर्ष खर्च होता है, लेकिन हम लोग उसके स्थायी समाधान के ऊपर बहुत खर्च नहीं कर पा रहे हैं। स्थायी समाधान के ऊपर बहुत खर्च करने की जरूरत है। कटाव को लेकर हम लोग बोल्डर पिचिंग और जीयो-बैक के माध्यम से पूरा पर्टिकुलर डिजाइन फ्रेमवर्क तैयार करके किस तरीके से कर सकते हैं, मुझे लगता है कि उस ओर सरकार और हम लोगों को ध्यान देने की जरूरत है। जहां एक तरफ आपदा है वहीं इस आपदा में कुछ पदाधिकारी ऐसे हैं जो अवसर ढूंढने का काम करते हैं।

मैं सरकार से गुजारिश करूंगा कि इस ओर भी सरकार अपना ध्यान आकृष्ट करें। जितने ऐसे पदाधिकारी हैं जो आपदा के समय अवसर ढूंढने का काम करते हैं, उस पर भी सरकार सख्त से सख्त कार्रवाई और रुख अपनाने का काम करे।

मेरे लोकसभा क्षेत्र में छ: विधान सभाएं हैं जो बाढ़ से प्रभावित हैं। इनमें खगड़िया, परबत्ता, अलौली, बेलदोर, सिमरी बख्तियारपुर क्षेत्र पूरे तरीके से बाढ़ प्रभावित हो चुके हैं। मेरे लोकसभा क्षेत्र खगड़िया में गोगरी-नारायणपुर तटबंध, जो लगभग 51 किलोमीटर है, वर्षों से स्थानीय लोगों द्वारा इसके चौड़ीकरण और सुदृढ़ीकरण की मांग की जा रही है। यह अति आवश्यक मांग है क्योंकि हर वर्ष बाढ़ के दिनों में उक्त तटबंध जगह-जगह पर बाढ़ के पानी के दबाव से जर्जर होता जा रहा है। इसकी रिपेयर के बाद लाखों लोगों को सुविधा मिलेगी।

मैं अपने लोकसभा क्षेत्र के नयागांव के वीरपुर टोला में मुरादाबाद, विष्णुपुर और माधवपुर होते हुए आश्रमटोला गोगरी तक रिंग बांध के निर्माण के विषय पर सरकार का ध्यान आकृष्ट करना चाहूंगा। सिमरी बख्तियारपुर के पूर्वी कोसी तथा पश्चिमी कोसी तटबंध की दूरी लगभग 40 से 125 किलोमीटर है। यह परियोजना लंबे समय से लंबित है। मैं इस ओर भी सरकार का ध्यान आकृष्ट करना चाहता हूं। सरकार जिस तरह से कार्य कर रही है, उसे देखते हुए हम जैसे सांसद, जो पहली बार जीतकर आए हैं, इससे न केवल मनोबल बढ़ा है बल्कि लोकसभा क्षेत्र के जनता की उम्मीदें भी बढ़ी हैं। मैं चाहता हूं कि सरकार का ध्यान बिहार की तरफ जाए। यदि बिहार पिछड़ेपन से जूझ रहा है तो इसके पीछे बड़ा

कारण बाढ़ की आपदा है। बिहार को इस समस्या से बाहर निकलने की जरूरत है ताकि बिहार का विकास हो सके।

इस बिल के माध्यम से डिजास्टर मैनेजमेंट रिफार्म्स लाने का प्रयास किया गया है। अगर इसके प्रावधानों की बात करें तो आपदा प्रबंधन ढांचे को अधिक प्रभावी और उत्तरदायी बनाने के लिए अधिनियम, 2005 में सुधार लाने का प्रयास किया जा रहा है। मैं इसके लिए आपके माध्यम से सरकार और माननीय मंत्री जी का कोटि-कोटि धन्यवाद करता हूं।

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT) : Thank you, Madam, for giving me this opportunity to speak on this important Bill. I rise to express my concerns regarding the proposed Disaster Management (Amendment) Bill, 2024, which under the guise of strengthening disaster management process poses a serious threat to India's federal structure. While disaster management is a crucial issue requiring cognitive efforts, the Bill undermines the principle of cooperative federalism enshrined in the Constitution.

The Act of 2005 was brought in because of the tsunami and the earthquake in the Indian Ocean in 2004. It had provisions for establishment of the National Disaster Management Authority (NDMA), the State Disaster Management Authorities (SDMA), the National Disaster Response Force (NDRF) and the State Disaster Response Forces (SDRF). This Government had a very good opportunity of bringing reforms through this Bill. But, unfortunately, the Bill has been just brought to ensure that everything is under the control of the Central Government.

Madam, what is happening with the NDMA. The Disaster Management Act of 2005 had a provision for a Chairman and nine members as part of it. In 2015, the Committee on Home Affairs had recommended that the members of the

NDMA should come through a proper selection process just like the Election Commission of India or the Competition Commission, there should be a fixed age limit, qualification, so on and so forth. But nothing has been done and this Bill also does not bring up any of the provisions in this regard, and as a result, if you see, as of August 8, 2024, NDMA had only four members. A body, which is chaired by the hon. Prime Minister himself, which is supposed to have nine members with subject matter experts, as of August 8, 2024 had only four members.

The National Disaster Response Force is a very, very prime body which is there all over the country saving critical lives through rescue operations and so on. As of January 2023, this Force had about 24 per cent posts vacant. Against the total sanctioned strength of 18,557, the actual strength of the Force is only 14,197. There may be reforms in the Bill where they say that they want to have everything in the Central command, but they have failed to even strengthen the NDMA organization as such.

Since 2023, the NDMA has not published any risk assessment reports or studies. This is a very sham thing because had they been doing this, many critical lives would have been saved. If you look at any disaster, the States are asked to provide funds from the SDRF, and the NDRF comes into picture only when there is a big calamity or disaster.

15.00 hrs

Madam, I will give you some statistics of the funds which were demanded by various States and the funds which were approved by the NDRF. In 2018-19, the States sought Rs. 19,984 crore while the Centre approved only Rs. 7,476

crore. In 2019-20, the States sought Rs. 48,107 crore and the Centre approved only Rs. 14,839 crore. In 2020-21, the States requested for Rs. 58,383 crore, but the Centre approved only Rs. 10,000 crore.

In 2021-22, the States requested for Rs. 14,000 crore while the Centre approved only Rs. 3,500 crore. In 2022-23, the States again requested for Rs. 10,313 crore, but the Centre unfortunately approved only Rs. 1,748 crore.

I will talk about some specific examples. At the time of Cyclone Fani, Odisha had requested for Rs. 20,000 crore, but the Centre gave only Rs. 3,338 crore. Telangana demanded Rs. 11,713 crore, but the Centre provided only Rs. 416 crore. Tamil Nadu demanded Rs. 37,000 crore while the Centre provided only Rs. 700 crore. Karnataka demanded Rs. 18,000 crore, but the Centre provided only Rs. 3,400 crore. Kerala demanded Rs. 2,262 crore, but the Centre provided no funds. But after a long time, they allowed Kerala to have a special cess from which they are collecting the funds and so on.

Madam, one of the main challenges which the initial Act had was that they do not have any funds at the district level.

You had an opportunity, Sir, to bring in reforms, but nothing is there. Instead, you are saying that the NDMA will independently prepare the disaster management plans. Let me tell you that if there is any disaster, the first responder is the district, the State and so on. The NDMA cannot make it ‘one size fits all’. It can never happen that NDMA will prepare all the plans. There was a reason behind why the National Executive Committee was there under the initial Act. It was to ensure inter-sectoral collaboration among various Governments and

Ministries, and now you are saying that the NDMA will do everything and prepare the State disaster management plans.

Madam, I will give you a case study of Odisha. The hon. Minister also said that around 10,000 people had died during the super cyclone in Odisha. Even after that, there happened many cyclones in the State of Odisha. Cyclone Phailin of 2013 was a category 4 cyclone with wind speeds of over 215 kilometres per hour and extensive damage was caused with a casualty of 44 lives. Cyclone Hudhud of 2014 was also a category 4 cyclone when massive landslides and flooding took place. Cyclone Titli of 2018 was a category 2 cyclone, which also had the same impact. It impacted Ganjam, Gajapati and Rayagada districts. Cyclone Fani of 2019 was a category 4 cyclone; Cyclone Amphan of 2020 was a category 5 cyclone; and Cyclone Yaas of 2021 was a category 3 cyclone. Then, Cyclone Dana, which occurred in October 2024, resulted in damages worth Rs. 600 crore.

If you look at the example of Odisha, after the super cyclone where 10,000 lives were lost, we have come to a stage where we are proudly saying that there is zero casualty. We are trying to achieve zero casualty. This was because of the establishment of Odisha State Disaster Management Authority, OSDMA, immediately after the super cyclone. They coordinate with the NDMA, they coordinate with the State Governments; they coordinate with the NGOs; and they coordinate with the community-based organizations. It is a complete ecosystem where the preventive shelters are being created, and they do everything. What I am trying to say is that despite many challenges, the Odisha State Disaster

Management Authority has been a very good example of how to fight disaster and so on.

Madam, I will ask seven questions before I conclude. Why is that they undermine such success by imposing centralized control that may stifle the State's innovation? My second question to the Government, through you, is: Why is there a need to centralize the disaster management when States have shown their competency? My third question to the Government, through you, is: How does the Bill address regional disparities in disaster vulnerabilities? The fourth question is: Does the Bill comply with the principles of cooperative federalism as envisioned in the Constitution? I come to my fifth question. India's diversity means that States face different natural calamities. Odisha faces cyclones; Gujarat faces earthquakes; and Assam faces floods. One size does not fit all.

My next point is that the States and the local bodies play a very critical role. This Bill undermines their capabilities. My seventh and last question to the Government is this. While the proposed Bill seeks to streamline the functioning of the disaster management bodies and enhance the statutory status of the existing committees, it fails to clearly establish the role of each of these bodies, which may result in overlap.

In conclusion, the natural calamities demand a robust and coordinated response, but this cannot come at the cost of federalism. The States must be empowered, not undermined. We need a system where the Centre supports and supplements States' efforts rather than overriding them. Let us reject this Bill in

its current form and work towards a framework that upholds the spirit of federalism ensuring both efficiency and equity in disaster management.

Finally, I would like to say:

"शहंशाही भी देखी है, गरीबी भी देखी है,

जो न बांटे बराबरी, वह सियासत फरेबी है।"

Thank you, Madam.

श्री गणेश सिंह (सतना) : धन्यवाद सभापति महोदया। मैं आपदा प्रबंधन (संशोधन) विधेयक, 2024 के पक्ष में अपना विचार रख रहा हूं। आपदा प्रबंधन अधिनियम, 2005 में यह संशोधन करने वाला विधेयक है। इसे संसद में 1 अगस्त, 2024 को माननीय गृह मंत्री जी ने संशोधन करने हेतु पुर:स्थापित किया था।

सभापति महोदया, मैं आपको धन्यवाद देता हूं कि आपने आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर मुझे बोलने का मौका दिया है। साथ ही, मैं आदरणीय प्रधानमंत्री श्री नरेंद्र मोदी जी एवं आपदा विभाग से संबंधित गृह मंत्री माननीय श्री अमित शाह जी को भी धन्यवाद एवं आभार प्रकट करना चाहूंगा कि उन्होंने अभी हाल ही में हिमाचल प्रदेश, उत्तराखंड, केरल एवं देश के अन्य भागों में जो आपदा का संकट आया था, वैसी महामारी और विपत्ति को देखते हुए आपदा प्रबंधन विधेयक, 2005 को और अधिक प्रभावकारी बनाने के लिए आज संसद में आपदा प्रबंधन (संशोधन) विधेयक, 2024 को लाने का काम किया है। यह न केवल अत्यंत प्रभावकारी विधेयक है बल्कि पूरी तरह पारदर्शी, उत्तरदायी एवं आधुनिक तकनीकी तंत्र से परिपूर्ण है।

कांग्रेस के माननीय सांसद श्री शशि थरूर जी कल अपने भाषण में कह रहे थे, जब केरल में बड़ी आपदा आई थी तो भारत सरकार ने केंद्रीय दल भेजा था और पूरी मदद की थी, उसके बावजूद भी वे कह रहे थे कि इस विधेयक को वापस ले लेना चाहिए।

इसी तरह से कल्याण बनर्जी जी कल अपने भाषण में कह रहे थे कि राज्यों के अधिकार समाप्त किए जा रहे हैं। यह विधेयक पूरी तरह से राज्यों को ही मजबूत कर रहा है और उनको और अधिकार

दे रहा है। कल अपने भाषण में उन्होंने पूरे देश की नारी शक्ति का अपमान किया है। यह कितना शर्मनाक है। कोविड जैसे समय में बंगाल की सरकार से जितनी मदद अपेक्षित थी, वह नहीं कर पाई। यह कितना नकारात्मक सोच है। यह सुनकर मैं हैरान हूं। तुष्टिकरण की राजनीति के आगे राष्ट्रहित सब भूल गए।... (व्यवधान)

भारत में प्राकृतिक और मानव निर्मित अपदाओं का अलग-अलग भू-भाग में अलग-अलग प्रकार का खतरा बना हुआ है। 58.6 प्रतिशत भू-भाग में मध्यम या तीव्र गति के भूकंप आने की संभावना हमेशा बनी रहती है। 40 बिलियन हेक्टेयर भू-भाग में बाढ़ और नदी आपदा की आशंका रहती है। 7,516 किलोमीटर तटरेखा, जो हमारे देश में है, उसमें से 5,700 किलोमीटर में चक्रवात और सुनामी आने की हमेशा संभावना बनी रहती है। कृषि योग्य क्षेत्र की 68 प्रतिशत भू-भाग में सूखे की आशंका बनी रहती है। पहाड़ी क्षेत्रों में भूस्खलन और हिमस्खलन का जोखिम हमेशा हमारे देश में देखा जा रहा है। ऐसी स्थिति में, जो कानून बना था, उस कानून में और व्यापक संशोधन की जरूरत थी और उसमें और नये प्रावधान जोड़ने की जरूरत थी, जिसको इस विधेयक में शामिल किया गया है।

भारत सरकार ने दिनांक 23 दिसम्बर, 2005 को आपदा प्रबंधन अधिनियम को अधिनियमित किया था। उसके अंतर्गत राष्ट्रीय आपदा प्रबंधन प्राधिकरण (एनडीएमए), जिसके अध्यक्ष माननीय प्रधानमंत्री जी हैं और राज्य आपदा प्रबंधन प्राधिकरण (एसडीएमए), जिसके अध्यक्ष सभी राज्यों के माननीय मुख्यमंत्री हैं। इस परिकल्पना में अब जिला आपदा प्रबंधन प्राधिकरण (डीडीएमए) भी कार्यशील होगा। यह प्राधिकरण राष्ट्रीय, राज्य और जिला स्तर पर आपदा प्रबंधन के लिए जिम्मेवार होगा। माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी ने नवम्बर, 2016 में नई दिल्ली में आयोजित एशियन मिनिस्ट्रियल कांफ्रेंस ऑफ डिजॉस्टर रिस्क रिडक्शन के दौदान डिजॉस्टर रिस्क रिडक्शन (डीआरआर) के संबंध में 10 प्वाइंट्स का एक एजेंडा दिया था।

मैं माननीय मंत्री जी का ध्यान उस एजेंडे की तरफ आकृष्ट कराना चाहूंगा। उसमें पहला है कि सभी विकास क्षेत्रों को आपदा जोखिम प्रबंधन के सिद्धांत को अवश्य अपनाना चाहिए। दूसरा, जोखिम

कवरेज की दिशा में गरीब परिवारों से लेकर, एसएमई एवं बहुराष्ट्रीय निगमों तथा राज्य तक सभी को इसमें शामिल किया जाना जरूरी है।

तीसरा, आपदा जोखिम प्रबंधन में महिलाओं का नेतृत्व और अधिक केन्द्रीय भागीदारी होनी चाहिए। चौथा, प्रकृति और आपदा जोखिम के वैश्विक समझ को बेहतर बनाने के लिए विश्वस्तर पर जोखिम मानचित्रण में निवेश।

पांचवां, आपदा जोखिम प्रबंध प्रयासों की दक्षता बढ़ाने के लिए प्रौद्योगिकी का लाभ उठाना। छठा, आपदा संबंधी मुद्दों पर काम करने के लिए एक नेटवर्क विकसित करना जरूरी है। सातवां, सोशल मीडिया और मोबाइल प्रौद्योगिकी द्वारा प्रदान किए गए अवसरों का उपयोग करना।

आठवां, आपदा जोखिम न्यूनीकरण को बढ़ाने के लिए स्थानीय क्षमता और उसकी पहल का निर्माण करना। नौवां, आपदाओं से सीखने के लिए हर अवसर का उपयोग करना और दसवां, आपदाओं के प्रति अंतर्राष्ट्रीय प्रतिक्रियाओं में अधिक एकजुटता लाना है।

इस विधेयक में सभी विषयों का समावेश किया गया है। आपदा से निपटने के लिए राष्ट्रीय स्तर, राज्य स्तर और जिला स्तर पर कतिपय प्राधिकरणों और समितियों की स्थापना की गई थी। इनके अतिरिक्त अधिनियम में भारत सरकार के मंत्रालयों और विभागों द्वारा उठाए जाने वाले कदमों का उल्लेख किया गया है। यह अधिदेश दिया गया है कि प्रत्येक मंत्रालय या विभाग आपदा प्रबंधन के संबंध में नोडल उत्तरदायित्वों को पूरा करेगा। आज तक इसके पहले उस कानून में इस तरह का कोई प्रावधान नहीं था।

15वें वित्त आयोग की सिफारिशों के अनुसार विकास आयोजनों में आपदा प्रबंधन को मुख्य धारा में लाने के केन्द्रीय सरकार के सतत प्रयासों और पूर्व में आई आपदाओं से मिली सीख और अधिनियम के कार्यवहन के दौरान प्राप्त अनुभवों के दृष्टिगत राज्य सरकारों सहित सभी धारकों के साथ परामर्श से आपदा प्रबंधन अधिनियम, 2005 की समीक्षा की गई है।

आपदा प्रबंधन (संशोधन) विधेयक में जो प्रावधान किए गए हैं, मैं आपका ध्यान उनकी तरफ आकृष्ट कराना चाहूंगा। आपदा प्रबंधन के क्षेत्र में कार्य कर रहे प्राधिकरणों, समितियों की भूमिकाओं

में अधिक स्पष्टता और एकरूपता लाना है। राष्ट्रीय संकट प्रबंधन समिति और उच्च स्तर समिति जैसे अधिनियम पूर्व कतिपय संगठनों को संवैधानिक अधिकार दिलाना है । राष्ट्रीय आपदा प्रबंधन प्राधिकरण और राज्य आपदा प्रबंधन प्राधिकरणों के कार्यकरण को सुदृढ़ बनाना है। राष्ट्रीय आपदा प्रबंधन प्राधिकरण और राज्य आपदा प्रबंधन प्राधिकरणों को राष्ट्रीय कार्यकारी समिति और राज्य कार्यकारी समिति के स्थान पर राष्ट्रीय स्तर, राज्य स्तर और आपदा प्रबंधन संबंधी योजना तैयार करने के लिए सशक्त करना है। राष्ट्रीय और राज्य स्तर पर आपदा संबंधी डेटाबेस तैयार करना है। राज्यों की राजधानी और बड़े शहरों एवं जहां नगर निगम हैं, उनके लिए भी शहरी आपदा प्रबंधन प्राधिकरण के गठन का प्रावधान किया गया है। राज्य सरकार द्वारा आपदा मोचन बल के गठन का भी प्रावधान है, जो अभी तक नहीं था। इसमें वह प्रावधान भी किया गया है।

माननीय सभापति : माननीय सदस्य, कृपया अपनी बात पूरी करिए।

श्री गणेश सिंह : सभापति महोदया, हम सभी जानते हैं कि देश में आपदा जैसी महाविपत्ति से प्रत्येक वर्ष जान-माल की भारी हानि होती है। प्राकृतिक आपदा जैसे बाढ़ है, अकाल है, भूकंप है, चक्रवात है, सुनामी है, भारी बारिश है, मानवकृत आपदाएं जैसे आगजनी है, अनेक प्रकार की दुर्घटनाएं जैसे रोड दुर्घटना है, रासायनिक, जैविक, रेडियोलॉजिस्ट एवं न्यूक्लियर आदि से भी केवल मनुष्यों को ही नहीं, बल्कि जीव-जंतुओं एवं पशु-पक्षिओं को भी नुकसान पहुंचता है।

अभी हाल ही में पाकिस्तान से लगा हुआ जो सीमा तट है, हमारे राजस्थान और मध्य प्रदेश में टिड्डी दल ने किसानों के खेतों को भारी नुकसान पहुंचाया है। कहीं न कहीं यह भी एक आपदा ही है। आवारा पशु एवं जंगली जानवरों से भी किसानों की फसलों को भारी नुकसान पहुंच रहा है। मैं चाहता हूं कि इसमें भी नुकसान का प्रावधान जोड़ा जाना चाहिए। इसके बदले किसानों को जो मिलता है, बड़ी संख्या में किसान अपनी फसलों में नुकसान उठाने की वजह से एक-एक दाने के लिए मोहताज हो जाते हैं।

पहले हम लोगों ने देखा है कि जब प्राकृतिक आपदा आनी होती थी, तो प्रकृति की तरफ से, पशुओं की तरफ, पक्षियों या बुजुर्गों की तरफ से कुछ न कुछ इंडिकेट किया जाता था। जब सुनामी

आई थी, तब अंडमान के ट्राइबल्स को 48 घंटे पहले ही पता चल गया था कि सुनामी आने वाली है और वे सब खतरे के स्थान से उठकर चले गए थे। वह कौन-सी पद्धति थी? जब बाढ़ आनी होती है, तो गाय रंभाती है। वह कौन-सी पद्धति है?

मैं माननीय मंत्री जी से आग्रह करूंगा कि क्या इन सारी पद्धतियों को फिर से पुनर्जीवित करने के लिए वे कोई रिसर्च कराएंगे? क्या इनको विकसित करने के लिए फिर से कोई उपाय खोजेंगे? मुझे लगता है कि भारत में जितनी बड़ी संख्या में प्राकृतिक आपदा आती है, उसमें हमेशा भारत सरकार के अरबों रुपये खर्च होते हैं। राज्य सरकारें भी पैसा खर्च करती हैं, लेकिन उसका स्थायी हल नहीं निकल पाता है। मुझे लगता है कि इसका स्थायी हल निकालने के लिए आपने इस कानून में जो प्रावधान किया है, उससे काफी मदद मिलेगी।

जैसे हमारे यहां सूखे के क्षेत्र हैं, वहां हमारी मध्य प्रदेश सरकार ने भारत सरकार के माननीय प्रधान मंत्री जी की मदद से केन बेतवा नदी जोड़ो पहला ऐसा प्रोजेक्ट तैयार किया है, जिसका काम शुरू होने वाला है।

माननीय सभापति : माननीय सदस्य, प्लीज, कन्क्लूड कीजिए।

श्री गणेश सिंह : महोदया, जिन क्षेत्रों में सूखा है, उन क्षेत्रों में हम पानीदार नदियों का पानी नहरों के माध्यम से पहुंचा दें। भोपाल में यूनियन कार्बाइड से लाखों लोग प्रभावित हुए थे और आज भी उसका बहुत तेज गति से असर है, तो उस पर भी विचार करने की जरूरत है। जैसे-जैसे कोविड खत्म हुआ है, उसके बाद अन्य तरह की बीमारियां लोगों के शरीर में आई हैं तो उनका भी कहीं न कहीं अध्ययन करने की जरूरत है और उसके दुष्परिणामों से लोगों को बचाने की जरूरत है।

मैं इतना ही कहते हुए, इस बिल का पूरा समर्थन करता हूं और माननीय मंत्री जी को बहुत-बहुत धन्यवाद देता हूं।

DR. GUMMA THANUJA RANI (ARAKU): Madam, while I am largely in support of this Bill, I would like to make a few constructive comments and raise concerns

with respect to Andhra Pradesh floods. The very recent being the unhealed wounds inflicted by the man-made disaster, Vijayawada floods.

I would like to take this opportunity to recollect how the former Chief Minister of Andhra Pradesh, Shri Jagan Mohan Reddy, had taken concrete steps in implementing solutions in Vijayawada, which had a long-term impact on people.

Every year, during the monsoon season, there is flood and the people have to be rehabilitated on a large scale apart from the loss of property and other things. However, Shri Jagan Mohan Reddy *Garu* had constructed a retaining wall and Rs. 350 crore was allocated in two phases, especially in Krishnalanka, Ranigarithota and Tharaka Rameshwar Nagar. As a result of the construction of the retaining wall, the impact of disasters especially during the monsoon season has reduced.

Apart from that, on 8th September, in my constituency of Araku, there were huge floods which had been caused due to heavy rainfall in the hilly areas of Chatraipalli and Madigamallu. In the whole village, there were too many casualties and the roads were badly destroyed. I request the Central Government to kindly sanction funds to the State Disaster Relief Fund. The other main concern now is the restoration of the damaged roads. I urge upon the Central as well as the State Government to kindly complete the restoration of damaged roads as the roads are the only means of connectivity in such a hilly terrain of my constituency. I hope the hon. Minister would be kind enough to sanction the same.

Let us remember that the original Disaster Management Act, 2005, which stands to be amended today, was brought against a saddening backdrop of the

Odisha Super Cyclone from 1999, the Gujarat Earthquake in 2001, the Indian Ocean Tsunami in 2004 and such tragedies that spoke loudly. As a country, we were not prepared for a fight against these natural disasters. Today, as we stand at the end of the year with several such tragedies – the floods in Vijayawada in my home State of Andhra Pradesh; the landslides in Wayanad, Kerala, and several more – there is no better time for us to take responsibility of this issue and move the baton forward.

In light of that, I appreciate the broadened mandate given to the National and State Disaster Management Authorities by this proposed legislative amendment. Making the NDMA and SDMA responsible for preparation of Disaster Management Plans at the national and State levels instead of the existing system is a welcome change. Allowing the NDMA to specify its own staffing need, along with an ability to appoint experts where necessary, is greatly appreciated. It is also noteworthy that the Bill is sensitive to the differential needs of disaster handling in urban and non-urban settings. To that end, the inclusion of an Urban Disaster Management Authority is noteworthy achievement. However, there are a few shortcomings in this arrangement. Despite devolution of responsibilities at the local level, there is no clear promise or metric for the devolution of resources to the UDMAs that are newly constituted. This can lead to a hollow promise, creating toothless institutions that fail to provide support when necessary. I hope this can be rectified or clarified.

Madam, efficient resource mobility is the most crucial aspect in a disaster situation where especially time is of the essence. Speed and agility in response

could have saved dozens of lives at Vijayawada where at least 45 precious lives were lost. Departments such as Irrigation, Home, Revenue and the likes that had a stake in mitigating damages were mobilised with much delay, leading to an aggravation of the sufferings. A robust action plan and alert, agile response was the need of the hour, but this was not met due to the negligence of the current State Government of Andhra Pradesh. In that regard, I appreciate the Bill mandating a State Disaster Response Force for specialist response during a disastrous situation. Granting the ambit to determine the functions, terms of service and duties of the SDRF to the States is also appreciated in the spirit of federalism. It would be advisable to have a non-binding model document with minimum best-standards that can be used by the country to assess the preparedness of their States.

I also appreciate the “national and State level disaster databases" that are intended to be established. Data collection has been given importance throughout the Bill. With today's predictive algorithms and advancing technology in climate risk mitigation, I am sure that these datasets, if collected and stored systematically, can be assets for the future. I hope, however, that clear instructions are provided to the various Departments that may be concerned at the ground level to coordinate with nodal officers in-charge of data collection at the district and urban DMA level to collate, process and store such information as the foundational base of this data pipeline. … (*Interruptions*)

माननीय सभापति : माननीय सदस्य**,** प्लीज आप अपनी बात कंप्लीट कीजिए।

… (व्यवधान)

DR. GUMMA THANUJA RANI: It is high time we recognize that disaster relief, mitigation and the right to move on with life with fair compensation and support for life, property and livelihood are not just moral rights, but should also become legal rights in a welfare state like ours. We saw in Vijayawada how when valuation of losses was left to the whims of a State Government, affected persons got very minimal and meagre relief … (*Interruptions*) that covers too little in comparison to the financial cost of the disasters that have taken place in their lives. … (*Interruptions*)

माननीय सभापति : माननीय सदस्य, प्लीज आप बैठ जाइए।

DR. GUMMA THANUJA RANI : Finally, in enhancing future resilience, … (*Interruptions*) I appeal to the times ahead as much as all of us today to bring together mechanisms for mandatory periodic reviews of preparedness, harnessing geo-spatial technology and deploying predictive algorithmic assistance for mapping and foreseeing risks. … (*Interruptions*)

माननीय सभापति: माननीय सदस्य**,** प्लीज आप अपनी बात कंप्लीट कीजिए।

… (व्यवधान)

DR. GUMMA THANUJA RANI : I recommend mandatory mock-drills for high-risk areas and pre-prepared buffers such as alternative housing, stocked relief material reserves like arrangements at a local body level for immediate mobilization during disasters. … (*Interruptions*)

As I conclude, I hope this Bill can be strengthened with the above mentioned suggestions, made more decentralized, not just in the administration

of responsibilities, but also in capacity and powers and that disaster relief can finally be made a legal right for our sisters and brothers.

With these suggestions, I support the Bill.

श्री श्रीरंग आप्पा चंदू बारणे (मावल) : माननीय सभापति महोदया, भारतीय आपदा प्रबंधन के क्षेत्र में महत्वपूर्ण बदलाव लाने के लिए यह विधेयक लाया गया है । यह विधेयक मौजूदा आपदा प्रबंधन अधिनियम, 2005 में संशोधन करने वाला विधेयक है। मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ।

माननीय सभापति महोदया, इतने बड़े भारत देश में कई सारी आपदाएं आती हैं और आपदाओं के कारण कई जीवित हानियां भी होती हैं। मनुष्य की हानि होती है और पशुओं की भी जीवित हानि होती है। कोविड महामारी में यह भी देखा गया कि आपदा प्रबंधन तंत्र में सुधार की कितनी आवश्यकता है। महामारी के दौरान भारत को 35 लाख करोड़ रुपये का आर्थिक नुकसान हुआ।

महोदय, देश की प्रमुख प्राकृतिक आपदाओं में वर्ष 1999 में ओडिशा में सुपर साइक्लोन, वर्ष 2001 में गुजरात में भूकंप, हिंद महासागर में आई हुई वर्ष 2004 की सुनामी, महाराष्ट्र में वर्ष 2013 में सूखा और उत्तराखंड में वर्ष 2013 के बाढ़ के नाम लिए जाते हैं।

वर्ष 2024 में प्राकृतिक आपदाओं के कारण हुए नुकसान के आंकड़ों के मुताबिक एक साल में ढाई हजार से ज्यादा लोग प्राकृतिक आपदाओं में अपनी जान गंवा बैठे हैं। इनकी वजह से कई लाख घर तबाह भी हुए हैं। इस साल में पूरे देश में बाढ़, लैंडस्लाइड और बादल फटने की घटनाओं में 2,803 लोग मारे गए। इसी वर्ष 58,825 पशुओं की भी जान गई है। एक साल में 3,47,770 घरों को नुकसान पहुंचा है। ये सभी आंकड़े 27 नवंबर, 2024 तक के हैं।

आंकड़ो की मानें तो सबसे ज्यादा प्रभावित राज्य मध्य प्रदेश रहा है, जहां 373 लोगों की जान गई है। उसके बाद हिमाचल प्रदेश में 358 लोग, केरल में 322 लोग, गुजरात में 330 लोग और महाराष्ट्र में 203 लोग मारे गए हैं।

माननीय सभापति महोदया, यह विधेयक वर्ष 2005 के विधेयक में सुधार करने के लिए लाया गया है। यह विधेयक देश में आने वाली प्राकृतिक आपदा में सहायता करने वाला विधेयक है। भारत अपनी भौगोलिक, जलवायु स्थिति, सामाजिक एवं आर्थिक स्थिति के कारण विभिन्न प्रकार की आपदाओं के प्रति अत्यधिक संवेदनशील है। बाढ़, सूखा, चक्रवात, समुद्री लहरें, भूकंप, शहरी बाढ़, भूस्खलन, हिमस्खलन और जंगल की आग जैसी आपदाओं का खतरा हमारे देश में सबसे ज्यादा मंडरा रहा है। देश के सभी 36 राज्यों एवं संघ शासित राज्यों में 27 आपदा प्रबंधन क्षेत्र हैं। 58.6 प्रतिशत भूमि क्षेत्र मध्यम से लेकर तीव्र भूकंप के खतरे में है। 12 प्रतिशत भूमि बाढ़ और नदी कटाव से प्रभावित है। 7,516 किलोमीटर समुद्री तट क्षेत्र में से 5,700 किलोमीटर क्षेत्र चक्रवात और समुद्री लहरों के प्रति संवेदनशील है। 68 प्रतिशत कृषि योग्य भूमि सूखे के प्रति संवेदनशील है, और पहाड़ी क्षेत्रों में भूस्खलन और हिमस्खलन का खतरा है। इसके अलावा 15 प्रतिशत भूमि क्षेत्र भूस्खलन के जोखिम में है और 5,161 शहरी स्थानीय निकाय शहरी बाढ़ से प्रभावित हो सकते हैं। आग की दुर्घटनाएं, औद्योगिक दुर्घटनाएं और रासायनिक-जैविक पदार्थों से जुड़ी मानव निर्मित आपदाएं हमारे सामने गंभीर चुनौतियां हैं।

यह स्थिति आपदा रोकथाम, तैयारी और प्रतिक्रिया उपायों को मजबूत करने की आवश्यकता को दर्शाती है। भारत को अपनी प्राकृतिक संसाधनों और तकनीकी क्षमताओं का उपयोग करते हुए एक सशक्त आपदा प्रबंधन ढांचा तैयार करना चाहिए। यह न केवल प्राकृतिक आपदाओं से निपटने में मदद करेगा, बल्कि हमारे नागरिकों को सुरक्षित रखने की दिशा में एक मजबूत कदम होगा।

माननीय सभापति महोदया, मैं महाराष्ट्र से चुन कर आया हूं। वहां कई सारी दुर्घटनाएं बाढ़ से होती हैं। केन्द्र सरकार द्वारा उन आपदाओं में तत्काल मदद मिलती है, लेकिन जब राज्य सरकारें सक्षम होंगी, राज्यों के प्रतिनिधि सक्षम होंगे तो राज्य प्राकृतिक आपदाओं में लोगों की तत्काल मदद कर सकती है। मैं इस बिल का समर्थन करता हूं। मुझे पूरा विश्वास है कि आगे चल कर मोदी जी के नेतृत्व वाली सरकार में, जब-जब किसी राज्य में प्राकृतिक आपदा आएगी, वहां इस बिल के माध्यम से मदद मिलेगी। मैं इस बिल का समर्थन करता हूं। धन्यवाद।

***SHRI K. RADHAKRISHNAN (ALATHUR):** Madam, I am here to take part in the discussion on the Disaster Management (Amendment) Bill 2024. The Disaster Management Act 2005 is being amended by this Bill. While presenting and discussing the Bill, I doubt whether the most important aspects of Disaster Management has been properly understood before drafting and introducing this Bill. The world as well as our country face large scale natural calamities. Different types of natural calamities are on the rise. I think that to mitigate the disasters occurring in the world as well as in the country, a comprehensive disaster management Bill should be introduced, discussed and passed. Such an approach is not visible in this Bill. The disasters happening all over the world bring large scale miseries to mankind. Be it a landslide, flood, cyclone or draught it affects the society as a whole. It is true that discussions are being held across the world as well as in the country to find solutions for the same. There is no doubt that in these circumstances, it is very significant that we have to discuss disaster management. It is doubtful whether the Government brought this Bill after due consideration of all these aspects.

The contents of the Bill have already been explained here. In 2005, the Disaster Management Bill was first brought and passed in this House. Now in 2024, the Government wants to amend the Bill and we are discussing it. As I said earlier, we need detailed discussion. The most important thing is to take into confidence all the State Governments. Not only the State Governments but the

* English translation of the speech originally delivered in Malayalam.

local self-governing bodies are also to be taken into confidence. The local self-governing bodies can considerably contribute in disaster management activities. But no discussions with them have taken place. The disaster management has to be implemented in a decentralised manner. The intention of the Government seems to centralise disaster management. This is evident in this amendment Bill. We can very well understand what will be the problems when there is an attempt to centralise disaster management. We must convince the people at the grass root level. Such an approach is missing in this Bill. And that is the major flaw. While we are discussing this Bill, many calamities are happening across the country. A major calamity that happened in recent time was landslide and flood in Kerala.

The Wayanad disaster happened on 30th July 2024. The House has already discussed the matter and the honourable Prime Minister also took part in it. The people of Wayanad suffered heavily. Around 420 people lost their lives. 118 people are still missing. 397 people were severely injured. Educational institutions, hospitals, panchayat and Government offices were destroyed. 1555 houses were grounded. The inhabitants lost their livelihood also. Around 600 hectares of land was washed away. Out of this, 310 hectares were fertile land which was ideally suited for cultivation. Hard earned properties of these farmers were destroyed. The Government of Kerala has estimated a loss of Rs.2,221 crore and a memorandum regarding the same has been submitted to the Central Government.

Madam, many parents have lost their children and many children have lost their parents. From a family, only a single girl survived. Her marriage had been fixed and while she was travelling with her fiancee, another tragedy happened and he was killed in a road accident. And this orphaned and helpless girl, named Sruthi was given a Government job by the State Government through a special order. This is a matter of pride for the State Government. The State Government has done whatever is possible. Our honourable PM visited Wayanad on August 10. Later, many Central Ministers also visited Wayanad. We expected that the honourable PM, who personally saw and understood the extent of disaster, would extend all help to the people of Wayanad. But, after his return, the honourable PM did nothing. In these circumstances, to protect the interest of people of Kerala, all MPs cutting across political differences, submitted a memorandum to the Central Ministers. On 4th December, we, all the MPs, including the recently elected MP from Wayanad, Shrimati Priyanka Gandhi met the Hon. Home Minister and presented a memorandum.

But it was of no use. Not only that, the Central Government was running away from their responsibility. We are compelled to say that in this hour of crisis the Central Government is blaming Kerala and denying all help and relief. In times of disaster, this was not expected from the Central Government.

श्री सुधाकर सिंह (बक्सर) : माननीय सभापति महोदया, मैं आज इस सदन के सामने आपदा प्रबंधन (संशोधन) विधेयक, 2024 के बारे में गहरी चिंता व्यक्त करने के लिए खड़ा हुआ हूं।

सभापति जी, यह विधेयक, हमारे देश में बढ़ती प्राकृतिक आपदाओं के मद्देनजर लाया गया है। लेकिन क्या यह विधेयक इन आपदाओं से निपटने के लिए पर्याप्त है? मेरा मानना है कि नहीं। वर्ष

2024 जलवायु परिवर्तन के प्रभावों का एक साल रहा है। CSE और डाउन टू अर्थ की रिपोर्ट के मुताबिक इस साल के पहले 274 दिनों में से 255 दिन किसी न किसी तरह की जलवायु संबंधी आपदा से प्रभावित रहे। ये आंकड़े भयावह हैं और यह दिखाते हैं कि हम एक ऐसे संकट का सामना कर रहे हैं जिसके लिए हमें तत्काल और प्रभावी समाधान की आवश्यकता है लेकिन दुर्भाग्य से यह विधेयक इस संकट की गंभीरता को समझने में विफल रहा है। यह विधेयक सिर्फ 2005 के आपदा प्रबंधन अधिनियम में कुछ संशोधन करने का प्रयास करता है, जबकि हमें एक तरह से नए और व्यापक दृष्टिकोण की आवश्यकता है।

महोदया, मुझे लगता है कि यह विधेयक सिर्फ एक औपचारिकता है। सरकार इस मुद्दे को उतनी गंभीरता से नहीं ले रही है, जितना कि उसे लेना चाहिए। सिर्फ 2024 में ही जलवायु परिवर्तन के कारण हुई आपदाओं ने 3238 लोगों की जान ले ली। ये संख्या 2022 की तुलना में 18% अधिक है। 32 लाख हेक्टेयर से ज़्यादा फसल बर्बाद हो गई, जो दो साल पहले के मुकाबले 74% की वृद्धि है। 2 लाख 35 हजार 862 घर तबाह हो गए और 9457 मवेशी मारे गए। सबसे बुरा हाल मध्य भारत का रहा, जहां साल के 218 दिन किसी न किसी तरह की आपदा से गुजरे। मध्य प्रदेश में तो 176 दिन ऐसे ही बीते। केरल में प्राकृतिक आपदा बाढ़ से सबसे ज़्यादा 550 लोगों की जान गई। ये आंकड़े सिर्फ संख्या नहीं हैं, ये हमारे देश के लोगों के जीवन की कहानियां हैं। ये उन किसानों की कहानियां हैं, जिन्होंने अपनी पूरी मेहनत बर्बाद होते देखी। ये उन परिवारों की कहानियां हैं जिनके घर उजड़ गए। ये उन जानवरों की कहानियां हैं, जो अपनी जान गंवा बैठे। ये आंकड़े बताते हैं कि जलवायु परिवर्तन सिर्फ एक शब्द नहीं है, बल्कि एक भयानक वास्तविकता है। यह एक ऐसी वास्तविकता है जो हमारे देश के हर कोने को प्रभावित कर रही है। यह एक ऐसी वास्तविकता है जिसके लिए हमें एक साथ मिलकर लड़ना होगा।

महोदया, आपदा प्रबंधन (संशोधन) विधेयक, 2024 के आने के साथ, हमारे सामने एक महत्वपूर्ण सवाल उठता है कि क्या यह विधेयक देश में लगातार बढ़ती आपदाओं से निपटने के लिए पर्याप्त है? क्या यह विधेयक हमारी संस्थाओं को आपदाओं के प्रभावी ढंग से जवाब देने के लिए तैयार

कर पाएगा? दुर्भाग्य से इस विधेयक का गहन विश्लेषण करने पर पता चलता है कि यह इन सवालों के जवाब में नाकाम रहता है। यह विधेयक न केवल मौजूदा समस्याओं को हल करने में विफल रहता है, बल्कि कई नए मुद्दों को भी जन्म देता है। यह विधेयक आपदा प्रबंधन के क्षेत्र में पहले से मौजूद जटिलताओं को और ज्यादा कर रहा है। यह राष्ट्रीय संकट प्रबंधन समिति और उच्च स्तरीय समिति जैसे संगठनों को वैधानिक दर्जा देकर नौकरशाही की परतों को और मोटा कर रहा है। इससे निर्णय लेने की प्रक्रिया और धीमी हो जाएगी और आपदाओं के समय त्वरित कार्रवाई में बाधा आएगी। यह Top Down Approach 2005 के मूल अधिनियम की भावना के ठीक विपरीत है। मूल अधिनियम का उद्देश्य था राज्य और जिला स्तर के प्राधिकरणों को सशक्त बनाना ताकि वे स्थानीय स्तर पर आपदाओं से निपट सकें। लेकिन यह नया विधेयक सत्ता को केंद्र में केंद्रित कर रहा है, जिससे स्थानीय स्तर पर निर्णय लेने की क्षमता कम हो रही है। एक उदाहरण के तौर पर हम राष्ट्रीय आपदा राहत कोष (एनडीआरएफ) को ले सकते हैं। यह विधेयक इस कोष के उपयोग के स्पष्ट उद्देश्यों को हटा रहा है। इसका मतलब है कि अब इस कोष के पैसे को किस काम में लगाया जाएगा, यह पूरी तरह से केंद्र सरकार के विवेक पर होगा। इससे इस कोष के दुरुपयोग की संभावना बढ़ जाती है और आपदा प्रभावित क्षेत्रों में राहत और पुनर्वास के काम में देरी हो सकती है। बिहार, तमिलनाडु और कर्नाटक जैसे राज्यों ने पहले ही इस तरह की देरी का सामना किया है। यह विधेयक आपदाओं की परिभाषा को इतना संकीर्ण रखता है कि इसमें हीट वेव्स जैसी जलवायु परिवर्तन से जुड़ी घटनाओं को शामिल ही नहीं किया गया है। 2024 में ही भारत में 36 दिन भीषण गर्मी पड़ी थी, जो पिछले 14 सालों में सबसे ज्यादा है। इन हीट वेव्स ने 210 लोगों की जान ले ली। फिर भी सरकार इन घटनाओं को आपदा नहीं मानती और इन्हें राष्ट्रीय आपदा राहत कोष (एनडीआरएफ) से मदद नहीं देती। इस तरह की परिभाषा से स्वास्थ्य समस्याएं, फसलों का नष्ट होना और आर्थिक नुकसान जैसी कई समस्याएं नजरअंदाज हो जाती हैं जो जलवायु परिवर्तन के कारण होती हैं। इसके अलावा विधेयक से अनुच्छेद 12 और 19 को हटा दिया गया है। ये अनुच्छेद आपदा पीड़ितों को भोजन, रहने की जगह और इलाज जैसी बुनियादी सुविधाएं देने के लिए सरकार को बाध्य करते थे। इन अनुच्छेदों को हटाने से आपदा

पीड़ितों की स्थिति और भी खराब हो जाएगी । सबसे बुरी बात यह है कि विधेयक से मुआवजे के प्रावधान भी हटा दिए गए हैं। जिन लोगों ने आपदा में अपना घर, फसल या आजीविका खो दी है, उन्हें अब मुआवजा नहीं मिलेगा। यह दिखाता है कि सरकार आपदा पीड़ितों की कितनी कम परवाह करती है। ये आपदाएं सिर्फ आंकड़े नहीं, बल्कि असली जिंदगियों की तबाह की कहानी है। इसकी सबसे ज्यादा मार किसानों, मजदूरों, महिलाओं और बच्चों जैसी कमजोर श्रेणियों पर पड़ रही है। सीएसई की रिपोर्ट के मुताबिक कृषि क्षेत्र सबसे ज्यादा प्रभावित हुआ है। महाराष्ट्र और बिहार में सबसे ज्यादा फसलें बर्बाद हुईं और आंध्र प्रदेश में सबसे ज़्यादा घरों को नुकसान पहुंचा। उत्तर प्रदेश और हरियाणा जैसे राज्यों में भी हालात बहुत खराब हैं। जब किसानों की फसलें बर्बाद होती हैं तो वे कर्ज में डूब जाते हैं और उनकी गरीबी बढ़ जाती है। हमें आपदा प्रबंधन को केंद्र और राज्यों के बीच लड़ाई का मुद्दा नहीं बनाना चाहिए। हमें मिलाकर काम करना होगा। इस विधेयक से राज्य और स्थानीय सरकारों की ताकत कम हो रही है, जो कि सही नहीं है। हमें सभी को साथ लेकर चलना होगा।

महोदया, यह विधेयक हमें एक साथ आने और आपदाओं से लड़ने के लिए तैयार नहीं करता है। हमें एक ऐसी व्यवस्था की जरूरत है जहां केंद्र और राज्य सरकारें मिलकर काम करें और प्रभावित लोगों को जल्द से जल्द मदद पहुंचाएं। हमें एक ऐसी व्यवस्था की ज़रूरत है जहां किसानों, मजदूरों और अन्य कमजोर वर्गों को पर्याप्त मुआवज़ा मिले। यह विधेयक आपदा प्रबंधन के मूल उद्देश्यों को खोखला करता है। आंकड़ों और तथ्यों से स्पष्ट है कि हमारा देश जलवायु परिवर्तन की भयावह वास्तविकता का सामना कर रहा है और यह समय है कि हम इसे गंभीरता से लें। आपदाएं सिर्फ संकट नहीं हैं, बल्कि उन जिंदगियों की कहानी हैं जो उजड़ गई हैं। उन किसानों की कहानी हैं जो कर्ज में डूब गए और उन परिवारों की कहानी हैं जिन्होंने अपने घर खो दिए। यह विधेयक न केवल समाधान देने में विफल है, बल्कि उन कमजोर वर्गों के साथ अन्याय करता है जो इस संकट से सबसे ज्यादा प्रभावित हैं। अगर हम आज सही निर्णय नहीं लेंगे, तो आने वाली पीढ़ियां हमें माफ नहीं करेंगी। हमें एक ऐसा कानून चाहिए जो सभी को साथ लेकर चले, आपदाओं से मजबूती से निपटे और पीड़ितों को न्याय दिलाए। सरकार को इस विधेयक को वापस लाकर एक ऐसा प्रावधान लाना चाहिए जो हर

नागरिक को सुरक्षा और सम्मान दे। यह विधेयक नहीं, बल्कि हमारे देशवासियों का भविष्य दांव पर है। धन्यवाद।

श्री छोटेलाल (राबर्ट्सगंज) : सभापति महोदया, आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर आपने मुझे बोलने का मौका दिया, इसके लिए आपको धन्यवाद देता हूं। समाजवादी, 'पीडीए' के मसीहा माननीय अखिलेश यादव जी की तरफ से, संगठन की तरफ से मुझे इस विधेयक पर बोलने का जो मौका मिला है, इसके लिए मैं धन्यवाद देता हूं।

सभापति महोदया, मैं आपसे कहना चाहूंगा कि राष्ट्रीय आपदा प्रबंधन प्राधिकरण निष्क्रिय है। जिस हिसाब से काम करना चाहिए, उस हिसाब से काम नहीं हो रहा है। इस विधेयक में बताया गया है कि इसके अध्यक्ष माननीय प्रधान मंत्री होते हैं। इसमें 9 सदस्य होते हैं और एक उपाध्यक्ष भी होते हैं। इसके उपाध्यक्ष को कैबिनेट मंत्री का दर्जा प्राप्त है। जो अन्य 9 सदस्य होते हैं, उन्हें राज्य मंत्री के बराबर दर्जा प्राप्त है। अब इनको काम करना चाहिए। मुझे लगता है कि माननीय सदस्यों को यह पद न देकर, मंत्रियों को ये पद दिए गए हैं। वे इसके लिए कहां खाली हैं? वे तो अपने कामों में व्यस्त रहते हैं। इसलिए, मैं माननीय मंत्री जी से कहना चाहूंगा कि इस प्राधिकरण में ज्यादा नौकरशाही है। इसमें सिर्फ नीचे का दृष्टिकोण अपनाया गया है। इस वजह से निर्णय लेने का काम केन्द्र में होता है और स्थानीय अधिकारियों को नजरअंदाज कर दिया जाता है। इससे आपदाओं के दौरान प्रतिक्रिया देरी से होती है।

इस अधिनियम में 'आपदा' और 'विपत्ति' जैसे शब्दों की परिभाषाएं साफ नहीं हैं। आपदाओं के दौरान जरूरत को पूरा करने के लिए आवंटित धन कम प्राप्त होता है। इसमें धन नहीं है। अगर धन को बढ़ाया जाएगा, तभी कोई कार्य हो पाएगा। इससे प्रक्रिया और रिकवरी में देरी होती है।

इस अधिनियम में आपदा-प्रवण क्षेत्र की घोषणा के प्रावधान का अभाव है। आपदा प्रबंधन अधिनियम, 2005 को साल 2004 के सुनामी के हमले के बाद पारित किया गया था। इसका मकसद आपदाओं के प्रभावी प्रबंधन को सूचित करना था, किन्तु आपदा प्रबंधन एक खोखली कल्पना साबित हो रही है। केन्द्र में इस सरकार को आए हुए दस साल हो चुके हैं, लेकिन यह कार्य अभी तक नहीं हो

पा रहा है। इसलिए हम आपके माध्यम से कुछ मांगें रखना चाहते हैं। मैं आपके माध्यम से इस सदन का ध्यान आपदा संबंधित कुछ बातों की ओर आकर्षित कर रहा हूं।

सरकार द्वारा घोषित 50,000 रुपये के बीमा की राशि को और बढ़ाते हुए इसे 20 लाख रुपये की जाए।

सभी आपदा मित्र एवं आपदा सखी को राज्य आपदा प्रबंधन प्राधिकरण का कर्मचारी घोषित किया जाए। सभी आपदा मित्र एवं आपदा सखी को न्यूनतम वेतन 26,000 रुपये की गारंटी दी जाए। सभी आपदा मित्र एवं आपदा सखी को स्वास्थ्य बीमा ई.एस.आई., पी.एफ. सहित अन्य सुविधाएं देकर सामाजिक सुरक्षा की गारंटी दी जाए।

किसी प्रकार की भी आपदा की जानकारी एवं सूचना के लिए स्मार्ट फोन्स दिए जाएं। सभी आपदा मित्र एवं आपदा सखी की सेवा पंजिका निर्मित की जाए। अन्य राज्यों की भाँति बारह दिवसीय प्रशिक्षण के लिए 400 रुपये प्रति दिन के हिसाब से 4,800 रुपये का उन्हें तत्काल भुगतान किया जाए। अन्य राज्यों की भाँति अब तक जितने दिवसों की ड्यूटी करायी गयी है, उसके लिए 800 रुपये प्रति दिन के हिसाब से तत्काल भुगतान किया जाए।

अभी तक जितने भी आपदा मित्रों एवं आपदा सखियों ने अपनी जानें गंवाई हैं, उनके आश्रितों को 20 लाख रुपये का मुआवजा प्रदान किया जाए। अभी तक जान गंवाने वाले आपदा मित्रों एवं आपदा सखियों को 'शहीद' का दर्जा देकर सम्मानित किया जाए।

सरकार द्वारा प्रशिक्षित आपदा मित्र एवं आपदा सखी को प्रशिक्षण के उपरान्त 15,000 रुपये प्रति माह बेरोजगारी भत्ता दिया जाए। आपदा जागरूकता, आपदा कार्य को सरकार अन्य माध्यमों से संचालित कर रही है। उसे आपदा मित्र एवं आपदा सखी के माध्यम से संचालित किया जाए।

सभी आपदा मित्र एवं आपदा सखी के लिए जिला एवं तहसील स्तर पर आपदा मित्र कार्यालय बनाया जाए। किसी प्रकार की आपदा में फंसे व्यक्ति को सुरक्षित निकालने के लिए तहसील स्तर पर आवश्यक सामग्री उपलब्ध कराई जाए एवं समय-समय पर प्रशिक्षित किया जाए। अभी तक पांच लाख रुपये की

बीमा स्लिप को जो आपदा मित्र और आपदा सखी पाने से वंचित रह गई है, कृपया उन आपदा मित्र और आपदा सखी को पांच लाख रुपये की बीमा स्लिप तत्काल दी जाए।

आपके माध्यम से मैं कहना चाहूंगा कि आपदा प्रबंधन संशोधन विधेयक सुधारना पड़ेगा। जो हमने बोला, सदन में लागू करवाना पड़ेगा। जरा भी प्रधान मंत्री जी, गृह मंत्री जी सुन लेंगे तो लोगों को विश्वास दिलाना पड़ेगा।

मैडम, यह अधिनियम राष्ट्रीय स्तर के कई संगठनों की स्थापना करता है, हालांकि इनके बीच सहयोग में कठिनाई होती है, क्योंकि उनके कार्य समान दिखाई देते हैं। स्थानीय अधिकारी को निर्देशित करने के लिए कोई ठोस व्यवस्था नहीं है, इस तथ्य के बावजूद कि वह किसी भी आपदा के मद्देनज़र पहले उत्तरदाताओं के रूप में महत्वपूर्ण भूमिका निभाने, इस तथ्य के बावजूद कि अधिनियम में जिला स्तर पर भी आपदा प्राधिकरण का गठन है, किंतु आपसी तालमेल न होने के कारण आपदा प्रबंधन में कठिनाई उत्पन्न होती है। एनडीएमए के पास प्रशासनिक और वित्तीय शक्तियां नहीं हैं, इसलिए सभी फैसले गृह मंत्रालय के जरिए लिए जाते हैं, जिससे देरी और अकुशलता होती है। अधिनियम में कुछ प्रमुख शब्दों को ठीक से परिभाषित नहीं किया गया है, इससे स्थानीय समुदायों को कई बार परेशानी का सामना करना पड़ता है। जब आपदाएं लंबे समय तक चलती हैं, जैसे सूखा भी होता है, जैसे रोपाई करने के बाद भी किसान का धान सूख जाता है, धान नहीं हो पाता है। इसलिए अधिनियम में शक्ति विभाजन की वजह से सरकार की प्रतिक्रिया में देरी होती है। ऐसा इसलिए होता है, क्योंकि सरकार को जमीनी स्तर पर हो रहे घटनाक्रमों की जानकारी नहीं मिल पाती है।

माननीय सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी, माननीय गृह मंत्री जी, माननीय प्रधान मंत्री जी से अनुरोध करना चाहूंगा कि जो इस तरह की कमियां हैं, जिनको आपदा प्रबंधन अधिनियम, 2024 में सुधारा जा रहा है, इसमें बहुत अच्छे ढंग से सुधारा जाए।

मैं आपके माध्यम से बहुत-बहुत बधाई और शुभकामनाएं देता हूँ।

धन्यवाद। जय अखिलेश यादव, जय समाजवादी पार्टी।

PROF. SOUGATA RAY (DUM DUM): Thank you, Madam Chairperson, Shrimati Sandhya Ray ji, for giving me this opportunity.

It is very unfortunate that while we are discussing on the Disaster Management (Amendment) Bill, 2024, in the whole first row, except Shri Sudip Bandyopadhyay ji here and Shri Manohar Lal ji there, not even a single leader is present. … (*Interruptions*) Shri Amit Shah was supposed to have piloted the Bill. He is also not there, leave alone Mr. Modi. Shri Nityanand Rai is at the second bench. So, this Bill has been relegated to the second bench, and not to the first bench.

Sir, this Bill is the product of the Bill brought by the UPA-I in 2005. A taskforce was formed in 2011. Then, the COVID-19 Pandemic came, and one Expert Committee was formed in 2020. After that, the Bill has now come. So, the Bill has been long delayed, which is the failure of the Government.

Madam, in this world, on this planet Earth of ours, we are constantly faced with disasters. The first and the most important are the natural disasters like floods, forest fires, landslides, earthquakes, etc. We all have seen the recent landslides in Wayanad, Kerala.

Earlier we saw earthquakes in Bhuj, Gujarat and in Latur, Maharashtra. But there are also man-made disasters due to nuclear explosions. First were the Hiroshima and Nagasaki when men dropped bombs on men. Then, there is nuclear danger which is there in our country also. There has been the Chernobyl disaster in the Soviet Union where radioactive particles leaked. Then, The Three Mile Island in USA where there are many atomic reactors. We have to be careful

about that. Lastly, there are volcanic eruptions. They are still taking place in Iceland, in Indonesia.

As human beings, we can prevent the man-made disasters, but we cannot prevent the natural disasters, but we create natural disasters. Like, Madam, you will be interested in reading a book called *The Great Derangement* by Amitabh Ghosh wherein he points out how human beings are driving this earth to natural disaster.

Look at Sundarbans in our State of West Bengal where mangroves are being cut. When mangroves are cut, the storm from the sea would come inland and touch the city of Calcutta. I spoke several times in the House about this. But Mr. Bhupender Yadav, the Environment Minster said, 'No, I am busy with elections in Maharashtra. I do not have time to look into it.' The problem is that nobody cares in this country.

Look at the COVID-19 pandemic. In the first wave of COVID-19, the Government said that they were preparing for it. The Prime Minister said, 'थाली बजाओ, ताली बजाओ, बत्ती जलाओ'*....(Interruptions)* Then, we started manufacturing vaccines, first in Pune by the Serum Institute, and then in Hyderabad by Bharati Biotech. Then, suddenly our Prime Minister decided to become *Vishwaguru*. *....(Interruptions)* He said that we would export vaccines to all countries. We exported about 6.5 crore units of vaccine. When the second wave of COVID-19 struck, we did not have sufficient vaccines, and that is why in the second wave, the COVID-19 killed many, many people. *....(Interruptions)* In Uttar Pradesh, dead bodies were floated in the Ganges or they were laid on the Ganges.

....(Interruptions) So, I will say that the biggest disaster in this country during Modi's Government was the COVID-19 disaster. *....(Interruptions)*

Madam, basically there is nothing wrong with this Bill. It creates a plethora of organizations. They have a National Disaster Management Authority; they have the State Disaster Management Authorities; they have the Urban Disaster Management Authorities; and they have the District Disaster Management Authorities. So, there are four units and you have the task force under the Crisis Management Committee, which is headed by the Cabinet Secretary itself. So, you have created a huge structure.

माननीय सभापति : माननीय सदस्य, आप अपनी बात कंप्लीट कीजिए।

PROF. SOUGATA RAY: You are a kind lady, Madam. *....(Interruptions)*

So, they have a plethora of organizations, and because of all this, we have a large number of definitions in the Bill. I would also like you to read Rajdeep Sardesai's book, *2024: The Election that Surprised India*. It gives in detail how the Government failed in mitigation of the COVID-19 disaster.

16.00 hrs

Lastly, I say that they have brought in a lot of new English terms – disaster risk, evacuation, exposure, recovery, rehabilitation, resilience, urban authorities. By themselves, these words mean nothing. By themselves, these authorities mean nothing. The question is whether we are able to rise to the challenge of disasters, natural or manmade, whether we can make a perspective plan to prevent disasters and whether we can provide funds to deal with disasters.

My young friend, Sayani Ghosh, gave me some facts. Look at how this Government deals with disasters in the Opposition-ruled State of West Bengal. In West Bengal, we had Bulbul Cyclone. We asked for Rs. 6,516 crore, but we got only Rs. 1,090 crore. We had Amphan Cyclone. We asked for Rs. 32,768 crore, but we got only Rs. 3,760 crore. When there occurred Yaas Cyclone, we asked for Rs. 4,222 crore and we got only Rs. 526 crore. This Government is discriminating even in the matter of giving assistance in the case of natural disasters.

Ours is a country which is prone to natural disasters. We have a long coastline. Especially in the East coast, there are cyclones very often originating in the Bay of Bengal. In Odisha, Shri Naveen Patnaik showed how people could be evacuated in time. During the time of Yaas Cyclone, our Chief Minister, Mamata Banerjee, was able to shift people to prevent the loss of lives.

Shri Nityanand Rai ji, your senior Minister, Amit Shah ji is not here. I do hope that you will assure the House that there will be no further discrimination in the matter of distribution of aid.

HON. CHAIRPERSON: Hon. Member K. Navaskani ji.

***SHRI NAVASKANI K. (RAMANATHAPURAM):** Hon Chairperson, Vanakkam. I thank you for allowing me to take part in the discussion on Disaster Management Amendment Bill, 2024. Disaster Management is a work that should be undertaken

* English translation of the speech originally delivered in Tamil.

as per the needs of an emergency situation. This is a work to be undertaken by the State Government with the cooperation of the Union Government. The geographical nature of each and every State of India differ and it would be apt that if the management of Disasters should therefore be given under the control of the State Governments concerned. But this Bill is aimed to snatch away the rights of the States and leading to centralisation of powers with the Union Government. This is therefore against the federal structure. This Bill provides more powers to the Union which will again create a state of confusion. More powers will end in increased confusion which will be interfering in the execution of the rescue and relief measures during disasters. That too, at times of disasters, these confusion will result in heavy damage. The database that will be created through this Bill, Union Government will have the power to decide on issues like fund allocation, assessment of disaster, allocation of funds and incurred expenditure. In the past we faced several such disasters. We have even witnessed that how the Union Government had allocated funds during such times of disaster. Even during disasters, this Nation has witnessed the shameful act of the Government. In the States that are ruled by BJP and their allies, when disasters happen, adequate funds are allocated. And for the States ruled by the Opposition parties, the Union Government allocates fund in a partisan manner. Entire nation has witnessed such partisan nature of the present Government. When floods played havoc in the southern districts of Tamil Nadu last year, the State Government of Tamil Nadu demanded an amount as flood relief package from the Union Government. Till date that demand is unfulfilled. Hon Union

Minister of Finance visited the affected areas. Teams of Officials from the Union Government too visited the affected areas in Tamil Nadu. Union Government had even accepted that devastation was huge. The amount of relief that was demanded by our Hon Chief Minister of Tamil Nadu has not been released yet. Till 1 October 2024, 14 States in India were affected by cyclones and floods. Flood relief assistance was provided to some States. Gujarat was provided Rs 600 Crore. Maharashtra got Rs 1492 Crore and even Andhra Pradesh received an amount of Rs 1200 Crore. But Tamil Nadu and Kerala did not receive even a single rupee from the Disaster Relief Fund. We have been ignored by the Union Government. If that is so, how can we agree to the provision providing all powers to the Union Government? Even now, Tiruvannamalai, Viluppuram, Krishnagiri, Kallakkurichi, Cuddalore and Dharmapuri districts of Tamil Nadu are affected due to Fengal cyclone. But what is the action taken by the Union Government in this regard? What is the fund allocated to mitigate the effect of this cyclone? Union Government has given a written reply to the question raised by our Tamil Nadu MPs. It was stated that no fund was provided to Tamil Nadu from Disaster Relief Fund. Even though an amount of Rs 1760 Crore was allocated to Tamil Nadu, not even the first instalment was released to the State of Tamil Nadu. At the same time, States like Andhra Pradesh, Bihar, Assam and Telangana have even received the second instalment of the Disaster Relief Fund from the Union Government. As many as 37 people have died in Tamil Nadu due to floods and rains. As many as 870 houses were damaged and 5521 livestock have died. This was the data of the Union Government. IT has accepted in the Parliament that

several thousands of acres of cultivable land was affected. Hon Union Minister of Finance has in her reply stated that Rs 276 Crore has been provided only from the National Disaster Relief Fund. But Maharashtra which is ruled by BJP has been provided Rs 2984 Crore, the highest such allocation in the country. Uttar Pradesh has received Rs 1748 Crore as an instalment. So far several States have received Rs 14,878 Crore from the Union Government under the State Disaster Relief Fund. But not even a single rupee was released for Tamil Nadu. How is it justified? The politics of BJP over disaster is worse than the disaster itself. Our Hon Chief Minister of Tamil Nadu had met Hon Prime Minister several times and have requested for release of funds. Our Hon Finance Minister of Tamil Nadu and Hon. Ministers of all other States have even met our Hon Union Finance Minister and put forth their demands in this regard. Even an all-party delegation of MPs met Hon Union Minister of Home Affairs and placed before him our genuine demands. They even gave an assurance for release of funds within a prescribed date but that assurance was not even fulfilled by the Union Government. That is why we say that the Union Government is behaving in a partisan manner which is against the federal structure of our country. All the States of our country should be treated as one and the same by the Union. When a cyclone struck Odisha in 1999, an assurance was given that such a disaster will not recur and necessary preventive measures will be undertaken. In the year 2001 when earthquake shattered Gujarat and took away precious lives, this Government said that it will act with caution in future. Thereafter in 2004, when Tsunami caused huge spread devastation along the coastal areas of our country, Government gave an

assurance to improve the management of disaster. But even after 20 years since 2004, Fengal cyclone has caused wide spread devastation. Disasters continue to teach us the lessons. But this Bill is showing interest for accumulation of powers with the Union Government. Rather this Bill has created fear that we have learnt any lessons taught by past disasters. Section 46 Subsection 1 of the Bill, is directionless and it deviates from the work done by National Disaster Response Force NDRF earlier. If a disaster strikes and people are clueless of what to do, instead of taking precautionary measures we will be forced to wait for the proposed procedure as detailed in this Bill. During every disaster, can we wait for the approval of the Union Government for executing immediate and instant action? This Bill gives extraordinary powers to the Union Government to control the funds of the NDRF which will be destructive to the management of disaster as such. Section 41 (A) of the Bill talks about Urban Disaster Management Funds. Urban Local Bodies do not have freedom to handle such funds by themselves. The Urban Local Bodies, which contribute to 60 percent of the GDP, are being provided only 0.6 %. This is unacceptable. This Government should review more on the work that are to be undertaken to prevent disaster rather the work done at the time of disaster. The normal life of our people will be in the midst of disasters, as cautioned in the Report of the IPCC, Geneva. Heavy rains and floods that devastated Germany and Belgium could not even be predicted by the technological experts well in advance. We need to discuss about these aspects of technological failure as well. Therefore we should work and improve upon the early warning systems about natural disasters and as per the Report of IPCC,

Geneva, we need to act upon swiftly to undertake preventive measures in this regard. But at this time of caution and action, the Union Government has been implementing hydrocarbon projects, thermal power projects, coal and uranium mining projects. The shortcomings of this Bill should be addressed and rectified. Such a provision aimed to bring all the powers with the Union Government should be changed. This Bill should not snatch away the powers of the State Government. Union Government collects GST and all types of taxes even during disaster like situations. I urge that the Union Government should also immediately release funds to the State Governments which are required to carry out the relief measures during natural disasters.

CAPTAIN VIRIATO FERNANDES (SOUTH GOA): Thank you, Madam Chairperson. At the outset, I would like to thank our Party leadership for giving me an opportunity to speak on this very important subject, disaster management.

Now, we have to go back to 2004 for the genesis of Disaster Management Bill. On 26 December, 2004, there was a huge disaster in the form of a major earthquake that happened on the West Coast of Sumatra, Indonesia in the Indian Ocean. The earthquake was massive, which triggered a number of Tsunamis. It affected 14 countries and over 2,80,000 people lost their lives.

16.12 hrs (Shri Jagdambika Pal *in the Chair*)

Now, I am telling this from my personal experience. I was in the Indian Navy. I was posted in Port Blair when this huge Tsunami occurred. That was a first of its kind. There was a Tri-Services Integrated Command in Port Blair consisting of Navy, Army, Air Force including the Coast Guard. The Armed Forces

came to the rescue of the people. They were not prepared, but with innovation and whatever resilience is there in the Armed Forces, thousands of people were evacuated from various islands of the Andaman and Nicobar Islands.

I am stating this because I was involved during the rescue operations. Hence, when I look at the Bill that has been introduced, there is a serious requirement of going to the drawing board. Why I am saying so? I will let you know.

Before I go ahead, we are speaking about a holistic approach whenever there is a disaster, and it is mentioned in the Bill also. In 2004, when the disaster happened, the then Prime Minister, Dr. Manmohan Singh and the then NAC Chairperson, Shrimati Sonia Gandhi flew to Port Blair and told the Armed Forces and the people that, “The nation stands with you. There will be no stone left unturned. We will do all that is required for the rescue operations”. This is the kind of support required right from the top.

If we look at the Bill, on page no. 15, paras 2 and 4 of the Statement of Objects and Reasons: “… for undertaking a holistic, coordinated and prompt response to any disaster or threatening disaster situation.”.

However, on page 7, line 38, instead of making it holistic, it talks about creation of urban and local authorities. Now, this is where you are contradicting the holistic approach. You have a Command-in--Control at one place, which means, you will require equipment, you require logistic support, you require medical support, machinery, and generators at one place and we are trying to fight or manage a disaster at some other place.

I will give a simple example. In my State, in Vasco da Gama, the State Government has identified two nodal agencies, Goa Shipyard Limited and Mormugao Port Authority, along with the Indian Navy as part of the disaster management. Now, there itself, within a range of five kilometres, there are chemical tanks belonging to Zuari Agro, which is now Paradeep Phosphates. God forbid, if these tanks explode, neither MPD nor Goa Shipyard Limited will be able to extend support.

Similarly, there is a second airport at Mopa, which is at extreme north. How are we going to take the equipment and machinery from Vasco da Gama, from extreme south to extreme north? I would request the hon. Minister to have a look. I can also give inputs on this.

The Bill talks about 'threatening situations'. Now, what are the 'threatening situations'? What is happening in my State? There is reckless cutting of hills leading to landslides. It is happening in Uttarakhand. It is happening in other States. It has happened in Wayanad. Cutting of forests, cutting of trees, diversion of rivers, including river Madhai, and dredging of rivers, mean you are harming the ecology. There is filling of low-lying areas, illegal sand mining, illegal quarrying, and cutting of mangroves. Mangrove is the first line of defence in case of a tsunami or floods.

HON. CHAIRPERSON: Please conclude and speak on the Bill. Time is limited. There are so many hon. Members of Parliament to speak.

CAPTAIN VIRIATO FERNANDES: It is mentioned in the Bill – learning from past disasters and experience during the implementation of the Act, the Disaster

Management Act, 2005, has been reviewed in consultation with all stakeholders including the State Governments. Sir, who is the real stakeholder? It is the farmer, it is the fisherman, it is the tribal people, and it is the villager. They know what actually is going to happen and how to tackle a disaster.

HON. CHAIRPERSON: Kindly put your demands. Please conclude.

CAPTAIN VIRIATO FERNANDES : Sir, in 2004, 24 hours before the tsunami, the primitive tribe called Jarawa climbed up the hill on higher altitude. After the tsunami, when the scientists went to Port Blair, they wanted to know, 24 घंटे पहले, ये जारवाज़ ऊपर कैसे गए? उन्हें कैसे पता चला की सुनामी आने वाली है? These are the indigenous people who have local knowledge, and today, we are displacing the indigenous people instead of tapping their knowledge to do a better disaster management.

HON. CHAIRPERSON: Please conclude.

CAPTAIN VIRIATO FERNANDES: We are talking about creation of a database. Database should have the details of the terrain and places where there is likelihood of landslide. There should be no development zone. We cannot allow construction in 'no development zones'. This is an impending danger where disaster is going to happen.

HON. CHAIRPERSON: Please conclude in one minute.

CAPTAIN VIRIATO FERNANDES: We have seen the disasters in Wayanad, Gujarat, Bihar, and in so many places. The same reason is there that we are not serious about tackling the disasters.

I am now coming directly to my State where the disaster is happening.

Now, three linear projects are directly impacting the rivers, hills, low-lying fields. For what and to benefit whom? We are only transporting coal. Coal becomes a bigger danger. It is going to become a bigger disaster.

Finally, before I conclude, I would like to say about the expansion of national highways. What are we doing? We have to be a little careful. In a village called Bhoma in Ponda Taluka, we are going to destroy four temples, including an ancient lake. For what? It is only to transport coal and benefit one and only … *

Thank you.

श्री अरुण गोविल (मेरठ) : धन्यवाद सभापति महोदय, आपने मुझे बोलने का मौका दिया। आज हम यहां पर आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर डिस्कशन कर रहे हैं। अभी-अभी हमारे एक माननीय सांसद जी ने कहा, यहां पर सभी ने प्राकृतिक आपदाओं की बात की, उन्होंने कहा कि आपदाएं प्राकृतिक ही नहीं बल्कि मैन मेड भी होती हैं।

माननीय सभापति : माननीय सदस्य, वक्ताओं की सूची बहुत लंबी है, इसलिए कृपया अपनी बात को पांच मिनट में समाप्त कीजिए।

श्री अरुण गोविल : जी सर, मैं पांच मिनट में अपनी बात कह दूंगा। उन्होंने कहा कि आपदाएं मैन मेड भी होती हैं। मैं उनसे एग्री करता हूं। हमारे यहां संसद में रोज एक मैन मेड आपदा होती है। कुछ माननीय सांसद जैसे ही लोक सभा चलती है, वे चिल्लाना शुरू कर देते हैं, नारे लगाते हैं, वेल में उतर आते हैं, दूसरे सांसदों पर पर्सनल टीका-टिप्पणी करते हैं और नारी शक्ति का अपमान करते हैं। क्या यह आपदा नहीं है?

सर, यह मेरे लिए बहुत बड़ी आपदा है। आपदा वह होती है, जिसमें नुकसान होता है, संसद की गरिमा का नुकसान होता है, पैसों का नुकसान होता है और समय का नुकसान होता है। जो लोग

* Not recorded.

देखने आते हैं, मुझे बहुत सारे लोग मिले, उन्होंने मुझसे कहा कि अब हम कभी संसद में नहीं जाएंगे। यह आपदा है।

सभापति महोदय, मेरा आपसे निवेदन है, आग्रह है और अनुरोध है कि अगर आप इसका कोई परमानेंट सॉल्यूशन निकाल देंगे तो मैं आपका बहुत आभारी रहूंगा। मैं यहां नया सांसद बनकर आया हूं। मुझे कुछ ही महीने हुए हैं।

माननीय सभापति: संसद में अच्छी चर्चा होती है और आप अच्छी चर्चा में भाग ले रहे हैं। इसलिए, इस बात को पूरा देश महसूस करता है।

श्री अरुण गोविल : धन्यवाद सभापति महोदय। हमारे यहां आपदाओं का इतिहास पुराना नहीं है। पहले अंग्रेजों के जमाने में प्लेग होता था, लेकिन उस समय राहत और मैनेजमेंट का कोई कंसेप्ट नहीं था। पहली बार भारत में वर्ष 2004 में आई विनाशकारी सुनामी के बाद आपदा प्रबंधन अधिनियम, 2005 लागू किया गया था। हालांकि, इस तरह के कानून का विचार वर्ष 1999 में ओडिशा में आए सुपर साइक्लोन के बाद से ही चल रहा था। इस अधिनियम के अंतर्गत राष्ट्रीय स्तर पर एनडीएमए और राज्य स्तर पर एसडीएमए, राष्ट्रीय आपदा प्रतिक्रिया बल और राष्ट्रीय आपदा प्रबंधन संस्थान बनाया गया। इस अधिनियम के बाद वर्ष 2009 में राष्ट्रीय आपदा प्रबंधन नीति और वर्ष 2016 में राष्ट्रीय आपदा प्रबंधन योजना बनाई गई। प्रधानमंत्री आदरणीय श्री नरेंद्र मोदी जी के नेतृत्व में केंद्र सरकार ने प्राकृतिक आपदाओं को रोकने के क्षेत्र में कितना महान काम किया है, यह इस बात से स्पष्ट होता है कि वर्ष 1999 में ओडिशा में आए भयानक तूफान में जहां 10,000 लोग मर गए थे, वहीं वर्ष 2021 में ओडिशा में ही आए यास नाम के तूफान में, जहां तूफान की रफ्तार 165 किलोमीटर के लगभग थी, वहां सरकार, एनडीआरएफ, एसडीआरएफ, प्रशासन तथा सिस्टम सब के सब एलर्ट मोड में थे। संपत्ति का नुकसान तो हुआ, लेकिन मृत्यु केवल दो लोगों की हुई। यदि आदरणीय प्रधानमंत्री मोदी जी की सरकार न होती तो हम यह सोचकर सिहर जाते हैं कि यास तूफान से 2021 में कितनी भीषण जनहानि होती।

एनडीआरएफ द्वारा आपदा राहत का एक उत्तम उदाहरण पिछले साल उत्तरकाशी जिले की सिलक्यारा सुरंग में 41 श्रमिकों के फंसने के बाद किया गया राहत कार्य है। पूरा देश भगवान से प्रार्थना कर रहा था कि श्रमिकों की जान बच जाए, लेकिन उम्मीद न के बराबर थी। लेकिन, आदरणीय प्रधानमंत्री जी ने पूरे बचाव राहत कार्य पर स्वयं निगाह रखी तथा एक असंभव राहत कार्य को अंजाम देते हुए 41 श्रमिकों की जान बचाई। सिलक्यारा सुरंग राहत कार्य से पूरी दुनिया हैरान हो गई थी। इससे हमारे आदरणीय प्रधानमंत्री जी की संवेदनशीलता का भी पता चलता है। आदरणीय प्रधानमंत्री जी की संवेदनशीलता तथा भारत के आज तक के सबसे लोकप्रिय गृहमंत्री आदरणीय श्री अमित शाह जी के नेतृत्व में आपदाओं की गंभीरता को महसूस करते हुए 1 अगस्त, 2024 को लोकसभा में आपदा प्रबंधन संशोधन बिल प्रस्तुत किया गया था। इस बिल के अनुसार आपदा प्रबंधन संशोधन अधिनियम, 2005 के संस्थागत तंत्र पर विशेष ध्यान देने तथा साथ ही उसके लागू किए जाने की प्रक्रिया पर लगातार निगरानी पर बल दिया गया है। इसके लगभग दो दशक बाद इस पूरे सिस्टम की समीक्षा करने की आवश्यकता महसूस की गई। बिल में बहुत अच्छा प्रावधान है। केंद्र, राज्य तथा जिला स्तर पर आपदा का आकलन व समाधान करने की शक्तियां दी गई हैं।

अब अर्बन डिजास्टर मैनेजमेंट अथॉरिटी राज्य की राजधानियों तथा उस राज्य में स्थित नगर निगम और नगर पालिकाओं के लिए भी काम करेगी। लोकल एडमिनिस्ट्रेशन और ऑफिसर्स के साथ जुड़ने से मैनजमेंट बेहतर होगा, ज्यादा ऑर्गेनाइज्ड होगा, because they know the place, its ins and outs and its problems. यह विधेयक राज्य सरकारों की स्थानीय प्रतिक्रिया क्षमताओं को बढ़ाने के लिए परिभाषित कामों तथा सर्विस कंडीशन के साथ राज्य आपदा प्रतिक्रिया बनाने का अधिकार देता है।

इस बिल की एक बहुत अच्छी बात यह है कि सभी मौजूदा समितियों जैसे राष्ट्रीय संकट प्रबंधन समिति और उच्च स्तरीय समिति को वैधानिक दर्जा दिया जा रहा है। एनडीएमए के आपदा मित्र, आपदा सखी जैसी स्कीम्स बहुत ही उपयोगी साबित हो रही हैं। माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के शब्दों में कहा जाए, तो आपदा मित्र के रूप में युवा जिम्मेदारियां उठा रहे हैं। जहां कोई आपदा

आती है, तो लोग पीड़ित नहीं रहते, वॉलंटियर्स आपदा का मुकाबला करते हैं, यानी आपदा प्रबंधन अब कोई सरकारी काम नहीं है। ये सबके प्रयास का एक मॉडल बन गया है।

महोदय, बॉटम लाइन यह है कि आपदा प्रबंधन विधेयक और इसमें जो भी संशोधन किए गए हैं, वे सभी आपदा पीड़ितों के लिए सकारात्मक साबित होंगे और आपदाओं से निपटने के लिए बहुत ही सक्षम होंगे। जम्मू-कश्मीर में अनुच्छेद 370 समाप्त करने जैसा ऐतिहिसिक कदम उठाने वाले देश के जनप्रिय गृह मंत्री जी द्वारा प्रस्तुत इस बिल का मैं समर्थन करता हूं।

जय श्री राम।

श्री गुरमीत सिंह मीत हायेर (संगरूर) : सभापति जी, आपने नए एक्ट में एनडीएमए और एसडीएमए की सहायता के लिए यूडीएमए एड कर दिया है। जब अलग-अलग राज्यों के लिए फंड्स का एलोकेशन होता है, तब सबसे बड़ी दिक्कत होती है। मुझे लगता है कि जैसे हमने जीएसटी पर कमेटी बनाई है, उसमें हर राज्य का प्रतिनिधित्व होता है। मुझे लगता है कि जब डिजास्टर के लिए फंड्स का एलोकेशन हो, तो उसमें भी राज्यों का प्रतिनिधित्व होना जरूरी है। जैसे वर्ष 2023 में बाढ़ आई थी।

माननीय सभापति : मंत्री जी, अब तो नेशनल डिजास्टर मैनेजमेंट अथॉरिटी बना रहे हैं।

… (व्यवधान)

श्री गुरमीत सिंह मीत हायेर : सभापति जी, फंड्स एलोकेशन में सभी राज्यों की प्रतिनिधित्व नहीं है। जैसे वर्ष 2023 में बाढ़ आई थी, तब हिमाचल प्रदेश में भी नुकसान हुआ, बिहार में भी नुकसान हुआ और पंजाब में भी नुकसान हुआ। हिमाचल प्रदेश में जो नुकसान हुआ था, हिमाचल में हुई बारिश का पानी वहां तो रुकेगा नहीं, जो मैदान का इलाका है, पूरा का पूरा पानी पंजाब में गया, जिससे हमारा ज्यादा नुकसान हुआ था, लेकिन जो स्पेशल पैकेज था, वह बिहार को मिल गया। मैं सरकार की मजबूरी समझता हूं कि केन्द्र में जिस पार्टी की सरकार होती है, अगर स्टेट में उसकी पार्टी की सरकार होगी, तो उसको ज्यादा फंड्स मिलेंगे। अगर कोई कमेटी बने, तो मुझे लगता है कि एक समान फंड्स मिल सकते हैं।

दूसरा, जो एसडीआरएफ है, पंजाब के पास ऑलरेडी तकरीबन 9,000 करोड़ रुपये थे, लेकिन उसमें दिक्कत यह है कि नॉर्म्स इतने पुराने थे, उसमें रेट्स इतने कम थे, जिससे लोगों और पब्लिक प्रॉपर्टी को कोई फायदा नहीं पहुंच सका। उदाहरण के तौर पर अगर एक भैंस का रेट 37,500 रुपये है, लेकिन मुझे लगता है कि आपको पंजाब में कहीं पर भी 1,00,000 रुपये से कम में भैंस नहीं मिलेगी। हमने उसके लिए केन्द्र सरकार से आग्रह किया था कि नॉर्म्स में तब्दीली कीजिए। तब्दीली की भी गई, लेकिन उसमें लिख दिया गया कि 14.08.2024 के बाद हम इसको लागू करेंगे, लेकिन बाढ़ तो वर्ष 2023 में आई। नुकसान वर्ष 2023 में हुआ है, हम उसका क्या करें? 1,600 करोड़ रुपये का नुकसान केवल और केवल पब्लिक प्रॉपर्टी का हो गया। मेरे पास इरिगेशन विभाग था। मैं पंजाब सरकार में मंत्री था। 200 करोड़ रुपये का नुकसान केवल और केवल इरिगेशन विभाग में था।

मैं मंत्री जी से आग्रह करूंगा कि जो नए नॉर्म्स हैं, वर्ष 2023 में जो नुकसान हुआ है, उसके हिसाब से उसकी भरपाई की जाए। हमने इसमें सूखे को एड कर लिया, भूकंप को एड कर लिया, बाढ़ को एड कर लिया, पेस्ट अटैक को एड कर लिया, लेकिन मैं मंत्री जी यह आग्रह करूंगा कि जो लाइवस्टॉक डिसीजेज़ हैं, उनको भी एड किया जाए। जैसे पंजाब में लंपी नामक स्किन डिसीज आई थी, उसकी वजह से तकरीबन 18,000 गायों की मृत्यु हो गई थी। उसको भी शामिल किया जाए।

सभापति जी, मैं पंजाब के प्वाइंट ऑफ व्यू से कुछ कहना चाहूंगा। वहां पहले पांच दरिया थे, जो पाकिस्तान में चले गए। अभी भी रावी, सतलुज, व्यास और घग्गर नदियां पंजाब में हैं। ये चार दरियां हैं। इन पर धुस्सी बांध बनाने के लिए बहुत से फंड्स की जरूरत है। पंजाब के माननीय गवर्नर हैं, वे सीमावर्ती क्षेत्रों का दौरा करते हैं। वहां पर उन्हें बीएसएफ के लोग भी मिलते हैं और आर्मी के लोग भी मिलते हैं। चूंकि नेशनल सिक्योरिटी का मुद्दा है, बीएसएफ और आर्मी ने भी कहा है कि वहां पर धुस्सी बांध है, उसको बनाया जाए। पिछले साल पंजाब सरकार ने इसका एस्टीमेट बनाकर केन्द्र सरकार के पास भेज दिया था, उसका बजट 180 करोड़ रुपये का है।

उसमें 40 परसेंट शेयरिंग पंजाब की होगी और बाकी शेयरिंग केन्द्र सरकार की होगी, लेकिन पिछले एक साल से वह फण्ड पंजाब को नहीं मिल रहा है। उसके मिलने से किसानों का फायदा होगा

और हमारा बॉर्डर भी मजबूत होगा। मेरा लोक सभा क्षेत्र संगरूर है। वहां घग्गर दरिया गुजरता है। यह दिक्कत आ रही है कि वहां हजारों किसानों की करोड़ों रुपये की फसल बर्बाद हो जाती है। मुद्दा वही है कि हरियाणा और पंजाब के बॉर्डर पर वह दरिया है। हम जमीन एक्वायर के लिए तैयार हैं, लेकिन हरियाणा से हमें एनओसी नहीं मिल रही है।

मैं केन्द्र सरकार से आग्रह करूंगा कि वहां पर दोनों राज्यों को बैठाकर कोई सॉल्यूशन निकाला जाए, ताकि खनौरी, संगरूर में पंजाब के हजारों किसानों की जो जमीन बर्बाद होती है और जो फसल का नुकसान होता है, उसको हम रोक सकें। आपका बहुत-बहुत धन्यवाद।

***SHRI SUBBARAYAN K. (TIRUPPUR):** Hon Speaker Sir, Vanakkam. If a legislation is enacted, that Bill should be able to fulfil the aspirations of the people. This proposed Bill does not provide any solutions to mitigate the sufferings of the people who faced severe losses due of disasters. Hence this Bill is not a welcome step. I oppose this Bill as it is not aimed to fulfil the aspirations of the people who are otherwise affected by natural disasters in one way or other. Present situation is such that the losses that are incurred due to disasters are to be borne by the State Government alone. State Governments are forced to bear that heavy financial burden on their shoulders. Union Government whereas earns a lot of income by way of GST. But at the time of natural disaster, State Governments have shortage of funds to involve in relief and rescue measures. This Bill too is aimed to put such conditions on State Government.

---

* English translation of the speech originally delivered in Tamil.

Therefore this Bill is unacceptable. The financial burden should not be put on the shoulders of State Governments. Rather the Union Government should bear 80 per cent of the losses and State Government may bear 20 per cent of the losses incurred due to disaster. But this Bill is not drafted in such a manner protecting the financial well-being of the States. There are no genuine efforts to scientifically find out as to why natural disasters happen in our country. I do not understand why is it so? There are no efforts to prevent these disasters well in advance before they strike us. This Bill does not deliberate upon that aspect as well. This Bill does not contain the procedure or guidelines as to how these disasters can be prevented in future.

Therefore this Bill is not covering the important aspects that are crucial in disaster management. Drought, Heat wave, and other forms of disasters are not listed under the types of disasters. Whichever State is facing losses, such loss should be compensated. This Bill should address such compensation provision. Then only there would be improvement in the situation. Or otherwise we cannot accept this Bill. Tamil Nadu and Kerala are very much affected by floods. It is all the more painful to say that when Wayanad was severely affected, even the Union Government was not ready to declare that as a disaster. A question arises whether this Government has a heart or not? I urge therefore that as demanded by the State Governments of Tamil Nadu and Kerala, the guaranteed fund should be allocated to these two States enabling to face the fury of the disasters.

I will conclude by saying one thing here. Everyone talked about decentralisation of powers. I can say that this decentralisation of powers is a

drama. This is not only for the States. This should be extended up to the local bodies, starting from every Village Panchayat. Local bodies should be able to identify their financial needs and be able to collect funds to meet their needs. Till that is achieved this decentralisation will be mere word play. I conclude my speech. Thank you.

श्री राजेश रंजन (पूर्णिया) : सभापति महोदय, धन्यवाद। मैं पहले कोरोना से अपनी बात शुरू करना चाहूंगा। कोरोना के समय को आप याद कीजिए, चूँकि यहां पर मंत्री जी भी है तो उस समय गंगा नदी के किनारे कितनी लाशें पड़ी थीं। आप उस स्थिति को याद कीजिए। आप स्टेट प्रॉब्लम को याद कीजिए कि वह कैसा डिजास्टर था। केन्द्र ने राज्यों के हाथों को बांध दिया था। महाराष्ट्र और पश्चिम बंगाल के मुख्य मंत्री ने आपत्ति दर्ज की थी कि आप हमारी पावर को कम कर रहे हैं। डिजास्टर में आप आम लोगों को क्यों नहीं इन्वॉल्व करते हैं? हमारे समाज के जो लोग है, संस्कृति और शिक्षा से जुड़े हुए जो लोग है, जो वैज्ञानिक लोग हैं, उनको आप क्यों नहीं इन्वॉल्व करते हैं?

अगर उत्तराखंड में आम लोग इन्वॉल्व होते तो 10 हजार से कम जानें जातीं। मैं चाहता हूँ कि आप पंचायत वाइज, जहां पर लोग बाढ़ या आग से प्रभावित हैं, वहां पर एक कमेटी बनाई जाए, जिसमें सामाजिक लोगों का महत्व हो सके।

कोरोना में प्रभावित 40 हजार लोगों को अभी तक केन्द्र के द्वारा मुआवजा नहीं मिला है। मैं मुआवजे की बात करना चाहूंगा। मैं याद दिलाना चाहता हूँ, जिसमें बिहार अत्यधिक प्रभावित है, मजदूर प्रभावित हैं तथा उत्तर प्रदेश के और पश्चिम बंगाल के लोग प्रभावित हैं।

मैं अटल जी के समय को याद करता हूँ। उनकी एक बहुत बड़ी परियोजना थी। उन्होंने नदियों को जोड़ने की बात कही थी। मैं नदियों को जोड़ने से अपनी बात शुरू करता हूँ। जब हम बाढ़ की या डिजास्टर की बात करते हैं तो हमें अटल जी जरूर याद आते हैं। उनका नदियों को जोड़ने का एक बड़ा निर्णय था, लेकिन हम उस पर अभी तक काम नहीं कर पाए हैं। हम किसी भी नदी का काम नहीं कर पाए हैं, जैसे हमारे इलाके में गंडक नदी है, सप्तकोशी नदी, जो कि नेपाल से आती है, इसी तरह से

बूढ़ी गंडक नदी है, महानंदा नदी है, कमला नदी है, कनहर नदी है, सौरा नदी है, गंगा है तो जब हम इन नदियों की बात करते हैं तो उन पर काम होता नहीं दिख रहा है।

दूसरा, आपको याद होगा कि फरक्का बैराज सन् 1974 में बना था। बाढ़ के बाद फरक्का से लेकर भागलपुर तक तथा नौगछिया, मनिहारी वाले इलाके में नदियों का गाद आज तक नहीं निकाला गया है। मीटिंग में नरेन्द्र मोदी जी के सामने नीतीश जी और हम लोग भी थे। हमने इस प्रश्न को उठाया था कि क्या फरक्का का रिहैबिलिटेशन होगा या फिर हम नदियों को और कैसे मजबूत कर सकते हैं, जिसके तहत कोसी नदी पर भीमनगर बैराज बनाने की बात थी। हम भीमनगर का रिहैबिलिटेशन नहीं कर पाए। हम नए भीमनगर की बात नहीं कर रहे हैं।

दूसरा, हमने जयनगर पर एक नया बैराज बनाने का प्रपोजल दिया था। उस प्रपोजल का क्या हुआ? भीमनगर बैराज की बात बहुत लंबे समय से चल रही है। सबसे ज्यादा प्रेशर नेपाल से पड़ता है। नेपाल से बातचीत न होना भी एक चिंता की बात है। हम हाई डैम की बात करेंगे। आपने हमें वर्ष 2026 तक के लिए पत्र लिखा है कि आप वर्ष 2026 तक सारी चीज तैयार कर लेंगे। बिहार में आपदा से निपटने के लिए एक हाई डैम की जरूरत है। भीमनगर बैराज का नवीनीकरण का काम भी है।

इसके अलावा नदियों की सफाई की भी बात है। इतनी बड़ी सरकार होने के बावजूद भी हम लगभग 40 सालों से गाद पर काम नहीं कर पाए हैं।

हम नदियों की सफाई नहीं कर पाए हैं।... (व्यवधान)

माननीय सभापति : कृपया, आप अपनी बात संक्षिप्त करें। आपको बोलते हुए पांच मिनट हो गए।

श्री राजेश रंजन : सर, मैं दो-तीन महत्वपूर्ण बातें कहना चाहता हूं।

माननीय सभापति : गृह राज्य मंत्री आपके राज्य के हैं, तो आप मिल कर भी बात कर सकते हैं।

श्री राजेश रंजन : सर, मैं महानंदा एक्सप्रेस वे की बात करूंगा। मैं आलम नगर से नौगछिया, नवीनीकरण और पक्कीकरण की बात करूंगा। मै आपका ध्यान कोसी-महानंदा एक्सप्रेस वे की ओर दिलाना चाहूंगा। मैं आपका ध्यान जानवर, घर और फसल की क्षतिपूर्ति की ओर दिलाना चाहूंगा। जब वहां बाढ़ आती है तो पूर्णिया, किशनगंज, अररिया या सहरसा के इलाके को देख लीजिए। आप कोसी-

सीमांचल का जो भी इलाका देखेंगे, तो पाएंगे कि वहां सात बांधे टूटीं। आप गाइड बंध क्यों नहीं बनाते हैं। यदि आप गाइड बंध बनाएंगे तो बेहतर होगा।

माननीय सभापति : कृपया आप अपनी बात समाप्त करें।

श्री राजेश रंजन : सर, मुझे बोलने के लिए दो मिनट का समय दिया जाए।

माननीय सभापति : मैंने आपको बोलने के लिए छ: मिनट का समय दिया है।

श्री राजेश रंजन : सर, मुझे बोलने के लिए दो मिनट का समय दीजिए।

माननीय सभापति : आप एक मिनट बोलिए।

श्री राजेश रंजन : सर, मैं आपसे गाइड बंध के लिए आग्रह करूंगा। सभी नदियों के जो बांध हैं, चाहे वे गंगा हो, महानंदा हो, हम चाहते हैं कि उन सभी बांधों का नवीनीकरण एवं पक्कीकरण हो।

कोसी से निकलने वाली नहर के दोनों किनारों का पक्कीकरण कीजिए, नहर का पक्कीकरण कीजिए।

मैं आपके माध्यम से गांव के सीवरेज की बात करूंगा। बिहार में पुल के नीचे नदियों की जमीन पर, सौरा के बगल में बड़ा अपार्टमेंट बना दिया गया है। वहां नदी से संबंधित कानून को तोड़ दिया गया। माफियाओं ने नदी की जमीन बेच दी। यह पूर्णिया की स्थिति है। हम चाहेंगे कि उनकी इंक्वायरी हो। पूरे बिहार में जहां पर नदियों की जमीन को जमीन माफियाओं ने बेच कर बड़े-बड़े अपार्टमेंट्स एवं मेडिकल हब्स बनाए हैं, आप उन जमीनों को खाली कराएं। आप नदियों के बगल में बनने वाले अपार्टमेंट्स को रोकें। सर, आप हर जिले में एनडीआरएफ एवं एसडीआरएफ को व्यवस्थित करें। हम लोग आग पर कभी बात नहीं करते हैं।

माननीय सभापति : श्री अनील बलूनी जी।

… (व्यवधान)

माननीय सभापति : राजेश जी, आपकी कई बातें आ गईं।

… (व्यवधान)

माननीय सभापति : श्री अनील बलूनी जी।

… (व्यवधान)

श्री अनिल बलूनी (गढ़वाल) : मान्यवर, आपने मुझे इस विषय पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूं। मैं आपदा संशोधन विधेयक, 2024 के पक्ष में बोलने के लिए खड़ा हुआ हूं।

… (Interruptions)

HON. CHAIRPERSON: Nothing will go on record except the speech of Shri Anil Baluni.

… (Interruptions) … *

माननीय सभापति : अनिल बलूनी जी, केवल आपकी बात रिकॉर्ड में जाएगी।

… (व्यवधान)

श्री अनिल बलूनी : महोदय, मैं उत्तराखंड के गढ़वाल क्षेत्र से चुन कर आया हूं। हमारा आपदा के साथ बहुत नजदीक का संबंध है। महोदय, मेरे लोक सभा क्षेत्र और उत्तराखंड के पर्वतीय क्षेत्रों में हर मौसम में आपदा आती है। पिछले 10 वर्षों के दौरान देश में आपदा प्रबंधन कितना बदला है, यह उत्तराखंड के लोगों से बेहतर कोई नहीं जानता होगा। पिछले दस वर्षों के अंदर आपदा प्रबंधन के क्षेत्र में बहुत आमूलचूल परिवर्तन आया है।…(व्यवधान)

श्री राजेश रंजन: सर, मैं यह दे दूं।… (व्यवधान)

माननीय सभापति : आप उसे माननीय मंत्री जी को भेज दीजिए।

श्री अनिल बलूनी : महोदय, जब बरसात का मौसम आता है तो पूरा देश और पूरा विश्व टीवी चैनल्स के माध्यम से उत्तराखंड के बाढ़ के भयंकर रूप को देखता है। लैंड स्लाइड में कई-कई किलोमीटर सड़कें चली जाती हैं। हम लोगों के यहां बादल फटने की घटना आम है। हम लोगों के लिए बरसात का मौसम परेशानियां लेकर आता है।

* Not recorded.

16.45 hrs

(Shrimati Sandhya Ray *in the Chair*)

महोदय, अभी बरसात के मौसम के घाव समाप्त भी नहीं हुए होते हैं कि शीत ऋतु आ जाती है। हमारे यहां अत्यधिक बर्फबारी होती है। बर्फबारी में सैकड़ों गांवों का संपर्क मुख्यालय से टूट जाता है। जब बर्फबारी होती है, तो पानी की लाइन जम जाती है और बाद में फट जाती है। उसके कारण जल की आपूर्ति बंद हो जाती है, विद्युत की आपूर्ति बंद हो जाती है और बहुत बड़ा भू-भाग आपदाग्रस्त हो जाता है।

महोदया, जैसे ही ग्रीष्म ऋतु आती है, तो हमारे यहां चीड़ का जंगल होता है, चीड़ के जो पत्ते होते हैं, वे बहुत ही ज्वलनशील होते हैं और कई-कई किलोमीटर लम्बा जंगल जलकर राख हो जाता है। इन सभी आपदाओं में जान-माल का नुकसान होता है, पर्यावरण को नुकसान होता है, जैव विविधता को नुकसान होता है। जब जंगल में आग लगती है तो लोगों के घर और गांव तो जलते हैं, साथ में वन्य जीवों का भी बहुत भारी नुकसान होता है। आपदा के समय में हम लोग लगातार आपदा से डरते रहें और अगर पिछले दस सालों को छोड़ दें तो उसके पहले हम भगवान के सहारे रहते थे। पहाड़ में कोई मदद करने वाला नहीं आता था। हमारे यहां गढ़वाल में एक कहावत है–

"लगौंदु मांगल तो औदी रुवे, न लगादूं मांगल असुगण हवे।"

अर्थात् जब मंगलगीत गाता हूं तो रोना आता है और अगर मंगलगीत नहीं गाता हूं तो अशुभ होता है। उत्तराखंड तीनों मौसम में पूरे तरीके से आपदाग्रस्त रहता है।

महोदया, माननीय प्रधान मंत्री जी के आने के बाद हम लोगों ने पिछले दस वर्षों में जो परिवर्तन देखा है और मैं यूं भी कहूं कि वर्ष 2013 में केदारनाथ में जो आपदा आई, उत्तराखंड का कोई आदमी उसे भूल नहीं सकता है। नरेन्द्र मोदी जी जब गुजरात के मुख्य मंत्री थे और केन्द्र में यूपीए की सरकार थी, तो वहां केन्द्र सरकार का कोई भी आदमी नहीं पहुंचा था तथा नरेन्द्र मोदी जी अहमदाबाद, गुजरात से चलकर देहरादून पहुंचे। उत्तराखंड में जो रेस्क्यू ऑपरेशन था, उन्होंने उसमें भाग लिया। उत्तराखंड के लोग वह दिन कैसे भूल सकते हैं? मोदी जी का आपदा प्रबंधन को लेकर जो दृष्टिकोण

है, मैं आपको जरूर बताना चाहता हूं। जब वे वापस चले गए और उन्होंने गुजरात से तीन साढ़े तीन फिट की एक किट भेजी थी। उस किट में एक-एक चीज आपदा प्रबंधन के हिसाब से दी गई। चावल, चीनी, नमक, कटोरी– एक-एक चीज उत्तराखंड में दी गई। उस किट को 'मोदी किट' कहा जाता था। लोग उस किट को आज भी याद करते हैं। मैं आपको जरूर बताना चाहता हूं। मैंने एक जगह पढ़ा कि आपदा प्रबंधन को लेकर मोदी जी का किस प्रकार का नजरिया है? जब वह राजनीति में नहीं आए थे, तो राजकोट के पास मौरवी में एक मच्छु डैम था। वह टूट गया। ... (व्यवधान) प्लीज मुझे पांच मिनट दीजिए। मैडम, मेरा ही सबसे बड़ा इलाका है, जहां सबसे ज्यादा आपदा आती है, इसलिए कृपया मुझे पांच मिनट और दिये जाएं।

जब मच्छु डैम टूटा था, तो उस वक्त मोदी जी राजनीति में भी नहीं थे। लेकिन सारे स्वयंसेवकों को लेकर, राजनीतिक कार्यकर्ताओं को लेकर उन्होंने रेस्क्यू ऑपरेशन चलाया। आपदा प्रबंधन को लेकर उनकी जो सोची है, उनकी जो समझ है, अगर वह किसी को देखनी हो तो जब भुज का भूकंप आया था, तो उसके बाद के पुनर्निर्माण को जरूर देखना चाहिए। उत्तराखंड के लोग लगातार आपदा प्रबंधन के बारे में बात करते हैं। हम देखते हैं कि पिछले दस सालों के अंदर उत्तराखंड में दो-दो एनडीआरएफ की बटालियन माननीय मोदी जी ने दी है। उत्तराखंड में जब भी आपदा आती है तो हम लोग देखते हैं कि भारत सरकार, केन्द्र सरकार किस प्रकार से राज्य सरकार की मदद करती है। हम लोग वाकई ही उसकी प्रशंसा करते हैं। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, प्लीज अपनी बात कम्पलीट कीजिए।

श्री अनिल बलूनी : महोदया, मैं इस बिल के बारे में जरूर कहना चाहता हूं। इस बिल में सभी पहलुओं को देखा गया है, सभी पहलुओं पर विचार किया गया है। विभिन्न संगठनों के मध्य में समन्वय को किस तरह प्रभावशाली बनाया जा सकता है, उस पर विचार किया गया है। इसमें राज्यों, केन्द्र और स्थानीय प्रशासन में जो समन्वय है, उसको लेकर काफी विचार किया गया है। एनडीएमए और एसडीएमए को और मजबूत कैसे किया जा सकता है, उस पर विचार किया गया है। पर्यावरणीय संतुलन और जो जलवायु परिवर्तन है, उसके बारे में भी सोचा गया है।

महोदया, यह बहुत ही इम्पोर्टेंट बिल है। दुर्भाग्य से अगर कोविड जैसी महामारी, समस्या फिर से आती है तो उससे कैसे निपटा जाए? इस बिल में उसका भी प्रावधान है। मैं इस बिल का समर्थन करता हूं। आपने मुझे बोलने के लिए समय दिया, उसके लिए आपका बहुत-बहुत धन्यवाद।

ADV. GOWAAL KAGADA PADAVI (NANDURBAR): Thank you, Madam Chairperson, for giving me the opportunity to speak on this extremely important and serious issue in the House. I stand in this House today to express my deep concerns regarding the Disaster Management (Amendment) Bill, 2024. It is extremely necessary to examine its various aspects in detail and in an analytical sense.

I will present each aspect of the Bill in detail so that it becomes clear why this Bill poses a significant challenge to the country's disaster management framework. Firstly, I would want to ask the Government and the Minister concerned to carefully explain the legislative intent of bringing this Bill. It is not enough to just introduce the Bill; it is not enough to just mention the Statement of Objects and Reasons of the Bill. I would like to know whether you are trying to resolve some conflict. Are you trying to follow some orders of the hon. Supreme Court? Are you trying to resolve some pending court cases? I think, that should be there in the introduction of the Bill or at least, in the reply.

Madam Chairperson, I am not going to beat around the bush. I will straight away dive into the contents of the Bill. In Section 2 of the Disaster Management Act 2005, they are trying to insert an explanation under Sub-section (i) of Clause (d) which I will read out right now:

"For the removal of doubts, it is hereby clarified that the expression 'man-made causes' does not include any law and order related matter or situation, or any situation arising from a law and order related matter or situation."

I want to ask the Government, why can the law and order of the Government not be considered as a man-made cause of disaster. Is the Government immune from responsibility? I would like to know the clarification from the Minister concerned as well. Also, they have tried to mention 'man-made causes'. They have defined 'disaster' but they have not defined 'man-made disaster'. I think, it is very important because as you might be seeing, we have had 'n' number of railway accidents; we have had bridges collapse in this country; and we have had forest areas being converted into non-forest areas and used for non-forest activities. I think, that is a very big disaster and, therefore, we need to name it as 'man-made disaster'. So, I would request the Government to definitely look into this. And, I think, that word should be inserted inside this.

Moreover, they have mentioned the word 'climate' just once in the Bill. They have not mentioned 'climate change' at all. I want to ask the Government whether they are interested in introducing the definition of the word 'climate change' in the Bill or they are refraining to accept that there is no climate change. Also, I would like to mention that they are trying to insert a Clause (da) which is talking about disaster database. I like the idea of collecting data in this database. But in its definition, they have only mentioned that the Central Government will give input. The Government should know that the State Governments are also stakeholders.

They should also be considered and asked what kind of statistics and data should be collected from the State Governments. So, I would like the Government to also give clarification regarding that.

In Clause (gc), they have defined the word 'hazard'. I do not see the requirement of defining the word 'hazard' because we are talking about the Disaster Management Act. So, why are they defining the word 'hazard'? They are defining 'hazardous events'. They are trying to define 'hazard prone areas' instead of defining 'disaster prone areas'. So, I would request the Government to clarify why are they using that word. Are they using it interchangeably? I would request to seek that kind of clarification from the Government.

Also, there is a very important clause, that is, Clause 36 of this Bill, which claims that the word 'compensation' be replaced with 'relief'. I think, it is completely wrong to replace the word 'compensation' with 'relief'. I am a lawyer, and I know that 'compensation' is recognized in consumer law, constitutional law as well as environmental law. It is a legal right. Even if the Government does not accept it, it is, at least, deemed to be a legal right. So, they should accept the word 'compensation' as and how it exists because compensation is given as a remedial measure when a fundamental right is violated.

I would like to mention the MC Mehta case, which is AIR 1996 SC 711. The hon. Supreme Court had held that they have the power under Article 32 to award compensation to the victims of pollution. I would like to define the word 'compensation' here. 'Compensation' is a social insurance, a welfare measure by the Government, and the Government's obligation to protect its citizens. By

replacing the word ‘compensation’ with relief, the Government is saying that it cannot be claimed as a legal right; and ‘relief’ becomes a discretionary option as per the whims of the Central Government.

It cannot be claimed in court and, therefore, relief is only obligatory and not extended as a legal right.

Madam, since other MPs from the Government as well as the Opposition are present here, I would like to say that they should have an absolute say in the decision-making process. They are not in any of the committees. They are not in the response team.

Madam, they are trying to introduce Section 41A of in the Bill which is talking about Urban Disaster Management Authorities. I welcome that move. Again, there is no role of the Member of parliament in it. So, I would request the Government to at least give a certain role to a Member of Parliament in this Bill. It is urgently required because when problems do arise, people come to us. So, we are also stakeholders in the decision-making process.

HON. CHAIRPERSON : Kindly conclude.

ADV. **GOWAAL KAGADA PADAVI:** Madam, I would request you to give me some more time. Three-four days ago, the hon. Speaker had said that if you speak genuinely about the Bill, you would be given extra five minutes. So, kindly give me just those five minutes.

Madam, as other Members have also mentioned about the over centralization, it is not centralization, it is over centralization. The Central Government is trying to absorb all the powers within themselves, and trying to

take away the powers from the State Governments. I would like to give an example. When the Amphan cyclone did happen, the States of West Bengal and Odisha played a crucial role in disaster management. So, I think the role of the State Governments should also be taken into consideration. *....(Interruptions)*

I will just complete in one minute with a few suggestions. I will not talk about other parts of the Bill. I would request the Government that they should take the help of advanced technologies of ISRO, Indian Meteorological Department, and National Remote Sensing Agency. I would also request that AI Remote Sensing and big data analytics should be considered for research and development related tasks.

Moreover, when you are talking about rehabilitation, there should be a clause for psychological rehabilitation of victims of national disasters.

Madam, they are talking about preparedness in the Bill but they are not prepared to execute the Bill. So, I think they should reconsider the whole contents of the Bill and reintroduce it again. Thank you, Madam.

श्री मियां अल्ताफ अहमद (अनन्तनाग-राजौरी) : सभापति महोदया, आज हमें बहुत ही अहम बिल और अहम विषय पर बोलने का मौका मिला है। यह मामला परेशानहाल और बेबस लोगों का है, जिनको नेचुरल क्लामिटी की वजह से परेशानियां होती हैं या तबाही होती है। बिल का मकसद बयां किया गया है कि सेंटर और स्टेट में बेहतर कोऑर्डिनेशन बनेगा। यह बहुत जरूरी है कि इन मामलात में पूरी कोऑर्डिनेशन राज्य सरकार की भी हो और केंद्र सरकार की भी हो। जब ऐसी कोई आफत आती है, तो हम सभी को उसका मिलकर मुकाबला करना है और मुसीबतजदा लोगों की मदद करनी है। मैं आपको इस विषय पर बिल लाने के लिए मुबारकबाद देता हूं लेकिन यह बहुत जरूरी है कि ऐसे लोगों को फौरन मदद पहुंचाई जाए। उनको बसाने का, उनके खाने का, उनके रहने का फौरन नोटिस

लिया जाना चाहिए। उन्हें फौरन मेडिकल रिलीफ मिले, इंसानी मदद हो। जिस प्रकार की भी मदद उन्हें चाहिए, वह मुसीबतजदा लोगों तक फौरन पहुंचनी चाहिए। यदि मदद वक्त पर न दी जाए तो तबाही तो होती ही है लेकिन उससे नुकसान बहुत ज्यादा हो जाता है, जिसे समय पर मदद पहुंचा कर कम किया जा सकता है।

महोदया, हमारे राज्य में सैलाब से भी तबाही हुई, लैंड स्लाइड से भी तबाही हुई। खास कर जम्मू-श्रीनगर हाईवे पर बहुत ज्यादा लैंड स्लाइड्स आती हैं। बालटाल, जहां अमरनाथ के दर्शन के लिए लोग जाते हैं, वहां लैंड स्लाइड होती रहती है और जम्मू-कश्मीर में बहुत से ऐसे स्थान हैं। ऐसी जगहों पर खास इंतजामात रहने चाहिए, जहां ज्यादा संख्या में लोग रहते हैं या इकट्ठा होते हैं। मैं मंत्री जी के ध्यान में एक बात लाना चाहता हूं। यदि किसी गरीब शख्स का मकान जल जाता है, तो उसे आज के समय सिर्फ एक लाख रुपये मिलते हैं और उसे बहुत ज्यादा फारमैलिटीज करनी पड़ती हैं। उसे पटवारी से, गिरदावर से, तहसीलदार से, डीसी आदि अधिकारियों से मिलना पड़ता है। इसमें उसके 50 हजार रुपये तो वैसे ही खर्च हो जाते हैं।

17.00 hrs

इस सिस्टम को सिम्प्लीफाई करने की जरूरत है। बुनियादी लेवल पर, लोकल लेवल पर यह इख्तियारात एक तहसीलदार को होनी चाहिए। पहली बात तो यह है कि यह एक लाख रुपये बहुत कम हैं। लेकिन, अगर वही देना है तो कम से कम वह उन्हें 24 घंटे में मिले। हम ग्राउण्ड पर देखते हैं कि लोगों को इसके लिए बहुत दिक्कतें होती हैं। यह अमाउंट बहुत कम है। यह बढ़ना चाहिए। इसके लिए इंश्योरेंस का कोई एक ऐसा तरीका होना चाहिए कि जो गरीब लोग हैं, अगर उन्हें गवर्नमेंट पैसे नहीं दे सकती है तो फिर इंश्योरेंस कंपनियां उन्हें दें और जल्द से जल्द दें।

कश्मीर में सबसे बड़ी डिजास्टर विन्टर के मौसम में होती है। वहां पुराने मकान हैं और वे सभी लकड़ी के बने हुए हैं। आपको वहां कंक्रीट की बिल्डिंग्स बहुत कम मिलेंगी, अब वे शहरों में मिलेंगी। वहां के जो पुराने 200-400 गांव हैं, वहां की बिल्डिंग्स की छत भी लकड़ी की होती हैं और उसमें बाकी दूसरे काम भी लकड़ी के ही होते हैं। खुदा बचाए, जब आग लगती है तो उससे पूरा गांव का गांव जल

जाता है। वहां पर स्टेट गवर्नमेंट को चाहिए, सेन्ट्रल गवर्नमेंट को चाहिए और जो डिजास्टर मैनेजमेंट ऑथोरिटी है, उनको भी चाहिए कि वहां पर फायर स्टेशन्स के दफ्तर ज्यादा से ज्यादा हों। वहां पर इसके ज्यादा दफ्तर खुलने चाहिए, क्योंकि जब वहां आग लगती है तो वहां पर अभी 20-20, 30-30 किलोमीटर पर फायर स्टेशन्स हैं और वे वहां पहुंच नहीं पाते हैं, जिसके कारण वहां हमारे इकट्ठे 50-50, 100-100 मकान जल जाते हैं, चाहे वह गुरेज़ का एरिया हो, किश्तवाड़ का हो या वैली का हो। ये हमारी वैली के लिए बहुत ही इम्पॉर्टेन्ट प्वायंट्स हैं। अगर वहां यह हो जाए तो वहां के मकान जलने से बच सकते हैं।

दूसरी बात है कि वहां गरीब लोग हैं, जो लाइवस्टॉक लेकर चलते हैं। उनके लिए इसमें कोई प्रोवीजन नहीं है। जो लोग भेड़-बकरियां लेकर चलते हैं, रेहड़ लेकर चलते हैं। अगर उनमें से 50-60 भेड़-बकरियां किसी गाड़ी के नीचे आकर मर जाएं तो उसके लिए इसमें कोई प्रोवीजन नहीं है। अगर किसी जंगली जानवर ने उनका माल खा लिया, तो इसके लिए कोई प्रोवीजन नहीं है। अगर चोर ले गए, तो कोई प्रोवीजन नहीं है। वह एक गरीब, बेसहारा, बेकश आदमी होता है। उसके लिए इस बिल में कुछ न कुछ पैसे का प्रोवीजन होना चाहिए। आपकी वैसे ही डायरेक्शंस होनी चाहिए। उन गरीब लोगों को कुछ नहीं मिलता है।

कश्मीर में हमारे जो सेब के बागात हैं, उसके लिए कश्मीर मशहूर है। लेकिन, वहां जब हवाएं चलती हैं, ओले पड़ते हैं तो हजारों कनाल ज़मीन पर हमारे बागात तबाह हो जाते हैं। वहां भी लोगों को इसके लिए माकूल रिलीफ नहीं मिलती है। अगर यह मिलती भी है तो यह बहुत दफ्तरी तवालत के बाद मिलती है।

मुझे लगता है कि आप मेरी इन बातों की तरफ पूरी तवज्जोह देंगे। आपका भी फर्ज़ है और यह हमारा भी फर्ज़ है कि हम उनको राहत पहुंचा सकें।

बहुत-बहुत शुक्रिया।

SHRI PUTTA MAHESH KUMAR (ELURU): Madam Chairperson, I rise to support the Disaster Management (Amendment) Bill, 2024. We all know that the Disaster

Management Act, 2005 established the National Disaster Management Authority, NDMA; the State Disaster Management Authority, SDMA; and the District Disaster Management Authorities. The Bill strengthens the working of NDMA and SDMA. This Bill empowers the preparation of disaster management plans and national-level and State-level disaster databases. Recently, in the Parliament, a YSRCP Member misled the House by blaming the Telugu Desam Party. When the YSRCP was in the Government, the State Disaster Management Fund was fully diverted and was being utilised for their own purposes. Recently, Vijayawada witnessed severe floods and the people of Vijayawada suffered a lot. Our Chief Minister, Chandrababu Naidu *garu* was present there, right in that situation, and did not go home for almost two weeks till the situation in Vijayawada was under control. It was only after giving compensation to the people that he went to his house.

Madam, these floods occurred because the YSRCP Government did not properly maintain the Budameru Canal. The whole funds were diverted and misused for their own purposes. It is only because of that Vijayawada suffered from floods in the month of September, 2024.

Our leader, Chandrababu Naidu Garu, was present there and taking care of everybody. He was giving assurance to the people that he is there and he will be there for the people. This is what our TDP Government has done. In YSRCP Government, nobody even used to take care of them. The people were worried whenever there were floods and whenever there was disaster management happening anywhere in Andhra Pradesh.

In 2014, there was the Cyclone Hudhud in Vizag. Due to that cyclone, people got affected. That time also, our leader was there to take care of the whole disaster management. After the whole city came to normal situation, only then he went to his home. That is what our Chandrababu Naidu Garu is working towards. Every time, YSRCP blames us. In Eluru constituency, whenever there are monsoons, our people are worried because there are two or three rivers which are going through Eluru constituency. Especially, the key projects like Kolleru Lake and major reservoirs face challenges during floods. Recently, there were floods in Velerupadu and Kukunur mandals, impacting nearly 5,000 people. There were no roads to go also. Our hon. Chief Minister has announced compensation for every member there. The houses were shifted from there and they were taken care of fully. Keeping in view the disasters, which have happened in Andhra Pradesh, and to strengthen our disaster management capabilities across the countries, I would like to highlight a few areas for further improvement. There should be establishment of a clear funding mechanism for the disaster management activities; defined role for responsibilities; enhanced representation of local Governments; integrated disaster risk reduction; ensuring transparency and accountability; and expanding urban disaster management. On behalf of Telugu Desam Party, I fully support the Disaster Management (Amendment) Bill, 2024. Thank you, Madam.

श्री चंदन चौहान (बिजनौर) : सभापति महोदया जी, मैं आपका धन्यवाद और आभार व्यक्त करता हूँ कि आपने मुझे आपदा प्रबंधन संशोधन बिल, 2024 पर अपनी बात रखने मुझे मौका दिया है। मान्यवर, बहुत ही हर्ष की बात है और हमें सरकार की दूरदर्शिता दिखती है कि आपदाओं को फेस करने के लिए

कदम उठाए जा रहे हैं। जब आपदा आती है तो हम उसका रेसक्यु तो कर सकते हैं, लेकिन आपदा आने से पूर्व अगर हम उसका पूर्वानुमान लगाएं और समाधान करने के लिए इस प्रकार के कानूनों का प्रावधान करें तो अच्छी बात है। बहुत अच्छे माहौल के अंदर आज जो चर्चा इस सदन के अंदर हुई है, मैं अपनी पार्टी राष्ट्रीय लोकदल की ओर से इस बिल का समर्थन करने का काम करता हूँ।

मान्यवर, किसी भी देश के मुखिया का, प्रदेश के मुखिया का या किसी परिवार के मुखिया का सबसे बड़ा काम होता है कि अपने परिवार को, अपने देश को आपदा की चुनौतियों के लिए हमेशा के लिए तैयार रखे। आज हमारे देश के यशस्वी प्रधान मंत्री जी और आदरणीय गृह मंत्री जी और यहां बैठे हुए आदरणीय नित्यानंद राय जी ने इस कानून को ला कर निश्चित रूप से सरकार के विज़न को दिखाने का काम किया है। मैं विश्वास दिलाता हूँ कि यह विधेयक आने वाले समय में एक बड़ा सुरक्षा कवच, जो क्लाइमेट चेंज से ले कर, विभिन्न प्रकार की आपदाओं के लिए है, उसमें लाने का काम कर रहा है।

मान्यवर, इस विधेयक की जरूरत के बारे में इंट्रोड्यूज़ करते हुए माननीय मंत्री जी ने बताया कि इस बिल में संस्थाओं के एकीकरण का मामला है।

इस बिल के अंदर प्राधिकरणों की स्पष्टता सुनिश्चित होगी। इस बिल के माध्यम से प्राधिकरणों की दक्षता सुनिश्चित होगी। वहीं डेटा बेस स्टडी पूर्वानुमान करने का काम करेगी। प्राकृतिक आपदाओं का सामना करने के लिए निश्चित रूप से एक विज़न है, जो इस बिल के अंदर देखने को मिलती है।

मान्यवर, हम वर्ष 2047 तक भारत को विकसित भारत बनाने की बात करते हैं। हम अपने देश को बेहतर आपदा प्रबंधन के साथ तैयार करने के लिए और आने वाली चुनौतियों का सामना करने के लिए इस विधेयक के अंदर जितने भी प्रावधान किए गए हैं, उससे हमें कोई आपत्ति नहीं है। चाहे एनडीएमओ हो, एसडीएमए हो, डिस्ट्रिक्ट मैनेजमेंट के लिए हो, या फिर अर्बन डिजास्टर मैनेजमेंट अथॉरिटी की बात कही गई हो, ये सभी मुद्दे बहुत इम्पॉर्टेंट हैं। मैं एक मूलभूत बात कहना चाहता हूं। चूंकि हम चौधरी चरण सिंह जी की विचारधारा को आगे बढ़ाने का काम करते हैं।

हमारे चौधरी साहब कहा करते थे कि हिन्दुस्तान की आत्मा ग्रामीण क्षेत्र में बसती है। इसलिए, देश में विलेज डिजास्टर मैनेजमेंट अथॉरिटी भी होनी चाहिए। हम इसके पक्षधर हैं। हम उम्मीद करते हैं कि ग्राम पंचायत लेवल पर इन चुनौतियों का सामना करने के लिए अपने देश को तैयार करने का काम करेंगे।

मान्यवार, मेरे से पूर्व भी कई माननीय सदस्यों ने अपनी बात रखी हैं। हम यूडीएमए के अंदर प्रॉपर्टीज की नुकसान की पूर्ति की बात करते हैं।... (व्यवधान)

मान्यवर, बस 30 सेकेंड के अंदर आपके आदेश का पालन करते हुए, मैं अपनी बात समाप्त कर दूंगा। जहां हम प्रॉपर्टीज की नुकसान की बात करते हैं, वहीं क्लाइमेट चेंज और आपदाओं के कारण किसान की फसलों के नुकसान का भी असेसमेंट करना होगा। माननीय सदस्य मियां अल्ताफ ने बक्करवालों की समस्याओं के बारे में बताया। हमारे निर्वाचन क्षेत्र बिजनौर के अंदर हर वर्ष बरसात के कारण आई बाढ़ से फसलों का नुकसान होता है। हम देश के अंदर चक्रवात या अन्य समस्याओं को बड़े प्रारूप में देख सकते हैं। निश्चित रूप से देश में छोटी आपदाएं भी होती हैं। हमें अन्य देशों से भी शिक्षा लेकर आपदा प्रबंधन के मूलभूत तैयारियों पर ध्यान रखना चाहिए। हम इस बिल का समर्थन करने का काम करते हैं। हम आशा करते हैं कि इस प्रकार के समस्याओं के लिए रिसर्च एंड डेवलपमेंट पर और ज्यादा निवेश करेंगे। फूड चेन सर्किल और एन्वायरन्मेंट चेन को ध्यान में रखते हुए, सरकार आगे भी जो बिल लाएगी, निश्चित रूप से यह सदन और पूरा देश उसके समर्थन में खड़ा रहने का काम करेगा।

मान्यवर, आपने मुझे इस विधेयक पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

श्री सुदामा प्रसाद (आरा) : सभापति महोदया, आपका आभार कि आपने मुझे इस विधेयक पर बोलने का मौका दिया। आपदा प्रबंधन (संशोधन) विधेयक, 2024 में आपदाओं की संख्या कम करने के बारे में या जिन वजहों से आपदाएं आ रही हैं, उन वजहों को समाप्त करने की दिशा में कदम बढ़ाने के बाद अगर इस संशोधन में यह बात रहती तो हम जरूर इसका समर्थन करते, लेकिन यह सिरे से गायब है।

महोदया, मैं समझता हूं कि पेड़ों की अंधाधुंध कटाई, खनिजों का उत्खनन, पहाड़ों की कटाई और कार्बन उर्त्सजन पर फोकस करने की जरुरत है। अभी छतीसगढ़ के अंदर हसदेव प्रोजेक्ट चल रहा है। वहां कॉरपोरेट्स द्वारा कोयले का खनन करने के लिए हरे-भरे पेड़ों की अंधाधुंध कटाई हो रही है। इसी तरह से ग्रेट निकोबार के नाम पर वहां के मूल आदिवासियों को दूसरे जगह विस्थापित करके लाखों-करोड़ों पेड़ों की कटाई की योजना बन रही है। अंडमान-निकोबार भारत का फेफड़ा है। इसे अमेजन कहा जाता है। मुझे लगता है कि इन चीजों पर रोक लगने से ही, दरअसल स्थायी तौर पर आपदा का प्रबंधन होगा।

हमने प्रकृति के साथ छेड़-छाड़ करने, दुर्व्यवहार करने का नतीजा उत्तराखंड के जोशीमठ में देखा। वहां प्रलयकारी भूकम्प आया था, भूस्खलन हुआ था और बादल फटे थे। सिलक्यारा सुरंग में 41 मजदूर 17 दिनों तक फंसे थे, यह इसी का नतीजा था। ये आपदायें प्राकृतिक नहीं, बल्कि मानव निर्मित हैं। इस पर रोक लगाने के लिए नीतिगत फैसला लेना होगा। इसमें सिर्फ राहत की बात हो रही है।

महोदया, मेरे यहां भोजपुर जिले में एक तरफ सोन नदी है, तो दूसरी तरफ गंगा नदी है। कभी-कभी ऐसा होता है कि दोनों नदियों में भयंकर बाढ़ आती है। पिछले दिनों गंगा नदी में जो बाढ़ आई, उसमें दर्जनों लोगों की डूबकर मौत हुई। शाहपुर प्रखंड के जवनिया और बड़हरा प्रखंड खवासपुर में 64 घर गंगा की गोद में समा गए। अभी तक उन विस्थापित परिवारों को बसाने का इंतजाम नहीं किया गया है। जिन मछुआरों ने वहां नावें चलाई थीं, उनको पैसा नहीं मिला। जिन लोगों ने सामुदायिक किचेन में पैसा लगाया, उनको पैसा नहीं मिला। मैं समझता हूं कि इस पर ध्यान देने की जरूरत है।

महोदया, हमारे जिले का खवासपुर यूपी के बार्डर पर है, जहां बीच में गंगा नदी पड़ती है। लोग वहां नाव से आते-जाते हैं। लोग 6 महीने पीपा पुल से और 6 महीने नांव से आते हैं। वहां अगर स्थायी पुल बन जाता है तो नाव पलटने से जो मौतें होती हैं, उस पर रोक लग सकती है। सोन नदी में बाढ़ के समय, बरसात के समय भयानक ढंग से पानी छोड़ा जाता है। जो जहां है, वहीं फंस जाता है। अगर कदवन में सोन नदी में जलाशय बन जाए तो जल का संचय सिंचाई के लिए होगा और बाढ़ की रोकथाम

भी होगी। आप इस पर ध्यान दें। इससे आपदा से स्थायी प्रबंधन होगा, अन्यथा हवा में तलवारबाजी करने से फायदा नहीं होगा। जब से कहा जा रहा है कि कॉरपोरेट नीतियों को बढ़ावा मिल रहा है, अडानी को, अंबानी को बढ़ावा मिल रहा है, तब से नाना प्राकृतिक आपदायें हमारे देश में आ रही हैं।

SHRI M. MALLESH BABU (KOLAR): Madam, this is a good effort by the Government of India for bringing out the Disaster Management (Amendment) Bill, 2024. The Bill establishes National Disaster Management Authority, State Disaster Management Authority, and District Disaster Management Authority. These authorities are responsible for disaster management at the national, State and district levels respectively.

The Disaster Management (Amendment) Bill, 2024 seeks to bring more clarity and convergence in the roles of authorities and committees and provide statutory status to pre-Act organizations like the National Crisis Management Committees and the High-Level Committees. The Disaster Management (Amendment) Bill empowers the NDMA to take stock of the entire range of disaster risks, including fresh disasters that the country could face by severe climatic changes, thereby resulting in cyclones and floods. The creation of UDMAs is a welcome step. It draws from the NDMA's previous experiences of urban disasters, the scale of destruction caused and the complexities presented. Climatic changes have seen a lot of disasters in our country and the whole world. In our country, the Mumbai floods, the successive floods in the past four years in Chennai and the heavy rains in Bangalore have compelled the Government to rethink its approach to urban disasters. The Indian cities are densely populated and are centres of economic activity with vital physical, commercial, industrial and

social infrastructure. As such, any disruptions caused by a disaster are likely to have serious all-round implications. This has led the NDMA to look at urban disasters differently and adopt a more proactive, pre-disaster preparedness and mitigation-centric approach.

With interlinking of rivers in our country, flooding of rivers will reduce the water, and water can be brought to drought-prone districts of the country, like my district of Kolar of Karnataka. I welcome the Disaster Management (Amendment) Bill proposed by the Central Government, which emphasizes the states like Karnataka, Maharashtra, Tamil Nadu, Kerala and Andhra Pradesh to adopt the amendments made in view of the Rapid Response Registry to protect the people and the civilians in the earmarked disaster-prone areas.

The Disaster Management (Amendment) Bill 2024, is introducing essential reforms aimed at providing preparedness throughout the country and its success will depend on leadership, coordination, financial empowerment and allocation of resources, which under the leadership of hon. Prime Minister Narendra Modi Ji and the Union Minister Shri Amit Shah Ji will be addressed positively. These will make this amendment Bill a success.

With these words, I and my Party, Janata Dal (Secular), support the Disaster Management (Amendment) Bill, 2024.

Jai Hind.

श्री वीरेन्द्र सिंह (चन्दौली) : सभापति महोदय, माननीय मंत्री जी द्वारा प्रस्तुत आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर कुछ सुझाव सम्मिलित कराने के लिए खड़ा हुआ हूं। यह बिल देश के लिए बहुत महत्वपूर्ण है। जलवायु परिवर्तन के कारण पृथ्वी की भौगोलिक स्थिति में बदलाव हो रहा

है, जिसके कारण देश में कई ऐसी प्राकृतिक एवं दैवीय आपदाएं आ रही हैं, जिससे देश में धन और जन की भारी क्षति उठानी पड़ रही है। यह अधिनियम, वर्ष 2005 में उस समय बना, जब वर्ष 1999 में ओडिशा में चक्रवात आया, वर्ष 2001 में गुजरात का भूकम्प आया तथा वर्ष 2004 में जब सुनामी आयी तो इसके प्रबंधन की कमी महसूस हुई। तब यह अधिनियम वर्ष 2005 में बना।

जब वर्ष 2013 में महाराष्ट्र में सूखा, बिहार में बाढ़, उत्तराखंड में भूस्खलन और कश्मीर में भूस्खलन और बाढ़ के कारण बहुत लोगों की मृत्यु हुई। इसके साथ ही कोरोना महामारी में इतने लोगों की जानें गईं, जिससे पूरे देश में भय का वातावरण पैदा हो गया। जिसके प्रबंधन में कठिनाइयां महसूस की गईं। जिसके कारण यह निश्चय किया गया कि हम इसमें कुछ संशोधन ले आएं। जो संशोधन माननीय मंत्री जी द्वारा लाया गया है, उस संशोधन में जनहित के मुद्दे को यदि रखा जाएगा तो निश्चित रूप से देश के लिए बहुत ही बढ़िया आपदा प्रबंधन साबित होगा। मैं निवेदन के साथ कहना चाहता हूं कि माननीय मंत्री जी ने जो संशोधन की रूपरेखा रखी है, उसमें आश्चर्यजनक रूप से 2024-25 के लिए जो बजट रखा गया है वह पिछले वर्ष 2023-24 की तुलना में कम है। इसके साथ ही साथ राष्ट्रीय चक्रवात जोखिम शमन योजना, जिसे एनआरसीएम कहते हैं, राज्य आपदा प्रतिक्रिया बल और राष्ट्रीय आपदा प्रतिक्रिया बल, एनडीआरएफ को मजबूत किया जाना चाहिए, उसके लिए अलग से फंड दिया जाना चाहिए लेकिन राज्यों के ऊपर इसका ज्यादा भार दिया गया है।

मैं माननीय मंत्री जी से अपेक्षा रखता हूं, जहां तक राज्य सरकार और केन्द्र सरकार की भागीदारी का सवाल है, उसको मिटाते हुए 90 प्रतिशत केन्द्र सरकार को वहन करना चाहिए और 10 परसेंट राज्य सरकारों को वहन करना चाहिए। राष्ट्रीय स्तर पर आपदा प्रबंधन के समय जो कमेटियां बनी हैं, कुछ कमेटियां प्रदेश स्तर पर और कुछ कमेटियों को जिले स्तर पर बनाने का प्रावधान है, लेकिन टाइम फ्रेम नहीं रखा गया है। कम से कम 8 घंटे से 12 घंटे में निर्णय हो ताकि आपदा प्रबंधन के समय राहत सामग्री और राहत कार्य वहां ठीक तरीके से शुरू किया जा सके। आपदा प्रबंधन कमेटी का गठन जिले स्तर पर किया जाता है, लेकिन जिलाधिकारी के साथ-साथ अगर क्षेत्रीय जन

प्रतिनधियों को शामिल किया जाए तो ज्यादा ठीक तरीके से आपदा राहत के कार्य में सफलता मिल सकती है।

जहां तक मैं जानता हूं कि एक जनप्रतिनिधि को अपने क्षेत्र की भौगोलिक स्थिति का पता होता है, विधायक को भी मालूम होता है कि किस तरीके से आपदाओं के निपटारे हेतु निर्णय ले सकते हैं इसलिए मैं आपसे निवेदन करना चाहता हूं कि क्षेत्रीय जनप्रतिनिधियों को इसमें शामिल किया जाए।

मैं अपने क्षेत्र की बात आपके सामने रखना चाहता हूं। मैं उत्तर प्रदेश से आता हूं। उत्तर प्रदेश के पूर्वांचल क्षेत्र में लखीमपुर, बहराइच, खीरी, बलरामपुर, सिद्धार्थनगर, महाराजगंज, गोरखपुर और बलिया जिले नेपाल से आती नदियों में बाढ़ के कारण प्रभावित होते हैं। इससे किसानों की खेती और घर चौपट हो जाते हैं। मैं लोकसभा क्षेत्र चंदौली से चुनकर आया हूं। वहां से गंगा नदी गुजरती है और बाढ़ की विभीषिका के कारण चाहनिया और धानापुर ब्लॉक में किसानों की हजारों एकड़ जमीन बह जाती है। आप दुर्भाग्य देखिए कि सरकार मात्र कुछ ही पैसे का मुआवजा फसलों के नाम पर देती है। इस बाढ़ के कारण बहुत से किसान भूमिहीन हो गए हैं। मैं आपके माध्यम से माननीय मंत्री जी से जमीन के मुआवजे की मांग करता हूं ताकि किसान अपने परिवार का भरण-पोषण कर सकें।

महोदया, चंदौली क्षेत्र में गर्मी के दिनों में सैंकड़ों एकड़ गेहूं की फसलों का आग की चपेट में आने से नुकसान हो जाता है, इसका मुआवजा बहुत ही कम मिलता है। मैं माननीय मंत्री जी से सदन के माध्यम से कहना चाहता हूं कि दैवीय कारणों से यदि किसानों की फसल में आग लगती है तो उसे दैवीय आपदा मानकर उचित मुआवजा दिया जाए। किसानों को कम से कम एक लाख रुपये प्रति हेक्टेयर मुआवजा दिया जाए ताकि उनके परिवारों का भरण-पोषण हो सके।

आपने मुझे बोलने का समय दिया, मैं इसके लिए आपको धन्यवाद देता हूं। इसके साथ ही मैं माननीय मंत्री जी को डिजास्टर मैनेजमेंट बिल लाने के लिए बहुत धन्यवाद देता हूं।

***SHRI VE. VAITHILINGAM (PUDUCHERRY):** Hon. Chairman Sir, Vanakkam. I thank the Leader of my party, the Indian National Congress and hon. Shri Rahul Gandhi for allowing me to speak on this Disaster Management Amendment Bill. We are discussing today about natural disasters. Last week a cyclone placed havoc in Tamil Nadu and Puducherry. There was heavy rainfall in some areas of Tamil Nadu even measuring up to 50 centimeters. This rainfall had even affected the normalcy of the people of Tamil Nadu. We could not extend help to the affected people. The situation was worse to handle. Particularly, Puducherry and places like Viluppuram, Cuddalore, Tiruvannamalai, Dharmapuri and Hosur of Tamil Nadu were severely affected due to cyclone and heavy rains. Our Hon Chief Minister of Puducherry has demanded Rs. 650 crore as flood relief to mitigate the sufferings of the affected people of Puducherry. Hon Chief Minister of Tamil Nadu has requested for release of Rs. 6500 crore as financial assistance to carry out relief measures. But the Union Government has not responded positively to these demands. What we want from this Bill? You had sent Central Teams. Even after they visited the affected places, they have not disclosed their report or assessment of damages. Not only for this cyclone, even during earliest occasions also, they visited the affected places but remained silent after the visit without any further development. The visit of Central Team seems to be an eyewash. They even do not provide the required financial assistance to the State concerned. My first and foremost demand to you is that, within a fixed time period, i.e. within one

* English translation of the speech originally delivered in Tamil.

month period of the completion of the visit by the Central Team, their viewpoint should be communicated to the State Government. Only if they do so, the State concerned can act upon in this regard. How will the State come to know whether any Report will be presented by the Central team or not? I urge that such a provision should be included in this Bill. Future course of action, preventive action, are to be clearly indicated in this Bill. Not only that precautionary measure should be undertaken by the Union Government well in advance. This is my demand. Such disasters should be prevented and preventive measures can play a major role. There were landslides in Wayanad of Kerala. Many villages were washed away by flash floods and many people lost their lives. But the Union Government has neither provided any financial help nor given any report till now in this regard. What is the reason behind this? You should ponder over this. How the people would have been affected by these floods? They faced immeasurable losses. They lost their families. They lost their near and dear ones. They lost their property. Their houses were washed away by floods. Immediate relief assistance to be extended to them is of prime importance. But you are not extending this help immediately. If you delay in providing this help what is the use of such help? How can this inordinate delay be the right way to address this issue? This Bill should ensure that the relief assistance should be provided to the administration concerned well within the prescribed time. This is my demand. Thank you. Vanakkam.

श्री शंकर लालवानी (इन्दौर) : महोदया, मैं डिजास्टर मैनेजमेंट एक्ट, 2005 के संशोधन बिल का स्वागत करता हूं। माननीय प्रधान मंत्री जी, गृह मंत्री जी, गृह राज्य मंत्री जी को भी धन्यवाद देता हूं

कि वे बहुत ही महत्वपूर्ण बिल लाए हैं। क्लाइमेट चेंज के कारण बहुत सारी आपदाएं देखने को मिलती हैं। खासकर, तूफान, बाढ़, ओलावृष्टि, भूकंप, बादल फटना, ज्वालामुखी विस्फोट, भूस्खलन आदि इस कारण होते हैं। हमने देखा है कि पहाड़ी क्षेत्रों में भूस्खलन होता है, खासकर मध्य क्षेत्र में बाढ़ और तटीय क्षेत्र में तूफान आया करते हैं। इन आपदाओं के कारण बहुत जान-माल का नुकसान होता है। इस बिल का मुख्य उद्देश्य है कि आपदा प्रबंधन के माध्यम से कम से कम नुकसान हो। इस हेतु जरूरी है कि आपदाओं का जो प्रभावी तरीका है, उससे निपटा जाए। आपदा प्रबंधन में केंद्र सरकार, राज्य सरकारें स्थानीय स्तर पर किस प्रकार से बेहतर तालमेल रखें, यह इस बिल का मुख्य उद्देश्य है, इसीलिए यह बिल लाया गया है।

महोदया, मैं माननीय मंत्री जी को धन्यवाद देना चाहता हूं कि बिल के बारे में बहुत ही गहन विचार-विमर्श हुआ है। खासकर जो टास्कफोर्स बनाई गई थी, उस संबंध में सभी स्टेकहोल्डर्स से बात की गई। केंद्र सरकार, राज्य सरकारों तथा स्थानीय स्तर पर सभी से बात करने के बाद यह बिल लाया गया है। इस बिल के आने से केंद्र सरकार के लगभग 16 विभिन्न विभाग, जो आपदा प्रबंधन में काम आते हैं, उससे चाहे राज्य सरकार हो, स्थानीय स्तर हो, सबकी भूमिका स्पष्ट हो जाएगी, जिससे आपदा में तुरंत कार्रवाई की जा सकती है।

महोदया, पूर्व में हमने देखा है कि चाहे सुनामी हो, सुपर साइक्लोन हो, उनसे भारत को बहुत नुकसान हुआ है और हजारों लोगों की जानें गई हैं। माननीय प्रधान मंत्री मोदी जी के नेतृत्व में इन वर्षों में आपदा से किस प्रकार से निपटा जाए, उस हेतु बहुत ही कारगर उपाए किए गए हैं। एक-दो उदाहरण मैं देना चाहता हूं। पिछले वर्ष सरकार ने एनडीआरएफ की चार नई बटालियन्स की स्थापना की है। एनडीआरएफ और एसडीआरएफ का प्रशिक्षण केंद्र नागपुर में स्थापित किया है। मौसम विभाग में आधुनिक यंत्र लगाए गए हैं, जिससे पूर्व में मौसम की जानकारी मिल जाती है। हाल ही में हमने देखा कि ओडिशा में दानव था और मद्रास में सागर तूफान आया था, लेकिन इतनी बड़ी आपदा के बाद भी केंद्र सरकार की आपदा प्रबंधन नीति के कारण जान-माल का नुकसान नहीं हुआ। यह सब माननीय प्रधान मंत्री जी के नेतृत्व में हुआ।

महोदया, मैं एक सुझाव देना चाहता हूं। मैं इन्दौर से आता हूं। यह भारत की क्लीनेस्ट सिटी है। हमारे यहां बहुत सारी हाई राइज़ बिल्डिंग्स बन गई हैं। मैं माननीय मंत्री जी को सुझाव देना चाहता हूं कि हाई राइज़ होने के कारण कभी आग लगने से फायर फाइटिंग और फायर बिग्रेड की योजना होनी चाहिए।

वह पुराना शहर है, उसमें छोटी व पतली गलियां हैं। उसमें रोबोटिक फायर फाइटर होना चाहिए।

मेरा तीसरा सुझाव यह है कि जिस प्रकार से आप नागपुर में एनडीआरएफ और एसडीआएफ को प्रशिक्षण दे रहे हैं, उसी प्रकार स्थानीय स्तर पर जो इससे जुड़े हुए लोग हैं, उनका प्रशिक्षण भी नागपुर में होना चाहिए, ताकि हम आपदा में बेहतर तरीके से निपट सकें। मैं इस बिल का समर्थन करता हूं।

SHRI DURAI VAIKO (TIRUCHIRAPPALLI): Thank you, Madam.

Coming to the contents of the Disaster Management (Amendment) Bill, I have a significant concern regarding the composition of the high level committee established under Section 8(b).

Madam, this Committee determines the financial assistance to the disaster affected States but it lacks representation from the Chief Ministers and officials of disaster affected States.

Without the direct involvement of the disaster affected States, it is not possible to arrive at fair and adequate relief for the States, Madam.

Hence, I urge the Union Government to mandate for the inclusion of State representatives in the decision-making process for allocating financial assistance under the provisions of the Bill so that States get due importance and due assistance also.

I would like to make use of this moment to remind the Union Government that our hon. Chief Minister Mr. Stalin has presented a memorandum to the inter-ministerial central team seeking an assistance of Rs. 6675 crore for the disaster affected 14 districts by the cyclone Fengal.

He had also sought an interim relief of nearly Rs. 2000 crore but to the utter disappointment of our Tamil Nadu State, the Union Government had approved only Rs. 944 crore under the State Disaster Response Fund.

I request the Union Government to approve immediately Rs. 6675 crore for the disaster relief operations. I would also like to bring to the attention of the House that there has been a disturbing pattern of neglect and discrimination by the Union Government while providing assistance to States like Tamil Nadu and Kerala. During the period 2015-20, when cyclones like Gaja, Vardah, Nivar, Ockhi battered our State, lives were lost, livelihoods were lost, public infrastructure like roads, bridges, power transmissions were destroyed. During the period of those five years, our State had requested for one lakh and sixteen thousand crore rupee but we got a mere Rs. 5904, a pittance.

Last year, when cyclone Michaung caused immense disturbance to our northern districts and the floods in the southern districts caused damage, our Chief Minister requested for Rs. 38,000 crore but in spite of the Supreme Court directive and repeated appeals to the Centre, we had got just Rs. 276 crore, Madam.

Even our brothers and sisters in Kerala have been denied adequate relief for the Wayanad landslide tragedy. So, it is obvious that Tamil Nadu and Kerala have been denied the due funds and this is a clear violation of the fundamental

rights of the disaster affected citizens who are entitled for timely relief and rehabilitation.

I urge the Union Government to make States a part of the decision making process and I request this House humbly, let us forget our political differences, let us forget our ideologies, let us forget the bitterness we have towards each other but let us not forget the pain of the common man whose suffering is immense.

Let us all unite together – the Treasury Benches and the Opposition – in bringing about the changes in this Bill which will offer support and succour to the disaster affected citizens of this country.

Thank you, Madam.

श्री हनुमान बेनीवाल (नागौर) : सभापति जी, आज सदन में आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर चर्चा हो रही है। विधेयक के उद्देश्य के बारे में मुझसे पूर्व पक्ष और विपक्ष के कई माननीय सांसदों ने यहां अपनी बात रखी है। आपदा प्रबंधन जिसे मूल रूप से संस्थागत तंत्र, आपदा प्रबंधन योजनाएं और आपदा प्रभावों को रोकने के क्रम में आप यह बिल लेकर आए हैं।

मंत्री जी, यहां विराजमान हैं। मंत्री जी, कई बार हाउस में आपदा प्रबंधन पर चर्चा भी हुई है। अच्छा होता कि आप तमाम सांसदों से राय लेते और उसके बाद एक ऐसा बिल लेकर आते कि प्रत्येक व्यक्ति को आपदा के समय जिस चीज की आवश्यकता है, हम वह आवश्यकता मुहैया करवा सकें। मंत्री जी, मेरी आपसे यह मांग है। आप प्रत्येक एमपी से राय लें। अलग-अलग आपदाएं हैं, कहीं बाढ़ आती है, कहीं सूखा पड़ता है, कहीं अतिवृष्टि होती है, कहीं ओलावृष्टि होती है, कहीं भूकंप आता है, तो कहीं सुनामी आती है। हमारे देश में विभिन्न संस्कृतियां बसती हैं। हमारे यहां पहाड़-पर्वत से लेकर मैदानी और रेगिस्तान इलाके हैं। हर राज्य की अलग-अलग समस्याएं हैं। मेरा आपसे आग्रह है कि आप प्रत्येक सांसद से राय लेते, तो निश्चित रूप से इससे और बातें निकलकर सामने आतीं, जिससे ज्यादा लोगों को राहत मिलती।

मंत्री जी, आज मैं सरकार की एसडीआरएफ नॉर्म्स के तहत प्रदान की जाने वाली सहायता राशि की तरफ आपका ध्यान आकर्षित करना चाहता हूं। मैदानी इलाकों में जो मकान नष्ट हो जाते हैं, उनके लिए 1,20,000 रुपये हैं तथा पहाड़ी इलाकों में 1,30,000 रुपये की सहायता राशि है। जिसका सब कुछ उजड़ जाता है, वह 1,20,000 रुपये और 1,30,000 रुपये में कुछ नहीं कर पाएगा। मेरी आपसे मांग है कि कम से कम 10,00,000 या 15,00,000 रुपये की सहायता राशि दी जाए।

मंत्री जी, किसी कारणवश किसी के घर या झोंपड़ी में आग लगती है, तो उस नुकसान की भरपाई के लिए इस विधेयक में कोई ठोस प्रावधान नहीं है। अगर कोई व्यक्ति अपने बच्चों की शादी करने के लिए सामान इकट्ठा करता है, उधार लेता है, सोना, चांदी, पैसा इत्यादि है, अगर उसमें आग लग जाए, तो उसको सरकार की तरफ से कुछ भी नहीं मिलता है। उसको भी इसके अंदर सम्मिलित किया जाए। मैं यह भी कहूंगा कि किसान ने अपनी उपज को स्टोर कर रखा है, जिसको हम लोग खलिहान बोलते हैं, अगर उस खलिहान में आग लग जाती है, तो उसको भी आपदा के तहत शामिल नहीं किया गया है। मेरी यह मांग है कि उसको भी उसमें शामिल किया जाए।

आप कपड़ों की हानि पर 2,500 रुपये दे रहे हैं। मेरी यह मांग है कि सरकार न्यूनमत 75 प्रतिशत भुगतान करे। उसका जितना नुकसान हो, उसका आकलन कराया जाए और उस व्यक्ति को अधिकतम राशि मिले। अतिवृष्टि या बाढ़, अकाल, शीतलहर या लू की वजह से भी लोगों को भारी आर्थिक नुकसान उठाना पड़ता है। आप इस संबंध में भी कुछ करेंगे। सांसद कोष या विधायक कोष से भी, ऐसी परिस्थिति में जहां किसी भी प्राकृतिक आपदा से लोगों का नुकसान हुआ है, उससे राहते दें। वैसे तो सांसद कोष बहुत कम है, अर्थात् 5 करोड़ रुपये है। राजस्थान में तो एक संसदीय क्षेत्र में कई-कई विधान सभाएं हैं, तो कम से कम सांसद कोष बढ़ाया जाए।

अभी उत्तर प्रदेश के एक सांसद महोदय ने कहा था कि जहां बाढ़ या कोई प्राकृतिक आपदा आती है, तो उस समय आवश्यकता होती है कि हम उसे तुरंत क्या सहायता दें। जैसे स्कूल या सरकारी भवन होता है, उसमें खाने-पीने और दवाइयों की व्यवस्था करें। हम उसके लिए रैन बसेरा बनाएं, ताकि वर्षा के पानी को रोक सकें। हम उनको तुरंत क्या सहायता दें? इसलिए सांसद कोष को

बढ़ाया जाए। आप सांसदों को यह अधिकार दें कि प्राकृतिक आपदा के समय सांसद कुछ मदद कर सकें। लोग हमारे पास आते हैं, लेकिन हम उनकी मदद नहीं कर पाते हैं। आप इसके अंदर ऐसा प्रावधान करें और सांसद कोष को बढ़ाएं। एसडीआरएफ और एनडीआरएफ के नॉर्म्स के अनुसार मदद करने की सिफारिश करने के अलावा हम कुछ नहीं कर सकते हैं। गृह राज्य मंत्री जी, हर व्यक्ति या सांसद का बहुत ज्यादा ध्यान रखते हैं। आप विशेष रूप से इस बात का भी ध्यान रखिए। लोग हमारी तरफ देखते हैं और हम सरकार की तरफ देखते हैं।....(व्यवधान)

हाल ही में अग्निशमन सेवाओं के आधुनिकीकरण से जुड़ा मेरा सवाल था, जिसके जवाब में गृह राज्य मंत्री जी ने कहा था कि अग्निशमन सेवा राज्य का विषय है। अनुच्छेद 243(बी) के तहत भारतीय संविधान की 12वीं अनुसूची में एक नगरपालिका कार्य के रूप में सम्मिलित की गई है। मैं गृह मंत्री जी से यह मांग करूंगा कि ग्राम पंचायतों के अधिकार क्षेत्र में भी अग्निशमन सेवाओं...(व्यवधान)

माननीय सभापति : माननीय सदस्य, आप अपनी बात पूरी करिए।

श्री हनुमान बेनीवाल : महोदया, अग्निशमन सेवाओं को अनिवार्य करने का प्रावधान बनाया जाए। चूंकि 15वें वित्त आयोग द्वारा राज्यों में अग्निशमन सेवाओं के आधुनिकीकरण के लिए 5,000 करोड़ रुपये के प्रावधान की सिफारिश की गई थी, लेकिन गांवों में अग्निशमन सेवाओं की आवश्यक जरूरत है। इसमें जो भी उपखंड और पंचायत समिति मुख्यालय नगरपालिका क्षेत्र में नहीं हैं, वहां प्रारंभिक तौर पर अग्निशमन सेवाओं को अनिवार्य करने का प्रावधान तत्काल करने की जरूरत है।

सभापति जी, मैं कुछ महत्वपूर्ण सुझाव देना चाहता हूं। अगर आप कहें, तो मैं बोल दूं, अन्यथा मैं बैठ जाऊं।...(व्यवधान) आपदाओं की पूर्व चेतावनी प्रणाली को मजबूत किया जाए। ताप, लहरों, बाढ़ और सूखे जैसी आपदाओं का सटीक पूर्वानुमान लगाने के लिए आधुनिक तकनीकों का उपयोग किया जाए। वन क्षेत्र बढ़ाने के लिए योजनाएं लागू की जाएं। औद्योगिक प्रदूषण को रोकने के लिए सख्त कानून बनाए जाएं। आपदा के बाद राहत कार्यों को तेज और व्यवस्थित किया **जाए।** प्रभावित क्षेत्रों में पुनर्वास और रोजगार की व्यवस्था की जाए।...(व्यवधान)

राजस्थान में खेजड़ी का वृक्ष है। राजस्थान में खेजड़ी के वृक्ष की अंधाधुंध कटाई हो रही है। वहां बहुत से लोग आंदोलन कर रहे हैं। राजस्थान (मरु प्रदेश) की जीवन धारा खेजड़ी है। आप सोलर ला रहे हैं, नए उद्योग ला रहे हैं, लेकिन खेजड़ी के वृक्षों को न काटा जाए। वह छाया के साथ ही साथ लोगों को रोजगार भी देता है। सांगरी की जो सब्जी होती है, वह पूरे विश्व में फेमस है। आप तो जानते हैं। इन चीजों का विशेष रूप से ध्यान रखते हुए, इसमें आप लोग बड़े संशोधन करें। …(व्यवधान)

SHRI ARUN NEHRU (PERAMBALUR): Thank you for the opportunity, Madam. As far as this Bill is concerned, I must appreciate the Government for getting the right intent. I really appreciate the intent. It is absolutely right. But, the execution of that particular intent is wrong on two or more instances. For example, the Union Government, with its own resources, cannot manage any State's disaster because all the force, including men, material, and knowledge is actually resting with the State Government. Now, the Central Government is trying to create an overarching body in the name of making sure that the disaster relief actually reaches to the common man. But, by centralizing power and unintentional consequences, there will be a lot of communication gap. It is because the local knowledge, the knowledge of the geography, and the knowledge of the local place, is known by people in the State Government. So, I urge this particular Government to amend the related clauses so that their intention actually translates into action.

As far as the disaster management model is concerned, if you see any success model with respect to disaster management world over, it has always been a decentralized one. Take for instance, the examples of Odisha and Haryana in the last decade when this law was not there. In the case of Haryana,

hon. Khattar Sir, was there. I want to point out only one thing here. The Prime Minister, who was the then Chief Minister of Gujarat during the Bhuj Earthquake, did a fantastic job, not because of this law, but in spite of this law. So, the Government should take an example of what he did. The Government should have to, actually, get back on time and say that this Bill is not right. So, please take care to, actually, translate that intention into practice.

Thank you.

श्री संतोष पांडेय (राजनंदगाँव) : सम्माननीय सभापति महोदया, आपने मुझे डिजास्टर मैनेजमेंट जैसे महत्वपूर्ण विषय पर बोलने का अवसर दिया, मैं आपके प्रति आभारी हूं। अनिल बलूनी जी बोल रहे थे, तो उन्होंने कहा कि मैं उस क्षेत्र से आता हूं, जहां सबसे ज्यादा मैनेजमेंट की जरूरत पड़ती है तथा समय, बेसमय, मौसम, बिना मौसम वहां पर आपदाएं आती रहती हैं और मैं अपने बोलने के अवसर के लिए कब से इंतजार कर रहा हूं।

महोदया, मैं यह इसलिए बोल रहा हूं कि एक क्षेत्र, जहां सबसे बड़ा डिजास्टर हुआ और मैं कहूं कि जो वायनाड है, उसके बारे में कल से चर्चा चल रही है, किंतु मैं उस विषय में बोलना नहीं चाहूंगा। इनके पहले भी जो सांसद थे और जो अभी सांसद हैं, उनकी संवेदनशीलता को आप, पूरा सदन और पूरा देश समझ सकता है। आपदा प्रबंधन अधिनियम, 2005 का संशोधन विधेयक 2024 लाया गया है। यह वास्तव में सजगता, सतर्कता, राहत, बचाव और पुर्नवास के समग्र दृष्टिकोण के साथ लाया गया है । मैं इसमें यह कहना चाहूंगा कि जल संबंधी आपदाएं, भूवैज्ञानिक संबंधी आपदाएं, जैसे ओलावृष्टि, बादल फटना, चक्रवात, गर्म पवनें, शीत लहरें, भूस्खलन, भूकम्प, ज्वालामुखी, मानव निर्मित आपदाएं, जैविक आपदाएं आती हैं। इस देश में सबसे बड़ी आपदा आई, वह चीनी बीमारी और महामारी के रूप में आई। उस समय पूरे देश ने ही नहीं, बल्कि पूरी दुनिया ने देखा। ऐसी आपदा के समय संकटमोचन बनकर या कहें कि स्पाइडर मैन बनकर पूरी दुनिया में कोई उभरे हैं तो हमारे देश के ऐसे यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी हैं, जिनकी ओर लोग देखते हैं।

महोदया, आज केवल भारत में ही नहीं, बल्कि जब रूस और यूक्रेन की बात होती है तो कहते हैं कि इस कृत्रिम डिजास्टर के लिए भी विश्वास है, जो इसे समाप्त कर सकते हैं। चाहे वह जैविक आपदा हो, औद्योगिक आपदा हो, परमाणु आपदा हो, कोविड-19 महामारी से निपटने के अनुभव के आधार पर एक से अधिक राज्यों में होने वाली आपदा या आपदा की आशंका को प्रभावी ढंग से सम्भालने के उद्देश्य से समन्वय, नियंत्रण उपाय, निगरानी और पूर्वानुमान, विशेष टीमों की तैनाती, भौतिक संसाधन, पर्याप्त सार्वजनिक उपाय आदि के लिए निर्देश जारी करने के लिए राष्ट्रीय कार्यकारी समिति एनईसी में एक नया कार्य जोड़ा गया है।

सभापति महोदया, मैं आपको बताना चाहता हूँ कि ऐसी आपदा के समय यहां की लैब को, यहां के वैज्ञानिकों को सब प्रकार से प्रोत्साहन देने का काम यदि किसी ने किया, तो वह हमारे प्रधान मंत्री जी ने किया। पहली बार को वैक्सीन और कोविशील्ड का निर्माण आपदा के समय हमने किया। ये तो विदेश की ओर देख रहे थे। ये विदेशी कंपनी की वकालत कर रहे थे। ऐसे समय में वोकल फॉर लोकल, आत्मनिर्भर भारत की बात और उसे उठाने का काम माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने किया है।

मिटा दे अपनी हस्ती को अगर कुछ मर्तबा चाहे
कि दाना ख़ाक में मिलकर गुल-ओ-गुलज़ार होता है।

यह माननीय प्रधान मंत्री जी की विशेषता है। हम सब जानते हैं कि वायनाड के विषय में भी समय से पहले वार्निंग देने का काम किया गया था। मैं सुन रहा था कि केरल के लोग और ये विपक्ष के लोग किस प्रकार से आलोचना कर रहे थे। ये माननीय प्रधान मंत्री नरेन्द्र मोदी और देश के माननीय गृह मंत्री अमित शाह जी ही हैं, चूँकि मैं आपको ध्यान दिलाना चाहूंगा कि केदारनाथ के समय में भी वे गुजरात के मुख्य मंत्री थे, लेकिन आपदा में वे वहां पर पहुंचे और उन्होंने हवाई सर्वेक्षण किया था। वहां के मुख्य मंत्री ने उनको अनुमति नहीं दी थी। चाहे सुरंग की बात हो तो उत्तरकाशी के सिल्क्यारा सुरंग में फंसे 40 मजदूरों को 17 दिनों के बाद भी सुरक्षित निकाल लिया गया, यह इस देश के प्रधान मंत्री नरेन्द्र मोदी जी ही हैं, जिन्होंने यह काम करके दिखाया। इसके लिए मुझे वह पंक्ति याद आती है।

बाधाएं आती हैं आएं

घिरें प्रलय की घोर घटाएं,

पांव के नीचे अंगारे

सिर पर बरसे यदि ज्वालाएं,

निज हाथों से हंसते-हंसते

आग लगाकर जलना होगा

उन्नत मस्तक उभरा सीना

पीड़ाओं में पलना होगा

कदम मिलाकर चलना होगा।

यह माननीय प्रधान मंत्री जी की विशेषता रही है। आज पूरी दुनिया में जब-जब आपदा आती है तो लोग देश के प्रधान मंत्री जी की ओर देखते हैं, क्योंकि वे अग्रसर की भूमिका निभाते हैं।

आपदामप हर्तारम दातारं सर्व सम्पदाम। एक व्यक्ति के लिए आज हम सबको गर्व है कि आज यह जो विधेयक आया है, यह आने वाले समय के लिए आपदाओं को खत्म करने के लिए है और जितनी भी इसमें बातें कही गई हैं, वह सब इसके समाधान के लिए है। मैं इसका सब प्रकार से समर्थन करता हूँ।

श्री श्यामकुमार दौलत बर्वे (रामटेक) : सभापति महोदया, आपने मुझे आपदा प्रबंधन संशोधन बिल, 2024 पर बोलने के लिए अवसर दिया, उसके लिए मैं आपको धन्यवाद देता हूँ। आपदा को बड़े पैमाने पर होने वाले नुकसान के रूप में परिभाषित किया जाता है, चाहे वह प्राकृतिक हो या मानव निर्मित। आपदाओं से मानवीय, भौतिक, आर्थिक और पर्यावरणीय नुकसान होता हैं। आपदा देश के आर्थिक, सामाजिक और मानव विकास क्षमता को सबसे ज्यादा प्रभावित करता है। चाहे सन् 1999 में ओडिशा का सुपर चक्रवात हो, वर्ष 2001 का गुजरात भूकंप हो, वर्ष 2004 में हिंद महासागर में सुनामी हो, वर्ष 2007 में बिहार बाढ़ आपदा हो, वर्ष 2013 में उत्तराखंड बाढ़ हो, वर्ष 2014 में कश्मीर बाढ़ आपदा

हो, वर्ष 2021 में केरल में बाढ़ आपदा हो या वर्ष 2024 में वायनाड लैंडस्लाइड हो, इस तरह की आपदाएं हमारे देश में आई हैं, जिनके कारण लाखों लोगों की जानें गई हैं।

सभापति महोदया, अगर मैं आंकड़ों की बात करुं तो विश्व मौसम विज्ञान संगठन के एक नए विश्लेषण से पता चला है कि वर्ष 1970 से 2021 के बीच 573 जलवायु संबंधी आपदाओं में लगभग 1,38,377 भारतीयों की मृत्यु हो गई, जो बांग्लादेश के बाद पूरे एशिया में दूसरी सबसे बड़ी संख्या है। देश ने देखा कि उत्तराखंड के सिल्कयारा सुरंग में जब हमारे मजदूर फंस गए थे तो उन्हें निकालने में 17 दिन का समय लग गया। इसलिए माननीय मंत्री जी को मेरा सुझाव है कि आपदा प्रबंधन में दुनिया के सबसे अच्छे आपदा प्रबंधन मॉडल को अपनाया जाए।

सभापति महोदया, मैं महाराष्ट्र के रामटेक लोकसभा से चुन कर आया हूँ और पिछले 18-20 सालों में महाराष्ट्र के अलग-अलग क्षेत्रों में जो प्राकृतिक और मानव निर्मित आपदाएं आई हैं, उनका आंकड़ा रखना चाहता हूँ। वर्ष 2000 में मुम्बई लैंडस्लाइड में 78 लोगों की जान चली गईं। वर्ष 2014 में मलिन लैंडस्लाइड, पुणे में 151 लोगों की जान चली गईं।

वर्ष 2020 के विदर्भ फ्लड में नागपुर, गोंदिया, भंडारा, गढ़चिरौली, चंद्रपुर जिले के लगभग एक लाख लोग प्रभावित हुए थे। उस समय प्रभावित लोगों के लिए मुआवजे की बात की जाती है, उनके विस्थापन की बात की जाती है, लेकिन बाढ़ खत्म होने के बाद यह पूरा नहीं होता है। गोंदिया, भंडारा, गढ़चिरौली और चंद्रपुर के लोगों को जो नुकसान हुआ है, उनका मुआवजा आज तक नहीं दिया गया है। वर्ष 2021 के महाराष्ट्र फ्लड में पश्चिमी महाराष्ट्र के 13 जिलों में लगभग 209 लोगों की मृत्यु हो गई और लाखों लोगों का जीवन प्रभावित हुआ।

माननीय सभापति महोदया, मैं उम्मीद कर रहा था कि माननीय मंत्री जी इस संशोधन विधेयक के माध्यम से आपदा प्रबंधन को बहुत ही व्यापक बनाने का काम करेंगे, लेकिन बहुत सारी कमियां हैं। मैं कुछ महत्वपूर्ण बिंदुओं को यहां रखना चाहता हूं।

सभापति महोदया, यह विधेयक शहरी आपदा प्रबंधन प्राधिकरण के गठन का प्रावधान करता है, जिसकी अध्यक्षता नगर निगम आयुक्त करेंगे, जबकि जिला कलेक्टर उपाध्यक्ष के रूप में कार्य

करेंगे। यह संरचना समन्वय की चुनौतियां उत्पन्न कर सकती है, क्योंकि जिला कलेक्टर, जो अक्सर नगर निगम आयुक्तों से वरिष्ठ होते हैं, उपप्रधान की भूमिका में होंगे इस विधेयक में "उभरते हुए जलवायु जोखिम" को शामिल किया गया है, लेकिन जलवायु-संबंधी आपदाओं में अलग अलग राज्यों में भिन्नताएं होती हैं, उन्हें आपदा की अधिसूचित सूची से बाहर रखा गया है। मेरी सलाह है कि माननीय मंत्री जी राज्यों और भिन्नता को ध्यान में रखते हुए आपदाओं की सूची को व्यापक बनाने का काम करें। सरकार इस विधेयक में शहरी आपदा प्रबंधन प्राधिकरण के गठन का प्रावधान करता है। शहरी क्षेत्रों का भारत की जीडीपी में बड़ा योगदान है, जबकि शहरी स्थानीय निकाय को जीडीपी का केवल 0.6 प्रतिशत राजस्व प्राप्त होता है। इसलिए, बिल में आवश्यक वित्तीय विकेंद्रीकरण की कमी है, जो अधिक समस्याएं पैदा कर सकता है।... (व्यवधान)

सभापति महोदया, मेरा आखिरी सुझाव है कि आपदा प्रबंधन अधिनियम 2005 के सेक्शन 31 में यह अनिवार्य है कि सभी जिला आपदा प्रबंधन सुनिश्चित करेगा। मंत्री जी से मेरा आग्रह है कि आपदा प्रबंधन के लिए सभी जिलों में वहां की भौतिक और प्राकृतिक स्थिति के अनुसार जागरूकता कार्यक्रम को बढ़ाया जाए और इसके लिए सभी जिलों को फंड दे।

मैडम, जब भी कोई आपदा जिले में आती है, तो जिला कलेक्टर को ज्यादा से ज्यादा पावर वहां वित्तीय सहायता देने के लिए इस बिल में होनी चाहिए ताकि वहां तुरंत स्थानीय लोगों को मदद दी जा सके। अभी हमारे एक भाई ने जिस तरह से कहा है कि कोरोना में मोदी जी ने बहुत अच्छा काम किया है, लेकिन हमने देखा है कि कोरोना काल में लाखों उत्तर भारतीय सड़क पर पैदल जा रहे थे और भूखे मर रहे थे। उनको खाना खिलाने का काम भारत के लोगों ने किया।... (व्यवधान) सरकार ने कोई मदद नहीं की। केन्द्र शासन ने हमेशा भेदभाव किया। जहां विरोधी सत्ता रही है, वहां पर उनको वैक्सीन के लिए रोका गया एवं अन्य सारी सुविधाओं को रोकने का काम किया गया। इस बिल में ऐसा भेदभाव न हो। इसकी पूरी की पूरी खबरदारी ली जाए। मैं आप के माध्यम से यही गुजारिश करना चाहूंगा।

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, Madam Chairperson, for giving me this opportunity to take part in the discussion on the Disaster Management (Amendment) Bill, 2024. I have 22 notices of amendments. I may kindly be provided a little bit more time so that I can elucidate the amendment proposals.

Madam, the Disaster Management Act, 2005 was one of the landmark legislations in the legislative history of India. During the UPA Government led by Dr. Manmohan Singh, the Parliament enacted the Disaster Management Act of 2005 by invoking Entry-23, Schedule VII of the Constitution, that is, the Concurrent List - Social Security and Social Insurance.

The Act marked a paradigm shift from relief sending response to prevention and mitigation focused approach establishing the National Disaster Management Authority, the State Disaster Management Authorities, and the District Disaster Management Authorities. The institutional framework was further strengthened by constituting the National Institute of Disaster Management and also the National Disaster Response Force. Subsequent to the enactment of this legislation, revolutionary changes took place and it is seen in addressing and combating disasters. Absolutely, it was a landmark legislation and we have seen the experience from 2004 to 2024.

Madam, I will confine myself to certain points of the present amendment Bill 2024, which establishes a comprehensive disaster database. I fully support it. It is the need of the hour.

Secondly, the new amendment Bill has a provision for creating a new authority, namely, the Urban Disaster Management Authorities. I strongly oppose the suggestion because multiplicity of organisations is not needed. We are having the National Disaster Management Authority; we are already having the State Disaster Management Authorities; and we are also having the District Disaster Management Authorities. Now, another authority is being created in between. It is not needed at all because you cannot distinguish between an urban disaster and a rural disaster. Therefore, I would request the Government to reconsider it. *....(Interruptions)*

18.00 hrs

माननीय सभापति : माननीय सदस्य, प्लीज एक मिनट रुकिये।

माननीय सदस्यगण, अभी मेरे पास इस विषय पर बोलने वाले सदस्यों की लम्बी सूची है। यदि सभा की सहमति हो तो इस विषय की समाप्ति तक समय बढ़ा दिया जाए?

अनेक माननीय सदस्य : हाँ।

SHRI N. K. PREMACHANDRAN : Thank you very much, Madam.

My third point is about the creation of State Disaster Response Force, SDRF. I fully support that.

The Bill is giving statutory status to the National Crisis Management Committee and the High Level Committee. This requires more clarification.

Madam, I have certain reservations about the Bill. I have three strong objections to the definition clause (2) of the Bill. The first one is the definition of 'disaster'. The internationally acknowledged definition of 'disaster' includes wars, communal riots, conflicts etc. India is signatory to the Sendai Framework for

Disaster Risk Reduction 2015-2030, which happened in Japan, and is bound to follow the principles of the Framework. The Sendai Framework for Disaster Risk Reduction 2015-30 defines ‘disaster’ as follows.

18.01 hrs (Shri Awadhesh Prasad *in the Chair*)

Mr. Chairperson, disaster is a serious disruption of the functioning of a community or a society at any scale due to hazards/events leading to one or more of the following: - human, material, economic and environmental losses and impacts. This definition does not differentiate between manmade disaster and natural disaster. By virtue of the proposed amendment to exclude communal riots, conflicts and law and order situations will leave the victims outside the purview of any relief under this Act. Manipur is a typical example. So, that distinction has to be taken care of.

The term ‘substantial’ is not clearly defined in the Bill. It says ‘a calamity, natural or manmade, which results in substantial loss of lives and human sufferings’. What is the meaning of the term ‘substantial’? It is internationally being accepted that if eight persons die, it is to be considered as a disaster. I would like to know whether ‘substantial’ is having any definition or interpretation. I am seeking this clarification from the hon. Minister.

My third objection to the definition clause is that restoration of livelihood of the affected community is not defined. Mr. Chairperson, Sir, there are many definitions, like reconstruction, recovery, etc. So many new amendments have come in the definition clause. Unfortunately, one thing is deliberately omitted and that is restoration of livelihood of the affected community. That has not been

defined. That has to be defined along with reconstruction, recovery and rehabilitation. As per the international conventions, restoration of livelihood is a mandatory provision and its exclusion will result in further marginalisation of communities like the fisherfolk as in the coastal areas, they experience disasters on a regular basis due to coastal erosion.

The proposed amendment Bill by virtue of Clause 9 omits Sections 12 and 13 of the original Act. None of the Members have so far spoken about it. I would like to draw the attention of the Chairperson that I have a very serious objection because Section 13 empowers the National Disaster Management Authority, in case of disasters of severe magnitude, to recommend relief in repayment of loans. In Wayanad, repayment of loans is a big problem and also obtaining of fresh loans is a problem for the persons affected by disaster. It also says '…on such concessional terms as may be appropriate'. This relief is being taken away. Sections 12 and 13 are sought to be omitted. I would request the hon. Minister to kindly explain this. In this regard, the explanation given in the Statement of Objects and Reasons is that it belongs to the Finance Ministry and therefore, it cannot be included in the Bill. How can it be a logical and justifiable reason by which this relief is being taken away? That has to be explained by the Minister. A disaster of severe or grave nature of level three requires to provide the affected persons relief in regard to repayment of loans, adjustment of loans and allocation or granting of new loans on concessional rates or waiving of loans. That benefit is being taken away. So, I would request the hon. Minister to explain it.

Sir, this is about the National Crisis Management Committee and the High-Level Committee. I would like to ask this to the hon. Minister. Do we really need a National Crisis Management Committee for managing the disasters as there are NDMA and NDRF already functioning effectively? Kindly see whether the HLC and NCMC be given the statutory status. I am fully confining to the Bill. So, kindly consider the suggestion also.

The last point is regarding the Urban Disaster Management Authority. I have already mentioned about it. The very interesting fact – the Minister may kindly note – is that the Chairman is the Municipal Commissioner of the Urban Disaster Management Authority. The Vice-Chairman is the District Collector. How is this going to work out for the Urban Disaster Management Authority? Kindly explain because the District Collector is having the authority of the whole district. He is acting as the Vice-Chairman. I do not know how this process will be done. It is not logical; it is not correct. So, that may also be looked into.

Finally, I am coming to the issue of Wayanad. The Government of India is saying that the State Government has not properly submitted the requirement in time. The State Government is alleging that the Central Government is not allocating the funds. On behalf of the people belonging to Wayanad and Kerala, we, the Members of Parliament, unanimously appeal to the Government that this is not the time for having political controversies. Kindly grant an advance and also consider the Wayanad disaster seriously. More than 500 people have died. Kindly consider it as a calamity of severe nature of Level 3 and advance payment may be allocated. … (*Interruptions*)

श्रीमती लवली आनंद (शिवहर) : माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद।

महोदय, मैं आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर बोलने के लिए उठी हूं। आपने मुझे इस विधेयक पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देती हूं।

महोदय, मैं कोसी में पैदा हुई हूं और बागमती क्षेत्र से सांसद हूं। ये दोनों ही क्षेत्र बाढ़ की विभीषिका झेलने को अभिशप्त हैं। विगत सितंबर माह के अंत में मेरे संसदीय क्षेत्र शिवहर जिले के तरियानी छपरा और सीतामढ़ी जिले के बेलसंड प्रखंड के मधुकौल एवं सौली-सिरसिया में बागमती नदी पर बांध टूटने से लाखों लोगों को भीषण त्रासदी का सामना करना पड़ा। अरबों-खरबों की फसल गई, मकानें, सड़कें, स्कूल, अस्पताल, सभी बाढ़ की तबाही की भेंट चढ़ गए।

ऐसा इसलिए हुआ, क्योंकि बीसों वर्षों से बांध की कोई मरम्मत नहीं हुई। बांध की मरम्मत अटल जी के समय में हुई थी और उससे पहले इंदिरा जी के समय में हुई थी। तब से आज तक मरम्मत के नाम पर सिर्फ विभाग और संवेदकों की मिलीभगत से लूटमार और खानापूर्ति ही होती रही है।

महोदय, इससे बहुत ज्यादा क्षति हुई है। हमने देखा कि वहां महिलाएं भूख से तड़पते बच्चों को गोद में ली हुई थीं, क्योंकि उनके घरों में पानी भर गया था, उनके घर गिर गए थे। वे भूखे बच्चे मां की छाती से चिपके हुए थे। हमारी सरकार के द्वारा काफी कुछ किया गया, लेकिन जितनी तबाही हुई, जितनी क्षति हुई, उसके सामने यह बिलकुल नगण्य है, क्योंकि तबाही बहुत भयानक थी। हम लोगों ने खुद अपने द्वारा भी बहुत कुछ किया। अगर बांध की मरम्मत हो गई होती, अगर बांध की ठोस मरम्मत रहती, उसका पक्कीकरण हो गया होता, तो इस तरह की बात नहीं होती।

सभापति महोदय, मैं आपके माध्यम से केंद्रीय जल संसाधन और आपदा मंत्री से निवेदन करती हूं कि यह वक्त का तकाज़ा है कि बागमती के दोनों तटबंधों की पूर्ण मरम्मत कर उसका पक्कीकरण किया जाए, ताकि भविष्य में लोगों को इस भीषण त्रासदी का सामना नहीं करना पड़े।

महोदय, इसके साथ ही मैं आपके माध्यम से यह भी निवेदन करती हूं कि जिस प्रकार यूपी में चार-चार रेल दावा अधिकरण हैं, लेकिन बिहार जैसे सघन आबादी वाले राज्य में एकमात्र पटना में ही है। ऐसे में इस अधिकरण की दूसरी शाखा उत्तर बिहार के समस्तीपुर जिले में खुलवाना अत्यंत

आवश्यक है, ताकि रेल दुर्घटना के शिकार उत्तर बिहार के लोगों को इस सुविधा का आसानी से लाभ मिल सके।

महोदय, यही कहकर मैं अपनी वाणी को विराम देती हूं और इस बिल का जनता दल (यूनाइटेड) की तरफ से पुरजोर समर्थन करती हूं। आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

जय हिंद।

श्री असादुद्दीन ओवैसी (हैदराबाद) : सभापति जी, मैं इस बिल की मुखालफ़त में बोलने के लिए खड़ा हूं। इस बिल में सैक्शन-5 को तरमीम करके सरकार की तरफ से बताया जा रहा है कि स्कोप, नेचर, केटेगिरी ऑफ आफिसर्स एंड एम्प्लाइज को वे खुद तखरूर कर सकते हैं।

This is just a cosmetic amendment. If you see Section 5(1), it says that the National Authority can exercise this power only with the prior approval of the Central Government. Now, this greatly undermines the purpose of the amendment. Basically, there is no decentralization.

This Bill fails to set minimum standards and conditions so as to ensure that it is not filled by bureaucrats with limited knowledge of disaster relief and mitigation. In Section 18(1), Section (c) has been added. It requires that the District Plan has to be prepared in accordance with the National and State Plans. But at the hyper-local level, the local authorities should retain the power to shape specific measures for disaster relief, and the local plan should complement the National Plan and not the other way around.

The current definition of disaster and disaster risk is very restrictive. It does not include some of the major natural disasters like heat waves and pollution. Globally, heat waves are accepted as climate-related disaster given their

ramification on ecosystem and human health. Thousands of people died in our country because of heat wave. Death due to heat wave should be included in the definition.

The Government of India has our foremost medical research institutes like ICMR. A study done by Pandey and Anamika has found that about 17 lakh deaths were attributed to air pollution in India in 2019. So, this definition of disaster should include air pollution and heat wave.

I would request the Government to examine it, and our country should have a debate on why we cannot start an academic year in mid-August. Now, climate change is a reality. As a result of climate change, heat waves, floods and heavy rainfall are happening in the month of July and August. This way, we can save human lives and economic loss as well.

Another important point is that there is always a lag in distribution of SDRF from three months to a year after the time of disaster or after the relief is announced. My request to the Government is that as an immediate measure, the SDRF amount due to the State for a year should be released at the beginning of the year as most of the calamities like heat strokes and floods happen between May and October.

The scale of finance under SDRF for relief is ridiculously low. For example, it is Rs. 60,000 per kilometre for district and rural roads. Who will make this road with Rs. 60,000? Please tell us. Even for recovery and reconstruction, the norms are kept at 50 per cent of the SSR of Government of India projects. It is Rs. 55 lakh per km for roads. Who will build it with Rs. 55 lakh? No road can be made

now. I demand that the 50 per cent clause should be removed and it should be at par with SSR of NHAI.

Now, coming to PDNA, which is taken to assess the requirement for recovery and reconstruction with assistance of NDMA, many States like Kerala, Assam, Sikkim and Himachal have not released the funds under PDNA, and because of not releasing under the PDNA they cannot go to multi-lending agencies like the World Bank. The norms for releasing funds allocated under the SDRF as per the 15th Finance Commission is 70 per cent weightage for previous expenditure and only 15 per cent for area and population. Now, in my State of Telangana, the previous Government had not utilised their amount and Rs. 1,300 crore is outstanding. Now, because of not utilizing it, my present Chief Minister, Shri Revanth Reddy is being penalized. So, I would request this Government at the Centre that Governments should not be penalised if the funds are not spent by the previous Governments. I demand that this 70 per cent should be reduced to 15 per cent and more emphasis should be on the actual incidents of calamities.

I would like to remind the Government that this FRBM limit of three per cent is there. Let 0.5 per cent be earmarked for natural disasters. Climate change is a reality. So, 0.5 per cent should be earmarked in the FRBM so that the State Governments can go to multi-lending agencies like the World Bank.

Hon. Minister, Mr. Bandi Sanjay Kumar is sitting over here. In my State, in August-September, 2023, we had floods and huge rainfall where Rs. 10,000 crore has been the loss. There were Rs. 2,300 crore worth of damages to roads alone.

Still now, the Government is not releasing the money. Districts like Mahabubabad, Suryapet, Khammam and Warangal have suffered huge losses.

There has been human loss, cattle loss, and property loss, especially of Dalit community.

माननीय सभापति : कृपया अपना भाषण समाप्त करें।

SHRI ASADUDDIN OWAISI: On behalf of Telangana, let Mr. Bandi Sanjay pursue the request made by hon. Chief Minister, Shri Revanth Reddy.

Lastly, regarding vacancies in NDRF, there are 14,197 personnel in service against the sanctioned strength of 18,557. Why are you not able to stop mudslides and floods which are happening in Himachal Pradesh, Kerala and Bihar? What are you doing? The NDRF fund is Rs. 1,600 crore. Is Rs. 1,600 crore enough? Why do you not increase it to Rs. 10,000 crore if money is not an issue for you? Therefore, I oppose this Bill.

***SHRI SANJAY UTTAMRAO DESHMUKH (YAVATMAL-WASHIM):** Hon'ble Chairperson, thank you. Today, I rise to discuss the Disaster Management (Amendment) Bill, 2024. I would like to draw the attention of this House towards the calamity faced by the farmers of Maharashtra State. During July to August, around 25 districts lashed by heavy rains and due to this natural calamity 1,70,000 hectares of cultivated land got badly affected and the crops like soyabean and cotton mainly.

* English translation of the speech originally delivered in Marathi.

The situation in Vidarbha and Marathwada regions is really alarming. Around 97,652 hectares of land and the standing crops are completely destroyed in Vidarbha.

The farmers of Maharashtra sowed soyabean on 50 lakh hectares of land this year but due to heavy rainfall in the months of July and August, 2024 when the crops were about to bear the fruits, the crop got totally devastated.

I would like to share about the drastic condition in Yavatmal district. Due to the flood like situation, the standing crops on thousands of hectares of land got washed away completely and 7 persons and 46 cattle also died. Around 415 pucca houses also got damaged.

In Washim district, during February to September, the standing crops on thousands of acres of land got fully damaged due to heavy rains. Around 78,457 farmers got affected. During flood, 7 people and 50 cattle drowned in flood water.

18.18 hrs (Hon. Speaker *in the Chair*)

Sir, even after facing such a hardship, no significant help has been provided to the distressed famers yet. No assistance has been given to repair the damaged houses. So, the people and farmers have a little hope for any kind of relief from the Government.

Hundreds of shops and houses got affected due to water logging in Sandwa, Mandwa, Ghansal, Karla, Pusad, Digras in Yavatmal. Very fertile black soil is also washed away from farms.

This Disaster Management (Amendment) Bill is very important but we need to consider a few points. The locals should be included in decision making process

because it can work effectively only after recognizing the local needs. To carry out an effective disaster management, we need equipment and manpower. We should focus on desilting of rivers and nallas as it would help free flow of water. It would also help to avert the possible losses of lives and properties.

I would like to request the Government to deploy at least two battalions of NDRF in each district of Maharashtra and also to provide necessary relief and assistance to the affected people.

With these words, I support this Bill.

माननीय अध्यक्ष : श्री चन्द्र शेखर जी।

घड़ी का और समय का ध्यान रखिए। साढ़े छ: बजे मंत्री जी के जवाब का समय है।

एडवोकेट चन्द्र शेखर (नगीना) : माननीय अध्यक्ष जी, मैं आपके एक-एक शब्द की वैल्यू समझता हूं। अगर आप कहेंगे तो मैं बैठ जाऊंगा।

माननीय अध्यक्ष : नहीं, नहीं, आप बोलिए। आपको बोलने के लिए देश की जनता ने भेजा है।

एडवोकेट चन्द्र शेखर : अध्यक्ष जी, हम आपदा प्रबंधन संशोधन विधेयक पर विचार कर रहे हैं, जिसमें मूल अधिनियम की 79 धाराओं में से 51 धाराओं में संशोधन का प्रस्ताव है।

हालांकि ये संशोधन आवश्यक हो सकते हैं, परंतु यह तरीका कुछ जटिल हो सकता है, खासकर नए सदस्यगण के लिए, मेरे जैसे के लिए, जिन्हें मूल अधिनियम और संशोधन विधेयक दोनों का अध्ययन करना पड़ता है। इससे विधेयक की समझ में कठिनाई हो सकती है और विधायी प्रक्रिया में जटिलता आ सकती है। इस संदर्भ में मेरा सुझाव है कि यदि संशोधन विधेयक के माध्यम से हम मूल अधिनियम को ही प्रतिस्थापित करके एक नया विधेयक प्रस्तुत करें, तो यह न केवल विधेयक को अधिक स्पष्ट और समझने में आसान बनाएगा, बल्कि लेजिस्लेटिव ड्राफ्टिंग प्रक्रिया को भी सरल करेगा।

वर्तमान में, संविधान की सातवीं अनुसूची में इसकी स्पष्ट एंट्री का उल्लेख नहीं किया गया है। मंत्रीजी कृपया यह बताने का कष्ट करें की वर्तमान विधेयक संविधान की सातवीं अनुसूची की किस एंट्री में कवर होता है। यह प्रश्न इसलिए महत्वपूर्ण है क्योंकि यदि हम इसे संविधान की सातवीं अनुसूची में स्पष्ट रूप से दर्ज करते, तो यह विधेयक लाने का आधार और संसद की विधायी शक्ति को स्पष्ट रूप से मान्यता मिलती। इसके बिना यह विधेयक संविधान के तहत अपनी पूरी वैधता का दावा नहीं कर सकता है, जिससे इसके लागू होने में अस्पष्टता उत्पन्न हो सकती है।

इसलिए मेरा सुझाव है कि भविष्य में इस प्रकार के विधेयक लाते समय, संविधान की सातवीं अनुसूची में 'आपदा प्रबंधन' के लिए एक स्पष्ट प्रविष्टि जोड़ी जाए, ताकि संसद की विधायी शक्तियां स्पष्ट रहे और विधेयक का औचित्य पूरी तरह से स्थापित हो सके।

महोदय, मेरा लीक प्रश्न केंद्र सरकार द्वारा राज्यों को आपदा के समय धनराशि और अन्य सहायता प्रदान करने के तरीके से संबंधित है। हम सभी जानते हैं कि जब भी कोई आपदा आती है, केंद्र सरकार विभिन्न राज्यों को राहत देने के लिए धनराशि और सामग्रियाँ भेजती है। हालांकि, यह देखा गया है कि कभी-कभी सरकारें अपनी पार्टी शासित राज्यों को प्राथमिकता देती हैं, जबकि विपक्षी दलों द्वारा शासित राज्यों को धनराशि कम, विलंब और भेदभावपूर्ण तरीके से दी जाती है। इस भेदभाव के कारण राजनीतिक विवाद और आरोप-प्रत्यारोप उत्पन्न होते हैं। विशेषकर जब आपदा की स्थिति गंभीर होती है तो यह भेदभाव और देरी राज्यों के लिए और अधिक संकटपूर्ण हो सकता है। इसलिए मेरा सुझाव है कि इस विधेयक में एक स्पष्ट प्रावधान होना चाहिए, जिसमें यह सुनिश्चित किया जाए कि सभी राज्यों को आपदा सहायता समान रूप से और समान मानकों के आधार पर दी जाए। यदि प्रारंभिक सहायता प्रदान की जाती है तो यह सभी राज्यों के लिए समान हो और किसी भी राज्य को भेदभाव का शिकार न होना पड़े।

साथ-साथ, विधेयक में ये प्रावधान है कि आपदा डाटाबेस के साथ अगर Artificial Intelligence, Remote sensing और डाटा एनालिटिक्स जैसी टेकनोलॉजी का इस्तेमाल कर डाटाबेस की उपयोगिता बढ़ा सकते हैं। ऐसा प्रावधान भी विधेयक में हो।

सरकार एनडीएमए में जो अपना स्पेशलिस्ट स्टाफ रखेगी क्या इन नियुक्तियों में एससी, एसटी, और ओबीसी को आरक्षण का प्रावधान दिया जाएगा?

क्या ये बल सिर्फ मैनपावर होंगे या आवश्यक राहत सामग्री एवं उपकरणों से भी लेस होंगे? इन बलों को वितीय संसाधन भी देने होंगे, जिससे ये प्रभावी ढंग से कार्य कर सके।

आपदा प्रबंधन नीति डिजाइनिंग में पूर्व चेतावनी प्रणालियों के उन्नयन को शामिल करके पूर्व चेतावनी प्रणालियों को प्राथमिकता दी जानी चाहिए।

महोदय, आपदा प्रतिक्रिया कोष में ऐसे प्रावधान होने चाहिए कि आपदा होने के 24 घंटे में ही प्रभावित राज्य/जिला प्रशासन को एक निश्चित प्रारम्भिक जारी हो सके। जापान जैसे देशों की तरह 72 घंटे की महत्वपूर्ण प्रतिक्रिया योजना को लागू करना चाहिए, ताकि समय पर बचाव कार्य और कुशल समन्वय सुनिश्चित हो सके।

जनता और एनजीओ को भी एक्ट के तहत बनी सभी एजेंसीज के साथ मिलकर काम करने की योजना पर बल दिया जाना चाहिए था। किन्तु संशोधन विधेयक में ऐसा कोई प्रावधान नहीं दिखता जो की आपदा के समय नागरिकों, एनजीाओ और सामजिक संगठनों के रोल को भी सुनिश्चित करे। आपदा राहत को नागरिकों के लीगल राईट बनाने पर जोर दिया जाना चाहिए।

अध्यक्ष जी, सबसे महत्वपूर्ण यह है कि आपदाओं में अपने प्रियजनों और संपत्ति को खोने वाले व्यक्तियों के मानसिक स्वास्थ्य को सहायता प्रदान करने के लिए मनोवैज्ञानिक पुनर्वास कार्यक्रमों को आपदा प्रबंधन नीतियों में एकीकृत करने की आवश्यता है।

महोदय, वायु प्रदूषण भी एक तरह का डिज़ास्टर है। दिल्ली और एनसीआर के तमाम क्षेत्रों में बुरे हालात हैं। हवा ज़हरीली हो गई है। मेट्रो सिटीज़ में सभी जगह यह हाल है। इसको भी इसमें जोड़ा जाना चाहिए। लोगों का जीवन कीमती है। लोग जब सुरक्षित ही नहीं रहेंगे तो फिर कैसा जीवन?

सर, मैं नगीना लोक सभा क्षेत्र से आता हूँ। किसानों को हर बार बाढ़ के कारण नुकसान होता है। जब वे सरकारी दफ्तरों में जाते हैं, तो अधिकारी धमका कर उनको वापस भेज देते हैं। उनको कोई

मुआवज़ा नहीं मिलता है। मुआवज़े के नाम पर खानापूर्ति होती है। सभी लोगों में इस बात की चिंता है।

इसलिए मैं माननीय मंत्री जी से मांग करूंगा कि जो मांगे हमने इसमें रखी हैं, अगर उनको जोड़ दिया जाए, तो इसका फायदा आम जनता, किसानों और सभी उन वर्गों को मिलेगा, जिनके लिए हम सोचते हैं।

सर, भारत बड़ा देश है, बड़ा भू-भाग है। कहीं बाढ़ है, कहीं अग्नि है, कहीं रेत की समस्या है। तमाम तरह की मुसिबतें यहां हैं। तो मैं आपके माध्यम से सरकार से मांग करता हूँ कि इस विधेयक को और मज़बूत करें, जिससे इसका लाभ जनता को मिले।

माननीय अध्यक्ष जी, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

माननीय अध्यक्ष : माननीय सदस्यगण, चन्द्र शेखर जी नए सदस्य हैं, लेकिन उन्होंने विधेयक पर बहुत अच्छा बोला है। पड़ोस वाले भी समझ लो। यहां पर आप जैसे लोगों के अनुभव का लाभ इनको मिलता है। परंतु आप थोड़ा अनुभव इनको ठीक दीजिए।

श्री उमेश पटेल।

श्री उमेषभाई बाबूभाई पटेल (दमन और दीव) : माननीय अध्यक्ष महोदय, मैं आपदा प्रबंधन (संशोधन) विधेयक, 2024 का समर्थन करने के लिए सदन में खड़ा हुआ हूं, जो आपदा प्रबंधन अधिनियम 2005 में संशोधन करना चाहता है। पिछले कुछ वर्षों में आपदाओं से निपटने के लिए वैश्विक स्तर पर ध्यान दिया जा रहा है। आपदा के बाद नुकसान के प्रभावी निगरानी और ऐसे घटनाओं के रोकथाम में स्थानांतरित हो गया है। यह मनुष्य और सामाग्री को समान रूप से भारी नुकसान पहुंचाता है। इन आपदाओं का प्रभाव हमेशा सभी समुदायों पर नहीं होता है। कुछ प्राकृतिक और मानव प्रेरित कमजोरियों के संयोजन के कारण असमान्य रूप से प्रभावित होते हैं। भारतीय मुख्य भूमि दुनिया की लंबी तट रेखाओं में से एक है, जिसकी लंबाई 7,516 किलोमीटर है। इस समुद्रतट का लगभग 2,800 किलोमीटर हिस्सा अरब सागर के साथ लगता है। भारत में पाँच राज्यों और दो

केंद्रशासित प्रदेश अरब सागर के साथ एक सीमा साझा करते हैं। इसमें मेरा संसदीय क्षेत्र दमन और दीव भी शामिल है।

महोदय, मेरे संसदीय क्षेत्र की आबादी का एक बड़ा प्रतिशत आजीविका के लिए मछली पकड़ने पर निर्भर है। उनमें से अधिकांश छोटे स्तर के मछुआरे हैं, जिनके पास बहुत ही कम परिसंपत्ति है। प्रतिकूल जलवायु घटना की स्थिति में उनके ट्रॉलर, नौकाओं, मछली पकड़ने के जाल बह जाने या मरम्मत से परे क्षतिग्रस्त होने की संभावना होती है। इन घटनाओं का दीर्घकालिक प्रभाव शायद अधिक चिंताजनक है। इनमें से अधिकांश आजीविका के नुकसान से कभी उबर नहीं सकते हैं।

महोदय, आखिरी में जब तौकते तूफान आया था और हमारे प्रदेश के दीव में इस तौकते तूफान की वजह से मछुआरों को भारी नुकसान पहुंचा था। अभी तक उन मछुआरों के नुकसान की भरपाई प्रशासन की ओर से नहीं हुई है। इसके चलते प्रदेश के मछुआरे अभी भी उस नुकसान से उबर नहीं पाए हैं। मैं इस सभा के सम्मानित सदस्यों के समक्ष एक विषय पर प्रकाश डालना चाहता हूं।

महोदय, भारतीय मौसम विज्ञान विभाग ने दमन और दीव को चक्रवात जोखिमों के लिए अत्यधिक संवेदनशील जिलों में वर्गीकृत किया है। लेकिन, इस संघ राज्य क्षेत्र में कोई निगरानी केंद्र नहीं है। इसके साथ ही दमन और दीव में या इसके आसपास के क्षेत्र में राष्ट्रीय आपदा प्रतिक्रिया बल की कोई ईकाई नहीं है। हमें यह समझने की जरुरत है कि मेरे अपने संसदीय क्षेत्र सहित कुछ स्थानों का परिदृश्य ऐसा है कि यदि प्रतिकूल जलवायु घटनाओं के कारण कुछ पुल और सड़कें अनुपयोगी हो जाती हैं तो पूरा क्षेत्र पड़ोसी जिलों से दुर्गम हो सकता है। ऐसी स्थिति में राहत और पुनर्वास के प्रयासों को गंभीर रूप से विफल किया जा सकता है। इसलिए, यह सुनिश्चित करना अत्यंत महत्वपूर्ण है कि आपदा राहत कर्मियों को भेजा जा सकें ताकि लोगों की जान-माल बचाया जा सके।

महोदय, मैं केंद्र सरकार से दमन और दीव में एक-एक निगरानी स्टेशन और एक-एक एनडीआरएफ इकाई स्थापित करने का आग्रह करता हूं।

महोदय, मैं एक और बात भी कहना चाहता हूं। दमन और दीव मेरा संसदीय क्षेत्र है और वहां मेरा निवास स्थान भी है। वहां पर दमन गंगा नदी आई हुई है। अब वह काफी प्रदूषित हो चुकी है। अगर आप गूगल मैप से देखेंगे तो यह नदी पूरी तरह से काली दिखती है।... (व्यवधान)

महोदय, अब मैं समाप्ति की तरफ आ रहा हूं। मैं आपके माध्यम से निवेदन करना चाहता हूं कि वापी, गुजरात से जो केमिकल वाला पानी हमारे यहां के दरिया और समुद्र में छोड़ा जाता है, उसे बंद कराया जाए। इसके साथ ही मैं इस बिल का समर्थन करता हूं। धन्यवाद।

डॉ. इन्द्रा हांग सुब्बा (सिक्किम) : धन्यवाद, अध्यक्ष महोदय। डिजास्टर मैनेजमेंट (अमेंडमेंट) बिल 2024 का समर्थन करते हुए और आपकी अनुमति लेते हुए मैं यहां एक-दो बात रखना चाहता हूं।

महोदय, मैं सिक्किम को रिप्रेजेंट करता हूं। सिक्किम हमेशा से ही अच्छे इश्यूज और कॉज के लिए न्यूज में आया है। लेकिन, रिसेन्ट्ली अक्टूबर, 2023 में तीस्ता में जो फ्लैश फ्लड हुआ, उसकी वजह से भी सिक्किम न्यूज में आया। सिक्किम इन आपदाओं से लड़ते हुए आगे बढ़ा है। वर्ष 2011 में अर्थक्वेक और लैंडस्लाइड हुआ था। Sikkim is well-known for these disasters. इस डिजास्टर मैनेजमेंट में जो अमेंडमेंट लाया गया है, मुझे लगता है कि यह बहुत ही टाइमली अमेंडमेंट है। इसमें डिसेन्ट्रलाइज करने की कोशिश की गई है। This is a very welcome move. इसलिए, हम इस बिल का समर्थन भी करते हैं। इस अमेंडमेंट में जो डिजास्टर मैनेजमेंट प्लान लाया गया है, इसमें एनडीएमए और एसडीएमए दोनों को मैनडेट किया गया है। मुझे लगता है कि स्टेट का जो मैनेजमेंट अथॉरिटी है, उसको ज्यादा मैनडेट देनी चाहिए।

India is such a diverse country. इसमें बहुत से जियोग्राफिकल एरियाज़ हैं और सबका अपना-अपना डिजास्टर एक्सपीरियंस है। इसमें विशेषकर लोकल रिप्रेजेंटेटिव्स को, विधायक को, माननीय पंचायतगण को, जिला पंचायतगण को डिसीजन मेकिंग बॉडी में कहीं न कहीं इंक्लूड करना चाहिए।

तीस्ता फ्लड के एक्सपीरियंस से हमने देखा कि विभिन्न रूरल एरियाज़ में डिजास्टर हुआ, अर्बन एरिया में भी डिजास्टर हुआ, तो जो इस बिल में अर्बन डिजास्टर मैनेजमेंट अथॉरिटी लाने का

डिसीजन लिया है, this is a very welcome step. इसको और अच्छे से इंप्लीमेंट करने के लिए विभिन्न जियोग्राफिकल एरियाज़ को भी कंसीडर करना चाहिए। We have coastal areas. We also have mountainous areas. गंगटोक, शिमला, दार्जिलिंग, ये सब मांउटेनियस एरियाज़ में आते हैं। इनकी अपनी यूनीक प्रॉब्लम्स होती हैं। ऐसे ही प्लेन एरिया के बड़े-बड़े शहर, जैसे दिल्ली हो, पुणे, इन सबकी अपनी-अपनी प्रॉब्लम्स हैं। इसको भी अगर ध्यान में रखा जाए तो अच्छा रहेगा।

स्टेट डिजास्टर रेस्पांस फोर्स बनाने का जो डिसीजन लिया गया है, यह बहुत पहले होना चाहिए था। हम यह नहीं कहते हैं कि एनडीआरएफ की टीम ने काम नहीं किया, लेकिन जब डिफरेंट जियोग्राफिकल लोकेशन में इस तरह का डिजास्टर होता है तो एनडीआरएफ का उस स्पेशलाइजेशन में काम करने का कई जगहों पर एक्सपीरियंस नहीं रहता।

एसडीआरएफ जो बनेगा, उसे अगर जियोग्राफी स्पेसिफिक स्पेशलाइजेशन में ट्रेंड किया जाए तो मुझे लगता है कि डिजास्टर मिटिगेशन में एफीशिएंसी और भी ज्यादा आएगी और इंप्लीमेंटेशन के टाइम में इसको याद रखना बहुत ही जरूरी होगा।

अध्यक्ष महोदय, डेटा बेस बनाने का जो प्रावधान इस बिल में लाया गया है, यह बहुत ही इंपोर्टेंट है, because climate change is a reality now. क्लाइमेट चेंज का एडवर्स इफेक्ट हम अब देखने और एक्सपीरियंस करने लगे हैं। If we have a proper database, then we will be able to mitigate it. इसमें मेरा छोटा सा सुझाव है कि डेटा बेस रखने के लिए नेशनल लेवल में मैनडेट किया गया है, एनडीएमए, एसडीएमए को मैनडेट किया गया है। इसके साथ-साथ, ऑटोनामस इंस्टीट्यूशन्स जो विभिन्न जगहों पर हैं, यूनिवर्सिटीज़ हैं, आईआईटीज़ हैं, एनआईटीज़ हैं, ऐसे विभिन्न इंस्टीट्यूशन्स को भी मैनडेट कर देना चाहिए। जब इसका एनालिसिस हो, तब केवल गवर्नमेंट के डेटा को ही न लेकर, ऐसे ऑटोनामस इंस्टीट्यूशन के डेटा को साथ में लेकर एनालिसिस किया जाए तो यह सेल्फ करेक्टिंग मेजर हो जाएगा। This will actually help कि मिटिगेशन प्रोसेस और भी एफीशिएंट तरीके से लाया जाए।

अध्यक्ष महोदय, हमें केवल डिजास्टर मिटिगेशन को ही न सोचकर प्रिवेंटिव मेजर्स में भी जाना है। क्लाइमेट चेंज की वजह से जो ग्लोबल वार्मिंग हुई है, उसकी वजह से ग्लेशियल लेक्स बहुत ज्यादा बढ़ गई हैं। इसकी वजह से पहाड़ी इलाकों में अभी भी बहुत खतरा बना हुआ है। इसको भी मिटिगेट करने के लिए कुछ न कुछ प्रावधान करना चाहिए। अगर इसका ठीक से मिटिगेशन नहीं हुआ तो केवल हिमालयन रीजन में ही नहीं, इसकी वजह से बिहार, असम, नार्थ-इंडियन प्लेन्स जितने हैं, वहां भी फ्लडिंग होने के चांस और बढ़ जाएंगे। हम इसका मिटिगेशन करते रह जाएंगे। हम अगर प्रिवेंटिव मेजर में जाएंगे तो यह और भी अच्छा होगा।

श्री विशालदादा प्रकाशबापू पाटील (सांगली) : अध्यक्ष महोदय, आपने मुझे आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर बोलने का मौका दिया, इसके लिए धन्यवाद। मेरा राज्य महाराष्ट्र, खासकर मेरा निर्वाचन क्षेत्र सांगली लगातार आपदा से जूझ रहा है, चाहे बाढ़ हो, अकाल हो या अतिवृष्टि से होने वाला नुकसान हो। हम इस विधेयक की तरफ बहुत आशा की दृष्टि से देख रहे थे कि इसमें बहुत कुछ होगा, लेकिन दुर्भाग्य से बताना चाहता हूं कि इस विधेयक से थोड़ी निराशा हुई। 'The devil lies in the detail'. इस बिल को देखा जाए तो केंद्र सरकार चाहती है कि सारे राज्य हमेशा केंद्र शासन के सामने हाथ फैलाते रहें। क्लॉज 37 में कंपंसैशन या मुआवजा शब्द निकालकर क्या पीड़ितों का अधिकार निकालने की कोशिश हो रही है, क्या आप बता सकते हैं?

स्टेटमेंट्स, ऑब्जेक्शन और रीजन में कहा कि सरकार मुआवजा नहीं सिर्फ राहत देती है। क्या जिम्मेदारी झटकने की कोशिश सरकार की ओर से हो रही है। मेरे निर्वाचन क्षेत्र में बाढ़ के कारण नाव से बाहर निकलने में नाव पलट गई जिसके कारण 17 लोगों की मौत हुई। इन 17 लोगों के परिवार को आप क्या राहत दोगे? उन्हें मुआवजा की जरूरत है, क्या मुआवजा देना सरकार का काम नहीं है। अतिवृष्टि के कारण, बादल फटने के कारण बहुत लोगों की फसलों का नुकसान हुआ है। क्या उनको मुआवजा देना सरकार की जिम्मेदारी नहीं है? गाय और भैंस, जिन पर हम जीते हैं, नदी की बाढ़ उसको बहा कर ले गई। क्या उनको मुआवजा देना सरकार अपनी जिम्मेदारी नहीं समझती है। सुप्रीम कोर्ट ने कहा कि Disaster fund disbursement cannot be discretionary. But this Bill

further centralizes an already heavily centralized disaster management system. while I appreciate आपने अर्बन डिजास्टर मैनेजमेंट अथॉरिटी की स्थापना की। यह आपने बहुत अच्छा कदम उठाया। इस बिल में जो बाढ़ का कारण है, इंटर स्टेट डैम में फर्क होता है, इंटर स्टेट डैम का कंट्रोल भी इस बिल में लाते तो बहुत सुविधा हो जाती। कुछ इन्फ्रास्ट्रक्चर क्रिएट करते, जहां ज्यादा बाढ़ आती है, ज्यादा नुकसान होता है, वहां एसडीआरएफ, एनडीआरएफ के जल्दी आने के लिए रेलवे स्टेशन हों, एयरपोर्ट हों। सांगली में आज भी एयरपोर्ट का निर्माण नहीं हो पाया है। कई माननीय सदस्यों ने बताया, Prevention is better than cure. पन्द्रहवें फाइनेंस कमीशन में बताया गया है कि कम से कम 10 फीसदी निधि राज्य शासन को डिजास्टर के लिए रखना चाहिए। ये कॉमन पूल का पैसा है, कॉमन पूल का पैसा अगर आज यह हो जाता है तो बहुत फायदा हो जाता। मराठी में एक कहावत है, बैल गेला नि झोपा केला, मर जाने के बाद अपना इलाज कर रहे हैं, मरे हुए आदमी को सीपीआर देने की कोशिश कर रहे हैं।

एनडीएमए को एक अलग डिपार्टमेंट का स्टेट्स दे देते तो शायद बहुत अच्छा हो जाता। एनडीएमए को हप्ते में सात दिन काम करने की बहुत जरूरत है। अगर एक वाइस चेयरमैन का पद निर्माण हो जाता तो वहां पर स्वतंत्र लीडरशिप का निर्माण कर सकते थे। एनडीएमए में चार सदस्य ही काम करते हैं, पहले छह-सात सदस्य काम करते थे। एनडीएमए में फाइनेन्शियल एडमिनिस्ट्रेटिव पावर यहां नहीं दिख रही है।

अंत में, मैं यही कहना चाहूंगा कि इस बिल को रि-विजिट किया जाए। डिजास्टर मैनेजमेंट के लिए जो फ्रेमवर्क तैयार किया जाएगा, वह प्रो-एक्टिव हो, वह रिएक्टिव न हो, लोकल बॉडी और स्टेट को इम्पावरड किया जाए। धन्यवाद।

ADV. DEAN KURIAKOSE (IDUKKI): Thank you Sir for giving me this opportunity.

Sir, this is an important legislation. So many senior Members have also mentioned about the matter related to climate change. Climate change is the major concern nowadays we are facing.

Sir, we cannot predict where cloud burst is happening, what is the impact of that. We witnessed it on several occasions. And about the precautionary measures and the crisis management, in the part of the disaster management, there is a definite fault.

In Wayanad, if you could have evacuated more than 3000 people before the disaster, everybody would have been saved. That is the reality. So, in that part, inter-departmental coordination is very much beneficial. For that purpose, we have to face the disaster management. For my first submission here disaster management should have been formed as a full-fledged department. This department should function on 24x7 basis from top to bottom level.

Sir, in my district, I had an experience. My district Idukki is a disaster-prone area but even now, there is no deputy collector appointed. That is another disaster thing we are facing now.

So, inter-departmental coordination and disaster management system should be formed as a special department. That is my first point.

In this legislation, Clause 23 is about the creation of urban disaster management. Everybody has mentioned about it. Creation of urban disaster management authority will be a bureaucratic hurdle. It will be a clash between the disaster management authority and the other management authorities. I think the Government will take note of it.

My second point is about Clause 26. It seeks to insert a new section about a State disaster response force and there is no provision for funding. How will it run? Everybody has submitted their anxieties about that thing.

My third point is that Clauses 30, 31 and 32 continuously emphasise on the creation of urban authority. There is no mention of creating any rural authority. Major disasters are happening in rural areas. Where is Mundakkai? Where is Chooralmala? They are in rural areas. So, our panchayats and block panchayats must be equipped fully.

This Government is not at all bothered about the rural areas. That is why we, Kerala MPs, held a meeting with the hon. Home Minister. But nothing has been provided by the Central Government to Wayanad people. Our local self-Governments should be equipped for disaster management and for funding also … (*Interruptions*) Sir, I am concluding.

माननीय अध्यक्ष: आपको तीन मिनट का समय दे चुके हैं।

… (व्यवधान)

ADV. DEAN KURIAKOSE: There is a provision about threatening disaster.

माननीय अध्यक्ष: क्या आप 15 सैकिंड में कन्कलूड कर रहे हैं?

… (व्यवधान)

ADV. DEAN KURIAKOSE: Sir, just one minute. Mullaperiyar dam is in my constituency. I want to know whether the dam burst comes under the provision of threatening disaster or not. The Government has to give the answer. If anything happens to the Mullaperiyar dam, lakhs and lakhs of people will be the victims … (*Interruptions*) So, we want a clear-cut definition of threatening disaster.

माननीय अध्यक्ष: श्री आनंद भदौरिया।

… (व्यवधान)

श्री आनंद भदौरिया (धौरहरा) : माननीय अध्यक्ष जी, मैं इस सदन के माध्यम से आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर अपनी गहरी आपत्तियां और वाजिब चिंताएं प्रकट करना चाहता हूं।

मैं सरकार का धन्यवाद देता हूं कि वह ऐसे गंभीर विषय पर, जलवायु परिवर्तन और मानव निर्मित आपदाओं के बढ़ते दुष्प्रभाव के कारण आपदा प्रबंधन जैसे विधेयक पर संशोधन लेकर आई है। अगर तमाम लोगों के, आईआईटीयन्स के, विश्वविद्यालय के प्रोफेसर्स, ग्रामीण क्षेत्र में रहने वाली जनता के और जनप्रतिनिधियों के सुझाव लिए गए होते तो शायद यह अमेंडमेंट और ज्यादा बेहतर होता।

माननीय अध्यक्ष: माननीय सदस्य, आपको कैसे पता कि सुझाव नहीं लिए, सबसे सुझाव लिए हैं। इसके बारे में माननीय मंत्री जी बताएंगे।

… (व्यवधान)

श्री आनंद भदौरिया : महोदय, माननीय मंत्री जी उत्तर में बताएंगे तो ज्यादा अच्छा होगा।

आपदा प्रबंधन अधिनियम, 2005 में संशोधन के पश्चात् क्लाज़ 23 में सब-सैक्शन 2 लाया जा रहा है, इसके तहत एनडीएमए और एसडीएमए स्टेट एग्जीक्यूटिव कमेटी के स्थान पर डिजास्टर मैनेजमेंट प्लान तैयार करेगी। यह कहीं न कहीं फेडरल स्ट्रक्चर पर हमला होगा और जो राय आनी चाहिए थी, वह नहीं आ पाएगी।

दूसरा इश्यू है कि अर्बन डिजास्टर मैनेजमेंट अथॉरिटी का गठन हो रहा है जो नगर निगम आयुक्त के अंडर काम करेगी और डीएम वाइस चेयरमैन होंगे। अब सवाल यह है कि पहले से कमजोर एसडीएमए को और कमजोर किया जा रहा है और इस तरह एसडीएमए केवल रूरल एरिया की अथॉरिटी बनकर रह जाएगी। अगर हम उत्तर प्रदेश के संदर्भ में बात करें तो महानगरों में नगर निगम अलग प्लान तैयार करेगी और एसडीएमए अलग प्लान तैयार करेगी, इसमें कहीं न कहीं कोलेप्स होगा इसलिए हम इसके गठन का विरोध करते हैं।

अध्यक्ष जी, विकसित देशों में एक रुपये में से 80 पैसे प्री-डिजास्टर पर खर्च होता है लेकिन हमारे यहां पोस्ट डिजास्टर पर 80 पैसे खर्च होते हैं और इसे आपदा आने के बाद मुआवजा राशि

बांटने में खर्च करते हैं। क्या हमें प्री-डिजास्टर पर और ज्यादा ध्यान देने की जरूरत नहीं है? मैं इस तरफ सरकार का ध्यान आकर्षित करना चाहता हूं। इसके साथ ही मैं एनडीएमए और एसडीएमए में आईआईटीएन्स को, विश्वविद्यालय और जन प्रतिनिधियों को शामिल करने की मांग करता हूं।

अध्यक्ष जी, साथ ही साथ इस एक्ट के द्वारा आपदा प्रबंधन को लेकर क्या हम आपदा रहित प्रदेश प्रदेश बनाने की तरफ आगे नहीं बढ़ सकते हैं? उदाहरण के लिए उत्तर प्रदेश में सुनामी नहीं आती है, भूस्खलन नहीं होता है, पहाड़ नहीं गिरते हैं, इसलिए मेरी प्रार्थना है कि बाढ़ उत्तर प्रदेश की बड़ी समस्या है। ग्रामीण इलाकों में आग लगना भी उत्तर प्रदेश की एक समस्या है। क्या फायर ब्रिगेड टीम सही समय पर पहुंचती है? जब पूरा का पूरा आशियाना उजड़ जाता है, तब फायर ब्रिगेड पहुंचती है। क्या समय कम करने पर हमें ध्यान नहीं देना चाहिए? हमें पता है कि हर साल बाढ़ कब आती है, इसलिए बाढ़ आने से पहले हमें पूरी तैयारी करनी चाहिए, बांध बनाने चाहिए, बाढ़ का स्थायी हल निकालना चाहिए, जिससे हमारे धौरहरा लोक सभा क्षेत्र के प्रभावित इलाकों में बाढ़ की रोकथाम की जा सके।

महोदय, अंत में मैं एक गीत सुनाना चाहता हूं।

माननीय अध्यक्ष : क्या आप कवि हैं? यहां कवि सम्मलेन नहीं हो रहा है।

श्री आनंद भदौरिया : हुजूर आते आते बहुत देर कर दी।

मसीहा मेरे तुमने बीमार-ए-गम की,

दवा लाते-लाते बहुत देर कर दी।

अत: पूरा इंतजाम करिए। प्री-डिजास्टर पर ज्यादा काम करिए।

धन्यवाद।

श्री बृजमोहन अग्रवाल (रायपुर) : माननीय अध्यक्ष जी, मैं वर्ष 2005 के इस आपदा संशोधन विधेयक का समर्थन करता हूं और माननीय प्रधान मंत्री जी, गृह मंत्री जी, श्री नित्यानंद जी को धन्यवाद देता हूं कि वर्ष 2005 के बाद आज 19 साल बाद एक ऐसा संशोधन विधेयक आया है, जो संशोधन विधेयक पूरे देश की आपदाओं के बारे में चिंता कर रहा है, मानव जनित आपदाओं के बारे में चिंता कर रहा है,

दंगा-फसाद के बारे में चिंता कर रहा है, पहाड़ी राज्यों के बारे में चिंता कर रहा है। इस विधेयक की 40 धाराओं में संशोधन किया गया है। इस विधेयक की दो धाराओं का लोपन किया गया है। इस विधेयक की 4 धाराओं की जगह नई धारा लाई गई है। मैं कहना चाहता हूं कि इस सदन में भी एक आपदा प्रबंधन विभाग बनना चाहिए। पिछले सात दिनों से ये इस सदन को चलने नहीं दे रहे हैं।

माननीय अध्यक्ष : आप कृपया विधेयक पर बोलें। यहां की आपदा को मैं देख लूंगा।

… (व्यवधान)

श्री बृजमोहन अग्रवाल : सर, मैं आपदा प्रबंधन पर बोलने के लिए मैं सात दिनों से इंतजार कर रहा था। 7 दिन बाद नंबर आया है।

माननीय अध्यक्ष : यह जिम्मा मेरा है।

श्री बृजमोहन अग्रवाल : माननीय अध्यक्ष जी, आखिर विरोध किस बात का है? सिर्फ इनकी धाराओं में संशोधन किया गया है, तो राज्यों को, जिलों को पावर देने के लिए किया गया है। मैं शहर से आता हूं। शहर का विकास प्राधिकरण बन रहा है, क्योंकि शहर की समस्याएं अलग होती हैं। शहर में डिजास्टर अलग प्रकार का होता है। वहां दंगे-फसाद होते हैं, आग लगती है। उसके बारे में पहली बार शहरी विकास प्राधिकरण, राष्ट्रीय विकास प्राधिकरण होगा। उसके बाद राज्य प्राधिकरण, उसके बाद जिला प्राधिकरण होगा, उसके बाद नगरीय प्राधिकरण होगा। इन चार प्राधिकरणों को पूरी सहायता देने का काम केंद्रीय प्राधिकरण करेगा। आपदा मोचन निधि होगी। यह निधि केंद्र, राज्य, जिलों व नगरीय प्रशासन के लिए भी होगी। आपदा मोचन बल केंद्र, राज्य, जिलों, शहरों में होगा। इस हेतु पूर्व में तैयारी करने के लिए योजनाओं की घोषणा की गई है।

महोदय, अभी बात की जा रही थी कि पहले से तैयारी होनी चाहिए। इस विधेयक में यही तो लाया गया है कि पहले से तैयारी होनी चाहिए। इसमें 342 विश्वविद्यालयों को शामिल किया गया है। प्रशिक्षण, मॉनिटरिंग, पूर्व सूचना, निवारण, समय और क्षमता निर्माण इसके माध्यम से होने वाले हैं। 15वें वित्त आयोग के निर्देश के आधार पर यह विधेयक लाया गया है। मोदी जी की पूरे देश के लिए जो चिंता है, उस चिंता को दूर करने हेतु यह विधेयक लाया गया है। अगर आप देखें, वर्ष 2014 से

लेकर वर्ष 2024 तक आपदाओं में मरने वालों की संख्या 80 प्रतिशत कम हुई है। मैं इसके लिए मोदी जी को, अमित शाह जी को, श्री नित्यानंद जी को धन्यवाद देना चाहता हूं।

महोदय, जो राष्ट्रीय प्राधिकरण होगा, उसका 3 वर्ष में पुनरावलोकन होगा।

पांच साल में उसको अद्यतन किया जाएगा। इसी प्रकार से राज्य के जो प्राधिकरण होंगे, उसमें भी तीन साल और पांच साल में पुनर्विलोकन होगा। जो केंद्रीय प्राधिकरण होगा, उसमें हर राज्य के डीजीपी मेम्बर होंगे। अगर डीजीपी मेम्बर होंगे तो उन राज्यों को सहायता पहुंचाने में बहुत आसानी होगी।

अध्यक्ष महोदय, जो नगरीय विकास प्राधिकरण होगा, नगरीय विकास प्राधिकरण के माध्यम से जो शहरों की आपदा है, उसके निराकरण के लिए जो सहायता है … (व्यवधान) ये उसका विरोध कर रहे हैं। मैंने विपक्ष के सभी नेताओं को सुना है। आखिर आप शहरों का विकास क्यों नहीं चाहते हैं? गाँव की आपदा अलग प्रकार की होती है और शहरों की आपदा अलग प्रकार की होती है। भारत सिर्फ अपदाओं के मामले में अपने देश के लिए काम नहीं कर रहा है। हमारे छत्तीसगढ़ में खनन का क्षेत्र है, वहां पर उद्योग, जंगल, पहाड़ और जंगली-जानवर हैं। वहां पर हाथियों के कारण प्रॉब्लम है। वहां पर नक्सलवाद के कारण प्रॉब्लम है। वहां पर सीमेंट उद्योग है। मैं माननीय मंत्री जी से इस बात का आग्रह करना चाहूंगा, चूंकि छत्तीसगढ़ से बहुत रेवेन्यू प्राप्त होता है, अगर आप छत्तीसगढ़ में आपदा प्रबंधन संस्थान स्थापित करेंगे तो छत्तीसगढ़ को उसके माध्यम से फायदा मिलेगा।

अध्यक्ष महोदय, मैं जानकारी देना चाहता हूं कि मोदी जी के नेतृत्व में अब तक 320 विश्वविद्यालयों में नेटवर्क स्थापित किया गया है। आपदा प्रबंधन का प्रशिक्षण भी दिया जा रहा है। एक लाख से ज्यादा सामुदायिक स्वयंसेवकों को प्रशिक्षित करने की योजना बनाई गई है।

माननीय अध्यक्ष: यह सब तो माननीय मंत्री जी बता देंगे।

श्री बृजमोहन अग्रवाल : अध्यक्ष महोदय, एनसीसी, एनएसएस, एनवाईकेएस और बीएसजी के माध्यम से 2 लाख 37 हजार आपदा मित्रों को प्रशिक्षित करने का लक्ष्य रखा गया है।

अध्यक्ष महोदय, क्षमता निर्माण के लिए 24,007 सरकारी अधिकारी और 925 क्षमता निर्माण प्रशिक्षकों के माध्यम से प्रशिक्षित करने की योजना बनाई गई है।

मैं आपके माध्यम से कहना चाहता हूं कि वर्ष 2023 में 5000 करोड़ रुपये क्षमता निर्माण के लिए जारी किए गए। भूस्खलन के लिए 1000 करोड़ रुपये जारी किए गए। भूस्खलन से संबंधित राज्यों, उत्तराखंड, सिक्किम और अरुणाचल प्रदेश के लिए 150 करोड़ रुपये जारी किए गए। शहरी बाढ़ जोखिम के लिए 3,075 करोड़ रुपये जारी किए गए। इस प्रकार से राज्य सरकारें माननीय मोदी जी के नेतृत्व में और माननीय अमित शाह जी के नेतृत्व में लगतार आपदाओं के प्रबंधन के लिए काम कर रही हैं।

अंत में, माननीय मंत्री जी, माननीय मोदी जी और माननीय अमित शाह जी को धन्यवाद देते हुए मैं कहना चाहता हूं कि छत्तीसगढ़ में एक आपदा प्रबंधन संस्थान खोला जाए, जो छत्तीसगढ़ के विकास में महत्वपूर्ण योगदान दे सके और वहां पर नक्सल गतिविधियों का सामना करने, बाढ़ से सामना करने और दंगों से सामना करने के काम को यह पूरा सके।

माननीय अध्यक्ष महोदय आपको बहुत-बहुत धन्यवाद और सरकार को इस विधेयक को लाने के लिए बहुत-बहुत बधाई।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): अध्यक्ष महोदय, आपदा प्रबंधन (संशोधन) विधेयक, 2024 पर यहां 50 सदस्यों ने अपने विचार व्यक्त किए हैं। उन्होंने अपने विचार से सदन को और देश को अवगत कराया है। माननीय शशि थरूर जी से लेकर माननीय बृजमोहन अग्रवाल जी तक ने अपने विचार व्यक्त किए हैं।

महादेय, आपदा प्रबंधन (संशोधन) विधेयक, 2024 को लोक सभा के समक्ष 2 अगस्त, 2024 को प्रस्तुत किया गया था। आपदा प्रबंधन अधिनियम को वर्ष 2005 में संविधान की सातवीं अनुसूची के 'सूची III – कॉन्करेंट लिस्ट' की एंट्री-23 के प्रावधानों को लागू करके अधिनियमित किया गया था। पिछले कई घंटों से इस विधेयक पर इस महान सदन में चर्चा हुई है। मैं इस माननीय सदन को इस संशोधन विधेयक के कुछ महत्वपूर्ण पहलूओं के बारे में बताना चाहूंगा। यह संशोधन विधेयक केंद्र,

राज्य और जिला स्तरों पर आपदा प्रबंधन संस्थानों को उनकी भूमिकाओं में स्पष्टता और एकरूपता लाकर मजबूत करने के लिए है।

महोदय, जब तक किसी की भूमिका निर्धारित नहीं होती है और सभी की अपनी भूमिका में आपदा प्रबंधन की सोच और विचार के साथ एकरूपता नहीं लाएंगे, तब तक आपदा प्रबंधन को मजबूत नहीं किया जा सकता है। नेशनल क्राइसेस मैनजमेंट कमेटी और हाई लेवल कमेटी को भी वैधानिक दर्जा प्रदान करना है। कई सदस्यों ने इस पर चिंता व्यक्त की है, मैं उसके बारे में बाद में बताऊंगा।

15वें वित्त आयोग की सिफारिशों के साथ अधिनियम के प्रावधानों को अलाईन करने के उद्देश्यों पर सार्थक चर्चा की गई है। आपदा प्रबंधन के क्षेत्र में कार्य करने वाले विभिन्न सरकारी संगठनों के कामकाज में अधिक ट्रांसपैरेसी, रिस्पॉन्सबिलिटी, एफिशियंसी और सिनर्जी लाने वाले ऐतिहासिक विधेयक को पारित करने के लिए आज यह महान सदन विचार कर रहा है।

वर्तमान अधिनियम का इतिहास और उसकी संवैधानिक स्थिति पर भी कई लोगों ने बात कही है। मैं स्पष्ट रूप से कहना चाहूंगा कि आपदा प्रबंधन अधिनियम को वर्ष 2005 में भारत में आपदा प्रबंधन के लिए एक फ्रेमवर्क बनाने के लिए अधिनियमित किया गया था। इसके तहत नेशनल डिजास्टर मैनेजमेंट अथॉरिटी (एनडीएमए), स्टेट डिजास्टर मैनेजमेंट अथारिटी (एसडीएमए) और डिस्ट्रिक्ट डिजास्टर मैनेजमेंट अथॉरिटी (डीडीएमए) का गठन किया गया था, जो केन्द्र और राज्य सरकार के समन्वय से आपदा प्रबंधन और उससे जुड़े मुद्दों पर कार्य करते हैं।

इसके साथ ही साथ नेशनल डिजास्टर रिस्पांस एंड मिटिगेशन फंड और राज्य तथा जिला स्तर पर इस तरह के फंड्स की स्थापना का प्रावधान था। आज बदली हुई परिस्थितियों और जरूरतों के लिए इस अधिनियम में संशोधन करना बहुत ही आवश्यक महसूस किया गया है। इसके क्रियान्वयन की सीमाओं और समस्याओं को ध्यान में रखते हुए, इसकी समीक्षा में संशोधन करने हेतु कई लोगों ने सवाल उठाए हैं कि इस पर बहुत कम विचार किया गया है। कई अन्य लोगों की सलाह ली जानी चाहिए थी।

अध्यक्ष महोदय, मैं उसके संबंध में कहना चाहूंगा कि मार्च, 2011 में एक टास्क फोर्स का गठन किया गया था, जिसने मार्च, 2013 में अपनी रिपोर्ट प्रस्तुत की थी। सभी स्टेकहोल्डर्स के परामर्श के साथ-साथ रिपोर्ट को तब की सरकार और सैद्धांतिक रूप से स्वीकार कर लिया गया, जो व्यापक परामर्श के पश्चात् हुआ है। इसके पश्चात् जून, 2019 में आपदा प्रबंधन (संशोधन) विधेयक पर कैबिनेट नोट सभी राज्यों से चर्चा के उपरान्त कैबिनेट के विचार हेतु भेजा गया था। परंतु 18 मार्च, 2020 को वह वापस ले लिया गया था, जिसका कारण कोविड महामारी जैसी स्वास्थ्य आपदा, मैनमेड डिजास्टर, आग लगने से संबंधित आपदाएं और प्राकृतिक आपदाओं की रोकथाम, समन की तैयारी और मोचन के विभिन्न पहलुओं पर विचार कर सकें। आपदा प्रबंधन अधिनियम, 2005 की फिर से विस्तृत समीक्षा की जाए, उसमें यह विचार आया था।

आपदा प्रबंधन (संशोधन) विधेयक, 2024 के जो मुख्य बिंदु हैं, हमारा भारत देश पहाड़ों, मैदानों और अनगिनत प्राकृतिक विपदाओं के साथ-साथ विभिन्न कृषि जलवायु, जल-मौसम और जीवमंडल के कारण प्रभावित होता है। अपना देश स्वाभाविक रूप से आपदाओं के प्रति संवेदनशील है और सबको इसके प्रति संवेदनशील होना भी चाहिए। इसी उद्देश्य से आपदा प्रबंधन के क्षेत्र में कार्य कर रहे सरकार के अलग-अलग संगठनों की भूमिका में अधिक स्पष्टता और समन्वय लाना आवश्यक है, ताकि आपदा के दौरान अधिक प्रभावी प्रबंधन किया जा सके।

19.00 hrs

इस अधिनियम के पहले गठित कुछ संगठनों जैसे नेशनल क्राइसिस मैनेजमेंट कमेटी और हाई लेवल कमेटी के लिए वैधानिक प्रावधान भी किया गया था। इसमें शहरी आपदा प्रबंधन प्राधिकरण के सृजन के लिए प्रावधान करना, एनडीएमए और एसडीएमए को अधिक प्रभावी बनाना, राष्ट्रीय और राज्य स्तर पर आपदा डेटाबेस के सृजन करने के लिए प्रावधान करना भी है। इसमें 15वें वित्त आयोग की सिफारिशों के साथ अधिनियम के प्रावधानों को संरेखित करना है। मोदी सरकार के नेतृत्व में डिजास्टर मैनेजमेंट अप्रोच में बदलाव की जरूरत के रूप में आया है और माननीय प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के नेतृत्व में भारत में आपदा प्रबंधन के लिए एक समग्र और एकीकृत

दृष्टिकोण लाया गया है। यह राहत केन्द्रित तथा रिएक्शनरी दृष्टिकोण से हटकर अर्ली वार्निंग सिस्टम, प्रिवेंशन, मिटिगेशन, प्रिपेयर्डनेस, डिजास्टर रिस्क रिडक्शन के साथ लाया गया है।

महोदय, महत्वपूर्ण नीतिगत निर्णय भी हुए हैं। अर्ली वार्निंग एवं पूर्व तैयारी आधारित राष्ट्रीय आपदा प्रबंधन योजना का पहले से तैनाती रेस्पॉन्स फोर्स, आपदा निधि का वैज्ञानिक वितरण, समुदाय आधारित आपदा प्रबंधन डिजास्टर रिस्क रिडक्शन और इन सब पर मोदी सरकार ने माननीय मोदी जी के नेतृत्व में काफी संपूर्णता के साथ काम किया है तथा इसके सफल परिणाम भी आए हैं। मैं इन संशोधनों को बेहतर चर्चा के उद्देश्य से चार श्रेणी में विभाजित करना उचित समझता हूं। एक ट्रांसपेरेंसी, दूसरा रेस्पॉन्सिबिलिटी और तीसरा एफिशिएंसी और सिनर्जी की जो बात मैंने कही है, उस पर जोर देना है। मैं इसको इसलिए रिपीट कर रहा हूं कि सारी बातें ट्रांसपेरेंसी की हैं, फिर आज आरोप लगाए गए हैं कि भेदभाव किया जाता है और पारदर्शिता नहीं है तथा इसके परिणाम अच्छे नहीं आते हैं। मैं उत्तर के रूप में जरूर इस प्रकार से कहना चाहूंगा।

महोदय, जब माननीय शशि थरूर जी ने इस चर्चा को प्रारम्भ किया था तो उन्होंने सबसे पहले एक विषय उठाया था कि यह विधेयक संवैधानिक नहीं है, असंवैधानिक है। यह लिस्ट – थ्री की प्रविष्टि 23 के तहत लाया गया है और इस पर उन्होंने प्रश्नचिह्न खड़ा किया था। मैं स्पष्ट रूप से कहना चाहता हूं कि आपदा प्रबंधन अधिनियम यूपीए सरकार द्वारा वर्ष 2005 में संविधान की सातवीं अनुसूची की थर्ड लिस्ट की प्रविष्टि 23 की सामाजिक सुरक्षा, सामाजिक बीमा और रोजगार के तहत अधिनियमित किया गया है। प्रस्तावित आपदा प्रबंधन विधेयक, 2024 उसी प्रविष्टि के तहत किया जा सकता है, जिसका पूरा अनुपालन हुआ है। यह प्रविष्टि समाजिक सुरक्षा और सामाजिक बीमा से संबंधित है। आपदा प्रबंधन अधिनियम संस्थागत और वित्तीय तंत्र के माध्यम से आपदाओं के प्रभाव को कम करने और राहत सहायता के माध्यम से लोगों को आपदा जोखिम से काफी हद तक सामाजिक सुरक्षा प्रदान करता है। इसके लिए जिला, राज्य और राष्ट्रीय प्राधिकरणों तथा सरकारी मशीनरियों को आपदा की तैयारी, मोचन, रिकवरी और पुर्ननिर्माण के साथ क्षमता निर्माण और शमन के उपाय करने की भी जिम्मेदारी दी है।

महोदय, वायनाड की काफी चर्चा हुई है और कई सदस्यों ने इस विषय को उठाया है। मैं उस पर भी कहना चाहूंगा कि वायनाड में निश्चित रूप से बड़ी दुर्घटना आपदा के रूप में आई। उस समय 30 जुलाई, 2024 को केरल के वायनाड में भूस्खलन और अचानक बाढ़ की एक दुर्भाग्यपूर्ण घटना घटी। केन्द्र सरकार पर आरोप है कि केन्द्र सरकार ने वायनाड की घटना को संवेदनशीलता से नहीं लिया है। मैं स्पष्ट रूप से इस सदन में कई बार कह चुका हूं और माननीय गृह मंत्री जी ने भी स्पष्ट रूप से वायनाड के विषय में बताया है।

कई बार जब विपक्ष ने सोशल मीडिया के माध्यम से इस विषय को उठाया तो उसको भी यह स्पष्ट हो गया कि वायनाड में किस प्रकार से मोदी सरकार सजग और संवेदनशील रही। प्रधान मंत्री जी स्थिति पर लगातार नजर रखे हुए थे। खुद माननीय गृह मंत्री जी मुख्य मंत्री जी से लगातार सम्पर्क में थे। सरकार की ओर से हर संभव सहायता समय पर प्रदान की गई थी। केन्द्रीय सरकार ने एसडीआरएफ के तहत राहत के लिए काम किया। ... (व्यवधान) आप पहले पूरा सुन लीजिए। आपकी बात को मैंने पूरे ध्यान से सुना है। ... (व्यवधान) वहां के लेखाकार के द्वारा जो रिपोर्ट की गई थी, उस रिपोर्ट के हिसाब से आपदा प्रबंधन के लिए सरकार ने बाद में नहीं, पहले ही चिंता की थी। इस देश का ऐसा कोई राज्य नहीं है, ... (व्यवधान) चाहे तमिलनाडु हो, केरल हो, आंध्र प्रदेश हो, हिमाचल हो या छत्तीसगढ़ हो, ऐसा कोई भी राज्य नहीं है, जिसके पास एसडीआरएफ फंड की राशि उपलब्ध न हो। ... (व्यवधान)

अध्यक्ष महोदय, राशि को पहले दिए जाने का उद्देश्य यह होता है कि आपदा के संकट में राशि मांगनी न पड़े और राज्यों के पास इतनी राशि उपलब्ध हो कि अगर कोई भी आपदा आए तो राज्य की सरकार केन्द्र के पैसे के माध्यम से अपने प्रभावित लोगों की सहायता कर सके। ... (व्यवधान)

अध्यक्ष महोदय, सभी राज्यों के पास कितना फंड है, एनडीआरएफ के द्वारा कब-कब मदद की गई है, कोई भेदभाव नहीं किया गया है, उसका ब्यौरा मैं आपके समक्ष, इस माननीय सदन के समक्ष सभा पटल पर रखता हूँ। ... (व्यवधान) अगर ये सुनने के लिए तैयार हैं तो मैं बता देता हूँ कि राज्यवार क्या-क्या मदद की गई है। ... (व्यवधान) मैं इन सबको टेबल करता हूँ। ... (व्यवधान) अगर फिर भी

इनको शक है तो मैं ऐसे विचार को समझाते रह जाऊँगा, लेकिन न तो उनका विचार बदलेगा और न ही उनके समझ में यह बात आएगी। ... (व्यवधान)

अध्यक्ष महोदय, उसी वायनाड में भारत की वायु सेना लगी। उसी वायनाड में एनडीआरएफ पहुंची। उसी वायनाड में पुल बनाए गए। दिन-रात राज्य के सहयोग से, चूँकि मैं राज्य के सहयोग से इनकार नहीं कर रहा हूँ, लेकिन आपको भी मोदी सरकार के सहयोग को स्वीकारना चाहिए। ... (व्यवधान) आपके जैसी राजनीति नहीं होनी चाहिए। ... (व्यवधान) यह संवेदनशील मामला है। मैं बोल रहा हूँ, लेकिन ये सुनने के लिए तैयार नहीं है। ... (व्यवधान) मैं स्पष्ट रूप से रिकॉर्ड पर बोल रहा हूँ। मेरे पास पूरा ब्यौरा है।

19.09 hrs

At this stage Shri M. K Raghavan, Shri T. R. Baalu and some other hon. Members left the House.

केन्द्र सरकार ने एसडीआरएफ के तहत राहत और बहाली के लिए राज्य सरकार को तत्परता से धनराशि जारी की। ... (व्यवधान) केरल के पास एसडीआरएफ के लिए 394 करोड़ 99 लाख रुपये की धनराशि पहले से ही मौजूद थी। ... (व्यवधान) उसके बावजूद केन्द्र सरकार द्वारा वायनाड की आपदा के अगले ही दिन 31 जुलाई को 145 करोड़ रुपए जारी किए गए और फिर से 1 अक्टूबर को 145 करोड़ रुपये जारी किए गए। ... (व्यवधान) इस तरह से राज्य के पास कुल मिलाकर 700 करोड़ रुपये से भी ज्यादा की धनराशि उपलब्ध थी। 10 अगस्त को माननीय प्रधान मंत्री जी वायनाड में भूस्खलन से प्रभावित चूरलमाला, मुंडकई तथा विभिन्न क्षेत्रों में हवाई सर्वेक्षण कर प्रभावित लोगों की तथा अपने परिजनों को खो चुके बच्चों की सहायता के लिए नई दीर्घकालीन योजना बनाने की आवश्यकता पर बल दिया।

माननीय प्रधान मंत्री जी ने वायनाड के लोगों को आश्वासन दिया था कि देश और केन्द्र की सरकार इस क्षेत्र में आजीविका बहाल करने में कोई कोर-कसर नहीं छोड़ेगी, चाहे वे घर हों, स्कूल्स

हों, सड़क और संरचना हों या बच्चों का भविष्य हो। राज्य सरकार ने माननीय प्रधान मंत्री जी के इस अनुशासन के अनुपालना में अत्यधिक देरी की।...(व्यवधान) अभी भी स्थिति क्या है, मैं बताना चाहूंगा। इस घटना के कई माह तक, कोई आंकलन ज्ञापन नहीं भेजा गया। राज्य सरकार ने हाल ही में एक रिपोर्ट प्रस्तुत किया है। इसके तहत रिकवरी और पुर्निर्माण के कार्यों के लिए 2,219 करोड़ रुपए अपने अनुमान के साथ अपना ज्ञापन प्रस्तुत किया।... (व्यवधान) यह हाल ही में किया गया है। जब इस पर विचार का प्रावधान होता है, तो स्थापित प्रक्रिया के अनुसार केन्द्र सरकार द्वारा राज्य सरकार की रिपोर्ट की जांच करने के उपरांत तुरंत ही एक आईएमसीटी का गठन किया है और इसकी रिपोर्ट के उपरांत पुनर्निमाण के लिए उचित केन्द्रीय सहायता प्रदान की जाएगी।...(व्यवधान)

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): This is a mitigation fund used for relief work. ... (*Interruptions*)

श्री नित्यानन्द राय :महोदय, प्रक्रिया में इन्होंने विलंब किया है। जैसे ही इनका ज्ञापन हुआ है, आईएमसीटी गठित की गई है और उसकी प्रक्रिया प्रारंभ है, लेकिन सभी को समझना होगा कि केन्द्र सरकार जो राहत सहायता देती है, वह मुआवजा नहीं है। बार-बार लोग ये बोलते हैं कि यह विषय राज्यों का है, लेकिन मोदी सरकार मानती है कि विषय राज्यों का है, लेकिन अगर आपदा आती है तो राज्यों के साथ-साथ दर्द केन्द्र को भी होता है एवं केन्द्र सरकार राज्य के लिए चिंतित रहती है।

महोदय, बहुत सारे विषयों पर विचार रखे गए हैं।...(व्यवधान)

प्रो. सौगत राय : कोई काम के नहीं हैं।...(व्यवधान) कोविड में कितने लोगों की जानें गईं, आप बताइए।...(व्यवधान)

श्री नित्यानन्द राय : कोई काम के नहीं हैं।...(व्यवधान) दादा, मैं आप ही पर बोलता हूं।... (व्यवधान) महोदय, दादा ने दो चिंताएं व्यक्त की है।...(व्यवधान)

DR. KALANIDHI VEERASWAMY: It is a shame. ... (*Interruptions*) Do you know the difference between mitigation fund and relief fund? ... (*Interruptions*)

श्री नित्यानन्द राय : दादा ने बहुत ही तत्परता के साथ दो विषय रखे हैं **।** उन्होंने एक विषय रखा, परमाणु बम का भय दिखा कर और उन्होंने यह कहा कि यह मानवजनित दुर्घटना है **।** दादा, आपको भी आज यह भरोसा करना चाहिए, जिस प्रकार से पूरा देश कर रहा है **।** परमाणु बम हिरोशिमा पर गिरा था, जिसकी आपने चर्चा की है। भारत हर तरह से सक्षम है। जिस प्रकार से किसी भी आपदा से, सभी के सहयोग से, उस चुनौती को स्वीकार कर, उसमें सफलता प्राप्त करने के लिए वह लड़ती है। आज भारत को कोई एटम बम का धौंस नहीं दिखा सकता है और आपको भी डरने की जरूरत नहीं है।...(व्यवधान) इन्होंने कोविड पर कहा है कि कोविड के समय में केन्द्र सरकार ने कुछ काम नहीं किया।...(व्यवधान)

महोदय, केन्द्र सरकार ने 14 करोड़ से भी ज्यादा, लगभग 15 करोड़ वैक्सीन्स के डोज पश्चिम बंगाल में दिए गए, उसमें से दादा ने भी तीन डोज लिए हैं।...(व्यवधान)

महोदय, कनिमोझी जी ने पश्चिम बंगाल की चिंता की है।

दादा के बोलने से पहले वे बोल चुकी थीं। उन्होंने एक आरोप लगाया था कि पश्चिम बंगाल में पानी बिना राज्य सरकार की सूचना के छोड़ दिया गया। ... (व्यवधान) दामोदर बैराज कोई डैम नहीं है। इसके प्रबंधन में वेस्ट बंगाल के प्रतिनिधि होते हैं। उन्होंने दामोदर नदी की चर्चा की कि नदी का पानी छोड़ दिया गया। वहां कोई बांध नहीं है और वहां जो प्रतिनिधि होते हैं, पश्चिम बंगाल के भी होते हैं। यह कहना कि राज्य को कोई सूचना नहीं थी, जबकि वहां उसके ऑलरेडी प्रतिनिधि थे।

अध्यक्ष महोदय, उन्होंने एक बात और कही कि तमिलनाडु सरकार राशि के लिए सुप्रीम कोर्ट में गई। उन्होंने यह नहीं बताया कि सुप्रीम कोर्ट में क्या हुआ? यह तो बताना चाहिए और जरूर बताना चाहिए कि सुप्रीम कोर्ट में क्या हुआ? मैं उस पर कोई बात नहीं कहूंगा। वित्तीय प्रबंधन पर काफी लोगों ने चर्चा की और यह महत्वपूर्ण विषय भी है। उस पर चर्चा होनी भी चाहिए, लेकिन जब आप सत्ता में थे तो आपने क्या किया? जिस प्रकार से देश जान रहा है, उस प्रकार से आपका मन भी जान रहा है। ... (व्यवधान) क्या करना चाहिए था? ... (व्यवधान)

महोदय, वित्तीय प्रबंधन के बारे में हमारे सांसद जो सरकार की तरफ के हैं, वे तो जानते ही हैं कि हमारा वित्तीय प्रबंधन कितना बढ़ा है? उनको भी मालूम है, लेकिन वे बोलते नहीं हैं। मैं थोड़ा सा तुलनात्मक रूप से जरूर कहना चाहूंगा कि एसडीआरएफ का वर्ष 2004-2014 के बीच 38000 करोड़ रुपये का बजट था और वर्ष 2014-2024 में तीन गुना बढ़कर 1 लाख 24 हजार करोड़ रुपये हो गया है। आखिर पैसा राज्यों में ही गया। राज्यों के पास पहले 38 हजार करोड़ रुपये होते थे, आज केन्द्र सरकार राज्यों को 1 लाख 24 हजार करोड़ रुपये भेज रही है। इसका प्रावधान किया गया है और उसकी स्वीकृति है। उसका जो अंश उनको चाहिए, वह प्राप्त भी करवा दिया गया है। ... (व्यवधान)

महोदय, वर्ष 2004-2014 में एनडीआरएफ फंड में मात्र 28 हजार करोड़ रुपये का बजट था और वर्ष 2014-2024 में तीन गुना बढ़कर 79 हजार करोड़ रुपये हो गया है। जब इन फंडों को देखेंगे तो इन फंडों में जो कुल राशि बढ़ी है, उसमें वर्ष 2004-2014 के बीच 66 हजार करोड़ रुपये का बजट था और वर्ष 2014-2024 में तीन गुना बढ़कर 2 लाख करोड़ रुपये से भी ज्यादा का बजट हो गया है। यह तीन गुना बढ़ा है। यह पैसा कहां गया, राज्यों के पास गया। ... (व्यवधान) शमन फंड भी बनाया गया। कई माननीय सांसद बता रहे थे, शायद भदौरिया साहब बता रहे थे और कई माननीय सांसद बता रहे थे कि आपदा से पूर्व कुछ प्रबंधन होना चाहिए । ... (व्यवधान) उसके लिए एक शमन कोष का प्रावधान किया गया है कि हम किस प्रकार से उसकी चिंता कर सकें। ... (व्यवधान)

महोदय, बिहार के कुछ माननीय सांसदों ने बाढ़ की चिंता व्यक्त की है। ... (व्यवधान) यह तो देश जानता है, देश को तो वैक्सीन का डोज मिला ही है। ... (व्यवधान) लाखों-करोड़ों में और दुनिया के सैकड़ों देशों को मोदी जी का ... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, एक मिनट रुकिये। श्री अवधेश प्रसाद जी, आपने वैक्सीन लगवाई या नहीं लगवाई? क्या आपने वैक्सीन लगवाई थी?

... (व्यवधान)

माननीय अध्यक्ष : दादा, आपने वैक्सीन लगवाई थी? आप बिलकुल ठीक हैं।

... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी – आप आगे बोलिए।

… (व्यवधान)

श्री नित्यानन्द राय : अध्यक्ष महोदय, बिहार के माननीय सांसदों ने बाढ़ के विषय पर अपनी चिंता व्यक्त की थी। … (व्यवधान) बिहार बाढ़ प्रभावित है। … (व्यवधान) ऐसा नहीं है कि सिर्फ बिहार के बाढ़ की चिंता की गई। मैं आगे बताऊंगा कि पूरे देश में बाढ़ के इलाकों के लिए किस प्रकार से मोदी सरकार ने काम किए। … (व्यवधान) मैं इसके बारे में आगे बताऊंगा। बिहार में बाढ़ की रोकथाम के लिए माननीय प्रधान मंत्री जी ने 11,000 करोड़ रुपए दिए। … (व्यवधान) जिसमें विभिन्न प्रकार के कार्यों के माध्यम से बाढ़ पर नियंत्रण … (व्यवधान)

श्री पी. पी. चौधरी (पाली) : ये अच्छी बातें नहीं सुनते हैं। ये ऐसी बातें कम सुनते हैं। … (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, आप हर राज्य के बारे में बताएंगे।

… (व्यवधान)

श्री नित्यानन्द राय : अध्यक्ष महोदय, मैं अब समापन की ओर हूं, लेकिन मोदी सरकार के द्वारा जो कदम उठाए गए हैं, उन कदमों से, उन पहलों से इनकी सारी शंकाओं का समाधान भी होता है और इनकी चिंता भी दूर हो जानी चाहिए। … (व्यवधान) सबको मिलकर, हमारे माननीय प्रधान मंत्री जी जो आह्वान करते हैं कि आपदा हो या देश के विकास का मामला हो, देश की एकता-अखंडता का मामला हो, उसके लिए सबको एक साथ मिलकर काम करना चाहिए। … (व्यवधान) कोविड आपदा में तो उन्होंने माना भी कि सबका उसमें सहयोग रहा है। … (व्यवधान)

महोदय, मैं यह बात इसलिए बताना चाहूंगा, जिस पर आपको भी गर्व होगा। … (व्यवधान) पूरे देश को इस बात पर गर्व है। … (व्यवधान) पूरी दुनिया ने जिसकी सराहना की है। … (व्यवधान) माननीय प्रधान मंत्री जी ने वर्ष 2016 में डिज़ास्टर रिस्क रिडक्शन के लिए दस सूत्रीय एजेंडा दिया था। … (व्यवधान) मैं इसकी चर्चा इसलिए कर रहा हूं, क्योंकि कई लोगों ने कहा था कि हमारे घरेलू अनुभव का उपयोग होना चाहिए। … (व्यवधान) इस दस सूत्रीय एजेंडा में वह भी है। … (व्यवधान) इसमें महिलाओं की सहभागिता भी है। इसमें डिज़ास्टर रिस्क मैनेजमेंट के विकास के जो सभी क्षेत्रों

के सिद्धांत हैं, उनकी भी चिंता की गई है। यहां बहुराष्ट्रीय कंपनियों और राज्यों तक, सभी के लिए रिस्क कवरेज सुनिश्चित किया गया है। इसमें महिलाओं की लीडरशिप और उनकी भूमिका भी सुनिश्चित की गई है।

माननीय अध्यक्ष : मंत्री जी, मोबाइल का इस्तेमाल न करें।

... (व्यवधान)

श्री नित्यानन्द राय : अध्यक्ष महोदय, हर स्तर पर प्रकृति और आपदा के जोखिम को समझने के लिए रिस्क मैपिंग में निवेश किया गया है। आपदा संबंधी विषयों पर कार्य करने के लिए विश्वविद्यालयों का नेटवर्क खड़ा किया गया है, हम उसके लिए प्रचार-प्रसार भी करते हैं। जो घरेलू अनुभव हैं, उनका अध्ययन करके उनसे सीखने और उन्हें आपदा के प्रबंधन में लाने के लिए भी मोदी जी के उस संकल्प के साथ हम लोग काम कर रहे हैं।

अध्यक्ष महोदय, प्राकृति आपदा को प्रिवेंट नहीं कर सकते, लेकिन उसके लिए प्रिपेयर होना बहुत जरूरी है। इसीलिए, उस सिद्धांत को भी अपनाया गया है। माननीय प्रधान मंत्री जी ने भारत के आपदा प्रबंधन में 'जीरो कैजुअल्टी एप्रोच' को अपनाया है। प्रधान मंत्री जी के डिज़ास्टर रेज़िलिएंट भारत के विज़न के अनुकूल है। पहले चक्रवात में ... (व्यवधान) दादा, हम देख रहे थे। हम एनडीआरएफ के कंट्रोल रूम में देख रहे थे। ... (व्यवधान) पश्चिम बंगाल से कहा गया था कि तूफान आने वाला है, कोलकाता पर प्रभाव जाएगा, बिजली काट दीजिए। आपने बिजली नहीं काटी और उसमें चार लोगों की जान चली गई। ... (व्यवधान) चक्रवात में 98 प्रतिशत मानव नुकसान, जान का जो नुकसान होता था, उसमें कमी आई है। ... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी ने पांच घंटे सबको सुना है, अब वे भी तो पांच घंटे बोलेंगे।

... (व्यवधान)

प्रो. सौगत राय: अध्यक्ष जी, आप मंत्री जी को कहिए कि शार्ट में उत्तर दें।

माननीय अध्यक्ष : मंत्री जी ने पांच घंटे सुना है तो आपको भी पांच घंटे सुनना पड़ेगा।

मंत्री जी, आप पूरा बोलिए। एक-एक माननीय सदस्य के प्रश्न का जवाब दीजिए।

श्री नित्यानन्द राय : महोदय, जब प्रश्न किया जा रहा था, तब मैंने कोनिमोझी जी को बताया था कि आप जवाब सुनने के लिए तैयार रहिएगा। आप जितने प्रश्न पूछेंगे, उन सभी प्रश्नों को मैं अपने जवाब के माध्यम से आपको संतुष्ट जरूर करूंगा। आप यह कह दीजिए कि आप संतुष्ट हैं, तो मैं 'जय हिंद भारत' बोलकर मोदी जी की जय बोलकर भाषण समाप्त कर देता हूं।... (व्यवधान)

अध्यक्ष जी, चक्रवात में जितनी जान जाती थी, उसमें 98 प्रतिशत की कमी आ गई है। एनडीआरएफ के विषय में भी कई सदस्यों ने कहा है। एनडीआरएफ की चार बटालियन बढ़ा दी गई हैं। अब कुल 16 बटालियन हैं और देश के विभिन्न क्षेत्रों में एनडीआरएफ फैला हुआ है। इसकी उपलब्धि देश और विदेश, दोनों जगह है।... (व्यवधान) जितने चैप्टर में इनका प्रश्न है, इसलिए जो चैप्टर खुलता है, उस चैप्टर के माध्यम से मैं सभी माननीय सदस्यों के प्रश्न का उत्तर देना मुनासिब समझता हूं।... (व्यवधान) बटालियन में बहनों की भी सहभागिता सुनिश्चित की गई है।... (व्यवधान) अध्यक्ष जी, इन्होंने भारत के आपदा प्रबंधन की राष्ट्रीय स्तर पर क्या मान्यता है, इस विषय में बात कही थी, इसलिए मैं इसका उत्तर जरूर देना चाहूंगा। आपदा प्रबंधन में मोदी जी का वाक्य 'वसुधैव कुटुम्बकम' की भावना के साथ आत्मसात करते हुए इस क्षेत्र में काम किया गया है।... (व्यवधान) वर्ष 2015 में मैत्री ऑपरेशन नेपाल में भूकम्प के संदर्भ में हुआ।... (व्यवधान) वर्ष 2018 में ऑपरेशन समुद्र मैत्री इंडोनेशिया के संदर्भ में हुआ। ऑपरेशन दोस्त तुर्की और सीरिया में भूकम्प आपदा के समय हुआ। वर्ष 2023 में ऑपरेशन करूणा बंगाल की खाड़ी में चक्रवात के समय हुआ। ऑपरेशन सद्भाव वियतनाम में तूफान यागी के समय हुआ।... (व्यवधान) यही नहीं, सौगत जी मैन मेड डिजास्टर के बारे में बोल रहे थे। पूरे विश्व में फंसे अपने नागरिकों को तथा इस डिजास्टर से ग्रसित देशवासियों की सहायता के लिए वर्ष 2015 में ऑपरेशन राहत चला। वर्ष 2016 में ऑपरेशन संकटमोचन और कोविड के समय वंदे भारत मिशन के तहत काम किया गया। वर्ष 2020 में ऑपरेशन समुद्र सेतु द्वारा भारतीय नौ सेना द्वारा ईरान, मालदीव, श्रीलंका से चार हजार भारतीयों को सुरक्षित अपने देश में लाया गया। ... (व्यवधान) ऑपरेशन देवी शक्ति के तहत अफगानिस्तान से आठ सौ भारतीयों को और साथ में

कुछ अन्य देशों के नागरिकों को सुरक्षित भारत लाया गया, जो भारत से अपने देश में सुरक्षित गए। वर्ष 2022 में ऑपरेशन गंगा हुआ।... (व्यवधान)

महोदय, 'ऑपरेशन गंगा' के तहत यूक्रेन से 18,000 भारतीय नागरिकों को, खासकर विद्यार्थियों को 90 स्पेशल फ्लाइट्स से सुरक्षित भारत वापस लाया गया।... (व्यवधान)

19.30 hrs

At this stage Dr. Kalanidhi Veeraswamy, Shri Ve. Vaithilingam and some other hon. Members came and stood on the floor near the Table.

महोदय, 'ऑपरेशन कावेरी' के तहत युद्धग्रस्त सूडान से 4,000 भारतीय और विदेशी नागरिकों को 18 स्पेशल फ्लाइट्स के द्वारा सुरक्षित वापस लाया गया।... (व्यवधान) इज़रायल-हमास युद्ध के समय 'ऑपरेशन अजय' के तहत 1300 से अधिक भारतीय नागरिकों को 6 स्पेशल फ्लाइट्स से भारत वापस लाया गया।... (व्यवधान) इसमें भारत के हजारों लोगों को लाया गया।... (व्यवधान) इसमें भारत के हर राज्य के और हर क्षेत्र के लोग शामिल थे।... (व्यवधान)

महोदय, जी-20 सम्मेलन के समय भारत की पहल से जी-20 में 'डिजास्टर रिस्क रिडक्शन' से संबंधित एक वर्किंग समूह का गठन किया गया।... (व्यवधान) इस वर्किंग समूह की तीन महत्वपूर्ण बैठकें भी हुई हैं।... (व्यवधान)

महोदय, मैं जो भी बोल रहा हूं, वह इनके द्वारा उठाए गए प्रश्नों के जवाब में बोल रहा हूं।... (व्यवधान) आज यहां शंघाई सहयोग संगठन के विषय में जिन माननीय सदस्यों ने अपनी बात रखी थी, तो उन्हें बताना चाहता हूं कि आपात स्थितियों के निवारण और रोकथाम के लिए उत्तरदायित्व शंघाई सहयोग संगठन के सदस्य देशों के विभाग प्रमुखों की बैठक भारत में हुई।... (व्यवधान) इस पर हमें गर्व होना चाहिए।... (व्यवधान) इसमें कई महत्वपूर्ण निर्णय लिए गए हैं।... (व्यवधान)

अध्यक्ष महोदय, सी.डी.आर.आई., आपदा प्रबंधन में भारत के वैश्विक नेतृत्व का एक बड़ा उदाहरण है। माननीय प्रधान मंत्री जी द्वारा इसकी नींव 23 सितम्बर, 2019 को न्यूयार्क में संयुक्त राष्ट्र

संघ के क्लाइमेट एक्शन सम्मिट में रखी गयी ।... (व्यवधान) अब तक 40 देश और 7 अन्तर्राष्ट्रीय संगठनों ने सी.डी.आर.आई. की सदस्यता ग्रहण की है... (व्यवधान) वैश्विक स्तर पर यह भारत की स्वीकार्यता को दर्शाता है ।... (व्यवधान)

महोदय, बहुत-से माननीय सदस्यों की तरफ से कहा गया कि इसमें सामाजिक संगठनों को भी जोड़ना चाहिए ।... (व्यवधान) 350 डिजास्टर-प्रोन जिलों में एक लाख आपदा मित्रों को प्रशिक्षित किया गया है ।... (व्यवधान) आज वहां उनकी मौजूदगी है ।... (व्यवधान) 370 करोड़ रुपए के व्यय से ... (व्यवधान) कम्युनिटी वॉलिन्टियर्स को भी प्रशिक्षित किया गया है ।... (व्यवधान) एक लाख कम्युनिटी वॉलिन्टियर्स आपदा के बाद राहत और बचाव कार्य के लिए प्रशिक्षित किए गए हैं ।... (व्यवधान)

महोदय, आपदा प्रबंधन से संबंधित मोबाइल एप्लीकेशन्स को भी डेवलप किया गया, जैसे मोबाइल एप्लीकेशन 'मौसम', 'मेघदूत', 'फ्लडवॉच', 'दामिनी', 'पॉकेट भुवन', 'सचेत', 'वन अग्नि' इत्यादि ।... (व्यवधान) विभिन्न प्रकार की आपदाओं की चर्चा की गयी थी ।... (व्यवधान) मोबाइल एप्प 'मौसम' के तहत आज सात दिन पूर्व ही आई.एम.डी. द्वारा सटीक पूर्वानुमान किया जाता है ।... (व्यवधान) 'मेघदूत' एप्प के तहत किसानों को मौसम संबंधी महत्वपूर्ण जानकारी दी जाती है ।... (व्यवधान)

महोदय, ये लोग किसानों से संबंधित बातों को नहीं सुन रहे हैं ।... (व्यवधान) 'फ्लडवॉच' के तहत बाढ़ की स्थिति और फॉरकास्ट से संबंधित जानकारी को रियल टाइम में जनता तक पहुंचाया जाता है । 'दामिनी' लाइटनिंग स्ट्राइक से पहले एलर्ट जारी करता है ।... (व्यवधान) आज ये माननीय सदस्य हीट वेब की चर्चा कर रहे थे ।... (व्यवधान) 'पॉकेट भुवन' मैप और सैटेलाइट डेटा को विजुअल और व्वॉयस नैविगेशन सुविधा के साथ बढ़ाया जा रहा है ।... (व्यवधान) 'सचेत' के तहत नाविकों को रियल टाइम में जियो टारगेट एलर्ट प्रदान किया जाता है ।... (व्यवधान)

माननीय सदस्यगण, आप लोग मेरी बातें सुन लीजिए ।... (व्यवधान) यह आपके काम आएगा ।... (व्यवधान) इन सब मोबाइल एप्लीकेशन्स का आप उपयोग कीजिए ।... (व्यवधान) 'वन

अग्नि 3.0' जनता, राज्य और वन विभाग के फील्ड स्टाफ्स को देश के वर्तमान वन के आग की स्थिति की जानकारी देता है।... (व्यवधान)

महोदय, समुद्र मोबाइल एप्लिकेशन, महासागर की जानकारी को आसानी से समझने के लिए, उन तक पहुंचने के लिए, इसकी सुविधा प्रदान करती है। ... (व्यवधान) भूस्खलन की भी इन लोगों ने बात की थी। ... (व्यवधान) भारत में भूस्खलन अध्ययन के लिए नोडल एजेंसी है। ... (व्यवधान) राष्ट्रीय भूस्खलन सूची को समृद्ध किया जा रहा है। ... (व्यवधान) प्रधान मंत्री फसल बीमा योजना से विभिन्न फसलों के लिए विशेष मौसम की स्थितियों का बीमा किया जाता है। ... (व्यवधान) आज बीमा की भी बात कही जा रही थी। ... (व्यवधान) नेशनल डेटाबेस फॉर द इमरजेंसी के लिए भूस्थानिक लेयर्स और डिज़ास्टर स्पेसिफिक सर्विसेज़ उपकरण को भी शामिल किया गया है। ... (व्यवधान) भूकंप के मापदंडों को स्थान, समय और परिणाम का ऑटोमेटिड प्रसारण किया जाता है। ... (व्यवधान)

महोदय, इस प्रकार से नरेंद्र मोदी जी के नेतृत्व में इस तरह की पहल की गई। ... (व्यवधान) इस पहल से बहुत सारी सफलता मिली है। ... (व्यवधान)

महोदय, ये लोग तमिलनाडु के विषय में पूछ रहे थे। ... (व्यवधान) सुन लीजिए, मैं तमिलनाडु के विषय में बोल रहा हूँ। ... (व्यवधान) तमिलनाडु की जनता देख रही है कि उनकी बातों को आप सुनना नहीं चाहते हैं। ... (व्यवधान) तमिलनाडु में वर्ष 2023-24 में एसडीआरएफ को फंड के रूप में 900 करोड़ दिए गए। ... (व्यवधान) एनडीआरएफ के वर्ष 2024-25 में 276 करोड़ रुपये दिए गए। ... (व्यवधान) महोदय, तमिलनाडु को वर्ष 2024-25 में 944 करोड़ रुपये दिए गए। ... (व्यवधान) इसलिए आप शोर मचा कर, सदन और देश को गुमराह नहीं कर सकते हैं। ... (व्यवधान) मोदी जी ने आज से नहीं, उन्होंने वर्ष 2014 में शपथ ग्रहण के साथ ही आपदा के दर्द को समझा था और उन्होंने आपदा के प्रबंधन के क्षेत्र में कितना काम किया है, यह जगजाहिर है। ... (व्यवधान) चाहे किसी भी प्रकार की आपदा हो, माननीय गृह मंत्री जी भी आपदा प्रबंधन को ले कर हमेशा राज्यों के संपर्क में रहते है, स्टेक होल्डर्स के संपर्क में रहते हैं और उस पर हमेशा चिंतित हो कर आपदा प्रबंधन के माध्यम

से आपदा के नुकसान को न्यूनतम से न्यूनतम किया जाए, इसका प्रयास करते हैं। ... (व्यवधान) आपदा के समय लोगों को राहत ... (व्यवधान) सहायता के रूप में हम उनको तत्परता के साथ मदद करते हैं। कोई भी आपदा आए तो केंद्र सरकार के सारे विभाग, सारे मंत्रालय एकजुट हो कर कार्य करते हैं। हम आपदा के किसी क्षेत्र में कोई कमी नहीं रखते हैं।... (व्यवधान)

मैं अंत में इनसे आग्रह करना चाहूंगा कि वर्ष 2024 के आपदा संशोधन विधेयक का आप समर्थन कीजिए। यह राज्यों से ले कर, नगर निगमों से ले कर, गांव से ले कर शहरों से ले कर सारी इकाइयों को मज़बूत करने के लिए है। कोऑर्डिनेशन के लिए और आपदा के प्रबंधन को सुदृढ़ करने के लिए यह एक महत्वपूर्ण विधेयक है। ... (व्यवधान) इस आपदा संशोधन विधेयक, 2024 का आप समर्थन कीजिए। ... (व्यवधान) नहीं तो आपको देश पूरी तरह से देख रहा है। ... (व्यवधान) चेन्नई को भी बाढ़ प्रबंधन के लिए पांच सौ करोड़ रुपये दिए गए हैं।

महोदय, चेन्नै शहर के लिए भी 500 करोड़ रुपये की राशि बाढ़ नियंत्रण के लिए दी गई है। तब भी ये लोग शोर मचा रहे हैं, लेकिन देश और तमिलनाडु की जनता जानती है।... (व्यवधान)

महोदय, अंत में, मैं इन लोगों से आग्रह करना चाहूंगा कि आप इस विधेयक को सर्व सम्मति से पास कीजिए।... (व्यवधान) चूंकि आपदा किसी पार्टी के लिए नहीं होती है, किसी व्यक्ति के लिए नहीं होती है, किसी क्षेत्र के लिए नहीं होती है।... (व्यवधान) जब आपदा आती है तो भारत के दिल पर चोट पहुंचती है। आपके दिल पर भी चोट पहुंचती है। कुछ विदेशी लोगों के विचारों को, उनके सुझावों को, भारत के मान-स्वाभिमान के ऊपर चोट पहुंचाने वाले विचारों को जब आप लेकर आते हैं तो उस समय भारत के दिल पर चोट पहुंचती है। आप इस आपदा से बचिए।... (व्यवधान) भारत के आपदा प्रबंधन पर आप सर्व-समर्थन कीजिए। यही आपसे आग्रह है। आप सर्व सम्मति से इस बिल को पास कीजिए। जिन लोगों ने भी इस चर्चा में भाग लिया है, उन सबको बहुत-बहुत धन्यवाद।... (व्यवधान)

19.41 hrs

At this stage Dr. Kalanidhi Veeraswamy, Shri Ve. Vaithilingam and some other hon. Members left the House.

माननीय अध्यक्ष: प्रश्न यह है:

"कि आपदा प्रबंधन अधिनियम, 2005 का संशोधन करने वाले विधेयक पर विचार किया uijजाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: अब यह सभा विधेयक पर खंडवार विचार करेगी।

Clause 2 *Amendment of section 2*

माननीय अध्यक्ष: श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 1 से 3 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, it is quite unfortunate to note that the hon. Minister has not responded to very material issues, which were raised by the Opposition. He has confined most of his answers to the disaster relief fund. I would like to say that you cannot use the State Disaster Response Fund like that of NDRF. So many issues were there. It is quite unfortunate reply on the part of the hon. Minister. Kindly explain as to how much you have given to the State of Tamil Nadu.

माननीय अध्यक्ष: क्या आपको मूव करना है?

SHRI N. K. PREMACHANDRAN: Sir, in Clause 2, there are three amendments.

I beg to move:-

Page 2, lines 5 and 6,-

for "any law and order"

substitute "any declared law and order". (1)

Page 2, lines 6 and 7,-

for "a law and order"

substitute "a declared law and order". (2)

Page 2, line 13,-

for "determined"

substitute "notified". (3)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 1 से 3 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 23 से 26 प्रस्तुत करना चाहते हैं?

प्रो. सौगत राय: सर, संशोधन संख्या 23 से 26 मैंने इस कारण से लिया कि कोविड के समय जिनकी मृत्यु हुई, उसका जवाब इनको देना चाहिए।... (व्यवधान)

I beg to move:-

Page 2, line 16,-

for "recovery and reconstruction"

substitute "recovery, reconstruction and measures to ensure livelihood for survivors". (23)

Page 3, line 3,-

for "loss of life"

substitute "loss of life or livelihoods or livestock". (24)

Page 3, line 35,-

after "Community affected by disaster".

insert "with measures to ensure building of disaster resilient infrastructure" (25)

Page 4, line 4,-

after "and meet the"

insert "essential". (26)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 23 से 26 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: श्री विशालदादा प्रकाशबापू पाटील जी, क्या आप संशोधन संख्या 38 प्रस्तुत करना चाहते हैं?

SHRI VISHALDADA PRAKASHBAPU PATIL (SANGLI): Sir, I am not moving.

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 2 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 2 विधेयक में जोड़ दिया गया।

खंड 3 और 4 विधेयक में जोड़ दिए गए।

… (व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): In protest, we are walking out.

19.44 hrs

At this stage, Shri T. R. Baalu, Shri A. Raja and some other hon. Members left the House.

… (*Interruptions*)

Clause 5 *Amendment of section 6*

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 4 से 10 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, these are the amendments to Clause 5 of the Bill.

I beg to move:-

Page 4, line 41,-

for “preparing disaster management”

substitute “preparing and coordinating disaster management”.

(4)

Page 4, line 45,-

after “preparing”

insert “and coordinating”. (5)

Page 5, line 4,-

for “and reconstruction”

substitute “, reconstruction and rehabilitation”. (6)

Page 5, line 11,-

after “climate events”

insert “fragile land, environment”. (7)

Page 5, line 14,-

after “disaster management for”

insert “people representatives,”. (8)

Page 5, line 24,-

after “Government of India"

insert "and provide necessary guidelines to control and regulate the movement of very important person with security protocol and celebrities in the disaster affected area during the period of rescue operation".

(9)

Page 5, line 37,-

after "for"

insert "children,". (10)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 5 में प्रस्तुत संशोधन संख्या 4 से 10 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 27 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY : Sir, I want to highlight the failure of the Government.

Sir, I beg to move:-

Page 5, after line 42,-

insert "(x) prepare norms for strict implementation to check felling of trees, study on the drastic changes in agriculture systems and steps to ban commercial use of natural water resources, setting up of hotels and resorts and commercial activities in the eco-sensitive areas and encourage ground water harvesting.". (27)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खंड 5 में प्रस्तुत संशोधन संख्या 27 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 39 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN (ALATHUR): Sir, I beg to move:

Page 5, line 4,-

for "and reconstruction"

substitute ", reconstruction and rehabilitation". (39)

माननीय अध्यक्ष: अब मैं श्री के. राधाकृष्णन द्वारा खंड 5 में प्रस्तुत संशोधन संख्या 39 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री विशालदादा प्रकाशबापू पाटील जी, क्या आप संशोधन संख्या 40 और 41 प्रस्तुत करना चाहते हैं?

SHRI VISHALDADA PRAKASHBAPU PATIL: Sir, I beg to move:

Page 5, after line 31,-

insert "Provided that the said national disaster database shall be developed with comprehensive climate change risk maps to identify vulnerable areas, updated with vulnerability assessments biennially to monitor changes in risk factors, collaborated with scientific institutions to develop advanced predictive modeling techniques, and mandates the integration of climate projection data into all disaster management strategies and plans.".

(40)

Page 5, *after* line 42,-

insert "(v) specialized protocols for heat-vulnerable populations;

(vi) dedicated relief corpus for climate-induced displacement;

(vii) specific provisions for marginalized and economically vulnerable communities; and (viii) long-term rehabilitation and resilience-building strategies.". (41)

माननीय अध्यक्ष: अब मैं श्री विशालदादा प्रकाशबापू पाटील द्वारा खंड 5 में प्रस्तुत संशोधन संख्या 40 और 41 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 42 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN (CHALAKUDY): Sir, I beg to move:

Page 5, *after* line 42,-

insert "(x) innovate on institutional mechanisms to deal with disaster risk; and

(y) undertake measures to integrate climate change and vulnerabilities caused by it under the disaster preparedness and response mechanisms.". (42)

माननीय अध्यक्ष: अब मैं श्री बैन्नी बेहनन द्वारा खंड 5 में प्रस्तुत संशोधन संख्या 42 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 5 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ

खंड 5 विधेयक में जोड़ दिया गया।

Clause 6 *Insertion of new sections 8A and 8B*

माननीय अध्यक्ष: श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 11 और 12 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, the Members' qualification procedure has to be determined by the Parliament, not by the Government. It is a discretionary authority to the Government. So, my amendments are "with the prior approval of the Parliament".

I beg to move:

Page 6, line 10,-

after "Central Government"

insert "with the prior approval of the Parliament". (11)

Page 6, lines 20 and 21,-

after "Central Government"

insert "with the prior approval of the Parliament". (12)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 11 और 12 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 28 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, I have raised this amendment to highlight the failure of the Government of India to give the help.

I beg to move:

Page 6, line 5,-

after "State Government"

"insert "and experts in the field of environment, geology, climate change, chemical hazardousness, explosives etc." (28)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 28 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 43 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN: Sir, this amendment is to strengthen the Disaster Management Authority at the State level because the State level management authority has to enter first when any disaster happens.

I beg to move:

Page 5, lines 48 and 49,-

for "as the nodal body to deal with major disasters which have serious or national ramifications"

substitute "as a coordinating body and provide technical assistance to State Disaster Management Authorities for major disasters". (43)

माननीय अध्यक्ष: अब मैं श्री बैन्नी बेहनन द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 43 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 44 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN: Yes, Sir, I am moving my amendment because in the Committee the Chief Minister must be included.

I beg to move:

Page 6, line 20,-

after	"Chairperson"
insert	"the Chief Minister(s) of the States(s) affected in the event of disaster". (44)

माननीय अध्यक्ष: अब मैं श्री बैन्नी बेहनन द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 44 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 6 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ

खंड 6 विधेयक में जोड़ दिया गया।

Clause 7 *Amendment of section 10*

माननीय अध्यक्ष: श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 13 से 16 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, these are very important amendments. Nowadays, at the disaster sites, the visitors, the VIPs, and the celebrities are

creating big problems. My suggestion is to provide necessary guidelines to control and regulate the movement of VIPs and celebrities with security protocols in the disaster-affected areas during the period of rescue operation. Some restrictions have to be imposed during that period. Please accept my suggestion.

I beg to move:

Page 6, line 29,-

after "mitigation"

insert ", coordination". (13)

Page 6, line 45,-

for "and relief"

substitute ", relief and rehabilitation". (14)

Page 6, line 49,-

after "disaster management"

insert "and provide necessary guidelines to control and regulate the movement of very important persons with security protocol and celebrities in the disaster affected area during the period of rescue operation". (15)

Page 7, line 7,-

after "deployment of"

insert "army, navy, air force and". (16)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 13 और 16 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 29 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, I beg to move:

Page 7, after line 14,-

insert " (viii) immediate arrangements of temporary accommodation for the survivors of disaster, ensure supply of food, facilities for medical treatment and treatment for mental health problems;". (29)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 29 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 45 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN: Sir, I beg to move:

Page 6, line 45,-

for "and relief"

substitute "relief and rehabilitation". (45)

माननीय अध्यक्ष: अब मैं श्री के. राधाकृष्णन जी द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 45 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रख गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 7 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 7 विधेयक में जोड़ दिया गया।

Clause 8 *Amendment of section 11*

माननीय अध्यक्ष: श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 17 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, the National Plan has to be reviewed every year, and updated once in three years. This is my amendment. Kindly accept it.

I beg to move:

Page 7, for line 31,-

substitute "every year and update at least once in every three years". (17)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन जी द्वारा खंड 8 में प्रस्तुत संशोधन संख्या 17 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 30 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN: Sir, I beg to move:

Page 7, *for* lines 30 and 31,-

substitute "(4) The National Authority shall review the National Plan every year and update at least once in every two years.". (30)

माननीय अध्यक्ष: अब मैं श्री के. राधाकृष्णन जी, द्वारा खंड 8 में प्रस्तुत संशोधन संख्या 30 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: एडवोकेट डीन कुरियाकोस जी, क्या आप संशोधन संख्या 36 प्रस्तुत करना चाहते हैं?

ADV. DEAN KURIAKOSE (IDUKKI): Sir, I beg to move:

Page 7, line 31,-

for "five years."

substitute "three years.". (36)

माननीय अध्यक्ष: अब मैं एडवोकेट डीन कुरियाकोस जी द्वारा खंड 8 में प्रस्तुत संशोधन संख्या 36 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 46 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN: Sir, I beg to move:

Page 7, line 31,-

for "five years

substitute "two years". (46)

माननीय अध्यक्ष: अब मैं श्री बैन्नी बेहनन जी द्वारा खंड 8 में प्रस्तुत संशोधन संख्या 46 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 8 विधेयक का अंग बने”

प्रस्ताव स्वीकृत हुआ।

खंड 8 विधेयक में जोड़ दिया गया।

खंड 9 विधेयक में जोड़ दिया गया।

Clause 10 *Amendment of section 18*

माननीय अध्यक्ष: श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 18 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I beg to move:

Page 8, line 13,-

after "relief"

insert "and rehabilitation". (18)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन जी द्वारा खंड 10 में प्रस्तुत संशोधन संख्या 18 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 47 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN: Sir, I beg to move:

Page 8, line 13,-

after "relief"

insert "and rehabilitation". (47)

माननीय अध्यक्ष: अब मैं श्री के. राधाकृष्णन जी द्वारा खंड 10 में प्रस्तुत संशोधन संख्या 47 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 10 विधेयक का अंग बने"

प्रस्ताव स्वीकृत हुआ।

खंड 10 विधेयक में जोड़ दिया गया।

खंड 11 और 12 विधेयक में जोड़ दिए गए।

Clause 13 *Amendment of section 22*

माननीय अध्यक्ष: श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 54 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN: Sir, I beg to move:

Page 8, line 28,-

for "and the Urban Authorities"

substitute ",the Urban Authorities and the Local Authorities".

(54)

माननीय अध्यक्ष: अब मैं श्री बैन्नी बेहनन जी द्वारा खंड 13 में प्रस्तुत संशोधन संख्या 54 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 13 विधेयक का अंग बने"

प्रस्ताव स्वीकृत हुआ।

खंड 13 विधेयक में जोड़ दिया गया।

Clause 14 *Amendment of section 23*

माननीय अध्यक्ष: श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 19 और 20 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I am not moving the amendments.

माननीय अध्यक्ष: प्रो. सौगत राय, क्या आप संशोधन संख्या 31 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, I beg to move:

Page 9, *for* lines 8 and 9,-

substitute "(5) The State Authority shall review the State Plan every year and update at least once in every two years.".

(31)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड14 में प्रस्तुत संशोधन संख्या 31 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: एडवोकेट डीन कुरियाकोस जी, क्या आप संशोधन संख्या 37 प्रस्तुत करना चाहते हैं?

ADV. DEAN KURIAKOSE: Sir, I beg to move:

Page 8, line 44,-

for "as the State Authority may deem fit."

substitute "elected to various local bodies, legislative assembly and the Parliament". (37)

माननीय अध्यक्ष: अब मैं एडवोकेट डीन कुरियाकोस जी द्वारा खंड 14 में प्रस्तुत संशोधन संख्या 37 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

" कि खंड 14 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 14 विधेयक में जोड़ दिया गया।

खंड 15 विधेयक में जोड़ दिया गया।

Clause 16 *Amendment of section 25*

माननीय अध्यक्ष: श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 32 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN: Sir, I beg to move:

Page 9, line 14,-

for "two other Members"

substitute "four other Members". (32)

माननीय अध्यक्ष: अब मैं श्री के. राधाकृष्णन द्वारा खंड 16 में प्रस्तुत संशोधन संख्या 32 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 48 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN: Sir, I beg to move:

Page 9, line 14,-

for "two other Members"

substitute "five other Members". (48)

माननीय अध्यक्ष: अब मैं श्री बैन्नी बेहनन द्वारा खंड 16 में प्रस्तुत संशोधन संख्या 48 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 16 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ

खंड 16 विधेयक में जोड़ दिया गया।

खंड 17 विधेयक में जोड़ दिया गया।

Clause 18 *Amendment of section 35*

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 21 और 22 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I am moving those two amendments. It should be evaluated along with monitoring; and along with the preparedness, coordination should be there.

I beg to move:

Page 9, line 22,-

for "and monitor"

substitute ", monitor and evaluate". (21)

Page 9, line 27,-

after "preparedness"

insert ", coordination". (22)

माननीय अध्यक्ष: अब मैं श्री एन.के. प्रेमचन्द्रन द्वारा खंड 18 में प्रस्तुत संशोधन संख्या 21 और 22 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 33 और 34 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, I beg to move:

Page 9, line 27,-

after "mitigation"

insert "evaluation plan in crisis period,". (33)

Page 9, line 32,-

for "mitigation"

substitute "evacuation plan in advance in the ecologically sensitive areas, steps to minimize degree of any loss or harm". (34)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खंड 18 में प्रस्तुत संशोधन संख्या 33 और 34 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 18 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ

खंड 18 विधेयक में जोड़ दिया गया।

खंड 19 से 22 विधेयक में जोड़ दिए गए।

Clause 23 *Insertion of new section 41A*

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 35 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, I am not moving my amendment.

माननीय अध्यक्ष: श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 49 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN: Sir, I beg to move:

Page 10, *for* line 30 to 32,-

substitute "41A.(*I*) The State Government may, by notification in the official Gazette, constitute Urban and Rural Disaster Management Authorities for all cities with Municipal Corporations and rural districts identified as disaster-prone, except for". (49)

माननीय अध्यक्ष: अब मैं श्री बैन्नी बेहनन द्वारा खंड 23 में प्रस्तुत संशोधन संख्या 49 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री विशालादादा प्रकाशबाबू पाटील जी, क्या आप संशोधन संख्या 50 प्रस्तुत करना चाहते हैं?

SHRI VISHALDADA PRAKASHBAPU PATIL: Sir, we are asking for 10 per cent of the budget of local self-government bodies to be kept for preparedness against the disasters. Hence, I am moving my amendment No.50 to clause 23 of the Bill.

Page 10, *after* line 33,-

insert "*(1A)* Subject to the directions of the State Government, the Urban Disaster Management Authority shall: (a) develop city-specific Disaster Resilience Plans; (b) allocate minimum 10% per cent of municipal budget for disaster preparedness; (c) conduct mandatory annual multi-stakeholder disaster simulation exercises; and (d) include representation from local government, scientific experts and community representatives.". (50)

माननीय अध्यक्ष: अब मैं श्री विशालादादा प्रकाशबाबू पाटील द्वारा खंड 23 में प्रस्तुत संशोधन संख्या 50 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 23 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ

खंड 23 विधेयक में जोड़ दिया गया।

खंड 24 से 26 विधेयक में जोड़ दिए गए।

Clause 27 *Amendment of section 46*

माननीय अध्यक्ष: श्री विशालादादा प्रकाशबाबू पाटील, क्या आप संशोधन संख्या 51 प्रस्तुत करना चाहते हैं?

SHRI VISHALDADA PRAKASHBAPU PATIL: Sir, I beg to move:

Page 11, *after* line 37,-

insert "Provided that the Central Government shall disburse grants from National Disaster Response Fund within fifteen days of declaration of disaster, establish transparent criteria for immediate relief allocation and mandatorily publish quarterly financial transparency reports.". (51)

माननीय अध्यक्ष: अब मैं श्री विशालादादा प्रकाशबाबू पाटील द्वारा खंड 27 में प्रस्तुत संशोधन संख्या 51 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 52 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN: Sir, I beg to move:

Page 11, *after* line 37,-

insert " Provided that all expenditures from the Disaster Response Fund shall be audited by

the Comptroller and Auditor General and reviewed by the Parliament annually.". (52)

माननीय अध्यक्ष: अब मैं श्री बैन्नी बेहनन द्वारा खंड 27 में प्रस्तुत संशोधन संख्या 52 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 27 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ

खंड 27 विधेयक में जोड़ दिया गया।

खंड 28 विधेयक में जोड़ दिया गया।

20.00 hrs

Clause 29 *Amendment of section 48*

माननीय अध्यक्ष : श्री विशालदादा प्रकाशबापू पाटील जी, क्या आप संशोधन संख्या 53 प्रस्तुत करना चाहते हैं?

SHRI VISHALDADA PRAKASHBAPU PATIL: Sir, it is infructuous. So, I am not moving it.

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 29 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 29 विधेयक में जोड़ दिया गया।

खंड 30 से 51 विधेयक में जोड़ दिए गए।

खंड 1, अधिनियमन सूत्र, और विधेयक का पूरा नाम, विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष : मंत्री जी अब प्रस्ताव करें कि विधेयक को पारित किया जाए।

श्री नित्यानन्द राय : महोदय, मैं प्रस्ताव करता हूं:

"कि विधेयक पारित किया जाए।"

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

"कि विधेयक पारित किया जाए।"

SHRI N. K. PREMACHANDRAN: Sir, at the third reading stage, that is, passing of the Bill, I would like to caution the Government. Even in my speech also, I have stated about the multiplicity of organisations – the National Crisis Management Committee, the High Level Committee and the Urban Disaster Management Authority. So many authorities have been constituted by virtue of this Bill. If this Bill is passed, it will be going to trouble the situation. So, I would like to caution the Government because the impact of the Bill will not be positive. So, that has to be taken care of, before passing the Bill.

Thank you.

माननीय अध्यक्ष : प्रश्न यह है:

"कि विधेयक पारित किया जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : सभा की कार्यवाही शुक्रवार, दिनांक 13 दिसम्बर, 2024 को प्रात: ग्यारह बजे तक के लिए स्थगित की जाती है।

20.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock
on Friday, December 13, 2024/ Agrahayana 22, 1946 (Saka)

———

ANNEXURE -I

Member-wise Index to Starred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	257
2	Adv K. Francis George	257
3	Shri Amrinder Singh Raja Warring	242
4	Shri Balya Mama Suresh Gopinath Mhatre	250
5	Shri Bhausaheb Rajaram Wakchaure	247
6	Shri Bibhu Prasad Tarai	254
7	Shri Captain Brijesh Chowta	248
8	Shri Dushyant Singh	250
9	Shri Gurmeet Singh Meet Hayer	244
10	Shri Hibi Eden	252
11	Shri Jagadish Shettar	254
12	Shri K Gopinath	255
13	Shri Kodikunnil Suresh	253
14	Shri Krishna Prasad Tenneti	256
15	Shri Lalji Verma	246
16	Shri Manoj Tiwari	258

17	Shri Mukeshkumar Chandrakaant Dalal	248
18	Shri Naveen Jindal	243
19	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	245
20	Shri Rajesh Ranjan	252
21	Shri Rajkumar Chahar	243
22	Shri Sanjay Haribhau Jadhav	245
23	Shri Shafi Parambil	24
24	Shri Sher Singh Ghubaya	249
25	Shri Sribharat Mathukumilli	260
26	Shri Sudhakar Singh	251
27	Shri Sukhjinder Singh Randhawa	249
28	Shri Sunil Kumar	259
29	Shrimati Kamlesh Jangde	258

Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	2966
2	Adv. Adoor Prakash	2909
3	Adv. Chandra Shekhar	2931
4	Com. Selvaraj V	2832
5	Dr. Alok Kumar Suman	2835
6	Dr. Amar Singh	2971
7	Dr. Amol Ramsing Kolhe	2770
8	Dr. Anand Kumar	2974
9	Dr. Angomcha Bimol Akoijam	2912
10	Dr. Bachhav Shobha Dinesh	2866
11	Dr. Bhola Singh	2893
12	Dr. Byreddy Shabari	2892
13	Dr. D Ravi Kumar	2957
14	Dr. Dharamvira Gandhi	2863
15	Dr. Gumma Thanuja Rani	2915
16	Dr. Hemant Vishnu Savara	2982
17	Dr. Indra Hang Subba	2910
18	Dr. Jayanta Kumar Roy	2901
19	Dr. K Sudhakar	2836, 2779
20	Dr. Kadiyam Kavya	2860
21	Dr. Kalanidhi Veeraswamy	2826
22	Dr. Kirsan Namdeo	2846
23	Dr. M K Vishnu Prasad	2874
24	Dr. M P Abdussamad Samadani	2849
25	Dr. Manna Lal Rawat	2907
26	Dr. Nishikant Dubey	2766
27	Dr. Pradeep Kumar Panigrahy	2988
28	Dr. Prashant Yadaorao Padole	2963
29	Dr. Rajeev Bharadwaj	2852, 2981

30	Dr. Rajesh Mishra	2989, 2927
31	Dr. Ricky Andrew J Syngkon	2857
32	Dr. Sanjay Jaiswal	2916
33	Dr. Shashi Tharoor	2785
34	Dr. Shrikant Eknath Shinde	2781, 2952
35	Dr. T Sumathy Alias Thamizhachi Thangapandian	2787
36	Dr. Thirumaavalavan Tholkappiyan	2941
37	Dr. Vinod Kumar Bind	2871
38	Km. Sudha R	2961
39	Kumari Selja	2976
40	Mr Pathan Yusuf	2856
41	Ms Iqra Choudhary	2890
42	Ms Sayani Ghosh	2861
43	Sushri Praniti Sushilkumar Shinde	2777
44	Ms. S Jothimani	2872
45	Prof. Sougata Ray	2884
46	Prof. Varsha Eknath Gaikwad	2770
47	Shri Radhakrishna	2946
48	Shri Selvaganapathi T.M.	2859
49	Shri Aashtikar Patil Nagesh Bapurao	2969
50	Shri Abhay Kumar Sinha	2783
51	Shri Adhikari Deepak Dev	2879
52	Shri Aditya Yadav	2950
53	Shri Alok Sharma	2767
54	Shri Amar Sharadrao Kale	2770
55	Shri Amra Ram	2780
56	Shri Anand Bhadauria	2960
57	Shri Anil Firojiya	2888, 2767
58	Shri Anil Yeshwant Desai	2902
59	Shri Anto Antony	2830
60	Shri Anup Sanjay Dhotre	2833, 2771
61	Shri Anurag Sharma	2822

62	Shri Anurag Singh Thakur	2773
63	Shri Appalanaidu Kalisetti	2948
64	Shri Arun Bharti	2792
65	Shri Arun Govil	2896, 2767
66	Shri Arun Kumar Sagar	2761
67	Shri Arvind Dharmapuri	2772
68	Shri Arvind Ganpat Sawant	2805, 2812
69	Shri Asaduddin Owaisi	2862
70	Shri Avimanyu Sethi	2811
71	Shri Azad Kirti Jha	2776
72	Shri B Y Raghavendra	2981
73	Shri Baijayant Panda	2815
74	Shri Bajrang Manohar Sonwane	2770
75	Shri Balashowry Vallabhaneni	2900
76	Shri Basavaraj Bommai	2763
77	Shri Benny Behanan	2972
78	Shri Bhajan Lal Jatav	2967
79	Shri Bharat Singh Kushwah	2928
80	Shri Bharatsinhji Shankarji Dabhi	2855
81	Shri Bhartruhari Mahtab	2793, 2894, 2981, 2855
82	Shri Bhaskar Murlidhar Bhagare	2770
83	Shri Bidyut Baran Mahato	2926, 2767
84	Shri Biplab Kumar Deb	2958, 2891
85	Shri Brijendra Singh Ola	2939
86	Shri Brijmohan Agrawal	2883
87	Shri C N Annadurai	2808, 2919
88	Shri Captain Viriato Fernandes	2945
89	Shri Chamala Kiran Kumar Reddy	2877
90	Shri Chandra Prakash Choudhary	2922, 2867, 2798
91	Shri Chandra Prakash Joshi	2782, 2767
92	Shri Charanjit Singh Channi	2886
93	Shri Chavda Vinod Lakhamshi	2793, 2767, 2782

94	Shri Chudasama Rajeshbhai Naranbhai	2880
95	Shri Damodar Agrawal	2790
96	Shri Darshan Singh Choudhary	2975
97	Shri Devusinh Chauhan	2828
98	Shri Dhairyasheel Sambhajirao Mane	2987, 2850, 2808
99	Shri Dharambir Singh	2774, 2767
100	Shri Dharmendra Yadav	2921, 2812, 2805
101	Shri Dhaval Laxmanbhai Patel	2839, 2990
102	Shri Dileshwar Kamait	2834
103	Shri Dilip Saikia	2959, 2831, 2774, 2767
104	Shri Dinesh Chandra Yadav	2940
105	Shri Dineshbhai Makwana	2774, 2782
106	Shri Dulu Mahato	2984, 2774
107	Shri Durai Vaiko	2908
108	Shri Dushyant Singh	2828, 2769
109	Shri E T Mohammed Basheer	2943
110	Shri Eatala Rajender	2778
111	Shri Eswarasamy K	2895
112	Shri G Lakshminarayana	2838
113	Shri G M Harish Balayogi	2795
114	Shri Gaddigoudar Parvatagouda Chandanagouda	2804
115	Shri Gajendra Singh Patel	2936
116	Shri Ganesh Singh	2769
117	Shri Gaurav Gogoi	2985
118	Shri Godam Nagesh	2923
119	Shri Gopal Jee Thakur	2933
120	Shri Gurjeet Singh Aujla	2881
121	Shri Gyaneshwar Patil	2814, 2799
122	Shri Hanuman Beniwal	2775, 2771
123	Shri Harendra Singh Malik	2765, 2981

124	Shri Haribhai Patel	2846
125	Shri Harish Chandra Meena	2990, 2863
126	Shri Imran Masood	2914
127	Shri Isha Khan Choudhury	2979
128	Shri Jagannath Sarkar	2947
129	Shri Janardan Mishra	2793, 2782, 2774, 2767
130	Shri Janardan Singh Sigriwal	2771
131	Shri Jashubhai Bhilubhai Rathva	2904
132	Shri Jugal Kishore	2855
133	Shri Jyotirmay Singh Mahato	2970
134	Shri K Gopinath	2874
135	Shri K Radhakrishnan	2806
136	Shri K Sudhakaran	2863
137	Shri Kamakhya Prasad Tasa	2891
138	Shri Kanwar Singh Tanwar	2894, 2855, 2767
139	Shri Karti P Chidambaram	2882
140	Shri Kaushalendra Kumar	2847
141	Shri Kesineni Sivanath	2809
142	Shri Konda Vishweshwar Reddy	2841
143	Shri Kota Srinivasa Poojary	2878
144	Shri Kripanath Mallah	2779
145	Shri Kuldeep Indora	2949
146	Shri Lavu Sri Krishna Devarayalu	2897
147	Shri Lumba Ram	2831, 2767, 2774
148	Shri M K Raghavan	2840
149	Shri Maddila Gurumoorthy	2898
150	Shri Madhavaneni Raghunandan Rao	2876
151	Shri Magunta Sreenivasulu Reddy	2810, 2821
152	Shri Malaiyarasan D	2827
153	Shri Mani A	2803
154	Shri Manickam Tagore B	2848, 2824
155	Shri Manish Jaiswal	2813

156	Shri Manish Tewari	2768
157	Shri Manoj Tiwari	2855, 2767
158	Shri Mansukhbhai Dhanjibhai Vasava	2938
159	Shri Matheswaran V S	2870
160	Shri Mohite Patil Dhairyasheel Rajsinh	2770
161	Shri Muhammed Hamdullah Sayeed	2802
162	Shri Murari Lal Meena	2863
163	Shri Narayan Tatu Rane	2819
164	Shri Naresh Ganpat Mhaske	2952, 2781
165	Shri Navaskani K	2920, 2808
166	Shri Nilesh Dnyandev Lanke	2770
167	Shri P C Mohan	2854, 2769
168	Shri P P Chaudhary	2845
169	Shri P V Midhun Reddy	2820
170	Shri Patel Umeshbhai Babubhai	2964
171	Shri Prabhakar Reddy Vemireddy	2983, 2821
172	Shri Pradeep Purohit	2980
173	Shri Pradyut Bordoloi	2887
174	Shri Pratap Chandra Sarangi	2853, 2871
175	Shri Praveen Khandelwal	2942
176	Shri Praveen Patel	2905, 2767
177	Shri Putta Mahesh Kumar	2821, 2983
178	Shri Rahul Kaswan	2818
179	Shri Raja A	2843
180	Shri Raja Ram Singh	2864
181	Shri Rajabhau Parag Prakash Waje	2954
182	Shri Rajeev Rai	2956
183	Shri Rajesh Verma	2952, 2781
184	Shri Rajiv Pratap Rudy	2924
185	Shri Rajkumar Roat	2889
186	Shri Rajmohan Unnithan	2825
187	Shri Raju Bista	2858

188	Shri Rakesh Rathor	2955
189	Shri Ram Shiromani Verma	2934
190	Shri Ramashankar Rajbhar	2930
191	Shri Rambhual Nishad	2925
192	Shri Ramvir Singh Bidhuri	2771
193	Shri Rao Rajendra Singh	2917
194	Shri Ravindra Dattaram Waikar	2814, 2799
195	Shri Rudra Narayan Pany	2873
196	Shri S Jagathratchakan	2899
197	Shri S Venkatesan	2794
198	Shri Sachithanantham R	2929
199	Shri Saleng A Sangma	2869
200	Shri Sanatan Pandey	2867
201	Shri Sanjay Dina Patil	2770
202	Shri Santosh Pandey	2844
203	Shri Saptagiri Sankar Ulaka	2784
204	Shri Sasikanth Senthil	2800
205	Shri Satpal Brahamchari	2842
206	Shri Saumitra Khan	2798, 2797
207	Shri Selvam G	2919, 2808
208	Shri Shankar Lalwani	2944
209	Shri Shashank Mani	2801
210	Shri Shrirang Appa Chandu Barne	2805, 2812
211	Shri Sribharat Mathukumilli	2838
212	Shri Subbarayan K	2832
213	Shri Sudheer Gupta	2850, 2987, 2808
214	Shri Sukanta Kumar Panigrahi	2951
215	Shri Suresh Kumar Shetkar	2778
216	Shri Tanuj Punia	2829
217	Shri Tapir Gao	2927, 2769
218	Shri Tariq Anwar	2791
219	Shri Tatkare Sunil Dattatrey	2978
220	Shri Tejasvi Surya	2837

221	Shri Tharaniventhan M S	2786
222	Shri Ujjwal Raman Singh	2932
223	Shri Ummeda Ram Beniwal	2762, 2798
224	Shri Utkarsh Verma Madhur	2875
225	Shri V K Sreekandan	2851
226	Shri Vamsi Krishna Gaddam	2977
227	Shri Vijay Baghel	2937, 2782, 2767, 2774
228	Shri Vijay Kumar Dubey	2793, 2855, 2774
229	Shri Vijayakumar Alias Vijay Vasanth	2824
230	Shri Virendra Singh	2965
231	Shri Vishaldada Prakashbapu Patil	2911
232	Shri Vishnu Datt Sharma	2807
233	Shri Vishnu Dayal Ram	2816, 2808
234	Shri Vishweshwar Hegde Kageri	2823
235	Shri Y S Avinash Reddy	2788
236	Shri Yaduveer Wadiyar	2764
237	Shri Yogender Chandolia	2817
238	Shri Zia Ur Rehman	2962
239	Shrimati Anita Subhadarshini	2906
240	Shrimati Aparajita Sarangi	2968
241	Shrimati Bharti Pardhi	2812, 2805
242	Shrimati D K Aruna	2778
243	Shrimati Delkar Kalaben Mohanbhai	2799, 2814
244	Shrimati Geniben Nagaji Thakor	2918
245	Shrimati Harsimrat Kaur Badal	2796
246	Shrimati Hema Malini	2935
247	Shrimati Joba Majhi	2986
248	Shrimati Kamaljeet Sehrawat	2855, 2767
249	Shrimati Kamlesh Jangde	2782, 2774
250	Shrimati Kanimozhi Karunanidhi	2789
251	Shrimati Manju Sharma	2868

252	Shrimati Poonamben Hematbhai Maadam	2885
253	Shrimati Pratima Mondal	2865
254	Shrimati Rachna Banerjee	2913
255	Shrimati Sanjna Jatav	2973
256	Shrimati Shambhavi	2781, 2952
257	Shrimati Shobhanaben Mahendrasinh Baraiya	2953, 2855, 2782
258	Shrimati Smita Uday Wagh	2782, 2767
259	Shrimati Supriya Sule	2770
260	Shrimati Vijaylakshmi Devi	2797
261	Thiru D M Kathir Anand	2903

_____

ANNEXURE -II

Ministry-wise Index to Starred Questions

Civil Aviation	:	
Food Processing Industries	:	
Housing and Urban Affairs	:	255, 258, 260
Jal Shakti	:	249
Micro, Small and Medium Enterprises	:	242, 256
Petroleum and Natural Gas	:	253
Power	:	246, 254
Road Transport and Highways	:	241, 243, 244, 245, 247, 248, 250, 251, 252, 257, 259
Tribal Affairs	:	

Ministry-wise Index to Unstarred Questions

Civil Aviation	: 2782, 2785, 2788, 2789, 2806, 2821, 2822, 2829, 2845, 2848, 2853, 2856, 2888, 2895, 2896, 2898, 2899, 2913, 2914, 2926, 2928, 2931, 2933, 2944, 2949, 2961, 2963, 2969, 2971, 2972, 2987
Food Processing Industries	: 2769, 2775, 2779, 2787, 2795, 2838, 2846, 2885, 2893, 2905, 2960, 2962, 2968
Housing and Urban Affairs	: 2768, 2773, 2778, 2790, 2796, 2797, 2799, 2803, 2814, 2837, 2839, 2840, 2842, 2843, 2847, 2861, 2865, 2866, 2875, 2880, 2884, 2892, 2897, 2923, 2935, 2937, 2942
Jal Shakti	: 2761, 2762, 2767, 2771, 2801, 2810, 2820, 2834, 2854, 2863, 2868, 2873, 2881, 2883, 2887, 2894, 2901, 2916, 2929, 2930, 2939, 2940, 2941, 2954, 2955, 2964, 2966, 2967, 2970, 2974, 2976, 2978, 2979
Micro, Small and Medium Enterprises	: 2774, 2776, 2786, 2794, 2798, 2802, 2808, 2809, 2812, 2816, 2826, 2831, 2855, 2860, 2870, 2886, 2891, 2909, 2912, 2915, 2919, 2920, 2948, 2950, 2975, 2981, 2990
Petroleum and Natural Gas	: 2763, 2780, 2781, 2791, 2792, 2793, 2813, 2824, 2828, 2835, 2859, 2874, 2903, 2904, 2922, 2947, 2957, 2965
Power	: 2764, 2765, 2766, 2770, 2772, 2777, 2804,

2807, 2836, 2841, 2849, 2851, 2872, 2882, 2902,

2906, 2917, 2927, 2952, 2958, 2959

Road Transport and Highways : 2783, 2805, 2811, 2815, 2818, 2819, 2823, 2825, 2827, 2830, 2832, 2833, 2844, 2850, 2852, 2857, 2862, 2867, 2869, 2871, 2876, 2878, 2879, 2890, 2908, 2910, 2911, 2921, 2924, 2925, 2932, 2934, 2936, 2945, 2946, 2953, 2956, 2973, 2977, 2980, 2983, 2988

Tribal Affairs : 2784, 2800, 2817, 2858, 2864, 2877, 2889, 2900, 2907, 2918, 2938, 2943, 2951, 2982, 2984, 2985, 2986, 2989

_____

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)